

Vol. 243

No. 11



Monday,

31 July, 2017

9 Shravana, 1939 (Saka)

PARLIAMENTARY DEBATES

# RAJYA SABHA

## OFFICIAL REPORT

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[P.T.O.]

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NEW DELHI

PRICE : ₹ 100.00

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PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS  
IN THE COUNCIL OF STATES (RAJYA SABHA) AND PRINTED BY PRINTOGRAPH,  
KAROL BAGH, NEW DELHI-110005

## **RAJYA SABHA**

*Monday, the 31st July, 2017/9th Shravana, 1939 (Saka)*

*The House met at eleven of the clock,*

*MR. CHAIRMAN in the Chair.*

### **MEMBER SWORN**

Shri Vinay D. Tendulkar (Goa)

### **PAPERS LAID ON THE TABLE**

#### **Report and Accounts (2015-16) of ANIFPDCL, Port Blair and related papers**

THE MINISTER OF SCIENCE AND TECHNOLOGY; THE MINISTER OF EARTH SCIENCES; AND THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): Sir, I lay on the Table—

- (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—
  - (a) Thirty-ninth Annual Report and Accounts of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited (ANIFPDCL), Port Blair, for the year 2015-16, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Review by Government on the working of the above Corporation.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See no. L.T. 7304/16/17]

*(MR. DEPUTY CHAIRMAN in the Chair)*

#### **I. Notification of the Ministry of Coal**

#### **II. Report and Accounts (2015-16) of NPTI, Faridabad and related papers**

#### **III. MoUs between Government of India and various limited companies**

THE MINISTER OF STATE OF THE MINISTRY OF POWER; THE MINISTER OF STATE OF THE MINISTRY OF COAL; THE MINISTER OF STATE OF THE

MINISTRY OF NEW AND RENEWABLE ENERGY; AND THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI PIYUSH GOYAL): Sir, I lay on the Table—

- I. A copy (in English and Hindi) of the Ministry of Coal, Notification No. S.O. 997 (E), dated the 30th March, 2017, regarding modification in Schedule III of the Coal Mines (Special Provisions) Act, 2015, under sub-section (3) of Section 31 of the Coal Mines (Special Provision) Act, 2015.

[Placed in Library. *See* no. L.T. 7196/16/17]

- II. A copy each (in English and Hindi) of the following papers: –

- (a) Annual Report and Accounts of the National Power Training Institute (NPTI), Faridabad, for the year 2015-16, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. *See* no. L.T. 7337/16/17]

- III. (i) Memorandum of Understanding between the Government of India (Ministry of Power) and the Rural Electrification Corporation Limited, (REC), for the year 2017-18.

[Placed in Library. *See* no. L.T. 7192/16/17]

- (ii) Memorandum of Understanding between the Government of India (Ministry of Mines) and the Hindustan Copper Limited (HCL), for the year 2017-18. [Placed in Library. *See* no. L.T. 7194/16/17]

- (iii) Memorandum of Understanding between the Government of India (Ministry of Power) and the NTPC Limited, for the year 2017-18.

[Placed in Library. *See* no. L.T. 7193/16/17]

- (iv) Memorandum of Understanding between the Government of India (Ministry of Mines) and the National Aluminium Company Limited (NALCO), for the year 2017-18.

[Placed in Library. *See* no. L.T. 7195/16/17]

- (v) Memorandum of Understanding between the Government of India

(Ministry of Power) and the North Eastern Electric Power Corporation Limited (NEEPCO), for the year 2017-18.

[Placed in Library. *See no. L.T. 7333/16/17*]

- (vi) Memorandum of Understanding between the Government of India (Ministry of Power) and the THDC India Limited (THDCIL), for the year 2017-18. [Placed in Library. *See no. L.T. 7334/16/17*]

**Report and Accounts (2015-16) of CAPART, New Delhi and related papers**

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री राम कृपाल यादव): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा-पटल पर रखता हूँ:-

- (a) Annual Report and Accounts of the Council for Advancement of People's Action and Rural Technology (CAPART), New Delhi, for the year 2015-16, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. *See no. L.T. 7339/16/17*]

**I. Report and Accounts (2013-14) of UPPCL, Lucknow and related papers**

**II. MoU between Government of India and various limited companies**

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (DR. SANJEEV KUMAR BALYAN): Sir, I lay on the Table:-

- I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-
- (a) Annual Report and Accounts of the U. P. Projects Corporation Limited (UPPCL), Lucknow, for the year 2013-14, together with the Auditor's Report on the Accounts and comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. *See no. L.T. 7345/16/17*]

II. A copy each (in English and Hindi) of the following papers:-

- (i) Memorandum of Understanding between the Government of India (Ministry of Water Resources, River Development and Ganga Rejuvenation) and the WAPCOS Limited, for the year 2017-18.

[Placed in Library. *See* no. L.T. 7344/16/17]

- (ii) Memorandum of Understanding between the Government of India (Ministry of Water Resources, River Development and Ganga Rejuvenation) and the National Projects Construction Corporation Limited (NPCC), for the year 2017-18.

[Placed in Library. *See* no. L.T. 7343/16/17]

**I. Notification of the Ministry of Shipping**

**II. Notifications of the Ministry of Road Transport and Highways**

**III. Report and Accounts (2015-16) of IMU, Chennai and related papers**

**IV. MoU between Government of India and Kamarajar Port Limited**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS; THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING; AND THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA): Sir, I lay on the Table-

- I. A copy (in English and Hindi) of the Ministry of Shipping Notification No. G.S.R. 883 (E), dated the 17th July, 2017, publishing the Merchant Shipping (Continuous Discharge Certificate) Rules, 2017, under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958.

[Placed in Library. *See* no. L.T. 7478/16/17]

- II. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under Section 10 of the National Highways Act, 1956:-

- (1) S.O. 449 (E), dated the 15th February, 2017, directing the National Highways and Infrastructure Development Corporation Limited to exercise the function relating to the development and maintenance of the Yaingangpokpi-Jessami Section of National Highway No. 150 in the State of Manipur.

- (2) S.O. 450 (E), dated the 15th February, 2017, amending Notification No. S.O. 815 (E), dated the 25th May, 2007, to substitute certain entries in the original Notification.
- (3) S.O. 651 (E), dated the 28th February, 2017, amending Notification No. S.O. 689 (E), dated the 4th April, 2011, to substitute certain entries in the original Notification.
- (4) S.O. 795 (E), dated the 10th March, 2017, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (5) S.O. 797 (E), dated the 10th March, 2017, directing the National Highways and Infrastructure Development Corporation Limited to exercise the function relating to the development and maintenance of the Bagrakot-Rhenok-Pakyong-Gangtok Section on National Highway No. 717 A (New) and Rhenok-Aritar-Rolep-Menla Section on National Highway No. 717 B (New) in the State of Sikkim.
- (6) S.O. 817 (E), dated the 15th March, 2017, declaring new National Highway no 161B and inserting its description in the Schedule of the Act.
- (7) S.O. 1016 (E), dated the 31st March, 2017, publishing Corrigendum to Notification No. S.O. 817 (E), dated the 14th March, 2017.
- (8) S.O. 1017 (E), dated the 31st March, 2017, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (9) S.O. 1217 (E), dated the 19th April, 2017, regarding rate of fee to be collected from users of the stretch from K.M. 152.533 to K.M. 285.818 (Raebareilly - Banda Section) on National Highway No. 232 in the State of Uttar Pradesh.
- (10) S.O. 1236 (E), dated the 21st April, 2017, amending Notification No. S.O. 215 (E) dated the 16th January, 2013 and S.O. 1962 (E) dated the 1st July, 2013, to substitute/insert certain entries in the original Notification.

- (11) S.O. 1373 (E), dated the 1st May, 2017, notifying new National Highway Nos. 365BB, 544D and 544E and, inserting their description in the Schedule of the Act.
- (12) S.O. 1421 (E), dated the 5th May, 2017, amending Notification No. S.O. 1096 (E) dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (13) S.O. 1424 (E), dated the 5th May, 2017, amending Notification No. S.O. 1096 (E) dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (14) S.O. 1425 (E), dated the 5th May, 2017 amending Notification No. S.O. 1096 (E) dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (15) S.O. 1451 (E), dated the 9th May, 2017, amending Notification No. S.O. 1096 (E) dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (16) S.O. 1453 (E), dated the 9th May, 2017, amending Notification No. S.O. 1096 (E) dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (17) S.O. 1454 (E), dated the 9th May, 2017, amending Notification No. S.O. 1096 (E) dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (18) S.O. 1456 (E), dated the 9th May, 2017, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (19) S.O. 1602 (E), dated the 17th May, 2017, regarding rate of fee to be collected from users of the stretch from K.M. 106.800 to K.M. 13.800 (Walajahpet - Poonamalle Section) on National Highway No. 4 in the State of Tamil Nadu.
- (20) S.O. 1633 (E), dated the 19th May, 2017, regarding rate of fee to be collected from users of the stretch from K.M. 140.000 to K.M. 225.615

(Jodhpur - Pachpadra Section) on National Highway No. 112 (New NH No. 25) in the State of Rajasthan.

- (21) S.O. 1663 (E), dated the 23rd May, 2017, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (22) S.O. 1795 (E), dated the 6th June, 2017, regarding acquisition of land, with or without structure, from K.M. 33.600 to K.M. 84.000 (Bankura-Purulia Section) on National Highway No. 60A in Purulia District in the State of West Bengal.
- (23) S.O. 1796 (E), dated the 6th June, 2017, declaring new National Highway Nos. 136 and 179A and inserting their description in the Schedule of the Act.
- (24) S.O. 1797 (E), dated the 6th June, 2017, amending Notification No. S.O. 689 (E), dated the 4th April, 2011, to substitute certain entries in the original Notification.
- (25) S.O. 1798 (E), dated the 6th June, 2017, declaring new National Highway No. 544H and inserting its description in the Schedule of the Act.
- (26) S.O. 1807 (E), dated the 7th June, 2017, regarding rate of fee to be collected from users of the stretch from K.M. 77.200 to K.M. 154.929 (Thirumayam — Manamadurai Section) on National Highway No. 226 in the State of Tamil Nadu.
- (27) S.O. 1930 (E), dated the 16th June, 2017, regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 106.000 (Birpur-Bihpur Section) on National Highway No. 106 in Madhepura District in the state of Bihar.
- (28) S.O. 1952 (E), dated the 20th June, 2017, regarding rate of fee to be collected from users of the stretch from K.M. 214.870 to K.M. 308.370 (Chittorgarh - Udaipur Section) on National Highway No. 76 in the State of Rajasthan.
- (29) S.O. 1964 (E), dated the 21st June, 2017, regarding rate of fee to be collected from users of the stretch from K.M. 333.585 to K.M. 447.385

(Rajasthan/Gujarat Border—Ahmedabad Section) on National Highway No. 8 in the States of Rajasthan and Gujarat.

- (30) S.O. 1991 (E), dated the 23rd June, 2017, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (31) S.O. 1993 (E), dated the 23rd June, 2017, declaring new National Highway Nos. 161AA, 61 Extended and 161BB, and inserting their description in the Schedule of the Act.
- (32) S.O. 1994 (E), dated the 23rd June, 2017, declaring new National Highway No. 765D and inserting its description in the Schedule of the Act.
- (33) S.O. 1995 (E), dated the 23rd June, 2017, declaring new National Highway No. 248BB and inserting its description in the Schedule of the Act.
- (34) S.O. 2015 (E), dated the 27th June, 2017, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.

[Placed in Library. For (1) to (34) See no. L.T. 7341/16/17]

- (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under Section 37 of the National Highways Authority of India Act, 1988:-

- (1) S.O. 766 (E), dated the 7th March, 2017, regarding entrustment of the entire stretch of National Highway No. 216A in the State of Andhra Pradesh to the National Highways Authority of India.
- (2) S.O. 796 (E), dated the 10th March, 2017, regarding entrustment of certain stretches of National Highway Nos. 565, 67 and 221 in the State of Andhra Pradesh to the National Highways Authority of India.
- (3) S.O. 1018 (E), dated the 31st March, 2017, regarding entrustment of certain stretches of National Highway Nos. 47, 47B, 49 Extn, 4, 67 and 208 to the National Highways Authority of India.

- (4) S.O. 1423 (E), dated the 5th May, 2017, regarding entrustment of the stretch from K.M. 123.550 to K.M. 150.400 (Pollachi-Coimbatore Section) of National Highway No. 209 in the State of Tamil Nadu to the National Highways Authority of India.
- (5) S.O. 1426 (E), dated the 5th May, 2017, regarding entrustment of the certain stretches of National Highway Nos. 80,75 and 23 in the State of Jharkhand to the National Highways Authority of India.
- (6) S.O. 1452 (E), dated the 9th May, 2017, amending Notification No. S.O. 2335 (E), dated the 25th August, 2015, to substitute certain entries in the original Notification.
- (7) S.O. 1455 (E), dated the 9th May, 2017, entrustment of stretch from K.M. 190.000 to K.M. 283.000 (Mirzachowki-Farakka Section) of the National Highway No. 80 in the State of Jharkhand to National Highways Authority of India.

[Placed in Library. For (1) to (7) *See* no. L.T. 7341/16/17]

- (8) S.O. 1457 (E), dated the 9th May, 2017, regarding entrustment of certain stretches of National Highway No. 205A (new) in the State of Punjab and National Highway Nos. 54 (new), 71(B), 72, 73A, 709 Extn. (new), 334B (new), 11 (new), 703 (new), 709A (new), 148B (new), 444A (new), 248A (new) and 352A (new) in the State of Haryana to the National Highways Authority of India.

[Placed in Library. *See* no. L.T. 7588/16/17]

- (9) S.O. 1664 (E), dated the 23rd May, 2017, regarding entrustment of stretch from K.M. 0.000 to K.M. 180.000 of National Highway No. 107 in the State of Bihar to the National Highways Authority of India.
- (10) S.O. 1694 (E), dated the 26th May, 2017, amending Notification No. S.O. 30 (E), dated the 5th January, 2017, to substitute certain entries in the original Notification.

[Placed in Library. For (9) and (10) *See* no. L.T. 7341/16/17]

- III. (1) A copy each (in English and Hindi) or the following papers, under sub-

section (3) of Section 32 and sub-section (4) of Section 33 of the Indian Maritime University Act, 2008:-

- (a) Annual Report of the Indian Maritime University (IMU), Chennai, for the year 2015-16.
  - (b) Annual Accounts of the Indian Maritime University (IMU), Chennai, for the year 2015-16, and the Audit Report thereon.
  - (c) Review by Government on the working of the above University.
- (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See no. L.T. 7477/16/17]

IV. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Shipping) and the Kamarajar Port Limited, for the year 2017-18. [Placed in Library. See no. L.T. 7340/16/17]

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#### MESSAGE FROM LOK SABHA

##### **The Indian Institutes of Management Bill, 2017**

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Indian Institutes of Management Bill, 2017, as passed by Lok Sabha at its sitting held on the 28th July, 2017."

Sir, I lay a copy of the Bill on the Table.

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#### **REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON ENERGY**

**श्री शमशेर सिंह मन्हास** (जमू और कश्मीर): महोदय, मैं नवीन और नवीकरणीय ऊर्जा मंत्रालय के संबंध में "राष्ट्रीय सौर मिशन - मूल्यांकन" विषय पर विभाग-संबंधित ऊर्जा संबंधी संसदीय स्थायी समिति (2016-17) के अट्टाइसवें प्रतिवेदन की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ।

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## **STATEMENTS BY MINISTERS**

### **Status of implementation of recommendations contained in the Twenty-fifth**

#### **Report of the Department-related Parliamentary Standing Committee on Coal and Steel**

THE MINISTER OF STATE OF THE MINISTRY OF POWER; THE MINISTER OF STATE OF THE MINISTRY OF COAL; THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY; AND THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI PIYUSH GOYAL): Sir, I rise to make a statement regarding Status of implementation of recommendations contained in the Twenty-fifth Report of the Department-related Parliamentary Standing Committee on Coal and Steel on Demands for Grants (2016-17) pertaining to the Ministry of Mines.

### **Status of implementation of recommendations contained in the Tenth Report of the Department-related Parliamentary Standing Committee on Water Resources**

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (DR. SANJEEV KUMAR BAILYAN): Sir, I rise to make a statement regarding Status of implementation of recommendations contained in the Tenth Report of the Department-related Parliamentary Standing Committee on Water Resources on 'Repair, Renovation and Restoration of Water Bodies-Encroachment on Water Bodies and Steps required to remove the encroachment and restore the Water Bodies", pertaining to the Ministry of Water Resources, River Development and Ganga Rejuvenation.

### **Status of implementation of recommendations contained in the Two Hundred and Ninety-fourth, Two Hundred and Ninety-fifth and Two Hundred and Ninety- sixth Reports of the Department-related Parliamentary Standing Committee on Science and Technology, Environment and Forest**

THE MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): Sir, on behalf of my colleague Shri Y. S. Chowdary, I rise to make the following statements regarding:-

- (i) Status of implementation of recommendations contained in the Two Hundred and Ninety-fourth Report of the Department-related Parliamentary Standing

12     *Regarding rehabilitation ... [RAJYA SABHA]*

*...Sardar Sarovar Dam*

Committee on Science and Technology, Environment and Forest on Demands for Grants (2017-18) pertaining to the Ministry of Earth Sciences;

- (ii) Status of implementation of recommendations contained in the Two Hundred and Ninety-fifth Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2017-18) of the Department of Biotechnology, Ministry of Science and Technology; and
  - (iii) Status of implementation of recommendations contained in the Two Hundred and Ninety-sixth Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment and Forest on Demands for Grants (2017-18), pertaining to the Ministry of Science and Technology.

## **REGARDING REHABILITATION OF PEOPLE DISPLACED BY THE SARDAR SAROVAR DAM AND OTHER ISSUES**

श्री नरेश अग्रवाल (उत्तर प्रदेश): सर, मेरा point of order है। ... (व्यवधान)...

**श्री दिग्विजय सिंह (मध्य प्रदेश):** सर, आज 31 जुलाई है। ...**(व्यवधान)**

SHRI PRAMOD TIWARI (Uttar Pradesh): Sir, a senior Member of this House.  
...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: If all of you speak, what do I do? ...*(Interruptions)*...  
Okay, I will allow the point of order. ...*(Interruptions)*...

SHRI PRAMOD TIWARI: A senior Member of this House. ...*(Interruptions)...*

श्री दिग्विजय सिंहः सरदार सरोवर बांध के विस्थापितों का पुनर्वास नहीं हुआ है।  
...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Why do all of you speak? ...*(Interruptions)*... Why do all of you speak like this? ...*(Interruptions)*...

**श्री दिग्विजय सिंह:** सर, यह हजारों परिवारों से जुड़ा प्रश्न है, लेकिन आज तक उनका पुर्णवर्सास नहीं हुआ है। ...**(व्यवधान)**... मैं आप से अनुरोध करता हूं कि माननीय मंत्री जी इस संबंध में चर्चा कराएं। मैं खुद उनके पास गया था। उनको इस विषय पर चर्चा करनी चाहिए। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Have you given notice? ...*(Interruptions)...*

**श्री दिविजय सिंह:** माननीय सदन के नेता विराजमान हैं। ...**(व्यवधान)**...

**श्री उपसभापति:** चर्चा के लिए नोटिस देना होता है। ...**(व्यवधान)**...

**श्री दिविजय सिंह:** मैं प्रार्थना करता हूं कि माननीय मंत्री जी ...**(व्यवधान)**... आज 31 जुलाई को हजारों परिवार ढूब जाएंगे। ...**(व्यवधान)**... आज इस पर चर्चा न कराएं, तो कम से कम ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Have you given notice? ...*(Interruptions)*...

SHRI DIGVIJAYA SINGH: I have given notice a number of times. ...*(Interruptions)*... Unfortunately, no one is taking notice of that. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Okay; that will be examined. ...*(Interruptions)*...

SHRI DIGVIJAYA SINGH: We want a statement from the Leader of the House or the Minister. ...*(Interruptions)*... Let them respond. ...*(Interruptions)*... Also, at the same time, ...*(Interruptions)*... सर, महात्मा गांधी की समाधि को ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: All right. ...*(Interruptions)*... Shri Naresh Agrawal. ...*(Interruptions)*... Okay; you have made your point. ...*(Interruptions)*... You give notice, it will be examined. ...*(Interruptions)*...

SHRI DIGVIJAYA SINGH: Sir, you must insist the Leader of the House to give a statement. ...*(Interruptions)*...

**श्री नरेश अग्रवाल:** उपसभापति जी, संविधान के आर्टिकल 74 और 75 ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: I think, you raised the same thing last time also. ...*(Interruptions)*...

**श्री नरेश अग्रवाल:** आर्टिकल 74 और 75, श्रीमन्, 75 में ...**(व्यवधान)**... 75 में मंत्रियों का उत्तरदायित्व ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: One second. ...*(Interruptions)*... Let me take it. ...*(Interruptions)*... I am not an expert. ...*(Interruptions)*...

**श्री नरेश अग्रवाल:** आर्टिकल 75 के (B) भाग में दिया हुआ है कि मंत्रिपरिषद् लोक सभा के प्रति उत्तरदायी होगी। लोक सभा का मतलब दोनों हाउस हो गए। श्रीमन्, जब से सदन चल रहा है, मैं निरंतर इधर देख रहा हूं कि सदन के तमाम मंत्री सदन के चलते विदेश के दौरे पर, बाहर दौरे पर ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Okay. ...(*Interruptions*)... So what? ...(*Interruptions*)...

**श्री नरेश अग्रवाल:** यहां जवाब देने से कतराते हैं और तमाम मंत्रियों के दौरे लग गए। कुछ मंत्री तो सदन के दौरान विदेश जाने के लिए तैयार हैं। क्या यह मंत्री जी की जिम्मेदारी नहीं है? सदन मंत्री के इशारे पर नहीं चलेगा, सदन के इशारे पर मंत्री चलेगा। ...(**व्यवधान**)... तमाम मंत्री सदन को इग्नोर कर रहे हैं। ...(**व्यवधान**)... जवाब दे रहे हैं। ...(**व्यवधान**)... मैं नाम नहीं लेना चाहता हूं। ...(**व्यवधान**)... मंत्री सदन को इग्नोर करके विदेश जा रहे हैं। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: No, no please, Naresh Agrawalji; has any Business of the House been hampered by the absence, or going away, of any Minister? ...(*Interruptions*)... That has not happened. ...(*Interruptions*)... Then, why do you raise it here? ...(*Interruptions*)...

**श्री नरेश अग्रवाल:** इस सदन को ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: No, no. ...(*Interruptions*)...

**श्री नरेश अग्रवाल:** अगर सदन इस बात पर चलेगा कि मंत्री उपलब्ध हैं या नहीं है ...(**व्यवधान**)... अगर सदन को यह direction होगी कि मंत्री की उपलब्धता पर ही इस सदन में ...(**व्यवधान**)... सदन कैसे चले? ...(**व्यवधान**)... यह तो मंत्री जी की जिम्मेदारी है। ...(**व्यवधान**)... जब तक सदन चले तब तक ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: No, no. ...(*Interruptions*)... I understood. ...(*Interruptions*)... आपने जो बोला, वह ठीक है और मुझे समझ आ गया है। अगर हाउस में मंत्री जी का कोई बिजनेस है, तो मंत्री जी हाउस में जरूर उपस्थित रहें।

**श्री नरेश अग्रवाल:** जी श्रीमन्।

**श्री उपसभापति:** लेकिन यदि बिजनेस नहीं है, तो मंत्री जी को दूसरा भी काम होता है।

**श्री नरेश अग्रवाल:** अगर आज हाउस में कोई important इश्यू उठ जाता है ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Yes, I agree. ...(*Interruptions*)... If the concerned Minister has a particular Business in the House, the Minister has to be available in the House. ...(*Interruptions*)... But, on that ground, you cannot prevent a Minister from going out or doing other works. ...(*Interruptions*)... Now, please sit down. ...(*Interruptions*)...

SHRI PRAMOD TIWARI: Mr. Deputy Chairman, Sir, ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: What is it, Mr. Tiwari? ...(*Interruptions*)...

SHRI MADHUSUDAN MISTRY (Gujarat): Sir, I have given a notice. ...(*Interruptions*)...

**श्री प्रमोद तिवारी:** सर, हाउस के बहुत सीनियर मेम्बर्स ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Under what rule, are you raising it? ...(*Interruptions*)... What is the point? ...(*Interruptions*)...

SHRI PRAMOD TIWARI: Under Rule 267 I have given a notice. ...(*Interruptions*)... I want to submit that. ...(*Interruptions*)...

**श्री उपसभापति:** यदि नोटिस है, तो I will call you. ...(*Interruptions*)... You sit down. ...(*Interruptions*)... I will call you. ...(*Interruptions*)... On that, I have given you the answer. ...(*Interruptions*)... Now, what is it, Mr. Bajwa. ...(*Interruptions*)...

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#### **REGARDING OBSERVING TWO MINUTES SILENCE IN THE MEMORY OF SHAHEED-E-AZAM UDHAM SINGH**

**श्री प्रताप सिंह बाजवा** (ਪੰਜਾਬ): सर, मेरी आप से और हाउस से ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: What is your point? ...(*Interruptions*)...

SHRI PARTAP SINGH BAJWA: Sir, my point of order is that seventy-seven years ago, *Shaheed-e-Azam* Udham Singh was hanged in a London jail. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: So, how is it a point of order today? ...(*Interruptions*)...

**श्री प्रताप सिंह बाजवा:** सर, मेरी गुजरिश पूरे हाउस से है कि उनके लिए दो मिनट का मौन ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: That is not a point of order. ...(*Interruptions*)... Please. ...(*Interruptions*)...

SHRI PARTAP SINGH BAJWA: Sir, it is most important. ...(*Interruptions*)... Parliament is in Session. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: You give notice. ...(*Interruptions*)... If you want to raise that. ...(*Interruptions*)...

**श्री प्रताप सिंह बाजवा:** सर, Parliament was not in Session. ....(Interruptions)... बात और थी। Shaheed-e-Azam Udham Singh. ....(Interruptions)...

MR. DEPUTY CHAIRMAN: If you want to raise that matter, I have no objection, give notice. ....(Interruptions)...

SHRI MADHUSUDAN MISTRY (Gujarat): Sir, I have given a notice. ....(Interruptions)...

MR. DEPUTY CHAIRMAN: Sharad Yadavji. ....(Interruptions)...

SHRI MADHUSUDAN MISTRY: Please allow me, Sir. ....(Interruptions)...

MR. DEPUTY CHAIRMAN: I will call you. ....(Interruptions)... Mistryji, I will call you. ....(Interruptions)...

**श्री शरद यादव (बिहार):** मान्यवर ...(व्यवधान)...

**श्री उपसभापति:** इन्होंने नोटिस दिया है। ...(व्यवधान)... शरद यादव जी ने नोटिस दिया है, इसलिए आप बैठिए।

### REGARDING ORDNANCE FACTORIES

**श्री शरद यादव (बिहार):** उपसभापति जी, मैं आपके माध्यम से एक महत्वपूर्ण मामला उठाना चाहता हूँ। यहाँ डिफेन्स मिनिस्टर और सदन के नेता, श्री अरुण जेटली साहब भी मौजूद हैं। मैं बताना चाहता हूँ कि जब हिंदुस्तान गुलाम था, तब, उस वक्त यहाँ 16 या 21 factories थीं, लेकिन आज 41 हैं। सुरक्षा संबंधी जो आर्डिनेंस factories हैं, वे आज 41 factories हैं। मंत्री जी, इनमें 600 आइटम्स बनते हैं, जिनमें से 200 आइटम्स आउटसोर्स कर दिए गए हैं। आपको मालूम होगा कि मैं दो बार जबलपुर से चुनाव लड़ा हूँ। वहाँ पर डिफेंस की सबसे ज्यादा इंडस्ट्रीज, सारे कारखाने, व्हीकल, ऑर्डिनेंस, जीसीएफ से लेकर अन्य सभी मौजूद हैं। यह शहर पूरी तरह से इसी पर चलता है। मेरी आपके माध्यम से सरकार से विनती है कि यहाँ पर, बहुत दिनों से, लगभग 25 दिनों से कारखाने के कर्मचारी भूख हड्डताल पर बैठे हुए हैं। मैं आपके माध्यम से कहना चाहता हूँ कि यह बहुत गंभीर मामला है। आज चीन जिस तरह से बोल रहा है, देश की जिस तरह की हालत है, उस संदर्भ में कहना चाहता हूँ कि हमारे जो सुरक्षा के संस्थान हैं, उनमें वे हमारी सुरक्षा के सबसे बड़े मित्र हैं, जो हमारी बाजू में खड़े हुए हैं। आज उन पर चिंता बनी हुई है, क्योंकि vehicle फैक्ट्री बंद हो गई है, इसलिए मेरी आपके माध्यम से विनती है कि सरकार को इस पर ध्यान देना चाहिए।

**श्री दिग्विजय सिंह (मध्य प्रदेश):** उपसभापति जी, मैं स्वयं को इस विषय से संबद्ध करता हूँ।

**श्री प्रमोद तिवारी** (उत्तर प्रदेश): उपसभापति जी, मैं भी स्वयं को इस विषय से संबद्ध करता हूं।

SHRI TAPAN KUMAR SEN (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member. ...(*Interruptions*)...

SHRI T. K. RANGARAJAN (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member. ...(*Interruptions*)...

SHRI D. RAJA (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member. ...(*Interruptions*)...

SOME HON. MEMBERS: Sir, we also would like to associate ourselves with the issue raised by the hon. Member.

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#### **REGARDING LATHI-CHARGE ON A MEMBER OF PARLIAMENT IN UTTAR PRADESH**

MR. DEPUTY CHAIRMAN: Okay. ...(*Interruptions*)... Now, Mr. Tiwari, what is your notice under Rule 267? ...(*Interruptions*)... Sit down. ...(*Interruptions*)... There is nothing. I have not allowed him, I only heard him. ...(*Interruptions*)... Rule 267 is not allowed, ...(*Interruptions*)... Yes, Mr. Tiwari. ...(*Interruptions*)...

**श्री प्रमोद तिवारी** (उत्तर प्रदेश): उपसभापति जी, श्री राज बब्बर, इस सदन के वरिष्ठ सदस्य हैं। वे कई बार राज्य सभा के सदस्य रहे हैं और आज भी सदस्य हैं।

**श्री उपसभापति:** उनको क्या हो गया है?

**श्री प्रमोद तिवारी:** मैं इसीलिए बता रहा हूं। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: No; you are mentioning about another Member. That is not what I want you. ...(*Interruptions*)... What is your Rule 267 issue? ...(*Interruptions*)...

**श्री प्रमोद तिवारी:** उपसभापति जी, मैं रूल 267 में जो विषय उठा रहा हूं, I want to brief you and the entire House should take note of that. ...(*Interruptions*)... उत्तर प्रदेश में अंबेडकर नगर में एक डोडो गाँव है। उस गाँव में लीगल process को follow किए बगैर, बिना नोटिस दिए, बिना मुआवजा दिए, किसानों के घर जबर्दस्ती गिराए गए। वहाँ एक, दो किसान के नहीं, बल्कि ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: But why are you raising it here? ...(*Interruptions*)...

SHRI PRAMOD TIWARI: Sir, it is a serious matter. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: What is the point of raising it here? ...(*Interruptions*)...

**श्री प्रमोद तिवारी:** सर, ...**(व्यवधान)**... लोगों की ...**(व्यवधान)**... जमीनें छिन गई। ...**(व्यवधान)**... श्री राज बब्बर को वहाँ पर किसी पासपोर्ट या वीजा की जरूरत नहीं थी, वे हमारे प्रदेश अध्यक्ष हैं। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: But Shri Raj Babbar is a sitting Member. ...(*Interruptions*)... Let him come and say if he has a complaint. ...(*Interruptions*)...

SHRI PRAMOD TIWARI: Sir, just listen to me as this is an important issue. ...(*Interruptions*)... No, Sir, this is regarding. ...(*Interruptions*)... This is very important. ...(*Interruptions*)... It concerns a hon. Member of this House. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Shri Raj Babbar is a sitting Member. If he has a complaint, he can come and say that here. ...(*Interruptions*)...

SHRI PRAMOD TIWARI: That concerns the Central Govt. ...(*Interruptions*)... That concerns the Central Government and that is why I am asking. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: No; Mr. Tiwari, I am not allowing it. ...(*Interruptions*)...

**श्री प्रमोद तिवारी:** बिना कोई नोटिस दिए, बिना लीगल process के ...**(व्यवधान)**... जब राज बब्बर जी वहाँ जा रहे थे ...**(व्यवधान)**... तब उन पर लाठी-चार्ज हुआ है। ...**(व्यवधान)**...

**श्री उपसभापति:** आप सुनिए। ...**(व्यवधान)**...

**श्री प्रमोद तिवारी:** उन पर लाठी-चार्ज हुआ है। ...**(व्यवधान)**... वे कल से धरने पर बैठे हुए हैं। ...**(व्यवधान)**... जब आप एक सेम्बर को प्रोटेक्शन नहीं दे सकते तब ...**(व्यवधान)**... Then what for this House is? ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: No; Mr. Tiwari, I am not allowing it. ...(*Interruptions*)...

**श्री प्रमोद तिवारी:** मैं आपसे कहना चाहता हूं। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Why do you. ...(*Interruptions*)...

**श्री प्रमोद तिवारी:** उपसभापति जी, एक सेम्बर पर बल प्रयोग किया गया है। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Not allowed. ...(*Interruptions*)... Not allowed. ...(*Interruptions*)... If Shri Raj Babbar has a complaint, he should come and say. ...(*Interruptions*)... Why should you say? ...(*Interruptions*)...

**श्री प्रमोद तिवारी:** जब एक मेम्बर पर बल प्रयोग किया जाए ...(**व्यवधान**)... उन्हें जबर्दस्ती रोका जाए ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: No; he can come and give a complaint. ...(*Interruptions*)... He can give privilege notice if he wants. ...(*Interruptions*)...

**श्री प्रमोद तिवारी:** कल से श्री राज बब्बर धरने पर बैठे हैं ...(**व्यवधान**)... वे किसी पार्टी के काम से नहीं बैठे हैं ...(**व्यवधान**)... यह बहुत इम्पोर्टेट मैटर है। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: No, no. ...(*Interruptions*)... Not allowed, not allowed. ...(*Interruptions*)... What does Shri Madhusudan Mistry want to say? ...(*Interruptions*)...

**श्री प्रमोद तिवारी:** यह बहुत इम्पोर्टेन्ट मैटर है। ...(**व्यवधान**)... This is very important. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Shri Raj Babbar is a hon. Member of this House; if he has a complaint, he can come and raise it. ...(*Interruptions*)... If he feels that his rights are obstructed, then, he can give a privilege notice. ...(*Interruptions*)... Sit down, sit down. ...(*Interruptions*)...

**श्री प्रमोद तिवारी:** उपसभापति जी, यह जो उनके साथ हुआ है। ...(**व्यवधान**)... यह बहुत गंभीर विषय है।

MR. DEPUTY CHAIRMAN: Now, Shri Madhusudan Mistry, what is your point?

SHRI MADHUSUDAN MISTRY (Gujarat): Sir, ...(*Interruptions*)...

**श्री प्रमोद तिवारी:** संसद सदस्य सुरक्षित नहीं हैं। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Not allowed. ...(*Interruptions*)... Yes, Shri Madhusudan Mistry, what is the point?

**श्री प्रमोद तिवारी:** यह सरकार बताए। ...(**व्यवधान**)... रिपोर्ट दे ...(**व्यवधान**)... स्टेटमेंट दे। ...(**व्यवधान**)...

SHRI ANAND SHARMA (Himachal Pradesh): Please, Sir, the House is in Session. ...(*Interruptions*)... We are representatives of people. A Member of this House is today

unable to attend the proceedings because he has been prevented from meeting the people, there has been a lathi-charge and he has been injured. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No; he can give a complaint. ...*(Interruptions)*...

SHRI ANAND SHARMA: No, he will give a complaint when he is in a position to come here. ...*(Interruptions)*...

SHRI NARESH AGRAWAL (Uttar Pradesh): He is in hospital. ...*(Interruptions)*...

SHRI ANAND SHARMA: So, the U.P. Government... ...*(Interruptions)*... The Government can ask for a report. ...*(Interruptions)*... Because the House is in Session; let the Governments ensure his security, safety so that he can come and when he comes here, he can narrate as to what happened to him. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Are you saying that he is unable to come because of lack of security?...*(Interruptions)*... Is it that? ...*(Interruptions)*...

श्री नरेश अग्रवालः वे हॉस्पिटल में भर्ती हैं। ...*(व्यवधान)*...

SHRI ANAND SHARMA: He has been injured. ...*(Interruptions)*... He has been assaulted. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Mr. Anand Sharma, ...*(Interruptions)*...

SHRI ANAND SHARMA: Let the Government give a report. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Mr. Anand Sharma, you have given another twist. So, it has become important now. ...*(Interruptions)*...

SHRI ANAND SHARMA: He was lathi-charged.

MR. DEPUTY CHAIRMAN: Now, you are saying. ...*(Interruptions)*... I understood. Tiwariji raised it and now, Shri Anand Sharma is saying that a particular Member cannot come to the House because of lack of security. That is what you are saying.

SHRI ANAND SHARMA: He was lathi-charged by the police. ...*(Interruptions)*... And they are sitting there on a *dharna*, they cannot move from there. ...*(Interruptions)*... They are surrounded by the police. ...*(Interruptions)*...

THE LEADER OF THE HOUSE (SHRI ARUN JAITLEY): If he is on *dharna*, he cannot be present at two places. ...*(Interruptions)*... He can move out of the *dharna* and come here. ...*(Interruptions)*...

SHRI ANAND SHARMA: Why? He is there on an issue. He has been beaten up. There is a report. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: That is a different matter. ...(*Interruptions*)... No, no. Anand Sharmaji, I will tell you. There is a difference between the two. If he is sitting on a *dharna* on a particular issue and if that has to be solved, it is for that Government to act. ...(*Interruptions*)... That is a different matter. ...(*Interruptions*)... I am concerned only over one thing. If that Member is prevented from coming to this House, then, I am concerned, and I can ask the Government to enquire about it. ...(*Interruptions*)... But are you saying that the Member is prevented from coming to this House? Are you saying that? ...(*Interruptions*)...

SHRI ANAND SHARMA: No, no. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Okay; then it is for the State Government to deal with it. Then it is not for me to deal with that. ...(*Interruptions*)...

SHRI ANAND SHARMA: He is injured because of lathi-charge. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Shri Madhusudan Mistry, ...(*Interruptions*)... Yes, I have made it very clear. ...(*Interruptions*)... I have made it very clear. ...(*Interruptions*)... Shri Madhusudan Mistry, what is your point? ...(*Interruptions*)...

SHRI PRAMOD TIWARI: Sir, ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Tiwariji it is not allowed. ...(*Interruptions*)... Tiwariji, that is over. ...(*Interruptions*)... Tiwariji, please sit down. Madhusudan Mistryji, what is your point? ...(*Interruptions*)... I am coming to that. ...(*Interruptions*)...

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#### **REGARDING ELECTIONS TO RAJYA SABHA FROM GUJARAT**

**श्री मधुसूदन मिस्ट्री (गुजरात):** सर, मैं इस हाउस का ध्यान गुजरात की ...(**व्यवधान**)... आप बैठिए। ...(**व्यवधान**)... मुझे बोलने दीजिए। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Please sit down. ...(*Interruptions*)... He has given notice. ...(*Interruptions*)... He has given notice under Rule 267. I have to listen to him. Please sit down. ...(*Interruptions*)... He has given notice under Rule 267, I have to

listen to him and then decide whether it is to be admitted or not. You cannot do that.  
...(Interruptions)... You say your point. ...*(Interruptions)*...

**श्री मधुसूदन मिश्री:** सर, गुजरात में अभी 8 तारीख को राज्य सभा का जो चुनाव होने जा रहा है, उनके बारे में जो गतिविधियाँ चल रही हैं, उनके ऊपर मैं आपका ध्यान आकर्षित करना चाहता हूँ।  
...(व्यवधान)...

MR. DEPUTY CHAIRMAN: No, this was raised yesterday. This was already raised. ...*(Interruptions)*...

SHRI MADHUSUDAN MISTRY: No, Sir. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: This was already raised. ....*(Interruptions)....*

SHRI MADHUSUDAN MISTRY: Sir, there are a lot of other developments after that. ....*(Interruptions)...*

MR. DEPUTY CHAIRMAN: This was already raised. ....*(Interruptions)....*

SHRI MADHSHUDAN MISTRY: Sir, there are a lot of other developments. A police officer used to threaten, not to allow ...*(Interruptions)*... MLAs were kidnapped, in fact. ...*(Interruptions)*... They were offered ₹ 10-15 crores. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: This issue was already raised. ...*(Interruptions)*... No, no. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*...

SHRI MADHUSUDAN MISTRY: This Government is a party to it, Sir.  
...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: This issue was already raised. ...*(Interruptions)*... No, no. Please sit down. ...*(Interruptions)*...

SHRI MADHUSUDAN MISTRY: Sir, this Government is a party to it. ...*(Interruptions)*... Sir, it a very serious one. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: It was raised last Friday and, therefore, I am not allowing it. ....*(Interruptions)*.... It was already raised. ....*(Interruptions)*....

अत्यसंख्यक कार्य मंत्रालय के राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री मुख्तार अब्बास नकरी): सर, यह इश्यू ये यहाँ पहले भी उठा चुके हैं। ... (व्यवधान)...

MR. DEPUTY CHAIRMAN: No, no. ...*(Interruptions)*... It was already raised. ...*(Interruptions)*... Last Friday, it was already raised. ...*(Interruptions)*... No.

....(Interruptions)... It was already raised. ....(Interruptions)... Anyhow, I am not allowing it under Rule 267....(Interruptions)... I am not allowing it under Rule 267....(Interruptions)... Mr. Naqvi, what do you want to say? ....(Interruptions)...

**श्री मुख्तार अब्बास नकवी:** सर, यह इश्यू ये पहले भी उठा चुके हैं। ....(व्यवधान)... अब गुजरात में गुमशुदा की तलाश चल रही है। ....(व्यवधान)... गुजरात में बाढ़ आई हुई है। ....(व्यवधान)... उस बाढ़ में वहाँ की जनता अपने प्रतिनिधियों को ढूँढ़ रही है। ....(व्यवधान)... उनके प्रतिनिधियों को कांग्रेस पार्टी ने अपहरण करके एक हॉलिडे होम में, एक हॉलिडे रिज़ॉर्ट में रखा है। ....(व्यवधान)... आप उस पर चर्चा कर लीजिए। ....(व्यवधान)... आपको \* आनी चाहिए। ....(व्यवधान)... गुजरात का आम आदमी बाढ़ से त्राहि-त्राहि कर रहा है, ....(व्यवधान)... उनके एमएलएज, उनके रिप्रिंजेटेटिव्स हॉलिडे होम में, हॉलिडे रिज़ॉर्ट में enjoy कर रहे हैं, ....(व्यवधान)... पिकनिक मना रहे हैं। ....(व्यवधान)... उस पर चर्चा कर लीजिए। ....(व्यवधान)... इनसे अपना घर सँभालते नहीं सँभल रहा है। ....(व्यवधान)... इन्होंने वहाँ के एमएलएज का अपहरण करके एक हॉलिडे रिज़ॉर्ट में रखा हुआ है। ....(व्यवधान)... यह बात ये नहीं बता रहे हैं। ....(व्यवधान)...

MR. DEPUTY CHAIRMAN: Mr. Mistry, the Government says that they are ready for a discussion if you want. ....(Interruptions)... You may give another notice if you want a discussion. ....(Interruptions)... But don't disturb the House. ....(Interruptions)... Don't disrupt the House. ....(Interruptions)... Please. ....(Interruptions)... Mr. Mistry, please ....(Interruptions)... Now, please listen to me. I crave the indulgence of both sides. With folded hands, I am requesting you, please listen to me. The same issue was raised on Friday, and ....(Interruptions)... Let me complete. I asked you to allow me. कृपया सुनिए। ....(व्यवधान)... आप लोग इतना patience तो दिखाइए। ....(व्यवधान)... कृपया आप लोग सुनिए। ....(व्यवधान)... On Friday, on the same issue raised from the Opposition side and the reply from the Treasury Benches, there was a lot of commotion, and both sides came to the Well. There was shouting of slogans also, and I was forced to adjourn the House on Friday. On the same issue, the hon. LoP raised it here in the House and he explained it, to which also the concerned Minister, Mr. Mukhtar Abbas Naqvi, replied. Now, I hear Mr. Naqvi saying that if the Opposition wants, the Government is ready for a discussion on this subject. This is what he said. Now, if you want a discussion, give separate notice. ....(Interruptions)... Now, Zero Hour. Shri A.K. Selvaraj ....(Interruptions)...

\*Expunged as ordered by the Chair.

**MATTERS RAISED WITH PERMISSION****Protest against extraction of hydrocarbons in Neduvasal in  
Pudukottai district of Tamil Nadu**

SHRI A.K. SELVARAJ (Tamil Nadu): Sir, on February 15, 2017, the Central Government announced the award of contract for development and extraction of hydrocarbon from Neduvasal, a little known village in Pudukottai district in Tamil Nadu. The people of this tiny village are engaged in agitation in many forms continuously since then, running to hundreds of days ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: That is Members' Business, not Government's Business.

**श्री नरेश अग्रवाल** (उत्तर प्रदेश): सर, कुछ सुनाई नहीं दे रहा है। ...**(व्यवधान)**... हाउस ऑर्डर में नहीं है। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: It is going on record. What should I do? ...*(Interruptions)*... Thirteen Members have given notice for Zero Hour. What about their rights? What about the rights of the Members who have given Zero Hour notices? Shrimati Jaya Bachchan is giving notice for the fourth day, and I will allow that. ...*(Interruptions)*... I am requesting the hon. Members, I have thirteen notices of Zero Hour. The right of those Members who have given Zero Hour notice, that is also to be protected. It is not only your right, those Members' right should also be protected. ...*(Interruptions)*... So, please cooperate. ...*(Interruptions)*...

**श्री नरेश अग्रवाल:** सर, कुछ सुनाई नहीं दे रहा है। ...**(व्यवधान)**...

SHRI A.K. SELVARAJ: The region's farmers fear that hydrocarbon extraction will disturb the comfortable agrarian economy extant in this region. Neduvasal is located in an area rich in ground water and blessed with fertile soil of the delta. ...*(Interruptions)*... Unlike the lower reaches of the delta, where agriculture is in distress, Neduvasal still have healthy multi-crop farm economy. ...*(Interruptions)*... An exploratory well constructed by the ONGC near Neduvasal in 2008-2009 also gave villagers a sense of things to come. For three months after the well was dug, they would burn the gas day-and-night. ...*(Interruptions)*... Sometimes, the gas would burn orange with black smoke, and sometimes, blue with no smoke. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Members from both sides, please sit down. Take your seats. You also go and take your seats... *(Interruptions)*... Please go back. Mr. Mistry, If you have something against the Government, why should you object to these Members? ...*(Interruptions)*... Tell me. ...*(Interruptions)*...

SHRI A.K. SELVARAJ: Fields damaged by oil leaks are never restored, and there is a lesser compensation after long-drawn complaints. ....*(Interruptions)*... Lands damaged by oil take years to recover. Incidents of gas leaks and the threat of fires in residential areas add to the concerns of neighbouring communities. ....*(Interruptions)*... The then hon. Chief Minister of Tamil Nadu, Dr. Puratchi Thalaivi Amma, and the present hon. Chief Minister had also demanded the Union Government to stop the extraction of hydrocarbon from Neduvasal. The State Government has also not given any licence to commercially extract natural gas at Neduvasal. ....*(Interruptions)*... Therefore, I urge upon the Union Government to forthwith stop the extraction of hydrocarbon at Neduvasal in the interest of farming community and the general public. Thank you.

श्री नरेश अग्रवालः महोदय, हाउस ऑर्डर में नहीं है। ...*(व्यवधान)*... कुछ सुनाई नहीं दे रहा है। ...*(व्यवधान)*... पहले हाउस ऑर्डर में लाइए, सर। ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: Anand Sharmaji, you are the Deputy Leader, please allow me to take up the Zero Hour, because it is their right. I am requesting you, Anand Sharmaji. ....*(Interruptions)*... Shouting slogans is of no use. By shouting slogans, you will achieve nothing. ....*(Interruptions)*... You allow this, please. ....*(Interruptions)*... You give notice. ....*(Interruptions)*... You give notice. Anand Sharmaji, the Government is ready for discussion. You can give another notice. We will consider it. ....*(Interruptions)*... Now, let me take up the Zero Hour because those who have given notices for Zero Hour, it is their right. You are obstructing their right. ....*(Interruptions)*... Please go back.

श्री आनन्द शर्मा (हिमाचल प्रदेश)ः महोदय, विधायकों को अगवा किया जा रहा है। ...*(व्यवधान)*... उनके परिवार के लोगों को डराया जा रहा है। ...*(व्यवधान)*... शासन तंत्र का दुरुपयोग हो रहा है। ...*(व्यवधान)*... पुलिस का इस्तेमाल हो रहा है। ...*(व्यवधान)*...

श्री नरेश अग्रवालः यही काम उत्तर प्रदेश में भी हो रहा है। ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: Shri S. Muthukarappan. ....*(Interruptions)*...

#### **Concern over the frequent attacks on Indian fishermen by Sri Lankan navy**

SHRI S. MUTHUKARUPPAN (Tamil Nadu): Mr. Deputy Chairman, Sir, I would like to draw the attention of the Government of India and the Ministry of External

Affairs to the issue of release of Indian fishermen arrested and their fishing boats.  
...(Interruptions)...

MR. DEPUTY CHAIRMAN: Why do you obstruct a Member's right? If you have any grievance against the Government you discuss with them. But why do you obstruct a Member's right? Zero Hour is Members' time. ...*(Interruptions)*...

SHRI S. MUTHUKARUPPAN: Hon. Amma's Government, now is being headed by the hon. Chief Minister of Tamil Nadu, Mr. Edappadi K. Palaniswami. On 27.7.2017, hon. Chief Minister of Tamil Nadu, Mr. Edappadi K. Palaniswami has emphasized on the Tamil Nadu fishermens issue in the presence of the hon. Prime Minister of India, Thiru Narendra Modi, in Mandapam at Rameshwaram, after dedicating a memorial to the nation in the name of former President of India . ...*(Interruptions)*...

**श्री नरेश अग्रवाल** (उत्तर प्रदेश): महोदय, चूंकि हाउस ऑर्डर में नहीं है, आप हाउस को adjourn कर दीजिए। ...*(व्यवधान)*... हमारी grievances हैं। ...*(व्यवधान)*... कुछ सुनाई नहीं दे रहा है। ...*(व्यवधान)*... हम भी इनके साथ हैं। ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: I have ears. I can very well hear both...*(Interruptions)*... You tell me what I should do. ...*(Interruptions)*... You control them. You do that. ...*(Interruptions)*... You use your good office. ...*(Interruptions)*...

**श्री नरेश अग्रवाल:** उत्तर प्रदेश में हमारे विधायकों को तोड़ा गया। ...*(व्यवधान)*... सरकार द्वारा जबर्दस्ती इनसे इस्तीफा लिया गया। ...*(व्यवधान)*... आप हाउस को adjourn कर दीजिए। ...*(व्यवधान)*...

SHRI S. MUTHUKARUPPAN: On 27.7.2017 itself we have received a news in the newspapers that the Sri Lankan Government had released 75 fishermen and 42 fishing boats. Our hon. Chief Minister of Tamil Nadu, Mr. Edappadi K. Palaniswami has written a thanks letter to the hon. Prime Minister of India.

Sir, a permanent solution to solve the problems of Tamil Nadu fishermen and the Sri Lankan Navy is retrieval of Katchatheevu Island which is in accordance with the decision taken by my leader, Hon. Amma. ...*(Interruptions)*...

Agreements of 1974 and 1976 are unconstitutional because those were not placed before the Indian Parliament and the Parliament did not pass it. We have sufficient authenticated records to show that the owner of Katchatheevu Island's property is Ramnad Raja. So, Tamil Nadu fishermen have traditional fishing rights in Palk Bay. ...*(Interruptions)*...

Another important point is, hon. Amma, Dr. Puratchi Thalaivi, former Chief Minister of Tamil Nadu had taken a stand that refixation of International Maritime Boundary like situation would alone bring a lasting solution to this vexatious issue. ...*(Interruptions)...*

Sir, the recent legislation enacted in the Sri Lankan Parliament regarding impounding of boat sand levying huge penalties is creating a sense of fear and unrest among the fishermen community of Tamil Nadu. ...*(Interruptions)...*

I am thankful to the hon. Prime Minister of India and the Ministry of External Affairs for getting released 75 fishermen and 42 boats from the Sri Lankan Government. ...*(Interruptions)...*

I urge upon the Government of India and the Ministry of External Affairs to intervene immediately to secure the release of the rest of the fishermen and rest of the fishing boats from Sri Lanka. Thank you very much.

MR. DEPUTY CHAIRMAN: Mr. Mohd. Ali Khan, Please. ...*(Interruptions)...* The House is adjourned for ten minutes.

*The House then adjourned at thirty minutes past eleven of the clock.*

*The House re-assembled at forty minutes past eleven of the clock.*

MR. DEPUTY CHAIRMAN *in the Chair.*

MR. DEPUTY CHAIRMAN: It is Zero Hour. Shri K. C. Ramamurthy.

SHRI PRAMOD TIWARI (Uttar Pradesh): The Government should make a statement on the...

MR. DEPUTY CHAIRMAN: I told you already. He is agitating on a case that is concerned with the State Government. Isn't it?

SHRI PRAMOD TIWARI: But, Sir, that is a National Highway.

MR. DEPUTY CHAIRMAN: Is it a National Highway?

SHRI PRAMOD TIWARI: Yes, Sir. I have given the number of the National Highway.

MR. DEPUTY CHAIRMAN: All right. If it is a question of National Highway, then, Naqvi, ask the Minister of Road Transport and Highways to look into it and see what the reason is.

THE MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): Okay, Sir.

MR. DEPUTY CHAIRMAN: You please tell the Minister of Road Transport and Highways to inform the House as to what the position is. Now, Shri K. C. Ramamurthy.

**Need to restore bi-annual examination of National Eligibility Test (NET)**

SHRI K. C. RAMAMURTHY (Karnataka): Sir, eligibility test is conducted for the people who want to join as lecturers, assistant professors in the country. Earlier, two exams used to be conducted every year, one in July and another examination in December. Sir, from the last year, they have decided to conduct only one examination whereby depriving the opportunity for a large number of graduates, post-graduates who want to get into teaching profession and the examination is not conducted. This is becoming a serious issue. When there are a lot of vacancies available in all the institutions, the Government is not allowing the conduct of the National Eligibility Test. The entrance to the teaching profession itself is becoming a problem. I would like the Government to look into this issue because the examination that was scheduled for 17th July has been suddenly adjourned. So, we want them to have the examinations as it used to be there for the past so many decades. The change is unwanted, unwarranted and is not yielding any results. Thank you.

SHRI TAPAN KUMAR SEN (West Bengal): Sir, I associate myself with the issue expressed by Shri K. C. Ramamurthy.

**Need for Central Government's intervention in the demand for a separate Gorkhaland**

SHRI MAJEED MEMON (Maharashtra): Mr. Deputy Chairman, Sir, the agitation for a separate Gorkhaland raised by Gorkha Janmukti Morcha has taken a violent turn and has prolonged for the past almost eight weeks. A beautiful hill station like Darjeeling is burning for the last almost two months. The life is totally paralysed. The people are suffering for want of supply of essential commodities like water, food, milk, newspapers

and all other things and there is complete abnormality with regard to the common people. It is felt that the agitation that is going on for whatever demand, maybe justified or may not be justified. The ruling party in West Bengal probably is not in good terms with the Centre and it is because of the hostility between the two, the Centre and the State, the people are sandwiched and are suffering. Our request to the Government would be — well, you may accept their demand, you may not accept their demand — to call the agitators and have a discussion with them so that we can ask the agitators to suspend their agitation and let life resume. I am sorry to say that in the history of Darjeeling, for the past 150 years, Darjeeling tea is one of the most sought after commodity all over the world. This year is the first year after 150 years that Darjeeling tea is not coming for auction. What a shocking result of this agitation! So, I appeal to the Government to please invite the agitators and have a talk so that normalcy is restored. Thank you.

**श्री आलोक तिवारी** (उत्तर प्रदेश): महोदय, मैं माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूँ।

**श्री रवि प्रकाश वर्मा** (उत्तर प्रदेश): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूँ।

**श्री नीरज शेखर** (उत्तर प्रदेश): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूँ।

**श्री अशोक सिद्धार्थ** (उत्तर प्रदेश): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूँ।

MR. DEPUTY CHAIRMAN: Shrimati Jaya Bachchan. I would request the hon. Members to follow Shri Ramamurthy and Shri Majeed Memon because they presented their case briefly and did not utilise their entire three minutes. Some people think that the entire three minutes should be utilised. It is not necessary. You present your case within the time. Shrimati Jaya Bachchan.

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): Sir, out of my three minutes you have taken one minute.

MR. DEPUTY CHAIRMAN: You can take three minutes, but I tell you Shrimati Jayaji, today I fought only for Members like you who repeatedly give notice and are not getting a chance. So, even if I take one minute from your time, there is no harm.

**Lack of infrastructure for cashless economy**

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): Sir, first, I would like to congratulate the Government for its intention to take India towards digital and cashless economy.

MR. DEPUTY CHAIRMAN: I thought she is going to congratulate me.

SHRIMATI JAYA BACHCHAN: It is also applicable to you, Sir.

It is a known fact that the whole demonetization exercise was improperly planned and had created a confusion and hardship for the entire nation. The methods left for transaction were to use debit or credit card or online transactions. This can only be possible if there are enough Point of Sale machines. India has 15.1 lakh such machines. We require 20 lakh such machines to meet the demand for cashless transactions. The Point of Sale machines come with a huge installation charges and maintenance cost. The transaction cost charged by banks is an additional burden on merchants using Point of Sale machines. No effort has been made to reduce these charges, assist retailers who were incurring additional costs and no effort has been made to train people who lack basic knowledge of banking system and digital transactions.

Public is expected to go cashless with inadequate infrastructure and security system in place. Lack of digital preparedness is already threatening to hit the consumption growth. The data released in a Report of the State Bank of India shows that the value per card transaction has declined, though the volume of transactions has increased post demonetization. The reason for decline is due to shortage of Point of Sale machines in the country. In order to facilitate such a huge volume of transactions to digital, the Government needs to step up, first, a better ecosystem; second, provisions for banks to deploy more swipe machines; and, third, add small and marginal traders, grocery shops to digital platform.

The Government should take strong initiatives to boost digital platform to enable cashless economy and refrain from making halfhearted effort with no impact like the Aadhaar-enabled Point of Sale machines.

Unified Payments Interface and BHIM App multiple systems create more confusion and shows lack of thorough research and effective implementation.

I urge the Government to communicate effectively the use of payment methods and create awareness among the common man as soon as possible in order to see this country progress towards cashless economy. Thank you.

THE MINISTER OF LAW AND JUSTICE; AND THE MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): Sir, with respect to Jayaji for the concern she has flagged, I have only to inform this hon. House that, as regards digital training, 2 crore Indians have been trained by Common Service Centres. The BHIM App has been downloaded by 2 crore Indians. And, there has been close to 50 lakh transactions only on BHIM App worth ₹ 1,500 crores. The biggest asset which I would like to flag in this hon. House is that the common people are using more and more digital payments. Yes; I take her point that we need to be more active. We are active. We are doing and her suggestions are welcome.

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): There is no money in banks. What are you talking? ...*(Interruptions)*... We are not able to encash ₹ 4 lakhs. ...*(Interruptions)*... It took four days! ...*(Interruptions)*...

SHRI T.K. RANGARAJAN (Tamil Nadu): Sir, I associate myself with the Zero Hour submission made by Jayaji.

SHRI ALOK TIWARI (Uttar Pradesh): Sir, I also associate myself with the Zero Hour submission made by Jayaji.

SHRI RAVI PRAKASH VERMA (Uttar Pradesh): Sir, I also associate myself with the Zero Hour submission made by Jayaji.

SHRI DIGVIJAYA SINGH (Madhya Pradesh): Sir, I also associate myself with the Zero Hour submission made by Jayaji.

SHRI NEERAJ SHEKHAR (Uttar Pradesh): Sir, I also associate myself with the Zero Hour submission made by Jayaji.

SHRI SANJAY SETH (Uttar Pradesh): Sir, I also associate myself with the Zero Hour submission made by Jayaji.

SHRI BHUBANESWAR KALITA (Assam): Sir, I also associate myself with the Zero Hour submission made by Jayaji.

SHRI P.L. PUNIA (Uttar Pradesh): Sir, I also associate myself with the Zero Hour submission made by Jayaji.

MR. DEPUTY CHAIRMAN: Shri Chunibhai Kanjibhai Gohel. He is not there. Next is Dr. Subbarami Reddy.

SHRIMATI JAYA BACHCHAN: Sir, the point is this. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, no. You have no right. After response from the hon. Minister, you have no right. Sit down.

SHRIMATI JAYA BACHCHAN: Sir, there are problems. He has not addressed that. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, no. Jayaji, others are waiting. ...*(Interruptions)*...

SHRI T.K. RANGARAJAN: Sir, the Member who raised the issue has a right. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, no. During Zero Hour, after Minister's reaction, there is nothing more. Dr. Subbarami Reddy. Do you want to start or not? Otherwise, I will call the next speaker. ...*(Interruptions)*...

SHRIMATI JAYA BACHCHAN: Sir, the point is...

MR. DEPUTY CHAIRMAN: No, no. Nothing is going on record. ...*(Interruptions)*...

SHRIMATI JAYA BACHCHAN: \*

MR. DEPUTY CHAIRMAN: Jayaji, it is not proper. ...*(Interruptions)*...

SHRIMATI JAYA BACHCHAN: \*

MR. DEPUTY CHAIRMAN: Whatever Jayaji saying is not going on record. ...*(Interruptions)*... It is not proper. ...*(Interruptions)*... There are so many Members waiting for their Zero Hour. ...*(Interruptions)*... Dr. Subbarami Reddy, why don't you start? Why are you looking at that side? You look at me and say whatever you want to say. ...*(Interruptions)*...

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\*Not recorded.

SHRI RAVI SHANKAR PRASAD: Sir, he is wearing a coloured चश्मा today.

DR. T. SUBBARAMI REDDY (Andhra Pradesh): Sir, when our good friend is speaking, I cannot disturb her. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: I have notices of others. ...(*Interruptions*)... Every second is important. Please go ahead.

#### **Need to take steps to revive the Hindustan Shipyard Limited**

DR. T. SUBBARAMI REDDY (Andhra Pradesh): Sir, in Visakhapatnam, the Hindustan Shipyard is one of the biggest and the most prestigious ship-making company. Actually, when it was engaged in major and significant ship-building, ship repairs, subramines reflecting establishment with high technology, the Ministry of Defence thought of taking away ports from the Ministry of Shipping so that they could give more business and more orders and make the shipyard more stronger. But, unfortunately, in reality you need capacity. The Indian Navy wants to have 180 to 200 warships in the next five years. There is a vast opportunity for partnering with Navy's ship-building programme. But, unfortunately, this Undertaking is starving for work orders. I must say that, today, less than 50 per cent of its capacity is being utilized. It has got a capacity of work orders worth ₹ 5,000 crores. But today it has work orders only worth ₹ 300 crores. We have taken the Hindustan Shipyard Ltd. from the Ministry of Shipping. It can handle the work orders worth ₹ 5,000 crores; whereas, at present, it has got the work orders only worth ₹ 500 crores. It needs orders from the Indian Navy worth ₹ 350 crores. It needs patrol vessels. It needs training ships. Lastly, I request approval of the proposal for ₹ 757 crores; financial restructuring for improving the financial position of the Hindustan Shipyard. Without any cash flow from the Government of India. ...(*Interruptions*)... Otherwise, 5,000 workers will become unemployed. It is a very serious matter. ...(*Interruptions*)...

SHRI TAPAN KUMAR SEN (West Bengal): Sir, I associate myself with what my colleague, Dr. T. Subbarami Reddy, has said. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: You can only associate. That's all. ...(*Interruptions*)... Shri Basawaraj Patil. ...(*Interruptions*)... Nothing else will go on record. ...(*Interruptions*)...

#### **Admission in Medical College to Chakma students under Mizoram**

##### **State quota**

श्री बसावराज पाटिल (कर्णाटक): माननीय उपसभापति जी, ...(**व्यवधान**)... यह एक अत्यंत महत्वपूर्ण विषय है। चकमा जाति के लोग मिजोरम में रहते हैं। अभी भारत सरकार ने जो नीट की

[श्री बसावाराज पाटिल]

परीक्षा ली है, उसमें कुल 11 विद्यार्थी, 4 MBBS के इनके इतिहास में पहली बार मेरिट पर सेलेक्ट हुए हैं तथा 7 अन्य विद्यार्थी भी पास हुए हैं। लेकिन वहाँ के मिजो लोगों के एजिटेशन के कारण उन विद्यार्थियों से 5,000 रुपये लेकर उनको एडमिशन का सर्टिफिकेट देने के बाद भी अब उनका सर्टिफिकेट हम भारत सरकार को नहीं भेजेंगे, इस प्रकार का निर्णय मिजोरम सरकार ने लिया है। इस प्रकार, मेधावी चकमा स्टूडेंट्स के साथ यह बहुत बड़ा अन्याय होगा। भारत सरकार को यह ensure करना चाहिए कि उन 11 लोगों को उचित स्थान मिले।

सर, इतना ही नहीं है। वहाँ के नवोदय स्कूल में 21 तारीख को 17 बच्चे होस्टल से अलग कर दिये गये। यानी भारत देश के नागरिक होते हुए भी इस देश में जीना और अपनी जान बनाये रखना तथा पढ़ना, इसमें भी संकट हो, तो यह अच्छी बात नहीं है। वैसे ही अरुणाचल में भी, भारत के सुप्रीम कोर्ट द्वारा दो बार, तीन बार जजमेंट देने के बाद भी ऐसे 30-40 हजार लोगों को नागरिकता देने में भी वहाँ की सरकार अभी तक असफल हुई है।

इन तीनों बातों के बारे में सरकार गम्भीरता से संज्ञान ले और इन मेधावी विद्यार्थियों की जिन्दगी बर्बाद न हो, इस दिशा में भारत सरकार नीट का सम्मान करें।

**श्रीमती जया बच्चन** (उत्तर प्रदेश): महोदय, मैं माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को संबद्ध करती हूँ।

**श्री किरनमय नन्दा** (उत्तर प्रदेश): महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को संबद्ध करता हूँ।

**श्री राम नाथ ठाकुर** (बिहार): महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को संबद्ध करता हूँ।

**श्रीमती कहकशां परवीन** (बिहार): महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को संबद्ध करती हूँ।

**SHRI MAJEED MEMON** (Maharashtra): Sir, I also associate myself with what the hon. Member, Shri Basawaraj Patil, has said.

**SHRI RANVIJAY SINGH JUDEV** (Chhattisgarh): Sir, I also associate myself with what the hon. Member, Shri Basawaraj Patil, has said.

**SHRI LA. GANESAN** (Madhya Pradesh): Sir, I also associate myself with what the hon. Member, Shri Basawaraj Patil, has said.

#### **Government's move to privatise Indian Railways in phases**

**SHRI TAPAN KUMAR SEN** (West Bengal): Sir, I rise to voice my opposition and also draw the attention of the House to the destructive and disastrous move by the

Government towards complete privatisation of the main public transportation system, that is, the Indian Railways. A number of operations — ranging from cleaning, catering, maintenance, part of commercial booking etc., — have already been outsourced. The locomotives are being ordered with the General Electric of the USA and the Alstom of France with a guarantee of purchasing 150 locomotives from them every year, thereby paving the way of closure of our loco production units at Chittaranjan and Varanasi, and also the capacity created in the BHEL. Coaches are also being ordered to MNCs thereby paving the way for closure of our coach factories. This is going on. Then, 407 railway stations are being sought to be privatized by handing them over to the private players. Twenty-three railway stations, to start with, have already been shortlisted in different metro cities. Tenders have already been floated by them. According to the terms of tender, the railway employees working in those stations will be forced out. That is what is going on. The last but not the least, a Railway Development Authority has been constituted with clear terms of reference to allow access of the railway tracks established by the Indian Railways to private operators. This is number one.

Number two, to make the railway fares and freights on cost basis, subsidies are being eliminated. At present, railway fare enjoys subsidy to the tune of 47 per cent. If this is done, then, the railway fare would be more than doubled. This is a burden on the people. Instead of 'Make-in-India', this is becoming a 'Destruction of India' and this is gravely anti-national. I urge upon the Government to refrain from this; otherwise, people of the country will resist this disastrous move by exercising all their might.

MR. DEPUTY CHAIRMAN: Okay.

SHRI TAPAN KUMAR SEN: Already, the railway workers and trade unions have taken up a programme against this anti-national move of the Government. They are pursuing this anti-national move, unfortunately, by invoking nationalistic slogan. That is a deception and a fraud being engineered on the people.

MR. DEPUTY CHAIRMAN: Okay.

SHRI TAPAN KUMAR SEN: This is condemnable. The Government must refrain from this condemnable move.

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): Sir, I associate myself with the matter raised by the hon. Member.

SHRI M.P. VEERENDRA KUMAR (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI WANSUK SYIEM (Meghalaya): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI BHUBANESWAR KALITA (Assam): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI C. P. NARAYANAN (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI D. RAJA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI K. SOMAPRASAD (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI D. BANDYOPADHYAY (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

**श्री पी.एल. पुनिया (उत्तर प्रदेश):** महोदय, मैं भी इस विषय से स्वयं को संबद्ध करता हूँ।

**श्री रवि प्रकाश वर्मा (उत्तर प्रदेश):** महोदय, मैं भी इस विषय से स्वयं को संबद्ध करता हूँ।

**श्री राजा राम (उत्तर प्रदेश):** महोदय, मैं भी इस विषय से स्वयं को संबद्ध करता हूँ।

**श्री नीरज शेखर (उत्तर प्रदेश):** महोदय, मैं भी इस विषय से स्वयं को संबद्ध करता हूँ।

SOME HON. MEMBERS: Sir, we also associate ourselves with the matter raised by the hon. Member.

MR. DEPUTY CHAIRMAN: Shri Sambhaji Chhatrapati; absent. Shri Veerendra Kumar. ...*(Interruptions)*... Please keep quiet. Shri Veerendra Kumar.

#### **Need to take necessary steps to help farmers of commercial crops**

SHRI M.P. VEERENDRA KUMAR (Kerala): Mr. Deputy Chairman, Sir, the prices of commercial crops are decreasing sharply for some time now. The decline in price is seriously affecting the livelihood of thousands of farmers who are dependent on it. The rubber price has declined from ₹ 250/- in 2011 to ₹ 110/- in 2017. It has already impacted the domestic rubber production. The production of natural rubber in 2011 was 8,61,950

tonnes. It fell to 6,45,000 tonnes last year. The fall in domestic prices has been caused by surge of imports especially from South East Asian countries. The import of rubber in 2014-15 was 4,42,130 tonnes, about half of the total domestic production.

Sir, Kerala is producing 600 crores of coconuts every year. The import of edible oil affects the price of coconut and coconut oil adversely. The import of refined oil, including palmolein increased by 97 per cent in the first half of this decade. The excessive import of palm oil during the peak coconut production season is causing crash of coconut oil price.

Sir, pepper is a major source of income for 2.5 lakh farm families and the estimated production is 50,000 tonnes. The low cost imported pepper from ASEAN countries is affecting domestic growers. Imports of coffee from Vietnam stood at 32,606 tonnes in 2015-16. Massive imports affect production and price of coffee in the country.

I request the Government to take necessary steps to help the farmers of commercial crops by bringing up the prices to an affordable level. Thank you.

**श्री नीरज शेखर:** महोदय, मैं भी इस विषय से स्वयं को संबद्ध करता हूँ। ...**(व्यवधान)**... सर, यह मामला कितनी ही बार उठ चुका है, लेकिन सरकार कुछ करती ही नहीं है। ...**(व्यवधान)**...

**SHRI C.P. NARAYANAN (Kerala):** Sir, I also associate myself with the matter raised by the hon. Member.

**MR. DEPUTY CHAIRMAN:** Shri Md. Nadimul Haque; absent. Then, Shri Chunibhai Kanjibhai Gohel.

#### **Need for early release of fishing boats of fishermen of Gujarat seized by Pakistan Marine Agency**

**श्री चुनीभाई कानजीभाई गोहेल (गुजरात):** सर, गुजरात के मछुआरे खुद का और अपने बच्चों का पेट पालने के लिए फिशिंग बोट्स बनाते हैं, लेकिन जब वे फिशिंग बोट्स पाकिस्तान द्वारा पकड़ी जाती हैं, तो वे एकदम बेहाल हो जाते हैं और रास्ते पर आ जाते हैं। सर, वहाँ पर बोट्स में जो मछुआरे लोग काम करते हैं, उनको भी वे पकड़कर ले जाते हैं, लेकिन उसके बाद उनके परिवार को कोई राहत नहीं मिलती है। सर, मछुआरों का जो कूँ है, उनके लिए और जो फिशिंग बोट्स पकड़ी जाती हैं, उनके लिए मेरा आपके माध्यम से सरकार से अनुरोध है कि या तो वे फिशिंग बोट्स तुरंत छोड़ दी जाएँ या उन फिशिंग बोट्स के ऑनर्स को गवर्नर्मेंट की तरफ से कोई लोन या सब्सिडी दी जाए।

सर, दूसरी बात यह है कि सन् 2008 में प्रधान मंत्री जी ने एक योजना बनाई थी और उन्होंने प्रधान मंत्री फंड से 5 लाख रुपये तथा एग्रीकल्वर डिपार्टमेंट से 6 लाख रुपये मछुआरों को देने की

**12.00 Noon**

घोषणा की थी, लेकिन वह पैसा उनको अभी तक नहीं मिला है। इसलिए मेरी आपके माध्यम से माननीय मंत्री जी से गुजारिश है कि यह पैसा उनको जारी किया जाए, ताकि उनकी रोजी-रोटी चल सके। Thank you, Sir.

SHRI RANVIJAY SINGH JUDEV (Chhattisgarh): Sir, I associate myself with the matter raised by the hon. Member.

MR. DEPUTY CHAIRMAN: I thank all those who cooperated because, I think some of you did not utilise all the three minutes. That is why I could complete the list.

SHRI TAPAN KUMAR SEN (West Bengal): Sir, this is including myself, because I also did not take three minutes.

MR. DEPUTY CHAIRMAN: Yes, yes, including you. For the first time, you also spoke for less than three minutes. This is a good practice. ...*(Interruptions)*... Make your point and conclude rather than thinking that the whole three minutes should be utilized. Very good. So, I am happy that all thirteen Zero Hour Mentions have been made even though I had to fight with some Members. Now, it is Question Hour.

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(MR. CHAIRMAN *in the Chair*)

**ORAL ANSWERS TO QUESTIONS**

MR. CHAIRMAN: Thank you very much. Before I take up the Question, hon. Members, I have a point to register. There is one question which has a record length of answer; the answer is of 233 pages. ...*(Interruptions)*... Now considering that the answers to questions are made available to hon. Members a little while before they assemble here at 11 o'clock, it is humanly impossible for 233 pages to be scrutinized. Surely, we have to work out some other system. I mean, the information given, hon. Minister, is very useful but it can even be put in the form of a booklet or something. But answer to a question going that long is. ...*(Interruptions)*...

SHRI DIGVIJAYA SINGH: Why not provide on-line information to the Member? ...*(Interruptions)*...

MR. CHAIIRMAN : No, no. Of course, that option is always there. Anyway, Question No. 151. ...*(Interruptions)*...

SHRI JAIRAM RAMESH: The answer is very valuable ...

MR. CHAIRMAN: It is valuable but ...

SHRI JAIRAM RAMESH: The answer is very valuable, and I hope the other Ministers follow this example.

MR. CHAIRMAN: Then you will have to read books at inhuman speeds. Question No. 151. Puniaji.

#### **Wages paid under MGNREGA**

\*151. SHRI P.L. PUNIA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is a fact that wages paid under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) is less than the minimum farm wages in some States and if so, the details thereof;
- (b) whether it is also a fact that the actual wages paid under MGNREGA in some States is less than the wages fixed by Government and if so, the details thereof and the action taken by Government in this regard; and
- (c) the average wage paid per day under MGNREGA during the last five years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) to (c) A Statement is laid on the Table of the House.

- (a) Comparison of the notified wage rate for unskilled manual work under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) with minimum agricultural wages in the States/UTs for FY 2016-17 indicates that the MGNREGA notified wage rate in 17 States/UTs is lower than the agricultural wage rate of respective States/UTs. Details are given in Annexure-I (*See below*).
- (b) MGNREGA wages are paid based on measurement of work done *i.e.* piece rate basis. Every State has its defined Schedule of Rates on the basis of which the work output is defined and used to calculate the wages for MGNREGA beneficiaries. The actual wage payable is calculated based on the output of the worker.

(c) Details of State/UT-wise average wage per person day under MGNREGS during the last five years are given in Annexure-II.

***Annexure-I***

*Details of Notified Wage Rate for unskilled manual work under MGNREGA as compared to the minimum agricultural wages in various States/UTs*

Sl. No.	State/UT	FY 2016-17		Remarks
		MGNREGA Notified wage	Minimum Agricultural Wage*	
1	2	3	4	5
1.	Karnataka	224.00	288.66	17 States/UTs have
2.	Punjab	218.00	277.13	lower MGNREGA
3.	Andaman and Nicobar	230.00	293.00	wages compare to
		243.00		Agricultural Wages
4.	Jharkhand	167.00	221.61	
5.	West Bengal	176.00	216.00	
6.	Haryana	259.00	292.31	
7.	Mizoram	188.00	220.00	
8.	Uttarakhand	174.00	204.00	
9.	Sikkim	172.00	200.00	
10.	Andhra Pradesh	194.00	218.00	
11.	Telangana	194.00	218.00	
12.	Madhya Pradesh	167.00	187.00	
13.	Daman And Diu	192.00	209.80	
14.	Rajasthan	181.00	197.00	
15.	Bihar	167.00	177.00	

1	2	3	4	5
16.	Himachal Pradesh		180.00	
	Non-Schedule Areas	170.00		
	Schedule Areas	213.00		
17.	Meghalaya	169.00	170.00	
18.	Arunachal Pradesh	172.00	170.00	17 States/UTs have
19.	Goa	229.00	225.00	higher MGNREGA
20.	Chhattisgarh	167.00	157.00	wages compare to
21.	Uttar Pradesh	174.00	161.00	Agricultural Wages
22.	Lakshadweep	220.00	200.00	
23.	Tripura	172.00	150.00	
24.	Dadra and Nagar Haveli	208.00	185.40	
25.	Jammu and Kashmir	173.00	150.00	
26.	Odisha	174.00	150.00	
27.	Kerala	240.00	200.00	
28.	Assam	182.00	120.30	
29.	Gujarat	188.00	120.00	
30.	Manipur	197.00	122.10	
31.	Puducherry	203.00	115.00	
32.	Maharashtra	192.00	100.00	
33.	Nagaland	172.00	80.00	
34.	Tamil Nadu	203.00	100.00	

\* Minimum Agricultural Wages pertain to 2015-16/2016-17

***Annexure-II***

*Details of State/UT-wise average wage per personday under MGNREGS  
during the last five years*

Sl. No.	States	Average Wage per personday (In ₹)				
		2012-13	2013-14	2014-15	2015-16	2016-17
1	2	3	4	5	6	7
1.	Andhra Pradesh	105.30	112.00	116.33	129.50	145.03
2.	Arunachal Pradesh	124.01	134.83	153.23	167.14	171.97
3.	Assam	135.92	151.87	166.98	178.94	181.96
4.	Bihar	143.67	152.64	165.73	176.80	176.81
5.	Chhattisgarh	129.46	142.98	150.18	152.80	158.98
6.	Goa	157.64	178.32	195.28	203.00	229.39
7.	Gujarat	118.63	130.81	148.48	158.49	165.33
8.	Haryana	191.85	215.16	238.06	253.32	259.88
9.	Himachal Pradesh	129.40	137.46	153.42	161.24	169.28
10.	Jammu and Kashmir	130.74	144.72	156.15	163.89	172.83
11.	Jharkhand	121.85	137.97	157.96	161.97	166.98
12.	Karnataka	154.45	173.62	190.26	203.70	223.37
13.	Kerala	163.67	180.16	214.28	231.82	243.09
14.	Madhya Pradesh	127.15	139.03	149.12	149.83	155.84
15.	Maharashtra	164.80	159.77	164.64	175.43	183.31
16.	Manipur	143.99	153.01	174.93	189.96	196.95
17.	Meghalaya	127.64	145.45	152.98	162.87	168.95
18.	Mizoram	136.05	148.00	169.99	183.00	187.99

1	2	3	4	5	6	7
19.	Nagaland	123.98	134.98	154.24	166.98	171.99
20.	Odisha	124.45	141.27	161.46	188.02	171.51
21.	Punjab	163.83	182.17	197.62	205.76	214.02
22.	Rajasthan	98.50	106.60	109.17	116.41	125.57
23.	Sikkim	124.89	136.38	155.68	168.73	173.66
24.	Tamil Nadu	96.59	103.56	122.95	133.45	140.46
25.	Telangana	0.00	0.00	114.92	127.09	138.74
26.	Tripura	123.91	133.28	150.54	159.15	165.13
27.	Uttar Pradesh	124.24	141.61	155.54	160.88	173.74
28.	Uttarakhand	124.80	141.78	155.96	160.97	173.96
29.	West Bengal	137.26	147.09	164.06	169.91	171.24
30.	Andaman and Nicobar	179.06	199.51	223.15	229.15	230.98
31.	Dadra and Nagar Haveli	131.77	0.00*	0.00*	0.00*	0.00*
32.	Lakshadweep	150.77	166.00	195.00	206.84	216.36
33.	Puducherry	131.08	123.00	140.64	147.26	175.92
<b>TOTAL</b>		<b>121.40</b>	<b>132.69</b>	<b>143.92</b>	<b>154.08</b>	<b>161.67</b>

\* No employment generation reported.

**श्री पी.एल. पुनिया:** महोदय, मैं आभारी हूँ कि आपने मुझे समय दिया। सरकार के जवाब में यह पूरी तरह स्पष्ट है कि 17 राज्य ऐसे हैं जिनमें मनरेगा के अन्तर्गत मजदूरी कृषि क्षेत्र में काम करने वाले मजदूरी से कम हैं और 17 राज्य ऐसे हैं जहां पर मनरेगा के अन्तर्गत मजदूरी मार्जनली ज्यादा है। इससे स्पष्ट है कि सरकार की नीति सही नहीं है और मजदूरों के हित में नहीं है।

**श्री सभापति:** आप सवाल पूछिए।

**श्री पी.एल. पुनिया:** मैं सवाल पूछ रहा हूं। इसमें कार्यवाही हुई यू.पी.ए. सरकार के दौरान 2013 में एक महेन्द्र देव कमेटी बनी और उसने सिफारिश की कि एग्रीकल्चर अनस्किल्ड लेबर के बराबर मनरेगा की मजदूरी होनी चाहिए और दूसरी सिफारिश की कि मजदूरी में वार्षिक बढ़ोत्तरी कंजूमर्स प्राइस इंडेक्स रूरल के आधार पर हो, न कि कंजूमर्स प्राइस इंडेक्स एग्रीकल्चर के आधार पर। उसके साथ-साथ फिफ्टीथ इंडियन लेबर कॉन्फ्रेंस में यह भी कहा गया कि मजदूरी में गैर बराबरी खत्म करने के लिए नेशनल फ्लोर लेवल मिनिमम वेज निर्धारित की जानी चाहिए। तो मेरा सवाल यह है कि क्या सरकार महेन्द्र देव कमेटी तथा फिफ्टीथ इंडियन लेबर कॉन्फ्रेंस की सिफारिश के अनुसार नेशनल फ्लोर लेवल मिनिमम वेज निर्धारित करते हुए वार्षिक बढ़ोत्तरी के लिए कंजूमर्स प्राइस इंडेक्स रूरल के आधार को स्वीकार करेगी और इसके लिए अतिरिक्त बजट भी उपलब्ध करायेगी।

**श्री राम कृपाल यादव:** महोदय, यह बात सत्य है कि परिस्थितियों के अनुकूल विभिन्न राज्यों में मजदूरों की मांग के अनुसार, मजदूरों के काम के अनुसार निश्चित तौर पर जो डिमांड होती रही है, उसके लिए उस समय की सरकार ने महेन्द्र देव कमेटी का गठन करने का काम किया था। महेन्द्र देव कमेटी के गठन के बाद जो रिपोर्ट आई उस रिपोर्ट की अनुशंसा सरकार के वित्त मंत्रालय के समक्ष प्रस्तुत की गई, मगर वित्त मंत्रालय ने उस पर अपनी सहमति व्यक्त नहीं की। हमारी सरकार और हम सब चिंतित हैं, निश्चित तौर पर मजदूरों को मजदूरी मिले, लेकिन जैसा कि आपने कहा कि 17 राज्यों में कम है, तो अन्य 17 राज्यों में अधिक भी है, यह भी साथ-साथ रिपोर्ट में प्रस्तुत किया गया है। इस पर गंभीरता से विचार करने के लिए, मजदूरों की स्थिति को देखते हुए हमारी सरकार ने एक अलग से कमेटी बनाई है, हमारे एडिशनल सेक्रेटरी की अध्यक्षता में कमेटी का गठन हुआ है, जिसकी रिपोर्ट हाल में आने वाली है। जब रिपोर्ट आ जाएगी तो निश्चित तौर पर मजदूरों की मजदूरी बढ़ाने में हम अपने स्तर से कदम उठाने का काम करेंगे।

**श्री पी.एल. पुनिया:** सभापति महोदय, सूखा पड़ने पर मनरेगा के अंतर्गत 100 दिन के रोजगार के साथ-साथ 50 दिन अतिरिक्त रोजगार देने का प्रावधान है, लेकिन सरकार ने सूखा प्रभावित कुछ राज्यों के कुछ ब्लॉक, मंडल, तहसील, जिलों को ही चयनित किया, जबकि सूखे से पूरे राज्य के किसान प्रभावित होते हैं। यह एनडीए सरकार के द्वारा अलग से केटेगराइजेशन किया गया है कि किन ब्लॉकों में, किन मंडलों में, किन जिलों में यह मनरेगा लागू रहेगी बाकी में लागू नहीं रहेगी? जब सूखा पड़ता है, तो उससे पूरा राज्य प्रभावित होता है, हर ब्लॉक प्रभावित होता है और किसान प्रभावित होता है, इसलिए मैं आपके माध्यम से सरकार से पूछना चाहता हूं कि क्या सरकार सूखा प्रभावित पूरे राज्य में 50 दिनों का अतिरिक्त रोजगार उपलब्ध कराने के लिए नियमों में बदलाव करने का कोई विचार रखती है? इसी तरह बरसात से, बाढ़ से प्रभावित इलाकों में भी क्या सरकार इस नियम को लागू करेगी?

**श्री राम कृपाल यादव:** सभापति महोदय, निश्चित तौर पर मैं इस बात से सहमत हूं। जैसा कि माननीय सदस्य ने कहा कि विभिन्न राज्यों में सूखा पड़ने की वजह से वहां के मजदूरों की आर्थिक स्थिति कमजोर हो जाती है, इसलिए सरकार ने इस पर गंभीरता से विचार किया है। एक रिपोर्ट के अनुसार पूरे देश में करीब 10 राज्य ऐसे हैं, जिन राज्यों में हमने अतिरिक्त 50 दिन की मजदूरी के लिए इजाजत दी है और इसके लिए राशि भी आबंटित करने का काम किया है।

**SHRI D. RAJA:** Sir, my question is related to (b) part of the answer. The question was, 'Whether it is also a fact that the actual wages paid under MGNREGA in some States is less than the wages fixed by Government and, if so, the details thereof and the action taken by Government in this regard.'

The figures that form part of the answer show that the wages notified under MGNREGA are less than the Minimum Agricultural Wage paid in several States while, in some States, it is more than the Minimum Agricultural Wage. In this regard, what is the action taken by the Central Government? Have you taken up the issue with the State Governments? What has been their response? Why is there this discrepancy?

**श्री राम कृपाल यादव:** सभापति महोदय, हम मनरेगा में मजदूरों की मजदूरी ऐक्ट के अनुसार तय करते हैं। वर्ष 2005 में यू.पी.ए. सरकार के समय सैक्षण 6 (ए) में यह प्रावधान रखा गया था कि हम मजदूरों की मजदूरी साइंटिफिक तौर पर निर्धारित करने का काम करेंगे। उस समय से लेकर आज तक उसी कानून के अंतर्गत, उसी अधिनियम के अंतर्गत हम मजदूरों की मजदूरी देने का काम करते हैं। खासतौर से विभिन्न राज्यों में जो मजदूरी तय करने का तरीका है, वह यह है कि वहाँ की जो महंगाई है, उस महंगाई के आधार पर मजदूरों की मजदूरी तय की जाती है, इसीलिए कई राज्यों में कम और कई राज्यों में अधिक मजदूरी होती है। मैं समझता हूं कि अगर इसकी चिंता माननीय सदस्य को है, तो इसकी चिंता सरकार को भी है। इसके लिए सॉल्यूशन्स निकाले जा रहे हैं। उनको हम किस तरह से सप्लीमेंट करें, जिन राज्यों में कम मजदूरी है, उनके बारे में मैंने बताया है कि एक कमेटी का गठन हो गया है और उस कमेटी की रिपोर्ट शीघ्र ही आने वाली है। उसके बाद हम निर्णय लेंगे और मजदूरों को उचित मजदूरी मिले, इसके लिए हम प्रयास करेंगे।

**डा. विनय पी. सहस्रबुद्धे:** सभापति जी, मैं आपके माध्यम से माननीय मंत्री महोदय से पूछना चाहता हूं कि मनरेगा में काफी सुधार बीते दिनों में लाए गए हैं। इन सुधारों के कारण जो हमारा मजदूर श्रम करता है, मजदूरी करता है, उससे जो assets creation करने की बात थी, जो इसका मूल उद्देश्य था, उसको जीपीएस प्रणाली से जोड़ा गया है, ऐसा हम सुनते हैं। इसके क्या परिणाम आए हैं और asset creation अधिक मात्रा में हो रहा है, क्या मंत्री जी इसके बारे में कुछ बतायेंगे?

**श्री नरेन्द्र सिंह तोमर:** माननीय सभापति जी, मनरेगा भारत सरकार की बहुत ही महत्वपूर्ण योजना है। और वर्ष 2004 के बाद यह कोशिश की गयी है कि "मनरेगा" के स्वरूप में हम परिवर्तन करें और "मनरेगा" के माध्यम से asset creation हो और "मनरेगा" के काम में पारदर्शिता भी आए। इसलिए मुझे यह कहते हुए प्रसन्नता है कि अभी मजदूरों को 98 परसेंट भुगतान, उनके account में किया जा रहा है और हमने asset create करने पर भी बल दिया है। महोदय, सिर्फ asset creation पर बल ही नहीं दिया गया है बल्कि asset creation को geotag कर के 1 करोड़ 70 लाख संरचनाएं हमने सार्वजनिक कर दी हैं। यह निश्चित रूप से अभी हुए काम में एक महत्वपूर्ण पहल है और मैं माननीय सदस्य को सूचित करना चाहता हूं कि इस प्रकार से लगातार हमारी यह कोशिश है कि "मनरेगा" को परिमार्जित करते हुए इस के माध्यम से asset creation भी हो, जनोपयोगी संरचनाएं भी

निर्मित हों, "मनरेगा" के काम में पारदर्शिता भी आए और मजदूर जो मांग करे, उसे पर्याप्त मात्रा में रोजगार की उपलब्धता भी हो।

**SHRIMATI RENUKA CHOWDHURY:** Sir, I was listening to hon. Minister's reply. MGNREGA wages were being paid even earlier. Before 2014, money was being paid; the whole concept was laid down at that time and a lot of assessment creation was there. But, Sir, the tragedy today is that the State Government of Telangana has not paid wages, for the past eight months, to the workers. So, do you have a mechanism by which you can pull up the States? Will you ensure that the wages that are to be paid will be paid with interest for the delay that has happened to workers? Workers have worked but have not got their wages and they are being deprived on every front. What mechanism does the Government have?

**श्री नरेन्द्र सिंह तोमर:** माननीय सभापति जी, अगर किसी राज्य विशेष की बात है और अगर माननीय सदस्या मुझे बताएंगी ... (व्यवधान) ... क्षमा करें, मैं सुन नहीं पाया। अगर तेलंगाना में कोई परिस्थिति है, तो मैं उसे देखूँगा और आज ही बात करूँगा, लेकिन मैं आपके माध्यम से पूरे सदन को अवगत कराना चाहता हूँ कि "मनरेगा" की राशि यहां से स्वीकृत होने और जाने में किसी भी प्रकार विलंब नहीं है। महोदय, 48,000 करोड़ रुपए का बजट प्रावधान है, जिस में से 31,000 करोड़ रुपए हम आज दिनांक तक स्वीकृत कर के राज्यों को भेज चुके हैं, मात्र कुछ पैसा बकाया है, जिसे हम समय-समय पर भेजते रहते हैं, लेकिन कई राज्यों में कभी-कभी इस तरह की परिस्थिति खड़ी हो सकती है कि उनके payment के भुगतान में विलंब हो रहा है। महोदय, payment के भुगतान में विलंब न हो, इस दृष्टि से भी हम राज्य सरकार से लगातार विचार-विमर्श कर रहे हैं। उस में officer level की बैठक, minister level की बैठक भी हम आयोजित करते हैं और लगातार यह कोशिश की जा रही है कि किसी भी प्रकार से उनके payment में विलंब न हो। सभापति महोदय, जहां तक मजदूरी का सवाल है, "मनरेगा एक्ट" में भी यह कहा गया है कि हम एक्ट के अनुसार चलें और "मनरेगा" की मजदूरी अलग से अधिसूचित हो। महोदय, "मनरेगा" की मजदूरी, जब केन्द्र सरकार समय-समय पर और प्रति वर्ष अधिसूचित करती है, तो Labour Bureau, Shimla से हम आंकड़े लेते हैं और उस आधार पर मजदूरी निर्धारित करते हैं। महोदय, प्रति वर्ष वह मजदूरी बढ़ती है। "मनरेगा" की धारा-6 में जो उपबंध दिए गए हैं, उनके अनुसार ही हम लोग चलते और मुझे लगता है कि 3 दिसंबर, 2009 को जब "मनरेगा" अधिनियम 6(1) को प्रभावी करते हुए वित्त मंत्रालय के अनुसोदन से "मनरेगा" के अधीन नयी मजदूरी दर नीति की घोषणा की गयी थी। राज्यों द्वारा न्यूनतम मजदूरी की दरों में संशोधन के अनुसार 100 रुपए से कम मजदूरी वाले राज्यों की मजदूरी की दरों को 15 दिसंबर, 2009 को बढ़ाकर 100 रुपए या संशोधित न्यूनतम मजदूरी दर, जो भी कम हो, के बराबर किया गया और जिन राज्यों में "मनरेगा" मजदूरी दर पहले से 100 रुपए से अधिक थी, उन राज्यों को वह मजदूरी दर बनाए रखने की अनुमति प्रदान की गयी। उसी के अनुसार लगातार यह मजदूरी बढ़ रही है। माननीय सभापति महोदय, मैं आपके माध्यम से सदन को यह बताना चाहता हूँ कि यह मजदूरी वर्ष 2012-13 में 5 per cent बढ़ी है, 2013-14 में 10 per cent बढ़ी है, 2014-15 में 8 per cent बढ़ी है, 2015-16 में 7 per cent बढ़ी और

2016-17 में 5 per cent बढ़ी है। यह इसलिए हो रहा है कि जब स्वाभाविक रूप से मजदूरी का जो mechanism है, उसमें अधिक से अधिक खाने-पीने की वस्तुएं हैं। आपके ध्यान में होगा कि जो गरीब की गणना होती है, वह स्वाभाविक रूप से ज्यादातर खाद्य वस्तुओं पर आधारित होती है। जब यह National Food Security Act आया और आज पूरे देश में प्रभावी हो गया है, तो निश्चित रूप से इसके कारण नीचे के लोगों को इस Act के कारण सुविधा बढ़ी है। इसलिए यह दर कम रहती है, लेकिन 'मनरेगा' की मजदूरी प्रति वर्ष केन्द्र सरकार से अधिसूचित होती है, 'मनरेगा' की मजदूरी और राज्य चाहते हैं कि वे जो अपनी दर अधिसूचित करें, तो 'मनरेगा' भी उन्हीं के अनुसार करें, लेकिन राज्य में अलग-अलग परिस्थितियां हैं। इसीलिए 'मनरेगा' एकट में भी यह कहा गया है कि 'मनरेगा' में जो मजदूरी की दरें हैं, वे प्रति वर्ष अधिसूचित की जाएं और उसके अनुसार हम लोग काम कर रहे हैं।

### **Review of MGNREGA**

\*152. SHRI K.C. RAMAMURTHY: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Government has reviewed the working/implementation of the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) and if so, the details thereof and the details of the deficiencies noticed in the review and the corrective measures taken thereon; and
- (b) the number of cases where employment has not been provided under MGNREGA and the details of remedial measures taken in such cases?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) and (b) A Statement is laid on the Table of the House.

### ***Statement***

- (a) The status of implementation of Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) is reviewed on a regular basis. The Ministry has a comprehensive system of monitoring and review mechanism for MGNREGS. Central Employment Guarantee Council and State Guarantee Councils periodically monitor implementation of the programme. National Level Monitors, Common Review Missions and Officers of the Ministry visit States/UTs at regular interval to review implementation of the programme.

After the field visits, the findings/shortcomings and recommendations are shared with the States/UTs for appropriate action at their end. Performance review committee

meetings of the Ministry and regular video conferencing on specific issues are also important tools of monitoring. A detailed monitoring framework has been designed to regularly monitor performance indicators with respect to beneficiaries, works and finances.

During the review of the implementation of the MGNREGS, the following areas have been identified for improvement:

- Realistic Planning
- Timely wage payment
- Capacity building of functionaries
- Quality assurance of assets
- Conduct of proper Social Audit
- Grievance redressal system

Major steps have been taken by the Government to address these areas which includes followings.

- (i) Guidelines for preparation of realistic labour budget issued.
- (ii) Implementation of National electronic Fund Management System (Ne-FMS) and focus on Aadhaar Based Payment system, streamlining fund flow mechanism, and monitoring of timely payment of wages to workers.
- (iii) Training of Barefoot Technicians, capacity building of MGNREGA functionaries such as State technical resource team/District technical resource team/Block technical resource team on Mission Water Conservation works, training on Geo-MGNREGA, training to Finance officers of States/UTs on preparation of fund proposals etc.
- (iv) Monitoring Framework developed and advisories issued for inspection of MGNREGS works by State, District and Block level officials and National Level Monitors.
- (v) Auditing Standards have been issued and States/UTs have been advised to establish independent Social Audit Units, conduct Social Audit as per Audit

of Scheme Rules, training of Village resource persons for conducting Social Audit etc.

(vi) Focused monitoring of all grievances and its disposal.

(b) State/UTs-wise details of households who demanded employment and households provided employment under MGNREGS during 2016-17 are given at in Annexure (See below).

The Government is actively engaged with the State Government in establishing systems that ensure provision of work as per demand. To generate awareness about the provisions of the Scheme and to provide adequate employment opportunities to rural households under MGNREGS, all States/UTs have been requested for the following:

- (i) to initiate appropriate Information Education and Communication (IEC) campaigns including wall paintings for wide dissemination of the provisions of the Act.
- (ii) to expand scope and coverage of demand registration system to ensure that demand for work under MGNREGA does not go unregistered.
- (iii) to organise Rozgar Divas periodically to capture latent demand under the programme and to disseminate awareness about other provisions of the Act.
- (iv) to prepare plans in a participatory mode and approve them in the Gram Sabha.
- (v) to prepare realistic labour budget by the State.

#### *Annexure*

*State/UT-wise details of households who demanded employment and households provided employment under MGNREGS during 2016-17*

(in lakh)

Sl. No.	States	Households demanded employment (FY : 2016-17)	Households provided employment (FY: 2016-17)
1	2	3	4
1.	Andhra Pradesh	40.15	39.55
2.	Arunachal Pradesh	2.07	2.03

1	2	3	4
3.	Assam	17.85	15.73
4.	Bihar	29.8	23.32
5.	Chhattisgarh	25.43	21.32
6.	Goa	0.07	0.07
7.	Gujarat	8.94	7.16
8.	Haryana	3.32	2.81
9.	Himachal Pradesh	5.7	5.28
10.	Jammu and Kashmir	6.77	6.28
11.	Jharkhand	20.77	17.43
12.	Karnataka	21.52	18.2
13.	Kerala	16.06	14.57
14.	Madhya Pradesh	33.73	28.03
15.	Maharashtra	16.13	14.34
16.	Manipur	5.2	5.16
17.	Meghalaya	4.22	4.15
18.	Mizoram	1.89	1.89
19.	Nagaland	4.21	4.19
20.	Odisha	23.55	20.37
21.	Punjab	6.11	5.36
22.	Rajasthan	50.99	46.35
23.	Sikkim	0.7	0.68
24.	Tamil Nadu	62.96	62.61
25.	Telangana	27.63	25.34

1	2	3	4
26.	Tripura	5.86	5.77
27.	Uttar Pradesh	58.38	50.21
28.	Uttarakhand	5.97	5.45
29.	West Bengal	62.89	58.28
30.	Andaman and Nicobar	0.11	0.1
31.	Dadra and Nagar Haveli	0	0
32.	Daman and Diu	0	0
33.	Lakshadweep	0	0
34.	Puducherry	0.35	0.31
<b>TOTAL</b>		<b>569.31</b>	<b>512.34</b>

Source: [www.nrega.nic.in](http://www.nrega.nic.in)

**SHRI K.C. RAMAMURTHY:** Sir, NREGA is one of the most important interventions of the UPA Government. It is basically planned to ameliorate the living conditions of the poor unskilled people. If you look at the implementation of NREGA, it is unevenly implemented across the States and this has resulted in uneven rural empowerment.

So, I would like to know from the hon. Minister whether it is true that as per the survey conducted in 2015 by the National Council of Applied Economic Research, in collaboration with University of Maryland, 70 per cent of the poor are not able to get employment due to poor implementation and lack of planned work; and, out of 30 per cent of the rural families, who are actually involved in NREGA, 60 per cent want more days of work. So, what are the reasons for this 'work rationing' and how is the Minister planning to address these unmet demands for NREGA work?

**श्री राम कृपाल यादव:** माननीय सभापति महोदय, माननी सदस्य ने कहा है कि बहुत से ऐसे राज्य हैं, जहां पर मांग के आधार पर लोगों को काम नहीं मिलता है या काम नहीं करते हैं। हमारे पास अभी तक किसी भी राज्य से इस तरह की कोई रिपोर्ट नहीं आई है। अगर आपके पास कोई स्पेसिफिक रिपोर्ट है या इन्फॉर्मेशन है और यदि आप उसको हमारे पास भेजेंगे, तो निश्चित रूप से हम उस पर विचार करेंगे।

**SHRI K.C. RAMAMURTHY:** Sir, the hon. Minister has not answered my supplementary. Anyhow, I will go to the second supplementary. I will write to him personally and seek clarification.

Now, I come to my second question. One of the main objectives of NREGA is to provide employment to rural poor and, most importantly, to women. This is clear if you look at the provisions which say that work has to be provided within five kilometres of home, equal wages, etc. But, in spite of these provisions, and implementation of the Act for more than eleven years, you find less than 50 per cent of women participation. My question to the hon. Minister is: what are the reasons that women participation is not going up and what efforts is the Ministry making to ensure that NREGA is made more 'women-friendly' so that the objective of empowering rural women is achieved?

**श्री राम कृपाल यादव:** सर, यह बिल्कुल सही है कि 'मनरेगा' जैसी महत्वपूर्ण योजना गांव की गरीबी दूर करने में सहायक भूमिका अदा कर रही है और साथ ही साथ बेरोजगारी भी दूर करने में भी सहायता कर रही है। 'मनरेगा' का मूल उद्देश्य गांव में रहने वाले लोगों के जीवन स्तर को ऊँचा उठाना है, ताकि लोग गांव में रहकर अपने परिवार के साथ जीवन व्यतीत कर सकें। यह 'मनरेगा' इस मूल उद्देश्य के साथ काम कर रहा है। सर, मैं आपको बताना चाहूँगा, जैसा कि माननीय सदस्य ने कहा है, महिलाओं की भागीदारी का जो स्टैंडर्ड मानक है, उसके अनुसार उनकी भागीदारी 33 per cent होनी चाहिए। महोदय, मुझे आपके माध्यम से सदन को यह बताते हुए प्रसन्नता हो रही है कि आज के दिन 56 प्रतिशत महिलाएं काम कर रही हैं और महिलाओं के जीवन स्तर को ऊँचा करने में एक बड़ी महत्वपूर्ण भूमिका अदा करने का भी काम किया है। यही नहीं, अनुसूचित जाति, अनुसूचित जनजाति के 40 प्रतिशत लोगों की भी इसमें भागीदारी हो रही है, इसलिए यह कहना कि महिलाओं की भागीदारी कम हो रही है, यह सर्वथा उचित नहीं होगा। मैं यह कह रहा हूँ कि मनरेगा के अंतर्गत महिलाओं की भागीदारी अधिक से अधिक हो, इसके लिए संबंधित विभाग हर संभव कार्यवाही कर रहा है, उनको प्रोत्साहित करने का काम कर रहा है और हमें इसमें राज्यों का भी बहुत बड़ा सहयोग मिला है।

**SHRI TAPAN KUMAR SEN:** Sir, the hon. Minister has given a detailed reply in the matter of improving the MNREGA administration. All details are there. Even the problems raised in the earlier question find a mention that those have attracted the attention of the Government. But the reality is different than what he is claiming in his reply in terms of figures. MNREGA involves 100 days of work. MNREGA gives a right to the rural people to get 100 days of work but the reality is that, throughout the country, average MNREGA workdays is below 50. The reply is referring to the percentage of household demanding work and it sounds somewhat unrealistic. When the agricultural workers are not getting work — it is a national average — even for 90 days in a year, he has given the figures in respect of demand by households for MNREGA work in some of

the States, which he mentioned, ranging from 17 to 40 per cent. I think, this figure is not matching with the reality, and, that way, it is unnecessarily glorifying the picture, which actually is somewhat dark.

My point is that the basic component of the MNREGA is to ensure that there is a right to have 100 days of work. What actions are you taking to ensure the same to all the rural households, which is the mandate of the MNREGA? That is the mandate of MNREGA. What initiatives are you going to take in this regard? The points mentioned in your answer do not attend to this basic point, that is, ensuring the right enshrined in the MNREGA.

**श्री नरेन्द्र सिंह तोमर:** सभापति जी, माननीय सदस्य ने जो कहा है, वह निश्चित रूप से अपनी जगह पर सही है कि मनरेगा के अंतर्गत, मनरेगा में जो पात्र परिवार हैं, उन परिवारों को वर्ष में सौ दिनों का रोजगार मिलना चाहिए, लेकिन हम मनरेगा को इस दृष्टि से भी देखें कि मनरेगा एक मांग आधारित योजना है। अगर कोई व्यक्ति सौ दिनों का रोजगार नहीं करना चाहता, तो सरकार उसे जबरन सौ दिनों का रोजगार नहीं दे सकती है। यह एक बात थी, दूसरी बात यह है कि उस क्षेत्र में, यदि किसी परिवार में तीन लोग हैं और तीनों लोग मनरेगा में बारी-बारी से काम करना चाहते हैं, जिसमें से कोई चालीस दिन काम करता है, कोई तीस दिन काम करता है, कोई बीस दिन काम करता है, उस संदर्भ में मैं बताना चाहता हूं कि जब मनरेगा में संख्या आती है, तो स्वाभाविक रूप से एक व्यक्ति ने कितना काम किया है, वही संख्या आती है। सामान्य तौर पर हमने इस बात की लगातार कोशिश की है कि अगर रोजगार की मांग है, तो उसका वहां पंजीयन होना चाहिए। यदि कोई व्यक्ति रोजगार मांगे, तो उसको किसी भी प्रकार से रोजगार से वंचित नहीं किया जाना चाहिए, मनरेगा के अंतर्गत लोगों को रोजगार मिलेगा। रोजगार पाने के कौन-कौन से काम हो सकते हैं, रोजगार पाने के कौन-कौन से क्षेत्र हो सकते हैं, उन सब क्षेत्रों में सब प्रकार से प्रचार-प्रसार की व्यवस्था हो, जिससे कोई भी व्यक्ति इस बात से अनभिज्ञ न रहे कि वह मनरेगा योजना में काम कर सकता है, या वह मनरेगा से मांग कर रहा है, लेकिन उसको कोई काम नहीं दे रहा है, अर्थात् यदि वह काम की मांग करे और उसको काम नहीं मिले, तो हम इस पर किसी भी प्रकार का एक्शन लेते हैं और इस मामले में लगातार राज्य सरकार के संपर्क में रहते हैं।

MR. CHAIRMAN: Shrimati Roopa Ganguly. ....(Interruptions)...

SHRI TAPAN KUMAR SEN: Sir, 16:30.

MR. CHAIRMAN: No, no. Your question is over. ....(Interruptions)...

SHRI TAPAN KUMAR SEN: Sir, 16 per cent household people are demanding work in the State of Maharashtra, and, 30 per cent households are demanding work in the State of Madhya Pradesh, where maximum number of ...(Interruptions)...

MR. CHAIRMAN: Tapan ji, please. Your question is over.

SHRI TAPAN KUMAR SEN: Is this figure given by the Government to the Parliament realistic? ...*(Interruptions)...*

MR. CHAIRMAN: No, no. You challenge the figures through proper procedures. ...*(Interruptions)...*

SHRIMATI ROOPA GANGULY: Sir, may I start?

SHRI TAPAN KUMAR SEN: This figure is a misleading figure. ...*(Interruptions)...*

SHRIMATI ROOPA GANGULY: May I start? ...*(Interruptions)...* सर, एक बात यह है कि मैं एक स्टेट के बारे में यहाँ उल्लेख करना चाहती हूँ। वेस्ट बंगाल हमारा स्टेट है। ऐसे स्टेट्स हैं, जहाँ पर exchequer में राशि खत्म हो जाने पर सेंट्रल गवर्नर्मेंट से अलग-अलग मदों में जो पैसा आता है, जैसे मनरेगा के मद में जो पैसा आता है, वह पैसा वहाँ पर जमा करके उससे जो इंटरेस्ट मिलता है, उससे वे थोड़ा काम चला लेते हैं। हम लोग किस तरीके से periodically इसका रिकॉर्ड माँग सकते हैं कि मनरेगा का जो पैसा आए, वह तुरंत इतने ही दिनों में उसी मद में चला जाना चाहिए, ताकि वहाँ के लोगों को ऐसी feeling न हो कि मनरेगा का पैसा नहीं आ रहा है। नंबर 2,

MR. CHAIRMAN: Only one question.

**श्रीमती रूपा गांगुली:** सर, मेरा एक question है। Sorry, Sir, मैं इतना नियम नहीं जानती हूँ। मैं बताना चाहती हूँ कि आधार कार्ड को किराए पर लगा कर half-an-hour काम कराके हम लोग मनरेगा के workers को इस तरह से छोड़ देते हैं और वहाँ पर काम नहीं होता है। अगर उनके बारे में केन्द्र सरकार कोई ऐसा प्रावधान कर सके, तो लोगों के लिए अच्छा होगा।

MR. CHAIRMAN: That is a suggestion.

**श्री नरेन्द्र सिंह तोमर:** माननीय सभापति जी, जहाँ तक आधार का सवाल है, हमारी कोशिश है कि मनरेगा में जो जॉब कार्डधारी व्यक्ति है, हरएक का आधार कार्ड बन जाए। इसके लिए हम लगातार आग्रह भी करते हैं, लगातार कैप भी लगाते हैं और जो मजदूर हैं, उसकी सहमति लेकर उसका आधार कार्ड बनवाते भी हैं। मुझे इस बात की खुशी है कि अभी तक मनरेगा में 12 करोड़ जॉब कार्डधारी लोग हैं, उनमें से 10.5 करोड़ लोग ऐसे हैं, जिनको हम सक्रिय मजदूर मान सकते हैं। उनमें से पाँच-सवा पाँच करोड़ लोग ऐसे हैं, जो मजदूरी करते हैं। 9 करोड़ लागों को आधार से लिंक किया जा चुका है और 5 करोड़ से अधिक श्रमिकों के आधार को बैंक से लिंक कर दिया गया है, जिससे बहुत सुविधा भी हो गई है। इसलिए मैं बहन से कहना चाहता हूँ कि अगर किसी के पास आधार नहीं है, तो उसे काम से नहीं रोका जाएगा। मैंने इसके बारे में पहले भी सदन में आश्वासन दिया है और मैं आज भी कह रहा हूँ, लेकिन आधार को बढ़ाने की प्रक्रिया निरंतर जारी है।

दूसरा, उनका सवाल पश्चिमी बंगाल से सम्बन्धित है। पश्चिमी बंगाल में मनरेगा की मजदूरी को रोकने का कोई सवाल नहीं है, लेकिन यदि कोई राज्य मनरेगा के पैसे का ठीक प्रकार से उपयोग नहीं करता या मनरेगा का पैसा पात्र स्थान के अतिरिक्त कहीं भी उपयोग करता है, जैसे पश्चिमी बंगाल का एक सवाल आया कि व्यक्तिगत हितग्राहियों के जो तालाब बने हैं, अब उन तालाबों में मरम्मत का काम शुरू कर दिया गया है, तो मरम्मत का काम मनरेगा के अंतर्गत हो, यह उचित नहीं है। हमारी गाइडलाइन भी इसकी इजाजत नहीं देती। इसलिए हम लोगों ने पश्चिमी बंगाल सरकार से clarification माँगा है और उससे कहा है कि उसने मरम्मत में जो पैसा लगाया है, वह उस पैसे को वापस करें।

**श्री दिव्विजय सिंह:** सभापति महोदय, माननीय मंत्री जी ने प्रश्न के उत्तर में बताया है कि वर्ष 2016-17 में 5 करोड़ 69 लाख लोगों ने रोजगार माँगा और इन्होंने 5 करोड़ 12 लाख लोगों को रोजगार दिया, यानी 57 लाख लोगों को रोजगार नहीं मिल पाया। माननीय मंत्री जी, आपने सही फरमाया कि आप कानून का पालन कर रहे हैं। मैं आपके माध्यम से माननीय मंत्री जी से कहना चाहता हूँ कि कानून में इस बात का प्रावधान है कि यदि किसी मजदूर ने काम माँगा और आपने 15 दिन में उसे काम नहीं दिया, तो आपको उसे one-third of the minimum wage unemployment allowance देना चाहिए और 30 दिन के बाद आधार minimum wage देना चाहिए। मैं माननीय मंत्री जी से पूछना चाहता हूँ कि इन 57 लाख लोगों में से कितने लोगों को आपने unemployment allowance दिया है?

**श्री नरेन्द्र सिंह तोमर:** माननीय सभापति जी, माननीय सदस्य ने निश्चित रूप से बहुत सही बात कही और माननीय सदस्य बहुत वरिष्ठ सदस्य भी हैं। मैं उनके संज्ञान में लाना चाहता हूँ कि मनरेगा में कभी ऐसा होता है कि 10 लोग मजदूरी माँगने के लिए आए और उन्होंने आपको register कराया। Register कराने के 15 दिन बाद उस क्षेत्र में माँग खुली, तो उनका जो पंजीयन हुआ, उसमें और माँग खुलने में कुछ अन्तर रहता है। जिस दिन काम खुलता है, उस दिन उनको सूचना दी जाती है कि आप काम पर आइए। 10 लोगों ने एक साथ registration कराया, अगर उनमें से 6 लोग ही काम पर आए, 4 लोग कहीं दूसरे स्थान पर काम पर चले गए या नहीं आए, तो इस प्रकार के मजदूरों की संख्या रहती है। ...**(व्यवधान)**...

**श्री दिव्विजय सिंह:** सर, कानून का पालन नहीं हो रहा है। ...**(व्यवधान)**... सर, उन्होंने खुद यह स्वीकार किया है कि कानून का पालन नहीं हो रहा है। ...**(व्यवधान)**...

**MR. CHAIRMAN:** Please. ...**(Interruptions)**... Let the answer be given. ...**(Interruptions)**...

**SHRI DIGVIJAYA SINGH:** Sir, I need your protection. Out of 57 lakhs, how many have been paid unemployment allowance? I want the answer. How many out of 57 lakhs?

**MR. CHAIRMAN:** Thank you. It is a factual matter.

**श्री नरेन्द्र सिंह तोमर:** माननीय सभापति महोदय, मैं माननीय सदस्य से आग्रह करना चाहता हूं कि मनरेगा में कानून की मंशा के अनुरूप ही काम हो रहा है। कानूनी मंशा के विपरीत इसमें कोई भी काम बिल्कुल नहीं किया जायेगा। ...**(व्यवधान)**... लेकिन जिस संख्या की वे बात कर रहे हैं, वह संख्या अगर काम पर आएगी और उसे काम नहीं दिया जाएगा, तभी ऐक्ट का जो प्रावधान है, वह उन पर लागू होगा। लेकिन अगर वे आएंगे ही नहीं तो प्रावधान कैसे लागू होगा?

**SHRI DIGVIJAYA SINGH:** Sir, it is based on the answer, which I have received. क्या आप मुझे यह नहीं बता सकते कि 57 लाख लोगों में से आपने कितनों को यह कह दिया है, एक तो दिया है, दो को दिया है या दस को दिया है? ...**(व्यवधान)**... इसका मतलब यह है कि माननीय मंत्री जी के पास इसका answer ही नहीं है। ...**(व्यवधान)**...

**MR. CHAIRMAN:** It is a factual question. आप माननीय सदस्य को इसका जवाब बाद में भेज दें। ...**(व्यवधान)**...

**श्री दिग्विजय सिंह:** ये स्वीकार कर लें कि इनके पास जानकारी नहीं है। ...**(व्यवधान)**...

**MR. CHAIRMAN:** Let the information be. ...*(Interruptions)*...

**श्री नरेन्द्र सिंह तोमर:** माननीय सभापति जी, आपने जैसा निर्देश दिया है, मैं माननीय सदस्य को शेष जानकारी उपलब्ध करवा दूँगा।

#### दिल्ली में ट्रैफिक की धीमी गति के कारण उत्पन्न प्रदूषण

\*153. **चौधरी सुखराम सिंह यादव :** क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि दिल्ली की सड़कों पर पीक आवर और नान-पीक आवर के दौरान ट्रैफिक में गाड़ियों के धीमी गति से चलने के कारण दिल्ली में प्रदूषण का स्तर लगातार बढ़ता जा रहा है; और

(ख) दिल्ली की सड़कों पर गाड़ियों की अत्यधिक संख्या के कारण होने वाले प्रदूषण को देखते हुए क्या प्रदूषण के स्तर में कमी लाने के लिए मंत्रालय द्वारा संबंधित एजेंसियों को समय-समय पर दिशा-निर्देश जारी किये गये हैं और किन-किन कारणों से दिल्ली की आबोहवा स्तरविहीन हो रही है और नियंत्रण से बाहर होती जा रही है?

**पर्यावरण, वन और जलवायु परिवर्तन मंत्री (डॉ. हर्ष वर्धन):** (क) और (ख) विवरण सदन के पटल पर रखा गया है।

(क) दिल्ली में धूलकण, जेनसेट, अपशिष्ट का जलाना, निर्माण कार्यकलाप, वाहन, उद्योग इत्यादि जैसे विभिन्न स्रोत वायु प्रदूषण का कारण हैं। परिवेशी वायु में प्रदूषणकारी तत्वों के संकेन्द्रण

का निर्धारण भी मौसम संबंधी स्थितियों, भूमि उपयोग के पैटर्न, स्थानों के आस-पास के कार्यकलापों इत्यादि से होता है। यातायात जाम होने के कारण इंजन के अधिक देर तक और व्यर्थ में चलते रहने के कारण भीड़-भाड़ वाले और सामान्य समय के दौरान यातायात की गति धीमी हो जाने के कारण भी दिल्ली में सड़कों पर वायु प्रदूषण का स्तर बढ़ता है। तथापि, उपलब्ध आंकड़ों से, दिल्ली में वायु प्रदूषण के स्तर में धीमे यातायात या दूसरे कारणों से वृद्धि होने से संबंधित किसी उल्लेखनीय प्रवृत्ति का पता नहीं चलता है। केन्द्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) और राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) द्वारा राष्ट्रीय वायु गुणवत्ता निगरानी कार्यक्रम (एनएएमपी) के अंतर्गत दिल्ली सहित देश में परिवेशी वायु गुणवत्ता की निगरानी की जाती है। इस कार्यक्रम के अन्तर्गत 67 स्थानों पर  $PM_{2.5}$  की निगरानी किये जाने के अतिरिक्त तीन वायु प्रदूषकों अर्थात् सल्फर डाइऑक्साइड ( $SO_2$ ), नाइट्रोजन डाइऑक्साइड ( $NO_2$ ) और विविक्त कण ( $PM_{10}$ ) की भी निगरानी की जाती है। पिछले तीन वर्षों के उपलब्ध आंकड़ों से पता चलता है कि  $SO_2$ , 50  $\mu\text{g}/\text{m}^3$  (वार्षिक मानक) के राष्ट्रीय परिवेशी वायु गुणवत्ता मानकों (एनएएक्यूएस) की सीमा में रहा और  $NO_2$ , 40  $\mu\text{g}/\text{m}^3$  (वार्षिक मानक) की एनएएक्यूएस की सीमा से थोड़ा अधिक रहा। यह वृद्धि मुख्य रूप से धूल कणों के मामले में पाई गई थी, हालांकि जनसंख्या, वाहनों की संख्या और अन्य आर्थिक कार्यकलापों में वृद्धि होने के बावजूद पिछले तीन वर्षों के दौरान धूल कणों से संबंधित टाइम सीरीज आंकड़ों के विश्लेषण से किसी उल्लेखनीय वृद्धि का पता नहीं चलता है। इसके अतिरिक्त, वर्ष 2016 और 2017 के दौरान जनवरी से जून माह की अवधि के दिल्ली के वायु गुणवत्ता सूचकांक (एक्यूआई) के आंकड़ों से पता चलता है कि वर्ष 2017 में वायु प्रदूषण में कभी भी अत्यधिक वृद्धि नहीं हुई, जबकि वर्ष 2016 के दौरान प्रदूषण का स्तर 9 दिन अत्यधिक रहा। साधारा प्रदूषण वाले दिनों की संख्या वर्ष 2016 में 29 थी जो वर्ष 2017 में बढ़कर 56 हो गयी। अत्यधिक खराब स्तर वाले दिनों की संख्या वर्ष 2016 में 52 थी जो 2017 में कम होकर 36 रह गई। उपर्युक्त आंकड़ों से पता चलता है कि वर्ष 2016 और 2017 में प्रथम छमाही में दिल्ली में वायु गुणवत्ता में कुछ सुधार हुआ है।

(ख) केन्द्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) ने 42 कार्बवाई-बिन्दुओं के कार्यान्वयन के लिए वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1986 की धारा 18 (1) (ख) के अंतर्गत सांविधिक निदेश जारी किए हैं जिनमें दिल्ली में वायु प्रदूषण को कम करने के लिए वाहनों से होने वाले प्रदूषण की रोकथाम के उपाय भी शामिल हैं। वाहन जनित प्रदूषण की रोकथाम के लिए प्रस्तावित कार्बवाईयों में, अन्य बातों के साथ-साथ, सख्त अनुपालन सुनिश्चित करने के लिए प्रदूषणकारी वाहनों के विरुद्ध व्यापक अभियान चलाना, जन-जागरूकता फैलाना, सड़क को चौड़ा करने की योजना बनाना और सड़कों की भीड़ को कम करने के लिए अवसंरचना में सुधार करना, यातायात संचलन का तुल्यकालन/लेन ड्राइविंग के लिए उत्कृष्ट ट्रैफिक प्रणालियां शुरू करना इत्यादि शामिल हैं। इसके अतिरिक्त, सीपीसीबी ने व्यस्त समय में यातायात के प्रभावी संचलन के लिए वायु प्रदूषण के नियंत्रण हेतु राष्ट्रीय राजधानी क्षेत्र (एनसीआर) के 26 क्षेत्रों के कमिश्नरों को और एनसीआर के 23 क्षेत्रों के पुलिस अधीक्षकों को पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 5 के अन्तर्गत निदेश जारी किए हैं।

**Pollution due to slow speed of traffic in Delhi**

†\*153. CH. SUKHRAM SINGH YADAV: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that the level of pollution is increasing continuously in Delhi due to slow speed of traffic on the roads during peak hours and non-peak hours; and
- (b) whether the Ministry has issued directions, at regular intervals, to the concerned agencies to reduce the level of pollution keeping in view the pollution due to heavy traffic on the roads of Delhi and the reasons for deterioration of climate of Delhi and going out of control?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): (a) and (b) A Statement is laid on the Table of the House.

***Statement***

- (a) Various sources like dust re-suspension, gensets, waste burning, construction activities, vehicles, industries, etc. contribute towards air pollution in Delhi. Concentration of pollutants in ambient air is also determined by the meteorological conditions, land use pattern, activities around the locations etc. Slow speed of traffic on the roads during peak and non-peak hours may contribute to rise in air pollution levels in Delhi due to extended engine running time and idling due to traffic congestion. However, the available data does not show any significant trend relating to rise in level of air pollution in Delhi whether due to slow traffic or other factors. The Central Pollution Control Board (CPCB) and State Pollution Control Boards (SPCBs) monitor ambient air quality in the country including in Delhi under the National Air Quality Monitoring Programme (NAMP). Three air pollutants *viz.*, Sulphur Dioxide ( $\text{SO}_2$ ), Nitrogen Dioxide ( $\text{NO}_2$ ) and Particulate Matter ( $\text{PM}_{10}$ ), are monitored under the programme besides PM2.5 at over 67 locations. Data, available for last three years shows that,  $\text{SO}_2$  was well within the National Ambient Air Quality Standards (NAAQS) of 50  $\text{ug}/\text{m}^3$  (annual standard) and  $\text{NO}_2$  exceeded slightly from NAAQS limit of 40  $\text{ug}/\text{m}^3$  (annual standard). Exceedance was mainly observed with respect to particulate matter, though the analysis of time series data relating to particulate matter does not show any significant rising trend during last three years despite rise in population, number of vehicles and other economic activities. Further, the Air Quality

† Original notice of the question was received in Hindi.

Index (AQI) data of Delhi for the period of January-June for 2016 and 2017 shows that there were no days with severe level of air pollution in 2017, whereas there were 9 days with severe level of pollution during 2016. Moderate days have gone up from 29 days in 2016 to 56 days in 2017. Very poor days have reduced from 52 in 2016 to 36 during 2017. The above data shows some improvement in air quality in Delhi in 2017 for the first six months in comparison to 2016.

(b) The Central Pollution Control Board (CPCB) has issued statutory directions under section 18 (1) (b) of Air (Prevention and Control of Pollution) Act, 1986 for implementation of 42 action points which also include measures to control vehicular pollution to mitigate air pollution in Delhi. The proposed actions for control of vehicular pollution *inter-alia* include launch of extensive drive against polluting vehicles for ensuring strict compliance, launch of public awareness, preparation of plan for widening of road and improvement of infrastructure for decongestion of road, synchronization of traffic movements/introduction of intelligent traffic systems for lane driving etc. In addition, CPCB has issued directions under Section 5 of Environment (Protection) Act, 1986 to the Commissioners of 26 regions for control of air pollution in National Capital Region (NCR) and to Superintendent of Police of 23 regions of NCR regarding effective movement of traffic at busy transactions.

**चौधरी सुखराम सिंह यादव:** माननीय सभापति जी, मैंने प्रदूषण पर अपना प्रश्न पूछा था। जब से मैं इस सदन में आया हूं, मैं यह देख रहा हूं, दिल्ली में जहां मेरा निवास है, वहां पर न तो पानी अच्छा है और न ही जलवायु अच्छी है। मिनरल वॉटर के लिए जो प्लांट लगाए गए हैं, वे इतने खराब हैं, आप खुद देख लीजिए, लेकिन मेरा गला कैसे बोल रहा है। यह सारी की सारी व्यवस्था आपके नेतृत्व में है, लेकिन इसके बावजूद जहां ब्रह्मपुत्र में मैं रहता हूं, वहां मिनरल वॉटर के प्लांट बिल्कुल खराब चल रहे हैं। इतनी खराब स्थिति मैंने पहले कभी नहीं देखी है, इसीलिए मैंने यह सवाल उठाया था। आज पूरे देश में प्रदूषण की समस्या है। चाहे जल प्रदूषण हो, वायु प्रदूषण हो या ध्वनि प्रदूषण हो, तीनों प्रदूषण हमारे लिए खतरनाक हैं, लेकिन सरकार इस पर ध्यान नहीं दे रही है, विशेष रूप से दिल्ली में, जहां इस समय हम लोग रह रहे हैं।

महोदय, दिल्ली में स्थिति बहुत खतरनाक हो रही है और माननीय मंत्री जी ने जो जवाब दिया है, उससे मैं बिल्कुल संतुष्ट नहीं हूं। मैं माननीय मंत्री जी से जानना चाहता हूं कि वाहनों सहित PM<sub>10</sub> बढ़ाने के लिए कौन-कौन से घटक उत्तरदायी हैं और उन्हें नियंत्रित करने के लिए मंत्रालय द्वारा क्या-क्या कदम उठाए जा रहे हैं?

**डॉ. हर्ष वर्धन:** सर, आपके माध्यम से मैं माननीय सदस्य को यह जानकारी देना चाहता हूं कि air pollution के संदर्भ में भारत सरकार के Ministry of Environment समेत जो अन्य मंत्रालय हैं, उन

सबके माध्यम से हम बहुत ही aggressive और comprehensive policy बनाकर, इसके ऊपर काम कर रहे हैं। उदाहरण के लिए मैं आपको बताना चाहता हूँ, आप सभी जानते हैं कि हमारी Ministry of Surface Transport and Highways ने भारत के अंदर पहली बार Bharat Stage norms को अप्रैल, 2017 में सभी four-wheeler vehicles के ऊपर लागू किया है। अभी 2020 के अंदर Bharat Stage VI norms को notify कर दिया गया है, हमारी सरकार ने यह एक बहुत बड़ा ऐतिहासिक कदम उठाया है।

महोदय, इसके अलावा जो हमारी Petroleum Ministry है, उसने fuel quality के संदर्भ में बहुत detailed निर्देश दिए हैं। अभी जो latest निर्देश हैं, उसके हिसाब से जो research octane number है, for premier gasoline available has been boosted to 95 with lead content being reduced to 0.005 gm/litre and benzene content of maximum one per cent. The content of sulphur in gasoline is reduced to 0.005 per cent, that is, 50 ppm from existing 0.015 per cent in BS-IV compliant vehicles.

इसी प्रकार से हमारा जो Central Motor Vehicles Act, 1980 है, उसके तहत यह सबके लिए जरूरी है कि वे एक Pollution Under Control valid certificate carry करें। इसके संदर्भ में हमारा जो संबंधित मंत्रालय है, उसने सारे देश के अंदर Model Inspection and Certification Centres बनाने के लिए तैयारी शुरू कर दी है। महोदय, अभी इसके लिए 10 स्टेट्स में - आंध्र प्रदेश, कर्णाटक, हरियाणा, हिमाचल प्रदेश, NCT of दिल्ली, महाराष्ट्र, मध्य प्रदेश, उत्तर प्रदेश, गुजरात और राजस्थान आदि स्थानों पर उन्हें approve कर दिया गया है। हमारा जो National Electric Mobility Mission है, इसके अंतर्गत वर्ष 2020 में उसे एक बड़ा मिशन बनाकर, सारे देश में electric vehicles को popularise करने के लिए विभिन्न स्तरों पर सभी संबंधित मंत्रालयों में, जिसमें मेरा दूसरा मंत्रालय - Science and Technology भी है, उसके माध्यम से ये सारे प्रयास किए जा रहे हैं।

महोदय, शायद आप जानते होंगे कि अभी रेवा मोटर्स ने एक small electric battery car को commercialise भी किया है।...

**MR. CHAIRMAN:** Thank you.

**डॉ. हर्ष वर्धन:** महोदय, three-wheeler manufacturers भी electric-driven vehicles को indian market में ला रहे हैं। मैं यह भी बताना चाहता हूँ कि जो हमारा New and Renewable Energy Department है, जिसे हम popularly MNRE मंत्रालय बोलते हैं, उसने National Biofuel Policy बनाई है, जिसमें यह propose किया गया है। उसके ऊपर लगातार काम शुरू हो रहा है, जिसके अनुसार gasoline में 20 प्रतिशत ethanol mix किया जाए और डीजल में 20 परसेंट बायोडीजल मिक्स किया जाए।

**MR. CHAIRMAN:** Thank you.

**डा. हर्ष वर्धन :** सर, अभी complete नहीं हुआ है। सर, माननीय सदस्य pollution की बात कर रहे हैं। Sir, I have to tell everything to him so that he is satisfied. ...*(Interruptions)*...

MR. CHAIRMAN: I am afraid I have to get on with other questions also.  
...(Interruptions)...

DR. HARSH VARDHAN: Sir, he said that he is not satisfied. ...*(Interruptions)*...

MR. CHAIRMAN: I would request both. ...*(Interruptions)*...

**श्री नीरज शेखर:** सर, मंत्री जी केवल इतना बता दें कि प्रदूषण के मामले में दिल्ली कौन से नंबर पर है? ...*(व्यवधान)*...

**श्री सभापति:** आप बैठ जाइए। चूंकि आपका सवाल नहीं है, इसलिए आप कृपया बैठ जाइए।  
...*(व्यवधान)*...

DR. HARSH VARDHAN: Sir, ...*(Interruptions)*...

MR. CHAIRMAN: Dr. Saheb, please try to be brief. ...*(Interruptions)*...

DR. HARSH VARDHAN: Sir, this is only a small portion of what I have to tell him. ...*(Interruptions)*... सर, फिर हमारा जो GAIL है, उसने एक Green Corridor Project लिया है, जिसके अन्तर्गत city की limits के बाहर CNG की availability के लिए long journeys में CNG users को promote करने के लिए काम हो रहा है।

सर, इसमें सबसे बड़ी बात यह है कि जो पेट्रोलियम और नेचुरल गैस मिनिस्ट्री ने हाइड्रोजन कॉर्पस कंपनीज की और ऑयल इंडस्ट्री की ...*(व्यवधान)*...

MR. CHAIRMAN: Does it relate to this particular question? ...*(Interruptions)*...

DR. HARSH VARDHAN: Yes, Sir, it relates to that. ...*(Interruptions)*...

MR. CHAIRMAN: No, no, the entire work of the Ministry. ...*(Interruptions)*...

DR. HARSH VARDHAN: Everything relates to this because he is talking of controlling pollution and I am telling him that how much our Government, not only the Environment Ministry but the whole Government, as such, is comprehensively dealing with this issue in a very, very thorough manner.

MR. CHAIRMAN: Dr. Saheb, the question is very, very specific. It relates to Delhi's pollution.

DR. HARSH VARDHAN: But he hasn't said that it is related to Delhi's traffic. As far as the Delhi's traffic and the Delhi's pollution is concerned, I have comprehensively replied but in the supplementary, he is asking about the larger issue...

MR. CHAIRMAN: Then, you don't reply, ... (*Interruptions*)... The procedure is that the question has to relate to the main question. You ask the second question as we are running out of time.

**चौधरी सुखराम सिंह यादव:** माननीय सभापति जी, माननीय मंत्री जी स्वास्थ्य मंत्री भी हैं और अगर स्वास्थ्य मंत्री ऐसा जवाब दें, तो हम लोग उनसे ऐसी उम्मीद नहीं करते हैं।

**श्री सभापति:** आप सवाल पूछिए।

**चौधरी सुखराम सिंह यादव:** माननीय सभापति जी, मेरा सवाल यह है कि जो दिल्ली की स्थिति है और जिस प्रकार से दिल्ली में वाहनों की संख्या बढ़ती जा रही है, उसके कारण कोई भी वाहन 20 से 25 किलोमीटर की स्पीड से ज्यादा नहीं चल पाता है। दिल्ली में जिस प्रकार से वाहन प्रदूषण फैला रहे हैं, उसे देखते हुए क्या सरकार के पास, जैसे पहले सरकार ने एक योजना "ऑड एवं इवन नंबर" की बनाई थी, उस प्रकार की कोई योजना है, ताकि दिल्ली में कम से कम वाहन चलें और वाहनों के साथ-साथ लोग साइकिल का प्रयोग करें। क्या इसके लिए भी कोई योजना सरकार ने बनाई है?

MR. CHAIRMAN: Please. ... (*Interruptions*)...

**डा. हर्ष वर्धन:** सर, इस संदर्भ में मुझे कहना है कि दिल्ली का या देश का जो pollution है, इसमें ... (व्यवधान)...

MR. CHAIRMAN: Silence, please. ... (*Interruptions*)... Please listen to the answer. ... (*Interruptions*)...

**डा. हर्ष वर्धन:** सर, जैसा मैंने अपने उत्तर में भी बताया है कि इस polution में खाली vehicles का ही contribution नहीं है, लेकिन इसके बावजूद भी जो आपने सुझाव दिया कि दिल्ली में vehicles की संख्या कम की जाए, तो इस संदर्भ में मैं बताना चाहता हूं कि ये सारे voluntary involvement के issues हैं। इस संबंध में मेरा कहना है कि ऐसी सेंकड़ों goods deeds जिनमें हमारे लोग as an individual; as a corporate; as a society and as an NGO कर सकते हैं, उसे अभी हमने पिछले दो महीने में comprehensively तैयार किया है और बहुत जल्दी में उसे आप सबके बीच में समर्पित करूंगा। हम सारे देश के अंदर, सांसदों सहित हर व्यक्ति से, जो कि जिम्मेदार है, यह request करेंगे कि देश में हम ऐसा एक बड़ा social movement खड़ा करें जिसके अंदर देश का हर व्यक्ति, हर रोज एक ऐसा positive काम करे, जो कि environment के लिए positive हो और air pollution के लिए, river pollution के लिए तथा land pollution के लिए लाभकारी हो। मुझे पूरा विश्वास है कि इसमें जैसा आपने सुझाव दिया, वैसा होगा, क्योंकि किसी से जबर्दस्ती साइकिल नहीं चलवाई जा सकती है। लेकिन हम साइकिल चलाने के लिए उसको convince भी कर सकते हैं, motivate भी कर सकते हैं। हम car pooling के लिए motivate कर सकते हैं कि इस तरह के issues को देखते हुए घर में कम से कम कार रखें और public transport को use करें। यह social movement के माध्यम से सम्भव है और उस social movement को भी अगर हमारे जैसे लोग अपने-अपने क्षेत्र में नेतृत्व प्रदान करेंगे तो मुझे पूरा विश्वास है कि आपकी जो समस्या है, उसका समाधान हम बहुत जल्दी कर पायेंगे।

SHRI RANGASAYEE RAMAKRISHNA: Sir, the provisioning of clean air is a highly neglected area all over the country, particularly in Delhi. There is no roadmap to address the issue. There is no designated authority to deal with this issue. Delhi pollution is not only due to traffic. Throughout the year in Delhi, there is a lack of clean air and there are many reasons. Take for instance, construction. There is no sign of prefab construction in the city. There is harvest-end pollution from Haryana. What I want to suggest is that this should be made an integral part of *Swachh Bharat Abhiyan*, and I think, there is a dire need for a Committee to go into these aspects and give a solution for Delhi, and, then, in the broader context, for the entire nation. Each particular city or urban area has its own reasons. But, I think, provisioning of clean air is a highly neglected area.

MR. CHAIRMAN: Thank you for the suggestion.

DR. HARSH VARDHAN: Sir, I will not agree with the hon. Member that there is no authority to handle this issue. First of all, let me inform him that the Central Pollution Control Board and the State Pollution Control Boards regularly organize meetings. At our Ministry, we regularly organize meetings of all NCR States, plus for Delhi itself, for the last two years, a new concept of National Air Quality Index has been introduced by our Prime Minister with his blessings and we are doing this for Delhi along with many other cities. There is a Graded Response Action Plan, a detailed action plan which has been notified specifically for controlling the air pollution in Delhi and NCR as also for controlling the Particulate Matter. The Central Pollution Control Board has already issued a comprehensive set of directions under Section 18(1)(b) of the Air (Prevention and Control of Pollution) Act, 1986 for implementation of 42 action points. These are very regularly monitored. If you permit, I will tell you how comprehensive. ...(*Interruptions*)...

MR. CHAIRMAN: I am afraid, not.

DR. HARSH VARDHAN: I have just now mentioned in my answer to the hon. Member that for cleaner alternate fuels, for burning of leaves, biomass, municipal waste, etc., a strict ban has been imposed. This is being monitored. There is an installation of online 24X7 continuous monitoring device by 17 major polluting industries. There is an ongoing promotion of public transport network of metro, buses, e-rickshaws and promotion of car pooling, Pollution Under Control certificates, lane discipline and vehicle maintenance. We issue regular advisories for ban on bursting of sound emitting crackers between 10.00 p.m. and 6.00 a.m and there are regular coordination meetings of officials at ministerial level in Delhi also. So, it is a very, very comprehensive programme. As a result of the initiatives taken by the Indian Government last year when there was so much

of hue and cry about it, if you compare the first six months of this year with the first six months of last year, there is a huge difference of air quality in Delhi. That is as per the record also.

**SHRI JAIRAM RAMESH:** Sir, the hon. Minister is best placed to understand the health effects of pollution being a doctor himself. Sir, my question flows from the answer that he has given. He has mentioned about Sulphur Dioxide and Nitrogen Dioxide. They are part of the National Ambient Air Quality Standards. Unfortunately, Sir, we do not have concentration standards both for Sulphur Dioxide and Nitrogen Dioxide, which are emerging as major pollutants in India. So, I want to know from the hon. Minister that in addition to the Ambient Air Quality Standards, on which I have no problem, whether he would consider promulgating standards for Sulphur Dioxide and Nitrogen Dioxide emissions, particularly from thermal power plants.

**DR. HARSH VARDHAN:** Sir, as far as his talk about the standards for  $\text{NO}_2$  and  $\text{SO}_2$  is concerned, there are definite standards. But regarding the standards related to thermal power plants, the Government has initiated stringent standards for that. That process has already been initiated. It is all well known. There have been some observations and concerns which have been expressed by related people; the Government is, in fact, further getting into the depth of the issue. But I will not agree with you that there are not standards. There are standards for, virtually, everything that contributes to air pollution including, of course,  $\text{SO}_2$  and  $\text{NO}_2$ .

**श्री रेवती रमन सिंह:** माननीय सभापति महोदय, मैं माननीय मंत्री जी से जानना चाहूँगा कि 'Paris Accord' के अनुसार थर्मल पावर स्टेशन्स बंद किए जाने हैं, क्योंकि सबसे ज्यादा pollution थर्मल पावर स्टेशन्स से होता है, तो क्या वे इस पर विचार कर रहे हैं कि निकट भविष्य में जो थर्मल पावर स्टेशन्स हैं, उनको वे बंद करेंगे?

आपने कहा कि बायोमास को भी कंट्रोल करने के लिए हम योजना बना रहे हैं। यहीं बगल में, आपके हरियाणा, पंजाब में खुलेआम बायोमास का यूज किया जाता है। वहां के किसानों ने इसके लिए मना कर दिया है और कहा है कि हम बायोमास जलाएंगे, हम उस पर कोई प्रतिबंध नहीं मानेंगे। आप इस संबंध में क्या कर रहे हैं?

**डा. हर्ष वर्धन:** सर, सबसे पहले तो मुझे यह कहना है कि कोई भी स्टेप एक बार में अचानक नहीं लिया जा सकता है। आप जानते हैं कि हमारे प्रधान मंत्री जी ने क्लीन एनर्जी के प्रमोशन के लिए एक बहुत बड़ा मूवमेंट हाथ में लिया हुआ है, जिसके तहत हम सन् 2022 तक 175 गीगावाट क्लीन एनर्जी का उत्पादन करने वाले हैं। आप देख रहे हैं कि हमारा देश उस दिशा में बहुत तेजी से आगे बढ़ रहा है। आपने कहा कि 'पेरिस एग्रीमेंट' के अंदर थर्मल प्लांट्स को बंद करने की बात की गई है। मैं नहीं समझता कि ऐसी कोई भी बात 'पेरिस एग्रीमेंट' के अंदर कही गई है कि आप देश के अंदर या दुनिया के अंदर सभी थर्मल पॉवर प्लांट्स को बंद कर दीजिए, लेकिन हम ज्यादा-से-ज्यादा क्लीन एनर्जी की

दिशा में, कलीन एनर्जी के इस्तेमाल की दिशा में बढ़ें, उसके लिए सारी दुनिया संकल्पबद्ध है। मुझे इस बात को बताते हुए बड़ी खुशी हो रही है कि हमारे प्रधान मंत्री, मोदी जी ने 'पेरिस एग्रीमेंट' के तहत पेरिस के अंदर मीटिंग में सारी दुनिया को नेतृत्व प्रदान किया और उस नेतृत्व प्रदान करने के तहत दुनिया के अंदर 'मिशन इनोवेशन' नाम का एक मूवमेंट डेवलप हुआ। 'मिशन इनोवेशन' की जो पहली मीटिंग है, वह सेन फ्रांसिस्को में हुई, दूसरी मीटिंग इस साल चीन में हुई। दोनों मीटिंग्स में मैंने भारत का प्रतिनिधित्व किया था और दुनिया के सभी देशों ने, including अमेरिका और चीन ने भारत के नेतृत्व की ओर विशेषरूप से हमारे प्रधान मंत्री, मोदी जी की भूरी-भूरी प्रशंसा की और सब लोगों ने इस बात को acknowledge किया है कि यह 'मिशन इनोवेशन' कलीन एनर्जी की तरफ बढ़ने के लिए एक महत्वपूर्ण कदम है। इसके अंदर 8 action groups हैं, 8 action points हैं, जिनके ऊपर रिसर्च एवं सारे काम हो रहे हैं। सारी दुनिया ने उसके अंदर प्रधान मंत्री, नरेन्द्र मोदी जी के contribution को सराहा, इसलिए आप बिल्कुल निश्चित रहें। क्लाइमेट चेंज और ग्लोबल वार्मिंग के संदर्भ में भारत सारी दुनिया को नेतृत्व प्रदान करने के लिए सक्षम है और हम उसी दिशा में बढ़ रहे हैं।

#### **Environmental clearance for aqua food park at Thunduru**

\*154. SHRI MOHD. ALI KHAN: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that Government has given environmental clearance for the proposed aqua food park at Thunduru in West Godavari District ignoring its environmental concerns and if so, the details thereof; and
- (b) whether Government is aware that the said project is being taken up in between the villages and their drinking water resources, which can become disastrous for the health of residents?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): (a) and (b) A Statement is laid on the Table of the House.

#### **Statement**

- (a) The Environmental Clearance (EC) has not been granted for Aqua Food Park at Thunduru in West Godavari District as this activity is not listed in the scheduled projects/activities under the Environment Impact Assessment Notification, 2006 as amended from time to time.
- (b) The Andhra Pradesh Pollution Control Board have informed that the nearest human habitaitons are Tundurru, K. Bethapudi and Jonnalagaruvu villages which are at the distance of about 450 metres from the industry. No drinking resources will be polluted because the proposed Food Park is not permitted to discharge effluent outside its premises.

**श्री मोहम्मद अली खान:** सर, मैं आपकी इजाजत से, मेरे जो supplementary questions हैं, उनमें से एक के तहत यह पूछना चाहता हूं कि मरकज़ी सरकार ने अपने जवाब में यह माना है कि वेस्ट गोदावरी के अंदर जो फैक्ट्रीज़ हैं, उनको environmental clearance नहीं दिया गया है, लेकिन रियासती सरकार ने असेम्बली में यह मान कर उस फैक्ट्री को इजाजत दी कि वहां पर वे फैक्ट्री कायम कर सकते हैं और 'आनन्द' नाम की एक फैक्ट्री वहां पर लग रही है। जो फैक्ट्री वहां पर कायम हुई है, उसने अपने तौर पर अलेहदा एक फैक्ट्री बाजू के फासले पर तामीर की है और उसके अंदर काम का आगाज़ भी हो चुका है। उस फैक्ट्री से हो रहे pollution की वजह से वहां के मुकामों की फैक्ट्री में काम करने वाले 5 लोगों की जानें गई हैं। इससे वहां आजू-बाजू के गांवों के हजारों लोग मुसलसल डेढ़ महीने से एहतजाज कर रहे हैं। मैं मरकज़ी सरकार से जानना चाहता हूं कि जब रियासती सरकार ने, बावजूद इसके कि pollution control मरकज़ी सरकार का subject है, इसकी इजाजत दी और वहां फैक्ट्री कायम हुई। यह फैक्ट्री illegal तरीके से वहां कायम हुई और उसी के अंदर 5 लोगों की जान गई।

† جناب محمد علی خان : سر، میں آپ کی اجازت سے، میرے جو سپلیمنٹری کوئشچنس

بیں، ان میں سے ایک کے تحت یہ پوچھنا چاہتا ہوں کہ مرکزی سرکار نے اپنے جواب میں یہ مانا ہے کہ ویسٹ گوداواری کے اندر جو فیکٹری ہیں، ان کو انوافر نمیٹل کلینرینس نہیں دیا گیا ہے، لیکن ریاستی سرکار نے اسمبلی میں یہ مان کر اس فیکٹری کو اجازت دی کہ وہاں پر وہ فیکٹری قائم کر سکتے ہیں اور 'انند' نام کی ایک فیکٹری وہاں پر لگ گئی ہے۔ جو فیکٹری وہاں پر قائم ہونی ہے، اس نے اپنے طور پر علیحدہ ایک فیکٹری بازو کے فاصلے پر تعمیر کی ہے اور اس کے اندر کام کا آغاز بھی ہو چکا ہے۔ اس فیکٹری سے ہو رہے پولوشن کی وجہ سے وہاں کے مقاموں کی، فیکٹری میں کام کرنے والے پانچ لوگوں کی جاتیں گئی ہیں۔ اس سے وہاں آزو بازو کے گاؤں کے بزاروں لوگ مسلسل تیڑھ مہینے سے احتجاج کر رہے ہیں۔ میں مرکزی سرکار سے جانتا چاہتا ہوں کہ جب ریاستی سرکار نے، باوجود اس کے پالیوشن کنٹرول مرکزی سرکار کا سبجیکٹ ہے، اس کی اجازت دی اور وہاں فیکٹری قائم ہونی یہ فیکٹری غیرقانونی طریقے سے وہاں قائم ہونی اور اسی کے اندر پانچ لوگوں کی جان گئی۔

श्री सभापति: आप सवाल पूछिए।

**श्री मोहम्मद अली खान:** मैं सरकार से जानना चाहता हूं कि जिन 5 लोगों की वहां जान गई है, क्या आप उस फैट्टरी के खिलाफ कार्रवाई करके, उन लोगों को मुआवजा देंगे। आज वहां मुसलसल

<sup>†</sup>Transliteration in Urdu script.

आस-पास के 23 गांवों के लोग दहशत में रह रहे हैं। उनकी सेहत के ऊपर इससे जो नुकसान हो रहा है, क्या रियासती सरकार के खिलाफ या फैक्ट्री के खिलाफ मरकज़ी सरकार कुछ action लेगी?

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جناب محمد علی خان: میں سرکار سے جانتا چاہتا ہوں کہ جن پانچ لوگوں کی وبا جان

گئی ہے، کیا آپ اس فیکٹری کے خلاف کارروائی کر کرے، ان لوگوں کو معاوضہ دینگے۔ آج وہاں مسلسل آس-پاس کے 23 گاؤں کے لوگ بیشتر میں رہ رہے ہیں۔ ان کی صحت کے اوپر اس سے جونقصمان بوربا ہے، کیا ریاستی سرکار کے خلاف یا فیکٹری کے خلاف مرکزی سرکار کچھ ایکشن لے گی؟

**श्री सभापति:** आपका सवाल हो गया। Thank you.

**श्री मोहम्मद अली खान:** जो लोग मर गए हैं, क्या उनके अफरादे खानदान को मुआवजा दिया जाएगा?

†  
/جناب محمد علی خان: جو لوگ مر گئے ہیں، کیا ان کے افراد خاندان کو معاوضہ دیا جائے

**डा. हर्ष वर्धन:** महोदय, जो प्रश्न माननीय सदस्य ने पूछा था, जिस फैक्टरी के संदर्भ में पूछा था, वह फैक्टरी अभी पूरी तरह से बनकर तैयार नहीं हुई है। दूसरी बात यह है कि जिस फैक्टरी के संदर्भ में प्रश्न पूछा गया है, भारत सरकार की Mega Food Park की एक स्कीम है, जिसके तहत दिसम्बर, 2013 में भारत सरकार के संबंधित मंत्रालय ने उस Mega Food Park को establish करने के लिए permission दी थी। जिस प्रकार की वह फैक्ट्री है, जिस प्रकार का वहाँ prawns and fishes की processing का काम होना था, वह भारत सरकार के Environment Protection Act में जो दो Polluting Industries की categories - A and B हैं, उनके तहत नहीं आती है। इसलिए भारत सरकार के Environment Department से किसी भी प्रकार की permission लेने का कोई प्रश्न नहीं था। उसके बाद, 26 मई, 2014 को वहाँ की सरकार के Pollution Control Board ने इस फैक्टरी को establish करने की permission दी। इसके साथ-साथ, कुछ norms वगैरह भी उसके लिए रखे गए, जैसे वहाँ जो पानी use किया जायेगा, उसे किस तरह से treat करके, उसी campus के अंदर use किया जायेगा। यद्यपि उन्होंने बड़े स्पष्ट तौर से norms वगैरह establish करके दिए, लेकिन कानून के तहत, अगर वे उन्हें follow न करें, तो उसे वे बंद भी कर सकते हैं। इसके बाद जब वहाँ लोगों ने प्रदर्शन इत्यादि किए, कई objections किए, तो राज्य सरकार ने एक और कमेटी बनाई। कमेटी बनाने के बाद, खुद पहल करके, उसके affluents को वहाँ से करीब 26 किलोमीटर दूरी तक पाइप से ले जाकर समुद्र से connect करने की योजना भी साथ-साथ बनाई गई। मेरा कहने का मतलब है कि जिस फैक्टरी के संदर्भ में माननीय सदस्य कह रहे हैं, कहाँ किन लोगों की मृत्यु हुई है, वह न तो इस प्रश्न का part है, न उसकी हमारे पास जानकारी है। लेकिन भारत सरकार के पास, किसी भी कानून के तहत अगर कहीं कोई भी चीज गैर-कानूनी हो रही है, यदि कोई जानकारी मिलेगी, तो हम निश्चित रूप से कानून के तहत आवश्यक कार्यवाही करेंगे। फिर भी, जितना हमने अध्ययन किया है, हमें इसमें समझ नहीं आया कि कानून का कहाँ violation हो रहा है? वहाँ सब कुछ proper ढंग से permission देकर काम हो रहा है।

**SHRI V. VIJAYASAI REDDY:** Sir, it is very fortunate that the hon. Minister is not aware of the fact that five people have died because of the leakage of the poisonous gas

†Transliteration in Urdu script.

from the factory located there, and, in fact, the State Government of Andhra Pradesh has paid the compensation also. What is worrisome is that, in fact, there are several lakes in the areas, particularly, Narsapuram, Bhimavaram, and Moghultur villages, where the waters of the lakes are getting polluted. That is the cause of concern. These factories-this aqua food par is not a general food park; it is an aqua food park, where the prawns are being processed – the wastage coming out of the factory is let into the agricultural canal. That is main cause of concern. In fact, 5,000 people are on continuous relay hunger strike since April. My question to the hon. Minister is: whether any social impact assessment and environmental impact assessment for the project has been conducted or not; and whether the Government has held any public hearing with Gram Sabhas to assuage the feelings of the people of villages. I have these two questions.

DR. HARSH VARDHAN: Sir, I have made it clear earlier also that creation of this particular Park or its running doesn't have any bearing on the functioning of the Central Government. This particular industry is not part of those group of industries which are basically highly polluting which actually need an environmental impact assessment from the Central Government. We are not at all involved with this. So, the question doesn't arise. As far as State Pollution Control Board is concerned, they have taken care of everything. They have given the permission to establish it. They have given the permission to run it. They have suggested certain measures. Factories are complying with the rules. As I said, even after protests, the Government itself has taken the initiative to constitute another committee; and they themselves have initiated a proposal to set up a pipeline of 26 KM long which will ensure discharging of effluents into the sea. As far as the deaths are concerned, which the hon. Member is referring to, it has no bearing with this particular question at all. ....*(Interruptions)...*

MR. CHAIRMAN: Your question is over, please. ....*(Interruptions)...* He has answered the question.

SHRI BHUBANESWAR KALITA: Sir, my supplementary arises from the statement of the hon. Minister on aqua project clearance. I want to know from the Minister whether he is aware that liquid nitrogen is served in the beverages in some restaurants. What action or what measures are being taken by the Department to stop serving liquid nitrogen in the beverages by restaurants?

DR. HARSH VARDHAN: Sir, I do not think that this question is related to the basic question. If the hon. Member has any information about the liquid nitrogen being served in the beverages in any particular restaurant, he can pass on the information to us and we will get it investigated.

MR. CHAIRMAN: Please make the information available to the Ministry.

SHRI BHUBANESHWAR KALITA: It has come in the newspapers.

MR. CHAIRMAN: Give the details to the hon. Minister; and he will inquire into it.

Q. No. 155, Shri K.T.S.Tulsi.

### **Projects under Namami Gange Programme**

\*155. SHRI K.T.S. TULSI: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) the total number of projects sanctioned by Government under Namami Gange Programme, since it was launched in 2015; and
- (b) the total number of projects completed, so far and the details thereof?

THE MINISTER OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SUSHRI UMA BHARTI): (a) and (b) A Statement is laid on the Table of the House.

### ***Statement***

(a) and (b) Under National Ganga River Basin Authority (NGRBA), Namami Gange Programme, total 163 projects for various activities such as sewage infrastructure, river front development, ghat and crematoria, ghat cleaning, rural sanitation etc. have been sanctioned. Out of 163 projects, 41 numbers of projects have been completed so far. Total 86 projects have been sanctioned after 2015. Details are as under:

#### *Projects status till date*

Sl. No.	Projects Undertaken	Total No. of Projects	No. of Project after 2015	No. of Projects Completed
1	2	3	4	5
1.	Sewage Infrastructure	81	38	14
2.	River Front Development	3	1	0
3.	Ghats and Crematoria	59	35	24
4.	River Surface Cleaning	1	1	0
5.	Ghats Cleaning	1	1	0

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1	2	3	4	5
6.	Institutional Development/CPCB	5	0	1
7.	Project Implementation Support/Research & Study Projects/Afforestation & Biodiversity	12	9	2
8.	Rural Sanitation-UNDP	1	1	0
GRAND TOTAL		163	86	41

SHRI K.T.S. TULSI: Sir, they have taken three years to complete 41 projects whereas there are 163 projects which have already been sanctioned. So, are we going to take 50 years to complete these projects? Will the Ganga River ever be clean or would it take 100 years? What is the reasonable prospect? I want to know this from the hon. Minister.

**सुश्री उमा भारती:** सभापति जी, माननीय सदस्य ने जो ज्योतिषी की तरह भविष्यवाणी कर दी, लेकिन मैं माननीय सदस्य का बहुत सम्मान करती हूँ। उनकी जो चिन्ता है, वह पूरे सदन की भी है और पूरे देश की भी है। मैं आपके माध्यम से माननीय सदस्य और माननीय सदन को यह आश्वस्त करना चाहती हूँ कि मोदी जी की सरकार ने पहली बार टाइमलाइन दिया और ... (व्यवधान)...

MR. CHAIRMAN: Silence, please.

**सुश्री उमा भारती:** उस टाइमलाइन को meet करने के लिए, उस टाइमलाइन तक पहुँचने के लिए जो अड़चनें थीं, वे दूर की हैं। इससे पहले 29 सालों में, GAP-I, GAP-II, NGERBA और NMCG को मिलाकर 4,000 करोड़ के काम हो पाए थे, लेकिन एकाध को छोड़कर कोई भी काम कम्प्लीट नहीं था। अगर वे कम्प्लीट हुए भी थे और STP बन गए थे, तो नेटवर्क के साथ उनके कनेक्शंस नहीं थे। अब पहली बार हमने नये प्रयोग शुरू किए और वे नये प्रयोग धरातल पर आ गए। उनमें टैंडर्स हो गए, कई approved हो गए, कई release हो गए। मैं आपको यह बताना चाहती हूँ कि माननीय प्रधान मंत्री जी ने गंगा के बारे में कई योजना का जब पहला प्रेजेंटेशन लिया, तो उन्होंने मुझसे दो प्रश्न किए, जो मैं आपके माध्यम से माननीय सदस्य को बताना चाहूँगी। माननीय प्रधान मंत्री जी के यही प्रश्न थे कि जिस काम में 29 साल लग गए, उसके कारण क्या थे और आगे वह काम जल्दी हो सके, इसके समाधान के लिए तुम्हारे मंत्रालय ने क्या विचार किए हैं?

जो समाधान हमने उनके सामने प्रस्तुत किए थे, उन्हीं के अनुसार हमारी EFC हुई, फिर हमारा केबिनेट में एप्रूवल हुआ और अंत में माननीय प्रधान मंत्री जी ने हमें दो चीजें सुनिश्चित कीं, बीस हजार करोड़ सेंट्रल सैक्टर फंड गंगाकारी योजना के लिए दिया गया।

MR. CHAIRMAN: Thank you. Question Hour is over. The House is adjourned till 2.00 p.m.

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**WRITTEN ANSWERS TO STARRED QUESTIONS****Irregularities in six laning of Raipur-Simga section of NH 200/30**

†\*156. SHRIMATI CHHAYA VERMA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Ministry is aware that substandard material is being used in construction of six laning of Raipur to Simga stretch of National Highway No. 200/30;
- (b) whether material used is not as per the estimates for the said road due to which there is an apprehension of misuse of public money; and
- (c) whether people in the surrounding areas of this road are facing many problems and minor accidents are taking place in rainy season due to the slippage created as a result of excessive use of soil in construction of this road?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) The material being used by the construction agency is as per IRC (Indian Road Congress) Specification or other relevant codes. The material is being tested regularly as per norms to ensure conformity of the same to the specifications.

(b) The contract for the work has been awarded by Government on EPC mode and as per provisions of the Contract Agreement, Contractor has to develop his own design and drawings for execution of work. Contractor is executing the works as per standards and specifications for National Highways and as per provisions of the Contract Agreement.

(c) In this project, about 50% length of the existing road of project stretch is proposed to be widened to 6-lane. At these locations work is being carried out abutting to existing carriageway, the widened road level is proposed higher than the existing road level. This requires earth embankment right from the edge of the existing road, as the work is taken up on half width of the road at a time. Sand bags are provided to stop earth from spreading on the existing road. However, during monsoon some earth may move along with rain water onto existing road, the same is regularly removed by Contractor to avoid inconvenience to the commuters. Caution signs have been provided on construction zones to alert the commuters about the

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<sup>†</sup>Original notice of the question was received in Hindi.

construction activities and to drive carefully. It may not be out of place to mention that the construction zones may cause some inconvenience to commuters, but the same is for benefit of commuters at large after completion of the work.

**Installation of sensors on bridges**

\*157. SHRI N. GOKULAKRISHNAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government has decided to install sensors on bridges on stretches that are largely used for movement of over-dimensional vehicles to carry heavy equipments, such as electricity turbines, so that the health of these structures can be assessed in real time and if so, the details thereof; and
- (b) whether Government had rolled out Indian Bridge Management System in early 2016, after realising that there was no centralised list of bridges, and hence it depended on physical reports to undertake repair, maintenance or rehabilitation and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) and (b) At present, no sensors have been installed on stretches that are largely used for movement of over-dimensional vehicles. However, on high density corridors, Government has decided in-principle to install sensors on bridges on pilot basis.

Ministry has established Indian Bridge Management System (IBMS) during FY 2015-16 for field data collection and inspection of all bridges on all National Highways in the country for a period of three years. One central consultant is appointed for processing the entire data collected in IBMS system. 18 field consultants are appointed for collecting all the inventory and condition survey data in real time framework. As on 21.07.2017, Bridge inventory and condition survey of 1,62,022 bridges including 1,26,233 culverts have been carried out and a total number of 147 bridges have been found under distress condition. Concerned executive agencies (like State PWDs, NHAI, NHIDCL) have already been asked to undertake repairs, rehabilitation and reconstruction of all such bridges after detailed condition survey.

**Man-animal conflict**

\*158. SHRI RAJKUMAR DHOOT: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that according to a recent study, there are two deaths everyday due to man-animal conflict and if so, the details thereof; and

(b) what remedial measures Government proposes to take in the matter?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): (a) Deaths due to man-animals conflict on day to day basis are not collated in the Ministry. However, details due to man-animal conflict as available in the Ministry are given in the Statement-I and Statement-II respectively (*See below*).

(b) The Government has taken following remedial measures to mitigate man-animal conflict-

- (i) Provisions provided under Section 11 of the Wild Life (Protection) Act, 1972, *inter-alia*, empowering the Chief Wildlife Warden and authorised officer to take necessary steps to handle problematic wild animals.
- (ii) Standard Operating Procedures (SOP)/guidelines for management of major problematic animals like tiger, elephant, leopard, rhino etc. are being used by the respective State Governments.
- (iii) Construction/erecting of physical barriers, such as barbed wire fence, solar powered electric fence, bio-fencing using cactus, boundary wall etc. to prevent the entry of wild animals into crop field.
- (iv) Improvement of wildlife habitats by augmenting the availability of food and water in forest areas to reduce the entry of animals from forest to human habitations.

The Ministry has issued guidelines in context of human-wildlife conflict to the Chief Wildlife Wardens of all the State Governments/Union Territory Administrations dated 24th December, 2014 and 1st June, 2015. The Ministry has specifically sought proposal from States/UTs, after objective assessment of the situation, details of the areas in which it is essential to reduce the over-population of wild animals for specified period.

#### ***Statement-I***

*Details of Human Death by tiger attacks in the States for calendar year  
(During last three years and current year)*

Sl. No.	State	2014-15	2015-16	2016-17	2017-18
		(as on 18.5.2017)			
1	2	3	4	5	6
1	Andhra Pradesh	0	0	0	0
2	Arunchal Pradesh	0	0	0	0

1	2	3	4	5	6
3	Assam	0	0	0	0
4	Bihar	0	0	0	0
5	Chhattisgarh	0	0	0	0
6	Jammu and Kashmir	0	0	0	0
7	Jharkhand	0	0	0	0
8	Karnataka	4	2	0	0
9	Kerala	1	1	0	0
10	Madhya Pradesh	6	6	3	0
11	Maharashtra	8	0	4	4
12	Mizoram	0	0	0	0
13	Odisha	0	0	0	0
14	Rajasthan	0	1	0	0
15	Tamil Nadu	1	1	0	0
16	Telangana	0	0	0	0
17	Uttar Pradesh	0	1	6	7
18	Uttarakhand	0	1	1	2
19	West Bengal	14	18	0	0
<b>TOTAL</b>		<b>34</b>	<b>31</b>	<b>14</b>	<b>13</b>

***Statement-II****Number of Human Deaths caused by elephant from 2013-14 to 2016-17*

Sl. No.	State	2013-14	2014-15	2015-16	2016-17 (upto 9.2.2017)
1	2	3	4	5	6
1	Andhra Pradesh	2	2	NR	
2	Arunachal Pradesh	7	1	1	
3	Assam	87	54	31	69

1	2	3	4	5	6
4	Chhattisgarh	23	32	59	67
5	Jharkhand	56	53	66	42
6	Karnataka	33	38	26	
7	Kerala	7	20	INR	
8	Maharashtra	0	3	0	0
9	Meghalaya	10	3	9	
10	Nagaland	0	1	1	
11	Odisha	67	64	63	
12	Tamil Nadu	52	31	47	
13	Tripura	0	1	0	2
14	Uttar Pradesh	INR	INR	INR	
15	Uttarakhand	INR	INR	INR	
16	West Bengal	69	89	112	65
TOTAL		413	392	415	245

NR-Not Received

INR-Information Not Received

### Closure of unsafe mines

\*159. SHRI MAJEED MEMON: Will the Minister of MINES be pleased to state:

- (a) whether it is a fact that Government is planning to close 418 unsafe mines in the country, if so, the details thereof, State/UT-wise;
- (b) whether Government proposes to convert exhausted mining pits into environmental projects and if so, whether Government received any interest from Non-Governmental Organisations for promoting greenery; and
- (c) what is Government's preparedness to reduce mine disasters and the details of the suggestions and recommendations made by Directorate General of Mines Safety in their latest safety audit reports?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI PIYUSH GOYAL): (a) Safety of mines is a priority area for the Government of India. The

Government has made it mandatory to conduct safety audit of mines. Based on audit reports, mitigation of risk is carried out for taking appropriate measures.

(b) There is no such proposal at present.

(c) The matters relating to safety, health and welfare of persons employed in the mines are dealt with under the Mines Act, 1952 and Rule and Regulations made thereunder by Directorate General of Mines Safety (DGMS) under the Ministry of Labour and Employment, Government of India. The following steps are taken by Directorate General of Mines Safety in this regard based on safety audit reports:-

- (i) To promote and propagate safety awareness in mines, National Safety Awards (Mines), National Conference on Safety in Mines are organized by DGMS. The recommendations of National Conference on Safety in Mines go a long way in enhancing safety of mine workers.
- (ii) Workers participation and sensitization in matters of safety are ensured through training in safety and by initiatives like celebration of safety week and safety campaigns, etc.
- (iii) Safety training programmes are organized among Managers and Supervisors for improving safety standards in mines.
- (iv) Introduction of Risk Assessment Techniques and preparation of safety management plan aimed at elimination of risks and to ensure safety of workmen.
- (v) Introduction of standard operating procedures to avoid unsafe practices in mines.
- (vi) Time to time, DGMS Circulars are issued as guidelines for safe operations in identified thrust areas.
- (vii) Special drive has been undertaken by DGMS to review the Safety Management Plan (SMP) and sensitize the safety officer, mine officials including the workmen inspector to undertake risk assessment and safety management plan upto the face workers' level and review its effectiveness from time to time.
- (viii) Safety actions like Geo technical cells in mining company for slope stability in opencast mines and gas monitoring system in below ground mines among others.

**Remedial action for purity of surface water**

\*160. SHRI ANUBHAV MOHANTY: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether it is a fact that Water Aid, an international organization, has stated in its report that 80 per cent of the surface water in India is polluted and is dangerous for health; and
- (b) the details of the remedial action Government proposes to take to ensure that the purity of the surface water is preserved?

THE MINISTER OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SUSHRI UMA BHARATI): (a) and (b) Water Aid, an international organisation and its study on 'Urban WASH: An Assessment of Faecal Sludge Management (FSM) Policies and Programmes at the National and Selected State Level' has been prepared with limited study in urban areas only and does not represent the surface water quality scenario of entire country.

However, Central Water Commission (CWC) monitors water quality of river at 429 key locations covering 67 main rivers, 138 tributaries and 55 sub-tributaries. The following 9 parameters are considered as toxic and hazardous to Human and Animal life. The analysis of data of these nine parameters for 2015-16 shows that the number of rivers and sites that exceeded the permissible limit is:

Sl. No.	Parameters	No. of rivers	No. of Sites/Stations
1.	Arsenic	1	1
2.	Cadmium	64	112
3.	Chromium	16	19
4.	Copper	8	10
5.	Lead	47	55
6.	Nickel	38	56
7.	Zinc	No toxicity was found in River Water during test	
8.	Iron	67	110
9.	Mercury	No toxicity was found in River Water during test	

Ministry of Environment, Forests and Climate Change had been earlier implementing two separate programmes, namely National Wetland Conservation Programme (NWCP) and National Lake Conservation Plan (NLCP) for conservation and management of identified lakes and wetlands in the country. To have better synergy and avoid overlap, both the programmes have been merged in February, 2013 into an integrated scheme of National Plan for Conservation of Aquatic Eco-systems (NPCA). NPCA aims at holistic conservation and restoration of wetlands and lakes for achieving the desired water quality enhancement, besides improvement in biodiversity and eco-systems through an integrated and multi-disciplinary approach and a common regulatory framework. Under the NPCA scheme assistance is provided for conserving lakes and wetlands, on cost sharing basis between the Central and the State Governments. The various activities covered under the scheme include interception, diversion and treatment of waste water, shore line protection, lake front development, de-silting, bio-remediation, catchment area treatment, lake beautification, survey and demarcation, bio-fencing, fisheries development, weed control, biodiversity conservation, education and awareness creation and community participation, etc.

Government of India has formulated the National Water Policy in 2012 in which several recommendations for conservation, development and management of water resources in the country have been made. National Water Policy, 2012 has *inter-alia* suggested that:

- Conservation of rivers, river corridors, water bodies and infrastructure should be undertaken in a scientifically planned manner through community participation.
- Source of water and water bodies should not be allowed to get polluted. System of third party periodic inspection should be evolved and stringent actions to be taken against the persons responsible for pollution.

Under Namami Gange, 81 projects have been taken for sewage treatment infrastructure on the banks of River Ganga. 14 of these projects have been completed. In addition, CPCB carries out extensive monitoring of Grossly Polluting Industries, to ensure their effluents meet the CPCB norms.

#### **Forest based Projects**

\* 161. SHRI RAMKUMAR VERMA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the details of the forest based projects approved by the Central Government during the last three years;

- (b) whether any project has been pending since long, including those of Rajasthan, and if so, the details thereof and the reasons therefor; and
- (c) the steps taken by Government to expedite the clearance of these pending projects?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): (a) The proposals for forest clearances under the provisions of the Forest (Conservation) Act, 1980, for diversion of forest lands, for non-forestry use are considered in the Ministry and is accorded in two stages i.e. Stage I/In principle approval which mandates conditions to be complied with for the issue of the subsequent Stage II/Final approval which is the prior approval of the Central Government. The State/UT then issues an order for diversion of forest land on receipt of this prior approval of the Central Government. A total of 2196 proposals have been accorded Stage I/In principle approval by the Central Government during the period 2014-2017. The details are given in Statement-I (*See below*). During the same period *i.e.* 2014-2017 a total of 944 Stage II/Final approvals were accorded by the Central Government. Details are given in Statement-II (*See below*).

(b) and (c) At present a total of 357 cases are pending for prior approval of the Central Government under the provisions of the Forest (Conservation) Act, 1980 including in the State of Rajasthan. Details of proposals received in the said period, in the Ministry and yet to be accorded prior approval are given in Statement-III (*See below*). The receipt and process of proposals for projects involving diversion of forest land are a dynamic process and the proposals are considered and granted prior approval based on the provision of requisite information and completeness of the proposals by the States/UTs and many a times proposals are found to be incomplete or lacking in information or the complete compliances of conditions laid down in the Stage-I/In principle approval are not received from the States/UTs which requires further correspondences. However all efforts are made to ensure that proposals are decided upon in a timely manner, allowing for necessary scrutiny and consideration as per the provisions of the Forest (Conservation) Act, 1980. The Forest Advisory Committee (FAC) and Regional Empowered Committee (REC) meetings are held every month and complete proposals are considered for the approval of the Central Government subject to the compliance of conditions mandated.

***Statement-I***

*Proposals accorded Stage-I approval by Ministry under Forest (Conservation) Act, 1980 from the financial year 2014-2015 to 2016-2017*

Sl. No.	State Name	Proposal Name	Category	Area Diverted (in ha.)	Stage I Date	Status
1	2	3	4	5	6	7
1	Andhra Pradesh	Diversion of 67.85 Ha. of Forest Land in Mallappakonda and Betrayaswamy RF of Chittoor (West) Division for setting up of 48.75 MW wind power project.	Wind Power	67.85	18-Nov-14	Stage-I approval accorded
2	Andhra Pradesh	Proposal for diversion of 1.774 Ha. in Perikivalasa RF I & II at Kakinada Division at East Godavari District, Providing B.T. Surface to the road from Gurthedu to Gummirevula, Y. Ramavaram (Upper) Mandal.	Road	1.774	22-Mar-16	Stage-I approval accorded
3	Andhra Pradesh	Proposal for Diversion of forest land 2.285 Ha. in Penkavalasa RF, Kakinada Division at East-godavari Dist.t, Providing B.T. Surface to the road form Kadarkota Junction to Boddagandi, Y. Ramavaram (Upper) Mandal.	Road	2.285	22-Mar-16	Stage-I approval accorded

4	Andhra Pradesh	Diversion of 0.525 Ha. forest land in chandrayunipalli (V), Bukkapatnam (M), Ananthapur District for Construction of 100 KL G.I.B.R. Pipe line construction and approach road (near Mudigubba to Bukkapatnam road).	Drinking Water	0.525	17-Sep-14	Stage-I approval accorded
5	Andhra Pradesh	Mines and Quarries- Grant of Quarry lease for Black Granite over an extent of 4.00 Ha. in Comp.No. 216 & 205 of Paradarami R.F and Rajimanupenta R.F Village, Yadamarri and Bangarupalem Mandal Chittoor District-Application filed by M/s Sri Jyotheeswaram Granites.	Mining	3.69	01-Jun-15	Stage-I approval accorded
6	Andhra Pradesh	Diversion of 154.42 Ha.(381.61 Acres) of forest land in Sy. No. 636 & 674 of Gullalamoda Village, Nagayalanka Mandal, Krishna District to set up a Test Facility on the Sea Shore of Bay of Bengal, Technical Facilities by Defence Research and Development Organization (DRDO).	Defence	154.42	01-May-17	Stage-I approval accorded
7	Andhra Pradesh	Diversion of 4.25 Ha. of forest land in Ananthapur Forest Division for formation of BT Road from Bukkapatnam -Nallamada Village - Amagondapalem.	Road	4.25	16-Feb-17	Stage-I approval accorded

1	2	3	4	5	6	7
8	Andhra Pradesh	Proposal for seeking permission for Diamond Exploration in Budikonda RF, Kalyandurg North RF, Pillalapalli RF and Kalyandurg South RF covering 153.11 Ha. (55.18Ha.+93.46 Ha.+4.47Ha.) forest area in Ananthapur District, Andhra Pradesh.	Borehole Prospecting	153.11	30-Sep-16	Stage-I approval accorded
9	Andhra Pradesh	Diversion of 3.82 Ha. land for Formation and BT to road including construction of culverts from Kollaputtu road to Gondiguda (Gondivalasa) in Dumbnguda mandal through Nanjel Reserve forest, Compt. No. 131, 135 in Paderu Division, in favour of Executive Engineer, PR Division, Paderu.	Road	3.82	05-Nov-15	Stage-I approval accorded
10	Andhra Pradesh	Diversion of 1.611 Ha. land for Formation and BT to the road including construction of Culverts, CC pavements, from Paderu-Araku (R&B) road to D.Gonduru via Barsingi, Degalveedhi, Mandiputtu, Dokuluru Bottupalli in Paderu Mandal of Paderu Division through Iradapalli Reserve Forest, Compt. No. 233 in Paderu Division in favour of Executive Engineer, (R&B) Paderu Division.	Road	1.611	05-Nov 15	Stage-I approval accorded
11	Andhra Pradesh	Diversion of 4.96 Ha. land for Formation and BT to the road including construction of	Road	4.96	05-Nov-15	Stage-I approval accorded

		Culverts, CC pavements, from Waddadi-Paderu (R&B) road from Boducappi colony to Dalapally via Minumuluru, Kodigudlu, Vanagari, Jodumamidi, Sappiputti, in Paderu Mandal of Visakhapatnam Division passing through sukuru Reserve Forest, Components no. 211, 210, 209 and 204 of Paderu Division in favour of Executive Engineer, (R&B) Paderu division	Road	1.262	05-Nov-15	Stage-I approval accorded
12	Andhra Pradesh	Diversion of 1.26 Ha. land for formation and BT to road including construction of culverts from Khujabangi road to Jangidivalasa in Dumbirguda mandal through Limbaguda Reserve Forest, Compt. No.1 11, 117, 118 in Paderu Division in favour of Executive Engineer, PR Division, Paderu.	Quarrying	4.9	01-Jun-15	Stage-I approval accorded
13	Andhra Pradesh	Proposal for diversion of 4.90 Ha. of FL in Comp.No.233 & 234 of Santhapeta RF for quarry lease of Black Granite	Road	4.241	30-Jun-15	Stage-I approval accorded
14	Andhra Pradesh	For diversion of 4.241 Ha. of FL in Kakinada Division for formation of road for transportation of laterite mineral from the mining lease area in Revenue land in Anumarthi (V) to VeLANGI (v) via Alvekthi (v)				

1	2	3	4	5	6	7
15	Andhra Pradesh	Proposal of Forest land for Diversion of 2.667 Ha. for providing the road from Pennada to Laxmipet road of Visakhapatnam District.	Road	2.667	02-Dec-15	Stage-I approval accorded
16	Andhra Pradesh	Proposal for diversion of 4.87 Ha. of Forest Land for formation and BT to road including construction of culverts from Kasipatnam to NR Puram in Ananthagiri Mandal through Veduravada II RF in Vizianagaram Division in favour of EE, PR Division, Paderu	Road	4.87	02-Dec-15	Stage-I approval accorded
17	Andhra Pradesh	Diversion of 0.42 Ha. of FL in Visakhapatnam Division for laying BT road from R&B road to Chinanagamayyapalem in Bheemili Mandal of Visakhapatnam District passing through Forest Land to a length of 0.7 km.	Road	0.42	02-Dec-15	Stage-I approval accorded
18	Andhra Pradesh	Formation of BT Road from Lammasingi to Bustlakota in Chinthapalli Mandal.	Road	4.9	05-Nov-15	Stage-I approval accorded
19	Andhra Pradesh	Road from NSD R&B Road at 102/0 to G. Neredupalli of G.K. Veedihi Mandal of Visakhapatnam District.	Road	2.99	05-Nov-15	Stage-I approval accorded
20	Andhra Pradesh	Providing BT road from Pedduru to Seetharampuram via Rolangi in Chintapalli Mandal	Road	1.85	05-Nov-15	Stage-I approval accorded

21	Andhra Pradesh	Providing BT road from Gondipakalu to Samagiri Jn. via in Chintapalli Mandal of Paderu Division	Road	2.59	05-Nov-15	Stage-I approval accorded
22	Andhra Pradesh	Providing BT road from Nimmalapalem to Yerravaram via Goppu Veedhi in Chintapalli Mandal	Road	2.66	05-Nov-15	Stage-I approval accorded
23	Andhra Pradesh	Formation of BT road from Duppulawada to Gorilova Village	Road	2.66	05-Nov-15	Stage-I approval accorded
24	Andhra Pradesh	Providing BT road from Lothagadda Jn. to Bennavaram via Kothapalem	Road	4.94	05-Nov-15	Stage-I approval accorded
25	Andhra Pradesh	Upgradation of NH-67 from km.641/000 to km. 695/000 i.e. from Dornla T Junction to Atmakur Section in SPSR Nellore District	Road	0.933	16-Mar-17	Stage-I approval accorded
26	Andhra Pradesh	Upgradation of NH-565 from Km.361/327 to Km. 420/800 (Dornlala T Junction to Penchalakona section) to two lane with paved shoulders in the State of Andhra Pradesh under NHDP-IV.	Road	33.459	09-Jun-17	Stage-I approval accorded
27	Andhra Pradesh	Providing Comprehensive protected water supply scheme to habitations in Gudur mandal in SPSR Nellore District	Drinking Water	0.149	19-Oct-16	Stage-I approval accorded
28	Andhra Pradesh	Formation of BT Road from Pothavaram to M Bheemavaram in Koyyuru Mandal	Road	2.14	05-Nov-15	Stage-I approval accorded

1	2	3	4	5	6	7
29	Andhra Pradesh	Formation of BT road from teemulabanda to vadamamidi village of GK Veedhi	Road	3.46	05-Nov-15	Stage-I approval accorded
30	Andhra Pradesh	Providing BT surface to the road from Sapparla to Galikonda in G.K.Veedhi Mandal	Road	4.027	05-Nov-15	Stage-I approval accorded
31	Andhra Pradesh	Road from NSD R&B road at 102/0 to Petrai village of G.K. Veedhi Mandal of Visakhapatnam District	Road	3.27	05-Nov-15	Stage-I approval accorded
32	Andhra Pradesh	Augmentation of PWS scheme in U. Kothapalli (V) of Kurnool District, A.P.	Drinking Water	0.14	16-Feb-17	Stage-I approval accorded
33	Andhra Pradesh	Construction of New BG Railway line between Nadikudiand Srikalahasli Stations.	Railway	118.725	20-Jul-16	Stage-I approval accorded
34	Andhra Pradesh	400 KV D/C Hindupur to Kadapa Power Transmission Line.	Transmission Line	24.204	17-Feb-17	Stage-I approval accorded
35	Andhra Pradesh	BSNL Optical Fibre Cable Laying	Others	0.14	10-Sep-16	Stage-I approval accorded
36	Andhra Pradesh	Upgradation of NH-565 from km.425/400 to 509/400 i.e. from Penchala kona to Yerpedu Section	Road	0.9916	20-Aug-16	Stage-I approval accorded
37	Andhra Pradesh	Formation of BT Road from Kapileswaram to Sangameswaram.	Road	2.03	22-Jul-16	Stage-I approval accorded
38	Andhra Pradesh	Renewal of Quarry lease filed by Sri. N. Sivarama Prasad, Guntur District, A.P.	Quarrying	1.75	22-Jun-17	Stage-I approval accorded

39	Andhra Pradesh	Road from Pedakota(Jalada) to Velamarnidi of Ananthagiri Mandal Visakhapatnam	Road	2.0828	05-Jan-17	Stage-I approval accorded
40	Andhra Pradesh	Road from Mamidipadu(Medaparthi) to Venukonda (Mettavalasa) of Ananthagiri mandal Visakhapatnam	Road	1.3747	05-Jan-17	Stage-I approval accorded
41	Andhra Pradesh	Laying of underground Optical Fiber Cable (OFC)	Others	0.5983452	06-Feb-17	Stage-I approval accorded
42	Andhra Pradesh	Laying of Under Ground Optical Fibre Cable (OFC)	Others	0.2371644	06-Feb-17	Stage-I approval accorded
43	Andhra Pradesh	Renewal Mining Lease in favour of M/s. Nagamani Granites, Tirupathi, Chittoor District, A.P.	Quarrying	5.92	06-Feb-17	Stage-I approval accorded
44	Andhra Pradesh	Tarakarama Thirtha Sagaram Reservoir Project	Irrigation	4.42	01-Nov-16	Stage-I approval accorded
45	Andhra Pradesh	Roads and Buildings Department, EE, NH, Vijayawada.	Road	22.6388	07-Apr-17	Stage-I approval accorded
46	Andhra Pradesh	Papayapalem Lift Irrigation Scheme on Pilleru vagu in Bellamkonda (M), Guntur District.	Irrigation	0.19	23-Sep-16	Stage-I approval accorded
47	Andhra Pradesh	Upgradation of NH-67 from km.695/000 to km.741/950 (Atmakur to Nellore) under NHDP-IV	Road	2.26	20-Sep-16	Stage-I approval accorded
48	Andhra Pradesh	Roads and Buildings Department, EE, NH, Vijayawada.	Road	21.343	06-Jul-17	Stage-I approval accorded

1	2	3	4	5	6	7
49	Andhra Pradesh	Road from Jeedichettlapalem R&B road to Kunkuduchettlapalem in Chinagajjam Mandal	Road	0.99935	26-Jul-16	Stage-I approval accorded
50	Andhra Pradesh	Improvements to Gammela to Namada <i>via</i> amalaguda, kottavalasa, Tadaka, iragai, Thotavalasa	Road	2.045	18-Nov-15	Stage-I approval accorded
51	Andhra Pradesh	Drinking Water Project	Drinking Water	0.1541	23-Jul-16	Stage-I approval accorded
52	Andhra Pradesh	For laying of 400 kv QMDC line from Jammalamadugu to Naroor (Kumool) passing in Giddalur CA block and Bethamcherla RF of Rurnool District	Transmission Line	7.305	14-Jul-15	Stage-I approval accorded
53	Andhra Pradesh	Upgradation of NH-565 from km.294/000 to 361/327 <i>i.e.</i> from Vaggampalli to Dorniaa T-Junction under NHDP-IV	Road	1.737	11-Jul-16	Stage-I approval accorded
54	Arunachal Pradesh	Proposal for diversion of 91.70 Ha. of forestland (surface forests land = 79.10 ha, river bed=9.30 Ha. and underground area - 3.30 Ha.) for construction of Pauk Hydro Electric Project (145 mw) in West Siang district of Arunachal Pradesh by M/s Pauk Hydro Power Pvt. Ltd.	Hydel	91.7	27-Oct-15	Stage-I approval accorded
55	Arunachal Pradesh	Proposal for diversion of 3.6747 Ha. of forestland for construction of 132 kv LILo	Transmission Line	3.6747	27-Jan-15	Stage-I approval accorded

56	Arunachal Pradesh	of 132 kv S/c Nirjuli-Dikrong transmission line at Papumpare by NEEPCO	Road	180.828	20-May-16	Stage-I approval accorded
57	Arunachal Pradesh	Proposal for diversion of 180.828 Ha. for construction of Changlang-Khimyang-Sangkhawa-Hawai-Lazu-Wakka road (88.00 to 161.00 km.) by BRTF at Arunachal Pradesh	Transmission Line	6.4314	26-Feb-15	Stage-I approval accorded
58	Arunachal Pradesh	Proposal for diversion of 6.4314 Ha. of forestland for construction of 132 kv D/C LILLO overhead transmission line link with the 132 kv D/C Hoj-Itanagar transmission line for evacuation of power from 132 kv switchyard of pare hep- by NEEPCO Ltd.	Transmission Line	4.8735	21-Apr-15	Stage-I approval accorded
59	Assam	Proposal for diversion of 4.8735 Ha. of forestland for construction and shifting of tower location for 57 to 64 of 132 kv S/F Nirjuli-Dikrong transmission line of Power Grid Corporation of India Ltd. (Falling under submergence area of pare-hep) in connection with LILLO to be linked with pare- hep for evacuation of power- by NEEPCO Ltd.	Industry	4.8444	17-Jan-17	Stage-I approval accorded

1	2	3	4	5	6	7
60	Assam	Tetelia Bynihat New Line Railway Project	Railway	21.307	06-Oct-16	Stage-I approval accorded
61	Assam	New BG Railway line from New Maynaguri to Jogighopa	Railway	29.855	21-Jul-15	Stage-I approval accorded
62	Bihar	Laying of underground petroleum product pipeline by Indian Oil Corporation Ltd. from patna to Motihari and Baitalpur, named as Patna-Motihari-Baitalpur pipeline Project.	Others	1.171804	16-Aug-16	Stage-I approval accorded
63	Bihar	Mandar Pravat of Aakashiy Rajju Road in Banka Distt.	Others	0.888	28-May-15	Stage-I approval accorded
64	Bihar	Widening and Strengthening Work in km. 1st to 11th (P) and 28th (P) to 40th (P) of Bajidpur-Dalsingsarai-Narhan-Rosera Road of Road Division Samastipur	Road	11.793	28-Jul-15	Stage-I approval accorded
65	Bihar	Diversion of 125.92 Ha. of forest land for widening and strengthening of Budh Circuit NH-82 in Gaya-Hisua-Rajgir-Biharsharif 0.00-92.935 km. total length 88.485 km.	Road	125.92	10-Jul-15	Stage-I approval accorded
66	Bihar	Construction of approach road bridge over river Ganga at Munger Ghat Begusarai Side (Munger-Hira Tola 1.65-5.25 km.)	Road	2.16	05-Aug-16	Stage-I approval accorded

67	Bihar	Two laning with paved shoulder of existing road of Biharsharif-Barbigha Mokarna Section of NH-82 in the State of Bihar	Road	28.0692	19-May-16	Stage-I approval accorded
68	Bihar	The project stretch is part of the NH-2 passing through the States of Bihar and Jharkhand Aurangabad-Barwa-Adda. The aim of the project is widening of the existing 4-lane Road or 6-lane divided carriageway	Road	7.294	13-May-15	Stage-I approval accorded
69	Bihar	SH-82 (Quadirganj-Sono section) km 0.000-48.000	Road	27.695	13-May-15	Stage-I approval accorded
70	Bihar	Construction of a new Tunnel between Ratanpur and Jamalpur Stations of Eastern Railway in Connection with doubling of existing single line route built in year 1856 between Bhagalpur to Jamalpur Section.	Railway	0.3767	27-Jan-16	Stage-I approval accorded
71	Bihar	Indo-Nepal Board Road Project, Distt.- Araria, Prasi-chikani Bhaya Pakdara Road (0.00-2.75 km.)	Road	1.4437	02-Feb-16	Stage-I approval accorded
72	Bihar	Construction to approach road for rail cum Road Bridge over River Ganga at Munger Gath (Bihar)	Road	0.96	19-May-16	Stage-I approval accorded
73	Bihar	NH-102 Chhapra-Rewaghata-Muzaffarpur Road (1.30-37.63 km.) and (37.63-74.20 km.)	Road	69.9278	16-Nov-15	Stage-I approval accorded

1	2	3	4	5	6	7
74	Bihar	Retail Outlet	Others	0.012	20-Sep-16	Stage-I approval accorded
75	Bihar	Retail Outlet Petrol Pump	Others	0.02025	26-May-16	Stage-I approval accorded
76	Bihar	Essar Oil Ltd. Retail Outlet	Others	0.024	23-Dec-15	Stage-I approval accorded
77	Bihar	Retail Outlet	Others	0.021	01-Jun-17	Stage-I approval accorded
78	Bihar	BPCL Retail Outlet The road side land 0.0123 ha.. required only for the proposal to use as a approach road so that the vehicle can reach to retail outlet will supply petrol/Diesel to local people. Farmer for vehicle, pump sets, etc.	Others	0.0123	10-Jan-17	Stage-I approval accorded
79	Bihar	Stadium construction at sapneri village	Others	0.48564	23-Dec-14	Stage-I approval accorded
80	Bihar	0.018	Others	0.018	03-Mar-16	Stage-I approval accorded
81	Bihar	Retail Outlet	Others	0.0232	10-Jan-17	Stage-I approval accorded
82	Bihar	0.013875	Others	0.013875	11-Dec-15	Stage-I approval accorded

83	Bihar	Jagdishpur-Haldiya Pipeline and spurlines-Phase-I (Bihar Section)	Others	4.143	10-Jan-17	Stage-I approval accorded
84	Bihar	Tower Package P22-TW02 associated with ERSS-V	Transmission Line	0.768	06-Jul-17	Stage-I approval accorded
85	Bihar	Retail Outlet	Others	0.012375	17-Mar-16	Stage-I approval accorded
86	Bihar	Two Laning with paved shoulders from NH82 Biharsharif-Barbigha-Mokama Section in the State of Bihar	Road	42.6362	20-Jun-17	Stage-I approval accorded
87	Bihar	The road side land 0.0375 ha. required only for the proposal to use as a approach road so that the vehicle can reach to retail outlet will supply petrol/Diesel to local people. Farmer for vehicle, pump sets. etc.	Others	0.0375	12-May-17	Stage-I approval accorded
88	Bihar	NH-30 &NH-19 of Koihwat-Babura-Chapra (2.85-12.05 km.) Road	Road	10.35	13-Feb-17	Stage-I approval accorded
89	Bihar	Retail Outlet	Others	0.01425	01-Jul-16	Stage-I approval accorded
90	Bihar	Retail Outlet	Others	0.018303	01-Jun-17	Stage-I approval accorded
91	Bihar	Road	Road	11.569	19-May-16	Stage-I approval accorded

1	2	3	4	5	6	7
92	Bihar	0.0165	Others	0.0165	20-Jun-16	Stage-I approval accorded
93	Bihar	Ultratech Cement Pvt. Ltd. 0.77 Ha.	Others	0.77	30-Dec-16	Stage-I approval accorded
94	Bihar	Retail Outlet	Others	0.02444	05-Oct-16	Stage-I approval accorded
95	Bihar	Retail Outlet	Others	0.0133	05-Oct-16	Stage-I approval accorded
96	Chhattisgarh	Diversion of 4.451 revenue forest land of railway siding of Korba west power company limited, VII-Chhote bhandar, Post- Bade Bhandar, Distt. Raigarh.	Railway	4.451	25-Apr-16	Stage-I approval accorded
97	Chhattisgarh	CRPF/CAF Establishment Police Out Post 02 Kotrapaal (Maatwada)	Others	2.02	28-Sep-15	Stage-I approval accorded
98	Chhattisgarh	CRPF/SAF establishment polish outpost koipal	Others	2	28-Sep-15	Stage-I approval accorded
99	Chhattisgarh	CRPF/CAF Establishment Police Out Post Saarkeguda	Others	4.18	28-Sep-15	Stage-I approval accorded
100	Chhattisgarh	CRPF/CAF establishment police outpost cheramangi	Others	2.02	28-Sep-15	Stage-I approval accorded

101	Chhattisgarh	CRPF/CAF Establishment Police Out Post Hirapur (Basaguda)	Others	2.02	28-Sep-15	Stage-I approval accorded
102	Chhattisgarh	CRPF/CAF establishment polish outpost jangla	Others	2.02	28-Sep-15	Stage-I approval accorded
103	Chhattisgarh	Diversion of 3.542 Ha. of Forest Land for construction of 400kV D/C Transmission Line from TRN Energy Pvt. Ltd. Switchyard to 765/400kV PGCIL (Tannar) Pooling station	Transmission Line	3.542	29-Apr-15	Stage-I approval accorded
104	Chhattisgarh	Diversion of forest land for construction of Lachhanpur canal.	Irrigation	14.787	17-Jul-15	Stage-I approval accorded
105	Chhattisgarh	Diversion of 35.413 ha. Forest land for MGR Railway line (Kotarliya to Lara) Raigarh Forest Division in District of Raigarh.	Railway	35.413	03-Feb-17	Stage-I approval accorded
106	Chhattisgarh	Rehabilitation and up- gradation of NH 111 (new NH 130) from km 82.500 to 218.00 (Katghora to Ambikapur)2 lane with paved shoulder in the State of Chhattisgarh under NHDP-IV	Road	192.546	13-Oct-16	Stage-I approval accorded
107	Chhattisgarh	Pathalgaoon to Jharkhand Border NH 78	Road	25.214	02-May-17	Stage-I approval accorded
108	Chhattisgarh	Widening of Keshkal Ghat Portion In Km 163.00 To 167.00 of NH 43 (New NH 30)	Road	1.5	10-Feb-16	Stage-I approval accorded

1	2	3	4	5	6	7
109	Chhattisgarh	For laying of pipe line of approximately length 60 Km. from Kalma to Tannar Distt. Raigarh (C.G.)	Others	1.41	11-Sep-15	Stage-I approval accorded
110	Chhattisgarh	Establishment of 151 CRPF Camp Juganikalar	Defence	2.616	12-Jan-17	Stage-I approval accorded
111	Chhattisgarh	Forest Diversion Navin police thana Piperchedi area 0.80 hec.	Defence	0.8	12-Aug-15	Stage I approval accorded
112	Chhattisgarh	Parsa East Kete Basen Coal Block to village Tarkeshwarpur Railway Line Construction (Total Length 17 km.)	Railway	52.476	16-Oct-15	Stage-I approval accorded
113	Chhattisgarh	Diversion of forest land for contraction siddha dam and canal.	Irrigation	5.951	17-Jul-15	Stage-I approval accorded
114	Chhattisgarh	Chilphi Rengakhar Salhewara Road	Road	36.487	13-Oct-16	Stage-I approval accorded
115	Chhattisgarh	400KV D/C (QUAD) Pathadi(KORBA) Champa (TAGA) Transmission Line	Transmission Line	8.004	02-Jul-15	Stage-I approval accorded
116	Chhattisgarh	Establishment of out post in village Dugabangal on 10 Hact. in East Dugabangal P.F. Block	Others	10	16-Dec-14	Stage-I approval accorded
117	Chhattisgarh	Diversion of 2.68 Hec Revenue forest land for construction of 220/132/33 KV Sub-Station by CSPTCL	Others	2.68	15-Nov-16	Stage-I approval accorded

118	Chhattisgarh	Proposed 220/132kv Sub-Station At Narayanpur	Transmission Line	4.06	10-Nov-16	Stage-I approval accorded
119	Chhattisgarh	132 KV DCSS Bhanupratappur-Pakhanjur Line	Transmission Line	40.426	05-Dec-16	Stage-I approval accorded
120	Chhattisgarh	Widening of NH 200 (New NH 49 Bilaspur-Raghar-Odhisra Border)	Road	15.463	07-Mar-17	Stage-I approval accorded
121	Chhattisgarh	Construction Of 132 Kv Barsoor-Buapur Transmission Line	Transmission Line	99.419	26-Oct-16	Stage-I approval accorded
122	Chhattisgarh	East Rail Corridor Spur	Railway	26.52	27-Jun-17	Stage-I approval accorded
123	Chhattisgarh	Construction Of 132 Kv Transmission Line For Proposed 132/33 Kv Substation Rajpur (Cg)	Transmission Line	18.204	03-May-17	Stage-I approval accorded
•124	Chhattisgarh	Diversion Of 413.745 Ha. Of Forest Land For Balidila Iron Ore Mining Project In Favour Of M/S NMDC Limited In Dantewada Forest Division In Dantewada District Of Chhattisgarh - Reg. (Iron Ore)	Mining	413.745	06-Jan-17	Stage-I approval accorded
125	Chhattisgarh	Captive Lime Stone Mines (Area 299.751 Ha.) SKS Ispat & Power Limited	Mining	84.464	06-Jan-17	Stage-I approval accorded
126.	Chhattisgarh	Pathrai Bauxite Mines	Mining	99.35	06-Jan-17	Stage-I approval accorded

1	2	3	4	5	6	7
127	Chhattisgarh	Proposed 132/33 KV S/s Kodatarai Line	Transmission Line	1.8	03-Feb-17	Stage-I approval accorded
128	Chhattisgarh	400kV D/C Transmission Line from Balco to PGCIL Dharamjaygarh Pooling station at Bhaisma, Distt. : Korba.	Transmission Line	17.245	17-Mar-16	Stage-I approval accorded
129	Dadra & Nagar Haveli	Construction of PRE-FAB School in Kauncha Ranpada	School	0.056	13-Dec-16	Stage-I approval accorded
130	Dadra & Nagar Haveli	Silvassa Spurline	Others	0.3695	16 Oct-16	Stage-I approval accorded
131	Dadra & Nagar Haveli	Development of Vadodara-Mumbai Expressway (Phase-I) from km 104+700 (km 390+864 of NH8) to Km 378+722 (km 80 of Ahmedabad Vadodara Expressway) in the State of Gujarat, Maharashtra & Union Territory of Dadra & Nagar Haveli (Total length 274.022 km)	Road	0.54	29-Nov-16	Stage-I approval accorded
132	Dadra & Nagar Haveli	Construction of Causeway at Vansda Devipada to Navapada	Road	0.09	29-Nov-16	Stage-I approval accorded
133	Delhi	Construction of Vinod Nagar Depot for Metro Rail Transit System	Railway	19.9	24-Nov-14	Stage-I approval accorded
134	Goa	Diversion of Forest Land For Construction of 300 Cum Ground Level Reservoir at Padi	Drinking Water	0.064	14-Nov-14	Stage-I approval accorded

135	Goa	Village of Quepem Taluka Widening of two lanes with geometries improvement between Km 97/00 to 99/00 at Kasaulim of village Mollem	Road 0.9416	11-May-15	Stage-I approval accorded
136	Goa	Design & Construction of bridge connecting Keri to Tiracol over river Tiracol including approaches	Road 0.2884	30-Dec-15	Stage-I approval accorded
137	Goa	Four Laning of NH-4A between KM 118/00 to 125/00	Road 0.9959	19-Sep-16	Stage-I approval accorded
138	Goa	Development of Greenfield International Airport at Mopa in Goa	Others 0.1133	28-Nov-16	Stage-I approval accorded
139	Goa	Construction of Missing Link -4-lane Highway along with paved shoulder from km. 11/680 to km. 14/020 and up-gradation of existing stretch of 2-lane Highway to 4-lane from km. 14/020 to km. 15/520 with paved shoulder of NH-17B on Loutolim Village of Vema Industrial Estate of Salcete Taluka in Goa State on EPC mode.	Road 5.18	01-Feb-17	Stage-I approval accorded
140	Gujarat	Diversion of 0.8577 ha. of protected forest land (Road side strip land) in Sabarkantha, district for laying pipeline to set up gas distribution network in Dhansura city, Distt. Sabarkantha	Others 0.8577	30-Dec-15	Stage-I approval accorded

1	2	3	4	5	6	7
141	Gujarat	Proposal for diversion of 11.90 ha. of protected forest land for widening of Vadodara-Savli SH (Two lane to four lane) from km. 18.0 to km. 32 (Manjusar to Savli) by Executive Engineer, District (R&B) Division, Alkapuri, Vadodara in S.F. Division, Vadodara	Road	11.9	11-Feb-15	Stage-I approval accorded
142	Gujarat	Diversion of 2.1391 ha protected forest land for laying pipeline parallel and across to road steep plantation declared as protected forest in Surendranagar district of Gujarat.	Others	2.1391	28-Feb-17	Stage-I approval accorded
143	Gujarat	Diversion of 0.0040 ha. of Protected Forest Land For Laying of Gas Pipeline Parallel/Crossing of S.H: 1 Gondal-Jamkandorna road km.9/305 & N.H:8B Rajkot-Porbander Road km. 19/780 in Favour of Gujarat State Petronet Ltd.Gandhinagar	Others	0.004	28-Feb-17	Stage-I approval accorded
144	Gujarat	Diversion of 0.450 ha. of protected forest land (Road side land) for laying and joining Under Ground Drainage line to set up network in Patan Distt.: Patan.	Others	0.45	08-May-15	Stage-I approval accorded
145	Gujarat	Proposal for grant permission to lay 10" dia	Others	0.7265	11-Sep-15	Stage-I approval

				accorded
146	Gujarat	DI water pipeline to draw water from Kribhco to AHPPL site at village:Hazira within protected forest land admeasuring 0.7265 Ha. along NH-6 in Hajira-Surat.	Road	379.5246 29-Sep-16 Stage-I approval accorded
147	Gujarat	Gadu to devbhumi dwarka road N.H.A.I. 8-E from k.m.263/00 to 473/00 Four Line/two line Gir Somnath, Probndar, Devbhumi Swarka districts State of Gujarat	Others	1.61141 19-Jan-16 Stage-I approval accorded
148	Gujarat	Diversion of 1.6114 ha. of protected forest land for laying 456/72 km long natural gas pipeline from village chadotar(gujarat state) to Jaipur (Rajasthan state), pipeline laying through reserved forest in banaskantha district of Gujarat.	Others	0.0878 27-Feb-15 Stage-I approval accorded
149	Gujarat	Diversion of 0.0120 ha. of protected forest land (road side strip land) for laying 90 M.M. dia Natural Gas pipeline to connection village Ola at parallel SH 41 in Gandhinagar District of Gujarat from km.33.400 to 33.800 km.	Others	0.012 10-Dec-12 Stage-I approval accorded

1	2	3	4	5	6	7
150	Gujarat	Diversion of 0.1288 ha of protected forest land (Road side trip land) for laying pipeline to supply natural gas to M/s Akash Infra near village Ahmadpur, Ta.Dahegam, distt. Ganghinagar	Others	0.1288	26-Feb-15	Stage-I approval accorded
151	Gujarat	Diversion of 38.8838 ha. of PF/RF for widening of NH No. 113 from Padi to Dahod in favour of Project Director, NHAL. Chitodgadh	Road	38.8838	17-Nov-14	Stage-I approval accorded
152	Gujarat	Diversion of 1.6535 ha. of protected forest land for road side strip plantation laying 12 NG line in Jambusar and amod taluka in S F Div Bharuch in Bharuch district.	Others	1.6535	12-Nov-14	Stage-I approval accorded
153	Gujarat	12" dia natural gas pipeline in Jambusar and amod	Others	1.6535	12-Nov-14	Stage-I approval accorded
154	Gujarat	allotment of land of the construction of Court Building at Uchchhal, Distt. Surat (Now Distt.- Tapi)	Others	0.8	19-Jan-16	Stage-I approval accorded
155	Gujarat	Diversion of 02064 ha.of Protected forest land for laying gas pipeline in parallel and across roads /canals from village parnera rabda roads & Kakarapar left canals in valsad district	Others	0.2064	21-Mar-17	Stage-I approval accorded

156	Gujarat	Diversion of 2.9798 ha of Protected forest land for laying gas Pipeline in Parallel and across to Navasari, Gandevi Jalpore and Chikli road / canal side in favour of GSPC Oas Co Ltd Gandhinagar distt. of Gujarat	Others	2.9798	23-Jan-15	Stage-I approval accorded
157	Gujarat	Permission for laying of underground 66kv xlpe power transmission cable line Rajkot-Kalawad state Road Rajkot Distt. Total Length is apprx.3.7 K.M (0.259 Ha.)	Transmission Line	0.259	21-Jan-15	Stage-I approval accorded
158	Gujarat	Proposal for obtaining permission for diversion of 0.3872 ha. of protected forest land (Road side strip plantation) for laying pipeline to set up gas distribution network in Surendranagar district of Gujarat.	Others	0.3872	21-Aug-15	Stage-I approval accorded
159	Gujarat	GSPC Gas Company limited- Diversion of 4.2723 Ha. of Protected Forest land for laying pipeline from our existing pipeline in Morbi to supply natural gas to Gauridad Village and surrounding Area parallel to road side Strip Plantation declared as protected forest in Morbi & Rajkot Distt. Gujarat state	Others	4.2723	21-Apr-15	Stage-I approval accorded
160	Gujarat	0.3553 ha. protected forest land for laying pipeline within Nadiad City parallel and across to SH and NH side strip plantation declared	Others	0.3553	21-Apr-15	Stage-I approval accorded

1	2	3	4	5	6	7
161	Gujarat	Diversion of 0.0080 ha. of Reserved Forestland for laying pipeline in parallel to Balitha-Morai asphalted road in survey no 73 of village Morai in Valsad dis of Gujarat.	Others	0.008	21-Apr-15	Stage-I approval accorded
162	Gujarat	Proposal for permission for erection of 2515 mtr. 11 KV overhead line from existing 11 KV feeder at vill Bhojde of Talala Taluka through protected forest areas (1.7605 HA.)	Transmission Line	1.7605	15-Oct-15	Stage-I approval accorded
163	Gujarat	proposal for grant of permission for laying Optical fiber cable along the routes mentioned hereunder (protected forest area) from km 478/800 (chhala Village)Gandhinagar-Himatnagar distt. limit) to km 388/800 (Ratanpur village, Gujarat-Rajasthan Border) 4.064 ha.	Others	4.064	20-Feb-15	Stage-I approval accorded
164	Gujarat	Diversion of 1.50 ha. Protected Forest Land for construction of cement concrete road 11.85 mt wide of both side of road along Surat Hazira Road from Palgam Junction to Old Jakatnaka (New City Limit)in west (Rander) zone in Surat Distt.	Road	1.5	19-Jan-15	Stage-I approval accorded

165	Gujarat	Diversion of 1.50 Ha. Protected Forest for Construction of Cement Concrete Road 11.85 mt wide of both side of road along Surat Hazira Road from Palgam Junction to Old Jakatnaka (New City-Limit) in West (Rander) zone in Surat Distt.	Road	1.5	19-Jan-15	Stage-I approval accorded
166	Gujarat	Diversion of 0.8774 ha. of protected forest land for laying 90 mm and 125 mm dia metere gas pipeline at SH.89, khambhat-nadiad, SH.6 khambhat-dhuvaran and S.H 83 SOjintra-Umareth road of district Ssand in favour of GSPC Gas Ltd, Gandhinagar.	Others	0.8774	20-Jul-15	Stage-I approval accorded
167	Gujarat	Proposal for diversion of 210.1594Ha. forestland for development of port backup facility in hazira Surat, Gujarat	Others	210.1594	17-Oct-16	Stage-I approval accorded
168	Gujarat	Diversion of 90.8605 Ha. Forest land for development od Port Backup Facilities at hazira, Distt.:Suart-Gujarat	Others	90.8605	19-Oct-16	Stage-I approval accorded
169	Gujarat	(1) Laying 219.0 mm dia MS Pipeline along / across (a) Ankleshwar-Bharuch Road, (b) Bharuch-Ranadpur-Chavaj Road, (c) Palej NH-8 (d) Panjroli-Hansot Road and (e) Ankleshwar-Valia Road(2) 125mm dia PE PL along / across (a) Ankleshwar-Jhagadia Road,	Transmission Line	3.681	10-Dec-15	Stage-I approval accorded

1	2	3	4	5	6	7
		(b) Jambusar Town and Umra Village and Kalak Village (3) 63mm dia on Bharuch Sheetal Circle to Fojdar Hotel	Drinking Water	3.72	12-Nov-14	Stage-I approval accorded
170	Gujarat	proposal for diversion of forest land for non forest use under forest act 1980 for crossing reserve forest for Dantiwada sippu pipe line project (Section III)Ha.3.72				
171	Gujarat	Diversion of 27.02 ha. forest land for constructing of Raw Material handling facilities and Utilities.	Others	27.02	13-Jul-15	Stage-I approval accorded
172	Gujarat	Diversion of 0.6030 ha. forest land for laying Gas pipeline from Existing Pipeline in Chikhli to Supply Natural Gas to Rankuva Village and Surrounding area parallel and across to roadside	Others	0.603	10-Jul-15	Stage-I approval accorded
173	Gujarat	Permission for Laying Parallel Natural Gas Pipeline to provide gas in Vadthal Village of Mahemdavad/Mahudha Talukas.	Others	0.064	17-Oct-15	Stage-I approval accorded
174	Gujarat	Proposal for grant of permission for laying of optical fiber cable along the routes mentioned hereunder 1.080 ha. on km 32.00 to 56.00 songadh-palitana town on songadh-palitana road (Sh-31) 24000 mtr	Others	1.08	31-Dec-15	Stage-I approval accorded

175	Gujarat	Permission for Laying Parallel/ Crossing Natural Gas Pipeline Nadiad and Matar Range to supply Gas to Demand Centres, Villages and Industries.	Others	0.662	17-Oct-15	Stage-I approval accorded
176	Gujarat	Diversion of 0.1887 ha. of Protected Forest Land for laying pipeline parallel and across to State Highway in Mehsana District, Gujarat State.	Others	0.1887	17-Jun-15	Stage-I approval accorded
177	Gujarat	Diversion of 0.8156 ha. of protected forest land (roadside Strip land) for laying pipe line parallel and across to various state high which are declared as protected forest in Gandhinagar District Gujarat state.	Others	0.8156	03-Feb-15	Stage-I approval accorded
178	Gujarat	Diversion of 0.1376 ha. of protected forestland for laying CNG Gas pipeline to supply gas facility to Mehsana District in favour of Manager Sabarmati gas ltd Gandhinagar district of Gujarat.	Others	0.1376	02-Feb-15	Stage-I approval accorded
179	Gujarat	Diversion of 0.0090 ha. of Protected forest land (road side strip land) for laying pipeline parallel to NH-8 (Ahmedabad-Himmatnagar) which is declare as protected forest in Gandhinagar District.	Others	0.009	27-Feb-15	Stage-I approval accorded

1	2	3	4	5	6	7
180	Gujarat	Diversion of 0.0440 ha. of protected forest land (road side strip land) to laying pipeline to SH 41 near chhatral to Ratnmani Technocast Chhatral GIDC in Gandhinagar District of Gujarat km.36.500 to 37.600 km.	Others	0.044	03-Feb-15	Stage-I approval accorded
181	Gujarat	Div.of.p.f.land for the project of widening and strengthening of N.H.No.228 km. 239/0 To 252/200 Ankleshwar /sajod- Digas Road	Road	4.29	12-May-15	Stage-I approval accorded
182	Gujarat	Proposal for seeking permission for laying 24"dia Naphtha pipeline from Adani port to ONGC, Hazira plant through forestland parallel to outside limits of Row of new Essar NH-6 bypass rod, Surat-Gujarat	Hydel	18	10-Jul-15	Stage-I approval accorded
183	Gujarat	Diversion of 0.0253 ha. of forest land for laying of Natural Gas pipeline parallel and across to SH-161 roadside strip plantation on Karjan-Kayavaroha-Dabhoi by GSPC Gas Co. Ltd.	Others	0.0253	15-Mar-17	Stage-I approval accorded
184	Gujarat	Diversion of 0.0768 Ha. of protected forest land* road side strip land ° for laying pipeline parallel and across to various state highways which are declared as protected forest in talod city surrounding, sabarkantha District.	Others	0.0768	15-Feb-17	Stage-I approval accorded

185	Gujarat	Gas pipeline 0.0305 hector Ankleshwar Rajpipla Road from Sadanand Hotel to Granular carbon 125 mm dia crossing welfare hospital sarfaraz and Ashiyana so. 63 mm dia Ankleshawar Valia road	Others	0.0305	16-Jan-15	Stage-I approval accorded
186	Gujarat	Diversion of 0.1360 Hect. of protected forest land road side strip land ° for laying pipeline parallel and across to various state highways which are declared as protected forest in talod city surrounding, sabarkantha District.	Others	0.136	13-Feb-17	Stage-I approval accorded
187	Gujarat	Proposal for diversion of 51.68 ha. forest land in village Bhadla, Fulzar, Hathsani, Kaduka, Kalsar, Kaesara, Lilapur of setting up 32.80 MW wind power project	Wind Power	51.68	16-Jul-15	Stage-I approval accorded
188	Gujarat	Diversion of 0.1601 ha of protected forest land for laying Natural gas pipeline parallel and across to road side strip plantation declared at SH 6 Vaddoda- Jambusar road in favour of Gujarat State Petronet Ltd. Gandhinagar district of Gujarat.	Others	0.1601	26-Feb-15	Stage-I approval accorded
189	Gujarat	Four Laning of Bhavnagar to Veraval road of Nh 8E from km. 3.200 to km 263.00 in the State of Gujarat	Road	429.105	14-Mar-16	Stage-I approval accorded

1	2	3	4	5	6	7
190	Gujarat	Diversion of 1.989(Godhra) + 2.6798(Dahod)= 4.6688 ha. of Protected Forest Land for laying optical fiber cable line on Lunavada-Santrampur Road and Santrampur Gebitha Road in panchmahal Mahisagar Distt. and Cable on national Highway no. 113 in Distt. Dahod Demanded by Idea Cellular Limited Gandhinagar in State of Gujarat	Others	4.6688	10-Mar-15	Stage-I approval accorded
191	Gujarat	Diversion of 4.785 ha.p.f.land for Widening and strengthening of Eru Char Rasta- Hansapori-Abrama-Amalsad-Bilimora Road from km. 4.8 to 20.750 in Navsari Distt.	Road	4.785	28-Nov-14	Stage-I approval accorded
192	Gujarat	Diversion of 4.785 ha. of protected forest land for widening and strengthening of eru-char rasta Hasanpur, Abrama, Bilimora road from km. 4.8 to 20750 in Navsari district.	Road	4.785	28-Nov-14	Stage-I approval accorded
193	Gujarat	Application to obtain No Objection Certificate to Lay Optical Fiber Cable (OFC)	Others	4.5	30-Jan-15	Stage-I approval accorded
194	Gujarat	Diversion of 1.3424 ha. of protected forest land for laying various dia meter 12, 8, 6 and 12.5 mm diameter gas pipeline in favour of Gujarat Gas Company Ltd Surat Distt. of Gujarat	Others	1.3424	11-Nov-14	Stage-I approval accorded

195	Gujarat	Transfer of forest land for Approach of new suki bridge construction between km.254/00 to 255/00 on NH-113 of Dahod Jhalod Banswada Road	Road	0.273	10-Nov-15	Stage-I approval accorded
196	Gujarat	Optical Fiber Cable	Others	2.14	05-Jan-16	Stage-I approval accorded
197	Gujarat	Diversion of 0.0055 ha of protected forest land for laying 16' Dia Steel Gas Pipeline across Panoli hansot, and Kosamba-Sisodara roda Ta- Ankleshwar and Hansot, Dis-Bharuch of Gujarat State	Others	0.0055	10-Jul-15	Stage-I approval accorded
198	Gujarat	diversion of 7.2228 ha protected forest land for laying 400 KV D/C Charanka-Moti Velod (Sankhari) line favour of Executive Gujarat Energy Transmission Corporation Limited, Deesa, Patan district of Gujarat	Transmission Line	7.2228	09-Jun-15	Stage-I approval accorded
199	Gujarat	Permission for laying Natural Gas pipeline parallel Nadiad, Matar, Mahudha and Mahemdavad Range to supply gas connection villages of Kheda District (Nadiad Zone) (2.782 Ha.)	Others	2.782	03-Jan-17	Stage-I approval accorded
200	Gujarat	Mehsana and surrounding gas area network	Others	0.0904	03-Jan-17	Stage-I approval accorded

1	2	3	4	5	6	7
201	Gujarat	Road side strip plantation surrounding protected forest area in vijapur dist mehsana ha.03276 GSPCL.	Others	0.3276	03-Jan-17	Stage-I approval accorded
202	Gujarat	Mehsana and surrounding area village	Others	0.2623	03-Jan-17	Stage-I approval accorded
203	Gujarat	Proposal for diversion of 39 Ha. of Forest Land for Port and allied facilities at village Lakhigam taluka Vagra District Bharuch By GCPTCL	Others	39	18-Aug-15	Stage-I approval accorded
204	Gujarat	Diversion of 21.00 ha of forest land to set up a 6000MW Nuclear Power Plant (A Govt, of India Project) in Village Jaspara, Ta.Talaja, District Bhavnagar	Others	21	18-Feb-15	Stage-I approval accorded
205	Gujarat	Proposal for Diversion of protected forest land for the project of widening & strengthening of NH-228 (New NH-64) between K.M. 78/250 to 79/550 section Boriyavi NH-8 in Kanjari bus stand road in district Kheda. (0.787-he.)	Road	0.787	19-Jan-16	Stage-I approval accorded
206	Gujarat	Bharuch-Ankleshwar-sixline Road NH 8 Km 190/08 to 192/040	Road	0.992	27-Feb-15	Stage-I approval accorded
207	Gujarat	Balasinor Dev Nammar Road Km Ch 84/600 to 97/240	Road	18.012	21-Apr-17	Stage-I approval accorded

208	Gujarat	Gas Distribution Network in Various Taluka of Rajkot District	Others	4.6632	02-Jun-16	Stage-I approval accorded
209	Gujarat	Gas Distribution network in various Taluka of Jamnagar District (Planning for 2015-16)	Others	4.313	24-Jun-16	Stage-I approval accorded
210	Gujarat	Steel Strip & Sterling Ceramic Connectivity	Others	0.1643	19-Aug-16	Stage-I approval accorded
211	Gujarat	For Gas Distribution in Bhavnagar GA.	Others	0.8284	11-Aug-16	Stage-I approval accorded
212	Gujarat	Jamnagar & Surrounding Area Gas Distribution Network	Others	2.8721	22-Jun-16	Stage-I approval accorded
213	Gujarat	Widening from Two Lane to Four Lane between K.M. 459/500 to 483/500 of N.H. No.56 Devalia to RajpiJa Section (Road for Joining to Statue of Unity Project) District Narmada	Road	48.6	12-Jan-17	Stage-I approval accorded
214	Gujarat	Upgrading of NH 848 from 37/400 to 66/700 from kaparada to Rajbari Canal Project	Road	59.3325	13-Jan-17	Stage-I approval accorded
215	Gujarat	Surat urban development authority	Irrigation	0.1137	26-Jul-17	Stage-I approval accorded
216	Gujarat	Tuwa-Mehloli-Vejalpur Road Km.16/100 to 16/450 and 17/150 to 17/500 (L.C. No. 41 Railway Crossing)	Road	4.6074	30-May-16	Stage-I approval accorded
217	Gujarat		Road	0.42	31-Mar-16	Stage-I approval accorded

1	2	3	4	5	6	7
218	Gujarat	Kalol-Pandu- Thasra Road K.M. 11500 to 2/400 (L.C. No.32 Railway Crossing)	Road	0.99	31-Mar-16	Stage-I approval accorded
219	Gujarat	Palanpur-Vadodara Pipeline Project (Section: Gandhinagar)	Others	0.008	05-Aug-16	Stage-I approval accorded
220	Gujarat	Optical Fiber Cable in Rajkot District	Others	1.485	15-Sep-15	Stage-I approval accorded
221	Gujarat	Nadiad-Pettlad-Khamblhat Road	Road	0.9	18-Mar-16	Stage-I approval accorded
222	Gujarat	R.O.B. on Pansora-Bhalej Anand Road and Bhatej-Ahima Road	Road	0.99375	18-Mar-16	Stage I approval accorded
223	Gujarat	Laying of 66KV underground cable from Morbi to Bela S/S & Vajdi to Mota mauva S/S	Transmission Line	0.68256	15-Sep-15	Stage-I approval accorded
224	Gujarat	Diversion Proposal of Forest Land for 400 KV D/C KAPPNP to Vapi Transmission Line	Transmission Line	2.162	28-Nov-16	Stage-I approval accorded
225	Gujarat	Amrapur Wind Power Project	Wind Power	0.75	28-Jul-16	Stage-I approval accorded
226	Gujarat	Gas Distribution Network for Jetpur & Jamkandorna City & Surrounding	Others	1.3983	14-Sep-15	Stage-I approval accorded
227	Gujarat	Laying of 66KV Power cable from 66KV Morai s/s to 66KV Ruby Macons Limited.	Transmission Line	0.02275	13-Jul-15	Stage-I approval accorded

		Morai					
228	Gujarat	Gas Distribution Network of Morbi & Surrounding Area(Planning for 2015-16)	Others	0.8286	16-Jun-16	Stage-I approval accorded	
229	Gujarat	Dabhoi - Tilakwada-Devaiya Road Km.50/00 to 62/00	Road	17.1	02-Jun-17	Stage-I approval accorded	
230	Gujarat	To develop City Gas Distribution in Dahod City and its surrounding areas of Dahod GA.	Others	0.033	16-Mar-17	Stage-I approval accorded	
231	Gujarat	To Develop City Gas Distribution in Palanpur Taluka and its surrounding areas of Banaskantha GA.	Others	0.9013	16-Mar-17	Stage-I approval accorded	
232	Gujarat	Laying of 66KV underground cable line for giving power supply to prop 66KV Surya Rampar S/S, Tal.Rajkot, Dist.Rajkot	Transmission Line	0.063	17-Mar-17	Stage-I approval accorded	
233	Gujarat	Pavagadh hill road (K.M. 0/000 to 4/800)	Road	6.96	10-Jul-17	Stage-I approval accorded	
234	Gujarat	Four Laning of Halo-Machi Road, (Bodeli-Halol road 329/5 to 336/0)	Road	7.9625	10-Jul-17	Stage-I approval accorded	
235	Gujarat	Himmatnagar & Surrounding Area Gas Distribution Network	Others	0.6126	31-May-16	Stage-I approval accorded	
236	Gujarat	Laying Natural Gas (PNG) Pipeline Parallel & Crossings in forest land District Sabarkantha (North) SF.	Others	0.41	03-Aug-16	Stage-I approval accorded	

1	2	3	4	5	6	7
237	Gujarat	Palanpur-Vadodara Pipeline Project (Section: Banaskantha)	Others	0.006	13-M-16	Stage-I approval accorded
238	Gujarat	Palanpur-Vadodara Pipeline Project (Section: Mahesana)	Others	0.01	19-Aug-16	Stage-I approval accorded
239	Gujarat	Palanpur-Vadodara Pipeline Project (Section: Kheda)	Others	0.008	01-Aug-16	Stage-I approval accorded
240	Gujarat	Palanpur-Vadodara Pipeline Project (Section: Anand)	Others	0.008	10-Aug-16	Stage-I approval accorded
241	Gujarat	Palanpur-Vadodara Pipeline Project (Section: Vadodara)	Others	0.002	13-Jul-16	Stage-I approval accorded
242	Gujarat	Gora Village and Waktapur Village Connectivity	Others	0.1655	21-Sep-16	Stage-I approval accorded
243	Gujarat	Palanpur - Vadodara Pipeline Project (Section: Sabarkantha)	Others	0.004	29-Jul-16	Stage-I approval accorded
244	Gujarat	South Gujarat PNG Network - Navsari GA (Planning 2014-15)	Others	0.821	23-May-16	Stage-I approval accorded
245	Gujarat	Gas Distribution Network in Bharuch GA	Others	4.3892	09-Jun-16	Stage-I approval accorded
246	Gujarat	To develop Gas Distribution Network in Surat GA	Others	1.7546	29-Jun-16	Stage-I approval accorded

247	Gujarat	To Develop PNG infrastructure in Bharuch District area of Bharuch GA.	Others	1.2633	14-Sep-16	Stage-I approval accorded
248	Gujarat	Optical Fiber Cable Network in Rajkot District.	Others	1.9125	01-Jan-16	Stage-I approval accorded
249	Gujarat	Modasa Connectivity and Vinod Essar Petrol Bunk Connectivity	Others	0.6057	01-Jan-16	Stage-I approval accorded
250	Gujarat	66KV lines for Astol & Sutharpada ss	Transmission Line	16.507	03-Jan-17	Stage-I approval accorded
251	Gujarat	RCC Rain Water Discharge Line Dholka GIDC	Others	0.26	15-Feb-16	Stage-I approval accorded
252	Gujarat	Sardar Sarovar Project Limbdi	Irrigation	0.2836	30-May-16	Stage-I approval accorded
253	Gujarat	400KV DC KAPP Navsari Transmission Line	Transmission Line	1.863	23-Feb-17	Stage-I approval accorded
254	Gujarat	SSNNL	Irrigation	0.7927	03-Aug-16	Stage-I approval accorded
255	Gujarat	Widening of Mora-Damaka-Bhatlai-Vanswa road	Road	1.82	26-Oct-16	Stage-I approval accorded
256	Gujarat	Branch-Sunwali Raod	Road	24	30-Aug-16	Stage-I approval accorded
257	Gujarat	Tarsada-Kakarapar-Vyara Road	Road	1.53	20-May-16	Stage-I approval accorded

1	2	3	4	5	6	7
258	Gujarat	Unai-Buhari-Madhi-Mandvi-Zankhvav Road	Road	0.88	01-Jun-16	Stage-I approval accorded
259	Gujarat	DNEPL	Others	0.1809	07-Dec-15	Stage-I approval accorded
260	Gujarat	Gas Distribution Network in Surendranagar District	Others	0.041	03-Jan-17	Stage-I approval accorded
261	Gujarat	Ankleshwar-Valia, Zadeshwar Chowkdi and Hansot Road	Others	0.084	04-May-16	Stage-I approval accorded
262	Gujarat	Gas Distribution Network in Anand District	Others	0.6394	30-Apr-16	Stage-I approval accorded
263	Gujarat	To develop Gas Distribution in Surat GA.	Others	0.6245	14-Sep-16	Stage-I approval accorded
264	Gujarat	Morbi Taluka & Surrounding Area Gas Distribution Network (Planning 2014-15)	Others	0.6307	26-May-16	Stage-I approval accorded
265	Gujarat	Surat and Tapi District	Others	2.2601	11-May-16	Stage-I approval accorded
266	Gujarat	Gas Distribution Network in Surendranagar District	Others	1.9832	21-May-16	Stage-I approval accorded
267	Gujarat	SJMMSVY	Drinking Water	0.086	19-Jan-16	Stage-I approval accorded
268	Gujarat	Gana Palanpur Pipeline Project (Siddhpur - Palanpur Section)	Others	0.006	10-Mar-17	Stage-I approval accorded

269	Gujarat	Gas Distribution Network in Surat District	Others	2,0839	11-May-16	Stage-I approval accorded
270	Gujarat	Gas Distribution Network in Surendranagar District	Others	1,8894	21-May-16	Stage-I approval accorded
271	Gujarat	MBBVPL - Dahod Connectivity 24 Inch Natural Gas Pipeline Project	Others	0.03	20-Jan-16	Stage-I approval accorded
272	Gujarat	Optical fiber cable network in Anand district	Others	0.36	10-Jul-15	Stage-I approval accorded
273	Haryana	Diversion of 0.0082 ha. of forest land for path for proposed M/s. Modesto Crop Protection Pvt Ltd., Assandh-Jind Road, Km. 50-51, L/s, Assandh, Distt. Karnal (Haryana).	Others	0.0082	03-Jul-15	Stage-I approval accorded
274	Haryana	Diversion of 0.0050 Ha of forest land for access to Sandhu Resort along Dabwali-Kalanwali-Desujodha road Km 32.05 L/s at village Desumalkana, under forest division & distt. Sirsa.	Others	0.005	07-Dec-16	Stage-I approval accorded
275	Haryana	Diversion of 40.80 ha. of forest land in favour of NHAI Ambala City for widening of Ambala -Kaithal Road 4/6 lane NH 65 Km. 24 200 to 64.000 L & R Side under Forest Division & District. Kurukshetra.	Road	116.2	28-Sep-15	Stage-I approval accorded

1	2	3	4	5	6	7
276	Haryana	Diversion of 3.30 ha. of forest land for construction of Drinking Water Supply Tank at village Khewra P/land under Section 4 & 5 in favour of Executive Engineer HUDA, RGEC Division Sonipat under Division & Distt. Sonipat.	Drinking Water	3.3	16-Dec-15	Stage-I approval accorded
277	Haryana	Diversion of 0.0089 ha forest land for ingress and egress of retail outlet located at Ballabgarh Sohna road R side at village Nangla Gujran, district Faridabad	Others	0.0089	25-Jan-17	Stage-I approval accorded
278	Haryana	Diversion of 0.1377 Ha. of Forest Land for Forest clearance case of 132 KV S/C line on D/D Tower Kaul to Dhand line under Forest Division & District Kaithal.	Transmission Line	0.1377	02-Mar-15	Stage-I approval accorded
279	Haryana	diversion of 0.0071 Ha of forest land for access to Satyam Dhaba along NH-10 (New NH-9)KM 251.979 L/s at village Bajekan under forest division & distt. Sirsa.	Others	0.0071	14-Jul-15	Stage-I approval accorded
280	Haryana	Diversion of 0.658 ha. of forest land for construction of four laning of Rohtak-Jind (NH-71) of Rohtak Bypass from Km. 348.775 of NH-71 to Km. 8.800 of NH-71A in Rohtak Distt. Haryana	Road	0.658	08-Aug-14	Stage-I approval accorded

281	Haryana	Diversion of 1.1484 ha for construction of road from Jalalpura railway crossing near cattle feed plant to Narwana road alongwith Julani Rajbaha both side patri. (D-III-5864)	Road	1.1484	11-Aug-14	Stage-I approval accorded
282	Haryana	Diversion of 1.949 ha. of forest land for construction widening of Bridge in favour of General Manager (Tech.) & Project Director National Highway Authority of India, PR7 Ambala at NH-1, Km 31.850 to 32.700 L&R at village Kundli, under Forest Division & Distt. Sonepat.	Others	1.949	04-Aug-14	Stage-I approval accorded
283	Haryana	Diversion of Forest Land for road construction to proposed Golf Course-cum Tourist Resorts/Hotel of Karma Lakeland's complex in Village Naurangpur across Naurangpur-Manesar Bundh RD 2850 and NH-8 KM 46.2 L/side under Gurgaon forest Division, Distt.-Gurgaon, Haryana.	Road	0.021	04-Nov-15	Stage-I approval accorded
284	Haryana	Diversion of 0.0133 ha. of forest land for access to retail outlet of H.P.C Ltd. along NH 10, DHS road, near Km. stone 251, R/side, at village Bajekan, under the forest division and District Sirsa, D-111-6358	Others	0.0133	19-Oct-15	Stage-I approval accorded

1	2	3	4	5	6	7
285	Haryana	Diversion of 10.65 ha for widening of Rohad-Badli road km 0-18.65. (D-III-5868)	Road	10.65	21-Oct-14	Stage-I approval accorded
286	Haryana	Diversion of 0.1168 ha, forest land in favour of Dy. General Manager-III HSRDC, Sonepat for construction Byepass (ROB & High Level Bridge) forest strips Sonepat-Purkhas road Km 3 to 4, Sonepat-Kiloradh road Km 0 to 1, Sonepat-Mahra road Km 0 to 1, Carrier Line Channel RD 209 to 210 L&R under Division & Distt. Sonepat	Road	0.1168	09-Jun-14	Stage-I approval accorded
287	Haryana	Diversion of 0.0128 ha. of forest land for access to M/s White Oak Motel and Restaurant along Ambala-Hisar road, km.stone 8.3, R/side, at village Balana, under forest division and District Ambala, Haryana. (D-III-6220)	Others	0.0128	28-May-15	Stage-I approval accorded
288	Haryana	Diversion of 0.0162 ha. of forest land for access to retail outlet of H.P.C. Ltd. along Sirsa-Ellenabad km. 39-40, R/side, at Ellenabad. and District Sirsa, Haryana.	Others	0.0162	18-Nov-15	Stage-I approval accorded
289	Haryana	Diversion of 0.0090 Ha of forest land for access to HPCL retail outlet along Paniwala	Others	0.009	17-Sep-15	Stage-I approval accorded

290	Haryana	Mota-Goriwala link road near Km stone 17 L/s at village Ratta khera, under forest division & distt. Sirsa	Road	1.7	26-Dec-14	Stage-I approval accorded
291	Haryana	Diversion of 1.70 ha of forest land for Four Lanning by providing widening and strengthening Nuh-Palwal- road km. 2.00 to 3.50 both side in Mewat Distt	Others	0.008624	21-Mar-17	Stage-I approval accorded
292	Haryana	Diversion of 0.008624 ha of forest land for access to retail outlet of IOCL along Hayatpur-Aliyardhana Km. 2-3, L/side, at Village Kanktiola, under forest division and Distt. Gurugram Haryana	Road	0.1475	30-Jul-14	Stage-I approval accorded
293	Haryana	Diversion of forest land access to Rohtak-Bawali- NH-71 km 363.300 to 450.800 DBFOT construction of Y' Trippmet NH-8	Others	0.0099	12-Jun-14	Stage-I approval accorded
294	Haryana	Diversion of 0.0099 ha for HPCL along bilaspur-chachhrauli near km stone 4 R/s at village Chholi. (D-III-5746)	Others	0.0131	04-Sep-14	Stage-I approval accorded
295	Haryana	Diversion of 0.0131 ha for petrol pump along Naraul and Nangal Choudhary road km stone 12 at village Dhani Bhatota. (D-III-3463)	Railway	0.45	02-Jun 14	Stage-I approval accorded

1	2	3	4	5	6	7
296	Haryana	Division of 0.89 Ha. of Forest in favour of PWD (B&R) Kaithal for four lanning of Old Kurukshetra Road Aggarsain Chowk to Dadwana Chowk in Dhand Town under Forest Division & District Kaithal	Road	0.89	12-Jun-14	Stage-I approval accorded
297	Haryana	Diversion of 0.325 ha. forest land for special repair (Const. of retaining wall)Faizabad Sihma Kanina rd km 8.500 to 8.800.	Road	0.325	12-Jun-14	Stage-I approval accorded
298	Haryana	Diversion of 0.165 ha for construction of bridge over Gurgaon canal feeder RD 37000. (D-III-561)	Road	0.165	12-Jun-14	Stage-I approval accorded
299	Haryana	Diversion of 0.955 ha. of forest land for construction of side Drain in village Kheri Talwana and Sehlang under special repair of Bond Kalan Dadri Kanina Chirriya road, km 48.57 to 66.92 (MDR 124)	Road	0.955	26-Aug-15	Stage-I approval accorded
300	Haryana	Diversion of 0.0088 ha for IOCL along kkr-Yamunagar road near km stone 37 L/s at vill Jodio. (D-III-5914)	Others	0.0088	04-Jun-15	Stage-I approval accorded
301	Haryana	Divrsion 1.055 ha. of forest land for widening, raising and strengthening of Kosli to Kamina road, km 72.62 to 77.11 (SH-22)	Road	1.055	02-Jun-14	Stage-I approval accorded

302	Haryana	Diversion of forest land for path of Gawai Infra. Pvt Ltd. Residential colony on Ratia Fatehabad Road km 3.4 R/side and Ratia Bharpur road KM 0-1 R/side at town Ratia Under Forest Division and Distt. Fatehabad	Others	0.018	12-Oct-15	Stage-I approval accorded
303	Haryana	Diversion of 0.0134 ha. of forest land for access to retail of I.O.C. Ltd. along Palwal-Hathin road, km. 2.409, L/side, at Village Palwal, under District Palwal, Haryana	Others	0.0134	19-Jul-16	Stage-I approval accorded
304	Haryana	Diversion of $27.864 + 40.5396 + 73.7383 + 29.29 = 171.4319$ ha in favour of NHAI for four laning of NH65 from km 33.250 to km 11 falling in kaithal, km 11 to 3.410 & km 121.400 to km 143.670 of NH65 ang in Hind, km 143.670 to 213.477 falling in Hiar and km 213.477 to 241.580 falling in Bhiwani under district Kaithal, Jind, Hisar, Bhiwani. (D-III-5883, 5961, 5660 & 5708)	Road	171.4319	11-Feb-15	Stage-I approval accorded
305	Haryana	Diversion of 0.010 ha. of forest land for access to retail outlet (KSK) of I.O.C. Ltd. on Shahbad-Jhansa road at village Madampur, Tehsil Shahbad, under forest division and District Kurukshetra, Haryana	Others	0.01	11-Feb-16	Stage-I approval accorded

1	2	3	4	5	6	7
306	Haryana	Diversion of forest land for access to retail outlet of IOC Ltd.along Tosham-Hansi road, at Tosham, District Bhilwani	Others	0.0179	10-Oct-16	Stage-I approval accorded
307	Haryana	Diversion of 0.0329 ha. for installation of Essar Oil Ltd. Proposed New Retail Outlet Petrol Pump on the land situated at Khasra No. 242/25(4-17), Delhi-Alwar Road (RHS) Km. 53 to 54 at Village- Malab Tehsil Nuh District- Mewat (Haryana)	Others	0.0329	07-Nov-14	Stage-I approval accorded
308	Haryana	Diversion of 0.005 Ha. of Forest Land for entrance way in Grain Godawn on A.H. Road KM. stone 87-88 in L/S under Forest Division & District Kaithal.	Others	0.005	23-May-16	Stage-I approval accorded
309	Haryana	Diversion of 0.00502 ha. of forest land for access to retail outlet of B.P.C. Ltd. along Ghoron road, Km. 0-1, side, at village Ghoron, under forest division and district Yamunanagar. (DIII-5701)	Others	0.00502	08-Oct-15	Stage-I approval accorded
310	Haryana	Diversion of 0.0090ha forest land for construction of app. road to retail outlet along Kharkhoda Asaudha Road, m 12 & 13 L/s at Villlage Asaudha Todran in Distt- Jhajjar.	Others	0.009	21-Jul-15	Stage-I approval accorded

311	Haryana	Diversion of 0.0120 ha. forest land for setting up HPCL retail outlet on Bhiwani-Loharu road (NH-709 Extension) at Km. 171.50 R/side at Village Singhani, under Forest Division Bhiwani	Others	0.012	08-Oct-15	Stage-I approval accorded
312	Haryana	Diversion of 0.20 ha. of forest land in favour of Executive Engineer, TS. Divn., HVPNL, Ambala for LILo of 220 KV D/C Cheeka-Dhurala line at 220 KV S/Str. (Loop in) Transmission Line crossing through various forest strips, under forest division and District Ambala, Haryana, (D-II-6293)	Transmission Line	0.2	10-Feb-16	Stage-I approval accorded
313	Haryana	Diversion of 0.0070 ha. of forest land for access to M/s Mikky Palace along Mandi Road Shahzadpur, (0.40 Km. mile stone) at Village Majra, under forest division and District Ambala, Haryana. (D-HI-6242)	Road	0.007	12-Oct-15	Stage-I approval accorded
314	Haryana	Diversion of 3.979 ha. of forest land in favour of Project Director, NHAI, Dehradun for 4 laning NH 73 from Km. 70.890 to 71.640 (Haryana portion) under forest division and district Yamuna Nagar, Haryana. (D-III-5986)	Road	3.979	28-May-15	Stage-I approval accorded

1	2	3	4	5	6	7
315	Haryana	Diversion of 0.0073 ha. of forest land for access to New Retail Outlet of IOCL along Nahra-Bahadurgarh road Km 25 R/side at village Sohti, under Division & Distt. Sonepat.	Others	0.0073	06-Nov-15	Stage-I approval accorded
316	Haryana	Diversion of 0.0236 ha for construction of inlet channel along berm of road Hansi to Bhiwani against the work providing independent water works Dhani Kushal, hisar (D-III-5815)	Others	0.236	04-Nov-16	Stage-I approval accorded
317	Haryana	Diversion of 0.01136 ha. of forest land for access to retail outlet of B.P.C Ltd along Hodal-Nuh road, km 16-17 village Kot distt. Palwal	Others	0.01136	16-Dec-15	Stage-I approval accorded
318	Haryana	Diversion of 0.0130 ha. of forest land for development of Kisan Sewa render Petrol/diesel retail outlet at Hodal	Others	0.013	05-Oct-15	Stage-I approval accorded
319	Haryana	Diversion of forest land access to construction of 33 KV line 220 KV sub station Mau to 33 KV Station Jarthal Rewari.	Transmission Line	0.6	04-Nov-15	Stage-I approval accorded
320	Haryana	Construction of Petrol Pump Adampur-Siswal road Km. Stone 1 Village Adampur	Others	0.0128	29-Jun-15	Stage-I approval accorded

321	Haryana	Diversion of 0.73 Ha of forest land for providing and laying of RCC NP-III pipe 1000mm i/d effluent channel and construction of hoddies from sewerage treatment plant to Minor no. 6 near village Shergarh & Saktakhera along Dabwali-Sangria road Km 3.80 to 6.80 L/s under forest division & distt. Sirsa.	Others	0.73	15-Dec-14	Stage-I approval accorded
322	Haryana	Diversion of forest land for Widening of Dahina Jatusana Rd. km 0.000 to 16+430 L& R/Side	Road	6.56	15-Apr-15	Stage-I approval accorded
323	Haryana	Diversion of 1.306 ha. of forest land for construction of 765 KV. S/C Kanpur-Jhatikara Transmission Line part-II	Transmission Line	24.019	13-May-14	Stage-I approval accorded
324	Haryana	Diversion of 0.038 Ha. of Forest Land for permission for laying of sewer on Jind Road Bay Pass to Khanori Bay Pass in Kaithal under Forest Division & District Kaithal	Forest Village Conversion	0.038	15-Dec-14	Stage-I approval accorded
325	Haryana	Diversion of forest land for the const. of Four laning of Hisar to Dabwali Road NH No. 10 Km. 170 to 314.656 in Sirsa Distt.	Road	0.444	11-Nov-16	Stage-I approval accorded
326	Haryana	Optical Fiber Cable Laying work	Others	0.1845	30-Mar-16	Stage-I approval accorded

1	2	3	4	5	6	7
327	Haryana	MEERUT- KARNAL OFC Route	Others	0.675	30-Mar-16	Stage-I approval accorded
328	Haryana	HNPP Road to Narhera	Road	0.184	28-Mar-16	Stage-I approval accorded
329	Haryana	Strengthening of Road from Hailymandi-Farrukhnagar to Birhera-Sewari Road	Road	0.24	29-Mar-16	Stage-I approval accorded
330	Haryana	ROB at L/C No. 39 falling on Jamalpur Farrukhnagar road (ODR) near village Taj Nagar in Gurgaon District.	Road	1.364	27-May-16	Stage-I approval accorded
331	Haryana	Getting raw water from GWS Channel	Drinking Water	0.65	28-Mar-16	Stage-I approval accorded
332	Haryana	Reliance Jio OFC 4G Project	Others	1.26	28-Mar-17	Stage-I approval accorded
333	Haryana	Proposed site for Essar Oil Limited at Village Khera Khemawati, on Panipat - Assandh Road, Tehsil Safidon, District Jind, Haryana	Others	0.0152	14-Jul-17	Stage-I approval accorded
334	Haryana	Proposed IOC1 Retail Outlet at Village-Nangla Gujran, Tehsil-Ballabgarh, District-Faridabad on MDR-133 Ballabgarh - Sohna Road (LHS), Near KM stone - 6, State - Haryana	Others	0.0077	29-Nov-16	Stage-I approval accorded
335	Haryana	Proposed Essar Oil Limited's Retail Outlet/ Petrol Pump	Others	0.005758	08-Jul-15	Stage-I approval accorded

336	Haryana	NOC for establishment of New RO at Kagdana, Distt- Sirsa	Others	0.0278	23-Jul-15	Stage-I approval accorded
337	Haryana	For Access of Retail Outlet	Others	0.0089	01-Aug-15	Stage-I approval accorded
338	Haryana	Uses of Forest Land for Retail Outlet on Narnaul-kotputli Road, Killa No-30/16/2, 24/2, 25/1, Vill-Budwal, Distt-Mahendergarh	Road	0.0142	22-Jul-15	Stage-I approval accorded
339	Haryana	Construction of Assandh Bye Pass Road	Road	7.13	09-Sep-16	Stage-I approval accorded
340	Haryana	Retail Outlet/Petrol Pump of Essar Oil Ltd	Others	0.0128	09-Oct-15	Stage-I approval accorded
341	Haryana	Retail outlet/ petrol pump of Essar Oil Limited	Others	0.017	14-Jul-15	Stage-I approval accorded
342	Haryana	For laying Optical Fiber Cable IDEA Cellular	Others	0.8955	26-May-15	Stage-I approval accorded
343	Haryana	Providing 33 KV double circuit independent feeder conducting from 132 Sub-Station HSIDC Bawali to HPCL, Vill. Karnawas, Distt. Rewari, Haryana	Transmission Line	0.1395	19-May-15	Stage-I approval accorded
344	Haryana	Proposed IOCL retail outlet on gurgaon-alwar road (NH-248a) at Chainage-60.438 (LHS) at village Madhi, Tehsil-Firozpur Zirkha, distt. Mewat (haryana)	Others	0.105	08-Jan-16	Stage-I approval accorded

1	2	3	4	5	6	7
345	Haryana	Construction of 132 KV D/C Line	Transmission Line	0.3915	15-Oct-15	Stage-I approval accorded
346	Haryana	Construction of 2 Lane ROB at LC No. 18 at K.M. 23/5-6 on Road from Kund to Behrod Falls between Railway Station Kund to Kathuwas, District Rewari in State of Haryana	Road	0.96	02-Nov-16	Stage-I approval accorded
347	Haryana	Proposal to lay Optical Fiber Cable	Others	1.65151	26-May-15	Stage-I approval accorded
348	Haryana	For laying Optical Fiber Cable	Others	1.242	27-May-15	Stage-I approval accorded
349	Haryana	NH-2 (Delhi-Agra)	Road	1	24-Jun-16	Stage-I approval accorded
350	Haryana	Laying of OFC by Reliance Jio Infocom Ltd. along road from Mahavir Chowk Narnaul to Bypass Satnali Road Mahendergarh (26 Km on State Highway 17)	Others	1.17	05-Nov-15	Stage-I approval accorded
351	Haryana	Optical Fiber Cable Laying	Others	0.6379	21-Jan-16	Stage-I approval accorded
352	Haryana	Improvement of Gurgaon-Alwar road to Badshapur Quaderpur via Medawas	Road	0.391	27-Feb-17	Stage-I approval accorded

(Municipal Corporation Gurgaon Road  
km. 0.000 to km. 1.000 in Gurgaon district.

353	Haryana	National Optical Fiber Network-Bharat Broadband Nigam Limited	Others	2.5245	27-Dec-16	Stage-I approval accorded
354	Haryana	66 kv D/C Nawad-Fatehpur line	Transmission Line	0.1116	27-Dec-16	Stage-I approval accorded
355	Haryana	Development of Industrial Estate Barwala Phase-II	Industry	2.14	06-Sep-16	Stage-I approval accorded
356	Haryana	Diversion for the access of warehouse by M/s Siyat Property Pvt. Ltd.	Others	0.038	05-Dec-16	Stage-I approval accorded
357	Haryana	Establishment of Petrol Pump	Others	0.0129	22-Apr-15	Stage-I approval accorded
358	Haryana	Proposed Retail Outlet on Ferozpur Zhirka-Biwani Road (Odr ID-1159) at Rd 12.861 CL HS at Village Biwan, Tehsil-Ferozpur Zhirka, Distt. Mewat (Haryana)	Others	0.0134	21-Apr-15	Stage-I approval accorded
359	Haryana	NOC for Establishment of New RO at Fatehabad on Ratia Road	Others	0.0778	06-Apr-15	Stage-I approval accorded
360	Haryana	Construction approaches (Bridge) to Rattakhera Distry and Ratia Sub-Branch RD-10900 Nathuwan-Burj Road Tehsil Ratia distt. Fatehabad	Road	0.085	24-Mar-15	Stage-I approval accorded

1	2	3	4	5	6	7
361	Haryana	Construction of Bridge at RD-9348 of Chhainsa District.	Irrigation	0.22881	20-Nov-15	Stage-I approval accorded
362	Haryana	Rehabilitation of Siwani Feeder from RD-175979 to 249150	Irrigation	13.56	11-May-16	Stage-I approval accorded
363	Haryana	Providing external SWD Scheme of Sector-81-98, Gurgaon	Others	0.012	25-Feb-16	Stage-I approval accorded
364	Haryana	Strengthening of Hailymandi to Farukhnagar Road	Road	3.645	20-May-16	Stage-I approval accorded
365	Haryana	Strengthening of HNPP Road To Langra	Road	0.051	25-Feb-16	Stage-I approval accorded
366	Haryana	Gurgaon -Pataudi-Rewari Road to Khanpur	Road	0.347	25-Feb-16	Stage-I approval accorded
367	Haryana	Gurgaon - Pataudi Road to Sampka	Road	0.041	25-Feb-16	Stage-I approval accorded
368	Haryana	HNPP Road to Malpura via Lokra Mau	Road	0.154	25-Feb-16	Stage-I approval accorded
369	Haryana	Strengthening of HNPP Road To Patheri	Road	0.178	25-Feb-16	Stage-I approval accorded
370	Haryana	Detailed estimate by providing widening and Strengthening of Makraula To Daurala Road 0 km. to 2.60 Km	Road	2.057	03-Jun-16	Stage-I approval accorded

371	Haryana	For Laying of OFC	Others	0.828	21-Aug-15	Stage-I approval accorded
372	Haryana	ROB at Gurgaon-Pataudi Rewari Road at L/C No.48 in Gurgaon district on Delhi-Rewari Railway Line	Road	1.043	15-Apr-16	Stage-I approval accorded
373	Haryana	ROB at Wazirpur to Farrukhnagar road at L/C No. 34 in Gurgaon district on Delhi-Rewari Railway line	Road	0.91	27-May-16	Stage-I approval accorded
374	Haryana	Widening and strengthening on existing road on Nimot Ghanghola Kalwaka Road in Gurgaon district.	Road	0.85	06-Sep-16	Stage-I approval accorded
375	Haryana	Optical Fiber Cable Laying	Others	1.467	08-Jan-15	Stage-I approval accorded
376	Haryana	Detailed estimate for improvement by providing widening strengthening on Railway Station Road to Daultabad Dharampur upto Delhi Border Km 2.00 to 5.76 in Gurgaon district. (Road ID-3114) [Work programme for the year 2016-17]	Road	0.564	25-Jan-17	Stage-I approval accorded
377	Haryana	Improvement by providing widening and strengthening of Rewari-Mohindergarh road (SH-24) from km. 4.98 to 33.65 in Rewari district (Road ID-1531), for construction of side drain (28-33.65 stretch)	Road	0.25	25-Jan-17	Stage-I approval accorded

1	2	3	4	5	6	7
378	Haryana	Construction of RUB at Village Govindpuri, situated between Kholi-Pali stations of Rewari-Phulera RPC section at railway station k.m 13/0-1 road in District Rewari in the State of Haryana.	Road	0.029	25-Jan-17	Stage-I approval accorded
379	Haryana	Installation and fixing of 11 KV independent feeder to Udyog Kunj Industrial Area, HSIIIDC, Village Alipur under 'OP' S/Divn. DHBVN, Badshahpur, District Gurgaon, Haryana	Transmission Line	0.12	26-Jan-17	Stage-I approval accorded
380	Haryana	To lay Idea Cellular Ltd. Optical Fiber Cable	Others	1.515	21-Jan-16	Stage-I approval accorded
381	Haryana	National Optical Fiber Network-Bharat Broadband Nigam Limited	Others	0.605	10-Jul-15	Stage-I approval accorded
382	Haryana	Proposed retail outlet on Bayal-Golwa Road (link road) at Village Bayal, Tehsil Nangal Choudhary, Distt. Mahendergarh (Haryana)	Others	0.0052	07-Apr-15	Stage-I approval accorded
383	Haryana	132 KV D/C Line from 220 kV S/Stn., HSIIIDC Bawal to 132 KV S/Stn., HSIIIDC Bawal R-3 Organics Ltd.	Transmission Line	3.871	05-Dec-15	Stage-I approval accorded
384	Haryana	Proposed HPCL retail outlet on Siwan-Singhani Road (SH-19) near km. Stone-2	Industry	0.013196	12-Sep-16	Stage-I approval accorded
385	Haryana	Others	Others	0.0247	23-May-16	Stage-I approval accorded

		(rhs), at Village Siwani, Tehsil Siwani, disrt. Bhiwani (Haryana)				
386	Haryana	Proposed HPCL retail outlet on Behal-Sudhiwas-Rajgarh Road (SH-12), at chainage 201.045(RHS), centre of plot at Village Sudhiwas, Sub-tehsil Behal, tehsil-Loharu, District Bhiwani (Haryana)	Others	0.012	23-Jan-17	Stage-I approval accorded
387	Haryana	Improvement/Raising on Haily Mandi to Farrukhnagar Road via Mehchana	Road	0.49	24-Feb-16	Stage-I approval accorded
388	Haryana	Widening Rewari-Mohindergarh Road km. 4.98 to 10 28.00. in Rewari district	Road	5.179	11-May-16	Stage-I approval accorded
389	Haryana	Laying of OFC for Indian Army	Defence	1.476	13-Mar-15	Stage-I approval accorded
390	Haryana	Laying of OFC for Indian Army (HISAR-ROHTAK) 23 km	Defence	1.035	11-Mar-15	Stage-I approval accorded
391	Haryana	Laying of OFC for Indian Army (HISAR-ROHTAK) 51 km	Defence	2.295	06-Apr-15	Stage-I approval accorded
392	Haryana	Laying of OFC for Indian Army (HISAR-ROHTAK) 34 km	Defence	1.53	06-Apr-15	Stage-I approval accorded
393	Haryana	Laying of Sewer line	Others	0.1998	03-Apr-15	Stage-I approval accorded
394	Haryana	For Access of Retail Outlet	Others	0.0156	03-Apr-15	Stage-I approval accorded

1	2	3	4	5	6	7
395	Haryana	For access of Retail Outlet	Others	0.14476	16-Mar-15	Stage-I approval accorded
396	Haryana	National Optical Fiber Network-Bharat Broadband Nigam Limited	Others	1.52	11-Mar-15	Stage-I approval accorded
397	Haryana	Uses of forest land for Retail Outlet at Khasra No.72/171, 24/2, 18/1 Jhajjar-Gurgaon Road at Village Silani Pana Zalim, Tehsil and District Jhajjar (Haryana).	Others	0.0174	01-Apr-15	Stage-I approval accorded
398	Haryana	Permission for underground of laying in Ladwa Kurukshetra	Others	1.7685	08-Oct-15	Stage-I approval accorded
399	Haryana	Construction of ROB at Level Crossing C-80	Road	1.1	05-Dec-16	Stage-I approval accorded
400	Haryana	Laying of Optical Fiber Cable from YMN to Paonta	Others	2.115	15-Oct-15	Stage-I approval accorded
401	Haryana	Construction of 4 lane ROB at Gurgaon on LC No. 23-A in Km. 28/4 of Delhi-Rewari-Jaipur Railway Line crossing Palam Vihar-Bajghera Road in Gurgaon district in the State of Haryana	Others	0.946	23-May-16	Stage-I approval accorded
402	Haryana	Construction of 132 KV S/C Transmission Line from Common Point to 132 KV Sub-Station Bhadson on D/C Towers	Transmission Line	0.03915	23-May-16	Stage-I approval accorded

403	Haryana	LILo of 66 KV line from Sonta to Sonda for 66 KV S/Stn Majri	Transmission Line	0.0756	23-May-16	Stage-I approval accorded
404	Haryana	DMRC 132/33/27.5kV RSS/AMS/TSS at MIE Bahadurgarh (Contract: CE06 Lot3)	Others	0.6212	23-Jun-15	Stage-I approval accorded
405	Haryana	Upgradation of NH-703 (Newly declared NH) Sirsa to Sardulgarh Road upto Punjab Border from km 10.08 to 21.50	Road	2.6722	08-Sep-15	Stage-I approval accorded
406	Haryana	Widening of 2 lane on NH 709 in Bhawani	Road	5.17	28-Sep-15	Stage-I approval accorded
407	Haryana	Four laning of Rohtak to Hisar section of NH-10 (from km. 87+000 to km. 170+000) including connecting link from Km. 87+000 (Nh-10) to km. 348+000 (NH-71) to be executed as BOT (Toll) Project on DBFOT pattern under NHDP Phase-III in the State of Haryana	Road	0.773	26-Feb-15	Stage-I approval accorded
408	Haryana	Four Laning of Rohtak to Hisar section of NH-10 (from km. 87+000 to km. 170+000) including connecting link from km. 87+000 (Nh-10) to km. 348+000(NH-71) to be executed as BOT (Toll) Project on DBFOT Pattern under NHDP Phase-III in the State of Haryana	Road	15.18	09-Jun-15	Stage-I approval accorded

1	2	3	4	5	6	7
409	Haryana	National Optical Fiber Network-Bharat Broadband Nigam Limited	Others	3,442	23-Dec-16	Stage-I approval accorded
410	Haryana	National Optical Fiber Network-Bharat Broadband Nigam Limited	Others	3,243	23-Dec-16	Stage-I approval accorded
411	Haryana	National Optical Fiber Network-Bharat Broadband Nigam Limited	Others	3,64	23-Dec-16	Stage-I approval accorded
412	Haryana	Construction of New road from Hatt to Bhambhewa (Raja Wali Sadak)	Road	2.55	23-Dec-16	Stage-I approval accorded
413	Haryana	Construction of New road from Northern Bye-pass Jind to Village Kishanpura <i>via</i> Raja Wali Gor in Jind distt.	Road	0.93	23-Dec-16	Stage-I approval accorded
414	Haryana	Construction of Bye Pass road from RD-24190 to 26500 Right Bank of Hisar Major Distributory in Narinaund Town, distt. Hisar	Road	0.79	21-Dec-15	Stage-I approval accorded
415	Haryana	Access to BPCL Retail Outlet	Others	0.0124	10-Mar-15	Stage-I approval accorded
416	Haryana	For access of Retail Outlet	Others	1,013	10-Mar-15	Stage-I approval accorded
417	Haryana	National Optical Fiber Network - Bharat Broadband Nigam Limited	Others	2.15	11-Mar-15	Stage-I approval accorded
418	Haryana	National Optical Fiber Network - Bharat Broadband Nigam Limited	Others	2.12	12-Mar-15	Stage-I approval accorded
419	Haryana	For OFC laying.	Others	1.44	09-Apr-15	Stage-I approval accorded

420	Haryana	Laying of OFC	Industry	2.7	21-Sep-16	Stage-I approval accorded
421	Haryana	Digital India project at Fatehabad to Bhuna	Others	1.0575	20-Sep-16	Stage-I approval accorded
422	Haryana	Digital India BBNL	Others	0.45	21-Sep-16	Stage-I approval accorded
423	Haryana	Reliance JIO 4G Project, Mohali	Others	0.135	02-Nov-16	Stage-I approval accorded
424	Haryana	For laying Underground Optical Fiber Cable	Others	1.17	17-Jun-16	Stage-I approval accorded
425	Haryana	Construction of ROB at Ambala	Road	0.89	21-Jul-16	Stage-I approval accorded
426	Haryana	Diversion of Forest Land for Raw water Inlet channel (400 mm. dia) for water works at Village Balianwala From Kalwan Feeder to parallel of Bhakra Main Line up to RD-531975 Tehsil Tohana, Distt. Fatehabad.	Drinking Water	0.07	03-Nov-15	Stage-I approval accorded
427	Haryana	Nala for dispose of Waste Water	Others	0.2886	20-Sept-16	Stage-I approval accorded
428	Haryana	Construction of parallel Bridge at Dhanana on NH-72	Road	0.56	15-Dec-16	Stage-I approval accorded
429	Haryana	Six laning of NH-1 from Panipat to Jalandhar	Road	1.622	27-Oct-15	Stage-I approval accorded

1	2	3	4	5	6	7
430	Haryana	Mehta Petrochemical Petrol Pump	Industry	0.0086	08-Oct-15	Stage-I approval accorded
431	Haryana	Reliance 4G Project in Ambala District	Others	1.188	21-Mar-17	Stage-I approval asorded
432	Haryana	Laying of OFC from BSNL Telephone Exchange Hisar to BSNL Telephone Exchange Hansi via Raipur, Dhani Qutubpur villages	Others	1.485	16-Mar-16	Stage-I approval accorded
433	Haryana	Digital India Project at Bhuna to Tohana	Others	1.114	18-Mar-16	Stage-I approval accorded
434	Haryana	Access to existing IOCL Retail Outlets on NH-71B	Others	0.07095	16-Mar-16	Stage-I approval accorded
435	Haryana	Strengthening of Road from Mauzabad to Jaipur Rehnwa Road	Road	0.192	16-Mar-16	Stage-I approval accorded
436	Haryana	Construction of 4 lance of 3 km.	Road	5.94	30-Dec-16	Stage-I approval accorded
437	Haryana	Permission for underground of laying in Ismailabad Kurukshetra	Others	1.8	08-Oct-15	Stage-I approval accorded
438	Haryana	Essar Oil Ltd.	Others	0.013	03-Dec-15	Stage-I approval accorded
439	Haryana	For access Farm House	Others	0.0097	10-Aug-16	Stage-I approval accorded

440	Haryana	Haily Mandi to Farrukhnagar via Mehdiana	Road	0.465	03-Dec-15	Stage-I approval accorded
441	Haryana	Construction of Ismailabad Drain	Others	0.86	23-Nov-16	Stage-I approval accorded
442	Haryana	Indraprasth Public School	School	0.0086	07-Dec-15	Stage-I approval accorded
443	Haryana	Sewerage Treatment Plant Jagadhri town	Others	0.76	19-Jun-17	Stage-I approval accorded
444	Haryana	Prop. Essar Oil Ltd. Retail/Outlet Village-Patli Hajipur, Teh.- Farrukhnagar and Distt.-Gurgaon (Haryana)	Others	0.0167	30-Sep-15	Stage-I approval accorded
445	Haryana	Haryana PWD (B&R) National Highway	Road	1.16	10-Sep-15	Stage-I approval accorded
446	Haryana	Haryana PWD (B&R) National Highway	Road	0.56	18-Aug-15	Stage-I approval accorded
447	Haryana	Construction of Pump House at RD-84000-R Habri Sub Branch	Irrigation	0.046	19-Sep-16	Stage-I approval accorded
448	Haryana	Construction of 2 lane ROB at LC No. 39 at km. 48/9-49/1 on road from Neerpur to Mandhana Road	Road	0.609	23-Nov-16	Stage-I approval accorded
449	Haryana	Access to BPCL Retail Outlet at Village Chautala, Distt. Sirsa	Others	0.01153	08-Sept-15	Stage-I approval accorded

1	2	3	4	5	6	7
450	Haryana	Diversion of forest land for road access to proposed site for setting up of passenger/commercial vehicle display and sale cum motor garage on Delhi Alwar km. road 18.600 RHS at village Alipur, District Gurgaon	Others	0.0464	03-May-16	Stage-I approval accorded
451	Haryana	Four Laning of Rohtak to Hisar section of NH-10(from Km. 87+000 to Km. 170+000) including connecting link from km. 87+000 (NH-10) to km. 348+000 (NH-71) to be executed as BOT (Toll) Project on DBFOT Pattern under NHDPP Phase III in the State of Haryana	Road	4.985	26-Jun-15	Stage-I approval accorded
452	Haryana	Construction of Bye-pass Road from Rohtak Road Rajjwaha (Haluwas minor already abandoned) to Dhana Road treatment plant (CM announcement No. 10507)	Road	1.353	06-Jul-17	Stage-I approval accorded
453	Haryana	Special repair by providing raising on Gurgaon Pataudi Road to Dhorka km 0.00 to 1.50 in Gurgaon Distt.	Road	0.1218	16-May-16	Stage-I approval accorded
454	Haryana	Improvement of Junction at Km 14.35 & 16.72 on NH-21A (New NH-05)	Road	0.637	18-Jul-16	Stage-I approval accorded
455	Haryana	KSK Indian Oil Corporation Limited's Retail Outlet	Others	0.0161	17-Sep-15	Stage-I approval accorded

456	Haryana	Prop. Essar Oil Ltd. Retail/Outlet Village-Khokhari, on Jind - Habitpur/Nagura Road (LHS), Tehsil & District -Jind, State-Haryana Village-Dharodi, on Narwana - Tohana Road (LHS) MDR-111, Tehsil Narwana & District - Jind, State-Haryana	Others	0.0079	13-Jul-16	Stage-I approval accorded
457	Haryana	Haily Mandi -Farrukhnagar Road via Mehchana Road to Village Alimuddinpur Road	Road	0.038	16-May-16	Stage-I approval accorded
458	Haryana	Detailed Estimate by Providing Side Drain On Gurgaon Farrukhnagar Jhajjar Road From km 10.40 to 10.80 At Village Chandu In Gurgaon Distt.	Road	0.072	16-May-16	Stage-I approval accorded
459	Haryana	Laying and maintenance of OFC	Others	0.8505	17-Mar-17	Stage-I approval accorded
460	Haryana	Remodelling and lining of Main Drain No.2	Road	9.343	01-Jun-17	Stage-I approval accorded
461	Haryana	Beri Udyog Pvt. Ltd.	Industry	0.01295	13-Jul-17	Stage-I approval accorded
462	Haryana	Improvement of Saharanpur-Kurukshetra Road (SH-06)	Road	3.077	30-Mar-17	Stage-I approval accorded
463	Haryana	Construction Of 400 KV Double Circuit Neemrana-Dhonanda Transmission Line	Transmission Line	1.3176	18-May-17	Stage-I approval accorded

1	2	3	4	5	6	7
464	Haryana	Augmentation of master water supply Scheme Zone -I U/E Gurgaon	Drinking Water Others	0.0135 0.468	16-Feb-17 07-Jan-16	Stage-I approval accorded
465	Haryana	Laying of OFC cable Fatehabad Area	Road	0.1664	28-Jan-16	Stage-I approval accorded
466	Haryana	NH-73A-Construction of side drain	Others	0.405	08-Oct-15	Stage-I approval accorded
467	Haryana	For OFC Laying	Others	0.3652	16-Oct-15	Stage-I approval accorded
468	Haryana	Laying of water supply main pipe line along Frukhu Nagar Road	Road	9.36	17-Apr-17	Stage-I approval accorded
469	Haryana	Widening of Road	Irrigation	0.01611	21-Jun-16	Stage-I approval accorded
470	Haryana	Pitching on Right Side Outer Slope of BML-HB-BB-MPLC between VR Bridge RD-344430 to RD 346115 for protection of Right Side Bank (Village Nimmabad).	Transmission Line	0.49525	22-Jun-16	Stage-I approval accorded
471	Haryana	Transmission Line, LILLO of 220KV, Cheeka - Durala 220 KV S/Stn. Sunta	Others	7.5	01-Jun-17	Stage-I approval accorded
472	Haryana	Widening of Kurukshetra-Dhank Road	Railway	0.1715	11-Feb-16	Stage-I approval accorded
473	Haryana	Rohtak-Bhiwani rail line				

474	Haryana	132KV D/C Mohana-Harsana Transmission Line	Transmission Line	0.5346	03-Mar-16	Stage-I approval accorded
475	Haryana	To lay Optical Fibre Cable	Others	0.99	16-Aug-16	Stage-I approval accorded
476	Haryana	Laying of OFC by Reliance Jio Infocomm Ltd. from Bahadurgarh to Village Rohtad	Others	1.0845	16-Aug-16	Stage-I approval accorded
477	Haryana	For Access of Retail Outlet	Others	0.0046	27-Sep-15	Stage-I approval accorded
478	Haryana	Kala Amb Barara Shahabad Road	Road	3.95	03-Mar-17	Stage-I approval accorded
479	Haryana	Laying of OFC for BBNL of various villages of Mahendergarh district	Others	0.02792	15-Mar-17	Stage-I approval accorded
480	Haryana	Grain Market	Others	0.0132	15-Mar-17	Stage-I approval accorded
481	Haryana	Construction of ROB at Ashand to PP refinery road, Panipat	Road	0.592	15-Mar-17	Stage-I approval accorded
482	Haryana	Laying of Drinking water	Drinking Water	0.92	15 Mar-17	Stage-I approval accorded
483	Haryana	220 kv D/C Deepalpur to Sector-6 Sonipat Transmission line	Transmission Line	0.18375	25-Jan-16	Stage-I approval accorded
484	Haryana	Sewer Line	Others	0.52	15 Dec-16	Stage-I approval accorded

1	2	3	4	5	6	7
485	Haryana	Construction of ROB from Bawal to Bawal railway station road Id-1499 at LC no-69 in Rewari district in the state of haryana	Road	0.192	15-Dec-16	Stage-I approval accorded
486	Haryana	Pachgaon to Farukhnagar via Jamalpur	Road	1.9135	07-Apr-16	Stage-I approval accorded
487	Haryana	OFC cable laying work at Surewala chowk to Bithmara village	Others	0.351	13-Oct-16	Stage-I approval accorded
488	Haryana	Proposed HPCL retail outlet on Tauru-Bilaspur road (MDR-132) near km stone-64(LHS) at village Fatehpur, tehsil Tauru, distt. Mewat Haryana)	Others	0.0174	14-Oct-16	Stage-I approval accorded
489	Haryana	Const., of 2 lne ROB at LC No. 53 at km. 66/4-5 on road from Nizamur to Nangal Chaudhary road	Road	1.54	07-Dec-16	Stage-I approval accorded
490	Haryana	Improvement of Hally Mandi- Farrukhnagar-Mehchana Road from km. 16.775 to km. 17.275 Passing through Farrukhnagar town in Gurgaon District.	Road	0.016	14-Mar-17	Stage-I approval accorded
491	Haryana	Detail estimate by providing widening on Gurgaon-Farrukhnagar-Wazirpur road to Khairwas/Saidepur Km. 0.000 to 1.200 in Gurgaon Distt. (Road ID:3152)	Road	0.22	14-Mar-17	Stage-I approval accorded
492	Haryana	Detail estimate by providing widening on Gurgaon-Farrukhnagar-Jhajjar Road to Jhanjrola km. 0.00 to 2.550 in Gurgaon Distt. (Road ID:3129)	Road	0.469	14-Mar-17	Stage-I approval accorded

493	Haryana	Laying of OFC for Indian Army on route Kalip-Rohtak (Panipat)	Defence	0.617	14-Jun-16	Stage-I approval accorded
494	Haryana	Laying of Optical Fiber Cable from Ismailabad to Kurukshetra.	Others	1.215	14-Jun-16	Stage-I approval accorded
495	Haryana	STP Ellenabad to Main Ghaggar River	Others	0.2737	14-Jul-16	Stage-I approval accorded
496	Haryana	Construction of Master Plan Roads	Road	0.355	14-Jul-16	Stage-I approval accorded
497	Haryana	LILO 220 KV Cheeka-Dhurala line out	Transmission Line	0.084	14-Jui-16	Stage-I approval accorded
498	Haryana	Diversion of 0.0095 ha. forest land for access to Retail Outlet of Essar Oil Ltd. along Assand-Dhand Road, R/side. at Village Chorhra, Forest Division 2nd distt. Karnal, Haryana	Others	0.0095	24-Feb-15	Stage-I approval accorded
499	Haryana	Fourlaning of Ambala-Kaithal section of NH-65 from km. 50.860 (Pehowa) to km. 95.360 (Kaithal) with paved shoulder in the State of Haryana under NHDP Phase-III	Road	0.603	18-Apr-17	Stage-I approval accorded
500	Haryana	Diversion of 0.0150 Ha. forest land for Essar oil Ltd. panipat - sanouli road, L/side, Village Tamshabad, Distt. Panipat.	Others	0.015	25-Aug-15	Stage-I approval accorded

1	2	3	4	5	6	7
501	Haryana	NOFN	Others	0.3965	13-Jul-16	Stage-I approval accorded
502	Haryana	NOFN	Others	0.39775	13-Jul-16	Stage-I approval accorded
503	Haryana	Diversion of 0.0806 Hectare forest land for construction of approach Road for BPCL proposed Retail Outlet at Village Naguran on existing SH-12(New NH-709A) Khasra no. 240/13/3/240/14/3, on Jind-Karnal road, CH-80-788(LHS) Tehsil and Distt. Jind	Others	0.0806	13-Jul-16	Stage-I approval accorded
504	Haryana	For access M/s Raheja Developers Ltd.	Others	0.036484	01-Sep-16	Stage-I approval accorded
505	Haryana	Construction of Side Drain - CM Announcement	Others	0.1755	08-Sep-16	Stage-I approval accorded
506	Haryana	Construction of 132 KV DC Line from 220 KV Transmission Sub-station Unispur to 132 KV Sub-station Pipli		0.1296	04-Nov-16	Stage-I approval accorded
507	Haryana	Proposed HPCL Retail Outlet on Hodal-Punhana-Nagina road (MDR-131), at Rd.12226 m (LHS) at Village Singar, Tehsil Punhana, distt. Mewat (Haryana)	Others	0.012	12-Jul-16	Stage-I approval accorded

508	Haryana	Retail Outlet	Others	0.0479	12-Jul-16	Stage-I approval accorded
509	Haryana	Four Laning of Kamal-Kachwa-Sambhli-Kaul Road	Road	4.8654	19-Jul-17	Stage-I approval accorded
510	Haryana	Four laning of UP/Haryana Border-Yamunanagar-Seha-Bawala-Panchkula Section of NH-73 (Pkg. 1) from km. 70.830 to km. 115.400 in the State of Haryana on EPC Mode	Road	0.367	31-May-17	Stage-I approval accorded
511	Haryana	To Lay Optical Fibre Cable	Others	0.8856	11-Nov-16	Stage-I approval accorded
512	Haryana	National Optical Fiber Network-Bharat Broadband Nigam Limited	Others	3.092	11-Nov-16	Stage-I approval accorded
513	Haryana	Widening of road by Municipal Corporation of Gurgaon	Road	0.5484	21-Jun-16	Stage-I approval accorded
514	Haryana	Diversion of forest land for construction of minor bridge over Gurgaon Canal from km. 60.400 of Toaru-Sohna-Palwal Road	Road	0.13	29-Feb-16	Stage-I approval accorded
515	Haryana	OFC Cable laying work at Pinjore to Baddi	Others	0.788	08-Jan-16	Stage-I approval accorded
516	Haryana	NOC For Establishment of New IOCL RO at Bithmaru	Others	0.011	18-Nov-15	Stage-I approval accorded

1	2	3	4	5	6	7
517	Haryana	ISGEC Heavy Engineering Limited, Rattangarh, Distt. Yamunanagar	Industry	0.1104	22-Jul-16	Stage-I approval accorded
518	Haryana	For Construction of TCIL Warehouse	Others	0.0142	06-Dec-16	Stage-I approval accorded
519	Haryana	400 KV DC Kiori- Jind Transmission Line	Transmission Line	0.936	15-Jul-16	Stage-I approval accorded
520	Haryana	Kalanaur TE - Rohtak TE BSNL OFC laying	Others	1.44	06-Jun-16	Stage-I approval accorded
521	Haryana	Optical Fiber Cable Laying	Others	0.27	08-Jun-15	Stage-I approval accorded
522	Haryana	Proposed retail outlet on old GT road village- Andua Patti Hodel tehsil-Hodel, Distt. Palwal (Haryana)	Others	0.021	04-Jun-15	Stage-I approval accorded
523	Haryana	Proposed HPCL retail outlet on Surajkund road at Village- Sarai Khawaja Tehsil and Distt. Faridabad (Haryana)	Others	0.0106	08-Jun-15	Stage-I approval accorded
524	Haryana	Jai Jagdambe Fuel Centre	Others	0.016	23-Apr-15	Stage-I approval accorded
525	Haryana	Laying of Water Supply line	Drinking Water	2.208	18-Mar-16	Stage-I approval accorded
526	Haryana	Proposed Retail Outlet/Petrol Pump	Others	0.0033	30-Jul-15	Stage-I approval accorded

527	Haryana	Proposed Retail Outlet/Petrol Pump	Others	0.009764	20-Apr-15	Stage-I approval accorded
528	Haryana	Access to Shiva Grand (Cinematograph Auditorium-cum-Resorts) at Village Saniyana on Fatehabad Utklana Road R.H.S. (Section Saniyana to Utklana) 2 km. from Saniyana at RD 8.254 km. in Fatehabad district	Others	0.013	18-Mar-16	Stage-I approval accorded
529	Haryana	Widening of road	Others	4	06-May-16	Stage-I approval accorded
530	Haryana	Proposed HPCL retail outlet on Nizampur to Nangal Chaudhary road (MDr-128) near km. Stone-1 (LHS) at Village Pawera, Tehsil-Nangal Chaudhary, Distt. Mahendergarh (Haryana)	Others	0.0174	08-Apr-16	Stage-I approval accorded
531	Haryana	Permission for underground OFC laying in Thanesar Kurukshetra	Others	1.95	09-Jun-16	Stage-I approval accorded
532	Haryana	Permission for underground OFC laying in Shahbad Kurukshetra	Others	1.9	09-Jun-16	Stage-I approval accorded
533	Haryana	Permission for underground OFC laying in Shahbad Kurukshetra	Others	1.89	09-Jun-16	Stage-I approval accorded
534	Haryana	Permission for underground OFC laying in Ladwa Kurukshetra	Others	1.8	09-Jun-16	Stage-I approval accorded
535	Haryana	Permission for underground OFC laying in Ladwa Kurukshetra	Others	1.5	09-Jun-16	Stage-I approval accorded

1	2	3	4	5	6	7
536	Haryana	Permission for underground OFC laying in Thanesar Kurukshetra	Others	1.99	09-Jun-16	Stage-I approval accorded
537	Haryana	Diversion of 0.0019 ha. forest land for establishment of retail outlet (Kisan Sewa Kendra) at Vohage -Niganiawas, Tehsil and Distt. Rewari under Gurgaon forest division	Others	0.0019	05-May-15	Stage-I approval accorded
538	Haryana	National Optical Fiber Network-Bharat Broadband Nigam Limited	Others	1.76	07 Jul-15	Stage-I approval accorded
539	Haryana	Retail Outlet	Others	0.0088	01-Jul-15	Stage-I approval accorded
540	Haryana	Laying and maintenance of OFC	Others	0.72	09-Dec-16	Stage-I approval accorded
541	Haryana	Diversion of forest land for laying of OFC by Reliance Jio Infocomm Ltd. along road from Gurgaon to Rewari.	Others	2.385	08-Dec-15	Stage-I approval accorded
542	Haryana	Laying of OFC work at Mandi. Dabwali to Kalanwali, Kalanwali to Odhan & Mandi Dabwali to Ellenabad MS -46 to 75.23	Others	3.285	08-Dec-15	Stage-I approval accorded
543	Haryana	OFC cable laying work at Sirsa to Ellenabad	Others	3.24	08-Dec-15	Stage-I approval accorded
544	Haryana	To lay Optical Fibre Cable MDR 103	Others	0.4635	08-Dec-15	Stage-I approval accorded

545	Haryana	MS pipeline from Kaushalya Dam to Sector-32 Panchkula	Drinking Water	0.1364	27-Aug-15	Stage-I approval accorded
546	Haryana	Fueling Station on Sohna-Palwal Road, Village Sillani, Teh. Sohna, Distt. Gurgaon (Haryana)	Others	0.0155	15-Feb-16	Stage-I approval accorded
547	Haryana	Permission for underground OFC laying in Ismailabad, Kurukshetra	Others	1.8112	08-Oct-15	Stage-I approval accorded
548	Haryana	Permission for underground OFC laying in Thanesar, Kurukshetra	Others	1.81125	08-Oct-15	Stage-I approval accorded
549	Haryana	Retail Outlet of IOCL	Others	0.0628	07-Oct-15	Stage-I approval accorded
550	Haryana	Diversion of 0.00576 ha. forest land for establishment of retail outlet (Kisan Sewa Kendra) at Village-Zainabad, Tehsil and Distt. Rewari under Gurgaon Forest division	Others	0.00576	08-Oct-15	Stage-I approval accorded
551	Haryana	Laying Optical Fiber Transmission Cable	Others	0.86	08-Oct-15	Stage-I approval accorded
552	Haryana	Permission for underground OFC laying in Shahbad, Kurukshetra	Others	1.737	08-Oct-15	Stage-I approval accorded
553	Haryana	Construction of Road Over Bridge between L-Xing 29 & 30 at Railway km. 37/3-4 on Delhi-Rewari Railway Section near Basai Dhankot Railway Station on Dwarka Expressway.	Railway	0.077	08-Oct-15	Stage-I approval accorded

1	2	3	4	5	6	7
554	Haryana	laying and maintenance of OFC	Others	0.7285	07-Nov-16	Stage-I approval accorded
555	Haryana	Widening and Strengthening of Road	Road	1.86	22-Mar-17	Stage-I approval accorded
556	Haryana	Detailed estimate by providing widening/Stg Hayatpur Dhana via Bhangrala km. 0.00 To 5.20 in Gurgaon District.(Road ID:3057)	Road	3.1668	16-Oct-16	Stage-I approval accorded
557	Haryana	Diversion of forest land for Widening & strengthening on F.P. Jhirka Biwan road km.0.00 to 14.35 in Mewat distt..	Road	1.98	22-Aug-16	Stage-I approval accorded
558	Haryana	Prop. Essar Oil Ltd. Retail Outlet Village-Khokhari, on Jind - Habitpur/Nagura Road (LHS), Tehsil & District -Jind, State-Haryana	Others	0.0057	29-Jun-15	Stage-I approval accorded
559	Haryana	Western Dedicated Freight Corridor (Rewari-Dadri Section) by Dedicated Freight Corridor Corporation of India Ltd. (Ministry of Railways Government of India)	Railway	6.6064	21-Aug-15	Stage-I approval accorded
560	Haryana	66 KV S/Stn. Sardheri	Transmission Line	0.036	26-Aug-15	Stage-I approval accorded
561	Haryana	Palwal Alawaalpur Mohna Road	Road	1.85	15-Sep-16	Stage-I approval accorded

562	Haryana	Up-gradation to 4 laning of Kaithal-Haryana/Rajasthan Border Section of NH-65/152	Road	2.832	29-Aug-16	Stage-I approval accorded
563	Haryana	Ballabgarh Chhainsa Mohna four laning from km. 2.00 to 3.00	Road	1.112	17-Oct-16	Stage-I approval accorded
564	Haryana	Proposal for laying OFC by Idea cellular Ltd.	Others	1.962	08-Jul-15	Stage-I approval accorded
565	Haryana	Construction of minor Bridges over Gaunchi Main Drain	Road	0.24	13-Jul-17	Stage-I approval accorded
566	Haryana	Diversion of forest land for access to IOCL Retail Outlet at Tauru on NH-71B	Others	0.080194	08-Aug-16	Stage I approval accorded
567	Haryana	Proposed Retail Outlet Petrol Pump	Others	0.012	20-Apr-15	Stage-I approval accorded
568	Haryana	Improvement of 4 lane by widening of 2 km.	Road	12	03-Mar-17	Stage-I approval accorded
569	Haryana	Widening of Internal Road Barara, Distt. Ambala	Road	1.49	07-Dec-16	Stage-I approval accorded
570	Haryana	For access of Retail Outlet	Others	0.0127	05-Oct-15	Stage-I approval accorded
571	Haryana	To lay Optical Fiber Cable from Telephone Exchange Jind to Telephone Exchange Assandh	Others	1.665	23-Aug-16	Stage-I approval accorded
572	Haryana	Essar Retail Outlet/Petrol Pump	Others	0.017752	05-Jun-17	Stage-I approval accorded

1	2	3	4	5	6	7
573	Haryana	Sewerage Treatment Plant Jagadhri town	Others	0.21	05-Sep-16	Stage-I approval accorded
574	Haryana	Construction of Parallel Bridge at Dhanana on NH-72 Shahpur (Ambala) Road km 39.9	Road	0.69	15-Dec-16	Stage-I approval accorded
575	Haryana	Proposed Retail/Outlet At Village-Jaisinghpur, on Hodel-Nuh Road, Teh. Nuh & Distt. Mewat (Haryana)	Others	0.0122	17-Nov-15	Stage-I approval accorded
576	Haryana	Kalka-Baddi Optical Fiber Cable	Others	0.92385	06 Mar-17	Stage-I approval accorded
577	Haryana	Chandigarh-Baddi Optical Fiber Cable laying	Others	0.2196	06-Mar-17	Stage-I approval accorded
578	Haryana	Diversion of 0.0026 ha. forest land for access to Indane LPG Cylinder Storage Godown along Safidon-Shodhapur Road, R/side, near Crystal Garden, at Village Shodhapur, Distt. Panipat	Others	0.0026	19-Jun-17	Stage-I approval accorded
579	Haryana	Laying of OFC for Indian Army on route Kalip-Rohtak (Karnal)	Defence	2.475	26-May-15	Stage-I approval accorded
580	Haryana	Reliance Jio Infocomm Limited-Laying of OFC	Others	0.1575	05-Oct-16	Stage-I approval accorded
581	Haryana	RUB at Ghel LC No.128-C	Road	0.27	28-Jun-16	Stage-I approval accorded

582	Haryana	For laying of OFC for Idea Cellular Ltd.	Others	0.351	04-Jan-16	Stage-I approval accorded
583	Haryana	Proposed site for IOCL at Village- Kanwali, on Kanwali - Kosli Road, Sub Tehsil-Dhaina & Tehsil-Rewari & District-Rewari, State - Haryana	Others	0.00263	04-Jan-16	Stage-I approval accorded
584	Haryana	Reliance Jio Infocomm Limited, Mohali	Others	0.0997	02-Dec-16	Stage-I approval accorded
585	Haryana	Aug. water supply scheme, Hisar Town (construction of 3rd water works at Satroad)	Drinking Water	0.1275.	06-Dec-16	Stage-I approval accorded
586	Haryana	Prop. Essar Oil Ltd. Retail Outlet Village-Lahli, Tehsil-Ratia & Distt.-Fatehabad (Haryana)	Others	0.0071	30-Sep-15	Stage-I approval accorded
587	Haryana	Proposed BPCL Retail Outlet On Gurgaon-Alwar-Road (NH-248a) At Chainage 49.878 (Rhs), Village Malab, Tehsil Nuh, Distt. Mewat (Haryana)	Others	0.102	04-Apr-16	Stage-I approval accorded
588	Haryana	Extension of Bhithmara Minor from RD 4650 to 19450 and DLC from RD 48410 to 53950 for lining of channel in the land of existing abandoned channel	Irrigation	7.61	30-Dec-16	Stage-I approval accorded
589	Haryana	Upgradation of the Existing Metel Road	Road	1.8	09-Jan-17	Stage-I approval accorded

1	2	3	4	5	6	7
590	Haryana	Upgradation of road from Kinana to Brar Khera to Buana to Khranti to Karella-Jhamola in Jind distt.	Road	2.33	22-Nov-16	Stage-I approval accorded
591	Haryana	Permission for underground OFC laying in Thanesar Kurukshetra	Others	1.845	03-Nov-15	Stage-I approval accorded
592	Haryana	To lay Optical Fiber Cable from Sirsa to Nathusari Chopta.	Others	0.9531	17-Nov 15	Stage-I approval accorded
593	Haryana	Laying of Water Pipeline	Drinking Water	0.2606	17-Nov-15	Stage-I approval accorded
594	Haryana	Widening of Road	Road	74	30-Nov-16	Stage-I approval accorded
595	Haryana	Optical Fibre Cable Laying	Others	1.5	03-Sept-15	Stage-I approval accorded
596	Haryana	Laying OFC for Reliance Jio	Others	0.891	03-Sep-15	Stage-I approval accorded
597	Haryana	Retail Outlet of IOCI	Others	0.0151	02-Sep-15	Stage-I approval accorded
598	Haryana	400 KV D/C Panchkula-Patiala Transmission line	Transmission Line	0.1978	27-Aug-15	Stage-I approval accorded
599	Haryana	Optical Fibre Cable laying by BSNL	Others	0.81	03-Nov-16	Stage-I approval accorded

600	Haryana	laying and Maintenance of OFC	Others	0.4725	03-Nov-16	Stage-I approval accorded
601	Haryana	Construction of New HL Bridge	Road	0.288	02-Nov-16	Stage-I approval accorded
602	Haryana	providing 66kv double circuit transmission line, manesar, gurgaon	Transmission Line	0.036	02-Nov-16	Stage-I approval accorded
603	Haryana	OFC Cable Laying Work At Village-Satari To Jagadhari	Others	0.7992	03-Jan-17	Stage-I approval accorded
604	Haryana	laying and maintenance of OFC	Others	0.711	03-Jan-17	Stage-I approval accorded
605	Haryana	laying and Maintenance of OFC	Others	0.6975	28-Nov-16	Stage-I approval accorded
686	Haryana	Four Laning of Panipat-Barsat Road, Km. 0 to 4.370	Road	3.3,	: 20-Jun-17	Stage-I approval accorded
607	Haryana	Widening of Rewari Mohindergarh Road RD Km 28.00 to 33.65.	Road	1.271	19-Apr-16	Stage-I approval accorded
608	Haryana	To Lay Optical Fibre cable	Others	0.9077	02-Feb-17	Stage-I approval accorded
609	Haryana	To Lay Optical Fibre Cable	Others	0.7492	02-Feb-17	Stage-I approval accorded
610	Haryana	laying and Maintenance of OFC	Others	0.2295	02-Feb-17	Stage-I approval accorded

1	2	3	4	5	6	7
611	Haryana	City Gas Distribution Project Chandigarh	Others	1.866	01-Feb-16	Stage-I approval accorded
612	Haryana	OFC laying Work	Others	0.123	29-Aug-16	Stage-I approval accorded
613	Haryana	Construction of 6 MID STP near Chinkara Rest House, Narnaul	Others	0.069	27-Mar-17	Stage-I approval accorded
614	Haryana	for laying Reliance OFC	Others	1.77	29-Feb-16	Stage-I approval accorded
615	Haryana	Optical Fibre Cable laying	Others	1.44	30-Jun-16	Stage-I approval accorded
616	Haryana	Lying OFC by BSNL from Bhiwani TE to Loharu TE via Badhra TE	Others	2.925	30-Jun-16	Stage-I approval accorded
617	Himachal Pradesh	Diversion of 1.5335 ha Forest Land for Construction of Road form Baggi-1 to Nauridhar via Kulladhar and harijan Basti Distt Shimla H.P.	Road	1.5335	16-Mar-15	Stage-I approval accorded
618	Himachal Pradesh	Diversion of Forest Land 1.038 ha. for construction of Link Road From Kotorkotkar Mohall Teh. Jawali Distt. Kangra H.P.	Road	1.038	03-Nov-15	Stage-I approval accorded
619	Himachal Pradesh	Diversion of Forest Land 2.172 ha. for construction of Link Road From Ghera Tobantungli Connecting House of Shahid	Road	2.172	03-Nov-15	Stage-I approval accorded

		Sangram Singh in Gram Panchayat Katora Block Nagrota Surinan Teh. Jawali, Distt. Kangra H.P.	Others	2.14	10-Jul-15	Stage-I approval accorded
620	Himachal Pradesh	Diversion of 2.14 ha of forest land in favour of 2nd Bn ITB Police Force, Bandrol for the construction of small Firing Range at Bandrol under the jurisdiction of Kullu Division Distt. Kullu, H.P.	Road	0.16	22-Jan-16	Stage-I approval accorded
621	Himachal Pradesh	Diversion of 0.1600 hac. forest land for construction of Ambulance road to Kamna Nagar form NH-88, Near Chakkar in favour of Commissioner MC Shimla.	Road	0.46	10-Sep-15	Stage-I approval accorded
622	Himachal Pradesh	Diversion of 0.46 ha. for construction of Tabben to Jai road.	Others	0.6	09-Mar-16	Stage-I approval accorded
623	Himachal Pradesh	Diversion of 0.60 ha. forest land for construction of helipad at Kwagdhar Near Sarahan Tehsil Pachchhad District Sirmour H.P. Under State Funds	Road	1.0272	17-Dec-15	Stage-I approval accorded
624	Himachal Pradesh	Diversion of 1.0272 hectare of forest land in favour of HPPWD for the construction of link road from Kut Amlela Jarpal Upper Amlela joining Amlela Gharijarot road km. 0/0 to 5/500 to (Phase -II. 1/795 to 3/665 km. within the jurisdiction of Dehra Forest Division, Distt. Hamirpur, H.P.	Road	1.0272	17-Dec-15	Stage-I approval accorded

1	2	3	4	5	6	7
625	Himachal Pradesh	Diversion of 2.873 ha of forest land in favour of HPPWD for the construction of Solan - Rajgarh bye pass road within the jurisdiction of Solan Division Distt. Solan H.P.	Road	2.873	14-Nov-14	Stage-I approval accorded
626	Himachal Pradesh	Diversion of 2.1074 ha forest land in favour of I&PH Deptt for C/o WTP for Augmentation of WSS in Kullu Distt. HP.	Others	2.1074	13-Nov-15	Stage-I approval accorded
627	Himachal Pradesh	Proposal for the diversion of 0.83 ha. of forest land for construction of Kenchimod Mahsog Road km. 0/0 TO 3/500	Road	0.83	07-Oct-15	Stage-I approval accorded
628	Himachal Pradesh	Proposal For The Diversion of 0.25 ha. of Forest Land For construction of Latheri Kahdkan Road km. 0/0 TO 2/200	Road	0.25	07-Apr-16	Stage-I approval accorded
629	Himachal Pradesh	Construction of Link Road from Vill. Garkhan to Berti Under NABARD Gram Panchyat Maghewar Block Basantpur, Teh. Sunni. Disit. Shimla H.P.	Road	2.8108	15-Apr-16	Stage-I approval accorded
630	Himachal Pradesh	Diversion of 4.3418 ha. of forest land in favour of HPPWD for the c/o link road form Gharog to Kanohi and Kanohi to Nalta (RDKAMS 0/007/525) with in the jurisdiction of Shimla Forest Division, Shimla H.P.	Road	4.3418	27-Mar-17	Stage-I approval accorded

631	Himachal Pradesh	Diversion of 0.0378 ha of forest land in favour of Tourism Department for Construction of Tourist Information Center at Bhunter	Others	0.0378	12-Jun-16	Stage-I approval accorded
632	Himachal Pradesh	C/O Litigant Shed at Theog	Others	0.0297	19-May-15	Stage-I approval accorded
633	Himachal Pradesh	Diversion of 0.6057 ha of forest land in favour of HPPTCL for the Construction of 33 KV Switching Station at Bhang (palchan) under the jurisdiction of Kullu Division, Distt. Kullu, H.P.	Transmission Line	0.6057	11 -May 15	Stage-I approval accorded
634	Himachal Pradesh	Diversion of 01.6850 ha. of forest land in favour of HPPWD for the construction of link road Lower Kuffer Bag to Serthi Shakti Nagar Jubbad within the jurisdiction of Theog Division Distt. Shimla	Road	1.685	17-Jul-15	Stage-I approval accorded
635	Himachal Pradesh	Diversion of 0.9873 ha. (0.6140 ha. of Bilaspur & 0.3733 ha. of Nalagarh forest land of I&PH Department for providing LIS to Tanboi, Zagathana in Tehsil Shri Naina Devi Ji within the jurisdiction of Nalagarh & Bilaspur Division, Distt. Solan & Bilaspur, H.P.	Irrigation	0.9873	11-Mar-15	Stage-I approval accorded
636	Himachal Pradesh	Construction of building and campus of Govt. P.G.College, Nahan	Others	2.6508	15-Jun-15	Stage-I approval accorded

1	2	3	4	5	6	7
637	Himachal Pradesh	Diversion of 0.632 ha. forest land for Construction of Link Road from Kut Amlela Jarpal upper Amlela Joining Amlela Gharjaro Phase-III Teh. Jawali, Distt. Kangra H.P.	Road	0.632	19-Jan-16	Stage-I approval accorded
638	Himachal Pradesh	Construction of link Road Sihuni to Chandni Road km 0/00 to 3/405 Nurpur Forest Division Executive Er. HPPWD Div. Jawali	Road	2.159	14-Feb-17	Stage-I approval accorded
639	Himachal Pradesh	Proposal for Diversion of Forest LAND for Construction of link Road from Chichar to Nag Draman, Bari Dhaballa, Bhorka Road km 0/0 to 1/535 in Tehsil, Jwali Distt. Kangra HP.	Road	0.7405	07-Mar-17	Stage-I approval accorded
640	Himachal Pradesh	Diversion of 2.20 ha of forest land in favour of HPPWD for the construction of link road to village Kilor Dhar (Kms. 0/00 to 3/500) within the jurisdiction of Churah Forest Division HP	Road	2.2	11-Jul-17	Stage-I approval accorded
641	Himachal Pradesh	Jai Jawala Hydro Power Project Barthi 1.00 MW Shep Kullu, H.P.	Hydel	1.75	14-Mar-17	Stage-I approval accorded
642	Himachal Pradesh	Diversion of 2.620 ha of forest land in favour of HPPWD for the Construction of Motorable road from Bajol to Guwari within the jurisdiction of Bharmour Division	Road	2.62	17-Dec-15	Stage-I approval accorded

643	Himachal Pradesh	Diversion of 1.4910 ha. of forest land in favour of HPPWD for the Construction of Link road Bagheri to Barech within the jurisdiction of Theog Division Distt., Shimla H.P.	Road	1.491	05-Jul-16	Stage-I approval accorded
644	Himachal Pradesh	Diversion of 1.8722 Hac. of Forest Land in favour of HPPWD for the C/O Rashehar, Hawani, Tarangal, Bhaiyana road (KMS. 0/0 to 5/200) under NABARD area in Sarkaghat within the jurisdiction of Suket Forest Division, District Mandi, H.P.	Road	1.8722	20-Sep-16	Stage-I approval accorded
645	Himachal Pradesh	Diversion of 0323 ha. of forest land in favour of Art culture & Language Department for the construction of Sanskrit Sadan at Kangani	Others	0.323	15-Jan-16	Stage-I approval accorded
646	Himachal Pradesh	Construction of Kui Sundar nagar Khabrala Road Km. Rd 7/158 Rohru Forest Div., Distt. Shimla H.P.	Road	4.7975	01-Aug-16	Stage-I approval accorded
647	Himachal Pradesh	Proposal for diversion of 0.1280 ha. forest land for construction of office by Distt. Attorney-cum-Public Prosecutor, Asstt. Distt. Public Prosecutor in Distt. Bilaspur, H.P.	Others	0.128	04-Mar-16	Stage-I approval accorded
648	Himachal Pradesh	Diversion of forest land of Palzara Ginchha Sangral Pei Road	Road	4.2302	05-Jun-15	Stage-I approval accorded

1	2	3	4	5	6	7
649	Himachal Pradesh	Providing LWSS to Sarkaghat and adjoining area from Kandapattan(River Beasjin Tehsil Sarkaghat Distt. Mandi (HP)	Drinking Water	1.0625	19-Aug-14	Stage-I approval accorded
650	Himachal Pradesh	Diversion of 0.9805 ha of forest land in favour of Northern Railway for the Construction of Amp - Andaura -Daulatpur Block Section in village Partap Nagar of Nangal Dam -Talwara New B.G. Rail Link within the jurisdiction of Una Division HP	Railway	0.9805	20-Jan-16	Stage-I approval accorded
651	Himachal Pradesh	Construction of Building/Community Hall Gram Panchayat at Prem Nagar	Others	0.0346	17-Dec-15	Stage-I approval accorded
652	Himachal Pradesh	Diversion of Forest Land 0.9796 hac Link Road from Chailly to Khurd Road Km 0/0 to 1/360 H.P	Road	0.9796	26-Apr-16	Stage-I approval accorded
653	Himachal Pradesh	Diversion of 0.1648 ha of Forest Land in favour of HPPWD for the construction of link Road Dhar Dhely Jassai	Road	0.1648	09-Aug-16	Stage-I approval accorded
654	Himachal Pradesh	Diversion of 36.7296 ha. of the forest land for the C/o of 220 KV Transmission line form Choror to Banala distt Kullu & Mandi HP	Transmission Line	36.7296	28-Sep-15	Stage-I approval accorded
655	Himachal Pradesh	Construction of Bakhrina thiantu Panu Road km Re 0/0 to 3 Hac 131 Forest Div. Rohru Distt Shimla H.P.	Road	2.4044	17-Dec-15	Stage-I approval accorded

656	Himachal Pradesh	Construction of Helipad at Shimla (Banredu)	Others	0.7793	25-May-17	Stage-I approval accorded
657	Himachal Pradesh	Water tank under NC/PC Habitation of Census Village Rassan Sidhbari Kangra	Drinking Water	0.01	29-Nov-16	Stage-I approval accorded
658	Himachal Pradesh	New College Building, Barotiwala, District Solan, H.P.	School	2.72	25-May-17	Stage-I approval accorded
659	Himachal Pradesh	Tangnu Romai-II HEP (6MW)	Transmission Line	22.6664	30-Dec-15	Stage-I approval accorded
660	Himachal Pradesh	C/o Dharogra Daloghatti Road	Road	1.9093	10-Nov-16	Stage-I approval accorded
661	Himachal Pradesh	C/o Dansa Panoli Damni Shandal road	Road	1.5434	17-May-17	Stage-I approval accorded
662	Himachal Pradesh	Construction of Mahunag to Sartyola Road	Road	3.06	13-Apr-17	Stage-I approval accorded
663	Himachal Pradesh	Soiel Dashal Hydro Power Project	Hydel	3.5863	05-Jul-17	Stage-I approval accorded
664	Himachal Pradesh	Paudital-Lassa SHEP 24 MW	Hydel	0.6943	24-May-17	Stage-I approval accorded
665	Himachal Pradesh	C/o Rajpura to Darshal road	Road	1.9772	27-Jan-17	Stage-I approval accorded
666	Himachal Pradesh	Transit Workers Hostel Holi	Others	0.1943	16-Jun-16	Stage-I approval accorded

1	2	3	4	5	6	7
667	Himachal Pradesh	C/o Bag - Kayalu Road	Road	6.6997	18-Jan-17	Stage-I approval accorded
668	Himachal Pradesh	C/o Chakti Dhadhara road	Road	1.3497.	20-Jun-17	Stage-I approval accorded
669	Himachal Pradesh	Providing lift water supply scheme to Cantt. Area Dalhousie, Tehsil Dalhousie, Distt. - Chamba (H.P.)	Others	1.84	10-Apr-17	Stage-I approval accorded
670	Himachal Pradesh	C/o Kotighat Dakolu via Bagantu road km.0/0 to 5/510	Road	2.0992	10-Apr-17	Stage-I approval accorded
671	Himachal Pradesh	Construction of Mamail to Mehandi Road	Road	5.44	22-May-17	Stage-I approval accorded
672	Himachal Pradesh	Sub Market Yard at Tharmati	Others	1.57	04-Jul-17	Stage-I approval accorded
673	Himachal Pradesh	Construction of 22 KV Controlling Point at Kansakoti with VCBS in Electrical Sub-Division, HPSEBL, Rohru under Electrical Division HPSEBL, Rohru.	Village Electricity	0.1299	10-Sep-15	Stage-I approval accorded
674	Himachal Pradesh	Government ITI Jalog	Others	0.3761	19-Jun-15	Stage-I approval accorded
675	Himachal Pradesh	Construction of Ambulance Road Near New Judicial Courts Complex, Chakkher, Shimla	Road	0.1124	28-May-15	Stage-I approval accorded

676	Himachal Pradesh	C/o Road from Chhanage to upper Pankwa	Road	1.295	09-Feb-17	Stage-I approval accorded
617	Himachal Pradesh	C/o Langni to Chhuara	Road	3.1911	04-Jul-17	Stage-I approval accorded
678	Himachal Pradesh	Construction of Link Road from Khajurna to Malonwala Road	Road	.624	20-Jul-17	Stage-I approval accorded
679	Himachal Pradesh	C/o road from Bah to Gungrown	Road	0.32	17-Aug-16	Stage-I approval accorded
680	Himachal Pradesh	Prov. LWSS Dorikhad to Batari, Kwanu, Jarol, Shilajan in GP Jarol in Tehsil Kumarsain District Shimla (H.P.)	Drinking Water	0.1488	16-Aug-16	Stage-I approval accorded
681	Himachal Pradesh	Kareti Small Hydel Power Project	Hydel	2.0082	05-Jul-17	Stage-I approval accorded
682	Himachal Pradesh	Existing road from Gharog to Kanohi	Road	1.0674	28-Mar-17	Stage-I approval accorded
683	Himachal Pradesh	Construction of Shakra to Bindla Road	Road	3.98	21-Apr-17	Stage-I approval accorded
684	Himachal Pradesh	Sub Market Yard Tutu	Others	1.0897	15-Apr-16	Stage-I approval accorded
685	Himachal Pradesh	132KV D/C Transmission Line from Tangmi-Romai HEP to 66/132/220KV P.S. Sunda (Chirgaon)	Transmission Line	14.551	27-Apr-17	Stage-I approval accorded

1	2	3	4	5	6	7
686	Himachal Pradesh	Link road to Buai	Road	4.51	22-May-17	Stage-I approval accorded
687	Himachal Pradesh	C/o Road from Balu ra Ghera to Tipri	Road	2.124	04-Jul-17	Stage-I approval accorded
688	Himachal Pradesh	C/o Kiyani to Lapas Road	Road	1.372	14-Jul-17	Stage-I approval accorded
689	Himachal Pradesh	Construction of 2.5 MW R&D Hybrid Project (2MW Solar PV + 0.5MW Wind with 1 MWh Battery Storage) at Kaza	Others	5.5942	09-Jun-17	Stage-I approval accorded
690	Himachal Pradesh	C/o link road from Bajwa Bridge to Bajwa Village	Road	1.7034	25-May-16	Stage-I approval accorded
691	Himachal Pradesh	C/o GWSS To PC/NC Habitaion Gaura G/O Villages Tehsil Rampur Distt. Shimla.	Drinking Water	0.096	19-Oct-15	Stage-I approval accorded
692	Himachal Pradesh	M/s Partap Crusher	Quarrying	4.7748	24-May-17	Stage-I approval accorded
693	Himachal Pradesh	Jarla to Mandru	Road	1.4724	29-Jun-16	Stage-I approval accorded
694	Himachal Pradesh	C/o car Parking at Sankaghat	Others	0.1031	06-Jun-17	Stage-I approval accorded
695	Himachal Pradesh	Construction of Sabzi Mandi at Chindi (By Agriculture Department)	Others	0.81	02-May-17	Stage-I approval accorded

696	Himachal Pradesh	Bhadhwali Petrol Pump to Bishkalti Nehar	Road	0.2071	17-Nov-15	Stage-I approval accorded
697	Himachal Pradesh	Sub Market Yard at Rantu	Others	0.862	10-Apr-17	Stage-I approval accorded
698	Himachal Pradesh	Construction of link road from village Bheron to Adi Badri km. 0/0 to 5/0	Road	4.765	02-Dec-16	Stage-I approval accorded
699	Himachal Pradesh	Diversion of 1.625 hect. area for C/p Prem Nagar Chandog road via Bara Chakli km. 7/0 to 10/200	Road	1.625	08-Dec-16	Stage-I approval accorded
700	Himachal Pradesh	Link road from Transfarm to Kallar Jolna	Road	3.2643	22-May-17	Stage-I approval accorded
701	Himachal Pradesh	C/o link road village samtehan	Road	5.467	07-Mar-17	Stage-I approval accorded
702	Himachal Pradesh	Tower No: 53 of 132 KV Jassure-Bathri line	Transmission Line	0.04	13-Nov-15	Stage-I approval accorded
703	Himachal Pradesh	LJS Seuind, Hathithan, Kahudhar (phase-II). LJS Tegubelkar, Jamot, Khokan (Phase-II), LIS Hat. Tehsil Bhunter, Distt., Kullu, H.P.	Irrigation	0.31	26-Nov-15	Stage-I approval accorded
704	Himachal Pradesh	Danoghat sanjha aara Neri Plata	Road	3.8423	23-Jun-17	Stage-I approval accorded
705	Himachal Pradesh	Link Road to Village Chaklani	Road	1.3796	23-Jun-17	Stage-I approval accorded

1	2	3	4	5	6	7
706	Himachal Pradesh	C/o I and PH Sub Divisional Office at Taklech	Irrigation	0.04	22-Feb-16	Stage-I approval accorded
707	Himachal Pradesh	Office building for Junior Engineer HPPWD Section Badmain	Others	0.06	13-Jun-16	Stage-I approval accorded
708	Himachal Pradesh	Land Diversion LWSS Taloti Khatol Jalag	Drinking Water	0.041	19-Jun-15	Stage-I approval accorded
709	Himachal Pradesh	Second Campus of IGMC Shimla at Chamyana /Malyana	Others	4.5286	05-May-17	Stage-I approval accorded
710	Himachal Pradesh	C/o LWSS from Kashapat Khad to Dansa via Pataina, Kuhal & chiksa	Drinking Water	0.9731	09-Jul-15	Stage-I approval accorded
711	Himachal Pradesh	Police Post and Barrack at Taklech	Others	0.0836	04-Feb-16	Stage-I approval accorded
712	Himachal Pradesh	Approach road to crusher and quarry site	Road	0.0855	13-Jan-16	Stage-I approval accorded
713	Himachal Pradesh	Chanju - II Hydro Electric Project	Hydel	21.0557	24-May-17	Stage-I approval accorded
714	Himachal Pradesh	C/o Bridge over Beas River at Manali	Road	0.3433	19-Sep-16	Stage-I approval accorded
715	Himachal Pradesh	Kurpan Valley Hydro Power Project	Hydel	0.7449	25-Oct-16	Stage-I approval accorded

716	Himachal Pradesh	Two/Four Laning of Bajoura to Manali (From Km. 248.300 to Km. 310) section of NH-21 under NHDP-JVB in the state of Himachal Pradesh	Road	53.5242	09-Jun-17	Stage-I approval accorded
717	Himachal Pradesh	Chelari to Lower Kiara	Road	0.868	10-Mar-17	Stage-I approval accorded
718	Himachal Pradesh	Fruit Plant Nutrition Laboratory, Dabbi	Others	0.1031	27 Jan 17	Stage-I approval accorded
719	Himachal Pradesh	Mahota to Bagshar upto Village Talehan	Road	4.69	27-M-17	Stage-I approval accorded
720	Himachal Pradesh	Sub Market Yard Rampur	Others	1.95	25-May-17	Stage-I approval accorded
721	Himachal Pradesh	C/o Proposed Gosadan	Others	0.08	20-M-16	Stage-I approval accorded
722	Himachal Pradesh	C/o link road from Kainthalghatti to Ghugvi Kot Rehali upto Dasvidhar Km. 0/0 to 5/930	Road	1.3767	10-Apr-17	Stage-I approval accorded
723	Himachal Pradesh	C/o Mortuary in Civil Hospital Sundernagar	Dispensary/Hospital	0.1685	13-Apr-17	Stage-I approval accorded
724	Himachal Pradesh	Water Tank under WSS to NC/PC Habitation of Census Village Rakkar, Kangra	Drinking Water	0.015	29-Nov-16	Stage-I approval accorded
725	Himachal Pradesh	Construction of Dharmoud to Ashani Mandir Road	Road	1.7	13-Apr-17	Stage-I approval accorded

1	2	3	4	5	6	7
726	Himachal Pradesh	Construction of link road from village Surla to Bakarla km. 0/0 to 5/0	Road	3.979	04-M-17	Stage-I approval accorded
727	Himachal Pradesh	Construction of link road to village Upper Surla km. 1/500 to 3/0	Road	1.275	20-M-17	Stage-I approval accorded
728	Himachal Pradesh	Khaneri/Hinni to village Reog	Road	1.1652	12-Apr-17	Stage-I approval accorded
729	Himachal Pradesh	Challah to Salatry Link Road	Road	0.168	03-Mar-16	Stage-I approval accorded
730	Himachal Pradesh	C/o link road from Chakra to Sherpur	Road	4.6136	27-M-17	Stage-I approval accorded
731	Himachal Pradesh	C/o link road from Kunah to Drabra	Road	0.98	28-Mar-17	Stage-I approval accorded
732	Himachal Pradesh	C/o Gaonsan Goskhwari Rausi road	Road	2.0252	02-Jan-17	Stage-I approval accorded
733	Himachal Pradesh	C/o of 66/22kv sub station at Bhago Sandhu	Others	0.5209	01-Mar-17	Stage-I approval accorded
734	Himachal Pradesh	Govt. Industrial Training Institute Ghumarwin	Others	1.8512	28-Mar-17	Stage-I approval accorded
735	Himachal Pradesh	Challa to Panjoh	Road	2.35	04-Jul-17	Stage-I approval accorded
736	Himachal Pradesh	C/o Sauna Sharan Doi road	Road	1.8061	13-Jul-17	Stage-I approval accorded

737	Himachal Pradesh	220 kv Trans Line Sunda to Hatkoti	Transmission Line	20.4857	21-Jan-16	Stage-I approval accorded
738	Himachal Pradesh	LIS Kothi Ogli Baggi	Irrigation	0.1727	05-Jul-16	Stage-I approval accorded
739	Himachal Pradesh	FourLaning of Solan to Shimla section	Road	40.3	10-Jul-17	Stage-I approval accorded
740	Himachal Pradesh	C/o Lalsa Khaneshani Lamanall Road	Road	1.7142	29-Jun-16	Stage-I approval accorded
741	Himachal Pradesh	Diversion of 3.34 ha. Forest Land in favour of National Highways Authority of India for Construction of Sunder Nagar Bypass from Km 167.160 to Km 172.950 under the Project Widening and Strengthening of Kiratpur to Ner-Chowk Section NH-21 within the Jurisdiction of Suket Forest Division, Sunder Nagar, District Mandi (Himachal Pradesh)	Road	3.34	24-Oct-16	Stage-I approval accorded
742	Himachal Pradesh	C/o Shinti KENCHI to Dharala Road	Road	2.1251	02-Aug-16	Stage-I approval accorded
743	Himachal Pradesh	LWSS Swari Khad (Bhera Khad) to Nanja, Gharal, Kirti in GP Kirti Tehsil Kumarsain District Shimla H.P.	Drinking Water	0.2613	02-Feb-16	Stage-I approval accorded
744	Himachal Pradesh	LWSS Khalot Nallah to Nag Jubber in GP Jadoon Tehsil K/sain in Distt. Shimla H.P.	Drinking Water	0.103	02-Feb-16	Stage-I approval accorded

1	2	3	4	5	6	7
745	Himachal Pradesh	Diversion of 6.4 hectare of Additional Forest Land in favour of HPPCL for the construction of Solar Power Project (5MW) Berra-Dol in Tehsil Shree Naina Devi Ji, Distt. Bilaspur (HP)	Others	6.4	10-Mar-17	Stage-I approval accorded
746	Himachal Pradesh	33/11 Kv, 2x1.6 MVA Sub Station	Village Electricity	0.1212	28-Sep-16	Stage-I approval accorded
747	Himachal Pradesh	Construction of Gram Panchayt Ghar At Punthal Kullu H.P.	Others	0.0162	25-Aue-15	Stage-I approval accorded
748	Jharkhand	Diversion of Forest Land for up gradation of existing 4 lane to 6 lane divided carriageway configuration for Aurangabad to Barwa Adda from km 180.000 to km 400.057 section of NH-2	Road	51.7665	22-Dec-15	Stage-I approval accorded
749	Jharkhand	400 kvdc Kharagpur Chaitabasa Transmission Line	Transmission Line	33.484	24-Sep-15	Stage-I approval accorded
750	Jharkhand	Diversion of 6.291 ha. of forest land for NTPC Railway siding at Bandag Railway station, hazaribagh, Jharkhand	Railway	6.291	26-May-16	Stage-I approval accorded
751	Jharkhand	Diversion of Forest Land for widening and upgradation of existing 2 lane to 4 lane/2 lane with paved shoulder of NH-23	Road	23.6874	24-Sep-15	Stage-I approval accorded
752	Jharkhand	400 kvdc Purulia and Kharagpur Transmission Line	Transmission Line	59.501	24-Sep-15	Stage-I approval accorded

753	Jharkhand	Diversion of 37.66 ha. of Jungle Jhar Land for Infrastructure in Favour of M/s Sail Institute of Hotel Management Catering Technology	Others	37.66	02-Nov-15	Stage-I approval accorded
754	Jharkhand	220 kvdc Ramchandrapur- Chaibasa Transmission Line	Transmission Line	4.06	21-Apr-16	Stage-I approval accorded
755	Jharkhand	132 kvdc Simdega-Manoharpur Transmission Line	Transmission Line	4.672	21-Sep-16	Stage-I approval accorded
756	Jharkhand	Construction of Road - Sabano (Rani Pokhar) To Kendu (Bhawani Math)	Road	26.814	08-May-17	Stage-I approval accorded
757	Jharkhand	CRPF Camp at Village Banalat, PS Bishunpur in Distt. Gumla	Others	3.4324	08-Mar-17	Stage-I approval accorded
758	Jharkhand	220 kvdc Rupnarayanpur- Dumka Transmission line of Jharkhand Govt.	Transmission Line	1.6	19-Jun-15	Stage-I approval accorded
759	Jharkhand	Jaduguda uranium mines	Mining	4.8821	13-Jul-15	Stage-I approval accorded
760	Jharkhand	Amanat Barrage Scheme	Irrigation	134.424	11-May-17	Stage-I approval accorded
761	Jharkhand	Building for Thana	Others	.127.85	05-Jan-17	Stage-I appioval accorded
762	Jharkhand	132 kvdc Jadugora-Dhalbhumgarh Transmission Line	Transmission Line	0.99	30-Nov-16	Stage-I approval accorded
763	Jharkhand			4.367	23-Aug-16	Stage-I approval accorded

1	2	3	4	5	6	7
764	Jharkhand	132 kvdc Chaibasa-Manoharpur Transmission Line	Transmission Line	19.568	05-Jan-17	Stage-I approval accorded
765	Jharkhand	Government Medical College	School	4.85	21-Mar-16	Stage-(approval accorded
766	Jharkhand	Govt. Polytechnic, Palamu	School	2.58	03-Nov-16	Stage-I approval accorded
767	Jharkhand	RKSN-DPS 3rd New Line Railway Project	Railway	0.9	27-Oct-16	Stage-I approval accorded
768	Jharkhand	Section of NH-33 from km 224+162 to km 225+775	Road	3.0507	15-Nov-16	Stage-I approval accorded
769	Jharkhand	Construction of high level bridge with approaches over kharsho river in KM 41th of Rehla -Garhwa-Rankha -Godarnana road.	Road	0.1122765	05-Aug-16	Stage-I approval accorded
770	Karnataka	Proposal for modification of approval granted earlier and <i>post facto</i> approval for 14.491 ha. of additional forest land utilized, in the case of diversion of 56.508 ha. of forest land in Hyarada Reserve Forest, Davangere Division for already established 39.60 mw Wind Power Project in favour of M/s. Chitradurga Wind Power Private Limited, Bangalore-regarding.	Wind Power	56.508	05-May-17	Stage-I approval accorded

771	Karnataka	Diversion of 39.108 ha. of Forest Land in various Sy.No.of Hanamasagara Protected Forest, Kustagi Taluk, Koppala District for establishment of 52.50 mw Wind Power Project in favour M/s. Tata Power Company Limited, Mumbai.	Wind Power	36.278	15-Feb-16	Stage-I approval accorded
772	Karnataka	Diversion of 0.098 ha. of Forest Land in Hunchur Village Sy.No.88 of Bettakote SF in Bangalore Rural Division for laying of OFC of 7 No's (40/33MM) HDPE Duct from Sadarahalli Gate to Kiddab area (ITBT Park Near Bangalore International Airport), in favour of M/s. Reliance Jio Infocomm Limited (RJIL), Bengaluru.	Others	0.098	30-Aug-16	Stage-I approval accorded
773	Karnataka	Diversion of 4.89 ha. of forest land in Sy. No. 1, 2, 4, 98, 99, 105 and 117 of in Kaiga Village, Karwar Taluk for improvement of Kaiga-Bare Road in favour of M/s. Nuclear Power Corporation of India Limited, Project Kaiga	Road	4.89	16 Dec-16	Stage-I approval accorded
774	Karnataka	Diversion of 1.43 ha. (Applied 0.371 ha.) of forest land in Narasimha Devara Betta (NDB) RF, Chikkaballapura Division for upgradation of NH-234 Madhugiri-Andra Pradesh Border in favour of the Superintending Engineer, PWP and IWT Department, Bangalore.	Road	1.43	01-Mar-17	Stage-I approval accorded

1	2	3	4	5	6	7
775	Karnataka	Diversion of 11.84 ha. of forest land in Sy. No.170 of Jambunathanahalli of Hospet Taluk, Bellary District & Bellary Division for establishment of 6.4 mw Wind Power Project in favour of M/s Ramgad Minerals & Mining Private Limited, Hospet.	Wind Power	9.82	02-Jun-16	Stage-I approval accorded
776	Karnataka	Diversion of 0.27 ha. of forest land in Sy. No. 60 of Kundargi Village in Bilagi Taluk of Bagalkot District for construction of Raising main for Herkal (north) Lift Irrigation scheme in favour of the Executive Engineer, KBJNL, Dam Division, Almatti, Basavana Baageyvadi Taluk, Bijapur District - Regarding.	Irrigation	0.27	24-Nov-14	Stage-I approval accorded
777	Karnataka	Renewal of 37.00 ha. (17.57 ha. area utilized as per earlier approval + 19.42ha. additional area utilized) of forest land at Guheswaragudda State Forest, Jagalur Taluk Davanagere District for already established wind farm Project in favour of M/s. NSL Renewable Power Private Limited, (Formerly M/s. Nuzivedu Seeds Limited) Hyderabad.	Wind Power	37	26-May-15	Stage-I approval accorded
778	Karnataka	Diversion of 186.42 ha. of forest land in Bhadravathi Division, for execution/ construction of Upper Bhadra Project,	Irrigation	110.1	12-Nov-15	Stage-I approval accorded

		Package-II (Lifting of water from Bhadra Reservoir to Ajijampura delivery chamber) in favour of the Executive Engineer, Karnataka Neeravari Nigama Limited, Upper Bhadra Project, Division-2, BR Project, Bhadravathi.			
779	Karnataka	Diversion of 0.60 ha. of forest land in Sy. No.76 and 77 of Belesinde village, Channarayapatna Taluk, Hassan District for construction of Master Balancing Reservoir (Storage reservoir) for providing drinking water supply in favour of the Executive Engineer, KUWS & DB, Division, Hassan - regarding.	Others	0.6	21-Jan-16 Stage-I approval accorded
780	Karnataka	Diversion of 2.26 ha (Revised from 0.70 ha.) forest land in Somerahaili Village, Sy.No.42 of Section-4 notified forest area, Hiriyur Taluk, Chitradurga District for construction of 220 double circuit line from existing 400/200 kv PGCIL (HYP) to 220 kv receiving station at Gowribidanuru in favour of the Executive Engineer (Ele), Majar Works Division, Karnataka Power Transmission Corporation Limited (KPTCL), Tumkur.	Transmission Line	2.26	27-Feb-15 Stage-I approval accorded

1	2	3	4	5	6	7
781	Karnataka	Diversion of 0.26 + 0.44=0.70 ha. of forest land in Sy.No.34 of Karadigudda village, Ramdurg Taluk, Belgaum District and Sy. No. 145 of Bennakkatti village and Sy. No.767 of Shirur village, Bagalkot Taluk & District for construction of 400 kvdc Narendra-Kudgi Transmission Line in favour of the Deputy General Manager Power Grid Corporation of India Ltd., Bijapur.	Transmission Line	0.7	08-Nov-16	Stage-I approval accorded
782	Karnataka	Diversion of 7.80 ha. forest land in Sy. No.1 of Mallappanabettu SF and Sy. NO. 168 of Baladare Village for the purpose of construction of Dindiganahaliy Branch Canal under Kachenahally Lift Irrigation Scheme in Channarayapatana Taluk, Hassan District in favour of the EE, Hemavathi Dam Division, Gorur Hassan.	Irrigation	9.72	26-Aug-15	Stage-I approval accorded
783	Karnataka	Diversion of 3.483 ha. of forest land of Mangrove area in Karwar-Honnavar-Kundapura division addition to 159.80 ha. of forest land (including 6.68 ha. of area re-diversion which falls in Sea Bird Naval Base Project area) for which GOI MOEF has already granted	Road	3.483	09-Oct-15	Stage-I approval accorded

784	Karnataka	Diversion of 4.80 ha. of forest land in Sy. No.108 & 109 of Naganahalli Village Sy. No.281 of Ippadi Village, Kunigal Taluk, Sy. No.41 of Varthihalli Village, Magadi Taluk, Tumkur & Ramanagar Divisions in favour of the Executive Engineer, Minor Irrigation Division, Tumkur for reconstruction of existing breached Muddurangankete Tank.	Irrigation	4.8	17-Aug-16	Stage-I approval accorded
785	Karnataka	Diversion of 0.90 ha. of forest land in Sy. No. 163 of Bilekahalli Village, Bengaluru Urban Division, Bengaluru for construction of Office building and development of high tech nursery for the generation of protocol of Rare, Endangered & Threatened (RE&T) Medicinal Plants species in favour of the Additional Principal Chief Conservator of Forests & Chief Executive Officer, Karnataka State Medicinal Plants Authority (KaMPA), Bengaluru.	Others	0.9	30-Mar-16	Stage-I approval accorded

1	2	3	4	5	6	7
786	Karnataka	Diversion of 1.98 ha. of forest land in Sy. No.23 of Choradi village in Sudur State forest and Sy.No. 196 of Choradi village in Kempinakatte Minor forest of Shimoga Taluk & District for Construction of New Bridge across River Kumudvathi on NH-206, Tumkur-Honnayara Section at KM 238.05 in favour of the Executive Engineer, National Highway Division, Chitradurga-Regarding.	Others	1.98	31-Dec-15	Stage-I approval accorded
787	Karnataka	Diversion of 75.00 ha. (Earlier 63.98 ha.) of forest land in Anabur RF, Jagalur Range, Davangere Division for establishment of 41.60 mw Wind Power Project in favour of Diversion of 75.00 ha. (Earlier 63.98 ha.) of forest land in Anabur RF, Jagalur Range, Davanagere Division for establishment of 41.60 mw Wind Power Project in favour of M/s. Vish Wind Infrastructure LLP, Mumbai.	Wind Power	75	25-Feb-16	Stage-I approval accorded
788	Karnataka	Diversion of 14.154 ha. of additional forest land in Dakshina Kannada District for already laid pipeline from Mangalore to Bangalore via Hassan (MHB) in favour of the Managing Director, M/s. Petronet MHB Ltd., Bangalore	Others	14.154	19-Jan-15	Stage-I approval accorded

(This includes 0.79 ha. of Neriyā Pumping Station land -part land).

789	Karnataka	Diversion of O.Olha. (0.0074) of forest land in Sy. No.122 of Chikkali (U) Village, Aurad Taluk, Bidar Division for construction of Bus Shelter in favour of the Divisional Controller, North Eastern Karnataka Road Transport Corporation NEKRTC Bidar.	Others	0.01	27-Aug-14	Stage-I approval accorded
790	Karnataka	Diversion of 171.546 ha. forest land in Jarkal RF, Devaragudda RF and Lakkihaii RF of Hosadurga Range, Chitradurga Forest Division for construction of Chitradurga Branch Canal under Upper Bhadra Project in favour of the Executive Engineer, Karnataka Neeravari Nigama Limited, Upper Bhadra Project, Division-4, Hosadurga.	Others	111.57	04-Mar-16	Stage-I approval accorded
791	Karnataka	Diversion of 0.8462 ha. of forest land in Sy. No.155 of Uttur village, Mudhol Taluk, Bagalkot District for formation of road and laying of pipe line for movement of farmers and for sugarcane movement for the cane plantation activities in favour of the Managing Director, M/s. Indian Cane Power Limited, Uttur, Mudhol Taluk, Bagalkot District-regarding.	Others	0.8462	21-Aug-15	Stage-I approval accorded

1	2	3	4	5	6	7
792	Karnataka	Diversion of 1.514 ha. of forest land in Sy. No.314/1 of Neelagunda Village, Harapanahalli Taluk, Davanagere Division for construction of Water Treatment Plant (WTP) and Main Balancing Tanks (MBT) & for Water Supply Scheme to Harakanahal, Telgi & Other 85 Villages in favour of the Executive Engineer, Panchayath Raj Engineering (PRE) Division, Harapanahalli.	Others	1,514	01-Mar-17	Stage-I approval accorded
793	Karnataka	Diversion of 1.00 ha. of forest land in Sy. No.12 of Ramteertha village in Jamakhandi taluk, Bagalkot District for expansion of existing school premises in favour of the General Secretary, Krishna Teera Rayat Sangh, Jamakhandi-reg.	Others	1	13-Dec-16	Stage-I approval accorded
794	Karnataka	Renewal of lease of 5,812 ha. of forest land at Somanamaramadi Village in Sy.No.129 of Deodurga Taluk, Raichur District for installing 12 mw Mini Hydel Plant at Narayanapur Right Bank Canal in favour of the Managing Director, Narayanapur Power Company (Private) Limited, Bangalore-regarding.	Hydel	5,812	16-Jan-17	Stage-I approval accorded
795	Karnataka	Diversion of 131.67 ha. (94.06ha.+9.08ha.+ 28.53ha.) in Muthinakkoppa Minor Forest &	Irrigation	96.95	11-Feb-16	Stage-I approval accorded

796	Karnataka	Diversion of 0.74 ha. (revised from 0.46 ha.) of forest land in Sy No.68 & 185 of Bhandarvi Village near B. Hanumapura Village, Molakalmuru Taluk, Chitradurga District Bhandarvi Reserve Forest for construction of Perculation Tank in favour of Executive Engineer, Minor Irrigation Division, Chitradurga	Others	0.74	02-Apr-16	Stage-I approval accorded
797	Karnataka	Minera steel & Power Pvt. Ltd.,	Transmission Line	3.93	08-Nov-16	Stage-I approval accorded
798	Karnataka	Hover port for Air Cushion Vehicle	Defence	6.07	29-May-17	Stage-I approval accorded
799	Karnataka	For laying of double railway line between Oddarahalli & Makalidurga Railway Station, Doddaballapura Taluk Bangalore Rural District and Rural Division in favour of the Deputy Chief Engineer/HQ/Construction/South Western Railway /Bangalore Cantonment.	Railway	3.5062	01-Feb-17	Stage-I approval accorded

1	2	3	4	5	6	7
800	Karnataka	For construction of 66 kv SC link line from existing 66/33/11kv Madikeri Substation to 66/33/11KV Virajapete Substation in Kodagu District	Transmission Line	2.3535	12-Oct-15	Stage-I approval accorded
801	Karnataka	Construction of Aqueduct for Dy-2 Under UTP Main Canal	Irrigation	0.5404	04-May-16	Stage-I approval accorded
802	Karnataka	Road for mahavinahunda wind power project	Wind Power	0.94	13-Mar-17	Stage-I approval accorded
803	Karnataka	Improvement to the road from Hengavalli Irgi to SH road	Road	1.375	01-Aug-16	Stage-I approval accorded
804	Karnataka	Multivillage water supply scheme to Sarjapur & other 16 villages in Ron taluka	Drinking Water	0.7527	20-Aug-15	Stage-I approval accorded
805	Karnataka	Construction of Bridge Across Kumaradhara River	Road	0.161	02-Jun-15	Stage-I approval accorded
806	Karnataka	Sogi Wind Power Project	Wind Power	18	24-Oct-16	Stage-I approval accorded
807	Kerala	Anakampoi Hydro Power Plant	Hydel	0.25	01-Feb-17	Stage-I approval accorded
808	Kerala	Kochi Palakkad (Kanjikode) pipeline project	Others	0.758	18-Apr-16	Stage-I approval accorded
809	Madhya Pradesh	Kariya to Aron Via Golar Ghati road	Road	8.325	29-Dec-14	Stage-I approval accorded

810	Madhya Pradesh	Bina Complex Irrigation and Multipurpose Project	Irrigation	1024.44	27-Jul-16	Stage-I approval accorded
811	Madhya Pradesh	For construction of road in Gwalior and Datia districts	Road	11.28	12-Jan-15	Stage-I approval accorded
812	Madhya Pradesh	Mallavaram-Bhopal-Bhilwara-Vijaypur, Ratlam Dahod Connectivity.	Others	7.9605	16-Oct-15	Stage-I approval accorded
813	Madhya Pradesh	Erection of 33KV D/C Transmission Line from Village Sutholi to 132 KV Ratanagath Sub Station	Transmission Line	1.769	13-Jun-14	Stage-I approval accorded
814	Madhya Pradesh	Mallavaram - Bhopal - Bhilwara - Vijaypur Pipeline Project	Others	125.5811	08-May-15	Stage-I approval accorded
815	Madhya Pradesh	Bilbilaha Tank	Irrigation	3.5	01-Jan-16	Stage-I approval accorded
816	Madhya Pradesh	Paddinala Tank Project	Irrigation	10.115	04-May-16	Stage-I approval accorded
817	Madhya Pradesh	Ratlam-Dungarpur via Banswara New line Prospecting	Borehole	1457.33	18-Jun-15	Stage-I approval accorded
818	Madhya Pradesh	Kaneri Tank Project	Irrigation	98.78	28-Apr-16	Stage-I approval accorded
819	Madhya Pradesh	Malibayan Jholiyanpur Veerpur Marg	Road	18.672	11-Sep-15	Stage-I approval accorded

1	2	3	4	5	6	7
820	Madhya Pradesh	Herapur tank project (Ghughra Nala)	Irrigation	2.12	21-Mar-17	Stage-I approval accorded
821	Madhya Pradesh	Village "Sakai Tola-II" relocation from core zone of (STR) Hoshangabad	Forest Village Conversion	150	29-Jun-17	Stage-I approval accorded
822	Madhya Pradesh	Village "Mana (Part-I)" relocation from core zone of (STR) Hoshangabad	Forest Village Conversion	215	29-Jun-17	Stage-I approval accorded
823	Madhya Pradesh	Village "Mana Part-II" Relocation from Core Zone of (STR) Hoshangabad	Forest Village Conversion	270	29-Jun-17	Stage-I approval accorded
824	Madhya Pradesh	Establishment of Zipline At Kharbai Village	Others	0.153	21-Jul-17	Stage-I approval accorded
825	Madhya Pradesh	AMHATA-II SHP	Transmission Line	0.796	19-Apr-17	Stage-I approval accorded
826	Madhya Pradesh	Construction of Jabalpur- Mandla-Chilpi road in Km 89/6 to Km 159/6 and Km 176/2 to 192/4 in Mandla District Total Forest Land Acquisition is 7.313 ha.	Road	7.313	19-Oct-16	Stage-I approval accorded
827	Madhya Pradesh	Dhekhi Tank	Irrigation	12.037	26-Apr-17	Stage-I approval accorded
828	Madhya Pradesh	Rewa sidhi Nh 75 part of Rewa division	Road	2.5	22-M-16	Stage-I approval accorded
829	Madhya Pradesh	132 KV Dharmi-Nepanagar Tr line	Transmission Line	8.775	02-Jun-16	Stage-I approval accorded

830	Madhya Pradesh	Construction of 400 KV Mauda-Betul Transmission Line under Mauda Stage-II NH 75 (E) Rewa Sidhi Amendment Proposal	Transmission Line Road	4.544 12.655	20-May-16 08-Mar-16	Stage-I approval accorded
831	Madhya Pradesh	Patpariha Tank Irrigation Minor Project	Irrigation	10.516	27-Apr-16	Stage-I approval accorded
832	Madhya Pradesh	Construction of 400 KV Betul-Khandwa Transmission Line under Mauda Stage-II 400 kV D/C Khandwa-Indore TI.	Transmission Line	144.202	10-Nov-15	Stage-I approval accorded
833	Madhya Pradesh	Construction of Bhopal -Biaora road (NH-12) wherein total 45.51 ha. forest land need to be acquired Betul-Sarni-Parasiya SH-43	Transmission Line Road	58.912 45.51	10-Nov-15 23-Dec-16	Stage-I approval accorded
834	Madhya Pradesh	Hata Darguwa (SH-48) Road	Road	19.653	28-Apr-15	Stage-I approval accorded
835	Madhya Pradesh	Ghoghari Tank Irrigation Minor Project village "Jaamdhana" relocation from core zone of (STR) Hoshangabad	Irrigation	19.12	30-Dec-16	Stage-I approval accorded
836	Madhya Pradesh	Village "Sakai Tola-I" Relocation from core Zone of (STR) Hoshangabad	Forest Village Conversion	1.287	05-Jul-17	Stage-I approval accorded
837	Madhya Pradesh		Forest Village Conversion	40	26-Apr-17	Stage-I approval accorded
838	Madhya Pradesh		Forest Village Conversion	40	26-Apr-17	Stage-I approval accorded
839	Madhya Pradesh					
840	Madhya Pradesh					

1	2	3	4	5	6	7
841	Madhya Pradesh	Village "Mallupura" Relocation from core Zone of (STR) Hoshangabad	Forest Village Conversion	40	26-Apr-17	Stage-I approval accorded
842	Madhya Pradesh	Deen Dayal Upadhyay Gram Jyoti Yojana	Village Electricity	6,286	10-Jul-17	Stage-I approval accorded
843	Madhya Pradesh	Hanumandhara Temple Passenger Ropeway	Others	0.2394	17-Dec-15	Stage-I approval accorded
844	Madhya Pradesh	50MW wind power project	Wind Power	0.3	21-Mar-16	Stage-I approval accorded
845	Madhya Pradesh	Ken-Betwa Link Project	Irrigation	6017	25-May-17	Stage-I approval accorded
846	Madhya Pradesh	4G Project (OFC Laying)	Others	0.28	13-Mar-15	Stage-I approval accorded
847	Madhya Pradesh	Katni-Umaria-Shahdol Road(NH-78) in KM 0/00 to 37/00 in Katni District where in Forest Land Acquisition is 8.05 Ha.	Road	8.05	23-Dec-16	Stage-I approval accorded
848	Madhya Pradesh	Four laning of Gwalior-Shivpuri section of NH-3	Road	9.5	22-Dec-16	Stage-I approval accorded
849	Madhya Pradesh	33 KV Sub Transmission Line	Transmission Line	5.37	23-Dec-16	Stage-I approval accorded
850	Madhya Pradesh	Construction of New BG line(191.74 km) in between Dungarpur to Ratlam via Banswara	Railway	36.11	29-Sep-16	Stage-I approval accorded

851	Madhya Pradesh	Narmada-Malwa-Gambhir Link Project	Irrigation	21,393	27-Apr-16	Stage-I approval accorded
852	Madhya Pradesh	765 kV D/C Jabalpur pooling - Orai TL associated with Inter-regional system Strengthening scheme for WR-NR part-B.	Transmission Line	192,3637	18-Oct-16	Stage-I approval accorded
853	Madhya Pradesh	Mandala-Chilpi Road Project NH-12A	Road	15.31	23-Dec-16	Stage-I approval accorded
854	Madhya Pradesh	Village "Malani Part I" relocation from core zone of (STR) Hoshangabad	Forest Village Conversion	174	29-Jun-17	Stage-I approval accorded
855	Madhya Pradesh	Amhata-IV Small Hydel Power Project	Hydel	0.7	27-Jul-16	Stage-I approval accorded
856	Madhya Pradesh	Optical Fiber Cable Laying work	Others	0.7542	08-Apr-15	Stage-I approval accorded
857	Madhya Pradesh	Construction and widening of Bhopal-Jabalpur road (NH-12) from Ch. 255,300 to Ch. 301,800 length is 49.35 Km (Pkg. -5)	Road	20.5	30-Dec-16	Stage-I approval accorded
858	Madhya Pradesh	Construction of Jabalpur(Barela Bypass)-Mandla-Chilpi road NH -12A in Km 0+00 to 21+850 total length is 21,850 and Forest land acquisition is 2,696 hect.	Road	2,696	30-May-16	Stage-I approval accorded
859	Madhya Pradesh	NH 78 Shahdol to MP/CG border KM 142+200 to 245+000	Road	12,119	01-Jun-16	Stage-I approval accorded

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860	Madhya Pradesh	Mandala-Chilpi Road Project NH-12A (BUFFER ZONE)	Road	8.16	30-Dec-16	Stage-I approval accorded
861	Madhya Pradesh	Construction of Jabalpur-Mandla -Chilpi road (NH-12A) in KM 21+850 to KM 85+400. Total length is 63.550 KM passing through forest area where land acquisition is 11.351 ha. in Mandla West.	Road	11.351	23-Dec-16	Stage-I approval accorded
862	Madhya Pradesh	CBM Project, Reliance Industries Limited, Shahdol	Others	80.85	20-Mar-17	Stage-I approval accorded
863	Madhya Pradesh	Patpara Nalla Minor Irrigation Tank	Irrigation	4.99	26-Jul-17	Stage-I approval accorded
864	Madhya Pradesh	Construction of Biaora-MP/Rajasthan Border Road (NH-12) Km 2/6 to 67/0 Total 2.79 ha. forest land acquired in Rajgarh District	Road	2.79	30-Dec-16	Stage-I approval accorded
865	Madhya Pradesh	Construction of Jabalpur-Mandla -Chilpi road (NH12A) in KM 21+850 to KM 85+400. Total length is 63.550 KM passing through forest area where land acquisition is 26.245ha. in Mandla West	Road	26.245	23-Dec-16	Stage-I approval accorded
866	Maharashtra	Diversion of 0.1487 ha. Forest land from Protected forest Survey no. 138/1 for construction of approach road to proposed	School	0.1487	20-Nov-14	Stage-I approval accorded

school building in private survey no. 117/1 & 2 of village Kausa.

867	Maharashtra	Pipeline of Shri Daware, Patil& Rode	Others	0.04275	11-Sep-15	Stage-I approval accorded
868	Maharashtra	Valvande Minor irrigation Scheme Div Jawhar	Irrigation	30.865	15-Dec-14	Stage-I approval accorded
869	Maharashtra	Sonwade Ghotage Ghat Road	Road	25.76	29-Sep-16	Stage-I approval accorded
870	Maharashtra	Diversion of 139.473 ha. forest land for construction of M.I.Scheme at Kholsapada-1, Tal. Vasai, Dist. Thane	Irrigation	139.473	25-Feb-16	Stage-I approval accorded
871	Maharashtra	Diversion of 56.860 Ha. forest land for laying of 400 KV Navsari - Boisar Transmission Line in favour of Power Grid Corporation of India Ltd.	Transmission Line	56.86	15-Mar-16	Stage-I approval accorded
872	Maharashtra	Proposal for the proposed work for laying underground cables for 22 kv electricity supply for public purpose at village -man taluka - Mulshi District- Pune	Transmission Line	0.0729	19-Feb-15	Stage-I approval accorded
873	Maharashtra	The project of construction of increasing the height of existing kas dam drinking water scheme of Satara city and surrounding 15 villages in Satara district	Drinking Water	2.67	19-Dec-14	Stage-I approval accorded

1	2	3	4	5	6	7
874	Maharashtra	Six laning of Pune-Satara section of NH4 from km. 725 to 865.350 (length km 140.350) in the state of Maharashtra.	Road	13,475	26-Feb-15	Stage-I approval accorded
875	Maharashtra	Construction of Gangapur (Gadekarwadi) Ati Road	Road	3	10-Aug-15	Stage-I approval accorded
876	Maharashtra	Diversion of 9.5724 hectares of forest land for development of proposed Dongarwadi wind power project (4.5 mw)in taluka Miraj, district Sangli (Maharashtra State)	Wind Power	9,2461	06-Jan-17	Stage-I approval accorded
877	Maharashtra	construction of 400kv D/C(Quad) Aurangabad Transmission Line Boisar Transmission Line	Transmission Line	141.67	07-Aug-15	Stage-I approval accorded
878	Maharashtra	Four laning of Yedshi to Aurangabad section of NH-211 from km.100.000 to km 290.200	Road	1,041	11-Sep-15	Stage-I approval accorded
879	Maharashtra	Proposal for diversion of forest land for expansion of existing Explosives Manufacturing Unit of M/s. Solar Industries India Ltd., Nagpur	Industry	87.97	25-Jul-17	Stage-I approval accorded
880	Maharashtra	Diversion of 0.440 ha. for construction of Approach road, underground, Electricity cables, underground water pipeline, drainage line, control wall erosion etc. at Shedung, Taluka Panvel Gut No.94.	Road	0.44	21-Jun-17	Stage-I approval accorded

881	Maharashtra	Mallavaram-Bhopal-Bhilwara-Vijapur-Pipeline (MBBVPL) project of GSPL India Transco Limited (GTTL)	Others	34.8815	27-Dec-16	Stage-I approval accorded
882	Maharashtra	proposal for diversion of forest land under Forest Conservation Act 1980(sec 2) in villages Nastrapur & Kelawade Tal Bhor and Warje Tal Haveli Distt. Pune	Road	1.125	29-Jul-15	Stage-I approval accorded
883	Maharashtra	Pipe line of Shri Gahininath Sahakari Water sanshtha Ltd Pirachiw Supply Saadi Tal Kagal Dist.Kolhapur	Others	0.0507	13-Oct-16	Stage-I approval accorded
to 884	Maharashtra	Durgapur Deep Extension Opencast	Mining	121.58	16-Dec-15	Stage-I approval accorded
885	Maharashtra	Kundal Academy additional area proposal Kundal	Road	0.57	14-Aug-14	Stage-I approval accorded
886	Maharashtra	Stone Quarry at Shiye, Tal- Karveer.	Others	4.9	12-Jan-15	Stage-I approval accorded
887	Maharashtra	Four laning of Yedshi to Aurangabad section of NH-211 from Kms 100,000 to 290,200.	Road	0.58	19-Nov-15	Stage-I approval accorded
888	Maharashtra	Bhuvan Minor Irrigation Scheme Tal.Murbad, Dist.Thane, Maharashtra	Irrigation	24,2375	18-Feb-15	Stage-I approval accorded
889	Maharashtra	Ghonsa Open Cast Mine	Mining	24	08-Mar-16	Stage-I approval accorded

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890	Maharashtra	Diversion of forest of land measuring 01.84.07 Ha in Pune & Junnar divisions for laying 12" dia underground LPG Pipeline and OFC cable	Others	1.8407	28-Aug-14	Stage-I approval accorded
891	Maharashtra	Minar Irrigation Tank at Washi	Irrigation	12.6	29-Dec-14	Stage-I approval accorded
892	Maharashtra	Diversion of 16.391 Ha. Forest land for construction of Jambrung M.I. Scheme Taluka Kahlapur, Dist. Raigad.	Irrigation	16.391	15-Dec-14	Stage-I approval accorded
893	Maharashtra	765kV D/c. Aurangabad Padghe Transmission Line	Transmission Line	145.795	29-Feb-16	Stage-I approval accorded
894	Maharashtra	Diversion of 11.90 ha. Zudpi Jungle land for GOKUL Open Cast Project of Western Coalfields Ltd., Umred Area, Dist Nagpur	Mining	11.9	30-Apr-15	Stage-I approval accorded
895	Maharashtra	Construction of Hadpasar, Saswad, Jejuri, State highway 64, in Dive Ghat Section Read wideing, Tal. haveli, Dist. Pune	Road	1.89	19-Oct-15	Stage-I approval accorded
896	Maharashtra	Laying out underground water pipeline for drinking water and Agricultural Purpose which is to be passing through the forest Gut No. 349 of Village Sidhdegavhan Tal. Khed Dist. Pune	Drinking Water	0.0169	01-Oct-15	Stage-I approval accorded

897	Maharashtra	Diversion of 0.0754 ha. Mangrove Forest land for Construction of Bridge across Taloja River with approach road for CIDCO Navi Mumbai	Road	0.0754	14-Jul-15	Stage-I approval accorded
898	Maharashtra	Pipe Line of Shri Jotirling Water Usar Sanstha Benicre Tal Kagal Dist Kolhapur	Drinking Water	0.0325	30-Oct-15	Stage-I approval accorded
899	Maharashtra	Wardha IT Park	Road	0.33	12-May-17	Stage-I approval accorded
900	Maharashtra	Dahej-Nagothane Ethane Pipeline Project	Others	25.66	11-Dec-15	Stage-I approval accorded
901	Maharashtra	Diversion of Forest land for Widening and Improvement of Neral-Dasturi Road in Kairat Taluka, Raigad Dist.	Road	0.985	27-Mar-17	Stage-I approval accorded
902	Maharashtra	Construction of Proposed 132 KV EHV D/C Line From MSETCL	Transmission Line	3.246	15-Mar-17	Stage-I approval accorded
903	Maharashtra	Water Pipe Line JSW	Others	0.1186	09-Jun-17	Stage-I approval accorded
904	Maharashtra	132KV Line for Yavatmal MIDC	Transmission Line	2.385	03-Oct-16	Stage-I approval accorded
905	Maharashtra	Vocational Bamboo research & training centre Chinchpali	Others	4.99	28-Aug-15	Stage-I approval accorded
906	Maharashtra	Thermal Power Station Khaperkhera	Thermal	0.96	03-Feb-17	Stage-I approval accorded

1	2	3	4	5	6	7
907	Maharashtra	Drinking Water Pipe Line Project	Drinking Water	5.7365	16-Dec-15	Stage-I approval accorded
908	Maharashtra	Upgradation / Modernization /Expansion of Existing Shipyard at Village-"Kurul" - Alibag	Others	0.7284	07-Mar-17	Stage-I approval accorded
909	Maharashtra	LIEBHERR CMCTec India Private Limited	Road	0.17	10-Aug-16	Stage-I approval accorded
910	Maharashtra	Approach Road to Private land	Road	0.0185	26-Oct-16	Stage-I approval accorded
911	Maharashtra	Construction of VIP Rest House Pombhuma	Others	0.99	27-Jun-16	Stage-I approval accorded
912	Maharashtra	Proposal for booking permission to use 0.99 ha of Unclassed forest land located outside notified forest area of Sanjay Gandhi National Park, Borivali Mumbai for Parking purpose.	Others	0.99	10-Jul-15	Stage-I approval accorded
913	Maharashtra	Pattagudam	Others	2	06-Jan-17	Stage-I approval accorded
914	Maharashtra	Proposal for construction of " Wagholi to Kharadi (by Info Tech Park) Road" in kharadi area comes under Pune Municipal Corporation The road construction work done under JNNURM scheme..funded by Central Govt..	Road	0.54	18-Apr-16	Stage-I approval accorded

915	Maharashtra	220 Kv double circuit transmission line from Nagothane to Vadkhal	Transmission Line	1.8947	20-Jan-16	Stage-I approval accorded
916	Maharashtra	Diversion of 0.99 ha. Reserve forest land for various non forest activities in Eco-park at Pombhurna	Others	0.99	16-Mar-17	Stage-I approval accorded
917	Maharashtra	DNEPL Redivision	Others	34.0237	13-Jan-16	Stage-I approval accorded
918	Maharashtra	Regularisation of Constructed Bungalows, Servant quarters Road etc.	Others	1.2899	29-Sep-16	Stage-I approval accorded
919	Maharashtra	Construction of Bandra Kurla Station for Mumbai Metro III	Railway	0.91	17-May-17	Stage-I approval accorded
920	Maharashtra	Construction of Dharavi Station for Mumbai Metro III	Railway	0.34	17-May-17	Stage-I approval accorded
921	Maharashtra	Augumentation of water supply scheme for Kolhapur city Kalammawadi dam as source	Drinking Water	0.31	12-May-16	Stage-I approval accorded
922	Maharashtra	Pangra Bandi L M I	Irrigation	19.05	03-May-17	Stage-I approval accorded
923	Maharashtra	Rehabilitation of Navargaon Village Dist Wardha Tah seloo	Rehabilitation	20	28-Oct-16	Stage-I approval accorded
924	Maharashtra	HPCL LPG Pipe Line & OFC	Others	0.8878	30-Jun-17	Stage-I approval accorded
925	Maharashtra	Diversion of mangroves for FCT at JNPT	Others	19.5	07-Aug-15	Stage-I approval accorded

1	2	3	4	5	6	7
926	Maharashtra	765 KV D/C Wardha-Hyderabad Transmission line	Transmission Line	32.21	06-Dec-16	Stage-I approval accorded
927	Maharashtra	Adani Power Maharashtra Ltd. Tiroda	Others	141.99	01-May-17	Stage-I approval accorded
928	Maharashtra	Diversion of 5.4425ha land for Transmission line	Transmission Line	5.4425	06-Jan-17	Stage-I approval accorded
929	Maharashtra	400 kV D/C Mouda-Betui Transmission Line	Transmission Line	1.705	12-May-16	Stage-I approval accorded
930	Maharashtra	solid waste management project pimpri sandas	Others	19.9	02-M-15	Stage-I approval accorded
931	Maharashtra	Construction of Storm Water Pumping Station with approach access in Gazdarbandh, Village-Khardanda, Santacruz (W), Mumbai	Others	0.2794	30-Mar-17	Stage-I approval accorded
932	Maharashtra	Proposal for diversion of 2.38 ha. of Forest Land for expansion of existing Factory of Parkar Hannifin India Limited, Bazargaon, Tal. Nagpur, Dist. Nagpur Project	Industry	1.312	03-Apr-17	Stage-I approval accorded
933	Maharashtra	Ahemdnagar - Beed - Parli Vaijnath New Railway line project	Railway	17.5875	29-Oct-15	Stage-I approval accorded
934	Manipur	Diversion of 1005.055 ha forest land for construction of 111 km New Broad Gauge	Railway	1005.055	11-Nov-14	Stage-I approval accorded

935	Manipur	Railway line from Jiribam-Tupul-Imphal Diversion of 9.55 ha. forest land for widening' upgradation of Thoubal-Kasom Khullen Road in Ukhrul District, Manipur.	Road	9.55	27-Nov-15	Stage-I approval accorded
936	Manipur	Construction of 154m span Steel Superstructure Bridge at km 145.09 over river Barak and 122m span Steel Superstructure Bridge at km 189.80 over River Maktri on Imphal - Jiribam road section on NH-37 under EPC mode	Road	6.3	20-Dec-16	Stage-I approval accorded
937	Manipur	Master Zonal Reservoir, Iroisemba	Drinking Water	0.25	25-Aug-15	Stage-I approval accorded
938	Manipur	Koirengei Water Supply	Drinking Water	0.36	22-Jul-15	Stage-I approval accorded
939	Manipur	Augmentation of Water Supply Scheme for Thoubal (Waithoupat) -(Diversion of 0.98 Ha. of forest land at Tangleng Hill for construction of 6MLD Service reservoir)	Drinking Water	0.98	14-Apr-16	Stage-I approval accorded
940	Manipur	Construction of 132KV line from Khengjang to Thanlon	Transmission Line	145.6	30-Sep-16	Stage-I approval accorded
941	Manipur	Construction and Stringing of 132 KV Transmission line from Kakching to Moreh	Transmission Line	111.05	30-Sep-16	Stage-I approval accorded

1	2	3	4	5	6	7
942	Manipur	Integrated Water Supply Project for Imphal Planning Area (Construction of 45 MLD Water Treatment Plant)	Drinking Water	4.65	14-Jan-16	Stage-I approval accorded
943	Manipur	Diversion of 0.980 Ha. of Forest Land for Development of Integrated Mega Tourist Circuit for Marjing-Polo-Kaina-Khebaching (Construction of War Memorial at Khebaching (Khongjom)	Others	0.98	26-Jun-15	Stage-I approval accorded
944	Manipur	Diversion of 2.82 Ha. of Forest Land at Heingang R.F. for Development of Integrated Mega Tourist Circuit for Marjing-Polo-Kaina-Khebaching [Construction of Ibdhou Marjing Polo Complex (Samudon Ayangba)]	Others	2.82	26-Jun-15	Stage-I approval accorded
945	Manipur	Diversion of 24.03 ha. forest land for improvement of Lainey-Jessami-Akash bridge CL-9 to NHDL specification between km 120.00 to 132.00 to 14b.70 under 15 brtf/ project sewak in Manipur state	Road	24.03	26-Apr-16	Stage-I approval accorded
946	Meghalaya	Diversion of 0.12 hectares of forest land under upper Shillong Protected Forest at 6th Mile for the purpose of construction of Bus Depot	Others	0.12	10-Jun-15	Stage-I approval accorded

947	Meghalaya	Diversion of 0.0194 ha of forest land at Laitkor protected forest for laying of GI pipeline for supplying water to NEC	Drinking Water	0.0194	17-Jun-15	Stage-I approval accorded
948	Meghalaya	Rajiv Gandhi Gramin Vidyutikaran Yojana (RGGVY)	Village Electricity	4.9256	25-Jan-16	Stage-I approval accorded
949	Meghalaya	Rajiv Gandhi Gramin Vidyutikaran Yojana (RGGVY)	Village Electricity	2.4345	25-Jan-16	Stage-I approval accorded
950	Odisha	Land over 141.872 ha, for construction of Angul-Duburi-Sukinda New BG Rail link Project by East Coast Railway, under Cuttack Forest Division.	Railway	141.872	24-Sep-15	Stage-I approval accorded
951	Odisha	Diversion of 9.037 ha of forest land for construction of railway line from Jakhapura railway station to steel plant site of m/s. Tata steel ltd. At kalinga nagar in Jaipur district, Odisha	Railway	9.037	11-Aug-14	Stage-I approval accorded
952	Odisha	Diversion of 4.352 Ha for reconstruction & widening of existing RD Road from Bhagatpur to Kanpur	Road	4.352	28-Jun-16	Stage-I approval accorded
953	Odisha	Proposal for diversion of 4.2411 ha of forest land including 0.441 ha for safety zone for manganese ore mining in village Katasahi and Kolharudukela under Barbil Tahsil of	Mining	4.2411	01-Dec-15	Stage-I approval accorded

1	2	3	4	5	6	7
954	Odisha	Keonjhar District of Odisha by Sri Satya Narayan Paul during 1st RML.	Road	29.548	04-Apr-16	Stage-I approval accorded
955	Odisha	Proposal for diversion of 29.5480 ha of forest land for up-gradation of the 2-lane/ 2- lane with paved shoulders configuration of Bhujapur to Chhatabari Section of NH-200 (Km- 131.000 to Km 192.000) 61 Km in Bamara Wildlife Division of Sambalpur District and Deogarh Forest Division of Deogarh District.	School	22.081	09-Sep-14	Stage-I approval accorded
956	Odisha	Proposal for diversion of 22.081 ha of forest land for already constructed infrastructure inside Baishnabragadi Reserve Forest at Talcher by Mahanadi Coalfield Limited of Angul District	Railway	2.262	13-Nov-14	Stage-I approval accorded
957	Odisha	Diversion of 2.262 Ha of Revenue Forest Land for construction of Haridaspur-Paradeep New BG Rail Link Project over 82.35 Kms in Jajpur, Kendrapara, Jagatsinghpur District of Cuttack Forest Division	Mining	13.904	05-Sep-14	Stage-I approval accorded
		Proposal for diversion of 13.904 ha of forest land for mining and allied activities including				

958	Odisha	1.214 ha of forest land for safety zone during 1st RML in Murgabeda Iron Ore Mines.			5.69	15-Dec-14	Stage-I approval accorded
		Construction of 400KV D/C Transmission line from Malibialimau 10 PGCIL pooling station at Phulpada of Angul District	Transmission Line				
959	Odisha	Proposal for diversion 22.937 ha. & 2.0242 ha. (24.9612) ha. of forest land in Keonjhar & Jajpur District	Transmission Line	24.9612	19-Dec-16	Stage-I approval accorded	
960	Odisha	Proposal for diversion of 3.8332 Ha. of Forest Land for Iron Ore Mining Village Sirkagutu in Keonjhar District	Mining	3.8332	15-Dec-16	Stage-I approval accorded	
961	Odisha	Proposal for rediversion of 5.8390 Ha Forest Land in the existing RoW of Paradip - Haldia Crude Pipeline for laying of Paradip-Haldia - Durgapur LPG Pipeline	Others	5.839	15-Apr-15	Stage-I approval accorded	
962	Odisha	Diversion of 38.9 ha. of forest land for expansion of Sambalpur-Sundargarh-Rourkela Road (SH-10) from 2 lanning to 4 lanning (4/900 Km to 167/400 Km) State Serial No.559/2012 dt. 11.09.2012	Road	39.11	11-Feb-16	Stage-I approval accorded	
963	Odisha	ONG Irrigation Extension Project	Irrigation	30.226	15-May-15	Stage-I approval accorded	

1	2	3	4	5	6	7
964	Odisha	Diversion proposal of 3.278 ha forest land for Bandhamandi Graphite Mine under Kashipur Tahsil of Rayagada District.	Mining	3,278	21-Aug-15	Stage-I approval accorded
965	Odisha	Proposal for diversion of 63.217 ha. of DLC forest land (including 12.704 ha. of Safety Zone) in respect of Jajang Iron & Manganese Mines over an area of 100.137 ha. in Champua Sub-Division of Keonjhar District by M/s. Hargovinda Pandya and Others	Mining	63,217	02-Feb-15	Stage-I approval accorded
966	Odisha	Proposal for diversion of 32.759 ha. of K.F./ V.F. and Deemed Forest Land (D.L.C.) in Orrahuri Manganese Mines of M/s Odisha Manganese and Minerals (P) Ltd. under Bonai Forest Division in 3rd RML	Mining	32,759	09-Jul-15	Stage-I approval accorded
967	Odisha	Proposal for diversion of 3.5936 ha of forest land including 0.586 ha of safety zone for Pyrophyllite Mines of Kanan Bihari Pahi in Rebana RF near village Rempakote under Keonjhar (Wildlife) Division, Anandapur	Mining	3,5936	10-Jul-15	Stage-I approval accorded
968	Odisha	Proposal for seeking prior approval of the Central Government under Section 2(iii) of the Forest (Conservation) Act, 1980 for	Mining	199,172	29-Sep-16	Stage-I approval accorded

assignment of Mining Lease over 199.1720ha of Forest land existing within the Katamati mining lease of M/s. Tata Steel Ltd in Keonjhar District of Odisha.

969	Odisha	Sukinda Chromite Mines of M/S. Tata Steel Ltd.	Mining	73.697	03-Nov-14	Stage-I approval accorded
970	Odisha	Hingula open cast (Expansion) Phase-III Forest diversion proposal 440.53ha.	Mining	440.53	06-Jan-15	Stage-I approval accorded
971	Odisha	400KV D/C Kharagpur Chaibasa Transmission Line	Transmission Line	2.696	04-Sep-15	Stage-I approval accorded
972	Odisha	Proposal for diversion of 9.8136 ha of Reserve Forest land including safety zone area of 1.266 ha for Iron & Mn Mines by M/s Kushaleswar Minerals in Thakurani RF under Keonjhar Forest Division in Keonjhar District.	Mining	9.8136	09-Jul-15	Stage-I approval accorded
973	Odisha	Proposal for Diversion of 1.65 Ha of Forest land for construction of 15 MW SHEP in Koibab river near Tentuliguma village, Koraput-Dist by Pallavi Power & Mines Ltd	Hydel	1.65	11-Dec-15	Stage-I approval accorded
974	Odisha	Proposal for Diversion of 98.632 ha of forest land for construction of 765 kV double circuit transmission line from Angul Pooling Station to Srikakulam Pooling Station.	Transmission Line	98.632	24-Aug-15	Stage-I approval accorded

1	2	3	4	5	6	7
975	Odisha	Proposal for diversion of revenue forest land over 26.123 ha (Gramya Jungle Jogyajivillage-Bundel, Kinari, Borbhata, Kothdwai, Bandhaguda and Sindhabahal m Lanjigarh Tahasil of Kalahandi dist for development as Green Belt within the limits of Refinery Plant of Vedanta Aluminium Ltd.	Others	26,244	14-Oct-15	Stage-I approved accorded
976	Odisha	765 KV Double Circuit Transmission line from Sundargarh Pooling Station Todarlipali TPS (NTPC)	Transmission Line	18.91	22-Dec-15	Stage-I approved accorded
977	Odisha	Sukinda Mines (Chromite) of M/S. IMF A Ltd	Mining	11,505	20-Oct-16	Stage-I approved accorded
978	Odisha	Kaliapani Chromite Mines, Village:Kaliapani, Tehsil: Sukinda, Dist. Jajpur, Odisha.	Mining	64,119	18-Nov-16	Stage-I approved accorded
979	Odisha	Mahagiri Mines (Chromite) of M/s. IMFA Ltd	Mining	7,397	20-Oct-16	Stage-I approved accorded
980	Odisha	Sukinda Chromite Mine	Mining	330,972	04-Jul-17	Stage-I approved accorded
981	Odisha	Kurmitar Iron & Manganease Ore Mines	Mining	517,888	25-Feb-16	Stage-I approved accorded
982	Odisha	220 Kv Line Diversion from Loc-59 to 75	Transmission Line	7,102	29-May-17	Stage-I approved accorded

983	Odisha	Proposal for diversion of 11.377 ha of forest land in Reserve Forest jungle Block & Patra Jungle for 220 KV S/C Transmission Line on D/C Tower from existing 220/33 K/V Sub-Station at Laxmipur to premises of Nalco at Damanjodi in Koraput District of Odisha	Transmission Line	11.377	05-Aug-16	Stage-I approval accorded
984	Odisha	NTPC LTD., Darlipali Super Thermal Power Project	Industry	25.56	01-Nov-16	Stage-I approval accorded
985	Odisha	Surendra Mining Industries (P) Ltd, Barhamusa.	Industry	0.797	08-Jul-15	Stage-I approval accorded
986	Odisha	Bulk Water Supply to IIT, NTSER, INFOCITY-II & other adjoining areas	Drinking Water	4.31	19-Dec-16	Stage-I approval accorded
987	Odisha	765 KV Double Circuit Transmission Line From Angul Pooling Station To Jharsuguda Pooling Station	Transmission Line	461.1496	19-Dec-16	Stage-I approval accorded
988	Odisha	Kundaposi Iron Ore Mines of M/s OCL Iron Steel Ltd.	Mining	45.029	09-Jan-17	Stage-I approval accorded
989	Odisha	Odisha Integrated Power Limited	Thermal	17.02	27-Jun-16	Stage-I approval accorded
990	Odisha	Tata Steel Special Economic Zone at Gopalpur in Ganjam District, Odisha.	Industry	3.792	19-Dec-16	Stage-I approval accorded
991	Odisha	Kodingamali Bauxite Mines	Mining	434.935	17-Apr-17	Stage-I approval accorded

1	2	3	4	5	6	7
992	Odisha	Shri Jagannath Steel and Power Ltd. - Water Pipe line Project	Others	0.197	30-Mar-17	Stage-I approval accorded
993	Odisha	Baphlimali Bauxite Mining Project of M/s Utkal Alumina International Limited (UAII)	Mining	233.34	29-Jun-17	Stage-I approval accorded
994	Odisha	Bankibahal to Kamika Railway siding Road	Road	41.725	14-Oct-15	Stage-I approval accorded
995	Odisha	Proposal for diversion-of 13.630 ha of Sabik Kissam Revenue forest in Sundargarh and Jharsuguda Forest Division for MGR project of OPGC	Railway	13.63	23-May-17	Stage-I approval accorded
996	Odisha	Proposal for diversion of 806.153 ha of forest land in Bona and Koenhar Forest Division in Odisha for Iron ore mining by Nilachal Ispat Nigam Ltd.	Mining	806.153	06-Jan-17	Stage-I approval accorded
997	Odisha	400 KV D/C transmission line from LILo point Transmission to PGCIL Sundargarh Pooling Station by M/s Vedanta Ltd.	Line	5.973	28-Feb-17	Stage-I approval accorded
998	Odisha	Bainibasa Graphite Mine	Mining	44.038	06-Jan-17	Stage-I approval accorded
999	Odisha	4-laning of Teleibani Sambalpur Section of NH-6 (Km.493.300 to Km.518.800 and Km.545.176 to Km.567.400)	Road	54.214	24-May-17	Stage-I approval accorded

1000	Odisha	Widening and strengthening of existing SL/IL to double lane Lane with paved shoulder from 140/900 to 162/01 km of NH-57 in Boudh District.	Road	3.544	26-Feb-16	Stage-I approval accorded
1001	Odisha	Turi-Guntat Irrigation Project	Irrigation	51.783	24-Jul-17	Stage-I approval accorded
1002	Odisha	Kodingamalii Bauxite	Mining	428.075	06-Jan-17	Stage-I approval accorded
1003	Odisha	Mining lease in F/o Shri Rudrasen Sindhu M/s Rohtak Engineering Company (Maganese)	Mining	44.954	06-Jan-17	Stage-I approval accorded
1004	Odisha	765 kv double circuit transmission line from Jharsuguda pooling station to Dharamjaygarh pooling station	Transmission Line	60.058	23-Mar-16	Stage-I approval accorded
1005	Odisha	Sandul Irrigation project	Irrigation	7.535	18-Nov-16	Stage-I approval accorded
1006	Odisha	Cuttack-Angul Section of NH 42(New 55)	Road	66.783	23-Feb-17	Stage-I approval accorded
1007	Odisha	Proposal for according permission for use of 14.642 hectares of forest land within total Mining lease area of 936.22 ha. (Forest land 700.12 ha + non-forest land 236.10 ha.) in Kalarangi Chromite Mining Lease located in villages like Kalarangiatta, Baragaji, Ransol	Mining	14.642	7-Sep-15	Stage-I approval accorded

1	2	3	4	5	6	7
1008	Odisha	<p>and Mahulkhal in Sukinda Forest Range of Cuttack forest Division in Jajpur district, Odisha for undertaking exploratory drilling of 214 no. of boreholes of 4" dia (134 boreholes over 2.68 ha. forest land and 80 no. of boreholes in non-forest land) and 1.962 ha. for construction of road by M/s Odisha Mining Corporation Ltd., (Sukinda)</p> <p>Proposal for according permission for use of 2,000 ha. of forest land within total forest land of 400 ha. (Out of total prospecting lease area of 816 ha.) in Meenakshi B coal Block and Dip-side of Meenakshi coal block located in Hemgir Tahasil in Sundargarh Forest Division of Sundargarh District of Odisha for undertaking exploratory drilling of 50 no. of boreholes of 6" dia and 50 no. of sumps of 20MTX20mtX0.5Mt diamantine (50 boreholes @ 0.0000018232 ha each totalling 0.00001 ha. and digging of 50 sumps @ 0.04 ha. each totalling 2.00 ha.) by M/s Odisha Integrated Power Limited (a wholly owned subsidiary of the Power Finance Corporation Limited, A Government of India Undertaking), (Meenakshi B &amp; Dip Side of Meenakshi).</p>	Mining	2,001	22-Sep-15	Stage-I approval accorded

1009	Odisha	Proposal for accoring permission for use of 6.5495 hectares of forest land within total Mining lease area of 185.81 ha. (entirely within Mahagiri DPF) in Balipada Mahagiri Chromite Mining Lease located in Sukinda Forest Range of Cuttack Forest Division in Jajpur district, Odisha for undertaking exploratory drilling of 82 no. of boreholes of 4" dia (1.64 ha for construction of road) by M/s Odisha Mining Corporation Ltd(Sukinda)	Mining	6.5495	21-Sep-15	Stage-I approval accorded
1010	Odisha	Proposal for according permission for use of 9.696 hectare of forest land within total Mining lease area of 971.245 ha. in Kaliapani Chromite Mining lease located in Sukinda Forest Range of Cuttack Forest Division for undertaking exploratory drilling of 96 no. of boreholes of 4" dia (96 boreholes @ 0.02 ha each totalling 1.92 ha and 7.776 ha. for construction of road) by M/s Odisha Mining Corporation Ltd., (Sukinda)	Mining	9.696	17-Sep-15	Stage-I approval accorded
1011	Punjab	Div. of 0.0173 Hec. instead of 0.02546 hec. forest land for permission to use for gates (M/s Setia Paper Mill Ltd.) Mlt-Muktsar road km 26-27 L/s in forest Division Muktsar Division	Industry	0.0161	12-May-17	Stage-I approval accorded

1	2	3	4	5	6	7
1012	Punjab	Diversion of 0.0167 Ha. of Forest Land for laying of Sewerage Line on Sirhind Canal Branch RD No. 157-158 L/s. at vill Lall Kalan Distt Ludhiana.	Others	0.0167	07-Oct-14	Stage-I approval accorded
1013	Punjab	Diversion of 0.0038 ha of forest land for approach road to consumer Pump at vill Gujarpura on Asr-DBN road km 27-28 L/S Distt Amritsar	Others	0.0038	22-Nov-16	Stage-I approval accorded
1014	Punjab	Diversion of 3.2253 ha (0.4785 ha in Bathinda + 0.5580 ha in Sri Mukatsar Sahib + 0.0708 ha + 0.3341 ha in Ludhiana + 0.134 ha + 0.4844 ha in Jalandhar + 0.2085 ha in Amritsar + 0.147 ha in Pathankot +0 2355 ha + 0.4995 ha in Gurdapur + 0.075 ha in Hoshiapur) of forest land for laying of 24" dia natural gas pipeline along with OFC across various Road/Canal/ Railway side strip plantation declared as protected forest for Bathinda pipeline mainline Project under Forest Division and Distt. Bathinda, Sri	Others	3.2253	05-Jun-15	Stage-I approval accorded
1015	Punjab	Diversion of 0.0187 hac. of forest land in favour of M/S Golden Sand apartments for construction of approach road to residential	Others	0.0187	31-Jul-15	Stage-I approval accorded

apartments at Vill: Gazipur, Tehsil-Derabassi  
on old Ambala-Kalka road KM Sanoli to Puli  
RS, under Forest Division & Distt. S.A.S  
Nagar, Punjab

1016	Punjab	Diversion of 0.576 ha of forest land for construction of 66 KV Transmission Line from Ranjit Bagh to Talibpur under forest division & Distt. Gurdaspur.	Transmission Line	0.576	12-Aug-14	Stage-I approval accorded
1017	Punjab	Diversion of 0.1908 ha of forest land for 66 k.v Arniwala to Ghattianwali Jattan under forest Division and Distt. Ferozepur.	Transmission Line	0.1908	07-Jul-14	Stage-I approval accorded
1018	Punjab	Diversion of 0.0027 ha of forest land permission for passage to M/S Harijas Chemicals Vill.Thakargath on the Thakargarh Minor RD 0 to Tail L/S under forest division Patiala, Punjab.	Industry	0.0022	12-Aug-15	Stage-I approval accorded
1019	Punjab	Diversion of 3.101 ha fo forest land in favour of Executive Engineer, Provincial Division PWD B&R Branch, Jalandhar Cantt, Construction of 4-laning of Road from G.T Road to Jamsher via Khusropur 6.625 Km. under Forest Division & Distt. Jalandhar	Road	3.101	13-Aug-14	Stage-I approval accorded
1020	Punjab	Diversion of 5.303 Ha. of forest land for Remodeling of Ferozepur road & Construction	Road	5.303	15-Apr-15	Stage-I approval accorded

1	2	3	4	5	6	7
of 3 under passes from Fagraon Bridge to Sidhwan Canal Bridge. Under Forest Division & Distt Ludhiana.						
1021 Punjab	Diversion of 0.045 ha. in favour of M/s Indian oil corporation limited Bathinda, Punjab for proposal for laying 4"dia canal water pipeline from Tungwali Minor RD 40263/R canal to IOCCL Terminal on Bathinda-Talwandi road KM 9.214 to 10.203 at vill. Phoos Mandi falling under forest division Bathinda.	Others	0.099	21-Jan-16	Stage-I approval accorded	
1022 Punjab	Supplementary Case-Diversion of 0.0184 ha of forest land for construction of 400 KV D/C Transmission line on D/C Tower from Rajpura to 400 KV S/S Nakodar (Noormehal to Badala Road Km.5-6 B/s vill.Mithra) in favour of PSTCL under Forest division & Distt Jalandhar	Transmission Line	0.0184	10-Jun-14	Stage-I approval accorded	
1023 Punjab	Diversion of 0.0396hec of ofrest land in faypur of PSPCL for construction of 66 Kv line from 66 Kv G/S/S Karamgrh to New 66 Kv G/S/S Kheri Kalan SC/DC Tower line under forst Division Sangrur & Distt-Barnala	Transmission Line	0.0396	01-Sep-14	Stage-I approval accorded	

1024	Punjab	Diversion of 0.0082 ha of forest land for approach road to the CURO HIGH STREET SHOPPING MALL and Cinema Complex situated at 66 feet road lohar Nangal (Urban Estate Phase-II Partapura road km. 0-1 L/s) under Forest Division and Distt. Jalandhar.	Others	0.0082	18-Sep-14	Stage-I approval accorded
1025	Punjab	Diversion of 0.0142 Ha. of Forest Land for approach road to the garment manufacturing factory namely Monte carlo fashion ltd.on G.T Road Km.310-311 L/s at vill Sherpur, Division Ludhiana.	Others	0.0142	07-Dec-15	Stage-I approval accorded
1026	Punjab	Div. of 0.001668 ha. of forest land for passage to M/s savera Beverages Pvt. Ltd. Situated at link road Hiranwali KM 0-1 R/s Distt. Fazilka Division Ferozepur now Muktsar Forest Division	Industry	0, 001668	13-Jan-15	Stage-I approval accorded
1027	Punjab	Div of 0.37753 ha of forest land for construction of 66KV Sub Station at Sultanwind along UBDC between RD 105 to 107 R/s	Others	0.37753	07-Oct-14	Stage-I approval accorded
1028	Punjab	Diversion of 0.0118 ha of forest land for approach road to retail outlet at village Dharar on Jandiala-Khadoor Sahib road km 4-5 L/S	Others	0.0118	20-Mar-17	Stage-I approval accorded

1	2	3	4	5	6	7
1029	Punjab	Diversion of 0.0012 Ha of forest land for erection of 3 MAST of Reliance Jio Infocomm Limited near village Sultanwind at three different places along UBDC between RD 103-108 L/s under forest division & Distt Amritsar.	Others	0.0012	24-Sep-14	Stage-I approval accorded
1030	Punjab	Diversion of 3.62 ha of forest land in favour of PWD B&R for construction of link road from village-Bhangala to Village Mansali km. 0 to 3.00 under Forest Division and Distt. Rupnagar, Punjab.	Road	3.62	08-Apr-15	Stage-I approval accorded
1031	Punjab	Diversion of 0.0200 ha of forest land passage to M/S L.R.C resorts Vill: Karala Sub Tehsil Banur Distt: S.A.s Nagar on Zirakpur-Patiala road Km 10-11 R/S	Others	0.1365	20-Dec-16	Stage-I approval accorded
1032	Punjab	Diversion of 0.0121 hec of forest land in favour of approach road to M/s. Arc Bio fuel Pvt Ltd on Barnala-Mansa road KM 84-85 L/s at Village-Kothe Sarain. Handiaya under forest division&Distt-Sangrur diversion of 0.0258ha of forest land for retail outlet at vill pahuwind on Harike-Khalra road km 35-34 l/s distt tarn taran	Others	0.0121	12-Aug-16	Stage-I approval accorded
1033	Punjab		Others	0 0258	22-Aug-14	Stage-I approval accorded

1034	Punjab	permission of 5.15 ha of forest land for construction of service road and slip road from Jalandhar Amritsar GT road, NH-15 along UBDC L/S distt. Amritsar	Others	5.15	27-Aug-14	Stage-I approval accorded
1035	Punjab	div. of 0.0065 ha. forest land for approach road to Mittal Resorts Pvt. Ltd. on Moga KKP road Km 22-23 L/s at vill. Rajeana Distt. Moga under Faridkot Division at Muktsar.	Road	0.0061.	02-Jun-17	Stage-I approval accorded
1036	Punjab	Diversion of 0.077 ha of forest land for construction of LILo 220 KV Transmission Line from Wadala Granthian-Verpal at 220 KV Sub Station Udhoke under forest Division & district Gurdaspur.	Transmission Line	0.077	03-Nov-14	Stage-I approval accorded
1037	Punjab	Diversion of 0.0080 ha of forest land for construction of approach road to the Punjab Govt, approved colony, Improvement Trust Scheme No. 7 on Gurdaspur-Mukerian Road, Km. 1 -2 R/s, under Forest Division & District Gurdaspur	Others	0.008	29-Mar-16	Stage-I approval accorded
1038	Punjab	Diversion of 0.00534 ha of forest land for approach road to the Marriage Palace Namely M/s Mandeep Resorts Pvt Ltd (Kingston Resorts) at vill Jainpur on Ludhiana-Humbran road, KM 8-9 R/s under forest Division and District Ludhiana.	Others	0.00534	23-Dec-14	Stage-I approval accorded

1	2	3	4	5	6	7
1039	Punjab	Diversion of 0.1480 ha of forest land for improvement of Y-JUNCTION at KM 8.450 on Jalandhar Hoshiarpur Manali road on NH-70 (New Name NH-3) in the State of Punjab under Forest Division & District Jalandhar.	Road	0.148	01-Dec-14	Stage-I approval accorded
1040	Punjab	Diversion of 1.5671 ha of forest land for Rejuvenation of Ludhiana-Rahon Road Jodhewal Basti Chowk to Municipal Corporation Limit from 1463 mtr to 2440 mtr Km 2-5 B's under Forest Division & Distt. Ludhiana.	Road	1.5671	19-Sep-14	Stage-I approval accorded
1041	Punjab	Diversion of 0.0018 ha of forest land for Passage to Rice Mill on Balian-Kattu road km 2-3 RIS Under forest Division & Distt Sangrur.	Industry	0.001869	21-Jul-14	Stage-I approval accorded
1042	Punjab	Div of 0.00841 ha of forest land for approach road to Mount Litera Zee School (Lease owner Lord Shiva Educational Welfare Society) Faridkot on FDK-PTKKP ABH road km. 229-230 R/s under Forest Division and Distt. Faridkot.	Others	0.115713	26-Dec-16	Stage-I approval accorded

1043	Punjab	Div. of 0.00247 haec. Forest Land for approach road to Retail outlet at Vill. Lopo on Daughar-Lopo /Badhani road KM 3-4 L/s Distt. Moga	Others	0.00247	04-Jun-14	Stage-I approval accorded
1044	Punjab	M/s Oriental Food & Catering for construction of approach road to developing a Marriage Palace at village Kakrali, Tehsil Derabassi on Mubrikpur-Ramgarh road between KM 3-4 R/S	Others	0.007	08-Jan-16	Stage-I approval accorded
1045	Punjab	Diversion of 0.0036 ha. of forest land for MS Pipe line on Mansa-Talwandi road km 12-13 B/s, Vill. Banawala	Others	0.0036	06-May-16	Stage-I approval accorded
1046	Punjab	Diversion of 0.0080 haec of forest land in favour of approach road to passage to Dihinda Fields on Dhuri-Bagrian road Km 1 -2L/s at Vill- Bardwal under forest Division&District-Sangrur	Others	0.008	04-Nov-15	Stage-I approval accorded
1047	Punjab	Diversion of 0.00879 ha of forest land for approach road to the Marriage Palace Namely M/S Regency Garden on Ludhiana-Ferozepur road, KM 99-100 R/s at Village Pandori under Forest Division & District Ludhiana, Punjab.	Others	0.0204	10-Sep-15	Stage-I approval accorded
1048	Punjab	Diversion of 0.005289 ha approach road for Bharti Marriage Palace at Bhikhi-Budhlada road KM. 13-14 L/S, Budhlada Mansa under forest Division & Distt Mansa.	Others	0.005289	03-Nov-14	Stage-I approval accorded

1	2	3	4	5	6	7
1049	Punjab	Diversion of 0.653 ha of forest land for Kang Marriage Palace situated at Village Jindwari H.B. No. 355, Tehsil Nangal, Distt Rupnagar under Rupnagar Forest Division	Others	0.653	17-Jul-17	Stage-I approval accorded
1050	Punjab	Diversion of 0.037 ha of forest land for laying Transmission of 66 k.v Rehana Jattan (Distt. Kapurthala) to Attowal (Distt. Hoshiarpur) Line on Hoshiarpur-Phagwara road km. 24-25 B/s under Forest Division Jalandhar and Distt. Kapurthala and Hoshiarpur.	Line	0.037	15-M-14	Stage-I approval accorded
1051	Punjab	Diversion of 0.012954 ha of forest land permission for passage to Shop on Northern Byepass Km 4-5 on R/S TehsikPatiala, Disitt: Patiala under forest Division: Patiala, Punjab.	Others	0.012954	03-Mar-15	Stage-I approval accorded
1052	Punjab	Diversion of 0.4055 ha of forest land for construction of Side Drain in km. 37-38 & 39 on Jalandhar-Hoshiarpur-Manali road on NH-70 (Name NH-3) under Forest Division and Distt. Hoshiarpur.	Road	0.4055	17-Nov-14	Stage-I approval accorded
f053	Punjab	Diversion of 0.06788 ha of forest land passage to M/S Lakshmi Farms on PF-II RD Kalyan Pull to Uchha pull Rauni L/S DisittPatiala under forest Division Patiala Punjab.	Others	0.06788	02-Sep-15	Stage-I approval accorded

1054	Punjab	Div Of 12.3 hec of forest land for upgradation of old gt road from G.N.D.U to India Gate RD 4600 to 8700 B/s Distt Amritsar	Others	12.3	25-Nov-14	Stage-I approval accorded
1055	Punjab	Diversion of 0.5676 ha of forest land for improvement of junction at Phagwara Chowk km. (35.410, Tanda Chowk km. 40.600, Dasuya Chowk km. 41.300) on Jalandhar-Hoshiarpur-Manali road on NH-70 (New Name NH 03) under Forest Division and Distt. Hoshiarpur.	Others	0.5676	15-Dec-14	Stage-I approval accorded
1056	Punjab	Diversion of 0.0107 ha of forest land for approach road to the new Wood Market at vill. Naushhehra on Hariana-Dholbaha road km. 2-3 R/s under Forest Division and Distt. Hoshiarpur.	Others	0.0107	21-Jul-14	Stage-I approval accorded
1057	Punjab	Diversion of 0.490 ha of forest land for construction of 220 k.v line from 400 k.v S/Stn. Makhu to Dharamkot on DC towers under Mukatsar Forest Division, Distt. Moga under Forest Division Fandkot at Shri Mukatsar Sahib	Transmission Line	0.49	18-Sep-14	Stage-I approval accorded
1058	Punjab	Diversion of 0.6006 ha of Forest and in favour of Punjab State Transmission Corp. Ltd. for construction of 220 KV Transmission Line Nakodar to Kartarpur under Forest Division Jalandhar.	Transmission Line	0.6006	08-Jul-15	Stage-I approval accorded

1	2	3	4	5	6	7
1059	Punjab	Diversion of 1.32 ha of forest land for road widening from Muai to Bilga Km 0 00 to 3.00 B/s & Noormahal to Bilga Km. 0.00 to 5.00 B/s under Forest Division & District Jalandhar.	Road	1.32	16-Dec-14	Stage-I approval accorded
1060	Punjab	Diversion of 0.005944 ha (instead of 0.0195 ha) of forest land for passage to Bhagwati Enclave on Ferozepur city to Satyewala bypass R/s under Forest Division Ferozepur.	Others	0.005944	01-Jul-14	Stage-I approval accorded
1061	Punjab	Diversion of 0.01190 ha (instead of 0.02137 ha) of forest land for construction of Residential colony Gilco Valley on Ferozepur Kacha Zira road km. 1-2 R/s under Forest Division and Distt. Ferozepur.	Others	0.0119	19-Sep-14	Stage-I approval accorded
1062	Punjab	Indian Oil Corporation Limited	Others	0.05242	12-Oct-15	Stage-I approval accorded
1063	Punjab	Providing Service lane km389.400 to 391.100 of NH-15 (New NH-62)	Road	2.55	09-Oct-15	Stage-I approval accorded
1064	Punjab	Providing 5.5 mtr wide service lane NH-10 (New NH-07) at in km 365.800 to 367.050	Road	1.875	09-Oct-15	Stage-I approval accorded
1065	Punjab	Providing service road at Km. 376.00 to 377.240 of NH-15	Road	1.86	27-Oct-15	Stage-I approval accorded

1066	Punjab	service lane DHS-Road NH-10(New NH-09) in km 328.00 to 329.00 Lambi in the State of Punjab.	Road	1.7	21-Oct-15	Stage-I approval accorded
1067	Punjab	For Improvement of Ratia-Sardoolgarh Road, Mansa Punjab	Road	1.9	08-Oct-15	Stage-I approval accorded
1068	Punjab	Diversion of 0.03115 ha of forest land for retail outlet of IOCL at KM 18.785(LHS), in village Phuglana on Phagwara-Hoshiarpur road on NH-344 B, District Hoshiarpur, in the state of Punjab.	Others	0.03115	13-Jul-17	Stage-I approval accorded
1069	Punjab	66 KV line for M/s. Emtek Rail Car from 66KV S/S Attewali	Transmission Line	0.0522	08-Apr-16	Stage-I approval accorded
1070	Punjab	Magnificent Solar Power Transmission Line	Transmission Line	0.0637	31-May-17	Stage-I approval accorded
1071	Punjab	M/s Khanna Chemicals	Industry	0.0011	05-Aug-15	Stage-I approval accorded
1072	Punjab	220 KV Talwandi Bhai to Dharamkot Line	Transmission Line	0.53025	08-Apr-15	Stage-I approval accorded
1073	Punjab	For access of Retail Outlet	Others	0.01415	26-Jun-15	Stage-I approval accorded
1074	Punjab	Retail Outlet of Indian Oil Corporation Limited at village raqba.	Others	0.0128	22-Apr-15	Stage-I approval accorded

1	2	3	4	5	6	7
1075	Punjab	Proposed Filling Station at Village Mehraj Distt. Bathinda	Others	0.01075	23-Jun-17	Stage-I approval accorded
1076	Punjab	Bagha Purana to Bajakhana TL	Transmission Line	0.504	18-Feb-15	Stage-I approval accorded
1077	Punjab	Laying the OFC	Others	0.3358	30-Dec-16	Stage-I approval accorded
1078	Punjab	Indian Oil Corporation Limited	Others	0.0822	12-Oct-15	Stage-I approval accorded
1079	Punjab	Toll Plaza, Sangrur	Others	0.277	18-Aug-15	Stage-I approval accorded
1080	Punjab	For access Retail Outlet in Babehali Gurdaspur	Others	0.010666	23-Jul-15	Stage-I approval accorded
1081	Punjab	Providing Service lane in km. 348.550 to 351.700 of NH-10(New NH-07)	Road	4.725	23-Sep-15	Stage-I approval accorded
1082	Punjab	Mansa-Bathinda doubling	Railway	14.7	11-Feb-16	Stage-I approval accorded
1083	Punjab	Retail Outlet	Others	0.01759	23-Dec-15	Stage-I approval accorded
1084	Punjab	M/s Sushil Industry	Industry	0.01633	16-Jun-17	Stage-I approval accorded
1085	Punjab	LLO of 220 KV Nakodar-Rehana Jattan At 220 KV S/S Hoshiarpur	Transmission Line	0.2275	05-May-17	Stage-I approval accorded

1086	Punjab	Reliance Jio 2	Others	0.135	28-Dec-16	Stage-I approval accorded
1087	Punjab	Laying Of Ofc Cable Work At Dasuya Division	Others	0.692	21-Apr-16	Stage-I approval accorded
1088	Punjab	Kharar Ludhiana section of NH-95 (NewNH-5)	Road	84.084	02-Nov-16	Stage-I approval accorded
1089	Punjab	NOFN Project, BBNL, Bathinda Block	Others	2.5	20-Apr-15	Stage-I approval accorded
1090	Punjab	Petrol Pump	Others	0.002238	17-Apr-15	Stage-I approval accorded
1091	Punjab	forest land for approach road for setting up a new retail outlet	Others	0.0144	25-May-15	Stage-I approval accorded
1092	Punjab	66 KV Line Cheema to Kanakwal	Transmission Line	0.0612	27-May-15	Stage-I approval accorded
1093	Punjab	220 KV T/Line Makhu-Rashiana	Transmission Line	0.426	26-May-15	Stage-I approval accorded
1094	Punjab	Sewer Line For Development of 52 Acre Urban Estate at Mansa Kanchian	Others	0.045	22-Jun-16	Stage-I approval accorded
1095	Punjab	11KV line for M/s. Azure Power Pvt. Ltd. to Hargana	Transmission Line	0.0056	27-Jun-16	Stage-I approval accorded
1096	Punjab	Construction of 66 KV Line Bagha Purana to Smalsar S/C on D/C Tower	Transmission Line	0.0648	27-Jul-16	Stage-I approval accorded

1	2	3	4	5	6	7
1097	Punjab	Widening of ropar Abiana Nurpur Bedi road	Road	0.736	21-Jan-16	Stage-I approval accorded
1098	Punjab	Construction of Road	Road	0.0103	14-Jul-15	Stage-I approval accorded
1099	Punjab	66KV Line from 66KV Surya Urja Plant Gamiwala to 66KV G/S/S Boha SC/DC Tower Line	Transmission Line	0.0486	04-Mar-15	Stage-I approval accorded
1100	Punjab	Retail Outlet of Indian Oil Corporation Limited	Others	0.003296	05-Jun-15	Stage-I approval accorded
1101	Punjab	OFC Cable Blowing Work	Others	3.232	23-Feb-15	Stage-I approval accorded
1102	Punjab	Laying of Optical Fiber Cable (Vodafone)	Others	0.27	27-Apr-16	Stage-I approval accorded
1103	Punjab	0.8866 ha. of forest land in favor of Divisional Engineer, CI and Project, GMADA (PR-7J with National Highway NH-64 on Zirakpur to Patiala road changing No. 4.567 to 4.970 R/s	Road	0.8866	01-May-15	Stage-I approval accorded
1104	Punjab	Retail outlet of Essar Oil Limited	Others	0.01852	21-Dec-16	Stage-I approval accorded
1105	Punjab	Retail outlet of Essar Oil and gas limited at village Giaspura.	Others	0.005164	23-Jun-17	Stage-I approval accorded

1106	Punjab	Boppari Electronics & Engg.	Others	0.005944	22-May-17	Stage-I approval accorded
1107	Punjab	Diversion of 0.0071 ha. of forest land for setting up retail outlet at cheema-barnala road KM2-3 L/s Vill Firoz pur The Malerkotla Distt. Sangrur	Others	0.0071	25-Jun-15	Stage-I approval accorded
1108	Punjab	National Optical Fiber Network Project	Others	0.2295	26-Jul-16	Stage-I approval accorded
1109	Punjab	National Optical Fiber Network Project	Others	0.063	26-Jul-16	Stage-I approval accorded
1110	Punjab	66 KV Ghulal Khammano Line	Transmission Line	0.0738	02-Dec-16	Stage-I approval accorded
1111	Punjab	Diversion of 0.0115 ha. of forest land for approach road to BPCL Proposed Retail Outlet at Jindowal (Bangal wml), Khasra no. 11//16, on Banga/Phagwara-Nawanshahar road, Between km stone No. 23 -24(LHS), Tehsil Banga, Distt. Shaheed Bhagat Singh Nagar.(Punjab)	Others	0.0115	09-Feb-16	Stage-I approval accorded
1112	Punjab	Reliance Jio Infocomm Ltd.	Others	0.5082	24-Aug-16	Stage-I approval accorded
1113	Punjab	Diversion of 1.47 Ha. of Forest Land for laying OFC	Others	1.47	24-Nov-16	Stage-I approval accorded

1	2	3	4	5	6	7
1114	Punjab	NOFN	Others	0.4039	24-Nov-16	Stage-I approval accorded
1115	Punjab	66KV Line from Omega Solar Plant Sangatpura to New 66KV G/S/S Ganduan SC/DC Tower Line	Transmission Line	0.018	02-Mar-15	Stage-I approval accorded
1116	Punjab	Diversion of 0.9068 Ha. for forest land in favour of Central Works Division, PUT), B & R, Jalandhar for Widening and strengthening of Nakodar bypass road Section from Km. 23.134 to 25.765 from 5.50m to 7m including widening of culvert / minor Bridges, Forest Division Jalandhar at Phillaur & District Jalandhar.	Road	0.9068	08-Jan-15	Stage-I approval accorded
1117	Punjab	Construction of Railway line from Daltpur Chowk-Kartoli Station	Railway	2.32016	23-Aug-16	Stage-I approval accorded
1118	Punjab	Construction of road to IIT Ropnagar (Birla Farm) from 4.60 km to 7.35KM Widening and Rehabilitation of NH-64	Road	2.75	23-Jun-15	Stage-I approval accorded
1119	Punjab	Proposed layout and site plan for retail outlet of IOCL at Gurdaspur Bye-pass	Others	0.0653	21-Oct-15	Stage-I approval accorded
1120	Punjab	Indian Oil Corporation	Others	0.001118	15-Oct-15	Stage-I approval accorded

1122	Punjab	Mini Hydel Project	Others	0.46	02-Sep-15	Stage-I approval accorded
1123	Punjab	Petrol Pump	Others	0.00652	22-Jun-15	Stage-I approval accorded
1124	Punjab	220 KV T/Line Kanjli - Science City	Transmission Line	0.784	07-Jul-15	Stage-I approval accorded
1125	Punjab	Construction of ROB at km 198.050 of NH-95	Road	4.4	08-Apr-16	Stage-I approval accorded
1126	Punjab	Doubling of Railway Track from Dhappar to Chandigarh	Railway	14.4203	15-Apr-15	Stage-I approval accorded
1127	Punjab	M/s Tushar Engineers	Others	0.004774	23-Nov-16	Stage-I approval accorded
1128	Punjab	Morinda-Chuuni road (ODR-13) from km. to 16.35 B/S	Road	3.21	22-May-17	Stage-I approval accorded
1129	Punjab	M/s Aqua Fibre Industries	Industry	0.0042	16-Jun-15	Stage-I approval accorded
1130	Punjab	Angad Milk Foods Private Limited	Others	0.0104	23-Jun-17	Stage-I approval accorded
1131	Punjab	Four Lanning NH-15 (New NH-54) km. 166.925 to 221.380	Road	4.41	23-May-17	Stage-I approval accorded
1132	Punjab	for laying of OFC Cable for Idea Cellular Ltd.	Others	0.9727	20-Apr-16	Stage-I approval accorded

1	2	3	4	5	6	7
1133	Punjab	Optical Fiber Cable by IDEA Cellular Ltd. at Village Mehatpur	Others	0.07593	21-Oct-16	Stage-I approval accorded
1134	Punjab	For laying of OFC Cable for Reliance Jio Infocomm Ltd.	Others	1.4006	21-Mar-16	Stage-I approval accorded
1135	Punjab	Laying Optical Fiber Cable	Others	0.8208	17-Jun-16	Stage-I approval accorded
1136	Punjab	Forest Land Required for Road Widening of Badal-Mehna Road	Road	0.425	16-Jun-16	Stage-I approval accorded
1137	Punjab	220 KV T/Line Goindwal Sahib to Bottianwala	Transmission Line	0.4739	16-Nov-15	Stage-I approval accorded
1138	Punjab	For access White House Marriage Palace	Others	0.0114	07-Jul-15	Stage-I approval accorded
1139	Punjab	66 KV line from 66 GSS Lehraggera to 66 KV GSS Khandebad	Transmission Line	0.0216	19-May-15	Stage-I approval accorded
1140	Punjab	66 KV GSS Sandaur to 66 KV GSS Kuthala	Transmission Line	0.045	28-Aug-15	Stage-I approval accorded
1141	Punjab	Indian oil Corporation	Others	0.0072	10-Jul-15	Stage-I approval accorded
1142	Punjab	NOFN Project laying OFC at Khadoor Sahib and Bikhwind block	Others	3.253	20-Jul-15	Stage-I approval accorded

1143	Punjab	Nasrala Bridge km. 30.00 on NH-70 (New Name NH-3)	Road	0.2	12-Aug-16	Stage-I approval accorded
1144	Punjab	Shifting 132/220 KV T/line	Transmission Line	1.3195	25-Mar-15	Stage-I approval accorded
1145	Punjab	Four Laning of Ludhiana Talwandi section of NH-95	Road	12.04	16-Apr-15	Stage-I approval accorded
1146	Punjab	United Iron and Steel Re-rolling Mills	Others	0.002176	23-Jun-17	Stage-I approval accorded
1147	Punjab	Maur To Talwandi Road	Road	14.44	24-May-17	Stage-I approval accorded
1148	Punjab	PWD Road Widening	Road	6.72	23-Jun-17	Stage-I approval accorded
1149	Punjab	Road widening of Bhadurgarh-Seel-Ghanour-Shambhu road B/S	Road	9.527	31-May-17	Stage-I approval accorded
1150	Punjab	Road Widening and Strengthening	Road	2.992	09-Jun-17	Stage-I approval accorded
1151	Punjab	220 KV line from Moga to Mehlakalan	Transmission Line	0.7595	01-Jun-17	Stage-I approval accorded
1152	Punjab	66 KV line Handesara to M/S Pragati Paper Ltd	Transmission Line	0.027	13-Jul-17	Stage-I approval accorded
1153	Punjab	Laying of OFC Under NOFNProject In Shahkot Block	Others	0.506	23-Apr-15	Stage-I approval accorded

1	2	3	4	5	6	7
1154	Punjab	Idea Cellular Limited	Others	1.534	19-Sep-16	Stage-I approval accorded
1155	Punjab	Construction of memorial at national martyrs memorial	Defence	0039369	15-May-15	Stage-I approval accorded
1156	Punjab	Indian Oil Corporation Limited patrol pump	Others	0.003	15-May-15	Stage-I approval accorded
1157	Punjab	Laying of OFC for Indian Army (Abohar To Ganganager)	Defence	1.656	18-Feb-15	Stage-I approval accorded
1158	Punjab	Lift Irrigation Project Village Jugial	Irrigation	0.36	27-Jan-15	Stage-I approval accorded
1159	Punjab	M/s Kashmir Hygienics Pvt. Ltd.	Industry	0.0216	27-Jun-17	Stage-I approval accorded
1160	Punjab	Optical Fiber Cable by IDEA Cellular Ltd. at Village Adampur (Udesian).	Others	0.2908	18-Oct-16	Stage-I approval accorded
1161	Punjab	Diversion of forest land 13.3062 ha. For four-lane (partial access controlled) of Laddowal bypass linking NH-095 with NH-1 <i>via</i> Laddowal seed farm at Ludhiana from km. 0.000 to km. 17.041 under NHDP-VIII in the State of Punjab on hybrid annuity mode.	Road	13.3062	05-May-17	Stage-I approval accorded
1162	Punjab	Toll Plaza, Ludhiana	Others	0.17475	08-Jun-15	Stage-I approval accorded

1163	Punjab	Widening of NH-20 (NH-154)	Road	49197	07-Jul-15	Stage-I approval accorded
1164	Punjab	Laying the OFC from Patiala to Samana	Others	1.49413	18-Jul-16	Stage-I approval accorded
1165	Punjab	Up-gradation of Ludhiana Rahon Road	Road	24.16	14-Sep-16	Stage-I approval accorded
1166	Punjab	Diversion of 16.76 ha. of forest land in favour of Central Works Division, PWD B&R Jalandhar for widening of Existing carriageway from 7 meters to 10 meters with strengthening from km. 48.490 to 60.860 Section Jalandhar Kapurthala Sultanpur Lodhi Lohian Giddepind Road	Road	16.76	12-May-16	Stage-I approval accorded
1167	Punjab	National Highway Mansa-Sardulgarh-Sirsa	Road	10.41375	11-May-16	Stage-I approval accorded
1168	Punjab	HPCL Retail Out Let Vill. Amir Khas	Others	0.016265	18-Aug-16	Stage-I approval accorded
1169	Punjab	Laying of OFC for Indian Army (Bhatinda - Malout)	Defence	1.651	27-Jan-15	Stage-I approval accorded
1170	Punjab	New RO at Village Akbarpur, Tehsil Bholath, Distt. Kapurthala	Others	0.01213	13-Aug-15	Stage-I approval accorded
1171	Punjab	Kissan Sewa Render, Sangrur	Others	0.0066	13-Aug-15	Stage-I approval accorded

1	2	3	4	5	6	7
1172	Punjab	M/S Bharat Petroleum Corporation Ltd.	Others	0.0163	13-Aug-15	Stage-I approval accorded
1173	Punjab	OFC Cable Laying	Others	1.2934	17-Aug-15	Stage-I approval accorded
1174	Punjab	400 KV D/C Transmission line from PGCIL Substation at Malerkotla - PGCIL substation at Amritsar	Transmission Line	5.0064	16-Sep-16	Stage-I approval accorded
1175	Punjab	Widening of Patiala-Bhadson road km. 8.00 to 24.80 B/S	Road	4.5	19-Jul-17	Stage-I approval accorded
1176	Punjab	4-laning of Kharar-Kurali Section of NH-21. (New NH-205) including proposed Kurali by-pass	Road	10.667	15-Jun-15	Stage-I approval accorded
1177	Punjab	Laying of Optical Fiber Cable	Others	0.999	31-May-16	Stage-I approval accorded
1178	Punjab	66KV Transmission Line	Transmission Line	0.0252	24-Apr-15	Stage-I approval accorded
1179	Punjab	M/s Pind Punjab Hotels Rajpura Pvt. Ltd.	Others	0.03017	18-May-16	Stage-I approval accorded
1180	Punjab	M/s Hindustan Petroleum Corporation Limited at village Salempur	Others	0.0177	17-Apr-15	Stage-I approval accorded
1181	Punjab	M/s Guru Mehar Trading Co.	Others	0.003	29-Feb-16	Stage-I approval accorded

1182	Punjab	Passage to Showroom on Northern Bye-pass km. 3-4 L/S	Others	0.0106	27-Jun-17	Stage-I approval accorded
1183	Punjab	Permission for showroom	Others	0.0079	09-Jun-17	Stage-I approval accorded
1184	Punjab	NOFN	Others	0.315	16-Aug-16	Stage-I approval accorded
1185	Punjab	132 KV Line Crossing	Transmission Line	0.066	28-Dec-16	Stage-I approval accorded
1186	Punjab	Bhullar Filling Station, Umranangal	Others	0.104	14-Oct-15	Stage-I approval accorded
1187	Punjab	National Optical Fibre Network, Garhshankar	Others	3.2894	08-Oct-15	Stage-I approval accorded
1188	Punjab	National Optical Fiber Network (NOFN), Balachaur and Saroya	Others	3.0591	08-Oct-15	Stage-I approval accorded
1189	Punjab	IOC Petrol Pump at Gobindgarh	Others	0.01189	11-May-15	Stage-I approval accorded
1190	Punjab	For laying of OFC Cable for Reliance Jio Infocomm Ltd	Others	3.8538	15-Mar-17	Stage-I approval accorded
1191	Punjab	Indian Oil Corporation Limited	Others	0.03023	12-Jun-15	Stage-I approval accorded
1192	Punjab	Sahil Spintex Ltd.	Others	0.0085	18-Aug-15	Stage-I approval accorded

1	2	3	4	5	6	7
1193	Punjab	220 kv Multisar-Kotapura (Sandhwan)	Transmission Line	0.2652	24-May-17	Stage-I approval accorded
1194	Punjab	220 KV Makhu-Algon Kothi	Transmission Line	0.8284	01-Jun-17	Stage-I approval accorded
1195	Punjab	Forest land proposed for retail outlet at vill. Buladhe Wala on Bathinda-Muktsar Road (IOCL)	Others	0.09058	13-Jul-17	Stage-I approval accorded
1196	Punjab	Permission for Passage to Showroom	Others	0.0079	06-Jun-17	Stage-I approval accorded
1197	Punjab	PL Surya Urja Limited, 20 MW Solar Power Plant, Village Gamiwala-Hakamwala, District Mansa, Punjab	Others	0.0024	03-Feb-15	Stage-I approval accorded
1198	Punjab	220 KV T/Line Balachak to Naraingarh Vill. Nawan kot on Jalandhar-Amritsar road, Amritsar	Transmission Line	0.671	17-Apr-15	Stage-I approval accorded
1199	Punjab	Indian Oil Corporation Limited	Others	0.0828	12-Oct-15	Stage-I approval accorded
1200	Punjab	Laying of OFC for Indian Army	Others	0.08015	19-Oct-15	Stage-I approval accorded
1201	Punjab	Reconstruction/Rehabilitation of Mandi Minor offtaking from RD74120R of Joga Distt.	Defence	2.9332	22-Jan-15	Stage-I approval accorded
1202	Punjab	For access of Retail Outlet	Irrigation	2.34	03-Dec-15	Stage-I approval accorded
1203	Punjab		Others	0.011518	23-Apr-15	Stage-I approval accorded

1204	Punjab	For Access of Retail Outlet	Others	0.08502	05-Mar-15	Stage-I approval accorded
1205	Punjab	Patiala Patran OFC Route	Others	2.5589	13-Apr-15	Stage-I approval accorded
1206	Punjab	M/s Idea Cellular Ltd.	Others	0.578	14-Mar-17	Stage-I approval accorded
1207	Punjab	Jalandhar Connectivity	Others	0.106	16-Jun-17	Stage-I approval accorded
1208	Punjab	OFC Cable Laying	Others	0.1325	14-Mar-17	Stage-I approval accorded
1209	Punjab	kissan sewa kendra Mehmuna	Others	0.043616	10-Jun-16	Stage-I approval accorded
1210	Punjab	Ajmer Palace, Village Maur Nabha, Barnala	Others	0.011269	28-Jun-16	Stage-I approval accorded
1211	Punjab	For Access of Retail Outlet of additional area 0.064712 Ha.	Others	0.064712	25-Mar-15	Stage-I approval accorded
1212	Punjab	Construction of LILO of one circuit of 220 KV Transmission Ganguwal-Mohali line at 220 KV Majra in favour of PSTCL	Line	0.21	10-Jul-15	Stage-I approval accorded
1213	Punjab	Reliance Jio Infocomm Limited	Others	1.3725	12-Jan-16	Stage-I approval accorded
1214	Punjab	Proposed HPCL Retail Outlet at village Guria, Distt. Gurdaspur	Others	0.01112	10-Dec-15	Stage-I approval accorded
1215	Punjab	Site for IOCL retail outlet	Others	0.014008	11-Dec-15	Stage-I approval accorded

1	2	3	4	5	6	7
1216	Punjab	NOFN OFC Cable	Others	1.17	13-Oct-16	Stage-I approval accorded
1217	Punjab	Idea cellular Ltd. for laying of OFC from Anandpur Sahib to Garshankar road	Others	0.765	09-Nov-15	Stage-I approval accorded
1218	Punjab	Construction of ROB	Road	3.64078	27-Nov-15	Stage-I approval accorded
1219	Punjab	NOFN Project laying OFC at Majitha Block	Others	1.294	13-May-16	Stage-I approval accorded
1220	Punjab	NOFN	Others	0.4854	11-May-16	Stage-I approval accorded
1221	Punjab	For laying of OFC Cable for Reliance Jio Infocomm Ltd.	Others	2.03445	21-Apr-16	Stage-I approval accorded
1222	Punjab	Good Morning Bread Bakers	Others	0.003538	22-Jun-15	Stage-I approval accorded
1223	Punjab	Baleem Marriage Palace	Others	0.000789	23-Sep-16	Stage-I approval accorded
1224	Punjab	IOCL Latala Ludhiana	Others	0.001258	25-Jun-15	Stage-I approval accorded
1225	Punjab	Augmentation of Water Supply Scheme phase 5 and 6 from Kajauli Headworks to water works at SAS Nagar	Drinking Water	0.0995	11-Aug-15	Stage-I approval accorded
1226	Punjab	IOCL Existing Retail outlet at village Chohal on New NH-3, within KM 47 to 48, Tehsil & Distt. Hoshiarpur	Others	0.0849	19-Oct-15	Stage-I approval accorded

1227	Punjab	Existing RO At village Bala Chak, Distt. Amritsar (New Tarn Taran)	Others	0.084	19-Oct-15	Stage-I approved accorded
1228	Punjab	Retail outlet at vill- Jassi Bagh Wali on dabwali to Bathinda road (NH-64) near km stone no, 26 distt-Bathinda Punjab.	Others	0.0938	19-Oct-15	Stage-I approved accorded
1229	Punjab	Construction of Bridge Over Sabuana Drain	Road	0.223	07-Oct-15	Stage-I approved accorded
1230	Punjab	Rampura-Maur Road	Road	14.02	10-Aug-16	Stage-I approved accorded
1231	Punjab	M/S Essar Oil Ltd.	Others	0.0021	29-Jun-15	Stage-I approved accorded
1232	Punjab	Green Wood Vaishnu Dhaba	Others	0.005544	14-Jul-15	Stage-I approved accorded
1233	Punjab	IOCL Petrol Pump Katani kalan	Others	0.08	11-May-15	Stage-I approved accorded
1234	Punjab	Expansion in Kang Nirvana Resorts and Spa	Others	0.9955	20-Sep-16	Stage-I approved accorded
1235	Punjab	220 KV Makhu-Rashiana	Transmission Line	0.3486	03-Mar-16	Stage-I approved accorded
1236	Punjab	Diversion Of Additional Area 0.068391 HA..	Others	0.08836	04-Mar-15	Stage-I approved accorded
1237	Punjab	Over 7 Seas Resort, Village Aligarh, Jagraon, Ludhiana	Others	0.02911	30-Jun-15	Stage-I approved accorded

1	2	3	4	5	6	7
1238	Punjab	Kalra Resorts, Machhiwara	Others	0.0622	08-M-15	Stage-I approval accorded
1239	Punjab	For access of Reliance OFC	Others	0.622	20-Apr-15	Stage-I approval accorded
1240	Punjab	To Lay Optical Fibre cable	Others	0.7153	10-May-16	Stage-I approval accorded
1241	Punjab	Laying of OFC for Indian Army	Defence	0.447	27-Apr-15	Stage-I approval accorded
1242	Punjab	Laying of OFC for NOFN Project in Dhillwan Block	Others	1.246	07-May-15	Stage-I approval accorded
1243	Punjab	construction of GEE EMM Spinfab Limited	Industry	0.021572	19-Jun-17	Stage-I approval accorded
1244	Punjab	66 KV Line Mandvi to Karoda	Transmission Line	0.1008	05-Jun-15	Stage-I approval accorded
1245	Punjab	66 KV Line Dhanoula-Dhadrian to T-Off Lohakhera	Transmission Line	0.0144	05-Jun-15.	Stage-I approval accorded
1246	Punjab	Bajoria Agro Processing Pvt Ltd	Industry	0.11274	04-Nov-16	Stage-I approval accorded
1247	Punjab	Lift Irrigation Project, Gagwal	Irrigation	0.23	08-Apr-16	Stage-I approval accorded
1248	Punjab	Diversion of Forest land 12.736 Ha for construction of Additional Structures & Service Road from Km. 448.510 to	Road	12.736	09-Feb-16	Stage-I approval accorded

Km. 473.068 (Amntsar Bypass) already  
Four Laned Road in the Section of NH-1  
in. State of Punjab

1249	Punjab	Lying of OFC for Indian Army	Defence	2.336	19-Jan-15	Stage-I approval accorded
1250	Punjab	Essar Oil Ltd	Others	0.12756	12-Aug-16	Stage-I approval accorded
1251	Punjab	Diversion 60.8669 ha (24.4240 ha in Jalandhar Forest Division and 36.4429 ha in Hoshiarpur Forest Division) of forest area for the purpose of 4-laning of Jalandhar- Hoshiarpur-Punjab/ Himachal Border section of NH 70	Road	60.8669	18-May-17	Stage-I approval accorded
1252	Punjab	DAV University Jalandhar	Others	0.3	23-Jul-17	Stage-I approval accorded
1253	Punjab	Optical Fiber Cable by IDEA Cellular Ltd. at Village Ibban	Others	0.1354	10-Oct-16	Stage-I approval accorded
1254	Punjab	Rising Mam Nakodar	Others	0.972	10-May-16	Stage-I approval accorded
1255	Punjab	Retail Outlet of IOCL at village Khasa	Others	0.0782	10-Mar-17	Stage-I approval accorded
1256	Punjab	Filling Station at himmatpura	Others	0.019033	03-May-16	Stage-I approval accorded
1257	Punjab	220 KV T/Line Makhu-Rashiana	Transmission Line	0.5767	20-Jul-15	Stage-I approval accorded

1	2	3	4	5	6	7
1258	Punjab	For Widening and Strengthening in NH-703	Transmission Line	2.475	19-Feb-15	Stage-I approval accorded
1259	Punjab	M/s Dreamz villa Marriage Palace	Others	0.007125	15-Dec-16	Stage-I approval accorded
1260	Punjab	Augmentation of Water Supply Scheme phase 5 and 6 from Kajauli Headworks to water works at SAS Nagar	Drinking Water	0.015	23-Jun-15	Stage-I approval accorded
1261	Punjab	M/s Bharti Airtel Limited	Others	0.398	09-Sep-16	Stage-I approval accorded
1262	Punjab	Diversion of 0.080 Ha forest land for construction of approach road for a Proposed Retail outlet at village Ladhuwala Hithar, Khasra No. 3//11/1, 20/2, 2//16/1, 16/2 on Jalalabad - Fazilka road, (SH-20) Between KM 59 to 60 (LHS), Tehsil Jalalabad, Distt. Fazilka Petrol Pump	Others	0.08	09-Sep-16	Stage-I approval accorded
1263	Punjab	66KV Transmission Line, Talwandi sabo	Transmission Line	0.0576	17-Sep-15	Stage-I approval accorded
1264	Punjab	For laying of OFC Cable for Reliance Jio Infocomm Ltd	Others	0.9945	09-Nov-16	Stage-I approval accorded
1265	Punjab	Indian Oil Corporation Limited patrol pump	Others	0.0064	09-Nov-16	Stage-I approval accorded

1267	Punjab	For Access of Retail Outlet at Basti Bawa Kher	Others	0.012238	20-Jul-15	Stage-I approval accorded
1268	Punjab	Logistic Park, Mehmadpur, Teh.Rajpura, Dist. Patiala	Others	0.0833	12-Oct-15	Stage-I approval accorded
1269	Punjab	Retail Outlet of IOCL at village Mallian	Others	0.0915	04-Feb-16	Stage-I approval accorded
1270	Punjab	NOFN OFC Cable	Others	0.9	08-Sep-16	Stage-I approval accorded
1271	Punjab	Widening of Bhawanigarh-Sunam-Bhikhhi-Kotshamir Road	Road	4.9026	21-Dec-16	Stage-I approval accorded
1272	Punjab	IOCL Proposed Retail Outlet at village Lehra, Sh-11, Distt Ludhiana	Others	0.04638	27-Aug-15	Stage-I approval accorded
1273	Junjab	For access of Retail Outlet	Others	0.024744	02-Sep-15	Stage-I approval accorded
1274	Punjab	Construction of Bridge Over Ditch Drain	Road	0.255	27-Oct-15	Stage-I approval accorded
1275	Punjab	Jhunir-Bohla Line T-off 66 KV Line Danewala S/C on D/C Tower	Transmission Line	0.0054	03-Mar-16	Stage-I approval accorded
1276	Punjab	Laying of RCC pipe line for supply of Raw Water to water supply scheme for city Faridkot.	Drinking Water	0.378	15-Mar-16	Stage-I approval accorded
1277	Punjab	PWD Construction Of Road Widening	Road	13.236	22-Mar-17	Stage-I approval accorded

1	2	3	4	5	6	7
1278	Punjab	HPCL Retail outlet at Chupkuti Moga	Others	0,001	07-Nov-16	Stage-I approval accorded
1279	Punjab	M/s Idea Cellular Ltd.	Others	0.916	07-Mar-17	Stage-I approval accorded
1280	Punjab	Proposed Retail Outlet of Essar Oil Ltd	Others	0.0172	10-Nov-16	Stage-I approval accorded
1281	Punjab	Widening of road from Mukrian Hydel Channel Kandi Canal Km 0 to 15, L/side under Forest Division Dasuya and Distt Hoshiarpur	Road	1.2	19-Jul-17	Stage-I approval accorded
1282	Punjab	Laying of OFC for NOFN Project in JL East Block	Others	1.23	24-Apr-15	Stage-I approval accorded
1283	Punjab	Laying of OFC under NOFN Project in JL West Block	Others	0.748	24-Apr-15	Stage-I approval accorded
1284	Punjab	NOFN	Others	4	17-Mar-16	Stage-I approval accorded
1285	Punjab	400 kV DC from Kurukshetra to Malerkotla Transmission Line	Transmission Line	3.3083	28-Sep-16	Stage-I approval accorded
1286	Punjab	OFC Cable Laying	Others	2.22	06-Jun-16	Stage-I approval accorded
1287	Punjab	For Installation of BSNL 40 M tower	Others	0.008354	28-Jul-16	Stage-I approval accorded

1288	Punjab	Providing water Supply at Rajpura, Under PMIDC	Drinking Water	0.2564	02-Jun-16	Stage-I approval accorded
1289	Punjab	For Access of Retail Outlet	Others	0.0141	13-Jan-15	Stage-I approval accorded
1290	Punjab	Laying of OFC for Indian Army	Defence	1.4792	19-Dec-14	Stage-I approval accorded
1291	Punjab	For access retail outlet	Others	0.006832	22-Apr-15	Stage-I approval accorded
1292	Punjab	Shop on Northern Byepass Patalu Kiu 3-4 L/S Distt: Patiala	Others	0.0087214	20-Oct-16	Stage-I approval accorded
1293	Punjab	Narain Education Society Vill: Bhamra Tehsil: Samana Distt: Patiala	School	0.004863	23-Jun-17	Stage-I approval accorded
1294	Punjab	Laying of OFC for NOFN Project in Nadala Block	Others	1.513	11-May-15	Stage-I approval accorded
1295	Punjab	laying of OFC Idea Cellular Ltd	Others	0.675	04-Jan-16	Stage-I approval accorded
1296	Punjab	Reliance OFC	Others	1.2445	05-Dec-16	Stage-I approval accorded
1297	Punjab	IOCL Petrol Pump, Parti Sadiq	Others	0.002238	01-Jun-15	Stage-I approval accorded
1298	Punjab	Indian Oil Corporation Limited	Others	0.01432	03-Aug-15	Stage-I approval accorded
1299	Punjab	4-laning of Chandigarh - Kharar Section of NH-21 (New NH-5) in the State of Punjab	Road	12.918	28-Sep-15	Stage-I approval accorded

1	2	3	4	5	6	7
1300	Punjab	IOCL Petrol Pump, Ganna Pind	Others	0.0125	02-Nov-15	Stage-I approval accorded
1301	Punjab	M/s Gupta Marriage Palace	Others	0.0327	22-Aug-16	Stage-I approval accorded
1302	Punjab	For access of Essar Oil Pump	Others	0.0862	16-Nov-16	Stage-I approval accorded
1303	Punjab	Karan Rice Export Pvt Ltd	Others	0.00459	28-Sep-15	Stage-I approval accorded
1304	Punjab	construction of 200 Feet road Junction 73/74 to NH 21 on Chandigarh-Kharar road for laying of OFC Cable for Idea Cellular Ltd	Road	0.099	25-May-15	Stage-I approval accorded
1305	Punjab		Others	0.9801	28-Dec-15	Stage-I approval accorded
1306	Punjab	Widening of Carriageway 5.50 mtr. to 7.00 mtr. from Km. 34.470 to 61.745 of section MnWssr-Jaiaaoaa road NH-754 in the state of Punjab	Road	6.186	23-Mar-16	Stage-I approval accorded
1307	Punjab	Lying of OFC for Indian Army	Defence	3.2265	15-Jan-15	Stage-I approval accorded
1308	Punjab	For access of retail outlet in Dorangla Road, Gurdaspur Punjab	Others	0.013078	15-Oct-15	Stage-I approval accorded
1309	Punjab	National Optical Fiber Network (NOFN)	Others	1.8	24-Nov-15	Stage-I approval accorded
1310	Punjab	OFC Cable Blowing Work	Others	0.765	26-Mar-15	Stage-I approval accorded

1311	Punjab	OFC laying along the road of Rampur to Mour via Pittho, cuouke, Pirkot, Bhani Choure, Kutiwal Khurad.Ghuman Khuras Rampura Kanchian in Mouur Talwani Rd TEMOUR	Others	1.575	06-Apr-15	Stage-I approval accorded
1312	Punjab	Bridge over Wahabwala Drain NH-10	Road	0.225	12-May-17	Stage-I approval accorded
1313	Punjab	220KV Transmission Line from 400KV S/Stn. Nakodar to 220KV S/Stn. Ladhowal For laying of OFC Cable for Idea Cellular Ltd	Transmission Line Others	0.826 1.5806	24-May-17 01-Feb-16	Stage-I approval accorded
1314	Punjab	crossing of 66 KV line Focal Point Rajpura IOCL Petrol Pump, Wazidpur Bhoman	Transmission Line Others	0.0231 0.001282	01-Jun-16 01-Jun-15	Stage-I approval accorded
1315	Punjab	IOCL Petrol Pump, Waryam Khera	Others	0.002238	01-Jun-15	Stage-I approval accorded
1316	Punjab	Providing & Fixing inlet channel for water works in Mandi Bhagta Bhai Ka 4-Lamnng Between Sangrur-Barnala	Drinking Water Road	0.13 1.62	01-Jul-15 07-Jun-17	Stage-I approval accorded
1317	Punjab	Lying of OFC for Indian Army (Bhatinda - Dabwali)	Defence	1.935	23-Jan-15	Stage-I approval accorded
1318	Punjab	Lying of DI rising Pipe of 350 MM for harvesting of rain water	Others	0.1776	10-Jun-15	Stage-I approval accorded
1319	Punjab					
1320	Punjab					
1321	Punjab					

1	2	3	4	5	6	7
1322	Punjab	M/s Bharti Airtel Limited	Others	1.4816	24-Jun-15	Stage-I approval accorded
1323	Punjab	setting up new outlet on malikpur to kirian-sunderchak road	Others	0.006529	30-Mar-15	Stage-I approval accorded
1324	Punjab	IOCPL, Petrol Pump	Others	0.0102	31-Aug-15	Stage-I approval accorded
1325	Punjab	66KV line Pasiana to Gajumajra	Transmission Line	0.164646	01-Sep-15	Stage-I approval accorded
1326	Punjab	Construction of 66 KV Line Barea to Kishangarh	Transmission Line	0.0162	28-Aug-15	Stage-I approval accorded
1327	Punjab	Proposal for diversion of additional forest land 3.381 ha for 4-laning of ludhiana-talwandi section from km. 87.800 to km. 88.900 section of nh-95 in the state of punjab (the forest land of 12.04 ha has already been diverted vide moef, chandigarh letter no. 9pbcc311/2015-ch-a dated 6th jan, 2016 for four lan1ng of ludhiana-talwandi from km. 85.980 to 92.00 of NH-95 in the State of Punjab under Forest Division and District Ludhiana	Road	3.381	23-Jun-17	Stage-I approval accorded
1328	Punjab	Solar Power Plant at Ghaggar Sangrur	Others	0.05527	12-May-17	Stage-I approval accorded
1329	Punjab	Indian Oil Corporation Limited	Others	0.0125	12-Aug-15	Stage-I approval accorded

1330	Punjab	Lying of OFC for Indian Army (Abohar - Fazilka)	Defence	1.22	30-Mar-15	Stage-I approval accorded
1331	Punjab	Retail outlet at vill- pathrala on bathinda to dabwali road (nh-64) near km stone no.244) rd 244.300 distt-bathinda punjab.	Others	0.0939	12-Oct-15	Stage-I approval accorded
1332	Punjab	Retail outlet at vill-baluanu on bathinda to abohar road (nh-15) distt-bathinda punjab.	Others	0.0955	09-Oct-15	Stage-I approval accorded
1333	Punjab	Indian Oil Corporation Limited	Others	0.03354	12-Oct-15	Stage-I approval accorded
1334	Punjab	M/s ABRYL Laboratories Pvt. Ltd.	Industry	0.0013	16-Jun-17	Stage-I approval accorded
1335	Punjab	OFC Cables	Others	0.9675	01-Jun-16	Stage-I approval accorded
1336	Punjab	Idea Cellular	Others	0.18072	18-May-16	Stage-I approval accorded
1337	Punjab	Service Lane and footpath from KM 38.200 to 39.600 on NH-3 (old name NH-70) Jalandhar Hoshiarpur Manali road on NH 70 (new Name-3) in the state of Punjab District Hoshiarpur	Road	1.96	18-Aug-15	Stage-I approval accorded
1338	Punjab	Malbros International Pvt. Ltd. (Unit-II) Ethanol & Power Plant	Others	0.0066	15-Mar-16	Stage-I approval accorded
1339	Punjab	Cattle Breeding Farm	Others	0.060216	19-Nov-15	Stage-I approval accorded

1	2	3	4	5	6	7
1340	Rajasthan	Up-gradation & Rehabilitation to 2-lane/2-lane with paved shoulder from Km 80/0 to Km 180/0 of Pratapgarh Padi Section of NH-113 in the state of Rajasthan	Road	42.242	30-Mar-15	Stage-I approved accorded
1341	Rajasthan	IOC A/R for petrol pump (Smt. Madhu Bhatia) at Chak 5 DBN, Vill.- Bhagwangarh, tehsil- Suratgarh on NH-15 km. 202.22 - 202.265 LHS	Road	0.190075	05-Nov-14	Stage-I approved accorded
1342	Rajasthan	Bitnnoke Lignite Project	Mining	52.245	02-Dec-15	Stage-I approved accorded
1343	Rajasthan	Diversion of 3.9982 Ha Forest land Tehsil Tijara District Alwar in favour of Western Dedicated Freight Corridor.	Railway	3.9982	14-Sep-15	Stage-I approved accorded
1344	Rajasthan	Mandwar Teendhar Road to Badbela	Road	0.9934	29-Dec-16	Stage-I approved accorded
1345	Rajasthan	Jinda Chilla Madar Water Supply	Drinking Water	0.0578	29-Dec-16	Stage-I approved accorded
1346	Rajasthan	Maintenance of existing 132 kv s/c sikar-laxmangarh-fatehpur-ratangarh line	Transmission Line	0.192	26-Oct-15	Stage-I approved accorded
1347	Rajasthan	Construction of 132 kv d/c LLO line for under construction 132 kv gss sanwali road, sikar from existing 132 kv s/c sikar-ranoli line	Transmission Line	0.3132	27-Mar-17	Stage-I approved accorded

1348	Rajasthan	Construction of New BG line 56 kms from Thaiyat Hamira to Samu.	Railway	42.06	29-May-17	Stage-I approval accorded
1349	Rajasthan	Four laning by CC pavement on Kota to Dara km 256/550/ to 289/500 on NJ 12	Road	63.1603	01-Feb-16	Stage-I approval accorded
1350	Rajasthan	Welspun Renewables Energy Pvt Ltd	Transmission Line	2.416	17-Mar-17	Stage-I approval accorded
1351	Rajasthan	Construction of aprooch road Ramthi to Rasulpura	Road	0.936	23-Feb-17	Stage-I approval accorded
1352	Rajasthan	Road Work from Jalwara to Kishanpura	Road	2.96	23-Aug-16	Stage-I approval accorded
1353	Rajasthan	Road Work from Kadeeli to Lathkhera	Road	2.79	05-Feb-16	Stage-I approval accorded
1354	Rajasthan	Road from Nehroopur to Jhhiri	Road	3.2	04-Aug-16	Stage-I approval accorded
1355	Rajasthan	Road from Gordhanpura to Ghatta	Road	2.22	05-Feb-16	Stage-I approval accorded
1356	Rajasthan	Road from Karwari Khurd to Baman Deh	Road	4.2	11-Feb-16	Stage-I approval accorded
1357	Rajasthan	Madhopura to Jetpura	Road	3.6	11-Feb-16	Stage-I approval accorded
1358	Rajasthan	Garda to Jaiswan	Road	3.98	11-Feb-16	Stage-I approval accorded
1359	Rajasthan	Road from khyawada to Haripura	Road	2	05-Feb-16	Stage-I approval accorded

1	2	3	4	5	6	7
1360	Rajasthan	Road from Khandela to Halawani	Road	2.05	04-Aug-16	Stage-I approval accorded
1361	Rajasthan	Road from NH-76 Km. 537 to Dhuwan	Road	2.55	11-Feb-16	Stage-I approval accorded
1362	Rajasthan	Road from Uni-Kedarkui road Km. 6/400 to Silora	Road	3.9	11-Feb-16	Stage-I approval accorded
1363	Rajasthan	Road from Dhikoniya to Talawara	Road	7.5	04-Aug-16	Stage-I approval accorded
1364	Rajasthan	Road from Gordhanpura to Kali mati	Road	2.98	04-Aug-16	Stage-I approval accorded
1365	Rajasthan	Rajpur Benta Road to Isatori (Actually from Rampur upreti to Isatori)	Road	2.97	04-Aug-16	Stage-I approval accorded
1366	Rajasthan	400 KV D/C Bhadla-Bikaner TR Line	Transmission Line	22.3983	23-Aug-16	Stage-I approval accorded
1367	Rajasthan	Diversion of 504.11 ha. forest area for Balwanta Field Firing Range (Actual Impact assessment 10.41 ha.)	Defence	504.11	30-Jan-17	Stage-I approval accorded
1368	Rajasthan	Phase-IV - (Forest land from Gindore village)- Ramganjmandi- Bhopal new BG line project	Railway	2.718	06-Jan-17	Stage-I approval accorded
1369	Rajasthan	132 KV s/c Kelwara mamoni transmission line	Transmission Line	3.942	30-Mar-17	Stage-I approval accorded
1370	Rajasthan	132KV Nimbahera Bijaipur - Kanera Line	Transmission Line	9.7659	17-Feb-17	Stage-I approval accorded

1371	Rajasthan	Road from Mundiyar-Rajpur Road to Barara	Road	0.55	18-Mar-15	Stage-I approval accorded
1372	Rajasthan	Road from Lakdai to Mamli via Durjanpura	Road	0.93	18-Mar-15	Stage-I approval accorded
1373	Rajasthan	Const. of A/R to Banikheri	Road	0.52	18-Mar-15	Stage-I approval accorded
1374	Rajasthan	NH-12 to Rojya	Road	0.95	18-Mar-15	Stage-I approval accorded
1375	Rajasthan	Approach road Barodiya to Jatamari	Road	0.994	18-Mar-15	Stage-I approval accorded
1376	Rajasthan	Water supply and sewerage project in Tonk town under RUIDP Phase III	Drinking Water Transmission Line	0.1435	18-Dec-15	Stage-I approval accorded
1377	Rajasthan	Construction of 220 KV D/C transmission Line for M/s DFCCIL, Kishangarh	Irrigation	9.002	06-Jan-15	Stage-I approval accorded
1378	Rajasthan	Hydraulic Improvement of feeders of Budah Pushkar Sarovar	Road	0.9915	13-Jul-15	Stage-I approval accorded
1379	Rajasthan	PMGSY Road Upgradation Bishangarh to Govindpura Baseri	Road	0.98	14-Mar-15	Stage-I approval accorded
1380	Rajasthan	Proposed Essar Oil Ltd. Retail Outlet	Road	0.126076	06-Jun-15	Stage-I approval accorded
1381	Rajasthan	Upgradation of road from Kasbathana to Bamangawan	Road	5.2	23-Aug-15	Stage-I approval accorded
1382	Rajasthan	Borabas Mandana Water Supply Project Kota (Rajasthan)	Drinking Water	4	19-Jul-15	Stage-I approval accorded

1	2	3	4	5	6	7
1383	Rajasthan	Chambal-Bhilwara Water Supply Project (Phase-I)	Drinking Water	15.0015	23-May-16	Stage-I approval accorded
1384	Rajasthan	220 KV Double Circuit Pratapgarh-Chittorgarh Transmission Line with one circuit via 220 KV GSS Nimbahera		19.824	15-Feb-15	Stage-I approval accorded
1385	Rajasthan	Upgradation of Thana Mewara Road 0.00 km. to 32.00 km PWD Dungarpur, Rajasthan	Road	12.528	22-Mar-15	Stage-I approval accorded
1386	Rajasthan	ITJSK Package 2 Drinking Water Project	Drinking Water	0.5662	17-Feb-17	Stage-I approval accorded
1387	Rajasthan	A/R Sanwalda	Road	0.996	04-Mar-15	Stage-I approval accorded
1388	Rajasthan	Road Work From Khalda to Khaldi Village	Road	0.31	03-Mar-15	Stage-I approval accorded
1389	Rajasthan	Road from Ranwasi to Ranwasa	Road	0.5	03-Mar-15	Stage-I approval accorded
1390	Rajasthan	Const. of A/R to Meerokhari	Road	0.9	03-Mar-15	Stage-I approval accorded
1391	Rajasthan	A/R to Nayagoav Bhanpura	Road	0.2	03-Mar-15	Stage-I approval accorded

1392	Rajasthan	JNNURM Ajmer Package No.2	Drinking Water	0.081	03-Aug-16	Stage-I approval accorded
1393	Rajasthan	Ojaswi Marble and Granite Pvt. Ltd.	Mining	149.3002	06-Jan-17	Stage-I approval accorded
1394	Sikkim	Construction of 2-Lane road from Singtam-Tarku-Rabongla-Legship-Gyalshing (section from Singtam to Rabongla) NH-510, under SARDP-NE, Phase-A in the State of Sikkim.	Road	16.11	21-Jun-17	Stage-I approval accorded
1395	Sikkim	Augmentation of water supply to Majhitar, through the forest land within the Bharey Khola RF and Majhitar, in the South District of Sikkim	Drinking Water	0.818	18-May-16	Stage-I approval accorded
1396	Sikkim	Widening of Tarku via Demthang to Namchi Road	Road	8.052	08-Dec-15	Stage-I approval accorded
1397	Sikkim	Diversion of forest land for construction of truckable road from Debrong to Chamgoan road in south district of Sikkim	Road	0.992	05-Mar-16	Stage-I approval accorded
1398	Sikkim	Establishment of Border Out Post at Partam in North Sikkim	Defence	0.4047	19-Jul-16	Stage-I approval accorded
1399	Sikkim	Establishing of Border Out Post at Point 4685 in North Sikkim	Defence	0.2023	19-Jul-16	Stage-I approval accorded
1400	Sikkim	Construction of road from Chemchey via Lachintang to Upper Wok in South Sikkim	Road	0.702	19-Sep-16	Stage-I approval accorded

1	2	3	4	5	6	7
1401	Sikkim	Estt. of staging camp at 17mile/ohhangu	Defence	0.4047	18-May-16	Stage-I approval accorded
1402	Sikkim	Estt. of staging camp at Tamzey	Defence	0.8094	18-May-16	Stage-I approval accorded
1403	Sikkim	Construction of Road from. Lanco road Samardong to Burul In South Sikkim	Road	0.852	03-Dec-16	Stage-I approval accorded
1404	Sikkim	Establishment of Border-Out-Postand Helipad ground at chhu in in Lachung North sikkim	Defence	0.8094	26-Apr-16	Stage-I approval accorded
1405	Sikkim	Diversion of forest land for construction of 220 Kv Transmission line in West & South Sikkim by Shiga Energy.	Transmission Line	2.3415	25-M-16	Stage-I approval accorded
1406	Sikkim	Augmentation of Soreng Water Supply Scheme in West Sikkim	Drinking Water	0.0126	23-Apr-15	Stage-I approval accorded
1407	Sikkim	SIVOK Rangpo New Broad Gauge Rail Line	Railway	11.8862	27-Mar-15	Stage-I approval accorded
1408	Sikkim	220 KV D/C New Mellii to Legship pool Transmission Line	Transmission Line	3.4965	10-Apr-17	Stage-I approval accorded
1409	Sikkim	Diversion of forest land for const, of road from Bhusuk to Shotolakha, Gangtok East Sikkim	Road	0.081	26-Oct-16	Stage-I approval accorded
1410	Sikkim	Skill Development And Public Facilitation Centre	Others	0.031	31-Dec-15	Stage-I approval accorded

1411	Sikkim	Construction of Playground for ATTC at Bardang, East Sikkim	School	0.81	04-Aug-15	Stage-I approval accorded
1412	Sikkim	Diversion of forest land for construction of 2 Lane Melli Manpur Namchi Road	Road	0.5521	19-Feb-16	Stage-I approval accorded
1413	Sikkim	Const. of link road (3km) from Kolthang Maneydara to Jgidara, Lmgmoo, South Sikkim	Road	0.344	03-Nov-15	Stage-I approval accorded
1414	Sikkim	Construction of 2 Lane Melli Manpur Namchi 32 kms road in South Sikkim under SARDP - NE (Phase - A)	Road	0.8538	24-Nov-16	Stage-I approval accorded
1415	Tamil Nadu	OHT Electricity Service to Thenmalai habitation, Srurmalai, Dindigul	Village Electricity	0.301	30-Dec-15	Stage-I approval accorded
1416	Tamil Nadu	Construction of Bridge in Pulicat Lake at Pasiyavaram	Road	1.11	01-Aug-16	Stage-I approval accorded
1417	Tamil Nadu	Kannankottai Thervaikandigai reservoir project	Drinking Water	22.11	22-May-15	Stage-I approval accorded
1418	Tamil Nadu	Construction of Bridge at Km. 0/4 of Kooranur Road across Malattar River	Road	0.528	08-Mar-17	Stage-I approval accorded
1419	Tamil Nadu	Laying of 110 KV Double Circuit Line.	Transmission Line	2.09	10-Jun-15	Stage-I approval accorded
1420	Tamil Nadu	UGSS To Theni Allinagaram Municipality	Others	0.01	08-Jan-16	Stage-I approval accorded

1	2	3	4	5	6	7
1421	Telangana	Diversion of 2.85 ha of Forest Land in Adilabad Division for improvement of Anarpally -Babulguda Road via Malangi, Dhamgi and Patnapur from km 09 to 5/0 passing through RF in Adilabad District in favour of SE, R&B, Adilabad.	Road	2.85	29-Jul-16	Stage-I approval accorded
1422	Telangana	Proposal for diversion of 4.98 Ha of Forest Land for formation of road from Charla to Pusuguppa in Khamman District - in favour of EE, PR Division, Bhadrachalam	Road	4.98	28-May-16	Stage-I approval accorded
1423	Telangana	Mallavaram-Bhopal-Bhilwara-Vijaiapur Natural Gas Pipeline along with OFC through different reserve forests of Telangana state in favour of GSPL India Transco Limited (GITL)	Others	73.0074	10-Feb-17	Stage-I approval accorded
1424	Telangana	Diversion of 6.7612 ha of Forest Land in compt No. 502, Chandrapally RF, Bellampally Division for Medium Irrigation& excavation of Distributary No. 3 of PP.Rao Project in favour of I & CADD, Bellampally.	Irrigation	6.7612	14-Jul-15	Stage-I approval accorded
1425	Telangana	Diversion of 8.78 ha of FL in RF Aril Block, Adilabad range of Adilabad Division for construction of canal to utilize 5.12 TMC of water from lower penganaga Inter State Project in favour of SE, I & CADD, Nirmal.	Irrigation	8.78	30-Mar-15	Stage-I approval accorded

1426	Telangana	Re-Diversion of 0.087 Ha of Forest Land in Dulipalle RF of Hyderabad Division laying of Pipeline from Ghanpur to Suraram Junction under Godavari Water Supply Project Phase-I in favour of General Manager (Engg.) Project Division No. IV, HMWS&S Board, SR Nagai, Hyderabad.	Drinking Water	0.087	07-Oct-15	Stage-I approval accorded
1427	Telangana	Diversion of 9.685 Ha of Forest Land in Akkannapet and GangapurRF of Medak division for the construction of New Broad Gauge Railway Line from Akkannapet to Medak in favour of South Central Railway, Secunderabad.	Railway	9.685	12-Aug-15	Stage-I approval accorded
1428	Telangana	Renewal of Yellandu Mining Lease over a reduced extent of 124.96 Ha of Forest Land in Kohagudem Forest Division, Khammam District, in favour of SCCL.	Mining	124.96	13-Jul-15	Stage-I approval accorded
1429	Telangana	Diversion of 0.96 Ha of Forest Land in Nagaram RF of Hyderabad division for Strengthening and Widening of Radial Road No. 16 from Tarnaka Cross Roads to Cherial X road from km 7.000 to km 17.180 in favour of MD, HGCL.Hyd.	Road	0.96	24-Jan-17	Stage-I approval accorded

1	2	3	4	5	6	7
1430	Telangana	Diversion of 31.6093 ha of Forest Land for Peddavagu Jagannathpur Project Main canal & Distributary No. 11 & 12 in Kushnepally Range of Bellampally Division in favour of I & CADD, Bellampally.	Irrigation	31.6093	14-Jul-15	Stage-I approval accorded
1431	Telangana	Diversion of 1.38 ha. land for widening & BT to road from Siragam to Dibbavalsala road in Araku Valley mandal through Kurudi Reserve forest in Paderu Division, in favour of Executive Engineer, PR Division, Paderu	Road	1.38	05-Nov-15	Stage-I approval accorded
1432	Telangana	Diversion of 0 0536 Ha of Forest Land in Compt. No. 392 of Zaeerabad RF in Medak Division for laying of pipeline to provide water supply to M/s. Mahindra & Mahindra and TSIIIC premises for improvement of Industrial Area in favour of Executive Engineer, Public Health Division, Nizamabad.	Others	0.0536	04-Sep-15	Stage-I approval accorded
1433	Telangana	Improvement of existing Road from Nakerrekal to Mallampally of NH- 365 in Warangal District-24.80 Ha	Road	4.27	12-Jan-17	Stage-I approval accorded
1434	Telangana	Penna Cement Industries Limited Approach Road - 2.51 Ha	Others	2.51	08-Mar-17	Stage-I approval accorded

1435	Telangana	Telangana Water Grid - Segment No.1/5, Kollapur Sub-Segment, Mahabubnagar Dist, 3.701 Ha	Drinking Water	3.701	24-Jan-17	Stage-I approval accorded
1436	Telangana	Telangana Water Grid - Segment No. 14, Siricilla-Vemulawada-Choppadandi, Karimnagar Dist -4.846 Ha	Drinking Water	4.846	16-Dec-16	Stage-I approval accorded
1437	Telangana	Telangana Water Grid - Segment No. 1/6, Wanaparthy Sub-Segment, Mahabubnagar Dist, 0.623 Ha	Drinking Water	0.623	23-Jan-17	Stage-I approval accorded
1438	Telangana	Telangana Water Grid - Segment No.20/1, Ramappa, Warangal Dist - 3.254 Ha	Drinking Water	3.254	27-Feb-17	Stage-I approval accorded
1439	Telangana	Telangana Water Grid Segment No.20/2, Mangapet, Warangal Dist - 1.989 Ha	Drinking Water	1.989	21-Jul-17	Stage-I approval accorded
1440	Telangana	Telangana Water Grid - Segment No.21/5, Neridigonda, Adilabad Dist - 3.060 Ha	Drinking Water	3.06	09-Jan-17	Stage-I approval accorded
1441	Telangana	Telangana Water Grid - Segment No 20/3, Etummagaram, Warangal Dist - 22.258 Ha	Drinking Water	22.258	13-Jun-17	Staged approval accorded
1442	Telangana	Rehabilitation and upgradation of NH-765 (Hyderabad to Dindi section) from km.52/478 to 55/630 km - 1.687 Ha	Road	1.687	07-Apr-16	Stage-I approval accorded
1443	Telangana	For widening & strengthening of existing road from R&B road at Narnlapur to Kalvapally of Tadavai Mandal of Warnagal District	Road	4.146	16-Mar-16	Stage-I approval accorded

1	2	3	4	5	6	7
1444	Telangana	Urdugonda Laxmi Narasimhaswamy Temple-Nalgonda	Road	0.289	30-Jun-15	Stage-I approval accorded
1445	Telangana	Telangana Water Grid - Segment No.8/2, Singuru Medak Sub-Segment, Medak Dist, 3.582 Ha	Drinking Water	2.739	06-Mar-17	Stage-I approval accorded
1446	Telangana	Telangana Water Grid - Segment No.5, Nalgonda Augmentation, 1.481 Ha	Drinking Water	1.481	28-Feb-17	Stage-I approval accorded
1447	Telangana	Telangana Water Grid - Segment No.16/1, Peddapalli - Ramagundam, Karimnagar Dist - 4.972 Ha	Drinking Water	4.972	28-Feb-17	Stage-I approval accorded
1448	Telangana	Widening and strengthening of Ravulapally-Maddur road from km 3/2 to 4/2 in Mahabubnagar District, 0.335 ha	Road	0.335	12-Nov-16	Stage-I approval accorded
1449	Telangana	Telangana Water Grid - Segment No.22/9, Asifabad, Adilabad Dist - 4.158 Ha	Drinking Water	4.158	06-Mar-17	Stage-I approval accorded
1450	Telangana	Telangana Water Grid - Segment No.25/3, Burgampadu, Khammam Dist, 4.562 Ha	Drinking Water	4.562	17-Apr-17	Stage-I approval accorded
1451	Telangana	Telangana Water Grid - Segment No.26/2, Wyra - Sathpalli (Part), 4.702 Ha	Drinking Water	4.702	17-Apr-17	Stage-I approval accorded
1452	Telangana	Reliance Jio Infocomm 4G Project - 0.583 Ha	Others	0.583	07-Jan-16	Stage-I approval accorded

1453	Telangana	Laying of BT on Approach Road to Gubbadi Thanda, Rajbollaram Village of Medchal (M), Rangareddy District - 0.8175 Ha	Road	0.8175	24-Nov-15	Stage-I approval accorded
1454	Telangana	Telangana Water Grid - Segment No. 1/4, Jadcherla Sub-Segment, Mahabubnagar Dist, 0.207 Ha	Drinking Water	0.207	05-Aug-16	Stage-I approval accorded
1455	Telangana	Telangana Water Grid - Segment No.7, Rangareddy, 12.23 Ha	Drinking Water	12.23	17-Feb-17	Stage-I approval accorded
1456	Telangana	Telangana Water Grid - Segment No.23/1, Dharmaram Gutta, Adilabad Dist - 3.645 Ha	Drinking Water	3.645	24-Oct-16	Stage-I approval accorded
1457	telangana	Koad from maddimala to Gundaram	Road	3.9005	25-Oct-16	Siagc-I approval
1458	Telangana	Diversion of 2.7 Ha of Forest Land in Hyderabad for Formation of road from Aliabad Cross road to Ghanpur via Mediciti Hospital	Road	2.7	05-Oct-16	Stage-I approval accorded
1459	Telangana	400 kV D/C Nizamabad- Yeddumailaram transmission line - 15.625 Ha	Transmission Line	15.625	14-Oct-16	Stage-I approval accorded
1460	Telangana	Laying of OFC for Idea Cellular Ltd from warangal to godavarkhani - 1.26 Ha	Others	1.26	04-Aug-16	Stage-I approval accorded
1461	Telangana	Telangana Water Grid - Segment No. 1/3, Kodangal Sub-Segment, Mahabubnagar Dist, 2.829 Ha	Drinking Water	2.829	24-Jan-17	Stage-I approval accorded

1	2	3	4	5	6	7
1462	Telangana	Telangana Water Grid - Segment No.23/2, Sri Rampur, Adilabad Dist - 3.822 Ha	Drinking Water School	3.822 4.91	27-Feb-17 27-Jan-17	Stage-I approved accorded
1463	Telangana	Telangana School of Horticulture, Mulugu-4.91 Ha				Stage-I approved accorded
1464	Telangana	Telangana Water Grid - Segment No 10/1, Narsapur -Medak District, 4.868 Ha	Drinking Water Road	4.868 4.907	29-Jul-16 27-Jun-16	Stage-I approved accorded
1465	Telangana	Widening of Single Lane Road from Annasagar to Pittam road from Km 3/8 to 10/5				Stage-I approved accorded
1466	Telangana	Strengthening and Widening of Indalwai - Bheemgal Road from km 8/5 to 38/5, Nizamabad district - 1.29 Ha	Road	1.29	27-Jun-16	Stage-I approved accorded
1467	Telangana	Telangana Water Grid - Segment No. 10B, Gajwel -Medak District, 4.22 Ha	Drinking Water	4.22	25-May-16	Stage-I approved accorded
1468	Telangana	Telangana Water Grid - Segment No. 10/4, Dubbak -Medak District, 4.323 Ha	Drinking Water	4.323	25-May-16	Stage-I approved accorded
1469	Telangana	Laying of Water Pipeline for SCCL-2 X 600 MW STPP, Jaipur, Adilabad Dist.	Others	2.99	16-Jun-16	Stage-I approved accorded
1470	Telangana	Telangana Water Grid - Segment No.6, Medchal, 0.94 Ha	Drinking Water Koad	0.94 4.306	16-Jun-16 11-Jul-16	Stage-I approved accorded
1471	Telangana	Improvements to Banswada-I Irmajvai p.oad 4.306 Hs				Stage-I approved accorded

1472	Telangana	Telangana Water Grid - Segment No.8/1, Medak Sub-Segment, Medak Dist, 3.102 Ha	Drinking Water	3.102	27-Jun-16	Stage-I approval accorded
1473	Telangana	PWD almaspur to Guntapallycheruthanda	Road	2.3091	27-Sep-16	Stage-I approval accorded
1474	Telangana	Telangana Water Grid - Segment No.22/3, Sirpur, Adilabad Dist - 4.684 Ha	Drinking Water	4.658	12-Jul-17	Stage-I approval accorded
1475	Telangana	Providing BT road from PWD road to Kanukunoor of Tol to Reddypalli	Road	4.439	25-Oct-16	Stage-I approval accorded
1476	Telangana	Wardha-Hyderabad-765kv D/C Transmission line - 44.807 Ha	Transmission Line	44.807	15-Sep-15	Stage-I approval accorded
1477	Telangana	Telangana Water Grid - Segment No.22/15, Dhanora, Adilabad Dist - 4.804 Ha	Drinking Water	4.804	21-Jul-17	Stage-I approval accorded
1478	Telangana	Telangana Water Grid - Segment No.3/1, AKBR - Nalgonda, 3.952 Ha	Drinking Water	3.952	17-Feb-17	Stage-I approval accorded
1479	Telangana	Telangana Water Grid - Segment No.25/1, Ratham Gutta, Khammam Dist, 4.675 Ha	Drinking Water	4.675	17-Feb-17	Stage-I approval accorded
1480	Telangana	Telangana Water Grid - Segment No. 17/1, Nizam Cheruvu, Warangal Dist - 3.713 Ha	Drinking Water	3.713	17-Feb-17	Stage-I approval accorded
1481	Telangana	Telangana Water Grid - Segment No.12/2, Jukkai, Nizamabad Dist - 3.308 Ha	Drinking Water	3.308	17-Feb-17	Stage-I approval accorded
1482	Telangana	Telangana Water Grid - Segment No.25/15, 9nth Mail Thanda Gutta, Khammam Dist, 4.519 Ha	Drinking Water	4.519	17-Feb-17	Stage-I approval accorded

1	2	3	4	5	6	7
1483	Telangana	Telangana Water Grid - Segment No.21/1, Mavala, Adilabad Dist - 4.145 Ha	Drinking Water	4.145	19-Dec-16	Stage-I approval accorded
1484	Telangana	Telangana Water Grid - Segment No.21/4, Arepatly, Adilabad Dist - 3.838 Ha	Drinking Water	3.838	26-Dec-16	Stage-I approval accorded
1485	Telangana	Telangana Water Grid - Segment No.21/6, Karathwada, Adilabad Dist - 3.029 Ha	Drinking Water	3.029	19-Dec-16	Stage-I approval accorded
1486	Telangana	Telangana Water Grid - Segment No.21/2, Chenchughat, Adilabad Dist - 4.698 Ha	Drinking Water	4.698	19-Dec-16	Stage-I approval accorded
1487	Telangana	Telangana Water Grid - Segment No.21/3, Babulhole, Adilabad Dist - 3.623 Ha	Drinking Water	3.623	19-Dec-16	Stage-I approval accorded
1488	Telangana	widening and strengthening of Neredigonda-Boath road	Road	4.86	17-Sep-16	Stage-I approval accorded
1489	Telangana	Telangana Water Grid - Segment No.1/7, Kalwakurthy Sub-Segment, Mahabubnagar Dist, 4.681 Ha	Drinking Water	4.681	17-Sep-16	Stage-I approval accorded
1490	Telangana	Telangana Water Grid - Segment No. 11/1, Argul, Nizamabad Dist - 3.724 Ha	Drinking Water	3.724	17-Sep-16	Stage-I approval accorded
1491	Telangana	Telangana Water Grid - Segment No. 1/2, Nagarkurnool Sub-Segment, Mahabubnagar Dist, 9.624 Ha	Drinking Water	9.624	17-Feb-17	Stage-I approval accorded
1492	Telangana	Telangana Water Grid - Segment No. 15/6, Bhupalpally, Warangal Dist - 3.105 Ha	Drinking Water	3.105	24-Jan-17	Stage-I approval accorded

1493	Telangana	Construction of 220 kv DC line from existing 400/200 kv SS Dichipally to proposed 143 MW Solar energy power plant near kanakal Village, Nizamabad District - 14.8906 ha	Transmission Line	14.8906	20-Feb-17	Stage-I approval accorded
1494	Telangana	Package - II & IV - DR.B.R.Ambedkar Pranahitha - 1081.0149 Ha	Irrigation	508.6982	06-Jun-17	Stage-I approval accorded
1495	Telangana	Telangana Water Grid - Segment No. 1/8, Achampeta, Mahabubnagar Dist - 4.986 Ha	Drinking Water	4.986	21-M-17	Stage-I approval accorded
1496	Telangana	Telangana Water Grid - Segment No.26/1, WYRA, 4.023 Ha	Drinking Water	4.023	29-Mar-13	Stage-I approval accorded
1497	Tripura	Diversion of 16.02 ha of forest land for establishment of 10th BN BSF Hqr (Now 48th Bn Hqr.) at Mouja-Uttar Ramchandraghat under District Forest Khowai.	Defence	16.02	21-Feb-17	Stage-I approval accorded
1498	Tripura	Diversion of 8.60 ha forest land for construction of Drill site and its approach road at location GandaCherra under Gumti forest division.	Others	8.6	20-May-16	Stage-I approval accorded
1499	Tripura	Diversion of 0.890 ha forest land for construction of 132 KV Single Circuit transmission line(to be charged at 33 KV Voltage level) from Barabari to 33 KV Sub-Station at Gandacherra under DFO Dhalai.	Transmission Line	0.89		Stage-I approval accorded

1	2	3	4	5	6	7
1500	Tripura	Proposal for diversion of forest land from km 99.262 to 102.435, km 102.720 to km 106.062 and 102.850 to 106.062 for the project of 2-laning with paved shoulder of Agartala-Udaipur-Sabroom section of NH-44	Road	3.33	19-Aug-16	Stage-I approval accorded
1501	Tripura	Establishment of BOP Shyampana	Defence	0.983	05-Mar-16	Stage-I approval accorded
1502	Uttar Pradesh	Hindustan Petroleum Corporation Ltd. Mohamndi, Kheri	Road	0.03922	31-Oct-14	Stage-I approval accorded
1503	Uttar Pradesh	Proposal for the permission to the diversion of the 0.074 hect. forest land for non forestry purpose without felling of any tree to construct the approach road in regard the developing of retail outlet at Shikohabad-Mainpuri road (S.H-84) between km 30 to 32 left hand side of the road village-Vighrai gata no. 571 tehsil & distt. Mainpuri.	Others	0.074	31-Oct-14	Stage-I approval accorded
1504	Uttar Pradesh	IOCL Petrol Pump State Highway No.-21 between Km. 147-148 right side of road Village-Badauli, Tehsil-Hardoi, District-Hardoi (U.P.)	Road	0.068	31-Oct-14	Stage-I approval accorded
1505	Uttar Pradesh	For OFC laying on right side on NH road-730	Road	0.5625	31-Jul-14	Stage-I approval

							accorded
From Soharatgarh TO Chilliya KM 416 To 421.5 & NH route -28 from Birdpur to Purani Naugadh from KM 16.1 To 23.1. Total Route length- 5.5 KM + 7.0 KM = 12.5 KM							
1506	Uttar Pradesh	In Dist Bijnor Moradabad-Shahranpur Rail Section Km. 1496/14-16 Crossing No 483 (Double Fatak) Najibabad-Kotwali-kotdwar Road contraction of railway Bridge	Road	0.95	29-Oct-14	Stage-I approval accorded	
1507	Uttar Pradesh	C.K. se Dhvidandi Sampark marg	Road	1.056	30-Oct-14	Stage-I approval accorded	
1508	Uttar Pradesh	Constructions of Rail Over Bridge Gate No. 422A in District Moradabad at Moradabad-Hardidwar Road KM. 9 to 10 (near Aghwanpur)	Others	2.36	25-Nov-14	Stage-I approval accorded	
1509	Uttar Pradesh	Rope way for Radharani temple at Barsana reserve forest	Others	0.9	23-Jan-15	Stage-I approval accorded	
1510	Uttar Pradesh	Apporach road to retail outlet by BPCL (Meerut-Sardhana (Meerut-Karnal) road (S.H.- 82) km.- 05	Road	0.04	30-Mar-15	Stage-I approval accorded	
1511	Uttar Pradesh	In the District Rampur M/s Village Pipaliya Misir Tahsil Bilaspur District Rampur Gata/ Khasra No 127 Kemri- Mahtosh road (Kamva teen pani village road channege km 9.188 RHS for establishment of Petrol/diesel pump.	Others	0.0464	30-Mar-15	Stage-I approval accorded	

1	2	3	4	5	6	7
1512	Uttar Pradesh	Approach road pilibhit mathura road km 94 to 95 betwnn for BPCL Petrol pump at vill khunak tehsil and distt budaun	Others	0.06776	30-Mar-15	Stage-I approval accorded
1513	Uttar Pradesh	construction of link road Phoolpur To Primilanagar (primla nagla) under NABARD-18 years 2013-14	Road	0.96	21-Oct-14	Stage-I approval accorded
1514	Uttar Pradesh	Gangapur-Bakulghatta Road.	Road	1.7	30-M-14	Stage-I approval accorded
1515	Uttar Pradesh	Gahila Se Magarahi via Hathini Link Road.	Road	4	30-Jul-14	Stage-I approval accorded
1516	Uttar Pradesh	Establishment of toll plaza and widenning of NH-28 road from km.107.064 to km 107.548	Road	1.4001	22-Apr-15	Stage-I approval accorded
1517	Uttar Pradesh	Ranitali Se Bhavanikriya Sampark Marg	Road	1.212	28-Oct-14	Stage-I approval accorded
1518	Uttar Pradesh	Jawaridah se patgduhi Sampark marg	Road	1.044	28-Oct-14	Stage-I approval accorded
1519	Uttar Pradesh	Babhanmari Se hriyri Marg Se Kanopan Sampark Marg	Road	0.9	28-Oct-14	Stage-I approval accorded
1520	Uttar Pradesh	Jargalkadi Se choratidand sampark marg	Road	0.462	28-Oct-14	Stage-I approval accorded
1521	Uttar Pradesh	Patgduhi Se Sakala Road	Road	1.65	28-Oct-14	Stage-I approval accorded

1522	Uttar Pradesh	Hindusthan Petroleum Corporation Ltd., Meerut	Road	0.039	28-Nov-16	Stage-I approval accorded
1523	Uttar Pradesh	+/- 800kv hvdc Gorakhpur- Lucknow (gomti river crossing) Transmision line.	Transmission Line	1.6767	15-Dec-14	Stage-I approval accorded
1524	Uttar Pradesh	Kanpur Hamirpur Road NH-86 Km.51.718 kmbai patan khasra no. 382 Gram Jalla tahseel Ghatampur Kanpur nagar par establish of retail outlet.	Others	0.14732	28-Jan-15	Stage-I approval accorded
1525	Uttar Pradesh	Rehabilitation and Upgradation of NH-28C from km-0.000 to 93.000 (Barabanki to Bahraich) two lanes with paved shoulders under NHDRP IV on EPC in the State of U.P.	Road	72.272	12-Nov-14	Stage-I approval accorded
1526	Uttar Pradesh	O.F. Cable laying from km. 187 to 215 along S.H.-34 under Sultanpur-Kadipur-Shahganj-Jaunpur route	Transmission Line	0.9678	27-Dec-16	Stage-I approval accorded
1527	Uttar Pradesh	Indian Oil Corporation Ltd., Bareilly for Retail Outlet at Gata/Khasra No. 83 & 84 of Village Gangapur Kadeem, Tehsil Milak, District Rampur	Road	0.0518	27-Apr-15	Stage-I approval accorded
1528	Uttar Pradesh	Laying of 33 kv. Ofc by executive engineer electricity distribution division-ii bulandshahar at village chitta to d harp a at delhi-kan pur road km. 82.19 (66 mt. Length and 50 mt.	Others	0.0132	26-Oct-15	Stage-I approval accorded

1	2	3	4	5	6	7
		Wedht) and khurja-bulandshahar railway line km. 13/01-02 (18 mt. Length and 0.50 mt. Wedht) and upper ganga canal mile 141 (60 mt. Length and 1.50 mt. Wedht) at distt. Bulandshahar.				
1529	Uttar Pradesh	Retail outlet for HPCL Mahoba-Banda road NH-34 km. 175 to 176 Vill. Mochipura Bahar, Tahsil-Mahoba, Dist.-Mahoba, Gata No -605 Approach road of retail outlet by hindustan petroleum corporation ltd. At national highway 24, km. 50, village accheja khasra no. 713	Others	0.20163	26-Jun-15	Stage-I approval accorded
1530	Uttar Pradesh	Approach Road for IOCL Pump Budaun Bareilly Road km-04 Left Side Khasra No 23 Sha Vill Khera Bujurg Tehsil/Distt Budaun on S.H. 33	Others	0.07	05-Sep-14	Stage-I approval accorded
1531	Uttar Pradesh	Indian Oil Corporation Limited dwara Deoria jamped me Baitalpur depo se mairwa border tak 10.75" pipeline bichane ke sambandh me	Road	0.0142	30-Dec-14	Stage-I approval accorded
1532	Uttar Pradesh	400 kV Dadri Loni transmission Line	Transmission Line	1.1408	25-Jun-14	Stage-I approval accorded
1533	Uttar Pradesh	765 kv meerut-moga single circuit transmission line made by power grid in distt. Meerut	Transmission Line	1.0816	19-Mar-15	Stage-I approval accorded
1534	Uttar Pradesh					

1535	Uttar Pradesh	0.800 ha. And distt. Shamli 0.2816 ha. Forest land total 1.0816 ha. Forest land	Others	2.362	18-Nov-15	Stage-I approval accorded
1536	Uttar Pradesh	Laying of optical fiber cable along SH-83 between Etawah- Mainpuri from km 00 to 52.50 RHS in district Etawah & Mainpuri Indian oil corp. Ltd. Alld. Jaunpur road sh-7 middle km. 38 to 39 km. Right side plot no. 424/425 vill.-chakbhikhari teh.-phoolpur distt.-allahabad	Road	0.11375	22-Oct-14	Stage-I approval accorded
1537	Uttar Pradesh	Establishment of Petrol Pump	Others	0.0678	22-Jun-15	Stage-I approval accorded
1538	Uttar Pradesh	Koliya Rijul Link Road	Road	0.96	22-Dec-16	Stage-I approval accorded
1539	Uttar Pradesh	Koliya Shilpi Link Road	Road	.0.84	22-Dec-16	Stage-I approval accorded
1540	Uttar Pradesh	Provinicial Division P.W.D.Fatehgarh, thinning and Widening of Lipulek Blind marg (S.H. 29) in Km. 542 to 545.500, to connect distt. Head Quarter With four lane	Road	0.7	09-Sep-14	Stage-I approval accorded
1541	Uttar Pradesh	Shadhol - Phulpur Gas Pipeline Project	Others	0.1733	26-Nov-14	Stage-I approval accorded
1542	Uttar Pradesh	M/Saiba Filling Centre	Others	0.1395313	21-Oct-14	Stage I approval accorded

1	2	3	4	5	6	7
1543	Uttar Pradesh	Aproch road lumbini-dudhi marg (sh-5) to dhekwah	Road	2.7455	21-Aug-15	Stage-I approval accorded
1544	Uttar Pradesh	Bharat petroleum corporation ltd. Dwara bisalpur-pilibhit km- 396-397 par retail outlet sthapat karne ke liya sanrakshit van bhumi ke upyog hetu anumati	Road	0.068	20-Jan-15	Stage-I approval accorded
1545	Uttar Pradesh	Retail outlet of Indian oil corp. Ltd.at NH No. 76 (New NH-35) Jhasnri alhababad road near km. 359 (Chn.358.422 to 358.475).	Others	0.238624	20-Aug-15	Stage-I approval accorded
1546	Uttar Pradesh	Construction of LILo of 400 kV D/C Orai-Mainpuri Transmission line.	Transmission Line	1.104	1S-Oct-16	Stage-I approval accorded
1547	Uttar Pradesh	Envisages the use of forest land for laying of O.F.C Cable in 43.5 K.M (1.9575 ha.	Others	1.9575	26-Sep-14	Stage-I approval accorded
1548	Uttar Pradesh	The use of PF land 0.0737 ha. for construction of enter/exit road for retail outlet pump of IOCL (Indian oil corporation ltd.)	Others	0.0737	19-Oct-15	Stage-I approval accorded
1549	Uttar Pradesh	Diversion of Forest Land for DFC Ciurailways in Allahabad (W)	Railway	1.9205	21-Mar-17	Stage-I approval accorded
1550	Uttar Pradesh	diversion the of the 0.277 hect. forest land for non forestry purpose without felling of any tree to construct the approach road in regard the developing of Ratail Outlet at	Others	0.277	18-Nov-15	Stage-I approval accorded

1551	Uttar Pradesh	N.H-91 Etah-Bhogaon road between km 237 to 240 right side. Vill-Gangapur Mohammadpur Gata No-405, Tehsil and Distt-Mainpuri	Laying of OFC on Garotha-Motikatra 9 to 11.2 KM & 12.5 to 13.5 Km total 3.2 Km in reserve forest area 0.144 Hec	Others	0.144	17-Jun-15	Stage-I approval accorded
1552	Uttar Pradesh	Extention of Dewangna Hawaii Patti		Others	63.269	08-Dec-14	Stage-I approval accorded
1553	Uttar Pradesh	Construction of 765 KV S/C transmission line on Mainpuri-Greater Noida line by Western U.P. Power Transmission Co. Ltd	Transmission Line		0.2927	25-May-16	Stage-I approval accorded
1554	Uttar Pradesh	Construction of 765 kv s/c transmission line on mainpuri-hapur line by western up power transmission co. Ltd	Transmission Line		4.9199	25-May-16	Stage-I approval accorded
1555	Uttar Pradesh	Vill. Mathurapur More Th. Najibabad, Distt. Bijnor Gata/Khasra No. 796, constriction of Petrol/Deisel Pump, at Najibabad Kotdwar road N.H. 534 Km. 13	Road		0.142	17-Dec-14	Stage-I approval accorded
1556	Uttar Pradesh	Reserve Forest Diversion 3.4938 ha for Eastern Dedicated Freight Corridor Project -A Special railway project under Ministry of Railway.	Railway		3.4938	21-Mar-17	Stage-I approval accorded

1	2	3	4	5	6	7
1557	Uttar Pradesh	Approach road for retail outlet at delhi yamnotri road km. 168lb in saharanpur distt.	Road	0.07179	17-Aug-15	Stage-I approval accorded
1558	Uttar Pradesh	permission for use of non forest land for OF cable laying of BSNL (Project) Kanpur for combined project of district Farrukhabad & Mainpuri from Bagh Nala Km No. 544.5 to Km No. 576.20 (length 31.7 Km) along SH-29 & from Km No. 279 to Km. No. 278 (length 1 Km) along NH-91 total distance 32.7 Km.	Others	1.116	26-Sep-14	Stage-I approval accorded
1559	Uttar Pradesh	Diversion of 3.915 ha protected forest land for widening and strengthening of NH-24B Lucknow-Varanasi Road km 11, 12 and 13 (700).	Road	3.915	15-Oct-14	Stage-I approval accorded
1560	Uttar Pradesh	Construction of R.O.B at railway crossing no. 320spl on SH-93 Shahjahanpur-Mohammadi Road	Road	1.9	05-Aug-14	Stage-I approval accorded
1561	Uttar Pradesh	Approach Road for IOC Ltd. Shahjahanpur	Others	0.0943	16-Feb-16	Stage-I approval accorded
1562	Uttar Pradesh	Proposal for link road IOCL Retail outlet	Road	0.054	16-Aug-16	Stage-I approval accorded
1563	Uttar Pradesh	sonoli Ballai marg KM. 125 se 126 ke madhya side patrol pump stbalis	Road	0.07525	15-M-15	Stage-I approval accorded

1564	Uttar Pradesh	0.99 ha. PF Land Proposed to Transfer for Laying of OFC Buddhan Telephone exchange km. 28 Lb (Length 22 Km) In Muzaffarnagar distt.Muz.	Others	0.99	13-Oct-14	Stage-I approval accorded
1565	Uttar Pradesh	Diversion of Forest land for construction of Petrol Pump at between km stone 191 and 192 on N.H. 91 Road	Others	0.2399	13-Jan-15	Stage-I approval accorded
1566	Uttar Pradesh	PJ road se HASRA CHAKWARIYA SAMPARK MARG	Road	1.312	13-Feb-15	Stage-I approval accorded
1567	Uttar Pradesh	Proposal for retail outlet at village Sandiya Mustakil, Tehsil and District Pilibhit, between left side of KM 385-386 by Bharat Petroleum Corporation Limited.	Others	0.09501	13-Aug-15	Stage-I approval accorded
1568	Uttar Pradesh	Proposal laying of PLB/OFC under Road side forest protected area sultapur- Balliya SH-34 KM. 89.200 to KM. 90.300 & KM. 146.500 to KM. 187.00 Total area 2.142 Ha	Others	2.142	26-Sep-14	Stage-I approval accorded
1569	Uttar Pradesh	National Highway NH-74 Kashipur-sitarganj 4/8 lane widening and maintenance km. 175.00 to 256.900	Road	2.95	03-Nov-15	Stage-I approval accorded
1570	Uttar Pradesh	Laying of o.f.c. at upper ganga canal km. 106.50 to 148.83	Others	1.905	16-Dec-14	Stage-I approval accorded

1	2	3	4	5	6	7
1571	Uttar Pradesh	Two Lane Paved Shoulder Construction on Barabanki-Bahraich Road, K.M. 99,000 to 150,200, NHDP-IV	Road	51,017	12-Nov-14	Stage-I approval accorded
1572	Uttar Pradesh	Construction of approach road to retail outlet at Jastradhpur on Aligath-Etah Road (NH-91) between km stone no. 147 to 148	Others	0.1417	10-Aug-15	Stage-I approval accorded
1573	Uttar Pradesh	Approach Road Of Retail Outlate By Indian Oil Corporation Limited At Garh Road Sh-65 Km. 44, Khasra No. 374, 375 Village Sharifabad Tehsil Garhmukteshwar Distt. Hapur	Others	0.04476	10-Apr-15	Stage-I approval accorded
1574	Uttar Pradesh	Hindustan Petroleum Ltd, Tihri-Moradabad (Moradabad-Thakurdwara-Kashipur) Road, Left side from road, Km 351 Chainaj 350.268, Diverted land 0.07823 hac.	Others	0.07823	09-Sep-15	Stage-I approval accorded
1575	Uttar Pradesh	Construction of uppigami bridge at nh 21 & meerut city khurja city rail section, km. 60/1-2, sampar n0.39 a near hapur station, distt. hapur construction of Approach Road of new Retail outlet	Others	0.64	05-Mar-15	Stage-I approval accorded
1576	Uttar Pradesh		Others	0.17526		Stage-I approval accorded
1577	Uttar Pradesh	laying of ofc by idea cellular limited noida at 1 -baghpat-meerut road km. 89.400 to 94.600 2-delhi-saharanpur road (sh)km. 8.65, total 13.850 km.	Others	0.1524	09-Dec-14	Stage-I approval accorded

1578	Uttar Pradesh	Proposed Retail Outlet site situated at village Akrabpur Israjkhari, Teh-Najibabad, Gata/ khasra num-285, 286, 288, Meerut-Pauri N.H. 534, km-96(Cha. 95.483LHS)	Others	0.142	09-Apr-15	Stage-I approval accorded
1579	Uttar Pradesh	132 KV Ramsanehighat- Burhwal Transmission Line	Transmission Line	0.2376	08-Oct-15	Stage-I approval accorded
1580	Uttar Pradesh	Construction of ROB on Crossing No. 51 Spl. on Shikhobad Bateshwar Marg in District Firozabad By UP State Bridge Corporation Ltd.	Others	0.3605	04-Jan-16	Stage-I approval accorded
1581	Uttar Pradesh	R.S.Road to Jethi Road	Road	4.875	08-Dec-15	Stage-I approval accorded
1582	Uttar Pradesh	Construction of Extension of 400 kV Biharsharif-Sasaram Transmission line to Varnasi	Transmission Line	0.529	17-Sep-15	Stage-I approval accorded
1583	Uttar Pradesh	approach road for IOCL pump Moradabad to farrukhabad road SH-43 between km-77-78, left side khasra no. 835 vill- Saipur, tehsel Bisauli distt.- budaun	Others	0.06776	07-Sep-15	Stage-I approval accorded
1584	Uttar Pradesh	Apporach Road To Retail Outlet By BPCL Raghunathpur (Meerut-Baghpat Road Km. 68)	Others	0.0774	07-May-15	Stage-I approval accorded

1	2	3	4	5	6	7
1585	Uttar Pradesh	Indian Oil corporation Ltd.	Others	0.05792	01-Apr-16	Stage-I approval accorded
1586	Uttar Pradesh	Approach road for BPCL Petrol pump at Kant- Shahjahanpur Road	Others	0.068	08-Sep-14	Stage-I approval accorded
1587	Uttar Pradesh	Idea Cellular Ltd.	Others	0.0327	06-Jun-14	Stage-I approval accorded
1588	Uttar Pradesh	The permission to the diversion of 0.428 hect of forest land for non forestry purpose proposed by Executive Engineer construction division Mainpuri to construct the link road with out felling of any tree on Lahoripur Marg from Jankalyan Inter collage up to brickfield in district & Tahsil Mainpuri	Road	0.428	06-Jul-15	Stage-I approval accorded
1589	Uttar Pradesh	IOCL Retail outlet at village Thana Amar Singh Khasara no. 170/2	Others	0.02275	05-Jun-15	Stage-I approval accorded
1590	Uttar Pradesh	Optical Fibre Cable laying along SH-65 of Km 37 to Km 51(Total=14Km)of Bulansahar-Siyana-Garh road.	Others	0.63	05-Jun-15	Stage-I approval accorded
1591	Uttar Pradesh	M/s Hindustan Petroleum Corp. Ltd., Meerut by Village Nadna, Tehsil - Shahbad, District-Rampur, Gata/Khasra No. 18, the construction of Petrol/Diesel Pump at Rampur-Shahbad Road Km. 12-13(RHS)	Road	0.062	04-Mar-15	Stage-I approval accorded

1592	Uttar Pradesh	Proposal for Approach Road for retail outlet HPCL Petrol Pump Village- Kasnanda, Tehsil-Sidhauri, District- Sitapur Between Km. 8-9 right strip of road	Road	0.068	.04-Jun-15	Stage-I approval accorded
1593	Uttar Pradesh	Construction of 765KV Gaya - Varanasi Transmission Line.	Transmission Line	0.4992	18-Mar-16	Stage-I approval accorded
1594	Uttar Pradesh	Forest land for construction of Rope way under U.P. Tourism Department	Others	1.08	16-Sep-15	Stage-I approval accorded
1595	Uttar Pradesh	Widening and strengthening of Pilibhit-Bareilly-Badaun-Mathura-Bharatpur road (SH-33) Km. 54 to 99(800)	Road	52.7	28-Aug-14	Stage-I approval accorded
1596	Uttar Pradesh	Kakri Buster to Gorbi Drinking Water Supply	Drinking Water	0.102	16-Jul-10	Stage-I approval accorded
1597	Uttar Pradesh	Proposal of retail outlet at village Khanankauhasiam Teh-Bisalpur Distt-Pilibhit, Lipulik-Bhind Marg SH-29 Km 427-428(427.111 to 427.146) left Side By Indian Oil Corporation Ltd. Bareilly	Others	0.1	03-Aug-15	Stage-I approval accorded
1598	Uttar Pradesh	Proposed Petrol Pump for plot situated at gata No 32, village Mirzapur Kakraua, SH-51 (Sambhai Hasanpu road) Km. 106.550	Others	0.1054	02-Mar-15	Stage-I approval accorded
1599	Uttar Pradesh	Bharat sanchar nigram ltd.	Others	0.1485	02-Jun-14	Stage-I approval accorded

1	2	3	4	5	6	7
1600	Uttar Pradesh	Construction of approach road to retail outlet located on Aligarh-Ramghat Road km 6.019 at Village- Talaspur kalan in district- Aligarh	Others	0.03911	01-Feb-16	Stage-I approval accorded
1601	Uttar Pradesh	Approach Road and Drainage Construction for Integrated Township on Muzzafarnagar-Jansath-Bijnor Road	Others	0.1246	04-Feb-16	Stage-I approval accorded
1602	Uttar Pradesh	Laying of OFC by Vodafone Essar South Limited Western U.P. on Palwal-Tappal-State Highway 22-A(Gaumati-Charaha to Khair Taiti Village) km 57 to 52, SH-139(Gaumati Chauraha to Bajna Road) km 42 to km 34 total 13 km	Others	0.142	01-Aug-14	Stage-I approval accorded
1603	Uttar Pradesh	Laying of O.F.C. at Delhi-Saharanpur road State Highway-57 (Kakripur to Kandhla) km. 76.00 to 83.395 & state highway-12 (Kairana to Shamlji) km. 24.00 to 32.00. Total land 15.395 km. or 0.1680 ha.	Others	0.168	01-Aug-14	Stage-I approval accorded
1604	Uttar Pradesh	Construction of nala at National Highway-24 (old) km. 50 to 52 at district Hapur	Others	0.2436	23-Sep-15	Stage-I approval accorded
1605	Uttar Pradesh	0.0677 ha. pf land transfer for approach road of proposel petroOil pump proposed khasara no. 868/1/1 and 868/1/2 village Titvali, Tehsile-Muza. Distt. Muza.	Road	0.0677	01-Apr-15	Stage-I approval accorded

1606	Uttar Pradesh	RJIL OFC 4G Roll out project	Others	0.996	13-Mar-15	Stage-I approval accorded
1607	Uttar Pradesh	Construction of Retail Outlet(Petrol Pump)	Others	0.0678	09-Sep-15	Stage-I approval accorded
1608	Uttar Pradesh	Railway Underpass	Road	0.0205	12-May-15	Stage-I approval accorded
1609	Uttar Pradesh	Construction (New) of Sagardha to Kaimahawa link road of Robertsganj Tehsil.Sonebhadra District under State Uttar Pradesh.	Road	0.6	12-Aug-15	Stage-I approval accorded
1610	Uttar Pradesh	Proposed 0.0721 Ha Protected forest area for Lying of 11KV Under Ground Electric Cable	Transmission Line	0.0721	30-Oct-15	Stage-I approval accorded
1611	Uttar Pradesh	33 KV Underground Cable	Transmission Line	0.168	30-Oct-15	Stage-I approval accorded
1612	Uttar Pradesh	diversion of 400 KV S/C Kanpur-Agra TL due to Lion Safari	Transmission Line	10.77642	07-Mar-16	Stage-I approval accorded
1613	Uttar Pradesh	Indian Oil Corporation Limited retail outlet at Kashipur, tehsil Ramsnani Ghat, distt. Barabanki	Others	0.5343591	12-Oct-15	Stage-I approval accorded
1614	Uttar Pradesh	Proposed 0.06404 Hectare Protected Forest area for Entry/Exit and Middle of Retail Outlet by HPCL on Moradabad-Sambhal (MDR-69)	Others	0.06404	20-Oct-15	Stage-I approval accorded

1	2	3	4	5	6	7
1615	Uttar Pradesh	Proposed 0.045087 Hectare Protected Forest Area Diversion for Establishment of New HPCL Retail Outlet	Others	0.045087	20-Oct-15	Stage-I approval accorded
1616	Uttar Pradesh	Proposed Retail Outlet site situated at village sahaspur BA tehsil Dhampur Dist. Bijnor	Others	0.0944	02-Aug-15	Stage-I approval accorded
1617	Uttar Pradesh	Proposed Retail Outlet site situated at village chhajpura said tehsil and Dist. Bijnor	Others	0.075	02-Aug-15	Stage-I approval accorded
1618	Uttar Pradesh	Approach Road to Proposed Retail Outlet khasra no 136, Gram Asadpur Dhamroli, District Bijnour	Others	0.078	07-Jul-15	Stage-I approval accorded
1619	Uttar Pradesh	Construction of Safipur-Miyaganj Road (Nani Kuthariya) to Siddnath Nai basti Link road	Road	0.3304	15-Oct-15	Stage-I approval accorded
1620	Uttar Pradesh	Construction (New) of Prathmik Pathshala to Khevandha link road of Robertsganj Tehsil. Obra forest division, Sonebhadra District, State Uttar Pradesh.	Road	0.96	07-Aug-15	Stage-I approval accorded
1621	Uttar Pradesh	Satdwari pathsala to saraiya kanhar river link road	Road	4.83	07-Aug-15	Stage-I approval accorded
1622	Uttar Pradesh	Construction (New) of Navatala to Khatihawa link road of Robertsganj Tehsil, Obra forest division, Sonebhadra District under State Uttar Pradesh.	Road	2.1	07-Aug-15	Stage-I approval accorded

1623	Uttar Pradesh	Construction (New) of Majhauli Saja Bohra link road in Robertsganj Tehsil, under Obra Forest Division, Distt-Sonebhadra.	Road	1.2	23-Jul-15	Stage-I approval accorded
1624	Uttar Pradesh	Construction (New) of Gram Parsoi tola bizul river to Pipara tola link road of Robertsganj Tehsil, Obra Division, Sonbhadra District under State Uttar Pradesh	Road	1.68	07-Aug-15	Stage-I approval accorded
1625	Uttar Pradesh	Construction (New) of Purab tola link road of Robertsganj Tehsil.Obra Division, Sonebhadra district under State Uttar Pradesh.	Road	0.3	07-Aug-15	Stage-I approval accorded
1626	Uttar Pradesh	Construction (New) of Bairpur Sagardha link road in Robertsgang Tehsil under forest division Obra District Sonebhadra.	Road	1.8	07-Aug-15	Stage-I approval accorded
1627	Uttar Pradesh	For the permission of laying under ground 33 kv cable line in non forest use without cutting of any tree in rithani forest block khasra no. 241, 275, 276, 281 and 1089, area 0.022 hectare, for energization of 33/11 kv substation (under construction) i.t. park in vedvyas puri housing scheme. Developed by meerut development authority, meerut from 132 k	Transmission Line	0.022	23-Oct-15 27-Dec-16	Stage-I approval accorded

1	2	3	4	5	6	7
1628	Uttar Pradesh	Laying of 24 f OFC from Kanpur Fatehpur Border on Bakewar Musafa Marg (From KM 10 to Bakewar Tuming, Length=9.5 KM), on Bakewar Bmdaki Marg (SH-46A) (From KM 1 to KM 14, Length=13 KM), on Bindaki Lalauli Marg MDR (From KM 16 to KM 26, Total Length=1 KM)and On Fatehpur Joniha Marg (From KM 21.250 to Fatehpur Telephone Exchange, Length=21.5 KM) L=55KM	Others	1.815		Stage-I approval accorded
1629	Uttar Pradesh	Construction and Development of 6 Lane Hindon Elevated Road	Road	0.6448	10-Feb-16	Stage-I approval accorded
1630	Uttar Pradesh	Proposal for the construction of Approach road to new Retail outlet at Km. 25.118 of MDR-98, EТАH-ALIGANJ Road	Others	0.0616	29-Aug-16	Stage-I approval accorded
1631	Uttar Pradesh	Protected Forest Land Proposed for Construction of Cycle Track from Bakshi Ka Talab To(CH.482.00 to 488.750) Madiagan along NH-24 in District Lucknow	Road	4.8	29-Aug-16	Stage-I approval accorded
1632	Uttar Pradesh	Retail Outlet by Indian Oil Corporation Ltd at km. 49.050 on L.H.S. of SH-31, Tundla-Etah Road at Khasara no.- 59, 60, & 61, Village - Himmatpur-Nasirpur in Tahsil & District Etah (U.P.).	Others	0.0918421	22-Jan-16	Stage-I approval accorded

1633	Uttar Pradesh	Proposal for the diversion of 0.0599 hectare protected forest land for the construction of approach road to Essar oil ltd new retail outlet on Etawah-Mainpuri Road village Ghitoli, tehsil and dist. Mainpuri at km 44.69	Others	0.0499	22-Aug-16	Stage-I approval accorded
1634	Uttar Pradesh	Proposal of Approach road for Retail outlet at Km. 235.398 of S.H. 39, Agra-Tantpur Road	Others	0.16034	22-Jan-16	Stage-I approval accorded
1635	Uttar Pradesh	Construction of Approach road on the land of NH-91 km 16.750 to 16.850 Protected forest area of the proposed bridge under construction at Hindon River NH-58E, Ghaziabad	Road	0.0331	25-Jan-16	Stage-I approval accorded
1636	Uttar Pradesh	Retail Outlet at Km 242.936 to km 242.971 of Agra-Jagner Road SH-39 by Indian Oil Corporation Ltd, Marketing Division, 65/2, Sanjay Place, Agra (U.P.)	Others	0.152238	30-Dec-15	Stage-I approval accorded
1637	Uttar Pradesh	Retail Outlet by Indian Oil Corporation Ltd. 65/2, Sanjay Place, Agra at km 78.334 to 78.369 on RHS of SH-62, Agra-Bah-Kachraghat Road, Village -Nonera in Tahsil Bah, District Agra.	Others	0.165895	30-Dec-15	Stage-I approval accorded
1638	Uttar Pradesh	Retail Out let by ESSAR OIL LTD. at Km. 15.155 on LHS of NH-21, Agra-Jaipur Road at Vill.-Midhakur in Distt. Agra.	Others	0.128	21-Mar-17	Stage-I approval accorded

1	2	3	4	5	6	7
1639	Uttar Pradesh	Widening of two lane to four lane of NH-92 (New NH-719) km 60.000 to km 69.850	Road	7.7285	15-Jun-15	Stage-I approval accorded
1640	Uttar Pradesh	Eastern Dedicated Freight corridor Project	Railway	0.7957	21-Mar-17	Stage-I approval accorded
1641	Uttar Pradesh	Proposed Forest Land for Construction of Samudaik Swasthya Kendra by District Evaluation Committee, Etawah, Uttar Pradesh B.P.C.L. retail outlet at shikohabad-mainpuri road sh-84 at k.m. 13.850 lhs at village azamabad aaraon teh. Shikohabad distt. Firozabad	Dispensary/Hospital	0.96	23-Oct-15	Stage-I approval accorded
1642	Uttar Pradesh	Proposed for Exit/Entry of New establishment of BPCL Retail Outlet on Tundla-Etah Road (SH-31)	Others	0.0772	23-Oct-15	Stage-I approval accorded
1643	Uttar Pradesh	Six lane widening of Chakeri-AUJahabd Section of NH-2	Road	88.9432	18-M-17	Stage-I approval accorded
1644	Uttar Pradesh	Proposed Protected Forest Land for Diversion for SH-1A Gonda-Jarwal Road Widening (4-Laning) from CH. 187.600 to 231.400 in Gonda Forest Division and District and 231.400 to 234.00 in Bahraich Forest Division and District, Uttar Pradesh	Road	'62.26	30-Sep-16	Stage-I approval accorded

1646	Uttar Pradesh	Proposed 0.0171Ha for Exit/Entry and Middle Approach to Essar Oil Limited Retail Outlet On Lakhimpur City-Nighasan Road, (SH-21) At KHASRA No: 493, Tehsil: Lakhimpur, District: Lakhimpur Kheri (Uttar Pradesh)	Others	0.0171	05-May-17	Stage-I approval accorded
1647	Uttar Pradesh	Const. of Razapur link road under SCP - 201.3-14	Road	0.064	29-Dec-16	Stage-I approval accorded
1648	Uttar Pradesh	widening of Asaini Chauraha and construction of approach road of bridge over Reth river in district Barabanki	Road	0.38375	28-Dec-16	Stage-I approval accorded
1649	Uttar Pradesh	Proposed BPCL, Retail Outlet On SH-26 Balrampur-Ultraula Road, District: Balrampur (Uttar Pradesh)	Others	0.08391	27-Sep-16	Stage-I approval accorded
1650	Uttar Pradesh	Forest Land proposed for Exit/Entry- of Proposed IOCL Retail Outlet on Sandila-Pratapnagar Road, At Khasra No.227, Village: Beniganj, Tehsil: Sandila, District Hardoi	Others	0.048	27-Sep-16	Stage-I approval accorded
1651	Uttar Pradesh	Forest Land Proposed for Exit/Entry Approach to BPCL Retail Outlet on SH-66A (Jaunpur-Azamgarh) Road at Village: Dharmapur, Tehsil: Sadar District: Jaunpur	Others	0.07307	22-Sep-16	Stage-I approval accorded
1652	Uttar Pradesh	Approach road for Essar retail outlet at village raipur mai banger khasara no.409	Others	0.0387	01-Nov-16	Stage-I approval accorded

1	2	3	4	5	6	7
1653	Uttar Pradesh	Proposed Protected Forest Land for Widening & Strengthening of Bijnor-Noorpur-Chajjet Road from Ch.0.00 to 36.000 (New CH. 6.725 to 42.725) in Bijnor, Uttar Pradesh	Road	27.23	21-Mar-17	Stage-I approval accorded
1654	Uttar Pradesh	Diversion of Protected Forest Land for Rehabilitation and up-gradation to 2-lane with paved shoulders configuration from Aligarh to Moradabad Section of National Highway-93 under NHDP-IVB in the State of Uttar Pradesh (Km 85.700 to Km 232.000)	Road	58.263	09-Mar-17	Stage-I approval accorded
1655	Uttar Pradesh	Proposed ESSAR Oil Limited Retail Outlet	Others	0.052	18-Nov-15	Stage-I approval accorded
1656	Uttar Pradesh	Proposed IOCL Retail outlet on Aligarh-Agra Road	Others	0.16957	27-May-16	Stage-I approval accorded
1657	Uttar Pradesh	Proposed BPCL Retail Outlet on Lucknow-Hardoi-Shahjahanpur (SH-25) Road in District Hardoi	Others	0.08176	26-Apr-16	Stage-I approval accorded
1658	Uttar Pradesh	765 kV S/C Mainpuri - Bara Transmission Line Transmission Line		22.6006	29-Jun-16	Stage-I approval accorded
1659	Uttar Pradesh	Proposed 765KV S/C Transmission Line Latitpur-Agra CKT-I & CKT-H	Transmission Line	34.2618	21-Apr-16	Stage-I approval accorded

1660	Uttar Pradesh	Construction Of bridge over railway crossing on 24a ROB mama cauraha chainage 83 to 84 km NH24B Lucknow - Allahabad marg Rabareli	Road	0.3462	05-May-17	Stage-I approval accorded
1661	Uttar Pradesh	Proposed 0.064268 Ha Protected Forest Area for exit/entry approach of Essar Oil Limited Retail Outlet	Others	0.064268	04-Nov-16	Stage-I approval accorded
1662	Uttar Pradesh	Retail Out Let by Essar Oil Limited, A-S, Sector-3, Noida (U.P.) at km. chainage 138+395 on L.H.S. of Bareilly-Mathura Road, State Highway-33, at Khasara No.-427 (S), Village - Mallahar Nagar in Tahsil & District Kasganj. (U.P.)	Others	0.075038	07-Jun-17	Stage-I approval accorded
1663	Uttar Pradesh	Proposed IOC Retail Outlet On Itwa-Dhebrau Road (SH-76)	Others	0.075028	26-Dec-16	Stage-I approval accorded
1664	Uttar Pradesh	diversion of lha of fisher forest land for construction of wildlife and sarus training center in etawah	Others	1		Stage-I approval accorded
1665	Uttar Pradesh	2 Lane Railway Over Bridge Near Naugwan Choraha On Lipulekh-Bhind Road	Others	1.11	04-Nov-16	Stage-I approval accorded
1666	Uttar Pradesh	In district Lucknow widening of Ramteerath road and construction of cycle track.	Road	0.0497	26-Aug-16	Stage-I approval accorded

1	2	3	4	5	6	7
1667	Uttar Pradesh	400 kV D/C Mainpuri - Aligarh Transmission Line	Transmission Line	3.177404	21-Mar-17	Stage-I approval accorded
1668	Uttar Pradesh	Proposed 3.132 Hectare protected forest land for 4-Lane Widening of SH-38(Bilgram-Umnao-Allahabad) Road from Ch.37.170 to 39.780 in District Unnao	Road	3.132	21-Mar-17	Stage-I approval accorded
1669	Uttar Pradesh	Forest Land Proposed for Exit/Entry of Essar Oil Limited Retail Outlet on Delhi-Garhmukteshwar Road (NH-24), Between KM.79 & 80 (CH.79.850 (LHS); Saroorpur, Tehsil: Garhmukteshwar, District: Hapur	Others	0.28064	05-May-17	Stage-I approval accorded
1670	Uttar Pradesh	Retail Outlet at km 75.400 to km 75.436 of Agra-Bah-Kachora Ghat Road on SH-62 by Hindustan Petroleum Corporation Ltd. Sanjay Place Agra	Others	0.079424	21-Jan-16	Stage-I approval accorded
1671	Uttar Pradesh	132 KV D/C Faridnagar-Masuri(UPSIDC)T/L	Transmission Line	0.740016	12-Jan-16	Stage-I approval accorded
1672	Uttar Pradesh	Protected Forest Land proposed for Exit/Entry of Essar Oil Limited Retail outlet on Bharatganj-Pratappur Road SH-102 Near KM. Stone. 20.0 (RHS), CH. 19.780, Village Latifpur District Allahabad	Others	0.076778	19-May-17	Stage-I approval accorded

1673	Uttar Pradesh	400 KV Double Circuit Lucknow- Kanpur (Part-I) transmission line	Transmission Line	0.5666	19-Jun-17	Stage-I approval accorded
1674	Uttar Pradesh	765kV S/C Varanasi- Ballia Transmission Line	Transmission Line	1.1744	20-M-16	Stage-I approval accorded
1675	Uttar Pradesh	Proposed Construction of BPCL Retail Outlet (Petrol Pump)	Others	0.042	24-Aug-16	Stage-I approval accorded
1676	Uttar Pradesh	Retail Outlet	Others	0.065428	09-Mar-16	Stage-I approval accorded
1677	Uttar Pradesh	Jagdishpur-Haldiya pipe line and spurline project (Uttar Pradesh section)	Others	0.4828	20-Mar-17	Stage-I approval accorded
1678	Uttar Pradesh	Shifting of Transmission Line For ROW Of 6- Lane Hindon Elevated Road At Ghaziabad	Transmission Line	1.0143	22-Sep-16	Stage-I approval accorded
1679	Uttar Pradesh	Proposed 0.498 Hectare Protected Forest Area for Lying of 33KV under ground Electric Line	Transmission Line	0.498	30-Sep-15	Stage-I approval accorded
1680	Uttar Pradesh	Forest Land proposed to be diverted for Exit/Entry of BPCL Retail Outlet on Bhiti-GoshaiganjRoad (ODR), Near KM. Stone No.- i, At Khasra No.-215, At Village: Mahmudpur, TehsifBhiti, District: Ambedker nagar	Others	0.064458	22-Dec-16	Stage-I approval accorded
1681	Uttar Pradesh	Proposed Protected Forest Land for Widening & Strengthening of SH-1 (Sonauli-Navtanva-Gorakhpur-Deoria-Ballia Road) from Chainage From 145.00 To 174.100 in Deoria District	Road	33.62	28-Mar-17	Stage-I approval accorded

1	2	3	4	5	6	7
1682	Uttar Pradesh	Proposed Protected Forest Land for Widening & Strengthening of SH-1(Sonauli-Navtanava-Gorakhpur-Deoria-Ballia Road) Four Laning from Chainage From 125.00 To 144.00 in Deoria District	Road	23,865	21-Mar-17	Stage-I approval accorded
1683	Uttar Pradesh	Proposal for the diversion of protected forest land for construction of approach road to indian oil new retail outlet on eta wah-matnpurt road(sh-83) chainage 30.625 village kutukpur bujurg teh. Karhal, dist mainpuri	Others	0.0599	22-Nov-16	Stage-I approval accorded
1684	Uttar Pradesh	Retail outlet of Essar oil limited at mant, Mathura	Others	0.030015	15-Jun-16	Stage-I approval accorded
1685	Uttar Pradesh	Proposal for the diversion of protected forest land for construction of approach road to new retail outlet on etawah- mainpuri road (sh-83) chatnage 24.180 village karhal dehaat teh. Karhal. Dist mainpuri	Others	0.0599	22-Mar-16	Stage-I approval accorded
1686	Uttar Pradesh	Proposed IOCL Retail Outlet On Mirzapur-Robertsganj Road (SH-5) in KM Stone 355 Viliege-Baghaura, Tehsil-Marihan District: Mirzapur.Uttar Pradesh	Others	0.0675	19-Feb-16	Stage-I approval accorded

1687	Uttar Pradesh	Proposed 0.0922 Hectare Protected Forest area for HPCL Retail Outlet exit/entry and middle approach on Lumbini-Duddhi (SH-5) Road	Others	0.0922	19-Feb-16	Stage-I approval accorded
1688	Uttar Pradesh	: Proposed IOCL Petrol Pump On Ambedkar nagar-jaunpur road SH-5 km. 201-202	Others	0.0831	19-Feb-16	Stage-I approval accorded
1689	Uttar Pradesh	4 Laning with paved shoulder of NH 29 from Km. 110.000 to Km. 208.300 (Mau & Gorakhpur)	Road	93.92	23-Aug-16	Stage-I approval accorded
1690	Uttar Pradesh	800 kV HVDC Champi-Kurakshtra Transmission Line	Transmission Line	1.6836	11-Aug-16	Stage-I approval accorded
1691	Uttar Pradesh	Proposed 22.606 Ha Protected Forest Area for proposed Unnao-Kanpur(SH-58) Road 4 Lane Widening	Road	22.606	03-Nov-15	Stage-I approval accorded
1692	Uttar Pradesh	Establishment Of New Retail Outlet At Etawah-Mainpuri Road(SH-83) Chain Age 45.806 Village Kiratpur Teh. Mainpuri Dist Mainpuri	Others	0.06	06-Apr-16	Stage-I approval accorded
1693	Uttar Pradesh	Improvement and Upgradation of "Badaun-Bilsi-Bijnaur Road" (Bahjoi to Gajraula of SH-51 from Km 58.500 to Km 107.000 of SH-51 in Sambhal district and from Km 107.000 to Km 137.500 of SH-51 in Amroha (J.P.Nagar) district of Uttar Pradesh)	Road	63.2	09-Mar-17	Stage-I approval accorded

1	2	3	4	5	6	7
1694	Uttar Pradesh	Construction of Four Lane: Jalaun to Orai (Bilrayan - Panwari Road SH 21 From Km 352.00 to 370.450, Bypass No. 1 & 2 and Remaining Part of NH 25) District-Jalaun, Uttar Pradesh	Road	35.71435	28-Jul-16	Stage-I approval accorded
1695	Uttar Pradesh	2 Lane Railway Over Bridge Near Locoshed On Delhi- Moradabad Road	Others	0.602	18-Jan-16	Stage-I approval accorded
1696	Uttar Pradesh	Proposed Under Ground Drain(Nala) from Vardani Hanuman Temple to Sardar Nagar on SH-25(Lucknow-Hardoi) Road Ch. Km. 260.60 to 261.30 (LHS)	Others	0.105	13-Apr-16	Stage-I approval accorded
1697	Uttar Pradesh	Proposed 0.055318 Hectare area for Entry/Exit Middle Approach to Essar Oil Limited Retail Outlet on Old Hapur Road at Khasra. No. 684 KA MI.719	Others	0.55318	18-Jan-16	Stage-I approval accorded
1698	Uttar Pradesh	Proposed 0.06222 Hectare Protected Forest area for Entry/Exit and Middle of Retail Outlet by HPCL on Moradabad-Sambhal road	Others	0.06222	18-Feb-16	Stage-I approval accorded
1699	Uttar Pradesh	Retail Out Let By Indian Oil Corp. Ltd. at km. 34.792 on L.H.S. of SH-31, Tundla-Etah Road at Khasarano- 718, Vill. Shahnau in Tah. Jalesar & Distt. Etah.	Others	0.092976	18-Feb-16	Stage-I approval accorded

1700	Uttar Pradesh	Tahsil Takha Campus	Others	1	01-Oct-15	Stage-I approval accorded
1701	Uttar Pradesh	M/s essar oil & gas ltd. proposed a retail outlet in village Azam garh urf Ratan garh khasra no. 147 sitesituated at Nehtaur-Noorpur-Amroha joya road km. 26.400 RHS tehsil chandpur district bijnor.	Others	0.0751	21-Mar-17	Stage-I approval accorded
1702	Uttar Pradesh	0.15481 Ha Forest Land Proposed for diversion is for Exit/Entry to BPCL Retail Outlet on Road NH-731(Varanasi-Lucknow) between km stone 57 to 59	Others	0.15481	18-Nov-16	Stage-I approval accorded
1703	Uttar Pradesh	Proposed IOCI Petrol Pump On Hapur-Meerut (NH-235) at KM. No.07 CH. 6.946KM	Others	0.076964	17-Mar-16	Stage-I approval accorded
1704	Uttar Pradesh	Proposed 0.0847Ha Protected Forest Area for HPCL Retail Outlet exit/entry approach on Shahjahanpur-Hardoi-Lucknow (SH-25) in between KM. CH. 185.00&186.00	Others	0.0847	16-Feb-16	Stage-I approval accorded
1705	Uttar Pradesh	Proposal for the diversion of road side protected forest land on aligarh-ethah road nh-34 (old nh-91)km 191 (ch. 190.382) village- songra, tehsel & dist-ethah for the construction of approach road to proposed bpcl n.r.o./petrol pump	Others	0.1675	27-Sep-16	Stage-I approval accorded

1	2	3	4	5	6	7
1706	Uttar Pradesh	Forest Land proposed to be diverted for Exit/Entry approach road of HPCL Retail Outlet on Village-Bibipur (Hargao-Maholi road) gata no. 891 District-Sitapur	Others	0.0535	17-Oct-16	Stage-I approval accorded
1707	Uttar Pradesh	Proposed Protected Forest Land for Strengthening & Widening of Road from Govardhan Chauraha to Bhooteshwar in Mathura District	Road	0.55	17-Oct-16	Stage-I approval accorded
1708	Uttar Pradesh	400KV D/C Allahabad-Kanpur Transmission Line (Part-II)	Transmission Line	0.5511	14-Jul-17	Stage-I approval accorded
1709	Uttar Pradesh	Forest Land Proposed to be diverted for Rehabilitation and Upgradation on NH-28C from Km.0.000 to Km.43.000(Barabanki to Jarwal Road Junction Section in Barabanki District	Road	4.645	14-Jun-17	Stage-I approval accorded
1710	Uttar Pradesh	33 KV District Hospital Feeder	Transmission Line	3.525	19-Apr-16	Stage-I approval accorded
1711	Uttar Pradesh	Construction of New Bridge/Approach Road over Hindon River at Balaini	Road	1.215	28-Sep-16	Stage-I approval accorded
1712	Uttar Pradesh	Proposed 0.0929 Hectare protected forest area for exit/entry and middle for proposed Essar Oil Limited Retail Outlet	Others	0.0929	14-Jan-16	Stage-I approval accorded

1713	Uttar Pradesh	Proposed Road widening of Lucknow-Sitapur NH-24 Road form KM 489.725 to 492.500	Road	1.11	19-Nov-15	Stage-I approval accorded
1714	Uttar Pradesh	Construction of 33/11 lev Sub Station and associated 33KV and 11 kV Lines at Khindoda, Distt Ghazababd	Village Electricity	1.2	06-Jun-17	Stage-I approval accorded
1715	Uttar Pradesh	M/s iocl ltd.bareilly by proposed a retail outlet at bilaspur -milak (MDR NO.33) km. 31.709 LHS in village raura kala tehsil milak district rampur	Others	0.0589	16-Mar-16	Stage-I approval accorded
1716	Uttar Pradesh	Retail Outlet of MS & HSD Fuel by Indian Oil Corporation Ltd.	Others	0.17614	16-Feb-16	Stage-I approval accorded
1717	Uttar Pradesh	Protected Forest Land proposed for Exit/entry Approach to Essar Oil Limited Retail Outlet on Badaun- Bijnor SH51 in Ch. km.137 (ch.136.914-136.949) khasra No. 257 Village: Alipur Bhoor shumali, Tehsil: Dhanaura Distt Amroha	Others	0.1134	19-May-17	Stage-I approval accorded
1718	Uttar Pradesh	Essar oil limited retail outlet at vill.-Tappal Right side khasra no. 412/2, change no.-27/261, Aligarh-Tappal Road (SH22A) Dist. Aligarh	Others	0.0758	19-Feb-16	Stage-I approval accorded
1719	Uttar Pradesh	Essar Oil Limited Retail Outlet at Vill.-Shiawala, Right Side, Khasra no. - 927, Change no-37.260, Gomat-Bajna Road(mdr-139) Dist.-Aligarh	Others	0.059	01-Mar-16	Stage-I approval accorded

1	2	3	4	5	6	7
1720	Uttar Pradesh	Retail Outlet by Essar Oil Ltd at km. 17.100 on R.H.S. of SH-62, Agia-Fatehabad Road at Khasara No.- 1612, Village - Kundol in Talsil & District Agra.	Others	0.0750028	06-Jun-17	Stage-I approval accorded
1721	Uttar Pradesh	Retail Outlet by Essar Oil Ltd, A-5, Sector-3, Noida at km. 26.088 on L.H.S. of SH-31, Tundla-Etah Road at Khasara no.-988. Village-Babarnur in Tahsi Talpsar, District Etah.	Others	0.075038	21-Mar-17	Stage-I approval accorded
1722	Uttar Pradesh	Proposed Railway crossing Flyover 391B/2 KM. 1191/6-7 Jhansi-Khajuraho Road NH-76, Maujanpur	Road	0.28	01-Jul-16	Stage-I approval accorded
1723	Uttar Pradesh	Bundelkhand Vikash Nidhi (Rajyansh)	Road	0.3	13-May-16	Stage-I approval accorded
1724	Uttar Pradesh	Proposed BPCL Petrol Pump on Gonda-Bahraich (SH-30) Road	Others	0.075028	05-Feb-16	Stage-I approval accorded
1725	Uttar Pradesh	Proposed Reserve Forest Land for Strengthening & Widening of Kokilavan Road (Total KM 1.993km) in Mathura City	Road	0.9537	14-Oct-16	Stage-I approval accorded
1726	Uttar Pradesh	Retail outlet	Others	0.04085	19-Jul-17	Stage-I approval accorded
1727	Uttar Pradesh	Proposed IOCL reatil outlet of Village-Gurawni, Thana- Khetasari, talsil- shahganj, Jaunpur (Lumbani-dudhi road SH-5) km. 220-221	Others	0.08712	01-Apr-16	Stage-I approval accorded

1728	Uttar Pradesh	Proposed Lying Under Ground Electric Cable under RAPDRP Project	Transmission Line	0.39	20-Oct-15	Stage-I approval accorded
1729	Uttar Pradesh	Churamanpurwa-Mohamadpur Link Road	Road	0.0345	12-May-16	Stage-I approval accorded
1730	Uttar Pradesh	Construction of 33KV Overhead Paikramau-Kursi Transmission Line Under RGGVY Phase-II in Barabanki	Transmission Line	0.6615	12-May-16	Stage-I approval accorded
1731	Uttar Pradesh	Establishment of new retail outlet at etawah-mainpuri road(sh-83) chainage 34.864 village urthan teh. Karhal distt mainpuri	Others	0.06	11-Mar-16	Stage-I approval accorded
1732	Uttar Pradesh	Essar oil new retail outlet at sh-84 km stone 4 chainage 4.510 on left side on road gata no.-820, 821/1, 822/2 at village kanthari, shikohabad, distt-firozabad	Others	0.0751	11-Dec-15	Stage-I approval accorded
1733	Uttar Pradesh	Construction of Rapti Main Canal from Km 0.000 to Km 125.000 under Saryu Nahar Pariyojana.	Irrigation	4.9599	19-May-17	Stage-I approval accorded
1734	Uttar Pradesh	Protected Freest Land Proposed to be Diverted for Road Widening and Strengthening from Gokul Restaurant to Masani Chauraha From Ch 139.400 to 141.865 in Mathura Forest Division, District Mathura	Road	2.758	02-May-17	Stage-I approval accorded

1	2	3	4	5	6	7
1735	Uttar Pradesh	Widening and Strengthening of Deoria Kasia Road (SH-79) two lane with paved shoulder from Deoria to Khushinagar Portion from km 0 to 33.00	Road	18.5	18-Nov-16	Stage-I approval accorded
1736	Uttar Pradesh	Proposal for the diversion of road side protected forest land on agra-aligarh road nh-509(old nh-93)km 23 (ch. 22.734), village kursanda tehsil sadabad dist-Hathras for the costruction of approach road to existing hpc r.o./petro pump	Others	0.1021	26-May-16	Stage-I approval accorded
1737	Uttar Pradesh	Protected Forest Land Proposed for Road Widening (2 Lane to 4 Lane) of (SH-21) Bilrayan-Panwari Road from KM 57(700) to KM. 71 in District Lakhimpur Kheri and form KM. 72 to KM. 98 in District Sitapur	Road	49.395	02 Aug-16	Stage-I approval accorded
1738	Uttar Pradesh	widening of old NH-28 Lucknow Faizabad National highwayfcity portion Barabanki) along with divider and levelled footpath	Road	1.48	16-Oct-15	Stage-I approval accorded
1739	Uttar Pradesh	Strenthening of barabanki deva fatehpur road with construction of box culvert in between km 2.100 to 2.300 on Bheuda nala	Road	0.285	08-Dec-15	Stage-I approval accorded

1740	Uttar Pradesh	Proposed Exit/Entry Approach to Essar Oil Limited Retail Outlet on Shahganj to Mungra Badshahpur Road, near Km Stone No- 113 (SH-7). At-Vill-Nizampur, Tehsil-Shahganj, District-Jaunpur (U.P)	Others	0.075	05-May-17	Stage-I approval accorded
1741	Uttar Pradesh	Construction of three lane Grade separator at meerut tiraha ghaziabad	Others	0.34	20-Mar-17	Stage-I approval accorded
1742	Uttar Pradesh	Proposed 0.16 Hectare Protected Forest Land to be diversion for Construction of Railway Over Bridge	Road	0.16	27-Dec-16	Stage-I approval accorded
1743	Uttar Pradesh	Forest Clearance for Proposed Protected Forest Land for Laying Sewer Line along Pratapgarg-Allahabad Road in Pratapgarh	Others	0.68545	09-Mar-17	Stage-I approval accorded
1744	Uttar Pradesh	Proposed Forest Land for Exit/Entry and Middle for New Establishment IOCL Retail Outlet on NH 135(01d NH-07) Mirzapur-Rewa Road in KM.93.0(CH.92.878, RHS)	Others	0.1454	10-Nov-16	Stage-I approval accorded
1745	Uttar Pradesh	Reliance 4G project for Laying of Optical Fibre cable along with SH-5 (Akbarpur - Sahahganj-Jaunpur Road) from Km. 154.30 to Km. 192.00, on SH-30 (Akbarpur-Faizabad Road) from Km. 174.00 to Km 171.50, Total Km. 40.20 & 0.4239 Ha. in Forest Division/ Social Forestry Division Ambedkar Nagar-UP	Others	0.4239	10-Mar-17	Stage-I approval accorded

1	2	3	4	5	6	7
1746	Uttar Pradesh	Reliance 4G project for Laying of Optical Fibre (OFC) cable along with road in Forest Division/Social Forestry Division Raebareli - UP, Grand total Km.63.20 & Area 0.655 Ha.	Others	0.655	10-Mar-17	Stage-I approval accorded
1747	Uttar Pradesh	Reliance 4G project for Laying of Optical Fibre (OFC) cable along with road in Forest Division/Social Forestry Division Bulandshahr- UP, Grand total Km. 67.80 & Area 0.702 Ha.	Others	0.702	10-Mar-17	Stage-I approval accorded
1748	Uttar Pradesh	Railway over bridge at Crossing no. 356A	Others	0.2263	08-Jun-17	Stage-I approval accorded
1749	Uttar Pradesh	Forest Land proposed to be diverted for 400/200/132KV Substation at Village 'Gairwah, Social Forestry Division Jaunpur istrict: Jaunpur	Transmission Line	8.029	21-Mar-17	Stage-I approval accorded
1750	Uttar Pradesh	Construction of Metro Rail at N.H.-91 km. Stone 9.00 to 19.00 (Dilshad Garden to New Bus Stand, Ghaziabad)	Railway	0.2107	29-Apr-15	Stage-I approval accorded
1751	Uttar Pradesh	Proposed 0.092Ha Protected forest area for Essar Oil Limited Retail outlet	Others	0.092	04-Nov-15	Stage-I approval accorded
1752	Uttar Pradesh	Four-laning with paved shoulder for Varanasi-Gorakhpur Section of NH -29	Road	58.25	24-Jun-16	Stage-I approval accorded

1753	Uttar Pradesh	Proposed Muzaffarnagar-Saharanpur Road (SH-59) Widening From km. 5.900 To 58.850 by Uttar Pradesh Highway Authority (USHA)	Road	158.85	18-Mar-16	Stage-I approval accorded
1754	Uttar Pradesh	Luknow Pilibhit Gauge Conversion via Sitapur and Lakhimpur	Railway	0.85	23-Sep-15	Stage-I approval accorded
1755	Uttar Pradesh	Forest Land Proposed to be diverted for Construction of Cycle Track from Chhatikara to Vrindavan(Radhakund) in Mathura	Road	2.97	08-Jun-17	Stage-I approval accorded
1756	Uttar Pradesh	Construction of 132KV Hasari-Lalitpur Transmission Line Passing over Forest Land near Village Ganeshpura, District Jhansi	Transmission Line	0.2025	21-Mar-17	Stage-I approval accorded
1757	Uttar Pradesh	Proposed Forest Land for Exit/Entry of IOCL Retail Outlet on Bhagalpur-Salempur Road (SH-1) District Deoria	Others	0.052768	07-Oct-16	Stage-I approval accorded
1758	Uttar Pradesh	Retail Outlet by Indian Oil Corporation Ltd at km. 1.0105 on L.H.S. of SH-85, Etah-Shikohabad Road at Khasara no.- 641, Vill. -Bhagipur in Tah. & Distt. Etah.	Others	0.169764	07-Oct-16	Stage-I approval accorded
1759	Uttar Pradesh	Reliance 4G project for Laying of Optical Fibre (OFC) cable along with road in Forest Division/Social Forestry Division Barabanki-UP, Grand total km. 26.70 & Area 0.277 Ha.	Others	0.277	08 Mar-17	Stage-I approval accorded

1	2	3	4	5	6	7
1760	Uttar Pradesh	Proposed Essar Oil Limited Retail Outlet	Others	0.2138	28-Mar-17	Stage-I approval accorded
1761	Uttar Pradesh	Construction of link road to petrol pump in District-Sitapur at NH-24 Sitapur-Shahjahanpur road at the right of km. 407-408	Others	0.0455	08-Jul-16	Stage-I approval accorded
1762	Uttar Pradesh	Bareilly City Gas Distribution Projects	Others	0.1365	08-Dec-16	Stage-I approval accorded
1763	Uttar Pradesh	Forest Land Proposed for Exit/Entry and Middle of BPCL Retail Outlet on Mugra-Badshahpur-Janghai Link Road, in Jaunpur District	Others	0.06795	08-Dec-16	Stage-I approval accorded
1764	Uttar Pradesh	Forest Land Proposed for Exit/Entry of HPCL Retail Outlet on Sultanpur- Lucknow Road, NH-731 (Old NH No.56) IN KM. 177 (CH. 176.060, LHS) At Khasra No.749, Village: Kakri, Tehsil Haidergarh, District: Barabanki, Uttar Pradesh	Others	0.1674	08-Dec-16	Stage-I approval accorded
1765	Uttar Pradesh	Forest Land Proposed to be Diverted for for Exit/Entry approach of Essar Oil Limited Retail Outlet on Balanau-Sandila Road (SH-25), At Khasra No. 184, Village: Raiso, District: Hardoi	Others	0.06677	21-Mar-17	Stage-I approval accorded

1766	Uttar Pradesh	Widening & Beautification from 2 lane to 4 lane of Shikohabad - Bhogaon Road (SH-84) CH-43, 800 (Sindhriya) to Joyti Tiraha (45.100) in Mainpuri District.	Road	0.91	26-May-17	Stage-I approval accorded
1767	Uttar Pradesh	Widening of Footpath at Tajmahal East Gate to Agra-Bah Road, in Tahsil & District Agra under "Urban Conservation & Tourism Infrastructure Development Project of Land around World Heritage Site Tajmahal" by U.P. Tourism, Agra	Road	0.2835	22-Aug-16	Stage-I approval accorded
1768	Uttar Pradesh	Retail Outlet	Others	0.072	02-Feb-16	Stage-I approval accorded
1769	Uttar Pradesh	Proposed 0.1512375 Hectare Protected Forest area for Entry/Exit and Middle of Retail Outlet by IOCL on SH-41, Moradabad-Thakurdwara Road	Others	0.1512375	06-Nov-15	Stage-I approval accorded
1770	Uttar Pradesh	Proposed 0.17787 Hectare Protected Forest Area for Exit/Entry and Middle Approach to Proposed IOCL Retail Outlet un Raebareli-Faizabad Road, (NH-330) in km. 91 (CH.90.712, LHS)	Others	0.17787	06-Jul-16	Stage-I approval accorded
1771	Uttar Pradesh	Protected Forest Land for Widening & Strengthening of 2-Lane to 4-Lane from	Road	184.0787	02-Aug-16	Stage-I approval accorded

1	2	3	4	5	6	7
		km. 104 to 159(500), 2-Lane with paved shoulders from km. 159(500) to 224, 2-Lane to 4-Lane from km. 225 to 260(400) and 4-Lane to 6-Lane from km. 261(475) to 263 (200), total Length 158.125 km. of SH-25 (Paliya-Shahjahanpur-Hardoi-Lucknow)				
1772	Uttar Pradesh	Proposed Forest Land for Exit/Entry and Middle Approach to HPCL Retail Outlet on Delhi-Hapur Road, NH-24	Others	0.043302	05-Sep-16	Stage-I approval accorded
1773	Uttar Pradesh	110/132 KV Earth Electrode line associated with 800 KV HVDC Nidhuara-Agra TL part of North-East -Northern/Western Interconnector-I Project	Transmission Line	0.0972	26-May-17	Stage-I approval accorded
1774	Uttar Pradesh	Forest Land proposed to be diverted for Construction Railway Over Bridge(ROB) NE Railway Crossing No.242 on Bareilly-Nainital (SH-37) Road in Bareilly City	Road	0.72	21-Mar-17	Stage-I approval accorded
1775	Uttar Pradesh	Forest Land proposed to be diverted for exit/entry approach of HPCL Retail Outlet on Akbarpur-Faizabad Road(SH-30) Village Pratappur Chamurkha, District Ambedkar Nagar	Others	0.07468	28-Nov-16	Stage-I approval accorded

1776	Uttar Pradesh	Development of Ghaziabad-Hapur Section of Existing NH-24 from km. 8.310 to km. 49.000 in the State of Uttar Pradesh	Road	36,0378	17-Nov-16	Stage-I approval accorded
1777	Uttar Pradesh	Improvement/Widening of Hussainganj-Alipur Road (MDR 81C)	Road	23,458	01-Jun-17	Stage-I approval accorded
1778	Uttar Pradesh	Petrol Pump	Others	0.07425	20-Mar-17	Stage-I approval accorded
1779	Uttar Pradesh	Retail Outlet by 'Essar Oil Ltd at km. 2.577 on L.H.S. of ODR, Raya-Mant Road at Khasara No.-40, Village - Narvai Hansi in Tahsil Mant & District Mathura.	Others	0.36766	21-Mar-17	Stage-I approval accorded
1780	Uttar Pradesh	For laying of underground 33 KV HT cable from Sugamau Substation to Paigramau Substation in district Lucknow	Transmission Line	0.396	29-Jun-16	Stage-I approval accorded
1781	Uttar Pradesh	Road Construction of Baigarh to Chikani in Km. 1 to 5	Road	1.9	03-Jan-17	Stage-I approval accorded
1782	Uttar Pradesh	Proposed HPCL Retail Outlet on Iglas-Aligarh Road, District Aligarh	Others	0.077	03-May-16	Stage-I approval accorded
1783	Uttar Pradesh	construction of cycle track from Tank Chauraha to Aurangabad Tiraha(NH-2) at Mathura U.P.	Road	3,272	27-Apr-16	Stage-I approval accorded
1784	Uttar Pradesh	Metro Rail between Transport Nagar to Charbagh	Railway	0.13354	22-Jul-15	Stage-I approval accorded

1	2	3	4	5	6	7
1785	Uttar Pradesh	Proposed 0.167175 Hectare Protected Forest Area for Exit/Entry Approach to Essar Oil Limited Retail Outlet	Others	0.167175	21-Mar-17	Stage-I approval accorded
1786	Uttar Pradesh	Proposed Indian Oil Co. Ltd. retail outlet at vill. Karhal dehat, km. chainage 24.39 (rhs), khata no. 605, khasra no. -3223, teh- Karhal on Etah-Mainpuri road (sh-83), district - Mainpuri	Others	0.0592	30-Dec-16	Stage-I approval accorded
1787	Uttar Pradesh	Prop. Essar Oil Ltd. retail outlet of Lumbani-Dudhi road SH-5 km. 192 to 193 Gata no. 1063, 1064 & 1065, Village-Belwai Madhavpur, Kadhipur. District-Sultanpur, Division-Jaunpur	Others	0.07214	23-Aug-16	Stage-I approval accorded
1788	Uttar Pradesh	Proposal for the diversion rd side protected forest strip for the construction of Approach road to New Essar oil Ltd. Retail outlet on Agra-Fatehabad road, between km. 23 to 24 Mewali Kalan Tehsil-Fatehabad Distt. Agra	Others	0.0748	27-Dec-16	Stage-I approval accorded
1789	Uttar Pradesh	Approach Road to Retail Outlet	Others	0.075028	21-Mar-17	Stage-I approval accorded
1790	Uttar Pradesh	HPCL retail outlet	Others	0.089296	29-Apr-16	Stage-I approval accorded

1791	Uttar Pradesh	Proposal for the diversion of protected forest land for construction of approach road to iocl new retail outlet on etah-tundla road (sh 31) between km 39 - 41 Village nawali teh. & distt. Etah	Others	0.0773	29-Apr-16	Stage-I approval accorded
1792	Uttar Pradesh	Proposed Forest Land for Exit/Entry Approach and Middle of Proposed BPCL Retail Outlet on Nanau-Chharrwa Road (MDR-82) in District: Aligarh	Others	0.0648	29-Apr-16	Stage-I approval accorded
1793	Uttar Pradesh	IOCL retail outlet km. 132-133 Allahabad-faizabad road n.h 330 a(old 96)	Others	0.084	29-Apr-16	Stage-I approval accorded
1794	Uttar Pradesh	Reliance 4G project for Laying of Optical Fibre (OFC) cable along with road in Forest Division/Social Forestry Division Sultanpur-UP, Grand total km.80.5 & Area 0.8341 Ha.	Others	0.8341	02-Mar-17	Stage-I approval accorded
1795	Uttar Pradesh	Widening and Strengthening in 4 lane from km. 414.00 to 419.00 of NH-91 (New NH-34) in Kanpur Nagar of Uttar Pradesh	Road	4.6	24-Jul-15	Stage-I approval accorded
1796	Uttar Pradesh	Exit/Entry and Middle Approach of Proposed Essar Oil Limited Retail Outlet On Shahabad-Hardoi Road, (SH-25)	Others	0.065348	20-Mar-17	Stage-I approval accorded
1797	Uttar Pradesh	Forest NOC of Proposed Protected Forest Land for Exit/Entry and Middle Seprator of	Others	0.075062	30-Dec-16	Stage-I approval accorded

1	2	3	4	5	6	7
		New IOCL Retail Outlet on Sikandra Rao-Kasganj Road (SH-33) Village: Agsoli, Tehsil: Sikandra Rao, District: Hathras	Road	31.5582	14-Jun-17	Stage-I approval accorded
1798	Uttar Pradesh	Protected forest land proposed to be diverted for six laning of nh-2 Handia (Allahabad) to Rajatalab (Varanasi) section	Others	0.0579	15-Jun-16	Stage-I approval accorded
1799	Uttar Pradesh	Proposal for the diversion road side protected forest land for the construction of approach road to Essar Oil Ltd. New retail outlet /petrol pump on village Sadababd Tehsel Sadababd district Hathras, Sadababd-Mathura road (mdr-102) Chainage44.250	Others	0.075027	02-Feb-16	Stage-I approval accorded
1800	Uttar Pradesh	Proposed 0.075027 Ha Protected forest area for exit/entry approach Road to BPCL Retail Outlet	Others	0.17265	25-Apr-16	Stage-I approval accorded
1801	Uttar Pradesh	Proposed 0.17265 Hectare Protected Forest area for Essar Oil Limited Retail Outlet exit/entry and middle approach on Delhi-Kanpur Road NH-91	Others			
1802	Uttar Pradesh	Proposed Protected forest Area 0.03561 Ha for exit /entry and middle approach to Retail Outlet	Others	0.03561	02-Feb-16	Stage-I approval accorded

1803	Uttar Pradesh	Improvement and upgradation of Hamirpur-Rath section of State Highway No. 42 from km. 2,000 to km. 76,000 in the district of Hamirpur of Uttar Pradesh	Road	58.4	06-M-17	Stage-I approval accorded
1804	Uttar Pradesh	Proposed 765KV S/C Transmission Line Lalitpur-Agra CKT-I & CKT-II Through Lalitpur, Jhansi and Jalaun Forest Division	Transmission Line	7,407	21-Apr-16	Stage-I approval accorded
1805	Uttar Pradesh	Retail Outlet	Others	0.07695	30-Oct 15	Stage-I approval accorded
1806	Uttar Pradesh	Proposed Essar Oil Limited on Pratapgarh-Sultanpur NH-330(Old NH-96) in KM 78	Others	0.1516	27-Dec-16	Stage-I approval accorded
1807	Uttar Pradesh	M/s Indian Oil Corporation Ltd. moradabad by proposed a retail outlet at Afzal-Kalagagh road km.6.389 lhs in village Azeemullah Nagar Khara no.449 part Tehsil Dhampur District Bijnor.	Others	0.0591	29-Jul-16	Stage-I approval accorded
1808	Uttar Pradesh	Proposed 0.09 Ha Hectare Protected Forest area for Reliance Retail Outlet exit/entry and middle approach on Kanpur-Delhi (NH-91) Road	Others	0.09	22-Sep-16	Stage-I approval accorded
1809	Uttar Pradesh	M/s HPCL Meerut proposed a retail outlet site situated at Badaun-Bijnor (SH-51) km. 174(RHS) village Chand Pur Gata no. 2230m Tehsil Chandpur District Bijnor.	Others	0.0775	01-Apr-16	Stage-I approval accorded

1	2	3	4	5	6	7
1810	Uttarakhand	Construction of R.C.C Bridge in Km. 133 (8-10)	Road	0.06	04-Apr-14	Stage-I approval accorded
1811	Uttarakhand	Construction of Kusumgad Oring Motor Road	Road	1.78	28-Jun-16	Stage-I approval accorded
1812	Uttarakhand	Construction of Tharali-Dungri-Ruisan Motor Road, km.-07 to Main Motor Road under PMGSY in phase-XII	Road	2.693	30-Mar-15	Stage-I approval accorded
1813	Uttarakhand	Construction of chandak bans motor road (Pokhari) to ratwali motor road	Road	0.955	30-Mar-15	Stage-I approval accorded
1814	Uttarakhand	Construction of chandak maila tadigowm motor road under state sector	Road	1.935	30-Mar-15	Stage-I approval accorded
1815	Uttarakhand	Const. of Gogina to Jamrari MR	Road	2.989	30-Mar-15	Stage-I approval accorded
1816	Uttarakhand	Sumeti to Bhaiteri Motor Road	Road	3.809	30-Mar-15	Stage-I approval accorded
1817	Uttarakhand	C/o of Saurgarh-Chopra-Bhatgaon-Bawai M/R Length 7 Km	Road	3.227	30-Mar-15	Stage-I approval accorded
1818	Uttarakhand	Kaintholi Naikhri Motor Road	Road	1.47	17-Aug-15	Stage-I approval accorded
1819	Uttarakhand	Bhandari-Rajjwar-Wokta-Dhurali Motar Road	Road	3.87	30-Mar-15	Stage-I approval accorded

1820	Uttarakhand	Rodipali-Rasiyapata to Modi Motar Road	Road	2.295	30-Mar-15	Stage-I approval accorded
1821	Uttarakhand	Naghar Kumalai to Gangaseri Motar Road	Road	0.819	30-Mar-15	Stage-I approval accorded
1822	Uttarakhand	Selamali (Bichna) to Manidhami motor Road	Road	4.736	30-Mar-15	Stage-I approval accorded
1823	Uttarakhand	Gothi Malla Talla Gaon to Lingudwa Motor Road	Road	4.0411	30-Mar-15	Stage-I approval accorded
1824	Uttarakhand	Ghatta Bagad to Tankul Motor Road	Road	2.056	30-Mar-15	Stage-I approval accorded
1825	Uttarakhand	Construction Of Joljibi-Mâdkot to Koli Kanyal Motor Road	Road	2.654	30-Mar-15	Stage-I approval accorded
1826	Uttarakhand	kategown, shaekhola to serikanda motor road	Road	4.83	30-Mar-15	Stage-I approval accorded
1827	Uttarakhand	Construction of road at GRRRC Lansdowne	Defence	1.819	07-Oct-15	Stage-I approval accorded
1828	Uttarakhand	Javri To Jaikandi Motor Road	Road	3.15	14-Mar-16	Stage-I approval accorded
1829	Uttarakhand	Construction of Gauna-Bhanali Link motor road from Nizmula-Pana motor road and 90 mtr span steel girder motor bridge	Road	1.855	26-May-16	Stage-I approval accorded

1	2	3	4	5	6	7
1830	Uttarakhand	Tonidali to Kakragad Motor Road	Road	2,887	26-May-16	Stage-I approval accorded
1831	Uttarakhand	construction of road from dasaula to melta	Road	4	30-May-15	Stage-I approval accorded
1832	Uttarakhand	chelchina to primary school chupra motor road	Road	2,365	30-May-15	Stage-I approval accorded
1833	Uttarakhand	Construction of Motor Road Up to GGIC Bhikyasen	Road	0.54	27-May-15	Stage-I approval accorded
1834	Uttarakhand	Construction of Four lane Thano-Raipur motor road to Raipur Cricket Stadium	Road	1.92	27-May-15	Stage-I approval accorded
1835	Uttarakhand	Bhagartola-Chamua-Kapkoli Motor Road	Road	2.43	30-May-15	Stage-I approval accorded
1836	Uttarakhand	Toli(Maniagar)-Maichun till Bartoli	Road	1,3925	30-May-15	Stage-I approval accorded
1837	Uttarakhand	Farakholi-Malli Mayoli M/R	Road	2,802	30-May-15	Stage-I approval accorded
1838	Uttarakhand	Extension till siddhdhpur of Khunt Kakrihat Motor Road in Someshwer constituency Distt. Almora Length 2.375 km.)	Road	0.882	27-May-15	Stage-I approval accorded
1839	Uttarakhand	Construction of Jakhniyali Dhavsaar to Semalth motor road	Road	1,995	13-Jul-17	Stage-I approval accorded

1840	Uttarakhand	Construction of Steel truss Bridge over alaknanda river near Beenakuli at Joshimath	Others	0.2	16-Feb-16	Stage-I approval accorded
1841	Uttarakhand	Construction of Parkhal to Silori Motor Road under PMGSY in Phase-XIII	Road	2.239	28-Jul-15	Stage-I approval accorded
1842	Uttarakhand	Construction of Gagas Udimahadev Selapani Bhikiyasain Marchula Motor Road	Road	13.842	28-Apr-15	Stage-I approval accorded
1843	Uttarakhand	Wajula-Mawai-Harinagari motor road in District-Bageshwar	Road	4,949	15-Jun-16	Stage-I approval accorded
1844	Uttarakhand	Construction of Jalali to Masoo Motor Road Under PMGSY.	Road	3,051	29-Jun-15	Stage-I approval accorded
1845	Uttarakhand	Construction of Gajar to kwaralli Motor Road under PMGSY.	Road	5.31	15-Apr-16	Stage-I approval accorded
1846	Uttarakhand	Construction of Arakot-Kalich-Thunara-Damti Motor Road in block Mori, District Uttarkashi. (Km. 7,600)	Road	5,6325	19-Jul-17	Stage-I approval accorded
1847	Uttarakhand	Construction of Andergadhi to Dhartoliu Motor Road	Road	1,499	27-Jan-16	Stage-I approval accorded
1848	Uttarakhand	Diswanc Malli Water Supply Scheme	Drinking Water	0.186	27-Jan-16	Stage-I approval accorded
1849	Uttarakhand	construction of rano-kwinthi tauli gaillun motor road	Road	1.7	06-Feb-16	Stage-I approval accorded

1	2	3	4	5	6	7
1850	Uttarakhand	Construction Of Barmgad Kotmila Motor Road	Road	1.344	06-Feb-16	Stage-I approval accorded
1851	Uttarakhand	Const. of Chpar Hiram Billekh Lodhiyakhan to Thalar Rural road	Road	0.994	06-Feb-16	Stage-I approval accorded
1852	Uttarakhand	Rudraprayag Sewerage Scheme	Others	0.02	22-Dec-16	Stage-I approval accorded
1853	Uttarakhand	Construction of Solid Waste processing unit in forest reserve Baldhoti Block No. 1B in Almora.	Others	0.9	20-Jan-17	Stage-I approval accorded
1854	Uttarakhand	Construction of Same to Dagti Via Gyandhura motor road (Length 6.00 Km)	Road	4.86	24-Oct-16	Stage-I approval accorded
1855	Uttarakhand	Construction of Ming Gadhera to Gadni Motor Road.	Road	0.794	24-Oct-16	Stage-I approval accorded
1856	Uttarakhand	Construction of Kuloli Munra Devikhal Motor Road	Road	3.22	30-Dec-16	Stage-I approval accorded
1857	Uttarakhand	Construction of Amori Chatkot to Ghurchum-Jamrai-Pali M/R under PMGSY Champawat.	Road	4.58	25-Jul-15	Stage-I approval accorded
1858	Uttarakhand	Construction of Dhunaghat-Basot motor road.	Road	1.574	25-Jul-15	Stage-I approval accorded
1859	Uttarakhand	Construction of Motiyapather to Natadol-Jaithi Motor Road	Road	0.315	25-Jul-15	Stage-I approval accorded

1860	Uttarakhand	S.H.- 41, K.M. 82.00, 120 Mtr Spaan Bridge & Approch.	Road	0.44	26-Sep-16	Stage-I approval accorded
1861	Uttarakhand	Submergence Road Km 18 to Maisasa MR	Road	0.4025	25-Jul-15	Stage-I approval accorded
1862	Uttarakhand	Construction of Punagarh Nataddol to Dayalband to Talla gaon Motor Road. (Length 3.00 Km)	Road	0.909	23-Sep-16	Stage-I approval accorded
1863	Uttarakhand	Kharsi link Km 5 to Indroli Kandhar motor road under PMGSY	Road	4.275	30-May-15	Stage-I approval accorded
1864	Uttarakhand	Suspention bridge at Bor river between dechauri-degaon to mussabangar	Others	0.12	27-Mar-15	Stage-I approval accorded
1865	Uttarakhand	Charma Jaurasi To Bajani Motor Road	Road	1.6542	27-Mar-15	Stage-I approval accorded
1866	Uttarakhand	Adkani Jalturi motor road	Road	0.9815	27-Mar-15	Stage-I approval accorded
1867	Uttarakhand	siloni chimtoli bhainsdhunga majhera chaura jamtari motor road	Road	2.61	27-Mar-15	Stage-I approval accorded
1868	Uttarakhand	Establishment of Automative testing lane and certification center	Others	2.02	21-Nov-16	Stage-I approval accorded
1869	Uttarakhand	Chamiyala Indrawangao kangda Motor Road	Road	4.697	14-Aug-15	Stage-I approval accorded

1	2	3	4	5	6	7
1870	Uttarakhand	Dnapabend-Milan Motor Road	Road	6.7301	08-Mar-16	Stage-I approval accorded
1871	Uttarakhand	Construction of Seraghat to Busail Motor Road	Road	5.633	25-Feb-16	Stage-I approval accorded
1872	Uttarakhand	80 meter span bridle suspension bridge on indrawati river at sada	Others	0.103	24-May-16	Stage-I approval accorded
1873	Uttarakhand	Construction of Rambori to Sem Motor Road Under State Sector	Road	1.106	25-May-16	Stage-I approval accorded
1874	Uttarakhand	Talet Virkola Motor Road	Road	5.00125	15-Apr-16	Stage-I approval accorded
1875	Uttarakhand	Construction of Daulaghat to Gurna Motor Road. (Length 4.00 Km)	Road	0.877	22-Jul-16	Stage-I approval accorded
1876	Uttarakhand	Construction of Suspension Bridge over Haripura Reservoir	Road	0.55	22-Jul-16	Stage-I approval accorded
1877	Uttarakhand	NHAI EPC Project from Sitarganj - Tanakpur section of NH-125 (new NH-9)	Road	8.092	25-May-15	Stage-I approval accorded
1878	Uttarakhand	Basola-Bagdiyalgaoun-samaya motor road	Road	3.132	06-Sep-16	Stage-I approval accorded
1879	Uttarakhand	Bungachina to Kusail M/R	Road	4.984	24-Mar-15	Stage-I approval accorded

1880	Uttarakhand	Payya Pauri to Ghatkuna Motor Road	Road	2.05	24-Mar-15	Stage-I approval accorded
1881	Uttarakhand	construction of daragad kathiyan daguta motor road km 6.00 to Patiyur motor road	Road	3.248	15-Jun-15	Stage-I approval accorded
1882	Uttarakhand	Solid waste management project consist processing unit, composting unit and Sanitary landfill for nagar palika parishad Rammagar	Others	0.9555	19-Jul-17	Stage-I approval accorded
1883	Uttarakhand	Tourism development work at Sem Nagraja Mandir Mukhem	Others	0.2905	24-Jul-17	Stage-I approval accorded
1884	Uttarakhand	Construction of Bagwalipokhar to Melta Motor Road Length 6.35 km. under PMGSY.	Road	1.901	23-Oct-15	Stage-I approval accorded
1885	Uttarakhand	Conservion of Jawari Bypass to Panchdhara (Bakaru namak tok to Utyasu-palsari-diggi bazar) LVR. to motor road	Road	0.315	15-Mar-16	Stage-I approval accorded
1886	Uttarakhand	vridh jageshwari koteshwari motor road	Road	3.555	09-Jun-15	Stage-I approval accorded
1887	Uttarakhand	Jwarnari Buksar Motor Road	Road	4.8338	08-Oct-15	Stage-I approval accorded
1888	Uttarakhand	Construction of Meeng Gadera to Dangtoli Motor Road under PMGSY in Phase-XIII	Road	3.919	14-Aug-15	Stage-I approval accorded
1889	Uttarakhand	Construction of Mulya Band Sondi motor road	Road	3.647	21-Jan-16	Stage-I approval accorded

1	2	3	4	5	6	7
1890	Uttarakhand	Construction of Siyagad Canal irrigation	0.231	17-Mar-17	Stage-I approval accorded	
1891	Uttarakhand	Construction of Armygate (Pataldevi) to Railakot Motor Road Under PMGSY	Road 3.39	10-Jun-15	Stage-I approval accorded	
1892	Uttarakhand	Construction of Dwarsu to khori MR Under PMGSY	Road 2.905	16-Nov-15	Stage-I approval accorded	
1893	Uttarakhand	Chobati M/R To Baran Bachkuri Motor Road	Road 5.409	08-Mar-16	Stage-I approval accorded	
1894	Uttarakhand	shaheed mohan singh motor road	Road 2.35	08-Oct-15	Stage-I approval accorded	
1895	Uttarakhand	Telunga (Majaf) to Gholdiyani Motor Road	Road 1.925	12-Oct-15	Stage-I approval accorded	
1896	Uttarakhand	Kuiyari to dilkot motor road	Road 0.308	06-Nov-15	Stage-I approval accorded	
1897	Uttarakhand	Construction of Kameri Devi to Jhakra motor road (Length 3.00 km)	Road 1.47	12-Aug-16	Stage-I approval accorded	
1898	Uttarakhand	Construction of Khadlekh-Bhanar-Dana-Tikta Motor Road (4.00km)	Road 1.75	12-Aug-16	Stage-I approval accorded	
1899	Uttarakhand	Lamchula-Ganigawn motor road in District-Bageshwar (CM Ghosna-694/2015)	Road 0.802	12-Aug-16	Stage-I approval accorded	

1900	Uttarakhand	Raunlek to Mohannagar-Jaggi-bagwan Motor Road	Road	2.126	12-Aug-16	Stage-I approval accorded
1901	Uttarakhand	Mehandarth-Bankwar motor road km 3.00 to Begal motor road	Road	4.95	12 Aug-16	Stage-I approval accorded
1902	Uttarakhand	Construction of Harshila Purkuni Motor road to Chachai Motor road under SCSP (Length 5.00 Km)	Road	3.015	12-Aug-16	Stage-I approval accorded
1903	Uttarakhand	Construction of Kanylikot Jagtana motor road km 4 to Pausary motor road under S.C.P (Length 6.00 km)	Road	4.86	12-Aug-16	Stage-I approval accorded
1904	Uttarakhand	Construction of Garkhet Lakmara motor road (Length 5.00 Km)	Road	3.375	12-Aug-16	Stage-I approval accorded
1905	Uttarakhand	Construction of Karuli Band to Gajalee Vejoriya motor road in distt Bageshwer (Length 5.00 km)	Road	4.13	12-Aug-16	Stage-I approval accorded
1906	Uttarakhand	Construction of Mathyagaon to Uchola Motor Road under Disst Sector	Road	1.4	22-Sep-16	Stage-I approval accorded
1907	Uttarakhand	Construction of motor road to Pagrashu from 2.00 Km Ahesd from Suraithotha	Road	0.875	04-Nov-16	Stage-I approval accorded
1908	Uttarakhand	construction of hanumanchatti pindki mardresh motar marg	Road	2.895	04-Nov-16	Stage-I approval accorded
1909	Uttarakhand	Construction of Village Beena to Tok Rano Motor Road unders District Sector	Road	0.22	04-Nov-16	Stage-I approval accorded

1	2	3	4	5	6	7
1910	Uttarakhand	jankoli guptkashi m/r km 80.30 to taljaman motor road	Road	3.105	04-Nov-16	Stage-I approval accorded
1911	Uttarakhand	Lyari Urgam Motor Road	Road	1.365	22-May-15	Stage-I approval accorded
1912	Uttarakhand	Construction of Bagoli to Chula motor road under PMGSY	Road	2.118	22-May-15	Stage-I approval accorded
1913	Uttarakhand	Gurudewta to Jarola motor road	Road	3.339	22-May-15	Stage-I approval accorded
1914	Uttarakhand	Patiyachora-Bamanchora-Batula-Rikhari-Pali Motor Road	Road	2.38	22-May-15	Stage-I approval accorded
1915	Uttarakhand	Koteshwar Silkkakhal (Chunnikhali) village group Drinking water scheme	Drinking Water	0.9368	22-May-15	Stage-I approval accorded
1916	Uttarakhand	Vinyak-Rikhari Kotiyag Motor Road	Road	2.7	18-Oct-16	Stage-I approval accorded
1917	Uttarakhand	Takoli Bend to Balma-Badura-thana-mathena Motor Road	Road	10.0688	11-Jan-16	Stage-I approval accorded
1918	Uttarakhand	Construction of Gram Kush & Kushdev Mahadev Motor Road from Km. 13 of Parkal Kedarkot Motor Road.	Road	1.753	12-May-16	Stage-I approval accorded
1919	Uttarakhand	Construction of Dhak-Regri-Karchon motor road from Km. 3.00 to 7.00.	Road	1.185	04-Nov-16	Stage-I approval accorded

1920	Uttarakhand	Construction of Pangu to G.I.C Rimjhim Banku Tantavillage Raunto Motor Road	Road	4.55	21-Mar-16	Stage-I approval accorded
1921	Uttarakhand	Baijnath-Bageshwar motor road Km 17 to Manura-Nargwari Link motor road in District-Bageshwar	Road	0.5103	21-Mar-16	Stage-I approval accorded
1922	Uttarakhand	Construction of Sirai Link road Under Atal Adarsh Gram Yojna in Distt-Pauri-Garhwal	Road	0.9225	21-Mar-16	Stage-I approval accorded
1923	Uttarakhand	Construction of motor road to kargil shaheed Anand singh rawat village's Giwaipani	Road	1.68	21-Sep-16	Stage-I approval accorded
1924	Uttarakhand	Danda Nagaraja G.O.V.pumping Water Supply Scheme	Drinking Water	1.6292	09-Sep-16	Stage-I approval accorded
1925	Uttarakhand	Munsyari to Harkot Motor Road	Road	6.011	08-Dec-15	Stage-I approval accorded
1926	Uttarakhand	Extraction of RBM in Swarna Nadi	Mining	23.75	18-Nov-16	Stage-I approval accorded
1927	Uttarakhand	Thana Ghansali	Others	0.2	20-Jul-16	Stage-I approval accorded
1928	Uttarakhand	Badyuda-Thapaniya motor road 1.775 km length and 10.00 tr span R.C.C motor bridge	Road	0.9675	19-Jul-16	Stage-I approval accorded
1929	Uttarakhand	Kameridevi Bantola Syakot Motor road Km 2 to Rangthari-Mjgaun-Chaunal motor Road(2.00 Km)	Road	1.05	21-Jul-16	Stage-I approval accorded

1	2	3	4	5	6	7
1930	Uttarakhand	Const of Pastorawar motor road from Km 10 of S.D.D.S.M motor road	Road	2.205	19-Jul-17	Stage-I approval accorded
1931	Uttarakhand	Land Transfer to KSDC Kumail GIC Jogath for School Building Construction	School	0.9	19-Jul-16	Stage-I approval accorded
1932	Uttarakhand	Maniyachhima-Bhatgar motor road in Distnct-Bageshwari	Road	1.6576	08-Jun-16	Stage-I approval accorded
1933	Uttarakhand	Bhatkot Dhon Rithachora Motor Road	Road	1.47	12-Oct-15	Stage-I approval accorded
1934	Uttarakhand	Sanglakoti - Bhedgoun - Gudinda Motor Road upto Trilkholi - Jajedi	Road	1.796	21-Jun-16	Stage-I approval accorded
1935	Uttarakhand	Gini Band Samkot Motor Road km 13 to Dokula Village Motor Road	Road	2.72	19-Aug-15	Stage-I approval accorded
1936	Uttarakhand	Bathiguth Sunderingag Motor Road	Road	4.2	21-Aug-15	Stage-I approval accorded
1937	Uttarakhand	Kathpuriyachina-Raikholi to Siya Motor Road	Road	4.968	19-Aug-15	Stage-I approval accorded
1938	Uttarakhand	Construction of chinyalisaur jogath motor road to Bagodi motor Road	Road	1.319	21-Apr-15	Stage-I approval accorded
1939	Uttarakhand	Construction of Rains to Bhatiyana motor road under PMGSY in Phase XII	Road	4.756	21-Apr-15	Stage-I approval accorded

1940	Uttarakhand	Construction of Gopeshwar Mandir to Vaitareni-Sironkhoma-Situna-Bairagana motor road	Road	4	16-Sep-16	Stage-I approval accorded
1941	Uttarakhand	Anarsa to San Link motor road in District-Bageshwar	Road	1.6366	16-Sep-16	Stage-I approval accorded
1942	Uttarakhand	Construction of Bageshwar kapkot motor road km 16 to Verui Okhaldhar motor road (Length 6.00)	Road	2.68	16-Sep-16	Stage-I approval accorded
1943	Uttarakhand	Const. of ITI Building in Kalsi, Distt. Dehradun	School	0.95	15-Sep-16	Stage-I approval accorded
1944	Uttarakhand	Construction of Furkhandakhal Shukra upto missining link Budhni motor road	Road	2.16	30-May-17	Stage-I approval accorded
1945	Uttarakhand	Construction of Palkot-Barshawar Motor Road	Road	1.206	07-Nov-15	Stage-I approval accorded
1946	Uttarakhand	siropani gajer motor road	Road	1.47	07-Nov-15	Stage-I approval accorded
1947	Uttarakhand	construction of Cheri Bangla Mathigaon motor road	Road	2.275	07-Nov-15	Stage-I approval accorded
1948	Uttarakhand	construction of Kill wartiakot motor road	Road	3.6	07-Nov-15	Stage-I approval accorded
1949	Uttarakhand	Construction of Farsali Palli To Kharkanatoli	Road	8.931	14-Mar-17	Stage-I approval accorded

1	2	3	4	5	6	7
1950	Uttarakhand	Construction of Bhandari gaon Garhsera motor road from km 14 of Dehalchauri Pauri Motor Road under CM village road connectivity in District Pauri	Road	1,485	07-Nov-15	Stage-I approval accorded
1951	Uttarakhand	Jaykandi to sirtoli	Road	23	07-Nov-15	Stage-I approval accorded
1952	Uttarakhand	Saldogi to Farth Motor Road (PWD)	Road	1,699	07-Nov-15	Stage-I approval accorded
1953	Uttarakhand	Construction of Salla to Sail-Rautgarh motor road	Road	4,769	07-Nov-15	Stage-I approval accorded
1954	Uttarakhand	Construction of Narendranagar to Bhadni Motor Road.	Road	0.98	07-Nov-15	Stage-I approval accorded
1955	Uttarakhand	Badon to Dyuli Binani Motor Road	Road	1,8375	07-Nov-15	Stage-I approval accorded
1956	Uttarakhand	Construction of Amni to Kimkhola Motor Road under PMGSY	Road	3,985	07-Nov-15	Stage-I approval accorded
1957	Uttarakhand	Dilsour Water Supply Scheme	Drinking Water	0.075	07-Nov-15	Stage-I approval accorded
1958	Uttarakhand	Construction of 85 m span Nirwali-Dharkot suspension bridge over Alaknanda River in Distt. Rudraprayag	Others	0.3	20-Mar-15	Stage-I approval accorded

1959	Uttarakhand	Improvement and conversion into 1.5 lane of Dungripant- Chantikhal- Khedakhal motor road under SPA.	Road	2.4	30-May-17	Stage-I approval accorded
1960	Uttarakhand	Rithakani (Katpatiya) to Dobans M/R	Road	4.935	20-Mar-15	Stage-I approval accorded
1961	Uttarakhand	Construction of Birtola to Belkot Motor Road	Road	6.1395	23-Nov-15	Stage-I approval accorded
1962	Uttarakhand	Diddihat (Devichona) to Jamtari motor road	Road	8.1123	31-Mar-16	Stage-I approval accorded
1963	Uttarakhand	Construction of Almora-Bajnath-Gwaldam-Karanprayag Road, km-100 (Guram State) to Vijaypur Motor Road under PMGSY in Phase-XIII	Road	3.71	20-Mar-15	Stage-I approval accorded
1964	Uttarakhand	Simla, Ghorasila, Bhingari.	Road	3.87	02-Jun-16	Stage-I approval accorded
1965	Uttarakhand	Construction of Daudha Motar Road	Road	0.91	31-May-16	Stage-I approval accorded
1966	Uttarakhand	Construction of Khadlekh-Bhanar.motor road km 8 Near Dharmghar-Ghurdiya Bend to Majkhet motor road (Length 8.00 km)	Road	4.76	17Jun-16	Stage-I approval accorded
1967	Uttarakhand	Construction of Karmi-Bagh-Dhoktigaon motor road (Length 10.00km)	Road	4.935	17-Jun-16	Stage-I approval accorded

1	2	3	4	5	6	7
1968	Uttarakhand	Construction of Swarighad Bridge and approaches from km. 64.625 to km. 65.550 of NH-34	Road	0.7147	31-May-16	Stage-I approval accorded
1969	Uttarakhand	Conversion and Damrikaran of Banjbagar Telan LVR to Motor Road in Km 9 and Construction of Motor Road from Km 10 to 12 in District Chamoli.	Road	2.012	04-Aug-16	Stage-I approval accorded
1970	Uttarakhand	Polution abedment of river Koshi at Rammagar (Nainital)	Others	0.9488	30-Jun-17	Stage-I approval accorded
1971	Uttarakhand	Kothar Pali Godi	Road	1.242	21-May-16	Stage-I approval accorded
1972	Uttarakhand	Re-Construction of 80 m. Span Bridle Suspension Bridge with 2.0M. Wide Pathway Over River Yamuna near Badiya Village, Block- Naugaon, Distt. Uttarakashi, Uttarakhand.	Road	0.2075	19-Jan-16	Stage-I approval accorded
1973	Uttarakhand	Construction of Deman to desau Motor Road	Road	5.868		Stage-I approval accorded
1974	Uttarakhand	construction of kanda bend to kanda turtad motor road	Road	2.385	04-Nov-16	Stage-I approval accorded
1975	Uttarakhand	Dewaldhar to Kalchunda Motor Road under PMGSY	Road	2.853	30-Sep-16	Stage-I approval accorded

1976	Uttarakhand	Dhak-Regri-Karchon motor road	Road	0.754	30-Sep-16	Stage-I approval accorded
1977	Uttarakhand	Arakot Kalich Thunara Damti Motor Road (Extension of Remaining part)	Road	4.5375	30-Sep-16	Stage-I approval accorded
1978	Uttarakhand	Const. of Bayedi motor road from Km 17 of Billekh Chapad Hidam motor road	Road	0.945	30-Sep-16	Stage-I approval accorded
1979	Uttarakhand	Diversion of 220& 132 KV existing Transmission lines from Gumaniawala to Natraj Chauk at Rishikesh, Uttarakhand	Transmission Line	34.6153	19-Jul-17	Stage-I approval accorded
1980	Uttarakhand	construction of road from guditro guthya to silkhora	Road	3.01	19-May-15	Stage-I approval accorded
1981	Uttarakhand	Sosa to Sirkha Motor Road.	Road	5.836	28-Apr-15	Stage-I approval accorded
1982	Uttarakhand	Construction of Bhowali Bypass M/R from BAB. Motor Road Km. 140 to Sanitarium from Kathgodam-Bhowali-Mornaula Km. 30 under District Nainital Part II	Road	3.92	04-Apr-16	Stage-I approval accorded
1983	Uttarakhand	Construction of Charhandew Nwali Motor Road to Chanauli Tundi Motor Road	Road	2.39	30-Oct-15	Stage-I approval accorded
1984	Uttarakhand	Construction of Dungri-Bijrakot-Chinka (Khothagdhar) Nauridhar-Bounla-Durgapur motor road. Under State Sector in District Chamoli	Road	3.15	15-Mar-16	Stage-I approval accorded

1	2	3	4	5	6	7
1985	Uttarakhand	Chandrapuri, Gugali-Aason-Jaykandi Motar Road	Road	0.941	10-Dec-15	Stage-I approval accorded
1986	Uttarakhand	Construction of Maalai to Bhatkwali Motor Road under PMGSY	Road	3.376	08-Sep-16	Stage-I approval accorded
1987	Uttarakhand	Gyansu Said motor road to Gamidid gaon-Latur gaon motor road.	Road	0.9825	30-Sep-16	Stage-I approval accorded
1988	Uttarakhand	Chopriyal Gaon Saur motor road Km. 12.00 to Khurait motor road	Road	2.565	10-Aug-15	Stage-I approval accorded
1989	Uttarakhand	Construction of Mason-Kaphalkhet-Dadar motor road	Road	2.768	13-Jun-16	Stage-I approval accorded
1990	Uttarakhand	Construction of Village Gwar motor road from Gopeshwar-Mandal motor road.	Road	0.77	13-Jun-16	Stage-I approval accorded
1991	Uttarakhand	Construction of Daragad Kathyan MR to Suneer link road rano kwinthi simkholi motor road	Road	2.385	17-Nov-16	Stage-I approval accorded
1992	Uttarakhand	Haat to Ladhaba Motor Road.	Road	1.77	13-Jun-16	Stage-I approval accorded
1993	Uttarakhand	Construction of Gangolihat to Rankot Upreti Motor Road	Road	2.302	13-Aug-15	Stage-I approval accorded
1994	Uttarakhand		Road	1.5375	13-Aug-15	Stage-I approval accorded

1995	Uttarakhand	Simkhet Maigari State MR	Road	3.839	13-Aug-15	Stage-I approval accorded
1996	Uttarakhand	Construction of Gaja-Tamiyar-Timli LVR to Pasar Danda Motor Road	Road	1.12	10-Aug-15	Stage-I approval accorded
1997	Uttarakhand	Bhiri To Damar Motor Road	Road	0.72	17-Apr-15	Stage-I approval accorded
1998	Uttarakhand	Chinyalisaur to Kot-Bagi motor Road from Km. 7.00 to Km. 10.00 till kot village	Road	0.262	17-Apr-15	Stage-I approval accorded
1999	Uttarakhand	Tanakpur Tawaghat NH to Ranthi Motor Road	Road	10.8	15-Apr-16	Stage-I approval accorded
2000	Uttarakhand	construction of Naugaon to Bhankoli Motor Road	Road	1.7915	16-Apr-15	Stage-I approval accorded
2001	Uttarakhand	Construction of Khuzir bend chowki & extension of khuzir bend chowki basil to tamind saterakhal	Road	0.99	16-Apr-15	Stage-I approval accorded
2002	Uttarakhand	Construction of Charhandew-Malan-Kanadhar-Chamdungari Motor Road	Road	3.7205	14-Sep-15	Stage-I approval accorded
2003	Uttarakhand	Diversion of Forest Land to BRO for installation of Stone Crusher at KM 78.700 (Near Songad) on Dharaus-Gangotri Road, NH-108.	Defence	0.9249	16-Oct-15	Stage-I approval accorded
2004	Uttarakhand	Bridge construction in Naken Gadhara	Others	0.009	02-May-15	Stage-I approval accorded

1	2	3	4	5	6	7
2005	Uttarakhand	Extension of Garsari Motor road to Kulyani - Dhankhet	Road	1.08	17-Nov-16	Stage-I approval accorded
2006	Uttarakhand	Construction Of Kontha-Tevri-Kalai-Moli Motor Road	Road	0.97	14-Mar-16	Stage-I approval accorded
2007	Uttarakhand	Extension of Panjyana Ghandiyal Motor Road	Road	1.988	14-Mar-17	Stage-I approval accorded
2008	Uttarakhand	Bagashu to baladi motor road	Road	1.835	14-Jun-16	Stage-I approval accorded
2009	Uttarakhand	Sunaldi to Jastadi Motor Road	Road	2.7825	14-Jun-16	Stage-I approval accorded
2010	Uttarakhand	Construction of Motor Road from Km. 1 of Mahavidhyalaya Talwari to Government Inter Collage Talwari.	Road	0.708	22-Feb-16	Stage-I approval accorded
2011	Uttarakhand	Construction of Rural Road From PPCL Sarkhet To Bauta In Block Raipur (Dehradun)	Road	1.6765	09-Jun-17	Stage-I approval accorded
2012	Uttarakhand	Extension of Mandoli-parinda-bountha motor road upto deriyakhal	Road	1.8	09-Dec-16	Stage-I approval accorded
2013	Uttarakhand	Coast of Sari Vijrakot Motor Road under State sector	Road	2.61	18-Jul-17	Stage-I approval accorded
2014	Uttarakhand	Construction of 30 M. Span Bridie Bridge on Bhonara-Pantoli Bridle Road	Others	0.07	13 -Dec-16	Stage-I approval accorded

2015	Uttarakhand	Construction of Gogeta Kimu Motor Road (7.00 Km)	Road	2.45	04-Nov-16	Stage-I approval accorded
2016	Uttarakhand	Panjitlani to Sainj MR	Road	0.9975	13-Dec-16	Stage-I approval accorded
2017	Uttarakhand	Construction of Pandavthali Uchola Mana Motor Road under District Sector	Road	0.35	13-Dec-16	Stage-I approval accorded
2018	Uttarakhand	Construction of Bigradi to Kanda Motar Road	Road	0.5	13-Dec-16	Stage-I approval accorded
2019	Uttarakhand	Uniyal Gaon To Haveli (Satyun)	Road	0.619	13-Dec-16	Stage-I approval accorded
2020	Uttarakhand	Extension of hapla guram nail noli motor road	Road	1.79	06-Sep-16	Stage-I approval accorded
2021	Uttarakhand	New motor road from Bamoth to Kamprayag	Road	1.42	06-Sep-16	Stage-I approval accorded
2022	Uttarakhand	Ramnagar- Ranikhet road to Laukot rural road	Road	0.554	30-Sep-16	Stage-I approval accorded
2023	Uttarakhand	homeguards and civil defence CTI	Others	4	05-Feb-15	Stage-I approval accorded
2024	Uttarakhand	Steel Girder Bridle Bridge of 20 m span at Airadhyo	Others	0.0228	14-May-15	Stage-I approval accorded
2025	Uttarakhand	Construction of Road from Chunakhan to Madanwell upto water tank under at Kaladhungi	Road	1.872	14-May-15	Stage-I approval accorded

1	2	3	4	5	6	7
2026	Uttarakhand	Naugoa to Panaura Motor Road	Road	0.865	14-May-15	Stage-I approval accorded
2027	Uttarakhand	construction of Ithama to Devli MR	Road	1.505	21-May-16	Stage-I approval accorded
2028	Uttarakhand	Const. of Tarari Dabbara Shashikhal motor road.	Road	4.905	30-Dec-16	Stage-I approval accorded
2029	Uttarakhand	Extention of Maikhuli-Devradi-Kaflekh-Kathurkhal Motor Road.	Road	3.078	19-Oct-16	Stage-I approval accorded
2030	Uttarakhand	Construction of Naulapur -Khetu- Kedargali-Konagad -Ghodiyana -Bironkhal Motor Road	Road	2.43	19-Oct-16	Stage-I approval accorded
2031	Uttarakhand	Construction of Motor Road from Talli mirai Bend to Sonia(Masar)	Road	0.28	13-Apr-15	Stage-I approval accorded
2032	Uttarakhand	badabe to undana motor road	Road	0.27	13-Apr-15	Stage-I approval accorded
2033	Uttarakhand	construction of road mangta to trinali	Road	15.4295	13-Apr-17	Stage-I approval accorded
2034	Uttarakhand	15 mtr span R.C.C bridle bridge at Pabhya	Others	0.024	12-May-15	Stage-I approval accorded
2035	Uttarakhand	Bartoli-Banthok Motor Road(Part I)	Road	2.705	08-Oct-15	Stage-I approval accorded

2036	Uttarakhand	Improvement of Ganiyadhuli Kajjar Thapla road	Road	0.495	11-Jun-15	Stage-I approval accorded
2037	Uttarakhand	Const. of Remaining part Jasoli-Kanda Motor Road under State Sector	Road	0.665	27-Oct-15	Stage-I approval accorded
2038	Uttarakhand	Goluchina- sreekhet Motor road to bitarkot extension	Road	1.923	23-Sep-16	Stage-I approval accorded
2039	Uttarakhand	Simkuna motor road to Bajar-Machiyakot motor road in District-Bageshwar	Road	1.958	29-Jan-16	Stage-I approval accorded
2040	Uttarakhand	Berat Beran to Bagot motor road	Road	1.44	12-May-15	Stage-I approval accorded
2041	Uttarakhand	Salla-Sail to Rautgarha Motor Road	Road	6.79	23-Mar-16	Stage-I approval accorded
2042	Uttarakhand	Construction of Richi Malli Mohanri Malla Bagadwar Malla Bhakuniya Motor Road	Road	2.065	17-Aug-15	Stage-I approval accorded
2043	Uttarakhand	Makrau-Dasaula Motor Road	Road	1.95	09-Jun-15	Stage-I approval accorded
2044	Uttarakhand	Const. of Peepna Kola Rankuna Gohali motor, road	Road	4.185	09-Dec-16	Stage-I approval accorded
2045	Uttarakhand	Construction of 200 Mtr. Span Steel Girder Bridge over Alaknanda River including 5.00 Km approach Motor Road in NH-58 near Mulyagaon and Sitasain in District Pauri.	Road	2.16	02-Jan-17	Stage-I approval accorded

1	2	3	4	5	6	7
2046	Uttarakhand	Ganiadoli Pali Nadul motor road Km 3 to Dholadhar motor road	Road	0.405	23-Sep-16	Stage-I approval accorded
2047	Uttarakhand	Const. of Chaubatia Nagpani Deholi motor road	Road	3.735	13-Jul-17	Stage-I approval accorded
2048	Uttarakhand	33/11 KV Substation at Gular in Dogi Patti of Narendranagar Block in Tehri District	Others	0.12	30-Mar-17	Stage-I approval accorded
2049	Uttarakhand	Ganai Bankot motor road Km 5.00 to Nayal motor road under Atal Adarsh Yojana Length 3 Km	Road	0.88	04-Apr-16	Stage-I approval accorded
2050	Uttarakhand	Construction of Tefna Kandara Sonla Kandara via Chatingyala-Koti-Nauli-Hindoli Motor Road in District Chamoli Under Mukhya Mantri Ghosna	Road	1.307	16-Dec-16	Stage-I approval accorded
2051	Uttarakhand	Construction of Chenagaad-Ghanghasu (Bangar) Motor Road under State sectore Jakhera Band to Junior High School Link motor road in District-Bageshwar (CM Ghosna-668/2015)	Road	2.835	08-Apr-16	Stage-I approval accorded
2052	Uttarakhand	Chamanpuri Karchuli mr phalanaseem to rikholi motor road	Road	1.152	08-Apr-16	Stage-I approval accorded
2053	Uttarakhand	Construction of Chamini Gair & Chamini Dhar to Kunshyari motor road	Road	0.36	08-Apr-16	Stage-I approval accorded
2054	Uttarakhand		Road	0.72	08-Apr-16	Stage-I approval accorded

2055	Uttarakhand	Rawatsera-Manakbhara Motor Road	Road	4.124	08-Mar-16	Stage-I approval accorded
2056	Uttarakhand	Rano-kwinthi m/r to Toli-gelung m/r extension	Road	1.57	29-Feb-16	Stage-I approval accorded
2057	Uttarakhand	Rikshana Bridge (Tipola) to Khalna Motor Road under PMGSY.	Road	3.075	09-Jul-15	Stage-I approval accorded
2058	Uttarakhand	kimi band to rashtari billa biruntha kandau mr	Road	3.15	15-Mar-16	Stage-I approval accorded
2059	Uttarakhand	Gairsain Vidhan Sabha Parisar Drinking Water supply	Drinking Water	0.55	09-Jul-15	Stage-I approval accorded
2060	Uttarakhand	Construction of Basgaon Darmaar Motor Road from Under Construction of Jyoli-Basar-Khunt Motor Road in Distt. Almora.	Road	0.972	28-Dec-16	Stage-I approval accorded
2061	Uttarakhand	Construction of Motor Road To Narayan Singh House From Km 16 From Nine Begha-Rikholi Main Motor Road.	Road	0.889	28-Dec-16	Stage-I approval accorded
2062	Uttarakhand	Construction of 70 mtr span suspension bridle bridge over Nandakini river at Jokhana lagga Bura Bridle road	Others	0.212	06-Aug-15	Stage-I approval accorded
2063	Uttarakhand	Construction of Chaka-Budoli Motor Road under District Sector	Road	0.35	06-Aug-15	Stage-I approval accorded
2064	Uttarakhand	Construction of Suspension Bridge at Narranbagar	Others	0.11	26-Aug-15	Stage-I approval accorded

1	2	3	4	5	6	7
2065	Uttarakhand	Tuneta Bharanga Motor Road Chamkhala-Rankuna Motor Road	Road	1.811	07-Sep-15	Stage-I approval accorded
2066	Uttarakhand	construction of Nandprayag to Bhairani Motor Road under PMGSY	Road	0.995	27-Aug-15	Stage-I approval accorded
2067	Uttarakhand	Construction of Mokh Banswara Barun Motor Road in District Chamoli	Road	3.735	07-Sep-15	Stage-I approval accorded
2068	Uttarakhand	Kwili-Palkot Pumping Water Supply Scheme	Drinking Water	1.295	20-Jan-16	Stage-I approval accorded
2069	Uttarakhand	Construction of Tanakpur-Tawaghat M/R to Silaad m/r under PMGSY Champawat C/O Motor Road From Km 4 of Kaichi Hartapa Motor Road to Titoli	Road	0.98	09-Mar-15	Stage-I approval accorded
2070	Uttarakhand	songaon to Kharali school motor road	Road	0.81	05-Dec-16	Stage-I approval accorded
2071	Uttarakhand	Tikochi Bridge to Jhakuli Duchanu Kandasidhan Motor Road.	Road	3.33	30-Nov-16	Stage-I approval accorded
2072	Uttarakhand	Const of Dabour Ghatti to Baina motor road.	Road	0.387	20-Jan-17	Stage-I approval accorded
2073	Uttarakhand		Road	4.9725	04-Aug-16	Stage-I approval accorded
2074	Uttarakhand		Road	2.16	29-Dec-16	Stage-I approval accorded

2075	Uttarakhand	construction of fooldhar canal	Irrigation	0.2695	05-Nov-15	Stage-I approval accorded
2076	Uttarakhand	Dikwali- Nanda Motor Road Stage-I & II PMGSSY ID Srinagar Garhwal	Road	1.0494	30-Oct-15	Stage-I approval accorded
2077	Uttarakhand	Construction of Patho-Chatendi Motor Road.	Road	2.538	05-Nov-15	Stage-I approval accorded
2078	Uttarakhand	Didihat to Pamsyan Motor Road	Road	5.857	08-Mar-16	Stage-I approval accorded
2079	Uttarakhand	Kunara Pasa Canal	Irrigation	0.69	09-Feb-17	Stage-I approval accorded
2080	Uttarakhand	satagad to fedi kimodii motor road	Road	0.752	09-Feb-17	Stage-I approval accorded
2081	Uttarakhand	Construction of Km. 2 of Toli Motor Road to Baghar Motor Road (Stage-I)	Road	4.9148	03-Jul-15	Stage-I approval accorded
2082	Uttarakhand	Shumbhoo ki chauki to Dadau-Panjiya-Banasar-Thurau MR extention	Road	1.8536	30-Sep-15	Stage-I approval accorded
2083	Uttarakhand	Manaldura to Nanankot Motor Road	Road	2.7	03-Nov-15	Stage-I approval accorded
2084	Uttarakhand	Dadeli Bhandeli Motor road	Road	1.188	30-Oct-15	Stage-I approval accorded
2085	Uttarakhand	Construction of Chopra Naugaon Nayngad Motor road to Dungri motor road	Read	2.902	15-Jul-15	Stage-I approval accorded

1	2	3	4	5	6	7
2086	Uttarakhand	Odagad to Nai Motor Road Stage-I & II	Road	1.552	30-Oct-15	Stage-I approval accorded
2087	Uttarakhand	Soni (Saroli) To Bhainsark	Road	3.1675	03-Nov-15	Stage-I approval accorded
2088	Uttarakhand	Tipri Raudhhar M/R to Tipri Inter College M/R	Road	1.71	30-Oct-15	Stage-I approval accorded
2089	Uttarakhand	Bhagirathipuram Khemra Kundali MR	Road	2.025	03-Nov-15	Stage-I approval accorded
2090	Uttarakhand	Tipri Kandikhal M/R to Tipri Inter Collage M/R	Road	1.9125	02-Nov-15	Stage-I approval accorded
2091	Uttarakhand	Construction of Motor Road up to Amdhar from Kwisu Sumari Motor Road via Dhariaon under Srinagar Constituency in District Pauri.	Road	0.664	03-Nov-15	Stage-I approval accorded
2092	Uttarakhand	Construction of Nyay Pancayat Mukhyalya Ustoli Motor Road in District Chamoli	Road	4.564	30-Oct-15	Stage-I approval accorded
2093	Uttarakhand	C/O Masi Adigoun jourasi deghat motor road	Road	1.845	03-Nov-15	Stage-I approval accorded
2094	Uttarakhand	Chopra-Dungri-Chapar Motor Road (State Sector)	Road	1.4625	02-Nov-15	Stage-I approval accorded
2095	Uttarakhand	Construction of Road from Domas-Kanda-Fafadiya with 15 Mtr Span Bridge	Road	1.05	30-Oct-15	Stage-I approval accorded

2096	Uttarakhand	Extension of Pantgoun chamar Khan Sailapani motor Road (Simaldhar to Sailapani milan)	Road	1.935	13-Nov-15	Stage-I approval accorded
2097	Uttarakhand	Construction of Giwart to Peb Motor Road under PMGSY in Phase-XII	Road	1.505	02-May-15	Stage-I approval accorded
2098	Uttarakhand	Construction of Nauli Bazar to Thapli Motor Road Under Atal Adarsh Gram Yojna in District Chamoli	Road	1.253	02-May-15	Stage-I approval accorded
2099	Uttarakhand	Moli Maichun Motor Road	Roaa	0.215	09-Jun-15	Stage-I approval accorded
2100	Uttarakhand	Nakuri Singot Motor Road To Paab Motor Road	Road	1.092	02-May-15	Stage-I approval accorded
2101	Uttarakhand	Const. of Bhunsal Chaund to Dobha Motor Road under State Sector	Road	0.49	02-May-15	Stage-I approval accorded
2102	Uttarakhand	Ailagad to Jumma Motor road	Road	1.71	02-May-15	Stage-I approval accorded
2103	Uttarakhand	Chirkila to Jamku Motor road	Road	4.72	02-May-15	Stage-I approval accorded
2104	Uttarakhand	Manila Mandir to Chouna Motor Road	Road	0.726	08-Oct-15	Stage-I approval accorded

1	2	3	4	5	6	7
2105	Uttarakhand	Construction of Naula to Thioli Motor Road under PMGSY, length 10.50 km. in Dist. Almora, Legislative assembly Area Dwarahat.	Road	5,427	26-Nov-15	Stage-I approval accorded
2106	Uttarakhand	Construction of Kutmun Pull to Uchna-Dheechal Motor Road	Road	1,3475	03-Nov-15	Stage-I approval accorded
2107	Uttarakhand	Construction of Gular-Bhagwasera-Gheradhar-Jamola Motor Road.	Road	3.2	15-Sep-16	Stage-I approval accorded
2108	Uttarakhand	Construction of Kumleshwar Mahadev to Jakhotkhal motor road from Dungripanth-Chantikhal-Kherakhal motor road in Pauri District.	Road	1.26	23-Jun-17	Stage-I approval accorded
2109	Uttarakhand	Laini-Banzdhar - Malli Binola to Talli Binola Motor Road	Road	0.45	06-May-16	Stage-I approval accorded
2110	Uttarakhand	Construction of Tolbar Mohra gaon walla Motor Road	Road	4,264	24-May-16	Stage-I approval accorded
2111	Uttarakhand	Construction of Syura-Kaunta-Kakore-Harishthal M/R under PMGSY in Nainital District	Road	23.03	22-May-17	Stage-I approval accorded
2112	Uttarakhand	For standing new post/ transit camp at sobla (bhti) of 36th bn I.T.B.Police Force.	Others	0.632	29-Jun-16	Stage-I approval accorded
2113	Uttarakhand	Construction of Lata-Lata mandir motor road from 0.00 to 4.00 (Length 1.50 km	Road	0.738	28-Jun-16	Stage-I approval accorded

2114	Uttarakhand	Construction of Mahrury to Pathkyura motor road(Length 3.00km)	Road	0.72	02-Dec-16	Stage-I approval accorded
2115	Uttarakhand	Kausani to Malladobha Motor Road	Road	2.208	02-Nov-16	Stage-I approval accorded
2116	Uttarakhand	C/O Nainital Kaladhungi Motor Road km 20 to Nalni	Road	0.495	02-Nov-16	Stage-I approval accorded
2117	Uttarakhand	Construction of Mohankhal - Talikansari Motor Road	Road	2.45	04-Mar-16	Stage-I approval accorded
2118	Uttarakhand	construction of extention of Raigi - Kulha motor road	Road	3.15	30-May-15	Stage-I approval accorded
2119	Uttarakhand	Gauchar to Damhdama Motor road under PMGSY	Road	4.97	03-Feb-16	Stage-I approval accorded
2120	Uttarakhand	Jamu Ravigram Motor Road	Road	0.996	04-Jul-17	Stage-I approval accorded
2121	Uttarakhand	Rikholi-Nail-Jagdi-Sera motor road	Road	3.22	30-Mar-16	Stage-I approval accorded
2122	Uttarakhand	Electrification of Kyari Surkanda Naame Tok	Village Electricity	0.6	31-Mar-16	Stage-I approval accorded
2123	Uttarakhand	Gasku jumafi (jaykoy) to Kureela motor road	Road	12.035	25-Feb-16	Stage-I approval accorded
2124	Uttarakhand	Devli Khan G.O.V. Pumping W/S Scheme	Drinking Water	1.31	04-May-17	Stage-I approval accorded

1	2	3	4	5	6	7
2125	Uttarakhand	Construction of Rauli to Kuneth Motor Road, km-5.50, Under PMGSY	Road	4,968	14-Mar-17	Stage-I approval accorded
2126	Uttarakhand	Jakkh-Akshwara Motor Road	Road	4.34	04-Apr-16	Stage-I approval accorded
2127	Uttarakhand	Takoli Bend to Baghar Motor Road	Road	2.19	06-Nov-15	Stage-I approval accorded
2128	Uttarakhand	Garurabaa-J-Kaane Motor Road	Road	4,2125	31-Jul-15	Stage-I approval accorded
2129	Uttarakhand	C/o Ghandiyal dhara to Pandav Motor Road under State Sector	Road	1,4805	31-Jul-15	Stage-I approval accorded
2130	Uttarakhand	tapovan-karchho motor road	Road	2,551	31-Jul-15	Stage-I approval accorded
2131	Uttarakhand	Kaljikhali To Saknibadi motor road	Road	4,427	31-Jul-15	Stage-I approval accorded
2132	Uttarakhand	Malldoba to Naoghar State Motor Road	Road	3.98	31-Jul-15	Stage-I approval accorded
2133	Uttarakhand	Const. of Dharari Nagdhuna Chorpal MR Km 15 to Pali Pliyal Motor Road	Road	4.68	31-Jul-15	Stage-I approval accorded
2134	Uttarakhand	Gadwal Gad Motor Road	Road	2,681	31-Jul-15	Stage-I approval accorded

2135	Uttarakhand	Jwainari to Basgaon Motor Road	Road	4.767	04-Jul-17	Stage-I approval accorded
2136	Uttarakhand	Construction of Jalali to Sanare Motor Road under PMGSY	Road	2.304	10-Sep-15	Stage-I approval accorded
2137	Uttarakhand	Construction of Ghapani to Dadhuli Motor Road under PMGSY.	Road	3.005	08-Feb-16	Stage-I approval accorded
2138	Uttarakhand	Bhonabagi to Chawalkhet Danda Motor Road	Road	1.575	09-Jun-17	Stage-I approval accorded
2139	Uttarakhand	Extension of Kunnidard Hiruli Bazar Motor Road Upto Rampur Chaukhutiya	Road	1.35	09-Sep-16	Stage-I approval accorded
2140	Uttarakhand	Construction of Atal Adarsh Gram Boli link Road	Road	1.08	02-Oct-15	Stage-I approval accorded
2141	Uttarakhand	Construction of 110 Mtr Suspension Bridge ITI to Subhashnagar at Pinder River construction of quronagar {durganagar} to anoli motor road	Others	0.06	01-Jul-15	Stage-I approval accorded
2142	Uttarakhand	Ratkhet To Jharkot Motor Road	Road	4.8107	01-Jul-15	Stage-I approval accorded
2143	Uttarakhand	Construction of Talli Chamiyadi to Ranalkhal motor road	Road	1.05	01-Jul-15	Stage-I approval accorded
2144	Uttarakhand	Chamoli- Baula Motor Road	Road	4.589	01-Jul-15	Stage-I approval accorded
2145	Uttarakhand			4.015	01-Jul-15	Stage-I approval accorded

1	2	3	4	5	6	7
2146	Uttarakhand	Smdhiyamalla-Tadkot-Gunaditya Motor road	Road	3,082	01-Jul-15	Stage-I approval accorded
2147	Uttarakhand	Mahasu Devta Thana Link Motor Road	Road	0.3465	02-Jul-15	Stage-I approval accorded
2148	Uttarakhand	barakuna to chalthi motor road	Road	3,717	01-Jul-15	Stage-I approval accorded
2149	Uttarakhand	Construction of Bans Pathan Pul to Chura Golthi Motor Road	Road	1,755	01-Jul-15	Stage-I approval accorded
2150	Uttarakhand	Satue to zifalta naini Motor Road	Road	4,32	01-Jul-15	Stage-I approval accorded
2151	Uttarakhand	maurnaula -jaiti motor road km 21 to chaukuna motor road	Road	4,004	01-Jul-15	Stage-I approval accorded
2152	Uttarakhand	Salla-Raitoli Motor Road	Road	2,977	01-Jul-15	Stage-I approval accorded
2153	Uttarakhand	Construction of Chaikhan to Baliya Motor Road to Connect Polchari Bagania to Pokhari Binwal	Road	1,247	01-Jul-15	Stage-I approval accorded
2154	Uttarakhand	Dalband to Naini motor roa	Road	3,249	01-Jul-15	Stage-I approval accorded
2155	Uttarakhand	Construction of Nodu-Katal Motor Road.	Road	0.99	01-Jul-15	Stage-I approval accorded

2156	Uttarakhand	Jainti-Pipli Motor Road to Sulta Chapar Motor Road	Road	4.7862	01-Jul-15	Stage-I approval accorded
2157	Uttarakhand	Construction of Motor Road from Government Inter College Asgoli to Paithani	Road	3.36	01-Jul-15	Stage-I approval accorded
2158	Uttarakhand	Extension of Adwani-Berni Motor Road up to Pokhri	Road	2.17	01-Jul-15	Stage-I approval accorded
2159	Uttarakhand	Syolikhand Kanda Gandiyal Kartoli Motor Road.	Road	1.865	03-Jun-16	Stage-I approval accorded
2160	Uttarakhand	Construction of Dhaun Duri M/R to Bajau M/R under PMGSY Champawat.	Road	6.16	23-Feb-16	Stage-I approval accorded
2161	Uttarakhand	Construction of Batgal Rautela to Kafchau Motor Road.	Road	0.36	15-Mar-16	Stage-I approval accorded
2162	Uttarakhand	Construction of Sarpata Chanuli Kota Basot Motor Road	Road	0.537	30-Nov-16	Stage-I approval accorded
2163	Uttarakhand	Kalauta motor road	Road	6.1863	28-Mar-16	Stage-I approval accorded
2164	Uttarakhand	Construction of Mori Odata Motor Road.	Road	3.554	10-Apr-17	Stage-I approval accorded
2165	Uttarakhand	Bansbagar to Porthi Motor Road	Road	4.089	29-Nov-16	Stage-I approval accorded
2166	Uttarakhand	Dheghat - Nagchula To Chanterkhali - Kaliyalngudh Jhipa Bend Motor Road.	Road	1.485	17-Nov-16	Stage-I approval accorded

1	2	3	4	5	6	7
2167	Uttarakhand	Construction of Jaurasi - Tonji Motor Road	Road	3.92	29-Jul-15	Stage-I approval accorded
2168	Uttarakhand	Bageshwar-Tallisera to Simtoli Motor Road	Road	4.85	29-Jul-15	Stage-I approval accorded
2169	Uttarakhand	Jaili-Margao-Taila Motor Road under State Sector	Road	0.7425	27-Jul-15	Stage-I approval accorded
2170	Uttarakhand	construction of road from garunabanz to Andoli	Road	4.9052	29-Jul-15	Stage-I approval accorded
2171	Uttarakhand	Lakshyar-Ludhra-Kyari-Kachata	Road	1.4175	29-Jul-15	Stage-I approval accorded
2172	Uttarakhand	Kyari Kachata Motor Road To Masasa	Road	0.0525	27-Jul-15	Stage-I approval accorded
2173	Uttarakhand	Construction of Barsudi Link Road from NH119 in Khirsu Block Pauri District	Road	1.043	28-Oct-16	Stage-I approval accorded
2174	Uttarakhand	Kaljikhali To Falda motor road	Road	2.725	29-Jul-15	Stage-I approval accorded
2175	Uttarakhand	Jhabera To Jajedi Motor Road	Road	4.59	29-Jul-15	Stage-I approval accorded
2176	Uttarakhand	Construction of Dhudhaliya Bisht to Sungari Motor Road under PMGSY in Dist. Almora, legislative assembly Dwarahat.	Road	3.87	29-Jul-15	Stage-I approval accorded

2177	Uttarakhand	Construction of Roorkee-Chutmalpur - Saharanpur - Yamunagar- UP ? Haryana border section of NH-73 from KM.0.00 to 71.775 & Chutmalpur -Ganeshpur section of NH- 72 A from Km. 0.000 to 16.00 under NHDP- IV	Road	46.745	30-Jun-16	Stage-I approval accorded
2178	Uttarakhand	Construction of Nagina-Kashipur section of NH-74 km 132.000 to km 175.000 in the state of Uttrakhand	Road	8.788	11-Jul-16	Stage-I approval accorded
2179	Uttarakhand	Jajurali To Shahid Kishan Singh Village Road	Road	1.71	27-Jul-15	Stage-I approval accorded
2180	Uttarakhand	Syankuri to Dhami Gaon Motor Road	Road	0.972	27-Jul-15	Stage-I approval accorded
2181	Uttarakhand	11 Kv Line Construction To Give Electricity Connection To Koshiyar Pey Jal Yojyna	Transmission Line	0.4	27-Jul-15	Stage-I approval accorded
2182	Uttarakhand	Constt. of 11 M. Span Saspetion Bridge at Manuwa Gadhhera (Suwakot Pokhari) in Distt. Nainital	Others	0.08	01-Apr-15	Stage-I approval accorded
2183	Uttarakhand	Re Construction of 80m Span Suspension Bridge over Supin river near Villlage Jakhol for Sawari Mori	Rehabilitation	0.2108	01-Apr-15	Stage-I approval accorded
2184	Uttarakhand	Kanaichina to Lwanthi Motor Road	Road	1.62	01-Apr-15	Stage-I approval accorded

1	2	3	4	5	6	7
2185	Uttarakhand	Maad (Marsoli) Motor Road	Road	0.81	01-Apr-15	Stage-I approval accorded
2186	Uttarakhand	Construction of Barikot-Khureri (Kotiyag) Motor Road	Road	0.991	01-Apr-15	Stage-I approval accorded
2187	Uttarakhand	Construction of Kuthera to Simalkote	Road	4.977 -	01-Apr-15	Stage-I approval accorded
2188	Uttarakhand	KandaJathai PMGSY road to Gurna Bageshwar-Dafout motor road in District-Bageshwar (Stage-I)	Road	1.82	01-Apr-15	Stage-I approval accorded
2189	Uttarakhand	Ancholi Jakh Puran Motor road to Maso Motor road	Road	2.97	01-Apr-15	Stage-I approval accorded
2190	Uttarakhand	Const. of Jasoli Latu Devta to Bhunka Motor Road under State sector	Road	2.7825	21-Jul-17	Stage-I approval accorded
2191	West Bengal	400KV DC Kharagpur Chaibasa Transmission Line	Transmission Line	10.59	17-Jul-15	Stage-I approval accorded
2192.	West Bengal	Rehabilitation and Upgradation of National Highways Stretch of NH - 6 from Kharagpur to Chichira (Km 129.600 to Km 185.150) in the State of West Bengal	Road	54.6059	01-Jun-16	Stage-I approval accorded
2193	West Bengal	Indian Navy land clearance for Maritime's Coastal Security by establishing a naval coast battery	Defence	4.8	19-Jul-17	Stage-I approval accorded

2194	West Bengal	Construction of 400kV Punatsangchu Alipurduaraar transmission line	Transmission Line	16.39	22-Jun-16	Stage-I approval accorded
2195	West Bengal	400kV D/C Purulia-Ranchi Transmission Line (Purulia & Kharagpur Transmission Company Limited)	Transmission Line	12.288	22-Sep-16	Stage-I approval accorded
2196	West Bengal	Raniganj Coal Bed Methane Project	Others	13.54	02-Feb-16	Stage-I approval accorded

**Statement-II**

*Details of Proposals accorded Stage-II approval by Ministry under Forest (Conservation) Act, 1980 from the financial year 2014-2015 to 2016-2017*

Sl. No.	State	Proposal Name	Category	Areas (in ha.)	Diverted Date	Stage I Date	Stage II Date	Status
1	2	3	4	5	6	7	8	
1	Andhra Pradesh	Diversion of 4.214 Ha of forest land (3.015 Ha in Kurnool Division & 1.199 Ha in WL Proddatur Division) for erection of 765 KV D/c Kurnool Thiruvelam Transmission Line, in favour of DGM (CAO-TL), Proddatur, Powergrid Corporation of India Ltd.- Proposal U/s-2 of Forest (Conservation) Act, 1980-Reg.	Transmission Line	4.214	23-Jul-14	18-Mar-16	Stage-II approval accorded	
2	Andhra Pradesh	Application for grant of permission for extraction of Steatite & Dolomite over an area of 4.050 Ha in Mutchukota RF of Anantapur Division in favour of M/s. AVSR Minerals, Anantapur.	Mining	4.05	18-Jun-15	26-Dec-16	Stage-II approval accorded	

1	2	3	4	5	6	7	8
3	Andhra Pradesh	Renewal of Mining Lease over an Extent of 4.05 Ha., for Steatite and Dolomite in Compartment No. 593/P & 594/P of Muchukota RF, Gooty Range, Ananthapur Division, in favour of M/s Sreenivasa Mineral Company, Ananthapur.	Mining	4.05	18-Jun-15	26-Dec-16	Stage-II approval accorded
4	Andhra Pradesh	Development of Vashishta and S1 Deepwater Project	Industry	0.49	21-Aug-15	9-Jan-17	Stage-II approval accorded
5	Andhra Pradesh	Rehabilitation & upgradation of NH-221 from km 32/735 to 71/200.	Road	0.52	25-Jul-16	16-Feb-17	Stage-II approval accorded
6	Andhra Pradesh	Peddavora to Macharla OFC Project, Idea Cellular Ltd - 0.30 Ha.	Others	0.3	8-Jan-16	14-Jun-16	Stage-II approval accorded
7	Arunachal Pradesh	Proposal for diversion of 9.66 ha of forest land For Construction of Lungro GG-PT 4720 road from 0.00 km to 4.025 km by BRTF in Tawang Dist.	Road	9.66	6-Jul-15	6-Jul-15	Stage-II approval accorded
8	Arunachal Pradesh	Proposal For Diversion of 9.60 Ha of forestland For Construction of Chaksang-GG-PT 4594 Raod from 0.00 Km to 4.00 km by Brtf at Tawang District	Road	9.6	6-Jul-15	6-Jul-15	Stage-II approval accorded
9	Bihar	Diversion of forest land 0.017625 ha from Samastipur-Darbhanga Main Road of HPCL retail outlet.	Others	0.017625	29-Apr-16	22-Mar-17	Stage-II approval accorded

10	Bihar	Diversion of 0.0105 ha Forest and at IOCL Retail Outlet in Begusarai Division.	Others	0.0105	20-Aug-15	29-Mar-16	Stage-II approval accorded
11	Bihar	400 KV D/C Barh-Gorakhpur Transmission Line (Bihar-Section)	Transmission Line	4.3108	13-May-15	19-Apr-16	Stage-II approval accorded
12	Bihar	The proposal for establishment of retail out-let dealership of M/S IOCL Kisan Seva Keandra (KSK) located on the land procured by lease by the applicant on Vinod Kr. Singh	Others	0.0135	13-Aug-15	11-May-16	Stage-II approval accorded
13	Bihar	The proposal for establishment of retil out-let and Kisan Seva Kendra (KSK) dealership of M/S IOC Ltd. of Smt. Namrata Bharti	Others	0.01575	23-Feb-15	15-Oct-15	Stage-II approval accorded
14	Bihar	800 KV/HVDC Gopalganj-Gorakhpur Transamission Line	Transmission Line	5.0922	15-Jul-15	30-Oct-15	Stage-II approval accorded
15	Bihar	Diversion of 20.7 ha of forest land for widening & strengthening of Mahadevmath-Bhutaha Chowk Road (17.100-28.600 KM) Total 11.500 KM in Madhubani District of Bihar	Road	20.7	12-May-15	15-Mar-16	Stage-II approval accorded
16	Bihar	The proposal for establishment of Retail outlet Indian Oil corporation Limited of Garhpura-Hasanpur P.oad	Others	0.009	24-Feb-16	24-Feb-16	Stage-II approval accorded
17	Bihar	Diversion of 0.0075 ha of forest land for construction of approach road for opening retail outlet of IOCL on side of Samastipur-Dalsinghsarai PWD Road in Samastipur District.	Others	0.0075	29-Apr-16	12-Aug-16	Stage-II approval accorded

1	2	3	4	5	6	7	8
18	Bihar	Dedicated Freight Corridors of India Ltd. Danakuni-Ludhiyana Railline in Gaya Dist.	Railway	3.4078	4-Aug-15	22-Sep-16	Stage-II approval accorded
19	Bihar	Diversion of 0.007275 ha of forest land for construction of approach road to already established Kerosene Oil Depot of IOCL at Barauni, Narsinghpur Mouza of Begusarai district.	Others	0.00275	8-Jul-14	16-May-17	Stage-II approval accorded
20	Bihar	0.0253725	Others	0.0253725	18-Jan-16	23-Jun-16	Stage-II approval accorded
21	Chandigarh	Construction of Missing Link Road along Patiala-Ki-Rao from Nayagaon to Karor, Chandigarh	Road	0.37	10-Sep-14	30-Jan-15	Stage-II approval accorded
22	Chandigarh	City Gas Distribution Project Chandigarh	Others	0.0228	26-May-16	27-Jun-16	Stage-II approval accorded
23	Chhattisgarh	765 kv D/C D(Korba)-JBP TL	Transmission Line	113.678	23-Dec-14	10-Jun-15	Stage-II approval accorded
24	Chhattisgarh	Diversion of 75.055 Ha. Mahan-II Open Cast Coal Mine	Mining	75.055	11-May-17	4-Jul-17	Stage-II approval accorded
25	Chhattisgarh	Diversion of forest Land for construction of Bansajhal Diversion Scheme.	Irrigation	7.83	14-Jul-15	9-Mar-16	Stage-II approval accorded
26	Chhattisgarh	Construction and Laying of Under Ground Water Pipeline etc. from kolab (Shabri) River near Tiriyा to Nagarnar for Integrated Steel Plant (3 MTPA)	Others	26.136	29-Jul-16	4-Apr-17	Stage-II approval accorded

27	Chhattisgarh	East rail corridor	Railway	76.099	26-Feb-15	22-May-15	Stage-II approval accorded
28	Chhattisgarh	Aarti Sponge and Power Ltd. Village Alnar forest land of iron- ore mining lease area 31.55 ha.	Mining	31.55	20-Dec-16	22-Mar-17	Stage-II approval accorded
29	Chhattisgarh	Diversion of 442.350ha. of forest land for construction of barrage and canal of Arpa Bhaisajmar Barrage scheme.	Irrigation	442.35	12-Dec-14	23-Apr-15	Stage-II approval accorded
30	Gujarat	Proposal for grant of permission to lay 16" Dia Gas Pipeline along with 40 MM OFC cairn terminal (CEIL) Mora to Kribho Kawas in protected forest land admeasuring 0.5086 ha. along suvali branch canal & NH-6 crossing of Ta. Chorasai, District-Surat.	Transmission Line	0.5086	21-Jul-14	26-Nov-14	Stage-II approval accorded
31	Gujarat	GSPC GAS COMPANY LIMITED-Diversion of 2.1615 ha. of forest land for laying of natural gas pipeline to set up gas distribution network in surrounding area of Surendranagar Lakhitar Wadhwan Limbdi Chotila Dhrangadhra Sayla Parallel to State Highway & Across to SH/NH road side strip plantation declared as protected forest in Surendra District Gujarat State.	Others	2.1615	3-Nov-14	19-Apr-16	Stage-II approval accorded
32	Gujarat	Diversion of 0.992 ha of project forest land for the project of widening and strengthening Bharuch-Ankleshwar six lane road Old NH No.8 KM 190/8 to 192/040 (A.B.C chokdi to Bholav Jakatnaka) in Bharuch	Road	0.992	27-Feb-15	3-Jul-15	Stage-II approval accorded

1	2	3	4	5	6	7	8
33	Gujarat	Proposal For deforestation for widening and strengthening of Upleta-Kolkji-Paneli-Jamjodhpur Road, between 0.00 Km.to Km.20.800 and 0.00 to 3.600 in Upleta Taluka of Rajkot Dist	Road	25.46	18-Feb-15	21-Dec-15	Stage-II approval accorded
34	Gujarat	Diversion of 5.6779 ha. protected forest land of dedicated freight Corridor Corporation of India Ltd. for Vaddoda, Bharuch, Surat, Ahmedabad, Nadiad, Anand, Mahesana, Banaskantha (Palanpur), Gandhinagar and Valsad District of Gujarat.	Railway	5.6779	4-Sep-15	23-May-17	Stage-II approval accorded
35	Gujarat	Diversion for protected forest land 12.92 ha. for Deronala-Vagora-Gardhar Road Km 4/0 to 34/4 Road Widening & Strengthening in Bharuch District.	Road	12.92	20-Nov-14	1-Apr-15	Stage-II approval accorded
36	Gujarat	Diversion of 3.801 ha Protected Forest Land for widening and strengthning of Rander Bhesan (Nitaben Satbhaya Junction to Bhesan Treatment plant)Road in Surat Municipal Corporation Surat	Road	3.801	27-Feb-15	11-Jun-15	Stage-II approval accorded
37	Gujarat	Diversion of 5.75 ha. Protected Forest land for winding and strengthenig of umergam town to station road Km. 0/0 to 6/2 District valsad	Road	5.75	10-Jul-15	16-Dec-15	Stage-II approval accorded
38	Gujarat	Diversion of 0.94 Ha. Forest land for laying Seawater intake, Effluent disposal pipelines and road for vehicle movement purpose for proposed	Others	0.94	31-Aug-15	30-Dec-15	Stage-II approval accorded

39	Gujarat	Soda Ash Project in Survey No. 384pt of Village Kuranga, Taluka Okhamandal (Dwarka) District: Devbhumi Dwarka, Gujarat	Diversion of 0.94 Ha. Forest land for laying Seawater Intake, Effluent disposal pipelines and road for vehicle movement purpose for proposed Soda Ash Project in Survey No. 384pt of Village Kuranga, Taluka Okhamandal (Dwarka) District: Devbhumi Dwarka, Gujarat	Others	0.94	31-Aug-15	30-Dec-15	Stage-II approval accorded
40	Gujarat	Diversion of 0.7386 Ha Protected Forest for Permission to Lay 10" dia DI Water Pipeline Kribhco to AHPPL site at Village : Hazira along NH-6 in Surat Dist.	Industry	0.7386	8-Jul-15	15-Feb-16	Stage-II approval accorded	
41	Gujarat	Diversion of 2.889 protected forest land for construction of cement concrete road at existing road through protected forest on Surat-Dumas main road from (Village- Dumas to Morarji Desai Statue) in favour executive engineer, Road development department, Surat Municipal Corporation, Surat city in Surat district of Gujarat.	Road	2.889	28-May-15	7-Jan-16	Stage-II approval accorded	
42	Gujarat	Executive Engineer (construction) GETCO, Deesa 400 K.V.D/C Mundra-Kansari(Zerda) Transmission line 27.226 ha.	Transmission Line	27.226	13-Feb-15	12-Jun-15	Stage-II approval accorded	

1	2	3	4	5	6	7	8
43	Gujarat	Diversion of 0.376 ha of protected forest land for 66 kv transmission line near Sargasan Drainage station for torrent power ltd. Gandhinagar in Gandhinagar District.	Transmission Line	. 0.376	22-Aug-14	5-Dec-14	Stage-II approval accorded
44	Gujarat	Diversion of 0.10 ha. protected Forest Land for the Improvement of Intersection to Dandi Heritage Route National Highway No 228 (New NH-64) to Road Safety & Environment (Removal of Black Sport From National Highways) at project of km. 104/920 & 106/670 in Range: Borsad in Dist: Anand State:Gujarat	Road	0.1	7-Jul-15	28-Apr-16	Stage-II approval accorded
45	Gujarat	Diversion of 3.213 ha of forest land for non forest purpose for construction of double track railway line project in banaskantha district in favour of Rail vikas nigam Ltd Abu road Rajasthan	Railway	3.213	2-Mar-16	28-Sep-16	Stage-II approval accorded
46	Gujarat	Diversion of 4.4165 ha. protected forest land for the project of Widening & Strengthening of N.H. 228 (New NH-64) between km.90/300 to 97/600, Section Anand-Napatpalpad-Borsad Road in Range: Anand & Borsad in Dist:Anand in State:Gujarat	Road	4.4165	12-May-15	30-Dee-15	Stage-II approval accorded
47	Gujarat	Proposal for diversion of protected forest to Non-protected forest for providing four lanning to Rajkot - Bhavnagar road (S.H.25) km 59/6 to 96/6 (37.00 km)	Road	22.2	10-Jul-15	12-Sep-16	Stage-II approval accorded

48	Gujarat	Proposal for diversion of 88.96 ha. of forest land in village Bhadala, Bakhvald, Devpara, Godladhar, Kaduka, Kanesara, Khadvavdi, Lilapur, Rajavadlajam, Veraval, Virnagar, Ta. Jasdan, Dungarpur Ta. Rajkot Dist. Rajkot for setting up 62.40MW wind power project under Forest Conservation Act 1980.	Wind Power	80.92	19-May-14	23-Mar-16	Stage-II approval accorded
49	Gujarat	Diversion of Forest land for Special Railway Project Western Dedicated Freight Corridor in the District of Banaskantha	Others	2.354	16-Oct-14	29-May-15	Stage-II approval accorded
50	Gujarat	Proposal for sinking prior approval for acquiring forest land for construction of Morbi branch canal and its distribution network.	Irrigation	12.6585	11-Nov-14	5-Jun-15	Stage-II approval accorded
51	Gujarat	Diversion of 0.60 Ha. Proposal for approval for laying Pipeline under Jasdan Under ground drainage project.	Others	0.6	24-Aug-15	8-Mar-16	Stage-II approval accorded
52	Gujarat	diversion of 3.53 ha off forest land for road widening & strengthening bharuch to derol (km 222/0 to 230/3) road	Road	3.53	21-Jul-14	12-Jun-15	Stage-II approval accorded
53	Gujarat	Proposal for diversion of forestland in Sabarkantha district of Gujarat state for the work of Guage Conservation from meter gauge to Broad Guage of Udaipur- ahmedabad Railway line	Railway	46062	20-Jul-15	13-Dec-16	Stage-II approval accorded
54	Gujarat	Proposal for the grant of the permission for construction of Morbi branch canal (SSNNL) through forest land 0.8325 ha.	Irrigation	0.8325	3-Jul-15	16-Feb-16	Stage-II approval accorded

1	2	3	4	5	6	7	8
55	Gujarat	Diversion of 4.785 ha. Protected Forest for Four Laning of Gujarat/Maharashtra Border Surat Hazira Port Section of NH-6 (Approx Length 1.32.913) in the State of Gujarat under NHDP Phase-III	Road	4.785	11-Jun-15	11-Jan-16	Stage-II approval accorded
56	Gujarat	Widening of Bhuj-Mandvi Road	Road	34.24	11-Feb-15	13-Apr-16	Stage-II approval accorded
57	Haryana	Diversion of 0.0009 ha for HPCL along beri-matanhal-kosii road km 7-8 L/s at vill akheri. (D-III-5968)	Others	0.009	12-Sep-14	10-Feb-15	Stage-II approval accorded
58	Haryana	Diversion of 0.0132 ha. forest land access for HPCL petrol pump on Tosham-Bhiwani road (MDR-108) near Km. stone 81 at Vill. Bapora under Forest Divin. Bhiwani	Others	0.0132	2-Dec-14	26-Dec-14	Stage-II approval accorded
59	Haryana	Laying of Main truck Sewer 600mm, 400mm, 300mm, 250mm line along with Narnaul Rewari road from RD 15.20 km to 17.61 in Ateli Mandi and Division and District Mahendragarh.	Others	0.35	12-Sep-14	9-Apr-15	Stage-II approval accorded
60	Haryana	Diversion of 0.0037 ha for IOCL along hodal-garhi patti road L/s at vill garhi patti. (D-III-5678)	Others	0.0037	31-Oct-14	1-Dec-14	Stage-II approval accorded
61	Haryana	Diversion of 0.0121 ha for IOCL along palwal-mindkola-nuh road km 27.315 R/s at village karna. (D-III-5615)	Others	0.0121	3-Nov-14	2-Dec-14	Stage-II approval accorded

62	Haryana	Diversion of 1.616 ha. of forest land in favour of Power Grid Corporation of India Ltd, Ambala City for laying of 400 KV DC Jallandhar-Kurukshetra Transmission line crossing through various forest strips, under forest division and District Kurukshetra, Haryana. (D-III-5890)	Transmission Line	1.616	22-Jun-15	27-Aug-15	Stage-II approval accorded
63	Haryana	Diversion of forest land for construction of sector road and drain across Hayatpur-Aliyar Dhana road at km 4.80 both side at vill- Kankrola and Badha-Sikanderpur road at km 0.40 both side at vill-Badha in sector 85, 86, 91(outer)in Distt. Gurgaon	Others	0.205	28-Aug-14	28-Aug-14	Stage-II approval accorded
64	Haryana	Diversion of 0.009416 ha. of forest land for access to retail outlet of IOCL along Beri-Meham Road L/side Km. 55-56 at Village Anwal Distt. Rohtak	Others	0.009416	31-Oct-14	17-Dec-14	Stage-II approval accorded
65	Haryana	Diversion of forest land for use of Kachha Forest path / Road (Tipper, Trolley, Truck and Tralla which is run through reserve forest reserve forest and R-68 of Morni Pinjore Forest Division Distt Panchkula (Haryana)	Road	0.1992	4-Jun-15	30-Dec-16	Stage-II approval accorded
66	Haryana	Diversion of 0.0179 ha of forest land for retail outlet by H.P.C.L on Tauru- Sohna Road (LHS) Km. zero at Village Tauru Tehsil Tauru District Mewat	Others	0.0179	15-Dec-14	29-Apr-15	Stage-II approval accorded

1	2	3	4	5	6	7	8
67	Haryana	Diversion of 0.0069 Ha of forest land for access to HPCL retail outlet along Rania-Bacher road (MDR-139) Near Km stone 5 L/s at village Sainpal under forest division & distt. Sirsa.	Others	0.0069	10-Feb-15	25-Jun-15	Stage-II approval accorded
68	Haryana	Diversion of 0.0047 Ha of forest land for access to IOCL retail outlet along Dholpalia-Ellennabad road Km 8.58 L/s (Section Ellennabad to Dholpalia) at village Neemla, under forest division & distt. Sirsa.	Others	0.0047	24-Feb-15	1-May-15	Stage-II approval accorded
69	Haryana	Diversion of Forest Land for Construction of Fly Over at Hero Honda Chowk Km 36-37 L/side	Others	0.36		26-Nov-14	Stage-II approval accorded
70	Haryana	Diversion of 0.0077 ha forest land access for setting up Class-B consumer pump (HSD Supply only) on Kh. No. 66/5 in revenue Estate of Vill. Bandaheri Tehsil Hansi Distt. Hisar, reach under Forest Divin Bhiwani	Others	0.0077	4-Aug-15	22-Jan-16	Stage-II approval accorded
71	Haryana	Diversion of 0.0088 Ha of forest land for access to IOCL retail outlet along Risaliakhera-Bijjuwali road (ODR) (Starting from Paniwala Mota) Km stone 18-19 R/s at village Risaliakhera Distt. Sirsa 765kv s/c Jaipur-Bhiwani Transmission Line	Others	0.0088	11-Jun-14	24-Jun-14	Stage-II approval accorded
72	Haryana	Transmission Line		1.7728	2-Mar-15	1-May-15	Stage-II approval accorded

73	Haryana	Diversion of 0.0094 Ha. forest land for access to petrol pump of HPCL at proposed retail outlet on Saharanpur-Kurukshetra Road (SH-6) Between KM Stone 52-53 (Left Side) at Vill. Ghespur, Tehsil Jagadhri, Distt. Yamuna Nagar	Others	0.0094	25-Feb-15	Stage-II approval accorded
74	Haryana	Diversion of 0.012 ha forest land access for setting up IOCL retail outlet on NH-65 (New-152) between Km. stone 238-139 L/side at Vill. Jhumpa Kalan, under Forest Divin. Bhiwani	Others	0.0112	20-Jun-14	7-Jul-14 Stage-II approval accorded
75	Haryana	Diversion of 1.528 + 1.50 = 3.028 ha for construction of 2 lane ROB in lieu of L/C 109 km 233/3-5 on ambala-saharampur railway line crossing chhappar-adhoya road at village koolpur under ambala and yamunanagar. (D-III-5929 link with D-III-5710)	Railway	3.028	28-Jul-15	18-Feb-16 Stage-II approval accorded
76	Haryana	Diversion of 0.012524 ha. of forest land for access to the proposed retail outlet of Indian Oil Corporation Ltd. along on Sohna-Palwal road (Nh-71-B), LHS	Others	0.069548	15-Jan-15	6-Jul-15 Stage-II approval accorded
77	Haryana	Diversion of 0.008 Ha. of Forest Land for entrance way in Shagun Farm on Saman Ram Nagar Road KM 2-3 L.S at Villate Azimgath under Forest Division & District Kaithal.	Others	0.008	31-Oct-14	2-Mar-15 Stage-II approval accorded

1	2	3	4	5	6	7	8
78	Haryana	Diversion of 0.005566 ha. forest land for establishment of Distillation Unit and Storage of Petroleum Products under Mgarh Forest Division.	Others	0.005566	2-Dec-14	7-Dec-15	Stage-II approval accorded
79	Haryana	Diversion of 0.00531 Ha. of forest land for access to retail outlet of IOCL along Meham-Julana Road Left side Km. 1-2 at Village Bhaini Chanderpal in Rohtak Distt.	Others	0.00531	24-Mar-15	Stage-II approval accorded	
80	Haryana	Diversion of 0.0102 ha. of forest land for access to retail outlet of I.O.G. Ltd. along Kherati-Dadri road, km. 1-2, L/side, at Village Kherai, under forest division and District Rohtak, Haryana. (D-III-6065)	Others	0.0102	24-Mar-15	Stage-II approval accorded	
81	Haryana	Diversion of 0.0058 ha. of forest land for laying of underground water pipeline for Delhi Public School through protected forest Miranpur Bakshiwala, under forest division Momi-Pinjore and District Panchkula, Haryana (D-IU-6240)	Others	0.0058	24-Mar-15	Stage-II approval accorded	
82	Haryana	Diversion of 0.0122 Ha.of Forest Land for construction of App. Road to Retail Outlet at Village Matan, Distt-Jhajjar.	Others	0.0122	24-Jul-15	Stage-II approval accorded	
84	Haryana	Diversion of 0.208 ha. of forest land for construction of Nindana Bye Pass	Road	0.208	7-Nov-14	16-Dec-14	Stage-II approval accorded

84	Haryana	Diversion of 1.92 ha. forest land for construction of ROB on Sonepat Byepass L&R Phase-2 in favour of Executive Engineer Provincial Division No.2, PWD B&R Br. Sonepat, under Division & Distt. Sonepat.	Road	1.92	8-Jan-15	22-Jun-15	Stage-II approval accorded
85	Haryana	Diversion of 0.9825 Ha of forest land for laying of 36" dia natural gas pipeline along with OFC from Mehsana to Bathinda passing across various roads/canals/railway/jns, under forest division and distt. Sirsa	Others	0.9825	8-Jan-15	18-Feb-16	Stage-II approval accorded
86	Haryana	Diversion of 0.0152 ha for HPCL along hisar-kaiman rooa km y-iu us at village Kaiman. (D-III-4317)	Others	0.0132	20-Aug-14	10-Dec-14	Stage-II approval accorded
87	Haryana	Diversion of 0.05535 ha. of Forest land for construction of 132 KV D/C line from 400 KV Sub station Dipalpur to 132 KV Sub station Tajpur in favour of Executive Engineer Transmission Division Haryana Vidhut Parsaran Nigam Ltd. Panipat under Division and Distt. Sonepat.	Transmission Line	0.05535	23-Jul-14	Stage-II approval accorded	
88	Haryana	Diversion of 0.0270 + 0.0486 = 0.0756 ha for erection of 132 KV one ckt. rohtak-mudhana transmission line at 132 KV S/Stn bhandari under district rohtak and sonipat.(D-IU-5943 link with D-III-5946)	Transmission Line	0.0756	23-Jul-14	Stage-II approval accorded	

1	2	3	4	5	6	7	8
89	Haryana	Diversion of 1.14 ha. of forest land in favour of Power Grid corp. of India Ltd. Ambala city for laying of 400 kv DC Jallandhar-kusukshetra division and District Ambala. (D-III-5811)	Transmission Line	1.1114	10-Feb-15	26-Jun-15	Stage-II approval accorded
90	Haryana	Diversion of forest land for Rd. widening of Heli-Mandi to Palhawas km 9+000 to 12+650.	Road	1.46	14-Nov-14	29-Sep-15	Stage-II approval accorded
91	Haryana	Construction of Petrol pump adampur daroli road village Khara barwala	Others	0.00614	3-Jun-14	30-Jun-14	Stage-II approval accorded
92	Haryana	Access to Marriage Palace at Ellensabad along Sirsa-Ellensabad road Km 68.100 R/side under Forest Division & District Sirsa.	Others	0.021	9-Sep-15	23-Feb-16	Stage-II approval accorded
93	Haryana	Diversion of 0.0252 ha. of forest land for access to M/s D.D. Internation Pvt. Ltd. situated along Kutail link road, R/side, at village Kutail, under forest division and District Karnal D-III-4624	Road	0.004782	28-Jul-16	7-Jul-17	Stage-II approval accorded
94	Haryana	Diversion of 0.0227 ha. of forest land for access to the Running Petrol Pump of I.O.C.L. Along on Delhi-Alwar road (SH-13), Near km. 93 R/side at Village Patan Udaipuri, Kila No. 28/1-7//, 14, Tehsil FP. Jhirka District Mewat.	Others	0.0227		22-Jul-5	Stage-II approval accorded
95	Haryana	Diversion of 0.0229 ha. of forest land for access to Bhagat Phool Singh Govt. Women Medical Hospital	Dispensary/ Hospital	0.0229	21-Jan-16	10-Mar-17	Stage-II approval accorded

96	Haryana	College at Village Khanpur Kalan on Gohana-Khanpur-Ganaur road at Km 10-II L/side under Division & Distt. Sonepat.	Others	0.0094	28-Jul-14	31-Oct-14	Stage-II approval accorded
97	Haryana	Diversion of Forest land for construction of Petrol pump Mahajat Data road Village Masudpur Distt. Hisar	Others	0.01	13-Aug-14	25-Nov-14	Stage-II approval accorded
98	Haryana	Diversion of 0.0100 ha for IOCL along hansi-barwala road km 157-158 L/s at village chanet. (D-III 5926)	Others	0.0119	9-Sep-14	26-Nov-14	Stage-II approval accorded
99	Haryana	Diversion of 0.0119 ha. for essar oil lrd along banni khera-hassanpur road, km 3.00 R/s at vill deeghot. (D-IU-5972)	Others	0.0068	21-Jan-16	23-May17	Stage-II approval accorded
100	Haryana	Diversion of forest landfor Path of Sheesh Mahal Motel with Banquet hall Situated at fatehabad Ratia road KM 2.10 R/side at Fatehabad Town Under Forest Division and Distt Fatehabad	Others	0.0079	3-Sep-14	6-Feb-15	Stage-II approval accorded
101	Haryana	Diversion of 0.0079 ha. of forest land for access to Petrol Pump of HPCL along at Proposed retail outlet on Hassanpur-Maholi road	Others	0.013	10-Nov-14	10-Feb-15	Stage-II approval accorded
102	Haryana	Diversion of 0.0130 ha for IOCL along bahadurgarth-jhaijar road near km stone 13 R/s at village dulhera. (D-III-5825)	Others	0.00531	28-Jul-14	17-Nov-14	Stage-II approval accorded
		Pump Kirmara Kulerti road Km. 8 to 9 R/S at Village Kirmara Distt. Hisar					

1	2	3	4	5	6	7	8
103	Haryana	Diversion of 5.2598 ha. of forest land for construction Flyover in favour of General Manager (Tech.) & Project Director National Highway Authority of India, PIU Ambala at NH-1, Km 40.400 to 42.000 L&R Bahalgarh under Forest Division & Distt. Sonipat	Road	5.2598	11-Feb-15	16-Jul-15	Stage-II approval accorded
104	Haryana	Proposal for retail outlet on Mahendergarh Kanina Road, at village Majra Khurd in Mahendergarh Haryana	Others	0.0113	20-Aug-14	5-Sep-14	Stage-II approval accorded
105	Haryana	Diversion of 0.0137 ha forest land for setting up IOCL retail outlet (KSK)at between Km. stone 19-20 on Tosham-Kairu road at Village Khariawas, under forest Divin. Bhiwani	Others	0.0137	31-Jul-14	13-Aug-14	Stage-II approval accorded
106	Haryana	Diversion of 0.1863 Ha. of Forest Land for construction of 132 KV D/C line from 220 KV S/Stn. Barhi to 132 K V S/Stn. Gammaur in favour of Executive Engineer Transmission Division Haryana Vidyut Pasaran Nigam Ltd. Panipat under Division & Distt. Sonipat.	Transmission Line	0.1863	18-Aug-14	15-May-15	Stage-II approval accorded
107	Haryana	Diversion of 0.00367 ha for IOCL along chirod-rawat khera road km 1-2 R/s at village kalwas. (D-III-5942)	Others	0.00367	31-Jul-14	29-Aug-14	Stage-II approval accorded

108	Haryana	Diversion of 0.010 ha for access to 60 KLDP chtnol plant unit along shahbad-ladwa road L/s at shahbad.ID-III-5954)	Industry	0.01	21-Jul-14	Stage-II approval accorded
109	Haryana	Diversion of forest land access to service garage Maruti workshop (Shakti Motors PVT. Ltd.) On Tohana Ratia road KM 2 to 3 R/side at village Tohana Under forest division and Distt. Fatehabad	Others	0.012	27-Oct-14	2-Mar-15
110	Haryana	Diversion of 0.0072 ha. of forest land for access to New Retail Outlet of IOCL along Sonepat-Kharkhoda-Rohtak road Km 30 R/side at village Kharkhoda under Division & Distt. Sonepat.	Others	0.0072	22-Aug-14	30-Aug-14
111	Haryana	Diversion of 3.3848 ha. of forest land for construction road side Drain in favour of Dy. General Manager-III, Haryana State Road & Bridge Development Corporation Ltd. Sonepat on Sonepat-Gohana-Jind road L&R under Division & Distt. Sonepat.	Road	3.3848	8-Sep-14	15-Dec-14
112	Haryana	Diversion of 0.0033ha of forest land for access to retail outlet of IOCL (KSK) along Ellenabad-Dholpalia road Km 8.90 RHS at Village Neemla, under Forest Division & Distt Sirsa.	Others	0.0033	27-Oct-14	27-Jan-15
113	Haryana	Diversion of 0.0131 Ha of forest land for access to M/s R. P. Jhunhra Motors(Service Garage and Service Station) along NH-10 (New NH-9) Km 250.650 R/s at village Baijkan, under forest division & distt. Sirsa.	Others	0.53	20-Jan-15	6-Jul-17

1	2	3	4	5	6	7	8
114	Haryana	Diversion of 0.0069 hectare of forest land for proposed Retail Outlet at Behind Sector-3A Industrial Area to Hansi Road (Karnal Minor), Kamal, under Forest Division & Distt. Karnal (Haryana).	Others	0.0069	3-Feb-16	25-Feb-16	Stage-II approval accorded
115	Haryana	Diversion of 0.4446 ha. of forest land for construction 2-lane ROB in favour of Executive Engineer provincial Division No. 1, PWD B&R Br. Sonepat (CD-37) on Sonepat-Kharkhoda road level crossing No. 26B on Delhi Ambala Railway line at Sonepat, under Division and Distt. Sonepat.	Road	0.4446	20-Oct-14	Stage-II approval accorded	
116	Haryana	Diversion of forest land for path warehouse/storage on Dhabi to Khabra Road between KM 0 to 1 R/side at village Dhabi Kalan under Forest Division & Distt. Fatehabad	Others	0.0028	12-Jun-14	13-Aug-14	Stage-II approval accorded
117	Haryana	Diversion of 0.00879 of forest for Development of Kisan Sewa Kendra, petrol/Diesel retail outlet	Others	0.00879	23-Jun-14	10-Jul-14	Stage-II approval accorded
118	Haryana	Diversion of forest land for access to residential house of Mr Sudhir Kumar S/o Shri Ram Chander Village Mandhana along Panchkula Morni Road through Protected forest Bhoj Matour Compartment No 109 Tehsil and Distt Panchkula	Road	0.0199	18-Dec-15	23-Dec-16	Stage-II approval accorded

119	Haryana	Diversion of 0.0112 ha. of forest land for access to retail outlet of IOCL along Meham-Beri Road Left Side at Village Balamba in Rohtak Distt.	Others	0.0121	4-Jun-14	15-Jul-14	Stage-II approval accorded
120	Haryana	Diversion of 0.0104 Ha. of Forest Land for ESSAR Retail outlet on Kaithal-Khanori Road SH-8 KM. 18-19 L/Side at village Sanghan under Forest Division & District Kaithal	Others	0.0104	3-Jun-14	24-Jun-14	Stage-II approval accorded
121	Haryana	Diversion of 0.0994 ha for HPCL along yamunanagar-ponta sahib road NH 73 A km stone 32.7250L/s at vill arraiyanwala. (D-III-5966)	Others	0.0994	25-Mar-15	27-Apr-15	Stage-II approval accorded
122	Haryana	Diversion of 0.0102 ha. forest land for setting up BPCL retail outlet on Hisar-Rajgarh road NH-65 (New-52) L.H.S.at Vill. Budhshehi, under forest Divin. bhiwani	Others	0.0102	7-Nov-14	27-Jan-15	Stage-II approval accorded
123	Haryana	Diversion of 0.0041 hectare of forest land for proposed path for M/s. Sarvottam Poultry Feed Supply Centre PVt. ltd., Kunjpura to Kalwehri Road, km. 1-2, L/s, Village Kunjpura, Tehsil & Distt. Kamal, under Forest Division & Distt. Karnal (Haryana)	Others	0.0041	28-Aug-14	29-Jun-15	Stage-II approval accorded
124	Haryana	Diversion of forest land for construction of approach road to retail out let(KSK) of IOCL along Samalkha-Bapoli Road Km 3-4 L/Side at Village Machharauli	Others	0.0098	27-Aug-14	1-Apr-15	Stage-II approval accorded

1	2	3	4	5	6	7	8
125	Haryana	Diversion of 51.77 + 52.698 = 104.468 ha for construction od dedicated freight corridore line of section kalanaur to darajpur Rly. km 203 to 273 under forest division & district yamuna nagar and ambala. (D-III-5974 link with D-III-5978)	Others	104.468	11-Feb-15	14-Sep-16	Stage-II approval accorded
126	Haryana	Diversion of Forest Land for access for laying underground water pipeline along Gurgaon-Rewari Road from KM 16.600 to 29.00, Hodal-Nuh-Pataudi-Pataudi Road from KM 80.510 to 84.800, Pataudi-Khor Road (Nawabi Rasta) from KM 0.00 to 0.50 Km and Haily Mandi-Rajpura-Paliyawas Road from KM 0.00 To 0.40, Tehsil Pataudi, in Distt. Gurgaon.	Drinking Water	1.76	13-Jan-15	25-May-15	Stage-II approval accorded
127	Haryana	Diversion of 0.0145 ha for access to Rice sheller on karnal-delhi road to village kutail link road km 0-1 at vill kutail. (D-III-3588)	Industry	0.0145	28-Jul-15	22-Jan-16	Stage-II approval accorded
128	Haryana	Essar retail outlet on Siwani-Sidhmukh road near Km. stone 13.60 R/side at Village Gurera under Forest Divin. bhiwani	Others	0.0058	2-Jan-15	19-Feb-15	Stage-II approval accorded
129	Haryana	Diversion of 0.0046 ha for Ganeshi lal hindu public school along rewarigarhi bolni road, R/s at village padaniwas. (D-III-5964)	School	0.0046	2-Dec-14	24-Aug-15	Stage-II approval accorded

130	Haryana	Diversion of 6.68 ha for widening of Kosli-gudiyani-palhawas road km 0-16.712. (D-ffi-5989)	Road	6.68	25-Aug-15	17-Dec-15	Stage-II approval accorded
131	Haryana	Diversion of 0.0984 ha. of forest land for construction of 66 KV S/C. Transmission Line	Transmission Line	0.0984	17-Jun-14	Stage-II approval accorded	
132	Haryana	Diversion of 0.0131 ha for IOCL along agrohabarwala road km 18-19 L/s at village nangthala. (D-III-5862)	Others	0.0131	10-Jul-14	13-Aug-14	Stage-II approval accorded
133	Haryana	Diversion of 0.984 ha for erection of 66 K7V S/C transmission line from hathin to punhana. (D-III-5855)	Transmission Line	0.984	17-Jun-14	Stage-II approval accorded	
134	Haryana	Diversion of 0.0082 ha. of forest land for approach road to retail outlet situated at village Khera, Shahbad-Dhurala road. Tehsil Thanesar, Distt. Kurukshetra in Haryana	Others	0.0082	25-Jun-14	23-Jul-14	Stage-II approval accorded
135	Haryana	Diversion of Forest Land for access to UniwORLD Garden-II, Group Housing Project from crossing over access Jharsa Bund, RD 18-19 & Gurgaon-Alwar Road Km. 4-5 L/side in Distt. Gurgaon	Road	0.008	9-Sep-14	30-Jan-15	Stage-II approval accorded
136	Haryana	Diversion of 0.0076 ha. of forest land for proposed path for M/s Dharam Complex Vaishno Dhaba situated at G.T. Road, Km. 100-101, L/side, Village Kohand, Tehsil Gharaundera, Under Forest Division & District Karnal (Haryana)D-III-6202	Others	0.007498	30-Jun-16	13-Jul-17	Stage-II approval accorded

1	2	3	4	5	6	7	8
137	Haryana	Diversion of 0.0130 Ha. of Forest Land for ESSAR Retail outlet on Cheeka-Pehowa Road KM. 20-21 L/Side at village Bhagal under Forest Division & District Kaithal	Others	0.013	28-Jul-14	13-Aug-14	Stage-II approval accorded
138	Haryana	Diversion of Forest land for construction of Petrol Pump thurana petwar road Km. 2 to 3 L/S at village petwar distt. Hisar	Others	0.0173	24-Jul-14	20-Aug-14	Stage-II approval accorded
139	Haryana	Diversion of 0.061 ha for LILo of 66 KV D/C Raipur Rani to naraingarh transmission line at 66 KV S/Stmlaha. (D-III-5912)	Transmission Line	0.061	10-Sep-14	15-May-15	Stage-II approval accorded
140	Haryana	Diversion of 0.00988 ha of forest land for access to the Proposed retail outlet I.O.C.L on Sohna-Mandkola Road (LHS) Km Stone 10 Khewat No. 36/43 KitaNo. 4/14 at Village Kherli Dosa Tehsil Nuh District Mewat.	Others	0.00988	25-M-14	13-Aug-14	Stage-II approval accorded
141	Haryana	Diversion of 0.0058 ha for access to BPCL along gurgaon-alwar road near km stone 35 L/s at village hirmathla. (D-III-5468)	Others	0.0058	25-Jul-14	4-Aug-14	Stage-II approval accorded
142	Haryana	Diversion of 0.0084 ha forest land for ingress and egress of retail outlet located at Korali Chand pur road at village Immamuddinpur, district Faridabad	Others	0.0084	11-Jun-14	2-Jan-15	Stage-II approval accorded
143	Haryana	Diversion of Forest land for access for Laying Under Ground Sewerage Pipe Line in Pataudi	Others	0.44	12-Jun-14	24-Mar-15	Stage-II approval accorded

144	Haryana	Diversion of 0.0061 Ha.of Forest land for construction of approach road for warehouse along Gurgaon-Pataudi Road Km 13-14 R/side at Village Dhorka, Distt & Division Gurgaon, Haryana.	Road	0.0061	27-Aug-14	24-Mar-15	Stage-II approval accorded
145	Haryana	Diversion of 0.4738 + 1.2663 = 1.7401 ha for erection of 400 KV D/C hansi-bhiwani transmission line under distt hisar & distt Bhiwani, (D-III-5837 & D-III-5523)	Transmission Line	1.2663	2-Mar-15	21-Aug-15	Stage-II approval accorded
146	Haryana	Diversion of 0.010814 ha for access to warehouse along hodal-nuh-patauda road km 70-71 L/s at village bilaspur.	Others	0.010814	25-Jun-14	20-Apr-15	Stage-II approval accorded
147	Haryana	Re-diversion of 0.0143 ha for access to IOCL along NH 71(New NH 352) Rewari-Jhajjar road, L/s at village palhawas(D-III-5846)	Others	0.0143	25-Jun-14	22-Aug-14	Stage-II approval accorded
148	Haryana	Diversion of Forest Land to providing for const, side drain and paver block on Nizampur Narnaul road.	Road	2.42	28-Oct-14	9-Sep-15	Stage-II approval accorded
149	Haryana	Diversion of Forest Land for Kisan Sewa Kendra retail outlet on Nangal Chaudhary Dokhera road at Village Bhedanty.	Others	0.0057	11-Jun-14	3-Jul-14	Stage-II approval accorded

1	2	3	4	5	6	7	8
150	Haryana	Diversion of 0.0072 ha. of forest land for construction of group housing colony Rewari-Garhi Bohni Rd.km 4-5 L/Side at vill. sahbjapur khalsa.	Others	0.0072	20-Jun-14	24-Jul-14	Stage-II approval accorded
151	Haryana	Construction of Tosham Bye pass connecting Bhiwani-Tosham, Hansi-Tosham, Tosham-Hisar. Tosham-Sangwan and Tosham-Bawani Khera under Forest Divin. Bhiwani	Road	0.015	19-Feb-15	9-Oct-15	Stage-II approval accorded
152	Haryana	Diversion of Forest land for providing side drain and paver block in km 106.10 to 107.30 on Narnaul Singhana road district Mahendergarh.	Road	1.35	10-Jun-14	25-Jun-15	Stage-II approval accorded
153	Haryana	diversion of 0.0131 Ha of forest land for access to Nishuraj Resort along NH-10(New NH-9) Km 250.700 R/s at village Baijkan under forest division & distt. Sirsa.	Others	0.0131	26-May-15	27-Jan-16	Stage-II approval accorded
154	Haryana	Diversion of 0.0031 ha for access to Ashta vinayak institute of technology(Polytechnic College) along radaur-kharkali road km 5-6 R/s at village kharkali. (D-III-3752)	Others	0.0031	16-Oct-15	5-Feb-16	Stage-II approval accorded
155	Haryanai	Diversion of forest land for const. approaches of RoB at level crossing 167-C on Delhi Bathinda railway line at Jakhal Dharsul Road KM 0 to 1 at village Jakhal under forest division and distt. Fatehabad	Road	1.17	2-Jun-14	2-Dec-14	Stage-II approval accorded

156	Haryana	Diversion of 0.014476 ha. forest land for construction of approach road for setup a new retail outlet Bharat Petroleum Corporation Ltd. along the Sonipat-Kharkhoda road SH-20 Village Anandpur Km Stone no. 22, Tehsil Kharkhoda. Distt. Sonipat.	Others	0.014476	I6-Mar-15	Stage-II approval accorded
157	Haryana	Diversion of 0.0082 ha for BPCL along shahbad-dhrala road L/s at village khera. (D-III-5849)	Others	0.00821	25-Jun-14	23-Jul-14 Stage-II approval accorded
158	Haryana	Diversion of 0.0129 hectare of forest land for proposed Retail Outlet on Karnal-Munak Road. Km. 11-12, Us, Village Beejna, Tehsil Gharaunda, Distt. Karnal (Haryana)	Others	0.0129	25-Jun-14	7-Jul-14 Stage-II approval accorded
159	Haryana	Diversion for retail outlet of 0.0059 hect. of forest land for Retail Outlet of IOC Ltd. Hisar on Jind Rohtak Byepass road at Jind Tehsil Jind under Forest Division & Distt. Jind, Haryana.	Others	0.0059	24-Jun-14	23-Jul-14 Stage-II approval accorded
160	Haryana	Diversion of 0.0120 ha for IOCL along hisar-balsamand road, km 15-16 L/s at village rawalwas kalan. (D-III-5870)	Others	0.012	18-Jul-14	7-Aug-14 Stage-II approval accorded
161	Haryana	Diversion of forest land for pathway on Rewari-Garhi Bolni Rd. L & R Vill. Dhamlaka Shahbazpur in Dist. Rewari	Others	0.0214	27-Oct-14	27-Mar-15 Stage-II approval accorded

1	2	3	4	5	6	7	8
162	Haryana	Diversion of 0.01191 ha for IOCL along NH 10 km 181-182 L/s at village Chikanwas (D-III 5661)	Others	0.01191	10-Nov-14	19-Feb-15	Stage-II approval accorded
163	Haryana	Diversion of Forest Land for access to our Project (Motels with Banquet) of M/s X Nine Developers Pvt. Ltd. along 14-15 KM L/side of Gurgaon-Alwar Road at village-Bhondsi in Distt. Gurgaon	Road	0.0193	14-Jan-16	13-Apr-16	Stage-II approval accorded
164	Haryana	Diversion of 0.480 ha forest land for laying OFC line from Sec. 49 T point GGN Fbd road, Fbd. (km 24.100) to Nr. Bandhwari Wastage Plant, GGN Fbd road (Km 13.440) R side in the State Haryana, District Faridabad	Others	0.48	15-May-14	15-May-14	Stage-II approval accorded
165	Haryana	Diversion of 0.36225 Ha of forest land for laying of OFC from Sirsa Air Force Corner on Ahmadpur road Nejadela road T point on Sirsa-Barnala road SH-23 along link road via Jhopra, Nejadela Kalan Vill., under forest Division & Distt. Sirsa.	Others	0.36225	15-May-14	15-May-14	Stage-II approval accorded
166	Haryana	IOCL Petrol pump at Village Jhumpa Kalan on Hisar-Rajgarh Road, NH-65 (New-152)under Forest Division. Bhiwani.	Others	0.0112	20-Jun-14	7-Jul-14	Stage-II approval accorded
167	Haryana	Diversion of 0.00507258 ha. for use of forest land for access to the proposed Retail Outlet IOC Ltd.	Others	0.00507258	15-Jun-15	15-Jun-15	Stage-II approval accorded

		Along on Delhi-Alwar Road (S.H-13), (LHS) at km. 86.01, Khewat/KhataNo. 497/489, Kila No. 76/11/2/1, 77/15/2/1 at Village- Maholi Tehsil FP. Jhirka, District- Mewat (Haryana).			
168	Haryana	Diversion of 0.0120 Ha. of Forest Land for ESSAR retail outlet on Kaithal-Cheeka Road LHS KM. Stone 212-13 in Village Siwan under Forest Division & District Kaithal.	Others	0.012	31-Jul-14 13-Aug-14 Stage-II approval accorded
169	Haryana	Diversion of 0.0110 Ha. of Forest Land for Entrance way for Saraswati Briqued Ind. on Kaithal-Cheeka Road KM. 26 L/S in village Pedal under Forest Division & District Kaithal	Industry	0.011	3-Jun-15 26-Aug-15 Stage-II approval accorded
170	Haryana	Diversion of forest land for laying 36" dia natural gas pipe line alongwith OFC from Mahsana (gujrat) to Bathinda (punjab) Across Kheri Disty. 116-17 Under forest division and distt. Fatehabad	Others	0.0135	14-Sep-14 Stage-II approval accorded
171	Haryana	Diversion of forest land for Path for M/s Shiva protein Products Pvt. Ltd. on Tohana Ratia road KM 13.5 L/side at village Salempuri under forest division and distt. Fatehabad	Industry	0.0096	2-Feb-15 20-Mar-15 Stage-II approval accorded
172	Haryana	Diversion of forest land for Path for R.K. Agro Banquet hall on Tohana Ratia road KM 5.6 R/side at village Jamalpur Shekhain Under forest division and distt. Fatehabad	Others	0.0121	13-Aug-14 3-Sep-14 Stage-II approval accorded

1	2	3	4	5	6	7	8
173	Haryana	Diversion of 0.35 ha for laying of sewer line along buria chowk to buria village road km 5/6 to 10 L/s. (D-III-5947)	Others	0.35	23-Jul-14	9-Sep-14	Stage-II approval accorded
174	Haryana	Diversion of 0.0124 ha for HPCL along tohana-chandigarh, near mile stone 156, R/s at Tohana city. (D-III-5787)	Others	0.0124	1-Sep-15	10-Jun-16	Stage-II approval accorded
175	Haryana	Diversion of 0.0251 Ha of forest land for access to HPCL retail outlet along NH-10 (New NH-9) Km 269.551 L/s at village Panjuana distt. Sirsa.	Others	0.1413	27-Oct-14	16-Mar-15	Stage-II approval accorded
176	Haryana	Diversion of 0.0103 Ha of forest land for access to retail outlet of IOCL along Kariwala-Bani road Km 14-15 17s at village Bani, under forest division & distt. Sirsa	Others	0.0103	28-Aug-14	17-Jul-15	Stage-II approval accorded
177	Haryana	Diversion of 0.0069 ha for IOCL along sampl-dighal road km 5-6 L/s at vill kultana. (D-III-5939)	Others	0.0069	3-Nov-14	25-May-15	Stage-U approval accorded
178	Haryana	Diversion of 0.0576 ha. of forest land in favour Executive Engineer, Trans, system Division, HVPNI. Ambala for erection of 66 KV SiC line on D/C Tower from 220 KV S/Stn. Raiwali to Pilkhanı across Barwala Bodakhera road Jn 7-9, under forest Division and District Panchkula, Haryana (D-III-5060)	Transmission Line	0.0576		13-Mar-15	Stage-II approval accorded

179	Haryana	Diversion of 0.0120 ha of forest land for access to IOCL retail outlet along Sirsa-Ellenabad road (SH-2) KM 56.331 L/s at village Bhurawala, under forest division & Distt. Sirsa.	Others	0.012	27-Aug-14	2-Jan-15	Stage-II approval accorded
180	Haryana	Diversion of 0.028 ha for IOCL along adhoya-koopur road L/s at sivan maja. (D-III-5892)	Others	0.0298	12-Nov-14	26-Mar-15	Stage-II approval accorded
181	Haryana	Diversion of 0.01 Ha. of Forest Land for entrance way in Rice Mills Godawn on Kaithal-Jind Road KM. stone 193 in R/S under Forest Division & District Kaithal	Industry	0.01	1-Sep-15	7-Jan-16	Stage-II approval accorded
182	Haryana	Diversion of forest Land for laying of underground OFC along NH-8 Km 48.800 to Km. 55.800 L/side and Kasan road Km. 00 to Km. 3.250. Distt. Gurgaon, Haryana.	Others	0.461		12-Dec-14	Stage-II approval accorded
183	Haryana	IOCL petrol pump on Dadri-Kanina road (MDR-124) near Mile stone 35 at Vill. Kapoori under forest Division Bhiwani	Others	0.0128	26-Dec-14	27-Jan-15	Stage-II approval accorded
184	Haryana	Diversion of Forest land for Construction of Petrol Pump Jind-Bhiwani road (SH) Km. 90 332 L/S at Village Bhaklana	Others	0.0103	20-Aug-14	5-Sep-14	Stage-II approval accorded
185	Haryana	Diversion of 0.0109 hect. of forest land for Retail Outlet of IOC Ltd. Hisar on Uchana Kithana road R/s km stone 3 at vill. Karsindhu Tehsil Narwana Distt. Jind under Forest Division Jind, Haryana	Others	0.0109	22-Aug-14	5-Sep-14	Stage-II approval accorded

1	2	3	4	5	6	7	8
186	Haryana	Diversion of 0.0083 ha. of forest land for access to retail outlet of IOCL along Rohtak-Sonepat Road Km 14-15 R/side at village Bhaloth in Rohtak Distt.	Others	0.0083	20-Aug-14	10-Sep-14	Stage-II approval accorded
187	Haryana	Construction of Approach road for setting up Petrol Pump of BPCL Village Nanakpur Pinjore Baddi Nalagarh Road	Industry	0.0154	4-Sep-14	10-Sep-14	Stage-II approval accorded
188	Haryana	Diversion of 0.0119 ha for IOCL on sherpur mour to laidi road km 0-1 L/s at chhachhrauli. (D-III-5732)	Others	0.0119	22-Aug-14	8-Sep-14	Stage-II approval accorded
189	Haryana	Diversion of 0.0255Ha. forest land for access to the proposed petrol pump of Eassar Petroleum Corporation Ltd. along Jhajjar Kosli Road, KM 14, R/Side at Village Kashi, Teh & Distt.-Jhajjar under Forest Division, Jhajjar.	Others	0.0255	26-Mar-15	3-Dec-15	Stage-II approval accorded
190	Haryana	Diversion of forest land to access to ROL of IOC Ltd on Tohana Bhuna Road Near KM stone 2 L/side at Tohana under forest division and distt. Fatehabad	Others	0.0102		11-Mar-15	Stage-II approval accorded
191	Haryana	Diversion of 0.0088 ha. of forest land for access to retail outlet of Essar Oil Kailram Ltd. along road, km' 1-2, L/side, at Village Kailram, under forest division and District Kaithal, Haryana. (D-III-6056)	Others	0.0088	5-Mar-15	16-Apr-15	Stage-II approval accorded

192	Haryana	Diversion of 0.0154 ha. of forest land for approach road to retail outlet/ KSK situated at village Kamoda on Kurukshetra - Dhand road near km stone no. 10 under Forest Division & District Kurukshetra by the IOCL, Panipat.	Others	0.0154	10-Mar-15	Stage-II approval accorded
193	Haryana	Diversion of 0.0167 Ha. of Forest Land for Essar Oil Limited's Retail Outlet on Kaithal-Ambala Road KM-Stone 44-45 LHS Near Sawan Bihar, Kaithal	Others	0.0167	7-Jan-15	19-Feb-15 Stage-II approval accorded
194	Haryana	Diversion of 0.0088 ha for access to adesh haryana university alonh NH 1 delhi-ambala road km 189.290 R/s at village mohri. (D-IH-5886)	Others	0.0088	4-Jun-15	18-Aug-15 Stage-II approval accorded
195	Haryana	Diversion of 0.011924Ha. of Forest Land for const. of App. Road to retail outlet along Jhajjar Farukhnagar (SH-15A) Road, L/S at VPO Yakubpur, Distt-Jhajjar.	Others	0.01192	18-Dec-14	29-Jun-15 Stage-II approval accorded
196	Haryana	Diversion of Forest Land for access to our Warehouse along Gurgaon-Pataudi Road KM 17-18 R/side at village Babra Bakipur, Distt. Gurgaon	Road	0.0111	13-Jan-15	25-May-15 Stage-II approval accorded
197	Haryana	Diversion of 0.0148 ha for access to Lush green farm house along NH 10 km 100-101 L/s at vill kohand. (D-II-5450)	Others	0.0148	26-Dec-14	10-Apr-15 Stage-II approval accorded
198	Haryana	Diversion of forest land for laying of 66 KV S/C line on D/C Tower from 220 KV S/Stn. Raiwali to Pilkhani crossing through various forest strips	Transmission Line	0.0918	19-Mar-15	9-Jul-15 Stage-II approval accorded

1	2	3	4	5	6	7	8
199	Haryana	Diversion of 0.9912 ha. of forest land Reserve forest Manakpur in favour of Asstt. Gen. Manager (IA), HS IIDC Ltd. Manakpur for providing and laying storm water drainage system and construction of roads of HS IIDC Ltd. at Industrial Estate, Phase-II, Manakpur, Under forest division and district Yamuna Nagar (DIII-5952)	Industry	0.9912	3-Jul-15	20-Oct-15	Stage-II approval accorded
200	Haryana	Diversion of forest land for access to the Proposed Petrol Pump of Indian Oil Corporation Ltd. along on Jhajjar-Sampla Road, KM 50, L/Side at Village Bhprioda, Khewat No. 358/311, Khasra No. 143/3, Khatoni No. 447, Kila No. 3, 8, Tehsil Bahadurgarh, District Jhajjar.	Others	0.01	10-Nov-14	2-Jan-15	Stage-II approval accorded
201	Haryana	Diversion of 0.0090 ha. of forest land for access to Oswal India Agro Chemicals, along Shahbad-Barara road, km. 5-6, L/side, at village Rawa, under the forest division and District Kurukshetra	Others	0.009	26-Sep-16	30-Dec-16	Stage-II approval accorded
202	Haryana	Diversion of 0.016 ha. of forest land for access to Globe Automobiles Pvt. Ltd. along Jagadhari-Ambala road km.93.200, R/side, at village Kail, under forest division and District Yamunanagar, Haryana. (D-III-6241)	Others	0.016	4-Feb-16	28-Apr-16	Stage-II approval accorded

203	Haryana	Diversion of 0.0130 ha. Forest Land for access to retail outlet on Kosali Kanina road.km stone 78 at village Kanina in distt. & Div. Mahendergarh	Others	0.013	20-Oct-15	19-Nov-15	Stage-II approval accorded
204	Haryana	Diversion of 0.0055 ha for access to shree Ganeshji gums pvt ltd along adampur-daroli road, R/s at adampur. (D-III-5696)	Others	0.0055	3-May-16	7-Jul-17	Stage-II approval accorded
205	Haryana	Diversion of 0.1540 ha. of forest land in favour of Executive Engineer, TS. Divn., HVPNL, Ambala for LILO of one circuit of 66 KV D/C Tepia-L.A. Line at 66 KV S/Stn. Pilkhani, under forest Division District Ambala, Haryana. (D-III-6292)	Transmission Line	0.154	16-Sep-15	27-Jan-16	Stage-II approval accorded
206	Haryana	Diversion of 0.1035 ha of forest land for laying of OFC from Ding Mor Sirsa to Near Vodafone Tower Mozukhera Sirsa along NH-10 Km 233.6 to 235.9 R/s (Total Route Length 2300 Mtr.) by Vodafone Digilink Ltd., under forest division & distt. Sirsa.	Others	0.1035	8-Jul-14	Stage-II approval accorded	
207	Haryana	Diversion of Forest land for Construction of Petrol pump Adampur Bhartu road Village Chulibagrian Distt. Hisar	Others	0.0058	18-Jun-14	9-Jul-14	Stage-II approval accorded
208	Haryana	Diversion of forest land for construction of petrol pump Hansi-Toshan road at village Hazampur Distt. Hisar	Others	0.00789	25-Jun-14	11-Jul-14	Stage-II approval accorded

1	2	3	4	5	6	7	8
209	Haryana	Diversion of 0.00820 ha for BPCL along NH 72, ambala-naraingarh road, L/s at village mandour. (D-II1-5852)	Others	0.0372	26-Nov-14	26-Dec-14	Stage-II approval accorded
210	Haryana	Diversion of 0.00502 ha for BPCL along buria-khadri-devdhar road km 13.14 R/s at vill fatehgarh. (D-III-5993)	Others	0.00502	9-Sep-14	10-Feb-15	Stage-II approval accorded
211	Haryana	Diversion of 0.0083 ha for IOCL along rohtak-gohana road km 67-68 R/s at vill balana, (D-III-6005)	Others	0.0171	3-Dec-14	25-Mar-15	Stage-II approval accorded
212	Haryana	Diversion of 0.005823 ha. of forest land for road access for land measuring 26 k. 4 m. on Bamni khera-Hassanpur road (1.9 km.LHS), at village Deeghot, Tehsil Hodal, Distt. Palwal, Hr.	Industry	0.005823	1-Dec-15	26-Jul-16	Stage-II approval accorded
213	Haryana	Proposal for grant of permission for laying Optical Fiber Cable along the route from Ramgarh to village Toka length 9500 Meter and Village Toka to Bhurewala length 1300 Meter total 22500 Meter	Industry	1.0125	5-May-15	Stage-II approval accorded	
214	Haryana	Diversion of 0.4725 ha for OFC along road from village bhurewala to naraingarh near Cement store (T) point. (D-III-6000)	Others	0.4725	5-May-15	Stage-II approval accorded	
215	Haryana	IOCL retail outlet on Ratera-Hansi road at Vill. Ratera, under Forest Division Bhiwani	Others	0.0089	5-Jun-14	27-Jun-14	Stage-II approval accorded

216	Haryana	Diversion of Forest Land for access for proposed Petrol Pump of HPCL along Wazirpur-Farrukhnagar Road km. stone 2 & 3 R/side at village Khentawas, Teh. Farrukhnagar, Distt. Gurgaon, Haryana.	Road	0.0102	17-Jun-14	8-Aug-14	Stage-II approval accorded
217	Haryana	Diversion of 0.0088 ha forest land for setting up IOCL petrol pump on Jui-Tosham (MDR-125) road at Vill.Chandawas, under Forest Divin. Bhiwani	Others	0.0088	25-Feb-15	24-Mar-15	Stage-II approval accorded
218	Haryana	Diversion of 0.021 ha for access to ISKCON Meditations Yoga & Cultural park along Rajghai road km 5-6 L/s at village parwalo. (D-FII-5904)	Others	0.021	28-Jun-16	23-Sep-16	Stage-II approval accorded
219	Haryana	Diversion of 0.0090 Ha. of Forest Land for const, of app. road to along Beri-Matanhail-Kosi Road, L/S at Village Akheri Madanpur, Distt-Jhajjar.	Others	0.009	12-Sep-14	10-Feb-15	Stage-II approval accorded
220	Haryana	Diversion of 0.00912 ha for access to Chanderpur Industries pvt ltd along Saharanpur-kurukshetra road km 48-49 R/s at village kanjnu. (D-III-5887)	Industry	0.00912	6-Jul-15	16-Mar-17	Stage-II approval accorded
221	Haryana	Diversion of 1.0040 ha. of forest land for construction of +800 KV HVDC Champa-Kurukshetra Transmission Line Package (TW-06) in Karnal Forest Division, Under Forest Division & Distt. Karnal (Haryana)	Transmission Line	1.004	24-Jun-14	29-Aug-14	Stage-II approval accorded
222	Haryana	Diversion of 0.00574 ha. of forest land for access to retail outlet of IOCL along Julana-Meham Road R/side at Village Farmana khas in Rohtak Distt. Haryana	Others	0.00574	18-Jun-14	15-Jul-14	Stage-II approval accorded

1	2	3	4	5	6	7	8
223	Haryana	Diversion of 0.0121 hectare of forest land for constriction of approach road to retail out let of IOC along Samakha-Bapoli road Km-10, L/S at Village Bapoli Under Division & District Panipat, Haryana	Others	0.0121	17-Jun-14	22-Aug-14	Stage-II approval accorded
224	Haryana	Diversion of forest land for construction of laying of PSC Pipe line Rising Main for providing external SWD Scheme in Zone-III	Others	0.1182	3-Dec-14	3-Dec-14	Stage-II approval accorded
225	Haryana	Diversion of Forest land for construction of Petrol Pump Village Chodhariwas	Others	0.0102	26-May-15	14-Jul-15	Stage-II approval accorded
226	Haryana	Diversion of 0.2376ha of forest land for construction of 132 KV S/c line on D/c Tower from Dhudhianwali to Kariwala along various canals and roads, under Forest Division & Distt. Sirsa.	Transmission Line	0.2376	15-Dec-14	25-May-15	Stage-II approval accorded
227	Haryana	Diversion of 0.0124 ha of forest land for retail outlet by I.O.L on Pachgaon-Mohd.Pur Ahir Road (LHS) Khewat No. 284/286, Mustati No. 85 Kila No. 22/1/2, at Village Bissar Akharpur Tehsil	Others	0.0124	3-Apr-15	3-Apr-15	Stage-II approval accorded
228	Haryana	Diversion of 0.0092 ha of forest land for the work of construction of Kalanaur Rye Pass from Km 0.00 to 5.265 in Rohtak Distt. Haryana	Road	0.0092	3-Apr-15	3-Apr-15	Stage-II approval accorded

229	Haryana	Diversion of 0.0240 ha for IOCL along saha-shahzadpur road km 135-136 L/s at vill upari dhamoli. (D-III-57/06)	Others	0.1	26-Mar-15	20-May-15	Stage-II approval accorded
230	Haryana	Diversion of 0.0123 ha for access to retail outlet of IOCL along dharuhera-nandrampur bass road R/side.	Others	0.0123	15-Dec-14	9-Feb-15	Stage-II approval accorded
231	Haryana	Diversion for retail outlet of 0.0143 hect. of forest land for Retail Outlet by IOC Ltd. Panipat on Ashand Jind Road km stone No. 55 R/s at village Gangatehari under Forest Division & Distt. Jind, Haryana	Others	0.0143	9-Sep-14	21-Nov-14	Stage-II approval accorded
232	Haryana	Diversion of 0.0174ha. Forest Land for const. of app. Road to retail outlet along Jhajjar Gurgaon Road L/S at VPO Silani Pana Zalim in Distt.-Jhajjar.	Others	0.0174		1-Apr-15	Stage-II approval accorded
233	Haryana	Proposed Site for IOCI at Village- Dhana, Tehsil-Satnali, District- Mahendragarh, on Satnali to Guhana Road State - Haryana	Others	0.002	27-May-16	11-Jul-16	Stage-II approval accorded
234	Haryana	NOC for establishment of new ro (ksk) at village neemla on rampuria road, distt-sirsia	Others	0.006	28-Mar-16	27-May-16	Stage-II approval accorded
235	Haryana	Widening & Strengthening of Road	Road	0.435	28-Mar-16	25-Apr-16	Stage-II approval accorded
236	Haryana	Prop. Essar Oil Ltd. Retail/Outlet at Village - Atela Kalan, Tehsil - Charkhi Dadri & District-Bhiwani, State – Haryana	Others	0.0107	13-Jan-16	21-Mar-16	Stage-II approval accorded

1	2	3	4	5	6	7	8
237	Haryana	Ansal Properties & Infrastructure	Others	0.0281	5-Jan-16	12-Feb-16	Stage-II approval accorded
238	Haryana	Construction of 4 laning of NH-709 (E)	Road	4.24	4-Nov-16	18-Jan-17	Stage-II approval accorded
239	Haryana	Essar Retail Outlet/ Petrol Pump, Village Kheri Surf Ali	Others	0.017	3-Nov-15	11-Dec-15	Stage-II approval accorded
240	Haryana	Proposed layout and site plan for retail outlet of HPCL at NH-709A at RDKM 167.368(RHS) at village Manglora, Distt. Karnal	Others	0.4311	29-Nov-16	20-Dec-16	Stage-II approval accorded
241	Haryana	PWD, B&R, Kurukshetra.	Others	1.716	30-Mar-17	31-May-17	Stage-II approval accorded
242	Haryana	Widening & Strengthening of Road	Road	6.44	12-May-16	27-May-16	Stage-II approval accorded
243	Haryana	Proposed site for Indian Oil Corporation Limited at Village - Meharana, on Chhara to Beri Road (MDR-122) RHS, Tehsil & District-Jhajjar, State-Haryana	Others	0.0072	30-Dec-16	17-Jan-17	Stage-II approval accorded
244	Haryana	BPCL petrol pump, village Rajaund, distt. Kalthal, Haryana	Others	0.01499	29-Mar-17	6-Apr-17	Stage-II approval accorded
245	Haryana	Access to the proposed petrol pump on Karnal to Kaithal road, at village Parti Gadhad, dist-kaithal, Haryana	Others	0.0251	28-Mar-17	30-Mar-17	Stage-II approval accorded

246	Haryana	Construction of Relief Road	Road	7.56	17-Aug-16	28-Dec-16	Stage-II approval accorded
247	Haryana	Proposed site for Essar Oil Ltd. Village-Mallekan, on Sirsa-Ellnabad Road (RHS), Tehsil - Sirsa, District - Sirsa, Haryana	Others	0.013	15-Dec-16	26-Dec-16	Stage-II approval accorded
248	Haryana	Widening of Road	Road	0.541	30-Mar-17	15-Inn-17	Stage-II approval accorded
249	Haryana	Bhattu ROB	Road	0.2764	14-Dec-16	10-Mar-17	Stage-II approval accorded
250	Haryana	Retail outlet Nangal Durgu	Others	0.012	30-Aug-16	20-Sep-16	Stage-II approval accorded
251	Haryana	ESSAR Fueling Station	Others	0.0124	20-Oct-16	1-Nov-16	Stage-II approval accorded
252	Haryana	New Essar Fueling Station	Others	0.0114	22-Aug-16	15-Sep-16	Stage-II approval accorded
253	Haryana	ESSAR Oil Limited (Fuel Station)	Others	0.06989	16-Jul-16	2-Aug-16	Stage-II approval accorded
254	Haryana	Proposed HPCL retail outlet on Gurgaon-Alwar-road (NH-248a) near km. Stone-68 (RHS) at village Mandikheda, tehsil Ferozpur Zirka, distt. Mewat (Haryana)	Others	0.105	28-Feb-17	16-Mar-17	Stage-II approval accorded

1	2	3	4	5	6	7	8
255	Haryana	Noc for establishment of new retail outlet at between km stone 128 and 131 on sh-17 right hand side Hansi Bhiwani road (village Bawani Khera), district-Bhiwani	Others	0.0474	28-Dec-16	16-Feb-17	Stage-II approval accorded
256	Haryana	Western Dedicated Freight Corridor (Rewari-Dadri Section) by Dedicated Freight Corridor Corporation of India Ltd. (Ministry of Railways Government of India)	Railway	0.4896	11-Aug-15	21-Jan-16	Stage-II approval accorded
257	Haryana	Access to the proposed petrol pump on jind to kaithal road, at village Nagura, dist.-jind, Haryana.	Others	0.0163	27-Mar-17	29-Mar-17	Stage-II approval accorded
258	Haryana	For Link Road B&R	Road	1.233	30-Mar-17	24-May-17	Stage-II approval accorded
259	Haryana	Proposed Essar Oil Site at Village- Ghata Shamshabad, on Ferozpur Jhitka to Biwan/Pahari Road, Tehsil -Ferozpur Jhirka & District - Mewat, State - Haryana	Others	0.011	27-May-16	13-Jul-16	Stage-II approval accorded
260	Haryana	Proposed Site for IOC1 at Village- Kolgaon, Tehsil- Firozpur Zirka, District- Mewat, on Doha to Solpur Road (RHS) State - Haryana	Others	0.009896	25-Apr-16	17-Jun-16	Stage-II approval accorded
261	Haryana	Proposed BPCL retail outlet on Rewari-Narnaul road, (new NH-II), at chainage-23.53(rhs) from Rewari, village-Padla, tehsil & distt- Rewari (Haryana)	Others	0.0801	26-Oct-16	13-Dec-16	Stage-II approval accorded

262	Haryana	Last Mile Connectivity (LMC) of GAIL's Pipe Line to customers in Bawal and Dharuhera Industrial area	Industry	0.01263	18-Nov-15	16-Mar-16	Stage-II approval accorded
263	Haryana	Proposed site for Essar Oil Ltd. Village- Jhamuwas, on Tauru - Bilaspur/NH-8 Road (RHS), Tehsil - Tauru & District - Mewat, State - Haryana	Others	0.0122	4-Nov-16	10-Mar-17	Stage-II approval accorded
264	Haryana	Proposed Site For Essar Oil Limited at Village - Amritpur Khurd, Tehsil & District - Karnal, Haryana	Others	0.0058	16-Jun-17	10-Jul-17	Stage-II approval accorded
265	Haryana	Diversion of 0.0819 forest area for construction of approach road for a proposed Retail Outlet at village Migni Khera, on Hissar/Neoli Kalan - Ghursal road, at KM 17.958(LHS), Tehsil & Distt. Hissar	Others	0.0819	25-Jan-17	23-Feb-17	Stage-II approval accorded
266	Haryana	Proposed HPCL retail outlet at jind-hansi road, near km. Stone-120 Chainage-120 221 (LHS) village - Sheikhpura, Tehsil Hansi, Distt. Hissar (Haryana)	Others	0.022	24-Feb-16	27-Apr-16	Stage-II approval accorded
267	Haryana	Proposed layout and site plan for retail outlet at village Taranwali, Distt. Kaithal	Others	0.0085	24-Feb-16	15-Mar-16	Stage-II approval accorded
268	Haryana	Petrol Pump Project at Mehrauli Gurgaon Road, LHS Gurgaon	Others	0.018172	21-Apr-16	15-Jul-16	Stage-II approval accorded

1	2	3	4	5	6	7	8
269	Haryana	Neelkanth Vaishno Punjabi Dhaba	Others	0.0251	5-Oct-15	4-Dec-15	Stage-II approval accorded
270	Haryana	M/S PAHWA PLASTICS PVT. LTD.	Others	0.00222	7-Dec-16	30-Dec-16	Stage-II approval accorded
271	Haryana	Construction of 72 m wide huda sector road including service road	Road	0.121406	30-Dec-16	6-Jul-17	Stage-II approval accorded
272	Haryana	Proposed bpccl retail outlet on gurgaon-sohna road (nh-248) at km stone-14.765 (lhs) village bhondsi, tehsil sohna, distt. Gurgaon (haryana)	Others	0.0959	24-Nov-16	19-Dec-16	Stage-II approval accorded
273	Haryana	Proposed Site for Essar Oil Ltd. at Village- Part Patti Hodel Rohata, Tehsil Hodel & District -Palwal, State - Haryana	Others	0.01156	5-Jul-16	4-Nov-16	Stage-II approval accorded
274	Haryana	Sewerage Treatment Plant Jagadhri town	Others	0.98	3-Jun-16	30-Dec-16	Stage-II approval accorded
275	Haryana	NOC for establishment of new retail outlet at village behlamba on nh-10 (new nh-9) right hand side rohtak hisar road, district-rohtak	Others	0.016642	24-Mar-17	19-Apr-17	Stage-II approval accorded
276	Haryana	New Essar Fueling Station	Others	0.0155	15-Dec-16	18-Jan-17	Stage-II approval accorded
277	Haryana	Establishment of New Essar Oil Limited's Retail Outlet	Others	0.008	15-Nov-16	30-Dec-16	Stage-II approval accorded

278	Haryana	Retail Outlet of IOCL	Others	0.0098	23-May-16	15-Jul-16	Stage-II approval accorded
279	Haryana	Noc for establishment of new ro at village-chautala-sangaria bypass, distt-s.Irsa	Others	0.0115	5-Nov-15	12-Jul-16	Stage-II approval accorded
280	Haryana	Proposed retail outlet on nuh-palwal road(sh-13) near km stone=17 at village mandkola, tehsil hathtn, distt. Palwal (haryana)	Others	0.0124	23-Feb-17	28-Mar-17	Stage-II approval accorded
281	Haryana	Raising & widening of kanina to atell road km. 68.07 to 94.67 (mdr-124) in mohindergarh district (road id 25491	Road	15.57	25-Apr-16	16-Sep-16	Stage-II approval accorded
282	Haryana	Master water supply Scheme for new Sec.58 to 115 Urban State Gurgaon	Drinking Water	0.283	23-Dec-16	15-May-17	Stage-II approval accorded
283	Haryana	Proposed HPCL retail outlet on hodal-punhana road (mdr-131), near km. Stone-39 at village gharampatti, tehsil hodal, distt. Palwal (haryana)	Others	0.0099	21-Dec-15	15-Jan-16	Stage-II approval accorded
284	Haryana	Retail Outlet of Indian Oil	Others	0.0789	3-Nov-15	1-Mar-17	Stage-II approval accorded
285	Haryana	Retal Outlet of IOCL	Others	0 0024	22-Nov-16	15-Dec-16	Stage-II approval accorded
286	Haryana	proposed site for BPCL at Village Maroda, on Gurgaon-Alwar Road (NH-248A) Tehsil Nuh Distt: -Mewat State -Haryana.	Others	0.1084	22-Mar-17	19-Apr-17	Stage-II approval accorded

1	2	3	4	5	6	7	8
287	Haryana	Barmalt (India) Pvt. Ltd	Industry	0.023453	27-May-16	7-Sep-16	Stage-II approval accorded
288	Haryana	Noc For Establishment of New Ro (Ksk) At Gurera, Distt-Bhiwani	Others	0.0031	2-Mar-16	30-Mar-16	Stage-II approval accorded
289	Haryana	Prop. Essar Oil Ltd. Retail/Outlet Village - Maholi, on Hussanpur - Kosi Road (RHS), Tehsil -Hodel & District - Palwal, State Haryana	Others	0.0061	30-Jun-16	1-Aug-16	Stage-II approval accorded
290	Haryana	Proposed layout and site plan for retail outlet of HPCL at Salwan, Distt. Karnal	Others	0.0128	16-Mar-16	28-Mar-16	Stage-II approval accorded
291	Haryana	Prop. site for Indian Oil Corporation Limited at Village - Lohari, on Patauda - Kulana Read (MDR-132), Tehsil & District - Jhajjar, State-Haryana	Others	0.0116	22-Feb-17	7-Mar-17	Stage-II approval accorded
292	Haryana	Proposed HPCL retail outlet on jhajjar-kosli road (sh-22) near km stone=40, at village kasni, tehsil-jhajjar, distt. Jhajjar (haryana)	Others	0.0133	21-Apr-16	1-Aug-16	Stage-II approval accorded
293	Haryana	Proposed HPCL retail outlet on kosli-kanina road (sh-22) near km stone=66 at village- nahar, tehsil kosli distt. Rewari (haryana)	Others	0.016	21-Apr-16	20-May-16	Stage-II approval accorded
294	Haryana	Proposed HPCL retail outlet on nangal chaudhary to behror road (odr road), at village nlyamnatur, tehsil- nangal chaudhary, distt. mahendergarh (haryana)	Others	0.0082	21-Apr-16	25-May-16	Stage-II approval accorded

295	Haryana	Area Required For Laying of Pipe	Others	0.3128	12-May-17	5-Jul-17	Stage-II approval accorded
296	Haryana	Retail Outlet of IOCL	Others	0.0056	20-Oct-16	19-Dec-16	Stage-II approval accorded
297	Haryana	Proposed site for IOCL at Village- Dighaut, Tehsil-Palwal, District- Palwal, on Bannikhera/NH-2 Hussanpur Road (RHS), State – Haryana	Others	0.009896	16-Mar-16	25-May-16	Stage-II approval accorded
298	Haryana	Proposed site for Essar Oil Ltd. Village - Ujina, on Hotel-Nuh Road (RHS), Tehsil - Nuh, District - Mewat, Haryana	Others	0.0152	9-Aug-16	26-Sep-16	Stage-II approval accorded
299	Haryana	Prop. Essar Oil Ltd. Retail/Outlet at Village - Charkhi Dadri, on Jhajjar/Charkhi Dadri - M.Garh Road, Tehsil - Charkhi Dadri & District-Bhiwani, State - Haryana	Others	0.0113	3-Dec-15	16-Dec-15	Stage-II approval accorded
300	Haryana	Green Island Resorts	Others	0.007	9-Mar-16	17-May-16	Stage-II approval accorded
301	Haryana	Proposed Hpcl Retail Outlet On Bahadurgarh-Chhara Road (Mdr-122) Near Km Stone=2 At Village Sarai Aurangabad, Tehsil Bahadurgarh, Distt. Jhajjar (Haryana)	Others	0.0116	20-May-16	2-Jun-16	Stage-II approval accorded
302	Haryana	Yash Resorts	Others	0.0131	3-Nov-15	25-Apr-16	Stage-II approval accorded

1	2	3	4	5	6	7	8
303	Haryana	Diversion of 0.0072 Ha forest land for construction of approach road for a Proposed Retail Outlet along the SH-10 at Village Kharak, Khasra No. 190/4/2, on Jind - Barwala road, at CHKM 70.560(LHS), Tehsil Barwala, Distt. Hissar (Haryana).	Others	0.0072	17-Feb-17	7-Mar-17	Stage-II approval accorded
304	Haryana	R.C.C. Pipe Line from Narwana Branch	Others	0.53	30-Mar-17	1-Jun-17	Stage-II approval accorded
305	Haryana	Hpcl Retail Outlet On Gohana-Jind-Barwala-Agroha-Adampur-Bhadra Road (Sh-10) Between Km Stone 71&72(Rhs) At Village Kharakpuni, Tehsil Barwala, District Hissar (Haryana)	Others	0.009	20-Dec-16	17-Jan-17	Stage-II approval accorded
306	Haryana	Establishment of New Essar Oil Limited's Retail Outlet at Village Bhatedai	Others	0.0122	3-Oct-16	4-Nov-16	Stage-II approval accorded
307	Haryana	New Essar Oil Limited's Fueling Station	Others	0.013	8-Sep-16	20-Sep-16	Stage-II approval accorded
308	Haryana	Western Dedicated Freight Corridor (Rewari-Dadri Section) by Dedicated Freight Corridor Corporation of India Ltd. (Ministry of Railways Government of India)	Railway	3.1133	25-Aug-15	10-Feb-16	Stage-II approval accorded
309	Haryana	Improvement of road by providing Widening/ Strengthening on Rewari Dadri road upto Kosli via Berli Kalan, Luta Ahir in Rewari Distt. RD 4.00 to 33.73 km	Road	3.5616	19-Oct-15	12-Jan-16	Stage-II approval accorded

310	Haryana	Prop. Essar Oil Ltd. Retail/Outlet Village- Kablana, on Bahadurgarh - Jhajjar Road, Tehsil & District- Jhajjar, State - Haryana	Others	0.0043	16-Dec-15	23-Mar-16	Stage-II approval accorded
311	Haryana	City Gas Distribution Project Panipat	Others	0.528	18-May-16	19-Jul-16	Stage-II approval accorded
312	Haryana	Essar Fueling Station	Others	0.0153	12-Jul-16	15-Sep-16	Stage-II approval accorded
313	Haryana	Proposed Hpcl Retail Outlet On Gurgaon-Sohna Road (Nh-248a), Between Km Stone=15-16 (Lhs) At Village Ghamroj Tehsil Sohna Distt. Gurgaon (Haryana)	Others	0.0934	19-Jan-17	14-Feb-17	Stage-II approval accorded
314	Haryana	FOR IOCL FUEL STATION	Others	0.0119	19-Jan-17	9-Feb-17	Stage-II approval accorded
315	Haryana	North Western Railway	Railway	0.272	19-Jan-17	22-Jun-17	Stage-II approval accorded
316	Haryana	Proposed Site for Essar Oil Ltd. at KhewatNo.-186, Khatoni No. 634, KilaNo. 263/3 min(1-0), 4 (4-7), Village- Uplana, Tehsil - Assandh & District -Karnal, State - Haryana	Others	0.0926	8-Feb-16	21-Mar-16	Stage-II approval accorded
317	Haryana	Affordable Group Housing project by M/s Premium Infratech Pvt Ltd	Others	0.007124	4-Jul-16	4-Jul-17	Stage-II approval accorded
318	Haryana	Acquisition of forest land for shifting of Ellenabad-Dholpalia Masitan road	Road	0.1922	18-Mar-16	27-Apr-16	Stage-II approval accorded

1	2	3	4	5	6	7	8
319	Haryana	Proposed Hpcl Retail Outlet On Loharu-Satnali Road (Lhs) Near Km. Stone-9-10 At Village Sohasra, Tehsil-Loharu, Distt. Bhiwani (Haryana)	Others	0.0129	19-Feb-16	16-Mar-16	Stage-II approval accorded
320	Haryana	Proposed Site/Layout plan at Village - Mirchpur, on Jind - Barwala Road (RHS), Tehsil - Narnaund & District - Hissar, State - Haryana	Others	0.007	2-Dec-15	21-Dec-15	Stage-II approval accorded
321	Haryana	Proposed Site for Essar Oil Ltd. at Village-Almuddinpur, on Heli Mandi to Farruk Nagar Road (RHS), Tehsil - Farruk Nagar & District - Gurgaon, State - Haryana	Others	0.009896	5-Sep-16	26-Sep-16	Stage-II approval accorded
322	Haryana	Prop. Essar Oil Ltd. Retail/Outlet Village-Islamgarh, Teh.-Matanhail & Distt.-Jhajjar (Haryana)	Others	0.0172	4-Nov-15	30-Nov-15	Stage-II approval accorded
323	Haryana	Essar Oil Limited	Others	0.01	5-Jul-16	21-Jul-16	Stage-II approval accorded
324	Haryana	Green Park Bar & Restaurant	Others	0.005	30-Aug-16	10-Mar-17	Stage-II approval accorded
325	Haryana	Noc For Establishment of New Retail Outlet (Ksk) At Village Goriwala On Goriwala - Rampura Bishnoian Road, Distt- Sirsa	Others	0.016	17-May-16	30-May-16	Stage-II approval accorded
326	Haryana	Essar Fueling Station	Others	0.0045	15-Jul-16	30-Aug-16	Stage-II approval accorded

327	Haryana	Retail Outlet of IOCL	Others	0.0089	16-Mar-16	28-Mar-16	Stage-II approval accorded
328	Haryana	Proposed Hpcl Retail Outlet On Sonipat-Purkhast-Moe- Khanpur Kalan Road (Odr-6083) At Village-Khanpur Kalan Tehsil Gohana Distt- Sonipat, (Haryana)	Others	0.0113	17-Jun-16	11-Jul-16	Stage-II approval accorded
329	Haryana	Noc For Establishment of New Retail Outlet (Ksk) At Village Sungarpur On Tosham - Kairu Road, Distt- Bhiwani	Others	0.022	17-Jun-16	11-Jul-16	Stage-II approval accorded
330	Haryana	Proposed Hpcl Retail Outlet On Hissar-Talwadirukka Road (Odr Id -4757) At Village Rawatkhera, Tehsil Hissar, Distt. Hissar, (Haryana)	Others	0.0057	17-Jan-17	14-Feb-17	Stage-II approval accorded
331	Haryana	Proposed site for Indian Oil Corporation Limited at Village - Silkho, on Nun - Tauru Road (RHS), Tehsil-Tauru & District - Mewat, State - Haryana	Others	0.0112	17-Jan-17	9-Feb-17	Stage-II approval accorded
332	Haryana	City Gas Distribution Project Panipat	Others	0.152	17-Feb-17	18-Apr-17	Stage-II approval accorded
333	Haryana	Maa Bhawani Indane	Others	0.003896	21-Apr-17	28-Apr-17	Stage-II approval accorded
334	Haryana	Western Dedicated Freight Corridor (Rewari-Dadri Section) by Dedicated Freight Corridor Corporation of India Ltd. (Ministry of Railways Government of India)	Railway	13.19	21-Sep-15	22-Jan-16	Stage-II approval accorded

1	2	3	4	5	6	7	8
335	Haryana	Western Dedicated Freight Corridor (Rewari-Dadri Section) by Dedicated Freight Corridor Corporation of India Ltd. (Ministry of Railways Government of India)	Railway	42.1392	28-Sep-15	29-Jan-16	Stage-II approval accorded
336	Haryana	Hpcl Retail Outlet Site & Layout Plan of Retail Outlet On Rewari Kanuka Road(Link Road), Near Km. Stone-9 Village Bhandor Tehsil Rewari Distt. Rewari (Haryana)	Others	0.0112	8-Oct-15	18-Jan-16	Stage-II approval accorded
337	Haryana	Retail outlet Malra	Others	0.0119	3-Nov-15	2-Dec-15	Stage-II approval accorded
338	Haryana	Proposed layout and site plan for new retail outlet of HPCL at village Chochra, Distt. Karnal.	Others	0.1492	16-Mar-17	20-Mar-17	Stage-II approval accorded
339	Haryana	Diversion of 0.079 Hectare forest land for construction of approach road for our proposed Retail Outlet along the SH-8 at village Sirsi, Khasra no. 14//8, on Karnal - Kaithal road, at CHKM 21, 636(RHS), Tehsil & Distt. Karnal (Haryana).	Others	0.079	16-Mar-17	21-Mar-17	Stage-II approval accorded
340	Haryana	Proposed layout and site plan for new retail outlet of HPCL at village Kalsora, Distt. Karnal	Others	0.009	16-Mar-17	20-Mar-17	Stage-II approval accorded
341	Haryana	Construction of Dirty Water Nala	Others	0.253	16-Jan-17	24-Mar-17	Stage-II approval accorded

342	Haryana	For laying of pipeline for disposal of dirty water	Others	0.0823	16-Jan-17	15-Mar-17	Stage-II approval accorded
343	Haryana	Proposed Hpcl Retail Outlet On Hodal-Pataudi-Patauda Road(Mdr-132) At Near Km. Stone=77 (Lhs), At Village Bilaspur, Tehsil Manesar Distt. Gurgaon(Haryana)	Others	0.0122	16-Feb-17	21-Mar-17	Stage-II approval accorded
344	Haryana	Retail Outlet of IOCL	Others	0.0082	5-Feb-16	3-Mar-16	Stage-II approval accorded
345	Haryana	400 KV Transmission Line From Kurukshetra to Malerkotla	Transmission Line	2.1247	2-May-16	5-Jul-16	Stage-II approval accorded
346	Haryana	Diversion of 0.007 ha forest land for access to Fuel Station on Jind-Bawala road, near km. Stone no. 69, At Village Kharak Teh. Barvvala, Under forest Division And Distt. Hisar, Haryana.	Others	0.007	15-Jan-16	5-Feb-16	Stage-II approval accorded
347	Haryana	Gurgaon-Kotputli-Jaipur Section of NH-8	Road	19.46	5-Apr-16	15-Sep-16	Stage-II approval accorded
348	Haryana	Construction of minor Bridges over Janaudi Drain	Road	0.21	16-Aug-16	14-Feb-17	Stage-II approval accorded
349	Haryana	Prop. Essar Oil Ltd. Retail/Outlet Village-Nangal Nunia, Teh.- Nangal Choudhary & Distt.- Mahendragarh (Haryana)	Others	0.0174	5-Oct-15	5-Nov-15	Stage-II approval accorded
350	Haryana	Prop. Essar Oil Ltd. Retail/Outlet Village-e-Dholu, Teh. Bhuna & Distt.-Fatehabad (Haryana)	Others	0.0078	7-Jan-16	25-Feb-16	Stage-II approval accorded

1	2	3	4	5	6	7	8
351	Haryana	Proposed site for Essar Oil Ltd. Village-Berli Kalan, Tehsil & District - Rewari (Haryana)	Others	0.0072	30-Dec-16	10-Mar-17	Stage-II approval accorded
352	Haryana	WIDENING OF ROAD	Road	1.7	10-Mar-17	31-May-17	Stage-II approval accorded
353	Haryana	Sewerage Treatment Plant Jagadhri town	Others	0.049404	15-Mar-17	2-May-17	Stage-II approval accorded
354	Haryana	North Western Railway	Railway	0.511	18-Apr-17	19-Jun-17	Stage-II approval accorded
355	Haryana	Four laning of UP/Haryana Border Yamunanagar-Saha-Barwala-Panchkula Section of NH-73 from km. 70.830 to km. 115.400 in the State of Haryana under EPC Mode (Pkg-1)	Road	0.31	15-Mar-17	25-Apr-17	Stage-II approval accorded
356	Haryana	Proposed Site/Layout plan at Village- Manpur, on Manpur/NH-2 to Hathin, Near Km. Stone No-9, Tehsil Hathin & District- Palwal, State-Haryana	Others	0.0139	14-Jan-16	9-Feb-16	Stage-II approval accorded
357	Haryana	UTSAV HP GAS SERVICE	Others	0.0014	15-May-17	31-May-17	Stage-II approval accorded
358	Haryana	Proposed Site/Layout plan at Village- Khatoli Ahir, on Namaul-Dholera Road, Tehsil Nangal Choudhary & District- Mahendragarh, State - Haryana	Others	0.00709	11-Feb-16	15-Mar-16	Stage-II approval accorded
359	Haryana	Raising of Narnaul-Koriawas-Rambass Road Upto Rajasthan Border In Mohindergarh District (Road Id 2642)	Road	4.08	7-Apr-16	7-Jul-16	Stage-II approval accorded

360	Haryana	Strengthening of Atell To Kheri Road (Cdr) In Mohindergarh District (Road 2571)	Road	4.91	23-Feb-16	19-May-16	Stage-II approval accorded
361	Haryana	Constructing of Rattakhera Kharif Channel	Irrigation	1.017	29-Mar-16	12-Apr-16	Stage-I approval accorded
362	Haryana	construction of steel bridge single span 50.0 mtr. Crossing augmentation canal on link road from Makhali to Kalri at RD 1400 in Kamal Distt. (Road ID 7208) Package No. HR-10-MRL02.	Rehabilitation	0.2015	15-Dec-15	2-Feb-16	Stage-II approval accorded
363	Haryana	400 KV D/C (Quad) Kurukshetra- Jind Transmission Line	Transmission Line	0.069	14-Oct-16	13-Jun-17	Stage-II approval accorded
364	Haryana	Proposed Hpcl of Retail Outlet On Siwani-Singhani Road(SH-19), Near Km. Stone 106 (Lhs) Village Singhani, Tehsil Loharu, Distt. Bhiwani (Haryana)	Others	0.012	14-Mar-17	5-Apr-17	Stage-II approval accorded
365	Haryana	BPCL PETROL PUMP Village Kamoda Tehsil Pehowa, Distt. Kurukshetra (Hry.)	Others	0.01199	14-Mar-17	17-Mar-17	Stage-II approval accorded
366	Haryana	Proposed site for Indian Oil Corporation Limited at Village-Deeg, Tehsil- Ballabgarh, District-Faridabad, on Ballabgarh-Fatehpur Road (LHS) State-Haryana	Others	0.009896	14-Mar-17	17-Apr-17	Stage-II approval accorded
367	Haryana	Proposed site for Indian Oil Corporation Limited at Village - Baldhan Kalan, on Kosli - Rewari Road (RHS), Tehsil-Dahina & District - Rewari, State - Haryana	Others	0.0072	14-Mar-17	24-Mar-17	Stage-II approval accorded

1	2	3	4	5	6	7	8
368	Haryana	Widening to 2-lane with paved shoulder on NH 709	Road	3.267	13-Jul-16	16-Sep-16	Stage-II approval accorded
369	Haryana	For access of Retail Outlet	Others	0.0935	13-Feb-17	28-Feb-17	Stage-II approval accorded
370	Haryana	Special Repair of four laning	Road	0.554	14-Feb-17	15-May-17	Stage-II approval accorded
371	Haryana	Establishment of New Essar Oil Limited's Petrol Pump	Others	0.0155	6-Jun-17	6-Jul-17	Stage-II approval accorded
372	Haryana	G.T. Road to Taraori X-ing (Upto ROB) (Road ID 7462) (Four Lanning)	Road	0.815	13-May-16	8-Jul-16	Stage-II approval accorded
373	Haryana	Proposed BPCL Retail Outlet On Firojpur-Punhana Road (Odr) Near Km Stone-18 (Lhs), At Village Luhinga Kalan, Tehsil Punhana Distt- Mew At, (Haryana)	Others	0.009	13-Jun-16	21-Jul-16	Stage-II approval accorded
374	Haryana	400 Kv D/C LILO Line of Existing 400 Kv S/C Dadri-Malerkota Line	Transmission Line	1.10492	28-Jun-16	9-Dec-16	Stage-II approval accorded
375	Haryana	Noc For Establishment of New Retail Outlet At Dhanana On Bhiwani Jind Road, Distt-Bhiwani	Others	0.008324	13-Jul-16	16-Jan-17	Stage-II approval accorded
376	Haryana	Proposed Hpcl Retail Outlet On Hodal-Punhana-Nagina Road (Mdr-131), At Rd.10250m (Lhs) At Village Singar, Tehsil Punhana Distt. Mewat (Haryana)	Others	0.012	13-Feb-17	21-Mar-17	Stage-II approval accorded

377	Haryana	For access of Retail Outlet	Others	0.01044	13-Feb-17	28-Feb-17	Stage-II approval accorded
378	Haryana	Construction of Nala from Farm Hose of Pappu to Dharmbir Provisional Store Sanoli Road Panipat	Others	0.062144	13-Jul-16	2-Nov-16	Stage-II approval accorded
379	Haryana	Vishwe Automobiles, Dangdehri, Ambala	Others	0.0209	12-Jul-16	19-Jul-16	Stage-II approval accorded
380	Haryana	Construction of additional 2-lane ROB on L/C no. 3 on Hisar-Sadulpur Railway line corssing old DHS road at RD 164.600 at Dabra Chowk, Hisar.	Road	0.0788	12-Jan-17	22-Jun-17	Stage-II approval accorded
381	Haryana	petrol pump	Others	0.0046	22-Apr-16	8-Jun-16	Stage-II approval accorded
382	Haryana	Errection of Pcc Pole	Transmission Line	0.095	11-Nov-16	19-Jan-17	Stage-II approval accorded
383	Haryana	Proposed site for IOCL at Village- Aashpur, on Rewari-Berli Kalan Road, Tehsil-Rewari & District Rewari State Haryana	Others	0.009896	10-Mar-16	18-Apr-17	Stage-II approval accorded
384	Haryana	Proposed BPCL Retail Outlet On Re Wari-Bawali Road (Odr) Near Km Stone-3.720 (Rhs), At Village-Kamalpur, Tehsil Rewari Distt- Rewari, (Haryana)	Others	0.0101	11-Jul-16	25-Jul-16	Stage-II approval accorded
385	Haryana	Essar Oil Ltd New Retail Outlet	Others	0.0129	19-Apr-16	16-May-16	Stage-II approval accorded
386	Haryana	Essar Oil Ltd.	Others	0.105	19-Apr-16	29-Apr-16	Stage-II approval accorded

1	2	3	4	5	6	7	8
387	Haryana	Noc For Establishment of New Retail Outlet (Ksk) At Village Khari Surera On Ellenaab-Nohar Road, Distric: 1 -Sirsa	Others	0.0256	10-Oct-16	20-Dec-16	Stage-II approval accorded
388	Haryana	Essar Oil Limited's New Fueling Station	Others	0.013	15-Jun-17	13-Jul-17	Stage-II approval accorded
389	Haryana	Prop. Essar Oil Ltd. Retail/Outlet at Village-Karsindhu, on Uchana - Kithana Road, Sub Tehsil -Uchana, Tehsil - Narwana & District-Jind, State - Haryana	Others	0.0119	2-Dec-15	5-Apr-16	Stage-II approval accorded
390	Haryana	Proposed Retail Outlet of BPCL at Village Ugala, Distt Ambala	Others	0.0253	10-May-16	9-Sep-16	Stage-II approval accorded
391	Haryana	Sidhu Resorts	Others	0.012	21-Jan-16	17-May-16	Stage-II approval accorded
392	Haryana	Prop. Essar Oil Ltd. Retail/Outlet Village-Maholi, on Hussanpur - Mohali Road, Tehsil -Iodel & District - Palwal, State - Haryana	Others	0.0091	9-Mar-16	11-May-16	Stage-II approval accorded
393	Haryana	Prop. Essar Oil Ltd. Retail/Outlet at Village-Khatodra, on Satnai - Mahendragarh Road (LHS) SH-24, Tehsil & District - Mahendragarh, State - Haryana	Others	0.013	19-Oct-15	14-Dec-15	Stage-II approval accorded
394	Haryana	Diversion of 0.012 ha forest land for access to retail outlet of Essar Oil Ltd. along Panipat-Jind	Others	0.012	4-Nov-15	7-Dec-15	Stage-II approval accorded

		(SH-14) road, R/side, village Bhalsi, teh. Madlaura, Distt. Panipat.					
395	Haryana	Milk dairy at village Mallekan on Sardulgarh-Sirsas-Ellenabad road SH No. 23 Km 46.580 R/s District Sirsa	Others	0.0065	4-Apr-16	17-May-16	Stage-II approval accorded
396	Haryana	Proposed Essar Oil Site at Village - Nuh, Tehsil - Nuh & District -Mewat, State - Haryana	Others	0.007365	20-Jul-16	1-Aug-16	Stage-II approval accorded
397	Haryana	Widening & Strengthening of Kapal Mochan Danaura road in Yamuna Nagar Distt. ID 751	Road	4.95	3-Mar-17	24-May-17	Stage-II approval accorded
398	Haryana	Proposed site for Bharat Petroleum Corporation Limited at Village - Neemka, Tehsil - Punhana & District - Mewat, Haryana	Others	0.011	9-Dec-16	19-Jan-17	Stage-II approval accorded
399	Haryana	Essar Oil Limited's Retail Outlet/ Petrol Pump	Others	0.0281	12-Jan-16	12-Feb-16	Stage-II approval accorded
400	Haryana	ILD ARETE, C/o International Land Developers Pvt. Ltd.	Others	0.017273	3-Jun-16	20-Oct-16	Stage-II approval accorded
401	Haryana	for access essar oil retail outlet	Others	0.01	19-Oct-15	8-Jan-16	Stage-II approval accorded
402	Haryana	Township Project at Sohna by Supertech Ltd.	Others	0.0912	24-Aug-16	22-Nov-16	Stage-II approval accorded
403	Haryana	Swami Vivekanand Senior Secondary School, Village Goriwala	School	0.09	26-Apr-16	17-Oct-16	Stage-II approval accorded

1	2	3	4	5	6	7	8
404	Haryana	Proposed Hpcl Retail Outlet On Hodel-IIasanpur Road (Linkroad) Near Km. Stone-7 At Village Bhiduki, Tehsil Hodel, Distt. Palwal (Haryana)	Others	0.0112	7-Nov-16	30-Dec-16	Stage-II approval accorded
405.	Haryana	Retail Outlet of Indian Oil	Others	0.0032	8-Nov-16	19-Dec-16	Stage-II approval accorded
406	Haryana	Establishment of New Essar Fueling Station At Village Bhukhapuri	Others	0.009	20-Dec-16	18-Jan-17	Stage-II approval accorded
407	Haryana	Proposed Hpcl Retail Outlet On Jhumpa-Behal-Obra-Kairu-Lohani Road (Mdr-IIo) Near Km Stone=46(Lhs) At Village Leghan Bhanan, Tehsil & District Bhiwani (Haryana)	Others	0.0129	8-Nov-16	19-Dec-16	Stage-II approval accorded
408	Haryana	For access of HPCL Retail Outlet	Others	0.0935	8-Mar-17	18-Apr-17	Stage-II approval accorded
409	Haryana	Proposed site for IOCL at Village- Padla, on Kund to Behrod Road, Near Km. Stone No. 40/400, Sub Tehsil-Manethi & Tehsil-Rewari & District-Rewari, State - Haryana	Others	0.0112	8-Jun-16	30-Jun-16	Stage-II approval accorded
410	Haryana	Proposed Essar Oil Site at Village - Daina, on Rewari - Mahendragarh Road, SH-24 (LHS), Sub Tehsil - Dhaina, Tehsil & District - Rewari, State - Haryana	Others	0.0137	30-Jun-16	1-Aug-16	Stage-II approval accorded

411	Haryana	Erection, testing and commissioning of 220kV Double Circuit Overhead Tower Line to provide infeed to 220/66kV Rohini-II Substation from existing 400/220kV Bawana Substation (Both located in NCT of Delhi)	Transmission Line	0.288	8-Jun-16	17-Jun-16	Stage-II approval accorded
412	Haryana	Adani logistics park	Industry	0.0071	27-May-16	1-Aug-16	Stage-II approval accorded
413	Haryana	Access to Cinematograph Auditorium at Sirsa Ludesar Bhadra Road at village Begu in Sirsa Disrtt.	Others	0.0047	12-Feb-16	2-Mar-16	Stage-II approval accorded
414	Haryana	NOC FOR ESTABLISHMENT OF NEW RETAIL OUTLET (KSK) AT VILLAGE BHAINSRU KHURD ON BHAINSRU KHURD-SAMCHANA ROAD, DISTT-ROHTAK	Others	0.0068	6-Jul-16	31-Aug-16	Stage-II approval accorded
415	Haryana	Rohtak Bhiwani Rail Line	Railway	0.2085	4-Feb-16	21-Apr-16	Stage-II approval accorded
416	Haryana	Site for Essar Oil Ltd.	Others	0.02214	10-Aug-16	24-Aug-16	Stage-II approval accorded
417	Haryana	PROPOSED HPCL RETAIL OUTLET ON HISSAR-SAHWALA-CHANANA ROAD NEAR KM. STONE-29 (RHS) AT VILLAGE SAHWALA, TEHSIL HISSAR, DISTT. HISSAR (HARYANA)	Others	0.0129	6-Sep-16	13-Oct-16	Stage-II approval accorded

1	2	3	4	5	6	7	8
418	Haryana	PROPOSED BPCL RETAIL OUTLET ON REWARI-PATAUDI ROAD (SH-26) NEAR KM STONE-46 (LHS), AT VILLAGE DOHAKI, TEHSIL REWARI, DISTT. REWARI, (HARYANA)	Others	0.0113	6-Sep-16	6-Oct-16	Stage-II approval accorded
419	Haryana	Upgradation of Road	Road	5.61	30-Dec-16	22-Mar-17	Stage-II approval accorded
420	Haryana	Access to Retail Outlet at Sector 7, Panipat	Others	0.0185	5-Oct-15	8-Dec-15	Stage-II approval accorded
421	Haryana	Diversion of forest land of 0.01240 ha for access to SED Sr.Secondary School near Mile stone 22 on Bhiwani-Loharu road R/side at Village Dhani Shankar, under forest Division Bhiwani.	School	0.0124	13-Jan-16	2-Mar-16	Stage-II approval accorded
422	Haryana	RETAIL OUTLET MS/HSD FACILITY ON REWARI-SOHNA ROAD (NEW NH 919 & OLD NH-71 B), KM STONE NO.-8 AT VILLAGE BALIAR KALAN, TEHSIL-REWARI, DISTRICT-REWARI (HARYANA)	Others	0.3554	16-May-16	13-Oct-16	Stage-II approval accorded
423	Haryana	PROPOSED HPCL RETAIL OUTLET ON MANOULLI-ATERNA ROAD (ODR ID -6039) AT VILLAGE HANSAPUR, TEHSIL RAI, DISTT. SONIPAT (HARYANA)	Others	0.0076	2-Sep-16	10-Oct-16	Stage-II approval accorded

424	Haryana	Laying of 6" DI pipeline for District Jail Complex Jagadhri.	Others	0.08	5-Sep-16	2-May-17	Stage-II approval accorded
425	Haryana	Prop. Essar Oil Ltd. Retail/Outlet Village-Lamba, Tehsil -Charkhi Dadri & District - Bhiwani, State - Haryana	Others	0.0015	17-Nov-15	4-Dec-15	Stage-II approval accorded
426	Haryana	Noc For Establishment of New Ro At Village- Loharwada.Distt-Bhiwani	Others	0.0316	3-Nov-15	11-Feb-16	Stage-II approval accorded
427	Haryana	Proposed Hpcl Retail Outlet On Meham-Bhiwani Road (Sh-16a) Near Km. Stone-66(Lhs) At Village Pal Was. Tehsil- Bhiwani, Distt. Bhiwani (Haryana)	Others	0.0192	31-Mar-16	13-Jul-16	Stage-II approval accorded
428	Haryana	Proposed Site for IOC1 at Village-Tigaon, Tehsil-Faridabad, District- Faridabad, on Ballabgarh/Tigaon-Faridabad Road (RHS) State - Haryana	Others	0.00808	1-Jun-16	13-Jul-16	Stage-II approval accorded
429	Haryana	Essar Oil Limited's New Retail Outlet	Others	0.013	12-Jul-16	2-Aug-16	Stage-II approval accorded
430	Haryana	Essar Oil Limited's Retail Outlet/ Petrol Pump	Others	0.0159	17-Sep-15	5-Nov-15	Stage-II appibval accorded
431	Haryana	765 KV S/C Jaipur - Bhiwani Line	Transmission Line	3.31264	27-Aug-15	27-Nov-15	Stage-II approval accorded
432	Haryana	Existing Iocl Retail Outlet On Gurgaon-Alwar Road (Sh-13) Between Km Sitone 64-65 At Village Bhadus, Tehsil-Ferozepur Zirka, Distt. Mewat (Haryana). M/S Shri Durgey Filling Station	Others	0.0311	5-Oct-16	17-Jan-17	Stage-II approval accorded

1	2	3	4	5	6	7	8
433	Haryana	Laying of 12.75" OD LPG pipeline from IOCL Panipat Refinery to Kohand Bottling Plant	Others	0.1215	4-Oct-16	30-Nov-16	Stage-II approval accorded
434	Haryana	Prop. Essar Oil Ltd. Retail/Outlet Village-Uttawar, on Hodel - Nuh Road (LHS) MDR-132, Tehsil Hathin & District - Palwal, State - Haryana	Others	0.0112	12-Oct-15	5-Nov-15	Stage-II approval accorded
435	Haryana	Prop. Essar Oil Ltd. Retail/Outlet at Village-Noorwala, on NH-1 to Barsat Road, Tehsil & District - Panipat, State - Haryana	Others	0.0095	12-Jan-16	8-Feb-16	Stage-II approval accorded
436	Haryana	Noc For Establishment of New Retail Outlet (Ksk) At Village Dohka Hariya On Atela Road, Distt-Bhiwani	Others	0.0064	4-Oct-16	15-Nov-16	Stage-II approval accorded
437	Haryana	Access to HPCL Retail outlet at Village Nathusari Kalan in Sirsa District	Others	0.019	4-Oct-16	19-Dec-16	Stage-II approval accorded
438	Haryana	Essar Fuel Station On Kurukshtera-Kirmach Road (Odr), Near Km Stone No.06, At Village Kirmach, Tehsil Thanesar, Under Division Kamal & Distt. Kurukshtera, (Hr).	Others	0.01	21-Dec-16	18-Jan-17	Stage-II approval accorded
439	Haryana	Essar Oil Limited's Retai Outlet Petrol Pump	Others	0.013	18-Feb-16	23-Mar-16	Stage-II approval accorded
440	Haryana	Retail outlet Sundrah	Others	0.0119	3-Nov-15	8-Dec-15	Stage-II approval accorded

441	Haryana	Retail outlet Lawan	Others	0.0119	3-Nov-15	2-Dec-15	Stage-II approval accorded
442	Haryana	Essar Oil Limited's Retail Outlet Petrol Pump	Others	0.0112	7-Dec-15	15-Feb-16	Stage-II approval accorded
443	Haryana	Retail Outlet of IOCCL	Others	0.003	4-Jan-16	18-Jan-16	Stage-II approval accorded
444	Haryana	NH-1 from Delhi to Panipat	Road	135.89	15-Feb-16	19-May-16	Stage-II approval accorded
445	Haryana	Proposed site for Indian oil Corporation Limited, at Village - Bawal, Tehsil Bawal & District-Rewari, Haryana	Others	0.0116	2-Nov-16	20-Dec-16	Stage-II approval accorded
446	Haryana	Bridge on Bhuna Ratia Road	Road	00245	2-Nov-16	7-Mar-17	Stage-II approval accorded
447	Haryana	Proposed BPCL Retail Outlet At Village Akera On Bhiwadi To Nh-8 Road, Tehsil Dharuhera, Distt Rewari, (Haryana)	Others	0.0016	3-Mar-17	15-Mar-17	Stage-II approval accorded
448	Haryana	Noc For Establishment of New Retail Outlet (Ksk) At Village Khanak On Khanak - Pinjokhera Road, Distt- Bhiwani	Others	0.0069	30-Jun-16	17-Jun-16	Stage-II approval accorded
449	Haryana	Proposed layout and site plan for retail outlet of HPCL at Chamia, Distt. Panchkula	Others	0.0238	28-Dec-16	19-Jan-17	Stage-II approval accorded

1	2	3	4	5	6	7	8
450	Haryana	Prop. Essar Oil Ltd. Retail/Outlet Village-Gigorani, on Sirsa to Bhadra Road (MDR-104), Sub Tehsil= Nathusari Chopta, Tehsil = Sirsa & District -Sirsa, State - Haryana	Others	0.013	22-Mar-16	28-Apr-16	Stage-II approval accorded
451	Haryana	Retail Outlet of IOCL	Others	0.013	3-Feb-16	25-Feb-16	Stage-II approval accorded
452	Haryana	Essar Oil Ltd Chitlang	Others	0.006	15-Feb-16	21-Mar-16	Stage-II approval accorded
453	Haryana	Retail Outlet of IOCL	Others	0.009	3-Feb-16	10-Mar-16	Stage-II approval accorded
454	Haryana	Access to IOCL Consumer pump (HSD). at Khasra No. 20/6/22, at Loharu on Bhiwani-Loharu road Distt. Bhiwani	Others	0.0058	19-Nov-15	29-Dec-15	Stage-II approval accorded
455	Haryana	Retail Outlet	Others	0.0132	9-Dec-16	30-Dec-16	Stage-II approval accorded
456	Haryana	Access to M/s A.K. Bio Diesel Pvt. Ltd.	Others	0.012	3-May-16	2-Jun-16	Stage-II approval accorded
457	Haryana	Proposed Hpcl Retail Outlet On Palwal-Hasanpur-Kushak Road (Mdr Road) At Village Chhajunagar, Tehsil Palwal, Distt. Palwal (Haryana)	Others	0.0099	30-Dec-16	30-Jan-17	Stage-II approval accorded

458	Haryana	Proposed site for Indian Oil Corporation Limited at Village - Meharana, on Chhara to Beri Road (MDR-122) RHS, Tehsil & District-Jhajjar, State-HaryanaVillage - Chhara, on Chhara-Beri Road (LHS), Tehsil - Bahadurgarh & District - Jhajjar, State - Haryana	Others	0.0072	2-Feb-17	28-Feb-17	Stage-II approval accorded
459	Haryana	Proposed Hpcl Retail Outlet On Hodal-Punhana Roalxmndr-131) Between Km. 15&16 (Rhs), At Village Gheeda, Tehsil Punhana Distt. Mewat (Haryana)	Others	0.0227	2-Dec-16	17-Jan-17	Stage-II approval accorded
460*	Haryana	Proposed Hpcl Retail Outlet On Sonipat-Mehlana-Farmana Road (Odr) At Village Mehlana Tehsil Sonepat District. Sonepat (Haryana)	Others	0.0058	4-Nov-15	15-Feb-16	Stage-II approval accorded
461	Haryana	Proposed site for Essar Oil Ltd. Village - Ayalki, Tehsil & District - Fatehabad, Haryana	Others	0.0125	2-Nov-16	15-Dec-16	Stage-II approval accorded
462	Haryana	Proposed site for Essar Oil Ltd. Village - Dhanana, Tehsil & District - Bhiwani, Haryana	Others	0.1013	19-Oct-16	21-Dec-16	Stage-II approval accorded
463	Haryana	DLA Industries Pvt. Ltd.	Industry	0.0053	19-Oct-15	17-Nov-15	Stage-II approval accorded
464	Haryana	Retail Outlet/Petrol Pump of Essar oil Ltd	Others	0.00873	16-Sep-15	26-Oct-15	Stage-II approval accorded
465	Haryana	Retail outlet/petrol pump of Essar Oil Limited	Others	0.0175	12-Oct-15	4-Nov-15	Stage-II approval accorded

1	2	3	4	5	6	7	8
466	Haryana	Prop, site for Bharat Petroleum Corporation Limited at Village Basai Meo, on Firozpur Jhirka to Bharatpur Road (R.H.S.) Tehsil Firozpur Jhirka Distt:- Mewat State -Haryana	Others	0.0112	1-Mar-17	17-Mar-17	Stage-II approval accorded
467	Haryana	Proposed Essar Oil Limited Retail Outlet On Ellenabad-Dholpalla-Masitawali-Rajasthan Border Road, Near KM Stone No. 15, At Village Dholpalla, The. Ellensabad, Distt. Sirsa, (Haryana)	Others	0.0034	1-Apr-16	3-May-16	Stage-II approval accorded
468	Haryana	Proposed site for IOCL at Village- Alamgirpur, on NH-8 to Rajputra Road (LHS), Tehsil & District- Rewari, State - Haryana	Others	0.0104	29-Feb-16	17-Mar-16	Stage-II approval accorded
469	Haryana	Noc For Establishment of New Retail Outlet At Bhiwani City Between Meham Gate To Haryana Praktic Chikitsalyaya On Bhiwani -Meham Road (Village Kaluwas), Distt-Bhiwani	Others	0.0144	30-Jul-16	25-Jul-16	Stage-II approval accorded
470	Haryana	Diversion of 0.0215 Ha forest land for construction of approach road for a Proposed Retail Outlet at village Isharwal, Khasra no. 39/8/2, 9/2, on Isharwal-Miran road, CH. 0.765(RHS), Tehsil Tosham, Distt. Bhiwani (HR).	Others	0.0215	31-Jan-17	23-Feb-17	Stage-II approval accorded
471	Haryana	Proposed BPCL Retail Outlet On Ding Mandi To Khairati Road Chainage 7.390, At Village Bodiwali, Tehsil & Distt Fatehabad (Haryana)	Others	0.00615	29-Aug-16	7-Sep-16	Stage-II approval accorded

472	Himachal Pradesh	Diversion of 44.8595 hectare of forest land in favour of NTPC Koldam, P.O. Barmana, Distt. Bilaspur for the construction of Koldam HEP under the jurisdiction of DFO Wild Life Division Shimla, Distt. Shimla, H.P.	Hydel	44.8595	7-Oct-14	18-Feb-15	Stage-II approval accorded
473	Himachal Pradesh	Diversion of 60.2920 hectare of forest land for Establishment of State of Art Industrial area in village Pandoga Uperla, Tehsil Haroli, Distt. Una H.P.	Industry	60.292	19-Mar-15	21-Jul-15	Stage-II approval accorded
474	Himachal Pradesh	Dharamshala Mcleodganj Ropeway Project	Others	1.6958	23-Sep-16	1-Jun-17	Stage-II approval accorded
475	Himachal Pradesh	Construction of Aquarium house cum-Museum centre at dharwala (churi) Chamba distt.	Others	0.05	26-Nov-15	25-Feb-16	Stage-II approval accorded
476	Himachal Pradesh	C/o Ambulance road to Ward No. 1, Kandi & Dhuriuni	Road	0.6378	28-Nov-15	12-Apr-16	Stage-II approval accorded
477	Himachal Pradesh	School Building and Play ground	School	0.524	10-Nov-15	4-Apr-16	Stage-II approval accorded
478	Himachal Pradesh	Sub Market Yard Antrawali(Nerwa)	Others	4.0265	16-Jan-17	20-Jun-17	Stage-II approval accorded
479	Himachal Pradesh	Government Degree College, Lad Bharol	School	2.02	4-May-17	18-Jul-17	Stage-II approval accorded
480	Himachal Pradesh	C/O Additional DAV College Building	Others	0.4085	7-Mar-17	31-May-17	Stage-II approval accorded

1	2	3	4	5	6	7	8
481	Himachal Pradesh	BUS STAND AT BABA BAROH, DISTRICT KANGRA (H.P.)	Others	0.4608	10-Mar-17	5-May-17	Stage-II approval accorded
482	Himachal Pradesh	Link road from NH-22 to MMU hospital	Road	0.1728	2-May-16	26-May-16	Stage-II approval accorded
483	Himachal Pradesh	Mahaser Hatechery-cum-carp Breeding unit	Others	0.766	8-Feb-17	5-May-17	Stage-II approval accorded
484	Himachal Pradesh	Mehana Khud to Tipper	Road	1.3923	16-Jun-16	3-Jan-17	Stage-II approval accorded
485	Himachal Pradesh	Link Road to Village Ayog RD 0/0 to 3/750	Road	2.5421	15-Sep-16	9-Jun-17	Stage-II approval accorded
486	Himachal Pradesh	33/132kV Sub Station at Barshani Distt. Kullu	Others	0.68	21-Mar-16	14-Oct-16	Stage-II approval accorded
487	Himachal Pradesh	Bus Stand	Others	1.5775	26-Apr-16	17-Aug-16	Stage-II approval accorded
488	Himachal Pradesh	LWSS from Sainj Nallah to Village Gharogh Ghandal	Drinking Water	4.2691	16-Dec-15	3-May-16	Stage-II approval accorded
489	Himachal Pradesh	Rana Small Hydro Electric Project(1.2MW)	Hydel	0.9899	20-Jan-17	12-Apr-17	Stage-II approval accorded
490	Himachal Pradesh	C/o Manglad Bridge to Village Runpoo Road	Road	2.1577	29-Jun-16	16-Feb-17	Stage-II approval accorded
491	Himachal Pradesh	C/o Shalabag Humtu Shikari Nallah road	Road	1.9456	25-May-16	14-Feb-17	Stage-II approval accorded

492	Himachal Pradesh	C/o Kothi Kuni Shahdhar road	Road	2.3809	17-Nov-16	27-Mar-17	Stage-II approval accorded
493	Himachal Pradesh	22 KV Control Point at Nohra (Chamain)	Village	0.1505	14-Mar-16	3-Nov-16	Stage-II approval accorded
494	Himachal Pradesh	Daughter Booster Station for supply of CNG	Electricity	Others	0.7783	5-Jul-16	22-Mar-17 Stage-II approval accorded
495	Himachal Pradesh	S/St Goela	Village	0.3386	4-Mar-16	15-Sep-16	Stage-II approval accorded
496	Himachal Pradesh	HRCTC Workshop At Nagrota Bagwan	Electricity	Others	0.9036	1-Dec-16	2-Mar-17 Stage-II approval accorded
497	Himachal Pradesh	Manuni SHP(3.5MW)	Hydel	1.417	19-Jan-17	14-Feb-17	Stage-II approval accorded
498	Himachal Pradesh	National Law University	Others	3.577	16-Jun-16	15-Nov-16	Stage-II approval accorded
499	Himachal Pradesh	Final online submission for construction of New Model Degree College LyhKothi District CHAMBA (H.P.) 30/08/2015	Others	1.2	15-Feb-16	12-Apr-17	Stage-II approval accorded
500	Himachal Pradesh	LILO of existing 400kV Double Circuit Karcham Wangtoo-Abdullapur Transmission Line near Kala Amb (HP)	Transmission	4.094	19-Aug-16	21-Dec-16	Stage-II approval accorded
501	Himachal Pradesh	C/o Jeori Rest House to Nawara Nawaru Road	Road	0.5398	10-Sep-15	12-Apr-16	Stage-II approval accorded

1	2	3	4	5	6	7	8
502	Himachal Pradesh	Yashwinder Singh Stone Crusher, Nirath	Quarrying	0.1729	27-Nov-15	1-Jan-16	Stage-II approval accorded
503	Himachal Pradesh	Renewal of 0.447 ha. of forest land lease of existing stone crusher in favour of Shri Abhishek Thakur Prop. M/S Murari Mata Stone crusher, Silli.	Others	0.447	28-Mar-17	25-May-17	Stage-II approval accorded
504	Himachal Pradesh	Aug. & Remodelling of GWSS, Bansantpur, Kalvi etc.	Drinking Water	1.8627	16-Dec-15	5-Apr-16	Stage-II approval accorded
505	Himachal Pradesh	Diversion of 6.31 ha. of forest land for the C/O water supply scheme for Mandi Town.	Drinking Water	6.31	23-Mar-17	5-Jun-17	Stage-II approval accorded
506	Himachal Pradesh	Link road to village Nalah	Road	1.7909	9-Dec-16	13-Jul-17	Stage-II approval accorded
507	Himachal Pradesh	Widening & Strengthening work from Km. 0/00 to 23/00 (Old Km. 74/00 to 97/00) of Sainj-Luji-Aut Road on NH-305 in the State of HP	Road	3.856	19-Oct-16	3-Apr-17	Stage-II approval accorded
508	Himachal Pradesh	Police building At Jalog	Others	0.109	12-May-16	31-May-17	Stage-II approval accorded
509	Himachal Pradesh	Stone Crusher	Quarrying	0.9912	19-Apr-16	27-Apr-17	Stage-II approval accorded
510	Himachal Pradesh	Providing LWSS to Nahan Town (From Giri River at Dadanu) in Tehsil Nahan	Drinking Water	2.4126	14-Mar-16	23-May-16	Stage-II approval accorded
511	Jharkhand	Construction of Police Picket	Others	1	12-Jun-15	12-Jun-15	Stage-II approval accorded

512	Jharkhand	Lawa Underground Gold Mining Project	Mining	38.29	26-Sep-16	11-Nov-16	Stage-II approval accorded
513	Jharkhand	132 KV D/C Jamtara Madhupur TL	Transmission Line 5.6373	1-Feb-16	6-May-16	Stage-II approval accorded	
514	Jharkhand	Four Laning of Mahulia to Bahragora section on NH-33 (Km. 277.50 to Km. 333.500) and Bahragora to Chichira section on NH-6 (Km. 199.500 to Km. 185.150) in the states of Jharkhand	Road	58.83	23-Dec-15	13-Jun-16	Stage-II approval accorded
515	Jharkhand	Punasi Reservoir Scheme	Irrigation	291.17	22-Dec-16	12-Jul-17	Stage-II approval accorded
516	Karnataka	Diversion of 8.615 ha. of forest land in Tuggaldoni Wind Power RF (3.779 ha. in Koppala and 4.836 ha. in Bagalkot Divisions) for construction of approach road & OHT line for establishment of 18 MW Wind Power Project in favour of M/s. BEML Limited, Kolar Gold Fields (KGF) - regarding.		12.629	1-Apr-15	13-Apr-16	Stage-II approval accorded
517	Karnataka	Diversion of 26.71 ha. (66 Acre) of forest land in Fsy. No 9A/1A, 15 & 16A of Binaga village, Karwar Taluk, for Industries in favour of Ms. Ballarpur paper and straw board mills ltd. Binaga, U.K. District.	Others	26.71	9-Oct-15	7-Apr-16	Stage-II approval accorded

1	2	3	4	5	6	7	8
518	Karnataka	Diversion of 0.98 ha. of forest land in Fl.Sy. No.21 of Ambewadi village for approach road to Solid Waste Management unit in favour of the Commissioner, City Municipal Council, Dandeli, Haliyal Taluk, Uttara Kannada District.	Others	0.98	3-Nov-15	29-May-17	Stage-II approval accorded
519	Karnataka	Release of 0.12 ha. of forest land in Chamundi Reserve Forest, Mysore for construction of an approach road to the proposed high power T.V. Transmitter in favour of Doordarshan Authority, Mysore.	Others	0.12	10-Oct-14	30-Sep-16	Stage-II approval accorded
520	Karnataka	Diversion of 13.93 (revised from 18 32 ha.) of forest land in various forest areas of Sakaleshpura Taluk in Hassan District for implementation of Yettinahole Project in favour of the Executive Engineer, Karnataka Niravari Nigama Limited (KNNL) Yettinahole Project Division No 1 Sakaleshpura, 1 lassan District for providing drinking water supply to the drought prone areas of Kolar, Chikkaballapura, Ramnagara, Bangalore Rural Districts. Devanhalli industrial area and part of Hassan District-regard	Drinking Water	13.93	6-Jan-16	15-Sep-16	Stage-II approval accorded
521	Karnataka	Diversion of 0.98 ha. of forest land in Chamundihills SF of Mysore taluk, Mysore District for proposed widening of existing road (form City	Others	0.98	5-Dec-14	9-Feb-16	Stage-II approval accorded

Circle ch. 6.31 kms to Mahishasura Statue ch. 7.71 kins) in favour of Executive Engineer, PWD, Mysore.

522	Karnataka	Diversion of 2.62 ha. of forest land in Shivapura Kaval Forest for the purpose of construction of Branch Canal of Halebeedu-Madhihally Lift scheme in Belur Taluk of Hassan District in favour of the Executive Engineer, Yagachi Project Division, Belur, Hassan District.	Irrigation	2.62	31-Aug-15	18-Apr-16	Stage-II approval accorded
523	Karnataka	Diversion of 10.30 ha. of forest land (10.00 ha. in F.Sy.No. 415 of Belakavadi village, Malavalli taluk, Mandya District and 0.30 ha. in Sy. No. 196 of Achalu village, Kanakapura taluk, Ramanagar District) for Widening of existing 2-lane of Tamil Nadu/Karnataka border to Bangalore section from Km.266.53 to Km.469.310 (Km.306.600 to 438.475) (proposed Km.307.810 to Km.435.250) of Mandya and Ramanagara Dist for widening of NH-209 in favour of the Project Director, NHAI, Bengaluru	Road	10.3	1-Apr-15	15-Nov-16	Stage-II approval accorded
524	Karnataka	Diversion of 0.66 ha. of forest land in Narashettihalli Sy. No. 19 and Benikere Sy. No.51 of Channagiri taluk of for Water Supply Scheme to Channagiri town, Malladihalli and 70 enroute villages with Shanthi Sagar Lake in favour of Executive Engineer, KUWS & D Board Division, Chitradurga.	Drinking Water	0.66	10-Oct-14	14-Aug-15	Stage-II approval accorded

1	2	3	4	5	6	7	8
525	Karnataka	Diversion of 4.188 ha of (Revised from 5.472 ha.) forestland in Anabur Forest of Jagalu Range, Davanagere Division for establishment of Wind Power Project in favour of M/s. Acciona Wind Energy Private Limited. Bangalore.	Wind Power	4.188	1-Apr-15	17-Dec-15	Stage-II approval accorded
526	Karnataka	Padma Crusher/enterprises.	Quarrying	2.213	31-Dec-15	9-Nov-16	Stage-II approval accorded
527	Karnataka	Construction of 110 KV Transmission Line	Transmission Line	4.01	22-Sep-15	1-Feb-17	Stage-II approval accorded
528	Karnataka	Aniyur Mini Hydel Scheme (24 MW), Neriyar Village Belthangady Taluk, D. K. Dist.	Hydel	1.5383	30-Sep-15	14-Jan-16	Stage-II approval accorded
529	Madhya Pradesh	Shri devi ji Mandi Trust, Salkanpur	Others	1.734	12-Jan-15	10-Mar-16	Stage-II approval accorded
530	Madhya Pradesh	Sitajhir Irrigation Dam	irrigation	36.185	13-Jul-15	28-Apr-17	Stage-II approval accorded
531	Madhya Pradesh	800 KV, 6000 MW D/C HVDC Champa-Kurushetra Transmission line	Transmission Line	196.01	10-Jun-15	8-Sep-16	Stage-II approval accorded
532	Madhya Pradesh	Hilgan Tank Scheme	Irrigation	45.23	27-Nov-14	26-Oct-15	Stage-II approval accorded
533	Madhya Pradesh	Prospecting for Pyrophyllite/Diaspore.	Borehole Prospecting	5	10-Jun-15	10-Jun-15	Stage-II approval accorded

534	Madhya Pradesh	teonthar nahan bahav yojna	Irrigation	‘ 39.95	24-Dec-14	15-May-15	Stage-II approval accorded
535	Madhya Pradesh	Bahuti High Level Canal	Irrigation	38.92064	15-Oct-14	18-Mar-15	Stage-II approval accorded
536	Madhya Pradesh	765 kV D/C Dharamjaygarh-Jabalpur Transmission line.	Transmission Line	283.818	31-Dec-14	10-Mar-15	Stage-II approval accorded
537	Madhya Pradesh	Augmentation of PINAKA project land tree cutting	Defence	11	20-Aug-14	26-Feb-15	Stage-II approval accorded
538	Madhya Pradesh	765 K. V. Gwalior-Jaipur Transmission line (Wild Life)	Transmission Line	20.77	25-May-15	3-Nov-15	Stage-II approval accorded
539	Madhya Pradesh	Nayakcheda (Ganeshpura)	Irrigation	26.51	7-Aug-15	18-Nov-15	Stage-II approval accorded
540	Madhya Pradesh	SHAHDOL-PHULPUR GAS PIPELINE	Others	37.493	16-Feb-15	11-Mar-16	Stage-II approval accorded
541	Madhya Pradesh	765 K.V. Gwalior-jaipur Transmission line	Transmission Line	77.8	4-Feb-15	25-May-15	Stage-II approval accorded
542	Madhya Pradesh	Establishment of 55.2 MW Wind Farm in favor of M/s Wind World India (Itdin Mandsaur	Wind Power	95.3825	13-Aug-14	22-Dec-14	Stage-II approval accorded
543	Madhya Pradesh	765KV S/C Bhopal - Indore Transmission Line	Transmission Line	4.92	24-Jun-14	21-Sep-15	Stage-II approval accorded
544	Madhya Pradesh	Village "Kankadi" Relocation from core Zone of (STR) Hoshangabad	Forest Village Conversion	40	12-Nov-14	28-Apr-15	Stage-II approval accorded

1	2	3	4	5	6	7	8
545	Madhya Pradesh	Construction of Katangi-Tirodi New Broad Gauge Railway Line	Railway	18.694	13-Jul-15	29-Jun-16	Stage-II approval accorded
546	Madhya Pradesh	Diveision of 18.611 Revenue Forest land for open cost mining (High Wall) at shardaOCM Extension aloud tank project	Mining	18.611	24-Sep-15	23-Dec-16	Stage-II approval accorded
547	Madhya Pradesh	765 KV S/C Jabalpur-Bina Transmission line	Transmission Line	3.92	4-Apr-16	23-Sep-16	Stage-II approval accorded
548	Madhya Pradesh	Augmentation of (akash Booster & sustainer) Project	Others	32.64	4-Sep-14	27-Apr-15	Stage-II approval accorded
549	Madhya Pradesh	Construction of Saliwada Tank Canal land coming 0.500 hec.	Irrigation	0.5	3-Jul-15	10-May-16	Stage-II approval accorded
550	Madhya Pradesh	DEHRI TANK	Irrigation	1.9	5-Nov-15	4-May-16	Stage-II approval accorded
551	Madhya Pradesh	Pachama Tank	Irrigation	18.688	8-Jun-15	29-Jun-17	Stage-II approval accorded
552	Madhya Pradesh	400KV D/C Bhopal - Bhopal Transmission Line	Transmission Line	1.978	20-Jun-14	15-Sep-15	Stage-II approval accorded
553	Madhya Pradesh	KARKE KI MAU MINOR IRRIGATION TANK	Irrigation	32	17-Oct-14	20-May-15	Stage-II approval accorded
554	Madhya Pradesh	Kachna Mandi Jalashay, Seoni	Irrigation	80	11-Mar-15	14-Oct-16	Stage-II approval accorded
555	Madhya Pradesh						

556	Madhya Pradesh	Diversion of 165.985 Ha Forest Land and 0.935 Ha Revenue Forest Land Total 166.920 Ha For Amlai OCM SECTOR-B SECL Sohagpur	Mining	166.92	1-Apr-16	7-Jul-17	Stage-II approval accorded
557	Madhya Pradesh	Construction of Devpur-II Tank Scheme	Irrigation	3-5	26-Nov-14	16-Oct-15	Stage-II approval accorded
558	Madhya Pradesh	Village "Kajri" Relocation from core Zone of Satpuda Tiger Reserve Hoshangabad	Forest Village Conversion	170	15-Apr-15	8-May-15	Stage-II approval accorded
559	Madhya Pradesh	NH 75E SIDHI-SINGRAULI ROAD PROJECT	Road	70.011	21-Nov-14	3-Nov-15	Stage-II approval accorded
560	Madhya Pradesh	765 KV S/C JABALPUR BHOPAL TRANSMISSION Line	Transmission Line	112.37	31-Dec-14	25-Mar-15	Stage-II approval accorded
561	Madhya Pradesh	Village "Jam" Relocation from core Zone of (STR) Hoshangabad	Forest Village Conversion	146.918	27-Nov-14	8-May-15	Stage-II approval accorded
562	Madhya Pradesh	Village "Podar" Relocation from core Zone of (STR) Hoshangabad	Forest Village Conversion	240	21-Nov-14	8-May-15	Stage-II approval accorded
563	Madhya Pradesh	Village "Ratibandar" Relocation from core Zone of (STR) Hoshangabad	Forest Village Conversion	160	21-Nov-14	8-May-15	Stage-II approval accorded
564	Madhya Pradesh	Village "Chuma (SHREEDHANA) Relocation from core Zone of (STR) Hoshangabad	Forest Village Conversion	40	12-Nov-14	28-Apr-15	Stage-II approval accorded
565	Madhya Pradesh	Village "Bharbhoor" Relocation from core Zone of (STR) Hoshangabad	Forest Village Conversion	169.281	15-Apr-15	8-May-15	Stage-II approval accorded

1	2	3	4	5	6	7	8
566	Maharashtra	Proposal for Extension of FC approval Dated 19.01.2005 accorded by central government under the forest (conservation) act 1980 for diversion of forest land over an area of 1.37 ha(originally 1.92 ha) of zudpi jungle land in favour of Ms B.R. Akre for mining of minor minerals in Nagpur District in the state of Maharashtra	Mining	1.37	25-Oct-16	16-Mar-17	Stage-II approval accorded
567	Maharashtra	Proposal For Renewal/Extension of FC approval over an Area of 0.67 (originally approved 2.02ha) of Zudpi jungle land in favour of M/s Swastik Complex for mining of minor Mineral in nagpur district in maharashtra state	Mining	0.67	25-Oct-16	16-Mar-17	Stage-II approval accorded
568	Maharashtra	Diversion of Additional Forest Land For CaneL Network System On Gosikhurd Right Bank CaneL Km 51 To 99	Irrigation	119.058	6-Jan-15	9-Dec-15	Stage-II approval accorded
569	Maharashtra	Proposal For Extension of extension of FC approval over an area of 0.21 ha(originally approved 1.45 ha FP/MH/MIN/867/1997) of zudpi jungle land in favour of M/s Shri S. Jaiswal for mining of minor minerals in Nagpur District in the state of Maharashtra	Mining	0.21	25-Oct-16	16-Mar-17	Stage-II approval accorded
570	Maharashtra	Mining Lease By Shri Ramchand Kawalramani	Mining	0.4	26-Oct-16	16-Mar-17	Stage-II approval accorded

571	Maharashtra	765 Kv D/C (Hexa) Raipur Pooling Station-Wardha Transmission Line - II (Second)	Transmission Line	295.425	11-Jun-15	7-Dec-15	Stage-II approval accorded
572	Maharashtra	Diversion of forest land for Rehabilitation of village Palasaon (Shingru) from Tadoba-Andhari Tiger Reserve	Rehabilitation	300	9-Sep-16	8-Dec-16	Stage-II approval accorded
573	Maharashtra	Diversion of Forest land and measuring 33.9585 Hectar for Rehabilitation and upgrading to 4 land divided carriage way for Pune - Nashik Road NH-50 (Km. 42/00 to 177/00 Under NHDP phase iv B in the state of Maharashtra (India)	Road	33.9585	17-Dec-14	16-Jun-15	Stage-II approval accorded
574	Maharashtra	Proposal For Diversion of Forest Land For The Purpose of Development of Proposed International Standers Zoo On Land Under Possession of Fdem At Forewada Project - Nagpur, Tal. Nagpur Disrtt. Nagpur	Others	564	8-Jun-17	27-Jun-17	Stage-II approval accorded
575	Manipur	Diversion of 9 00 ha. forest land for upgradation/widening of Tupul-Bishnupur Road	Road	9	4-Dec-14	30-Sep-16	Stage-II approval accorded
576	Meghalaya	Diversion of Deemed Private Forest land 4.82 hectares for Mining & Allied activity	Mining	4.82	19-Feb-16	U-Jan-17	Stage-II approval accorded
577	Odisha	Forest Diversion Proposal over an area of 19.70 Ha of forest land in Sundargarh forest division for Establishment of Railway corridor of Darlipali Super Thermal Power Project of M/s NTPC Ltd.	Railway	19.7	17-Jun-15	16-Nov-16	Stage-II approval accorded

1	2	3	4	5	6	7	8
578	Odisha	Proposal for diversion of 3.885 ha of forest land in village Talmal for development of Jharsuguda Airport	Others	3.885	9-Mar-15	8-Feb-17	Stage-II approval accorded
579	Odisha	Proposal for diversion for 6.682 ha. of forest land for Coal transportation to Coal Washery by M/s Jindal Steel & Power Ltd. in Angul District.	Railway	6.682	13-Jul-15	28-Feb-17	Stage-II approval accorded
580	Odisha	software Technology parks of India	Others	0.2931	20-Oct-14	31-Aug-16	Stage-II approval accorded
581	Odisha	Proposal for diversion of 4.719 ha. of forest land (Other area-4.043 ha. + Safety Zone-0.676 ha.), out of total forest land of 7.086 ha. (2.367 ha. forest land has got Stage-II approval) within the mining lease area over 52.176 ha. in village Kusumdhiti, Sundargarh District of Odisha during 2nd RML by M/s Bonai Industrial Co. Ltd.	Mining	4.719	18-May-15	11-Dec-15	Stage-II approval accorded
582	Odisha	Proposal for diversion of 159.18 ha of forest land including 2.51 ha towards Safety Zone for non-forestry purpose for expansion of Lajkura OCP (2.50 MTY, 3.0 MTY) of MCL, Ib Valley Area, Brajarajnagar in Jharsuguda District, Odisha State (State Serial No.426/2010, dated 17.10.2010).	Mining	159.18	29-Aug-14	19-May-16	Stage-II approval accorded
583	Odisha	Proposal for diversion for 12.63ha of forest land	Others	12.63	5-Sep-14	7-Feb-17	Stage-II approval

		(Revenue Forest Land)for establishment of slurry pipe line for disposal ash from Captive Power Plant (CPP) of Nalco to Bhartpur South Coal Block of MCL in Angul District.		accorded
584	Odisha	Construction of Pipe line & Railway Siding by M/S NAVA BHARAT VENTURES LTD.	Others 0.789 31-Jul-15 20-Sep-16	Stage-II approval accorded
585	Odisha	Diversion of 0.081 ha of forest land for expansion of existing regional Passport Office at Bhubaneswar of Khordha District under City Forest Division by Regional Passport Officer, Bhubaneswar.	Others 0.081 8-Dec-15 13-Apr-16	Stage-II approval accorded
586	Odisha	Proposal for diversion of 17.473 ha. (including 1.222 ha. for Safety Zone) of Revenue Forest land in village Raikela in Sundargarh district, Odisha for Iron Ore Mining by Sri Prabodh Mohanty, Legal heir of Late S.N. Mohanty, Barbil in Bonai Forest Division (14.618 ha. during 1st RML and 0.21 ha. of fresh diversion) within the ML area of 18.315 ha.	Mining 17.473 13-Feb-15 8-Mar-16	Stage-II approval accorded
587	Odisha	Proposal for change of land use of 0.797 ha. of forest land already diverted for construction of approach road and transmission line by inclusion of laying of pipeline to M/s Vishal Metallics Pvt. Ltd. in Bonai Forest Division of Sundargarh District.	Others 0.797 S-Jul-15 9-Dec-15	Stage-II approval accorded

1	2	3	4	5	6	7	8
588	Odisha	Construction of integrated steel plant at village Jharadandha, Tarakabeda in Hindol Tahsil of Dhenkanal district, Odisha by M/s Rungta Mines Ltd.	Industry	3.156	26-May-14	2-Jul-15	Stage-II approval accorded
589	Odisha	South kaliapani chromite mines of M/s OMC Ltd over 279.351 HA	Mining	279.351	8-Jan-15	25-Feb-16	Stage-II approval accorded
590	Odisha	Proposal for diversion of 68.157 ha of additional DLC forest land including 3.825 ha of safety zone over an area of 106.1127 ha in Unchabali Iron & Mn Ore Mines of Smt. Indrani Patnaik in Keonjhar district, Odisha.	Mining	68.157	30-Dec-14	11-Sep-15	Stage-II approval accorded
591	Punjab	Diversion of 0.00827 Ha.of Forest land for approach road to Kular Hospital, (kular Medical Education Research society) on O.T.road, Km.284-285 L/s at village Bija under Forest Division & Distt Ludhiana.	Dispensary/ Hospital	0.01592	2-Nov-15	21-Mar-16	Stage-II approval accorded
592	Punjab	Diversion of 0.0062 ha of forest land for approach road to M/s Amritsar Rice Land at village Sehansara on Kukravala-Fatehgarh Churian road near km. Stine No. to L/s Tehsil- Ajnala under Forest Division and Dist. Amritsar	Others	0.0062	31-Dec-14	11-Feb-15	Stage-II approval accorded
593	Punjab	Diversion of 0.01196 Ha. of Forest Land for approach road to the industries namely Divine	Others	0.01196	2-Feb-16	15-Apr-16	Stage-II approval accorded

		Industries Pvt Ltd on Ludhiana-Humbrana Road (Ludhiana-Bhundri Road) Km. 18-20 L/s at vill Humbrana, Division Ludhiana.	Road	4.96	25-Jul-14	6-Jan-15	Stage-II approval accorded
594	Punjab	Diversion of 4.96 ha of forest land for proposed four lanning of NH-95 (New 05) from Malwal to Chungi No. 7 km. 194.00 to 199.00 under Forest Division and Distt. Ferozepur.	Others	1.4701	13-Jan-15	18-Sep-15	Stage-II approval accorded
595	Punjab	Diversion of 1.4701 ha (0.90+0.3731+0.1970 ha) of forest land in favour of M/s GSPL India Gasnet Ltd., Gandhinagar (Gujrat) for proposal for laying 24" dia natural gas pipeline along with 2 Nos. OFC from Mainline (Mehsana-Bathinda) at vill. Ramtirath Jaga to Ramsara, Tehsil-Talwandi (Guru Gobind Singh Refinery Spurline) falling under Forest Division and Distt. Bathinda, Punjab.	Others	4.1721	12-Aug-15	5-Feb-16	Stage-II approval accorded
596	Punjab	Diversion of 4.1721 ha. of forest land in favour of Divisional Engineer, C2, GMADA, SAS Nagar for construction of Development of Eco Tourism Project in village siswan & Dulwan area Tehsil Majri, under forest Division & Distt. S.A.S.Nagar, Punjab.	Others	0.0093	12-Feb-15	28-Apr-15	Stage-II approval accorded
597	Punjab	Diversion of 0.0093 Ha of forest land for construction of approach road to a new Petrol Pump of IOC Ltd. at Village Longowal Kalan on Batala-Kahnuwan Road, Km. 4-5 L/s under forest division & Distt Gurdaspur.	Others	0.0093	12-Feb-15	28-Apr-15	Stage-II approval accorded

1	2	3	4	5	6	7	8
598	Punjab	Diversion of 0.0090 ha of forest land for Approach road for setting up Retail Outlet BPCL on Dhanoula-Bhikhi road km 4-5 R/s at Vill:Kaleke, under forest Division & Distt Sangrur.	Others	0.009	5-Jun-14	16-Jul-14	Stage-II approval accorded
599	Punjab	Diversion of 0.0060 Ha. of Forest Land for approach road to Manila Resort on Hoshiarpur-Phagwara road, KM 7-8 L/s, Village Mann, Tehsil and District Hoshiarpur.	Others	0.006	29-May-15	15-Sep-15	Stage-II approval accorded
600	Punjab	Diversion of 0.0100 hac. of forest land for construction of approach road to Tulip Garden Marriage Palace at Village Saneta, Tehsil-S.A.S. Nagar on Kharar-Banur-Tepla road in KM 13.400 RHS, under Forest Division & Distt. SAS Nagar, Punjab	Others	0.01	20-Dec-16	21-Mar-17	Stage-II approval accorded
601	Punjab	Div. of 0.006576 ha. forest land for approach road to Retail outlet (DOC) at vill. Kutiawali (New Name Sherawai) Teh. Malout Khasra No 99//17 on Khuban Lambi Road Km 14-15 R/s Teh. Malout Distt. Muktsar under Faridkot Forest Division.	Others	0.006576	22-Dec-14	20-Apr-15	Stage-II approval accorded
602	Punjab	Div. of 0.0154 ha of forest land for approach road to new retail outlet (HPCL) on Taragarh to Parmanand road km. 0-1 L/s at vill. Parmanand under Forest Division and Distt. Pathankot. (By Arpit Upadhvaya HPCL Sales Officer, Gurdaspur.)	Others	0.0154	22-Aug-14	16-Sep-14	Stage-II approval accorded

603	Punjab	Diversion of 0.0963 ha of forest land for construction of approach road to a new Petrol Pump of IOC Ltd. at Village Naushera Majha Singh on Pathankot-Amritsar Road (NH-15), Km. 59-60 L/s under Forest Division & Distt. Gurdaspur.	Others	0.0963	28-May-15	7-Sep-15	Stage-II approval accorded
604	Punjab	Diversion of 11.1204 ha of Forest Land proposed for Construction of 66 KV Line from 66 KV S/Stn Garhshankar to newly proposed 66 KV S/Stn Dalewal, Distt Hoshiarpur under Forest division Garhshankar, Punjab	Transmission Line	11.1204	15-Apr-15	16-Jul-15	Stage-II approval accorded
605	Punjab	Diversion of 0.65 ha of forest land for laying of Sewerage pipe line Jalandhar-Chintpurni road from New Bridge Tanda bye pass to Naloian Chowk km. 1-4 L/s under Forest Division Hoshiarpur.	Others	0.65	27-Oct-14	3-Jun-15	Stage-II approval accorded
606	Punjab	Diversion of 0.89437 ha. (P.F. 0.00526 Ha. & Sec-4&5 0.8891 Ha.) of Forest Land Proposed for construction of M/s United Frigo Pvt. Ltd. at Village Khanpur (Kandi Canal) RD 107803 L/side Tehsil Garhshankar under Forest Division, Garhshankar & District Hoshiarpur, Punjab.	Industry	0.89437	8-Jan-15	2-Mar-15	Stage-II approval accorded
607	Punjab	Diversion of 0.6020 hec of forest land in favour of PSTCL for Compensatory of LILO of 220 Kv Line from 400 Kv S/Stn Dhuri (Bhalwan)-220 Kv S/Stn Bangan at 220 S/Stn Chajjli on DC Towers (LOOP IN) Line Distt-Sangrur.	Transmission Line	0602	5-Sep-14	20-Jan-15	Stage-II approval accorded

1	2	3	4	5	6	7	8
608	Punjab	Diversion of 1.05875 ha of forest land construction of 220 Kv Transmission Line from 400 KV S/sin Rajpura to 220 Kv Lalru in Favour of PSTCL under forest Division Patiala Punjab.	Transmission Line	1.05875	15-Dec-14	17-Nov-15	Stage-II approval accorded
609	Punjab	Div. of 0.2450001 ha forest land for 220 kv Bottianwala to Mastewaia line in Div & Distt ferozepur	Transmission Line	0.245	15-Dec-14	24-May-17	Stage-II approval accorded
610	Punjab	permission of 0.0177 ha of forest land for approach road to judicial court complex at vill. Ajnala on Asr-Ajnala road km 21-22 L/s Distt. Amritsar	Others	0.0177	24-Jun-14	14-Aug-14	Stage-II approval accorded
611	Punjab	Diversion of 6.4245 ha (3.072+ 1.494+ 0.874 + 0.9845) of forest land in favour of Power Grid Corporation of India Ltd. for 400 k.v D/C Jalandhar-Kurukshetra Transmission line under Forest Division Jalandhar, Patiala, Ludhiana. S.A.S Nagar and Distt Fatehgarh Sahib.	Transmission Line	6.4245	5-Mar-15	5-Mar-15	Stage-II approval accorded
612	Punjab	Diversion of 0.0024 ha. in favour of PL Surya Urja Ltd. for 20 M W Solar Power Project, Village. Gamiwala-Hakamwala, Distt. Mansa, Punjab.	Others	0.0024	20-Nov-14	13-Apr-15	Stage-II approval accorded
613	Punjab	Diversion of 0.0314 ha of forest land passage to New Bus Stand on Bhadson Amloh road Km 45-47 R/S Distt Fatehgarh Sahib under forest Division Patiala Punjab.	Others	0.0314	30-Jun-14	15-Sep-14	Stage-II approval accorded

614	Punjab	Diversion of 0.0486hec of forest land in favour of PSPCL for 66 KV G/S/S Banga to 66KV G/S/S Moonak SC/DC Tower Line Under Forest Division & Distt Sangrur.	Transmission Line	0.0486	1-Jul-14	19-Aug-15	Stage-II approval accorded
615	Punjab	Diversion of 0.005784 ha of forest land for approach road to Residential Colony namely ELITE CITY at Vill. Barsal & Udhoper adjoining Shahpur on Partappura-Urban Estate Road, Km. 6-8 L/s under Forest Division & Distt. Jalandhar.	Others	0.0072	2-May-14	25-Jun-14	Stage-II approval accorded
616	Punjab	Div. of 0.003219 Ha. forest area for approach road to setting up SEL Textiles Limited Vill. Panjawa, Lambi, Teh-Malout, Distt. Shri Muktsar Sahib, Punjab.	Industry	0.0028	28-Jul-16	14-Sep-16	Stage-II approval accorded
617	Punjab	Diversion of 0.0150 hec of forest land in favour of approach road to Retail outlet on Chandigarh-Hissar road KM 143-144 L/s, at Vill- Bhunder Bhaini, under forest Division&District-Sangrur	Others	0.01236	23-Jul-14	21-Aug-14	Stage-II approval accorded
618	Punjab	Diversion of 0.0132 ha of forest land for construction of approach road to the Marriage Palace namely Mohindra Greenland Palace on Gurdaspur to Paniar road km. 2-3 L/s, Vill. Abul Khair under Forest Division Gurdaspur.	Others	0.0086	27-Oct-14	27-Apr-15	Stage-II approval accorded

1	2	3	4	5	6	7	8
619	Punjab	Diversion of 0.001034 ha of forest land permission for passage to M/S Arihant Spintex VilBhagwanpura on the Bhagwanpura-Bharri Link road Km 1-2 L/S under forest division Patiala, Punjab	Industry	0.001034	25-Jun-14	23-Jul-14	Stage-II approval accorded
620	Punjab	Diversion of 0.0976 ha of forest land for construction of approach road to the Punjab Govt, approved Bus Stand on Amritsar to Pathankot Road, Km. 40.228 (RHS), Existing NH-15 (New NH-54) at Village Sahijada Nangal, L/side under Forest Division & Distt. Gurdaspur.	Others	0.0976	11-Nov-14	10-Aug-16	Stage-II approval accorded
621	Punjab	Diversion of 2.8621 hec of ofrest land or widening of patiala-Sangrur barnala road KM 138.810-141.845 Dhanoula Distt RD 139.05 B/s under forest Division &Distt-Sangrur	Road	2.8621	24-Jun-14	14-Aug-14	Stage-II approval accorded
622	Punjab	Diversion of 0.08562 ha of forest land permission for laying Sewerage Pipe Line at Vil: Jatiwal Block: Nabha on Bhadson-Patiala road KM 1 -3 B/S under forest division Patiala, Punjab.	Irrigation	0.08562	30-Jun-14	14-Aug-14	Stage-II approval accorded
623	Punjab	Diversion of 0.2819 ha of forest land for laying of Pipe Line in the road side for the Utilization on Treated Water for Irrigation purpose from Sewerage Treatment Plant Phagwara (North), Village Palahi, Tehsil Phagwara under forest Division Jalandhar, District Kapurthala	Others	0.2819	13-Aug-14	18-May-17	Stage-II approval accorded

624	Punjab	Diversion of 0.00945 ha of forest land for passage to M/s R.S.G. Exports Pvt. Ltd. at village Wazidpur situated on Faridkot-Ferozepur road km. 25-26 R/s under Forest Division and Distt. Ferozepur.	Others	0.00945	9-Sep-14	H-Mar-15	Stage-II approval accorded
625	Punjab	Diversion of 0.0093 hac. of forest land for construction of approach road to Mystic arcs Marriage Palace at village Raipur Kalan Tehsil S.A.S Nagar on Kharar-Bamir-Tepla road Road in RD 10.250 RHS, under Forest Division & Distt. S.A.S Nagar, Punjab	Others	0.0093	10-Nov-14	28-Jan-15	Stage-II approval accorded
626	Punjab	Diversion of 0.0776 ha of forest land for railway track from Sadda Singh Wala station to Taiwandi Sabo Power Limited. Banawala	Railway	0.0776	5-Nov-14	6-May-16	Stage-II approval accorded
627	Punjab	Diversion of 0.002992 ha of forest land permission for passage to Retail outlet (OCL) VilhGhaniwal on PF-11 RD112-113 R/S(Rohit pul to jaure pul road) Distt & Division patiala	Others	0.002992	18-Jul-14	23-Dec-14	Stage-II approval accorded
628	Punjab	Permission of 4.539 ha of forest land for improvement of graded portion from NH-15 bypass (verka chowkito verka canal km 102.790 to 100.120 both sides in distt amritsar	Others	4.539	3-Jun-14	10-Sep-14	Stage-II approval accorded
629	Punjab	Permission of 0.0838 ha of Forest Land for approach road to retail outlet at Vill. Joaneka on Harike - Sarhali Road Km 158.248 I/s Distt. Tarn Taran	Others	0.0838	3-Jun-14	23-Dec-14	Stage-II approval accorded

1	2	3	4	5	6	7	8
630	Punjab	Diversion of 0.0126 ha of forest land for approach road to Macdonald on Chandigarh -Hoshiarpur road, km. 90-91 R/s near Swaran Farm at village Bajwara under Forest Division and Distt. Hoshiarpur, Punjab.	Others	0.0126	31-Jul-15	10-Sep-15	Stage-II approval accorded
631	Punjab	Diversion of 0.002522 ha of forest land permission for Passage to retail outlet of indian oil Corporation Ltd Vill.Jaikher on Retgarh-Shatrana road Km 24-25 L/S Tehsil:Patran Distt:Pathiala Under forest Division Patiala, Punjab	Others	0.002522	25-Jul-14	23-Dec-14	Stage-II approval accorded
632	Punjab	Diversion of 0.0074 hec of forest land in favour of approach road to Kissan Sewa Kendra on B Arnala:Dhuri road KM 6-7 L/s, at Vill- Sekha, under forest Division Sangrur& Distt:Barnala	Others	0.0074	6-Jan-15	11-Feb-15	Stage-II approval accorded
633	Punjab	Div of 2.09 ha of forest land for construction of 220 k.v transmission line from 220 k.v s/s Sarna to Railway Sub station Sujanpur under Forest Division and Distt. Pathankot.	Transmission Line	2.09	9-Jul-14	8-Sep-14	Stage-II approval accorded
634	Punjab	Diversion of 0.4860 ha of forest land for construction of 220 KV Transmission Line from 400 KV S/S Nakodar to 220 KV S/S Rehana Jattan under Forest Division Jalandhar, district Jalandhar & Kapurthala.	Transmission Line	0.486	9-Jul-15	6-Nov-15	Stage-II approval accorded

635	Punjab	Diversion of 1.612 ha of forest land permission for laying of 874" dia Gas Pipeline to Parallel and cross various forest strips along utilities for supply of Natural Gas IN and Arround Rajpura, under forest division Patiala, Punjab	Others	1.612	18-Jun-14	11-Feb-15	Stage-II approval accorded
636	Punjab	Diversion of 3.410001 ha of forest land for widening of Patiala-Sangrur -Barnala road from km. 107.00-113.550 & 114.345-116.00 B/s under Forest Division and Distt. Sangrur.	Road	3.41	13-Aug-14	8-Jan-15	Stage-II approval accorded
637	Punjab	diversion of 0.2450 ha of forest land for construction of 220 KV transmission line Goindwal Sahib to Bottianwala in Forest Division of Amritsar by addl.SE TLSC division, PSTCL Jalandhar	Transmission Line	0.245	23-Jul-14	18-Aug-15	Stage-II approval accorded
638	Punjab	Diversion of 0.0137 ha of forest land permission for passage to M/s Chandigarh roller Flour Mills Pvt Ltd Vill; Kheri Gurna tehsil mRajpura Disit: Patiala on Banur Tepla Road Kmnn 30-31 L/S	Others	0.0104	26-Aug-15	5-Sep-15	Stage-II approval accorded
639	Punjab	Diversion of 0.0154 ha of forest land Permission for Passage to Taneja Marriage Palace VillGuthmara on Patiala-Pehowa road km 21 -22 L/S Distt Patiala	Others	0.0154	4-Jun-14	5-Nov-15	Stage-II approval accorded
640	Punjab	Div of 0.005242 ha of forest land for passage to retail outlet Petrol Pumpn Zira-Moga road to km 4-5 R/S at Vill. Jhatra, Teh Zira Distt. Ferozepur in forest Division Ferozepur, Punjab	Others	0.005242	23-Jun-14	16-Jul-14	Stage-II approval accorded

1	2	3	4	5	6	7	8
641	Punjab	Diversion of 0.0109 ha of forest land for passage to Jai Maa Naina Devi Rice Mills of Bamala-Bajakhana road Km 28-29 R/s under forest Division & Distt Sangrur.	Industry	0.009242	2-Mar-15	27-Oct-15	Stage-II approval accorded
642	Punjab	Diversion of 0.0092 ha of forest land in favour of ESSAR OIL LTD. for construction of approach road to retail outlet at vill. Madpur on Rangipur to Purkhali road near km. Stone -5 L/s under Forest Division and Distt. Rupnagar.	Others	0.0088	21-Jul-14	22-Aug-14	Stage-II approval accorded
643	Punjab	Diversion of 0.005327 ha of forest land permission to Retail outlet (HPCL)Vill: Jassowal on Patiala-Bhadson road Km 2-3 R/S Under forest Divsion & Distt: Patiala.	Others	0.005081	30-May-14	22-Aug-14	Stage-II approval accorded
644	Punjab	Diversion of 0.0131 ha of forest land for construction of passage to Judge Farms at vill. Amo on Khanori Kaithal road km. 10-11 L/s under Forest Division and Distt. Patiala.	Others	0.0131	3-Feb-15	26-Jun-15	Stage-II approval accorded
645	Punjab	Diversion of 0.1097 ha of forest land for approach road to the Marriage Palace Namely Lally Gardens through G.P.A. Jagdeep Singh Lally at Vill. Udesian on Jalandhar-Hoshiarpur Road, Km. 15-16 R/s under Forest Division & Distt. Jalandhar.	Others	0.1097	3-Jul-15	12-May-16	Stage-II approval accorded

646	Punjab	Permission of 3.696 ha of forest land for construction of bus rapid transit system (BRTS) from celebration mall to kitchlu chowk (b/s) in amritsar	Others	3.696	13-Nov-14	1-Jan-15	Stage-II approval accorded
647	Punjab	There is 0.025614 Ha. Forest Area proposed for Diversion to Marriage Palace Namely Taj Resorts on Ludhiana-Ferozepur road, Km. 100-101 R/s. At Village Mandiani.	Others	0.002572	29-Jan-16	3-May-16	Stage-II approval accorded
648	Punjab	Diversion of 0.0124 ha of forest land permission for passage to Turma Marriage Palace on Patiala-Gulha Chika road km. 7-8 L/s under Forest Division and Distt. Patiala.	Others	0.0124	2-Mar-15	9-Apr-15	Stage-II approval accorded
649	Punjab	Diversion of 0.010318 ha of forest land for passage to retail outlet for storage of M/s HSD & Auto LPG HPCL Zira Town Km. 183-184 L/s on Amritsar-Bathinda road existing NH-15, Teshil-Zira under Forest Division Ferozepur.	Others	0.0145	13-Aug-14	8-Sep-14	Stage-II approval accorded
650	Punjab	Diversion of 0.0055 ha of forest land for approach road to retail outlet (BPCL) at vill. Tanuli on Hoshiarpur-Phagwara road km. 11-12 L/s under Forest Division Hoshiarpur.	Others	0.0055	6-Jun-14	22-Aug-14	Stage-II approval accorded
651	Punjab	Diversion of 0.0082 hectare of forest land in favour of approach road passage to Dhindsa Fields on Dhuri-Bagrian road KM 1 -2 L/s at Vill- Bardwal under forest division & Distt-Sangrur	Others	0.008	4-Nov-15	24-May-17	Stage-II approval accorded

1	2	3	4	5	6	7	8
652	Punjab	Diversion of 0.008218 ha of forest land for approach road to retail outlet of M/s Bharat Petroleum Corporation Ltd. at Deep Nagar on Khajurla-Cantt. Road Km. 2-3 R/s under Forest division and Distt Jalandhar.	Others	0.008218	22-Jul-14	12-Nov-14	Stage-II approval accorded
653	Punjab	Diversion of 0.0784 ha of forest land in favour of M/s BPCL for approach road to setting up a new retail outlet at vill. Chandpur on Kurali-Siswan road (MDR-31) km. 7-8 R/s under Forest Division and Distt. S.A.S. Nagar.	Others	0.0784	12-Aug-14	25-Nov-14	Stage-II approval accorded
654	Punjab	Diversion of 0.0125 hac of forest land for approach Road to Retail outlet at Vill Chuchakwal on Lopoke Ajnala Road Km 7-8 L/s	Others	0.00901	3-Dec-15	5-Jul-16	Stage-II approval accorded
655	Punjab	Diversion of 0.522 ha of forest land for construction of 2000 KW Mini Hydro Power Project on Main Branch Upper Canal RD 79478 to 80343 R/s Village Narwan to Village Waraich under Forest Division & District Gurdaspur.	Hydel	0.522	27-Oct-14	2-Jan-15	Stage-II approval accorded
656	Punjab	Diversion of 0.005058 ha of forest land permission for passage to Sangam Marriage Palace at Village Guthmara on Patiala Devigarh Pehowa road km 20-21 L/S Distt Patiala Punjab.	Others	0.005058	2-Dec-14	11-Aug-15	Stage-II approval accorded

657	Punjab	Diversion of 0.0083 ha of forest land for construction of approach road to Sanyog Palace on Dinanagar to Taragarh road, Km 4.5 R/s at Village Pakho Chack under forest Division and District Pathankot.	Others	0.0083	27-Nov-15	22-Nov-16	Stage-II approval accorded
658	Punjab	Diversion of 0.0033 ha of forest land permission for passage to M/S Active Clothing Pvt Ltd Vill.Badali Ala Singh on Badali Ala Singh -Ghel Link road L/S Disitt.Fatehgarh Sahib under forest division Patiala	Industry	0.0033	17-Oct-14	29-May-15	Stage-II approval accorded
659	Punjab	Diversion of 4.10 ha of forest land for widening of existing 2 lane to 4 lanning from km. 407.00 to 412.00 of NH-10 (New NH-07) passing through Fazilka town under Forest Division Ferozepur and Distt. Fazilka.	Road	4.1	1-Jul-14	14-Aug-14	Stage-II approval accorded
660	Punjab	Diversion of 0.00594 Ha. of Forest Land For Approach Road to the Commercial & Residential Group Housing Project Namely "Palm Heights" on Sidhwani Branch Canal RD.43-44 L/s at Vill Jaspal Bangar Tehsil & Distt Ludhiana.Under Forest Division & Distt Ludhiana.	Others	0.00594	29-Apr-15	20-Sep-16	Stage-II approval accorded
661	Punjab	Div. of 0.1044 ha. forest land for construction of New Bridge on Rajastan & Sirhind Feedar at KKP. MKT Road KM 22.070 to 22.490 under Faridkot Forest Division at Sri Muktsar Sahib.	Others	0.1044	22-Sep-14	24-May-17	Stage-II approval accorded

1	2	3	4	5	6	7	8
662	Punjab	Diversion of 0.0115 ha of forest land for approach road to retail outlet at vill. Thathian on Batala-Baba Bakala road km. 30 L/s under Forest Division and Distt. Amritsar, Punjab.	Others	0.00804	24-Jun-14	27-Jan-15	Stage-II approval accorded
663	Punjab	Diversion of 0.0050458 ha of forest land for Permission for Passage to M/S Gurna Farm House Vill.Laut (Alowal) on Patiala-Bhadson road Km 14-15 R/S Disitt Patiala under forest Division Patiala Punjab	Others	0.0050458	22-Aug-14	24-Feb-15	Stage-II approval accorded
664	Punjab	Diversion of 0.0121 ha of forest land for new petrol pump on Dimanagar-Pandori road km. Jakria Pul to Jakria, Vill. Jakria L/s under Forest Division Gurdaspur.	Others	0.0121	18-Jul-14	2-Dec-14	Stage-II approval accorded
665	Punjab	Div. of 0.0268 ha of forest land for approach road to the Shop/Hospital Building to Amanpreet Singh S/o Sh. Surjan Singh situated at vill. Aladdad Chak on Kapurthala Fattu Dhinga-Sultانpur road km. 33-34 L/s under Forest Division and Distt. Jalandhar	Others	0.0268	2-Jul-14	16-Nov-15	Stage-II approval accorded
666	Punjab	Diversion of 0.00966 ha of forest land for approach road to proposed residential colony by the name Alamgir Enclave at Vill.Alamgir on Ludhiana Malerkotla Road, KM 10-11 R/s under Forest Division & District Ludhiana, Punjab	Others	0.00966	18-Jul-14	6-Jun-17	Stage-II approval accorded

667	Punjab	Diversion of 0.02221 ha of forest land for passage to MMD Entertainment Pvt. Ltd. at vill. Mallanwala situated on Ludhiana-Ferozepur road km. stone km. 195 R/s under Forest Division Ferozepur.	Others	0.022221	4-Jul-14	1-Sep-14	Stage-II approval accorded
668	Punjab	Diversion of 0.0096Ha. Forest land for construction of approach road to HPCL Proposed Retail Outlet at Village Argowal on Hoshiarpur - Dasuya road, SH-24 Between KM Stone 31 to 32(LHS) Tehsil Dasuya, Distt. Hoshiarpur	Others	0.0096	18-Mar-16	5-Oct-16	Stage-II approval accorded
669	Punjab	Shifting of 220KV Bajakhana-Muktsar Line	Transmission Line	0.07	30-Mar-16	22-Dec-16	Stage-II approval accorded
670	Punjab	HPCL Filling Station Vill. Chak Suhelewala	Others	0.01002	30-Mar-17	25-May-17	Stage-II approval accorded
671	Punjab	Indian Oil Corp Ltd, Bir Kauli Tehsil: Patiala	Others	0.01305	7-Apr-16	19-May-16	Stage-II approval accorded
672	Punjab	Khanna Paper Mills Ltd.	Industry	0.02307	22-Jan-16	8-Feb-16	Stage-II approval accorded
673	Punjab	For access Pipelines	Others	0.0036	3-May-16	4-Oct-16	Stage-II approval accorded
674	Punjab	retail outlet	Others	0.07945	13-Oct-15	17-Nov-15	Stage-II approval accorded

1	2	3	4	5	6	7	8
675	Punjab	Essar Oil Ltd at Dhaula Bathinda	Others	0.0745	22-May-17	23-Jul-17	Stage-II approval accorded
676	Punjab	Punjab Institute of Technology Campus	Others	0.083844	9-Jun-17	13-Jul-17	Stage-II approval accorded
677	Punjab	G.T road (NH-1) Sirhind Bhaddon via Tarkheri road	Road	2.76	6-Jan-16	2-Mar-16	Stage-II approval accorded
678	Punjab	Amritsar City Gas Distribution Network- Phase-1 Project	Others	0.6329	17-Oct-16	24-Mar-17	Stage-II approval accorded
679	Punjab	Petrol Pump	Others	0.096288	12-Oct-15	15-Nov-16	Stage-II approval accorded
680	Punjab	IOCL Existing Retail Outlet at village Balukmi. New NH-703, Tehsil Nakodar, Distt. Jalandhar	Others	0.0783	29-Sep-15	1-Mar-16	Stage-II approval accorded
681	Punjab	Construction of Road Over Bridge In-Replacement of Level Crossing No. C-221/E-3 At Railway Km. No. 264/0-1 On Bathinda-Delhi Railway Line (Xing Road Nh-254) Section Maur-Talwandi Road	Road	2.36	12-May-17	20-Jul-17	Stage-II approval accorded
682	Punjab	Magnificent Solar Power	Village Electricity	0.00108	4-Jul-16	29-Nov-16	Stage-II approval accorded
683	Punjab	Essar Oil Ltd	Others	0.0338	29-Jul-16	7-Sep-16	Stage-II approval accorded
684	Punjab	New RO at Villg. Rail Majra, Tehsil Balachour, Dist. SBS Nagar	Others	0.158838	29-Jul-16	25-May-17	Stage-II approval accorded

685	Punjab	Diversion of 0.0025Ha. forest land for construction of approach road for Essar oil proposed retail outlet at Bathinda By-Pass(WML) (Patti Jhutti), on Barnala - Bathinda road, NH-64(New NH-07), CH-215,395(RHS), Khasra no. 1982, Tehsil & Distt. Bathinda	Others	0.002106	23-May-17	10-Jul-17	Stage-II approval accorded
686	Punjab	220KV Transmission Line at Jadla Distt. Nawanshahar	Transmission Line	0.1925	2-Nov-15	4-Mar-16	Stage-II approval accorded
687	Punjab	Retail outlet of IOCL at village Jandu Singha	Others	0.014818	20-Jul-16	14-Oct-16	Stage-II approval accorded
688	Punjab	Essar Oil Ltd Maur Mandi	Others	0.0297	22-May-17	7-Jul-17	Stage-II approval accorded
689	Punjab	Four Laning Km 330-331 NH-15 Malout	Road	1.2	22-May-17	7-Jul-17	Stage-II approval accorded
690	Punjab	Transmission Line for New 66 Kv S/Stn Nabha Distt: Patiala	Transmission Line	0.2455	27-Apr-16	31-Aug-16	Stage-II approval accorded
691	Punjab	220 KV Makhu-Algon Kothi	Transmission Line	0.6615	27-Sep-16	30-May-17	Stage-II approval accorded
692	Punjab	M/s Takriyar Bharat Gas	Others	0.0026	7-Jun-17	10-Jul-17	Stage-II approval accorded
693	Punjab	Essar Oil Ltd at Amargarh Bathinda	Others	0.00333	20-Dec-16	16-Jun-17	Stage-II approval accorded

1	2	3	4	5	6	7	8
694	Punjab	M/S Goyal Builders	Others	0.080892	6-Jan-16	15-Feb-16	Stage-II approval accorded
695	Punjab	Diversion of 0.0845 Ha forest land for construction of approach road for a Proposed Retail outlet at village Bhagupur, Khasra No. 22/4/1, 7/1, 7/2, 7/3 on Harike - Chuslewar More road, Between KM 14 to 15 (LHS), Tehsil Patti, Distt. Tarn Taran	Others	0.0845	26-Sep-16	4-Nov-16	Stage-II approval accorded
696	Punjab	Essar Oil Retail Outlet At Sardulgarh	Others	0.0142	6-Jan-17	27-Mar-17	Stage-II approval accorded
697	Punjab	LILo of one ckt of 220 KV Ganguwal-Gobingarh-II Transmission line at 220 KV S.Stn. Bhari	Transmission Line	0.028	20-Aug-15	31-May-17	Stage-II approval accorded
698	Punjab	Mobile Tower at Lalwan	Others	0.0083631	8-Oct-15	15-Apr-16	Stage-II approval accorded
699	Punjab	M/s Kamal Milk Foods	Industry	0.0038	22-May-17	23-Jun-17	Stage-II approval accorded
700	Punjab	Jallandhar-Samba 400 kV D/C Line	Transmission Line	3.749	21-May-15	28-Sep-15	Stage-II approval accorded
701	Punjab	Mohali Hills Project, Sector 105 S.A.S Nagar (Mokali Hills)	Others	0.000486	3-Mar-16	22-Jun-16	Stage-II approval accorded
702	Punjab	Petrol pump on Sangrur-Barnala-Moga road	Others	0.0093	8-Dec-15	20-Jan-16	Stage-II approval accorded

703	Punjab	66KV S/C on D/C line from 220KV S/S kakrala to 66KV S/S Badshahpur	Transmission Line	0.10825	16-Sep-15	15-Feb-16	Stage-II approval accorded
704	Punjab	J.K International	Industry	0.0036	23-Mar-16	10-May-16	Stage-II approval accorded
705	Punjab	Widening of road from Skew Bridge in Ropar	Road	0.8954	23-Oct-15	4-Feb-16	Stage-II approval accorded
706	Punjab	For Inatallation of BSNL Tower	Transmission Line	0.0251	2-Nov-15	9-May-16	Stage-II approval accorded
707	Punjab	600KW Mini Hydel Project, Bhatinda Branch Canal	Hydel	0.511	13-Jan-16	5-Sep-16	Stage-II approval accorded
708	Punjab	Site for IOCL, retail outlet	Others	0.01249	16-Feb-16	16-Feb-16	Stage-II approval accorded
709	Punjab	220 KV line from Nabhato Bhawanigarh	Transmission Line	0.22225	8-Apr-16	23-Aug-16	Stage-II approval accorded
710	Punjab	M/s Kamal Resort, Hissowal, Tehsil Raikot, Distt Ludhiana.	Others	0.0106	23-Mar-16	10-May-16	Stage-II approval accorded
711	Punjab	IOCL Proposed Retail Outlet at village Sur Singh, Tehsil Patti, Distt. Amritsar	Others	0.0128	18-Dec-15	8-Feb-16	Stage-II approval accorded
712	Punjab	Site for IOCL retail outlet	Others	0.0172	18-Dec-15	26-Feb-16	Stage-II approval accorded
713	Punjab	HPCL Filling Station	Others	0.010023	18-Dec-15	27-Jan-16	Stage-II approval accorded

1	2	3	4	5	6	7	8
714	Punjab	Construction of Eastern Dedicated Freight Corridor	Railway	2.9814	12-May-17	13-Jul-17	Stage-II approval accorded
715	Punjab	PWD Construction of Road Widening	Road	9.28	28-Dec-16	24-Mar-17	Stage-II approval accorded
716	Punjab	LILo of 220KV Patran - Rajla Line and 220 KV Patran - Kakrala Line at 400 KV S/S PGCIL Patran Line	Transmission	0.091	28-Apr-17	24-May-17	Stage-II approval accorded
717	Punjab	Indian Oil Corporation Ltd.	Others	0.08046	12-Aug-16	7-Oct-16	Stage-II approval accorded
718	Punjab	Diversion of 0.1324Ha. Forest land for construction of approach road to HPCL Proposed Retail Outlet at Village Mansowal on Garhshankar - Nangal (Santokhgarh) road, Between KM Stone 15 to 16 (LHS) Tehsil Garhshankar, Distt. Hoshiarpur	Others	0.1324	21-Apr-16	21-Oct-16	Stage-II approval accorded
719	Punjab	Reconstruction Lambi Disty. RD 62347 to 83277 Irrigation	Irrigation	2.9692	27-Nov-15	8-Mar-16	Stage-II approval accorded
720	Punjab	220 KV Moga to Mehlakalan Line	Transmission Line	0.6265	1-Apr-16	14-Sep-16	Stage-II approval accorded
721	Punjab	Shri Guru Ram Das Ji Educational & Welfare Society (Regd.)	Others	0.0058	1-Apr-16	11-May-16	Stage-II approval accorded
722	Punjab	Retail outlet at Village Kakkar Kalan, Tehsil Shahkot, District Jalandhar	Others	0.012496	15-Mar-16	6-Apr-16	Stage-II approval accorded

723	Punjab	220 KV line from Nabha to Bhawanigarh	Transmission Line	0.158	7-Sep-16	27-Mar-17	Stage-II approval accorded
724	Punjab	indian oil corporation limited	Others	0.030238	20-Apr-16	13-May-16	Stage-II approval accorded
725	Punjab	Indian Oil Corporation Limited	Others	0.08004	27-Nov-15	13-Jan-16	Stage-II approval accorded
726	Punjab	Retail Outlet at Bhagta Bhaika Town (WML)	Others	0.017398	17-May-16	18-Aug-16	Stage-II approval accorded
727	Punjab	PSPCL, Punjab for release electricity connection to Rehabilitation Centre at Village-Katli	Others	0.01485	20-Mar-17	30-May-17	Stage-II approval accorded
728	Punjab	L.P.G Godown	Others	0.134	31-May-17	9-Jun-17	Stage-II approval accorded
729	Punjab	LILo of 220 KV Bathinda to rnalout at badal widening of barnala-mansa-sardulgarh road	Transmission Line	0.259	1-Apr-16	19-May-16	Stage-II approval accorded
730	Punjab	Steel Bridges on NH 10 over Rajasthan Canal Sirhind Feeder	Road	2.18535	31-May-17	4-Ju-17	Stage-II approval accorded
731	Punjab	Widening to 2 lane with paved shoulders & strengthening in km 16.490 to 42.550 of NH-754 Bathinda Muktsar Jalalabad in Punjab	Road	0.93	23-May-17	7-Jul-17	Stage-II approval accorded
732	Punjab	Forest area to be diverted for proposed four laning of NH-15 KM 266.470 to 287.215 B/s Distt. Bathinda	Road	11.99	24-May-17	27-Jun-17	Stage-II approval accorded
733	Punjab			3.76	24-May-17	10-Jul-17	Stage-II approval accorded

1	2	3	4	5	6	7	8
734	Punjab	Raising and Strengthening in Km 372.900 to Km 376.240 and in Km 382.540 to Km 385.190 NH-15 (New NH- 62)	Road	1.725	22-May-17	7-Jul-17	Stage-II approval accorded
735	Punjab	Widening to 4-lane from Km.375.800 to Km. 382.00 of NH-10 Abohar Town.	Road	6.53	24-May-17	7-Jul-17	Stage-II approval accorded
736	Punjab	M/S Indian Oil Corporation Ltd.	Others	0.062	26-Aug-15	16-Nov-15	Stage-II approval accorded
737	Punjab	Construction of new retail outlet.	Others	0.0061	25-May-16	15-Jun-16	Stage-II approval accorded
738	Punjab	M/s Gupta Entertainments Pvt. Ltd. Barnala-Bathinda road, T-point Barnala, Barnala	Others	0.002194	27-Jun-16	2-Nov-16	Stage-II approval accorded
739	Punjab	220 KV Line From 400kv Muktsar To 220kv Kotkapura (Sandhwan)	Transmission Line	0.2555	2-Nov-16	21-Dec-16	Stage-II approval accorded
740	Punjab	Diversion of 0.0127 of Forest Land for approach road to Retail Outlet of IOCL at Village Manhota NH-15 Four Lane	Others	0.0127	17-May-16	3-Oct-16	Stage-II approval accorded
741	Punjab	Road	4.8	13-Dec-16	24-May-17	Stage-II approval accorded	
742	Punjab	Retail Outlet M/s HPCL at Village Bundaia	Others	0.006419	10-Dec-15	1-Jan-16	Stage-II approval accorded
743	Punjab	Retail Outlet At Village Nadala	Others	0.016156	12-Apr-16	1-Sep-16	Stage-II approval accorded

744	Punjab	66KV line form Naudhrani to Hathan on S/C on D/C Towers	Transmission Line	0.0054	12-Apr-16	12-Apr-17	Stage-II approval accorded
745	Punjab	Lay Sewerage on Ludhiana-Malerkotla Road under M.C at Village Gill	Others	0.10458	1-Apr-16	1-Jun-17	Stage-II approval accorded
746	Punjab	Diversion of 0.0170 Ha. Forest land for construction of approach road to BPCL Proposed Retail outlet at village Baduwal, Khasra no. 89//23/1, on Sidhwani Bet to Dharamkot road Between KM 21-22(RHS), Tehsil Dharamkot, Distt. Moga	Others	0.017	17-Mar-17	8-May-17	Stage-II approval accorded
747	Punjab	For Access of Retail Outlet	Others	0.0186	30-Nov-15	12-Jan-16	Stage-II approval accorded
748	Punjab	Sham Saw Mills,Ramditta Road	Others	0.0025	9-Mar-16	30-Jun-16	Stage-II approval accorded
749	Punjab	Shopping Complex	Others	0.002332	25-Jul-16	2-Sep-16	Stage-II approval accorded
750	Punjab	Ware House Building	Others	0.007125	1-Apr-16	10-May-16	Stage-II approval accorded
751	Punjab	Diversion of 0.1005 ha. forest land for BPCL Proposed retail outlet at village painjwar, Khasra no. 94//19/2.20/1, on Amritsar - Khemkaran road, Between KM Stone no. 23-24(RHS) Tehsil & Distt. Tarn Taran	Others	0.1005	21-Nov-16	28-Dec-16	Stage-II approval accorded

1	2	3	4	5	6	7	8
752	Punjab	Permission for Passage to Retail Outlet Vill: Kasiana Tehsil & Distt: Patiala	Others	0.00906	15-Mar-17	25-Apr-17	Stage-II approval accorded
753	Punjab	permission for construction of approach road Essar Oil Ltd at Vill: Adampur on Patiala-Sirhind road Km 27-28 R/S Tehsil: Fatehgarh Sahib Distt: Fatehgarh Sahib	Others	0.0116	12-Aug-16	8-Sep-16	Stage-II approval accorded
754	Punjab	Essar lit	Others	0.008	3-May-16	1-Aug-16	Stage-II approval accorded
755	Punjab	PWD B& R for widening of road from Nurpur Bedi to Jhajj (RD 26.148 KM to 32.62 KM Lenth 6.472 KM	Road	4.97	29-Mar-16	2-Sep-16	Stage-II approval accorded
756	Punjab	Laying 8" Dia Rising Main Sewer From 100 Bedded Hospital at Jalalabad	Others	0.13944	13-Jun-16	17-Mar-17	Stage-II approval accorded
757	Punjab	Proposed layout and site plan for retail outlet of Essar at Tibbari road Gurdaspur WML	Others	0.0123	9-Sep-15	8-Jan-16	Stage-II approval accorded
758	Punjab	Raja Dhaba Jagraon	Others	0.01608	6-Nov-15	8-Jan-16	Stage-II approval accorded
759	Punjab	Singal Farm House, Bhanohar	Others	0.03072	18-Aug-15	4-Jan-16	Stage-II approval accorded
760	Punjab	proposed layout and site plan for retail outlet of IOCL at Goilwar, Tarn Taran	Others	0.1227	21-Oct-15	7-Jan-16	Stage-II approval accorded

761	Punjab	Diversion of 0.006967 hectare of forest land for approach road to M/s MS. BECTORS FOOD SPECIALITIES LIMITED on Ghanaur to Shambu Road Km. 21 to 22 L.H.S at village Gobindgarh Dhakli Kammi Kalan, Tehsil Rajpura under Forest Division & Distt. Patiala, Punjab	Industry	0.006967	24-May-17	23-Jun-17	Stage-II approval accorded
762	Punjab	Providing Ecess Road to Inddustrial Focal Point coming up at Dhanansu	Irrigation	3.49	1-Jun-17	13-Jul-17	Stage-II approval accorded
763	Punjab	Bhairat Singh Eye And Sewapanthi Multi-Specialty Hospital	Dispensary/ Hospital	0.008272	10-Dec-15	3-May-16	Stage-II approval accorded
764	Punjab	Access To Retail Outlet At Village BondI, Nh 95 District Ludhiana	Others	0.0788	20-Oct-15	30-Sep-16	Stage-II approval accorded
765	Punjab	220 KV Moga to Mehalkalan Line	Transmission Line	0.014	8-Mar-16	8-Mar-16	Stage-II approval accorded
766	Punjab	Construction of 66 KV Line 66 KV G/S/S Pakka Kale Wala to M/s Grosplinz Fabz Ltd.Chak Saidoke S/C on D/C Tower	Transmission Line	0.054	13-Oct-16	30-Mar-17	Stage-II approval accorded
767	Punjab	retail out let of HPCL at village kala majira, khanna, ludhiana	Others	0.0852	3-May-16	10-Oct-16	Stage-II approval accorded
768	Punjab	Construction of 200 ft Road in PR-9	Road	0.07048	10-May-16	16-Sep-16	Stage-II approval accorded
769	Punjab	Proposed Retail Outlet of Essar Oil Ltd	Others	0.0232	19-Aug-16	20-Sep-16	Stage-II approval accorded

1	2	3	4	5	6	7	8
770	Punjab	M/s Crop care Pesticides (India) Pvt. Ltd.	Industry	0.0009	18-Aug-15	5-Nov-15	Stage-II approval accorded
771	Punjab	Sangam Marriage Palace	Others	0.01484	8-Jan-16	6-Sep-16	Stage-II approval accorded
772	Punjab	Diversion of 0.01432 ha. forest land for approach road to Essar oil Proposed Retail outlet at village Bohru, on Amritsar - Khemkaran road, Between Km 12-13(RHS), Tehsil & Distt. Amritsar	Others	0.01432	12-Aug-16	4-Oct-16	Stage-II approval accorded
773	Punjab	For Access of Retail Outlet	Others	0.0957	9-Sep-15	21-Jan-16	Stage-II approval accorded
774	Punjab	Laying of 400 KV Transmission Line	Transmission Line	0.5704	24-Aug-16	5-Dec-16	Stage-II approval accorded
775	Punjab	Sheetal industries	Industry	0.006978	22-Apr-16	3-Jun-16	Stage-II approval accorded
776	Punjab	Adani Logistics Limited	Industry	0.004144	22-Apr-16	6-Jun-16	Stage-II approval accorded
777	Punjab	Bathinda Indanc Bottling Plant	Others	0.0096	17-Oct-16	10-Mar-17	Stage-II approval accorded
778	Punjab	Diversion of 0.0037 ha of forest land for approach road to Century Plyboards India Ltd. at village Daulowal (Hoshiarpur)	Others	0.0037	19-Aug-16	27-Mar-17	Stage-II approval accorded

779	Punjab	M/s Arora Iron & Steel Rolling Mills Pvt Limited	Others	0.004564	24-Aug-16	29-Nov-16	Stage-II approval accorded
780	Punjab	220 KV Line Muktsar To Malout	Transmission Line	0.742	30-Sep-16	12-Nov-16	Stage-II approval accorded
781	Punjab	Industrial Warehouse at village Kheri Gurna	Industry	0.0206	8-Apr-16	24-Aug-16	Stage-II approval accorded
782	Punjab	Essar Filling Station Vill Ramsara	Others	0.08478	22-Apr-16	15-Sep-16	Stage-II approval accorded
783	Punjab	Filling Station Abohar WML	Others	0.01367	24-Aug-16	2-Nov-16	Stage-II approval accorded
784	Punjab	Lift Irrigation Project Village Depur	Irrigation	0.8	10-Oct-16	15-Mar-17	Stage-II approval accorded
785	Punjab	Vir Filling Station	Others	0.011	10-Aug-16	15-Sep-16	Stage-II approval accorded
786	Punjab	Propoeds Retail Outlet For Essar Oil	Others	0.00745	3-May-16	24-Jun-16	Stage-II approval i accorded
787	Punjab	Jaggi Resort, Vill: Madhopur on NH-1, Distt & Tehsil: Fathgarh Sahib	Others	0.005012	2-May-16	6-Jun-16	Stage-II approval accorded
788	Punjab	Essar Oil limited	Others	0.003636	2-Aug-16	2-Sep-16	Stage-II approval accorded
789	Punjab	For access of Retail Outlet	Others	0.01991	9-Sep-16	9-Nov-16	Stage-II approval accorded

1	2	3	4	5	6	7	8
790	Punjab	Proposed retail outlet at industrial area kapurthala city on Kapurthala - Nakodar road, Tehsil & Distt.. Kapurthala	Others	0.0155	9-Sep-16	24-Oct-16	Stage-II approval accorded
791	Punjab	DERA BABA JA1MAL SINGH	Others	0.7491	15-Sep-16	21-Dec-16	Stage-II approval accorded
792	Punjab	Essar Oil Ltd	Others	0.0144	22-Jan-16	19-Aug-16	Stage-II approval accorded
793	Punjab	Mohali Hills Project, Sector 104, S.A.S. Nagar (Mohali)	Others	0.00486	22-Jan-16	19-May-16	Stage-II approval accorded
794	Punjab	Mohali Hills Project, Sector 108 S.A.S Nagar (Mohali)	Others	9.90E-05	22-Jan-16	19-May-16	Stage-II approval accorded
795	Punjab	Mohali Hills Project, Sector 106 S.A.S Nagar (Mohali)	Road	0.0006	22-Jan-16	19-May-16	Stage-II approval accorded
796	Punjab	LILO of 220 Kv To Malout At Bathinda	Transmission Line	0.432	6-Jan-16	14-Mar-16	Stage-II approval accorded
797	Punjab	Shifting to LHS Reconstruction of Tarmala Minor RD 6000 to 18000 & RD 20000 to 22700	Irrigation	1.5014	14-Mar-16	14-Jul-16	Stage-II approval accorded
798	Punjab	Realignment of Joga Distributary	Irrigation	3.48	3-Nov-15	15-Feb-16	Stage-II approval accorded
799	Punjab	Mansa-Bathinda Doubling	Railway	14.7	11-Feb-16	5-Sep-16	Stage-II approval accorded

800	Punjab	220KV Line from 400KV Sub-Station Nakodar to 220KV S/S Ladowal on DC Towers.	Transmission Line	0.042	9-Dec-16	28-Mar-17	Stage-II approval accorded
801	Punjab	400KV Double Circuit (D/C) Panchkula- Patiala Transmission Line	Transmission Line	2.1142	18-Dec-15	15-Feb-16	Stage-II approval accorded
802	Punjab	PUDA Colony	Others	0.2151	3-Aug-16	26-Dec-16	Stage-II approval accorded
803	Punjab	Global Edu Trust	School	0.0253	8-Apr-16	24-Aug-16	Stage-II approval accorded
804	Punjab	Forest Land Required for Road Widening of Badal-Mehna Road	Road	1.87	24-May-17	5-Jul-17	Stage-II approval accorded
805	Punjab	Billing Clinic	Dispensary/ Hospital	0.00395	28-Jun-16	10-Oct-16	Stage-II approval accorded
806	Punjab	ROB	Road	1.335	5-May-17	10-Jul-17	Stage-II approval accorded
807	Punjab	Construction of 66 KV Line From 66 KV G/S/S Mangwai to 66 KV G/S/S Bhalwan S/C on D/C Tower Line	Transmission Line	0.0234	2-Jun-16	29-Nov-16	Stage-II approval accorded
808	Punjab	permission for Passage to Marriage Palace	Others	0.1378	24-Mar-17	24-May-17	Stage-II approval accorded
809	Punjab	multiplex	Others	0.00948	14-Jun-16	15-Nov-16	Stage-II approval accorded
810	Punjab	Prabhakar Marriage Palace	Others	0.007547	20-Sep-16	2-Nov-16	Stage-II approval accorded

1	2	3	4	5	6	7	8
811	Punjab	M/s Taj Resort Udyog Samiti	Others	0.00422	30-Sep-16	18-May-17	Stage-II approval accorded
812	Punjab	Essar Oil Ltd Retail Outlet Rajpura	Others	0.0197	29-Dec-16	27-Mar-17	Stage-II approval accorded
813	Punjab	Retail Outlet at Chalheri	Others	0.0416	17-Nov-16	30-Mir-17	Stage-II approval accorded
814	Punjab	Shakti Resort	Others	0.008	19-Aug-15	4-Nov-15	Stage-II approval accorded
815	Punjab	Water Supply Line Developent of 52 Acre Urban Estate at Mansa Kanchian	Drinking Water	0.319	25-Jul-16	27-Jun-17	Stage-II approval accorded
816	Punjab	Sewerage Pipe line	Others	0.5372	3-Mar-16	4-May-16	Stage-II approval accorded
817	Punjab	Proposed Essar Retail Outlet at Guruharsai WML	Others	0.002624	19-Aug-16	16-Sep-16	Stage-II approval accorded
818	Punjab	HPCI Proposed retail outlet at village Mulechak (WML), on Amritsar - Bhikhwind road (LHS), Tehsil & distt. Amritsar	Others	0.00908	1-Apr-16	27-Apr-16	Stage-II approval accorded
819	Punjab	66KV line from 220KV S/S Focal Point Nabha to 66KV S/S Samundgarh	Transmission Line	0.1395	2-Jun-16	21-Dec-16	Stage-II approval accorded
820	Punjab	Satluj Spintex LTD.	Industry	0.009532	1-Apr-16	10-May-16	Stage-II approval accorded

821	Punjab	M/s Benipal Enclave of Sukhpal singh S/o sh Ragnbir Singh at village Machiwara-1 on Machiwara-Rahon Road Km)-1 L/S. Dist Ludhiana Tehsil-Samrala	Others	0.004384	22-Jan-16	3-Mar-16	Stage-II approval accorded
822	Punjab	Toll Plaza	Others	0.2878	9-Mar-17	19-Jun-17	Stage-II approval accorded
823	Punjab	Construction of new Retail Outlet	Others	0.009046	22-Jan-16	25-Feb-16	Stage-II approval accorded
824	Punjab	Essar Oil & Gas	Others	0.0066	11-Aug-15	13-Oct-15	Stage-II approval accorded
825	Punjab	Four laned Amritsar Wagah section of NH-1	Road	1.35	10-Sep-15	21-Jan-16	Stage-II approval accorded
826	Punjab	Replacement of 66 KV line from 66 KV G/S/S Budhlada to 66 KV G/S/S Bareta SC/ DC Tower line	Transmission Line	0.0486	28-Aug-15	25-Feb-16	Stage-II approval accorded
827	Punjab	Dehlon Byepass	Road	0.066	9-Jun-17	10-Jul-17	Stage-II approval accorded
828	Punjab	Essar Oil Ltd Thikriwala A Barnala	Others	0.01104	18-May-17	23-Jun-17	Stage-II approval accorded
829	Punjab	Essar Oil Ltd Batala	Others	0.0125	28-Dec-16	30-Mar-17	Stage-II approval accorded
830	Punjab	Solar Power Plant at Sidhwian Ludhiana	Others	0.00073	12-May-17	13-Jul-17	Stage-II approval accorded

1	2	3	4	5	6	7	8
831	Punjab	widening of NH-64 from Zirakpur to Patiala Section	Road	9.5876	2-Nov-16	18-May-17	Stage-II approval accorded
832	Punjab	Diversion of 0.0064ha. forest land for HPCL proposed retail outlet at village Udhopur, on Partabhpura - Jamsher road, Between Km 4 to 5 (LHS), Tehsil & Distt. Jalandhar	Others	0.0064	1-Sep-16	9-Nov-16	Stage-II approval accorded
833	Punjab	Diversion of 0.0605 Hectare forest land for construction of approach Road for a Proposed Kissan Sewa Kendra of Indian Oil Corporation Limited at village Jamarai, Khasra No. 12/8, 9, 13 on Fatehabad - Chola Sahib road, Between KM Stone 5 to 6 (LHS) Tehsil Khadoor Sahib & Distt. Tarn Taran, Punjab	Others	0.041	4-Nov-16	30-Dec-16	Stage-II approval accorded
834	Punjab	LCCPL	Industry	0.319	30-Mar-16	14-Sep-16	Stage-II approval accorded
835	Rajasthan	Diversion of 1.00 ha. in forest land Senior Secondary School, Malkera Teh- Sikar District-Sikar	School	0.9437		19-May-14	Stage-II approval accorded
836	Rajasthan	Widening of Ghati portion of Todabheem - Balaji road (MDR-142)	Road	0.5375		15-May-14	Stage-II approval accorded
837	Rajasthan	Construction of 765 kV Gwalior Jaipur Transmission line	Transmission Line	72.42	30-Dec-14	31-Mar-15	Stage-II approval accorded

838	Rajasthan	Construction of water tank & laying of drinking water pipe line in FB Jeen Mata, Village -Mandoli, Nimera, tehsil - Dantaramgarh	Drinking Water	0.2212	13-Nov-14	Stage-II approval accorded	
839	Rajasthan	BPCL A/R for petrol pump (Sh. Bhagwan Dan Charan) at Vill.- Jalipa, Jaisalmner - Barmer road RHS of NH-15 km. 142/497.26 to 142/537.50	Road	0.036	13-Nov-14	Stage-II approval accorded	
840	Rajasthan	Up-gradation & realigning of existing road into 2-lane with paved shoulder from km 11.000 to km 175.433 of Jodhpur to Pokaran Section of NH-II4 in state of Rajasthan	Road	0.611	13-Nov-14	Stage-II approval accorded	
841	Rajasthan	The establishment of strategic facility of NTRO in Dodavali and Mathara Mai Motaghata forest blocks under the forest division Udaipur (N) and Udaipur (Raj.)	Others	151.87	3-Mar-16	22-Feb-17	Stage-II approval accorded
842	Rajasthan	Proposed Indian Oil Corporation Ltd. Retail outlet.	Road	0.1202	27-Nov-15	10-Mar-16	Stage-II approval accorded
843	Rajasthan	Construction of Gravel Road from Ulanda to Bansoli Village	Road	0.924	28-Jun-16	26-Oct-16	Stage-II approval accorded
844	Rajasthan	New bpc1 retail outlet at khasra no 117 village solaya tehsil nawā distt. Nagaur	Road	0.1244	26-Oct-16	10-Feb-17	Stage-II approval accorded
845	Rajasthan	Proposed HPCL Retail outlet at village Bhaduo ki Beri khasra no. 211/2, 211/12, on Barmer-Sanchise road chainage 225/913 to 225/953(RHS), Tehsil Dhormana Distt. Banner	Road	0.0979	26-Sep-16	10-Feb-17	Stage-II approval accorded

1	2	3	4	5	6	7	8
846	Rajasthan	New BPCL Retail Outlet At Village Darapura Tehsil Parbatsar Distt. Nagaur	Road	0.0996	26-Sep-16	23-Feb-17	Stage-II approval accorded
847	Rajasthan	Proposed HPCL Retail Outlet	Road	0.084	26-Sep-16	9-Feb-17	Stage-II approval accorded
848	Rajasthan	Petrol Pump	Road	0.10375	6-Nov-15	18-Dec-15	Stage-II approval accorded
849	Rajasthan	Proposed Indian Oil Corporation Ltd. Retail outlet.	Road	0.105051	24-Oct-16	29-Dec-16	Stage-II approval accorded
850	Rajasthan	New Essar Retail Outlet At Village Bherunda	Road	0.1513	17-Feb-17	2-May-17	Stage-II approval accorded
851	Rajasthan	New HPCL Retail outlet	Road	0.1501	22-Aug-16	29-Dec-16	Stage-II approval accorded
852	Rajasthan	Proposed Bharat Petroleum Corporation Ltd. Retail Outlet	Road	0.1053	22-Aug-16	17-Nov-16	Stage-II approval accorded
853	Rajasthan	Reconductoring of existing 33 KV transmission line Transmission from Madar 220KV GSS to Shastri NagarS/S.	Transmission Line	0.573	20-Apr-16	3-Feb-17	Stage-II approval accorded
854	Rajasthan	Retail Outlet (Petrol Pump) BPCL	Road	0.126	19-Oct-15	31-Aug-16	Stage-II approval accorded
855	Rajasthan	New BPCL Retail Outlet At Village Manglana Tehsil Parbatsar Distt. Nagaur	Road	0.1951	17-Mar-17	1-May-17	Stage-II approval accorded

856	Rajasthan	Proposed Indian Oil Corporation Ltd. Retail Outlet	Road	0.127805	17-Dec-15	3-Mar-16	Stage-II approval accorded
857	Rajasthan	HPCL New Proposed Retail outlet	Road	0.1099	17-Dec-15	3-Mar-16	Stage-II approval accorded
858	Rajasthan	IOCL New Retail outlet at villaes Alay Distt Nagaur	Road	0.122	14-Mar-17	1-May-17	Stage-II approval accorded
859	Rajasthan	BPCL Retail Fuel Station at Vill-Arjansar	Road	0.1388	13-Jun-16	24-Aug-16	Stage-II approval accorded
860	Rajasthan	Proposed Indian Oil Corporation Ltd. Retail outlet	Road	0.1137	13-Jun-16	12-Jan-17	Stage-II approval accorded
861	Rajasthan	New Retail outlet of BPCL along NH-15 at Village Lunkarsar	Road	0.151	11-Jul-16	24-Aug-16	Stage-II approval accorded
862	Rajasthan	33 KV Transmission Line of Welspun Renewables Energy Pvt. Ltd.	Transmission Line	0.7875	15-Jan-16	8-Feb-16	Stage-II approval accorded
863	Rajasthan	Widening of Road from Katighati to Ahinsha Circle (Alwar)	Road	0.907	8-Jul-16	15-Nov-16	Stage-II approval accorded
864	Rajasthan	Construction of 33 KV D/C & S/C Transmission Line form CRPF to Chandravardai Nagar	Transmission Line	0.5613	4-Nov-15	22-Nov-16	Stage-II approval accorded
865	Rajasthan	Construction of Approach road for proposed School	Road	0.1155	24-Sep-15	25-Jan-16	Stage-II approval accorded
866	Rajasthan	BPCL.FUEL.STATION	Others	0.064	1-Feb-16	26-Sep-16	Stage-II approval accorded

1	2	3	4	5	6	7	8
867	Rajasthan	Proposed Essar Oil Ltd. Retail Outlet	Road	0.1441	14-Mar-16	20-May-16	Stage-II approval accorded
868	Rajasthan	Proposed Essar Oil Ltd. Retail Outlet	Road	0.1502	14-Mar-16	20-May-16	Stage-II approval accorded
869	Sikkim	Diversion of 11.8822 Ha of Forest land for (R.F. 4.80 Ha and Khasmal -Gouchran-7.0822 Ha) for const., of Two Nayabazar-Legship Road under Soreng Division in West Sikkim	Road	11.8822	26-Mar-15	13-Apr-16	Stage-II approval accorded
870	Sikkim	Proposal for diversion of 0.1573 of forest land for construction of rural connectivity road from chakung-chambong spwd road to middle chakung phase VII in west district of sikkim by rural management & development department, government of sikkim. Rural connectivity road from chakung-chumbong spwd road to middle chakung phase vii in West sikkim	Road	0.1573	23-Nov-11	15-Mar-12	Stage-II approval accorded
871	Tamil Nadu	Construction of new high level bridge at KM 15/10-16/4 of Nazareth to Eral across Thamirabarani river in S. No. 965 of Rajapathy Reserve Land	Road	0.75	20-Jan-15	30-Mar-15	Stage-II approval accorded
872	Tamil Nadu	Deservation of part of Mullakadu Rf IA No. 3683, 3684 in W.P. (C) No. 202 of 1995 Hon'ble Supreme Court of India	Others	457.25	16-Apr-15	12-May-15	Stage-II approval accorded

873	Tamil Nadu	765kV S/C New Salem - Madhugiri Transmission line	Transmission Line	3.3472	8-Feb-16	16-Jun-16	Stage-II approval accorded
874	Telangana	Diversion of 1.6687 ha of FL in dadpally RF of Hyderabad Division for Construction of 400 kv Quad Moose Double Circuit line from Suryapet 400 kv substation to shankerpally 400kv substation under system Improvement of Associated Transmission Network of HNPCL in favour of SE, Lines and Substation, Field Mint Compound. Hyderabad	Transmission Line	1.6687	8-Jul-15	30-Oct-15	Stage-II approval accorded
875	Telangana	Diversion of 776.20 ha of FL for Jalagam Vengal Rao Open cast-II Mine(JVR OC-II) in Lankapalli RF of Sathpalli Range of Khamnam Division in Favoyr of SCCL Ltd	Mining	776.2	10-Dec-14	30-May-17	Stage-II approval accorded
876	Telangana	Peddavora to Macharla OFC Project, Idea Cellular Ltd - 0.35 Ha	Others	0.35	28-Apr-16	27-Oct-16	Stage-II approval accorded
877	Telangana	Dameracherla Thermal Power Project	Thermal	1892.35	27-Apr-15	7-Jul-15	Stage-II approval accorded
878	Tripura	Diversion of 3.86 ha forest land for construction of Drill site, waste pit, drill site Accommodation, TSR camp at location S-Khushiram under Gumti Forest Division.	Mining	3.86			Stage-II approval accorded

1	2	3	4	5	6	7	8
879	Tripura	Diversion of 4.26 ha forest land for construction of Drill site, waste pit, drill site Accommodation, TSR camp at location N-Khushiram under Gumti Forest Division.	Mining	4.26			Stage-II approval accorded
880	Tripura	Diversion of 34.2359 ha forest land for widening / improvement of NH-44 road from Agartala to Sabroom under Sadar, Udaipur & Bagafa forest Division.	Road	34.2359	23-Jan-15	7-Sep-15	Stage-II approval accorded
881	Tripura	Diversion of 10.14 ha forest land for laying of under ground pipeline(Length 5070.00 mtrs & width 20 mtrs) from Baramura GCS to ADB GCS at Mouja- Champabari under District Forest West.	Others	10.14	20-May-16	30-Sep-16	Stage-II approval accorded
882	Uttar Pradesh	Rehabilitation and upgradation of Indo Nepal border to Basti section of NH-233 from km 0 000 to km 95.700, in District Siddharthnagar & Basti, UP.	Road	159.563	31-Dec-14	26-Jun-15	Stage-II approval accorded
883	Uttarakhand	Diversion of forest land for 1380.03 ha collection of sand & bajri from river beds in favor of uttarakhand forest development corporation	Others	1380.03	24-Sep-14	23-Mar-16	Stage-II approval accorded
884	Uttarakhand	C/O Dakaroli to Malla Nigat Motor Road	Road	0.54	21-May-16	28-Nov-16	Stage-II approval accorded
885	Uttarakhand	Construction of Motor Road from Khagyar to Kothiya.	Road	0.415	26-May-16	20-Jan-17	Stage-II approval accorded

886	Uttarakhand	Procurement of work for, Reorganization and Augmentation of water supply scheme at Ramnagar' Tackage No. WSS01RM	Drinking Water	0.01	25-Jan-16	10-Jun-16	Stage-II approval accorded
887	Uttarakhand	Construction of Sundarwala village group drinking water scheme	Drinking Water	0.282	12-Aug-16	27-Nov-16	Stage-II approval accorded
888	Uttarakhand	Muck disposal of Tehri PSP	Others	4.668	29-Dec-15	29-Dec-16	Stage-II approval accorded
889	Uttarakhand	Construction of Girls Hostel at FRI Dehradun	Others	0.1155	30-Mar-16	23-Sep-16	Stage-II approval accorded
890	Uttarakhand	Paynsuu to DliulAuuhw juuga motor road	Road	1.674	25-Jul-15	2-Nov-16	Stage-II approval accorded
891	Uttarakhand	New C/o Paldi to Moldhar Sarnoli to Khongchha to Chounikhali Motor Road under State Sector	Road	0.873	25-Jul-15	26-Jun-16	Stage-II approval accorded
892	Uttarakhand	Dharkot to Upper Talai Motor Road	Road	0.476	2-Dec-15	21-Sep-16	Stage-II approval accorded
893	Uttarakhand	Paurikhal to Sandanakot via Khoonbagi Motor Road	Road	0.873	8-Oct-15	19-Sep-16	Stage-II approval accorded
894	Uttarakhand	Diversion of Forest land for Nalupani Landslide treatment, Uttarkashi, Uttarkhand	Others	2.714	19-Oct-16	23-Jun-17	Stage-II approval accorded
895	Uttarakhand	Jwarna Bangiyal Motor Road Missing Link	Road	3.045	17-Aug-15	27-Oct-16	Stage-II approval accorded
896	Uttarakhand	Construction of Chamadkhan Kanoli Selapani Motor Road	Road	0.398	8-Oct-15	4-Jan-17	Stage-II approval accorded

1	2	3	4	5	6	7	8
897	Uttarakhand	Development of tourist infrastructure (view points/ Rest Shelter) from Tanki China to Cheena Peak pathway for local community & tourist facility.	Others	0.0075	9-Sep-16	12-Apr-17	Stage-II approval accorded
898	Uttarakhand	Construction of 70 m span suspension bridge at soura gad	Road	0.15	21-Mar-16	6-Sep-16	Stage-II approval accorded
899	Uttarakhand	construction of delhi yamunotri road in rikho khudd to rikhao village motor road	Road	2.259	7-Nov-15	10-Jan-17	Stage-II approval accorded
900	Uttarakhand	Const. of Aradi Bisht to Ram singh kichar motor road	Road	0.9	7-Nov-15	13-Dec-16	Stage-II approval accorded
901	Uttarakhand	Chattwapijal to Siran -End	Road	4.447	7-Nov-15	10-Jan-17	Stage-II approval accorded
902	Uttarakhand	kavasertha pli motor road	Road	0.33	7-Nov-15	26-Jul-16	Stage-II approval accorded
903	Uttarakhand	Muwani Mungroi Motor Road	Road	0.81	7-Nov-15	20-Jan-17	Stage-II approval accorded
904	Uttarakhand	Construction of Bhikiyasain-Thapala motor road.	Road	1.254	7-Nov-15	10-Jan-17	Stage-II approval accorded
905	Uttarakhand	Chamund Link Motor Road	Road	0.35	27-Nov-15	23-Sep-16	Stage-II approval accorded
906	Uttarakhand	Diversion of Forest Land for Barethi landslide treatment, bridge & 2lane paved shoulder highway	Road	4.434	31-May-16	4-May-17	Stage-II approval accorded

907	Uttarakhand	from km 100.500 to km. 101.333 of NH-34	Construction of Office building of Devprayag Jal Sansthan	Drinking Water	0.36	11-Sep-15	30-Dec-15	Stage-II approval accorded
908	Uttarakhand	Development of 126 Km long Broad Gauge New Rail Link between Rishikesh and Karnaprayag in the state of Uttarakhand, India (Part-1).	Railway	63.422	10-Oct-16	27-Apr-17	Stage-II approval accorded	
909	Uttarakhand	Construction of Tanakpur Jaulibi Motor Road (Thuligar to Roopali Gar) in District Champawat	Road	49.7	28-Oct-16	25-May-17	Stage-II approval accorded	
910	Uttarakhand	Construction of Mulakot Kande Bhueya Motor Road in district Champawat	Road	3.15	5-Sep-16	29-Mar-17	Stage-II approval accorded	
911	Uttarakhand	Barkot helipad approach road	Road	0.945	14-Jun-16	10-Jan-17	Stage-II approval accorded	
912	Uttarakhand	Tarli Kandoli Gurudwara in Salaspur	Road	1.3874	13-Aug-15	6-Sep-16	Stage-II approval accorded	
913	Uttarakhand	Construction of Km 10 of tuni aarakot shimla motor road to Bampur motor road	Road	3.3495	15-Jun-15	26-Jul-16	Stage-II approval accorded	
914	Uttarakhand	Construction of Directorate Dairy development, Uttrakhand	Others	1.75	12-Nov-15	22-Mar-16	Stage-II approval accorded	
915	Uttarakhand	turturya birkot motor road	Road	4.935	15-Jul-15	1-Nov-16	Stage-II approval accorded	
916	Uttarakhand	Development of Tourism in Kartikey Swami Circuit	Others	0.94	12-May-16	23-Sep-16	Stage-II approval accorded	

1	2	3	4	5	6	7	8
917	Uttarakhand	Construction of gandinagar-Banjarihat M/Road in village Jurkha.	Road	0.665	16-Dec-15	3-Feb-16	Stage-II approval accorded
918	Uttarakhand	Construction of Bakrauli Mundeshwar Motor Road in District Pauri Garhwal.	Road	0.45	11-Jan-16	10-Jan-17	Stage-II approval accorded
919	Uttarakhand	Construction of road from Harshil to Bagori	Road	0.09	11-Jan-16	18-Oct-16	Stage-II approval accorded
920	Uttarakhand	Kanvashram Ka Sondryakaran & Jheel Nirman	Others	3.074	25-Feb-16	17-May-16	Stage-II approval accorded
921	Uttarakhand	Rudraprayag Sewerage Scheme	Others	0.04	8-Apr-16	10-Jan-17	Stage-II approval accorded
922	Uttarakhand	construction of kud kotla motor road	Road	3.0415	29-Feb-16	10-Jan-17	Stage-II approval accorded
923	Uttarakhand	C/O Motor Road from Ghughukhan Saur Motor Road to Hariyal	Road	0.84	26-Nov-15	25-Oct-16	Stage-II approval accorded
924	Uttarakhand	Lostu Ghandiyal hoandu to ringoli motor road	Road	0.99	6-Aug-15	20-Jun-16	Stage-II approval accorded
925	Uttarakhand	silquara bangon chapra sarot ke km 11 se gawanag motor road	Road	0.864	26-Aug-15	2-Nov-16	Stage-II approval accorded
926	Uttarakhand	Mishrawangaon to Thala Motor Road	Road	0.805	7-Sep-15	18-Oct-16	Stage-II approval accorded

927	Uttarakhand	kalyani danda gujead to tarakot motor road	Road	1.867	1-Jan-16	6-Dec-16	Stage-II approval accorded
928	Uttarakhand	Construction of Kartjabagad-Ghatbagad to Waan Village Motor Road from Lohajung-Waan Motor Road.	Road	0.722	30-Oct-15	18-Oct-16	Stage-II approval accorded
929	Uttarakhand	Audibadi-Nauti m/r to chandpur gadi via kansuwa	Road	1.67	2-Nov-15	10-Jan-17	Stage-II approval accorded
930	Uttarakhand	HRT to Jaspur Motor road.	Road	1.594	3-Nov-15	10-Jan-17	Stage-II approval accorded
931	Uttarakhand	kaslana to chopda motor road	Road	0.72	30-Oct-15	5-Jul-16	Stage-II approval accorded
932	Uttarakhand	construction of Km 22.6 of MDR 33 to Nagou motor road	Road	2.34	30-May-15	26-Jul-16	Stage-II approval accorded
933	Uttarakhand	Construction of Haridwar- Nagina section of NH-74 from KM0.000 KM 30.000 in the state of UP & Uttrakhand under NHDP-IV	Road	64.748	3-Oct-16	7-Apr-17	Stage-II approval accorded
934	Uttarakhand	Construction of Naugaon godar to Closegaon to Matari to Khirnu to Jhandu Village Motar Road	Road	0.7175	30-Mar-16	7-Feb-17	Stage-II approval accorded
935	Uttarakhand	Const. of Tarikhett Peepali Sauladhar Gangoda motor road	Road	0.54	10-May-16	23-Jun-17	Stage-II approval accorded
936	Uttarakhand	Under PMGSY Ringalpani Gweel Garkot Motor Road	Road	0.945	2-Feb-16	16-Jun-16	Stage-II approval accorded

1	2	3	4	5	6	7	8
937	Uttarakhand	Syarichoura-Simsyari-Sama-Damola motor road in District-Bageshwar	Road	0.7665	31-Jul-15	17-Jun-16	Stage-II approval accorded
938	Uttarakhand	Construction of Kiranu Dhuniyara Thurindadhar Motor Road in Block Mori District Uttarkashi, Under CM Ghosna 246/2013	Road	3.533	1-Jul-15	4-Apr-16	Stage-II approval accorded
939	Uttarakhand	Allopathic hospital uchadungi to kyunja village road, Rudraprayag	Road	0.77	27-Jan-16	7-Feb-17	Stage-II approval accorded
940	Uttarakhand	Construction of 24 m span steel girder bridge at Kakoda Gaad under State Sector	Others	0.0675	29-Jul-15	13-Dec-16	Stage-II approval accorded
941	Uttarakhand	Thatti Dagar Motor road	Road	0.666	29-Jul-15	20-Jun-16	Stage-II approval accorded
942	Uttarakhand	Construction of Bhowali Bypass Motor Road (Part 1) from B.A.B. Motor Road Km. 140 to Sanitorium	Road	0.9835	13-Apr-16	2-Jan-17	Stage-II approval accorded
943	Uttarakhand	400 KV Single Circuit (Quad) Tehri-Koteshwar-III Transmission Line	Transmission Line	4.8	27-Jul-15	6-Mar-17	Stage-II approval accorded
944	West Bengal	Diversion of 1.92 ha of forest land in favour of 764 BRTF for widening of Algarh Bypass.	Road	1.92	20-Oct-14	26-Sep-16	Stage-II approval accorded

**Statement-III**

*Details of Proposals pending with Ministry for the approval under Forest (Conservation) Act, 1980 from the financial year 2014-2015 to 2016-2017*

Sl.No.	State	Proposal Name	Category	Area Applied (in ha.)	Status
1	2	3	4	5	6
1	Andhra Pradesh	Diversion of 52.66 Ha of Forest Land in Compt. Nos. 446, 445, 444, 443, 441, 440 and 438 of Kuderu and Kondapalli RF of Ananthapuramu Forest Division & District of Andhra Pradesh for establishing Wind Power Project.	Wind Power	52.66	Pending at HO
2	Andhra Pradesh	Formation of BT road from Sivapurangudem to Kolanubharathi temple	Road	2.39	Pending at RO/ROHQ
3	Andhra Pradesh	Unguturu Industrial Zone In Unguturu-I&II Forest Blocks.	Industry	1017.27	Pending at HO
4	Andhra Pradesh	Nallajerla Industrial Zone In Compartment Nos.209, 211, 212 In Nallajerla Rf.	Industry	1018.22	Pending at HO
5	Andhra Pradesh	Nallajerla Industrial Zone In Compartment Nos.210, 213, 214 & 215 In Nallajerla Rf	Industry	1137.57	Pending at HO
6	Andhra Pradesh	Ramasingavaram Industrial Zone	Industry	1294.94	Pending at HO
7	Andhra Pradesh	Chintalapudi Lift Irrigation Scheme	Irrigation	469.18	Pending at HO
8	Andhra Pradesh	Quarry lease of black granite over an extent of 4.79 Ha in favour of BKCR Granites.	Mining	4.79	Pending at RO/ROHQ

1	2	3	4	5	6
9	Arunachal Pradesh	Proposal for diversion of 18.37 ha of forestland of const. of tuting battlion road from 0.00 km to 6.975 km by BRTF at upper siang district	Road	18.37	Pending at RO/ROHQ
10	Arunachal Pradesh	Proposal for diversion of 17.626 ha of forestland of imp/widening of along(pangin)-ditte-dime-migging-tutinh road from 240.40 km to 256.40 km by BRTF at upper siang district	Road	17.626	Pending at RO/ROHQ
11	Arunachal Pradesh	Proposal for diversion of 22.08 ha of forestland of imp/widening of along(pangin)-ditte-dime-migging-tutinh road from 161.40 km to 181.40 km by BRTF at upper siang district	Road	22.08	Pending at RO/ROHQ
12	Arunachal Pradesh	Proposal for diversion of 30.67 ha of forestland for contn./imp. of Along(Pangin)-Ditte-Dime-Migging-Tutting road by BRTF in Upper Siang District.	Road	30.67	Pending at RO/ROHQ
13	Arunachal Pradesh	Revised proposal for diversion of 1165.66 ha including (91.33 ha under ground area) of forestland for construction of etal In hydro electric project (3097 mw) in dibang valley district of Arunachal Pradesh by m/s Eta lin hydro electric power company ltd	Hydel	1165.66	Pending at HO
14	Arunachal Pradesh	Proposal for diversion of 49.40 ha of forest land for construction of infrastructure & various deattachments of defense at tutling town in vingkiong.	Defence	49.4	Pending at HO
15	Arunachal Pradesh	Proposal for diversion of 280.54 ha of forestland for construction of talong londa hydro electric project (225mw) in east kameng district of Arunachal Pradesh by m/s GMR londa hydro power pvt. Ltd.	Flydel	280.54	Pending at HO

16	Arunachal Pradesh	Proposal for diversion of 198.74 ha of forestland for construction of infrastructure and various detachment of defence.	Defence	198.74	Pending at HO
17	Arunachal Pradesh	Proposal for diversion of 104.52 ha of forestland for construction of infrastructure for army at general area tungnirin bomdila	Defence	104.52	Pending at HO
18	Arunachal Pradesh	Proposal for diversion of 29.862 ha forestland for imp. of tato-mechuka road from 0.00 km to 46.30 km by BRTF in west siang district of Arunachal Pradesh.	Road	29.862	Pending at RO/ROHQ
19	Arunachal Pradesh	Proposal for diversion of 5.80 ha forest land for re-alignment of balipara-charduar-tawang road from 242.45 km to 245.20 km in tawang district.	Road	5.8	Pending at RO/ROHQ
20	Arunachal Pradesh	Proposal for diversion of 4.41 ha forestland for const/ improvement of road sector from 159.48 (old) km/158.25 (new) km to chung bridge of orang-kalaktang-shergaon-rupa-tenga by BRTF in west kameng district	Road	4.41	Pending at RO/ROHQ
21	Arunachal Pradesh	Proposal for diversion of 29.00 ha of forestland of imp/widening of along(pangin)-ditte-dime-migging-tutinh road proposal for diversion of 29.00 ha of forestland of imp/widening of along(pangin)-ditte-dime-migging-tutinh road from 40.00 km to 65.00 km by brtf at UPPER siang district	Road	29	Pending at RO/ROHQ
22	Arunachal Pradesh	Proposal for diversion of 20.93 ha of forestland of imp/widening of along(pangin)-ditte-dime-migging-tutinh road from 90.40 km to 110.40 km by BRTF at upper siang district	Road	2093	Pending at RO/ROHQ

1	2	3	4	5	6
23	Arunachal Pradesh	Proposal for diversion of 32.898 ha of forestland for improvement of hunli-anini road to NHDL specification from 0 km to 23.82 km by BRTF under lower dibang vally district	Road	32.898	Pending at RO/ROHQ
24	Arunachal Pradesh	Proposal for diversion of 16.07 ha of forestland for constn./ imp. of Along(Pangin)-Ditte-Dime-Migging-Tuting road from 75.40 km to 90.40 km by BRTF in Upper Siang District.	Road	16.07	Pending at RO/ROHQ
25	Arunachal Pradesh	Proposal for diversion of 14.802 ha of forestland of imp/ widening of along(pangin)-ditte-dime-migging-tutinh road from 226.80 km to 240.40 KM by BRTF at Upper Siang District	Road	14.802	Pending at RO/ROHQ
26	Arunachal Pradesh	Proposal for diversion of 6.12 ha of forestland of const. of bomdila bye pass to NHDL road specification from 0.00 km to 11.725 km on road balipara-charduar-tawang (km reckoned from 129.725 & terminating point at km 138.90 on BCT road) by BRTF at west kameng district	Road	6.12	Pending at RO/ROHQ
27	Arunachal Pradesh	Proposal for diversion of 156.828 ha of forestland for construction of hunli-anini road to NHDL specification from 23.82 km to 138.00 km in dibang valley district of Arubachal Pradesh.	Road	156.828	Pending at RO/ROHQ
28	Arunachal Pradesh	Proposal for diversion of 41.33 ha forestland for construction of meka-roing-hunli road from 47.00 km to 62.97 km by BRTF in dibang valley district.	Road	41.33	Pending at RO/ROHQ

29	Assam	Construction of Water Intake Pump House at Dilli River, near Thermal to existing Intake pump house	Thermal	0.069	Pending at RO/ROHQ
30	Chhattisgarh	PART- II :-Diversion of 1.09 revenue forest land of railway siding of Korba west power company limited, Vil- Chhote bhandar, Post- Bade Bhandar, Dist Raigarh.	Railway	1.09	Pending at RO/ROHQ
31	Chhattisgarh	Indoor Stadium, Outdoor Stadium and Swimming Pool	Others	8	Pending at RO/ROHQ
32	Chhattisgarh	24 mw small hydro power project	Hydel	4.891	Pending at RO/ROHQ
33	Chhattisgarh	207.99 Ha. Forest land diversion proposal of Ketki UG Mine, SECL, Bishrampur Area.	Mining	207.99	Pending at HO
34	Chhattisgarh	Piperchhedi Tank Scheme	Irrigation	174.51	Pending at HO
35	Chhattisgarh	Diversion of 4.7598 hectare forest land of forest compartment numbers 1843, 1844 and 1845 in Dantewada Forest Division of Dantewada District in Favour of NMDC Limited, Bailadila Iron Ore Mine, Bacheli Complex	Road	4.8	Pending at RO/ROHQ
36	Chhattisgarh	Installation of Iron Ore Processing Plant (Slime Beneficiation) at Bacheli	Industry	33	Pending at RO/ROHQ
37	Chhattisgarh	ISPAT DOLOMITE QUARRY, BARADUAR MINING LEASE	Mining	407.41	Pending at HO
38	Chhattisgarh	84.464 Ha. Revenue forest land in the village chilhati, goddadih, belha, sukulkaari, tehsil-Masturi, District-Bilaspur (CG)	Mining	84.464	Pending at HO

1	2	3	4	5	6
39	Chhattisgarh	NH 30 sukma to konta road	Road	34,049	Pending at RO/ROHQ
40	Chhattisgarh	Diversion of forest land for establishment of CRPF special training school located in kepi, village, telshil-lundra (dhourpur), distt, sarguja, chhattis	Others	122.5	Pending at HO
41	Chhattisgarh	Establish technical facility for defence research & development organisation	Defence	845.34	Pending at HO
42	Chhattisgarh	Thermal Power Project	Thermal	15.71	Pending at RO/ROHQ
43	Chhattisgarh	Tendubhatta Prospecting	Borehole Prospecting	113.625	Pending at HO
44	Chhattisgarh	Guma-Pausary Lime Stone Mine	Mining	25.071	Pending at RO/ROHQ
45	Chhattisgarh	Bailadila Iron Ore Mine Dep-4 project of NMDC Ltd.,, Bhansi Village Dantewada Dist South Bastar CG	Mining	665.23	Pending at HO
46	Chhattisgarh	Chhotedongar Iron Ore Mines	Mining	66.02	Pending at HO
47	Chhattisgarh	Diversion of 50.00 ha. Mine closure plan of metabodeli iron ore deposit in kanker district of Chhattisgarh in favour of m/s jayawal neco industries ltd.	Mining	57	Pending at HO
48	Chhattisgarh	construction of approx 35 km LII O of 132 KV Vishrampur-Pratappur line from loc no. 31/0 to proposed 132/33 KV S/s Wadrafnagar	Transmission Line	19.907	Pending at RO/ROHQ

49	Chhattisgarh	Pathrai Bauxite Mines	Mining	99.35	Pending at HO
50	Chhattisgarh	Alnar Iron Ore Mine	Mining	31.55	Pending at RO/ROHQ
51	Gujarat	Diversion 297.38 ha of Forest Land For Construction of Wind Power Project By Srijan Energy Systems Pvt. Ltd.	Wind Power	297.38	Pending at HO
52	Gujarat	Mundra Special Economic Zone Limited(MPSEZ)	Industry	1576.81	Pending at HO
53	Gujarat	proposal for diversion of 27.875 ha of protected forest land for widening to fourlane of vadodara-padra-jambusar SH from KM 8.4 to KM 53 by Executive Engineer, District (R&B) Division, Alkapuri, Vadodara in S.F.Division, Vadodara in Gujarat	Road	27.875	Pending at RO/ROHQ
54	Gujarat	PVC Pipe Line For Sea Water	Others	0.108	Pending at RO/ROHQ
55	Gujarat	Anjar - Mundra Pipeline	Others	1.285	Pending at RO/ROHQ
56	Haryana	Diversion of 23.22 + 39.77 + 1 18.80 = 181.79 ha for laning of NH 10 km 170 to 314.656 under forest division and district hisar, Fatehabad & Sirsa. (D-III-5882 link with D-III-5876 & D-III-5891)	Road	181.79	Pending at RO/ROHQ
57	Haryana	Diversion of 0.835 ha. forest land for construction of ROB on Bhiwani-Hansi road at level Rly. crossing No. 53-B near S.P. Residence, under Forest Division Bhiwani	Road	0.835	Pending at RO/ROHQ

1	2	3	4	5	6
58	Haryana	Diversion of 0.0110 ha. Forest Land for access warehouse to M/s AAIFA Logistic LLP CHD by Sh. Navneet Gupta on Gurgaon F/Nagar Jnajjar Road KM 40.950 R/s VPO Silani Kesho, Distt.-Jhajjar.	Others	0.011	Pending at RO/ROHQ
59	Haryana	Diversion of 0.00582 ha. of forest land for access to Godown along Jagadhari-Pabni road, Km. 6-7, L/side, at village balchhapper, under forest division and Distt, Yamunanagar (DIII-5927)	Others	0.00582	Pending at RO/ROHQ
60	Haryana	Construction of M/s Geen Palace Hisar-Tosham road Km. 7 to 8 Village Dabra	Others	0.0074	Pending at RO/ROHQ
61	Haryana	Diversion of 0.0105 ha of forest land for access to residential colony (alfa international city)along Fatehabad Hisar road L/side Distt. Fatehabad	Others	0.0105	Pending at RO/ROHQ
62	Haryana	Diversion of 0.3424 ha for erection of 66 KV D/C Sonata-Sonda transmission line. (D-II-5877)	Transmission Line	0.3424	Pending at RO/ROHQ
63	Haryana	Diversion of Forest land for access to commercial complex "ILD Trade Centre" along Gurgaon-Alwar road Km 4-5, Sector-47, at Village- Tikri, Tehsil&District Gurgaon.	Road	0.018	Pending at RO/ROHQ
64	Haryana	Diversion of 0.0174 ha for access to industrial colony along hotel-nuh pataudi-patuda road at village pathredi.	Others	0.0174	Pending at RO/ROHQ
65	Haryana	Improvement by providing widening strengthening from Rewari to IG University Via Ramgarh Bhagwanpur,	Road	2.134	Pending at RO/ROHQ

Turkiawas in Rewari District R.D 0.9.8 K.M (Road ID 1412,  
1413, 1402)

66	Haryana	132 KV D/C PTPS Chandoli To HSHDC Panipat Line	Transmission Line	0.4212	Pending at RO/ROHQ
67	Haryana	220 KV D/C Line From 400 Kv S/Stn. Jajji To Proposed 220 Kv S/Stn. Rai Line	Transmission Line	0.861	Pending at RO/ROHQ
68	Haryana	Randhawa Marriage Palace	Others	0.0064	Pending at RO/ROHQ
69	Haryana	Proposed site for Essar Oil Ltd. Village-Jogipur, on Hotel-Null Road (RHS) MDR-132, Tehsil-Nuh & District-Mewat, Haryana	Others	0.0102	Pending at RO/ROHQ
70	Haryana	Improvement and Strengthening of Shahbad Ladwa Road in Babain Town	Road	1.92	Pending at RO/ROHQ
71	Haryana	Diversion for road access by Mitsuba SICAL india ltd	Industry	0.011636	Pending at RO/ROHQ
72	Haryana	Use of Forest Land for Widening & Strengthening	Road	2.325	Pending at RO/ROHQ
73	Haryana	Hp Gas Godown On Assandh Road To Panipat Refinery, Between 4-5 Km Stone (Right Hand Side), At Village Kabri, Tehsil & Distt. Panipat, (Haryana).	Others	0.0185	Pending at RO/ROHQ
74	Haryana	Four Lanned Road	Road	1.81	Pending at RO/ROHQ

1	2	3	4	5	6
75	Haryana	Road Construction	Road	0.66	Pending at RO/ROHQ
76	Haryana	4 Lanning from Km.151.700 to 153.700 (Karnal District) on Bhiwani-Mundal-Jind-Karnal road new NH-709A.	Road	2	Pending at RO/ROHQ
77	Haryana	Residential Plotted Colony Project of Emaar MGF Land Limited at Village Maidawas, Sector 65 & 66, Gurgaon	Others	0.0352	Pending at RO/ROHQ
78	Haryana	Construction of Approaches of Railway Under Bridge	Road	0.35	Pending at RO/ROHQ
79	Haryana	For Laying RCC Pipeline	Irrigation	13.51	Pending at RO/ROHQ
80	Haryana	Proposed Site for Can-Pack India Pvt at Village-Jaisinghpur, Tehsil-Nuh, District-Mewat, State -Haryana	Industry	0.0166	Pending at RO/ROHQ
81	Haryana	Ghaggar-III (2x400 kW) Mini Hydel Project	Hydel	0.7814	Pending at RO/ROHQ
82	Haryana	Chandimandir Micro hydel project	Hydel	0.083	Pending at RO/ROHQ
83	Himachal Pradesh	Diversion of 07.4250 Ha. forest land in favour of HP Tourism and Civil Aviation Kullu for the C/o of Tourism Infrastructure in Rohtang Marhi and Gulaba in Distt. Kullu HP.	Others	7.425	Pending at RO/ROHQ
84	Himachal Pradesh	Proposal for Diversion of Forest land for Construction of link Road Kuthar Mohar Takwal Sunhara Road km 0/0 to	Road	0.1937	Pending at RO/ROHQ

85	Himachal Pradesh	10/855 i/c Bridge over Khadoun Khad at under Nabard Teh. Fathehpur Distt. Kangra H.P.	Hydel	0.4937	Pending at RO/ROHQ
86	Himachal Pradesh	Diversion of 0.4937 ha of forest land in favour of the Rainbow hydro power Co-operative Society for Construction of 1.20 MW Jail, SHEP within the jurisdiction of Parvati Forest Division, Distt. Kullu, HP	Road	5.9315	Pending at RO/ROHQ
87	Himachal Pradesh	Diversion of Forest Land 5.9315 hac for Construction of Road Motla to Sukhyad Teh. Bhattiyat Distt. Chamba H.P.	Hydel	2.29	Pending at RO/ROHQ
88	Himachal Pradesh	Diversion of 2.29 ha of forest land in favour of M/S Continental Hydro power Pvt. Ltd. for the Construction of Chaksi-II small Hydro Electric Project 3.00 MW	Transmission Line	0.0185	Pending at RO/ROHQ
89	Himachal Pradesh	Diversion of 0.0185 ha of forest land in favour of HPSEB Ltd. for the laying of underground 11 KV XLPE Cable from switchyard Anu to Hamirpur under the jurisdiction of Hamirpur Division Distt. Hamirpur HP	Hydel	2.2516	Pending at RO/ROHQ
90	Himachal Pradesh	diversion of 2.2516 ha. (instead of 2.4914 ha.) of forest land by surrendering 0.6093 ha. and taking 0.3695 ha. additional land for construction of Rajpur Small Hydro Electric Project 9.9 MW	Read	1.6138	Pending at RO/ROHQ
91	Himachal Pradesh	Diversion of Forest land and Permission for the felling of trees	Road	126	Pending at RO/ROHQ

1	2	3	4	5	6
92	Himachal Pradesh	Diversion of 0.14 Hac. of Forest Land in favour of I & PH deptt. For providing LWSS Bid Patta Samsoh from Kandapattan area in Sarkaghat within the jurisdiction of Suket Forest Division, District Mandi. H.P.	Drinking Water	0.14	Pending at RO/ROHQ
93	Himachal Pradesh	Proposal for Diversion of 4.8764 Hac. Forest Land for the Construction of Salun Small Hydro Electric Project	Hydel	4.8764	Pending at RO/ROHQ
94	Himachal Pradesh	Diversion of 0.9320 ha of forest land in favour of Principle G.B. Pant Memorial, Govt. Degree College at nankhari within the jurisdiction of Rampur Division Distt. Shimla HP Renewal of already established bulk Petroleum depot for receiving products (Petrol, Diesl)	Others	0.932	Pending at RO/ROHQ
95	Himachal Pradesh	Kerosene, etc)/Road, its storage and distribution by tank trucks to the State of H.P. etc Proposed Area- 1.41 Hac.	Others	1.41	Pending at RO/ROHQ
96	Himachal Pradesh	Diversion of 46.3199 ha of forest land in favour of M/S Nuziveedu Seeds Ltd. Tidong Power Generation Pvt. Ltd. NSL Icon, 4th Floor, Road No. 12, Banjara Hills, Hyderabad-500034 for the Construction of 220 KV Double Circuit transmission line from Tidong-1 HEP s power House to Lilo point of 220 KV D/C Kashang -Bhaba Transmission line at Purbani in District kinnaur, within the jurisdiction of kinnaur Forest Division HP	Hydel	46.3199	Pending at RO/ROHQ
97	Himachal Pradesh	Construction of Shilla Small Hydro Electric Project Vill. Shilla Teh. Bhuntar Distt. Kullu H.P.	Hydel	2.64	Pending at RO/ROHQ
98	Himachal Pradesh	Proposal For The Diversion of 0.368 Hec Forest Land For non Forestry use under Forest (Conservation) Act 1980	Hydel	0.368	Pending at RO/ROHQ

99	Himachal Pradesh	Diversion of 4.5599 ha of forest land for the construction of Olinda Bohru via Chukath Km 0/00 to 8/900	Road	4.5599	Pending at RO/ROHQ
100	Himachal Pradesh	Di version of 0.6478 ha of forest land in favour of MCD/ Shala for the Construction of Parkin -Cum- Commercial Complex instead of Taxi Stand & Rain Basera Under PPP Mode at D/Shala, within the jurisdiction of D/Shala Division Distt. Kangra HP	Others	0.6478	Pending at RO/ROHQ
101	Himachal Pradesh	Proposal for the diversion of 1.0171 hec of forest land for the construction of Sarwari-III small hydro electric project (2.00MW)at vill. Darka Teh. and Distt. kulu.	Hydel	1.0171	Pending at RO/ROHQ
102	Himachal Pradesh	Diversion of 0.4848 Forest land in favour of M/s DLI Power (India) Pvt Ltd. for C/o of 8.00 MW Raura HEP in Kalpa Distt Kinnaur HP	Hydel	0.4848	Pending at RO/ROHQ
103	Himachal Pradesh	Diversion of 1.3215 Ha forest land in favour of Gunjal Hydro Power Pvt. Ltd for C/o Sheet Small HYDEL Project (1.5 MW) in Distt. Kullu HP.	Hydel	1.3215	Pending at RO/ROHQ
104	Himachal Pradesh	Diversion of 0.2002 ha of forest land for C/o Rest House at Sunni Distt Shimla HP	Others	0.2002	Pending at RO/ROHQ
105	Himachal Pradesh	Diversion of 3.0552 ha. Forest Land for 2.4 MW SHE. Project by Shakti Hydro Electric Project in Distt Chamba HP.	Hydel	3.0552	Pending at RO/ROHQ
106	Himachal Pradesh	Establishment of 43rd Bn ITBP Force at Kalha (Nogli)	Others	24.6511	Pending at RO/ROHQ

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107	Himachal Pradesh	C/O link road from Oru Mour to Kakiyana	Road	3.2867	Pending at RO/ROHQ
108	Himachal Pradesh	c/o Dohranallah to Villlage Dabri	Road	1.8871	Pending at RO/ROHQ
109	Himachal Pradesh	Construction of 132 KV Transmission Line From Chulla to Kanghain.	Village Electricity	4.32	Pending at RO/ROHQ
110	Himachal Pradesh	Harsar-II Hydro Electric Project	Hydel	4.267	Pending at RO/ROHQ
111	Himachal Pradesh	Barmour-I Hydro Electric Project	Hydel	4.737	Pending at RO/ROHQ
112	Himachal Pradesh	Harsar-III Hydro Electric Project	Hydel	4.065	Pending at RO/ROHQ
113	Himachal Pradesh	Bharmour-II Hydro Electric Project	Ilydel	4.862	Pending at RO/ROHQ
114	Himachal Pradesh	JVH Powers	Hydel	0.6331	Pending at RO/ROHQ
115	Himachal Pradesh	Uhl Stage-III Hydro Electric Project (100MW)	Hydel	0.53	Pending at RO/ROHQ
116	Himachal Pradesh	Thuchaning small Hydro Elec Project	Hydel	0.895	Pending at RO/ROHQ

117	Himachal Pradesh	Dugar Hydro Electric Project	Hydel	211.842	Pending at RO/ROHQ
118	Himachal Pradesh	Link road to village Jathani	Road	1.3226	Pending at RO/ROHQ
119	Himachal Pradesh	Industrial Area Dabbota	Industry	38.7	Pending at RO/ROHQ
120	Himachal Pradesh	Mahatma Gandhi Govt. Engeering College Kotla (Jeori)	Others	5.6705	Pending at RO/ROHQ
121	Himachal Pradesh	Dera Small Hydro Electric Project 5 MW	Hydel	4.3483	Pending at RO/ROHQ
122	Himachal Pradesh	GMC Hamirpur HP	Others	14.54	Pending at RO/ROHQ
123	Himachal Pradesh	C/O approach road to 3.5 MW project site, laying of transmission line & Drifth	Hydel	0.967	Pending at RO/ROHQ
124	Himachal Pradesh	UHL BARAH HEP	Hydel	3.1879	Pending at RO/ROHQ
125	Himachal Pradesh	M/S Paras Stone Crusher	Mining	2.1754	Pending at RO/ROHQ
126	Jharkhand	Diversion of 277.15 Ha of Forest & GMK Jangal Jhari land for Rajappa OCP (Ph-II)	Mining	277.15	Pending at HO
127	Jharkhand	Proposal For Diversion of 149.7343 Ha. of Forest Land Including Broken Up Forest Area Over 13.96 Ha. And 44.1693 Ha. Safety Zone Area	Mining	149.7343	Pending at HO

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128	Jharkhand	220 KV D/C Hatia Namkum Transmission Line	Transmission Line	13.221	Pending at RO/ROHQ
129	Jharkhand	NH-23 Chass to Ramgarh -2 lane Road	Road	7.6386	Pending at RO/ROHQ
130	Jharkhand	Coal Dispatch Conveyer of Karo OCP	Others	7.5	Pending at RO/ROHQ
131	Jharkhand	132 KV D/C Ramchandrapur-Jadugoda Transmission Line	Transmission Line	12.845	Pending at RO/ROHQ
132	Jharkhand	Diversion of 138.81 Hectare of Forest Land In Respect of Bokna Iron & Manganese Mines of M/S Rungta Sons Private Limited	Mining	138.81	Pending at HO
133	Jharkhand	Chatuburu Iron and Manganese Ore Mining Project of M/s Bhushan Power & Steel Ltd	Mining	422.75	Pending at HO
134	Jharkhand	Diversion of 998.70 Ha of Forest Land In Ankua Reseave Forest of Saranda Forest Division For Mining of Iron Ore And Manganese Ore In Favour of JSW Steel Limited.	Mining	999.9	Pending at HO
135	Jharkhand	Dirsumburu Iron Ore Mine In Kodoliobad Reserve Forest of Saranda Forest Division By Electrosteel Castings Limited (ECL) (192.50 ha of forest land within Mining Lease including safety zone. Stage-I clearance available on part of forest area of Mining Lease i.e. 55.79 ha comprising 50.98 ha forest within Mining Lease and 4.81 ha outside ML)	Mining	192.5	Pending at 110

136	Jharkhand	Meghabhataburu Iron & Manganese Ore Mines of Arcelor Mittal India Private Limited	Mining	202.35	Pending at HO
137	Jharkhand	Diversion of 350.50 Hectare of Forest Land In Respect of Kodalibad Iron & Manganese Mines of M/S. Rungta Mines Limited.	Mining	350.5	Pending at HO
138	Jharkhand	Jereldaburu Iron Ore Mining Lease Project of M/s. Jindal Steel & Power Limited in West Singhbhum District of Jharkhand. (537 Ha. Mining Lease Area including Safety Zone Area of 26.57 Ha. + 2.13 Ha. outside Lease for Conveyer Corridor).	Mining	537	Pending at HO
139	Jharkhand	Seta Ruiya Iron and Manganese Deposit	Mining	215	Pending at HO
140	Karnataka	Diversion of 0.50 ha. of forest land in Fsy No.87A of Venkatapur village, Bhatkal Taluk for Dispose of Solid Waste Yard in favour of the Executive Officer, Taluk Panchayat, Bhatkal.	Others	0.5	Pending at RO/ROHQ
141	Karnataka	Diversion of 115.08 ha. of forest land for renewal of Mining Lease No.2075/1799 to an extent of 114.84 ha. for Iron Ore mining and other allied activities and 0.24 ha. for approach road in Sy.No.192 of Kariganur Village, Hospet Reserve Forest, Hospet Taluk, Bellary District	Mining	115.08	Pending at HO
142	Karnataka	Grant of permission for usage of old existing road to an extent of 1.24 ha. inNirthadi RF, Holalkere Range, Chitradurga Division by Sri R. Praveen Chandra ML No. 1404/1903/2294.	Mining	2.7	Pending at RO/ROHQ

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143	Karnataka	Diversion of 0.91 ha. of forest land for approach road from ML No. No. 2593(old 622) M/s. Ramagad Minerals & Mining Ltd. Hosapete RM Block, Sandur.	Road	0.91	Pending at RO/ROHQ
144	Karnataka	Existing Approach Road of 1.135 Ha of M/s M. Hanumantha Rao Bellary, ML No.2505	Road	1.135	Pending at RO/ROHQ
145	Karnataka	Jambhunatha Iron Ore & Red Oxide Mine	Road	0.45	Pending at RO/ROHQ
146	Karnataka	Diversion of 0.6ha forest land for construction & widening roads to existing EMPRI building, demonstration of Non-conventional sources of energy, rain water structures, environmental friendly technologies, training center for skill up-gradation with respect to climate change and allied infrastructure for EMPRI.	Others	0.6	Pending at RO/ROHQ
147	Karnataka	Block No. 2 Hombalaghatta & Hosahalli Iron Ore Mine, C N Halli Taluk, Tumkur Dist	Mining	112	Pending at HO
148	Karnataka	land Diversion for RCU Belagavi	School	72.177	Pending at HO
149	Karnataka	Yarekatte Iron and Manganese Ore Mine (Area 116.50 Ha.) AML No.1063-2004, Block No.4	Mining	116.55	Pending at HO
150	Karnataka	Prema Channappa, Iron Ore and Manganese Mines, C N Halli Tq, Tumkur Dist.	Mining	60	Pending at HO
151	Karnataka	M Babanna Mines	Mining	155.2	Pending at HO

152	Karnataka	Shiradighat, Hassan & Dakshina kannada District, Karnataka	Mining	110	Pending at RORHQ
153	Karnataka	Shiradighat,Hassan & Dakshina kannada District, Karnataka	Mining	110	Pending at RORHQ
154	Kerala	Rehabilitation of Tribes in Variyam, Uriyampetty Tribal Colonies in Malayattoor Division	Rehabilitation	2092	Pending at HO
155	Madhya Pradesh	Bunder Diamond Mining Project	Mining	971.595	Pending at HO
156	Madhya Pradesh	Diversion of 424.517 Hectare of forest land for Nigahi Expansion Project (Opencast Coal Mine) of M/s. Northern Coalfields Limited (A Public Sector Undertaking)	Mining	424.517	Pending at HO
157	Madhya Pradesh	Chutki Madhya Pradesh Atomic Power Project	Others	119.46	Pending at HO
158	Madhya Pradesh	Diversion of 66.177 ha Forest Land and 10.663 ha Revenue Forest Land Total 76.840 Ha for Open Cast Mining of Rampur Batura OCM	Mining	76.84	Pending at HO
159	Madhya Pradesh	Hindustan Copper Limited, Malanjkhanda Underground Copper Mine at PO Malanjkhanda, District Balaghat, MP Project at PO Malanjkhanda	Mining	122.6	Pending at HO
160	Madhya Pradesh	Ambedi Tank	Irrigation	4.976	Pending at RORHQ
161	Madhya Pradesh	Ken-Betwa Link Project	Irrigation	968.24	Pending at HO
162	Madhya Pradesh	Gopalpura Canal Medium Project	Irrigation	1.905	Pending at RORHQ

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163	Madhya Pradesh	Grant of Mining Lease for Manganese Ore	Mining	4.3	Pending at RO/ROHQ
164	Madhya Pradesh	Chunar Tank	Irrigation	95.387	Pending at HO
165	Madhya Pradesh	Bahuti Canal Scheme	Irrigation	6.728	Pending at RO/ROHQ
166	Madhya Pradesh	Commissioner Office Building	Others	1	Pending at RO/ROHQ
167	Madhya Pradesh	Grant of Mining Lease for Manganese Ore	Mining	4.3	Pending at RO/ROHQ
168	Madhya Pradesh	Grant of Mining Lease for Manganese Ore	Mining	2.452	Pending at RO/ROHQ
169	Madhya Pradesh	Construction of regional training center at shyamla hills Bhopal	Others	2	Pending at RO/ROHQ
170	Madhya Pradesh	Chouraiya Mines	Mining	40.468	Pending at HO
171	Madhya Pradesh	Ghutehi marble block	Mining	0.81	Pending at RO/ROHQ
172	Madhya Pradesh	Nohta-Damoh-Jabera PML	Mining	1.69	Pending at RO/ROHQ
173	Madhya Pradesh	Extraction of Iron Ore Mining Project (10.49 Ha. Reserved Forests & 1.070 Ha Revenue Forests) In Favour of M/S Ma Kali Iron & Steel Co. Pvt. Ltd.	Mining	11.56	Pending at RO/ROHQ

174	Maharashtra	Development of Rediport	Others	33.78	Pending at RO/ROHQ
175	Maharashtra	Diversion of 14.32 ha. Forest land in Zudpi Jungle for Expansion Project for Defence Product of Economic Explosives Limited, Village : Sawanga, Tahsil: Nagpur (Gramin) District: Nagpur.	Industry	14.32	Pending at RO/ROHQ
176	Maharashtra	Diversion of Forest Land Involved Under The Project of Const. of Road & Mnor Bridge On Poladpur-Mahabaleshwar-Panchgani-Wai Road S.H.139 At Km 43/380 To Petri Venna Lake (Diversion Road) V.R. 137 Tal Mahabaleshwar Dist Satara	Road	0.51	Pending at RO/ROHQ
177	Maharashtra	400 D/c Bahaleshwar - Kudus Tr Line	Transmission Line	150432	Pending at RO/ROHQ
178	Maharashtra	Shivram Minerals Ringewadi Bauxite mines	Mining	6l	Pending at HO
179	Maharashtra	Manikgarh Cement Limestone Mines	Mining	229	Pending at HO
180	Maharashtra	Ramdongri Manganese Ore Mining Project	Mining	61.45	Pending at FfO
181	Maharashtra	Fxpansion and Development of Kolhapur Airport	Others	10.93	Pending at RO/ROHQ
182	Maharashtra	Gopani Iron & Power (India) Pvt. Ltd.	Mining	153.09	Pending at HO
183	Maharashtra	Construction of New Creek Bridge Between Thane Municipal Limit, at Village-Kalwa & Rabodi, District - Thane, By Thane Municipal Corporation.	Others	0.274	Pending at RO/ROHQ

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184	Maharashtra	Diversion of 695072 ha. forest land for Mining of Limestone in village Shedwahi (Chedwai) in Giwati Taluka of Chandrapur district.	Mining	695.72	Pending at HO
185	Maharashtra	Diversion of 293.00 ha. forest land for village Shedwahi	Mining	293.12	Pending at HO
186	Maharashtra	Diversion of 72.60 ha. forest land in Village Fuser	Mining	72.6	Pending at HO
187	Maharashtra	For Encroachment Regularization for residential Purpose	Encroachments	1584	Pending at RO/ROHQ
188	Manipur	Diversion of 0.1318 ha. of Forest land in respect of the construction of RCC tunnel for conveyance of water along the right main canal of Dolaithabi Project, Manipur	Irrigation	0.1318	Pending at RO/ROHQ
189	Manipur	Construction of Imphal-Kanchup-Tamenglong Road Section	Road	91.43	Pending at RO/ROHQ
190	Meghalaya	Diversion of Deemed Private Forest land 4.82 hectares for Mining & Allied activity	Mining	4.82	Pending at RO/ROHQ
191	Mizoram	Construction of Indo-Bangladesh Border Fence (BP No 2305/2RI To 2313) In DTRF, Mizoram	Road	1519.57	Pending at RO/ROHQ
192	Odisha	Proposal for diversion of 1177.2110 ha. of additional forest land in Revenue villages of Upper Jagar, Urumunda, Upar Kainsari, Nitigotha, Ichinda, Ambadahara Salarapentha and Daonla and Gandhamardan Proposed Reserved Forest under Banspal Tahasil & Keonjhar Forest Division for Gandhamardan(Block-B) Iron Ore mining by M/s Odisha Mining Corporation Ltd. during 1st RML	Mining	1177.211	Pending at HO

193	Odisha	Diversion of 54.399 ha. of forest land (Other area-47.558 ha. (+) Safety Zone- 6.841 ha.) in San-Indupur Iron & Manganese Mines of M/s National Enterprises	Mining	54.399	Pending at HO
194	Odisha	Proposal for exploration of 43 No of bore holes in Jamkani RF under Hemgir Tahasil of Sundargarh District for captive Coal Mining project M/S Bhushan Power & steel Ltd. falling under Bijahan Coal block of Sundargarh Forest Division.	Borehole Prospecting	0.774	Pending at RO/ROHQ
195	Odisha	Proposal for diversion of 41.011 ha. of forest land in village Kundaposi of Barbil Tahasil in Keonjhar district for mining of Iron Ore in grant lease area over 45.131 ha. by M/s OCL Iron & Steel Ltd.	Mining	41.011	Pending at HO
196	Odisha	Proposal for diversion for 240.672 ha. of forest land for Ananta Extension (Phase-III) OCP of Jagannath Area, Mahanadi Goal Field Ltd. in Angul District.	Mining	240.672	Pending at HO
197	Odisha	Proposal for diversion of 15.074 ha. of forest land in village Adaghat (Other area-13.674 ha. + Safety Zone-1.40 ha.) under Bonai Sub-Division of Sundargarh District for Mining of Iron Ore by M/s National Enterprises	Mining	15.074	Pending at RO/ROHQ
198	Odisha	Kathpal Chromite Mines, M/s. FACOR Ltd.	Mining	113.312	Pending at HO
199	Odisha	Application for diversion of 88.89 ha of forest land for non forestry purpose for Garjanbhal Open Cast Project, Basundhara Garjanbhal Area, Mahanadi Coal Fields Limited.	Mining	88.89	Pending at HO

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200	Odisha	Forest Diversion Proposal for Talabira-Lopencast Coal Project	Mining	4.16	Pending at RO/ROHQ
201	Odisha	Proposal for diversion of additional 41.819 ha of forest land i.e. (32.425 ha of DLC forest land for mining and allied activities, safety zone area of 8.568 ha and greenery of 0.826 ha) in addition to already diverted 567.087 ha of forest land in Joda East Iron & Manganese Mines in favour of Ms Tata Steel Ltd in Keonjhar Forest Division of Odisha during 3rd RML period.	Mining	41.819	Pending at HO
202	Odisha	5.10 Sq. Miles ML of Bolani Ores Mines	Mining	87.09	Pending at HO
203	Odisha	Jururi Iron Ore Mines, Kalinga Mining Corporation, Jalahari	Mining	6.679	Pending at HO
204	Odisha	Sukurangi Chromite Mines	Mining	162.42	Pending at HO
205	Odisha	Basundhara Coal Washery (10MTY)	Industry	2941	Pending at HO
206	Odisha	Aherajore Irrigation Project	Irrigation	14.53	Pending at RO/ROHQ
207	Odisha	Jerra Irrigation Project	Irrigation	5.391	Pending at RO/ROHQ
208	Odisha	Adaghat Iron Ore Mines	Mining	15.074	Pending at RO/ROHQ
209	Odisha	Iron Ore Mining By Sh. J. N. Patnaik In Village Bhanjapalli And Koira	Mining	4.22	Pending at RO/ROHQ

210	Odisha	Sagasaki Iron Ore Mines	Mining	41.144	Pending at HO
211	Odisha	Proposal for diversion of balance forest land over 79.252 ha during 1st RML of Panchapatmali South Block Mining lease over 528.262 ha in Koraput Dist. of Odisha by M/S National Aluminium Company Ltd.	Mining	79.252	Pending at HO
212	Odisha	Daitari Conveyor Corridor (2.5 MTPA)	Mining	106.016	Pending at HO
213	Odisha	M. Aikath Gurujang Chromite Mine	Mining	36.179	Pending at RO/ROHQ
214	Odisha	Proposal for diversion of 35.60 ha Under section - 2(iii) of FC Act, 1980 in respect of Ispat Sukinda Chromite Mine (ML area 35.60 ha) of M/s Balasore Alloys Ltd in Village Kaliapani, Tehsil Sukinda, and Dist: Jajpur, Odisha in Forest block No.27 under Mahagiri DPF to be obtained before execution of mining lease	Mining	35.6	Pending at RO/ROHQ
215	Odisha	Daitari Iron Ore Mining Lease	Mining	746.3325	Pending at HO
216	Odisha	Bolani Ores Mines (6.90 sq.mile ML) of SAIL, Dist: Keonjhar Odisha	Mining	238.093	Pending at HO
217	Odisha	Sono Barrage Project	Irrigation	14.928	Pending at RO/ROHQ
218	Odisha	Dalpahar Iron and Manganese Mine, Baitarani Reserve Forest, Champua Range, Keonjhar	Mining	101.171	Pending at HO
219	Odisha	South Kaliapani overburden dump site	Mining	222	Pending at HO
220	Odisha	Khandbandh Iron Ore Mine	Mining	176.01	Pending at HO

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221	Odisha	Khandabandh Iron ore Mines of Sree Metaliks	Mining	35.774	Pending at RO/ROHQ
222	Odisha	Balda Block Iron Mines of M/s Serajuddin & Co.	Mining	34.39	Pending at HO
223	Odisha	Saruabil Chromite Mines, m/s Misrilall Mines (P) Ltd.	Mining	17.14	Pending at HO
224	Odisha	Lanjigarh Bauxite Mines	Mining	672.018	Pending at HO
225	Odisha	Diversion of forest land over 152.591 Ha. in Talangi-B Chromite Mining Lease of IDCOL	Mining	152.591	Pending at HO
226	Odisha	Sagasaki Iron & Manganese Mines	Mining	363.436	Pending at HO
227	Odisha	Gandhamardan Block A	Mining	401.7824	Pending at RO/ROHQ
228	Odisha	Malangtoli Iron Ore Mines of Odisha Sponge Iron & Steel Limited (Formerly known as Odisha Sponge Iron Ltd) (OSIL).	Mining	135.4988	Pending at HO
229	Odisha	Kankadahada	Mining	504.3	Pending at HO
230	Odisha	Sukinda	Mining	23.243	Pending at RO/ROHQ
231	Punjab	Diversion of 145.9015 ha (61.7614 ha in Shri Mukatsar Sahib Division + 31.2838 ha in Sangrur Division + 52.8563 ha in Jalandhar Division) of forest land in favour of Central Works Division, PWD, B&R, Jalandhar for 4-lanning of Jalandhar-Barnala road section of NH-71 from	Road	145.9015	Pending at RO/ROHQ

km. 0.00 to 144.720 B/s in the State of Punjab through Public Private Partnership on Design, Build, Finance, Operated and Transfer (DBFOT) Toll under NHDP Phase-IV B/s under Forest Division Shri Mukatsar Sahib, Sangrur and Jala

232	Punjab	ALW Lighting India Pvt Ltd	Industry	0.00232	Pending at RO/ROHQ
233	Punjab	Singla Solvex Plant	Others	0.0058	Pending at RO/ROHQ
234	Punjab	Dagan to Budhabarh Via Bhavnali road km 0 to 7.20 R7 side & 7.20 to 10.65 L/side under Forest Division Dasuya and Distt Hoshiarpur.	Road	0.848	Pending at RO/ROHQ
235	Punjab	Development of tourist destination on Pathankot-Dalhousie Road around Ranjit Sagar Lake	Others	123.68	Pending at RO/ROHQ
236	Punjab	Construction of 66 KV Line Ghattianwali Janttan to Chimnewala S/C on D/C Tower	Transmission Line	0.1368	Pending at RO/ROHQ
237	Punjab	Retail outlet	Others	0.0051	Pending at RO/ROHQ
238	Punjab	M/s Nextgen Solux Power Pvt. Ltd, Electricity	Village	0.0011699	Pending at RO/ROHQ
239	Punjab	11 KV Transmission Line Solar Power Jhumir	Transmission Line	0.064	Pending at RO/ROHQ

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240	Punjab	permission of Construction of approach road to K.S Alloys Vill: Kumbh on Amloh Minor Tehsil: Amloh Distt: Fatehgarh Sahib	Industry	0.003644	Pending at RO/ROHQ
241	Rajasthan	Diversion of 6.21 ha. Construction of water treatment plant, pumping station pipe line near takhat sagar tehsil Jodhpur	Drinking Water	6.21	Pending at RO/ROHQ
242	Rajasthan	Isarda Drinking Water Project	Drinking Water	120.176	Pending at HO
243	Rajasthan	NH-148D Gulabpura-Umara	Road	28.944	Pending at RO/ROHQ
244	Rajasthan	BhawarSemia Dam Gang hut & Right Main Canal Construction	Irrigation	4.558	Pending at RO/ROHQ
245	Rajasthan	Diversion of forest land for approach road to retail outlet	Others	0.0651	Pending at RO/ROHQ
246	Rajasthan	Laying of underground Natural Gas pipe line & OFC for Mehsana Bhatinda Gas Pipeline Project	Others	9.2091	Pending at HO
247	Rajasthan	Diversion of 191.93 Ha. Forest Land In Favour of SPG.	Others	191.93	Pending at RO/ROHQ
248	Rajasthan	JDA Six lane Jaipur Ring road from Ajmer road to Agra road section	Road	5.51	Pending at RO/ROHQ
249	Rajasthan	Upgradaion of Baghana-Gomati section of NH-8 to 2/4 lane with paved shoulders Km. 147 to 177.05 within Tatgarh-Raoi WLS	Road	38.465	Pending at RO/ROHQ

250	Rajasthan	Construction of approach road for setup of a new Retail outlet of Bharat Petroleum Corporation Limited along the Hanumangarh-kishangarh (SH-07) Village - Pathano ka badh Distt. Nagaur	Others	0.047	Pending at RO/ROHQ
251	Rajasthan	Diversion of 0.057118 Ha.of Forest land for construction of approach road for setting up a new retail outlet of Indian Oil Corporation at Agra-Bikaner N.H. 11 in Tehsil Sri Dungargarh of Bikaner district.	Road	0.057118	Pending at RO/ROHQ
252	Rajasthan	Bhoya Sa Sarbeli Ki Dhani Via-Poswalo Ki Dhani, Hinduoon Ki Dhani and Mehalo Ki Dhani K. M 0/0 Sa 6/875 In Diverted of Road Construction.	Road	2.07	Pending at RO/ROHQ
253	Rajasthan	HPCL A/R for petrol pump (Sh. Mhander Singh) at Chak 13 LSD, Vill.- Bhairoon pura (Silwan), teh-Suratgarh on Suratgarh- Anoopgarh road RHS of MDR no. 103 Ch. 62 / - Ch. 62 / 415	Road	0.1044	Pending at RO/ROHQ
254	Rajasthan	Diversion of 40.9185 ha. forest land for Mining of Iron ore Near Village Jitala, Ladi ka Bass Tehsil Neemkathana District Sikar In Favour of M/s Pacific Industries LTD. Udaipur.	Mining	40.9185	Pending at HO
255	Rajasthan	M/s Ojaswi Marbles & Pvt Ltd. 19-C, Old fatehpura, Udaipur has applied for a Mining lease over 180.2760 Ha, near village Ramliyawas & Ghata Ganwar Tehsil Nim Ka Thana, District Sikar (Raj.) for Iron Ore, the area lies between	Mining	149.3002	Pending at HO

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256	Rajasthan	Battisa Nallah Minor Irrigation Project.	Irrigation	91.202	Pending at HO
257	Rajasthan	Dhulkhera Iron Ore Mine along with Beneficiation & Pellet Plant of M/s SAIL	Mining	102.789	Pending at RO/ROHQ
258	Sikkim	Construction of Alternate Highway to Gangtok section Rhenock-Rorathang-Pakyong (Package I) on NH 717A in the State of Sikkim	Road	10.794	Pending at RO/ROHQ
259	Sikkim	Proposal for land acquisition and forest clearance for improvement of road Singtham-Dikchu (between Km 0.00 to Km 10.00) from existing CL-9 (District road to National Highway Double lane (NHDL) specification	Road	5.7235	Pending at RO/ROHQ
260	Sikkim	Flaghill Dokala Road	Defence	52.7	Pending at RO/ROHQ
261	Telangana	Diversion of 24.8 Ha of Forest Land in Warangal South Division for Improvements to the road from km 121/0 to km 154/0 of Nakrekal to Mallampally road of NH - 365 in favour of EE, R & B, NH Division, Warangal	Road	24.8	Pending at RO/ROHQ
262	Telangana	Diversion of 285.44 ha of Forest Land in LANKAPALLI RF, SATHUPALLI Range, Khammam Division in favour of SCCL for KISTARAM Open Cast Mining in SATHUPALLI Mandal.	Mining	285.44	Pending at HO
263	Telangana	2nd Renewal of Tandur Mining Lease over a reduced extent of 4902 Ha. (18.92 sq miles) of Forest Land in Bellampalli forest Division, Adilabad district.	Mining	4902	Pending at HO

264	Telangana	Temporary Working Permission of Forest Land over an extent of 1165.85 Ha in favour of SCCL.	Mining	4902	Pending at HO
265	Telangana	Diversion of 2.85 Ha of Forest Land falling in Wild Life of Mahavir Harina Vanasthali National Park for Strengthening and Widening of Existing Road (Radial Road No. 22) from Nagole Junction to Gowrelly Junction in favour of Managing Director, Hyderabad Growth Corridor Limited.	Road	285	Pending at RO/ROHQ
266	Telangana	Diversion of 447.21 ha of Forest Land in for Manuguru OCP-II Extension Project (Phase-II).Manuguru in favour of SCCL	Mining	447.21	Pending at HO
267	Telangana	Renewal of Quarry Lease in the name of sri Laxmi Narasimha Metal Industry - 4.6281 ha	Quarrying	4.6281	Pending at RO/ROHQ
268	Telangana	Telangana Water Grid - Segment No.22/4, Kagaznagar, Adilabad Dist - 2.425 Ha	Drinking Water	2.425	Pending at RO/ROHQ
269	Telangana	Integrated Eco-Tourism Project at Rangareddy District - 1859.77 Fla	Others	1859.77	Pending at HO
270	Tripura	Diversion of 7.68 ha forest land for construction of 132 KV single circuit transmission line from 132 KV Sub-Station at Ambassa to 33 KV Sub-Station at Gandacherra (portion from Harinchierra to Gangamagar 33 KV Sub-Station) under District Forest Officer, Dhalai	Transmission Line	7.68	Pending at RO/ROHQ
271	Tripura	Establishment of BSF Bn HQ (47 Bn BSF) at Totabari.	Defence	34,8477	Pending at RO/ROHQ

1	2	3	4	5	6
272	Tripura	'Tripura Oil & Gas Exploration Block AA-ONN-2002/1 NELP-IV	Mining	7.757	Pending at RO/ROHQ
273	Tripura	Tripura Oil & Gas Exploration Block AA-ONN-2002/1 NELP-IV	Mining	7.757	Pending at RO/ROHQ
274	Uttar Pradesh	M/s longtele enterprises pvt. Ltd. Is construction metro industrial colony, village rithani, district meerut so area 0.0252 hectares in khasra plot no. 1089 of reserved forest land situated at rithani block for approach road of project.	Others	0.0252	Pending at RO/ROHQ
275	Uttar Pradesh	Construction of 800 KV Champa- Kurushetra HVDC Transmission line	Transmission Line	3.7094	Pending at RO/ROHQ
276	Uttar Pradesh	laying down 800 mm dia P.S.C. pipe line from Aurangabad tiraha to Gokul mod (625 mtr.)by drainage & sewerage unit, u.p. jal nigan, mathura	Others	0.0938	Pending at RO/ROHQ
277	Uttar Pradesh	Laying of o.f.c at 1-delhi-haridwar (nh-58)road km. 70.6 to 73.8 2-delhi-roorki-masoori (nh-II9) road km. 0.0 to 5.1 & km. 0.0 to 1.3 3-meerut-mawana (nh-II9)road km. 7.8 to 10.9 & km. 11.7 to 13.1	Others	0.6345	Pending at RO/ROHQ
278	Uttar Pradesh	Diversion of 4.24 ha Forest Land for the widening of NH-29E (Gorakhpur-Sunauli Road)from km 54.900 to km 60.200 in Gorakhpur District of Uttar Pradesh	Road	4.24	Pending at RO/ROHQ
279	Uttar Pradesh	LAYING OF O.F.C. (1- Meerut -Karnal Road Km. 3.700 to 5.050 & Km. 5.700 to 6.450 2-Meerut -Baghpat Road	Others	0.5018	Pending at RO/ROHQ

280	Uttar Pradesh	Km. 48.750 to 49.250 & Km. 49.500 to 53.700 3- Meernut-Hapur Road Km. 3.40 to 5.700 & Km. 6.10 to 8.150)	Diversion of 25885.64 ha of forest land for Asan field firing Range of Indian Army in saharanpur District of U.P.	Defence	25885.64	Pending at RO/ROHQ
281	Uttar Pradesh	Reliance Jio Infocom Ltd. OFC Kebil work on NH-25 between Km 27.6 to 59.4	Others	2.16	Pending at RO/ROHQ	
282	Uttar Pradesh	approach road to retail outlet of BPCL at mathura sadabad road at baldeo km 24(ch23.3337-23.372)	Road	0.03045	Pending at RO/ROHQ	
283	Uttar Pradesh	Vodaphone digilink ltd. H.d.d./o t o.f.c. line baraundha vodaphone tower to dhurkar via marihan	Others	1.154	Pending at RO/ROHQ	
284	Uttar Pradesh	Mathura Refinery Water pipe line	Others	4.15	Pending at RO/ROHQ	
285	Uttar Pradesh	Indian Oil Corp. Ltd. Retail Outlet Approach Road Ni1-2 In Middle Km. 234-235.	Road	0.1545	Pending at RO/ROHQ	
286	Uttar Pradesh	Construction of 400 KV Double Circuit Bareilly-Kashipur Transmission Line	Transmission Line	25.8658	Pending at RO/ROHQ	
287	Uttar Pradesh	The use of Protected Forest land area 0.021 ha. for construction of enter/exit road.	Others	0.021	Pending at RO/ROHQ	
288	Uttar Pradesh	The use of PF land 0.0666 ha. for construction of enter/exit road for retail out let pump of IOCL (Indian oil corporation ltd.)	Industry	0.0666	Pending at RO/ROHQ	

1	2	3	4	5	6
289	Uttar Pradesh	Diversion of Forest Land for laying of OFC in Aligarh city at various locations drawing attached total distance 25 kms.Ramghat Road 5 kms, NH.91-12.5 kms, Mathura Road 2.5kms, Khair Road 2kms.	Others	1.125	Pending at RO/ROHQ
290	Uttar Pradesh	Laying OFC by Reliance Jio Corp. Ltd. on Nh-24 (Delhi Bareilly Road) Km. 149.250 to 156.000 Total Lenght 6.75 Km. SH-49 (Moradabad Haridwar Road) Km. 1.800 to 7.500 Total lenght 5-700 Km. and Nh-24 (Delhi Bareilly Road) km. 157.000 to 161.800 Total lenght 4.800 in Right/Left side.	Others	0.789	Pending at RO/ROHQ
291	Uttar Pradesh	Rehabilitation and Augmentation of Existing National Highway no 27 From km. 4.285 to km. 45.627 (Allahabad-MP/UP Border Section) By four laining on EPC Basis in the Allahabad District in State of Uttar Pradesh	Road	59.824	Pending at RO/ROHQ
292	Uttar Pradesh	Diversion of 11.809 ha. Reserve Forest Land, at village Gullstanpur Tehsil-Sadar, District Gautambudhnagar Forest Proposed to diverted for Four-Lane Widening Internal Portion of Old NH-2 from CH. 161.800 to 180.000 (Kokhraj to Manauri) in District Kaushambi	Railway	11.809	Pending at RO/ROHQ
293	Uttar Pradesh	Construction work of four lane from Orai to Muhana (Bilrayan Panwari - State Highway 21) in District Jalaun, Uttar Pradesh	Road	17.626	Pending at RO/ROHQ
294	Uttar Pradesh		Road	26.61	Pending at PO/ROHQ

295	Uttar Pradesh	Rehabilitation and Upgradation of NH-28C from Km. 99.000 to Km. 150.200 (Bahrach-Rupaidha Section) to two lanes with Paved Shoulder under NHDP-IV on EPC Mode in the State of Uttar Pradesh	Road	794	Pending at RO/ROHQ
296	Uttar Pradesh	Bhaunrat Dam Project proposed on Jamin river in Lalitpur District	Irrigation	209.807	Pending at RO/ROHQ
297	Uttar Pradesh	Construction of Haridwar Nagina-Kashipur section of NH-74 km 30.000 to km 132.000 in the state of Uttarpardesh	Road	88.982	Pending at RO/ROHQ
298	Uttar Pradesh	Proposed 0.06534 Ha Protected Forest Area for exit/entry approach of Essar Oil Limited Retail Outlet on Hardoi-Sitapur (SH-21) between KM.CH 22.85-23.15 Gata No. 933-934 Village Badauli, District: Hardoi ASAN Field Firing Range	Others	0.06534	Pending at RO/ROHQ
299	Uttar Pradesh	Widening & Strengthening of Existing NH-730 from km 310.000 to km 325.000 in to Two Lane with Paved Shoulders in the State of Uttar Pradesh under EPC mode.	Defence	25885.64	Pending at HO
300	Uttar Pradesh	Four laning with paved shoulder for varanasi-siiaktmagar road (sh-05a)from km 5.050 to 10.050 Proposal for the diversion of road side protected forest strip for the construction of approach road to essar oil ltd. New retail outlet at haidergarh-ramsanahi ghard (mdr-03) khasra/gata no. 288, 305 kha, km 17 chainage 16.200 village banikodar tehsil ramsanahi ghat dist. Barabanki (u.p.)	Road	5.6	Pending at RO/ROHQ
301	Uttar Pradesh	Four laning with paved shoulder for varanasi-siiaktmagar road (sh-05a)from km 5.050 to 10.050 Proposal for the diversion of road side protected forest strip for the construction of approach road to essar oil ltd. New retail outlet at haidergarh-ramsanahi ghard (mdr-03) khasra/gata no. 288, 305 kha, km 17 chainage 16.200 village banikodar tehsil ramsanahi ghat dist. Barabanki (u.p.)	Road	9	Pending at RO/ROHQ
302	Uttar Pradesh	Proposal for the construction of approach road to essar oil ltd. New retail outlet at haidergarh-ramsanahi ghard (mdr-03) khasra/gata no. 288, 305 kha, km 17 chainage 16.200 village banikodar tehsil ramsanahi ghat dist. Barabanki (u.p.)	Others	0.052743	Pending at RO/ROHQ

1	2	3	4	5	6
303	Uttar Pradesh	M/S essar oil & gas ltd. by proposed a retail out let at ram-kemri (O.D.R. NO.20) km.3.135 in village pahari khasra no. 140 tehsil rampur district rampur.	Others	0.0555	Pending at RO/ROHQ
304	Uttarakhand	Tanakpur To Jauljibi Motar Road	Road	106.23	Pending at RO/ROHQ
305	Uttarakhand	Saisaya Seema Chowki (SSB)	Others	0.95	Pending at RO/ROHQ
306	Uttarakhand	Diversion of 381.43ha forest land for construction of Jamrani Dam Project in favour of Water Resources division.	Irrigation	381.43	Pending at HO
307	Uttarakhand	Establishment of Seema Chowki Sunder Nagar (SSB)	Defence	0.95	Pending at RO/ROHQ
308	Uttarakhand	New Construction of Saump Aarsch Motor Road	Road	1.33	Pending at RO/ROHQ
309	Uttarakhand	Construction of Junglechatti(Kheti) to Sirana Motor Road under PMGSY	Road	2.975	Pending at RO/ROHQ
310	Uttarakhand	Construction Link Motor Road from Chirakhan to High School Talli Pokhari	Road	1.26	Pending at RO/ROHQ
311	uttarakhand	Construction of motor road to connect Dev singh Kwarbi's village Kamechina	Road	0.7425	Pending at RO/ROHQ
312	Uttarakhand	Bhatwan-Sunar-Chandrapuri Motar Road	Road	0.612	Pending at RO/ROHQ

313	Uttarakhand	Baupul Hanumandir Chhotihaldwani Ganesh Joshi ke khet tak Marg.	Road	0.8888	Pending at RO/ROHQ
314	Uttarakhand	Dist. Nainital me Kaladhungi-Haldwani Mukhya Marg se Chorajali Tak Sampark Marg Nirman.	Road	0.3105	Pending at RO/ROHQ
315	Uttarakhand	Construction of Dhamedha Seeling Motor Road	Road	2.933	Pending at RO/ROHQ
316	Uttarakhand	construction of road from dhauladevi kheti km 5 to bajeli motor road	Road	9.1543	Pending at RO/ROHQ
317	Uttarakhand	Solid Waste Managemet of the Municipality, pauri	Others	1.007	Pending at RO/ROHQ
318	Uttarakhand	Weir/Reservoir At Aeeri Gadhara Block Hawallbagh District Almora	Irrigation	0.09	Pending at RO/ROHQ
319	Uttarakhand	New construction of Jhala Koti Motor Road	Road	0.784	Pending at RO/ROHQ
320	Uttarakhand	Construction of Dyora to Barmau Motor Road	Road	7.5	Pending at RO/ROHQ
321	Uttarakhand	Construction of Gaja Gontachali Motor Road	Road	4.8825	Pending at RO/ROHQ
322	Uttarakhand	Construction of Baga- Paina-Anariyakot- Katiyari- Chonli and Guna to Jaskot Motor Road.	Road	0.554	Pending at RO/ROHQ
323	Uttarakhand	sonala kandara to kanchula gain M/R	Road	4	Pending at RO/ROHQ

1	2	3	4	5	6
324	Uttarakhand	Indra Gandhi International Sports.Complex	Others	15	Pending at RO/ROHQ
325	Uttarakhand	Construction of Jahopra-Shikhar-Basti Motor Road (12.00 Km)	Road	4,987	Pending at RO/ROHQ
326	Uttarakhand	Construction of Km 5 of Mandrath birnar kathiyan motor road to Purtar motor road	Road	4,922	Pending at RO/ROHQ
327	Uttarakhand	LILO 220 KV Baram-Jauljivi Transmission line	Transmission Line	17,784	Pending at RO/ROHQ
328	Uttarakhand	Forest Land Transfer Proposal for Construction of Gwala Bherni Motor Road Under C.M.Ghosna	Road	4,957	Pending at RO/ROHQ
329	Uttarakhand	Construction of Mavadhar to Chamk Motor road under Distt Sector	Road	0.91	Pending at RO/ROHQ
330	Uttarakhand	Proposal for land transfer in the State of Uttarakhand for beach camping and rafting on the bank of river Ganga munikireti-shivpuri.	Others	18,367	Pending at RO/ROHQ
331	Uttarakhand	construction of road from tartik (Jakholi) to Toli Talli Motor Road.	Road	6,4046	Pending at RO/ROHQ
332	Uttarakhand	construction of road from chaykhan to ranau	Road	4,713	Pending at RO/ROHQ
333	Uttarakhand	Construction of Hokra to Namik motor road.	Road	14,852	Pending at RO/ROHQ

334	Uttarakhand	Const. of Paiyatral-Tyunkhar-Chirbatiya-Lassya Motor Road under State Sector	Road	1.4	Pending at RO/ROHQ
335	Uttarakhand	Extention of Sarkot Sampark Motor road to Bhararisen	Road	0.403	Pending at RO/ROHQ
336	Uttarakhand	Joljibi Munsyari Motor Road (Bangapani) to Bani Jarajibli Motor Road	Road	11.225	Pending at RO/ROHQ
337	Uttarakhand	Akari Baijula Gram Samooh drinking water supply scheme	Drinking Water	3.23	Pending at RO/ROHQ
338	Uttarakhand	Karanprayag -nauti-paithani (SH-34) to Malai	Road	0.45	Pending at RO/ROHQ
339	Uttarakhand	Madkot to Tomik Motor Road	Road	9.53	Pending at RO/ROHQ
340	Uttarakhand	Construction of BAYELA NAD Motor Road	Road	4.417	Pending at RO/ROHQ
341	Uttarakhand	construction of Adichaaura to Simni Motor Road Under PMGSY.	Road	10.35	Pending at RO/ROHQ
342	Uttarakhand	Construction of Paul Gaon Motor Road from N.H. 123 ROROHQ	Road	0.28	Pending at RO/ROHQ
343	Uttarakhand	Chaldaon-Kukhai MR	Road	3.553	Pending at RO/ROHQ

1	2	3	4	5	6
344	Uttarakhand	Barangali-Paw-Jagpura-Makklu Motor Road	Road	3,145	Pending at RO/ROHQ
345	Uttarakhand	Kayark Band To Peling Motor Road	Road	0.63	Pending at RO/ROHQ
346	Uttarakhand	Chamba Mussoorie Fal Patti Gram Samooh Dwss	Drinking Water	1.42	Pending at RO/ROHQ
347	Uttarakhand	Construction of Bhagwati to Timta Motor Road under PMGSY, length 15.90 km. in Dist. Almora, Legislative assembly area Dwarahat.	Road	9,153	Pending at RO/ROHQ
348	Uttarakhand	Development of 126 km long Broad gauge new Rail Link between Rishikesh and Karnaprayag in the State of Uttarakhand, India (Part-II)	Railway	500,5996	Pending at RO/ROHQ
349	Uttarakhand	Construction of Thaplal name tok to augustyamuni Junior High School Mayai under Distt.Sector	Road	0.3325	Pending at RO/ROHQ
350	Uttarakhand	Construction of Motor Road from Mornaula-Bhirapani Motor Road Km. 7 (Jhupali Banj) to Nartola (Km. 1 to 3) construction of silikhund kunain motor road km 5 to Sainj motor road motor road	Road	1,575	Pending at RO/ROHQ
351	Uttarakhand	Dhankri Khal Tok Two Choki Khal Via Kasana Vichala M/R	Road	5,3478	Pending at RO/ROHQ
352	Uttarakhand		Road	1.08	Pending at RO/ROHQ

353	Uttarakhand	Deghat to Lahnagari Motor Road	Road	3,844	Pending at RO/ROHQ
354	Uttarakhand	Construction of Motor Road from Jamariya To Baiseokhala	Road	3,105	Pending at RO/ROHQ
355	Uttarakhand	BHILANGANA-IIA Small Hydro Project	Hydel	9,975	Pending at RO/ROHQ
356	Uttarakhand	Extraction of Minor Mineral in Swarna Nadi Jhajra Range Dehradun Forest Division.	Mining	23.75	Pending at RO/ROHQ
357	West Bengal	Proposal for diversion of 86.6255 hect. (18.6040 hain Darjeeling Forest Division+12.3436 hain Kurseong Forest Division+8.8489ha in Dajeeling Wildlife Division+46.8290 ha in Kalimpong Forest Division) of forest land in favour of North-Frontier Railway for construction of Sevok-Rangpo new Broad Gauge Railway Line.	Railway	86.6255	Pending at HQ

**Increase in fine on parking vehicles on notified streets in New Delhi**

\*162. SHRI AMAR SINGH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government has received any proposal to make amendment in the Motor Vehicles Act to increase the fine for parking vehicles on notified public streets in New Delhi and if so, the details thereof;
- (b) the details of the roads proposed to be notified for this purpose; and
- (c) whether Government proposes to impose penalty on parking of vehicles on streets of residential colonies and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) and (b) No, Sir.

(c) The Motor Vehicles (Amendment) Bill, 2017, passed by Lok Sabha on 10th April, 2017 and presently in Rajya Sabha for consideration and passing *inter-alia* proposes for enhancement of penalty for unauthorised parking upto ₹500/- per hour from the present penalty of ₹50/- per hour. Section 127 of the Motor Vehicles Act, 1988 permits removal of an abandoned or unattended vehicle from a public place under orders of a police authority. Further, as per section 117 of the Motor Vehicles Act, 1988, the State Government or any authority authorised in this behalf by the State Government may, in consultation with the local authority having jurisdiction in the area concerned, determine places at which motor vehicles may stand either indefinitely or for a specified period of time.

**Skill development in coal sector**

†\*163. SHRI RAM KUMAR KASHYAP: Will the Minister of COAL be pleased to state:

- (a) whether Government has launched or intends to launch any scheme for skill development in coal sector and if so, the details thereof;
- (b) whether, following the closure of units in coal sector, workers in coalfields are being imparted training to enable them to earn their livelihood even outside the coalfields and if so, the details thereof; and

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†Original notice of the question was received in Hindi.

- (c) whether any amount has been allocated for training purposes, if so, the details thereof and the steps taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL):

(a) and (b) Coal India Limited (CIL) has launched a CIL-National Skill Development Fund-National Skill Development Corporation Skill Development Project. The Project will provide training and undertake Recognition of Prior Learning (RPL) to 2.7 Lakh persons over a period of 2 years as per National Skills Qualification Framework (NSQF) in its operational areas and neighboring regions.

The project has outlined targeting RPL for 1.00 Lakh CIL employees, 0.68 Lakh Contract Workers, Fresh Skilling for 0.7 Lakh beneficiaries and training for 0.3 Lakh School Children. Under the RPL component, training of 38,575 persons for both Mining and non-Mining fields has already been achieved. Out of these 38,575 trained persons, RPL has been completed for 33,914 on-roll employees and 4661 contract workers. Under Fresh Skilling programmes, impetus has been given in specific areas like Mining, Healthcare and Security.

- (c) An amount of ₹ 15 cr. has been approved by CIL Board for CIL-NSDC-NSDF Skill Development Project and the entire money has been disbursed to NSDF.

#### **Growth in electricity generation vis-a-vis demand**

\*164. SHRI DILIP KUMAR TIRKEY: Will the Minister of POWER be pleased to state:

- (a) whether, current growth rate in electricity generation in the country is considerably higher than the growth rate in electricity consumption;

- (b) if so, the details thereof including the details of per capita electricity consumption at present, State-wise; and

- (c) the steps taken by Government to address the gap between electricity generation and its consumption?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) and (b) The growth rate of electricity generation in the year 2016-17 (including renewable) was 5.8% while the growth rate in consumption (electricity supplied) of electricity was 4.1%. The State-wise details of per capita electricity consumption are given in the Statement (*See* below).

- (c) The steps taken by the Government to address the gap between electricity generation and its consumption, *inter-alia*, are:-
- (i) During the 12th Plan period (2012-17), a capacity addition of about 99,209 MW as against the target of 88,537 MW from the conventional sources and about 29,462 MW as against the target of 30,000 MW from renewable sources have been achieved.
  - (ii) Adequate supply of the domestic coal to power plants has been ensured.
  - (iii) During the 12th Plan period (2012-17), 1,10,370 ckm as against the target of 1,07,440 ckm of transmission lines and 3,31,214 MVA as against the target of 2,82,750 MVA of transformation capacity have been completed.
  - (iv) The Government of India has taken up an initiative to prepare State specific Action Plans for providing 24X7 Power For All (PFA) in partnership with the States. The roadmap for all the States/UTs have been finalised and is under implementation.
  - (v) Two schemes which were launched by the Government of India, namely, Deendayal Upadhyaya Gram Jyoti Yojana (DDUGJY) and Integrated Power Development Scheme (IPDS) for strengthening of sub-transmission and distribution networks and for segregation of agricultural feeders to give adequate and reliable supply of power and reduce line losses.
  - (vi) The Government of India has taken several steps to promote energy conservation, energy efficiency and other demand side management measures.
  - (vii) The Central Government notified Ujjwal Discom Assurance Yojana (UDAY) scheme for Operational and Financial Turnaround of DISCOMs.
  - (viii) Government of India has taken steps for expeditious resolution of issues relating to Environmental and forest clearances for facilitating early completion of generation and transmission projects.
  - (ix) Government of India has planned an ambitious capacity addition target of 175 GW from Renewable Energy Sources (RES) by the year 2021-22.

***Statement****State-wise details of per capita electricity consumption*

States/UTs/REG.	2012-13	2013-14	2014-15	2015-16	2016-17
Chandigarh	1168	1133	1052	1112	1128
Delhi	1613	1446	1561	1557	1574
Haryana	1722	1773	1909	1936	1975
Himachal Pradesh	1380	1348	1336	1339	1340
Jammu and Kashmir	1043	1066	1169	1234	1282
Punjab	1761	1810	1858	1919	2028
Rajasthan	982	1011	1123	1164	1166
Uttar Pradesh	450	472	502	524	585
Uttarakhand	1297	1285	1358	1431	1454
<b>Sub-Total (N R)</b>	<b>852</b>	<b>867</b>	<b>927</b>	<b>957</b>	<b>1003</b>
Chhattisgarh	1495	1601	1719	2022	2016
Gujarat	1796	1973	2105	2248	2279
Madhya Pradesh	753	764	813	929	989
Maharashtra	1239	1183	1257	1318	1307
Daman and Diu	7927	8003	6960	7836	7965
Dadra and Nagar Haveli	14341	14515	13769	15137	15783
Goa	2045	2198	1803	2738	2466
<b>SUB-TOTAL (W R)</b>	<b>1284</b>	<b>1313</b>	<b>1393</b>	<b>1515</b>	<b>1533</b>
Andhra Pradesh	1135	1196	1040	1230	1319
Telangana			1356	1439	1551
Karnataka	1129	1179	1211	1242	1367
Kerala	630	645	672	704	763
Tamil Nadu	1226	1544	1616	1688	1847
Puducherry	2136	1692	1655	1672	1784

States/UTs/REG.	2012-13	2013-14	2014-15	2015-16	2016-17
Lakshadweep	592	665	657	649	633
<b>SUB-TOTAL (S R)</b>	<b>1094</b>	<b>1213</b>	<b>1271</b>	<b>1316</b>	<b>1432</b>
Bihar	145	160	203	258	272
Jharkhand	847	810	835	884	915
Odisha	1209	1349	1419	1564	1622
West Bengal	594	609	647	660	665
Sikkim	862	700	685	687	806
Andaman and Nicobar Islands	559	368	361	355	370
<b>SUB-TOTAL (E R)</b>	<b>552</b>	<b>579</b>	<b>618</b>	<b>675</b>	<b>694</b>
Arunachal Pradesh	719	503	525	600	648
Assam	240	280	314	322	339
Manipur	353	266	295	360	326
Meghalaya	690	684	704	835	832
Mizoram	469	445	449	503	523
Nagaland	268	259	311	346	345
Tripura	296	331	303	329	470
<b>SUB-TOTAL (N E R)</b>	<b>298</b>	<b>317</b>	<b>338</b>	<b>369</b>	<b>392</b>
<b>TOTAL ALL INDIA</b>	<b>914</b>	<b>957</b>	<b>1010</b>	<b>1075</b>	<b>1122</b>

*Note:* Per Capita Consumption= (Gross Energy Generation+ Net Import)/Mid-Year Population.

#### **States affected by Arsenic contaminated water**

\*165. SHRI NEERAJ SHEKHAR: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) whether total allocation of funds for provision of safe drinking water to Arsenic affected States of Uttar Pradesh, Bihar and West Bengal is sufficient;
- (b) if so, the details thereof along with the details of funds allocated, released and spent during each of the last three years and current year, so far, State-wise; and

(c) if not, the reasons for failure of Government to eradicate the problem of Arsenic in drinking water in rural areas of above States where concentration of Arsenic in drinking water has reached upto 3,880 parts per billion causing deaths and deadly diseases?

THE MINISTER OF DRINKING WATER AND SANITATION (SHRI NARENDRA SINGH TOMAR): (a) Drinking water supply is a State subject. It is the primary responsibility of all the State Governments to provide safe drinking water in adequate quantity. The Ministry of Drinking Water and Sanitation assists all the States technically and financially through the centrally sponsored National Rural Drinking Water Programme (NRDWP). If the allocation / releases under NRDWP is inadequate to provide safe drinking water, States have to rope in additional funds from their own resources, 14th finance commission grants and external loan assistance or borrowing from lending institutions.

(b) Details of allocation, release and expenditure incurred by the three arsenic affected states of Bihar, Uttar Pradesh and West Bengal during the last three years and current financial year are given in the Statement (*See below*).

(c) Arsenic affected States of Bihar, Uttar Pradesh and West Bengal as well as the Ministry of Drinking Water and Sanitation are taking all efforts for providing safe drinking water to the affected rural population.

The States have been asked to focus on providing piped water supply schemes from safe and perennial surface water source in water quality affected habitations. As an immediate short term measures, States have been provided an amount of ₹800 crores in Mar 2016 as 100% grant by Government of India on the recommendation of NITI Aayog to provide 8-10 litres per capita per day of safe drinking water in arsenic and fluoride affected habitations for drinking and cooking purposes, as short term measures through Community Water Purification Plants. Funds released to the three Arsenic affected States of Bihar, Uttar Pradesh and West Bengal are ₹ 22.83 crore, ₹13.39 crore and ₹236.98 crore (including ₹ 100 crore for last mile connectivity of piped water supply project for arsenic affected habitations in West Bengal) respectively.

To solve the problem of arsenic and fluoride contamination in water, the Ministry has launched a National Water Quality Sub-Mission on 22nd March 2017 to provide safe drinking water to about 28,000 arsenic / fluoride affected habitations in the country in a span of 4 years, subject to availability of funds. During the current financial year 2017-18, ₹ 1000 crore has been earmarked for National Water Quality Sub-Mission on arsenic and fluoride. Details of allocation, release and expenditure are given in the enclosed Statement (*See below*).

The arsenic affected States of Bihar and Uttar Pradesh are also benefited under World Bank assisted Rural Water Supply and Sanitation Projects (Low Income State) whose allocation, release and expenditure details are given in the enclosed Statement.

***Statement***

*State-wise allocation, release and funds spent under National Rural Drinking Water Programme during last three years and current year as on 26th July, 2017*

(₹ in crores)

Component	Uttar Pradesh			Bihar			West Bengal			<b>Financial Year - 2014-15</b>
	Allocation	Release	Spent	Allocation	Release	Spent	Allocation	Release	Spent	
<b>Financial Year - 2014-15</b>										
Programme	779.60	821.76	999.57	347.51	311.23	348.09	308.26	308.26	346.02	
5% WQ (Chemical)	9.84	4.92	14.41	46.58	746	25.27	92.93	90.82	73.24	
Rural Water Supply & Sanitation Projects-Low Income States	36.92	36.92	-	58.63	58.63	-	Not Applicable	Not Applicable	Not Applicable	
<b>Financial Year - 2015-16</b>										
Programme	353.22	393.15	469.26	166.38	186.63	248.97	140.43	157.52	148.69	
5% WQ (Chemical)	4.55	-	0.15	21.51	5.79	17.62	42.92	42.90	116.03	
Rural Water Supply & Sanitation Projects-Low Income States	40.00	40.00	22.28	-	-	-	Not Applicable	Not Applicable	Not Applicable	

<b>Financial Year - 2016-17</b>									
Programme	420.98	429.44	417.05	218.92	223.54	242.74	164.31	167.95	180.92
5% WQ (Chemical)	5.13	-	-	24.27	22.93	31.92	48.43	47.14	53.21
Rural Water Supply & Sanitation Projects-Low Income States	110.00	110.00	138.51	82.48	82.48	156.19	Not Applicable	Not Applicable	Not Applicable
National Water Quality Sub-Mission (Arsenic affected Habitats only)	14.00	14.00	5.07	5.32	5.32	4.35	162.65	162.65	162.59
<b>Financial Year - 2017-18</b>									
Programme	301.71	-	-	164.89	76.08	-	129.73	53.95	-
5% WQ (Chemical)	4.93	-	-	23.33	-	-	46.54	-	-
Rural Water Supply & Sanitation Projects-Low Income States	75.00	-	-	100.00	-	10.93	Not Applicable	Not Applicable	Not Applicable

**WRITTEN ANSWERS TO UNSTARRED QUESTIONS****Division of CIL into seven companies**

1601. SHRI T. RATHINAVEL: Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that Government is considering to divide Coal India Limited into seven companies within a year;
- (b) if so, the details thereof;
- (c) whether it is also a fact that Government backed down from a similar proposal in the face of union protests in 2014; and
- (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL):

- (a) to (d) No, Sir. There is no such proposal under consideration by the Ministry of Coal.

**Closure of coal mines**

1602. SHRI HARIVANSH: Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that the Coal India Limited has proposed to close 37 mines this year; and
- (b) if so, what steps are being taken to redeploy the surplus workers?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL):

- (a) and (b) Safety in coal mines is an area of priority for the Government of India. CIL has graded all mines into high, moderate and low risk categories through a safety audit. Closure of mines is a continuous process. Presently 37 underground mines have been identified by CIL for closure. Workers of these mines may be redeployed as per the extant policy of CIL.

**Singareni coal workers' strike on legacy appointments**

1603. SHRI T. G. VENKATESH: Will the Minister of COAL be pleased to state:

- (a) whether Government has taken note of the Singareni Collieries Company Limited coal workers' strike seeking legacy appointments;
- (b) if so, the details thereof; and

- (c) the steps being taken by Government to appease the coal workers?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL):

- (a) to (c) The information is being collected and will be laid on the Table of the House.

#### **Inferior quality of coal in the country**

1604. SHRI A. VIJAYAKUMAR: Will the Minister of COAL be pleased to state:

- (a) whether coal produced in the country is of inferior quality leading to import of coal from foreign countries;
- (b) if so, the details of coal imported from foreign countries, grade-wise;
- (c) will Government take any step to improve the standard of coal; and
- (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL):

(a) Coal produced in the country contains high ash and as such is of inferior quality ash compared to low ash coal being imported in India. In regard to coking coal, the reserves in India are limited resulting in import of coking coal. Further, power plants designed on imported coal will continue to import coal for their power generation.

(b) As informed by Coal Controller's Organisation, import of coking coal and non-coking coal during the last three years is given below:-

Type of coal	2014-15	2015-16	2016-17 (provisional)	(Million tonnes)
Coking	43.715	44.561	41.644	
Non-coking	174.068	159.388	149.309	
<b>TOTAL IMPORT</b>	<b>217.783</b>	<b>203.949</b>	<b>190.953</b>	

(c) and (d) In order to improve the quality of coal available in the country, Coal India Limited (CIL) has planned to construct 13 new coking coal washeries and to renovate its 5 existing washeries. In regard to non-coking coal, CIL plans to construct nine washeries.

**Revenue sharing model for commercial coal mining**

1605. SHRI RAJEEV SHUKLA: Will the Minister of COAL be pleased to state:

- (a) whether there is any proposal for review of the revenue sharing model for award of coal blocks for commercial mining; and
- (b) if so, the details thereof, including the model proposed in lieu of revenue sharing model?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL):

(a) and (b) Enabling provisions have been made in the Coal Mines (Special Provisions) Act, 2015 for allocation of coal mines by way of auction and allotment for the sale of coal. The methodology for auction of coal blocks for commercial mining has not been finalized.

**Coal mines target and rehabilitation in Jharkhand and Chhattisgarh**

1606. SHRI MAHESH PODDAR: Will the Minister of COAL be pleased to state:

- (a) whether the Coal India Limited (CIL) has fixed up its target of coal mining of 1.5 billion tonnes per annum;
- (b) if so, by when the CIL is likely to meet the target; and
- (c) if so, what steps Government is taking for rehabilitation of displaced persons in Jharkhand and Chhattisgarh?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL):

(a) The coal production target of Coal India Limited (CIL) has been fixed at 600 MT for the year 2017-18. Further, an exercise has been carried out by CIL to prepare a roadmap for achieving a coal production level of 1 Billion Tonnes by the year 2019-20. CIL has identified mines with a production capacity of 908 million tonnes so far.

(b) On account of enhanced production by CIL, the country has moved from a regime of coal scarcity to a coal surplus situation. The vendible stock of CIL has increased from 53.62 Mt. as on 01.04.2015 to 61.92 Mt. as on 01.04.2017. The off-take/ dispatch of coal of CIL has also increased from 488.86 Mt in 2014-15 to 542.82 Mt. in 2016-17. The vendible stock of CIL even on 01.07.2017 was 49.90 Mt. Production is likely to further increase due to planned enhancement in productivity and deployment of Heavy Earth Moving Machineries.

(c) Land Acquisition in CIL is done as per the relevant Acts and the possession of land is taken after payment of land compensation as per the Acts. Rehabilitation and Resettlement (R&R) activities are conducted under CIL R&R Policy 2012, subject to modifications by Subsidiary Boards, suiting to local conditions in all the subsidiaries of CIL operating in the States of Jharkhand and Chhattisgarh. The steps taken are:

- Suitable R&R scheme, as approved in the District Resettlement and Rehabilitation Committee, is implemented based on the norms laid down by the company in its R&R Policy in force.
- Land compensation is paid as per the provisions of the concerned Act or State Govt. notification. Where no notification of the State Government is available, the concerned subsidiary Board fixes the rate of compensation keeping in view the compensation provided by the neighbouring States.
- Wherever tribal communities are involved, they are shifted as a unit to maintain their cultural identity.
- Apart from land compensation, employment or monetary compensation in lieu of employment is provided to the land losers.
- Plot for construction of house at R&R site or one time lump sum payment in lieu of alternate house site is provided.
- Subsistence allowance is granted to each affected displaced family.

#### **Transfer of coal mines in AP**

1607. SHRI MOHD. ALI KHAN: Will the Minister of COAL be pleased to state:

- (a) whether there is any request from Andhra Pradesh Government to transfer the coal mines geographically existing in Andhra Pradesh, to the State-owned corporation, from Singareni Coal Mines;
- (b) if so, the details thereof; and
- (c) whether Government has taken any decision in this regard and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL):

- (a) and (b) Ministry of Coal had received a proposal from the Government of Andhra Pradesh regarding deletion of area of West Godavari and Krishna District which have

coal resources, from M/s Singareni Collieries Company Limited (SCCL) and designate Andhra Pradesh Mineral Development Corporation as the Coal Mining Company.

(c) After consulting the stake holders and considering operational aspects of mining, safety and other aspects, the Union Government has not agreed to the proposal of Government of Andhra Pradesh. It has intimated the State Government that the State can get coal linkages from Government of India as per the New Coal Distribution Policy and Andhra Pradesh Mineral Development Corporation can also apply for the coal blocks under the provisions of Coal Mines (Special Provisions), Act 2015 and the rules made thereunder.

#### **Funds disbursed under NRDWP in States/UTs**

1608. PROF. M.V. RAJEEV GOWDA: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) the State-wise quantum of funds that have been disbursed under the National Rural Drinking Water Programme (NRDWP) during the last three years, year-wise and State-wise; and

(b) the Union Territory-wise quantum of funds that have been disbursed under the NRDWP during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI RAMESH CHANDAPPA JIGAJINAGI): (a) and (b) Details State / UT-wise funds disbursed under the National Rural Drinking Water Programme (NRDWP) during the last three years are given in the Statement.

#### ***Statement***

*Details of State/UT-wise funds disbursed under the NRDWP during the last three years*

Sl. No.	States / UTs	Release under NRDWP		
		2014-15	2015-16	2016-17
1	2	3	4	5
1.	Andaman and Nicobar	0.81	0.16	0.22
2.	Andhra Pradesh	377.78	170.05	204
3.	Arunachal Pradesh	109.83	65.4	110.84
4.	Assam	585.32	284.11	348.06
5.	Bihar	399.11	202.73	373.81

1	2	3	4	5
6.	Chhattisgarh	150.74	60.83	84.28
7.	Goa	0	1.66	1.19
8.	Gujarat	405.58	238.91	278.5
9.	Haryana	277.98	122.65	111.53
10.	Himachal Pradesh	120.89	64.38	83.31
11.	Jammu and Kashmir	474.41	192.12	225.14
12.	Jharkhand	175.18	132.09	131.74
13.	Karnataka	563.91	278.08	343.72
14.	Kerala	124.1	48.05	75.22
15.	Madhya Pradesh	440.18	193.73	232.26
16.	Maharashtra	748.23	330.88	404.45
17.	Manipur	88.54	27.92	40.61
18.	Meghalaya	69.5	31.24	40.42
19.	Mizoram	34.5	17.32	24.49
20.	Nagaland	101.44	38.53	36.84
21.	Odisha	230.67	103.19	134.96
22.	Puducherry	0	0	0.29
23.	Punjab	97.38	42.79	51.89
24.	Rajasthan	1304.64	526.75	1072.92
25.	Sikkim	31.7	12.05	19.42
26.	Tamil Nadu	382.46	182.35	174.68
27.	Telangana	212.24	97.71	133.09
28.	Tripura	68.31	31.68	43.73
29.	Uttar Pradesh	1073.22	490.31	621.95
30.	Uttarakhand	111.48	60.06	88.19
31.	West Bengal	431.09	216.85	440.15
<b>TOTAL</b>		<b>9191.22</b>	<b>4264.58</b>	<b>5931.90</b>

(Source: format D-IN)

**Reports of Swachh Survekshan (Gramin)**

1609. SHRI KAPIL SIBAL: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) whether it is a fact that the Ministry through Quality Council of India (QCI) has conducted Swachh Survekshan 2016 (Gramin) and the 8th report of the same was released in September, 2016, and if so, the details of seven reports that preceded this latest report;
- (b) the details of the guidelines that QCI follows for the Swachh Survekshan; and
- (c) the details of such surveys conducted in the past and the future plans to enhance these surveys?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI RAMESH CHANDAPPA JIGAJINAGI): (a) Yes, Sir. The Ministry has conducted 'Swachh Survekshan' 2016-Gramin through Quality Council of India (QCI) only on 8th September, 2016. No. 7th or 8th Report on Swachh Survekshan in respect of Swachh Bharat Mission (Gramin) has been released.

(b) The Ministry has conducted 'Swachh Survekshan' 2016-Gramin through Quality Council of India (QCI). As part of the Survekshan, 75 best performing districts under Swachh Bharat Mission (Gramin) were judged on the four following parameters, including some relating to Solid and Liquid Waste Management.

- Households having access to safe toilets and using them (toilet usage, water accessibility, safe disposal of waste).
- Households having no litter around.
- Public places with no litter in the surrounding.
- Households having no stagnant wastewater around.

(c) As part of the Survekshan, 75 best performing districts under Swachh Bharat Mission (Gramin) were judged on four distinct parameters including some relating to Solid & Liquid Waste Management.

Mandi (Himachal Pradesh), West Sikkim (Sikkim), Shimla (Himachal Pradesh), East-Sikkim (Sikkim) and Hamirpur (Himachal Pradesh) were found to be the top five cleanest

districts among the North-East and Special Category of States. Sindhudurg (Maharashtra), Nadia (West Bengal), Satara (Maharashtra), Midnapur East (West Bengal) and Kolhapur (Maharashtra) were found to be the top cleanest districts among other States.

The Ministry has no current plan to conduct such survey in future.

#### **Solar power based water supply scheme in Telangana**

1610. SHRI DEVENDER GOUD T.: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) whether it is a fact that solar power based dual pump water supply scheme is being implemented in Adilabad district of Telangana;
- (b) how many habitations in the above district are expected to get water supply;
- (c) whether it is also a fact that no habitation has been covered since implementation of the scheme *i.e.* 2013;
- (d) if so, the reasons therefor; and
- (e) by when all the identified habitations in the above district would be covered under this scheme?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI RAMESH CHANDAPPA JIGAJINAGI): (a) Yes Sir.

- (b) As reported by State Government of Telangana, 142 habitations in the erstwhile Adilabad district of Telangana State are expected to get water supply.
- (c) No Sir. As reported by State Government, all 142 habitations are covered with solar power based dual pump water supply schemes.
- (d) and (e) do not arise.

#### **Allocation for drinking water schemes**

1611. PROF. M.V. RAJEEV GOWDA: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) whether the Ministry's decision not to increase the budgetary allocation for drinking water schemes in certain States for the financial year 2017-18 has been implemented;

- (b) if so, the impact of this move on States and other relevant details thereof; and  
 (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI RAMESH CHANDAPPA JIGAJINAGI): (a) There is no such decision taken in the Ministry as stated.

(b) and (c) Do not arise in view of reply of Para (a) above.

#### **Scarcity of drinking water in States**

1612. SHRI VIVEK K. TANKHA: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) whether Government is aware of the water crisis in North Eastern States, Andhra Pradesh, Uttar Pradesh, Maharashtra, Tamil Nadu, Karnataka and Kerala;  
 (b) if so, what steps have been taken to improve the situation in those States; and  
 (c) what measures have been taken for improving the supply of drinking water in water scarce districts?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI RAMESH CHANDAPPA JIGAJINAGI): (a) and (b) As reported by the States on the Integrated Management Information System (IMIS) of the Ministry, as on 26.07.2017, details of coverage of rural drinking water supply in the 8 North Eastern States (*i.e.* Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim and Tripura), Andhra Pradesh, Uttar Pradesh, Maharashtra, Tamil Nadu, Karnataka and Kerala is as under:-

Sl. No.	State	Total No. of Habitations	No. of Fully Covered Habitations ( <i>i.e.</i> getting more than 40 litre per capita per day safe drinking water))	No. of Partially Covered Habitations ( <i>i.e.</i> getting less than 40 litre per capita per day safe drinking water))	No. of Quality Affected Habitations ( <i>i.e.</i> containing chemical contaminant)
1	2	3	4	5	6
1.	Andhra Pradesh	48363	33039	14902	422
2.	Arunachal Pradesh	7577	2914	4632	31

1	2	3	4	5	6
3.	Assam	88099	52741	24312	11046
4.	Karnataka	60248	19877	39106	1265
5.	Kerala	21551	4894	16294	363
6.	Maharashtra	99732	86938	12502	292
7.	Manipur	3788	2227	1561	0
8.	Meghalaya	10475	1755	8688	32
9.	Mizoram	738	467	271	0
10.	Nagaland	1530	699	788	43
11.	Sikkim	2084	737	1347	0
12.	Tamil Nadu	100204	92737	7269	198
13.	Tripura	8723	4535	1613	2575
14.	Uttar Pradesh	260027	256302	2346	1379
TOTAL		713139	559862	135631	17646

10% of the total NRDWP fund has been earmarked for North-Eastern States to be given on a 90:10 (Centre:State) sharing basis in comparison to general sharing pattern of 50:50 (Centre:State). Thus the North Eastern States are being given preferential treatment with regard to allocation of funds under NRDWP.

However, it is admitted that due to difficult and hilly terrain in many of the North Eastern States, the execution of drinking water supply schemes faces multiple challenges like non availability of perennial sources, small, inaccessible and scattered habitations resulting in delays and high costs in execution of schemes.

During 2016-17, State-wise details of funds released to these states are as under:

(Amount in ₹crore)			
Sl. No.	State	Allocation	Release
1.	Andhra Pradesh	183.01	204
2.	Arunachal Pradesh	97.39	110.84
3.	Assam	353.23	348.06
4.	Karnataka	356.12	343.72

Sl. No.	State	Allocation	Release
5.	Kerala	78.98	75.22
6.	Maharashtra	406.83	404.45
7.	Manipur	36.08	40.61
8.	Meghalaya	34.55	40.42
9.	Mizoram	21.33	24.49
10.	Nagaland	33	36.84
11.	Sikkim	18.11	19.42
12.	Tamil Nadu	174.05	174.68
13.	Tripura	38.72	43.73
14.	Uttar Pradesh	650.36	621.95
TOTAL		2481.76	2488.43

States have also been advised to have higher allocation of funds from their State budget utilizing enhanced grant given under 14th Finance Commission. States have also been advised to take projects with the assistance of external financial agencies and borrowing from domestic lending agencies.

(c) This Ministry has taken following steps to ensure the availability of safe drinking water to all in rural areas of the country:-

- All these States can utilize up to 67% of total National Rural Drinking Water Programme (NRDWP) fund to provide safe drinking water in rural areas.
- In addition to this, all these States can use Flexi funds to the extent of 25% of the total funds released to them under NRDWP for taking up works for mitigating the drinking water scarcity in an area as per the instructions issued by the Ministry in this regard.
- Some of the States like Assam, Andhra Pradesh, Karnataka, Kerala, Maharashtra and Uttar Pradesh have been allocated funds under National Water Quality Sub-Mission to provide potable water in fluoride and arsenic affected habitations.

**Survey on sanitation in rural areas**

1613. SHRI K.R. ARJUNAN: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) whether it is a fact that Government is considering to undertake a nationwide survey in rural areas to assess the actual sanitation situation on the ground;
- (b) whether it is also a fact that Government has engaged Quality Council of India to carry out the survey;
- (c) whether objective behind the survey was to create greater awareness among people and also push competition among villages to improve their sanitation; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI RAMESH CHANDAPPA JIGAJINAGI): (a) Yes, Sir.

(b) Yes, Sir.

(c) and (d) The objective of the survey was mainly to assess the sanitation coverage and toilet usage.

**Waterborne diseases due to contaminated drinking water**

1614. SHRI MD. NADIMUL HAQUE: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) the number of deaths reported due to waterborne diseases during the last five years, year-wise and State-wise;
- (b) which are the ten States with most contaminated drinking water; and
- (c) what specific steps are being taken by Government to improve the water quality in these States, details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI RAMESH CHANDAPPA JIGAJINAGI): (a) Disease and death surveillance including that due to water borne diseases is the mandate of the Ministry of Health & Family Welfare (MoHFW). As per the National Health profile reports published by the Central Bureau of Health Intelligence under the MoHFW, the number

of deaths reported due to acute diarrhoeal diseases during the last 5 years, State-wise are given in the Statement (*See* below).

(b) Bacteriological contamination is highly dynamic and therefore has to be taken care of locally by the States. Out of the chemical contaminants in drinking water, arsenic and fluoride may result to a variety of diseases. As reported by the State Governments into the online Integrated Management Information System of the Ministry, as on 27/7/2017, the 10 worst chemically contaminated States are West Bengal, Rajasthan, Assam, Bihar, Punjab, Uttar Pradesh, Telangana, Karnataka, Jharkhand and Chhattisgarh.

(c) Rural drinking water supply is a State subject. For improving the coverage of safe drinking water to rural population, this Ministry supplements the efforts of the states by providing them with technical and financial assistance through the centrally sponsored National Rural Drinking Water Programme (NRDWP). It is the State Governments who plan, design, approve, execute and operate & maintain schemes for providing clean drinking water. Up to 67% of funds provided to the States under NRDWP can be utilized for coverage and tackling water quality problems with priority to arsenic and fluoride affected habitations.

States have been advised to do proper disinfection of sources, conduct regular sanitary surveys, test the water quality using field test kits and positively reported samples are to be sent to the nearest district/ sub-division/block level water quality testing laboratory for confirmation.

To deal with arsenic and fluoride contamination, with the recommendation of NITI Aayog, Government of India has released ₹ 800 crore for commissioning community water purification plants so that safe water for drinking and cooking needs is addressed immediately. In addition, funds to the tune of ₹100 Crore each are also provided for tackling arsenic and fluoride problems in West Bengal and Rajasthan respectively for the last mile connectivity in commissioning surface water based piped water supply schemes.

The Ministry of drinking water and sanitation has launched a National Water Quality Sub-Mission on 22nd March 2017 to provide safe drinking water to about 28,000 arsenic / fluoride affected habitations. During the year 2017 under National Water Quality Sub-Mission funds to an amount of ₹814.13 Crore has been released to complete ongoing piped water supply schemes.

***Statement***

*State-wise number of deaths reported due to acute diarrheal diseases during the last 5 years as per the National Health profile published by the Central Bureau of Health Intelligence under the Ministry of Health & Family Welfare (MHFW)*

Sl. No.	Name of the State/UT	2012	2013	2014	2015	2016 (Provisional)
1	2	3	4	5	6	7
1.	Andhra Pradesh	100	110	10	5	11
2.	Arunachal Pradesh	7	3	5	4	2
3.	Assam	147	147	73	121	282
4.	Bihar	8	24	24	36	8
5.	Chhattisgarh	26	37	32	13	33
6.	Goa	1	0	4	1	4
7.	Gujarat	7	8	3	3	0
8.	Haryana	27	27	8	4	14
9.	Himachal Pradesh	58	56	52	41	56
10.	Jammu Div.	2	1	0	2	0
	Kashmir Div.	0	0	0	0	0
11.	Jharkhand	6	4	17	0	0
12.	Karnataka	84	81	12	13	4
13.	Kerala	10	12	9	2	15
14.	Madhya Pradesh	91	89	112	74	122
15.	Maharashtra	1	0	4	27	52
16.	Manipur	56	37	32	23	21
17.	Meghalaya	19	12	29	32	29
18.	Mizoram	7	12	10.	11	12
19.	Nagaland	0	0	0	0	0
20.	Odisha	235	217	190	139	103

1	2	3	4	5	6	7
21.	Punjab	27	13	22	37	44
22.	Rajasthan	12	18	17	13	7
23.	Sikkim	0	1	2	3	0
24.	Tamil Nadu	17	23	14	8	9
25.	Telangana	NA	NA	NA	20	17
26.	Tripura	22	17	22	5	6
27.	Uttarakhand	21	12	14	6	7
28.	Uttar Pradesh	254	272	301	320	303
29.	West Bengal	280	302	200	196	192
30.	Andaman and Nicobar Islands	3	0	2	0	0
31.	Chandigarh	0	2	29	90	61
32.	Dadra and Nagar Haveli	0	0	0	4	12
33.	Daman and Diu	0	2	0	2	0
34.	Delhi	98	62	77	96	109
35.	Lakshadweep	0	0	0	0	0
36.	Puducherry	21	28	11	2	5
<b>TOTAL</b>		<b>1647</b>	<b>1629</b>	<b>1337</b>	<b>1353</b>	<b>1540</b>

**Construction of toilets under SBM**

1615. SHRI K.C. RAMAMURTHY: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) the number of toilets built under the Swachh Bharat Mission and whether their usage is proportionately balanced to their number, especially in rural areas;
- (b) the details of incentives provided by Government to people for not defecating in open;
- (c) the details of awareness programmes conducted by Ministry for education about diseases, infections and growth related issues for adults and children on relieving themselves through traditional means?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI RAMESH CHANDAPPA JIGAJINAGI): (a) Under Swachh Bharat Mission (Gramin), since launch of SBM(G) on 2.10.2014, 4,49,08,804 Individual household latrines (IHHLs) have been constructed upto 27.7.2017. As per Swachhata Status Report 2016, published by National Sample Survey Office, in rural India, of the households having sanitary toilet, 95.6% were found to be using them.

(b) Under this scheme, an incentive of ₹12,000 for the construction of Individual Household Latrine (IHHL) to all Below Poverty Line (BPL) households and to identified Above Poverty Line (APL) households (all SCs /STs, small and marginal farmers, landless labourers with homestead, physically handicapped and women-headed households) is provided. This amount of ₹12,000 per toilet is not a reimbursement of the cost of the toilet, which may be lower or higher than this incentive amount, depending upon several factors. This is only an incentive amount to be paid to make a provision of toilets to the household for stopping open defecation.

(c) As per guidelines of Swachh Bharat Mission (Gramin), upto 5% of total resources can be spent on Information, Education and Communication (IEC) for State and District level and 3% of the at the Central level for the same purpose. Further for creating awareness about sanitation and generating demand for sanitation facilities, including toilets, a Sanitation and Hygiene Advocacy and Communication Strategy Framework has been adopted by the Ministry for activities under Information, Education and Communication (IEC). States are preparing and implementing State and district level IEC Plans based on this strategy framework. Massive media campaigns have been started at National level using Audio Visual (TV) and Audio (Radio). States are also carrying out IEC campaign including interpersonal Communication (IPC). Also cleanliness campaigns are held at regular intervals. A knowledge portal by the name of Swachha Sangraha has been launched to share and update the best sanitation practices among the States.

#### **Piped water supply in Gram Panchayats**

1616. SHRI C.M. RAMESH: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) whether it is a fact that out of about 13,000 Gram Panchayats (GP) in Andhra Pradesh only 7,800 GPs are covered with piped water supply;
- (b) if so, the details thereof, district-wise and reasons therefor; and

(c) how Ministry is going to help Andhra Pradesh under NRDWP to provide piped drinking water in the 7,800 GPs?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI RAMESH CHANDAPPA JIGAJINAGI): (a) and (b) Coverage with drinking water supply is measured in terms of habitations. As reported by State Government of Andhra Pradesh, out of 48,363 habitations (in 12918 Gram Panchayats), 38,540 habitations (in 12,741 Gram Panchayats) are covered with piped water supply schemes in Andhra Pradesh. The district wise details in this regard are given in Statement (*See below*). The remaining habitations are mostly located in hilly and tribal areas.

(c) Rural drinking water supply is a State subject. For improving the coverage of clean drinking water to rural population, this Ministry supplements the efforts of the states by providing them with technical and financial assistance through the centrally sponsored National Rural Drinking Water Programme (NRDWP). However, it is the State Governments who plan, design, execute and operate schemes for providing clean drinking water. Under various components of NRDWP, this Ministry has allocated an amount of ₹144.08 Crore to the State in 2017-18 for coverage of rural drinking water supply and out of ₹32.93 Crores have been released as on date. State has been asked to focus on speedy completion of ongoing schemes for piped water supply. Priority is given for the leftover habitations while sanctioning the schemes as per NRDWP guidelines.

***Statement***

*Details of Number of Panchayat and Habitation in A.P. covered with piped water supply schemes*

District	Total		Covered with piped water supply	
	No. of Panchayats	No. of Habitats	No. of Panchayats	No. of Habitats
1	2	3	4	5
Srikakulam	1099	3979	990	2035
Vizianagaram	920	2949	908	2021
Visakhapatnam	925	5601	955	2866
East Godavari	1052	3371	1098	2933

1	2	3	4	5
West Godavari	907	2412	908	2341
Krishna	971	2484	970	2437
Guntur	1011	1739	941	1548
Prakasam	1026	2333	988	2024
Nellore	939	3046	918	2674
Chittoor	1369	11189	1370	9388
Kadapa	793	4451	799	3886
Anantapur	1016	3312	1006	2966
Kurnool	890	1497	890	1421
<b>TOTAL</b>	<b>12918</b>	<b>48363</b>	<b>12741</b>	<b>38540</b>

#### **Verification of ODF villages**

1617. SHRI RIPUN BORA: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) whether it is a fact that in most of the cases the declaration of the Central Government to the villages as Open- Defecation-Free (ODF) are without verifying the facts of the villages of the country;
- (b) if so, State-wise report to Government therein; and
- (c) the module to compete the claim in original of ODF therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI RAMESH CHANDAPPA JIGAJINAGI): (a) Sanitation is a State subject. The Ministry has issued Guidelines for Open Defecation Free (ODF) verification dated 3rd September, 2015. Declaration of Open Defecation Free (ODF) villages is done with a Gram Sabha resolution of self-declaration of achievement of ODF status. The SBM(G) guidelines prescribe at least two verifications to be carried out to verify the ODF status. The first verification is carried out within three months of the declaration. Thereafter, in order to ensure sustainability of ODF, one more verification is carried out after around six months of first verification. State Governments are conducting ODF verification using different processes. Some States are conducting ODF verification through inter-district teams. ODF declared and verified Villages are being entered on

Online Integrated Management Information System (IMIS) maintained by Ministry, which is in public domain. There is also a provision of 3rd Party verification by Ministry for ODF villages.

(b) State/UT-wise, details of Open Defecation Free (ODF) declared and verified villages are given in Statement (*See* below).

(c) State Governments are conducting ODF verification using different processes. Some States are conducting ODF verification through inter-district teams. ODF declared and verified Villages are being entered on Online Integrated Management Information System (IMIS) maintained by Ministry, which is in public domain. Under the guidelines, a provision of 3rd Party verification for ODF villages is available.

***Statement***

*State/UT-wise, ODF declared and ODF Verified villages as on 27.7.2017*

Sl. No.	State/UT	ODF Declared villages	ODF verified villages
1	2	3	4
1.	Andaman and Nicobar Islands	3	0
2.	Andhra Pradesh	4364	1550
3.	Arunachal Pradesh	2661	0
4.	Assam	3898	164
5.	Bihar	2313	72
6.	Chhattisgarh	13764	9245
7.	Dadra and Nagar Haveli	0	0
8.	Daman and Diu	0	0
9.	Goa	0	0
10.	Gujarat	16073	15649
11.	Haryana	6908	6908
12.	Himachal Pradesh	15978	15978
13.	Jammu and Kashmir	270	37
14.	Jharkhand	5489	1128
15.	Karnataka	8602	2383

1	2	3	4
16.	Kerala	2035	2033
17.	Madhya Pradesh	16862	5109
18.	Maharashtra	24712	13771
19.	Manipur	182	78
20.	Meghalaya	3778	2405
21.	Mizoram	250	175
22.	Nagaland	551	354
23.	Odisha	5121	259
24.	Puducherry	0	0
25.	Punjab	5699	1268
26.	Rajasthan	22622	12867
27.	Sikkim	441	441
28.	Tamil Nadu	3896	848
29.	Telangana	2041	675
30.	Tripura	5	0
31.	Uttar Pradesh	8308	1873
32.	Uttarakhand	15473	10100
33.	West Bengal	21848	13358
<b>TOTAL</b>		<b>214147</b>	<b>118728</b>

#### **Provision of drinking water in Manipur**

1618. SHRI K. BHABANANDA SINGH: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) the schemes, programmes and projects for making drinking water available to the public;
- (b) the status of implementation, funds disbursed and utilized for the aforesaid in Manipur;
- (c) whether Government is aware that availability of drinking water is a grave

issue in the State and whether Government would take up any special measures to make piped drinking water available to the residents of the State; and

- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI RAMESH CHANDAPPA JIGAJINAGI): (a) and (b) Rural drinking water supply is a State subject. For improving the coverage of clean drinking water to rural population, this Ministry supplements the efforts of the states by providing them with technical and financial assistance through the centrally sponsored National Rural Drinking Water Programme (NRDWP). However, it is the State Governments who plan, design, execute and operate schemes for providing clean drinking water. Under various components of NRDWP, this Ministry has allocated ₹32.20 Crore to Manipur in 2017-18. However, fund will be released to the State after requisite utilization of funds already available with them as on date i.e. ₹29.61 Crore.

(c) and (d) The implementation of NRDWP is done by the State Governments. This Ministry assists States only financially and technically as per the criteria laid down in NRDWP guidelines for catering the drinking water needs of the rural population. As reported by State on the online portal of the Ministry, there are 3,788 rural habitations in the State, out of which 2,227 habitations are Fully Covered [FC] i.e. getting at least 40 litres per capita per day (*lpcd*)], 1,561 habitations are Partially Covered (PC *i.e.* getting less than 40 *lpcd*). There is no water quality issue in the State. Similarly, as on date, 86.19% of the rural population of the State are covered with piped water supply schemes. The State has been asked to complete the ongoing piped water supply schemes to cover the balance population.

#### **Allocation of SBM funds for religious and tourist sites in Haryana**

†1619. SHRI RAM KUMAR KASHYAP: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) whether any special attention has been paid to religious and tourist sites in Haryana under the Swachh Bharat Mission (SBM);
- (b) if so, the details of works executed by Government in religious and tourist sites in the State and the amount spent, so far, on this; and
- (c) if not, the reasons therefor?

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†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI RAMESH CHANDAPPA JIGAJINAGI): (a) No, Sir.

(b) Does not arise.

(c) The Government has undertaken an initiative of Swachh Iconic Places (SIP), which is aimed at making some iconic places swachh to higher standards. In the 1st Phase and 2nd Phase of this initiative, 20 sites have been taken. Details are given in the Statement (*See below*). None of religious and tourist sites in Haryana are included in the 1st Phase and 2nd Phase of SIP initiative.

***Statement***

*List of 20 SIPs taken under the 1st and 2nd phase of initiative regarding  
Swachh Iconic places*

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Sl. No.      Iconic Places (Work is in progress)

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**Phase: 1**

1. Ajmer Sharif Dargah, Ajmer, Rajasthan
  2. CST, Mumbai, Maharashtra
  3. Golden Temple, Amritsar, Punjab
  4. Kamakhya Temple, Guwahati, Assam
  5. Maikarnika Ghat, Varanasi, Uttar Pradesh
  6. Meenakshi Temple, Madurai, Tamil Nadu
  7. Shri Mata Vaishno Devi, Katra, J&K
  8. Shree Jagannath Temple, Puri, Odisha
  9. The Taj Mahal, Agra, Uttar Pradesh
  10. Tirumala Tirupati Devasthanams, Tirupati, Andhra Pradesh
- 

Sl. No.      Iconic Places (Work is about to Commerce)

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**Phase 2**

1. Gangotri, Uttarakhand
  2. Yamunotri, Uttarakhand
  3. Mahakaleshwar Temple, Ujjain
  4. Char Minar, Hyderabad
  5. Church and Convent of St. Francis of Assisi, Goa
-

Sl. No.	Iconic Places (Work is about to Commerce)
6.	Adi Shankaracharya's abode Kaladi, Ernakulam, Kerala
7.	Gomateshwara, Shravangbelgola, Karnataka
8.	Baijnath Dham, Deoghar, Jharkhand
9.	Gaya Tirth, Bihar
10.	Somnath Temple, Gujarat

**Allocation of funds for toilets in Chhattisgarh**

†1620. SHRI RAM VICHAR NETAM: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) the number of toilets proposed to be constructed by Government in Chhattisgarh, the State/UT-wise details thereof and the current status of its construction;
- (b) the funds allocated by Government to Chhattisgarh and the amount spent during the last three years and the current year; and
- (c) whether Government has received any complaint regarding these construction works, if so, the details thereof and the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI RAMESH CHANDAPPA JIGAJINAGI): (a) State/UT-wise details including Chhattisgarh, no. of Individual household latrines (IHHLs) to be constructed as per Baseline Survey 2012-13 and No. of IHHLs constructed so far are given in Statement-I (*See below*).

(b) Swachh Bharat Mission (Gramin) is demand driven scheme, year-wise funds are not allocated. However, funds released and utilised in Chhattisgarh under SBM(G) during the last three years and the current year is as under:-

Year	Fund released (`in crore)	Fund utilised (`in crore)
2014-15	28.12	17.72
2015-16	144.72	263.19
2016-17	584.46	408.88
2017-18 (Upto 28.7.2017)	320.74	87.67

†Original notice of the question was received in Hindi.

(c) Complaints of irregularities that are received from various quarters, are immediately forwarded to the respective State Governments for appropriate corrective measures. The status of complaints received regarding irregularities under Swachh Bharat Mission (Gramin) regarding Chhattisgarh is given in Statement-II.

***Statement-I***

*State/UT-wise, No. of IHHLs to be constructed as per Baseline Survey 2012-13  
and No. of IHHLs constructed so far*

State/UT	No. of IHHLs to be constructed as per Baseline Survey 2012-13	No. of IHHLs constructed from 1.4.2013 to 28.7.2017	% Achievement
1	2	3	4
Andaman and Nicobar Islands	19975	1244	6.23
Andhra Pradesh	4938971	1873913	37.94
Arunachal Pradesh	122775	91698	74.69
Assam	3466861	2017474	58.19
Bihar	16011453	2160323	13.49
Chhattisgarh	2861316	2248817	78.59
Dadra and Nagar Haveli	12867	880	6.84
Daman and Diu	1892	661	34.94
Goa	72235	28637	39.64
Gujarat	3226431	3191060	98.90
Haryana	717484	717484	100.00
Himachal Pradesh	202528	202528	100.00
Jammu and Kashmir	1232309	247044	20.05
Jharkhand	3570505	1516765	42.48
Karnataka	5059870	2744452	54.24
Kerala	248568	241455	97.14

1	2	3	4
Madhya Pradesh	7619316	5016394	65.84
Maharashtra	6216537	4395291	70.70
Manipur	257491	157472	61.16
Meghalaya	227039	165475	72.88
Mizoram	48567	18798	38.71
Nagaland	128320	80831	62.99
Odisha	8103673	2882971	35.58
Puducherry	49285	2681	5.44
Punjab	781006	301666	38.63
Rajasthan	8333571	6305818	75.67
Sikkim	8694	8694	100.00
Tamil Nadu	5210418	2865851	55.00
Tilangana	3287012	1220888	37.14
Tripura	342992	138944	40.51
Uttar Pradesh	18528027	4260156	22.99
Uttarakhand	502706	502706	100.00
West Bengal	7064763	5477931	77.54
	108475457	51087002	47.10

**Statement-II***Cases of Irregularities in Chhattisgarh under SBM(G)*

Complainant	Address	Date of receipt	Brief Description	Action taken by MDWS
1	2	3	4	5
Sukhsagar Chaudhary	Bramhapuri, Basna, Mahasamund	01-06-2016	माननीय प्रधानमंत्री जी, मुझे शौचालय निर्माण का रकम अभी तक प्राप्त नहीं हुआ है। मैं कर्ज से ग्रसित हूँ, कृपया अतिशीघ्र निराकरण करें। धन्यवाद भवदीय सुखरागर चौधरी/जय प्रकाश चौधरी ग्राम ब्राह्मणपुरी पोस्ट पिरदा विकासखंड पिथोरा जिला महसुमंद छठीसगढ़।	forwarded to State
Vishal Agrawal	Tamta, Pathalgaoan Jashpur-496118	24-08-2016	Delay in payment	forwarded to State
Vinod Kumar Katakwar		21-09-2016	Growth of mosquito in the village due to construction of toilets in village.	forwarded to State
Krishna Kuamr Jangdey	Dumar Pali, Semariya- Bhainso, Semariya, Pangath, Janjigir- Champa	15-11-2016	Sir Mujhe Apne Ghar Me Toilet Banwana Hai Agar Mujhe Govt Se Sahayata Prapt Hoga To Acha Hota Sir	forwarded to State

1	2	3	4	5
Shri Vinod Kumar Katakwar	Janjir-Champa District	17-11-2016	Suggested/requested to provide and fit mosquito net at the opening of the gas pipe of toilet.	forwarded to State
Nandkishor Tondon	Nandkishor Tondon, Dabhhara, Janjir-Champa	20-01-2017	The petitioner has received first installment of incentive for construction of toilet but second and third installment was not given. The petitioner has been asked for providing bribe which he had denied. The petitioner is alleging corruption.	forwarded to State
Kuber Kumar Dubey	Ambikapur, Surguja.	27-01-2017	Regarding Open Defecation	forwarded to State
Vikash Pandey	Balrampur	13-04-2017	Regarding construction of IHHL	
Shankar Lal Agrawal	Chandkhuri, Pathariya, Mungeli	15-06-2017	Corruption Related Complaint	
Rakesh Mittal	Pratappur, Surajpur,	16-06-2017	Fraud ODF	
Tikendra Sharma	Mahasamund,	27-06-2017	Regarding Open Defecation	forwarded to State
Punam Mishra	Dabadih, Bhatapara, Baloda Bazar	27-06-2017	Regarding construction of IHHL	forwarded to State

**Allocation of funds under NRDWP**

1621. SHRI MAJEED MEMON: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) the details of projects started under the National Rural Drinking Water Programme (NRDWP) and the sanitation schemes during the Twelfth Five Year Plan period so far, State/UT and year-wise;
- (b) the details of allocation made to various States/UTs including Maharashtra and its utilization for such projects during the last two years and the current year, State/UT and year-wise; and
- (c) the steps taken by Government for timely completion of these projects?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI RAMESH CHANDAPPA JIGAJINAGI): (a) Rural drinking water supply is a State subject. State Governments are empowered to plan, design, approve and execute schemes for rural drinking water supply. State / UT-wise project proposals do not come to this Ministry for approval. The schemes to be taken up in a State are approved by the State Level Scheme Sanctioning Committee (SLSSC). This Ministry provides technical and financial assistance for providing safe drinking water in rural areas. However, as reported by State Government on Integrated Management Information System (IMIS) of the Ministry, State / UT-wise details of schemes sanctioned year-wise during 12th five year plan period (2012-2017) are given in Statement-I (*See below*).

The Swachh Bharat Mission (Gramin) (SBM(G)) has been launched on 2nd October, 2014, which aims at attaining Swachh Bharat by 2nd October 2019. The focus of the scheme is on behavior change and usage of toilets. Under Swachh Bharat Mission (Gramin), district sanitation projects are not sanctioned. However, Swachh Bharat Mission (Gramin) is under implementation in 678 districts. The State/UT wise details are given in Statement-II (*See below*).

(b) This Ministry does not release funds for specific projects. Under National Rural Drinking Water Programme (NRDWP) funds are released to States as per pre-approved criteria as envisaged in NRDWP guideline. The State / UT-wise details of fund allocated and released during last two years and current year are given in Statement-III (*See below*).

SBM(G) is demand driven scheme, hence year-wise funds are not allocated. However, State/UT-wise details of central share released and utilised under Swachh Bharat Mission (Gramin) during last 2 years and current year are given in Statement-IV (*See below*).

(c) This Ministry has instructed the States to complete the schemes which are at advance stage of completion in the following order:

- 100% physically completed but financially incomplete
- More than 75% but less than 100% physically complete
- More than 50% but less than 75% physically complete
- More than 25% but less than 50% physically complete

While doing so, priority is to be accorded by the States to the schemes meant for Arsenic / Fluoride affected habitations and Piped Water Supply Schemes for Sansad Adarsh Gram Yojana (SAGY) Gram Panchayats (GPs)/Open Defecation Free (ODF) declared villages. For the schemes which are less than 25% completed, State needs to complete them from their own budget.

Under SBM(G), the following steps have been taken for timely completion of projects

- Focus on behavior change: Community based collective behavior change has been mentioned as the preferred approach. Focus is also on creation of complete Open Defecation Free (ODF) villages.
- The programme provides flexibility to the States in the implementation. This is essential, given the vast socio-economic-cultural diversity of India.
- There is a greater emphasis on capacity building, especially in community approaches and programme management.
- The programme is being run as a *janandolan* with cooperation of all sections of the society including the NGOs, Corporates, youth etc. The Panchayats are being actively involved.

#### ***Statement-I***

*State/UT-wise details of schemes sanctioned year-wise during  
12th five year plan period (2012-2017)*

Sl. No.	State	Nos. of Schemes				
		2012-13	2013-14	2014-15	2015-16	2016-17
1	2	3	4	5	6	7
1.	Andaman and Nicobar	9	8	0	0	0
2.	Andhra Pradesh	11828	2440	454	997	292

1	2	3	4	5	6	7
3.	Arunachal Pradesh	1773	500	443	184	0
4.	Assam	8059	8779	12074	4752	216
5.	Bihar	4747	5847	6548	2018	254
6.	Chhattisgarh	32365	25978	32537	17952	2260
7.	Goa	0	0	0	0	0
8.	Gujarat	3965	5268	4103	2283	109
9.	Haryana	1804	548	122	370	2
10.	Himachal Pradesh	1421	1045	619	311	180
11.	Jammu and Kashmir	1599	1559	3484	2276	6
12.	Jharkhand	38088	22867	30081	6738	3013
13.	Karnataka	48725	62320	34063	19401	8155
14.	Kerala	79	90	26	5	5
15.	Madhya Pradesh	35647	39640	31568	24740	15654
16.	Maharashtra	25104	10161	12931	5473	6201
17.	Manipur	208	220	248	115	34
18.	Meghalaya	598	42	42	125	2
19.	Mizoram	37	41	62	1	20
20.	Nagaland	1688	172	535	567	49
21.	Odisha	48902	44201	49144	32534	3792
22.	Puducherry	2	0	1	0	0
23.	Punjab	311	714	605	118	132
24.	Rajasthan	16499	5633	3724	699	1138
25.	Sikkim	222	623	50	0	0
26.	Tamil Nadu	15442	13039	4379	51	1
27.	Telangana	14502	2590	1318	1162	32
28.	Tripura	4452	2521	4287	1187	29
29.	Uttar Pradesh	38664	73464	36272	16580	3873

1	2	3	4	5	6	7
30.	Uttarakhand	197	425	556	91	107
31.	West Bengal	2614	4053	16798	5755	194
	TOTAL	359551	334788	287074	146485	45750

(Source: format B-15 of IMIS)

**Statement-II**

*State/UT-wise, No. of districts where SBM(G) is under implementation*

Sl. No.	State/UT Name	No. of Districts where SBM(G) is under implementation
1	2	3
1.	Andaman and Nicobar Islands	3
2.	Andhra Pradesh	13
3.	Arunachal Pradesh	20
4.	Assam	27
5.	Bihar	38
6.	Chhattisgarh	27
7.	Dadra and Nagar Haveli	1
8.	Daman and Diu	2
9.	Goa	2
10.	Gujarat	33
11.	Haryana	22
12.	Himachal Pradesh	12
13.	Jammu and Kashmir	22
14.	Jharkhand	24
15.	Karnataka	30
16.	Kerala	14
17.	Madhya Pradesh	51
18.	Maharashtra	34
19.	Manipur	9
20.	Meghalaya	7

1	2	3
21.	Mizoram	8
22.	Nagaland	11
23..	Odisha	30
24.	Puducherry	2
25.	Punjab	22
26.	Rajasthan	33
27.	Sikkim	4
28.	Tamil Nadu	31
29.	Telangana	30
30.	Tripura	8
31.	Uttar Pradesh	75
32.	Uttarakhand	13
33.	West Bengal	20
		678

**Statement-III**

*State/UT-wise details of fund allocated and released during last two years and current years.*

(Amount in ₹Crore)

Sl. No.	State	2015-16		2016-17		2017-18 Till 27.07.2017	
		Release	Exp.	Release	Exp.	Release	Exp.
1	2	3	4	5	6	7	8
1.	Andaman and Nicobar	0.16	0	0.22	0	0	0
2.	Andhra Pradesh	170.05	190.6	204	157.38	32.93	58.17
3.	Arunachal Pradesh	65.4	66.23	110.84	90.68	11.27	0
4.	Assam	284.11	216.2	348.06	206.61	24.11	0
5.	Bihar	202.73	295.38	373.81	473.29	84.91	10.93
6.	Chhattisgarh	60.83	64.64	84.28	65.66	9.13	8.83
7.	Goa	1.66	0	1.19	3.35	0	0

1	2	3	4	5	6	7	8
8.	Gujarat	238.91	274.78	278.5	265.16	107.06	0
9.	Haryana	122.65	150.74	111.53	116.42	22.83	0.62
10.	Himachal Pradesh	64.38	69.88	83.31	66.04	0	17.56
11.	Jammu and Kashmir	192.12	222.16	225.14	219.94	87.74	0
12.	Jharkhand	132.09	133.7	131.74	157.89	39.95	44.71
13.	Karnataka	278.08	366.68	343.72	341.33	90.08	0
14.	Kerala	48.05	64.45	75.22	74.21	24.38	0
15.	Madhya Pradesh	193.73	387.62	232.26	212.5	86.71	20.17
16.	Maharashtra	330.88	584	404.45	412.32	40.68	47.66
17.	Manipur	27.92	43.44	40.61	18.87	0	0
18.	Meghalaya	31.24	30.92	40.42	49.29	20.06	0.09
19.	Mizoram	17.32	23.16	24.49	24.82	0	0
20.	Nagaland	38.53	61.9	36.84	40.2	12.81	0
21.	Odisha	103.19	165.25	134.96	100.59	0.81	21.72
22.	Puducherry	0	0	0.29	0	0	0
23.	Punjab	42.79	36.57	51.89	53.56	1.23	4.57
24.	Rajasthan	526.75	480.21	1072.92	681.21	135.08	15.56
25.	Sikkim	12.05	12.49	19.42	16.51	2.91	0
26.	Tamil Nadu	182.35	164.85	174.68	188.98	56.67	14.93
27.	Telangana	97.71	106.42	133.09	111.89	192.23	33.01
28.	Tripura	31.68	39.97	43.73	38.73	13.69	2.01
29.	Uttar Pradesh	490.31	690.46	621.95	639.54	3.77	0
30.	Uttarakhand	60.06	99.79	88.19	99.95	7.43	2.3
31.	West Bengal	216.85	288.75	440.15	444.86	61.97	15.45
TOTAL		4264.58	5331.24	5931.9	5371.78	1170.44	318.29

Source: format D-1 N of IMIS.

***Statement-IV****State/UT-wise, Central share released and utilised under SBM(G) during**last two years and current year**(₹in crore)*

State/UT	2015-16		2016-17		2017-18	
	Released	Utilised	Released	Utilised	Released	Utilised
1	2	3	4	5	6	7
Andaman and Nicobar Islands	3.40	0.00	3.00	0.20	5.00	0.54
Andhra Pradesh	234.17	292.09	342.21	415.08	165.20	128.57
Arunachal Pradesh	38.71	29.22	65.09	65.05	66.55	2.34
Assam	474.27	484.35	747.58	568.29	300.65	169.18
Bihar	221.55	325.59	131.86	148.69	0.00	43.70
Chhattisgarh	144.72	263.19	584.46	408.88	320.74	87.67
Dadra and Nagar Haveli	0.00	0.00	0.00	0.00	1.50	0.00
Daman and Diu					1.00	0.54
Goa	1.05	4.83	0.00	0.00	0.00	20.92
Gujarat	478.22	575.90	751.23	626.23	252.94	35.07
Haryana	32.76	72.27	68.79	34.61	0.00	27.99
Himachal Pradesh	4.37	71.42	117.30	82.25	0.00	6.90
Jammu and Kashmir	4.05	66.92	59.51	53.16	73.91	5.77
Jharkhand	97.32	262.77	455.46	423.44	184.61	77.89
Karnataka	450.77	444.21	419.56	399.53	113.83	98.65
Kerala	8.50	17.03	196.28	137.52	0.00	1.44
Madhya Pradesh	374.33	803.06	1210.77	1121.10	369.56	264.82
Maharashtra	567.45	644.49	528.94	616.11	477.66	47.60
Manipur	44.19	53.48	27.28	4.54	0.00	1.28
Meghalaya	35.65	56.13	75.70	41.13	0.00	2.46
Mizoram	3.32	6.66	10.98	4.31	0.00	4.54

1	2	3	4	5	6	7
Nagaland	10.83	28.10	64.12	44.12	0.00	3.70
Odisha	571.50	1197.06	863.65	868.29	241.20	71.49
Puducherry	4.40	0.00	0.00	2.65	4.44	0.24
Punjab	38.70	59.34	197.02	73.26	132.61	7.42
Rajasthan	938.73	1287.23	777.30	1065.63	300.00	77.45
Sikkim	6.12	5.90	6.87	2.85	1.21	0.35
Tamil Nadu	78.94	560.44	537.02	506.17	242.87	16.38
Telangana	128.39	157.53	135.72	174.02	70.63	76.79
Tripura	38.89	52.89	24.98	20.03	0.00	2.44
Uttar Pradesh	565.39	571.91	1153.33	1132.21	520.98	272.24
Uttarakhand	49.37	71.67	348.05	149.55	132.03	42.25
West Bengal	712.92	904.79	655.50	838.60	251.05	139.39
	6362.96	9370.47	10559.58	10027.48	4230.16	1738.01

**Involvement of NGOs in construction of toilets**

†1622. SHRI NARESH AGRAWAL: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) whether it is a fact that Non-Governmental Organisations are also involved in construction of toilet along with the Government;
- (b) if so, the names of such NGOs along with the extent of their respective involvement in the toilets constructed so far and the funds released to them so far;
- (c) if not, the annual target of toilet construction fixed by Government and the number of toilets likely to be constructed by 2019; and
- (d) the expenditure per toilet incurred by Government under the head of toilet construction?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI RAMESH CHANDAPPA JIGAJINAGI): (a) and (b) The SBM(G) guidelines mentions about catalytic role that can be played by CBOs/NGOs/SHGs/other

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†Original notice of the question was received in Hindi.

Organizations if utilized effectively in the rural areas. As per the guidelines they can be considered for active involvement in triggering, capacity building, assistance in construction and ensuring sustained use of sanitation facilities. The guidelines give flexibility to the states in the manner of implementation of various aspects of the programme including toilet construction.

(c) For the year 2017-18, 1.70 crore Individual household latrines (IHHLs) are targeted to be constructed under Swachh Bharat Mission (Gramin). 8.84 crore Individual household latrines (IHHLs) are likely to be constructed by from 2nd October, 2014 to 2nd October 2019 under SBM(G).

(d) Under Swachh Bharat Mission (Gramin), there is a provision for providing an incentive of ₹12,000 for the construction of Individual Household Latrine (IHHL) to all Below Poverty Line (BPL) households and to Above Poverty Line (APL) households restricted to SCs /STs, small and marginal farmers, landless labourers with homestead, physically handicapped and women-headed households. This ₹ 12,000 per toilet is not a reimbursement of the cost of the toilet, which may be lower or higher than this incentive amount, depending upon several factors. This is only an incentive amount to be paid to the household for stopping open defecation.

#### **Implementation of SBM in Haryana**

†1623. SHRI RAM KUMAR KASHYAP: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) the details of components under the Swachh Bharat Mission (SBM) being implemented in the country;
- (b) the status of implementation of the SBM in Haryana as compared to that in other States; and
- (c) the details of amount released for Haryana under the SBM in the last three years, year-wise and district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI RAMESH CHANDAPPA JIGAJINAGI): (a) The main components under Swachh Bharat Mission (SBM) being implemented in the country are as under:-

- Construction of Individual Household Latrines (IHHLs).

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†Original notice of the question was received in Hindi.

- Construction of Community Sanitary Complexes (CSCs).
  - Solid Liquid Waste Management (SLWM) activities.
  - Information, Education and Communication (IEC) and Human Resource Development (HRD) activities.
- (b) Sanitation Coverage in Haryana on the launch of SBM(G) as on 2.10.2014 was 79.42%. This has been increased to 100% as on 28.7.2017 as against country average of about 65.76%. Total 6,35,132 Individual household latrines were constructed since launch of SBM(G) on 2.10.2014. In addition, 20,908 toilets were constructed under MGNREGS. Out of 6908 villages, all 6908 (100%) Villages were declared Open Defecation Free (ODF). In addition, 140 Blocks and 22 districts have been declared ODF. Also State of Haryana has been declared ODF.
- (c) Under SBM(G), funds are released to States. The funds released under SBM(G) for Haryana during the last three years and current year is as under:

(₹ in crore)

Sl. No.	Year	Funds released
1.	2014-15	5.93
2.	2015-16	32.76
3.	2016-17	68.79
4.	2017-18 (Upto 28.7.2017)	0

#### **Ocean Observation System**

1624. SHRI K.C. RAMAMURTHY: Will the Minister of EARTH SCIENCES be pleased to state:

- (a) the details of Ocean Observation Systems set up so far in the country, State/UT-wise;
- (b) whether Government proposes to develop further Ocean Observation Systems across the country;
- (c) if so, the details thereof, State/UTwise, and the reasons and benefits thereof;
- (d) whether any funds have been sanctioned for this purpose; and
- (e) if so, the details thereof and by when they are likely to be developed?

THE MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI Y. S. CHOWDARY): (a) to (c) The Ministry has been implementing a major program on Ocean Observations System since 1996. The ocean observation system has been designed to acquire real-time, time series data on surface meteorological and upper oceanographic parameters from the seas around India including from the Indian Ocean Region. A wide range of ocean observation systems are deployed in different parts of the Indian Ocean for acquisition of specific ocean parameters on different spatial and temporal scales. These include moored buoys, drifters, current meters, wave rider buoys, argo floats, tide gauges, coastal radars and acoustic doppler current profilers (ADCP), which are broadly classified into two categories viz., drifters and moored. The primary purpose of acquiring a suite of accurate measurements of ocean parameters is to cater research and a wide range of operational services including issue of early warning to tsunami and storm surges. Besides, the information from the seas around India is extremely useful of ocean-atmospheric modelling purposes and validation of satellite data. One of the major observing systems is moored buoy network, equipped with deployment and maintenance of a set of buoys at fixed locations in the Exclusive Economic Zone of India (EEZ) for obtaining long term data. These buoys are capable of collecting data upto 76 parameters and transmitting the information in real time through satellites. Currently, the moored buoys network has been augmented to 19 buoy network, deployed in the Arabian Sea and Bay of Bengal. The ocean observing systems are primarily deployed, operated and maintained by four organizations viz., National Institute of Ocean Technology (NIOT), Chennai; National Institute of Oceanography (NIO), Goa; Indian National Centre for Ocean Information Services (INCOIS), Hyderabad and Survey of India, Dehradun. ALL the systems except Tide gauges and coastal Radar are deployed in the EEZ of India, outside jurisdiction of coastal states/UT of India. Details of observations systems deployed, operated, maintained and supported by India and their current status are as under:

Type of Platform	Target	Commissioned till June, 2017
1	2	3
Argo Floats	200	291
Drifters*	150	103
Moored Buoys	16	19
Tide Gauges	36	34

1	2	3
Coastal Radars	10	10
Current Meter Array	10	11
Acoustic Doppler Current Profiler (ADCP)	20	21
Tsunami Buoys	7	9
Wave Rider Buoy	16	16

\*The remaining floats/drifters have completed their life time and as such no data can be received from them.

(d) and (e) The details of fund allocated for 12th Plan period (2012-17) are as follows:

(₹In crores)

Sl. No.	Type of Observing System/institute	2012-13	2013-14	2014-15	2015-16	2016-17	Total
1	2	3	4	5	6	7	8
1.	Argo profiling floats (INCOIS)	6.00	6.00	6.00	6.00	6.00	30.00
2.	Drifters (INCOIS)	2.00	2.00	2.00	2.00	2.00	10.00
3.	XBT/XCTD (INCOIS)	2.50	2.50	2.50	2.50	2.50	12.50
4.	Equatorial and coastal current meter array (INCOIS)	4.10	5.60	4.10	2.60	2.60	19.00
5.	Coastal ADCP moorings (INCOIS)	3.00	4.50	4.50	3.50	3.00	18.50
6.	Marine met. Ocean parameters onboard Ships/Rigs (AWS & wave) (INCOIS)	2.10	2.10	2.10	0.60	0.60	7.50
7.	Wave rider buoys along the coast of India (INCOIS)	1.60	2.10	2.10	0.60	0.60	7.00
8.	Bay of Bengal Observatory (INCOIS)	1.45	2.45	1.70	0.70	0.70	7.00

1	2	3	4	5	6	7	8
9.	Other Observation network (Underway CTD & water quality, Turbulence, coastal CTD moorings, RAMA mooring etc) (INCOIS)	2.84	4.64	5.54	2.84	1.09	16.95
10.	Calibration and Validation site (NIOT)	1.18	1.42	4.30	1.33	1.50	9.73
11.	Coastal Radar (NIOT)	2.40	2.40	2.90	2.90	3.40	14.00
12.	Moored Data Buoys (Met-Ocean and Tsunami) and Gliders (NIOT)	6.00	29.75	30.75	43.00	37.00	146.50
TOTAL		35.17	65.46	68.49	68.57	60.99	298.68

As regards the time lines, it is submitted that this is an ongoing programme and various ocean observing systems installed at selected locations have been functional over a period time.

#### **Monitoring ocean pollution with automated system**

1625. SHRI MAJEED MEMON: Will the Minister of EARTH SCIENCES be pleased to state:

(a) whether it is a fact that Indian National Centre for Ocean Information Services (INCOIS) have developed an automated system to monitor ocean pollution; and

(b) if so, the details of the project with respect to costs and timeline?

THE MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI Y. S. CHOWDARY): (a) No, Sir.

(b) Doesn't arise.

#### **Finalisation of Coastal Zone Management Plan**

1626. SHRI RANJIB BISWAL: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government has finalised the Coastal Zone Management Plan;

- (b) if so, the salient features of the plan and if not, the reasons therefor;
- (c) whether Government has taken the views of the State Governments concerned in this regard;
- (d) if so, the details thereof and if not, the time by which this process is likely to be completed; and
- (e) whether the National Green Tribunal has issued any directions to Government in this regard and if so, the details thereof?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): (a) to (e) The State Governments and Union Territories are required to prepare the Coastal Zone Management Plans (CZMPs) as per guidelines contained in the Coastal Regulatory Zone Notification' 2011. The draft plans so prepared with public consultation, are required to be submitted by the State Governments/Union Territories to the concerned Coastal Zone Management Authority (CZMA) for appraisal. The Ministry of Environment, Forest & Climate Change thereafter approves the Coastal Zone Management Plans following due process. The CZMPs have so far been finalised for Lakshadweep. Coastal States and other UTs are yet to submit their draft CZMPs. As per CRZ Rules, this Ministry is to consider and approve the CZMPs within a period of 4 months from the date of the receipt of the CZMP. The National Green Tribunal has directed for expeditious finalization of the Coastal Zone Management Plans by all the concerned agencies.

#### **Speeding up of projects for environmental clearance**

1627. SHRI K. K. RAGESH: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the details about projects awaiting environmental clearance from the Central Government, State-wise; and
- (b) the details of the steps being taken by the Ministry to speed up the process of disposing the applications for environmental clearance?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): (a) Details of the projects awaiting environmental clearance from the Central Government, State-wise are given in the Statement (*See below*).

- (b) The details of the steps being taken by the Ministry to speed up the process of disposing the applications for environmental clearance *inter alia* include dedicated

on-line portal/facility for effective monitoring, standardization of terms of reference for preparation of EIA reports and the Environment Management Plan, exemption from public consultations to certain projects/activities, streamlining the procedure, etc.

***Statement***

*State-wise details of projects awaiting environmental clearance from the Central Government*

Sl. No.	State	Proposals awaiting for Environmental Clearance
1	2	3
1.	Andaman and Nicobar Islands	1
2.	Andhra Pradesh	31
3.	Arunachal Pradesh	10
4.	Assam	8
5.	Bihar	1
6.	Chhattisgarh	17
7.	Dadar and Nagar Haveli	3
8.	Delhi	8
9.	Goa	10
10.	Gujarat	95
11.	Haryana	23
12.	Himachal Pradesh	11
13.	Jammu and Kashmir	2
14.	Jharkhand	17
15.	Karnataka	41
16.	Kerala	10
17.	Madhya Pradesh	14
18.	Maharashtra	194
19.	Mizoram	1
20.	Odisha	14

1	2	3
21.	Puducherry	4
22.	Punjab	7
23.	Rajasthan	37
24.	Tamil Nadu	28
25.	Telangana	6
26.	Tripura	5
27.	Uttar Pradesh	86
28.	Uttarakhand	47
29.	West Bengal	10

**Death of tigers in captivity**

1628. SHRI SANJAY SETH: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the estimated number of tigers in captivity in different zoos across the country;
- (b) whether such tigers have been decreasing since the last four years, and if so, the reasons therefor;
- (c) whether Association of Indian Zoo and Wildlife Veterinarians (AIZWV) which has analyzed raw data available with the Central Zoo Authority has predicted that over 20 tigers die every year in captivity in zoos across the country and if so, the details thereof; and
- (d) the corrective steps taken by Government to stop the death of tigers in different zoos?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): (a) and (b) The total number of tigers in captivity in recognised zoos across the country, as reported by zoos in Annual Inventory Report for year 2016-17 is 373. Details of the number of tigers in captivity in recognised zoos in the country for last four years are given in Statement-I (*See below*). The number of tigers in captivity in different zoos of the country decreased in the year 2014-15 and afterwards it is stable during last four years. The number of tigers in captivity depends

upon the housing facility for each tiger available in the zoo. Each individual adult tiger has to be provided individual animal house since it is solitary animal. Only female tiger with her sub-adult offspring stay together. The major reasons for death of tigers in captivity is due to Senility, cardiovascular shock, respiratory failure and asphyxia, pneumonia, septicaemia, renal failure, etc.

(c) No, Sir. As informed by the Central Zoo Authority, they did not receive any analysis or prediction by the Association of Indian Zoo and Wildlife Veterinarians about death of tigers in captivity in zoos across the country. As informed by Central Zoo Authority the details on death of tigers in captivity during last four years are given in Statement-II (*See below*).

(d) Following corrective steps have been taken to prevent death of animals and for better upkeep and healthcare of animals including tigers housed in zoos across the country:—

1. The Central Zoo Authority has circulated 'Suggested Health Monitoring Protocol for Zoos' on 18.11. 2004 to the Chief Wildlife Warden of all States and Union Territories and In-charge of all the recognised zoos for upkeep and veterinary care of felids, which include tigers.
2. The Government of India framed Recognition of Zoo Rules, 2009 for health, upkeep and veterinary care of the animals under which following provisions have been made in the matter:—
  - (a) Schedule 5 of Rule 10 under the Recognition of Zoo Rules, 2009, outlines the measures to be taken by the zoos regarding upkeep and healthcare of animals. Particularly, the Schedule 5(6) of Rule 10 under the Recognition of Zoo Rules, 2009 mandates that the curatorial and the veterinary staff of every zoo shall keep a close watch on the general behaviour and health parameters of the zoo animals.
  - (b) Schedule 6(6) of Rule 10 under the Recognition of Zoo Rules, 2009 mandates that every zoo shall have linkages with the eminent institutions and organizations working in the field of wild animal healthcare.
3. The Central Zoo Authority, in association with the Indian Veterinary Research Institute (IVRI), Izatnagar has developed manual on 'Standardization of Animal Diets in Indian Zoos' which includes tigers.

4. The Central Zoo Authority, in association with the Indian Veterinary Research Institute (IVRI), Izatnagar has developed a manual on 'Standards, Guidelines and Protocol on Disease Diagnosis and Cure of Wild Animals in Indian Zoos', which prescribes protocol/criteria to be followed by zoos regarding food and healthcare of animals, including tigers.
5. An advisory has been issued to all the States to constitute a Health Advisory Committee to advise the zoo operators in the State on Animal Healthcare related matters and with a mandate to visit the zoos at least once every three months to monitor compliance with the Rules regarding upkeep and healthcare of animals.
6. The Indian Veterinary Research Institute, Bareilly has been designated as National Referral Centre for extending necessary help to the zoos in the country for health and veterinary care of the captive wild animals.
7. Central Zoo Authority regularly evaluates all the zoos recognised under Section 38H(1) of the Wildlife (Protection) Act, 1972 to ensure operation of zoos in accordance with minimum standards and norms prescribed under the Recognition of Zoo Rules, 2009 and takes appropriate action in the matter.

***Statement-I***

*Number of tigers housed at recognised zoos as reported by them during last four years in Statutory Annual Inventory Report*

Sl. No.	Year	Animal	Male	Female	Unsex	Total
1.	2013-2014	Tiger Bengal	120	130	12	262
2.		Tiger Bengal (White)	45	54	8	107
3.	2013-2014 Total		165	184	20	369
4.	2014-2015	Tiger Bengal	117	124	6	247
5.		Tiger Bengal (White)	43	50	17	110
6.	2014-2015 Total		160	174	23	357
7.	2015-2016	Tiger Bengal	122	118	10	250
8.		Tiger Bengal (White)	47	53	7	107
9.	2015-2016 Total		169	171	17	357
10.	2016-2017	Tiger Bengal	127	119	7	253

Sl. No.	Year	Animal	Male	Female	Unsex	Total
11.		Tiger Bengal (White)	54	61	5	120
12.	2016-2017 Total		181	180	12	373
	GRAND TOTAL		675	709	72	1456

**Statement-II**

*Number of death of tigers reported by recognised zoos as reported by them during last four years in Statutory Annual Inventory Report*

Sl. No.	Year	Animal	Male	Female	Unsex	Total deaths reported
1.	2013-2014	Tiger Bengal	20	14	0	34
2.		Tiger Bengal (White)	3	8	0	11
3.	2013-2014 Total		23	22	0	45
4.	2014-2015	Tiger Bengal	16	19	0	35
5.		Tiger Bengal (White)	5	5	0	10
6.	2014-2015 Total		21	24	0	45
7.	2015-2016	Tiger Bengal	13	14	3	30
8.		Tiger Bengal (White)	6	12	0	18
9.	2015-2016 Total		19	26	3	48
10.	2016-2017	Tiger Bengal	8	17	0	25
11.		Tiger Bengal (White)	6	6	3	15
12.	2016-2017 Total		14	23	3	40
	GRAND TOTAL		77	95	6	178

**Development of environmentally sensitive talukas**

†1629. SHRI SANJAY RAUT:

SHRI SURENDRA SINGH NAGAR:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether any proposal has been put up by Governments of Uttar Pradesh and Maharashtra for the development of the environmentally sensitive talukas;

†Original notice of the question was received in Hindi.

- (b) if so, the details thereof;
- (c) whether the Central Government has accorded any priority in its approval keeping the environmentally sensitive areas in view; and
- (d) if so, the time yet to be taken by the Central Government for according permission to the State Governments?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): (a) and (b) The Ministry of Environment, Forest and Climate Change has not received any proposals from the State of Uttar Pradesh and Maharashtra for development of environmentally sensitive talukas.

- (c) and (d) Does not arise in view of (a) and (b) above.

#### **National policy on climate change**

1630. SHRIMATI RAJANI PATIL:

SHRI DARSHAN SINGH YADAV:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government has any proposal to make a national policy on climate change;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): (a) to (c) The Government has launched the National Action Plan on Climate Change (NAPCC) in June, 2008 to achieve its goals and to deal with the issues related to climate change. NAPCC comprises eight missions in specific areas of solar energy, enhanced energy efficiency, sustainable habitat, water, sustaining Himalayan ecosystems, Green India, sustainable agriculture and strategic knowledge for climate change. Thirty two States and Union Territories (UTs) have also prepared State Action Plan on Climate Change (SAPCC) consistent with the objectives of NAPCC.

India plans to implement the Nationally Determined Contributions (NDCs), submitted to the United Nations Framework Convention on Climate Change (UNFCCC) under the Paris Agreement, during the period 2021-2030. The 3 quantitative goals of the NDCs

are: (i) reduce Green House Gas (GHG) emissions intensity of its Gross Domestic Product (GDP) by 33 to 35 percent by 2030 from 2005 level; (ii) achieve about 40 per cent cumulative electric power installed capacity from non-fossil fuel based energy resources by 2030 with the help of transfer of technology and low cost international finance including from Green Climate Fund (GCF); and (iii) create an additional carbon sink of 2.5 to 3 billion tonnes of CO<sub>2</sub> equivalent through additional forest and tree cover by 2030.

**Genetically modified eatable agricultural produce**

1631. SHRI DARSHAN SINGH YADAV:

SHRI P. BHATTACHARYA:

SHRIMATI RAJANI PATIL:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) the eatable agricultural produce which are genetically modified and approved by Government to be cultivated in the country;

(b) whether Government has conducted tests to ensure that they are not affecting the health of the innocent public; and

(c) whether Government is aware that producers of such GM products are making huge profits at the cost of the health of the ordinary citizens?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): (a) No, Sir. No such agricultural produce has been approved by Government.

(b) and (c) Do not arise.

**Rules under Compensatory Afforestation Fund Act**

1632. SHRI HUSAIN DALWAI: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Rules are yet to be formulated under the Compensatory Afforestation Act, 2016;

(b) if so, the causes for the delay;

(c) the details of consultations which have taken place during the last one year on formulations of the Rules and whether there has been any engagement with civil society organizations on the same; and

(d) whether the Ministry is aware of the assurances made on the floor of the House during passage of the Bill regarding Protection of Forest Rights and whether those assurances would be incorporated in the Rules?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): (a) to (d) Drafting of the rules contemplated under Section 30 of the Compensatory Afforestation Fund Act, 2016 involve a process of wide consultation with stake holders and in this direction, following such consultations including, *inter-alia* consultations undertaken with all State Governments/Union Territories, a preliminary draft of the Rules has been prepared. After this draft has been seen and vetted in the Ministry of Law and Justice it will be published in the Official Gazette soliciting comments of all concerned, including on the issues of protection of rights of tribals and the Rules will be finalized only after giving due consideration to the representations received, in response.

#### **Lack of funding for projects on Gir lions**

1633. SHRI MD. NADIMUL HAQUE: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that projects for the lions of Gir are stalled due to lack of funding by the Central Government;

(b) if so, the details thereof and the reasons therefor;

(c) the details of funds demanded by the State and those released by the Centre under Integrated Development of Wildlife Habitats;

(d) whether the Central Government intends to increase the funding for lions of Gir; and

(e) the comparative analysis for the funds released by the Centre during the last five years for the conservation of tigers and lions?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): (a) to (c) The Ministry received the project proposal titled "A plan for Consolidating Long Term Conservation of Asiatic Lion" from the State

Government of Gujarat with a total proposed budget of ₹150.00 crores. The State Government had sought Central funding of ₹135.00 crores and has proposed to share ₹15.00 crores. The proposal was examined in the Ministry. However, as the requisite funds were not available under the Centrally Sponsored Scheme-'Integrated Development of Wildlife Habitats (IDWH)' the State Government of Gujarat was advised to review the proposal during the financial year 2015-16 and prioritize the activities upto ₹1.00 crore and submit the proposal under the component of 'Recovery programme for saving critically endangered species' under CSS-IDWH. However, the State Government did not submit the proposal.

(d) Yes, Sir. The Central Government intends to increase the funding for lions.

(e) Comparative statement indicating the details, of funds released by the Central Government to states during the last five years for the conservation of tigers and lions is given below:-

Year	Tiger (all Tiger Range States)	Lion (Gujarat) *	(₹in lakh)
2012-13	16287.2536	517.926	
2013-14	17228.81133	537.84457	
2014-15	17502.00	634.94	
2015-16	15484.9365	395.798	
2016-17	34224.758	497.604	

\* Lions are found in wild only in Gujarat.

#### **Use of degraded forest land**

1634. SHRI NARENDRA KUMAR SWAIN: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that the Central PSUs are allowed to use degraded forest land upto twice the extent of forest land diverted for non-forest use, whereas State PSUs are required to give equal extent of non-forest land against the required diverted forest land; and

(b) if so, whether there is any proposal by Government to treat both Central PSUs and PSUs on equal footing for raising Compensatory Afforestation?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): (a) Yes, Sir.

(b) No, Sir.

**Nagar Van Udyan Yojana**

1635. SHRIMATI JAYA BACHCHAN: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government has launched Nagar Van Udyan Yojana and if so, the details of States/cities covered under this Yojana in the country;
- (b) the details of the funds sanctioned, allocated and utilised this Yojana so far, State/Union Territory-wise;
- (c) the details of the targets fixed and achievements made so far in this regard; and
- (d) whether Government has received any complaint regarding misuse of the funds allocated under this Yojana in some of the States and if so, the details thereof and the action taken by Government in this regard?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): (a) to (c) The National CAMPA Advisory Council ['CAMPA' stands for Compensatory Afforestation Fund Management and Planning Authority] has approved the Nagar Van Udyan Yojana from the funds deposited in the Compensatory Afforestation Fund, for development of city forests within municipal areas in the country, with area between 20 ha and 100 ha, and involving total outlay of Rs.2 lakhs per hectare, out of which 80% will be the share of NCAC, and the remaining 20% is met from the State funds. The details of Schemes undertaken under the Nagar Van Yojana and the funds sanctioned thereof are given in the Statement (*See below*).

- (d) No, Sir.

***Statement***

*Details of schemes undertaken under the Nagar Van Yojana and the funds sanctioned thereof*

Sl. No.	State/UT	No. of Nagar Van Udyan	Amount sanctioned (₹)	Dates of sanction
1	2	3	4	5
1.	Andaman and Nicobar Islands	1	1,680,000.00	01.06.2016
2.	Andhra Pradesh	5	1,60,00,000.00	03.03.2016
			2,40,00,000.00	04.04.2016

1	2	3	4	5
3.	Assam	1	2,160,000.00	03.03.2016
4.	Chandigarh	1	80,00,000.00	04.04.2016
			40,00,000.00	18.12.2016
			40,00,000.00	10.06.2017
5.	Chhattisgarh	5	4,00,00,000.00	05.08.2016
6.	Himachal Pradesh	1	80,00,000.00	26.10.2016
7.	Karnataka	5	1,60,00,000.00	03.03.2016
			2,40,00,000.00	04.04.2016
8.	Madhya Pradesh	5	3,60,00,000.00	18.01.2017
9.	Maharashtra	5	2,78,40,000.00	26.10.2016
10.	Manipur	1	80,00,000.00	01.06.2016
11.	Mizoram	1	80,00,000.00	01.04.2016
12.	Punjab	4	2,01,40,000.00	20.12.2016
			40,80,000.00	16.05.2017
13.	Rajasthan	4	1,79,90,000.00	03.12.2016
			22,50,000.00	30.03.2017
14.	Sikkim	1	44,80,000.00	03.03.2016
15.	Telangana	5	1,61,40,000.00	02.11.2015
			1,21,80,000.00	30.03.2017
16.	Tripura	1	72,00,000.00	03.03.2016

**Extinction of animals and birds**

†1636. SHRI LAL SINH VADODIA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that a number of species of animals and birds in the country are on the verge of extinction;
- (b) if so, whether Government proposes to take some steps to protect them; and
- (c) if so, the details thereof and by when and if not, the reasons therefore?

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†Original notice of the question was received in Hindi.

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): (a) Reports indicating that a number of species of wild animals and birds in the country are on the verge of extinction have not come to the notice of the Ministry. However, some of the species like Great Indian bustard, Forest owlets, Jerdon's courser, Bengal florican, Himalayan quail, Pink headed duck etc are critically endangered.

(b) and (c) The steps taken by the Government for protection of wild animals including birds in the country includes:—

- (i) Legal protection has been provided to wild animals and birds against hunting and commercial exploitation under the provisions of the Wild Life (Protection) Act, 1972. According to the conservation and threat status, wild animals and birds are placed in different schedules of the Act.
- (ii) The Wild Life (Protection) Act, 1972, has been amended and made more stringent. The punishments in cases of offences have been enhanced. The Act also provides for forfeiture of any equipment, vehicle or weapon that is used for committing wildlife offence.
- (iii) Protected Areas, *viz.*, National Parks, Sanctuaries, Conservation Reserves and Community Reserves all over the country covering the important habitats have been created as per the provisions of the Wildlife (Protection) Act, 1972 to provide better protection to wildlife, including threatened species and their habitat.
- (iv) Financial and technical assistance is extended to the State Governments under various Centrally Sponsored Schemes, *viz.*, 'Integrated Development of Wildlife Habitats', 'Project Tiger' and 'Project Elephant' for providing better protection and conservation to wildlife.
- (v) Financial assistance is also provided to the State Governments for Strengthening of antipoaching activities, including special strategy for monsoon patrolling, deployment of antipoaching squads involving ex-army personnel or home guards, apart from workforce comprising of local people, in addition to strengthening of communication and wireless facilities.
- (vi) The Centrally Sponsored Scheme of 'Integrated Development of Wildlife Habitats' has a component namely 'Recovery programmes for saving critically endangered species and habitats' and 17 species have been identified for

recovery *viz.* Snow Leopard, Bustard (including Floricans), Dolphin, Hangul, Nilgiri Tahr, Marine Turtles, Dugongs and coral reefs, Edible Nest Swiftlet, Asian Wild Buffalo, Nicobar Megapode, Manipur Brow-antlered Deer, Vultures, Malabar Civet, Indian Rhinoceros, Asiatic Lion, Swamp Deer and Jerdon's Courser.

- (vii) Under the 'Recovery programmes for saving critically endangered species and habitats', financial assistance has been provided to the State/UT Governments for recovery of various endangered species. The details of financial assistance released are given in the Statement (*See below*).
- (viii) The Wildlife Crime Control Bureau has been set up with a network of five regional offices, three sub-regional offices and five border units for control of poaching and illegal trade in wildlife and its products.

***Statement***

*Year-wise details of funds released for recovery of species*

Sl. No	Species/States	(₹ in lakh)		
		2014-15	2015-16	2016-17
1.	Jerdon's courser			
	Andhra Pradesh	63.31	0	0
2.	Great Indian Bustard			
	Maharashtra	0	110.63	135.85
	Rajasthan	0	65.36	97.76
3.	Snow Leopard			
	Himachal Pradesh	53.555	16.404	0
	Uttarakhand	0	0	62.955
4.	Vulture			
	Haryana	0	99.33	116.0472
	Kerala	0	24.00	16.58
5.	Manipur Brow Antler Deer			
	Manipur	79.152	113.38	128.48

## 6. Nilgiri Tahr

Sl. No	Species/States	2014-15	2015-16	2016-17
	Kerala	0	0	82.04
7.	Wild Buffalo			
	Chhattisgarh	101.12	0	0
	TOTAL	297.137	429.104	639.7122

**Tree plantation programme**

1637. SHRI SHANKARBHAI N. VEGAD: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government has any plan to increase the tree plantation programme in the country;
- (b) if so, the details thereof, State-wise;
- (c) whether Government has any plan to promote medicinal plantation in the country; and
- (d) the details of the plan and funds provided in Gujarat during the last three years?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): (a) and (b) Ministry of Environment, Forest and Climate Change (MoEF&CC) is implementing two schemes for tree plantation, National Afforestation Programme (NAP) for tree plantation in degraded forests at Pan India level through people's participation and National Mission for a Green India (GIM), one of the Eight missions outlined under National Action Plan for Climate Change (NAPCC) which aims to increase forest and tree cover and to improve quality of forest cover besides cross sectoral activities on landscape basis. An area over 2 million ha. has been afforested with an investment of about ₹ 3700 crore under NAP since its launching year 2000. Details of State-wise sanctioned area for new afforestation and fund released during the last three years under NAP and GIM are given in Statement-I (*See below*). The fund under Compensatory Afforestation Fund Management and Planning Authority (CAMPA), *inter alia*, is also used in plantation activity including compensatory afforestation. The details of CAMPA funds released to the States during the last three years are given in Statement-II (*See below*). Besides, afforestation being the multi-departmental effort, is also taken up under centrally sponsored MGNREGA Scheme, Integrated Watershed Management scheme, National Bamboo Mission and various State Plan and Non-Plan Schemes.

(c) and (d) To promote medicinal plantation in the country, the National Afforestation Programme (NAP) Scheme of MoEF&CC has the provision for raising of Regeneration of perennial herbs and shrubs of medicinal value as one of the seven models of plantation. Under this model new area of 150 ha. has been approved and ₹155.72 lakhs has been sanctioned for plantation and maintenance of plantation to Gujarat State during last three years (2014-15 to 2016-17).

Besides, as informed by National Medicinal Plants Board (NMPB), Ministry of AYUSH, to coordinate all matters related to development of Medicinal Plants sector in the country, the Government of India has set up National Medicinal Plants Board (NMPB) in the year 2000 and since its inception; NMPB has been implementing various programmes/schemes for overall development of the Medicinal Plants Sector in the country.

Presently, the NMPB is implementing a Central Sector Scheme on "Conservation, Development and Sustainable Management of Medicinal Plants", under which project based support is provided for resource augmentation/plantation of medical plants, setting up of Herbal Gardens to different States/UTs through State Medicinal Plants Boards (SMPBs), State Forest Departments and other stakeholders. The Ministry of AYUSH, under its Centrally Sponsored Scheme of National AYUSH Mission (NAM), is also providing support for cultivation of medicinal plants/trees on farmer's land and the support for cultivation of medicinal plants/trees is provided based on the State Annual Action Plan (SAAP) through the identified implementing agency in concerned state. Details of the fund released during the last three years for state of Gujarat under the above schemes of NMPB is given below:-

(₹In lakh)

Sl. No.	Name of Scheme	Fund released		
		2014-15	2015-16	2016-17
1.	Central Sector Scheme on "Conservation, Development and Sustainable Management of Medicinal Plants"	238.22	143.220	477.460
2.	Centrally Sponsored Scheme of National AYUSH MISSION (NAM).	172.25*	168.415	212.189
<b>TOTAL</b>		<b>410.47</b>	<b>311.635</b>	<b>689.649</b>

\* Fund released under centrally sponsored scheme of "National Mission on Medicinal Plants (NMMP)". The NMMP was implemented from 2008-09 to 2014-15.

***Statement-I***

*State-wise details of funds released and New area approved for afforestation during last three years (2014-15 to 2016-17) under National Afforestation Programme (NAP) and National Mission for a Green India (GIM)*

Sl. No.	State	Amount Released (₹ in crore)		New Area Approved (in hectare)	
		NAP	GIM	NAP	GIM
1	2	3	4	5	6
1.	Andhra Pradesh	6.76	1.06	2168	881
2.	Bihar	14.19	-	4286	-
3.	Chhattisgarh	35.12	43.62	9174	19128
4.	Goa	0.00	-	0	-
5.	Gujarat	23.40	8039	-	-
6.	Haryana	15.22	-	4095	-
7.	Himachal Pradesh	0.73	-	2237	-
8.	Jammu and Kashmir	3.59	-	1606	-
9.	Jharkhand	8.60	-	3924	-
10.	Karnataka	29.73	1.92	5480	760
11.	Kerala	3.84	9.15	1478	4978
12.	Madhya Pradesh	34.45	-	8441	-
13.	Maharashtra	54.66	-	10782	-
14.	Odisha	32.03	3.21	8515	2177.72
15.	Punjab	1.87	6.11	1628	3000
16.	Rajasthan	4.10	-	3350	-
17.	Tamil Nadu	7.23	-	2250	-
18.	Telangana	2.03	-	795	-
19.	Uttar Pradesh	17.23	-	11533	-
20.	Uttarakhand	5.55	20.20	3462	7483
21.	West Bengal	0.78	-	2495	-
TOTAL (OTHER STATES)		301.11	85.27	95738	38407.72

1	2	3	4	5	6
22.	Arunachal Pradesh	0.15	-	1000	-
23.	Assam	2.56	-	0	-
24..	Manipur	12.88	16.17	1835	8798
25.	Meghalaya	4.96	-	0	-
26.	Mizoram	31.91	9.88	4040	19643
27.	Nagaland	16.21	-	2130	-
28.	Sikkim	12.61	-	3765	-
29.	Tripura	14.90	-	4272	-
TOTAL (NE STATES)		96.18	26.05	17042	28441
GRAND TOTAL		397.29	111.32	112780	66848.72

**Statement-II**

*Details showing State-wise release of fund under CAMPA during last three Years (2014-15 to 2016-17)*

Sl. No.	State/UT	2014-15	2015-16	2016-17
		Amount (in ₹)	Amount (in ₹)	Amount (in ₹)
1	2	3	4	5
1.	Andaman and Nicobar Islands	1,20,00,000.00	1,00,00,000.00	
2.	Andhra Pradesh	1,35,00,00,000.00	85,00,00,000.00	89,00,00,000.00
3.	Arunachal Pradesh	1,01,00,00,000.00	53,00,00,000.00	58,00,00,000.00
4.	Assam	25,00,00,000.00	25,00,00,000.00	10,00,00,000.00
5.	Bihar	18,14,00,000.00	27,02,00,000.00	34,29,00,000.00
6.	Chandigarh	1,07,79,000.00	1,04,00,000.00	1,00,00,000.00
7.	Chhattisgarh	1,93,00,00,000.00	2,39,00,00,000.00	2,80,00,00,000.00
8.	Dadra and Nagar Haveli			
9.	Daman and Diu			
10.	Delhi	4,51,00,000.00	5,40,00,000.00	2,00,00,000.00
11.	Goa			

1	2	3	4	5
12.	Gujarat	65,00,00,000.00	33,00,00,000.00	45,00,00,000.00
13.	Haryana	42,00,00,000.00	45,00,00,000.00	18,00,00,000.00
14.	Himachal Pradesh	96,00,00,000.00	95,60,00,000.00	91,00,00,000.00
15.	Jammu and Kashmir	58,00,00,000.00	62,00,00,000.00	47,00,00,000.00
16.	Jharkhand	1,75,00,00,000.00	1,41,00,00,000.00	1,49,00,00,000.00
17.	Karnataka	72,00,00,000.00	71,12,00,000.00	67,00,00,000.00
18.	Kerala			
19.	Lakshadweep			
20.	Madhya Pradesh	2,13,00,00,000.00	1,40,00,00,000.00	
21.	Maharashtra	1,48,00,00,000.00	1,72,00,00,000.00	1,88,00,00,000.00
22.	Manipur	8,27,00,000.00	25,00,00,000.00	25,00,00,000.00
23.	Meghalaya			
24.	Mizoram	6,80,00,000.00	6,73,00,000.00	6,75,00,000.00
25.	Nagaland			
26.	Odisha	3,22,00,00,000.00	4,26,00,00,000.00	
27.	Puducherry			
28.	Punjab	41,00,00,000.00	49,00,00,000.00	49,00,00,000.00
29.	Rajasthan	74,00,00,000.00	97,00,00,000.00	91,00,00,000.00
30.	Sikkim	13,70,00,000.00	11,00,00,000.00	9,00,00,000.00
31.	Tamil Nadu	2,20,00,000.00	7,00,00,000.00	7,00,00,000.00
32.	Telangana	35,00,01,000.00	85,00,00,000.00	1,10,00,00,000.00
33.	Tripura	8,00,00,000.00	11,00,00,000.00	12,00,00,000.00
34.	Uttar Pradesh	81,04,00,000.00	1,50,00,00,000.00	48,00,00,000.00
35.	Uttarakhand	1,09,00,00,000.00	1,44,28,00,000.00	1,24,43,00,000.00
36.	West Bengal	8,00,00,000.00	5,00,00,000.00	
TOTAL		20,56,93,80,000.00	22,13,19,00,000.00	15,61,47,00,000.00
		Say ₹ 2056.93	Say ₹ 2213.19	Say ₹ 1561.47
		crores	crores	crores

*Note:* 1. The releases for the years 2014-15 onwards have been made from the interest accrued.

**Development of wetlands for attracting birds**

1638. SHRI RAJKUMAR DHOOT: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that there is a need to develop more wetlands at conspicuous locations in the country including Maharashtra to increase bird habitats and attract foreign migratory birds in the country; and
- (b) if so, the details thereof and the action Government proposes to take in this regard?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): (a) and (b) In order to increase bird habitats and to provide natural habitats for foreign migratory birds, the Ministry has so far identified 115 wetlands in 24 States in the country including Maharashtra. These wetlands are winter resorts for migratory and resident birds for shelter, feeding and breeding.

The Central Government has notified the Wetlands (Conservation and Management) Rules, 2010 for conservation and management of wetlands in the country. Under the Rules, 25 wetlands designated as Ramsar sites have been notified for regulation of activities within the wetlands. Also, in order to conserve wetlands, all the States including Maharashtra have been advised for giving high priority for constitution of State Wetland Authority, identification and notification of priority wetlands, development of integrated management plans, securing resources for implementation of management plans, monitoring and evaluation, strengthening research-management interface, etc.

**Pollution and dumping of fly ash and construction debris on the wetlands of Ennore creek**

1639. SHRIMATI KANIMOZHI: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government is aware of the large scale pollution and dumping of fly ash and construction debris on the wetlands of Ennore creek; and
- (b) if so, the measures taken/considered to be taken by Government to protect the wetland from pollution and encroachments?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): (a) According to the Tamil Nadu Pollution Control Board

(TNPCB), it has received complaints with regard to dumping of fly ash on the wetlands of Ennore creek and an application has also been filed before the Hon'ble National Green Tribunal (South Zone), Chennai. The Thermal power plants located in and around Ennore area are generating power using coal as fuel. The fly ash generated from the power plant is collected in dry form into the ash silos from where it is loaded into container vehicles by users such as cement manufacturers and the fly ash brick manufacturers. The bottom ash is pumped to ash pond in the form of ash slurry through pipe lines.

(b) The TNPCB has issued directions to Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) to take immediate action to remove the ash slurry deposited in the Buckingham canal and Kosasthalayar River area and in the vicinity of Seppakkam village area adjacent to the ash pond and to furnish time bound action plan for the removal of ash slurry.

The Government has also issued notification for utilization of fly ash from coal or lignite based power plants, which, *inter alia*, mandates use of fly ash based products in construction projects under various schemes. The other measures taken by Government to protect wetlands from pollution and encroachments include, *inter alia*, implementation of an integrated scheme of National Plan for Conservation of Aquatic Eco-systems (NPCA) and notification of the Wetlands (Conservation and Management) Rules, 2010. In order to conserve lakes and wetlands in an integrated manner, all the States have been advised to prioritize action for constitution of State Wetland/ Lake Authorities, identification and notification of wetlands, development of integrated management plans, securing resources for implementation of management plans, monitoring and evaluation, strengthening research-management interface, etc.

#### **National Adaptation Fund for Climate Change**

\*1640. SHRI C. P. NARAYANAN: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether National Adaptation Fund for Climate Change (NAFCC) has been established during 2015-16;
- (b) if so, details thereof, including help rendered under NAFCC in scaling up climate change adaptation interventions, such as financial support sought and sanctioned, State-wise, project-wise and year-wise since 2015-16;
- (c) whether any national/international NGOs and private organisations are associated with project preparation and implementation of above programme; and

(d) if so, the details and reasons thereof?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): (a) and (b) The National Adaptation Fund for Climate Change (NAFCC) is a Central Sector Scheme which was set up in the year 2015-16. The overall aim of NAFCC is to support concrete adaptation activities which reduce the adverse effects of climate change facing community, sector and states. The activities under this scheme are implemented in a project mode. The projects on adaptation in sectors such as agriculture, animal husbandry, water, forestry etc. are eligible for funding under NAFCC. The details on financial support sanctioned, State-wise, project-wise and year-wise since 2015-16 are given in the Statement (*See below*).

(c) and (d) The departments of States/UTs are required to prepare the project proposal in consultation with the National Implementing Entity (NIE) *i.e.* National Bank for Agriculture and Rural Development (NABARD). The project proposals are required to be endorsed by the State Steering Committee on Climate Change to be eligible for consideration under NAFCC. It is the discretion of the State Government to engage any organization to assist in project preparation, as per their requirement.

***Statement***

*A. Details of Financial Support sanctioned State-wise, project-wise and year-wise since 2015-16 for climate change*

**Approved Projects in Financial Year 2016-2017**

Sl. No.	States	Title of the Project	Total Project Amount Cost (₹ in Sanctioned crores)	₹ in crores)
1	2	3	4	5
1.	Andhra Pradesh	Climate Resilient interventions in Dairy Sector in coastal and Arid areas in Andhra Pradesh	12.71	6.36
2.	Madhya Pradesh	Increasing Adaptive Capacity to Climate Change through developing climate-Smart Villages in Select Vulnerable Districts of Madhya Pradesh	24.87	12.44

1	2	3	4	5
3.	Karnataka	Conservation and Management of Indigenous varieties of livestock (Cattle and Sheep) in the Wake of Climate Change in Karnataka	24.22	12.11
4.	Haryana	Scaling-up Resilient Agriculture Practices towards Climate Smart Villages in Haryana	22.09	8.77
5.	Assam	Management of Ecosystem of Kaziranga National Park by creating Climate Resilient Livelihood for Vulnerable Communities through Organic farming and pond based Pisciculture	24.56	12.43
6.	West Bengal	Rain Water harvesting and sustainable water supply to the hilly areas in Darjeeling adaptive measures climate change impacts	23.12	11.56
7.	Maharashtra	Efficient water management and agriculture technology adoption for climate adaptive and resilient farming system in 51 villages of Nundurbar and Buldhana districts of Maharashtra	22.95	11.47
8.	Sikkim	Addressing Climate Change vulnerability of Water Sector at Gram Panchayat Level in drought prone areas of Sikkim.	24.67	10.00
9.	Gujarat	Climate Change adaptation for Natural Resource Dependent communities in Kachchh, Gujarat.	21.36	8.79
TOTAL			200.55	93.93

***B. National Adaptation Fund for Climate Change*****Approved Projects in Financial Year 2015-2016**

1.	Punjab	"Towards Climate Resilient Livestock Production System in Punjab" prepared under State Action Plan on Climate Change for financial assistance from National Adaptation Fund on Climate Change	17.40	13.92
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1	2	3	4	5
2.	Odisha	Water Conservation through runoff management to improve ground water recharge for vulnerability reduction and resilience enhancement in water basin of Nuapada district for climate adaptation	20.00	16.00
3.	Himachal Pradesh	Sustainable Livelihoods of agriculture -dependent Rural communities in drought prone district of Himachal Pradesh through climate smart solutions	20.00	10.00
4.	Puducherry	Integrated Surface Water Management for Climate Resilient Agriculture through Rejuvenation of Traditional Tanks	16.76	3.95
5.	Manipur	Model Carbon Positive Eco-Village in Phayeng of Manipur	10.00	5.00
6.	Kerala	Promotion of integrated farming system of Kaipad in coastal wetlands of North Kerala	25.00	12.50
7.	Tamil Nadu	Management and rehabilitation of coastal habitats and biodiversity for climate Change Adaptation and Sustainable Livelihood in Gulf of Mannar, Tamil Nadu, India	24.74	12.37
8.	Chhattisgarh	Climate Adaptation Strategies in Wetlands along Mahanadi River Catchment areas in Chhattisgarh	21.47	10.73
9.	Jammu and Kashmir	Climate Resilient Sustainable Agriculture in Rain-Fed Farming (Kandi) Areas of Jammu & Kashmir	22.51	11.26
10.	Telangana	Resilient Agricultural Households through Adaptation to Climate Change in Mahbubnagar district, Telangana	24.00	6.00

1	2	3	4	5
11.	Meghalaya	Spring-shed development works for rejuvenation of springs for climate resilient development in the water stressed areas of Meghalaya	22.91	11.45
12.	Mizoram	Sustainable Agriculture Development through Expansion, Enhancement and Modelling in the state of Mizoram	10.38	5.19
TOTAL			235.17	118.37

**Graded Response Action Plan against air pollution in Delhi and NCR**

1641. DR. T. SUBBARAMI REDDY:

SHRIMATI AMBIKA SONI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government is aware that the Graded Response Action Plan against air pollution in Delhi and NCR did not have a considerable impact;
- (b) if so, whether the Ministry has evaluated the reasons for the lack of impact of such action and the reasons therefor;
- (c) whether it is a fact that lack of data is the biggest challenge in fighting pollution;
- (d) if so, whether the Ministry would recommend increasing the number of monitoring stations to 100; and
- (e) the details of other measures suggested for controlling air pollution?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): (a) and (b) Graded Response Action Plan lays down steps to be taken with reference to different levels of pollution *viz* Emergency, Severe, Very Poor, Poor and Moderate for Delhi and NCR. The impact of Graded Response Action Plan can be best assessed during periods of emergency or severe level of air pollution. Since the launch of Graded Response Action Plan, there has not been a single day with severe level of air pollution. As far as other levels of air pollution are concerned such as very poor, poor or moderate, Government has taken number of measures for controlling air pollution in addition to Graded Response Action Plan. Implementation of these measures is an on-going process and data available for last three years shows that,

S<sub>02</sub> is well within the National Ambient Air Quality Standards (NAAQS) of 50 ±g/m<sup>3</sup> (annual standard) and NO<sub>2</sub> exceeds NAAQS limit of 40 ±g/m<sup>3</sup> (annual standard) slightly. Exceedance is mainly observed with respect to particulate matter, though the analysis of time series data relating to particulate matter does not show any significant rising / trend during last three years despite rise in population, number of vehicles and other economic activities. Further, the Air Quality Index (AQI) data of Delhi for the period of January-June for 2016 and 2017 shows that there were no days with severe level of air pollution in 2017, whereas there were 7 days with severe level of pollution during 2016. Moderate days have gone up from 29 days in 2016 to 56 days in 2017. Very poor days have reduced from 64 in 2016 to 36 during 2017. The above data shows improvement in air quality in Delhi in 2017 for the first six months in comparison to 2016.

(c) and (d) Central Pollution Control Board (CPCB) and State Pollution Control Boards (SPCBs) monitor ambient air quality in the country under the National Air Quality Monitoring Programme (NAMP). Three air pollutants viz., Sulphur Dioxide (SO<sub>2</sub>), Nitrogen Dioxide (NO<sub>2</sub>) and Particulate Matter (PM10), are monitored at 684 manual monitoring stations located in 302 cities / towns in 29 states and 5 union territories, out of which 10 are in Delhi. In addition, there are 55 Continuous Ambient Air Quality Monitoring Stations (CAAQMS) in 40 cities for real-time online monitoring of ambient air quality out of which Delhi has 18 CAAQMS stations. The existing manual monitoring stations and CAAQMS provide adequate data for undertaking pollution mitigation measures.

(e) The other measures taken for controlling air pollution by the Government inter alia include notification of National Ambient Air Quality Standards; setting up of monitoring network for assessment of ambient air quality; introduction of cleaner / alternate fuels like gaseous fuel (CNG, LPG etc.), ethanol blending, launching of National Air Quality index; universalization of BS-IV by 2017; leapfrogging from BS-IV to BS-VI fuel standards by 1st April, 2020; notification of Construction and Demolition Waste Management Rules; banning of burning of biomass; promotion of public transport network; Pollution Under Control Certificate; issuance of directions under Section 18(1)(b) of Air (Prevention and Control of Pollution) Act, 1981 and under Section 5 of Environment (Protection) Act, 1986; installation of on-line continuous (24x7) monitoring devices by major industries; collection of Environmental Protection Charge on more than 2000 CC diesel vehicles; etc.

**Green house gas emissions from crops and their residues**

1642. SHRI HARSHVARDHAN SINGH DUNGARPUR: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government has taken any action to check the emission of green house gas from crops and their residues; and
- (b) if so, the details thereof along with the outcome of the action taken so far?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): (a) and (b) The Government has initiated various adaptation measures to reduce impact of climate change. There are co-benefits of emission reduction from these adaptation measures. The major interventions under the National Mission for Sustainable Agriculture, *inter-alia* includes organic farming, bio-fertiliser production precision irrigation, System of Rice Intensification (SRI)/ Direct Seeded Rice (DSR) against conventional rice cultivation, diversification of less water consuming crop/cropping system, plantation in arable land, etc. As a part of Technology Demonstration Component (TDC) of National Innovations on Climate Resilient Agriculture (NICRA) alternative technologies for crop residue burning in rice-wheat system such as zero till cultivation with machine sowing (happy seeder) under heavy paddy residues are demonstrated in the regions where paddy residue burning is commonly practiced. Efforts are also on to develop conservation agricultural practices in paddy-fallow system, and cropping systems such as paddy-zero till maize.

**Encroachment of networks of lakes in Bengaluru**

1643. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the extensive network of lakes in Bengaluru critical for maintaining environment and water-table is being rampantly encroached, filled up and is a destination for releasing effluents; and
- (b) if so, whether Government would ensure that these lakes are notified as wetlands as mooted by Karnataka Lake Conservation and Development Authority?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): (a) and (b) The lakes in Bengaluru have been impacted due to rapid urbanization, industrialization, anthropogenic pressures and discharge of untreated

wastewater on account of inadequate treatment facilities, resulting in degradation of water quality and decrease in water table of these lakes. It is the responsibility of the State Government/concerned local bodies to set up proper facilities for collection, transportation and treatment of sewage being generated and ensure that untreated sewage does not fall into the lakes thereby polluting them and no encroachment in the lakes.

All the States including Karnataka have been advised to constitute State Wetland/Lake Authorities under the Wetlands (Conservation and Management) Rules, 2010. The Government of Karnataka has already constituted Karnataka Lake Conservation and Development Authority under the Rules.

#### **Noise pollution in Delhi**

†1644. SHRI MOTILAL VORA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government is aware that National Capital Territory of Delhi is the second most polluted city in the world as regards noise pollution;
- (b) if so, whether it is a fact that hearing capacity of people is declining due to such pollution;
- (c) if so, the steps being taken by Government to make Delhi, noise pollution free; and
- (d) if not, the reasons therefor?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): (a) and (b) A number of reports are published from time to time ranking cities on various parameters. Such reports need to be scientifically scrutinized and validated. Government of India has not ranked cities in respect of noise pollution levels. Prolonged exposure to high level of noise pollution may adversely impact hearing capacity.

(c) and (d) Ministry of Environment, Forest and Climate has notified Noise Pollution (Regulation and Control) Rules, 2000 for regulation and control of noise pollution and its impact on health. These Rules relate to restriction of the use of loudspeakers, public address systems and sound producing systems. Central Pollution Control Board (CPCB) is monitoring the noise level under the National Ambient Noise

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†Original notice of the question was received in Hindi.

Monitoring Network comprising 70 stations located in 07 metropolitan cities *viz.* Mumbai, Delhi, Kolkata, Chennai, Bangalore, Lucknow and Hyderabad. As part of corrective measures to control Noise Pollution, based on findings of the noise levels monitored during 2011-14 and 2015, directions have been issued by CPCB to concerned 07 State Pollution Control Boards and Pollution Control Committees under Section 18 (1) b of Air (Prevention and Control of Pollution) Act and under Section 5 of Environment (Protection) Act, 1986. Ambient noise monitoring data for each city is communicated to concerned SPCBs/PCCs for necessary corrective actions.

**Avoidance of man- animal conflict**

1645. SHRI C.P. NARAYANAN: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether IFS officer R.S. Banduria has recommended to Government, regarding rehabilitation of people living in deep forests to people inhabited areas and to keep forests as a contiguous unit;
- (b) whether this would be considered to avoid man-animal conflict in certain forest areas by shifting human dwellings in forests out of it; and
- (c) whether it would be tried in Wayand forests in Kerala to integrate development of wild life habitats?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): (a) to (c) Ministry has received a proposal from IFS officer R.S. Banduria regarding rehabilitation of people living in deep forests and to keep forests as a contiguous unit. Rehabilitation of people living in deep forest to outside would help in mitigate man-animal conflicts. Such activity has been implemented in Wayand forests, Kerala. The State Government of Kerala has so far rehabilitated 454 families from Wayand wildlife sanctuary to outside the sanctuary. The state Government of Kerala has informed that the area vacated by the inhabitant, have now been teeming with wildlife.

**Safe disposal of e-waste**

†1646. SHRI SURENDRA SINGH NAGAR:

SHRI SANJAY RAUT:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that e-waste in the country is increasing at a fast pace every year;

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†Original notice of the question was received in Hindi.

- (b) if so, the details of e-wastes generated during the last five years, State-wise;
- (c) whether Government has any plan for safe disposal of e-wastes and if so, the details thereof, State-wise;
- (d) whether Government is aware of the fact that workers involved in disposal of e-wastes are contracting several diseases resulting in their death; and
- (e) whether Government has any proposal to protect people from such diseases and ensure safe disposal of e-wastes?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): (a) to (c) The country's economic growth, rise in per capita income, and technological innovations coupled with high obsolescence rate of electronic and electrical equipments has resulted in increase in the rate of generation of e-waste. So far, no comprehensive inventorization of e-waste generation in the country has been carried out. However, e-waste generated was estimated to be 1.47 lakhs ton in 2005 by Central pollution Control Board (CPCB) which was expected to grow to 8.0 lakhs ton in 2008 by 2010. Further, as per the United Nations University report, "The Global E-Waste Monitor 2014", 17 lakh ton of e-waste generation was reported in the country in 2014. For safe disposal of e-waste there are 178 dismantling/recycling units with a capacity of 441085.6 metric tonnes per annum. The State-wise detail of installed recycling/dismantling facilities operating in the country are given in the Statement (*See below*).

(d) and (e) The toxic constituents such as Lead, Mercury, Cadmium, Hexavalent Chromium, Polybrominated biphenyls and Polybrominated diphenyl ethers are used in the manufacturing of electronic devices. Disposal of e-waste from such electronic devices, without processing it in an environmentally sound manner, may affect the human health and environment including soil and ground water. However, no case of workers involved in disposal of e-wastes contracting diseases and resulting in their death have been reported to the Ministry. In order to ensure safe disposal of e-waste, the Government has revised E-waste (Management and Handling) Rules, 2011 comprehensively and notified E-Waste (Management) Rules in March, 2016. The provisions of these Rules include extended producers responsibility, setting up of producer responsibility organizations and e-waste exchange to facilitate collection and recycling, assigning specific responsibility to bulk consumers of electronic products for safe disposal, economic incentives for collection of electronic waste, and other measures which include responsibility of producers of electronic and electrical products for collection and channelizing of electronic waste. The Rules provide for simplified

permission process for setting up of dismantling and recycling facilities through single authorization based on Standard Operating Procedures (SoP) prescribed by CPCB. State Governments have been entrusted with the responsibility for earmarking industrial space for e-waste dismantling and recycling facilities, and to undertake industrial skill development and measures for safety and health of workers engaged in dismantling and recycling facilities of e-waste.

***Statement***

*State/UT wise details of authorized dismantlers/recyclers are given below*

Sl. No.	State	Number of registered Dismantler and Recycler	Registered Capacity in tonne per Annum
1.	Chhattisgarh	2	1650.0
2.	Gujarat	12	37262.12
3.	Haryana	16	49981.0
4.	Karnataka	57	44620.5
5.	Madhya Pradesh	3	8985.0
6.	Maharashtra	32	47810.0
7.	Odisha	1	3000.0
8.	Punjab	1	150.0
9.	Rajasthan	10	68670.0
10.	Tamil Nadu	14	52427.0
11.	Telangana	4	11800.0
12.	Uttar Pradesh	22	86130.0
13.	Uttarakhand	3	28000.0
14.	West Bengal	1	600.00
TOTAL		178	441085.6

**Performance of GMHT**

1647. SHRIMATI KANIMOZHI: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that the Genetically Modified Herbicide Tolerant (GMHT) Mustard, normally referred to DMH-II have not outperformed non-GM hybrid varieties in terms of yield;

(b) if so, the details thereof;

(c) whether Government is considering any decision on allowing the commercial cultivation of GMHT Mustard; and

(d) if so, the details and reasons behind taking that decision?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): (a) and (b) The application submitted by Centre for Genetic Manipulation of Crop Plants (CGMCP), University of Delhi, South Campus seeking permission for environmental release of Genetically Engineered (GE) Mustard is not Herbicide Tolerant (HT) crop. In fact, it relates to Hybrid Technology (HT) and usage of herbicide is limited only for hybrid seed production.

As per the data provided by the applicant to Genetic Engineering Appraisal Committee (GEAC) the applicant has compared DMH-II with Varuna (barnase); EH-2(barstar); Varuna; EH-2; Maya/RL-1359.

(c) and (d) No Sir. The Apex Regulatory Committee constituted under the Rules for the Manufacture, Use, Import, Export and Storage of Hazardous micro-organisms / Genetically engineered organisms or cells (Rules 1989) in its 133rd meeting held on 11.05.2017 has recommended the proposal for environmental release of Genetically Engineered (GE) Mustard submitted by Centre for Genetic Manipulation of Crop Plants (CGMCP), University of Delhi, South Campus to the Government of India for its final decision. No decision has yet been taken.

#### **Violation of environmental norms in Steel flyover and PRR projects**

1648. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether the State Environment Impact Assessment Authority (SEIAA), Karnataka has been issuing Environmental clearances and violating norms under EIA 2006 Notification dated the 14 September, 2006, as noticed in the controversial Steel Flyover and Peripheral Ring Road (PRR) projects in Bengaluru; and

(b) if so, what steps Government is taking to ensure that SEIAA honours its mandate and protect citizens and does not become a rubber stamp for State Government and builders?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): (a) The State Level Impact Assessment Authority (SEIAA),

Karnataka, have stated that they have neither received any application seeking Environmental Clearance under the EIA Notification, 2006 nor any Environmental Clearance has been issued for construction of Steel Flyover in Bengaluru.

The SEIAA, Karnataka have considered the application submitted by the Bangalore Development Authority seeking Environmental Clearance for development of Eight Lane Peripheral Ring Road- Phase-I, connecting Tumkur Road to Hosur Road (crossing Bellary Road and Old Madras Road) under the EIA Notification, 2006. The proposal was duly considered and Environmental Clearance granted to the said project based on the recommendation of State Level Expert Appraisal Committee (SEAC) on 20.11.2014 following due diligence as per the EIA Notification, 2006 as amended from time to time.

(b) The SEIAA, Karnataka considers applications under the EIA Notification, 2006 and issues Environmental Clearances on the basis of recommendations of the SEAC in accordance with provision of law and on merit. The compliance monitoring of Environmental Clearance conditions is done against the baseline information available in the Environment Impact Assessment (EIA) report/Environmental Management Plan (EMP).

#### **Funds allocated to Chhattisgarh under CAMPA**

†1649. SHRI RAM VICHAR NETAM: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the funds allocated by Government to Chhattisgarh under Compensatory Afforestation Fund Management and Planning Authority (CAMPA);
- (b) if so, the details of funds allocated to the State during the last five years and the current year; and
- (c) whether Government has formulated any guidelines for monitoring of works carried out using the said funds, if so, the details thereof and if not, the reasons therefore?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): (a) and (b) The details of releases to the Chhattisgarh State CAMPA against the Annual Plans of Operation for the years 2012-13 to 2016-17 have been made as under:<sup>✓</sup>

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<sup>†</sup>Original notice of the question was received in Hindi.

Sl. No.	Year	Amount Released
1.	2012-13	₹ 114.38 crores
2.	2013-14	₹ 110.00 crores
3.	2014-15	₹ 193.00 crores
4.	2015-16	₹ 239.00 crores
5.	2016-17	₹ 280.00 crores

(c) A multi-pronged strategy is in place for monitoring of the works undertaken under CAMPA which *inter-alia* include calling for analysis, and feed back in the Quarterly Progress Reports submitted by the State CAMPAs to the ad-hoc CAMPA, monitoring of Projects through loading of polygons of works undertaken on the e.Green Watch portal managed by the National Informatics Centre, and third party monitoring to be undertaken by independent agencies.

#### **Development of butterfly gardens**

1650. SHRI HARIVANSH: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government would consider developing butterfly gardens in places suitable for this purpose;
- (b) whether butterfly parks or gardens already exist in the country; and
- (c) if so, the details in this regard?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): (a) No specific proposal for developing butterfly gardens has been received so far in the Ministry.

- (b) There are a number of butterfly parks or gardens that have been developed in different States either by the State Government through the State Forest Department or by Private Agencies with the support of State Forest Department and Central Zoo Authority. It is also informed that Butterfly Gardens/Parks also exist as part and parcel of few recognised zoos in the country.
- (c) Details of the notable Butterfly Parks or Gardens in the Country are given in the Statement.

***Statement****Details of notable Butterfly Parks gardens in the country*

Sl. No.	Park/Garden	State
1.	Arignar Anna Zoological Park.	Vandalur, Tamil Nadu
2.	Banabitan Butterfly Garden.	Kolkata, West Bengal
3.	Banneraghatta Biological Park.	Bangalore, Karnataka
4.	Bhagwan Birsa Biological Park	Ranchi, Jharkhand
5.	Butterfly Conservatory of Goa.	Ponda, Goa
6.	Butterfly Garden.	Sahakarnagar, Pune
7.	Butterfly Garden.	Parvati Paytha, Pune
8.	Butterfly Garden, KFRI Campus.	Peechi, Kerala
9.	Butterfly Garden.	Nilambur, Kerala
10.	Butterfly Garden.	Hyderabad, Telangana
11.	Butterfly Park.	Khanvel, Dadra and Nagar Haveli
12.	Butterfly Park.	Chandigarh
13.	Butterfly Park.	Thenmala, Kerala
14.	Byrappanahalli Butterfly Garden.	Karnataka
15.	Dr. Shyama Prasad Mukherjee Zoological Garden.	Surat, Gujarat
16.	Kamla Nehru Zoological Garden.	Ahmedabad, Gujarat
17.	Nandankanan Zoological Park.	Bhubaneswar, Odisha
18.	Nehru Zoological Park.	Hyderabad, Telangana
19.	Ovalekar Wadi Butterfly Garden.	Thane, Maharashtra
20.	Rajiv Gandhi Zoological Park and Wildlife Research Centre.	Pune, Maharashtra
21.	Sammilan Shettys Butterfly Park.	Belvai, Karnataka
22.	Sanjay Gandhi National Park.	Borivelli, Maharashtra
23.	Sri Chamarajendra Zoological Park.	Mysuru, Karnataka

Sl. No.	Park/Garden	State
24.	Sri Venkateswara Zoological Park.	Tirupati, Andhra Pradesh
25.	Tata Steel Zoological Park.	Jamshedpur, Jharkhand
26.	Tropical Butterfly Conservatory Campus.	Tiruchirapalli, Tamil Nadu

**Effect of Assam floods on Kaziranga National Park**

1651. SHRI ANIL DESAI:

SHRI RITABRATA BANERJEE:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Assam floods have affected the Kaziranga National Park in recent days;
- (b) if so, whether fifty animals have died and if so, the details of hog, deer, rhinos and sambar which have perished; and
- (c) the steps taken by Government to find long term measures such as better river management, embankments, bridges, buildings and communication structures to control the situation?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): (a) It is a fact that the Assam floods in recent days have affected the Kaziranga National Park.

(b) The list of animals that have perished during the recent flood in Kaziranga National Park, as reported by the State, is as under:-

Name of the animal	Number that have perished in the recent flood
Hog deer	83
Rhino	07
Sambar deer	02
<b>TOTAL</b>	<b>92</b>

(c) Government of India through the National Tiger Conservation Authority provides funding assistance to tiger reserve under the Centrally Sponsored Scheme of Project Tiger, based on Annual Plan of Operations submitted by concerned tiger reserve for various activities which, *inter alia*, include measures to address flood situation like creation of highlands, preventive structures against erosion, provision of boats, rescue of animals, desiltation and creation of road network etc.

**Unavailability of food for carnivorous animals in zoos**

1652. SHRI RITABRATA BANERJEE: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that, due to the unavailability of beef, carnivorous animals in zoos in different parts of the country are facing difficulties in their food consumption;
- (b) if so, the details thereof and the reasons therefor; and
- (c) what remedial measures are being adopted to solve the problem?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): (a) and (b) Yes Sir. As per information received from Central Zoo Authority only Nawab Wazid Ali Shah Zoological Garden, Lucknow, and the Kanpur Zoological Park, Kanpur of Uttar Pradesh faced difficulty in the supply of beef for carnivorous animals in the zoo due to ban over illegal slaughter houses and no other zoo in the country faced any difficulty in feeding their carnivorous animals.

- (c) The carnivorous animals of above mentioned two zoos had served with the goat meat (mutton) instead of Buffalo meat.

**Rule to protect crops of farmers from mavericks and wild animals**

†1653. SHRIMATI CHHAYA VERMA:

SHRI VISHAMBHAR PRASAD NISHAD:

CH. SUKHRAM SINGH YADAV:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government would consider adding upon such a rule along with other provisions/rules in Prevention of Cruelty to Animals Act, 2017 for protecting the crops of farmers from mavericks and wild animals;

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†Original notice of the question was received in Hindi.

(b) whether the Ministry would consider to make provision/rules for construction of animal bank under the Act in which mavericks and wild animals that destroy the crops of farmers, can be kept;

(c) the steps being taken by the Ministry to resolve the disputes that arose due to few rules of the said Act; and

(d) the details thereof?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. HARSH VARDHAN): (a) and (b) Government of India has enacted the Prevention of Cruelty to Animals Act, 1960 and framed rules under it for the purpose of protecting animals from being subjected to unnecessary pain or suffering.

(c) and (d) The Prevention of Cruelty to Animals (Regulation of Livestock Markets) Rules, 2017 was notified by the Government of India on 23.05.2017. The notification was stayed by Madurai Bench of Madras High Court *vide* order dated 30.05.2017. A Writ Petition (Civil) No. 000422 of 2017 titled *All India Jamiatul Qureesh Action Committee Through its President Mohammed Abdul Faheem Advocate Vs Union of India* was filed in the Hon'ble Supreme Court of India. The Hon'ble Supreme Court *vide* order dated 11.07.2017 observed that the stay granted by the Madurai Bench of Madras High Court *vide* order dated 30.05.2017 in Writ Petition (MD) No. 7769 and 7771 and 10128 and 10129 to the operation of rules shall apply to the whole country. Thus, the operation of the notification dated 23.05.2017 has been stayed by Hon'ble Supreme Court of India.

The Prevention of Cruelty to Animals (Care and Maintenance of Case Property Animals) Rules, 2017 was notified by the Government of India on 23.05.2017. These rules are *sub-judice* in the Hon'ble Supreme Court of India.

#### **Growth in mining sector**

1654. SHRI B. K. HARIPRASAD: Will the Minister of MINES be pleased to state:

(a) whether the mining sector growth rate declined sharply from 10.5 per cent in the fourth quarter of 2015-16 to 1.5 per cent in January-March period of 2016-17; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI PIYUSH GOYAL):

(a) and (b) As per the press note on provisional estimates of Annual National Income, 2016-17 and quarterly estimates of Gross Domestic Product for the fourth quarter (Q4)

of 2016-17 released on 31.05.2017 by Central Statistics Office, Ministry of Statistics and Programme Implementation, the growth rate of Gross Value Added for 'Mining and Quarrying' sector at constant (2011-12) prices declined from 10.5 percent in the Q4 of 2015-16 to 6.4 percent in January-March period of 2016-17. However, Wholesale Price Index (WPI) based deflators are used in this sector, the decline can be mainly attributed to sharp increase in WPI growth of minerals during 2016-17. During Q4 of 2016-17, the WPI growth in minerals was 7.2 percent as against (-) 6.8 percent during Q4 of 2015-16.

**Payment of mineral royalty to districts**

1655. SHRI AMAR SHANKAR SABLE: Will the Minister of MINES be pleased to state:

- (a) whether it is a fact that a provision for paying mineral royalty to districts having minerals has been implemented and whether guidelines have been issued for use of this amount;
- (b) how much royalty was earned by Pune District of Maharashtra as per these guidelines; and
- (c) if so, the details of the amount provided and the guidelines thereof and the details of the latest status of the usage of the amount provided?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI PIYUSH GOYAL):

(a) to (c) Ministry of Mines has amended the Mines and Minerals (Development and Regulation) (MMDR) Act, 1957 through the MMDR Amendment Act, 2015, one of the important provisions being the introduction of section 9(B); for the establishment of District Mineral Foundation (DMF) in districts affected by mining related operations. The object of DMFs is to work for the interest and benefit of persons and areas affected by mining related operations, the DMFs will be funded by statutory contributions from holders of mining lease and in this regard, rules specifying rates of contribution to DMFs has been notified on 17.09.2015, which prescribes the rate of contribution to DMF as follows:

- (a) 10% of royalty in respect of mining leases granted on or after 12.01.2015; and
- (b) 30% of royalty in respect of mining leases granted before 12.01.2015

Contribution will directly go to the District Mineral Foundation Trust (DMFT) of the respective district.

The Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) has been conceived by the Central Government which will be implemented by the District Mineral Foundations (DMFs) of the respective districts using the funds accruing to the DMFT. At least 60% of PMKKKY funds will be utilized for high priority areas like: (i) drinking water supply; (ii) environment preservation and pollution control measures; (iii) health care (iv) education; (v) welfare of women and children; (vi) welfare of aged and disabled people; (vii) skill development; and (viii) sanitation. The rest of the funds will be utilized for the following: (i) physical infrastructure; (ii) irrigation; (iii) energy and watershed development; and (iv) any other measures for enhancing environmental quality in mining district.

Directions have been issued under section 20A of MMDR Act on 16.09.2015 to all States to incorporate the PMKKKY into the rules framed by them for the District Mineral Foundations.

As per the information made available by Government of Maharashtra, total amount of ₹ 26.35 Crores has been collected by Pune District under DMF and ₹ 365.94 crores has been collected by Government of Maharashtra under DMFs. As per Section 9(B)(2) of the MMDR Act, the manner in which the DMF shall work for the interest and benefit of persons and areas affected by mining related operations shall be prescribed by the State Governments through rules framed in this regard. The funds accrued to DMF will be utilized for the activities as per the PMKKKY. The details of the expenditure made in this regard are not maintained centrally by the Ministry of Mines.

#### **Using rooftops of Government building for solar power generation**

†1656. SHRI MAHENDRA SINGH MAHRA: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether Government would consider using the rooftops of Government buildings in the country for generation of solar power;
- (b) if so, by when Government intends to take a decision on this; and
- (c) if not, the problems faced by Government in using the unused rooftops of Government buildings and the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL): (a) to (c) The Ministry has been promoting achievement

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†Original notice of the question was received in Hindi.

linked incentives scheme for installation of roof top systems on Government buildings. The incentives are upto 25% of the benchmark cost in General Category States/Union Territories and up to 60% of the benchmark cost in Special Category States, North Eastern States, Andaman and Nicobar and Lakshadweep Islands.

**Research, design and development in renewable energy sector**

1657. SHRIMATI THOTA SEETHARAMA LAKSHMI: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether Government has taken steps to promote research, design and development in the renewable energy sector and if so, the details thereof;
- (b) the funds allocated and utilised for this purpose during the last three years and the details thereof; and
- (c) whether Government has taken steps to incentivise firms to come up with new technologies in the renewable energy sector and the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL): (a) Yes, Sir. The Ministry of New and Renewable Energy (MNRE) has been supporting projects for research, design and development in various RD&D/academic institutions, industries, etc. in the field of Solar, Wind, Biogas, Biofuel, Hydrogen, Fuel Cells, Geothermal, etc. for technology development and demonstration leading to commercialization. A comprehensive policy and guidelines for research, development and demonstration (RD&D) for new and renewable energy sector is in place. It has a provision for 100% funding for project proposals from academic institutions, Government/non-profit research organizations and NGOs. Projects involving industries/civil society are supported up to 50% of the project cost. In addition, the MNRE has established three institutes, namely, National Institute of Solar Energy (NISE), National Institute of Wind Energy (NIWE) and National Institute of Bio Energy (NIBE) for carrying out RD&D, testing and evaluation in Solar, Wind and Bioenergy, respectively.

Further, a day-long "Brainstorming Consultation Experts Meeting on RD&D" was organized on 5th January 2016 for preparing "Thrust Areas with Action Plan for RD&D" for support by MNRE. The Action Plan has strong emphasis on industry association and also collaboration for RD&D projects for technology development leading to commercialization.

(b) The MNRE has spent ₹ 307.66 crore on RD&D projects in Solar, Small Wind and Hybrid, Biogas, Biofuel, Hydrogen, Fuel cells and Small Hydro implemented by various RD&D/academic institutions, industries during the last three years. Year-wise details of funds utilized are given in the Statement (*See below*).

(c) The MNRE under its RD&D Programme provides support up to 50% of the project cost to industry as grant for technology development and demonstration in the renewable energy sector.

***Statement***

*Details of RD&D budget allocated and expenditure incurred during  
the last three years*

Sl. No.	Subject Area	Year-wise Allocation and expenditure (release) in ₹ (crores)							
		2014-15		2015-16		2016-17		Total Allocated	Total Expenditure
1.	Solar	44.8	44.8	33.9	33.9	60	45.44	138.7	124.14
2.	Biogas R&D	4.9	7.29	1.5	1.28	4	2.25	10.4	10.82
3.	Biofuel	5	1.29	1	0.85	3	2.01	9	4.15
4.	Hydrogen and Fuel Cells	11	10.8	6	6	15.25	3.64	32.25	20.44
5.	Wind-Hybrid	2	2	1	1	2	0.76	5	3.76
6.	Small Hydro Power	1	0.5	0.05	0.05	3	3.7	4.05	4.25
<b>Institutions</b>									
7.	National Institute of Solar Energy	40	49.36	20	29.35	29.35	7	89.35	85.71
8.	National Institute of Wind Energy	12.64	10.96	5	6.23	6.23	25	23.87	42.19
9.	National Institute of Bio Energy	10.55	4.39	15.5	3.42	3.42	4.39	29.47	12.2
TOTAL		131.89	131.39	83.95	82.08	126.25	94.19	342.09	307.66

**Initiatives for propagation and adoption of NRE**

1658. SHRI P. BHATTACHARYA:

SHRI DARSHAN SINGH YADAV:

SHRIMATI RAJANI PATIL:

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) the new initiatives of the Ministry for increased propagation and adoption of new and renewable energy sources by the masses;
- (b) the targets fixed in this regard; and
- (c) the subsidies being offered to the users?

THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL): (a) The Government has introduced various new initiatives and policies for propagation and adoption of new and renewable energy sources in the country which include:-

- incentives in the form of generation based incentives/subsidies, fiscal incentives such as accelerated depreciation, goods and service tax (GST) at low rates, concessional custom duty, income tax holiday for 10 years and viability gap funding;
- amendments in the Tariff Policy for strong enforcement of Renewable Purchase Obligation (RPO) and for providing Renewable Generation Obligation (RGO);
- setting up of exclusive solar parks;
- development of power transmission network through Green Energy Corridor project;
- repowering policy in order to optimally utilize the wind energy resources;
- identification of large government complexes/buildings for rooftop projects;
- infrastructure status for solar projects;
- raising tax free solar bonds;
- making roof top solar a part of housing loan by banks/NHB;
- raising funds from bilateral and multilateral finance and development institutions;

- training of Surya Mitras for installation and maintenance of the Solar Projects;
  - mechanism for scheduling and forecasting in case of inter-State transmission of solar and wind power;
  - approval and notification of National Offshore Wind Energy Policy for the development of offshore wind energy in the Indian Exclusive Economic Zone (EEZ).
- (b) The Government has up-scaled the target of renewable energy capacity to 175000 MW by the year 2022 which includes 1,00,000 MW from solar, 60,000 MW from wind, 10,000 MW from bio-power and 5,000 MW from small hydro-power.
- (c) Details of the subsidies and incentives being offered by the Government in the form of Central Financial Assistance for the implementation of various renewable energy programmes are given in the Statement.

#### ***Statement***

*Details of Subsidies and Incentives being provided as Central Financial Assistance (CFA) for the installation of various renewable energy programmes*

#### **A. Grid-interactive renewable power programmes:**

##### **1. Wind Power Projects**

Wind Projects	Accelerated depreciation benefits upto 40%
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##### **2. Solar Power Projects**

(a) Solar PV Power projects under Jawaharlal Nehru National Solar Mission (JNNSM) Phase-II, Batch-I of total 750 MW with Viability Gap Funding (VGF) support from National Clean Energy Fund (NCEF).	Minimum Project Capacity 10 MW Maximum Project Capacity 50 MW	VGF support up to 30% of Project Cost limited to ₹ 2.50 Cr/MW based on reverse bidding process for power producers.
(b) Grid Connected Rooftop Solar PV Power Projects in residential, institutional and social sector	Benchmark of ₹ 60/- to ₹ 70/- per watt depending upon the capacity	Central Financial Assistance (CFA) up to 30% of benchmark cost for the General Category States/UTs and up to 70% of

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		benchmark cost for Special Category States/UTs, <i>i.e.</i> North Eastern States including Sikkim, Uttarakhand, Himachal Pradesh, Jammu and Kashmir and Lakshadweep, Andaman and Nicobar Islands is provided to consumers for installation of grid connected solar rooftop projects. Incentives are also provided for promotion of roof top SPV power in Government sector. No subsidy is provided for commercial and industrial establishments in private sector.
(c) Grid connected Solar PV Power Projects by Central Public Sector Undertakings (CPSUs)	Total size of the scheme 1000MW	VGF support to the CPSUs/Govt. Organisations (producers) at a fixed rate of ₹ 1 crore/MW for projects where domestically produced cells and modules are used and ₹ 0.50 crores/MW in cases where domestically produced modules are used.
(d) Grid-connected Solar PV Power plants on Canal Banks and Canal Tops	1 MWto 10 MW	₹ 3 crore/MW or 30% of the project cost
(e) Solar Park Scheme	-	(i) 25 lakh per Solar Park for preparation of Detailed Project Report (DPRs)  (ii) 20 lakh per MW or 30% of the project cost including Grid-connectivity cost, whichever is lower.
(f) Solar PV scheme for Defence Establishments	-	₹1.1 crore/MW for all capacities

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### **3. Small Hydro Power (SHP) Projects**

Support to new SHP projects (producers) in State sector:-

Category	Above 100 KW and up to 1000 KW	Above 1 MW - 25 MW
Special category and NE States	75,000 per KW.	7.5 crores/MW limited to 20 crore per project.
Other States	35,000 per KW.	3.5 crores/MW limited to 20 crore per project.

Support to new SHP projects (producers) in private/co-operative/joint sector:

Areas	Upto 25 MW
N E Region, J & K, H.P. and Uttarakhand (Special Category States)	1.5 crore/ MW limited to 5.00 crore per project
Other States	1.0 crore/ MW limited to 5.00 crore per

### **4. Biomass Power and Bagasse Cogeneration Projects (producers):**

Private/Joint/Cooperative/Public Sector Sugar Mills:

Type of Projects	Special Category and NE States	Other States
Biomass Power projects	₹ 25 lakh per MW*	₹ 20 lakh per MW*
Bagasse Co-generation	₹ 18 lakh per MW*	₹ 15 lakh per MW*
Co-generation projects by cooperative/public sector sugar mills:	Per MW of surplus power (maximum support ₹ 6.0 cr/ project)	Per MW of surplus power (maximum support of ₹ 6.0 cr per project)
40 bar and above	₹ 40 lakh	₹ 40 lakh
60 bar and above	₹ 50 lakh	₹ 50 lakh
80 bar and above	₹ 60 lakh	₹ 60 lakh

\*Maximum support of ₹1.50 crore per project.

### **5. Waste to Energy Projects:**

Type of Waste	Central Financial Assistance to Producers
Municipal Solid Waste	₹ 2.00cr./MW, Max. Support 10 cr. /project.
Urban Waste	₹ 2.00cr./MW, Max. Support 5 cr. /project.
Industrial waste	₹ 0.20 cr. to ₹ 1.00 cr./MW, Max. Support ₹5.00cr./project.

**B. Off-Grid/ Decentralized Renewable Energy Programmes**

Sl. No.	Programme
1.	<b>Family Type Biogas Plants</b>
(a)	NE Region States including Sikkim (except plain areas of Assam) ₹15,000 to ₹17,000 per plant.
(b)	Plain areas of Assam ₹10,000 to ₹11,000 per plant.
(c)	J&K, Himachal Pradesh, Uttarakhand (excluding Terai region), Nilgiris of Tamil Nadu, Sadar, Kurseong and Kalimpong sub-divisions of Darjeeling, Sunderbans, Andaman and Nicobar Islands and SC & ST (not included in above areas) ₹ 7,000 to ₹ 11,000 per plant.
(d)	All Others ₹ 5,500 to ₹ 9,000 per plant.
2.	<b>Decentralized Solar Photovoltaic Systems</b>
(a)	Lighting systems/Power packs Subsidy of 30% of the device/project cost.
(b)	Solar pumps Subsidy of 30%, 25%, and 20% depending upon pump capacity.
(c)	Solar Study lamps Student contribution ₹ 100/- Balance to be paid as Central Financial Assistance
3.	<b>Concentrating Solar Thermal Technology</b> 30% of the project cost.
4.	<b>Micro-hydel plants/ Water mills</b> Subsidy/CFA to producers: ₹1.25 lakh/kw for Micro-hydel upto 100 kw. ₹ 0.50 lakh per watermill for mechanical application ₹1.50 lakh per watermill for electrical application
5.	Biomass Gasifier CFA/Subsidy to consumers: ₹15,000/kw (with 100% producer gas engine) ₹ 2,500/kW for dual fuel engine ₹ 2.0 lakh per 300 kW for thermal Applications 20% higher CFA for special category states

### **Progress in renewable energy area**

**1659.** SHRI BASAWARAJ PATIL: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) the country which has made a remarkable progress on renewable energy and the details in this regard; and

(b) the details of steps taken by Government in this regard in the country?

**THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL):** (a) The list of top 5 countries in terms of achievement in RE is given in Statement-I (*See below*) which demonstrates the achievements of India in the field of renewable energy.

(b) Details of steps taken by Government of India are given in the Statement-II.

#### ***Statement-I***

*Details of top 5 countries in the field of renewable energy  
(including large hydro)*

Country	Solar PV (GW)	Wind power (GW)	BIO power (TWh)	Hydro-power (GW)
China	77	149	54	305
United states	40.9	82	68	80
Germany	41.3	44.5	52	11.3
Japan	42.8	3	38	49.9
India	9.1	28.7	30	47

*Source:* Ren 21 report and [worldenergy.org](http://worldenergy.org).

#### ***Statement-II***

*Details of the steps taken by the Government for the overall development of renewable energy sources in the country*

- Up-scaling the target of renewable energy capacity to 175000 MW by the year 2022 which includes 1,00,000 MW from solar, 60,000 MW from wind, 10,000 MW from bio-power and 5,000 MW from small hydro-power;
- Incentives in the form of generation based incentives/subsidies, fiscal incentives such as accelerated depreciation, Goods and Service Tax (GST) at low rates,

concessional custom duty, income tax holiday for 10 years and viability gap funding;

- Amendments in the Tariff Policy for strong enforcement of Renewable Purchase Obligation (RPO) and for providing Renewable Generation Obligation (RGO);
- Setting up of exclusive solar parks;
- Development of power transmission network through Green Energy Corridor project;
- Repowering policy in order to optimally utilize the wind energy resources;
- Identification of large Government complexes/buildings for rooftop projects;
- Infrastructure status for solar projects;
- Raising tax free solar bonds;
- Making roof top solar a part of housing loan by banks/NHB;
- Raising funds from bilateral and multilateral finance and development institutions;
- Creation of Surya Mitras for installation and maintenance of the Solar Projects;
- Mechanism for scheduling and forecasting in case of inter-State transmission of solar and wind power; and
- Notification of National Offshore Wind Energy Policy for the development of offshore wind energy in the Indian Exclusive Economic Zone (EEZ).

**Establishment of National Institute of New Energy and Innovation in Odisha**

1660. SHRI NARENDRA KUMAR SWAIN: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) the present status and progress of establishment of National Institute of New Energy and Innovation in Odisha near IIT, Bhubaneswar; and
- (b) whether Government would release assistance for three projects furnished by Odisha Renewable Energy Development Agency under MNRE-UNDP-GEF assisted project in scale up of access to clean energy for rural productivity uses?

THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL): (a) The Government of Odisha has allocated

73.86 acres of land for establishment of National Institute of New Energy and Innovation near IIT, Bhubaneswar. However, ownership of land is yet to be transferred to the Government of India.

(b) Odisha Renewable Energy Development Agency has forwarded three projects to this Ministry under UNDP-MNRE-GEF project. Since, these projects are not covered under the guidelines of the Ministry, it will not be possible to release any assistance.

#### **MoUs in the field of renewable energy**

1661. SHRI DEREK O'BRIEN: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) the MoUs signed by the Ministry with various countries in the field of renewable energy during the last three years and the current year and if so, the details thereof;

(b) whether the Ministry has initiated the process to strengthen off-grid clean energy, if so, the details thereof and the location of the unit thereof;

(c) the role played by 'PEACE' (Promoting Energy Access through Clean Energy) Agreement for development of off-grid clean energy and if so, the details thereof; and

(d) the funds allocated for the development of off-grid clean energy and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL): (a) Details of MoUs signed by this Ministry with countries during the last three years, alongwith the objective and validity are given in Statement-I (*See below*).

(b) Under the present scheme for Off-Grid and Decentralized Solar Applications, the Ministry of New and Renewable Energy provides 30% capital subsidy for installation of solar PV applications such as solar home lights, student lamps, solar street lights, solar pumps and solar power packs in various parts of the country.

(c) A Memorandum of Understanding (MoU) between India and USA was signed on 27th September, 2013 in Washington and 29.01.2014 in New Delhi, to launch Promoting Energy Access through Clean Energy (PEACE) as new track under the Partnership to Advance Clean Energy (PACE), alongside PACE-D (deployment) track. A copy of MoU is given in Statement-II (*See below*).

(d) Under the Off-grid and Decentralized Solar Application Programme, an allocation of ₹700 crore has been made for the year 2017-18.

***Statement-I****Status of implementation of Memorandum of Understandings (MoUs)/signed with foreign countries in last 3 years.*

Sl. No.	Country	Ministry/Department involved	Brief objective(s)	Year of initial signing and validity period/ tenure (clause of duration and terms and conditions)	Status
1	2	3	4	5	6
1.	India-Seychelles	MNRE and the Government of the Republic of Seychelles	To Strengthen, promote and develop renewable energy cooperation between two countries on the basis of equality and mutual benefit	11.03.2015 (Validity: Till Termination) 26.08.2015 (Validity: 10 Years)	In force  Automatically renew after 10 years

2.	India-Netherlands	MNRE and Ministry of Economic Affairs Agriculture and Innovation of the Netherlands	To establish the basis for cooperative institutional relationship to encourage and promote technical bilateral cooperation on New and renewable energy issues on the basis of mutual benefit, equality and reciprocity	11th February, 2014 (Validity: 5 years) (Automatically renewed after 5 years)	In force
3.	India-Mozambique	MNRE and The Republic of Mozambique	To establish the basis for a cooperative institutional relationship to encourage and promote technical bilateral cooperation, investment promotion and partnership on new and renewable energy issues on the basis of mutual benefit, equality and reciprocity	05.08.2015 (Validity: 5 years) Further renewable (Can be done by mutual written consent of the parties)	In force
4.	India-Finland	MNRE and the Ministry of Employment and the Economy of the Government of the Republic of Finland	To establish the basis and institutional cooperation to encourage and promote bilateral cooperation on new and renewable energy issues on basis of mutual benefit, equality and reciprocity	15.10.2014 (Validity: 5 years)	In force

1	2	3	4	5	6
5.	India-Indonesia	MNRE and Ministry of Energy and Mineral Resources of the Republic of Indonesia	To encourage and promote bilateral technical cooperation on new and renewable energy on the basis of mutual benefit, equality and reciprocity	Signed on 2nd November, 2015 Valid for 5 years	Inforce
6.	India-Myanmar	MNRE-Ministry of Education of the Government of Republic of Myanmar	To establish basis for cooperative institutional relationship to encourage and promote bilateral technical cooperation on new and renewable Energy on the basis of mutual benefit	MoU signed on August, 2016	Inforce
7.	India-Portugal	MoU between Ministry of New and Renewable Energy and the Ministry of Economy of the Portuguese Republic on Renewable Energy	The MoU aims to promote the establishment of the basis for a cooperative institutional relationship and to encourage programmes and activities between the signatories in the field of renewable energy.	Signed on 6th January, 2017 (New Delhi)	Inforce
8.	India-Peru	MoU between the Ministry of New and Renewable Energy and the Ministry of Energy and Mining of the Republic of Peru on Indi-Peru Cooperation	----	June, 2017 (Copy is yet to be received from MEA)	Inforce

9.	India-Russia	MoU between Solar Energy Cooperation of India and Russian Energy Agency, regarding construction of Solar power Plants in Republic of India	The Parties agreed to cooperation in good faith to realize the potential projects in India of construction of large-stage photovoltaic power plants (PVP) during year 2016-22.  To Setup the 500 MW in the year 2016-17 (Pilot Project as per Government Scheme Norms)	Signed on 24th December, 2015	Inforce
10.	India-Japan	MoU among DEA, NEDO, VIOM MeITY, MNRE, GTI Infrastructure Cooperation (JBIC)	The objectives of this project are to contribute to the efficient use of energy and the protection of environment in India by installing PV Power Generation.	Signed on: 30th April, 2012 (Renew on 6th August, 2014)	Inforce
11.	India-Japan	MoU signed between MNRE and Japan Bank for International Cooperation (JBIC)	To Development of Renewable Energy Projects, Including Canal-Top, Solar Power projects in pan India.	Signed on 1st September, 2014	Inforce
12.	India- SPAIN	MNRE and Ministry of Industry, Tourism and Trade of the Kingdom of Spain	To collaborate in the field of New and Renewable Energy	30th May, 2017	Inforce

1	2	3	4	5	6
13.	India-Dominican Republic	MNRE and the Ministry of Energy and Mines Government of the Dominican Republics	To establish Cooperation between the India and the Dominican Republic entities with the aim of developing new and Renewable Energy Technologies in the field of Solar Energy, wind Energy and Biomass Energy.	17/02/2015 (Validity: Till termination)	Inforce
14.	India-USA	To establish and administer the PACEsetter Fund to assist commercial business, NGO and other grantees as deemed appropriate to access and develop the off-grid market for renewable energy.	The fund should grants for direct support of innovative technology, business models, and programs including but not limited to rural energy services companies, rural distribution companies/franchisees etc.	30th June, 2015	Inforce
15.	India-France	MNRE and the Ministry of Ecology, Sustainable Development and Energy of the French Republic	To establish the basis for a cooperative institutional relationship to encourage and promote technical bilateral cooperation on new and renewable energy issues on the basis of mutual benefit, equality and reciprocity	10/04/2015 (Validity: 5 Years) (MoU can be renewed by mutual consent of the parties	Inforce

16.	India-Germany	MNRE and the Federal Ministry of Economic Cooperation and Development of Federal Republic of Germany Solar Energy Center (SEC), MNRE and Frounhoufer Institute for Solar Energy Systeme (FISE)	To establish the cooperation in the field of Solar Rooftop, Development of Solar parks and Solar Zones and Solar Off-grid application to improve the access to clean and sustainable energy	05.10.2015 (Validity: 5 Years)	Inforce
			To implement research/demonstration/pilot projects between SEC and FISE in mutually identified areas.	11.04.2013 (Validity: 5 years) Renewed automatically for similar period of 5 years	Inforce
17.	India-Belgian	Intending to establish a successful cooperation between their respective countries in matterrelating to the development and utilization of new and renewable energy.	Endeavor to take necessary steps to encourage and promote cooperation in renewable energy with exchange of scientific and technical personnel.	Signed on 29th September, 2015	Inforce
18.	India-Mongolia	MNRE and Ministry of Energy of the Government of Mongolia	To encourage and promote bilateral technical cooperation on new and renewable energy on the basis of mutual benefit, equality and reciprocity.	Signed on 17th May, 2015 Valid for 5 years	Inforce

1	2	3	4	5	6
19.	India-USA (PEACE)	MNRE and the Department of Energy of the Government of USA	To foster cooperation between India and USA (PEACE) in the area of renewable energy to facilitate Clean Energy Access.	27th September, 2013 at Washington USA and 19th January, 2014	Validity: 5 years, thereafter it will automatically extend for further period of 5 years

***Statement-II***

**Memorandum of Understanding  
Between  
The Government of the Republic of India  
And  
The Government of the United States of America  
On  
Cooperation in New and Renewable Energy to  
Facilitate Clean Energy Access**

Recalling the November, 2009 Memorandum of Understanding between the Government of India and the Government of the United States of America to Enhance Cooperation on Energy Security, Energy Efficiency, Clean Energy, and Climate Change;

Further recalling the desire of the Government of the Republic of India and the Government of the United States of America (the "Governments") to intensify collaboration on energy security, clean energy, focusing efforts on increasing energy efficiency, renewable energy, and clean energy technologies through the US-India Energy Dialogue;

Recognizing that the Governments launched the U.S.-India Partnership to Advance Clean Energy (PACE), a clean energy research and deployment initiative;

Welcoming the progress that the Governments have made thus far under PACE through both the Research (PACE-R) and Deployment (PACE-D) tracks, including mobilizing significant public and private resources to support clean energy, creating a new Joint Clean Energy Research and Development Center, and successfully implementing several activities to accelerate the deployment of clean energy technologies, policies, and practices;

Noting the important role the New Technology and Renewable Energy Working Group (NTREWG) has played in enabling the success of PACE;

Acknowledging that energy access is crucial for improving the quality of lives of people and their economic conditions, and that energy access remains an important economic development priority for the Indian Government;

Recognizing the tremendous potential of advanced clean energy technologies, combined with innovative financing models, market-based solutions, and appropriate policies, to

become an engine for poverty alleviation and economic development through energy access;

Emphasizing the need for promoting reliable, high-quality technology-based solutions for energy access, especially in the area of new and renewable energy;

Noting that the availability of reliable and cost-effective off-grid, including mini-grid and micro-grid, energy solutions powered by new and renewable energy makes it possible, where appropriate, to provide energy access to rural households and communities; and

Affirming the need to match technological innovation with commercially viable, replicable and scalable business solutions to reach hundreds of millions of people without energy access,

Therefore, both countries have come to the following understanding:

### **OBJECTIVES**

The Governments, through this Memorandum of Understanding ("MoU"), intend to launch a new bilateral initiative aimed at harnessing commercial enterprise to bring clean energy access to un-served and underserved Indian villages and develop best practices and lessons learned. Specifically, the Governments intend to expand the Partnership to Advance Clean Energy by launching a new track known as "Promoting Energy Access through Clean Energy" ("PEACE").

### **FOCUS AREAS**

The Governments intend for PEACE to have the following broad focus areas in new and renewable energy:

- a. **Sharing best practices and approaches:** Sharing best practices and institutional and other approaches that can accelerate the market development of off-grid clean energy access solutions in new and renewable energy, including those that can support the transition from mini-grids/micro-grids to grid-connected systems;
- b. **Finance:** Developing and implementing approaches to increase financing in new and renewable energy and smart infrastructure for clean energy access, including but not limited to: identifying and/or promoting commercially viable business models and financing vehicles; creating one or more

mechanisms to stimulate and leverage private investment; developing investment incentives for early-stage innovations; fostering mechanisms to link entrepreneurs to financial institutions; and establishing mechanisms to aggregate projects to reduce transaction costs or investment risks. This could include support from Government agencies, public sector banks and financial institutions, multilateral institutions, private banks, or other institutions;

- c. **Technology innovation, standards, testing, and certification:** Supporting continued technological innovation and transfer, including by promoting the development and implementation of pilot and demonstration projects as well as quality assurance and control standards and performance benchmarks that can facilitate the delivery of high quality products to the market;
- d. **Skill development and information sharing:** Building technical capacity to implement off-grid renewable energy access solutions, including operations and maintenance, and promoting dissemination of information about available policy, technology, and financing options.

This list of focus areas is not exhaustive, and can be modified by mutual consent of the Governments.

#### **INITIAL PRIORITY ACTIVITIES**

In support of the objectives and focus areas of "Promoting Energy Access through Clean Energy" ("PEACE"), the Governments intend to launch several priority activities, including but not limited to the following:

- a. **Establishing an alliance/network to encourage off-grid clean energy access:** Recognizing the need to strengthen India's off-grid ecosystem to bring existing interventions to scale and attract new businesses and commercial enterprises, the Governments intend to establish an alliance of businesses, not-for-profit organizations, and Government to build partnerships and deliver services to further common objectives. The objectives and structure of the alliance are to be developed by the Governments, along with other relevant stakeholders. The Governments of the Republic of India and the United States of America will endeavour to mobilise appropriate financial contributions for the alliance, including from the public and private sectors.

- b. **Financial support for innovative off-grid clean energy solutions:** A voluntary fund is to be created by the Governments to support the development of early-stage, innovative clean energy solutions in new and renewable energy for un-served and underserved populations in India. The Governments of the Republic of India and the United States of America will endeavour to make appropriate contributions to this fund, and it may also include private sector participation from both countries.
- c. **Mobilizing investment:** The Governments intend to work together and, where appropriate, with other relevant stakeholders to develop and apply appropriate financing models for the promotion, replication and scale-up of clean energy off-grid systems, including promoting innovative and low cost financing. Joint Ventures in the public and private sector would also be promoted, and the Governments intend to seek to leverage the participation of other donors and financial institutions, as appropriate.
- d. **Technological and technical collaboration to develop improved off-grid solutions** including, but not limited to, mini-grid and micro-grid systems based on integration of new and renewable energy technologies. The Governments intend to also cooperate to promote research and development of new and renewable energy technologies and smart enabling technologies in these areas.
- e. **Cooperation to develop strategies for the transition from mini-grids to grid-connected systems.**
- f. **Sharing best practices and approaches for increasing access to new and renewable energy.** Through the Coordination and Follow-up modalities outlined below, as well as other modalities as mutually developed, the Governments intend to share best practices and institutional and other approaches that can accelerate the market development of off-grid clean energy access solutions.
- g. **Other areas of cooperation:** Through the Coordination and Follow-up modalities outlined below, the Governments intend to identify additional areas of cooperation in support of the Objectives of this MoU.

**COORDINATION AND FOLLOW-UP**

The Governments intend to discuss the implementation of this MoU under the New Technology and Renewable Energy (NTRE) Working Group. The NTRE Working Group is charged with:

- a. Identifying areas of mutual interest and cooperation on off-grid clean energy access and preparing an Action Plan for implementation in identified areas;
- b. Monitoring and coordination activities; and
- c. Any other activity as may be specified in writing.

A Joint Implementation Committee is to be set up in India for implementation of the Action Plan prepared and approved by the NTRE Working Group. This Committee is to be located in the Ministry of New and Renewable Energy, Government of India and is to have participants from relevant Ministries and Bodies, as well as the Diplomatic Representation of the Governments concerned in each country, and such Experts as may be decided through mutual consultation. In this context, the NTRE Working Group is to meet as decided mutually between the Governments.

Modalities for cooperation may include, but are not limited to, the following:

- a. Exchange and training of personnel including scientific and technical personnel;
- b. Exchange of scientific and technical information and data;
- c. Organization of workshops, seminars and working groups; and
- d. Other modalities as may be developed by the NTREWG.

This MoU, does not create any obligation to provide contributions, and does not represent a commitment of funds.

**CONFIDENTIALITY OF INFORMATION**

The Governments may freely use any information exchanged in conformity with the provisions of this Memorandum of Understanding, except in cases where the Government or the authorized persons providing such information has previously made known the restrictions and reservation concerning its use and dissemination.

The Governments are to take appropriate measures in accordance with their legal systems to respect the restrictions and reservations and to protect intellectual property rights, including commercial, and industrial secrets transferred between authorized persons within the jurisdiction of the State of either Government.

#### **SPECIFIC ARRANGEMENTS**

Cooperative activities under this Memorandum of Understanding would be established in specific arrangements in writing by mutual consent of the Governments and are to be implemented in accordance with the laws of the Governments.

#### **EXCHANGE OF PERSONNEL**

Each Government is to make the necessary arrangements with the competent authorities for entry, stay and departure permits that may be required for personnel officially involved in the cooperation activities pursuant to this Memorandum of Understanding. Furthermore, such personnel are to be subject to the laws and regulations of the receiving country.

#### **OTHER AGREEMENTS**

Cooperation under this Memorandum of Understanding does not affect the rights and obligations of the Governments under any international agreements to which either Government is party- All documents arising from this Memorandum of Understanding are to be drawn up in the English language.

#### **SETTLEMENT OF DISPUTES**

The Governments intend to amicably settle any disputes concerning the interpretation or application of this Memorandum of Understanding by mutual consultations between the Governments.

#### **INTELLECTUAL PROPERTY**

The treatment of intellectual property created or furnished in the course of cooperative activities in furtherance of the objectives of this MoU is to be in accordance with Annex I of the Agreement on Science and Technology Cooperation between the Government of the United States of America and the Government of the Republic of India signed October 17, 2005.

**DURATION AND DISCONTINUATION**

Cooperation under this MoU is intended to commence on the date of signature and continue for a period of five years. Upon expiry of the five-year period, the MoU is to be automatically extended for further periods of five years each unless discontinued by one or both Governments. This MoU may be revised at any time by mutual written consent of the Governments. A Government may discontinue this MoU in writing and should endeavor to provide ninety days' notice. Such discontinuation is not to affect activities already underway under this MoU.

Signed, in two originals, at Washington on the 27th day of September 2013 and at New Delhi on the 29th day of January 2014 in the English language. A Hindi language text is to be signed at a mutually convenient future date.

For and on behalf of the Government  
of the Republic of India:

Sd/-

For and on behalf of the Government  
of the United States of America:

Sd/-

**Renewable energy from wastes in major cities**

†1662. SHRI AMAR SHANKAR SABLE: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) whether it is a fact that an averages 300-400 gram waste is generated per person daily in major cities including Metro Cities out of which most of waste is bio waste and this waste can be used to generate eco-friendly and renewable energy like bio gas (methane) which can be used to light about 6,50,000 houses; and

(b) if so, the steps taken by Government to generate power from waste, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL): (a) and (b) No authentic data is available for per capita daily generation of waste in major cities. However, as per report of Central Pollution Control Board (CPCB), the average rate of waste generation in India is about 0.11 kg/capita/day. The MSW contains about 47.43% of bio-degradable fraction on an average. The combustible fraction of Municipal Solid Waste (MSW) can be used in several processes to generate electricity. Similarly, the biodegradable fraction of MSW can also be used through biomethanation to generate electricity or bio-CNG. At present, five waste-to-energy plants using Municipal Solid Waste (MSW) with cumulative

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†Original notice of the question was received in Hindi.

installed capacity of 66.4 MW are in operation (Commissioned/Under trial) in the country. These plants are being run by private sector entities in collaboration with urban local bodies. State/UT-wise details of these plants with installed capacity and quantity of MSW utilized / processed are given in Statement.

***Statement***

*State/UT-wise details of Municipal Solid Waste (MSW) based operational plants  
with installed capacity and quantity of MSW utilized / processed*

Sl. No.	Plant Commissioned/Under trial	Installed Capacity (MW)	Average quantity of MSW utilized/processed (Tons/day)
1.	M/s Ramky Group at Narela-Bawana, New Delhi	24.0	756
2.	M/s Jindal Urban Infrastructure Pvt. Ltd. at Okhla, New Delhi	16.0	1,818
3.	M/s IL&FS Environment Infrastructure and Services Ltd. at Ghazipur, New Delhi	12.0	502
4.	M/s Essel Infra at Jabalpur, Madhya Pradesh	11.4	1140
5.	M/s Solapur Bio-energy Systems Pvt. Ltd at Solapur, Maharashtra	3.0	300
TOTAL		66.4	4516

**Progress of projects under JNNNSM**

1663. SHRI ANUBHAV MOHANTY: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) the projects that are in progress under the Jawaharlal Nehru National Solar Power Mission (JNNNSM) in the country;
- (b) the Budget allocation to JNNNSM for the year 2014-15;
- (c) the number of these Solar Mission Projects of Odisha; and
- (d) by when, these projects are projected to be complete?

THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL): (a) At present, tenders of solar power projects for around 22945 MW are at different stages. The details are given in Statement-I (*See below*).

(b) During the year 2014-15, budget of ₹1158.50 crore was allocated, out of which ₹ 1158.19 crore was spent under the Jawaharlal Nehru National Solar Mission.

(c) The details of projects sanctioned in the State of Odisha under Solar Park, Viability Gap Funding (VGF) and Central Public Sector Undertakings (CPSU) schemes are given in Statement-II (*See below*).

(d) The projects are completed in accordance with sanctioned covenants of the schemes and their completion depend on various factors *viz.* land availability, power evacuation, Power Purchase Agreement (PPA) etc.

### ***Statement-I***

## *Tenders of Solar Power Projects (In MW)*

***Statement-II*****(A) Details of projects sanctioned in the State of Odisha under VGF scheme:**

Sl. No.	Bidder Name	Bidder's Quantity (MW)
1.	Jyoti Infrastructure Pvt. Ltd.	10
2.	IBC Solar Ventures India B.V.	20
3.	Essel Green Energy Private Limited	240
	TOTAL	270

**(B) Details of projects sanctioned in the State of Odisha under Solar Park scheme:**

Name of Solar Park	Capacity (in MW)	Status
Odisha Solar Park; Odisha	1000	<ul style="list-style-type: none"> <li>• DPR under preparation</li> <li>• Land under identification</li> </ul>

**(C) Details of projects sanctioned in the State of Odisha under CPSU scheme:**

Name of the PSU	Capacity (MW)	Location of the Project	Expected Commissioning
Paradip Port Trust	10	• Paradip Port, Odisha	Expected in 2017-18

**Implementation of e-panchayat mission mode project**

1664. SHRI K. BHABANANDA SINGH: Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether e-panchayat mission mode project is being implemented throughout the country;
- (b) the status of implementation of each component of the scheme, State-wise;
- (c) the details of computerization, use of Panchayat enterprise suite, internet connectivity, dedicated website for information to the general public etc., in Manipur for each panchayat, district-wise;
- (d) the details of funds released and utilized for the above items from the Ministry since the inception of the project, item-wise and year-wise; and
- (e) whether the Ministry carried out any physical inspection on the above matters or contemplates to do so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (SHRI PARSHOTTAM RUPALA): (a) and (b) The Ministry of Panchayat Raj (MoPR) is implementing e-Panchayat Mission Mode Project (MMP) that seeks to transform the functioning of all the Panchayati Raj Institutions (PRIIs), making them more transparent, accountable and effective as organs of decentralized self-governing institutions. Under e-Panchayat, a suite of core software applications has been developed to address various aspects of Panchayats' functioning including planning, budgeting, implementation, accounting, monitoring, social audit and delivery of citizen services like issue of certificates, licences, tax collection etc. These applications are collectively called Panchayat Enterprise Suite (PES). Further, some States have developed their own State-specific software applications for similar purposes. Due to differentials in the level of preparedness of Panchayats (manpower, information and communication technology related infrastructure, capacity etc.), the pace of adoption of these applications varies among States/UTs. The current status of adoption of PES applications is given in Statement-I (*See below*).

(c) As per information provided by Government of Manipur, out of the 161 Gram Panchayats (GPs) in the State, 65 GPs have computers. The PES applications adopted by the States include Local Government Directory, Area Profiler, PlanPlus, National Asset Directory, National Panchayat Portal and Service Plus. The details of computerization, use of Panchayat enterprise suite, internet connectivity and dedicated website of panchayats in Manipur are given district-wise in Statement-II (*See below*). Department of Telecommunications (DoT) is implementing the BharatNet project that seeks to provide broadband connectivity to all GPs in the country, including Manipur.

(d) States/UTs are not funded under e-Panchayat MMP. However, under Rashtriya Gram Swaraj Abhiyan (RGSA) [erstwhile Rajiv Gandhi Panchayat Sashaktikaran Abhiyan (RGPSA)] scheme of MoPR, some support has been extended to States for e-enablement of Panchayats based on the proposals received from the States under their annual plans. The details of funds released and utilized for Manipur under RGSA activities including e-enablement is as under.

Sl. No.	Year	Funds Released (Amt. in ₹ cr.)	Funds Utilized (Amt. in ₹ cr.)
1.	2013-14	1.6	1.6
2.	2014-15	5.42	5.42
3.	2015-16	5.4	5.4
4.	2016-17	9.82	4.81

(e) For effective implementation of the e-Panchayat MMP, review with States is organised regularly through meetings, visits and video conference sessions. Further, the progress of States/UTs is also assessed during the evaluation process of the annual e-Panchayat Puraskrs. Similarly, MeitY is also regularly monitoring the implementation of Common Service Centre (CSC) Project for its efficient implementation.

***Statement-I***

*Adoption of PES applications across States/UTs*

*State/UT-wise Adoption of the PES applications*

Name of Application	In Use by States/UTs
PRIASoft	Andhra Pradesh, Assam, Chhattisgarh, Haryana, Himachal Pradesh, Jharkhand, Maharashtra, Manipur, Odisha, Punjab, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttarakhand, Uttar Pradesh and West Bengal.
PlanPlus	Andhra Pradesh, Arunachal Pradesh, Assam, Chhattisgarh, Haryana, Himachal Pradesh, Jharkhand, Maharashtra, Manipur, Odisha, Punjab, Rajasthan, Sikkim, Tamil Nadu, Tripura, Uttarakhand and Uttar Pradesh.
National Panchayat Portal	Andhra Pradesh, Assam, Bihar, Chhattisgarh, Dadra and Nagar Haveli, Daman and Diu, Gujarat, Haryana, Himachal Pradesh, Jharkhand, Manipur, Madhya Pradesh, Maharashtra, Odisha, Punjab, Rajasthan, Sikkim, Telangana, Tripura, Uttarakhand, Uttar Pradesh and West Bengal.
Local Government Directory	All States/UTs.
ActionSoft	Andhra Pradesh, Himachal Pradesh, Jharkhand, Tripura, Sikkim, Uttar Pradesh, Odisha, Puducherry
National Asset Directory	Andaman and Nicobar Islands, Andhra Pradesh, Assam, Bihar, Chhattisgarh, Gujarat, Haryana, Himachal Pradesh, Jharkhand, Kerala, Maharashtra, Manipur, Odisha, Punjab, Rajasthan, Sikkim, Tamil Nadu, Telangana, Uttar Pradesh, Uttarakhand and West Bengal.
AreaProfiler	Andaman and Nicobar Islands, Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Dadra and Nagar Haveli, Goa, Gujarat, Haryana, Himachal Pradesh, Jammu and Kashmir,

Name of Application	In Use by States/UTs
	Jharkhand, Karnataka, Kerala, Lakshadweep, Madhya Pradesh, Maharashtra, Manipur, Odisha, Punjab, Rajasthan, Sikkim, Tamil Nadu, Tripura, Uttarakhand, Uttar Pradesh and West Bengal.
Service Plus	Chhattisgarh, Jharkhand, Maharashtra, Manipur.

**KEY:**

1. PRIASoft = States entering vouchers online for FY 2016-17.
2. PlanPlus = States uploading approved Annual Action Plans for FY 2016-17.
3. National Panchayat Portal = States where the dynamic websites have been created for Panchayats (on State's request).
4. Local Government Directory = States where unique codes have been defined for Panchayats (or equivalent Rural Local Bodies) and Urban local bodies.
5. ActionSoft = States where financial/physical progress of works undertaken during 2016-17 is being captured by Panchayats is being captured.
6. National Asset Directory - States where Panchayats are putting details of their Assets in public domain.
7. AreaProfiler - States where some local profile (election details, demographic data, family register, etc.) is being put in public domain
8. ServicePlus = States where ServicePlus is being used to deliver services through Panchayats.

***Statement-II***

*Details of computerization, internet connectivity and adoption of PES applications across Panchayats, district-wise*

**District Imphal West-1:**

Sl. No.	Name of Panchayat	Details of Comput- erization	Use of Panchayat Enterprise Suite	Internet Conne- ctivity	Dedicated website for information to general public
1	2	3	4	5	6
1.	Lairenkabi Kadangband	No	LGD, AP, PP, PS, NPP, NAD, SP	No	lairenkabikadangband. manipurpr.gov.in
2.	Phayeng	Yes	LGD, AP, PP, PS, NPP, NAD, SP	No	phayeng.manipurpr. gov.in
3.	Mayang Langjing	No	LGD, AP, PP, PS, NPP, NAD, SP	No	mayanglangjing.manipur pr.gov.in
4.	Phumlou	Yes	LGD, AP, PP, PS, NPP, NAD, SP	No	phumlou.manipurpr. gov.in
5.	Awang Khunou	No	LGD, AP, PP, PS, NPP, NAD, SP	No	awangkhunou.manipurpr. gov.in
6.	Maklang	No	LGD, AP, PP, PS, NPP, NAD, SP	No	maklang.manipurpr.gov.in

1	2	3	4	5	6
7.	Khongampat	Yes	LGD, AP, PP, PS, NPP, NAD, SP	No	khonghampat.manipurpr. gov.in
8.	Khurkhul	No	LGD, AP, PP, PS, NPP, NAD, SP	No	khurkhul.manipurpr. gov.in
9.	Potsangbam	No	LGD, AP, PP, PS, NPP, NAD, SP	No	potsangbam.manipurpr. gov.in
10.	Kanglatongbi	Yes	LGD, AP, PP, PS, NPP, NAD, SP	No	kanglatongbi. manipurpr. gov.in
11.	Changangei	Yes	LGD, AP, PP, PS, NPP, NAD, SP	No	changangei.manipurpr. gov.in
12.	Yarou Bamdiar	No	LGD, AP, PP, PS, NPP, NAD, SP	No	yaroubamdiar.manipurpr. gov.in
13.	Kangmong	No	LGD, AP, PP, PS, NPP, NAD, SP	No	kangmeng.manipurpr.gov.in
14.	Ngairangbam	No	LGD, AP, PP, PS, NPP, NAD, SP	No	ngalrangbam.manipurpr. gov.in
15.	Moidangpok	No	LGD, AP, PP, PS, NPP, NAD, SP	No	moidangpok.manipurpr. gov.in
16.	Konthoujam	No	LGD, AP, PP, PS, NPP, NAD, SP	No	konthoujam.manipurpr. gov.in
17.	Yurembam	No	LGD, AP, PP, PS, NPP, NAD, SP	No	yurembam.manipurpr. gov.in
18.	Langjing	No	LGD, AP, PP, PS, NPP, NAD, SP	No	langjing.manipurpr.gov.in
19.	Patsoi	Yes	LGD, AP, PP, PS, NPP, NAD, SP	No	patsoi.manipurpr.gov.in
20.	Lamjaotongba	Yes	LGD, AP, PP, PS, NPP, NAD, SP	No	lamjaotongba.manipurpr. gov.in
21.	Bijoy Govinda	Yes	LGD, AP, PP, PS, NPP, NAD, SP	No	bijoygovinda.manipurpr. gov.in
22.	Takyel	Yes	LGD, AP, PP, PS, NPP, NAD, SP	No	takyel.manipurpr.gov.in
23.	Sagolband Thounaojam Leikaiyi	No	LGD, AP, PP, PS, NPP, NAD, SP	No	sagolbandthounaojam. manipurpr.gov.in

1	2	3	4	5	6
24.	Sagolband Sapam Leikai	Yes	LGD, AP, PP, PS, NPP, NAD, SP	No	sagolbandsapam. manipurpr.gov.in
<b>District Imphal West-2:</b>					
1.	Naoriya Pakhanglakpa	No	LGD, AP, PP, PS, NPP, N AD, SP	No	naoriyapakhanglakpa. manipurpr.gov.in
2.	Mongshangei	No	LGD, AP, PP, PS, NPP, NAD, SP	No	mongsangei.manipurpr. gov.in
3.	Maibam Leikai	No	LGD, AP, PP, PS, NPP, NAD, SP	No	maibam.manipurpr.gov.in
4.	Oinam Thingel	Yes	LGD, AP, PP, PS, NPP, NAD, SP	No	oinamthingel.manipurpr. gov.in
5.	Sangaiporou Mamang Leikai	No	LGD, AP, PP, PS, NPP, NAD, SP	No	sangaiproumamang. manipurpr.gov.in
6.	Malom	Yes	LGD, AP, PP, PS, NPP, NAD, SP	No	malom.manipurpr.gov.in
7.	Kodom pokpi	Yes	LGD, AP, PP, PS, NPP, NAD, SP	No	kodom pokpi. manipurpr. gov.in
8.	Lairenjam Meijrao	No	LGD, AP, PP, PS, NPP, NAD, SP	No	lairenjammeijrao. manipurpr.gov.in
9.	Hiyangthang	Yes	LGD, AP, PP, PS, NPP, NAD, SP	No	hiyangthang.manipurpr. gov.in
10.	Langthabal Ningombam	No	LGD, AP, PP, PS, NPP, NAD, SP	No	langthabalni ngombam. manipurpr.gov.in
11.	Langthabal Mantrikhong Naorem Leikai	Yes	LGD, AP, PP, PS, NPP, NAD, SP	No	langthabalnrantrikhong naorem.manipurpr.gov.in
12.	Samushang Bitra Urokhang	No	LGD, AP, PP, PS, NPP, NAD, SP	No	samushangbitraurokhang. manipurpr.gov.in
13.	Uchiwa	No	LGD, AP, PP, PS, NPP, NAD, SP	No	uchiwa.manipurpr.gov.in
14.	Phoubakchao Sekmajin	No	LGD, AP, PP, PS, NPP, NAD, SP	No	phougakchaosekmajin. manipurpr.gov.in
15.	Laphupat Komlakhong	No	LGD, AP, PP, PS, NPP, NAD, SP	No	laphupatkomlakhong. manipurpr.gov.in

1	2	3	4	5	6
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**District Bishnupur:**

1. Ut lou Yes LGD, Area Profiler, Plan plus, PriaSoft, NPP, NAD, Service Plus Yes utlou.manipurpr.gov.in
2. Sanjenbam Pukhrambam No LGD, Area Profiler, Plan plus, Pria Soft, NPP, NAD, Service Plus Yes sanjenbampukhrambam.manipurpr.gov.in
3. Leimapokpam Yes LGD, Area Profiler, Plan plus, PriaSoft, NPP, NAD, Service Plus Yes leimapokpam.manipurpr.gov.in
4. Ishok No LGD, Area Profiler, Plan plus, Pria Soft, NPP, NAD, Service Plus Yes ishok.manipurpr.gov.in
5. Irengbam Yes LGD, Area Profiler, Plan plus, PriaSoft, NPP, NAD, Service Plus Yes irengbam.manipurpr.gov.in
6. Keinou No LGD, Area Profiler, Plan plus, PriaSoft, NPP, NAD, Service Plus Yes keinou.manipurpr.gov.in
7. Ngaikhong Khullen Yes LGD, Area Profiler, Plan plus, PriaSoft, NPP, NAD, Service Plus Yes ngaikhongkhullen.manipurpr.gov.in
8. Toubul No LGD, Area Profiler, Plan plus, PriaSoft, NPP, NAD, Service Plus Yes toubul.manipurpr.gov.in
9. Kwaijuman Kwasiphai Yes LGD, Area Profiler, Plan plus, PriaSoft, NPP, NAD, Service Plus Yes khojjumankwasipahi.manipurpr.gov.in
10. Nachou No LGD, Area Profiler, Plan plus, PriaSoft, NPP, NAD, Service Plus Yes nachou.manipurpr.gov.in
11. Thinungei No LGD, Area Profiler, Plan plus, PriaSoft, NPP, NAD, Service Plus Yes thinungei.manipurpr.gov.in

1	2	3	4	5	6
12.	Phubala	No	LGD, Area Profiler, Plan plus, PriaSoft, NPP, NAD, Service Plus	Yes	phubala.manipurpr.gov.in
1.	Ngankha Lawai	No	LGD, Area Profiler, Plan plus, PriaSoft, NPP, NAD, Service Plus	Yes	ngangkhalawai.manipurpr.gov.in
2.	Thanga Part 1	Yes	LGD, Area Profiler, Plan plus, PriaSoft, NPP, NAD, Service Plus	Yes	thangal.manipurpr.gov.in
3.	Thanga Part 2	No	LGD, Area Profiler, Plan plus, PriaSoft, NPP, NAD, Service Plus	Yes	thanga2.manipurpr.gov.in
4.	Moirang Khunou	No	LGD, Area Profiler, Plan plus, PriaSoft, NPP, NAD, Service Plus	Yes	moirangkhunou.manipurpr.gov.in
5.	Kha Thinungei	Yes	LGD, Area Profiler, Plan plus, PriaSoft, NPP, NAD, Service Plus	Yes	khathinungei.manipurpr.gov.in
6.	Wangoo	No	LGD, Area Profiler, Plan plus, PriaSoft, NPP, NAD, Service Plus	Yes	wangoobpr.manipurpr.gov.in
7.	Wangoo Terakbong	Yes	LGD, Area Profiler, Plan plus, PriaSoft, NPP, NAD, Service Plus	Yes	wangooterakhong.manipurpr.gov.in
8.	Borayangbi	No	LGD, Area Profiler, Plan plus, PriaSoft, NPP, NAD, Service Plus	Yes	bofayangbi.manipurpr.gov.in
9.	Tronglaobi Terakhongsang bi	No	LGD, Area Profiler, Plan plus, PriaSoft, NPP, NAD, Service Plus	Yes	tronglaobiterakhong sangbimanipurpr.gov.in
10.	Kwakta	No	LGD, Area Profiler, Plan plus, PriaSoft, NPP, NAD, Service Plus	Yes	kwakta.manipurpr.gov.in

1	2	3	4	5	6
11.	Torbung	Yes	LGD, Area Profiler, Plan Plus, PriaSoft, NPP, NAD, Service Plus	Yes	torbung.manipurpr.gov.in
12.	Saiton	Yes	LGD, Area Profiler, Plan plus, PriaSoft, NPP, NAD, Service Plus	Yes	saiton.manipurpr.gov.in
<b>District Thobal:</b>					
1.	Turel Ahanbi Atoukhong	No	LGD, Area Profiler, Plan Plus PRIASoft, NAD, Service Plus and NPP	No	turelahanbiatoukhong.manipurpr.gov.in
2.	Oinam Sawombung	No	LGD, Area Profiler, Plan Plus, PRIASoft, NAD, Service Plus and NPP	No	oinamsawombung.manipurpr.gov.in
3.	Leishangthem	YES	LGD Area Profiler, Plan Plus, PRIASoft, NAD, Service Plus and NPP	No	leishangthem.manipurpr.gov.in
4.	Khekman	No	LGD, Area Profiler, Plan Plus. PRIASoft, NAD, Service Plus and NPP	No	khekman.manipurpr.gov.in
5.	Moijing	YES	LGD, Area Profiler, Plan Plus, PRIASoft, NAD, Service Plus and NPP	No	moijing.manipurpr.gov.in
6.	Irong Chesaba	No	LGD, Area Profiler, Plan Plus, PRIASoft, NAD, Service Plus and NPP	No	irongchesaba.manipurpr.gov.in
7.	Maibam Uchiwa	No	LGD, Area Profiler, Plan Plus, PRIASoft, NAD, Service Plus and NPP	No	maibamuchiwa.manipurpr.gov.in
8.	Wangkhem	YES	LGD, Area Profiler, Plan Plus, PRIASoft, NAD, Service Plus and NPP	No	wangkhem.marnipurpr.gov.in
9.	Leirongthel Ningel	YES	LGD, Area Profiler, Plan Plus, PRIASoft, NAD, Service Plus and NPP	No	leirongthelningel.manipurpr.gov.in

1	2	3	4	5	6
10.	Charangpat	YES	LGD, Area Profiler, Plan Plus, PRIASoft, NAD, Service Plus and NPP	No	charangpat.manipurpr.gov.in
11.	Lourembam	YES	LGD, Area Profiler, Plan Plus, PRIASoft, NAD, Service Plus and NPP	No	lourembam.manipurpr.gov.in
12.	Kangyambem	YES	LGD, Area Profiler, Plan Plus, PRIASoft, NAD, Service Plus and NPP	No	kangyambem.manipurpr.gov.in
13.	Khangabok Pt.-I	No	LGD, Area Profiler, Plan Plus, PRIASoft, NAD, Service Plus and NPP	No	khangbok1.manipurpr.gov.in
14.	Khangabok Pt.-II	YES	LGD, Area Profiler, Plan Plus, PRIASoft, NAD, Service Plus and NPP	No	khangbok2.manipurpr.gov.in
15.	Khangabok Pt.-III	No	LGD, Area Profiler, Plan Plus, PRIASoft, NAD, Service Plus and NPP	No	khangbok3.manipurpr.gov.in
16.	Heirok Pt-I	No	LGD, Area Profiler, Plan Plus, PRIASoft, NAD, Service Plus and NFP	No	heirokl.manipurpr.gov.in
17.	Heirok Pt-II	YES	LGD, Area Profiler, Plan Plus, PRIASoft, NAD, Service Plus and NPP	No	heirok2.manipurpr.gov.in
18.	Heirok Pt-III	No	LGD.Area Profiler, Plan Plus, PRIASoft, NAD, Service Plus and NPP	No	heirok3.manipurpr.gov.in
19.	Sangaiyumpham Pt.-I	No	LGD, Area Profiler, Plan Plus, PRIASoft, NAD, Service Plus and NPP	No	sangaiyumpham1.manipurpr.gov.in
20.	Sangaiyumpham Pt.-II	No	LGD Area Profiler, Plan Plus. PRIASoft, NAD, Service Plus and NPP	No	sangaiyumpham2.manipurpr.gov.in
21.	Wangbal	YES	LGD, Area Profiler, Plan Plus, PRIASoft, NAD, Service Plus and NPP	No	wangbal.manipurpr.gov.in

1	2	3	4	5	6
22.	Tentha	YES	LGD, Area Profiler, Plan Plus, PRIASoft, NAD, Service Plus and NPP	No	tentha.manipurpr.gov.in
23.	Wangjing	YES	LGD, Area Profiler, Plan Plus, PRIASoft, NAD, Service Plus and NPP	No	wangjing.manipurpr.gov.in
24.	Samaram	No	LGD, Area Profiler, Plan Plus, PRIASoft, NAD, Service Plus and NPP	No	samaram.manipurpr.gov.in
25.	Langathel	No	LGD, Area Profiler, Plan Plus, PRIASoft, NAD, Service Plus and NPP	No	langathel.manipurpr.gov.in
26.	Sapam	YES	LGD, Area Profiler, Plan Plus, PRIASoft, NAD, Service Plus and NPP	No	sapam.manipurpr.gov.in
27.	Tekcham	YES	LGD, Area Profiler, Plan Plus, PR1ASoft, NAD, Service Plus and NPP	No	tekcham.manipurpr.gov.in

**District Kakching:**

1.	Pallel	No	LGD, Area Profiler, Plan Plus, PRIASoft, NAD, Service Plus and NPP	No	pallel.manipurpr.gov.in
2.	Irengband	No	LGD, Area Profiler, Plan Plus, PRIASoft, NAD, Service Plus and NPP	No	irengband.manipurpr.gov.in
3.	Wabagai	Yes	LGD, Area Profiler, Plan Plus, PRIASoft, NAD, Service Plus and NPP	No	wabagai.manipurpr.gov.in
4.	Keirak	No	LGD, Area Profiler, Plan Plus, PRIASoft, NAD, Service Plus and NPP	No	keirak.manipurpr.gov.in
5.	Hiyanglam	Yes	LGD, Area Profiler, Plan Plus, PRJASoft, NAD, Service Plus and NPP	No	hiyanglam.manipur.gov.in

1	2	3	4	5	6
6.	Mayeng Lamjao	Yes	LGD, Area Profiler, Plan Plus, PRIASoft, NAD, Service Plus and NPP	No	mayenglamjao.manipurpr.gov.in
7.	Hayel Hangoon	No	LGD, Area Profiler, Plan Plus, PRIASoft, NAD, Service Plus and NPP	No	hayelhangoon.manipurpr.gov.in
8.	Sekmaijin	No	LGD, Area Profiler, Plan Plus, PRJASoft, NAD, Service Plus and NPP	No	sekmaijin.manipurpr.gov.in
9.	Arong Nongmaikhong	Yes	LGD, Area Profiler, Plan Plus, PPJASoft, NAD, Service Plus and NPP	No	arongnongmaikhong.manipurpr.gov.in
10.	Langmeidong	No	LGD, Area Profiler, Plan Plus, PRIASoft, NAD, Service Plus and NPP	No	langmeidong.manipurpr.gov.in
11.	Waikhong	No	LGD, Area Profiler, Plan Plus, PRIASoft, NAD, Service Plus and NPP	No	waikhong.manipurpr.gov.in
12.	Pangaltabi	Yes	LGD, Area Profiler, Plan Plus, PRIASoftNAD, Service Plus and NPP	No	pangaltabi.manipurpr.gov.in
13.	Wangoo	No	LGD, Area Profiler, Plan Plus, PRIASoft, NAD, Service Plus and NPP	No	wangotbl.manipurpr.gov.in
14.	Chairel	No	LGD, Area Profiler, Plan Plus, PRIASoft, NAD, Service Plus and NPP	No	chairel.manipurpr.gov.in
15.	Serou	Yes	LGD, Area Profiler, Plan Plus, PRIASoft, NAD, Service Plus and NPP	No	serou.manipurpr.gov.in

**District Imphal East-I:**

1.	Khurai Khaidem Leikai	Yes	LGD, AP, PP, PS, NPP, NAD, SP	No	khuraikhaudem.manipurpr.gov.in
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1	2	3	4	5	6
2.	Khurai Chingangbam Leikai	Yes	LGD, AP, PP, PS, NPP, NAD;SP	No	khuraichingabam. manipurpr.gov.in
3.	Khurai Nandeibam Leikai	Yes	LGD, AP, PP, PS, NPP, NAD, SP	No	khurainandeibam. manipurpr.gov.in
4.	Khurai Konsam Leikai	Yes	LGD, AP, PP, PS, NPP, NAD, SP	No	khuraikonsam.manipurpr. gov.in
5.	Moirang Kampu	Yes	LGD, AP, PP, PS, NPP, NAD, SP	No	moirangkampu. manipurpr. gov.in
6.	Lairikyengbam Leikai	Yes	LGD, AP, PP, PS, NPP, NAD, SP	No	lairikyengbam.manipurpr. gov.in
7.	Laipham Khunou	No	LGD, AP, PP, PS, NPP, NAD, SP	No	laiphamkhunou. manipurpr. gov.in
8.	Laishram Leikai	No	LGD, AP, PP, PS, NPP, NAD, SP	No	laishram.manipurpr.gov.in
9.	Sawombung	No	LGD, AP, PP, PS, NPP, NAD, SP	No	sawombung.manipurpr. gov.in
10.	Waiton	No	LGD, AP, PP, PS, NPP, NAD, SP	No	waiton.manipurpr.gov.in
11.	Kangla	No	LGD, AP, PP, PS, NPP, NAD, SP	No	kangla.manipurpr.gov.in
12.	Kairang Khomidok	No	LGD, AP, PP, PS, NPP, NAD, SP	No	keirangkhomidok. manipurpr.gov.in
13.	Luwangsangbam	Yes	LGD, AP, PP, PS, NPP, NAD, SP	No	luwangsangbam. manipurpr.gov.in
14.	Heingang	No	LGD, AP, PP, PS, NPP, NAD, SP	No	heingang.manipurpr.gov.in
15.	Kontha Khabam	No	LGD, AP, PP, PS, NPP, NAD, SP	No	konthakhabam.manipurpr. gov.in
16.	Nilakuthi	Yes	LGD, AP, PP, PS, NPP, NAD, SP	No	nilakuthi.manipurpr.gov.in

1	2	3	4	5	6
17.	Khundrakpam	Yes	LGD, AP, PP, PS, NPP, NAD, SP	No	khundrakpam.manipurpr. gov.in
18.	Pukhao	Yes	LGD, AP, PP, PS, NPP, NAD, SP	No	pukhao.manipurpr.gov.in
19.	Makeng Dolaithabi	No	LGD, AP, PP, PS, NPP, NAD, SP	No	makengdolaithabi. manipurpr.gov.in
20.	Pungdongbam	No	LGD, AP, PP, PS, NPP, NAD, SP	No	pungdongbam.man ipurpr. gov.in
21.	Takhel	No	LGD, AP, PP, PS, NPP, NAD, SP	No	takhel.manipurpr.gov.in
22.	Tellou Chana	No	LGD, AP, PP, PS, NPP, NAD, SP	No	tellouchanasheijang. manipurpr.gov.in
23.	Nongren Chingnungkhok	No	LGD, AP, PP, PS, NPP, NAD, SP	No	nongrenchingnungkhong. manipurpr.gov.in
24.	Uyumpok	No	LGD, AP, PP, PS, NPP, NAD, SP	No	uyumpok.manipurpr. gov.in
25.	Haraorou Tangkham	No	LGD, AP, PP, PS, NPP, NAD, SP	No	haraoroutangkham. manipurpr.gov.in

**District Imphal East-II:**

1.	Keirao	Yes	LGD, AP, PP, PS, NPP, NAD, SP	No	keirao.manipurpr.gov.in
2.	Thambalkhong	Yes	LGD, AP, PP, PS, NPP, NAD, SP	No	thambalkhong.manipurpr. gov.in
3.	Kshetrigao Part-2	No	LGD, AP, PP, PS, NPP, NAD, SP	No	kshetrigao2.manipurpr. gov.in
4.	Kshetrigao Part-1	No	LGD, AP, PP, PS, NPP, NAD, SP	No	kshetrigao1.manipurpr. gov.in
5.	Naharup	No	LGD, AP, PP, PS, NPP, NAD, SP	No	naharup.manipurpr. gov.in
6.	Top Naoria	No	LGD, AP, PP, PS, NPP, NAD, SP	No	topnaoria.manipurpr. gov.in
7.	Top Dussara	Yes	LGD, AP, PP, PS, NPP, NAD, SP	No	topdusara.manipurpr. gov.in

1	2	3	4	5	6
8.	Top Chingtha	No	LGD, AP, PP, PS, NPP, NAD, SP	No	topehingtha.manipurpr. gov.in
9.	Bamon Kampu	Yes	LGD, AP, PP, PS, NPP, NAD, SP	No	bamonKampu.manipurpr. gov.in
10.	Tumukhong Moirang Purel	No	LGD, AP, PP, PS, NPP, NAD, SP	No	tamukhongmoirangpurel. manipurpr.gov.in
11.	Uchekon Nongpok	No	LGD, AP, PP, PS, NPP, NAD, SP	No	uchekonnongpok. manipurpr.gov.in
12.	Uchekon Nongchup	No	LGD, AP, PP, PS, NPP, NAD, SP	No	uchekonnongchup. manipurpr.gov.in
13.	Khongman	No	LGD, AP, PP, PS, NPP, NAD, SP	No	khongman.manipurpr. gov.in
14.	Bashikhong	Yes	LGD, AP, PP, PS, NPP, NAD, SP	No	bashikhong.manipurpr. gov.in
15.	Kiyamgei	Yes	LGD, AP, PP, PS, NPP, NAD, SP	No	kiyamgei.manipurpr. gov.in
16.	Kiyamgei Muslim	No	LGD, AP, PP, PS, NPP, NAD, SP	No	kiyamgeimuslimarapti. manipurpr.gov.in
17.	Torban Kshetri Leikai	Yes	LGD, AP, PP, PS, NPP, NAD, SP	No	torbankshetri.manipurpr. gov.in
18.	Thongju Part 1	Yes	LGD, AP, PP, PS, NPP, NAD, SP	No	thongju1.manipurpr.gov.in
19.	Thongju Part 2	Yes	LGD, AP, PP, PS, NPP, NAD, SP	No	thongju2.manipurpr.gov.in
20.	Keirao Makting	Yes	LGD, AP, PP, PS, NPP, NAD, SP	No	keiraomakting.manipurpr. gov.in
21.	Chanam Sandrok	No	LGD, AP, PP, PS, NPP, NAD, SP	No	chanamsandrok. manipurpr.gov.in
22.	Yambem	No	LGD, AP, PP, PS, NPP, NAD, SP	No	yambem.manipurpr.gov.in
23.	Changamdabi	No	LGD, AP, PP, PS, NPP, NAD, SP	No	changamdabi.manipurpr. gov.in
24.	Angtha	No	LGD, AP, PP, PS, NPP, NAD, SP	No	angtha.manipurpr.gov.in

1	2	3	4	5	6
25.	Tulihal	No	LGD, AP, PP, PS, NPP, NAD, SP	No	tulihal.manipurpr.gov.in

**District Jiribam:**

1.	Hilghat	No	LGDAP, PP, PS, NPP, NAD, SP	No	hilghat.manipurpr.gov.in
2.	Dibong	No	LGD, AP, PP, PS, NPP, NAD, SP	No	dibong.manipurpr.gov.in
3.	Sonapur	No	LGD, AP, PP, PS, NPP, NAD, SP	No	sonapur.manipurpr.gov.in
4.	Latingkhal	No	LGD, AP, PP, PS, NPP, NAD, SP	No	Latingkhal.manipurpr. gov.in
5.	Borobekra	No.	LGD, AP, PP, PS, NPP, NAD, SP	No	borobekra.manipurpr. gov.in
6.	Jakurathor	No	LGD, AP, PP, PS, NPP, NAD, SP	No	jakuradhor.manipurpr. gov.in

Key to above tables:

LGD: Local Government

Directory

AP: Area Profiler

PP: Planplus

PS: Praisoft

NPP: National Panchayat Portal

NAD: National Asset Directory

SP: Service Plus

**Financial empowerment of Panchayati Raj**

†1665. SHRI PRABHAT JHA: Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether necessary steps have been taken towards financial empowerment of Panchayati Raj and for making functioning of Panchayats more effective during the last three years;
- (b) if so, the details thereof;
- (c) whether adequate steps have been taken to enhance the participation and involvement of women in the Panchayat development schemes during the last three years leading to affirmative results; and
- (d) if so, the details thereof?

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†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (SHRI PARSHOTTAM RUPALA): (a) and (b) 'Local Bodies' being a State subject, the primary responsibility of welfare and development of these bodies rests with the State Governments. The Government of India devolves funds to supplement the financial resources of Panchayats. Under the Fourteenth Finance Commission (FFC) award, it has been decided to devolve grants to the tune of ₹ 2,00,292.20 crore during the period 2015-20 for delivering basic services, creation of reliable database of local bodies' receipts and expenditure through audited accounts and for improvement of own source revenues of the local bodies. The Ministry, under the scheme of Rashtriya Gram Swaraj Abhiyan (RGSA)/Capacity Building-Panchayat Sashaktikaran Abhiyan (CB-PSA) [erstwhile scheme of Rajiv Gandhi Panchayat Sashaktikaran Abhiyan (RGPSA)] has been providing financial and technical support to the states for Capacity Building and Training (CB&T) of elected representatives of Panchayati Raj Institutions with focus on Gram Panchayat Development Plan (GPDP) so as to enable them to discharge their mandated functions effectively. Panchayat Enterprise Suite (PES) applications have been developed by the Ministry to cater to various aspects of Panchayats' functioning including planning, budgeting, implementation, accounting, monitoring, social audit and delivery of citizen services. Ministry has also organized strategic workshops for sharing of best practices in Panchayats across states.

The State-wise total allocation and release under Finance Commission Awards to the Panchayats during 2014-15, 2015-16, 2016-17 and 2017-18 are given in Statement (*See below*).

(c) and (d) Article 243D of the Constitution ensures participation of women in PRIs by mandating not less than one-third reservation for women in seats and offices of chairpersons in Panchayats. 19 States have made provisions for reservation of one-half seats of the total number of seats for women in Panchayats. Government has been encouraging increased involvement of the women in the functioning of Panchayats through active participation in the Gram Sabhas meetings for preparation of Gram Panchayat Development Plan and other schemes being implemented by the Panchayats. Ministry of Panchayati Raj (MoPR) has also issued advisories to the States to facilitate holding for separate Wards Sabha and Mahila Sabha meetings prior to Gram Sabha meetings for enhancing the presence and participation of women in Gram Sabha and Panchayat meetings.

Besides the issues concerning women and children, including achieving the Sustainable Development Goals related to women, sanitation and children are given focused attention with the women taking over leadership at local levels.

**Statement**

*Details of Allotment and Release of Local Bodies Grants for PRIs under Finance Commission Award for the years 2014-15 to 2017-18 (as on 21.7.2017)*

Sl. No.	States	2014-15		2015-16		2016-17		2017-18	
		Allocation	Release	Allocation	Release	Allocation	Release	Allocation	Release
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	828.11	1744.40	934.34	928.41	1463.45	1454.05	1686.85	0.000
2.	Arunachal Pradesh	77.02	36.33	88.52	88.52	138.66	77.37	159.82	0.000
3.	Assam	458.07	352.76	584.80	584.80	915.98	106.22	1055.80	0.000
4.	Bihar	1392.65	1254.70	2269.18	2269.18	3554.23	3142.08	4096.80	1815.195
5.	Chhattisgarh	511.83	393.28	566.18	566.18	886.82	886.82	1022.18	452.905
6.	Goa	25.43		14.44	14.44	22.62	12.62	26.07	0.000
7.	Gujarat	684.68	527.04	932.25	932.25	1460.18	1460.18	1683.08	745.735
8.	Haryana	305.41	238.36	419.28	419.28	656.72	656.72	756.98	335.400
9.	Himachal Pradesh	157.06	151.78	195.39	195.39	306.05	306.05	352.76	156.300
10.	Jammu and Kashmir	258.19	199.11	373.96	367.72	585.73	66.79	675.15	0.000
11.	Jharkhand	496.27	380.36	652.83	652.83	1022.53	1022.53	1178.63	522.225
12.	Karnataka	1266.22	976.48	1002.85	972.36	1570.77	1547.66	1810.55	790.220

(₹ in crore)

1	2	3	4	5	6	7	8	9	10
13.	Kerala	548.10	527.44	433.76	433.76	679.40	679.39	783.12	346.980
14.	Madhya Pradesh	1209.51	757.38	1463.61	1463.61	2292.46	2292.46	2642.40	1170.785
15.	Maharashtra	1561.52	1787.82	1623.32	1623.32	2542.61	2542.61	2930.76	1298.550
16.	Manipur	65.12	129.98	22.25	22.25	34.84	34.84	40.16	0.000
17..	#Meghalaya	97.12	20.73	0	0	0	0	0	0
18.	#Mizoram	60.27	14.27	0	0	0	0	0	0
19.	#Nagaland	93.74	17.97	0	0	0	0	0	0
20.	Odisha	771.50	454.73	955.52	955.52	1496.64	1496.64	1725.11	764.355
21.	Punjab	316.31	416.04	441.70	441.70	691.84	386.04	797.45	0.000
22.	Rajasthan	1114.30	872.96	1471.95	1471.95	2305.52	2305.52	2657.47	1177.460
23.	Sikkim	51.83	38.36	16.03	16.04	25.11	25.11	28.95	0.000
24.	Tamil Nadu	866.84	668.48	947.65	947.65	1484.31	1484.31	1710.90	0.000
25.	Telangana	652.88	895.16	580.34	580.34	908.99	908.99	1047.75	464.235
26.	Tripura	87.15	66.10	36.24	36.24	56.76	56.76	65.43	28.990
27.	U.P	2751.40	2121.81	3862.60	3852.60	6050.02	6034.33	6973.57	0.000
28.	Uttarakhand	166.15	98.81	203.26	203.26	318.37	318.37	366.97	162.595
29.	West Bengal	1168.18	1068.32	1532.21	1470.86	2399.91	2319.48	2766.26	0.000
<b>TOTAL</b>		<b>18042.86</b>	<b>16210.96</b>	<b>21624.46</b>	<b>21510.46</b>	<b>33870.52</b>	<b>31623.94</b>	<b>39040.97</b>	<b>10231.93</b>

# FFC funds are not applicable to the states of Meghalaya, Mizoram and Nagaland.

**Training to Women Sarpanchs**

1666. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether Government has started a programme to train the Women Sarpanchs throughout the country;
- (b) if so, the details thereof; and
- (c) the centres where these Sarpanchs are being trained and how many Sarpanchs were covered so far and how many are to be covered under this programme?

THE MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (SHRI PARSHOTTAM RUPALA): (a) and (b) The Ministry, under the scheme of Rashtriya Gram Swaraj Abhiyan (RGSA)/ Capacity Building-Panchayat Sashaktikaran Abhiyan (CB-PSA) and the erstwhile scheme of Rajiv Gandhi Panchayat Sashaktikaran Abhiyan (RGPSA), has been providing financial and technical support to the states for Capacity Building and Training (CB&T) of Elected Representatives of Panchayati Raj Institutions including Women Sarpanchs. The capacity building of Panchayat's Elected Representatives, including Women Sarpanchs involves their capacity enhancement to enable them to perform their functions effectively and efficiently. Accordingly, the States have been consistently impressed upon to adopt new and innovative best practices, and to also leverage technology for maximum outreach for Capacity Building of Panchayati Raj Institutions (PRIs).

(c) The training of Elected Representatives (ERs) including Women Sarpanchs are coordinated by Nodal Training Institutions of Panchayati Raj of respective States *i.e.* State Institutes of Rural Development (SIRDs) or Panchayati Raj Training Institutes (PRTIs) etc. The training for Sarpanchs are conducted at State head quarters, district head quarters or block head quarters depending upon the nature of the training. Total 55 lakh (approx) ERs and other stake holders of PRIs were trained out of funds sanctioned under the scheme during last three financial years. In the current financial year, till date, proposals have been approved for CB&T for 52 lakhs (approx) Elected Representatives including Women Sarpanchs and other stakeholders of Panchayats.

**Identification of high energy consuming industries**

1667. SHRI PARIMAL NATHWANI: Will the Minister of POWER be pleased to state:

- (a) whether Government has identified high energy consuming industries in the country;

- (b) if so, the details thereof, State-wise and industry-wise;
- (c) whether Government has put any norms in place to restrict the consumption of energy by these industries and if so, the details thereof;
- (d) whether the said criteria is being followed by all the industries;
- (e) if so, the details thereof and if not, the reasons therefor; and
- (f) the steps taken by Government to ensure that the mandatory energy consumption norms are followed by industries?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) to (c) Under clause (g) and (n) of section 14 of the Energy Conservation Act, 2001, the Government has power to establish and prescribe energy consumption norms and standards and to direct the designated consumers to comply with such consumption norms and standards. Accordingly, under Perform Achieve and Trade (PAT) Scheme, the Government has identified 737 High Energy Consuming Units in 11 sectors/industries and notified norms to restrict energy consumption in these units, by giving them Specific Energy Consumption (SEC) reduction targets. The State-wise and Industry-wise details of these units are given in Statement (*See below*).

(d) to (f) Till date, cycle-1 of PAT scheme has been completed, wherein 478 high energy consuming units in 8 sectors were mandated to reduce their SEC to achieve overall 4.05% reduction in energy consumption, totalling to energy saving of 6.686 million tonne of oil equivalent (mtoe), against which the actual achievement has been the saving of 8.64 mtoe.

The Bureau of Energy Efficiency (BEE) has put in place a robust monitoring and verification process to ensure that the mandatory reductions in energy consumption are followed by the designated industrial units. The units which are able to achieve SEC level that are lower to their targets, can receive Energy Savings Certificates (ESCert) for their excess savings, which are tradable. The units which are unable to meet their targets, either through their own savings or through purchase of ESCerts, are liable to attract penalty under the penal provisions of the Energy Conservation Act, 2001.

Statement

*Details of High energy consuming designated consumers identified in 11 sectors*

1	2	3	4	5	6	7	8	9	10	11	12	13	14
Karnataka	1	6	0	4	1	1	9	3	5	1	0	1	32
Kerala	0	1	1	1	1	0	0	0	3	1	0	0	9
Madhya Pradesh	1	13	1	3	1	2	0	12	5	1	1	0	40
Maharashtra	1	5	0	1	2	4	12	17	19	2	2	0	65
Meghalaya	0	5	0	0	0	0	1	0	0	0	0	0	6
Odisha	7	2	1	4	3	2	27	0	4	0	1	0	51
Punjab	0	1	2	1	3	2	0	19	5	1	0	2	36
Puducherry	0	0	1	0	0	0	0	0	1	0	0	0	2
Rajasthan	0	19	1	3	0	3	0	31	12	0	1	-	70
Tamil Nadu	0	14	3	1	4	2	2	18	21	1	1	1	68
Telangana	0	8	0	2	0	0	1	0	2	0	1	0	14
Tripura	0	0	0	0	0	0	0	0	3	0	0	0	3
Uttar Pradesh	1	3	1	5	4	8	1	1	19	1	2	1	47
Uttarakhand	0	0	0	1	1	0	0	1	0	0	0	0	3
West Bengal	0	0	0	1	1	0	5	1	14	1	3	1	27
Total	13	125	24	44	30	37	100	133	191	18	16	6	737

**Agitation against land acquisition by NTPC**

1668. SHRI SANJIV KUMAR: Will the Minister of POWER be pleased to state:

- (a) whether there have been agitations in north-central Jharkhand over land acquisition by NTPC;
- (b) if so, the steps being taken by Government to address the genuine demands of the agitators;
- (c) the total number of people who have lost their lives during the course of these agitations; and
- (d) the compensation, if any paid to the families?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) Yes, Sir. It has been reported that there has been some agitation over land acquisition by NTPC at its Pakri Barwadih coal mining site.

- (b) Details of steps taken by NTPC in this regard are given in the Statement (*See below*).
- (c) Four persons lost their lives in police firing on 01.10.2016.
- (d) NTPC has paid compensation of ₹ 8 lakh to the family of each deceased person State Government has also announced a compensation of ₹ 2 Lakh to the family of each deceased and ₹ 2,000 to the injured.

***Statement****Details of Steps taken by the NTPC to address the demands of the agitators*

- Special land acquisition officer has been appointed to expedite compensation payment and address the grievances of land oustees, if any.
- Compensation payment camps are being organized in project affected villages and in Barkagaon & Langatu
- To avoid entry of any intermediary in payment of compensation, all payments are released by cheque & RTGS.
- Approx. 400 land oustees have been provided employment by Mine Developer Cum Operator (MDO). Further 150 land oustees are undergoing ITI/Skill development training.

- Regular Community Development (CD) activities like medical camp with free medicine, ambulance service, distribution of drinking water in summer by tanker, blanket & mosquito net distribution, PCC road construction, solar street light installations & solar lantern distribution, mobile science laboratory visit to schools etc. are being taken up.
- Contribution to District Mineral fund is being paid which is being channelized to affected villagers through public representatives.
- Alternative road for coal evacuation outside populated area is under construction.
- Public Information Centre (PIC) is functioning for regular interaction with villagers.
- VDAC (Village Development Advisory Committee) has been formed.

**Formula for power sharing**

1669. DR. V. MAITREYAN: Will the Minister of POWER be pleased to state:

- (a) whether Government has revised the formula for power sharing between the Centre and the States to provide maximum share to the power producing States in the country;
- (b) if so, the details thereof and the power sharing pattern currently adopted in various Central power plants in Tamil Nadu;
- (c) whether Government has allocated the State Governments, maximum share of power generated from the Central power plants in the respective States; and
- (d) if so, the details thereof and in particular regarding Tamil Nadu?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) Currently, Power from Central Generating Stations to beneficiary States/Union Territories is allocated in accordance with formula for allocation of power as per extant guidelines from April, 2000.

(b) to (d) The details of current sharing pattern adopted in various Central Plants to States/Union Territories (UTs) are given in the Statement (*See* below). In Kudankulam Nuclear Power Plant (4X1000 MW) and Kalpakkam (2X500 MW) Tamil Nadu has 50% allocation.

***Statement******Details of current sharing pattern adopted in various central plants to States/UTs***

Power from Central Generating Stations to beneficiary States/Union Territories is allocated in accordance with formula for allocation of power as per extant guidelines from April, 2000. As per these guidelines, allocation of power is made to the States/ UTs in two parts, namely firm allocation of 85% and 15% unallocated power for allocation by the Government for meeting the urgent/overall requirement.

The firm allocation includes allocation of 12% free power to the affected States and 1% for local area development in case of Hydro Power Stations and 10% (paid) power to the home State in case of Thermal and Nuclear Power Stations.

The balance (72% in case of Hydro and 75% in case of Thermal & Nuclear) power is distributed amongst the States/UTs of the region in accordance with the pattern of central plan assistance and energy consumption during the previous five years, both factors having equal weightage. Central plan assistance is determined in accordance with the Gadgil formula, in which population of the States is also taken into consideration. In case of joint venture projects, the equity contributing State gets benefit in firm allocation in accordance with their equity contribution.

In 14 new projects of NTPC Ltd., Central Government has, in January, 2011, approved allocation of 50% of power to 'Home' State, 15% unallocated power at the disposal of Government of India and 35% to other constituents (except 'Home' State) of that region on the basis of extant guidelines on allocation of power giving equal weightage to central plan assistance and energy consumption by each State of the Region for preceding 5 years. Similar dispensation has also been provided by the Government in January, 2011 in respect of new projects of Nuclear Power Corporation.

**Use of pollution abatement technology in thermal power plants**

1670. SHRI HUSAIN DALWAI: Will the Minister of POWER be pleased to state:

- (a) whether the Ministry of Environment Forest and Climate Change had formulated regulations in 2015 for installation of pollution abatement technology in the rural power plants which will come into force from December, 2017;
- (b) if so, whether all thermal power plants have put in place this technology;
- (c) if not, the reasons therefor and steps taken by Ministry to ensure their compliance;

- (d) whether Central Electrical Authority has granted a reprieve of 2-3 years to more than 300 thermal power plants to put in place this technology; and
- (e) if so, the details of such plants, total pollution caused by them and reasons for granting reprieve?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) Ministry of Environment, Forest and Climate Change (MoEF&CC) has notified the Environment (Protection) Amendment Rules, 2015 for thermal power plants on 7th December, 2015. These rules provide for the new environment norms for thermal power plants. These norms need to be complied by 6th December, 2017 by all existing coal based thermal power plants commissioned up to 31.12.2016 and w.e.f. 1.1.2017 by plants which were under construction.

(b) and (c) Many thermal power plants have not put in place the required technology due to following reasons:-

- (i) Time is required for Design and Engineering, approvals, arrangement of funds, tendering and erection, testing and commissioning. Implementation period of 24-36 months for installation of control equipment for desulfurisation is required by each unit.
  - (ii) The plants/units cannot be shut down simultaneously. Therefore, planned shut-down is required to ensure uninterrupted power supply in the country.
  - (iii) To fully meet the nitrons emission norms notified by MoEF&CC, Selective Catalytic Reduction (SCR) or Selective Non-Catalytic Reduction (SNCR) system needs to be installed in some units. These technologies are not yet proven under indigenous conditions.
- (d) No, Sir.
- (e) Does not arise.

**Revival of stressed private power generation and distribution entities**

1671. SHRI ANAND SHARMA: Will the Minister of POWER be pleased to state:

- (a) the details of stressed assets in power generation and distribution sector and the share of private and public sector entities therein;

(b) whether the Public Sector Enterprises in power generation are in the process of rescuing debt-ridden private entities and if so, the number of such private companies along with their debt to be rescued and the duration therefor; and

(c) by when Non-Performing Assets (NPAs) of public sector banks in relation to those debt-ridden companies would be recovered?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) As per the information received from the Department of Financial Services, stressed advances of scheduled Commercial Banks in power generation and distribution projects and the share of private and public sector entities therein are as follows:-

Sector	Stressed Advances in Generation Sector (Amount in ₹ Crore)	Stressed Advances in Distribution Sector (Amount in ₹ Crore)
Public (Central PSUs + State PSUs)	9,205	2,860
Private	75,055	2,518
<b>TOTAL</b>	<b>84,260</b>	<b>5,378</b>

(b) Currently, NTPC has no proposal to acquire stressed power projects or enable their lenders to operate on contract basis. Neyveli Lignite Corporation of India Limited (NLCIL) has identified Ragunathpur Thermal Power Station- Phase-I (2x660 MW) (a stressed asset) of Damodar Valley Corporation (DVC) for acquisition. NLC has also shortlisted two suitable stressed power assets for possible acquisition to augment its power generation capacity.

(c) Recovery in NPA accounts is an ongoing process, which depends upon various factors like issues related to borrower entity, external environment, resolution plan etc.

#### **Setback for private power plants without buying agreements**

1672. SHRI RAJKUMAR DHOOT: Will the Minister of POWER be pleased to state:

(a) whether it is a fact that there is setback to private sector power plants without long term buying agreements with Government or power distributors;

(b) if so, the details thereof; and

- (c) what remedial measures Government proposes to take in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) and (b) Government has reviewed the status of 34 Thermal (Coal based) Power Projects, reported to be stressed as per the list provided by Department of Financial Services. Lack of Power Purchase Agreement (PPA) tie-ups has been identified as one of the reasons for stress in the power sector.

- (c) To improve the demand of Power, following measures have been taken:-
- (i) Ujwal DISCOM Assurance Yojana (UDAY) scheme for Financial and Operational Turnaround of power distribution utilities (DISCOMs) of the country.
  - (ii) Power For All (PFA) initiative with States and UTs for bringing uninterrupted quality of power to each household, industry, commercial business, small and medium enterprise and establishment.
  - (iii) Deen Dayal Upadhyaya Gram Jyoti Yojana (DDUGJY) for Rural Electrification; strengthening of sub-transmission and distribution networks in the rural areas; separation of agriculture and non-agriculture feeders and metering of distribution transformers/feeders/consumers in the rural areas.
  - (iv) Integrated Power Development Scheme (IPDS) for strengthening of sub-transmission and distribution networks in the urban areas; Metering of distribution transformers/feeders/consumers in the urban areas and IT enablement of distribution sector.
  - (v) Augmenting transmission capacity to remove transmission constraints.
  - (vi) Flexibility in utilisation of domestic coal for reducing the cost of power generation.

#### **Distribution perspective plan**

1673. SHRI RANJIB BISWAL: Will the Minister of POWER be pleased to state:

- (a) whether Government proposes to prepare a new long-term distribution perspective plan;
- (b) if so, the details thereof and the objectives therefor;
- (c) whether Government has consulted all stakeholders in this regard;

- (d) if so, the details of views expressed by these stakeholders particularly by State Governments in this regard; and
- (e) by when the plan is likely to be prepared?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) and (b) Yes, Sir. Central Electricity Authority has taken up initiatives to prepare the first Distribution Perspective Plan upto 2021-22. The objective of the plan is to have long term Discom-wise and year-wise plan for the distribution infrastructure development to ensure reliable and quality power to the consumers.

(c) to (e) The Draft Distribution Perspective Plan has been prepared based on data received from the distribution Companies in the Country. The draft plan has also been shared with State Governments and other stake holders for consultations.

#### **Guidelines for cross border trade of electricity**

1674. SHRI T. RATHINAVEL: Will the Minister of POWER be pleased to state:

- (a) whether Government has issued guidelines to facilitate cross border trade of electricity;
- (b) whether the appropriate regulations framed by the Central Electricity Regulatory Commission will be binding on all participating entities;
- (c) whether, at present, cross border trade of electricity takes place with Bangladesh, Bhutan and Nepal; and
- (d) whether a study by the United States Agency of International Development has estimated that the annual cross border electricity trade potential in the region to be 11-31 billion units in 2015-2020, which could rise to 330 billion units by 2034?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) Yes, Sir.

- (b) Yes, Sir. As per the guidelines issued by the Government, the regulations framed by Central Electricity Regulatory Commission (CERC) shall be binding on all participating entities.
- (c) Yes, Sir.
- (d) Government of India has not received any such study report.

**Electrification of villages**

1675. SHRI D. KUPENDRA REDDY:

SHRI K. C. RAMAMURTHY:

Will the Minister of POWER be pleased to state:

- (a) whether a large number of villages in the country are yet to be electrified and if so, the number of villages covered along with those yet to be covered, State-wise;
- (b) the details of villages proposed to be covered during the current five year plan; and
- (c) by when all villages are proposed to be covered and the action taken by Government to achieve the target?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) to (c) Based on the information provided by the States, there are 3,618 un-electrified census villages in the country as on 30.06.2017. All these unelectrified census villages are targeted for electrification by May, 2018 under Deen Dayal Upadhyaya Gram Jyoti Yojana (DDUGJY). The State-wise number of unelectrified census villages in the country is given in the Statement (See below). Projects for electrification of these villages have already been sanctioned.

***Statement****State-wise details of un-electrified census villages*

Sl. No.	State	Number of unelectrified census villages (as on 30.06.2017)
1	2	3
1.	Arunachal Pradesh	1,212
2.	Assam	480
3.	Bihar	263
4.	Chhattisgarh	280
5.	Jammu and Kashmir	102
6.	Jharkhand	481
7.	Karnataka	11

1	2	3
8.	Madhya Pradesh	47
9.	Manipur	66
10.	Meghalaya	168
11.	Mizoram	12
12.	Odisha	434
13.	Rajasthan	1
14.	Uttar Pradesh	6
15.	Uttarakhand	51
16.	West Bengal	4
TOTAL		3,618

#### **R&D in energy transmission**

1676. DR. R. LAKSHMANAN: Will the Minister of POWER be pleased to state:

- (a) whether Government has undertaken any Research and Development (R&D) activities in the field of energy transmission to use equipment made of such materials which can minimise dissipation of energy during transmission, transformation, sub-transmission and distribution of power;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) to (c) Ministry of Power through Central Power Research Institute (CPRI), an autonomous organization under this Ministry, has taken up following Research and Development (R&D) projects in the field of energy transmission:-

- (i) Development of High Temperature Low Sag Nano Composite Core with the objective to achieve high strength, low Coefficient of Thermal Expansion (CTE), low creep, low corrosion rate, increased ampacity and improved reliability of transmission and distribution grid etc.
- (ii) Development and AC Characterization of 2nd Generation High Temperature Superconductor (HTS) based Modular Superconducting Fault Current Limiter (SFCL) System.

- (iii) Study of AC Corona Phenomena and power loss for 1200 kV conductors and characterization of Corona discharges from line/substation components for evaluating the AC corona power loss for different configuration bundled conductors under fair and foul weather conditions and optimization of bundled conductor configuration based on the corona performance for 1200 kV transmission lines.

In addition, Powergrid Corporation of India Limited (PGCIL) is also involved in R&D activities and carries out pilot projects to gain operational experience in case of requirement of validation of new technology and equipment before adopting in commercial projects. In collaboration with Indian manufacturers, PGCIL has indigenously developed 1200kV Ultra High Voltage (UHV) AC system technology, the adoption of this technology in commercial projects, would lead to the reduction in energy loss in transmission of power.

#### **Hydro power generation by NHPC**

1677. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of POWER be pleased to state:

- (a) the amount of additional power National Hydroelectric Power Corporation (NHPC) is likely to generate by 2019;
- (b) whether a number of hydro-power generation projects are running behind schedule adding on their projected estimates;
- (c) if so, the details thereof along with the time for completion and commissioning, cost escalation and the causes of delay in execution in each case; and
- (d) the steps Government has taken or plans to take for expeditious commissioning of pending projects?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) NHPC is scheduled to generate 4458.69 Million Units (MUs) additional power (based on design energy) from two of its present under construction hydro projects, viz., Parbati-II H.E.P (800 MW) in Himachal Pradesh, scheduled to be commissioned in October, 2018 and Kishanganga H.E.P (330 MW) in Jammu and Kashmir scheduled to be commissioned in January, 2018.

(b) and (c) Presently, 41 nos. of hydro-electric projects (above 25 MW) aggregating to 11792.5 MW are under construction in the country. All the above projects are running behind schedule. The details of these projects along with the time till completion, cost escalation and the causes of delay in execution in each case are given in the Statement (*See* below).

(d) The Government has taken following steps for expeditious commissioning of pending projects:-

- Central Electricity Authority (CEA) is monitoring the under construction hydro power projects (above 25 MW) in pursuance of Section 73 (f) of Electricity Act, 2003. The progress of each project is monitored continuously through site visits, interaction with the developers and other stakeholders. Chairperson, CEA holds review meetings with the Power Projects Monitoring Panel (PPMP) and monitoring divisions of CEA.
- Power Project Monitoring Panel (PPMP), set up by the Ministry of Power, independently monitors the progress of the hydro projects.
- Ministry of Power also reviews the progress of ongoing hydroelectric projects regularly with the concerned officers of CEA, equipment manufacturers, State Utilities / CPSUs / Project developers, etc.
- In case of Central Power Sector Undertakings' (CPSUs) projects, the project Implementation parameters / milestones are incorporated in the annual Memorandum of Understanding (MoU) signed between respective CPSU's and Ministry of Power (MoP) and the same are monitored during the quarterly performance review meetings of CPSU's and other meetings held in MoP/ CEA. The issues related to erection and supply of Electro-Mechanical equipment is expedited with BHEL in various meetings held in CEA / MoP and other local issues affecting the progress of works are taken up with respective State Governments by the Concerned CPSU / MoP.

***Statement***

*Details of under construction hydro electric projects (above 25 mw) having time/cost overrun*

As on 30.06.2017

Sl. No	Project Name/(I.C.)/ Executing Agency	State	Unit No.	Cap. (MW)	Org. Comm.	Rev. Comm.	Ant. Sched.	Time over run (months)	Org. Cost (₹ in crores)	Rev. Cost (₹ in crores)	Ant. Cost (₹ in crores)	Cost over run (₹ in crores)	Reasons for time and cost overrun
1	2	3	4	5	6	7	8	9	10	11	12	13	14
<b>CENTRAL SECTOR</b>													
1.	Tapovan Vishnughad (4x 130 = 520 MW) NTPC	Uttarakhand	1	130	2012-13	2015-16	2019-20	84	2978.48 (11/06)	3846.30 (01/14)	867.82	• Heavy water ingress due to bad geology in HRT and rock fall on TBM. TBM struck up thrice. • Flash flood in June, 2013 & Aug'12 damaging coffer dam. • Termination of civil contracts for Barrage and HRT.	
2.	Lata Tapovan (3x57= 171 MW) NTPC	Uttarakhand	1	57	2017-18	2021-22	2021-22	48	1527.00 (12/06)	1801.07 (12/13)	274.07	• Flash flood during June, 2013 in Uttarakhand. • Local issues / non-start of works in Barrage area. • Hon'ble Supreme court ban on construction works since May-14.	

3.	Ramnagar-III (3x40= 120 MW)	West Bengal	1 40 2 40 3 40	2019-20 2019-20 2019-20	2020-21 2020-21 2020-21	12	1381.84	1592.34	210.50	• Delay in getting permission for tree felling from Govt. of West Bengal for Access road from Adit-1 to Adit-2.
4.	Pare (2x55= 110 MW) NEEPSCO	Arunachal Pradesh	1 55 2 55	2012-13 2012-13 (Aug'12)	2017-18 2017-18 (Mar'18)	60	573.99 (06/07)	1337.76 (01/16)	1339.57 (01/16)	• Law & Order problem. • Poor geology. • Poor approach roads. • Flash flood during Jun-Sep - 2015. Dam area inundated with water, Concreting of Dam effected for 04 months.
5.	Tuirial (2x30 = 60 MW) NEEPSCO	Mizoram	1 30 2 30	2006-07 2006-07 (July'06) (Jan'14)	2013-14 2013-14 (Jan'14) RCE-I	132	368.72 (06/97) (Sep'17)	913.63 (June'10)	1329.43 (12/14)	• Works suspended earlier due to local agitation for about 7 yrs. (June-2004 to Jan-2011). As a result Revised approval (RCE-I) accorded in Jan. 2011. • Poor approach roads. • Slope failure in Power House. • Inadequate mobilization by contractor. • Late mobilization of erection contractor for E&M works.
6.	Kameng (4x150 = 600 MW) NEEPSCO	Central	1 150 2 150 3 150 4 150	2009-10 2009-10 2009-10 2009-10	2017-18 2017-18 2018-19 2018-19	96 (03/04)	2496.90 (03/04)	6179.96	3683.06	• Change in dam parameters. • Slow progress in dam & HRT due to bad geology, heavy seepage, inadequate machinery

1	2	3	4	5	6	7	8	9	10	11	12	13	14
(Dec'09)													
7.	Tehri PSS (4x250 = 1000 MW)	Uttarakhand	1	250	2010-11	2015-16	2020-21	1657.60	2978.86	2978.86	1321.26	• Flash flood in Oct. 2008 and Sept. 2012. • Ingress of water in HRT. • Poor approach roads. • Contractual issues. • Shortage of aggregate. • Clearance for quarry from State Govt. • Slow Progress of works. • Poor geology.	
	THDC		2	250	2010-11	2015-16	2020-21	120	(Dec-05) (Apr'10)			• Approval of RCE as L-1 price bid was more than cost estimate. RCE approved in Nov-2011. • Cash flow problem with contractor. • Litigation by bidders.	
			3	250	2010-11	2015-16	2020-21					• Local agitation at Asena Quarry. • Agitation at muck disposal area.	
			4	250	2010-11	2015-16	2020-21 (July'10) (Feb'16)					• Poor preparedness of contractor. • Revision of Lay out of machine hall due to poor geology.	
8.	Parbati - II (4x200 = 800 MW) NHPC	Himachal Pradesh	1	200	2009-10		2019-20	120	3919.59 (12/01)		8398.75 (03/15)	4479.16 • Hon'ble High Court of Himachal Pradesh ban on stone crusher operation.	
			2	200	2009-10		2019-20						
			3	200	2009-10		2019-20						

4	200	2009-10 (Sept'09)	2019-20	<ul style="list-style-type: none"> <li>• Delay in revised forest clearance.</li> <li>• TBM suffered extensive damage due to heavy ingress of water and slush in TBM face in Nov, 2006.</li> <li>• Slide in Power House area in Apr-04, Jun-06 and Feb-07.</li> <li>• Flash flood in 2004, 2005, 2010 and 2011.</li> <li>• Jiwa Nallah works affected due to cavity treatment.</li> <li>• Contractual issues.</li> <li>• Poor geology in HRT.</li> </ul>					
9.	Subansiri Lower (8x250 = 2000 MW) NHPC	Arunachal Pradesh/ Assam	1 2 3 4 5 6 7 8	250 250 250 250 250 250 250 250	2009-11 2009-11 2009-11 2009-11 2009-11 2009-11 2009-11 2009-11	2020-21 2020-21 2020-21 2020-21 2020-21 2020-21 2020-21 2020-21	6285.33 (12/02)	17435.15 11149.82 (02/16)	<ul style="list-style-type: none"> <li>• Delay in transfer of forest land.</li> <li>• Disruption of works by locals in Ar. Pradesh side.</li> <li>• Slope failure in Power House in Jan, 2008.</li> <li>• Damage to bridge on Ranganadi river.</li> <li>• Change in design of surge shafts to surge tunnels.</li> <li>• Stoppage of works due to agitation launched by Anti Dam activists in Assam against construction of Project. Work stopped since 16.12.2011.</li> </ul> <p>(subject to re-start of works)</p>

1	2	3	4	5	6	7	8	9	10	11	12	13	14	• Issue of D/s impact studies.
														• Case in NGT.
10.	Kishanganga (3x110 = 330 MW) NHPC	Jammu & Kashmir	1 2 3	110 2104-15 110 2014-15 110 (July'14)	2014-15 2015-16 2015-16 2015-16 (Jan'16)	2015-16 2017-18 2017-18 2017-18 (Mar'18)	36 (11/05) (09/07)	2238.67 3642.04 (09/15)	5783.17 5344.50	• Approval of RCE as L-1 price bid was more than cost estimate. RCE approved in Jan-2009.				
		RCE-I								• Heavy Rainfall in March, 2011.				
										• Cavity in HRT - TBM portion.				
										• Poor geology in Access tunnel.				
										• Dam works affected due to arbitration proceedings at International Court of Arbitration.				
										• Local people demanding Employment in NHPC.				
										• Completion of power evacuation arrangement (PGCIL.)				
										• Stoppage of works in Power House area since 09.07.2016 due to disturbance in Kashmir valley.				
										Works partially resumed in Jan. 2017.				
11.	Vishnugad Pipalkoti (4x1 11 = 444 MW)	Uttarakhand	1 2	111 111	2013-14 2013-14	2020-21 2020-21	84 (03/08)	2491.58 (03/08)	2491.58 (03/08)	Nil	• CCEA approval in Aug-2008 but works could not be awarded due			

rest clearance/diversion of  
t land. Forest land was  
ired in January-14 and  
quently works awarded in

- Disruption of works by local people.
  - Cash flow problem with contractor.

STATE SECTOR						
12.	Parnai 3x12.5=37.5 MW JKSPDC	Jammu & Kashmir	1 2 3	12.5 12.5 12.5	2018-19 2018-19 2018-19	2020-21 2020-21 2020-21
13.	Lower Kalnai 2x24= 48 MW JKSPDC	Jammu & Kashmir	1 2	24 24	2017-18 2017-18	2020-21 2020-21
14.	Uhl-III (3x33.33 = 100 MW) BVPCL	Himachal Pradesh	1 2 3	33.33 33.33 33.33	2006-07 2006-07 2006-07	2017-18 2017-18 2017-18

1.	2	3	4	5	6	7	8	9	10	11	12	13	14	
15.	Sawra Kuddu (3x37=111 MW) HPPCL	Himachal Pradesh	1 2 3	37 37 37	2010-11 2010-11 2010-11	2018-19 2018-19 2018-19	96 (03/03)	558.53 (03/12)	1181.90 (03/12)	623.37				
16.	Sainj (2x50= 100 MW) HPPCL	Himachal Pradesh	1 2	50 50	2014-15 2014-15	2017-18 2017-18	36	784.56	Under revision					
17.	Shongtom Karcham (3x150 = 450 MW) HPPCL 16.08.2012	Himachal Pradesh	1 2 3	150 150 150	2017-18 2017-18 2017-18	2019-20 2019-20 2019-20	24	2807.83	3316.35	508.52				

18.	Pulichintala (4x30= 120 MW) TGenco	State	1      30      2009-11	2016-17 Comm. 2017-18      84      (2006-07)	380.00	563.49	183.49	<ul style="list-style-type: none"> <li>• Delay in award of E&amp;M works.</li> <li>• Unprecedented floods in Oct.2009 &amp; Sept.2011.</li> <li>• Contractual issues.</li> <li>• Slow progress of Power House works.</li> <li>• Delay in Commission due to non-availability of water.</li> </ul>
19.	Pallivasal $2 \times 30 = 60$ MW KSEB	Kerala	1      30      2010-11	2020-21      120      222.00 (1999)	284.69	62.69	<ul style="list-style-type: none"> <li>• Slow progress of civil works.</li> <li>• Delay in land acquisition.</li> <li>• Change in alignment of Adit to HRT.</li> <li>• Poor geology strata in HRT.</li> <li>• Heavy Monsoon</li> <li>• Works stopped by contractor since 28.1.15 due to contractual issues.</li> </ul>	
20.	Thottiyar (1x30+1x10)= 40MW KSEB	Kerala	1      30      2012-13 2      10      2012-13	2020-21      96      136.79 (2007) (subject to re-start of works)	150.02	3.23	<ul style="list-style-type: none"> <li>• Land acquisition issue.</li> <li>• The works of weir and approach channel stopped from 2010 to 2012 by local people.</li> <li>• The work stopped by Court from 12.12.2012 to April-2013.</li> <li>• Contractual issues.</li> <li>• Financial crunch with contractor.</li> </ul>	

1	2	3	4	5	6	7	8	9	10	11	12	13	14
21.	Shahpurkandi 3x33+3x33+1x8 =206 MW, Irrigation Dept. & PSPCL	Punjab	1	33	2017-18	2020-21	36	2285.81 (04/08)	2285.81 (04/08)	Nil	• Works of Dam stopped since dispute between States of J&K & Punjab on sharing of waters of river Ravi and Tariff.		
			2	33	2017-18	2020-21							
			3	33	2017-18	2020-21							
			4	33	2017-18	2020-21							
			5	33	2017-18	2020-21							
			6	33	2017-18	2020-21	36						
			7	8	2017-18	2020-21							
22.	Koyna Left Bank PSS 2x40 = 80 MW WRD, Maharashtra	Maharashtra	1	40	2017-18	2019-20	24	245.02 (1999)	1494.94 (2014)	1249.92	• Slow progress of works. • Fund constraints due to increase in project cost. RCE under approval.		
			2										
23.	Vyasi 2x60=120 MW, UJVNL	Uttarakhand	11	60	2014-15	2019-20	60	936.23	936.23	Nil	• Delay in award of works. • Local Issues.		
			2	60	2014-15	2019-20							
24.	Polavaram (12x80 = 960 MW) PPA	Andhra Pradesh	1	80	2017-18	2021-22	48	4956.39 (2016-17 PL)	4956.39 (2016-17 PL)	Nil	• Slow progress of works • Funds constraints • E&M works yet to be awarded.		
			2	80	2017-18	2021-22							
			3	80	2017-18	2021-22							
			4	80	2017-18	2021-22							
			5	80	2017-18	2021-22							
			6	80	2017-18	2021-22							
			7	80	2017-18	2021-22							
			8	80	2017-18	2021-22							

<b>PRIVATE SECTOR</b>									
25.	Tidong-I 2x50 =100 MW NSL Tidong	Himachal Pradesh	1 2	50 50	2013-14 2013-14	2018-19 2018-19	60 (08/05)	543.15 (08/05)	1286.27 (01/17) 743.12
					(subject to re-start of works)				• Delay in NOC by Projects affected Panchayats. • suspension of works by Govt. for one year. • Funds constraints with the developer
26.	Tangnu Romai-I (2x22 = 44 MW) TRPGPL	Himachal Pradesh	1 2	22 22	2014-15 2014-15	2019-20 2019-20	60 (2006)	255.00 (2006)	562.97 (01/17) 307.97
					(subject to re-start of works)				• Slow progress of civil works. • Poor geology. • Difficult area. • Weather conditions & accessibility. • Financial constraints with the developer.
27.	Sorang (2x50=100 MW), HSPPL	Himachal Pradesh	1 2	50 50	2012-13 2012-13	2018-19 2018-19	72 (2006)	586.00 (2006)	586.00 (Under revision)
					(subject to re-start of works)				• Poor geology. • Poor weather conditions, difficult & poor accessibility. • Penstock cracks / leakage during filling of Water conductor System in Nov '13.

1	2	3	4	5	6	7	8	9	10	11	12	13	14		
28.	Singoli Bhatwari (3x33 = 99 MW) L&T	Uttarakhand	1	33	2012-13	2019-20	84	666.47	1577 (2008)	910.53	• Poor geology in HRT. • Agitation by local people. • Flash flood in June, 2013.				• Rupture in surface penstock in Nov-15 during trial run. • Funds constraints with developer.
29.	Phata Byung (2x38 = 76 MW), LANCO	Uttarakhand	1	38	2013-14	2019-20	72	520.00	1225.53	705.53	• Flash flood in June, 2013.  (subject to active start of works)	Poor geology in HRT.			
30.	Maheshwar (10x40 = 400 MW) SMHPCCL	Madhya Pradesh Pradesh	1	40	2001-02	2018-19	204	1569.27 (96-97)	6793.00	5223.73	• RifeR issues • Cash flow problem with developer				
31.	Teesta Stage VI (4x125 = 500 MW) Lanco Energy Pvt. Ltd.	Sikkim	1	125	2012-13	2021-22	108	3283.08 (2008)	7542.00 (12/16)	4258.92	• Poor geology. • Land acquisition. • Contractual issues				

4	125	2012-13	2021-22 (subject to re-start of works)								
32.	Rangit-IV HE Project (3X40 = 120 MW) JPCL	Sikkim	1	40	2011-12	2019-20	726.17	1692.60	966.43	• Slow progress of HRT & Surge Shaft works due to poor geology	
			2	40	2011-12	2019-20	96 (09/07)	(06/16)		• Works hampered due to earthquake in September, 2011.	
			3	40	2011-12	2019-20 (subject to re-start of works)				• Financial constraints with developer	
33.	Bhasmey (2x25.5-51 MW) Gati Infrastructure	Sikkim	1	25.5	2012-13	2019-20	84	408.50	690.30	281.80	• Forest clearance
			2	25.5	2012-13	2019-20				• Financial constraints with developer	
34.	Rongnichu (2x48 =96 MW) Madhya Bharat Pvt. Ltd.	Sikkim	1	48	2015-16	2019-20	48	491.32	1187	695.68	• Land Acquisition
			2	48	2015-16	2019-20				• Poor geology	
35.	Ratle (4x205+1x30) = 850 MW Ratle HEP Pvt. Ltd.	J&K	1	205	2017-18	2021-22	5517.02 (03/12)	6257.00 (09/2013)	739.98	• Slow progress of works.	
			2	205	2017-18	2021-22				• Works suspended since 11.7.14 due to frequent local disturbance.	
			3	205	2017-18	2021-22	48			• Developer wants to surrender the Project to State Govt.	
			4	205	2017-18	2021-22					
			5	30	2017-18	2021-22 (subject to re-start of works)					

1	2	3	4	5	6	7	8	9	10	11	12	13	14
36.	Gongri 2x72= 144 MW	Ar Pradesh	1	72	2017-18	2020-21	36	1436.27 (05/12)	1535.91 (10/16)	99.64	• Works awarded on 22.11.2011. However, consent to establish from State Pollution Control Board was issued on 19-5-14. • Financial constraints with the developer.		
37.	Bajoli Holi 3x60= 180 MW M/s GMR Bajoli Holi	H.P.	1	60	2017-18	2019-20	24	1696.93	2205.00	508.07	• Slow progress of works.		
38.	Rangit-11 2x33= 66 MW	Sikkim	1	33	2017-18	2019-20	24	496.44	496.44	Nil	• Slow progress of works. • Financial constraints with the developer.		
39.	Parian 4x75= 300 MW	Sikkim	1	75	2018-19	2021-22	36	1833.05 (2009)	2400.00 (09/16)	566.95	• Clearance from NWLB received in December, 2015. • Clearance from NGT.		
40.	Tashiding 2x48.5=97 MW	Sikkim	1	48.5	2015-16	2017-18	24	465.95	465.95	Nil	• Poor geology • Local issues		
41.	Changu-I 3x12=36	HP	1	12	2014-15	2016-17 Commnd.					• Slow progress of works. • Poor geology		
	IA Energy		2	12	2014-15	2016-17 Commnd.						295.09	
			3	12	2014-15	2017-18	36						

**Highway projects in North Karnataka**

1678. SHRI BASAWARAJ PATIL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the details of highway works in progress in North Karnataka along with the details of their cost and completion period; and
- (b) the details of future proposals of the Ministry along with their cost by when the work is going to start?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH. L. MANDAVIYA): (a) to (b) 13 works amounting to ₹ 7216 cr are presently in progress in North Karnataka which are scheduled to be completed between Dec 2017 to March 2019 and 8 works at an estimated cost of ₹ 1090 cr are proposed to be sanctioned during current year. The date of start of the work is generally indicated after completion of tendering process.

**Dangers posed by speed breakers**

1679. SHRI AJAY SANCHETI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether speed breakers in the country claim more lives than all road accidents in Australia and United Kingdom put together;
- (b) if so, the details in this regard;
- (c) whether faulty design, poor material and lack of prominent markings make these speed breakers dangerous for road users;
- (d) if so, the steps taken in this direction;
- (e) whether States have been instructed to ensure proper norms and designation locations for building speed breakers; and
- (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) to (f) The speed breakers are not allowed on National Highways. Accordingly, the Ministry from time to time has issued directions to all the executing agencies for not allowing speed breakers on National

Highways. However, on other roads Speed Breakers are designed, constructed and maintained as per Indian Roads Congress (IRC:99-1988) standard guidelines and specifications. The speed breakers are meant mainly for residential areas, minor roads, T-intersection of minor roads with rural highways, intersection of minor roads with major roads, selected local streets in residential areas, school, college or university campuses, hospitals, areas etc. The code also specifies that the use of speed breakers on major inter-city roads outside urban areas is not considered a good engineering practice. Data of road accidents only because of speed breakers are not maintained.

#### **National Highways in Assam**

1680. SHRI SANTIUSE KUJUR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the number, names and length, in kilometers, of National Highways in Assam;
- (b) whether these National Highways are likely to be made four and six lane;
- (c) if so, by when;
- (d) if not, the reasons therefor;
- (e) what is the current status of these projects; and
- (f) by when these projects are likely to start?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L.MANDAVIYA): (a) There are 36 National Highways (NH) namely NH Nos (new NH Nos). 31 (117, 27), 31B (17), 31C (27), 36 (27, 29), 37 (17, 27, 127, 715, 2, 15, 115), 37A (715), 38 (315), 39 (129), 44 (6, 8), 51 (217), 52 (15), 52A (415), 52B (215), 53 (37), 54 (27, 306), 61 (2), 62 (217), 117A, 127B, 127C, 127D, 127E, 151 (37), 152 (127A), 153 (315), 154 (6), 208A, 315A, 329, 427, 627, 715A, 702, 702C, 702D, and 329A covering a length of about 3852km in the State of Assam.

(b) to (f) The improvement/development of NHs to four and six lanes is governed by the traffic volume on the NHs and the improvements are taken up as and when the traffic demands. However, so far, 4-laning of about 1018 km stretches of NHs in the State Assam have been taken under various schemes, viz. National Highway Development Programme Phase-II (NHDP-II), Special Accelerated Road Development Programme for North East (SARDP-NE) and National Highway (Original) [NH(O)] by National Highway Authority of India (NHA), National Highways and Infrastructure Development Corporation Limited (NHIDCL) and Assam PWD and 620km have been completed so far.

**BBIN Motor Vehicle Agreement**

1681. SHRIMATI RENUKA CHOWDHURY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Bhutan has backed out of the Bhutan, Bangladesh, India and Nepal (BBIN) Motor Vehicle Agreement;
- (b) if so, the details thereof along with the reasons therefor; and
- (c) the steps taken by Government to go ahead with the project without Bhutan?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) to (c) Bhutan, being one of the signatories to the Bangladesh, Bhutan, India and Nepal (BBIN) Motor Vehicle Agreement (MVA), has not yet ratified the BBIN MVA. Pending ratification, however, Bhutan has given its consent for the BBIN MVA to enter into force for the other 3 countries *i.e.* Bangladesh, India and Nepal, who have already ratified it.

**Status of eastern peripheral expressway**

1682. SHRI PRAMOD TIWARI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Ministry has completed the Eastern Peripheral Expressway for ensuring better and fast connectivity near Delhi/NCR;
- (b) if so, the details thereof;
- (c) if not, the reasons thereof; and
- (d) the details of the companies whose work is delayed so far and corrective measures taken, if any?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) to (d) The works for Eastern Peripheral Expressway have been awarded in six packages and scheduled date of completion is March 2018. There is no delay.

**Companies involved in construction of highways**

1683. DR. V. MAITREYAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government has given any big projects in the country to international companies including the China Railway Construction Corporation (CRCC);

- (b) if so, the details of projects given during the last three years and the irrespective costs;
- (c) whether Government has given any road/bridge construction projects to CPSUs and private companies during the last three years; and
- (d) if so, the details thereof along with their current status and cost?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) and (b) Yes Sir, Ministry has given seven projects amounting to ₹ 3657.26 Crore having length 171.39 km to international companies, as a joint venture with Indian companies, such as Department of Verkhowa Rada (Ukraine), Mostobudivelny Izahw (Russia) and SIB MOST (Russia) joint venture during the last three financial years.

(c) and (d) Yes Sir, Ministry has given about 1341 numbers of projects amounting to ₹ 287293 Crores having length 34018 km to CPSUs and private companies during the last three financial years.

#### **Funds for maintenance of National Highways**

1684. SHRIMATI RAJANI PATIL:

SHRI P. BHATTACHARYA:

SHRI DARSHAN SINGH YADAV:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether funds were provided for maintenance of National Highways in West Bengal, Maharashtra and Uttar Pradesh from 2014 to 2017;
- (b) if so, the details of funds provided, year-wise;
- (c) the amount spent out of the funds provided; and
- (d) if not, the reasons for not providing the funds?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) to (d) The State-wise details of allocation of funds for Maintenance and Repair (M&R) of National Highways (NHs) entrusted with State Governments of Maharashtra, Uttar Pradesh and West Bengal and expenditure incurred during Financial Year (FY) 2014-15 to 2017-18 are as follows:

(Amount in ₹ crore)

Sl. No.	States	2014-15		2015-16		2016-17		2017-18@	
		A	E	A	E	A	E <sup>s</sup>	A	E
1.	Maharashtra	129.00	128.02	225.30	200.92	319.23	276.21	129.72	38.50
2.	Uttar Pradesh	284.50	281.28	229.85	229.21	140.27	119.81	101.73	21.88
3.	West Bengal	73.40	70.64	91.32	92.18	93.47	76.75	56.88	6.28

\$- Provisional

@-Expenditure upto June, 2017

A-Allocation

E- Expenditure

State - wise allocation of funds are not made for M&R of NHs entrusted with National Highways Authority of India (NHAI) and National Highways and Infrastructure Development / Corporation Limited (NHIDCL).

### **Bharatmala Pariyojana**

1685. SHRI ANAND SHARMA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the total length of roads to be constructed in States to connect borders and ports under Bharatmala Pariyojana;
- (b) the details of the total allocation/ estimate and year-wise allocation for the same;
- (c) the length of highways constructed under the National Highways Development Project (NHDP) proposed to be revamped under Bharatmala Pariyojana; and
- (d) the details of steps for synchronization between Bharatmala and Setu Bharatam projects to construct/ reconstruct bridges over and below railway lines, along with the number of bridges to be constructed/reconstructed under both the projects, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) to (d) Sir, the total length of road to be constructed under BHARATMALA Pariyojana Phase-I is 24,800 Km with the following details:

Economic Corridors	-	9,000 Km
Inter-corridor & feeder Routes	-	6,000 Km
National Corridors Efficiency Programme	-	5,000 Km
Border & International connectivity roads	-	2,000 Km
Coastal & port connectivity roads	-	2,000 Km
Expressways	-	800 Km
Remaining National Highways under National Highways Development Project (NHDP)	-	10,000 Km

The Public Investment Board has cleared the proposal for BHARATMALA Pariyojana Phase-I in its meeting held on 16 June 2017. CCEA proposal on the same is currently under inter-Ministerial consultation. The details of year wise allocations can be made available once the proposal receives Cabinet approval. The proposed Bharatmala Priyojana Phase-I and Setu Bharatam are separate projects. Number of ROBs/RUBs proposed to be constructed under Setu Bharatam State-wise, is as follow:

*State Wise List of ROB/RUB under (Setu-Bharatam)*

Sl. No.	State	Nos. of ROBs/RUBs
1.	Andhra Pradesh	33
2.	Assam	12
3.	Bihar	20
4.	Chhattisgarh	5
5.	Gujarat	8
6.	Haryana	10
7.	Himachal Pradesh	5
8.	Jharkhand	11
9.	Karnataka	17
10.	Kerala	4
11.	Madhya Pradesh	6
12.	Maharashtra	12
13.	Odisha	4

Sl. No.	State	Nos. of ROBs/RUBs
14.	Punjab	10
15.	Rajasthan	9
16.	Tamil Nadu	9
17.	Telangana	0
18.	Uttarakhand	2
19.	Uttar Pradesh	9
20.	West Bengal	22
<b>TOTAL</b>		<b>208</b>

**Trees cut for widening of national highways**

†1686. SHRI VIVEK K. TANKHA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the number of trees cut for widening of various National Highways in the country since 2014-15 till date;
- (b) whether the section design prepared by the Ministry for widening of roads does not provide land for planting shade trees along the roads; and
- (c) the details of locations where tree plantation work has been carried out to compensate for the trees cut down for widening of highways?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) to (c) Tree cutting for widening of National Highways is done as per the statutory clearances given by different agencies, including the Forest Department, depending upon the specific requirements of the project. The desired information is not compiled at central level. The section design for widening of roads provides for planting of trees, including shade trees, depending upon the space available and local site conditions. Tree plantation is done at all the places where trees are cut for widening of National Highways. However, planting is done after substantial completion of civil works to avoid damage to planted saplings.

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†Original notice of the question was received in Hindi.

**Conversion of routes into expressways**

1687. SHRI. K. RAHMAN KHAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Ministry has any plans of converting certain routes into expressways in the near future;
- (b) if so, the details of such routes and by when these will be converted into expressways;
- (c) whether there is any proposal to give priority to those routes which attract a large number of domestic and international tourists and pilgrims; and
- (d) if so, by when the Ministry proposes to identify and start work in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) to (d) Government has approved/in-principally approved development of certain corridors as Expressways. The main criteria of selection of expressway corridor is traffic volume. These expressway projects are generally Greenfield Expressways. However, based on outcomes of DPRs, existing routes may be taken up as a part of these expressway projects. The expressway projects are in DPR/feasibility stage except Delhi Meerut Expressway and Eastern Peripheral Expressway. The works for three packages (out of four packages) of Delhi Meerut Expressway have been awarded. The works for Eastern Peripheral Expressway have also been awarded and scheduled date of completion is March 2018.

**Issuing driving licences**

†1688. SHRI LAL SINH VADODIA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the business of making driving licences is thriving in various parts of the country;
- (b) if so, whether Government proposes to take any steps to curb the same; and
- (c) if so, the details thereof and by when and if not, the reasons therefor?

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†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) to (c) Provisions regarding issue of driving licences are contained in Chapter II of Motor Vehicles Act, 1988(MV Act) and Chapter II of Central Motor Vehicles Rules, 1989(CMVRs). The Motor Vehicles (Amendment) Bill, 2017, passed by Lok Sabha on 10th April, 2017 and presently in Rajya Sabha for consideration and passing *inter-alia* proposes many clauses which will promote simplification and citizen facilitation. Further, the Ministry has introduced online based citizen centric application VAHAN 4.0 and SARATHI 4.0 to ease out the process of obtaining driving licences such as online application, payment of fees or booking an appointment at the RTO for a new Driving Licence etc. Implementation of provisions of MV Act and CMVRs come under purview of State Governments concerned.

#### **Six laning of Dhillan-Jalandhar section of NH**

1689. SHRI SHWAIK MALIK: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the measures taken by Government for speedy progress of construction work of six laning of Dhillan-Jalandhar section of National Highways and the tentative date when this project will be completed;
- (b) whether Government is planning to extend the Dhillan-Jalandhar six laning project from Amritsar to Attari; and
- (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA):(a) Efforts are being made for timely completion of six laning work of Dhillan -Jalandhar section of National Highway (NH) No. 1. This work is targeted for completion on 31st March, 2018.

(b) and (c) No, Sir. Existing four lane Amritsar - Attari section of NH-1 is adequate to cater for the present traffic.

#### **Findings of survey of NH bridges**

1690. SHRIMATI WANSUK SYIEM: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the findings of the first ever survey on the health of bridges on National Highways launched last year, is now available with Government;

- (b) whether, according to the findings, 23 National Highway bridges and tunnels are 100 years old and need major repair and maintenance;
- (c) whether the findings list around 6,000 other bridges classified as safety hazards, many of them fit for demolition; and
- (d) whether the body overseeing the work on bridges and tunnels, Indian Bridge Management System, is keeping a close watch on the movements of over-dimensional vehicles (multi-axle) carrying power generation/construction equipment over bridges classified as distressed?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) and (b) Ministry has launched the Indian Bridge Management System (IBMS) for inventory and condition survey of bridges on all National Highways across the country. As on 21.07.2017, 22 bridges and one tunnel have been identified to be more than 100 years old. Based on the visual condition survey data, 2 bridges out of these 22 bridges have been found to be in distress condition and the tunnel is found to be in structurally good condition.

- (c) About 6000 bridges have been identified for routine and detailed condition survey to establish repair /rehabilitation/ reconstruction requirements. As per the information available from Indian Bridge Management System (IBMS), no bridge is declared so far as safety hazard, fit for demolition.
- (d) Yes Sir. However, in no case the movement of over-dimensional vehicle is allowed on distress bridge.

#### **Funds for development of highways**

†1691. DR. SATYANARAYAN JATIYA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the amount approved and released each year for development and maintenance of highways from 2014-15 to 2017-18 to Madhya Pradesh, Rajasthan and Chhattisgarh along with their length, highway-wise; and
- (b) the policy and implementation procedure to convert/upgrade the State highways into new National Highways during the above mentioned period, year-wise and State-wise?

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†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) The Ministry is primarily responsible for development and maintenance of National Highways (NHs). The State-wise details of allocation of funds and expenditure for development and maintenance of NHs entrusted with the State Governments of Chhattisgarh, Madhya Pradesh and Rajasthan during Financial Year (FY) 2014-15 to 2017-18 are given in Statement-I (*See below*).

State-wise allocation of funds are not made for development and maintenance of NHs entrusted with National Highways Authority of India (NHA).

The funds for development and maintenance of NHs are not allocated project-wise or NH-wise.

The Ministry also allocates funds for the States/ Union Territories (UTs) for development of State Roads (non Rural Roads) and roads of Economic Importance and Inter State Connectivity (EI&ISC) as per the provisions of the Central Road Fund (CRF) Act, 2000 amended by the Finance Act from time to time. The details of the CRF accrual and release and allocation and release/ expenditure under EI&ISC schemes for the State of Chhattisgarh, Madhya Pradesh and Rajasthan during FY 2014-15 to 2017-18 are given in Statement-II (*See below*).

(b) The Ministry considers declaration of some State roads as new NHs from time to time depending upon requirement of connectivity, inter-se-priority and availability of funds.

The State roads are declared as new NHs on the basis of well established principles; the criteria for declaration of State roads as new NHs include roads running through length / breadth of the country, connecting adjacent countries, National Capitals with State Capitals / mutually the State Capitals, major ports, non-major ports, large industrial centers or tourist centers, roads meeting very important strategic requirement in hilly and isolated area, arterial roads which enable sizeable reduction in travel distance and achieve substantial economic growth thereby, roads which help opening up large tracts of backward area and hilly regions (other than strategically important ones), achieving a NHs grid of 100 km, etc.

The State/ UT-wise details of State roads declared as new NHs in the country during the last three years and current year are given in Statement-III.

***Statement-I***

*The Details of allocation of funds and expenditure for development of NHs  
entrusted with the State Governments of Chhattisgarh, Madhya  
Pradesh and Rajasthan during FY 2014-15 to 2017-18*

(Amount in ₹ crore)

Sl. No.	States	2014-15		2015-16		2016-17		2017-18@	
		A	E	A	E	A	E\$	A	E
1.	Chhattisgarh	71.25	71.25	359.94	339.80	1,553.30	1,495.68	366.35	241.09
2.	Madhya Pradesh	239.23	239.23	937.76	928.29	1,760.00	1,558.90	400.00	288.75
3.	Rajasthan	107.16	107.16	849.95	849.56	964.83	1,012.99	301.57	134.20

@-Expenditure upto June, 2017

A-Allocation

E- Expenditure

*The details of allocation of funds and expenditure for maintenance of NHs  
entrusted with the State Governments of Chhattisgarh, Madhya  
Pradesh and Rajasthan during FY 2014-15 to 2017-18*

(Amount in ₹ crore)

Sl. No.	States	2014-15		2015-16		2016-17		2017-18@	
		A	E	A	E	A	E\$	A	E
1.	Chhattisgarh	89.50	88.17	66.03	62.60	51.00	36.05	35.21	3.77
2.	Madhya Pradesh	40.25	38.06	22.27	18.08	24.35	10.98	36.05	4.01
3.	Rajasthan	160.50	158.28	104.38	101.23	64.91	63.71	77.38	21.95

\$- Provisional

@-Expenditure upto June, 2017

A-Allocation

E- Expenditure

***Statement-II***

*Details of the CRF accrual and release for the States of Chhattisgarh, Madhya Pradesh and Rajasthan during FY 2014-15 to 2017-18*

Sl. No.	States	(Amount in ₹ crore)							
		2014-15		2015-16		2016-17		2017-18@	
		A	R	A	R	A	E\$	A	R
1.	Chhattisgarh	89.32	0.00	98.73	84.13	247.30	97.12	250.89	0.00
2.	Madhya Pradesh	207.18	180.99	226.82	211.98	566.39	128.80	570.71	0.00
3.	Rajasthan	241.54	286.44	265.40	72.72	663.06	815.83	670.66	0.00

@-Release upto June, 2017

\$-Funds released more than accruals for the year from unspent balance of previous years accrual

A-Accrual,

R- Release

*The details of the allocation and release/ expenditure under EI&ISC schemes for the States of Chhattisgarh, Madhya Pradesh and Rajasthan during FY 2014-15 to 2017-18*

Sl. No.	States	(Amount in ₹ crore)							
		2014-15		2015-16		2016-17		2017-18@	
		A	R	A	R	A	R*	A	R
1.	Chhattisgarh	*	0.00	*	0.00	0.00	0.00	0.00	0.00
2.	Madhya Pradesh		0.00		0.00	0.00	0.00	0.00	0.00
3.	Rajasthan		0.00		8.21	7.00	6.64	14.00	11.52

@-Release/ Expenditure upto June, 2017

\*- State / UT-wise allocations are not made

A-Accrual, R- Release

***Statement-III***

*State/ UT-wise details of State roads declared as new NHs in the country during the last three years and current year (Length in km)*

Sl. No.	State/UT	2014-15	2015-16	2016-17	2017-18*
1.	Andhra Pradesh	80	676	1,003	334.4
2.	Arunachal Pradesh	733	0	0	0
3.	Assam	76	9	24	0
4.	Bihar	152	160	0	0

Sl. No.	State/UT	2014-15	2015-16	2016-17	2017-18*
5.	Chhattisgarh	0	0	154	0
6.	Delhi	0	0	-11 <sup>s</sup>	9.9
7.	Gujarat	978	0	46	0
8.	Haryana	185	395	0	18.1
9.	Himachal Pradesh	70	176	0	0
10.	Jammu and Kashmir	274	8	0	0
11.	Jharkhand	11	0	0	0
12.	Karnataka	138	70	259	30
13.	Kerala	0	0	0	21
14.	Madhya Pradesh	0	9	2,660	0
15.	Maharashtra	734	387	8,001.8	0
16.	Manipur	257	0	0	0
17.	Mizoram	245	0	0	0
18.	Nagaland	194	0	22.7	0
19.	Odisha	0	193	0	0
20.	Punjab	233	530	0	0
21.	Rajasthan	80	20	0	0
22.	Sikkim	170	154	0	0
23.	Tamil Nadu	0	0	0	375
24.	Tripura	0	228	1.2	0
25.	Telangana	0	119	759.6	488.28
26.	Uttarakhand	432	0	0	0
27.	Uttar Pradesh	620	0	228	0
28.	West Bengal	0	46	0	0
<b>TOTAL</b>		<b>5,662</b>	<b>3,180</b>	<b>13,148.3</b>	<b>1,276.68</b>

\*- Upto June, 2017 \$- Denotified Length

**Widening of NH 24**

1692. SHRI NEERAJ SHEKHAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government is committed to fulfilling the December, 2018 deadline of the Prime Minister for widening of NH-24;
- (b) if so, the status of progress of work done so far and the deadline set for its completion;
- (c) whether all hurdles concerning U.P. Border to Dasna stretch have been cleared;
- (d) whether contractor for this stretch has been finalized and work order awarded; and
- (e) if so, the details thereof and by when the work for widening of U.P. Border to Dasna stretch of NH-24 will begin and what is the deadline set for completion of this stretch?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) to (e)The widening work of NH-24 from Delhi to Hapur has been awarded in three packages; namely (i) Package-I: Nizamuddin Bridge to UP Border (ii) Package-II: UP Border to Dasna and (iii) Package-III: Dasna to Hapur. The scheduled date of completion for package -I and Package-III is June 2019. The contract agreement for Package-II has been signed on 17.04.2017. The completion date is 910 days from date of start/appointed date. For UP border to Dasna stretch, Diversion of forest land has been approved and Tree cutting has also been completed.

**Hike in fees for driving licences**

1693. SHRI A.K. SELVARAJ: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government has hiked the fees for issuing driving licences by five times from ₹40 to ₹ 200 and taking a driving test will also cost upto six times more than the earlier charge of ₹ 50;

(b) whether charges will be higher, if the driving licence is a smart card and where State Governments have gone for automation and are using technology to carry out driving tests, and examination of vehicle fitness; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) to (c) The Government has issued a notification G.S.R 1183 (E) dated 29th December, 2016, amending rule 32 and rule 81 of the Central Motor Vehicles Rules, 1989. Further, the Government *vide* Notification G.S.R 271(E) dated 21.03.2017, has notified that States may levy fee lower than the amount specified in the table of rule 32 and rule 81 of the Central Motor Vehicles Rules, 1989 and may also levy additional amounts to cover the cost of automation and technology utilized for conducting the testing or providing value added services. The States have been empowered for fixing the fees and additional charges for a smart card based driving licence.

**Registration of vehicles on the basis of parking space availability**

1694. SHRI M. P. VEERENDRA KUMAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government is considering a proposal to allow registration of vehicles in metropolitan cities only on production of certificates showing availability of parking space;

(b) if so, the details thereof; and

(c) whether Government is planning to bring necessary legislation to make traffic smooth in cities?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) and (b) No, Sir. There is no such proposal under consideration in the Ministry.

(c) The Motor Vehicles (Amendment) Bill, 2017, passed by Lok Sabha on 10th April, 2017 and presently in Rajya Sabha for consideration and passing *inter alia* proposes various necessary amendments which would help to promote smooth traffic in cities.

**Safety audit of bridges**

†1695. SHRI MOTILAL VORA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Ministry had conducted safety audit of 1,60,186 bridges across the country;
- (b) if so, the details thereof and when this audit was completed;
- (c) the number of bridges out of them which need immediate replacement with the new bridges;
- (d) whether Government has prepared a priority list of the bridges to be reconstructed;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) and (b) Yes Sir. Ministry has launched the Indian Bridge Management System (IBMS) for inventory and condition survey of bridges on all National Highways across the country. Bridge inventory and visual condition survey of 1,62,022 bridges including 1,26,233 culverts on National Highways has been carried out till 21.07.2017. The work of Indian Bridge Management System (IBMS) is a continuous process, in which condition survey of bridges has been carried out twice in a year *viz.* pre-monsoon period and post-monsoon period.

(c) to (f) Based on the visual condition survey data, 147 distress bridges have been identified on National Highways across the country. Concerned executive agencies (like State PWDs, NHAI, NHIDCL) have already been asked to undertake repairs, rehabilitation and reconstruction of all such bridges after detailed condition survey.

**Completion of road network**

1696. SHRI HARSHVARDHAN SINGH DUNGARPUR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether road network in the country needs to be completed on priority;
- (b) whether Government proposes to complete road network in entire Rajasthan; and

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†Original notice of the question was received in Hindi.

- (c) if so, the details thereof along with the target for completion of the road network in the country in general and Rajasthan in particular?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) and (b) Yes Sir.

- (c) 1457 projects amounting to ₹ 403249 Crore having length 45830 km are ongoing for the development of National Highways in the country which includes 114 projects amounting to ₹ 22944 Crore having length 4566 km in Rajasthan and these are expected to be completed by Dec. 2019.

#### **Development of Greenfield Economic Corridors**

1697. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether there is any major programme of Government to create Greenfield Economic Corridors to connect ports, backward areas and major towns and cities in the country;
- (b) if so, the details thereof particularly in Maharashtra;
- (c) the details of the facilities proposed to be created along these corridors which will create employment for the people; and
- (d) the time-frame targeted for completion of the programme?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) to (d) No Madam. However, identified highway corridors of economic importance have been included as Economic Corridors in the proposed Bharatmala program. In addition, Coastal and Port Connectivity roads are also included in the program and all these categories include projects in Maharashtra. Final approval of the Bharatmala program is awaited.

#### **Payment of bribes to NHAI officials**

1698. SHRI RITABRATA BANERJEE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether a US based firm paid millions of dollar as bribe to the National Highways Authority of India (NHAI) officials to receive contracts; and

(b) if so, the details thereof and the action initiated in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) It was reported in media that the U.S. Department of Justice, Criminal Division letter dt. June 21, 2017 which is available on their official website revealed that their investigation found that CDM Smith, through its employees and agents, and those of its wholly owned subsidiary in India (CDM India), paid approximately \$1.18 million in bribes to Government officials in India in exchange for highway construction supervision and design contracts.

(b) National Highway Authority of India has started an enquiry in the matter. Ministry of Road Transport and Highways has also taken up the issue with M/o External Affairs as well as Embassy of India in USA to take up the issue with U.S. Department of Justice to provide the information and records gathered by them during their investigation into the aforesaid matter to find out the culpability, if any. The Central Vigilance Commission of India has also constituted a team of three officers to investigate the matter and report to Commission.

#### **Maintenance of old bridges and tunnels on NHs**

1699. SHRI RAMKUMAR VERMA:

SHRI HARSHVARDHAN SINGH DUNGARPUR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government has conducted any survey of bridges and tunnels on National Highways which are over hundred years old and need immediate major maintenance;
- (b) if so, the details thereof;
- (c) the action taken/proposed to be taken by Government for proper maintenance of these bridges; and
- (d) the expenditure likely to be incurred thereon?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) and (b) Yes Sir. Ministry has launched the Indian Bridge Management System (IBMS) for inventory and condition survey of bridges on all National Highways across the country. As on 21.07.2017, 22 bridges and one tunnel have been identified to be more than 100 years old. Based

on the visual condition survey data, 2 bridges out of these 22 bridges have been found to be in distress condition and one tunnel is found to be in structurally good condition.

(c) and (d) All concerned executive agencies (like State PWDs, NHAI, NHIDCL) have already been asked to estimate likely expenditure to undertake repairs, rehabilitation and reconstruction of all such bridges after detailed condition survey.

**Landslides due to improper work on Parwanoo-Solan stretch of NH-22**

1700. SHRI MATI VIPLOVE THAKUR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the private company engaged in four-laning the Parwanoo-Solan stretch of National Highways (NH)-22 has failed to raise breast walls of adequate length on the excavated hills and the exposed hills have become vulnerable to landslides;

(b) if so, the details thereof;

(c) whether the onset of the rainy season has led to several such landslides all along the excavated stretched of this NH and the commuters travelling on this road are fearful as the situation could worsen in the days to come; and

(d) if so, the steps taken by Government to address the situation?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) to (d) The agency has to provide Breast walls as per the provisions of Contract Agreement. In landslide prone areas, adequate remedial measures are to be provided as per Hill Road Manual. The stretch of Parwanoo-Solan National Highway is passing through the Shivalik range of Himalaya region which is vulnerable for landslides. The chances of land slide in rainy season increases many fold during cutting of hills for construction. Adequate numbers of informative and Warning Sign Boards for the commuters have been installed to avoid any mishappening. Moreover, Crane to lift damaged vehicles and patrolling vehicles along with other safety measures have also been provided at site.

**Delay in NHs works**

1701. SHRI DHARMAPURI SRINIVAS:

SHRI T. G. VENKATESH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has reviewed the status of the ongoing works of National Highways in the country;

- (b) if so, the details thereof;
- (c) whether Government has identified the need to speed up the works of the National Highways in the country;
- (d) the details of the States in which National Highways' work is lagging behind along with the reasons therefor;
- (e) the details of the National Highways which are getting delayed due to land acquisition and environment clearances, particularly in Telangana and Andhra Pradesh; and
- (f) the steps being taken by Government to augment the works for early completion?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) to (c) Yes Sir, 1457 numbers of projects amounting to ₹ 403249 crore having length 45830 km. are ongoing for the development of National Highways in the country and these projects are continuously being reviewed in regular meetings which are held with project developers, State Governments and contractors.

(d) to (f) The State-wise details of delayed projects including Telangana and Andhra Pradesh are given in the Statement-I (*See* below). There have been delays in some of the projects on National Highways mainly due to problems in land acquisition, utility shifting, non-availability of Soil/Aggregates, Poor performance of contractors, Environment/ Forest/Wildlife Clearance, ROB & RUB issue with Railways, Public agitation for additional facilities, Arbitration/contractual disputes with contractors etc. In this regard, regular meetings are held with project developers, State Governments and contractors in Head Quarter as well as in Regional Office. To expedite completion of these projects various steps are also taken which include streamlining of land acquisition and environment clearances, exit for equity investors, premium re-schedulement, close coordination with other Ministries, revamping of dispute resolution mechanism, frequent reviews at various levels etc.

***Statement****Details of State/UT-wise delayed projects*

Sl. No.	State/UT's/Scheme	No of projects
1.	Andhra Pradesh	3
2.	Assam	10
3.	Bihar	6
4.	Chhattisgarh	5
5.	Goa	1
6.	Haryana	1
7.	Himachal Pradesh	14
8.	Jammu and Kashmir	2
9.	Jharkhand	8
10.	Karnataka	1
11.	Kerala	8
12.	Madhya Pradesh	3
13.	Maharashtra	1
14.	Meghalaya	4
15.	Mizoram	1
16.	Nagaland	1
17.	Odisha	4
18.	Punjab	1
19.	Rajasthan	14
20.	Tamil Nadu	7
21.	Telangana	8
22.	Uttar Pradesh	8
23.	Uttarakhand	11
24.	West Bengal	5
25.	LWE	55

Sl. No.	State/UT's/Scheme	No of projects
26.	SARDP-NE (PWD)	32
27.	NHDP-IV A	30
28.	NHIIP/EAP	4
29.	BRO	16
30.	NHAI	98
31.	NHIDCL	1

**Non-compliance with safety standards by automobiles**

1702. SHRI M. P. VEERENDRA KUMAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether it is a fact that most of the automobiles being used in the country are not as per the standards fixed for safety;
- (b) if so, the details thereof and the corrective steps taken thereon;
- (c) whether Government has fixed any responsibility in this regard; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) to (d) No Sir. As per rule 126 of Central Motor Vehicles Rules, 1989 every manufacturer or importer of motor vehicles including trailers, semi-trailers and modular hydraulic trailer and E-rickshaw, wherever applicable shall submit prototype of motor vehicle to be manufactured or imported by him for test by the testing agencies specified by the Central Government for granting a certificate by that agency as to the compliance of provisions of the Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989.

As per rule 126A of Central Motor Vehicles Rules, 1989, the testing agencies referred in Rule 126 shall in accordance with the procedure laid down by the Central Government also conduct test on vehicles drawn from the production line of the manufacturer to verify whether these vehicles conform to the provisions of rules made under the Section 110 of the Motor Vehicles Act, 1988.

**Utilisation of funds for road projects in Punjab**

1703. SHRI SHWAIK MALIK: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the measures taken by Government for the utilisation of ₹ 12,990 crore sanctioned for & construction of 1,871 km. roads in Punjab;
- (b) the measures taken by Government for the utilisation of ₹ 1,420 crore sanctioned for the construction of the roads measuring 150 km. in district Amritsar; and
- (c) the details of National Highways projects sanctioned in Punjab for the year 2017-18?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) and (b) This Ministry is responsible for development and maintenance of National Highways (NHs) in the country. Projects for development of various NHs worth ₹18,395 crore with aggregate length of 1103 kms. in Punjab which includes ₹1,363 crore with aggregate length of 65 kms. in District Amritsar are in various stages of progress. For utilization of these funds, monitoring of progress of these NH projects is done by this Ministry through periodic reviews along with its implementing agencies of Public Works Department (PWD), Government of Punjab and the National Highways Authority of India (NHA).

- (c) So far, no project has been sanctioned for Punjab during the year 2017-18.

**Proposal for conversion of Bengaluru-Mysuru highway as NH**

1704. SHRI K. RAHMAN KHAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government had approved the Karnataka Government's ₹3,000 crore proposal to convert Bengaluru-Mysuru highway into a six-lane National Highway;
- (b) whether the funds have been provided adequately for acquisition, construction and shifting utilities and if so, the details thereof;
- (c) whether the Minister is aware of the fact that traffic on this highway is moving bumper-to-bumper due to bad roads;
- (d) if so, by when the Minister proposes to complete the project to do away with the menace of traffic congestion on this highway; and

- (e) what is the present status of the project?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) to (e) The proposal has been cleared by PPPAC Committee on 31.5.2017 and the draft CCEA note is submitted to Ministry of Finance for approval. The estimated capital cost of the project is ₹ 6420.80 crore. An amount of ₹ 16.74 crore has been sanctioned for carrying out maintenance work for improvement of road. Bids have been invited for procurement of executing agency. Construction work will take about 30 months to complete from the appointed date after completion of tendering process and finalization of agency.

#### **APP-based monitoring of construction of PMGSY roads**

1705. SHRI PRAMOD TIWARI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Ministry has proposed any new App-based monitoring mechanism regarding the construction of roads under the Pradhan Mantri Gram Sadak Yojana (PMGSY);
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the details of the funding pattern and organisational set up for the aforesaid mechanism?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) to (d) As per the programme guidelines of Pradhan Mantri Gram Sadak Yojana (PMGSY), ensuring effective implementation and maintaining the quality of the road works is the responsibility of the State Governments. In order to bring the execution of PMGSY works to the desired quality standard, a three tier quality assurance mechanism has been institutionalized by the Ministry of Rural Development. Under the first tier, the Programme Implementation Units (PIUs) are required to ensure process control through mandatory tests on material and workmanship at field laboratory established for this purpose. A mobile application is used to upload georeferenced, date and time stamped photos of such field labs on the PMGSY programme MIS *i.e.* OMMAS. The second tier of quality assurance is a structured independent quality monitoring at the State level through State Quality Monitors (SQMs) to ensure that each and every work is inspected at initial stage, middle stage

and final stage of the construction. The SQMs are trained to use a mobile application, to upload photos of the roads inspected as well as their findings, on the PMGSY programme MIS *i.e.* OMMAS. Under the third tier, independent National Quality Monitors (NQMs) are deployed for random sample inspection of road works to monitor quality and also to provide guidance of senior professionals to the field functionaries including contractors. Based on the periodic monitoring of quality of roads under the 3-tier mechanism, corrective measures, wherever necessary, are taken by the State Governments.

A bilingual (Hindi & English) Mobile App called "Meri Sadak" (latest version "4.0.0") was launched on 20th July, 2015 for Citizens Feedback System for PMGSY Roads. Meri Sadak is a mobile application for citizens to enable them to submit their feedback and complaints related to slow pace of works, abandoned works, poor quality of works, etc., of any PMGSY roads. The State Quality Coordinator (SQC), in each State, has been designated as the Nodal Officer to handle and redress such grievances received through "Meri Sadak" app. The Nodal Officers are required to provide an interim reply to the citizen within 7 days from the receipt of the feedbacks. A final Action Taken Report is required to be submitted to the citizen within a period of 60 days. Since the launch of the Meri Sadak App., a total of 64,035 complaints have been registered on this Mobile App, out of which final replies have been furnished on 64,011 complaints.

#### **Migration of people from rural areas**

1706. SHRI SHAMSHER SINGH DULLO: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Government has commissioned studies to examine distress and migration of people from rural areas towards cities and inter-State migration;
- (b) if so, the details thereof and if not the reasons therefor; and
- (c) whether any special steps are being taken by Government to check distress migration and its social, economic and political consequences and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) and (b) A study conducted by Ministry through independent evaluators, *inter alia*, has reported that Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) has resulted in reduction of seasonal migration.

Other studies also indicated direct and positive impact of MGNREGA in reduction of distress migration by providing work closer to home and decent working conditions. Gist of such studies has been brought out by the Ministry in a publication named 'MGNREGA Sameeksha'.

Further, on the recommendation of Ministry of Rural Development, National Institute of Rural Development and Panchayati Raj (NIRD&PR) has commissioned two studies on migration, namely, Impact of Mahatma Gandhi National Rural Employment Guarantee Programme on Distress Migration: A study of selected states of India and Impact of Mahatma Gandhi National Rural Employment Guarantee Act on the Migration of Tribal Folk: A Case Study in Janglemahal districts of West Bengal. Apart from these, Government of Odisha has commissioned a study in the drought affected districts of the State to study implementation of MGNREGA to provide livelihood security and arrest distress migration.

(c) Ministry has taken steps to check distress migration like giving additional 50 days of unskilled employment under MGNREGA to drought affected areas. During 2016-17, 7 drought affected States were allowed 150 days of work under MGNREGA. In the current year Kerala and Puducherry have already been given this provision. Ministry is also developing rural clusters under Shyama Prasad Mukherji Rurban Mission, with the objective of bridging the rural-urban divide and reducing migration from rural to urban areas.

#### **Beneficiaries of SGSY scheme**

†1707. SHRI OM PRAKASH MATHUR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Swarnjayanti Gram Swarozgar Yojana (SGSY) has been able to provide continuous employment to the youth living Below Poverty Line;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the number of the beneficiaries under the scheme, State-wise; and
- (d) whether any type of training is also being imparted under the above scheme and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT  
(SHRI RAM KRIPAL YADAV): (a) to (c) Earlier, the Government was implementing

†Original notice of the question was received in Hindi.

Swarnjayanti Gram Swarozgar Yojana (SGSY) which was restructured as National Rural Livelihoods Mission (NRLM), now called Deendayal Antyoda Yojana-National Rural Livelihoods Mission (DAY-NRLM). NRLM was launched on 3rd June, 2011. After a transition period of two years, SGSY has ceased to exist with effect from 1.4.2013. DAY-NRLM aims at mobilizing all rural poor household into Self Help Groups (SHGs) and provide them long term support to attain appreciable increase in incomes over a period of time to improve their quality of life and come out of abject poverty. Details of the number of households mobilized under DAY-NRLM during the years 2014-15, 2015-16 and 2016-17 are given in the Statement (*See below*).

(d) As SGSY has ceased to exist with effect from 1st April, 2013, the question of imparting training under SGSY does not arise.

***Statement***

*Details of State/UT-wise physical progress made under NRLM (in numbers)*

Sl. No.	State	Number of Households mobilised into SHGs		
		2014-15	2015-16	2016-17
1	2	3	4	5
1.	Andhra Pradesh	156329	24555	0
2.	Assam	106092	130365	222833
3.	Bihar	2438639	1267106	2222462
4.	Chhattisgarh	64603	108623	296684
5.	Gujarat	48985	363440	259953
6.	Jharkhand	112532	131814	563243
7.	Karnataka	162534	160136	48086
8.	Kerala	32742	29474	161936
9.	Madhya Pradesh	188055	493519	522569
10.	Maharashtra	192791	185267	249211
11.	Odisha	116734	67655	158849
12.	Rajasthan	10805	271731	297074
13.	Tamil Nadu	145617	128227	210433
14.	Telangana	138600	32764	0

1	2	3	4	5
15.	Uttar Pradesh	48259	184057	255074
16.	West Bengal	123069	140472	268445
17.	Haryana	25944	12288	39285
18.	Himachal Pradesh	6115	5668	8901
19.	Jammu and Kashmir	36092	30767	77193
20.	Punjab	6514	13719	21630
21.	Uttarakhand	4768	6300	22297
22.	Arunachal Pradesh	0	0	1875
23.	Manipur	0	0	5231
24.	Meghalaya	1404	6438	12243
25.	Mizoram	1962	500	13189
26.	Nagaland	6220	391	12111
27.	Sikkim	0	0	8297
28.	Tripura	1348	8399	15962
<b>TOTAL</b>		<b>4176752</b>	<b>3803675</b>	<b>5975066</b>

#### **New programme for land records**

1708. DR. VIKAS MAHATME: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Government has launched any new programme for strengthening revenue administration, updating of land records and survey/resurvey of land in the country;
- (b) if so, the salient features thereof;
- (c) whether proposals from State Governments have been received by Government in this regard;

(d) if so, the details thereof and the action taken by Government thereon, State-wise and;

(e) the details of the assistance provided to various States under the said programme since inception, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) and (b) National Land Records Modernization Programme (NLRMP) was approved in 2008-09 as a Centrally Sponsored Scheme with Central share and State share. It was revamped as Digital India Land Records Modernization Programme (DILRMP) as a Central Sector Scheme with cent per cent funding by Central Government with effect from 01st April, 2016.

Under DILRMP the following activities are *inter alia* being undertaken:-

(i) Survey / re-survey for creation / updation of land records (where necessary)

(ii) Computerization of record of rights (textual)

(iii) Digitization of cadastral maps (spatial)

(iv) Integration of record of rights and cadastral maps (i.e. integration of textual and spatial data)

(v) Computerization of registration

(vi) Integration of registration with land records (i.e. integration of the two process of registration and updation of land records)

(c) to (e) Receipt of proposals from the States / UTs for sanction of one or more components in one or more districts under NLRMP / DILRMP has been/is a continuous process. The proposals have been / are considered as per the due process. So far one or more components have been sanctioned in 457 districts in all 36 States / UTs. State / UT-wise number of districts in which one or more components have been sanctioned and State / UT-wise amount of funds released by the Central Government from 2008-09 to 30th June, 2017 are given in Statement.

***Statement***

*Details of State/UT-wise number of districts wherein one or more components have been sanctioned and the amount of funds released by the Central Government from 2008-09 to 30.06.2017*

Sl. No.	States/UTs	Number of Districts in which one or more components have been sanctioned under NLRMP/DILRMP	Funds released by Central Government from 2008-09 to 30th June, 2017 (₹ in lakh)
1	2	3	4
1.	Andhra Pradesh	13	7505.44
2.	Arunachal Pradesh	03	1207.42
3.	Assam	27	3660.56
4.	Bihar	38	7771.42
5.	Chhattisgarh	13	3345.57
6.	Gujarat	32	14309.75
7.	Goa	02	398.55
8.	Haryana	21	4144.65
9.	Himachal Pradesh	12	4334.45
10.	Jammu and Kashmir	12	988.56
11.	Jharkhand	20	3757.55
12.	Karnataka	06	2451.20
13.	Kerala	11	2807.24
14.	Madhya Pradesh	27	12658.50
15.	Maharashtra	34	6536.16
16.	Manipur	04	168.53
17.	Meghalaya	05	623.75
18.	Mizoram	03	1837.63
19.	Nagaland	09	1547.62
20.	Odisha	30	9628.04

1	2	3	4
21.	Punjab	05	2796.26
22.	Rajasthan	11	10774.55
23.	Sikkim	04	1018.93
24.	Tamil Nadu	32	3201.73
25.	Telangana	10	8385.21
26.	Tripura	07	2298.47
27.	Uttar Pradesh	26	1852.49
28.	Uttarakhand	13	772.17
29.	West Bengal	19	9188.82
30.	Andaman and Nicobar Islands	01	72.25
31.	Chandigarh	0	69.60
32.	Dadra and Nagar Haveli	01	65.78
33.	Delhi	01	132.07
34.	Daman and Diu	02	103.72
35.	Lakshdweep	01	216.41
36.	Puducherry	02	344.57
TOTAL		457	130975.60

#### **Coverage of PMGSY in West Bengal**

1709. SHRI VIVEK GUPTA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Government has connected all villages under Pradhan Mantri Gram Sadak Yojana (PMGSY);
- (b) if not, the details thereof and the number of villages not connected in West Bengal, district-wise;
- (c) the number of roads constructed and those which are still under construction in the State during the last two years and the audit mechanism therefor;
- (d) the number of villages in the State which are to be connected with roads in the coming two years, district-wise; and

(e) whether Government has stipulated any time-limit and quality standards for construction of all kinds of roads by contractors and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) and (b) The Pradhan Mantri Gram Sadak Yojana (PMGSY) was launched on 25th December, 2000 as a Centrally Sponsored Scheme. The objective of the PMGSY is to provide a single all weather connectivity to the eligible unconnected habitations in the rural areas with a population of more than 500 persons and above in Plain areas. In respect of Special Category States (*i.e* Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura, Himachal Pradesh, Jammu & Kashmir and Uttarakhand), the desert Areas (as identified in the Desert Development Programme), the Tribal (Schedule V) areas and selected Tribal and Backward Districts (as identified by the Ministry of Home Affairs and Planning Commission) the objective is to connect eligible unconnected habitations with a population of 250 persons and above. For most intensive IAP blocks as identified by Ministry of Home Affairs the unconnected habitations with population 100 and above are eligible to be covered under PMGSY.

The State Government of West Bengal has reported that proposals in respect of all the eligible unconnected habitations have been sanctioned under PMGSY programme except 333 no of habitations of 250+ population category and 83 no. of habitations of 100+ population category.

*The details of District-wise number of sanctioned habitations which are as yet unconnected because the road works sanctioned for connecting these habitations are at various stages of completion, are as follows:*

Sl. No.	Name of the District	No. of Habitations yet to be connected
1	2	3
1.	Alipurduar	14
2.	Bankura	205
3.	Birbhum	35
4.	Burdwan	50
5.	Cooch-Behar	27
6.	Dakshin-Dinajpur	62

1	2	3
7.	Darjeeling	109
8.	Hooghly	53
9.	Howrah	50
10.	Jalpaiguri	19
11.	Malda	146
12.	Murshidabad	62
13.	Nadia	24
14.	North 24 Parganas	19
15.	Paschim Medinipur	550
16.	Purba Medinipur	97
17.	Purulia	118
18.	Siliguri M.P.	0
19.	South 24-Parganas	86
20.	Uttardinajpur	64

(c) to (e) In 2015-16, 507 no of roads (2537.52 km) were completed and in 2016-17, 483 no of roads (2825.55 km) were completed in the State. As of now 378 no of roads entailing 2512.28 km road length are under construction. Apart from Internal Audit and Statutory Audit, Performance Audit is also conducted time to time by the Comptroller & Auditor General of India.

The stipulated time limit for completion of all kinds of PMGSY road is nine (9) months excluding rainy season but in case of IAP district, a time limit upto twenty four (24) calendar months is allowed for completion of road work.

There is a three tier Quality Control Mechanism (QCM):-

- (i) The executing agencies are required to set up a site laboratory to conduct tests of materials and workmanship, at site.
- (ii) The Engineers in charge of supervision of the quality in the State, undertake frequent site inspections and
- (iii) The State Quality Monitors (SQMs) are required to check the quality of all

roads, at least on three occasions and to upload the results in the programme MIS of PMGSY *i.e.*, OMMAS, from the site itself.

Finally The National Quality Monitors (NQMs) are deployed by the Ministry to verify, on a sample basis, the quality of constructions.

#### **Village connectivity through roads under PMGSY**

†1710. SHRI RAM NATH THAKUR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Government has decided to connect all the villages through the Pradhan Mantri Gram Sadak Yojana (PMGSY);
- (b) by when the work for connecting all villages in Bihar under PMGSY would be completed; and
- (c) the details of incomplete road construction works under PMGSY in Samastipur?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) and (b) Pradhan Mantri Gram Sadak Yojana (PMGSY) was launched on 25th December, 2000 as a Centrally Sponsored Scheme. The objective of the PMGSY programme is to provide all weather single connectivity to the eligible unconnected habitations in the rural areas with a population of more than 500 persons and above in Plain areas. In respect of Special Category States (*i.e.* Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura, Himachal Pradesh, Jammu & Kashmir and Uttarakhand), the desert Areas (as identified in the Desert Development Programme), the Tribal (Schedule V) areas and selected Tribal and Backward Districts (as identified by the Ministry of Home Affairs and Planning Commission) the objective would be to connect eligible unconnected habitations with a population of 250 persons and above. For most intensive IAP blocks as identified by Ministry of Home Affairs, the unconnected habitations with population of 100 and above would be eligible to be covered under PMGSY.

As on 30th June, 2017, out of total eligible habitations numbering 1,78,184, proposals for 1,61,876 habitations have been sanctioned and 1,27,427 habitations have been provided connectivity, through PMGSY roads. The Ministry of Rural Development in collaboration with the State Governments have formulated an accelerated plan of

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<sup>†</sup>Original notice of the question was received in Hindi.

completion of PMGSY and State Government have been requested to get approval for sanctions of balance works under PMGSY-I/II as per mandate of the scheme and complete them latest by 2019 so as to provide connectivity to target habitations.

(c) Under PMGSY, a total of 574 number of roads have been sanctioned till 2017-18 in District Samastipur in Bihar. Out of these 574 roads, 422 roads have been completed and 5 number of roads have been dropped. There are at present 147 roads which are at different stages of construction, in the district.

#### **Funds for rural development schemes in Kerala**

1711. SHRI ABDUL WAHAB: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the amount sanctioned and utilised for various developmental schemes under the Ministry in Kerala during each of the last three years; and
- (b) the names of schemes likely to be completed by 2017-18?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) The Ministry of Rural Development, *inter alia*, is implementing, through State Government, Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), Pradhan Mantri Awas Yojana-Gramin (PMAY-G), Pradhan Mantri Gram Sadak Yojana (PMGSY), Deendayal Antyodaya Yojana - National Rural Livelihoods Mission (DAY-NRLM), Deen Dayal Upadhyay -Gramin Kaushalya Yojana (DDU-GKY) and National Social Assistance Programme (NSAP) to bring about overall improvement in the quality of life of the people in rural areas through employment generation, strengthening of livelihood opportunities, promoting self employment, skilling of rural youths, provision of social assistance and other basic amenities. Funds released to Kerala and utilized by the State under these schemes during the last three years are given in the Table below:-

Scheme	MGNREGA*	PMAY-G**	PMGSY	DAY-NRLM^	DDU-GKY	NSAP
<b>Central Release</b>						
2014-15	1587.58	160.75	151.41	19.74	59.80	104.90
2015-16	1526.34	357.17	151.00	26.55	1.39	152.05
2016-17	1582.49	100.49	179.44	17.70	45.98	115.49

<b>Utilization</b>						
2014-15	1616.97	305.10	190.59	33.39	NR	272.25
2015-16	1483.51	393.15	160.16	27.79	NR	152.05
2016-17	2426.39	153.91	223.90	42.85	NR	NR

\*Fund utilization includes state share; ^Utilization is out of total available funds including opening balance, state share, other receipts and includes expenditure under NRLP (National Rural Livelihood Project);

\*\*Utilization is reported against the total available funds which includes carryover funds from previous year, interest accrued and fund released etc.;

NR: Not reported by the State

- (b) Presently there is no proposal to discontinue any ongoing scheme post 2017-18.

#### **Rate of wages under MGNREGA**

1712. SHRI V. VIJAY SAI REDDY: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether there is a huge discrepancy between wages paid under MGNREGA and the minimum wages in States;
- (b) if so, whether there have been demands to link MGNREGA and minimum wages to the Consumer Price Index;
- (c) whether the Mahendra Dev Committee also recommended for change in the methodology; and
- (d) the reasons for constituting another Group of Secretaries to re-examine the matter?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) Under the Minimum Wages Act, 1948, States/UTs may fix different minimum rates of wages payable to employees employed in different categories of employment and these rates may be fixed for a part of the State or for any specified class or classes of such employment in the whole State or part thereof. Hence, there is no single wage rate fixed for unskilled manual labourers common to all categories of employment. In view of this, no comparison can be made with notified wage rates under MGNREGS.

- (b) Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) wage rate is linked to state-wise Consumer Price Index for Agricultural Labourers (CPI-

AL). CPI-AL which is revised on yearly basis and implemented during the Financial Year in States/UTs. Wage rates for workers under the MGNREGA are notified and revised annually by the Central Government in accordance with the provisions of Section 6(1) of the Act.

(c) and (d) The Mahendra Dev Committee had recommended to change the methodology for MGNREGA wages from the existing Consumer Price Index for Agricultural Labour (CPI-AL) to Consumer Price Index - Rural (CPI-R). The report was examined in consultation with Ministry of Finance, which did not agree to the proposal to change the base wage rate. The Ministry of Rural Development has constituted a Committee to look into the Schedule of Rates followed by different States for payment of MGNREGA wages.

#### **PMGSY projects in North Eastern States**

1713. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the amount of funds allocated in the North Eastern States under the Pradhan Mantri Gram Sadak Yojana (PMGSY) during the last three years, year-wise and State-wise;
- (b) whether Tripura Government has submitted any proposal for development and improvement of rural roads in the State under PMGSY; and
- (c) if so, the details thereof and by when Government would approve the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) Details of the Central funds released to 8 North Eastern States under Programme Fund of Pradhan Mantri Gram Sadak Yojana (PMGSY) during the last three years and current year upto July, 2017 are given in Statement (*See below*).

(b) and (c) The State Governments are required to submit Detailed Project Reports (DPRs) to the Ministry for consideration/approval of projects in accordance with programme guidelines of PMGSY. The project proposals are scrutinized by National Rural Roads Development Agency (NRRDA) to ensure that the proposals are in accordance with the programme guidelines and duly verified by the State Technical Agencies (STAs). These proposals are examined by the Inter-Ministerial Empowered

Committee chaired by Secretary (RD) in the Ministry of Rural Development. If the proposals meet the programme requirements, it gets sanctioned with the approval of Competent authority. Since inception of PMGSY and upto June, 2017, 1,430 road works have been sanctioned by the Ministry of Rural Development for constructing 4,867.373 km. road length in the State of Tripura. This includes the proposal for construction of 23 roads and 16 Long Span Bridges (LSBs) with 104.4 KM road length amounting to ₹ 111.39 cr sanctioned in the year 2016-17.

**Statement**

*Year-wise details of Central Funds released to North Eastern States  
during 2014-15 to 2016-17 (upto June, 2017)*

Sl. No.	State(s)	Central Funds released (₹ in cr)			
		2014-15	2015-16	2016-17	2017-18 (Upto 27.7.2017)
1.	Arunachal Pradesh	345.92	375.00	205.92	NIL
2.	Assam	316.07	347.82	475.76	NIL
3.	Manipur	100.00	299.80	412.19	NIL
4.	Meghalaya	62.56	150.70	211.99	NIL
5.	Mizoram	54.74	50.90	93.36	41.48
6.	Nagaland	58.99	4.00	8.05	NIL
7.	Sikkim	94.59	68.60	138.16	115.83
8.	Tripura	187.36	274.83	392.27	NIL
	<b>TOTAL</b>	<b>1220.23</b>	<b>1571.65</b>	<b>1937.70</b>	<b>157.31</b>

**Job cards to deprived households**

1714. SHRI N. GOKULAKRISHNAN:

SHRI T. RATHINAVEL:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether all gram panchayats have been asked to ensure that deprived households are issued job cards so that they are encouraged to seek work under MGNREGA;

(b) if so, the details thereof;

(c) whether Government is providing special attention to 2,569 poorest blocks, as identified by the erstwhile Plan Panel; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) and (b) The Ministry has advised States/ UTs to provide Job Card under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) to each of the willing 554.48 lakh landless casual labourer's Household as per Socio Economic and Caste Census (SECC). The Ministry has made a provision to map SECC data with the NREGASoft data. Detailed guidelines/User manual has been issued to States/ UTs. As per Management Information System (MIS), 216.36 lakh households have been surveyed and mapped.

(c) and (d) The backward blocks were included in the Intensive Participatory Planning Exercise (IPPE) in FY 2015-16 to achieve appropriate work planning and employment under MGNREGS through improved public participation.

#### **Electrification of villages selected under SAGY**

†1715. SHRI MAHESH PODDAR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of villages electrified, so far, out of those selected under the Saansad Adarsh Gram Yojana (SAGY);

(b) the plans for providing electricity to these villages in case these are yet to be electrified; and

(c) whether any target and timeline has been fixed for providing electricity to every home in these villages?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) to (c) Under Deen Dayal Upadhyaya Gram Jyoti Yojana (DDUGJY), 755 villages have been proposed under Saansad Adarsh Gram Yojana (SAGY) component of DDUGJY for rural electrification works including strengthening & capacity enhancement of existing distribution network. Based on the information furnished by the States, all the 755 SAGY villages are already electrified. It is the responsibility of concerned State Govt/State Power Utility to provide connection to each household. However, Government of India has taken up a joint initiative with

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†Original notice of the question was received in Hindi.

all States/UTs for preparation of State specific documents for providing 24x7 power supply to all households/homes, industrial & commercial consumers and adequate supply of power to agricultural consumers as per State policy.

**Releaser PMGSY funds**

1716. SHRI DEREK O'BRIEN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the stages of construction at which funds are released under the Pradhan Mantri Gram Sadak Yojana (PMGSY), State-wise;
- (b) whether Government intends to make this uniform for all States; and
- (c) the number of instances, where an installment has not been released even though the stage of construction has been completed?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) to (c) The Pradhan Mantri Gram Sadak Yojana (PMGSY) has adopted a project approach where road works have to be completed within a stipulated time. The funds for the sanctioned projects under PMGSY are released to the State Governments based upon their absorption capacity, balance works in hand, unspent balance available, and fulfilling of certain conditions laid down as per the programme guidelines. The first installment amounting to 50% of the sanctioned value of projects (or annual allocation whichever is lower) is released to the State, subject to fulfillment of conditions, if any, stipulated earlier. The release of second installment to the State, is subject to utilization of 60% of the available funds and completion of at least 80% of the road works awarded in the year previous to the preceding year and 100% of the awarded works of all the years preceding that year, and fulfillment of other conditions, if any, stipulated while releasing the previous installment.

The release of funds to Project Implementation Units (PIUs) for specific road works, are done by the State Governments.

**Improvement in payment of MGNREGA wages**

1717. SHRIMATI WANSUK SYEIM: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether after the Supreme Court's directions on delayed payments under MGNREGA, at a time when the farmers were reeling under drought conditions during

April-June 2016, Government managed to timely make 86 per cent payments under MGNREGA during April June, 2017;

(b) whether Government has released ₹ 23,443 crore which is half of the budgetary allocation in April, 2017 itself to ensure smooth flow of funds and to avoid delays; and

(c) whether 99 per cent payments were made through electronic financial management channels for faster transfer to bank accounts of the beneficiaries?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) Yes, Sir.

(b) The fund release to States/UTs is a continuous process and Central Government is committed to making funds available keeping in view the demand for work. During the current Financial Year 2017-18 (as on 26.07.2017) an amount of ₹ 30,616.25 crore has been released to the States/UTs for implementation of MGNREGS.

(c) The Ministry has introduced Electronic Fund Management System (e-FMS) under which 97.92% of payments are made under MGNREGA.

#### **Compensation for delay in payment of wages under MGNREGA**

1718. SHRI NEERAJ SHEKHAR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether there is a provision for payment of compensation to workers under MGNREGA in case of delay in payment of wages;

(b) if so, the details thereof, along with the details of compensation paid to job cardholders during last three years and the current year, so far, year-wise and State-wise;

(c) whether Government has recently amended the said provision and thereby systematically less compensation is being calculated and paid to workers; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a), (b) and (d) As per the provisions mentioned in Schedule-II of the Act, wage seekers are entitled to receive payment of compensation for the delay, at the rate of 0.05% of the unpaid wages per day for the duration of delay beyond the sixteenth day of closure of muster roll. The programme officer (PO) shall decide whether the compensation that has been automatically calculated by the NREGA

Soft is payable or not after due verification. The payment of the compensation is made by the State Government upfront, only after due verification. As per Management Information System (MIS), State/UT-wise details of compensation paid under MGNREGS during the last three year and current year FY 2017-18 (as on 28.07.2017) are given in the Statement (*See* below).

(c) No Sir.

***Statement***

*Status of Payment of compensation to workers for delay in wage payments  
as on 28-07-2017*

(Amount in ₹ Lakh)

Sl. No.	Name of the State	Year				
		2014-15	2015-16	2016-17	2017-18	Total
1	2	3	4	5	6	7
1.	Andhra Pradesh	0.00	47.11	0.00	82.89	130.00
2.	Arunachal Pradesh	0.57	472.64	8.82	0.00	482.03
3.	Assam	0.00	0.00	0.02	0.03	0.05
4.	Bihar	0.00	37.77	21.20	2.33	6.30
5.	Chhattisgarh	0.00	13.98	0.00	0.00	13.98
6.	Goa	0.00	2.36	0.24	0.00	2.60
7.	Gujarat	0.00	0.35	4.96	3.21	8.52
8.	Haryana	0.00	0.50	2.98	0.12	3.60
9.	Himachal Pradesh	0.00	1.87	16.45	0.38	18.70
10.	Jammu and Kashmir	0.00	0.00	0.00	0.00	0.00
11.	Jharkhand	10.86	122.92	71.30	2.49	207.57
12.	Karnataka	0.96	3.16	119.11	1.18	124.41
13.	Kerala	0.00	2.05	4.16	0.44	6.65
14.	Madhya Pradesh	29.88	63.08	46.91	18.67	158.54
15.	Maharashtra	717.09	545.46	365.97	41.78	1670.30
16.	Manipur	0.00	1.39	0.21	0.00	1.60

1	2	3	4	5	6	7
17.	Meghalaya	0.00	101.76	0.00	0.00	101.76
18.	Mizoram	0.00	32.79	0.00	0.00	32.79
19.	Nagaland	0.00	0.00	0.00	0.00	0.00
20.	Odisha	1.37	10.22	9.13	4.20	24.92
21.	Punjab	2.26	154.87	71.71	2.33	231.17
22.	Rajasthan	138	19.01	18.77	1.31	40.47
23.	Sikkim	0.00	6.99	0.73	0.01	7.73
24.	Tamil Nadu	0.00	10.50	375.09	0.00	385.59
25.	Telangana	0.00	396.23	1.68	0.00	397.91
26.	Tripura	0.00	0.43	4.18	0.00	4.61
27.	Uttar Pradesh	0.00	0.00	0.00	0.00	0.00
28.	Uttarakhand	0.02	25.19	16.54	1.90	43.65
29.	West Bengal	4.79	6.95	2.21	1.29	15.24
30.	Andaman and Nicobar	0.00	0.00	0.00	0.00	0.00
31.	Lakshadweep	0.00	0.00	0.00	0.00	0.00
32.	Puducherry	0.00	0.00	0.00	0.00	0.00
<b>TOTAL</b>		<b>769.17</b>	<b>2079.57</b>	<b>1162.35</b>	<b>164.55</b>	<b>4175.64</b>

**Poverty alleviation schemes in Odisha**

1719. SHRI A.V. SWAMY: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the names of the schemes being implemented for poverty alleviation in Odisha;
- (b) the amount allocated to the State under the said schemes along with the details of amount utilised;
- (c) whether Government has reviewed or is monitoring the implementation of the said schemes in the State; and
- (d) if so, the details thereof including the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) and (b) The Ministry of Rural Development, *inter alia*, is implementing, through State Government, Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), Pradhan Mantri Awas Yojana-Gramin (PMAY-G), Pradhan Mantri Gram Sadak Yojana (PMGSY), Deendayal Antyodaya Yojana - National Rural Livelihoods Mission (DAY-NRLM) and National Social Assistance Programme (NSAP) to bring about overall improvement in the quality of life of the people in rural areas of the country including Odisha. MGNREGA is demand driven programme, hence, no allocation of funds is made. Funds allocated to Odisha under PMAY-G, PMGSY, DAY-NRLM and NSAP for the year 2017-18 are ₹ 2549.65 crore, ₹ 1559.00 crore, ₹ 121.85 crore and ₹ 612.99 crore, respectively. The expenditure reported by the State, during 2017-18, under MGNREGA, PMAY-G, PMGSY, DAY-NRLM and NSAP are ₹ 958.31 crore, 1652.66 crore, 457.55 crore, 87.62 crore and 65.55 crore, respectively.

(c) and (d) To ensure optimum utilization of funds and timely completion of works Ministry has developed a multi-level and multi-tool system of monitoring. The important instruments of monitoring are Review by Union Ministers, On-Line Reporting through programme specific Management Information System, Utilization Certificates/Audit Reports, Performance Review Committee Meetings/Regional Review Meetings, National Level Monitors and Area Officers' Scheme. In addition, DISHA committees chaired by Hon'ble Members of Parliament also monitor programme implementation. Ministry takes corrective action and also draws attention of the State Government on the issues reported by any of the monitoring system for appropriate redressal.

#### **Release of funds to Andhra Pradesh under MGNREGA**

1720. SHRI C.M. RAMESH: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether ₹ 3,200 crore dues are yet to be received by Andhra Pradesh Government from the Ministry under MGNREGA;
- (b) the reasons for slow release of funds by the Ministry under MGNREGA;
- (c) whether the Ministry is aware that due to delay in release of funds, the Andhra Pradesh Government is finding it difficult to implement MGNREGA in the State and many times it has to pay wages from its coffers; and
- (d) if so, how the Ministry will rectify this situation?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) The fund release for implementation of MGNREGA to States/UTs is a continuous process and Central Government is making funds available keeping in view the demand. During the current FY 2017-18, the Ministry has sanctioned ₹3288.55 crore (as on 24.7.2017) for the State Government of Andhra Pradesh for implementation of MGNREGS.

(b) to (d) The Mahatma Gandhi National Rural Employment Guarantee Act is a demand driven wage employment programme. The central funds are released to the States/ UTs on the basis of agreed to Labour budget and taking into consideration the performance, pace of utilization of funds and on receipt of required documents.

#### **Construction of roads under PMGSY in Uttarakhand**

1721. SHRI RAJ BABBAR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the construction work of roads under the Pradhan Mantri Gram Sadak Yojana (PMGSY) is very slow in Uttarakhand;
- (b) if so, the roads constructed under PMGSY in the State during the last three years and the current year, year-wise and district-wise; and
- (c) the details of roads under PMGSY which have remained incomplete in the State even after a lapse of considerable period of time and steps taken to complete them expeditiously?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) to (c) Rural Roads' is a State subject and the works under Pradhan Mantri Gram Sadak Yojana (PMGSY) are tendered, awarded and executed through State Governments. Some States, including Uttarakhand have reported relatively slow progress under PMGSY due to following reasons:-

- (i) Inadequate capacity of the Programme Implementation Units (PIUs).
- (ii) Most of the construction materials such as cement, steel, bitumen, machinery, personnel handle machinery etc. are not locally available.
- (iii) Lack of contracting capacity as well as non availability of basic road making equipments such as road roller, crushing plants, dumper/ dipper and trucks.

- (iv) Non-availability of land or the land falling under forest areas, along the proposed alignment of road works.
- (v) Law and order problem in some parts of some of the States.

The details of roads constructed under PMGSY in Uttarakhand during last three years and the current year, year-wise and district-wise are given in Statement-I (*See below*).

The details of roads under PMGSY which are incomplete, in the State of Uttarakhand, are given in Statement-II.

From time to time, State Governments are advised through various Regional Review meetings & Empowered Committee meetings to take suitable necessary action to expedite timely completion of road works under PMGSY. The following additional steps have been taken by the Ministry to ensure effective and timely implementation of PMGSY:

- (i) Additional Programme Implementation Units (PIUs) set up for augmenting the execution capacity of the State.
- (ii) Provisions in the Standard Bidding Document (SBD) rationalized.
- (iii) Training to field engineers, contractors and their staff, imparted regularly for capacity building.
- (iv) Regular outreach programmes for contractors, organized at State level.

***Statement-I***

*Year-wise & District-wise detail of roads constructed under PMGSY in Uttarakhand, in last three years and current year (As per OMMAS)*

Sl. No.	District	Roads Constructed in the year							
		2014-15		2015-16		2016-17		2017-18 (Up to 30.06.17)	
		Nos.	Length	Nos.	Length	Nos.	Length	Nos.	Length
1	2	3	4	5	6	7	8	9	10
1.	Almora	8	100.59	13	96.48	12	59.81	0	50.21
2.	Bageshwar	10	13.51	12	146.13	8	73.29	3	10.24
3.	Chamoli	11	58.05	18	176.97	27	150.46	3	38.28

1	2	3	4	5	6	7	8	9	10
4.	Champawat	3	50.33	11	103.79	5	32.25	2	22.90
5.	Dehradun	5	13.37	7	76.55	7	81.82	1	35.09
6.	Haridwar	0	2.00	15	66.80	0	6.50	0	0.00
7.	Nainital	9	62.86	8	66.55	5	10.50	0	3.00
8.	Pauri	19	123.33	20	276.67	9	94.48	10	57.93
9.	Pithoragarh	4	72.15	16	147.65	7	107.70	4	13.10
10.	Rudraprayag	4	66.00	12	142.38	12	89.85	0	9.70
11.	Tehri	11	138.70	15	155.90	18	112.50	5	28.53
12.	US Nagar	0	0.00	0	0.00	0	0.00	0	0.00
13.	Uttarkashi	2	46.78	4	49.80	8	61.10	3	6.85
TOTAL		86	747.67	151	1505.67	118	880.26	31	275.83

***Statement-II****Pradhan Mantri Gram Sadak Yojana**Details of incomplete roads*

Sl. No.	Phase/Year	No. of Sanctioned works	Works Completed upto June, 17	Balance works as on 01.07.2017
1	2	3	4	5
1.	I/2001-02	68	68	0
2.	II/2002-03	95	95	0
3.	III/2003-04	46	46	0
4.	IV/2004-05	79	79	0
5.	V/2005-06	101	96	5
6.	VI/2007-08	88	83	5
7.	VII/2009-10	117	99	18
8.	VIII/2010-11	101	88	13
9.	IX/2011-12	29	24	5
GRAND TOTAL		724	678	46

**Inclusion of villages in Villupuram, Tamil Nadu under SPMRM**

1722. DR. R. LAKSHMANAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Government has not identified any cluster of villages in Villupuram district in Tamil Nadu under the Shyama Prasad Mukherjee Rurban Mission (SPMRM);
- (b) if so, the reasons therefor;
- (c) whether any proposal is pending with Government to include cluster of villages in that district under SPMRM in the future;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) to (e) Yes, Sir. The Government is implementing 'Shyama Prasad Mukherji Rurban Mission'(SPMRM) for development of rural clusters in the country. The objective of SPMRM is to stimulate local economic development, enhance basic services and create well planned Rurban Clusters. The Mission aims at development of 300 clusters in all States and UTs. The identification of clusters is based on the selection of the State Governments by adopting the methodology prescribed in the scheme. Ministry has already allocated 300 Clusters, out of them 11 Clusters are in Tamil Nadu. The selection methodology for Clusters under SPMRM has been formulated very scientifically based upon the parameters such as decadal population growth, increase in the land values, and decadal increase in non-farm workforce participation. As per the selection methodology and parameters, none of the sub-districts under Villupuram district comes under the Ministry's top 20 sub-district list for Tamil Nadu. Therefore, no Cluster was selected from Villupuram district.

**Implementation of PMRDFs**

1723. SHRI B.K. HARIPRASAD: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the status of the Prime Minister's Rural Development Fellows (PMRDFs) scheme in various States/UTs in the country including Karnataka;
- (b) the details of grants provided by Government during the last three years and the current year thereunder, State/UT-wise; and

(c) whether Government proposes to change the existing criteria/procedure with a view to increase the number of the fellows/experts under the scheme and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) The Prime Minister's Rural Development Fellowship (PMRDF) scheme is being implemented in Integrated Action Plan (IAP) districts and backward districts of Andhra Pradesh, Bihar, Chhattisgarh, Jammu & Kashmir, Jharkhand, Madhya Pradesh, Maharashtra, Odisha, Uttar Pradesh, Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Telangana, Tripura and West Bengal. PMRDF is a short term work opportunity for young women and men to assist district administration in remote and backward areas across the country. The State of Karnataka is not covered under PMRDF scheme.

(b) Grants are not released to State Governments under PMRD Fellowship scheme but stipend is paid to Fellows. State-wise details of deployment of Fellows and stipend paid to them during the last three years and current year are given in the Statement (*See below*).

(c) Modification in the existing criteria/procedure for PMRDF is under consideration which would be carried out after the approval of the Competent Authority.

***Statement***

*Details of State-wise deployment of PMRD Fellows and Stipend paid to PMRD Fellows during last three years and current year*

State	2014-15		2015-16		2016-17		2017-18		(Till 26.07.2017)	
	No. of Fellows	Stipend	No. of Fellows	Stipend	No. of Fellows	Stipend	No. of Fellows	Stipend		
1	2	3	4	5	6	7	8	9	10	
1. Andhra Pradesh	9	7,194,894	9	6,590,482	9	4,166,264	3	335000		
2. Arunachal Pradesh	2	1,598,865	2	1,464,551	2	925,836	1	90500		
3. Assam	17	12,790,923	17	12,448,687	17	7,869,610	11	2642500		
4. Bihar	32	25,581,845	28	20,503,721	25	11,572,955	7	1349750		

1	2	3	4	5	6	7	8	9	10
5.	Chhattisgarh	39	31,177,874	30	21,968,272	29	13,424,628	18	1838500
6.	Jammu and Kashmir	19	15,189,221	18	13,180,963	16	7,406,691	8	1413000
7.	Jharkhand	52	41,570,499	44	32,220,132	42	19,442,565	17	3743000
8.	Madhya Pradesh	28	22,384,115	23	16,842,342	21	9,721,282	9	955500
9.	Maharashtra	7	5,596,029	4	2,929,103	4	1,851,673	1	330000
10.	Manipur	2	1,598,865	2	1,464,551	2	925,836	1	247500
11.	Meghalaya	3	2,398,298	2	1,464,551	2	925,836	1	165000
12.	Mizoram	2	1,598,865	2	1,464,551	2	925,836	1	88000
13.	Nagaland	2	1,598,865	2	1,464,551	2	925,836	2	176000
14.	Odisha	49	39,172,201	46	33,684,684	46	21,294,237	10	1875000
15.	Telangana	13	10,392,625	12	8,787,309	10	4,629,182	5	904500
16.	Tripura	2	1,598,865	2	1,464,551	2	925,836	2	321750
17.	Uttar Pradesh	8	6,395,461	8	5,858,206	8	3,703,346	3	506900
18.	West Bengal	9	7,194,894	8	5,858,206	8	3,703,346	4	657250
<b>TOTAL</b>		295	235,033,205	259	189,659,415	247	114,340,797	104	17,639,650

Note: Fellows complete fellowship at different point of time in a year. Stipend paid during a period may not be proportionate to number of fellows deployed.

#### **Delay in FTOs under MGNREGA**

1724. SHRI RIPUN BORA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether due to delay in issue of Fund Transfer Orders (FTOs) by Government to several States, implementation of schemes under (MGNREGA) has been affected during March-June this year;
- (b) if so, the details of monthly claims during the said period and the disbursement of funds. State-wise; and
- (c) the details of loss report received from the State Governments due to such repeated irregularities in processing of FTOs?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) Fund Transfer Orders (FTOs) are generated by the field functionaries of the State Government based on outcome of the work done by the workers. 96% of wages under MGNREGA are electronically transferred into the account of the workers. In case of National Electronic Fund Management System (NeFMS) States/UT, the FTOs so generated by the field functionaries is reflected on PFMS and as per FTOs reflected on PFMS, sanction orders are generated by the Ministry for direct transfer of wages into the workers account notionally routed through the Concerned State's SEFG NeFMS account. In case of Non-NeFMS State the payment of FTOs so generated by the field functionaries are made electronically from the SEGF account at the State level.

(b) Details of Month-wise funds released to the States/UTs for implementation of MGNREGA during the period from March, 2017-June, 2017 are given in Statement-I (See below).

(c) The central funds are released to the States/ UTs on the basis of agreed to Labour budget and taking into consideration the performance, pace of utilization of funds and on receipt of required documents. States/UTs-wise details of Central fund released under the MGNREGS during the current years (as on 26.07.2017) are given in Statement-II.

***Statement-I***

*Details of month-wise funds released to the State/UTs for implementation of MGNREGA during the period from March, 2017 to June, 2017*

(₹ in lakh)

Sl. No.	State	Central fund released during the Month			
		Mar-17	April 2017	May 2017	June 2017
1	2	3	4	5	6
1.	Andhra Pradesh	12060.49	59204.77	141838.50	126807.99
2.	Arunachal Pradesh	2599.59	16162.70	647.32	0.00
3.	Assam	29477.57	23089.16	16488.44	11737.57
4.	Bihar	9917.28	53093.94	43865.35	39048.26
5.	Chhattisgarh	6544.64	75318.53	45776.48	14295.48
6.	Gujarat	2379.04	4411.55	12802.97	18888.99
7.	Haryana	7075.31	3315.27	1906.16	2590.84
8.	Himachal Pradesh	453.64	14391.48	4513.67	5804.37

1	2	3	4	5	6
9.	Jammu and Kashmir	4782.37	57346.07	1000.00	0.00
10.	Jharkhand	8533.62	13746.10	28840.79	13447.44
11.	Karnataka	18340.38	57818.34	30012.43	22719.63
12.	Kerala	0.00	16730.80	323.38	323.64
13.	Madhya Pradesh	38366.45	15710.30	55724.72	59650.57
14.	Maharashtra	4261.09	28568.78	31441.39	33158.21
15.	Manipur	0.00	6087.38	1902.81	0.00
16.	Meghalaya	0.00	32798.96	2838.68	0.00
17.	Mizoram	5706.65	13449.09	238.34	0.00
18.	Nagaland	0.00	74441.98	500.00	0.00
19.	Odisha	2069.40	41769.12	22085.72	16179.35
20.	Punjab	2.55	11636.79	2456.50	0.00
21.	Rajasthan	34305.88	80574.55	68445.00	62742.01
22.	Sikkim	0.00	5308.18	247.60	0.00
23.	Tamil Nadu	45.00	184328.56	51986.17	18822.25
24.	Telangana	4888.99	43270.55	70299.36	46807.79
25.	Tripura	10054.67	739.18	2366.21	1604.50
26.	Uttar Pradesh	10823.33	59753.97	23468.52	45397.36
27.	Uttarakhand	0.20	16787.10	1143.67	1143.66
28.	West Bengal	65701.70	206464.87	71248.70	13156.86
29.	Andaman and Nicobar Islands	0.00	360.68	2.61	0.00
30.	Dadra and Nagar Haveli	0.00	0.00	0.00	0.00
31.	Daman and Diu	0.00	0.00	0.00	0.00
32.	Lakshadweep	0.00	15.39	0.00	0.00
33.	Puducherry	27.18	177.63	172.54	146.95
34.	Goa	0.00	0.00	4.90	0.00
	TOTAL	278417.01	1216871.75	734588.91	554473.72

***Statement-II***

*State/UT-wise details of Central funds released under MGNREGS during the current year (As on 26.7.17) (₹ in lakh)*

Sl. No.	State	Central fund released as on 26.07.2017
1	2	3
1.	Andhra Pradesh	328515.05
2.	Arunachal Pradesh	16810.02
3.	Assam	67480.91
4.	Bihar	176937.00
5.	Chhattisgarh	157643.59
6.	Gujarat	46160.35
7.	Haryana	12381.87
8.	Himachal Pradesh	30225.78
9.	Jammu and Kashmir	58346.07
10.	Jharkhand	68315.03
11.	Karnataka	151249.99
12.	Kerala	93342.01
13.	Madhya Pradesh	176245.23
14.	Maharashtra	108329.14
15.	Manipur	9893.01
16.	Meghalaya	38476.31
17.	Mizoram	16668.63
18.	Nagaland	74941.98
19.	Odisha	105619.70
20.	Punjab	29972.57
21.	Rajasthan	282924.01
22.	Sikkim	7472.11
23.	Tamil Nadu	327840.66

1	2	3
24.	Telangana	160377.71
25.	Tripura	10571.22
26..	Uttar Pradesh	172469.32
27.	Uttarakhand	40087.92
28.	West Bengal	291235.20
29.	Andaman and Nicobar Islands	469.67
30.	Dadra and Nagar Haveli	0.00
31.	Daman and Diu	0.00
32.	Lakshadweep	26.39
33.	Puducherry	549.29
35.	Goa	47.13
<b>TOTAL</b>		<b>3061624.85</b>

**Rural development schemes in tribal areas of Maharashtra**

†1725. SHRI SANJAY RAUT: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of various rural development schemes being implemented in various tribal areas of Maharashtra by the Central Government and the funds allocated therefor, scheme-wise;
- (b) whether the Central Government proposes to give the right of ownership to the tribal people living on forest land in rural areas of the State and if so, the details thereof; and
- (c) whether Government has decided to construct roads and other infrastructural facilities in the said areas and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) The Ministry of Rural Development, *inter alia*, is implementing Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), Pradhan Mantri Awas Yojana-Gramin (PMAY-G), Pradhan Mantri Gram Sadak Yojana (PMGSY), Deendayal Antyodaya Yojana - National Rural Livelihoods Mission

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†Original notice of the question was received in Hindi.

(DAY-NRLM) and Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY) in rural areas of the country, including tribal areas of Maharashtra, through State Governments and Union Territory Administrations. MGNREGA and DDU-GKY is demand driven programme, hence, State-wise no allocation of funds are made. However, expenditure reported by the State of Maharashtra under MGNREGA during 2017-18 (as on 27.07.17) stands at ₹ 968.98 crore. For skilling of rural poor youth under DDU-GKY, ₹ 93.84 crore has been released to Maharashtra under the action plan 2016-19. The funds allocated under PMAY-G, PMGSY and DAY-NRLM during the financial year 2017-18 are ₹ 1130.19 crore, ₹ 317.00 crore and ₹ 159.03 crore, respectively.

(b) The Ministry of Tribal Affairs administers the Schedule Tribe and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, which is commonly known as Forest Rights Act (FRA). As per FRA and rules thereunder, responsibility of implementing of the Act lies with the States/UTs. The said Act extends to whole of India except the State of Jammu & Kashmir. As per FRA, Schedule Tribes who are residing on forest land prior to 13th December, 2005 are entitled for their forest right claim. The time limit for Other Traditional Forest Dwellers for residing on forest land prior to 13th December, 2005 is 75 years.

(c) Ministry of Rural Development implements Pradhan Mantri Gram Sadak Yojana as a one-time special intervention to provide rural connectivity, by way of a single all-weather road, to the eligible unconnected habitations in the core network. Specific provisions have been made in the guidelines of PMGSY to provide all weather road connectivity in Tribal (Schedule-V) areas.

#### **Progress of PMGSY**

1726. SHRI RAJ BABBAR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the progress of construction of roads under the Pradhan Mantri Gram Sadak Yojana (PMGSY) during the last three years and the current year, year-wise and State-wise; and

(b) whether construction of roads under PMGSY has been very slow in some States as compared to other States and if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) and (b) Rural Roads' is a State subject and the works under Pradhan Mantri Gram Sadak Yojana (PMGSY) are tendered, awarded and executed

through State Governments. Year-wise and State-wise details of road length completed under PMGSY, for the last three years and the first quarter of the current financial year, are given in the Statement (See below). Some States have reported relatively slow progress under PMGSY due to following reasons:

- i. Inadequate capacity of the Programme Implementation Units (PIUs).
- ii. Most of the construction materials such as cement, steel, bitumen, machinery, personnel handle machinery etc. are not locally available.
- iii. Lack of contracting capacity as well as non availability of basic road making equipment such as road roller, crushing plants, dumper/ dipper and trucks.
- iv. Non-availability of land or the land falling under forest areas, along with the proposed alignment of road works.
- v. Law and order problem in some parts of some of the States.

### **Statement**

#### *Year-wise details of road length constructed under PMGSY*

Sl. No.	State	(Length in km.)			
		2014-15 Length completed	2015-16 Length completed	2016-17 Length completed	2017-18 (upto June, 2017) Length completed
1	2	3	4	5	6
1.	Andhra Pradesh	595.13	849.73	733.55	34.03
2.	Arunachal Pradesh	546.58	512.66	1360.51	436.73
3.	Assam	869.80	477.631	929.52	163.68
4.	Bihar	3631.92	3730.08	6601.62	1195.84
5.	Chhattisgarh	2648.14	1859.48	1019.57	177.06
6.	Goa	0	0	0	0
7.	Gujarat	1892.16	1670.68	211.88	6.62
8.	Haryana	633.39	318.99	62.85	27.48
9.	Himachal Pradesh	484.96	755.30	1429.27	292.51

1	2	3	4	5	6
10.	Jammu and Kashmir	934.66	488.11	1785.16	271.81
11.	Jharkhand	1750.32	1346.24	3119.52	959.91
12.	Karnataka	627.68	831.23	897.09	30.88
13.	Kerala	345.73	363.936	314.33	75.77
14.	Madhya Pradesh	5180.92	4453.23	5081.97	1647.87
15.	Maharashtra	499.97	892.13	2000.7	152.87
16.	Manipur	300.01	543.82	1485.85	72.03
17.	Meghalaya	44.59	193.28	368.87	39.66
18.	Mizoram	48.6	136.54	298.08	19.49
19.	Nagaland	215.30	129.00	395.00	42.00
20.	Odisha	3842.68	3779.98	5796.93	1423.46
21.	Punjab	737.46	545	586.53	536.65
22.	Rajasthan	3233.33	2420.75	3110.1	1155.33
23.	Sikkim	120.92	344.495	247.42	75.83
24.	Tamil Nadu	1965.28	318.375	883.19	391.83
25.	Telangana	0	514.83	408.64	117.27
26.	Tripura	239.415	352.12	405.62	147.65
27.	Uttar Pradesh	2000.34	5032.15	3095.25	423.88
28.	Uttarakhand	714.62	1191.06	1989.32	338.25
29.	West Bengal	2232.88	2398.478	2825.53	388.481
GRAND TOTAL		36336.812	36449.33	47447.00	10644.98

**Impact of MGNREGA on rural poverty**

†1727. SHRI NARESH AGRAWAL: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether poverty among rural population has declined after the initiation of MGNREGA and their financial condition has improved;

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†Original notice of the question was received in Hindi.

- (b) if so, the details of the manner in which improvement has taken place; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) to (c) A study report titled "MGNREGA: A Catalyst for Rural Transformation" by National Council of Applied Economic Research (sponsored by Indian Human Development Survey) estimates the poverty reduction due to Mahatma Gandhi NREGA. The report states that:

- MGNREGA's contribution to reducing poverty is about 32%. In the absence of MGNREGA-induced consumption, poverty among the participants would have been 38.0% in 2011-12, not 31.3%.
- MGNREGA prevented 14 million persons from falling into poverty (those non-poor in 2004-05 who would have become poor by 2011-12 without MGNREGA employment).
- In spite of a high initial poverty rate (75.8% in 2004-05), poverty among adivasis was reduced by 27.6% and for dalits by 37.6%.
- MGNREGA is more effective in poverty reduction in less developed areas (34%) than in more developed areas (27%).
- Low-participating areas experienced much greater poverty reduction (72%) than areas with a high participation rate (27%).

#### **PMGSY projects in Himachal Pradesh**

1728. SHRIMATI VIPLOVE THAKUR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether 4,036.154 km of road length is on-going/pending under the Pradhan Mantri Gram Sadak Yojana (PMGSY) in Himachal Pradesh;
- (b) if so, the details thereof, along with the reasons therefor, road-wise;
- (c) the time stipulated for construction of the on-going/pending road length, roadwise; and
- (d) the steps taken by Government to complete the on-going/pending road length, road length construction in the State within stipulated time?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) and (b) Since inception of Pradhan Mantri Gram Sadak Yojana (PMGSY) 2,874 number of works having a total of road length of 16,474.220 km. have been sanctioned by the Ministry to Himachal Pradesh. The State has reported completion of 1,398 number of works of 12,375.273 km. road length (up to June, 2017). None of the proposals of the State of Himachal Pradesh is pending for sanction with the Ministry. Some of the main reasons for pendency of road works under PMGSY, in the State are as under:

- (i) Excess rainfall in hilly areas leading to limited working season.
- (ii) Inadequate institutional capacity which adversely impacts timely tender and award of works & less then efficient contract management.
- (iii) Inadequate contracting and execution capacity.
- (iv) Non availability of land and delayed forest clearance of the land falling in forest areas, along the proposed road alignment.

(c) and (d) For accelerated execution of PMGSY in the States, the Ministry of Rural Development in consultation with the Ministry of Finance and the State Governments, has formulated an Action Plan to complete the connectivity mandate of the balance eligible habitations under PMGSY-I by March, 2019, much before the earlier set target date of 2022. Accordingly, all State governments, including Himachal Pradesh have formulated action plan to complete all sanctioned PMGSY road works within the stipulated time frame, by preparing month-wise, Project Implementation Unit (PIU) wise completion targets of road works. From time to time, State Governments are advised through various Regional Review meetings & Empowered Committee meetings to take suitable necessary action to expedite timely completion of road works under PMGSY. The tolowlkife additional steps have been taken by the Ministry to ensure effective and timely implementation of PMGSY:

- (i) Additional Programme Implementation Units (PIUs) set up for augmenting the execution capacity of the State.
- (ii) Provisions in the Standard Bidding Document (SBD) rationalized.
- (iii) Training to field engineers, contractors and their staff, imparted regularly for capacity building.
- (iv) Regular outreach programmes for contractors, organized at State level.

**Inventions and discoveries in science and technology**

†1729. SHRI P.L. PUNIA: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

- (a) the key inventions/discoveries made in the field of science and technology during the last three years and the details thereof along with the cost incurred;
- (b) whether it is a fact that Indian scientists are dependent on foreign technology due to inadequacy of technology, the details thereof;
- (c) the extent to which 'Make in India' has helped provide technique and technology to the scientists, the details thereof; and
- (d) whether it is also a fact that the Ministry does not allocate separate budget to the States, the details thereof along with the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI Y.S. CHOWDARY): (a) Several scientific organisations such as Department of Science & Technology (DST), Department of Biotechnology (DBT), Department of Scientific and Industrial Research (DSIR), National Research Development Corporation (NRDC), Indian Council of Agricultural Research (ICAR) have registered new inventions/discoveries made in the field of Science & Technology in the country during the last three years and the current year.

Under Mega Science Programme of DST, during 2015-16, a landmark discovery of gravitational waves was made in the field of physics and astronomy. Thirty seven Indian scientists also contributed in this discovery. The discovery of gravitational waves is a fundamental basic research discovery.

In one of the Nano Mission funded projects to promote scientific research in the frontier area of Nano Science and Technology, water purification systems for Arsenic & iron removal using nanotechnology (AMRIT- Arsenic and iron removal by Indian Technology) has been developed and commercialized at IIT-Madras. It functions without electricity which provides arsenic -free drinking water at a cost of less than 5 paise per litre.

Some of the major discoveries made by Indian researchers during last three years and current year include Smart nanoparticles based drug delivery systems, new technique to predict solar cycle. Indian scientists have contributed significantly in the discovery of Higgs Boson popularly known as Boson Particle.

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†Original notice of the question was received in Hindi.

India's Polar Satellite Launch Vehicle, in its thirty ninth flight (PSLV-C37), launched the 714 kg Cartostat-2 series satellite for earthobservation and 103 co-passenger satellites together weighing about 663 kg at lift-off into a 505 km polar Sun Synchronous Orbit (SSO). The co-passenger satellites comprised of 101 nano satellites, one each from Kazakhstan, Israel, The Netherlands, Switzerland, United Arab Emirates (UAE) and 96 from United States of America (USA), as well as two Nano satellites from India. The total weight of all these satellites carried on board PSLV-C-37 was about 1377 kg. The Indian Institute of Astrophysics, Bengaluru designed and built the Ultra Violet Imaging Telescope (UVIT) payload and calibrated in partnership with the Canadian Space Agency; Inter-University Centre for Astronomy and Astrophysics (IUCAA), Pune; Tata Institute of Fundamental Research (TIFR); and Indian Space Research Organisation (ISRO). The payload was successfully integrated and flown on board ASTROSAT satellite on Sept 28th 2015.

Department of Space has developed many technologies viz Multilayer Printed Antenna Technology, DDV 100 Resin, Dual Polarisation LIDAR, Precision Tapping Mechanism, Photosynthesis Irradiance Incubator Box, CSNM 0102 adhesive, Hard anodizing at room temperature, Polyimide film including production of Polyamic acid, Sesco-125 flame retardant coating, EPY 1061 coating compound, BMT ceramic, Benzoxazine Resin, EFA 4330 Film Adhesive, PC-10 Thermal Protection System, Silica Fiber, Silica Granule, Nickel Hydrazine Nitrate.

Sustainable industrial activities using local resources in the rural areas are extremely important for inclusive development of the country'. The DST has prioritized interventions for the benefit of rural populations in particular. A Rural-Industry Complex has been established at Malunga village in Jodhpur district of Rajasthan in 2015-16. Integration of technology in this industry complex has been done in such a manner that satisfies local needs by utilization of local resources, converts waste to wealth in environmentally friendly approaches to fulfill the objectives of Swachh Bharat, Swastha Bharat and Samarth Bharat initiatives.

Photovoltaic integrated Micro Solar Dome, is the simple innovative technology developed with support from Department of Science & Technology to meet the lighting need for people who do not have access to reliable supply of electricity. The product has been included for subsidy under Off Grid and decentralized solar application scheme of Ministry of New and Renewable energy. The Ministry of Rural Development has informed all States and Union Territories for adopting this innovative technology of Surya Jyoti for the houses constructed under Prime Minister Awas Yojana-Gramin.

The Agharkar Research Institute, Pune had contributed to the development of ten wheat varieties, which include five durum, four aestivum and one dicoccum variety. Soybean variety MACS 1188 was released and notified by the Central Varietal Release & Notification Committee of the Indian Council of Agricultural Research, for cultivation in Southern Zone. Agharkar Research Institute has developed a microbial process for the recovery of crude oil from depleted wells having temperatures exceeding 91°C using a consortium of hyperthermophilic bacteria.

Under the Aided institutes supported by DST, Institute of Nano Science and Technology (INST), Mohali has developed a novel nanomaterial for the treatment of industrial and domestic effluents. This invention holds great potential for practical applications in recycling domestic as well as industrial wastewater to solve the problem of water scarcity in the country. Sree Chitra Tirunal Institute for Medical Science & Technology, (SCTIMST) Thiruvananthapuram has developed Hormone releasing intrauterine device "Emily" jointly with a industry partner. The clinical trials of the product have been successfully completed and product has been launched in the market. Raman Research Institute (RRI), Bangalore has invented an Impedance based 'Hand held milk purity testing device' to detect 'synthetic milk adulteration'. A new invention in antenna design was done at RRI to selectively reject bands corrupted by interference in wideband antennas. This enables using wideband antennas for sensitive measurements. International Advanced Research Centre for Powder Metallurgy and New Materials (ARCI), Hyderabad has developed photocatalytic TiO<sub>2</sub> nanocrystalline particles for sunlight induced self-cleaning textile applications. ARCI has also developed silica aerogel based flexible mats for thermal insulation.

Some other inventions ARCI, Hyderabad include (i) An improved process for the preparation of stable nano silver suspension having antimicrobial activity (iii) An improved gas dynamic cold spray device and method of coating a substrate.

The budget allocated for various R&D and related schemes under Department of Science & Technology is Rs 2921.12 crore for 2014-15; Rs 3 854.80 crore for 2015-16 and Rs 4493.83 crore for 2016-17.

Some of the major inventions/discoveries in the field of biotechnology are Fecal Incontinence Management device, Auditory Impairment Screening device, Soft Tissue Biopsy device, Ostomy Management Appliance, Limb Immobilization Device, Celiac Disease Diagnostic Kit, Rapid point-of-care typhoid diagnostic Kit, a genetically engineered ascorbic acid-deficient live mutant developed as vaccine candidate for visceral leishmaniasis, diagnostic kit for the onsite detection and identification of Banana Bunchy Top Virus (BBTV).

(b) There is often a requirement for sophisticated equipments which is sometimes sourced from other countries. Indian scientists work together with their foreign counterparts for development of technology and sometimes source materials and equipments from these countries. India has Science & Technology agreement with more than 80 countries across the world.

(c) The scientists are contributing to the Make in India Programme as the technique and technology is provided by the scientists. While working with the industry, the scientists get a chance to evolve new techniques and technologies relevant to the market.

(d) The Ministry has a State Science & Technology Programme in which a small amount of resources are allocated statewise. The majority of the resources of the Ministry are given in a project mode through a competitive process.

#### **GM crops cultivation**

1730. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) the GM crops for which cultivation has been permitted by the Central Government;

(b) whether Government has set up any panel for examining safety aspects of genetically modified crops, and if so, the details thereof; and

(c) whether Government is considering allowing cultivation of more GM crops, especially food crops and if so, the details thereof along with the basis for such decisions?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI Y.S. CHOWDARY): (a) Sir, Bt cotton is the only GM crop permitted for cultivation in the country by the Central Government.

(b) The safety aspects of genetically modified crops are assessed by the Institutional Biosafety Committees (IBSCs), Review Committee on Genetic Manipulation (RCGM) and Genetic Engineering Appraisal Committee (GEAC) constituted under Rules 1989 of Environment Protection Act (EPA)-1986 based on Biosafety Guidelines and the Standard Operating Procedures.

(c) GM crops are permitted for environmental release and cultivation only after undergoing elaborate food and environmental safety assessment following regulatory

guidelines and standard operating procedures under Rules 1989 of EPA-1986 and no GM crop is allowed for cultivation, if it poses any risk to the environment including human and animal health. So far, only GM Mustard and Bt Brinjal have been recommended by geac to Ministry of Environment, Forests and Climate Change, Government of India for consideration for environmental release and cultivation.

#### **India's global standing in innovation**

†1731. SHRI PRABHAT JHA: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

- (a) whether India's global standing, in terms of innovation in the field of technology has so far remained inferior as compared to developed countries;
- (b) if so, the details thereof;
- (c) whether adequate steps have been taken by the Central Government towards promotion of technological innovation during the last three years and expected results have been achieved resulting in improvement in the country's ranking at global level in the field of innovation; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI Y.S. CHOWDARY): (a) and (b) The Global Innovation Index (GII), co-published by World-Intellectual Property Organization (WIPO), Cornell University with Confederation of Indian Industry (CII) as a Knowledge Partner, has been ranking world economies including India according to their innovation capabilities and outcomes. India currently ranks 60th out of 127 countries on the Global Innovation Index (GII) 2017, which is lower as compared to developed countries like United States of America, United Kingdom, Germany, France, Australia etc. But the overall rank of India has been improving in last three years from 81st in 2015 to 66th in 2016 to 60th in 2017. The GII Report itself identifies India as the top economy in GII rankings in Central and Southern Asia and also as one of the middle income group countries which is narrowing the gap in the innovation quality due to improved quality in higher education institutions.

As per the report GII 2017, under middle-income economies, India ranks 2nd in innovation quality for the second consecutive year. India's positive performance is the result of maintaining its 2nd position in both university rankings and citable documents among middle-income economies. The Russian Federation is at the 3rd position, Brazil at 4th and Argentina ranks at 5th among middle-income economies.

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†Original notice of the question was received in Hindi.

Over the years, India has developed a stable foundation for scientific, technological, and business education. The strength of scholarly publications from India has been a key proponent for driving innovation capacity. The revolution in communication technology has affected a pace of knowledge creation and dissemination in the economy that is unprecedented in Indian history. It has helped to transform innovation-driven entrepreneurship from the point of aspiration to the point of reality for the people of India.

(c) and (d) Yes Sir, Central Government has taken adequate steps towards promotion of technological innovation during the last three years. The country's ranking at global level in the field of innovation has improved from 81st in 2015 to 60th in 2017. To further improve India's rank in Gil and other international indices, NITI Aayog jointly with Confederation of Indian Industry (CII) and Department of Industrial Policy and Promotion (DIPP), organized the 'Global Innovation Index - India Roundtable' on 31st January 2017 at New Delhi. A mega initiative -"India Innovation Index" has been launched that ranks states on Innovations through country's first online innovation index portal. The portal captures data on innovation from all Indian states in real time. The India Innovation Index Framework is structured based on the best practices followed in Global Innovation Index (Gil) indicators and additionally by adding India-centric parameters those truly reflect the Indian innovation ecosystem. Also, DIPP has formed a taskforce on innovation with representation from industry, academia and government to analyse and suggest ways to improve country's Gil ranking.

Number of mechanisms has been put in place to support innovative ideas. Department of Science & Technology, Ministry of Science & Technology has launched NIDHI initiative (National Initiative for Developing and Harnessing Innovations) in 2016. NIDHI is an umbrella programme conceived and developed for nurturing ideas and innovations (knowledge-based and technology-driven) into successful startups. The programme is in-line with the national priorities and goals and is focused on building a seamless and innovation driven entrepreneurial ecosystem especially by channelizing youth towards it and thereby bringing a positive impact on the socio-economic development of the country.

NITI Aayog is implementing Atal Innovation Mission (AIM) for promoting Incubators and Tinkering Labs. MHRD and DST have joined hands to promote Research Parks in the country. DIPP in association with SIDBI has set up a ₹10,000crore Fund of Funds to invest in Venture Capital Funds to promote innovations & start-ups. Ministry of Micro Small and Medium Industries has a programme to setup incubators in the Agriculture sector, under the ASPIRE ('A Scheme For Promoting Innovation, Rural Industry & Entrepreneurship') programme.

**Cargo handling facilities in Odisha ports**

1732. SHRI DILIP KUMAR TIRKEY: Will the Minister of SHIPPING be pleased to state:

(a) whether it is a fact that Odisha Government has urged the Ministry to suitably enhance cargo handling facilities in the existing ports of Odisha so that the transportation cost of major goods like coal can be reduced; and

(b) if so, the action Government proposes to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MANSUKH L. MANDAVIYA): (a) and (b) No such proposal has been received from Commerce & Transport (Commerce) Department, Government of Odisha. However, Paradip Port Trust (PPT) has taken number of initiatives to enhance cargo handling facilities to reduce transportation cost of major goods like coal. The details of some of the major initiatives are given in the Statement.

***Statement***

*Details of major initiatives undertaken by the Paradip Port Trust to enhance cargo handling facilities to reduce transportation costs of major goods like coal*

- (i) Development of multipurpose clean cargo berth on BOT basis;
- (ii) Development of new Iron Ore Berth on BOT basis;
- (iii) Development of coal Berth for handling import coal cargo;
- (iv) Mechanization of EQ-1,2 & 3 Berths for handling export coal cargo.

**Cyber attack on Mumbai Port computer network**

1733. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of SHIPPING be pleased to state:

(a) whether it is a fact that Petya Malware Cyber Attack has taken place recently on Mumbai Port terminal computer units;

(b) if so, the details thereof;

(c) the extent of the affect of the Malware; and

(d) the remedial measures being taken by Government to ward off such cyber attacks in future, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MANSUKH L. MANDAVIYA): (a) to (c) No such attack took place at the terminal of Mumbai Port. However, the Arnold Peter 'Moller (APM) Maersk Terminal, one of the four container terminals operating at Jawaharlal Nehru Port Trust (JNPT), reported a Cyber attack on their Terminal Operating System at 4:30 PM on 27.06.2017. This attack had affected all the facilities of APM Maersk Group in Europe and in India, having the corporate office

at Copenhagen, Denmark and their central IT infrastructure at the The Hague. The APM terminal achieved back normal performance parameters from the evening of 4th July, 2017.

(d) Major Ports have been advised to coordinate with National Cyber Security Coordinator (NCSC) for cyber security audit. NCSC has been requested to hold sensitisation workshop to help frame appropriate draft guidelines with respect to Cyber Security to be implemented by the ports. In addition, to prevent Ransomware attacks, Ministry of Electronics and Information Technology (MEITY) has also taken the following steps:

- i. Computer Emergency Response Team (CERT-In) has issued an advisory regarding detection and prevention of Petya Ransomware on its website on 27th June, 2017.
- ii. Computer Emergency Response Team (CERT-In) has issued a vulnerability note on its website suggesting information regarding vulnerabilities in Microsoft Windows Systems which have been exploited by Petya Ransomware alongwith remedial measures.
- iii. Free tools for detection and removal of bots including Petya Ransomware have been provided on the website of Cyber Swachhta Kendra ([www.cyberswachhtakendra.gov.in](http://www.cyberswachhtakendra.gov.in))

#### **Privatisation of cargo berths at Chennai Port**

1734. SHRI T.K. RANGARAJAN: Will the Minister of SHIPPING be pleased to state:

- (a) whether there is any proposal to further privatise cargo berths at Chennai port;
- (b) if so, which berths are being considered by Government; and
- (c) whether the stakeholder and Tamil Nadu Government has been consulted before privatisation?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MANSUKH L. MANDAVIYA): (a) No, Sir.

(b) and (c) Do not arise.

#### **Dredging of Brahmaputra river**

1735. SHRIMATI RANEE NARAH: Will the Minister of SHIPPING be pleased to state:

- (a) whether the Central Government and the Assam Government had signed an agreement for dredging the Brahmapura river;

- (b) if so, whether any technical feasibility survey was conducted before the signing of the agreement; and
- (c) the total estimated project cost of dredging Brahmaputra river?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MANSUKH L. MANDAVIYA): (a) No, Sir. However, a tripartite agreement among Inland Waterways Authority of India, Government of Assam and National Highways Authority of India (NHAI) was executed for using the dredged material from National Waterways in Assam for road construction by NHAI within the state boundaries.

(b) and (c) Questions do not arise.

#### **Port development projects**

1736. SHRI R. VAITHILINGAM: Will the Minister of SHIPPING be pleased to state:

- (a) the present status of various port development projects, year-wise and Statewise, including those in the State of Tamil Nadu;
- (b) whether there is any delay in the development of ports;
- (c) if so, the details thereof and the reasons therefor;
- (d) the details of ports in the country where upgradation and expansion works are not being carried out, as per plans, along with the reasons therefor, including, Tamil Nadu; and
- (e) the steps taken by Government to have effective implementation of all such projects?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MANSUKH L. MANDAVIYA): (a) to (c) State-wise present status of various Port Development projects for last three years is given in the Statement (*See* below).

- (d) Expansion and upgradation work have been carried out in all Major Ports including those in the State of Tamil Nadu.
- (e) Annual target for implementation of port development projects is fixed and the progress is reviewed periodically. Due to close monitoring, targets fixed were achieved successfully during the last three years.

***Statement*****A. Status of projects awarded in the year 2014 -15**

State	Port	Project	Cost (₹ In crore)	Capacity (In million tonnes Per Annum)	Status
1	2	3	4	5	6
Tamil Nadu	Chennai	Coastal Road Project	63.00	-	Completed
		Supply, Operation and Maintenance of Harbour Mobile Crane and other Cargo handling equipments	62.57	5.00	Completed
VoC Port Tuticorin		Development of road facilities for cargo evacuation from Hare Island (Phase -1)	8.20	6.00	Completed
Kamarajar		Capital Dredging Project	440.00	9.00	Completed
		Mechanization of cargo evacuation from 9th Berth to Coal yard at the existing Coal Yard	76.25	3.67	Completed
		Additional Capital dredging alongside the BOT coal berth(CICTPL) and TNEB Berth & approach channel	53.00	2.00	Completed
		Development of rail connectivity to Container terminal & Multi Cargo terminal (total track length - 8.5km)	50.00	4.00	Completed

West Bengal	Kolkata	Integrated Container handling at Berth 10&11	20.00	1.50	Completed
		Grant of licence of M/s. Jindal ITF Ltd. for setting up of Transloading Facilities for handling dry bulk cargo at Haldia Dock Complex.	266.00	6.60	Commissioned
		Construction, Operation and maintenance of Fly Ash Handling Jetty at HDC.	2.00	0.75	Completed
Odisha	Paradip	Development of Clean Multi-cargo Berth in Southern Dock	387.31	5.00	Work in progress. No delay
		Development of Deep Draft Iron Ore berth.	740.19	10.00	Work in progress. No delay
		Supply, installation of 3 Nos. Of 100 tonne HMC.	117.00	3.00	Completed
Andhra Pradesh	Visakhapatnam	Northern Arm capital dredging	45.00	10.00	Completed
Kerala	Cochin	Nil	Nil	Nil	Completed
Karnataka	New Mangalore	Augmentation of Fire fighting system at Berth No. 13 for Very Large Gas Carriers (VLGC)	35.00		Completed
Goa	Mormugao	Nil	Nil	Nil	
Maharashtra	Mumbai	Nil	Nil	Nil	

1	2	3	4	5	6
Gujarat	Jawahar Lai Nehru Special Economic Zone.	Earth filling work for Jawaharlal Nehru Port SEZ Phase-I	17.00 4000.00	— 6.00	Completed Work in progress. No delay
		Construction of ROB in lieu of existing level crossing No. 6 at KM 91/01 and 91/02 ON Panuel- Jasai Lane	55.72	—	Completed
		Development of Additional Liquid Terminal	2496.00	26.00	Work in progress. No delay
	Kandla	Development of additional reefer yard Strengthening of Oil Jetty No. 1 & 2	17.00 14.29	7.50 1.57	Completed Completed
		Up gradation of existing two lane road from NH-8A to Tuna Port	18.26	6.20	Completed
		Development of SPM in Oot	448.00	25.00	Work has not been started for want of environment clearance.

*B. Status of projects awarded in the year 2015 -16*

State	Port	Project	Cost (₹ In crore)	Capacity (In million tonnes Per Annum)	Status
1	2	3	4	5	6
Tamil Nadu	Chennai	NIL	NIL	NIL	Work in progress. No delay
Kamarajar	VoC Port Tuticorin	Construction of Coastal Berth Capital Dredging Phase III	90.00 425.00	2.50 -	Work in progress. No delay
		Construction of Coal Berth-4 for TANGEDCO	275.00	9.00	Work in progress. No delay
		IOC Oil Jetty	600.00	5.00	Work has not been started for want of Environment Clearance.
		Dredging to achieve 18m draft for the Port -PhaseIV	500.00	9.00	Work has not been started for want of Environment Clearance.
		Development of GCB -II	240.00	9.00	Work has not been started for want of Environment Clearance.
West Bengal	Kolkata	Supply, Operation & Maintenance of cargo handling equipment at berth Nos. 2& 8 of HDC under PPP/allied mode.	110.00	7.00	Completed

1	2	3	4	5	6
Odisha	Paradip	Setting up floating Riverine Barge jetty with connecting Road to the storage area	75.00	1.50	Work is in progress. Slight delay due to late receipt of Environment Clearance.
		Floating Storage & Regasification Unit (FSRU)	3500.00	4.00	Work not started as SPV has not been constituted.
		Mechanisation of Berth No. 13	50.00	2.50	Completed
		Capital Dredging of BOT dock Basin LPG Terminal at South Jetty	174.37 690.00	- 0.75	Work is in progress Work has not been started for want of statutory clearance.
		Mechanisation of EQ1 to EQ3 berths	1633.44	30.00	Work has not been started. Last date for fulfilling the condition precedent is 28.08.2017 by the concessionaire.
Andhra Pradesh	Visakhapatnam	Establishment of Container Freight Station through existing BOT operator by VCTPL.	100.00	0.90	Phase-I Completed
		Development of Multi Modal Logistic Hub by M/s CONCOR. (Phase-II)	372.00	-	Completed.
		Installation of two MHC in EQ 5&6 in Inner Harbour	39.00	3.00	Completed.

		Replacement of Existing Quay berths (EQ 2,3,4,5) to cater to 14.5m draft vessels	200.00	6.00	Work in progress. No delay
Kerala	Cochin	Construction of a liquid cargo jetty for coastal shipping vessels	45.00	3.00	Work in progress. No delay
Karnataka	New Mangalore	Provide Handling Equipment at Berth No. 12 (Old berth no. 18) for Handling Bulk Cargo & Containers under PPP Mode.	160.00	1.00	Work in progress. No delay
Goa	Mormugao	Conversion of Berths 8,9 barge berths and MOHP as Multipurpose Cargo Berth	1100.00	14.00	Concession Agreement signed.
Maharashtra	Mumbai	Bunkering Terminal	50.00	2.00	Phase-I Completed
Jawahar Lal Nehru		Fifth Oil Berth	811.00	20.00	Work in progress. No delay
Gujarat	Kandla	Road Connectivity 6/8 laning Procurement of 15 RTYGCs at port owned Container Terminal Construction of Oil Jetty No. 7 on BOT basis for liquid cargo.	2787.00 200.00 72.00	- 6.60 2.00	Work in progress. No delay 6RTYGCs arrived at Port and remaining 9 are expected by September, 2017 Work has not been started for want of Environment Clearance.

1	2	3	4	5	6
	Dredging to 18 meters of Dry Bulk Terminal, Tuna-Tekra	50.00	6.00	-do-	
	Deployment of two floating cranes (in addition to two floating cranes which is under completion)	60.00	2.00	Completed	
	Development, operation & maintenance of Container Terminal (Berth 11&12) on BOT basis	263.00	7.20	Completed	

*C. Status of projects awarded in the year 2016 -17*

State	Port	Project	Cost (₹ In crore)	Capacity (In million tonnes Per Annum)	Status
1	2	3	4	5	6
Tamil Nadu	Chennai	Development of Coastal Terminal Installation of 400 kw Solar power plant on building roof tops	80.00 3.79	1.10 -	Work in progress. No delay Work is progress. No delay

VoC Port Turicorin	Development of Paved storage yards for handling Export Cargoes	54.00	-	Work in progress. No delay
	Deployment of 2 Additional Harbour Mobile Cranes at III & IV berth	57.00	8.72	Order placed on 31.03.2017. Expected arrival is 30.11.2017.
	Truck parking terminal	23.77	-	Work in progress. No delay
	Providing railway track between Marshalling Yard and Hare Island.	70.12	-	Work in progress.
	Supply, installation, commissioning and maintenance of 5 MW Solar power plant at VOCPT for a period of 10 years on power purchase system	30.00	5MW	Work has not been started.
Kamarajar	Upgradation of Coal Jetty 1&2	106.00	18.00	LOA issued on 6.2.2017.
	Development of a PPP berth for construction material	65.37	2.00	LOA issued on 5.5.2017.
	NCB III restructuring proposal	55.00	10.22	Work is progress.
	Modification of existing Iron Ore Terminal on "as is where is" basis to also handle Common User Coal	220.00	6.00	Work has not been commenced for want of Environment Clearance.
	Improvement to internal roads and gate complex in KPL	30.00	-	Work in progress. No delay

1	2	3	4	5	6
West Bengal	Kolkata	Sagar	Widening of NCTPS and Port Access Road to 4 lane from the existing 2 lane road (7 kms)	200.00	- Work started as TNRDC to obtain all statutory clearance.
			Construction of Container Pre-Stacking Yard in the area of Port access road	30.00	- Work in progress. No delay
			Deployment of 2 floating cranes near Sagar	60.00	2.00 Work in progress. No delay
			Development of hardstand storage area of 1.13 Lakh sqm inside dock	43.99	- Work in progress. No delay
			Replacement of Fendering system of Lead-in-Jetty	44.81	- Work in progress. No delay
			Maintenance dredging for a period of 5 years	1050.00	- Work Commenced
			Improvement of existing road connecting Kolkata Port Trust to NH6 and Kolkata port Trust to nearby Industrial Cluster	15.20	- Completed
Odisha	Paradip		Creation of LNG facilities behind Jetty I.	200.00	0.20 Offer letter for lease of land issued on 30.03.2017.
			2 nos of harbour mobile cranes	80.00	2.50 Completed

		86.46	-	Work in progress. No delay.
Andhra Pradesh	Vishakapatnam	Design, Engineering, Procurement & Supply, Erection, testing, Commissioning and O&M for 10 years of 10MW solar power plant	80.00	2.50
		Development of Inland Water Terminal	80.00	Completed
		Replacement of two MHC in EQ 5&6 in Inner Harbour	39.00	- One MHC installed and commissioned Other one kept in abeyance due to shortage of cargo.
Kerala	Cochin	Providing 3rd Line near 14 lever goompy of NH Yard	2.56	- Work entrusted to M/s RITES
		Improving the capacity utilization of OR-1 & OR-II and fertilizers berths	166.00	- Lol issued on 31.03.2017
		2 new crane at VCTPL	150.00	- Work in progress.
		Procurement of oil spill response equipment	10.45	- Partly completed.
Karnataka	New Mangalore	Development of 30 acres of stack yard and ancillary roads for parking of Ro-Ro cargoes and cars'	25.00	- Work is progress. No delay.
Goa	Mormugao	Development of Storage area for container	15.00	- Completed

1	2	3	4	5	6
Maharashtra Mumbai	S&T system for railway yard Providing additional rail lines and paving Roof Top Solar Power system - 200 KW Construction of breakwater at Mandwa (Maharashtra Maritime Board) Construction of Ro-Ro Pax facility SEZ Phase - EPC Contract for infrastructure development proposed standalone Container Terminal (330 extension to DPW terminal)	12.18 12.60 1.90 130.80 30.60 468.82	- 0.40 - - - -	Work is progress. No delay. Work is progress. No delay. Completed Work is progress. No delay. Work is progress. No delay. Work is progress. No delay.	
Jawahar Lal Nehru	Capital Dredging - Phase-II	2029.00	20.87	Work has not been started. Mobilisation of dredgers and crew members are in progress.	
	Coastal berth Restructuring of container yard for optimal yard utilisation Development of common rail yard with Rail over bridge Flyover at Y junction for decongestion of Traffic Flow	170.00 200.00 243.00 80.00	3.00 - - -	Work is progress. No delay. Work is progress. No delay. Work is progress. No delay. Work is progress. No delay.	

Construction of Central Truck Parking Terminal	200.00	-	Work is progress. No delay.	
Augmentation of 220 KV/33KV Master unit substation for providing electrical power supply to Fourth container Terminal	39.10	-	Work is progress. No delay.	
Improvement in Road Connectivity by 6/8 laning of NH 4B SH54 and Amra Marg Phase II	335.91	-	Work is progress. No delay.	
Gujarat	Kandla			
RoB on Kandla Kutch Road	232.62	-	LOA issued on 18.03.2017	
Redevelopment of Berth 14 and 16	531.00	9.00	LOA issued on 18.03.2017	
Mechanisation of Fertiliser Handling Facility	12.33	2.68	LOA issued on 18.03.2017	
6 MV Wind Power Project	65.00	-	Completed	
Mechanization of fertilizer handling, mechanized bagging and wagon loading	122.00	1.40	LOA issued on 31.03.2017	
Container terminal at berth 11 and 12 Concession awarded	159.00	7.20 (0.60 million TEU p.a.)	Completed	
Providing rail connectivity to berth No. 13, 14, 15 and 16 from take-off point to west end of berth at Kandla Port	101.29	-	Work order issued. No delay.	

**Coal handling capacity at Kamarajar port**

1737. DR. T. SUBBARAMI REDDY: Will the Minister of SHIPPING be pleased to state:

- (a) whether Kamarajar port has decided to construct coal berths for increasing coal handling capacity;
- (b) if so, the cost and schedule of construction, number of coal berths, and other details thereof; and
- (c) details of the total coal handling capacity per annum in the port and the quantum of coal handled during the last two years and during the current year?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MANSUKH L. MANDAVIYA): (a) Yes, Sir.

(b) Kamarajar Port Limited (KPL) has approved construction of the following coal berths for increasing its coal handling capacity:-

Sl. No.	Name of the Coal Berths	Cost of Construction (` in crores)	Capacity (in Million Tonnes/ per annum)	Schedule date of completion
1.	Construction of Coal Berth-3	235.14	9.00	31.10.2017
2.	Construction of Coal Berth 4	244.51	9.00	31.12.2017
3.	Modification of Iron Ore Terminal to handle Coal.	229.00	12.00	Not Started

(c) Coal handling capacity of KPL per annum and quantum of coal handled during the last two years and current year are given below:-

Sl. No.	Year	Capacity (In Million Tonnes)	Coal Handled (In Million Tones)
1.	2015-16	26	25.61
2.	2016-17	26	23.10
3.	2017-18	26	6.31
(as on 30.06.2017)			

**Investment agreements for port connectivity**

1738. DR. SANJAY SINH: Will the Minister of SHIPPING be pleased to state:

- (a) whether Government has signed investment agreements for logistic support towards port connectivity;
- (b) if so, the details of the proposals and the present status thereof; and
- (c) the status of the coastal road projects of the country?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MANSUKH L. MANDAVIYA): (a) to (c) A Memorandum of Understanding was signed for the development of seventy-nine port road connectivity projects which includes coastal roads identified under Sagarmala Programme between Ministry of Shipping, Ministry of Road, Transport and Highways and National Highways Authority of India on 5th May, 2017 during the Integrated Transport and Logistic Summit held from May 3rd to 5th, 2017 in New Delhi. The details of 79 port connectivity projects are given in the Statement.

***Statement***

*Details of 79 port connectivity projects*

Sl. No.	Project Name	State
1.	Expressway - Sarkhej (Ahmedabad) to Mundra	Gujarat
2.	Expressway - Sarkhej (Ahmedabad) to Pipavav	Gujarat
3.	RoB on Kandla-Kutch Road	Gujarat
4.	Providing alternative Road from Bhavnagar to Sosiya - Alang Ship Recycling Yard	Gujarat
5.	4 JNPT - 6 to 8 laning of NH-4B, SH-54 and Amra Marg	Maharashtra
6.	Flyover at Y Junction for Decongestion of Traffic Flow at JNPT	Maharashtra
7.	6 laning of Pune-Satara section of NH 4 (145 km.)	Maharashtra
8.	Expansion from 2 lanes to 4 lanes of Panvel to Indapur section of NH 17 (Phase 3) - chainage 0.0 to 84.0 km.	Maharashtra
9.	Expressway: Ahmedabad to JNPT	Maharashtra
10.	Expressway - Industrial Cluster (Pune) to JNPT	Maharashtra

Sl. No.	Project Name	State
11.	Expressway - Sanathnagar industrial cluster (Hyderabad) to JNPT	Maharashtra
12.	Connectivity to NH - 17 - Upgrading of SH 92, 96, 97 to connect NH 17 to North and South banks of Dighi Port	Maharashtra
13.	Upgradation of SH 164 (Nivli to Jaigad) to connect Jaigad Port to NH 17 at Nivali	Maharashtra
14.	Linking of NH-4 and NH-8 by-passing Mumbra	Maharashtra
15.	Evacuation Road for proposed standalone Container Terminal (330m extension to DPW terminal) at JNPT	Maharashtra
16.	Flyover for GT1 Entry/Exit Over the Rail Tracks at JNPT	Maharashtra
17.	Connectivity of Wadhavan to NH 8 through Tarapur-Boisar or Chinchani-Vangaon or Dahanu (25 km)	Maharashtra
18.	Karad-Chiplun-Jaigad port road enhancement SH-78: Karad- Chipun, SH-78: Chiplun-Modka Agar, SH - 4 Modka Agar to Jaigad Port	Maharashtra
19.	6 laning for NH-4 from Kalamvoli to Mumbra	Maharashtra
20.	Road circulation plan for ease of movement of break bulk cargo at Mormugao	Goa
21.	6 lane road from Hubli to Ankola	Goa/Karnataka
22.	4 Laning of Shiradi Ghat Road- Concretizing for smoothening of traffic road.	Karnataka
23.	NH-206: Tumakuru-Honnavar Port. Existing two lane, proposed to be widened to 4-lane	Karnataka
24.	Belagavi-Panjim(NH-4A) Upgrading to 4 lane	Karnataka
25.	NH-169-conversion of twolane roads into 4 lane from Mangalore to Mudabidri	Karnataka
26.	SH-2: Haveri-Yekambi (54km), SH-69: Yekambi-Kumta/ Belekere	Karnataka
27.	Widening of Road connecting from Kollam port to NH	Kerala
28.	Azhikkal Port - Proposed NH Bypass and widening of 2 km.	Kerala
29.	Development of river side port road to Beypore port	Kerala

Sl. No.	Project Name	State
30.	Expressway: Whitefield industrial cluster (Bangalore) to Chennai	Tamil Nadu
31.	Expressway- Whitefield industrial cluster (Bangalore) to Enayam	Tamil Nadu
32.	Expressway -Tirupur industrial cluster (Coimbalore) to Enayam	Tamil Nadu
33.	Development of Coastal Road to the East of container Terminal 11 at Chennai Port (Revetment)	Tamil Nadu
34.	Four lane road from Northern gate of port to Thachur, outer ring corridor-6 laning with service roads, Northern port access road	Tamil Nadu
35.	Southern port Access road for connectivity to Ennore port	Tamil Nadu
36.	Connectivity to Enayam through Nagarcoil	Tamil Nadu
37.	Development of dedicated Container Corridor to NHAI road for quick evacuation, Chennai	Tamil Nadu
38.	Road Connectivity to Hare island (Tuticorin Port)	Tamil Nadu
39.	Development of roads connectivity to Cuddalore/ Sirkhazi Port	Tamil Nadu
40.	Connectivity to Katupalli through Ponnani	Tamil Nadu
41.	Karungulam (NH-44) - Nagappattinum-427 km.	Tamil Nadu
42.	Puducherry (NH-32) - Marakkanam-Sadaras-Kovalam-Coromandel-Chennai (NH-32)	Tamil Nadu
43.	Upgrading of the proposed NH-67 From Bellary (in Karnataka) to Krishnapatnam	Andhra Pradesh/ Karnataka
44.	Upgrading of NH-216 from 2 lane to 4 lane Digamarra to Ongole	Andhra Pradesh
45.	Connectivity of Vizag port to NH-16 (Phase II)	Andhra Pradesh
46.	Upgrading of NH-65 from Vijayawada to the Machilipatnam Port	Andhra Pradesh

Sl. No.	Project Name	State
47.	Expressway-Sanathnagar industrial cluster (Hyderabad) to Vodarevu	Andhra Pradesh
48.	Development of adequate road connectivity from Vizag Port-connectivity from Sheela Nagar junction to Anakapalli-Sabbavaram/Pendurti-Anandapuram road <i>i.e.</i> NH-16 (Former NH-5)	Andhra Pradesh
49.	Construction of grade separator from H-7 area to Port connectivity Road by passing Convent Junction - Vizag Port	Andhra Pradesh
50.	Four laning of Kakinada Anchorage Port Uppada beach road connection upto NH-16 in East Godavari District of Andhra Pradesh State	Andhra Pradesh
51.	Upgrading of existing dedicated port connectivity from Krishnapatnam Port to NH-5 in SPSR Nellore District of Andhra Pradesh State	Andhra Pradesh
52.	Upgrading of existing R&B road from Chilakaru cross (NH-16) to Power Plants	Andhra Pradesh
53.	Development of 5 km. Greenfield Road connecting North and South Industrial cluster of Khandaleru Creek near Krishnapatnam Port	Andhra Pradesh
54.	RoB at Dummalapeta and Old Port Area (Kakinada)	Andhra Pradesh
55.	Formation of a New by-pass parallel road west of NFCL and CFL in Kakinada Port (Kakinada), Andhra Pradesh	Andhra Pradesh
56.	Upgrading existing B.T Road in to C.C. pavement from Burmah Shell area to security gate near Sakthi Gas Plant at Kakinada Anchorage port, Andhra Pradesh	Andhra Pradesh
57.	Upgradation of the Hinterland Road from Naidupeta (in Nellore District of Andhra Pradesh) to Krishnagiri (in Tamil Nadu State)	Andhra Pradesh
58.	Four lane Green Field Road to Krishnapatnam Port from Naidupeta in the State of Andhra Pradesh	Andhra Pradesh
59.	Upgrading of 24 km. road to a 4 lane, that connects Nellore city to the Krishnapatnam Port to NH-5 in SPSR Nellore District of Andhra Pradesh	Andhra Pradesh

Sl. No.	Project Name	State
60.	Development of greenfield bypass road for better connectivity of Gangavaram port in Visakhapatnam District (Lanes to be specified)	Andhra Pradesh
61.	Upgrading of the existing four lane road connecting to NH-16 at Gajuwaka to Gangavaram Port in to six lane road in the State of Andhra Pradesh	Andhra Pradesh
62.	Four lane road connectivity from the existing two lane road from Kakinada port to NH-16 at Rajanagaram in Godavri District	Andhra Pradesh
63.	Four lane Beach Road of 30.00 km. connecting Gangavaram Port to the SEZ proposed at Atchuthapuram in Visakhapatnam District	Andhra Pradesh
64.	Four lane road connectivity from the existing two lane road from Achampeta Junction to joining NH-16 at Kathipudi in East Godavri	Andhra Pradesh
65.	Formation of new road from L-Arm Road Junction to Dummulpeta Beach Road at NCS storage system including construction of bridge on Dummulpeta Creek at Kakinada Anchorage Port	Andhra Pradesh
66.	Flyover/RoB over ADB road (Kakinada Deep water port from -Kumbhabhishek Temple to fishing Harbour) at Kakinada	Andhra Pradesh
67.	Development of four lane green field road from Machilipatnam South Port to NH-9 in the State of Andhra Pradesh	Andhra Pradesh
68.	Development of four lane green field road from Machilipatnam North Port to NH-SH-46 in the State of Andhra Pradesh	Andhra Pradesh
69.	Development of 7.2 Km green field road connecting NH 65 to Machilipatnam Port in the State of Andhra Pradesh	Andhra Pradesh
70.	Upgrading of Manginapudi Beach Road to a 4 lane road to connect to cater to Machilipatnam	Andhra Pradesh

Sl. No.	Project Name	State
71.	Development of Flyover bridge from Sea-horses junction area to dock area at Vizag Port	Andhra Pradesh
72.	Road connectivity from Outer Harbour to Port Connectivity Junction (B) at Vizag Port	Andhra Pradesh
73.	Six laning of Paradip Chandikhole road	Odisha
74.	Road connectivity to Dhamra Port (Four laning of Jamujhadi-Dhamra Road)	Odisha
75.	Road Connectivity from Gopalpur Port to NH-5 from Chhatrapur	Odisha
76.	Construction of RoB cum Flyover at Ranichak level crossing at Kolkata Port	West Bengal
77.	Expressway - Panagarh (Durgapur) to Haldia	West Bengal
78.	Road connectivity between proposed Port at Sagar Island and Muriganga bridge and between Muriganga bridge and proposed Rail yard at Kashinagar	West Bengal
79.	Improvement of existing road connecting Kolkata Port Trust to NH-6 and Kolkata Port Trust to nearby Industrial Clusters	West Bengal

**Construction of a major port at Dugarajapatnam**

1739. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of SHIPPING be pleased to state:

- (a) whether it is a fact that construction of a major port at Dugarajapatnam is pending due to lack of interest on the part of Andhra Pradesh Government;
- (b) if so, the details thereof; and
- (c) why the work of the project has not commenced though the Andhra Pradesh Reorganisation Act mandates the completion of 1st Phase of the port by 2018?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MANSUKH L. MANDAVIYA): (a) to (c) Development of Port at Dugarajapatnam is listed under Schedule XIII of the Andhra Pradesh Reorganisation Act, 2014. The decision to set up a Major Port at Dugarajapatnam was based on the commitment given by the

erstwhile Government of Andhra Pradesh that the cost of land, Rehabilitation and Resettlement (R&R) and external infrastructure cost would be borne by the State Government of Andhra Pradesh. The State Government subsequently expressed inability to fulfil this commitment. In view of this, NITI Aayog has been tasked to evolve a most suitable option in this regard in consultation with Ministry of Shipping, Ministry of Finance and State Government of Andhra Pradesh.

#### **Privatisation of DCIL**

1740. SHRI T. G. VENKATESH: Will the Minister of SHIPPING be pleased to state:

- (a) whether it is a fact that Government has taken a decision to privatise Dredging Corporation of India Ltd. (DCIL);
- (b) if so, the details thereof; and
- (c) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MANSUKH L. MANDAVIYA): (a) and (b) A proposal for disinvestment of DCI is under consideration of Government of India.

(c) The proposal aims to upgrade technology, improve capability, infuse capital to buy necessary dredgers/equipments and instill experienced professional management to optimize the operations of DCI.

#### **Identification of ship repairing facilities at ports**

1741. DR. SANJAY SINH: Will the Minister of SHIPPING be pleased to state:

- (a) whether Government has identified locations for refurbishing the ship repairing facilities in various ports across the country;
- (b) if so, the details of ports which have been identified;
- (c) details of the proposals for cruise shipping maintenance and the new route proposals therein; and
- (d) the proposals of Government to develop the Inland Waterways Authority of India, therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MANSUKH L. MANDAVIYA): (a) and (b) The Ministry of Shipping had engaged a consultant to *inter-alia* prepare a roadmap for ship-repair industry. The Consultant has *inter-alia* recommended a policy for leasing of existing functional infrastructure at 7 Major Ports

namely, Kandla, Paradip, Mumbai, Mormugao, Vishakhapatnam, Cochin and Kolkata having partnership with ship-repair specialists for better utilization of existing repair infrastructure at Major Ports towards commercial repair. However, Cochin Port has already leased out its land in 2013 to Cochin Shipyard Limited for creation of International Ship-repair facility.

(c) There is no specific proposal for maintenance of the cruise shipping. Further, development and promotion of tourist destinations including identification of cruise routes is primarily the responsibility of the respective State Government/Union Territory (UT) Administration and private/public stakeholder. The Ministry of Tourism provides Central Financial Assistance (CFA) under relevant schemes to State Governments/ Union Territory Administrations and to Central Agencies for various tourism projects including Terminals and Cruise Vessels.

(d) Government has taken following steps for development of Inland Waterways Authority of India (IWA1) and Inland Waterways:-

- i. Restructuring of manpower in IWAI was carried out in 2016 by which 101 new posts were created under various categories in IWAI.
- ii. Under the National Waterways Act, 2016, 106 new Inland Waterways have been declared as National Waterways (NWs) in addition to the five existing NWs, spread across 24 States.
- iii. As part of the Jal Marg Vikas Project aimed at strengthening the navigation capacity and promoting transportation of cargo and passengers on the Haldia-Varanasi stretch of NW-I (River Ganga) construction of multi modal terminals at Varanasi, Haldia and Sahibganj and navigational lock at Farakka has commenced.
- iv. Out of 106 newly declared NWs, development of 32 NWs has been found to be technically feasible. Out of these 7 NWs have been approved for development.

#### **Ferry-fleets and ghats under Inland Water Transport of India**

1742. SHRIMATI RANEE NARAH: Will the Minister of SHIPPING be pleased to state:

- (a) the number of ferry ghats on the rivers of India;
- (b) the number of ferry fleets under Inland Water Transport of India;
- (c) the infrastructure facility to improve the ferry ghats; and

(d) the steps being taken to replace the poor and outdated vessels and the ferries?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MANSUKH L. MANDAVIYA): (a) to (d) Ferry services are under the purview of respective State Governments. As such data on the number of ferry ghats and fleets are maintained by the respective State Governments and they are also responsible for infrastructure facilities at ferry ghats. However, the existing terminals of Inland Waterways Authority of India (IWAI) on National Waterways 1, 2 and 3 are also being utilised for passenger services from time to time. Details are given in Statement (See below).

Under the Jal Marg Vikas Project (JMVP) for capacity augmentation of navigation on the Haldia-Varanasi stretch of National Waterway-1, Inland Waterways Authority of India (IWAI) has engaged a reputed consultant for preparation of Detailed Project Report (DPR) for the development of ferry service on NW-1. The consultants have been tasked to identify suitable locations for construction of 18 ferry terminals in six cities of Varanasi, Patna, Munger, Bhagalpur, Kolkata and Haldia on NW-1.

***Statement***

*The list of terminals on NW - 1, 2 and 3*

Name of Waterway	Fixed Terminal	Floating Terminal
National Water-way-1	GR Jetty-2 (Kolkata), Pakur. Farakka (owned by Farakka Barrage Project) and Patna (Low level and high level)	Haldia- 1, Haldia- 2, Kolkata (BISN, Botanical Garden), Shantipur, Swaroopganj, Katwa, Hazardwari, Downstream Farakka, Upstream Farakka, Rajmahal, Sahibganj, Bateshwarsthan, Bhagalpur, Munger, Semaria, Buxar, Ghazipur, Varanasi and Allahabad
National Water-way-2	Low and high level jetties at Pandu with BG railway link. IWT cum Ro-Ro terminal at Dhubri (Assam)	Hatsingimari, Jogighopa, Pandu, Tezpur, Silghat, Vishwanathghat, Neamati, Bogibeel, Sengajan, Dibrugarh and Oriumghat
National Water-way-3	IWAI has already constructed eight permanent terminals on NW-3 viz., Kottapuram, Aluva, Maradu, Vaikkom, Thanneermukkum, Trikkunna-puzha, Kayamkulam and Kollam. In addition, there are two nos. terminals viz., Bolghatty and Willingdon island has also been developed in Cochin Port Trust limit for container traffic through (Roll-on Roll-off) Ro-Ro/Low-on Low-off (Lo-Lo) service	

**Project report of interlinking of rivers**

1743. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether Government has prepared feasibility and the Detailed Project Report of interlinking of various rivers across the country;
- (b) if so, the present status of the report's implementation; and
- (c) by when the interlinking of rivers is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (DR. SANJEEV KUMAR BALYAN):  
(a) and (b) Under the National Perspective Plan (NPP) for water resources development through inter basin transfer of water prepared by this Ministry, National Water Development Agency (NWDA) has identified 30 links (16 under Peninsular Component and 14 under Himalayan Component) for preparation of Feasibility Reports (FRs). After survey and investigations, FRs of J4 links under Peninsular Component and 2 links in the Himalayan component have been prepared. Details of Present status, States concerned and States benefited of Inter Basin Water Transfer Links are given in Statement (*See below*).

Based on the concurrence of concerned states four priority links for preparation of Detailed Project Reports (DPRs) have been identified *viz*; Ken-Betwa link project Phase-I and II, Damanganga-Pinjal link, Par-Tapi-Narmada link and Mahanadi-Godavari link. The DPRs of Ken-Betwa Phase I and II, Daman-Ganga-Pinjal, Par-Tapi-Narmada have been prepared and shared with the respective States. Further, various Statutory Clearances have been obtained for KBLP Phase-I. The Ken-Betwa link project was declared as National Project in 2008. The project will benefit the drought prone areas of Bundelkhand region in Uttar Pradesh and Madhya Pradesh.

Further, the techno-economic clearance to the Damanganga-Pinjal link project has also been accorded subject to statutory clearances. The DPR of Par-Tapi-Narmada has been submitted for technical appraisal in Central Water Commission. The DPR of the Mahanadi-Godavari link could not be taken up as the Government of Odisha was not agreeable for Mahanadi-Godavari link, a mother link of 9 link system *viz.*, Mahanadi-Godavari-Krishna-Pennar-Palar-Cauvery-Vaigai-Gundar linkage due to large submergence involved in Manibhadra Dam. Based on the suggestions of WRD, Government of Odisha,

NWDA has prepared a preliminary revised proposal of Mahanadi-Godavari Link Project with reduced submergence and submitted to the State Government of Odisha.

(c) The implementation of any interlinking project has not been taken up. As such no project is in progress or completed. The stage of implementation of a project would be reached after its DPR is prepared with the consensus of concerned States and the requisite statutory clearances are obtained. The estimated time for implementation will depend upon the construction schedule as per DPR.

#### ***Statement***

*Details of present status of Inter Basin Water Transfer Links, the States involved, name of rivers and status of Feasibility Reports/Detailed Project Report*

Sl. No.	Name	Rivers	States concerned	Status
<b>Peninsular Component</b>				
1.	Mahanadi (Manibhadra) - Godavari (Dowlaiswaram) link	Mahanadi & Godavari	Odisha, Maharashtra, Andhra Pradesh, Karnataka, & Chattisgarh	FR Completed
2.	Godavari (Inchampalli) - Krishna (Pulichintala) link	Godavari & Krishna	-do-	FR Completed
3.	Godavari (Inchampalli) - Krishna (Nagarjunasagar) link	Godavari and Krishna	Odisha, Maharashtra, Madhya Pradesh, Andhra Pradesh, Karnataka and Chattisgarh,	FR Completed
4.	Godavari (Polavaram) - Krishna (Vijayawada) link	Godavari and Krishna	Odisha, Maharashtra, Andhra Pradesh, Karnataka, and Chhattisgarh	FR Completed
5.	Krishna (Almatti) - Pennar link	Krishna and Pennar	-do-	FR Completed
6.	Krishna (Srisailam) - Pennar link	Krishna and Pennar	-do-	FR Completed
7.	Krishna (Nagarjuna Sagar) - Pennar (Somasila) link	Krishna and Pennar	Maharashtra, Andhra Pradesh and Karnataka,	FR Completed
8.	Pennar (Somasila) Cauvery (Grand Anicut) link	Pennar and Cauvery	Andhra Pradesh, Karnataka, Tamil Nadu, Kerala and Puducherry	FR Completed

Sl. No.	Name	Rivers	States concerned	Status
9.	Cauvery (Kattalai)-Vaigai-Gundar link	Cauvery, Vaigai and Gundar	Karnataka, Tamil Nadu, Kerala and Puducherry	FR Completed
10.	Ken-Betwa link	Ken and Betwa	Uttar Pradesh and Madhya Pradesh	FR and DPR (Ph-I and II) Completed
11.	Parbati-Kalisindh-Chambal link	Parbati, Kalisindh and Chambal	Madhya Pradesh, Rajasthan and Uttar Pradesh (UP requested to be consulted during consensus building)	FR Completed
12.	Par-Tapi-Narmada link	Par, Tapi and Narmada	Maharashtra and Gujarat	FR and DPR Completed
13.	Damanganga-Pinjal link	Damanganga and Pinjal	Maharashtra and Gujarat	FR and DPR Completed.
14.	Bedti-Varda link	Bedti and Varda	Maharashtra, Andhra Pradesh and Karnataka	PFR Completed
15.	Netravati-Hemavati link	Netravati and Hemavati	Karnataka, Tamil Nadu and Kerala	PFR Completed
16.	Pamba-Achankovil-Vaippar link	Pamba, Achankovil and Vaippar	Kerala and Tamil Nadu,	FR Completed

**Himalayan Component**

1.	Manas-Sankosh-Tista-Ganga (M-S-T-G) link	Manas-Sankosh-Tista-Ganga	Assam, West Bengal, Bihar and Bhutan	PFR completed
2.	Kosi-Ghaghra link	Kosi and Ghaghra	Bihar, Uttar Pradesh and Nepal	PFR completed
3.	Gandak-Ganga link	Gandak and Ganga	-do-	Draft FR completed (Indian portion)
4.	Ghaghra-Yamuna link	Ghaghra and Yamuna	-do-	FR Completed (Indian portion)
5.	Sarda-Yamuna link	Sarda and Yamuna	Bihar, Uttar Pradesh, Haryana, Rajasthan, Uttarakhand and Nepal	FR Completed (Indian portion)

Sl. No.	Name	Rivers	States concerned	Status
6.	Yamuna-Rajasthan link	Yamuna and Sukri	Uttar Pradesh, Gujarat, Haryana and Rajasthan	Draft FR Completed
7.	Rajasthan-Sabarmati link	Sabarmati	-do-	Draft FR Completed
8.	Chunar-Sone Barrage link	Ganga and Sone	Bihar and Uttar Pradesh	Draft FR Completed
9.	Sone Dam-Southern Tributaries of Ganga link	Sone and Badua	Bihar and Jharkhand	PFR Completed
10.	Ganga (Farakka)-Damodar- Subernarekha link	Ganga, Damodar and Subernarekha	West Bengal, Odisha and Jharkhand	Draft FR Completed
11.	Subernarekha-Mahanadi link	Subernarekha and Mahanadi	West Bengal & Odisha	Draft FR Completed
12.	Kosi-Mechi link	Kosi and Mechii	Bihar, West Bengal and Nepal	PFR completed entirely lies in Nepal
13.	Ganga (Farakka)- Sunderbans link	Ganga and Ichhamati	West Bengal	Draft FR Completed
14.	Jogighopa-Tista- Farakka link (Alternative to M-S-T-G)	Manas, Tista and Ganga	-do-	(Alternative to M-S-T-G Link) dropped

- PFR- Pre Feasibility Report
- FR- Feasibility Report
- DPR- Detailed Project Report

### R&R sites of Sardar Sarovar Project

1744. SHRI DIGVIJAYA SINGH: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) the number of families affected by Sardar Sarovar Project (SSP), who are still residing in the submergence area, spread over 214 kilometres, as on date; and

(b) number of SSP affected families residing below water levels with 139 metres dam height (after construction completion) and with gates closed, are yet to build their houses at the 88 SSP Resettlement and Rehabilitation (R&R) sites in Madhya Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (DR. SANJEEV KUMAR BALAYAN):  
(a) and (b) The total number of families affected by Sardar Sarovar Project (SSP) have been assessed to be 32684 Project Affected Families (PAFs) in the States of Gujarat, Madhya Pradesh and Maharashtra. Details of present status of Resettlement and Rehabilitation (R&R) are given in the Statement (See below).

No PAFs are remaining in the submergence area in the States of Gujarat and Maharashtra. The Government of Madhya Pradesh has reported that out of 18063 PAFs to be resettled in Madhya Pradesh, only 6724 PAFs are remaining in the submergence area upto Full Reservoir Level (FRL) and backwater levels corresponding to 100 years' flood magnitude. Out of these PAFs, 884 PAFs are in process of shifting as they are either constructing their houses at RR sites or have made alternative choices of shifting on their own. Further, most of the remaining PAFs reside in the backwater region corresponding to 100 years' flood magnitude, and therefore, may not be under the threat of immediate submergence. All these PAFs have been given R&R package as per NWDT Award, liberalized R&R policy and Supreme Court Order dated 8th February, 2017.

In addition, the PAFs, who opt for shifting from submergence villages and wish to construct their houses later on can avail the option of receiving ₹ 60,000/- for rental transit accommodation and ₹ 20,000/- for arranging meals/food, etc., for a period of 3 months. These PAFs have also been extended benefit of Pradhan Mantri Awas Yojna @ ₹ 1.5 Lakh per family (including ₹ 18,000/- towards labour component under MGNREGA). In order to facilitate the shifting process, 23 camp sites (16 in Dhar, 02 in Alirajpur and 05 in Barwani) have been set up and 3400 temporary houses are provisioned at these places alongwith the provision for basic amenities like toilets, washrooms, electricity supply, drinking water, connected roads, health facilities, etc.

***Statement***

*Details of Resettlement and Rehabilitation (R&R) of Project Affected Families (PAFs) of Sardar Sarovar Dam upto its full reservoir level, i.e. El. 138.68 M and backwater levels corresponding to 100 years' flood magnitude*

State	No. of Villages affected	Total PAFs	Total PAFs resettled in			Total PAFs to be resettled	PAFs yet shifted
			Gujarat	Mahara- shtra	Madhya Pradesh		
Gujarat	19	4763	4763	0	0	4763	NIL
Maharashtra	32	4307	754	3530	0	4284+23*	NIL
Madhya Pradesh	178	23614\$	5551	0	18063	23614	6724**
<b>TOTAL</b>	<b>230</b>	<b>32684</b>	<b>11068</b>	<b>3530</b>	<b>18063</b>	<b>32684</b>	

Notes: \$ Number of PAFs upto Full Reservoir Level and backwater levels corresponding to 100 years' flood magnitude.

- \* Remaining 23 PAFs comprise 03 dead with no legal heirs and 20 untraceable. Adequate house plots and 99 hectares (ha.) of agriculture land (against 35 ha. required) is available to resettle them.
- \*\* These PAFs have been extended R&R package as per NWDT Award, liberalized R&R policy and Supreme Court Order dated 8th February, 2017. Out of these PAFs, 884 PAFs are in process of shifting as they are either constructing their houses at RR sites or have made alternative choices of shifting on their own. Further, most of the remaining PAFs reside in the backwater region corresponding to 100 years' flood magnitude, and therefore, may not be under the threat of immediate submergence.

**Demarcation of protected/prohibited areas along river Ganga**

1745. DR. KANWAR DEEP SINGH: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether it is a fact that there is no demarcation of protected/prohibited areas along Ganga river on the lines of Coastal Regulatory Zone (CRZ);
- (b) if so, the details thereof; and
- (c) if not, whether demarcation can be done for protecting river Ganga?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI VIJAY GOEL): (a) to (c) Ministry of Environment, Forest and Climate Change (MoEF & CC) has circulated draft notification for River Regulation Zones (RRZ) to all states. The notification intends to regulate

developmental and industrial activities in river flood plains and demarcate river flood plain in following 3 categories with reference to Highest Flood level (HFL):-

- (i) Prohibited Activities Zone (RCZ-PA): extend up to 500 meters from the Highest Flood Level (HFL) without embankment (up to 100 m from HFL with embankment).
- (ii) Restricted Activities Zone (RCZ-RAI): extend up to 1 km. from outer limit of prohibited zone without embankment (up to 1.1 kms. with embankment).
- (iii) Regulated Activities Zone (RCZ-RAII): extend up to 3 km from outer limit of restricted activities zone.

**Construction of artificial recharge structures for groundwater**

1746. SHRIMATI VIJILA SATHYANANTH: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether it is a fact that Government is considering to create artificial recharge structures like percolation tanks, check dams, nala bunds, gully plugs and gabion structures, in various parts of the country;
- (b) whether it is also a fact that provision to arrest ground water flow through groundwater dams has also been suggested for some States;
- (c) whether the master plan envisages construction of about 1.11 crore artificial recharge structures in urban and rural areas at an estimated cost of about ₹ 79,178 crores; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (DR. SANJEEV KUMAR BALAYAN):

(a) to (d) Water conservation and water harvesting works are the prime focus under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS). Department of Land Resources and Ministry of Drinking Water and Sanitation also supplement the efforts of MGNREGS in water conservation and rain water harvesting. Department of Land Resources is currently implementing 8214 watershed development projects in 28 States covering an area of about 39.07 million ha. under the Watershed Development Component (WDC) of the Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) principally

for development of rainfed portions of net cultivated area and culturable wastelands. The major activities taken up under the WDC-PMKSY, inter-alia, include ridge area treatment, drainage line afforestation, soil and moisture conservation, rain water harvesting, horticulture, and pasture development etc.

The Ministry of Drinking Water and Sanitation has suggested all States to adopt water conservation measures like roof top rainwater harvesting, erecting sustainability structures for water conservation etc. For creating such sustainability structures, 10% of National Rural Drinking Water Programme (NRDWP) funds are provided to the States.

The "Master Plan for Artificial Recharge to Ground Water in India, 2013", prepared by Central Ground Water Board (CGWB), envisages construction of about 1.11 crore artificial recharge structures in urban and rural areas at an estimated cost of about ₹ 79178 crore. This comprises around 88 lakh recharge structures/facilities utilizing rainwater directly from roof top and more than 23 lakh artificial recharge and rainwater harvesting structures for conserving surplus runoff to augment the groundwater resources. It is estimated that annually about 85,565 MCM of surplus run-off is to be harnessed to augment the ground water. Master plan has been circulated to the State Governments for implementation and is also available in public domain on the website CGWB.

#### **Revised budget allocation for NGP**

1747. SHRI KIRANMAY NANDA: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether it is a fact that less than 20 per cent of allocated budget for Namami Gange Project (NGP) has been utilized till now;
- (b) if so, the reasons therefor; and
- (c) whether Government proposes to revise budget allocation or implementation of the NGP?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI VIJAY GOEL): (a) and (b) Under Namami Gange Programme a sum of ₹ 3,633 crore has been utilized against outlay of ₹ 20,000 crore to be utilized by 2019-20. In the early phase of the Programme expenditure has been less on accounts of various factors including time taken for

proper planning of the projects conducting condition assessment and feasibility study of the town located on river Ganga, preparation of Detailed Project Reports (DPRs) and their approval change of mode of execution to Hybrid Annuity Mode, Court Orders, Contractual issues etc.

- (c) At present, no such proposal is under consideration.

**Plan for artificial recharge of groundwater**

1748. SHRI N. GOKULAKRISHNAN:

SHRI A. K. SELVARAJ:

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether it is a fact that Government had come out with a master plan for artificial recharge of groundwater way back in 2013;
- (b) if so, the details thereof;
- (c) whether it is also a fact that many State Governments have failed to implement the said master plan;
- (d) whether the extraction of water in those areas had not been regulated effectively, which has led to serious decline in the groundwater levels in many parts of the country; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (DR. SANJEEV KUMAR BALYAN):

(a) to (c) Central Ground Water Board (CGWB) has prepared a conceptual document entitled "Master Plan for Artificial Recharge to Ground Water - 2013", which provides information about area specific artificial recharge techniques to augment the ground water resources, based on the availability of source water and capability of sub-surface formations to accommodate it. The Master Plan envisages construction of about 1.11 crore artificial recharge structures in urban and rural areas at an estimated cost of about ₹ 79178 crore. This comprises around 88 lakh recharge structures/facilities utilizing rain water directly from roof top and more than 23 lakh artificial recharge and rain water harvesting structures for conserving surplus run-off to augment the ground water resources. It is estimated that annually about 85,565 MCM (Million Cubic Meter) of

surplus run-off is to be harnessed to augment the ground water. The Master Plan has been circulated to the State/UTs for its implementation and is also available in public domain. The Master Plan is a conceptual document depicting the type and number of different artificial recharge structures which are feasible under the prevalent hydrogeological conditions in a State. Construction of different recharge structures was envisaged to be undertaken in ongoing Central/State schemes. Further, Mission Water Conservation framework jointly launched by Ministry of Rural Development, Department of Land Resources and Ministry of Water Resources emphasized under MGNREGA for systematic development of land and harnessing of rain water following 'Watershed Principles'. The Mission Water Conservation guidelines also make it mandatory to spend 65% of total MGNREGS expenditure on Natural Resources Management (NRM) work in identified 2264 water stressed blocks. These water stressed blocks, consist of over-exploited/critical and/or irrigation deprived districts based on availability of ground water and surface water respectively.

(d) and (e) 15 States/Union Territories (UTs) have enacted legislation for ground water regulation on the lines of Model Bill circulated by this Ministry. Details of such States are given in the Statement (See below). Water level decline can be attributed to mainly increased dependence on ground water to meet the growing demand for agriculture, industrialization and urbanization.

#### ***Statement***

##### *States/UTs which have implemented ground water legislation*

Sl. No.	States/UTs	Year of enactment of ground water legislation
1	2	3
1.	Andhra Pradesh	2002
2.	Assam	2012
3.	Bihar	2007
4.	Goa	2002
5.	Himachal Pradesh	2005
6.	Jammu and Kashmir	2010
7.	Karnataka	2011

1	2	3
8.	Kerala	2002
9.	Maharashtra	2013
10.	Telangana	2002
11.	West Bengal	2005
12.	Chandigarh	2006
13.	Dadra and Nagar Haveli	2009
14.	Lakshadweep	2001
15.	Puducherry	2003

**Sharing of Krishna River water**

1749. SHRI DHARMAPURI SRINIVAS: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether it is a fact that the Krishna River Board Tribunal has sought details of the Krishna River water utilisation by the States of Telangana and Andhra Pradesh, along with the details of the projects being carried out on the banks of Krishna River;
- (b) if so, the details and the status thereof;
- (c) whether Government has taken any decision to reconstitute the Krishna River Board, the details thereof; and
- (d) the action plan chalked out by Government in resolving the sharing of Krishna River water between Telangana and Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (DR. SANJEEV KUMAR BALYAN):

(a) and (b) Central Government has constituted Krishna River Management Board (KRMB) as per Clause 85(1) of Andhra Pradesh Reorganization Act, 2014, under the administrative control of the Ministry of Water Resources, River Development and Ganga Rejuvenation (MoWR, RD & GR) for administration, regulation, maintenance and operation of such projects on Krishna River, as may be notified by the Central Government from time to time.

For the above purpose, KRMB requests both the States from time to time to furnish the Krishna River water utilisation through various sources. The State Governments are furnishing the water utilisation data for the major and medium projects. However, the data for the minor irrigation schemes is not received.

(c) No Sir.

(d) As per Terms of Reference (ToR) specified in Clauses (a) and (b) of the Section 89 of Andhra Pradesh Re-organisation Act, 2014, the sharing of Krishna River Water among the two States has been referred to Krishna Water Disputes Tribunal-II (KWDT-II) by the Central Government. The matter is *Sub-judice*. In the mean-time, KRMB is issuing water release orders from time to time based on arrangement as agreed mutually by Telangana State and Andhra Pradesh for sharing Krishna water till the final allocation is made by the KWDT-II.

#### **Assessment of sustainable level of water extraction**

1750. SHRI K.R. ARJUNAN: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether it is a fact that Government has taken up aquifer mapping exercise in priority areas;
- (b) if so, the details thereof;
- (c) whether it is also a fact that the mapping will assist States in estimating quantity and quality of ground water in an aquifer and would help it in assessment of sustainable level of water extraction; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (DR. SANJEEV KUMAR BALYAN):

(a) and (b) Central Ground Water Board (CGWB) has taken up aquifer mapping and management programme during XII Plan. An area of 5.25 lakh km<sup>2</sup> has been prioritized covering parts of Haryana, Punjab, Rajasthan, Gujarat, Andhra Pradesh, Telangana, Karnataka, Tamil Nadu and Bundelkhand Region (parts of Uttar Pradesh and Madhya Pradesh) considering extent of ground water extraction, ground water availability, ground water quality and other related issues.

(c) and (d) Aquifer dispositions and their characteristics are expected to help in improved assessment of ground water resources including quality, quantity and sustainability. Aquifer maps and ground water management plans thus developed are shared with the respective State Governments.

#### **Utilisation of Narmada water by each States**

†1751. DR. SATYANARAYAN JATIYA: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) the water storage capacity and electricity generation capacity of each of the dams constructed on the Narmada river;
- (b) the date on which, the authority would declare the quantity of water in the Narmada river; and
- (c) the quantity of water received and utilised by each State and the action plan for utilisation of water?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (DR. SANJEEV KUMAR BALYAN):  
 (a) The water storage capacity and electricity generation capacity of each of the dams constructed on the Narmada river is as under:-

Sl. No.	Name of the Project	Live Storage Capacity (MCM)	Power Generation Capacity (MW)
1.	Bargi Rani Avanti Bhai Lodhi Sagar (Bargi Project)	3180.0	90.00
2.	Indira Sagar Project	9705.00	1000.00
3.	Omkareshwar Project	299.00	520.00
4.	Maheshwar Project	0.00	400.00
5.	Sardar Sarovar Project	5740.00	1450.00
TOTAL		18924.00	3460.00

- (b) Narmada Water Disputes Tribunal (NWDT) Award envisages assessment of utilizable flow at the end of October every year and directs Narmada Control Authority (NCA) for furnishing the draft Annual Water Account of the basin by August and final Annual Water Account by October of the following water year.

†Original notice of the question was received in Hindi.

(c) The State-wise apportionment of Narmada water at 75% dependability as per NWDT Award, actual quantum of Narmada water received and the utilisation by the party States in the water year 2015-16 are as under:

(Figures in million acre feet)

Sl. No.	State	Apportionment at 75% dependability as per NWDT Award	Share of utilizable flow	Actual utilization
1.	Madhya Pradesh	18.25	16.07	8.27
2.	Gujarat	9.00	7.93	8.11
3.	Maharashtra	0.25	0.22	0.00
4.	Rajasthan	0.50	0.44	0.40
	TOTAL	28.00	24.66	16.78

The States of Gujarat and Rajasthan are using by and large their full share of water of river Narmada. Madhya Pradesh is presently utilizing around 8.5 Million Acre Feet of Narmada water (about 55% of their share) and has made action plans to utilize its full share of allocation of 18.25 Million Acre Feet (at 75% dependable flow) by the year 2022.

#### **Implementation of AIBP**

1752. SHRI R. VAITHILINGAM: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) the details of implementation of Accelerated Irrigation Benefit Programme (AIBP) in the country;
- (b) whether Government has noticed any shortcomings in the implementation of the AIBP;
- (c) if so, the details thereof and the reasons therefor;
- (d) whether Government proposes to make changes in this programme to check these shortcomings; and
- (e) if so, the details thereof and time by which the changes will take place?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (DR. SANJEEV KUMAR BALYAN):  
(a) to (e) Central Assistance (CA) is provided to the States for completion of Major/ Medium Irrigation (MMI) projects under Accelerated Irrigation Benefits Programme (AIBP). So far, 297 MMI projects have been included under the scheme, out of which 143 projects have been completed and five foreclosed.

It was reported that some of the States could not provide sufficient State share funds as per physical and financial programme due to inadequate budget provisions. During certain years, sufficient budget for CA was also not available. Further, cost escalation also affected the completion of projects.

A Committee under the Chairmanship of Minister of Water Resources, Government of Chhattisgarh was constituted to look into the issues related to implementation of AIBP under Pradhan Mantri Krishi Sinchayee Yojana (PMKSY). The Committee in consultation with States, identified Ninety Nine (99) ongoing AIBP projects (along with phases) having irrigation potential of 76.03 lakh ha., for completion in phases up to December, 2019. For completion of these projects in a mission mode, funding mechanism through NABARD has been approved by the Government for both Central as well as State share. A mission has also been established for implementation of these 99 projects.

Further, the procedure for approval of revised cost has been simplified as below:-

- (i) No separate clearance/advisory committee clearance/investment clearance is required for funding of the projects, which have cost escalation of upto 20% on approved cost (AIBP component) as on 01.04.2012 and no separate investment clearance from MoWR, RD & GR is required.
- (ii) Fast track proforma clearance from Central Water Commission (CWC) is sufficient for projects where revised cost may be more than the 20% over and above approved cost as on 01.04.2012 and no separate investment clearance from MOWR, RD & GR is required.
- (iii) Cost escalation over and above 20% on approved cost as on 01.04.2012 shall be borne by the concerned State Government for which they can avail loan from NABARD under Long Term Irrigation Fund (LTIF).

**Shifting of industrial units from banks of Ganga river**

1753. SHRIMATI SAROJINI HEMBRAM: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether the industrial units which are located on the banks of Ganga will be shifted to other places, in order to ensure a clean Ganga;
- (b) if so, whether the framework of this plan has been finalised; and
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI VIJAY GOEL): (a) to (c) No, Sir. No such decision has been taken. However, in case of tanneries units located at Jajmau, Kanpur, a Task Force has been constituted under the chairmanship of Principal Secretary, Environment, Government of Uttar Pradesh to examine feasibility of shifting these tanneries to some other suitable location. National Green Tribunal *vide* its order dated 13th July, 2017 (in Original Application No. 200 of 2014) has issued direction for submission of project action plan for tanneries at Jajmau, Kanpur within six weeks failing which the State Government of Uttar Pradesh shall be duly bound to close the tannery industry and shift the same from the present location at Jajmau.

**Setting up of sewage treatment facilities to clean Ganga**

1754. SHRI A.K. SELVARAJ: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether it is a fact that Government has approved works, worth ₹ 1,900 crore for setting up of sewage treatment facilities in many parts of the country, to clean the Ganga river;
- (b) whether it is also a fact that with the approval of these projects 100 per cent sewage treatment facility would be made available at Haridwar, Rishikesh, Vrindavan, Varanasi, Allahabad and NCT of Delhi; and
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI VIJAY GOEL): (a) Government

has approved total 81 projects worth ₹ 10702.88 crore for sewage treatment facility including sewage treatment plant, interception and diversion work and sewerage line network project till 27 July, 2017.

(b) and (c) Yes, Sir. With the sanction of these projects, 100% sewage treatment facility will be made available for Haridwar, Rishikesh, Vrindavan, Varanasi, Allahabad and NCT of Delhi for the present population of these town. The details of the capacity being created/rehabilitated are given below:—

City	STP capacity being created by new construction/rehabilitation
Haridwar	82 MLD
Rishikesh	26 MLD
Vrindavan	5 MLD
Varanasi	190 MLD
Allahabad	191 MLD
Delhi	1044 MLD

#### **MoU between India and Israel on clean water technology**

1755. SHRIMATI AMBIKA SONI:

DR. T. SUBBARAMI REDDY:

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether any cooperation agreement or MoU has been signed during the recent visit of Prime Minister to Israel for water conservation, waste water treatment, desalination and cleaning of the Ganga;
- (b) if so, the details thereof;
- (c) by what time and at which places these facilities would be set up in the country; and
- (d) the sites which have been selected for desalination in the coastal areas in the country, with details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI VIJAY GOEL): (a) to (d) Yes,

Sir. Two Memorandum of Understandings for cooperation in the field of water were signed during the recent visit of the Prime Minister to Israel. First MoU relates to Water Conservation Campaign and second MoU relates to reform of Uttar Pradesh Jal Nigam.

**Amount spent for making Ganga and Yamuna pollution free**

†1756. SHRI D.P. TRIPATHI:

SHRI MOTILAL VORA:

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) the amount spent during the last three years for making Ganga and Yamuna pollution free;
- (b) the part of Ganga and Yamuna river that have been made pollution free during the last three years;
- (c) the deadline set for making the entire stretch of Ganga and Yamuna rivers completely pollution free; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI VIJAY GOEL): (a) The amount spent during the last three years for cleaning of river Ganga and its tributaries including Yamuna is tabulated below:—

Financial Year	FY from 2014-15 to 2016-17 till 31.03.2017 (₹ in crore)
2014-15	170.99
2015-16	602.60
2016-17	1,062.81
<b>TOTAL</b>	<b>1,836.40</b>

- (b) Cleaning of river Ganga is being carried out through various activities including treatment of municipal sewage, treatment of industrial effluent, river surface cleaning, rural sanitation, afforestation and biodiversity etc. The municipal sewage being generated in cities on the banks of Ganga is being managed by a mix of

†Original notice of the question was received in Hindi.

Interception and Diversion projects, sewerage Network and Sewage Treatment Plant (STP) projects.

The four stretches of river Ganga where Biological Oxygen Demand (BOD) levels are more than permissible limits, as monitored by Central Pollution Control Board (CPCB) is given in table below:-

State	Stretch	Identified Length of Stretch (km.)	BOD range/ max value (mg/1)
Uttarakhand	Haridwar to Sultanpur Adampur	10	4.2-5.8
Uttar Pradesh	Kannauj to Varanasi	450	3.8-16.9
Bihar	Buxar to Bhagalpur	40	7.8-27
West Bengal	Tribeni to Diamond Harbour	50	3.1-5.8

In other stretches, BOD levels are within permissible limits *i.e.*  $\leq 3$  mg/1. However, as per monitoring reports of CPCB, entire stretch of river Ganga has high levels of faecal coliform against the prescribed limits.

(c) and (d) Cleaning of river is a continuous process. However, in Namami Gange 3 types of projects are envisaged:-

- (i) Short term project
- (ii) Medium term project
- (iii) Long term project

Efforts are being made to complete Short term and Medium term projects by 2020.

#### **Clubbing of irrigation projects with CADWM programme**

1757. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether it is a fact that Government is planning to expand the Command Area Development and Water Management (CADWM) by covering eight other minor irrigation projects; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (DR. SANJEEV KUMAR BALAYAN):  
(a) and (b) Yes, Sir. The Command Area Development and Water Management (CADWM) programme has been brought under Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) – Har Khet Ko Pani – from 2015-16 onwards. Government has taken up 99 prioritized AIBP projects for completion along with their Command Area Development works under PMKSY in a mission mode. The main objective of taking up Command Area Development (CAD) works is to enhance utilisation of irrigation potential created, and improve agriculture production on a sustainable basis through Participatory Irrigation Management (PIM).

#### **Utilization of flood water in water scarce areas**

†1758. CH. SUKHRAM SINGH YADAV:

SHRIMATI CHHAYA VERMA:

SHRI VISHAMBHAR PRASAD NISHAD:

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) the steps taken by Government to check the flood water flowing into sea through rivers and rivulets in some States in the country, every year and to utilise it in the States/places having less availability of water;
- (b) the details of achievements of rain water harvesting during the last three years; and
- (c) the steps taken by Government to utilise the rain water throughout the year?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (DR. SANJEEV KUMAR BALAYAN):  
(a) The inter-linking of rivers is considered to be essential for addressing the twin problems of water scarcity and flooding in the country. Inter-linking of River (ILR) Programme has therefore, been taken up on a high priority. This Ministry has formulated a National Perspective Plan (NPP) for water resources development envisaging inter-

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<sup>†</sup>Original notice of the question was received in Hindi.

basin transfer of water in the country. Under NPP, National Water Development Agency (NWDA) has identified 30 links (16 under Peninsular component and 14 under Himalayan component) for preparation of Feasibility Reports (FRs). After survey and investigations, FRs of 14 links under Peninsular component and 2 links in the Himalayan component have been prepared. Present status, States concerned and States benefited of Inter-Basin Water Transfer Links are given in the Statement. [Refer to the Statement appended to answer to USQ No. 1743 (part (a) and (b)]

Based on the concurrence of concerned States four priority links for preparation of Detailed Project Reports (DPRs) have been identified viz. Ken-Betwa link project Phase-I and II, Damanganga-Pinjal link, Par-Tapi-Narmada link and Mahanadi-Godavari link. The DPRs of Ken-Betwa Phase I and II, Daman-Ganga-Pinjal, Par-Tapi-Narmada have been prepared and shared with the respective States. Further, various statutory clearances have been obtained for KBLP Phase-I. The Ken-Betwa link project was declared as National Project in 2008. The project will benefit the drought prone areas of Bundelkhand region in Uttar Pradesh and Madhya Pradesh.

Further, the techno-economic clearance to the Damanganga-Pinjal link project has also been accorded subject to statutory clearances. The DPR of Par-Tapi-Narmada has been submitted for technical appraisal in Central Water Commission. The DPR of the Mahanadi-Godavari link could not be taken up as the Government of Odisha was not agreeable for Mahanadi-Godavari link, a mother link of 9 link system viz., Mahanadi - Godavari-Krishna-Pennar-Palar-Cauvery-Vaigai-Gundar linkage due to large submergence involved in Manibhadra Dam. Based on the suggestions of WRD, Government of Odisha, NWDA has prepared a preliminary revised proposal of Mahanadi-Godavari link project with reduced submergence and submitted to the State Government of Odisha.

In order to speed up the implementation of ILR Programme and to arrive at a consensus on the link proposals between the States, a 'Special Committee for Inter-linking of Rivers', has been constituted by this Ministry in September, 2014. Thirteen meetings of the Special Committee for ILR have been held so far (last meeting held on July 27, 2017 at New Delhi), wherein State Irrigation/ Water Resources Ministers along with the Secretaries of various States attended the meetings. The Special Committee on ILR take into consideration all the suggestions/observations of the stakeholders while planning and formulating the ILR projects.

(b) and (c) Central Ground Water Board (CGWB) has prepared a conceptual document titled "Master Plan for Artificial Recharge to Ground Water" - 2013 which provides information about area specific artificial recharge techniques to augment the ground water resources based on the availability of source water and capability of sub-surface formations to accommodate it. The Master Plan envisages construction of 1.11 crore rain water harvesting and artificial recharge structures in the country at an estimated cost of ₹ 79,178 crores to harness 85 BCM (Billion Cubic Metre) of water. The Master Plan has been circulated to all State Governments for adoption.

At present there is no scheme of rain water harvesting with CGWB. However as spillover work of Demonstrative Artificial Recharge Projects implemented during XI Plan, a total of 48,43 and 37 number of artificial recharge structures were constructed during the year 2014-15, 2015-16 and 2016-17 respectively.

Further, through ILR project, optimum utilization of rain-water can be achieved by diverting the monsoon flood water (which otherwise flows to the sea) through canal network to needy areas for irrigation, domestic, industrial and ecological purposes.

#### **Sharing of Mahanadi water between Odisha and Chhattisgarh**

1759. SHRI A. V. SWAMY: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether Government has received any complaint from Odisha Government about the dispute on sharing of Mahanadi water with Chhattisgarh; and
- (b) if so, the details of the dispute and action taken to resolve it?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (DR. SANJEEV KUMAR BALYAN):  
(a) and (b) The State of Odisha submitted a complaint dated 19.11.2016 to the Central Government on Mahanadi River Water Dispute under Section 3 of the Inter State River Water Disputes (ISRWD) Act, 1956. Subsequently, as per Section 4 of the said Act, the Central Government constituted a Negotiation Committee comprising members from basin States and concerned Ministries of Central Government, Central Water Commission, Indian Meteorological Department and National Institute of Hydrology for negotiated settlement of the dispute, *vide* Office Memorandum dated 19.01.2017.

The Negotiation Committee held two meetings on 28.02.2017 and 22.05.2017 and submitted its report in which it is mentioned that any further meetings of this Committee would not be fruitful as there had been no participation from complainant State *i.e.* State of Odisha in both the meetings. Accordingly, the Ministry concluded that the dispute cannot be resolved by negotiation and it has been decided to constitute a Tribunal for adjudication of the dispute. Draft Cabinet Note in this regard has been prepared.

Further, in this regard, the State of Odisha has filed OS No. 1 of 2017- "The State of Odisha *vs* State of Chhattisgarh & Ors" before the Hon'ble Supreme Court and it is listed for 2nd August, 2017. The matter is currently *sub judice* before the Supreme Court.

#### **Sewage Treatment Plants under NGP**

1760. SHRI K.T.S. TULSI: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state the total capacity in million litres per day (MLD) of Sewage Treatment Plants (STPs) proposed to be set up and the actual capacity installed under the Namami Gange Programme?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI VIJAY GOEL):

- As per condition assessment and feasibility study carried out by National Mission for Clean Ganga (NMCG), 3078 Million Litres Per Day (MLD) of sewage is generated by the towns situated on the main stem of river Ganga. As of today, sewage treatment capacity available is 1315 Mld.
- National Mission for Clean Ganga has already approved projects for creation of additional 1075 Mld and these projects are at various stages of implementation.
- Another 10 no. of projects for creation of approx. 500 Mld Sewage Treatment Plant capacity are proposed to be approved by December, 2017.
- Under Namami Gange Programme, approx. 150 Mld additional capacity have been created.

*The House then adjourned for lunch at one of the clock.*

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*The House re-assembled after lunch at two of the clock,*

MR. DEPUTY CHAIRMAN *in the Chair.*

### GOVERNMENT BILLS

(i) **The Constitution (One hundred and Twenty-third Amendment) Bill, 2017.**

(ii) **The National Commission for Backward Classes (Repeal) Bill, 2017.**

MR. DEPUTY CHAIRMAN: We will now take up the Constitution (One Hundred and Twenty-third Amendment) Bill, 2017 and the National Commission for Backward Classes (Repeal) Bill, 2017. It will be discussed together. Shri Thaawar Chand Gehlot to move the motion.

**सामाजिक न्याय और अधिकारिता मंत्री (श्री थावर चन्द गहलोत):** उपसभापति महोदय, मैं प्रस्ताव करता हूँ: –

कि भारत के संविधान का और संशोधन करने वाले विधेयक पर, लोक सभा द्वारा पारित रूप में और राज्य सभा की प्रवर समिति द्वारा प्रतिवेदित रूप में, विचार किया जाए।

उपसभापति महोदय, साथ ही, मैं प्रस्ताव करता हूँ: –

कि राष्ट्रीय पिछड़ा वर्ग आयोग अधिनियम, 1993 का निरसन करने वाले विधेयक पर, लोक सभा द्वारा पारित रूप में, विचार किया जाए।

उपसभापति महोदय, मैं भाग्यशाली हूँ कि एक ऐतिहासिक निर्णय करने की भूमिका का भारत सरकार में सामाजिक न्याय और अधिकारिता मंत्रालय के माध्यम से मैं निर्वहन कर रहा हूँ। लम्बे समय से – और लम्बे समय से मेरा आशय 25-30 वर्षों से है – देश के जन-प्रतिनिधिगण, देश का एक बहुत बड़ा ओबीसी वर्ग और समय-समय पर संसद की समितियों ने एक बार नहीं, अनेक बार यह मांग की थी कि ओबीसी वर्ग के लिए, एस.सी. और एस.टी. वर्ग के लिए जैसे आयोग बने हैं, उसी अधिकार सम्पन्न दृष्टिकोण को ध्यान में रखकर के ओबीसी कमीशन का भी गठन किया जाए। लम्बे समय के बाद अवसर आया है और लोक सभा ने इस विधेयक को पारित करके देश को और पिछड़े वर्ग के लोगों को बहुत बड़ी सौगत दी है। इस आयोग के गठन के बाद, इस आयोग को अनुसूचित जाति और अनुसूचित जनजाति के समान ही अधिकार प्राप्त होंगे। पहले जो आयोग गठित हुआ था, वह 1993 के अधिनियम के रूप में जाना जाता था। मंडल कमीशन की रिपोर्ट के आधार पर और सुप्रीम कोर्ट के निर्णय के आधार पर तत्कालीन सरकार ने संसद के माध्यम से वह अधिनियम बनाया था, परन्तु उस अधिनियम में जो ओबीसी आयोग था, उसको इनसे संबंधित grievances की जांच करने का अधिकार नहीं था। उसे केवल किसी जाति को पिछड़े वर्ग में सम्मिलित करना या अगर वह सम्मिलित है, तो उससे निकालने का अधिकार था। इसके अलावा उसे कोई विशेष अधिकार थे ही नहीं, अर्थात् वह issue base होता था। विषय समाप्त होने के बाद उस आयोग का अस्तित्व समाप्त हो जाता था। अब यह जो

[श्री थावर चन्द गहलोत]

आयोग गठित होगा, इसको संवैधानिक दर्जा प्राप्त होगा, इसको सिविल न्यायालय के अधिकार भी प्राप्त होंगे और पिछड़ा वर्ग की जो समस्याएं हैं, जो grievances हैं, उनको सुनने का अधिकार भी होगा। जब यह आयोग इन समस्याओं को सुनेगा, तो निश्चित रूप से उनको न्याय भी मिलेगा। महोदय, जातियों के सम्मिलन की दृष्टि और अगर वह वर्तमान में केन्द्रीय सूची में है, तो उससे बाहर करने की दृष्टि से भी, जिस प्रकार से अनुसूचित जाति वर्ग के लिए 341 अनुच्छेद में प्रावधान है और 342 में अनुसूचित जनजाति वर्ग के लिए प्रावधान है, अनुच्छेद 342 में एक अनुच्छेद 342(क) और जोड़ा जा रहा है। महोदय, राज्य सरकारों के माध्यम से और आयोग के माध्यम से, जो प्रस्ताव भारत सरकार के पास आएंगे, भारत सरकार वे प्रस्ताव आयोग को भेजेंगी, फिर आयोग अपना प्रतिवेदन राष्ट्रपति जी को देगा और राष्ट्रपति जी सरकार को उस प्रतिवेदन को action taken के लिए भेजेंगे। फिर सरकार विधेयक बनाकर संसद से पास कराएगी। महोदय, पहले प्रावधान यह था कि जब आयोग प्रतिवेदन दे देता था, तो सरकार ही उस पर निर्णय ले लेती थी, उसमें कई बार सही निर्णय होने और विस्तार से चर्चा होने की गुंजाइश कम रहती थी। अब यह काम संसद करेगी और संसद सर्वोपरि है। इस प्रकार से उनके हित में और सशक्त निर्णय हो सकेंगे और उनके हित संरक्षण की दृष्टि से यह कानून सफलता प्राप्त करेगा।

महोदय, मैं प्रस्ताव करता हूँ कि इस विधेयक पर विचार किया जाए।

*The questions were proposed.*

SHRI B.K. HARIPRASAD (Karnataka): Mr. Deputy Chairman, Sir, before I speak on the Constitution (One Hundred and Twenty-third Amendment) Bill, 2017, I would like to salute those social reformers who have contributed immensely to reform the Hindu society for centuries.

Let me start with the great Saint Basavanna of Karnataka who fought for equality among human beings. After Saint Basavanna, Sir, it was Guru Nanak, then came Mahatma Jyotirao Govindrao Phule, Savitribai Phule. Then, came Shri Guru Narain who fought for temple entry in Vaikom. Then, it was Shahu Maharaj, Dr. Ambedkar and Periyar Ramasamy Naicker who fought for self-respect and dignity of human beings.

I got a great respect for hon. Thaawar Chand Gehlot ji who knows his subject pretty well. He always confine to his portfolio. But, I don't know what was the urgency that this Bill was introduced, for the first time, in the Lok Sabha on 5th April, 2017, and passed on 10th April, 2017 — in five days! The same was transmitted to the Rajya Sabha on 11th and later it was referred to the Select Committee. And, we have a man Friday of the BJP, Mr. Bhupender Yadav, for all the Select Committees. He tried whatever best he could do. But, finally, they have agreed for disagreement on various issues.

Immediately after the Bill was passed in the Lok Sabha, it came to the Rajya Sabha and then it was referred to the Select Committee. In the meeting of the OBC MPs, the hon. Prime Minister said and I quote,

"Why Opposition stalled the passage of OBC Bill?"

Later, a few days ago, Shri Thaawar Chandji was in Bangalore and his statement was very balanced. But, my friend, Mr. Ananthkumar, who is also Minister, said that the Congress is stalling the OBC Bill. What a great statement to make!

Sir, we all know the stand of the BJP and the way it brought in the Bill in Rajasthan, Gujarat and Maharashtra to bring economically weaker sections into reservation. Later, it is the Court which came to the rescue of OBCs. Let me make it very clear that we are not opposed to the OBC Bill. We are opposed to the way it has been brought and the way they tried to pass it without discussion. As Thaawarji rightly said, "We are discussing about the huge population of the country, it cannot be discussed in five days." Sir, I have been in and out of this House since 1990. When we constituted the NCBC way back in 1993, I was a witness to this in this House. It took its own time and we discussed that elaborately. The BJP's — I don't know whether I should call it a parental organization or a Pitra Sangathan — RSS has always held that the caste-based reservation divides the society and has tried to infuse class-based reservation, which you have seen in Rajasthan where they tried to bring in the economically backward classes also.

Sir, the Government should facilitate small and medium enterprises because it all rallies round the Reservation Policy. When the Constitution was adopted way back in 1950, Article 338 was confined to the Scheduled Castes and the Scheduled Tribes, where the President used to appoint an officer to go through the difficulties of the SCs and the STs and forward the same report to the President of India. Later, by way of the 65th amendment in 1989 and 1990, the Constitution was amended and a Commission was formed for the SCs and STs. That Commission had a Chairman, Vice-Chairman and Members for both the SCs and the STs. The functions of the Commissions were the same. They had to report to the President. Then, in 2003, the Constitution was amended again and there were separate Commissions for the SCs and STs. As far as Article 338 of the Constitution is concerned, the founders of the Constitution did not write the Constitution sitting in Nagpur or sitting in the *Rashtrapati Bhawan*. This Constitution came out of a huge struggle. The spirit of the Freedom Movement was against the inequality, slavery and discrimination. When the Constitution was formulated, Article 338

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was confined to the SCs, Article 339 was for the STs, and Article 340 was dedicated to Other Backward Classes. As rightly pointed out by Mr. Gehlot, in 1993, it is not the Government which came forward to constitute the National Commission for Backward Classes. In a famous case, *Indra Sawhney Vs. Government of India*, 1993, it was the direction of the Supreme Court, I am saying again, it was the direction of the Supreme Court that the then Government constituted the National Commission for Backward Classes, with clear guidelines also within as to how the NCBC will function, what the duties of the NCBC are. As rightly pointed out by Mr. Gehlot, this Commission was looking after the inclusion and exclusion of the OBCs. Article 338, in the context of the Indian Constitution, might have come way back in 1950. But if you go through the history, it came into existence way back in 1935, Ramsay Macdonald, the then Prime Minister, who brought the Communal Order. This list was called the Scheduled Castes List. Identification of the Scheduled Castes and the Scheduled Tribes is not a tough job because most of the Scheduled Caste people used to live outside the villages or outside the towns. So, they were easily identifiable. That is why the list was made way back in 1935. Some names were also added by 1950. It was very easy to identify even tribals because they used to live in forests. So, identifying them was not a problem. But, as far as the backward classes are concerned, identifying them is a herculean task. Take for example Madhya Pradesh. In Madhya Pradesh, Gehlot sahib, you know that Meenas are OBC. राजस्थान में ये ही लोग ट्राइबल्स हैं। Washermen in the Southern parts of the country are OBCs, but they are Scheduled Caste in some parts of the Northern India. Then, Koli community in Gujarat is OBC. Shri Parshottam Rupala knows pretty well that Koli community is OBC in Gujarat, whereas it is Scheduled Caste in Uttar Pradesh. Likewise, banias in Bihar are OBC, whereas in other parts of the country, they are a forward community. So, there is a huge discrepancy in identifying these classes. Sir, the spirit and essence of the freedom movement was to free India from the Britishers, for the self-rule and the home rule, but, unfortunately, during the entire period of 70 years of Independence, dalits, tribals, OBCs and minorities have been fighting to get their due place in governance. The freedom struggle is incomplete until the due representation is given to all sections of the society in the governance and until peace is restored in J & K. The main motive of the principle of reservation was to eradicate unequal status amongst the citizens. Sir, our forefathers fought against the Britishers to have self-rule. Was it to give a right exclusively to the selected bureaucracy to get the post held by the

Britishers? It was not to give a selected post exclusively to the selected bureaucracy held by the Britishers. So, that was how our founders of the Constitution thought; they thought that reservation was the only way to bring the neglected classes into the mainstream. Sir, a majority of the people who are anti-reservationist have unleashed a campaign against the reservation saying that it amounts to inefficiency and merit will have no place. Sir, I have got my own arguments. As far as reservation is concerned, it is not a poverty alleviation programme, it is just like finding a place in the mainstream. That is why, reservation is a must. Why are we demanding a legitimate share in the Government services? If a job in the Government ends with a mere salary and bribe, none of the OBCs, Minorities, or SCs/STs would have bothered. We would have done our own professional jobs and earned our livelihood. But, being in power, or, working in the bureaucracy is something different. It will have its own power. That power is being misused for the self-sufficient. That is why these communities are demanding reservation for all the weaker sections of the society. Sir, I have been in the Standing Committee and associated with the Ministry of Social Justice for a long time. In the implementation process of reservation, if you go through the records, you will find that even for the SCs/STs also, they are unable to fill the entire percentage of reservation which is there. Even in respect of the OBCs, even 24 years after the constitution of the NCBC, we are unable to fill 19 per cent though we have a reservation for 27 per cent. Their interests need to be safeguarded. As Gehlotji rightly said, there was a demand from the entire OBC communities to have a constitutional power as it is there for the SCs and STs. The constitutional powers and status are there with the Commission for the SCs and the STs, but it is not so with the NCBC. The demand was there right from 2000 onwards. Even in 2012, the MPs' Forum of the OBC had demanded from the then Government to give a constitutional status to the NCBC. But even in 2016-17 ... (*Time-bell rings*)... Sir, I have not yet started. It is a huge ...

**श्री हुसैन दलवई** (महाराष्ट्र): सर, इनको बोलने दीजिए। यह एक important बिल है, इस पर वक्त का restriction बिलकुल नहीं होना चाहिए। It is a very important Bill. Don't say, 'two hours or three hours'. Take it to tomorrow also. ... (*Interruptions*)...

MR. DEPUTY CHAIRMAN: Okay. All right. Then, Mr. Husain Dalwai, you should know that there are seven names from the Congress Party. ... (*Interruptions*)...

**श्री हुसैन दलवई:** यह ठीक है, लेकिन इस बिल के ऊपर इस तरह से restriction लगाना बिलकुल गलत बात है। It is a very important Bill. यह बिल 52 परसेंट लोगों से संबंधित है।

SHRI B.K. HARIPRASAD: Sir, if you confine. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: All Members know that it is a very important Bill. I am in full agreement. There is no point of dispute over that. But the Congress Party has 50 minutes. They have given 7 names. ...*(Interruptions)*... Let me say. They have given 7 names. That means, I can give only seven minutes. He has taken 14 minutes. If I give everybody like that, you have to sit till midnight. Then the BJP has again got 5 names. They have also got 50 minutes. ...*(Interruptions)*...

SHRI BHUBANESWAR KALITA (Assam): Since he is the main speaker, let him get, at least, ten minutes. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Now, you have to tell me as to whose time should I reduce. Tell me. ...*(Interruptions)*...

AN HON. MEMBER: Increase the time, Sir. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You all argue when your side comes. ....*(Interruptions)*... Whose time should I reduce? ...*(Interruptions)*...

**श्री प्रमोद तिवारी** (उत्तर प्रदेश): सर, बीजेपी का टाइम reduce कर दीजिए।

MR. DEPUTY CHAIRMAN: Reduce the time of BJP! Fine. Does the whole House agree? ...*(Interruptions)*...

SHRI T.K. RANGARAJAN (Tamil Nadu): Sir, this is an important Bill. Allow them to speak. ...*(Interruptions)*...

SHRI HUSAIN DALWAI: Sir, increase the time. We can discuss this Bill even tomorrow. ...*(Interruptions)*...

SHRI BHUBANESWAR KALITA: Sir, you increase the time of the discussion. ...*(Interruptions)*...

SHRI JAIRAM RAMESH (Karnataka): You cut Deputy Chairman's time. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Yes; my time. Mr. Rangarajan, it is very easy to speak in favour. But remember, they have got 50 minutes and they have given seven names. The Congress Party has given seven names. What do I do? ...*(Interruptions)*...

DR. T. SUBBARAMI REDDY (Andhra Pradesh): Sir, 'four hours' are not enough. We should have more time. ...*(Interruptions)...*

AN HON. MEMBER: Take the sense of the House. ...*(Interruptions)...*

MR. DEPUTY CHAIRMAN: I will have to ask one of you to come and sit here. ...*(Interruptions)...* What to do? ...*(Interruptions)...* Okay; then the House should decide. We will sit ...

SHRI SITARAM YECHURY (West Bengal): Sir, the Minister of Parliamentary Affairs is consulting his colleague. I think, he is ordering for dinner today. ...*(Interruptions)...*

MR. DEPUTY CHAIRMAN: I have no objection. ...*(Interruptions)...*

SHRI SITARAM YECHURY: Let us sit late and finish it. Don't cut time. ...*(Interruptions)...*

MR. DEPUTY CHAIRMAN: Yes, I have no objection. I am very happy to accept Yechury's suggestion. We will sit late and have dinner also. I can allow everybody. I have no objection. ...*(Interruptions)...*

THE MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): Sir, I have always agreed for dinner. ...*(Interruptions)...*

MR. DEPUTY CHAIRMAN: Okay. ...*(Interruptions)...*

श्री मुख्तार अब्बास नक्वी: सर, उसमें हमें कोई problem नहीं है। ऑनरेबल मेम्बर्स जितना समय लें, लेकिन इसके लिए 4 hours allotted है। आप देख लीजिए। ...*(Interruptions)...*

THE LEADER OF THE OPPOSITION (SHRI GHULAM NABI AZAD): Sir, we will decide at 6 o'clock. ...*(Interruptions)...*

श्री मुख्तार अब्बास नक्वी: ठीक है।

MR. DEPUTY CHAIRMAN: Okay. So, Mr. Hariprasad, you have taken 15 minutes. How much more time will you take? Five minutes more! Okay.

SHRI B.K. HARIPRASAD: Mr. Deputy Chairman, Sir, the Minister has rightly said that we are discussing about the huge population, more than 50 per cent. In my

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Parliamentary career, right from 1990, this is the fourth or fifth time that we are discussing about this huge population. It is a gross injustice to the people of this country if we don't discuss these issues in the Parliament on the floor of the House. It has to be discussed threadbare. ...*(Interruptions)...*

MR. DEPUTY CHAIRMAN: I don't know why so many names have been given. ...*(Interruptions)...*

SHRI B.K. HARIPRASAD: Since you said that I have to conclude, I will conclude within five minutes.

MR. DEPUTY CHAIRMAN: Okay. You proceed. Take five more minutes.

SHRI B.K. HARIPRASAD: Sir, as far as the reservation is concerned, all these Articles — 338, 340, 341, 342 — are interlinked with reservation. Sir, as far as the reservation is concerned, we don't know the stand of Bhartiya Janta Party because its *Mukhiya*, the Head of the Bhartiya Janata Party, the father of the Bhartiya Janata Party, Sarsang Chalak speaks anti-reservation. ...*(Interruptions)...*

SHRI LA. GANESAN (Madhya Pradesh): He is confusing with BJP and RSS. ...*(Interruptions)...*

MR. DEPUTY CHAIRMAN: Did you understand the point? Talk about the BJP.

SHRI B.K. HARIPRASAD: Sir, he is a neo RSS man and so, he talks about that; no problem.

Sir, as far as the issue of reservation is concerned, let me make things very clear. I belong to the Congress Party. We believe in democracy and we are very transparent. I don't say that the entire Congress Party would support reservation; there are some Members who do not support reservation. We believe in democracy. We discuss and may choose to disagree too, but, in the Bharatiya Janata Party, that is not the case. In the Congress Party, my President, Shrimati Sonia Gandhi, has reserved 50 per cent of the organizational posts and positions for SCs, STs, OBCs, women and minorities. So, we are clear that we are not opposed to reservation. Let me make that point clear.

Sir, as far as the Bill is concerned, there was a simple demand, right since 2000, for constitutional status for the NCBC. Instead of repealing the Act of 1993 they could have

given a constitutional status to the NCBC, which was constituted in 1993. Sir, the NCBC was constituted, under the directions of the Supreme Court, under Article 340. Ideally, the NCBC, constituted by the 1993 Act, ought to have / been adopted either by recognizing it under Article 340, or else, Article 340 ought to have been inserted with additional functions for the Commission, as in existence under Article 338 that provided for the National Commission for Scheduled Castes and Scheduled Tribes.

Sir, Article 338A says that the grievances of the OBC and the Anglo Indian community should be looked after by the National Commission for Scheduled Castes. It is almost 30 years now. How many complaints from OBCs have been tackled by this Commission?

Not even one complaint has been sorted out by this Commission. As far as identifying castes is concerned; Article 341 identifies the Scheduled Castes, Article 342 identifies the Scheduled Tribes and the proposed amendment with Article 342A wants the President to notify the OBCs. Even during 1993, when the Supreme Court directed the Government, it directed that there should be a National Commission for Backward Classes at the national level, and a National Commission for Backward Classes at the State level also. After repealing this Act, it is very silent on the State Commissions and the powers of the States to identify OBCs. I just want Mr. Gehlot to assure that the powers of the State Governments won't be curtailed. ...*(Interruptions)...*

MR. DEPUTY CHAIRMAN: You may address the Chair.

SHRI B.K. HARIPRASAD: Sir, he is my senior colleague and a constitutional expert. I am not a constitutional expert. I have to go by his suggestions too.

MR. DEPUTY CHAIRMAN: No, no. No tutoring during discussion! ...*(Interruptions)...*

SHRI B.K. HARIPRASAD: Sir, repealing the Act of 1993 means that nothing would stay as it is and, again, the directions of the Supreme Court are being negated. So, this Commission would not help the Backward Classes and would take away the powers of the States too. They want to centralize all the powers, as they have done in other cases. This cannot happen in the case of OBCs. As I have already said, though the Act was passed in Parliament way back in 1993 for purposes of employment, etc. and way back in 2007 for education, nothing has been implemented so far. If they centralize all things

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like employment, identification of castes, etc., they would be doing gross injustice to the OBCs. They should think twice before scrapping the powers of the States because, as I have already mentioned, it is the States which identify various castes and communities. They know better than the people sitting here in Delhi. Hence, amending Article 342 and equating identification of OBC List to the SC/ST List should not be done. ...*(Time bell rings)*... Sir, I will just conclude.

MR. DEPUTY CHAIRMAN: You have already taken almost half of your party's time.

SHRI B.K. HARIPRASAD: Sir, as I said, there was no need to repeal the National Commission for Backward Classes Act, 1993. Under this Act No. 27 of 1993, the provision regarding a sitting or a retired Judge of the Supreme Court or a High Court, the direction of the Supreme Court in the Mandal judgment is in force. But the Act is being repealed in full by Bill No. 70 of 2017. That Act need not be repealed in its entirety. Chapter III regarding functions and powers of the Commission alone could be repealed in view of establishing the new NCBC. It appears that the Union Government is not in favour of appointing a Judge of the Supreme Court or High Court as a Chairperson. Even if they don't get a retired Judge of the Supreme Court or High Court, they can think of a social scientist or a man who has worked for the welfare of the backward classes. Instead of doing that, this Bill is very silent on this issue also. The way they are amending the Constitution through this Bill is not in the interest of the backward classes. It is not in the interest of the powers of the States. With these words, I thank you very much for giving me this opportunity.

MR. DEPUTY CHAIRMAN: Now, Shri Bhupender Yadav.

श्री हुसैन दलवईः सर, मेरा प्वाइंट ऑफ ऑर्डर है।

MR. DEPUTY CHAIRMAN: What is your point of order?

श्री हुसैन दलवईः सर, इसके बारे में मैंने dissent note दिया था। That dissent note is not reported in the Report of the Select Committee that has been submitted here.

MR. DEPUTY CHAIRMAN: Your name is there for the discussion. When you speak on the Bill, you can mention this point.

श्री हुसैन दलवईः सर, इसमें मेरा प्वाइंट ऑफ ऑर्डर है।

MR. DEPUTY CHAIRMAN: It is not a point of order. When you speak, you can raise that point. It is a point which should have been raised in the Select Committee; not here. But when you speak, you can mention your point. Now, Shri Bhupender Yadav.

**श्री भूपेन्द्र यादव (राजस्थान):** सम्माननीय उपसभापति महोदय, चूंकि श्री हुसैन दलवई जी ने प्लाइंट ऑफ ऑर्डर उठाया है, इसलिए मैं सबसे पहले उसी पर कहना चाहता हूं कि समिति के Rules of Procedure के Rule 90 sub-rule में, मेरा ऑर्डर है। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: You don't worry about the point of order. You may make your speech.

**श्री भूपेन्द्र यादव:** सर, ये मेरा ऑर्डर है, वे पढ़ सकते हैं।

सम्माननीय उपसभापति महोदय, अभी श्री बी.के. हरिप्रसाद जी ने चर्चा को शुरू करते हुए यह कहा कि यह बिल OBC समाज के विरोध में है। वैसे तो यह चर्चा संविधान संशोधन के ऊपर हो रही है, लेकिन मैं कहना चाहता हूं कि यह चर्चा, समाज का जो पिछड़ा वर्ग है, उसे लम्बे समय से जिस न्याय की अपेक्षा है, उस न्याय को अब इसके माध्यम से देने के लिए है।

महोदय, संसद की समिति में भी हमने लगभग 72 experts को examine किया। वह संसद की समिति थी, लेकिन उस समय मेरे लिए वह एक भावनात्मक क्षण था जब कुछ लोगों ने आकर कहा कि OBC के इस संवैधानिक संशोधन को वर्तमान सरकार और वर्तमान प्रधान मंत्री जी द्वारा लाया गया है और यह 70 साल में, देश के सबसे बड़े वर्ग को न्यायपूर्ण शासन देने के लिए सबसे बड़ा कदम है।

महोदय, ऐसा पिछले 70 साल में नहीं हुआ। देश वर्ष 1947 में आजाद हुआ। हम अनुच्छेद 340 को 1979 की संविधान सभा में लेकर आए। वर्ष 1950 में काका साहेब कालेलकर कमीशन बना, लेकिन काका साहेब कालेलकर कमीशन आप लोगों ने लागू नहीं किया। न केवल काका साहेब कालेलकर कमीशन को कांग्रेस ने लागू नहीं किया, बल्कि आपने 1950 से लेकर 1975 तक देश में इमरजेंसी लगाई, लेकिन पिछड़े वर्गों के लिए काका साहेब कालेलकर कमीशन के बाद कोई एक कदम उठाया हो, तो आप बता सकते हैं। उसके बाद भी, जब मंडल कमीशन बना – देश में जब कांग्रेस की विपरीत सरकार आयी, तो 1978 में मंडल कमीशन बना। 1978 में जब मंडल कमीशन बना, वह मोरारजी देसाई ने बनाया था। 1978 में बने मंडल कमीशन की रिपोर्ट 1980 में आयी, लेकिन उसके बाद भी ओबीसी का रिजर्वेशन लागू नहीं किया गया। ओबीसी का रिजर्वेशन 1990 में लागू किया गया और उस official memorandum को भी चैलेंज करने का काम किया गया। मैं इस सदन को विनग्रता के साथ यह नियेदन भी करना चाहता हूं कि 2001 में कांग्रेस के ही सांसद श्री हांडिक के नेतृत्व में ओबीसी कमेटी बनी। ओबीसी कमेटी की पहली रिपोर्ट, जिसकी अध्यक्षता कांग्रेस के सांसद श्री हांडिक ने की, उसमें उन्होंने कहा कि ओबीसी का जो 1993 का एकट बना है, इंदिरा साहनी के जजमेंट के बाद, इसको आप संवैधानिक मान्यता देने का काम कीजिए। उस पर कोई अमल नहीं किया गया। उसका तथ्य यह भी है कि ...**(व्यवधान)**...

**श्रीमती विप्लव ठाकुर (हिमाचल प्रदेश):** सर, मेरा एक point of order है। ...**(व्यवधान)**... सर, ये जो कह रहे हैं, इन्हीं के लोग मंडल कमीशन के खिलाफ हाई कोर्ट में गये थे। ...**(व्यवधान)**...

**श्री भूपेन्द्र यादव:** इसमें point of order क्या है? ...**(व्यवधान)**...

**श्रीमती विप्लव ठाकुर:** मैं हिमाचल प्रदेश का एक उदाहरण दे सकती हूँ। ...**(व्यवधान)**...

**श्री भूपेन्द्र यादव:** इसमें point of order क्या है? ...**(व्यवधान)**...

**MR. DEPUTY CHAIRMAN:** That is no point of order. ...*(Interruptions)*... That is no point of order. ...*(Interruptions)*...

**श्री नीरज शेखर (उत्तर प्रदेश):** सर, point of order यह है कि मडल के खिलाफ गया। ...**(व्यवधान)**...

**MR. DEPUTY CHAIRMAN:** That is a point, not point of order. ...*(Interruptions)*...

**श्री भूपेन्द्र यादव:** सच बहुत कड़वा होता है। ...**(व्यवधान)**... सच बहुत कड़वा होता है। ...**(व्यवधान)**... सच इतना कड़वा होता है कि ...**(व्यवधान)**... सच इतना कड़वा होता है कि मैं जो कह रहा हूँ, यह सब तथ्य, इतिहास के ही तथ्य हैं। मैं यह कह रहा हूँ कि हांडिक कमीशन की रिपोर्ट यहाँ पर आई। यह सदन के इतिहास में दर्ज है कि 10 साल यूपीए की सरकार चली। आप हांडिक कीमशन की Action Taken Report पढ़िए। वह बार-बार यह कह रहे हैं कि यूपीए सरकार ओबीसी को इस न्यायपूर्ण शासन को देने में विफल सिद्ध हुई। यह आपके ही सांसद की रिपोर्ट है। इसलिए मैं यह कहना चाहता हूँ कि हमने हमारे संविधान में -- अनुच्छेद 338 की बात हरिप्रसाद जी ने कही। जब हमारा संविधान बना, तो हमारे संविधान में हम लोगों ने आर्टिकल 338, आर्टिकल 339, आर्टिकल 340, आर्टिकल 341 और आर्टिकल 342 रखा। देश में जो एंग्लो-इंडियंस हैं, उनके लिए हमने आर्टिकल 336 और आर्टिकल 337 रखा। उस समय जो सबसे नीचे के स्तर पर Scheduled Castes and Scheduled Tribes थे, उनको समाधान देने के लिए forum बने, उनकी grievances को address करने के लिए forum बने, इसके लिए आर्टिकल 338 बना। देश में जो Scheduled Tribes के लोग हैं, उन लोगों के शासन करने में जो हमने 5th Schedule and 6th Schedule रखे, उसका administration सही तरीके से हो, इसके लिए आर्टिकल 339 रखा। लेकिन यह जो लम्बे समय से शैक्षिक और सामाजिक रूप से पिछड़ा वर्ग है, इसकी पहचान कैसे की जायेगी? इसकी पहचान करने के साथ, इसको remedy कैसे उपलब्ध करायी जायेगी, इसके लिए आर्टिकल 340 बना। काका साहेब कालेलकर कमीशन आया और उसके बाद मंडल कमीशन आया। उसके बाद जो Scheduled Castes हैं, क्योंकि हमने Government of India Act के बाद जब कहा कि ये classes depressed classes हैं, तो बाद में उन depressed classes, Scheduled Castes के लिए हमने आर्टिकल 341 में Presidential Order में प्रावधान रखा और आर्टिकल 342 में हमने Scheduled Tribes के नोटिफिकेशन का प्रावधान रखा। जब 340 में बैकवर्ड क्लास की पहचान उसके 11 indicators में मंडल

कमीशन के द्वारा की गई, तो सुप्रीम कोर्ट ने यह कहा कि आपने ये जो 11 indicators किए हैं, इनके inclusion और exclusion के लिए कोई संस्थागत स्वरूप देना चाहिए। लेकिन जो संस्थागत स्वरूप दिया गया, उसके बारे में हांडिक कमीशन, पार्लियामेंट की कमेटी ने कहा कि यह पर्याप्त नहीं था। यह पर्याप्त इसलिए नहीं था, क्योंकि ओबीसी समाज में भी ऐसे छोटे-छोटे वर्ग हैं, जिनको अत्याचारों का शिकार होना पड़ता है। मैं डा. लोहिया को क्वोट करना चाहूँगा। डा. लोहिया ने कहा था कि "ये जो दोनों धाराएँ हैं - जाति के आधार पर जिन लोगों को पिछड़ा रखा गया है, उनको उनके समतामूलक अधिकार देना और उनको आर्थिक रूप से तरक्की के रास्ते देना.....," इसलिए डा. लोहिया का जो एक फेमस आर्टिकल है, मानव समाज का विकास, वर्ग, जाति... उसमें उन्होंने कहा, "धोबी, नाई, तेली, लोहार और अन्य पिछड़ी जातियों की पचास किस्मों की झंझटे हैं, जैसे अच्छी सड़कें हों, सस्ता कच्चा माल मिले, पुलिस जुल्म बंद हो, इनके कार्यों को कर, इनका विश्वास प्राप्त करने के लिए इनके जाति संगठनों को आगे ला करके राजनीति में लाना होगा और जिससे बहुजन समाज ताकत में आ सकेगा।" लेकिन अगर उनके ऊपर पुलिस का जुल्म होता है, तो हमारे पास 70 सालों में मेकेनिज्म क्या था? कोई छोटा नाई है, तेली है, धोबी है, कुम्हार है, कहार आदि है, अगर वह अपने गांव में सामाजिक प्रताड़ना का शिकार होता है, तो मेकेनिज्म कहां था? इसी के लिए ओबीसी कमेटी बार-बार कहती रही कि आप इस बॉडी को Constitutional Body बनाइए। इसको आप सिविल कोर्ट का अधिकार दीजिए, जिसको सुप्रीम कोर्ट ने भी इंदिरा साहनी के जजमेंट में कहा है कि इनका adequate representation होना चाहिए। अगर 70 सालों में ये सरकारी नौकरियों में नहीं आए हैं, तो कोई तो ऐसी बॉडी होनी चाहिए, जो संवेधानिक रूप से इनके अधिकारों को जान सके, इनके अधिकारों के लिए सरकारी अधिकारियों को तलब कर सके। हमें कोई तो ऐसी बॉडी बनानी चाहिए, जो सारे शासन और प्रशासन को accountable बना सके। इसीलिए हमने संविधान बनाते समय 338 में यह प्रोविजन किया था। जो देश में केवल एससी और एसटी के लिए है, वह विकास की रोशनी ओबीसी वर्ग को नहीं पहुंची और इसीलिए पार्लियामेंट की भी कमेटी ने कहा कि आपने 338 में जिस प्रकार से 2003 में अटल जी सरकार के समय शेड्यूल्ड कास्ट्स कमीशन के लिए मेकेनिज्म रखा है, उसके बाद में उसको extend करके शेड्यूल्ड ट्राइब्स के लिए दिया है, सेम मेकेनिज्म आप ओबीसी को भी दीजिए। इसके साथ ही जो शेड्यूल्ड कास्ट्स कमिशन है, उसने भी यह कहा है कि चूंकि हमारे पास इतनी सारी atrocities के केसेज आ रहे हैं, इसीलिए आप ओबीसीज के लिए अलग कमीशन बनाइए। पी.एल. पुनिया साहब भी उसके चेयरमैन रहे हैं। शेड्यूल्ड कास्ट्स कमीशन भी यह कह रहा था, जिसके पास 338 के तहत इस constitutional mechanism को डील करने की पावर थी। वह ओबीसी के लिए अलग कमीशन बनाने की बात इसीलिए कह रहा था, क्योंकि समाज में भिन्न-भिन्न प्रकार की atrocities हैं। इसको दे करके प्रधान मंत्री, श्री नरेन्द्र मोदी जी ने समतामूलक समाज का एक बहुत बड़ा काम किया है। हम प्रधान मंत्री जी को बधाई देना चाहते हैं कि देश की एक जो गरीब जनता, देश का एक जो बड़ा बहुसंख्यक समाज... और मैं यहां यह कहना चाहता हूँ कि जो ओबीसी है, वह religion neutral term है, ओबीसी हिन्दू, मुसलमान, ईसाई नहीं होता है, ओबीसी किसी पूजा के आधार पर नहीं होता है, बल्कि ओबीसी समाज का वह वर्ग है, जो समाज के निचले तबके में है, जिसको न्याय पाने की अपेक्षा 70 सालों से थी। उसको देने का काम प्रधान मंत्री, नरेन्द्र मोदी जी ने किया है, इसीलिए इसको लेकर कई बार संशय भी खड़ा किया जाता है। जो संशय खड़ा किया जाता है, उसको मैं यहां स्पष्ट करना चाहता हूँ। यह कहा

## [श्री भूपेन्द्र यादव]

जाता है कि यह देश के federalism पर बहुत बड़ा खतरा हो जाएगा, राज्यों के अधिकारों का क्या होगा? मैं यहां यह कहना चाहता हूँ कि सदन के सामने और सदन के माध्यम से देश के सामने कम से कम यह विषय जाना चाहिए कि देश की सेन्ट्रल लिस्ट में लगभग साड़े पांच हजार के करीब जातियां और वर्ग ओबीसी के अंतर्गत हैं और राज्यों की सूची में लगभग साड़े दस हजार के करीब जातियां और वर्ग ओबीसी के अंतर्गत हैं। इनके जो identification का काम है और संसद को जो पावर है, वह साड़े पांच हजार सेन्ट्रल लिस्ट की ही पावर है, राज्यों के अधिकार उनके पास सुरक्षित रहेंगे और इसलिए इस अमेंडमेंट के संघात्मक ढांचे को मजबूत बनाने का ही काम किया गया है। हमने पहली बार इस व्यवस्था को खड़ा किया कि अगर OBC पदों को भरने का काम नहीं किया जायेगा, तो OBC Commission की report संसद के सामने रखी जाएगी। देश के लोकतंत्र का यह तकाज़ा होना चाहिए कि अगर निचले वर्ग के लोगों को न्याय नहीं है, तो वे सारे दस्तावेज संसद के सामने, कारणों के साथ आने चाहिए। वही करने का प्रावधान इस OBC Commission में किया गया है।

यहां सामाजिक परिवर्तन की आवश्यकता के लिए जो नाम श्री हरिप्रसाद जी ने लिए, वे सारे नाम वंदनीय हैं। इस देश में लंबे समय से, हमारे स्वर्णिम काल से, जातिगत जड़ता को तोड़ने का काम, जो भगवान बुद्ध ने 2,600 साल पहले किया, उसके बाद जब यह सदी शुरू हुई, इस सदी में सारे जातिगत जड़ता के मानकों को तोड़ने का काम, जो नाम यहां हरिप्रसाद जी ने लिए हैं, उन सबने बहुत बड़ा सामाजिक परिवर्तन किया है। लेकिन आज इसकी आवश्यकता क्यों है? मैं यहां स्वामी विवेकानंद को quote करना चाहूंगा और मेरा मानना है कि हमारा आज जो वर्ग है, आज जिस नए भारत की कल्पना हम करते हैं और जिस विचारधारा में हमारी पार्टी, हमारे विचार और हमारे विचारों के प्रणेता, पं. दीनदयाल उपाध्याय से लेकर अभी तक पूरी पार्टी का सिद्धांत विश्वास करता है, उसे बनाने वालों में स्वामी विवेकानंद के विचार भी हमें प्रभावित करते हैं। इसलिए मैं उन्हें quote करना चाहूंगा। उन्होंने कहा है - 'मैं सामाजिक जीवन में एक काम कर सकता हूँ, तो तुम दूसरा। तुम एक देश पर शासन कर सकते हो, तो मैं पुराने जूतों की मरम्मत कर सकता हूँ। पर यह कोई कारण नहीं कि तुम मुझसे बड़े हो, क्योंकि क्या तुम मेरे जूते की मरम्मत कर सकते हो और क्या मैं देश का शासन चला सकता हूँ? मैं जूते सुधारने में चतुर हूँ तो तुम वेद पढ़ने में चतुर हो। परन्तु कोई कारण नहीं कि तुम मेरे सिर को अपने पैरों से कुचलो। यदि कोई हत्या करे, तो उसकी प्रशंसा क्यों की जाए और यदि सिर्फ एक सेव चुराए, तो उसे फांसी क्यों दी जाए? इस सबका अंत होना ही चाहिए।' हम भी मानते हैं कि समाज ऐसा बनना चाहिए जिसमें इस सबका अंत हो सके।

आगे उन्होंने quote करते हुए कहा - "मैं कहता हूँ - जीवन क्रम को निभाने का यही एक स्वाभाविक मार्ग है। मनुष्य अपना समूह बनाता ही है, पर तुम इससे छुटकारा नहीं पा सकते। कहीं भी जाओ, तुम जाति देखोगे ही। पर इसका यह अर्थ नहीं है कि उसके साथ ही विशेषाधिकार भी चिपके रहें। इन विशेषाधिकारों को नष्ट करना चाहिए। जब हम सामाजिक और शैक्षिक आधार पर समाज के इन वर्गों को आगे बढ़ाने की बात करते हैं, तो हम चाहते हैं कि समाज में विशेषाधिकार आधारित समाज की रचना समाप्त होनी चाहिए। यही समता-मूलक समाज है।" ये स्वामी विवेकानंद के विचार हैं। अपने को विभिन्न समूहों में विभक्त करना तो समाज का स्वभाव ही है, पर हम जिन्हें नष्ट करना

चाहते हैं, वे विशेषाधिकार हैं। उसी दिशा में यह कदम संविधान संशोधन विधेयक लाकर हमारे प्रधान मंत्री, श्री नरेन्द्रभाई मोदी ने उठाया है। ...**(समय की घंटी)**... उन्होंने आगे कहा - "यदि तुम धीमर को वेदांत पढ़ा दो तो वह यही कहेगा कि जिस प्रकार तुम एक मनुष्य हो, वैसा मैं भी हूं। मैं धीमर हूं तो तुम तत्व-ज्ञानी हो, परन्तु तुममें भी वही ईश्वर है, जो मुझमें है। यही हम भी चाहते हैं कि किसी के लिए कोई विशेषाधिकार न हो। सबको एक-समान अवसर प्राप्त हों। प्रत्येक व्यक्ति को यही सिखाओ कि ईश्वर तुम्हारे भीतर है, तभी वह मुक्ति पाने का प्रयत्न करेगा।" इन्हीं समता-मूलक विचारों को लेकर हमारी पार्टी भी समाज में काम करती है। लेकिन हमारी विचारधारा और बाकी वर्गों की विचारधाराओं में एक अंतर भी है। हम जाति और समाज के एक वर्ग को दूसरे वर्ग से लड़ाकर समता पैदा नहीं करना चाहते। हम समता के अवसर देकर, सभी समाजों को सबल बनाकर, आगे बढ़ाना चाहते हैं, इसीलिए हम 'सबका साथ, सबका विकास' के साथ चुनाव जीतकर सरकार में आते हैं। ...**(समय की घंटी)**... महोदय, हमारी तरफ से तीन वक्त हैं। दो वक्त कम हो गए हैं। दो स्पीकर्स कम हो गए हैं।

इसलिए मैं कहना चाहता हूं कि समाज में इस सच्चाई को स्वीकार करना चाहिए कि अवसर मिलने के बाद योग्यता अपने आप आती है। लेकिन समाज के जो 60 प्रतिशत वर्ग हैं, उन्हें अवसरों की उपलब्धता कैसे कराई जाएगी? उन्हें अवसरों की उपलब्धता तभी कराई जा सकती है, जब हम unequal और equal को एक platform पर लेकर आएं। हमने affirmative action की जिस धारणा को अपने संविधान में विकसित नहीं किया है, दुनिया की हर सभ्य मानवता ने इसे विकसित किया है। Affirmative action की धारणा यह है कि unequal और equal को same platform मिले, ताकि सब लोगों को समाज में आगे बढ़ने का अवसर मिले। इसलिए सामाजिक और शैक्षिक आधार पर इन वर्गों की पहचान करने का काम देश में एक प्रक्रिया के अंतर्गत किया जाता है, लेकिन लंबे समय से इस प्रक्रिया में राजनैतिक हस्तक्षेप के कारण हम छोटी-छोटी भावनाओं में बदल गए थे। इन छोटी-छोटी भावनाओं में हमने जातियों के समूह खड़े कर दिए। इसलिए बढ़िया यह है कि ये जो administrative measures हैं, इनके inclusion or exclusion की पॉवर संसद के अंदर होनी चाहिए, ताकि देश की चुनी हुई जनता का विवेक यह तय करे कि असली पिछड़ा कौन है, उसको अधिकार देने का काम हो, यही इस संविधान संशोधन के माध्यम से हमने किया है। इसलिए इस पॉवर को पार्लियामेंट में देना आवश्यक है। इस पर गम्भीरता से विचार होना चाहिए। हम एक ऐसा समाज खड़ा न करें, जहाँ पर केवल अपनी जातियों को घोटों में तौलने के लिए, हम केवल नारे लगाने के लिए लोगों को एक दूसरे के सामने खड़ा करें। इस पर विवेकपूर्ण तरीके से पार्लियामेंट में चर्चा हो। इसलिए संवैधानिक संशोधन के माध्यम से ये अधिकार पार्लियामेंट को दिए गए हैं, लेकिन इसके साथ-साथ सरकार The Repeling and Amending Bill भी लाई है, क्योंकि यह confusion खड़ा किया जाता है कि अब existing तरीके का क्या होगा। The Repeling and Amending Bill में, अभी जितनी भी जातियाँ इस समय ओबीसी के अंतर्गत हैं, वे स्वमेव ही इसके अंतर्गत आ जाएँगी। किसी का हक्क मारने का काम नहीं किया जायेगा, बल्कि इस संवैधानिक संशोधन के माध्यम से हमारी पार्टी ने सबके हक्क को बनाकर, सबको आगे बढ़ाने का काम किया है।

महोदय, मैं यह कहना चाहता हूं कि National Commission for Backward Classes देश के पिछड़े वर्ग को न केवल एक ताकत प्रदान करेगा, बल्कि उनके कल्याणकारी कार्यक्रमों में जाँच भी

[श्री भूपेन्द्र यादव]

करेगा। इसलिए National Commission for Backward Classes को एक सिविल कोर्ट की ताकत भी दी गई है। सन् 1993 में इंदिरा साहनी की जजमेंट के बाद हमने ऐक्ट बनाकर जो कमीशन बनाया है, उस कमीशन को यह पाँवर नहीं थी कि वह किसी भी विषय में सिविल कोर्ट के तहत सम्मन करके, उसकी जाँच करके, किसी भी विषय का निष्पक्षता के साथ निष्पादन कर सके। लेकिन, हमने इसको सिविल कोर्ट की ताकत देकर, जिस सामाजिक न्याय के लिए 70 साल से हिन्दुस्तान की जनता बाट जोहर रही थी, उस सामाजिक न्याय की फरियाद को बहुत तेजी से आगे बढ़ाने का काम किया है।  
...(समय की घंटी)...

MR. DEPUTY CHAIRMAN: Okay, now you conclude. ...(*Time bell rings*)...  
Yadavji, conclude.

**श्री भूपेन्द्र यादव:** इसलिए मैं यह कहना चाहूँगा कि समाज के पिछड़े वर्ग को समानता, equal opportunity के अवसर मिलने चाहिए। समाज में ये अवसर केवल पिछड़े वर्ग को नहीं, बल्कि दलितों, आविवासियों और महिलाओं को भी मिलने चाहिए। हमारे देश में विचार अच्छे हैं, लेकिन व्यावहारिक स्तर पर इन विचारों को जमीन पर उतारने के लिए हमें अपने देश में योग्यताओं को अवसर देना होगा और योग्यताओं में जो ठहराव आ गया है, उसको पूरे देश में फैलाना होगा। इसलिए अंत में, मैं यह कहना चाहूँगा...

MR. DEPUTY CHAIRMAN: You have more time now because your two names have been removed and I am asked to give you more time.

SHRI BHUPENDER YADAV: Thank you, Sir.

MR. DEPUTY CHAIRMAN: So, you can speak for another ten minutes.

**श्री भूपेन्द्र यादव:** इसलिए मैं यह कहना चाहूँगा कि हमें अपने देश में इस क्षेत्र में एक बड़ी व्यवस्था खड़ी करनी चाहिए। मैं यह भी कहना चाहूँगा कि हमारे प्रधान मंत्री जी कई बार New India का विषय देते हैं। New India का अर्थ यह है कि हम उनको आर्थिक अवसर भी उपलब्ध कराएँ। देश में एक बड़ी संख्या में लोग स्वरोजगार के क्षेत्र में थे और स्वरोजगार के क्षेत्र में काम करने वाला समाज का जो पिछड़ा वर्ग था, उस पिछड़े वर्ग के पास कोई सम्पत्ति नहीं होने के कारण, उसको बैंकों से लोन लेने में असुविधा होती थी। हम जानते थे कि यह जो व्यवस्था खड़ी हुई है, इसमें जो नीचे का आदमी है, जो कमजोर तबके का आदमी है, इसको अगर कोई गारंटी दे, इसको अगर सरकार गारंटी दे, तो यह विकास कर सकता है। यही कारण है कि सरकार में आने के बाद, समाज के इस वर्ग की आर्थिक तरक्की के लिए "मुद्रा" जैसी योजना को लाया गया। यहाँ पर ओबीसी ऐक्ट पर बोलते हुए मैं यह कहना चाहूँगा कि समाज का अधिकतर ओबीसी वर्ग इससे ने केवल लाभान्वित हुआ, बल्कि इसके कारण देश में 7 करोड़ 38 लाख लोगों को स्वरोजगार के अवसर भी उपलब्ध हुए। इन स्वरोजगार के अवसरों से ही हम समाज को नया बना सकते हैं, लेकिन जिनको स्वरोजगार के अवसर उपलब्ध हो रहे हैं, उनको शिक्षा के अवसर भी उपलब्ध होने चाहिए और शिक्षा के अवसरों में सारे स्थानों को भरा

जाना चाहिए। यह समाज का एक ऐसा वर्ग है, जिसको बदलते हुए इस वैश्विकरण के दौर में skill upgradation भी होना चाहिए। इसलिए सरकार ने देश में पहली बार skill upgradation का एक मंत्रालय बनाया है और स्वरोजगार करने वाले व्यक्ति को skill upgradation के माध्यम से आगे बढ़ाने का काम किया है। महोदय, मैं यह कहना चाहता हूं और मैं डा. लोहिया को ही क्वोट करना चाहता हूं, उन्होंने कहा था कि इतिहास शास्त्र का नियम है कि वर्ग जाति का उतार चढ़ाव होता है, ग्यारह सौ वर्षों के भारत के इतिहास में जातिवाद जड़ रहा है। शंकराचार्य के वक्त से इस पर दो हमले हुए, ब्रह्म सूची को और अग्नि सूची को उपनिषद के द्वारा, जिसमें जाति महापाप है और सजा की समाप्ति का रास्ता होना चाहिए, लेकिन यह सजा की समाप्ति का रास्ता कैसे आगे बढ़ेगा, यह जो जातिवाद का जहर है, वह कैसे समाप्त होगा? यह जातिवाद का जहर तभी समाप्त होगा जब हम न केवल उनको आर्थिक अवसर उपलब्ध कराएंगे, हम समाज में नए विचारों के लिए उनको संवैधानिक संस्थाओं के माध्यम से आगे बढ़ाने का अवसर देंगे। मैं जानता हूं कि सेलेक्ट कमेटी में हमारे सारे सदस्यों ने बहुत ही अच्छे विचार रखे, लेकिन मैं यह विनम्रता से कहना चाहता हूं कि आर्टिकल 338 में जो एस.सी. कमीशन बना है, जो एस.टी. कमीशन बना है, उसमें संविधान के अंतर्गत हम किसी पोस्ट को रिजर्व नहीं कर सकते, अगर ऐसा करेंगे तो हम उसको रोकने का काम करेंगे। हम यह कमीशन ओ.बी.सी. के लिए भरने के लिए नहीं, ओ.बी.सी. के लोगों को न्याय देने के लिए बनाना चाहते हैं। किन्तु जब न्याय देने के लिए हम उसको एक ताकत देना चाहते हैं तो उस ताकत में हमें उन सारे नियमों को मानना होगा जो संविधान के अंतर्गत पैरामीटर में हमें दिए गए हैं और इसलिए देश के संघातक ढांचे में राज्यों को अधिकार रहेगा कि वे अपने-अपने राज्यों में जातियों का एक्सक्लूजन और इन्क्लूजन करके राज्यों के हिसाब से समाज के पिछड़े वर्गों को आरक्षण दे सकें, वहीं उसके साथ-साथ जो सेंटर की लिस्ट है, वह ज्यादा प्रोटेक्टेड होकर ज्यादा प्रोग्रेसिव होगी और उस पर ज्यादा चर्चा होगी। इसलिए वापस मैं ओबीसी के विषय में कहना चाहता हूं कि यह समाज के एक बहुसंख्यक वर्ग को न्याय देने के लिए उठाया गया माननीय प्रधान मंत्री जी का एक बहुत न्यायपूर्ण कदम है। इसलिए पुनः उनको बधाई देते हुए मैं यह कहना चाहता हूं कि यह उच्च सदन, हम देश में जो इतना बड़ा सामाजिक परिवर्तन लाने के लिए अपने संविधान में संशोधन करने जा रहे हैं, जो देश के छोटे वर्ग को न्याय देने के लिए हम एक बड़ा सामाजिक परिवर्तन उठाने जा रहे हैं, स्वामी विवेकानंद, कबीर और भगवान बुद्ध से लेकर के इस देश में जितने भी सामाजिक क्रांति के आंदोलन के यशस्वी लोग हुए हैं, उनको देने के लिए, उनके विषयों और उनके सपनों को पूरा करने के लिए देश में जो एक बड़ा मंच देने जा रहे हैं, मैं यह कहना चाहूंगा कि हम एक स्वर में, समवेत स्वर में केवल हम एक प्लेटफार्म ही देने जा रहे हैं, केवल एक इंस्टीट्यूशन ही देने जा रहे हैं, लेकिन वह इंस्टीट्यूशन भारत में सामाजिक न्याय का एक बहुत बड़ा सेतु बनेगा और उसके द्वारा समाज के सभी वर्गों के साथ न्याय होगा। उस न्यायपूर्ण शासन के लिए हम सब मिल करके इसको एक मत से पारित करें, इतना ही मैं आवाहन करना चाहता हूं, धन्यवाद।

**प्रो. राम गोपाल यादव (उत्तर प्रदेश):** धन्यवाद महोदय। मैं सबसे पहले यह कहना चाहूंगा कि यह जो संविधान संशोधन विधेयक लाया गया है, उसका मैं पूरी तरह समर्थन करता हूं। यहां दोनों वक्ताओं की तरफ से कई बाते हुईं, क्योंकि हम सब राजनीति से जुड़े हुए लोग हैं, इसलिए हर मामले में बिना राजनीति को लाए काम चलता नहीं। यह एक ऐसा विधेयक है जिसकी बहुत दिनों से मांग थी। हम लोग न जाने कितने समय से प्रधान मंत्रियों से टाइम ले-लेकर मिलते रहे। उसमें सारी सरकारें

[प्रो. राम गोपाल यादव ]

**3.00 P.M.**

रहीं। ऐसा नहीं कि भूपेन्द्र जी कि आपकी सरकार न रही हो। हम अटल जी से भी मिले थे। तो हम यहां राजनीति करने की बात नहीं करते हैं, हमारे संविधान निर्माता जो थे, उनमें जो लोग थे, वे देश की एक इंटलेक्च्यूअल क्रीम थी और उन्होंने बहुत शानदार संविधान बनाया था, उनको हमारा अतीत मालूम था कि इस तरह की व्यवस्था इस देश में रही।

हम सबने पढ़ा है कि कैसे एकलव्य को अपना अंगूठा देना पड़ा, कैसे कर्ण को रोका गया कि तुम राजकुमारों से नहीं लड़ सकते हो, क्योंकि तुम सूत पुत्र हो, तो गुस्से में उसे कहना पड़ा कि

सूतो वा सूतपुत्रो वा यो वा को वा भवाम्यहम्।  
दैवायतं कुले जन्मः मदायतं तु पौरुषम्॥

यह ईश्वर के हाथ में है कि कौन कहां पैदा होता है? पौरुष तो आदमी के अपने हाथ में होता है, लेकिन ये सारी स्थितियां हम लोग देखते हैं। लोगों के साथ अन्याय होता रहा है और सदियों से होता रहा है। जो वर्ण व्यवस्था है, इसने बहुत बड़ा नुकसान किया है और बड़ी विभूतियां हो सकती थीं, जिनको इसने आगे बढ़ने से रोका है। यह सब हमारे संविधान निर्माता जानते थे, इसीलिए उन्होंने संविधान में व्यवस्था की थी कि इनको विशेष संरक्षण देने की व्यवस्था की जाए। उन्हें भी यह नहीं मालूम था कि जो सत्ता में आयेंगे और जिनके हाथ में कलम होगी, वे उसके अनुरूप लोगों को न्याय नहीं दे पायेंगे, यह शायद उन्होंने सोचा नहीं होगा, इसीलिए हमें इन आयोगों का गठन करना पड़ा। अभी भूपेन्द्र यादव जी ने शंकराचार्य की बात कही थी। मैं कहीं पढ़ रहा था कि एक बार यदि शंकराचार्य की बनारस में सवारी जा रही थी और सामने से एक बाल्मीकि आ गया, तो उनके शिष्यों ने बाल्मीकि को रोक दिया, कहा कि रास्ते से हटिए। उसने कहा कि क्यों? वे बोले कि स्वामी जी अपवित्र हो जायेंगे, बाल्मीकि की परछाई पड़ने से, तो उसने कहा कि मैं नहीं हटूंगा और मैं एक सवाल पूछूंगा। शंकराचार्य जी ने कहा कि सवाल पूछिए। उसने कहा कि सूरज का प्रतिबिम्ब जब गंगा में पड़ता है और एक गंदे तालाब में पड़ता है, तो क्या उस प्रतिबिम्ब से सूरज गंदा हो जाता है? शंकराचार्य अपनी सवारी से उतरे और बाल्मीकि के आगे हाथ जोड़े और कहा कि तुम हमारे गुरु हो। ऐसी धारणा लोगों की रही है और इसी का नतीजा यह है कि उन सबको देखते हुए, हमारे संविधान निर्माताओं ने संविधान बनाया और व्यवस्था की। प्रश्न यह है कि इन कमीशनों का, चाहे वह एस.सी. कमीशन हो, चाहे एस.टी. कमीशन हो, चाहे बैकवर्ड क्लास कमीशन हो, इन सब का गठन क्यों करना पड़ा। आप जानते हैं कि आजादी के बाद भी आये दिन ऐसी घटनाएं हुईं और अब भी कई जगह पर इस तरह की बातें सामने आ जाती हैं। जिन्हें पहले शूद्र कहते थे, अब दलित हैं, हम लोग तो सब शूद्र ही थे, उस परिभाषा के हिसाब से।

**श्री शरद यादव (बिहार):** वे अति शूद्र हैं। हम शूद्र हैं, वे अति शूद्र हैं।

**प्रो. राम गोपाल यादव:** जब भारत जाती थी, तो दूल्हा कुछ कम्युनिटीज के दरवाजे से घोड़े पर बैठकर नहीं निकल सकता।

**श्री शारद यादव:** ऐसा आज भी है।

**प्रो. राम गोपाल यादव:** हमें याद है कि आगरा जिले में इतना बड़ा फसाद हो गया, उसमें लोग मारे गए, लोगों के ऊपर मुकद्दमे चले और लोगों के ऊपर आज भी मुकदमें चल रहे हैं। आपकी पार्टी ने जो उसमें से मुख्य अभियुक्त था, उसको वहां से एम.पी. बनाकर भेज दिया है। जो बारात को निकलने नहीं देते थे, जिन्होंने जाटवों की बारात को रोक दिया कि दूल्हा घोड़े पर बैठकर नहीं निकल सकता है, वे आपकी पार्टी से एम.पी. बनकर आ गये। यह मानसिकता है। मैं किसी पर आरोप नहीं लगा रहा हूं। महोदय, जो खेती करता है, उसका पेट नहीं भरता है, जो कपास पैदा करता है, वह नंगे बदन रहता है। तो जब ये सब चीज़ें देखी गयीं, तब जाकर यह सोचा गया कि संविधान में कुछ और संशोधन करो, वरना उन्हें कुछ नहीं दिया जा सकता। महोदय, मंडल कमीशन लागू होने के बाद भी, वर्ष 2012 की डी.ओ.पी.टी. की रिपोर्ट में कहा गया कि अभी ओ.बी.सी. के पास केवल 15 परसेंट से कम jobs हैं। वर्ष 1993 में इंदिरा साहनी केस के बाद यह लागू हुआ और इतने वर्षों के बाद ओ.बी.सी. का Central Government की नौकरियों में percentage 15 परसेंट से कम था। महोदय, ग्रेड "ए" में तो स्वयं डी.ओ.पी.टी. की रिपोर्ट के हिसाब से यह 8.4 परसेंट था। अब कुछ बढ़ गया होगा। तो समस्या यह थी कि इन की बात कौन उठाए और इसीलिए हम लोग कहते थे कि इस कमीशन को संवैधानिक दर्जा मिलना चाहिए क्योंकि हमने देखा है कि एस.सी./एस.टी. के लोगों के साथ तो पहले बहुत अन्याय हुआ है, लेकिन इस कमीशन ने उन्हें काफी राहत पहुंचायी। अब के हमारे तेलंगाना राज्य के एम.पी. श्री हनुमंत राव, हमारे सारे दलों के ओ.बी.सी. फोरम में थे। हम ओ.बी.सी. के एम.पी.ज़ बैठक करते थे, हम सब उन में जाते थे और उन्होंने बहुत कोशिश की। हम ओ.बी.सी. के एम.पी.ज़. एक बार मोदी जी से मिले और मोदी जी ने जो बात कही थी, वह मैं सार्वजनिक रूप से नहीं कह सकता, लेकिन उनका रुख बहुत positive था, लेकिन इतने वर्षों के बाद भी नौकरियों में पिछड़ों का बहुत कम percentage है। फिर अभी आपने creamy layer बड़ा दी। अब आप बताइए इस 6 लाख रुपए की creamy layer पर क्या सेंट्रल गवर्नर्मेंट के किसी चपरासी के लड़के को भी reservation मिल सकता है? जिस की आमदनी 6 लाख रुपए हो, वह creamy layer में आ जाएगा। आप एक बार एम.पी हो गए और ओ.बी.सी. के हो तो भले ही बाद मे भूखों मर रहे हों, लेकिन आपके बच्चों को कभी ओ.बी.सी. में reservation नहीं मिल सकता। यह 6 लाख वाली लिमिट तो आपने की है। यह तो आपकी सरकार में बढ़ी, इन्होंने कुछ नहीं किया। मैं तो चाहूंगा कि creamy layer होनी ही नहीं चाहिए, creamy layer की क्या आवश्यकता है? आपको कहां creamy layer दिख रही है? भूपेन्द्र यादव जी, आप तो राजस्थान से हैं, वहां थोड़े-बहुत हिस्से में यादव थोड़े से ठीक-ठीक हैं वरना creamy layer है ही कहां? यह जो creamy layer आपने कर दी, इस के चलते, लोगों को reservation नहीं मिल पाएगा और जो समाज में गैर-बराबरी है, मैं मानता हूं कि नौकरियां मिल जाने से भी उनका ज्यादा भला होने वाला नहीं है। जब तक समाज में लोगों का mindset नहीं बदलेगा, तब तक नौकरियां मिलने से भी कोई लाभ होने वाला नहीं है। एक बार हमारे यहां इटावा में एक आंदोलन हुआ और उसमें पुलिस की गोली से कई लोग मारे गए। एक हमारे नेता एस.एम. जोशी थे, वे उस इलाके में गए। जब वे उस इलाके में गए, तो एक चारपाई पर बैठ गए। वहां एक लड़का आया और वह उस चारपाई के सिरहाने पर बैठ गया। हमारे यहां यह परम्परा है कि जो उम्र में बड़ा होता है, यदि वह चारपाई पर बैठा है, तो छोटी उम्र का आदमी या लड़का पैरों की तरफ ही बैठेगा, लेकिन सिरहाने नहीं बैठेगा। हमारे नेता ने हमें कहा कि राम

[प्रो. राम गोपाल यादव ]

गोपाल, यह लड़का ब्राह्मण होना चाहिए। मैंने कहा कि आपको कैसे मालूम हुआ, तो उन्होंने कहा कि इसी जाति की मानसिकता है कि ये अपने आपको सबसे बड़ा समझते हैं, जबकि मैं महाराष्ट्र का चित्पावन ब्राह्मण हूं। वे नेता जी पुणे से लोक सभा के एम.पी. रह चुके हैं। उन्होंने कहा कि ये मुझसे बड़ा नहीं है, लेकिन मेरे सिरहाने बैठा है, क्योंकि इसकी ऐसी मानसिकता है। श्री एस.एस. जोशी, देश के इतने बड़े नेता बैठे हुए हैं और एक सामान्य गांव का लड़का उनके सिरहाने बैठ गया। यह जो लोगों का mindset है, जब तक यह नहीं बदलेगा, तब तक नौकरियों से भी कोई कल्याण होने वाला नहीं है। इन बिरादरियों के लोग जब अपने गांव में जाते हैं और यदि गांव में सामंती प्रवृत्ति के लोग रहते हैं, तो वे कभी यह नहीं कह सकते कि आइए, बैठिए। वे लोग उनको अपने साथ बैठने के लिए कभी नहीं कहेंगे। अगर कोई कलेक्टर बनकर वहां चला जाएगा, तो उसके पैर छूने लगेंगे, इसलिए पूरे माहौल को बदलने की जरूरत है। यह माहौल तो मिलकर ही बदला जा सकता है, एक दूसरे पर आरोप-प्रत्यारोप लगाकर नहीं बदल सकते हैं। हमने तो पढ़ा है, "सत्यम् ब्रूयात् प्रियं ब्रूयात्, न ब्रूयात् सत्यम् अप्रियं।" मैं अप्रिय सत्य नहीं बोलना चाहता, मेरी आदत नहीं रही और मैं नहीं चाहता कि किसी को बुरा लगे, इसलिए मैं ऐसी कोई चीज़ कहना चाहता हूं, लेकिन कोशिश कीजिए कि समाज में यह जो विषमता है, लोगों के मन में है कि मैं ऊंचा हूं, यह नीचा है, यह नहीं होनी चाहिए। मैं यह आलोचना की दृष्टि से नहीं कहता हूं। हम लोग पता नहीं कब से लोगों के यहां खाना खाते हैं। यदि आप इसका प्रचार करते हैं - तो मैंने इसके बारे में लोगों से पूछा, तो कुछ लोगों ने कहा कि ऐसा लगता है कि ये हमको याद दिलाना चाहते हैं कि तुम शूद्र हो, देखिए, मैं बड़ा होते हुए भी तुम्हारे यहां खाना खाने आया हूं। इसका प्रचार क्यों होता है? हम लोग हर रोज एक साथ बैठे हैं और खाते-पीते हैं। इसकी कभी बात नहीं होती कि साहब बहलोत के साथ बैठे थे या फलां आदमी के साथ बैठे थे और खाना खा रहे थे। इन चीजों से कोई political लाभ नहीं होने वाला है, लेकिन एक वर्ग के मन में यह बात जरूर आती है कि लगता है कि मुझे बार-बार रिमाइंड कराया जा रहा है कि तुम शूद्र हो, हम बड़े होते हुए भी आपके यहां खाना खाने आ गए हैं। भूपेन्द्र जी, ये चीजें बंद करिए। आप यह कहिए कि हमें अपने कार्यकर्ता का invitation मिला था और हम वहां गए।

**श्री भूपेन्द्र यादव:** राम गोपाल जी, हमारे यहां तो लम्बे समय से पंगत में बैठकर खाना खाते हैं, यह पता ही नहीं होता है कि बगल में कौन बैठा है?

**श्री नरेश अग्रवाल (उत्तर प्रदेश):** अखबारों में क्यों निकलवाते हो?

**श्री भूपेन्द्र यादव:** हम अखबारों में नहीं निकलवा रहे हैं। हमारे यहां तो ऐसे-ऐसे कार्यकर्ता हैं, जो नाम के पीछे सरनेम लगाए बिना ही मर गए और जिनके बारे में बाद में पता चला कि वे इस कास्ट के थे। ...**(व्यवधान)**...

**प्रो. राम गोपाल यादव:** नहीं, नहीं, मैं कोई आरोप लगाने वाली बात नहीं कह रहा हूं।

**श्री भूपेन्द्र यादव:** आरोप नहीं है, मैं आपको स्पष्ट कर रहा हूं। ...**(व्यवधान)**...

**प्रो. राम गोपाल यादव:** मैं आपसे इसलिए कह रहा हूं ...**(व्यवधान)**... मैं सच बात बता रहा हूं।

...(व्यवधान)... लोगों का जो रिएक्शन है, उसी वर्ग के लोगों का, मैं आपको वह बता रहा हूं कि ऐसा लगता है कि हमें बार-बार यह रिमाइंड कराया जा रहा है, वरना मैं आपको बताऊं कि 1957 में, उस वक्त मैं पाँचवें दर्जे में पढ़ता था, नेता जी हाई स्कूल में पढ़ते होंगे, उस समय चुनाव चल रहे थे, प्रजा सोशलिस्ट पार्टी के हमारे जो उम्मीदवार थे, उनकी बगल में, बिल्कल मेरे घर के पास में दूसरा गाँव है, वह सारे जाटवों का गाँव था, वहाँ वोट माँगने गए थे। वहाँ पर कोल्हू चल रहा था, उन्होंने गुड़ बनाया था, उन्होंने वह गुड़ खिलाया और गन्ने कर रस पिलाया। गाँव में हल्ला हो गया कि जाटवों के यहाँ गुड़ खा आए और गन्ने का रस पी आए, इसलिए इनका सोशल बायकाट अर्थात् सामाजिक बहिष्कार कर दो। इस वजह से दो-तीन महीने घर नहीं जा पाए। फिर गाँव के लोग बैठे कि इसमें बुराई क्या है? हमारा गाँव बड़ा गाँव है ...**(समय की घंटी)**... उपसभापति जी, मैं दो मिनट में खत्म कर दूंगा। हमारा बड़ा गाँव था, इसलिए गाँव के सब लोगों ने कहा कि इसमें कुछ नहीं है, सब ठीक है। आसपास के लोग, जो विरोध कर रहे थे, फिर उन्होंने भी कहा कि अब कुछ नहीं कर सकते, वह बड़ा गाँव है, उसमें मिला लिया है, उसने मुलायम सिंह... अब कोई बात नहीं। ऐसी ही कितनी और घटनाएँ थीं।

हमारे यहाँ जो महाजन लोग, गुप्ता लोग होते थे, जब उनके यहाँ लोग खाना खाने जाते थे, तब वे खुद खाना बनाते थे, और लोग खाना बनाते थे, जिनका खर्च होता था। वे देखते थे कि उनके यहाँ शादी है, पर बना रहे हैं दूसरे, हम छू लेंगे, तो ये खाना नहीं खाएंगे। हमने कहा कि यह नहीं हो सकता, तुम ही लोग बनाओ और हम लोग खाना खाएंगे। हमारे आसपास के सारे इलाकों के लोगों ने कहा कि अब यह यहाँ नहीं चलेगा और सैफई के गाँव वालों ने सारा समाजवाद ला दिया है। मैं आपसे सन् 1957-58 की बात कर रहा हूं। उस वक्त, जब लोग उनको छूना या उनके यहाँ खाना खाना दूर की बहुत बड़ी बात समझते थे, तब हमारे आसपास के गाँव के जाटवों के लड़के हमारी शादियों में खाना परोसते थे, परोस करते थे। हम बहुत अरसे से इस चीज़ को समझ रहे हैं। हम जानते हैं कि आदमी, आदमी में कोई फर्क नहीं है, that men are created equal.

**श्री गोपाल नारायण सिंह** (बिहार): एक मिनट। यह जो विधेयक लाए हैं, जिसमें आपने कहा कि, "साहब, यह याद दिलाया जाता है" तो यह याद कौन दिलाता है? जात की राजनीति करने वाले सिद्धांतविहीन लोग, जो वोट मांगने के लिए जाते हैं, वे उनको समाज से अलग करते हैं और उनको याद दिलाते हैं कि देखो, तुम्हारे साथ समाज ऐसा कर रहा है, हम तुम्हें प्रोटेक्शन देंगे। ...**(व्यवधान)**... यहाँ पर यह कमजोरी आई है ...**(व्यवधान)**... इसलिए लोग अलग होते चले गए हैं। ...**(व्यवधान)**... समाजवाद का नारा देने वाले इस वक्त इस पर सबसे ज्यादा ...**(व्यवधान)**... अडिग हैं। ...**(व्यवधान)**...

**श्री प्रदीप टम्टा** (उत्तराखण्ड): जात किसने बनाई है? ...**(व्यवधान)**...

**प्रो. राम गोपाल यादव:** सबको अपनी बात कहने दें। ...**(व्यवधान)**...

**श्री प्रदीप टम्टा:** राजनीतिक अधिकार ...**(व्यवधान)**... सबका ऊँचा है। ...**(व्यवधान)**... जात की बात करते हैं। ...**(व्यवधान)**...

**प्रो. राम गोपाल यादव:** कोई बात नहीं। ...**(व्यवधान)**... वे हमारे मित्र हैं, हमसे बड़े हैं, वे जो कहें, I don't take it otherwise. मैं इसको बिलकुल otherwise नहीं ले रहा हूं, मेरा आप लोगों से

[प्रो. राम गोपाल यादव ]

अनुरोध है कि आप भी कुछ न कहें। यह जो विधेयक लाया गया है, यह सेलेक्ट कमेटी में आया था, हम सब उसमें थे, अभी तक बोलने वाले तीनों लोग उसमें थे, चेयरमैन भूपेन्द्र यादव जी थे, हरिप्रसाद जी थे और मैं भी उसका मेम्बर था। चेयरमैन के रूप में मैं आपको भी धन्यवाद देना चाहूँगा कि एक नया और अच्छा काम हो रहा है। मैं चाहूँगा कि पूरा सदन इसको सर्वसम्मति से पारित करें।

**श्री नरेश यादव:** हमारा ओरल अमेंडमेंट है कि वैश्य समाज को भी ओबीसी वर्ग में ले लें।

SHRI S. MUTHUKARUPPAN (Tamil Nadu): Hon. Deputy Chairman, Sir, the Constitution (One Hundred and Twenty-third Amendment) Bill, 2017, seeks to grant the National Commission for Backward Classes the Constitutional status at par with the National Commission for Scheduled Castes and the National Commission for Scheduled Tribes. Currently, under the Constitution, the National Commission for Scheduled Castes has the power to look into complaints and welfare measures with regard to SCs, Backward Classes and Anglo Indians. The Bill seeks to remove the power of the NCBC to examine matters related to backward classes.

The National Commission for Backward Classes has the power to examine complaints regarding inclusion or exclusion of groups within the list of backward classes and advise the Central Government in this regard. The Bill seeks to establish the National Commission for Backward Classes under the Constitution and provide it the authority to examine complaints and take welfare measures regarding socially and educationally backward classes.

[THE VICE-CHAIRMAN (SHRI T.K. RANGARAJAN) *in the Chair*]

This Bill was introduced alongwith the National Commission for Backward Classes (Repeal) Bill, 2017, which seeks to repeal the National Commission for Backward Classes Act, 1993.

The Constitution (Amendment) Bill states that the President may specify the socially and educationally backward classes in the various States and Union Territories. He may do this in consultation with the Governor of the concerned State. However, a law of Parliament will be required if the list of backward classes is to be amended.

Under the Constitution (Amendment) Bill, the National Commission for Backward Classes will comprise of five members, to be appointed by the President. Their tenure and conditions of service will also be decided by the President through rules.

Under the Constitution (Amendment) Bill, the duties of the National Commission for Backward Classes will include: (i) Investigating and monitoring the implementation of the safeguards provided to the backward classes under the Constitution; (ii) inquiring into specific complaints regarding violation of rights; and (iii) advising and making recommendations on socio-economic development of such classes. The Central and the State Governments will be required to consult with the National Commission for Backward Classes on all major policy matters, affecting the socially and educationally backward classes.

The National Commission for Backward Classes will be required to present its annual reports to the President on working of the safeguards for backward classes. These reports will be tabled in Parliament, and in the State Legislative Assemblies of the concerned States.

Under the Constitution (Amendment) Bill, the National Commission for Backward Classes will have the powers of a civil court, while investigating or inquiring into any complaints. These powers include: Summoning people and examining them on oath, requiring production of any document or public record, and receiving evidence.

The establishment of a new Commission with constitutional powers for the Other Backward Classes, similar to that for the Scheduled Castes and the Scheduled Tribes, is the need of the hour. Therefore, the Government has decided to set up a National Commission for Socially and Educationally Backward Classes as a constitutional body, by making an amendment to the Constitution, mainly by insertion of Article 338B.

At present, the functions of the National Commission for Backward Classes are limited to examining the requests for inclusion of any class of citizens as a backward class and hear complaints of over-inclusion or under-inclusion of any backward class in the existing quota and advise the Central Government. In order to safeguard the interests of the socially and educationally backward classes more effectively, it is proposed to create a National Commission for Backward Classes, with constitutional status, at par with the National Commission for the Scheduled Castes and the National Commission for the Scheduled Tribes.

Sir, the policy of reservation of seats in educational institutions and in appointments for the Backward Classes, the Most Backward Classes, the Scheduled Castes and the Scheduled Tribes has had a long history in Tamil Nadu, dating back to the year 1921. The

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extent of reservation has been growing upward constantly, consistent with the needs of the people belonging to the Backward and the Most Backward Classes who constitute the majority of population, and it has now reached the level of 69 per cent. The issue of social justice I has been an integral part of the Dravidian movement. The Justice Party, officially the South Indian Liberal Federation, was a political party in the Madras Presidency of British India. It was established in 1917 as a result of a series of social justice conferences and meetings in the Madras Presidency. A communal division between the dominant and the deprived communities began in the Presidency during the late 19th and early 20th Century, mainly due to caste prejudices and disproportionate representation of dominant communities in the Government jobs. The Justice Party's foundation marked the culmination of several efforts to establish an organisation to represent the deprived communities in the Madras Presidency.

The Justice Party came under the leadership of Periyar E.V. Ramasamy and his Self-Respect Movement. In 1944, Periyar transformed the Justice Party into a social organization, Dravidar Kazhagam, and withdrew it from electoral politics. The Justice Party's period in power is remembered for the introduction of caste-based reservations and educational and religious reforms.

The Self-Respect Movement is a movement with the aim of achieving a society where backward castes have equal human rights and encouraging backward castes to have self-respect in the context of a caste-based society that considered them to be a lower end of the hierarchy. It was founded in 1925 by Periyar E.V. Ramasamy. The movement was extremely influential not just in Tamil Nadu, but also overseas in countries with large Tamil population, such as Malaysia and Singapore. But Periyar did not want to participate in electoral politics and State Administrative power.

Dr. Arignar Anna, the former Chief Minister of Tamil Nadu, the mentor of Dr. Puratchi Thalaivar M.G.R., also the former Chief Minister of Tamil Nadu, wanted to enter into electoral politics and believed that through participating and winning elections, political equations could be changed and social justice could be upheld. So, he systematically continued the social justice movement of Periyar and also pioneered his political movement to form the Government in 1967.

Following the footprints of *Thanthai* Periyar and Anna, our leader, Dr. Puratchi Thalaivar MGR founded All India Anna Dravida Munnetra Kazhagam, (AIADMK) —

owe their origin to the Self-Respect Movement — continued to protect the constitutional rights of the backward and the most backward communities by following 50 per cent reservation.

After Puratchi Thalaivar MGR, former Chief Minister, my leader, Puratchi Thalaivi Amma became the pioneering champion in upholding social justice in Tamil Nadu. She was the first and the foremost ruler to provide 69 per cent reservation for the deprived communities in Tamil Nadu. During her golden rule, Amma had fought many social and legal battles to implement the 69 per cent reservation policy in Tamil Nadu. No wonder she has been praised as the Saviour and Restorer of social justice in Tamil Nadu; in Tamil, we say, "*samooha needhi kaatha veeranganai*". Amma's Government had justified, in the Supreme Court, the law providing for 69 per cent quota in employment and educational institutions in the State contending that backward classes constituted 87 per cent of the population.

While insisting for 50 per cent reservation — my Congress friend has already pointed this out — in Indra Sawhney's case, the Supreme Court has given some leniency to the States to meet the extraordinary circumstances prevailing in certain parts of the country. The Tamil Nadu Government enacted the 69 per cent law taking into consideration the peculiar situation in the State of Tamil Nadu.

Again, Sir, the reservation system in Tamil Nadu is much in contrast to the rest of India, not by the nature of reservation but by its history. At present, reservation works out to somewhat less than 69 per cent depending on how many non-reserved category students are admitted in the super-numerary seats. If 100 seats are available, first two merit lists are drawn up without considering community.

In the special Session of Tamil Nadu Legislative Assembly held on 19th November, 1993, it had been unanimously resolved to call upon the Central Government to take steps immediately to bring a suitable amendment to the Constitution of India so as to enable the Government of Tamil Nadu to continue its policy of 69 per cent reservation in Government services and also for admission in educational institutions, as it is there presently. An all-party meeting had also been held on 26th November, 1993 in Tamil Nadu urging that there should not be any doubt or delay in ensuring the continued implementation of 69 per cent reservation for the welfare and advancement of the backward classes.

Further, Sir, the Tamil Nadu Government enacted a legislation, namely, Tamil Nadu Backward Classes, Scheduled Castes and Scheduled Tribes Bill, 1993 and forwarded it

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to the Government of India for consideration of the President of India in terms of Article 31C of the Constitution.

In view of the importance and sensitive nature of the matter, the Union Home Minister held meetings with the leaders of political parties on 13th July, 1994 to discuss the provisions of the Bill. The general consensus among the leaders was that the Bill should be assented to. Accordingly, the President gave his assent to the Bill on 19th July, 1994. The Government of Tamil Nadu accordingly notified it as Act No. 45 of 1994 on 19th July, 1994.

The Tamil Nadu Government had requested the Government of India on 22nd July, 1994 that the aforementioned Tamil Nadu Act No. 45 of 1994 be included in the Ninth Schedule to the Constitution of India as the said Act attracts Article 31C of the Constitution as falling within the purview of the clauses (b) and (c) of Article 39 and Articles 38 and 46 of the Constitution *vide* Section 2 of the Act. The Act has been passed relying on the Directive Principles of State Policy enshrined in Part IV of the Constitution and in particular Articles 38, 39 (b) and (c) and 46 of the Constitution.

The Government of India has already supported the provision of the State legislation by giving the President's assent to the Bill and included it in the Ninth Schedule to the Constitution of India.

Sir, before I conclude, I wish to make some important suggestions with which, I believe, most of the Members in this august House will agree. The National Commission for Backward Classes shall consist of a Chairperson, Vice-Chairperson and three other members. While appointing the Chairperson and other members to the National Commission for Backward Classes, region-wise representation and chances should be provided. This is point number one that the region-wise representation and chances should be provided. Another point is, at least, one member of the Commission shall be a woman. Sir, this is another point that one member of the Commission shall be a woman.

Any process in the formation, execution of the Commission should be done after proper consultation with the States and on the basis of prior recommendations of the State Governments. I emphasize the very same thing once again that any process in the formation, execution of the Commission should be done after proper consultation with the States and on the basis of prior recommendations of the State Governments.  
...(Time-bell rings)...

One minute more, please. Every State Government may by public notification specify the socially and educationally-backward classes in that State which shall be deemed to be the State List of socially and educationally backward classes in relation to the State.

The State may by law include in or exclude from the State List of socially and educationally-backward classes specified in a notification issued under clause 3 any socially and educationally-backward class, but save as aforesaid a notification issued under the said clause shall not be varied by any subsequent notification. This is also a very important thing which I have already suggested. My Amma's Government still continues it. The present Chief Minister of Tamil Nadu, Edappadi Palaniswami, is still continuing these policies. The Amma's reservation policy is still going on. Thank you very much Mr. Vice-Chairman.

SHRI MD. NADIMUL HAQUE (West Bengal): Sir, I am grateful for the opportunity to address this House on this important matter.

Sir, the welfare of Backward Classes is a very important issue for our Party, the Trinamool Congress. The Government in West Bengal has been working tirelessly for this cause. We have constituted 16 new Development and Cultural Boards under the Department of Backward Classes Welfare and Department of Tribal Development in order to focus on the welfare and development of these respective communities. Seventeen per cent reservation for OBCs has been granted by the West Bengal State Higher Education Institutions (Reservation in Admissions) Act, 2013. I am pleased to inform this House, through you, Sir, that this has been done without reducing the existing General category seats. The State Government has also introduced 17 per cent reservation for OBCs in State Government jobs. A special recruitment drive has been initiated to fill up vacant posts in reserved categories of various departments, with an objective to maintain the overall percentage of reservation in services and posts. Almost 10,000 vacancies in 16 departments have been identified and the recruitment process started to fill up about 3,500 vacancies in the first phase.

Sir, the Trinamool Congress Party is committed to working for the welfare of backward classes. We welcome the creation of a new National Commission for Backward Classes with constitutional status. However, we wish to raise a few important points of contention that we have with this amendment.

[Shri Md. Nadimul Haque]

Firstly, Sir, I would request you to peruse Clause 4 of this Constitution Amendment Bill. It seeks to insert Article 342A in the Constitution. Article 342A(1) reads, "The President may with respect to any State or Union Territory, and where it is a State, after consultation with the Governor thereof, by public notification, specify the socially and educationally backward classes."

Sir, we wish to raise strong objection to this provision. We feel that this provision erodes the federal structure of our polity and gives the Centre powers that should fall within the domain of the State Governments. My colleague, Shri Sukhendu Sekhar Roy, had submitted a dissent note in the Select Committee that was considering this Bill. He made reference to the Supreme Court's nine-Judge Bench judgment in the *Indra Sawhney versus Union of India case*. The judgment identified the importance of commissions for backward classes both at national and State levels. It was pointed out in the same note that through this Bill the Centre is seeking to create a National Commission that has sweeping powers and a centralized authority, which includes advising on the socioeconomic development of backward classes and to evaluate the progress of their development under the Union or any State.

Further, the Bill mentions that the President may identify backward classes for any State in consultation with the Governor. We submit that this phrase is not sufficient. A combined reading of Article 342A and 366(26c) makes it clear that after the 123rd Amendment, only the Union Government would have the power to determine whether a caste is socially and educationally backward or not. There is no language in the Bill to ensure that this consultation shall be effective or that the President is bound to take into account the opinion of the Governor.

Sir, we submit that the proposed amendment to the Constitution undermines the role of State Governments and State Commissions for Backward Classes. Additionally, the Bill mandates that every State Government shall consult the National Commission on all major policy matters that affect socially and educationally backward classes.

Sir, we perceive this provision as an unnecessary intrusion into the functioning of State Governments. A mandatory consultation with the National Commission would have the effect of slowing down the pace of important policy decisions to be taken by State Governments such as the ones I have highlighted earlier in my speech. This is a fetter on

the States and, in my humble opinion, has no place in our Constitution. Sir, I would be amiss in my duty if I do not point out that this Bill is only one example in a trend of erosion of the federal structure of this country. This Government has simply refused to respect the role of States in its functioning. The drastic move of demonetisation was taken without taking the State Governments into confidence. Many rules have been made in colourable exercise of legislative power. And now the power of the States to identify Backward Classes is sought to be taken away. Clearly, under this Government, there is a complete breakdown of federal structure. It was the desire of the makers of our Constitution that India follow the principle of cooperative federalism. This is embedded in the very first Article of our Constitution which says, 'India, that is *Bharat*, shall be a Union of States.' The Central and State Governments were considered partners in the project that is this wonderfully diverse country. We fear that this trend of centralisation under the present Government shall do great harm to this great idea embedded in our Constitution.

Sir, I submit that this Constitution (Amendment) Bill will deprive the States from making provisions for the socially and educationally Backward Classes under Article 15(4) of the Constitution. The Bill undermines the role of the States and the State Commissions for Backward Classes. It will create hindrances to the development of communities who may be inadequately represented in the States.

Sir, the Trinamool Party is a strong proponent of inclusive development. We believe that not even one person should be left behind in the development agenda of this country. We fear, however, that empowering a national body with the task of Backward Classes for the States shall have this very undesirable effect.

Sir, I wish to explore the rationale behind leaving this particular power with the States. It is the State Governments that have a closer and a more day-to-day interaction with the people of this country. It is the State Government that is responsible for implementation of welfare schemes and supervising basic services such as schools and hospitals. Additionally, Sir, State Governments have a closer connect with the people as opposed to a Government in Delhi. They are in a better position to identify the needs and aspirations of the people. They are also in a better position to understand the nature of structural barriers that may inhibit the development of certain classes of the people. As such, it would be more effective to leave this power to the States. A National Commission is wholly unequipped to identify classes that are in need of special protection by the State. Such a body will be unable to appreciate the particular requirements of small communities

[Shri Md. Nadimul Haque]

in different parts of the country. Sir, my colleague here has pointed out that it will be a five-member body. I also wish to say, at least, one member should be a woman and, at least, one member should be from a minority community.

Sir, I conclude by reiterating that we are all for giving the National Commission for Backward Classes a constitutional status. However, this must not come at the cost of introducing anti-federal elements in our Constitution. Thank you very much.

THE VICE-CHAIRMAN (SHRI T.K. RANGARAJAN): Shri Sharad Yadav.

SHRI SHARAD YADAV: Sir, Shri Ram Nath Thakur will speak from my Party.

**श्री राम नाथ ठाकुर** (बिहार): उपसभाध्यक्ष महोदय, माननीय मंत्री, श्री थावर चन्द गहलोत साहब यह संशोधन विधेयक लाए हैं, सबसे पहले मैं अपने दल की तरफ से इन्हें इसके लिए बधाई देता हूँ और मैं इसका समर्थन करता हूँ। 25 वर्षों के बाद, बहुत मेहनत के बाद यह विधेयक आया है। मैं 2014 से ओबीसी कमेटी में हूँ और इसकी लड़ाई लड़ता रहा हूँ। आज मंत्री जी ने इस संशोधन विधेयक को लाने का काम किया है, मैं व्यक्तिगत रूप से इन्हें बधाई देता हूँ। 1966 में, जब मैं दसवीं का विद्यार्थी था, तब मुझे डा. राम मनोहर लोहिया के द्वारा लिखित 'जाति-प्रथा' नामक किताब को पढ़ने का मौका मिला और उसके बाद मैं उनके हाथों से समाजवादी दल का सदस्य बना। ओबीसी समाज में क्या स्थिति है, क्या परिस्थिति है, उसको मैं व्यक्तिगत रूप से जानता हूँ। मैं अपने दल के प्रति भी कृतज्ञता प्रकट करता हूँ कि इस संविधान संशोधन विधेयक पर बोलने का मुझे अवसर दिया। 25 वर्षों के बाद आज यह विधेयक संशोधन के लिए सदन में आया है। हमें देखना होगा कि creamy layer क्या है और किसके लिए है? हम सभी सामाजिक न्याय के पक्षधर हैं। Creamy layer किसे फायदा पहुँचाएगी, किसे पहुँचा रही है और इस संबंध में आप क्या करने जा रहे हैं? इससे किसे फायदा होगा? नौकरियां आप दे नहीं रहे हैं, सब काम ठेके पर दे रहे हैं और ऊपर से creamy layer का प्रावधान ला रहे हैं। मेरा व्यक्तिगत अनुरोध है कि हमारे दल की मान्यता है कि आप creamy layer को हटाइए और आरक्षण को विस्तारपूर्वक लागू कीजिए। मैं इस पक्ष में हूँ कि इसमें creamy layer नहीं रहना चाहिए।

महोदय, हमारी OBC Committee है, लेकिन उसमें कौन Chairman है और कौन उसके सदस्य हैं? मेरा अनुरोध है कि OBC Committee में Chairman और सदस्यों के अलावा एक महिला भी रहनी चाहिए और अधिकारी भी होना चाहिए। पिछले तीन वर्षों में हमने देखा है कि हमें कितनी लड़ाई लड़नी पड़ी, उसे बी.के. हरिप्रसाद जी जानते हैं। वह भी उस Committee के सदस्य हैं, एक काम भी पिछले तीन वर्षों में नहीं हुआ, सरकार की मेहनत, सदस्यों की मेहनत और मीटिंग के बावजूद कोई परिणाम सामने नहीं आया। इसलिए मेरा निवेदन है कि इस कमेटी के Chairman, सदस्यों के साथ-साथ एक महिला OBC भी होनी चाहिए।

मैं यहां कुछ सुझाव आपके सामने रखना चाहता हूँ। मुझसे पूर्व-वक्ताओं ने विस्तारपूर्वक बताया है कि आज हमारी सामाजिक स्थिति क्या है। एक बहुत बड़े संत ने कहा है, जिन्हें मैंने सुना है कि भूल

होना प्रकृति है, भूल सुधार होना संस्कृति है और भूल सुधारना प्रगति है। आपने इस विधेयक को सदन में प्रस्तुत किया है, इससे डा. राम मनोहर लोहिया, विवेकानंद और कबीर की आत्मा को संतुष्टि मिलती होगी। मैं निवेदन करना चाहता हूं कि आप मेरी मांग पर विचार करें। एक घटना का उल्लेख करते हुए, मैं आपसे निवेदन करना चाहता हूं कि जब यहां आरक्षण की बात चल रही है, 10 नवम्बर, 1978 को बिहार में जननायक कर्पूरी ठाकुर जी ने 26 परसेंट आरक्षण लागू किया था। यह OBC का मामला है, लेकिन मंडल कमीशन में ऐसा सर्वे नहीं हुआ कि OBC में कितने अत्यंत पिछड़े वर्ग हैं और कितनी जातियाँ हैं? उसमें कितनी जातियाँ हैं और उनको क्या सुविधाएँ मिल रही हैं? हम आपसे निवेदन करना चाहेंगे कि बिहार में जो फॉर्मूला "कर्पूरी ठाकुर फॉर्मूला" के नाम से जाना जाता है, उसको लागू किया जाना चाहिए। उन्होंने 27 परसेंट आरक्षण में से 12 परसेंट अत्यंत पिछड़े वर्ग को दिया था, 8 परसेंट पिछड़े वर्ग को दिया था, 3 परसेंट महिलाओं को दिया था और 3 परसेंट आर्थिक आधार पर पिछड़ी महिलाओं को दिया था। इस आधार पर, हम आपसे यह निवेदन करना चाहते हैं कि आप और भारत सरकार अत्यंत पिछड़े वर्ग को भी सहूलियत दे। आपने देखा होगा कि लोग जिस समाज से आते हैं, उन समाजों की नौकरी में कहीं पूछ नहीं है, उसको कोई देखने वाला नहीं है। हमने छः महीने पहले, शून्यकाल में क्रीमी लेयर के संबंध में एक मामला उठाया था कि 1,026 लोगों ने यूपीएससी की परीक्षा qualify कर ली थी, जिनमें से केवल 310 लोगों को आरक्षण का लाभ दिया गया और सर्वोच्च न्यायालय के आदेश के आधार पर उनको पिछड़ा वर्ग में नहीं लिया गया। यह तो ओबीसी का अपमान है। इसलिए हम आपसे निवेदन करना चाहते हैं कि आप जिस चीज़ को लाए हैं, आप उसको दिल से लाइए, जिससे सामाजिक रूप से पिछड़े वर्ग के लोगों को ऐसा लगे कि इस सरकार ने पूरी दृष्टि से, पूरे संशोधन के साथ, पूरी तरह से सोच और विचार करके सामाजिक न्याय को संरक्षण दिया है, समाज को संरक्षण दिया है और एक शक्ति देकर समाज को आगे बढ़ाने का काम किया है। हम अपने दल की तरफ से पूरा आश्वासन देते हैं कि हम आपके संशोधन को पास करेंगे और जब इस संशोधन के बारे में आपका भाषण होगा, तो उसमें आप क्रीमी लेयर को निश्चित रूप से हटाने की बात कहने का काम करेंगे। जय हिन्द।

**श्री दिलीप कुमार तिर्की (ओडिशा):** सर, आपने मुझे बहुत ही इम्पॉर्टेट अमेंडमेंट बिल पर बोलने का मौका दिया, इसके लिए आपका धन्यवाद। महोदय, हमारे देश में ओबीसी को आरक्षण लगभग 24 वर्ष पहले दिया गया था, लेकिन संविधान के आर्टिकल 14-15 में यह clear प्रावधान है कि आर्थिक और सामाजिक रूप से बैकवर्ड क्लासेज के लिए स्टेट्स कोई स्पेशल प्रोविजन बना सकते हैं। हमारी पार्टी बीजेडी ओबीसी के लिए बनने जा रहे नेशनल कमीशन के सपोर्ट में हैं और हम लोग इसका समर्थन कर रहे हैं, लेकिन हमारी कुछ चिंताएँ और इश्यूज़ हैं, जिनको मैं सदन के सामने रखना चाहूँगा।

महोदय, वर्तमान में जो सिस्टम है, उसके तहत ओबीसी के लिए हर स्टेट की अपनी एक लिस्ट होती है और उसके आधार पर उनका रिजर्वेशन होता है। अगर किसी एक स्टेट में कोई कास्ट ओबीसी लिस्ट में है, तो यह जरूरी नहीं है कि वह सेंट्रल और दूसरे राज्यों की लिस्ट में हो। इसके पीछे का लॉजिक यह है कि हर स्टेट में अलग-अलग कास्ट्स हैं और उन अलग-अलग कास्ट्स की अलग-अलग स्थितियाँ हैं। अब नेशनल कमीशन बनने के बाद एक सेंट्रल लिस्ट बनेगी और उसको सेंटर ही नोटिफाई करेगा। सर, हमारी पार्टी की यह राय है कि ओबीसी कॉस्ट्स की नोटिफिकेशन की पाँवर अभी स्टेट्स के पास ही रहनी चाहिए, क्योंकि सबधित राज्य को ही यह बात गहराई से मालूम होती है

[श्री दिलीप कुमार तिक्का ]

**4.00 P.M.**

कि उनके यहाँ जितनी जातियाँ हैं और वे किस अवस्था में हैं। गहराई के साथ सरकार को ही मालूम होता है। सेंट्रल लिस्ट से उन्हें काफी दिक्कत हो सकती है। इसलिए मैं मंत्री महोदय से और सदन से यह अपील करना चाहूंगा कि बिल में एक ऐसा प्रावधान जोड़ा जाए, जिससे ओ.बी.सी. लिस्ट में किसी जाति को जोड़ने या हटाने का काम स्ट्रिक्टली उस राज्य सरकार की सिफारिश पर किया जाना चाहिए, जहां से वह रिलेटिड है। महोदय, बाद में धीरे-धीरे जब यूनिफर्मिटी आ जाएगी, तो आप नेशनल लिस्ट बना सकते हैं। जब एस.सी., एस.टी. नेशनल कमीशन बना था, उसके लिए भी काफी वक्त लग गया था। मेरे ख्याल से अलग-अलग एस.सी., एस.टी. कमीशन बनने के बाद 2003 में संविधान का दर्जा मिला। इसलिए मैं सदन से और सरकार से यह अपील करना चाहूंगा कि इस प्वाइट पर पुनर्विचार किया जाए, सोचा जाए। इसके साथ-साथ मैं एक और बात कहना चाहूंगा कि जो सुप्रीम कोर्ट का ऑब्जर्वेशन था, उसमें हर 10 साल से रिव्यू करने का प्रावधान था कि कई जातियाँ छूट न जाएं इसलिए हर 10 साल में रिव्यू होना चाहिए। मेरे ख्याल से इसको भी आप ध्यान में रखकर काम कीजिए, धन्यवाद।

**श्री वीर सिंह** (उत्तर प्रदेश): धन्यवाद माननीय उपसभाध्यक्ष महोदय, आपने मुझे संविधान (एक सौ ते इसवां संशोधन) विधेयक, 2017 एवं राष्ट्रीय पिछड़ा वर्ग आयोग (निरसन) विधेयक, 2017 पर हो रही संयुक्त बहस में बोलने का मौका दिया। मैं आभारी हूं अपनी नेता बहन कुमारी मायावती जी का, जिन्होंने मुझे इस महत्वपूर्ण विधेयक पर बोलने के लिए अधिकृत किया। महोदय, हमारी पार्टी की मुखिया आदरणीय बहन कुमारी मायावती जी हमेशा इसकी पक्षधर रही हैं कि अनुसूचित जाति व अनुसूचित जनजाति की तरह पिछड़े वर्ग को भी संवैधानिक अधिकार मिले, इसलिए मैं इस विधेयक का समर्थन करता हूं। महोदय, देश के पिछड़े वर्गों की पहचान और उसकी शिकायतों की सुनवाई के लिए सरकार ने बड़ा कदम उठाया है, किन्तु यह ईमानदारी के साथ लागू भी होना चाहिए, पिछड़े वर्ग के लोगों को इसका फायदा मिलना चाहिए इस ओर भी आपका कदम उठेगा, यह सराहनीय है। मान्यवर, मैं आपको बताना चाहता हूं कि पिछड़े वर्गों को किस प्रकार से आज सम्माननीय दर्जा मिलने जा रहा है, इसके पीछे क्या पृष्ठभूमि रही है। 1932 में जब परम पूज्य डा. भीमराव अम्बेडकर साहब ने प्रयास किया था जो 18 मेंबर्स की लॉर्ड लोथियन कमेटी बनी, जिसमें परम पूज्य डा. अम्बेडकर साहब भी सदस्य थे। उन्होंने सामाजिक शैक्षणिक आधार पर पिछड़े हुए लोगों की एक सूची बनाई और उस सूचीमें जिन लोगोंने अपनानामदर्ज किया, वे अनुसूचित जाति और अनुसूचित जनजाति में सम्मिलित हो गए और कुछ लोग उसमें छूट गए थे, जो आज पिछड़े हैं, किन्तु 25 अप्रैल, 1947 को परम पूज्य डा. अम्बेडकर साहब कानून मंत्री के रूप में जब लखनऊ आए थे और पूरे देश में घूमे थे, तो पिछड़ों ने मांग की थी कि हमारी स्थिति भी वैसी ही है हमें भी इसमें रखा जाए। तब बाबा साहब ने संविधान बनाते समय यह प्रोविजन आर्टिकल 340 में किया था कि अनुसूचित जाति और अनुसूचित जनजाति की तरह पिछड़े लोगों को भी संवैधानिक अधिकार मिलने चाहिए, उसका दर्जा मिलना चाहिए। 1953 में काका कालेलकर रिपोर्ट बनी। काफी अरसे तब वह लागू नहीं हुई। उसके बाद में 1978 में बिन्देश्वरी प्रसाद मंडल कमीशन रिपोर्ट बनी और काफी अरसे तक वह लागू नहीं की गई।

जब काफी अरसे तक लागू नहीं की गई, तो हमारी पार्टी के संस्थापक मान्यवर कांशीराम साहब ने, हमारी पार्टी की नेता बहन कुमारी मायावती जी ने इसके लिए काफी प्रयास किया और दो महीने तक बोट क्लब पर धरना-प्रदर्शन किया कि पिछड़े वर्ग के लोगों को भी अनुसूचित जाति/जनजाति की तरह अधिकार मिलना चाहिए, मडल कमीशन रिपोर्ट लागू होनी चाहिए। मान्यवर कांशीराम साहब ने कहा था कि पिछड़ों की समस्या देश की समस्या है और उन्होंने एक नारा दिया था। जिस समय आंदोलन किया था, उस समय देश में 100 बड़ी-बड़ी रेलियां की थीं, मान्यवर कांशीराम जी की अध्यक्षता में, बहन कुमारी मायावती जी की अध्यक्षता में लगभग दो महीने तक बोट क्लब पर हमने धरना-प्रदर्शन किया था। उस समय कहा था कि मडल कमीशन को लागू करो, वरना कुर्सी खाली करो। अथक प्रयासों के बाद 1990 में मंडल कमीशन लागू हुआ और इसके लिए बहुजन समाज पार्टी ने काफी प्रयास किया।

उपसभाध्यक्ष महोदय, मैं आपको अवगत कराना चाहता हूं कि 24 वर्षों के लम्बे अंतराल के बाद सामाजिक और शैक्षणिक रूप से पिछड़े वर्ग के लोगों को एक सामाजिक संस्था का दर्जा प्राप्त होगा। आज ऐसा हो रहा है कि सरकार के बड़े-बड़े विभागों को प्राईवेट सेक्टर में कोई आरक्षण नहीं है। जैसा कि परम पूज्य डा. भीमराव अम्बेडकर साहब ने भारतीय संविधान में आरक्षण की व्यवस्था की है, किन्तु आज आपकी सरकार निगमों को, सरकारी विभागों को प्राईवेट सेक्टर में दिया जा रहा है और प्राईवेट सेक्टर में दे रही है और प्राईवेट सेक्टर में आरक्षण नहीं है। जो सरकारी कर्मचारी सरकारी विभागों में, निगमों में कार्यरत है, जब वे रिटायर होंगे, तो अगली भर्तियां बंद हो जाएंगी। जब आगे नौकरियां नहीं लगेंगी और आरक्षण खत्म हो जाएगा, तो यह अनुसूचित जाति/जनजाति और पिछड़े वर्गों के लोगों के लिए बहुत बड़ी समस्या बन जाएगी। हमारे बच्चों का भविष्य अंधकारमय है। इसके बारे में मैं माननीय मंत्री जी से अनुरोध करूंगा। जिस प्रकार से परम पूज्य डा. भीमराव अम्बेडकर साहब ने संविधान के तहत आरक्षण की व्यवस्था की है, उसके लिए हमारी नेता आदरणीय कुमारी मायावती जी ने भी इस सदन के अंदर कई बार मांग की है। हमारी मांग है कि प्राईवेट सेक्टर में भी आरक्षण होना चाहिए, जिससे कि आगे भी अनुसूचित जाति/जनजाति और पिछड़े वर्ग के लोगों की नौकरियां लगती रहें। इस ओर भी सरकार को ध्यान देने की आवश्यकता है।

आज 25 करोड़ शिक्षित युवा बेरोजगार घूम रहे हैं। माननीय प्रधान मंत्री जी ने लोक सभा के चुनाव के दौरान वायदा किया था कि हम पढ़े-लिखे युवाओं को, शिक्षित युवाओं को एक साल में दो करोड़ नौकरियां देंगे और पांच साल में दस करोड़ सरकारी नौकरियां देंगे। आपकी सरकार को तीन साल बीत गये हैं, अब तक 6 करोड़ युवाओं की सरकारी नौकरी लग जानी चाहिए थी। माननीय मंत्री जी इसका स्पष्टीकरण दें कि कितने युवा अब तक नौकरी पर लग चुके हैं?

इसके साथ-साथ दूसरी बात यह है कि देश के सभी प्रांतों में बैकलॉग पड़ा हुआ है। देश को आजाद हुए 70 साल हो गए हैं। अभी किसी भी विभाग में आरक्षण पूरा नहीं हुआ है, न एस.सी. का, न एस.टी. का और न पिछड़ों का। अभी कहीं पर भी आरक्षण पूरा नहीं हुआ है और अब उसे प्राईवेट सेक्टर में देकर इसे खत्म करना शुरू कर दिया है। देश के सभी प्रांतों में काफी बैकलॉग खाली पड़ा है, उसे पूरा भरा नहीं जा रहा है। मैं आदरणीय बहन कुमारी मायावती जी को धन्यवाद देना चाहूंगा कि जब बहन कुमारी मायावती उत्तर प्रदेश की मुख्य मंत्री बनीं, वे चार बार मुख्य मंत्री बनीं, तो उन्होंने

[श्री वीर सिंह ]

उत्तर प्रदेश में विशेष अभियान चलाकर, जो सरकारी नौकरियों में बैकलॉग खाली पड़ा था, उसमें एस.टी./एस.टी. और पिछड़े वर्ग के लाखों बेरोजगार बच्चों को नौकरी देने का काम किया था। ऐसी पहल आपको भी करनी चाहिए। देश के सभी प्रान्तों को आपको आदेशित करना चाहिए कि उनके द्वारा बैकलॉग को पूरा किया जाए। आप पिछड़े वर्ग के लोगों के लिए इस विधेयक को लेकर आए हैं, यह बहुत खुशी की बात है, लेकिन इस पर अमल भी होना चाहिए। जब से देश आजाद हुआ - चाहे किसी की भी सरकार रही हो, तब से पिछड़े वर्ग के आरक्षण की तरफ ध्यान नहीं दिया गया। अगर सही प्रकार से ध्यान दिया होता, तो सभी प्रान्तों में आज जो backlog पड़ा हुआ है, वह भर गया होता।

(श्री उपसभापति महोदय पीठासीन हुए)

महोदय, अनुच्छेद 338 (ख) के उपखंड 2 व 3 कहते हैं कि प्रस्तावित आयोग में एक अध्यक्ष, उपाध्यक्ष व तीन अन्य सदस्य, राष्ट्रपति के हस्ताक्षर व मुद्रा सहित नियुक्त किए जाएंगे। इस संबंध में मैं चाहूंगा कि आयोग के अध्यक्ष एवं सदस्यों की अईतारं, संशोधन में उपबंधित की जानी चाहिए और अध्यक्ष व उपाध्यक्ष ओ.बी.सी. समुदाय का जन-प्रतिनिधि होना चाहिए। साथ ही एक महिला सदस्य भी शामिल की जानी चाहिए व अन्य वर्गों से संबंधित मामलों में विषय की विशेष जानकारी रखने वाले समाज विज्ञानी, विशेषज्ञ तथा कम-से-कम एक सदस्य सर्वाधिक पिछड़े वर्ग के वर्गित समुदाय के रूप में शामिल किया जाना चाहिए।

MR. DEPUTY CHAIRMAN: Okay, please conclude. ... (*Time bell rings*)...

**श्री वीर सिंह:** महोदय, सरकार के पास जाति विशेष जनगणना के आंकड़े पुराने हैं, जिनका पुनरीक्षण आवश्यक है। सरकार द्वारा वर्ष 2011 में जाति आधारित जनगणना करायी गयी है, जिसका प्रकाशन अभी तक नहीं किया गया है। मैं मांग करता हूं कि सरकार ओ.बी.सी. वर्ग की जनगणना को सार्वजनिक करें...

MR. DEPUTY CHAIRMAN: Okay, all right.

**श्री वीर सिंह:** जिस से इन जातियों की सही संख्या का पता चल सके। महोदय, अंत में मैं कहना चाहूंगा कि हमारी पार्टी व हमारी नेता आदरणीय बहन मायावती जी एस.टी./एस.टी. के साथ-साथ पिछड़े वर्ग की हमेशा पक्षधर रही हैं। इन्हें संवैधानिक अधिकार दिलाने के लिए उन्होंने काफी संघर्ष किया है और आज भी कर रही हैं। यही कहते हुए, मैं इस विधेयक का समर्थन करता हूं, धन्यवाद।

**श्री राम कुमार कश्यप** (हरियाणा): सर, आपने मुझे संविधान संशोधन विधेयक पर बोलने का मौका दिया, इसके लिए मैं आपका आभार प्रकट करता हूं। सर, यह एक बहुत ही महत्वपूर्ण व ऐतिहासिक विधेयक है क्योंकि इस विधेयक के माध्यम से राष्ट्रीय पिछड़ा वर्ग आयोग की जगह एक नये राष्ट्रीय सामाजिक और शैक्षणिक पिछड़ा वर्ग आयोग का गठन किया जाएगा। इस नए आयोग को एस.सी./एस.टी. आयोग की तरह संवैधानिक दर्जा दिया जायेगा। राष्ट्रीय पिछड़ा वर्ग आयोग को पिछड़े वर्ग से संबंधित लोगों की शिकायतों को प्राप्त करने का अधिकार तो था, परंतु इस आयोग को

ओ.बी.सी. से संबंधित शिकायतों पर विचार करने का अधिकार नहीं था, जिस के कारण पिछड़े वर्ग अर्थात् ओ.बी.सी. वर्ग की शिकायतों का न तो समाधान होता था और न ही उन्हें न्याय मिलता था। पिछड़े वर्ग की शिकायतों को सुनने का अधिकार केवल एस.सी./एस.टी. आयोग के पास ही था, परंतु एस.सी./एस.टी. आयोग ने कभी भी ओ.बी.सी. से संबंधित शिकायतों पर विचार नहीं किया। इस के दो कारण थे - एक तो एस.सी./एस.टी. आयोग के पास कार्यभार अत्यधिक था और दूसरे ओ.बी.सी. वर्ग में अपने अधिकारों के प्रति जागरूकता का अभाव था।

महोदय, पिछड़े वर्ग के लोग बहुत समय से पिछड़ा आयोग को संवैधानिक दर्जा देने की मांग करते आ रहे थे। पिछड़े वर्ग के सांसदों ने भी पिछले वर्ष माननीय प्रधान मंत्री जी से पिछड़ा वर्ग आयोग को संवैधानिक दर्जा देने की मांग की थी। इस बिल के आने से पिछड़े वर्ग के लोगों को न्याय मिलेगा व उनका प्रतिनिधित्व करने वाले सांसदों की भी मांग पूरी हो जाएगी। इसलिए मैं इस बिल का समर्थन करता हूं और आदरणीय प्रधान मंत्री जी को बहुत-बहुत धन्यवाद देते हुए इस आयोग को और अधिक प्रभावशाली बनाने के संबंध में कुछ सुझाव भी देना चाहता हूं।

सर, इस नए कमीशन में चेयरमैन, वाइस-चेयरमैन सहित तीन मेंबर्स और होंगे। ओ.बी.सी. की आबादी के हिसाब से यह संख्या बहुत ही कम है। मंडल कमीशन की रिपोर्ट के अनुसार देश में ओ.बी.सी. की आबादी 54 प्रतिशत है। अतः इतनी बड़ी संख्या को देखते हुए इस कमीशन को कम-से-कम 7 सदस्यीय बनाया जाए। दूसरे, इस कमीशन में चेयरमैन, वाइस-चेयरमैन तथा अन्य सभी सदस्य ओ.बी.सी. वर्ग से ही लिए जाएं ताकि पिछड़ा वर्ग आयोग की विश्वसनीयता बनी रहे। तीसरे, पिछड़ा वर्ग आयोग का गठन करते समय अत्यधिक पिछड़े वर्ग के हितों को देखते हुए, उन्हें भी उचित प्रतिनिधित्व प्रदान किया जाए क्योंकि इस वर्ग की संख्या ही बहुत अधिक है। महोदय, काका कालेलकर कमीशन से 2399 जातियों को पिछड़े वर्ग की श्रेणी में माना है और उनमें से 837 जातियों को अत्यधिक पिछड़े वर्ग की श्रेणी में स्थान दिया है। अत्यधिक पिछड़े वर्ग को विकास की धारा में जोड़ने के लिए इस कमीशन में उनकी उचित हिस्सेदारी जरूरी है। अंत में, मैं यह कहना चाहता हूं कि क्रीमी लेयर की जो बात यादव साहब कह रहे थे, मैं उसका पूरा समर्थन करता हूं। यह जो OBC में क्रीमी लेयर है, इसको बिल्कुल खत्म किया जाए, क्योंकि SC/ST कमीशन में भी यह क्रीमी लेयर नहीं है, इसलिए यहां भी इसको खत्म कर दिया जाए। इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करते हुए, आपको धन्यवाद देता हूं, जय हिन्द, जय भारत।

MR. DEPUTY CHAIRMAN: Now, Shri T.K.S. Elangovan.

SHRI T.K.S. ELANGOVAN (Tamil Nadu): Mr. Deputy Chairman, Sir, this is one legislation which the DMK was demanding for quite a long time. That legislation has come now. We do not know; many of the legislations of this Government may have a hidden agenda and we fear that; there should not be any hidden agenda behind this amendment. Sir, OBCs are known only to the State Governments; only the State Governments can decide on the list of OBCs. Sir, particularly in Tamil Nadu, DMK is the offshoot of the social justice movement, Periyar's D.K., and we have followed Periyar's ways. I can say

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that among the world leaders, among the leaders who are working for social upliftment of the backward classes, Thanthai Periyar is the only leader whose thoughts, speeches and writings are not based on faith and belief, but based only on scientific reasoning. He was the leader who had the scientific vision and, that is why, he did not have faith even in God. He was a man with scientific thoughts. The only difference between Dr. Ambedkar and Periyar was that Dr. Ambedkar wanted the downtrodden people to shift their allegiance to Buddhist religion, but Periyar said that we should fight it from within. That is the only difference between Dr. Ambedkar and Periyar. Sir, this Bill has now come and I have also given an amendment to the Bill on Section 342A which says, "Parliament may by law include in or exclude from the Central List of socially and educationally backward classes..." How can you exclude a socially backward class? That is my question. Being educationally backward is different, being economically backward is different. You can exclude them because they can get education, they can become economically well off. But a socially backward class cannot be excluded. My colleague from AIADMK, Shri Muthukaruppan had made a long speech, conveniently forgetting one portion where the DMK was in power in the State. Sir, one of the major legislations of the DMK under the Chief Ministership of Dr. Kalaignar Karunanidhi in the year 1974 was that the people from all castes should be permitted to perform *pooja* in temples. Dr. Kalaignar made a legislation after which about 300 people were trained to perform *pooja* in all temples in conformity with the Agama rules and, beyond this, that they should be trained within the framework of Agama rules without any class. It was not only a Brahmin who should be allowed to perform *pooja*. People from any caste can perform Archanas in temples. But all the 300 are jobless till today. They could teach them, they could train them, but they could not take them forward. They could not admit that they have become forward merely because they are trained to perform *pooja*, because of their castes. This Bill should be a straightforward Bill, an honest Bill and this Bill should continue to uphold the rights of the States, who can decide as to who is a backward class or who is a Scheduled Caste or who is a forward community. These decisions can be made only by the States and not by the Government of India. This Bill should not have any hidden agenda. This Bill should not take away the rights of the States. My group leader, Shrimati Kanimozhi, has also proposed an amendment to say that the decision of the States on the list of OBCs should be accepted by this Commission. She is not here but she has given an amendment. Many people want the States' rights to be protected in deciding as to who the OBCs are. That is one question. Secondly, as my colleague has said, Rs.6 lakh or Rs.9 lakh income criterion

should not be there. Income doesn't make a man a forward community. In spite of his income, as I said, in spite of his training to perform pujas, he is not accepted, he is still an OBC. He has no forward class status. So, this income criterion should be removed. This new Commission, at least, should not put an income as criterion for deciding as to who is an OBC and who is eligible for reservation provisions provided by the Government. I think some of the amendments prepared by us, including my amendment, should be accepted by the Government because these amendments are proposed to protect the rights of the States in calculating or deciding as to who is an OBC and who is not an OBC. The Bill for the OBC was a demand of the DMK Party since a long time. Now, it has come before the Parliament. But there should not be a hidden agenda behind this Bill. With these words, I conclude.

SHRI T.K. RANGARAJAN: Mr. Deputy Chairman, I thank you for this opportunity to speak. I thank the Minister, Mr. Gehlot for his knowledge on this subject. I also thank the Chairperson of the Select Committee, Mr. Bhupender Yadav. Though we agree to disagree, he has very nicely conducted the entire proceedings of the Select Committee. Sir, eminent persons have appeared before the Select Committee. The House must thank everybody because all records have already been placed. I want to mention especially Mr. P.S. Krishnan, IAS (Retired) officer, who had drafted the Mandal Commission's Report, who has appeared before the Committee; and Dravida Kazhagam leader, Mr. K. Veeramani, appeared before the Committee. He gave evidence before the Select Committee. Here we should realize that South is different from North. I request the hon. Minister to take a note of it. South is different from North. If we go back to 1920's, Maharaja of Mysore started sympathizing BCs, gave them education, gave them employment. Then, if we go back to Tamil Nadu, as correctly mentioned by Mr. Muthukaruppan and Mr. Elangovan, it is a wonderful State. For the past 80 to 90 years it fought for the BCs. The House should respect Periyar, Dravida Kazhagam. He did his job tirelessly for the BCs and OBCs. He did not compromise. That was Periyar. Sir, Periyar has rightly fought and brought a communal G.O. The first communal G.O. was brought by the Dravida Kazhagam and Thanthai Periyar. If you go to Kerala, Mr. Narayana Guru was for the upliftment of all the backward classes. They fought and got it. You see the education level of Kerala now. Why is it standing first? That is because of the tireless work done by Narayana Guru, Thanthai Periyar and successive Governments in Tamil Nadu — I can mention DMK Government and AIADMK Government - who have done a lot of work for the OBCs.

SHRI JAIRAM RAMESH: Kamaraj also.

SHRI T.K. RANGARAJAN: Kamaraj had provided the Mid-day Meal Scheme wherein the child labour had come down in Tamil Nadu.

SHRI JAIRAM RAMESH: He did it even before the DMK and AIADMK Governments.

SHRI T.K. RANGARAJAN: I agree with my friend, Mr. Jairam Ramesh. If you take North India...

Even 27 per cent is not so far implemented fully. Is it not a shame for us? Sir, so, we rightly present our arguments before the august House. The State Government shall have the powers to identify socially, educationally backward classes. From Delhi, you cannot identify everything, or, the bureaucrats cannot identify everything. Sir, the Supreme Court, in its landmark judgment in the Mandal case dated 16.11.1992 upheld the validity of the order of 1990, and thereafter, the two directions, laid down by the Supreme Court as pre-conditions, were fulfilled.

Unless you fulfill all those things in this Bill, then, make an Act, if not somebody will go to the Supreme Court and challenge it. It will pave way for another interruption. The Bill has a welcome and positive feature beneficial to socially, educationally backward classes, and also future which creates some apprehension, and in some area, ambiguity. Blind criticism of the Bill will not benefit the socially and educationally backward people, that is my opinion. At the same time, in the interest of the OBCs, it is necessary to rectify the features that create apprehensions, and clarify areas of ambiguity.

I will straightway come to Article 338B (5), (a), (b), (c), (d) and (e) which cover this vital aspect. This has been the long-standing desire of the OBCs, and recommendations of the bodies like NCBC forum, and the forum of the MPs of the Socially and Educationally Backward Classes and the Department-related Parliamentary Standing Committee on the Welfare of the SCs/STs that they have to be strengthened.

Sir, there are three, four positive things. For want of time, I don't want to go through them para by para. The Supreme Court's direction that the Commission/Tribunal's advice shall ordinarily be binding on the Central Government, was reproduced in the NCBC Act. This must find place in the present Bill in order to make it comply with the Supreme Court's direction, which continues to stand irrespective of whether the Commission is

statutory or constitutional. The serious lacuna that has come into the Bill, apparently losing sight of the Supreme Court's mandatory directions though para 3 makes an incomplete reference to this judgment and its directions, and losing sight of the obvious rationale behind its direction, must be corrected by adding a clause in Article 338B by entrusting to the proposed Constitutional Commission the existing role of the existing NCBC with regard to examination of requests for inclusion, and complaints of wrongful inclusion or, in other words, complaints of over-inclusion, and making its advice ordinarily binding on the Central Government in drafting any future Bill for inclusion of any community or exclusion of any community, and requiring the Government to spell out grounds of disagreement and placing all relevant materials before the Parliament whenever any such Bill is moved in future.

MR. DEPUTY CHAIRMAN: Okay; now conclude.

SHRI T.K. RANGARAJAN: Sir, I have not completed as yet. Another remedial measure it should take is that it should specifically stipulate the composition of the Commission as expert body, and this expert body will ensure the compliance of the Supreme Court's directions. The Supreme Court in the case of Mandal Commission judgment directed to exclude those classes which have ceased to be backward, or, include them if they have not ceased to be backward. It has to be reviewed once in ten years, and not immediately. It clearly says the Central Government may, after succeeding period of ten years, undertake revision of the lists with a view to excluding from such lists those classes that have been listed and a Bill for inclusion or exclusion should come to the Parliament. Article 342A regarding listing of socially, economically, educationally classes Presidential Notification and subsequent inclusion or exclusion by Parliament abrogates the rights of the States to list socially, economically, educationally backwards in their States for State purposes. The Government has denied this and said that the powers of State Government are not affected by the Bill. This view of Government needs to be justified by a factual examination of the provisions in the Bill. On reading of Article 342A, the power to notify the lists of socially, economically, educationally backwards is with the President, that is, the Government of India and its Cabinet on whose advice the President will act, and subsequent additions or deletions can be made only by Parliament by law. This takes away the existing power of the State Government to notify their respective lists of socially, educationally and economically backward classes for the purpose of reservation in services of the State Governments, State institutions and other

[Shri T.K. Rangarajan]

State purposes. Even if it be so, I would advise that this objection may not be tenable and deserve not to be pressed on the following grounds. This is not an issue between the Central Government and State Governments. This is not Central Government *versus* State Government. Sir, this is an issue between socially, economically, educationally backward classes, on one hand, and the State, that is, both Central and State Governments, on the other. In case of almost all States, the Central List and State List agree. Differences are absent in the case of most States and rare in the case of most other States. A few differences occurred because of pressures of powerful castes in one or two States and those State Governments' unjustified rejection of well-reasoned recommendations, based on social and statistical data of State Commission headed by the distinguished persons, including the Supreme Court and High Courts Judges. ...(*Time-bell rings*)... I can furnish glaring instances of those one or two State Governments in a few cases succumbing to agitations of powerful dominant communities. The Committee must have a woman, the Committee must have a backward community man, the Committee must have a minority man and the Committee must look at the socially and economically backwards. So, there is already pressure, including from some forward communities. Electoral vote catching is there and in order to get votes some State Governments may try to influence the Central Government, which you should not allow. The Commission must be there. So, when I conclude, I want to submit to our Bhupenderji that he has rightly criticized Shri Hariprasad. ...(*Interruptions*)... He is not here. ...(*Interruptions*)... I would like to ask Treasury Benches now what did they do when Jan Sangh was in Government, I think, in Bihar and UP. Have you done anything for OBCs? He did not consider it. ...(*Interruptions*) You should accept self-criticism. ...(*Interruptions*)... You talked much about today's Prime Minister. What did you do when Vajpayeeji was there? What was your action when Mandal Commission was announced? You started Rath Yatra. ...(*Interruptions*)... You never obliged socially, economically backwards. ...(*Interruptions*)... Don't go that way. Change your way, change your path. I have an amendment and I would like the Minister to consider this. Thank you very much.

**श्री मुख्यार अब्बास नकवी:** सर, एक मिनट, यह एक बहुत ही इम्पॉर्टेट बिल है और इस पर सभी ऑनरेबल मेम्बर्स ने बहुत ही महत्वपूर्ण बातें कही हैं।

सर, हमारी एक ही रिक्वेस्ट है। चूंकि यह Constitutional Bill है और इसमें जो नम्बर्स हैं, उनके बारे में बताने की जरूरत नहीं है, लेकिन हमारी रिक्वेस्ट यह है कि 5.00 बजे तक या 5.30 बजे तक हम डिस्कशन कंप्लीट कर लें, तो 5.30 बजे ऑनरेबल मिनिस्टर रिप्लाई दे देंगे।

MR. DEPUTY CHAIRMAN: 5.30 p.m reply and 6.00 p.m., voting.

**श्री मुख्तार अब्बास नक्फ़वी:** जी हां, सर, 6.00 बजे इस पर वोटिंग हो जाएगी।

**श्री नरेश अग्रवाल:** माननीय उपसभापति महोदय, चूंकि Select Committee ने अपनी रिपोर्ट दी है और उसमें करीब-करीब सभी दलों के सांसद थे, इसलिए इस बिल को यूनेनिमसली पास होना है और सभी दल इसके पक्ष में हैं, इसलिए मेरा निवेदन है कि इस बिल को जल्दी से जल्दी पास कराने हेतु सायंकाल 5.00 बजे वोटिंग करा दीजिए। इसके लिए सायंकाल 6.30 बजे तक क्यों इंतजार कर रहे हैं?

MR. DEPUTY CHAIRMAN: Anyhow, you are correct. I agree with you. Not only that, it is a Constitutional (Amendment) Bill; we want the presence of Members to get it passed. Therefore, the discussion will be over by 5.30 p.m. and the reply will be at 5.30 p.m.

SHRI D. RAJA (Tamil Nadu): There are other speakers also. It is a serious issue. Then, we will have to pass it tomorrow.

MR. DEPUTY CHAIRMAN: That is what I am saying. Don't get angry. Then it is four hours. That is what I am saying.

SHRI D. RAJA: Sir, I humbly submit that it is a sensitive subject. All must be given an opportunity to articulate their views.

MR. DEPUTY CHAIRMAN: Okay, please sit down. I only said, 'it is four hours' and that is what I said. Four hours means, up to 6.00 p.m. we will debate.

SHRI BHUBANESWAR KALITA: So, we have one-and-a-half hours more.

MR. DEPUTY CHAIRMAN: No. Half-an-hour is for the Minister. That is the rule. Discussion for four hours includes the Minister's reply also.

SHRI D. RAJA: We can have the reply tomorrow.

MR. DEPUTY CHAIRMAN: Not tomorrow. This is an important Bill.

**श्री मुख्तार अब्बास नक्फ़वी:** सर, आप बिल तो पास कीजिए, डिनर तो आपके लिए ...**(व्यवधान)**...

SHRI SITARAM YECHURY: Sir, in the morning you agreed. The hon. Minister said that he would make arrangements for dinner. We can all sit here and if you agree, the Leader of the House may decide at 6 o'clock.

**श्री मुख्तार अब्बास नक्वी:** श्री सीताराम येचुरी जी, आपको मालूम है कि यह कांस्टीट्यूशनल बिल है। इसके लिए संख्या की जरूरत होती है। ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: Sitaramji, the only problem is, if you are delaying it, then some Members may go. We want the presence of Members to get it passed. You know that.

SHRI SITARAM YECHURY: I know.

MR. DEPUTY CHAIRMAN: It is not enough that you pass it by two-thirds majority. It is also necessary that it should be passed by absolute majority, 50-plus-one. Members in such numbers should be here. That is my concern.

SHRI SITARAM YECHURY: Right, Sir. I would only beseech you that since it is a Constitutional (Amendment) Bill, I understand the importance of it. You make the assessment. If one-half of the House is present and that it will be voted with two-thirds majority, then, that decision you will take at 6 o' clock. नहीं तो नहीं होगा।

**श्री नरेश अग्रवाल:** उपसभापति जी, श्री सीताराम येचुरी जी तो अब शाम को तैयार होकर आए हैं। हम तो सुबह से ही तैयार हैं। इसलिए हम चाहते हैं कि इसे जल्दी पास किया जाए। ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: All right. Shri Husain Dalwai. Okay, in any case each party will get their time. I will not cut short their time. Shri Husain Dalwai, your Party has 25 minutes and there are five more speakers. So, you have to complete in five minutes.

SHRI MUKHTAR ABBAS NAQVI: Sir, I have already withdrawn two of our speakers.

MR. DEPUTY CHAIRMAN: Yes, you withdrew. Are you withdrawing some names, Shri Kalita?

SHRI BHUBANESWAR KALITA: I will have to discuss.

MR. DEPUTY CHAIRMAN: You have seven speakers. One is over and the remaining time is only 25 minutes. It is not my fault.

SHRI BHUBANESWAR KALITA: It is 4.30 p.m. now. There is one-and-a-half hours left. So, let us. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: The Chair cannot do the job of the Chief Whip. I am telling you. That is what you are expecting me to do. ...*(Interruptions)*...

SHRI B. K. HARIPRASAD: Sir, he has to consult...

MR. DEPUTY CHAIRMAN: No, no; I was also the Chief Whip once upon a time. You give all the names. You don't want to displease anybody. What will the Chair do?

SHRI BHUBANESWAR KALITA: Sir, I will consult others.

MR. DEPUTY CHAIRMAN: Shri Kalita, you understand me. ...(*Interruptions*)... You listen to me. Shri Husain Dalwai, I will give you time. You please understand. BJP has 15 minutes. They gave five names. I requested them. They withdrew two names. Congress has 15 minutes. You gave seven names. How can you give? It is for you to reduce the names and give. You want me to do your job. No, you withdraw some names.

SHRI BHUBANESWAR KALITA: Sir, I agree with you. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Everyday, it is my headache.

SHRI BHUBANESWAR KALITA: Sir, I agree with you 100 per cent, but before deleting some names I will have to consult my...

MR. DEPUTY CHAIRMAN: Then, you get five minutes only. I will have to stick to the time.

SHRI BHUBANESWAR KALITA: Sir, I will get back to you.

MR. DEPUTY CHAIRMAN: Shri Husain Dalwai, your time is only five minutes.

**श्री हुसैन दलवई** (महाराष्ट्र): सर, जहाँ तक रिजर्वेशन की बात है, मैं महाराष्ट्र से हूँ और मैं सदन को यह कहना चाहता हूँ कि महाराष्ट्र में शाहू महाराज ने पहली बार रिजर्वेशन की बात रखी। इतना ही नहीं, बल्कि उन्होंने दलितों और आदिवासियों को रिजर्वेशन दिया। उनके होटल में जाकर वे खुद चाय पीते थे और उन्होंने एक तरह से जात-पात तोड़ने की बात की हैदराबाद के नवाब ने भी यह बात की थी, यह बात मैं यहां जान-बूझकर कहना चाहता हूँ। डा. लोहिया साहब यह कहते थे कि समान अधिकार के लिए विशेषाधिकार देना चाहिए। एक तरह से उन्होंने रिजर्वेशन के डेफिनेशन को बहुत सिम्पल करने का काम किया।

सर, मैं यह कहना चाहता हूँ कि यह जो "National Commission for Backward Classes" है, पहले इसका नाम बदलना चाहिए। इसमें सिर्फ backward है, तो कौन सा backward है - तो जो socially and educationally backward हैं, वे backward हैं। Socially backward में ऐसा भी हो सकता है कि कोई बड़ा अमीर हो सकता है, लेकिन socially he is not to that level. यह बात ध्यान में रखकर यह काम होना चाहिए।

मेरा यह भी मानना है, जो यादव साहब ने कहा, यह एक सही बात है कि इसमें धर्म वगैरह नहीं

[**श्री हुसैन दलवई ]**

आता है। जब मंडल कमीशन की रिपोर्ट आई, तो मैंने महाराष्ट्र में पहली बार पढ़ा कि उसमें मुस्लिम समाज के नाम हैं, तो मैंने पहले लोगों की मीटिंग्स ली। उसके बाद आपके नेता, जो मेरे अच्छे दोस्त थे, मुंडे साहब ने मुझे यह सवाल पूछा था कि मुसलमानों में, इस्लाम में जात-पात नहीं है, तो आप यह कैसे कह सकते हैं? तब मैंने उनको यह जवाब दिया था कि इस्लाम में जात-पात नहीं है, लेकिन मुसलमानों में जात-पात है। हमारे में ऐसा है कि एक सफ में सब लोग नमाज पढ़ते हैं, लेकिन बाहर आने के बाद हजाम, हजाम रहता है और निजाम, निजाम रहता है, शादियाँ भी नहीं होती हैं और कई जगह तो खाना भी एक साथ नहीं खाते हैं। ऐसी बात है, इसलिए मेरा कहना है कि इस कमीशन में मुसलमान जरूर हैं, लेकिन मुसलमानों को नौकरियों में क्या फायदा मिला है? आधा टका भी फायदा नहीं मिला है। इसलिए इसमें उसका कुछ न कुछ प्रोविजन करना चाहिए, ऐसा मेरा कहना है, क्योंकि मुस्लिम्स जो हैं, ये एक तो बड़े पैमाने पर educationally backward हैं और दूसरे, ये छोटा-मोटा धंधा करते हैं और उसकी वजह से वे किसी न किसी तरह से रहते हैं। उनकी संख्या इस देश में one-third है, यह बात हमें ध्यान में रखना बहुत जरूरी है - यह मैं रिक्वेस्ट करूँगा। एक तो इस बिल में कमीशन में मेम्बर्स कितने रहेंगे, इस पर यह कहा गया है कि सिर्फ 5 मेम्बर्स रहेंगे। जब इनकी 52 परसेंट आबादी है, तो इसमें 5 मेम्बर्स क्यों रख रहे हैं? मैंने कहा कि आप 11 रखिए, 9 रखिए या कम से कम 7 रखिए और उन 7 में से एक तो मुस्लिम रखिए और उसको कम-से-कम Vice Chairman तो बनाइए - Chairman तो बनायेंगे ही नहीं। तो उसको कम से कम Vice Chairman बनाइए, क्योंकि अगर अन्याय होगा, तो वह आवाज उठायेगा। यह हमारी एक डिमांड है।

दूसरी बात यह है कि nomadic tribes के बारे में ऐसा है कि यह सबसे पिछड़ा समाज है। हमारे हरिबाबू राठौड़ साहब ने इसके बारे में बहुत से मोर्चे निकाले, बहुत कुछ किया। सोनिया जी ने इसके बारे में advise किया है कि इनके बारे में कहीं न कहीं विचार किया जायेगा और इनको किस ढंग से सहलियतें दी जायेंगी, इसके बारे में कहा जायेगा। UPA के ज़माने में 2011 की जनगणना रिपोर्ट भी आयी हुई है। यह सरकार उसे बाहर लाने के लिए तैयार नहीं है। आप कमीशन को constitutional status दे रहे हैं, लेकिन आप उसके दाँत निकालने का काम कर रहे हैं - यह गलत बात है। ...**(समय की घंटी)**... आप ऐसा मत करिए, क्योंकि कमीशन को अभी तक जो अधिकार थे, वे अधिकार बरकरार रहना बहुत जरूरी है। अगर उसे निकालेंगे, तो ये सब बिल्स यहाँ आयेंगे और आप पूछेंगे कि इस जाति को देना है या नहीं देना है और यहाँ अगर majority होगी, तो majority के लोगों को, इसमें सब तरह के फायदे उठाने वाली जो जातियाँ हैं, उनको लिया जायेगा और backward classes को उसमें कुछ नहीं मिलेगा। तो मंत्री महोदय से मेरा यह कहना है कि आप जरा यह जान लीजिए कि अगर आप इस तरह से करेंगे, तो यह गलत है। जो अधिकार आज कमीशन को है, आपने उसको constitutional rights दिये, यह बहुत अच्छी बात है, इसकी माँग हम लोगों ने बहुत दफा की। मैं इस कमीशन के लिए जोल में जाने वाला एक कार्यकर्ता हूँ, यह मैं आपकी मालूमात के लिए बताता हूँ। हम लोगों ने इसके लिए लड़ाई लड़ी है। इसके माध्यम से आप संसद को, सरकार को जो सारे अधिकार देने का काम कर रहे हैं, यह बिल्कुल गलत है। वहां जो एक्सपर्ट्स रहते हैं, वे अच्छी तरह से बात करते हैं और फिर सलाह देते हैं। ...**(समय की घंटी)**...

**श्री उपसभापति:** अब आप conclude कीजिए।

**श्री हुसैन दलवर्ड़ी:** सर, मैंने इस पर डिसेंट नोट दिया था, लेकिन दुर्भाग्य की बात है कि इस कमेटी के चेयरमैन ने उस डिसेंट नोट को रिपोर्ट में नहीं रखा, जब कि इसको इस रिपोर्ट में रखा जाना चाहिए था। यह क्यों नहीं रखा गया, मुझे मालूम नहीं है। मैं यह पूछता हूँ कि इतनी गड़बड़ी करने की क्या जरूरत है? मेरे ख्याल से Business Advisory Committee में जो लोग रहते हैं, उनको इस पर विचार करना चाहिए था कि इसके ऊपर जो चर्चा होगी, वह पूरी तरह से होनी चाहिए। आप कम से कम इंपोर्टेट बिल के ऊपर तीन घंटे या चार घंटे का restriction मत रखिए। हमने देखा है कि तीन-तीन दिनों तक चर्चा चलती है, क्योंकि यह संविधान बदलने की बात है। संविधान में कुछ एडिशन लाने की बात है। उसमें आप इस तरह की गड़बड़ी करने का काम मत कीजिए।

सर, मेरा एक और भी सुझाव है और वह यह है कि अगर आप इतना सब कर रहे हैं तो आर्टिकल 46 इसमें क्यों नहीं लाते हैं। इसमें आप आर्टिकल 46 को भी लाइए, जिससे यह और मजबूत बनेगा। आर्टिकल 335 लाइए, जिसकी वजह से इसको और अधिकार मिलेंगे। इसके लिए हमारे पुरखों ने एक बड़ी लड़ाई लड़ी है। ...**(समय की घंटी)**... उस लड़ाई को आप इस तरह से खत्म नहीं कीजिए कि हमने इसको संवैधानिक अधिकार दे दिया। आप एक तरफ अधिकार दे रहे हैं और दूसरी तरफ अधिकार खत्म कर रहे हैं। आप मेहरबानी करके यह काम बिल्कुल मत कीजिए। ...**(समय की घंटी)**... इसको ओबीसी समाज बिल्कुल नहीं मानेगा। आप उनको इस तरह से अंधेरे में मत रखिए कि हमने आपको इतना अधिकार दिया, उतना अधिकार दिया। अधिकार देना और उसके दाँत निकालना, यह काम मत कीजिए। डिप्टी चेयरमैन साहब, इतना ही कह कर मैं अपनी बात समाप्त करता हूँ। आपने मुझे बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूँ।

**श्री उपसभापति:** महंत शम्भुप्रसादजी तुंदिया जी। तुंदिया जी, आपकी पार्टी से तीन मेम्बर्स को बोलना है, इसलिए आप अपनी बात सात मिनट में समाप्त कीजिए।

**महंत शम्भुप्रसादजी तुंदिया (गुजरात):** उपसभापति महोदय, मैं संविधान (एक सौ तेइसवां संशोधन) विधेयक, 2017 तथा राष्ट्रीय पिछड़ा वर्ग आयोग (निरसन) विधेयक, 2017, इन दोनों विधेयकों पर अपने विचार रखने के लिए खड़ा हुआ हूँ। मैं माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी तथा आदरणीय श्री थावर चन्द गहलोत जी का भी बहुत-बहुत अभिनन्दन करता हूँ कि उन्होंने इस देश की 56 प्रतिशत आबादी वाले गरीब एवं पिछड़े वर्ग के लोगों के कल्याण के लिए तथा उनकी पीड़ा व वेदना को सही और सक्षम आवाज दिलवाने के लिए इस आयोग को संवैधानिक दर्जा देने का उत्तम कार्य किया है।

सर, हल चला कर जो खेती करता है, वह किसान, खेत में कड़ी धूप होते हुए भी देश के लिए अन्नदाता के रूप में अन्न पैदा करने का काम करने वाला खेत मजदूर, फल-सब्जी उगाने वाले, लोहे का औजार बनाने वाले लोहार, लकड़ी का फर्नीचर बनाने वाले, धातुओं के बर्तन बनाने वाले, कपड़े सिलने वाले, पतल-दोना बनाने वाले, मल्हार का काम करने वाले, दही-दूध का काम करने वाले, माली और कुली का काम करने वाले, फूलों के हार बनाने वाले, भवन निर्माण करने वाले, कारीगरी करने वाले, होटलों में बैरागीरी करने वाले, खाने के बर्तन की सफा-सफाई करने वाले, रिक्षा और टैक्सी चलाने वाले, कपड़ा धोने का काम करने वाले, कोल्हू से तेल निकालने का काम करने वाले, बाल काटने का काम करने वाले, चाय और चाट बेचने का काम करने वाले, ये सभी लोग पिछड़े वर्ग के लोग हैं। ये वे लोग हैं, जिनको सही में सामाजिक न्याय की जरूरत है।

[महंत शम्भुप्रसादजी तुंदिया ]

सर, सन् 1993 से इन सभी सामाजिक एवं शैक्षिक रूप से पिछड़े वर्ग के लोगों को इस संशोधन का इंतजार था। ये लोग सोचते थे कि हमें सच में सामाजिक न्याय कब मिलेगा। राष्ट्रीय पिछड़ा वर्ग आयोग को भी संवेधानिक दर्जा प्राप्त हो, इसकी मांग काफी लंबे समय से, पिछले 25 सालों से लगातार चल रही थी। मगर बड़े दुख की बात है कि इतने सालों में कई सरकारें आईं और चली भी गईं, लेकिन किसी ने भी इन सब दलित, पीड़ित, शोषित, पिछड़े वर्ग की जातियों के लिए स्थाई समाधान ढूँढ़ने के लिए कोई कदम नहीं उठाया।

सर, हम सबके लिए बड़े स्वाभिमान एवं हर्षोल्लास का विषय है कि पंचनिष्ठा को शिरोधार्य करने वाली और अंत्योदयवाद तथा एकात्म मानववाद को अपने हृदय में धारण करने वाली हमारी भारतीय जनता पार्टी की सरकार ने यह पवित्र कार्य किया है। यजुर्वेद के अध्याय 40 के श्लोक 6 में कहा गया है - 'यस्य सर्वाणी भूतान्यात्मस्येवानु पश्यति, सर्व भूतेषु चात्मानं तत्रो न विजुगुप्सते'। इसका मतलब है कि जो व्यक्ति सम्पूर्ण प्राणियों को अपनी आत्मा के रूप में देखता है तथा सम्पूर्ण प्राणियों में अपनी आत्मा को देखता है, वह किसी से घृणा नहीं करता। मैं वंदन करता हूँ, अभिनंदन करता हूँ आदरणीय श्री नरेन्द्रभाई मोदी जी का और इस सरकार का जिन्होंने पिछड़ी जातियों के दर्द को सुना, समझा है तथा लंबे समय से चली आ रही इस मांग को ध्यान में रखकर OBC आयोग को संवेधानिक दर्जा प्रदान करने का कदम उठाया है और पिछड़े वर्ग के लोगों के हित में उन्हें सशक्त बनाने का काम किया है। अभी तक इस आयोग को पिछड़े वर्ग के लोगों की परम्पराएं सुनने का ही अधिकार नहीं था। वह काम SC आयोग करता था। परन्तु अब राष्ट्रीय पिछड़ा वर्ग ही उनकी समस्याओं को सुनेगा और उनके समाधान के लिए प्रयास करने के साथ-साथ इस वर्ग के विकास हेतु केन्द्र सरकार और राज्य सरकारों को अपने सुझाव भी दे सकेगा।

(THE VICE CHAIRMAN (SHRI BHUBANESWAR KALITA) *in the Chair*)

मैं यजुर्वेद के सोलहवें अध्याय की ओर आपका ध्यान दिलाना चाहता हूँ, जिसे हम सब अष्टाध्याय रुप्री के रूप में पूजते हैं और उसका ध्यान हर सुबह करते हैं। वह श्लोक है - 'नमस्तक्षयो रथकारेभ्यस्य वो नमो नमः, कुलालेभ्य कर्मणेभ्यस्य वो नमो, नमो निषादेय पुंजीष्टेभ्यस्य वो नमो, नमः स्वभयस्य मृगयुभ्यस्य वो नमाः'। महोदय, इसावास्यं इदं सर्वम् की भावना से ओतप्रोत होकर वैदिक ऋषि मुनियों ने किसी भी सामाजिक कार्य को हीन नहीं समझा है, उन्होंने सभी में समान रूप से देवत्व की कल्पना की। इस श्लोक में ऋषि विभिन्न प्रकार के कर्म करने वाले लोगों को रुद्र अर्थात् शिव के रूप में कोटि-कोटि नमस्कार करते हुए कहते हैं - तत्क्ष, अर्थात् बद्री का काम करने वालों को नमस्कार हो, रथकारेभ्य अर्थात् रथ का निर्माण करने वाले को नमस्कार हो, कुलालेभ्य, अर्थात् भिट्टी के पात्र बनाने वाले कुम्भकारों को भी नमस्कार हो, कर्मणेभ्य, अर्थात् लोहे का काम करने वाले लोहारों को भी नमस्कार हो, निषादेभ्य, अर्थात् मछली पकड़ने का काम करने वाले लोगों को भी नमस्कार हो, पंजीष्टेभ्य, अर्थात् चिड़ियों को पकड़ने का काम करने वाले बहेलिया वर्ग के भीलों को भी नमस्कार हो, स्वभयस्य, अर्थात् कुत्ते का पालन करने वाले को भी नमस्कार हो, मृगयुभ्य, अर्थात् मृग का आखेट करने वालों को भी नमस्कार हो। इस बड़ी भावना के साथ वैदिक काल में, पुरातन समग्र भारत में किसी भी प्रकार के काम को निम्न स्तर का नहीं माना जाता था। सभी प्रकार के सामाजिक कार्यों को समग्र

पवित्र मानकर, उसे करने वाले को भी पूज्य एवं वंदनीय माना जाता था। यही कारण था कि उस समय हमारा देश आर्थिक रूप से समृद्ध था। भारत सोने की चिड़िया कहलाता था। यहां की करेंसी का उस समय मूल्यांकन विश्व में काफी अधिक था। विदेशों से लोग यहां व्यापार करने के लिए आते थे। सामाजिक जीवन में जब कर्म को पूजा जाता था, तब भारत पूरी तरह समृद्ध था, लेकिन बड़े दुख की बात है कि बीच में कुछ कालखंड ऐसा आया जब भारत में सभी लोग जात-पात, छुआछूत, जातिवाद, सम्प्रदायवाद जैसे कई प्रकार के विघटनकारी और विनाशकारी वैचारिक विवादों में घिरकर गिर गए। अंततोगत्वा, हम सब जानते हैं कि आज के भारत की दुर्दशा और बरबादी हम किस तरह कर चुके हैं।

भारत देश को गुलामी से मुक्त हुए आज 70 साल हो चुके हैं। इस आजाद भारत और लोकतांत्रिक भारत में नागरिकों द्वारा चुनी हुई कई सरकारें आई और चली गई परन्तु वैचारिक और मानसिक रूप से सामाजिक जीवन में छाई हुई जात-पात और छुआछूत की विकृत मानसिकता का स्टीक निराकरण किसी ने नहीं किया।

यहां में जापान देश का दृष्टांत देना चाहूँगा। एक समय था जब जापान देश में भी इसी प्रकार के ऊंच-नीच, जातिवाद और कई प्रकार के वाद और विवाद पनप रहे थे। वहां की सामुराई जाति, जो वहां की उच्च जाति मानी जाती है, जब गुलामी से आजादी मिली तो उन्हें स्वयं ही, स्वतः समझ में आया कि हम गुलामी से आजाद तो हो गए हैं, लेकिन इस ऊंच-नीच और जात-पात की सामाजिक व्यवस्था को हमने अगर खत्म नहीं किया, तो हम फिर गुलाम बन सकते हैं और गुलाम हो जाएंगे। उसी समय सामुराई जाति के लोगों ने जातिमुक्त जापान का एक अभियान छेड़ा। हम सब जानते हैं कि जापान उसमें सफल रहा और उसका परिणाम पूरे विश्व के सामने है कि एक बहुत ही छोटा देश होने के बावजूद जापान से आज पूरा विश्व डर रहा है। सर, क्या हम सभी इस प्रकार की जाति प्रथा मुक्त व्यवस्था खड़ी नहीं कर सकते? क्या हम प्रत्येक नागरिक के दिल में जातिमुक्त भारत की कल्पना को साकार करने के लिए राष्ट्रधर्म के प्रति उसकी निष्ठा को जगाने के लिए एक अभियान नहीं छेड़ सकते?

सर, हम इस देश में पिछड़े वर्ग के लोगों पर बहुत अन्याय कर चुके हैं। अब समय आ गया है कि हम सब उस दबे, कुचले, पीड़ित और शोषित वर्ग के लोगों को सही अवसर प्रदान करें। वंद्यारणीय रूप से भी उनको समान अवसर एवं विशेष अधिकार हम प्रदान कर चुके हैं, अब उसको सामाजिक जन-जीवन में उतारने और चरितार्थ करने की वास्तविकता के रूप में उनको सही अर्थ में न्याय मिले, यह समय आ गया है। मुझे गर्व है कि मेरी पार्टी ने और हमारे प्रधान मंत्री, आदरणीय श्री नरेन्द्रभाई मोदी जी और आदरणीय श्री गहलोत साहब ने पिछड़े वर्ग की स्वीकृति हेतु एवं उनकी समस्याओं के निराकरण हेतु इस आयोग को संवैधानिक दर्जा प्राप्त करवाने के लिए यह कदम उठाया है।

सर, दलित समाज के एक भक्त कवि, रैदास जी महाराज ने एक पंक्ति कही है- "ऐसा चाहूँ राज में जहाँ मिले सदन को अन्न, छोटो-बड़ो सब समान रहे और रहिदास रहे प्रसन्न।" सर, ये क्या कहते हैं? ये कहते हैं कि सबको समान रूप से जीवन-पद्धति मिलनी चाहिए, समान रूप से अवसर भी मिलने चाहिए और सबको अन्न भी मिलना चाहिए। सर, मैंने जो ये बातें कही हैं, ये केवल बातों का विषय नहीं है। मैं एक और विषय कहना चाहूँगा कि हमारा लोकतंत्र चार स्तम्भों पर टिका हुआ है। हम

[महंत शम्भुप्रसादजी तुंदिया ]

सब जानते हैं -- चुने हुए प्रतिनिधि, देश के अधिकारीगण, मीडिया के लोग, न्यायतंत्र के लोग, हम सब मानते हैं। मैं आज इस सदन के अंदर यह पूछना चाहता हूँ कि शेड्यूल्ड कास्ट, शेड्यूल्ड ट्राइब्स और अन्य पिछड़े वर्ग के जितने भी लोग हैं, उन सभी लोगों को क्या हम आजादी के 70 सालों के बाद भी इन सभी स्तम्भों पर सही सम्मान के साथ सही स्तर पर स्थान दिलवा सके हैं? हम 70 साल के बाद भी यह कह सकते हैं कि उनको सही मायने में सम्मान और अधिकार हम नहीं दिलवा सके हैं। मैं सदन के माध्यम से यह कहना चाहता हूँ कि आजादी के बाद भारत में सबसे ज्यादा कालखंड तक शासन में रहने वाली जो पार्टी है, मैं किसी का नाम नहीं लेना चाहता हूँ, मगर सबसे लम्बे कालखंड तक जिन्होंने शासन किया है, इन चार स्तम्भों के अंदर दलितों, पिछड़ों, शोषितों, पीड़ितों एवं पिछड़े वर्ग के लोगों को -- आज भी यहाँ बैकलॉग की बातें होती हैं, यह तो शर्म की बात है, क्योंकि 70 सालों से जिन्होंने ज्यादा साल तक शासन किया है, वे लोग जिम्मेदार हैं, जिन्होंने गरीब, दलित, पिछड़े और शोषित वर्ग के साथ सरासर अन्याय किया है। मैंने सुना है कि उस समय के जो शासनकर्ता थे, उन्होंने "गरीबी उन्मूलन" का नारा दिया था। मैं तो कहता हूँ कि जिस पार्टी से मैं आता हूँ, उसकी पंचनिष्ठा है और उस पंचनिष्ठा के अंदर एक निष्ठा ऐसी है कि हम एकात्म मानवतावाद को मानेंगे, अंत्योदयवाद को लाएँगे और समाज का जो आदमी पक्कित के अंतिम छोर पर बैठा है, उसको सही दिशा में न्याय दिलवाने के लिए हम आए हैं। इसलिए सदन के माध्यम से मैं कहना चाहता हूँ और मैं फिर से अपने प्रधान मंत्री जी का अभिनन्दन करता हूँ कि उन्होंने सत्ता संभालने के बाद, शासन में आने के तुरंत बाद सबसे पहले जन-धन योजना लाई, जिसके माध्यम से अनुसूचित जाति वर्ग के व्यक्तियों के खाते खोले गए। जिनके पास आजादी के 70 साल के बाद भी कभी बैंक के खाते नहीं थे, उन सबको खाते मिले हैं, जिनके माध्यम से अनुसूचित जाति, अनुसूचित जनजाति और पिछड़े समाज के वर्ग के लोगों को सही दिशा में न्याय मिला है।

सर, दूसरी योजना "मुद्रा योजना" है। मैं कई योजनाओं की बातें कर सकता हूँ, जिनके माध्यम से पिछड़े वर्ग के लोगों के कल्याण की कामना को साकार करने के लिए भारतीय जनता पार्टी की सरकार और आदरणीय नरेन्द्रभाई मोदी की अनुवाई वाली सरकार ने इन तीन सालों में बहुत ही सराहनीय काम किए हैं। सर, चाहे दीनदयाल उपाध्याय ग्रामीण कौशल योजना हो, राष्ट्रीय कौशल निर्माण योजना हो, उज्ज्वला योजना हो, इन सभी योजनाओं के माध्यम से पिछड़े एवं गरीब, दलित, पीड़ित, शोषित समाज के वर्ग के लोगों को सही दिशा में न्याय देने का काम करने वाली सरकार और सरकार के आदरणीय मंत्री, माननीय श्री गहलोत साहब इस प्रस्ताव को लेकर आए हैं, इसका मैं तहेदिल से स्वागत करता हूँ, सम्मान करता हूँ और पूरे समर्थन के साथ अपनी बात को पूर्ण करता हूँ। अस्तु।

THE VICE-CHAIRMAN (SHRI BHUBANESWARI KALITA): Now, Shri Prasanna Acharya. Your party has four minutes. Please confine yourself within that time.

SHRI PRASANNA ACHARYA (Odisha): Sir, I would take one minute extra, five minutes.

Sir, I surely support this Bill because my Party, the Biju Janata Dal, is in support of reservation. But, Sir, I myself have some reservations about certain clauses of the Bill. Today, the Bill was very well initiated. Many other Members have expressed their apprehension that through this Constitution (Amendment) Bill, perhaps the Central Government would weaken the federal character of our country. Through certain provisions of this Amendment Bill, they propose to withdraw the powers of States. I fully agree with this apprehension raised by many hon. Members in this House. I know that the hon. Minister would state in his reply that the Centre, through the Governors, would consult the States, but consultation is not enough. Let a provision be made stating that the Centre would take concurrence of the respective States while adding or deleting any caste from that particular State. This is my humble suggestion.

Sir, as rightly mentioned by Shri Hariprasad in his speech, some castes may be a Backward Class in one State while the same may not be a Backward Class in another State. This point must be taken into consideration. Then, Sir, it has been the practice of all the Governments, not just this Government, to delay filling up vacancies in the Commission. This has happened in the past too. So, in my opinion, a clause should be inserted in this Amendment Bill that the Government has to fill up vacancies at the appropriate time. There should not be any option left with the Government.

Sir, during appointment of Chairman, Vice-Chairman and members to the Commission, the practice with all the Governments is to appoint their own men. This is a peculiar criterion among the rulers, particularly the political parties that form the Government. We look for losers in these elections and fill up such posts with people who have lost in elections. Sir, politicians are not the only wise people in this country. There are many experienced people, experts and wise people in this country. Why don't we choose from amongst these people and fill up such constitutional posts?

Sir, let me state one bitter truth. In our country, very often reservation becomes an issue of competitive electoral politics. I would request Members from all political parties to bear with my statement. There is a competition for backwardness in this country. That is a peculiar psychology. We take pride in declaring ourselves backward and poor. This mindset needs to be changed. There is a competition to get into the list of OBCs! We cannot force ourselves into the list of Backward Classes by showing muscle power on the streets. By encouraging such tendencies for a chunk of votes, sorry to say, we are encroaching upon the rights and share of the really most backward classes of our society

[Shri Prasanna Acharya ]

**5.00 P.M.**

who were subjected to sufferings, humiliation and torture and deprived of their rightful share for centuries together in this country, mainly by our ancestors. In the name of justice, let us not do injustice to such people in this country who are really the most backward and have been neglected for centuries together.

Sir, the next point that I wish to mention here is, in the NCBC Act, which the House seeks to repeal after this, the provision for periodic revision of the list of Backward Classes by the Central Government was there. This provision enjoined the Government to undertake a revision of the OBC list every 10 years to exclude communities that have ceased to be Backward Classes. That provision has been conveniently excluded from the new 123rd Constitution (Amendment) Bill. In the last 20 years, no Government has dared to revise the list, perhaps not to earn the wrath of any community.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please conclude now.

SHRI PRASANNA ACHARYA: Just one minute, Sir.

Sir, how can you know how much benefit a community or caste could avail to get rid of backwardness, just because we are primarily concerned for our vote banks and not about the backward classes? By doing this, we are not doing justice to the backward class; we are just deceiving them. The Central Government has no courage to face such tricky issues.

Sir, they are moving all over the country showing their 56 इंच वाला सीना। जब 56 इंच वाला सीना सिकुड़ जाता है, तब ऐसा tricky सवाल उठता है। So, let us keep politics aside for a while, while we thinking of the backward communities in this country. In Odisha, my Party headed by the Chief Minister, Shri Naveen Patnaik, made 27 per cent reservation for the SEBC. But, unfortunately, now it is struck down by the Odisha High Court. But, Sir, as a matter of principle, we are in support of reservation. Let us bring up the downtrodden and those who are neglected for centuries together. Thank you.

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, on behalf of the people of Andhra Pradesh, on behalf of my Party, YSR Congress Party, and my Party President, Shri Y.S. Jaganmohan Reddy, I express my deep sense of gratitude to the hon. Prime Minister and to the concerned Minister, Shri Thaawar Chand Gehlot for bringing in

this Constitution (One Hundred and Twenty-third Amendment) Bill, 2017 and for conferring the constitutional status to the existing OBC Commission. Sir, in my opinion, this Amendment is historic for three reasons. One, some hon. Members said that they constitute 56 per cent or 54 per cent. But according to the statistics available to me, they constitute 52 per cent of the total population and hitherto they did not have permanent Commission which had constitutional power. But this Bill is conferring constitutional power to it. Secondly, powers under Article 338(5) are being vested with the National Commission. Thirdly, National Commission for Backward Classes enactment has been made in 1993 consequent upon the judgement delivered by the hon. Supreme Court in 1992 directing the State Governments, the Central Government and the Union Territories to constitute a permanent body for OBCs. By this Amendment Bill, that obligation is being dispensed with. For these three reasons, this Bill becomes a historic Bill. Sir, I have only three issues which I would like to bring, through you, to the notice of the hon. Minister. This is regarding the procedure. The procedure specifying the socially and educationally backward classes by public notification is for the first time, and so does the second and subsequent inclusions and exclusions. The first time inclusions under Article 342(1) are similar to that of Article 341(1). The Government prepares the list first based on the commonality principle between the Mandal List as well as the State List by an expert body of the Government of India. This is the first-time inclusions. The future inclusions on exclusions once the first-time inclusions are made in OBCs, as contemplated under Article 340 read with Article 15(4), were thereafter included as per the advice of the OBC Commission. What I procedure is applicable under Article 341(2) is to be applied for future inclusions or exclusions from the OBC list. This is the submission that I want to make. The second point which I would like to bring to the notice of the hon. Minister, through you, is that socio-economic Caste Census conducted by the Registrar General of India, which was the decadal Census of 2011, was not the normal Census. An exclusive socio-economic Caste Census has been conducted by the Registrar General of India which is yet to be made public, and not yet published, and the data is still with the Government of India. If that data is made available to this Commission, probably, more justice can be done to the socially, educationally and economically backward classes. That is my second point.

The third point which I would like to bring to the notice of this august House is, it is said that the Commission consists of Chairman, Vice-Chairman and three Members. Instead, my suggestion is, in the Commission, there could be one social scientist and two

[Shri V. Vijayasai Reddy ]

persons having specialised knowledge. These amendments can be incorporated in this Bill.

Sir, the last point which I would like to bring to the notice of this august House is that there is a long-pending demand for a separate Ministry in so far as OBCs are concerned. Reservation in promotions for OBCs will have to be considered. Lastly, reservation in Judiciary and judicial appointments also may be considered for OBCs. Thank you, Sir.

SHRI D. RAJA: Sir, while speaking on this Bill, I would like to raise certain specific points and certain general issues.

Sir, the constitution of the National Commission for Scheduled Castes, the National Commission for Scheduled Tribes, the National Commission for Backward Classes are part of the affirmative action for creating material and social conditions in order to empower the people coming from Scheduled Castes, Scheduled Tribes and OBCs to ensure social justice in the country.

Now, I come to my specific questions. Firstly, we give Constitutional status to these Commissions, but what are the powers? The findings of these Commissions are in the form of recommendations which remain recommendatory; they are not mandatory. What is the Ministry going to do? What is the Government going to do? What for are we creating these Commissions if they do not have the mandatory powers? I do not know what happened to various reports submitted by different Commissions. What is the action taken? Is there any time-frame for taking action on the basis of these reports? I know, and Mr. Punia will be able to tell us, that these Commissions do not have adequate staff and adequate infrastructure. Are we only doing lip service to these sections? Is it to hoodwink these sections for political advantage or electoral advantage? We must be sincere when we constitute these Commissions and accord the Constitutional status to these Commissions.

Sir, as a political party, my Party, the CPI, stands for casteless India and classless India. That is the 'new India' I visualise, I dream of. They are also talking about 'new India'. I do not know what 'new India' they are talking about, going back to the Vedas, going back to all their scriptures. My 'new India' is one which should be free from caste system and which should be free from class-based exploitation. That is the 'new India' I visualise.

Sir, many people referred to many regional histories. I am the one who agrees with Dr. Ambedkar when he wrote 'Annihilation of Caste', when he fought for annihilation of caste. We all should agree with Dr. Ambedkar. It is not a question of appropriating Dr. Ambedkar; it is a question of taking over the legacy of Dr. Ambedkar, implementing what Ambedkar fought for. That is what I understand.

Sir, as a school boy, I used to see in Tamil Nadu –and I must share this with Members from different parts of the country and from different political parties - I used to see the great scholar, Anna. He was the founder of the DMK. He was the Chief Minister of Tamil Nadu in 1967. When he was fighting, he wrote 'Arya Mayai'. Do you understand 'Arya Mayai'? It was the first attempt to question and challenge the Aryan supremacy in Indian history and nowhere could I see such a challenge to the Aryan supremacy that emerged in Tamil Nadu. Anna wrote that book. Anna spoke on 'Arya Mayai'. The same Tamil Nadu, I could see, burning down of Manusmriti. This Manusmriti is the hurdle. It is the evil for the mankind and the humanity and this should go. That happened in Tamil Nadu. As a school boy I saw that and now, many people are talking about it.

Sir, I learnt from Thiruvalluvar. It is Thiruvalluvar, who said, birth is same for everybody. Brahmins are not born from the head, Kshtriyas are not born from shoulders, Vaishyas are not born from thighs, or, Shudras are not born from feet, whatever the Manusmriti speaks. Our Thiruvalluvar denounced that theory. Thiruvalluvar said, birth is same and equal for every human being. This is, "Pirapokkum, ella uyirkum. This is what Thiruvalluvar said, and, after that, we had Subramania Bharti, the greatest poet in twentieth century, who said, "*Jaatigal illai adi papa*" He addressed the children, the kids. He said, "There is no *Jaati*, there is no caste, you children should understand." We have to move towards a new society. This is what I learnt from Tamil scholars. Even if you take the political leaders, Periyar is known as the greatest social reformer of our times, a rationalist of our times. Along with Periyar, we should also think about Iyothee Thass Pandithar, one of the greatest scholars, a fighter but an untouchable man — many of you may not know that — who fought for equality, who fought for the literacy of untouchables. He was the father of Tamil journalism. He was the person who started the new journal, '*Oru Paisa Tamizhan*'. It was his journal. On this side was Iyothee Thass Pandithar, what about Kerala. People talk about Narayana Guru. Yes, Narayana Guru was a great reformer, a great fighter but there was one another great fighter, Ayyankali, again, an untouchable. Ayyankali did not ask the temples to open their gates for untouchables,

[Shri D. Raja]

he asked to open the gates of schools, open the gates of learning institutions so that the untouchable children could go to school to learn ABC, learn arithmetic. This is what Ayyankali said. Sir, if Kerala is number one literate State today, it is because of Ayyankali's effort. Everybody should give its credit to Ayyankali.

Sir, why I am telling you all these things? When we talk of Ambedkar, when we talk of Mahatma Phule, they all strived for a new India. Somebody referred to Guru Nanak also. My first impression of Guru Nanak is that he spoke of two things. Firstly, people should believe in labour, and, secondly, people should believe in compassion and have love for fellow human beings. This is what I understand from Guru Nanak. ...*(Time-bell rings)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please be brief.

SHRI D. RAJA: Sir, what I am trying to say is that we should strive for a new India. Even my good friend, Bhupender was referring to Vivekanand. I also refer to Vivekanand. It is Vivekanand who talked about the rule of shudras. If anybody of you can challenge Vivekanand, you challenge. It is Vivekanand who spoke about the rule of shudras. ...*(Time-bell rings)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please conclude.

SHRI D. RAJA: Sir, this is the question of social justice. This is question of social empowerment. You talk about Mandal Commission, let us remember Shri V.P. Singh, who was the first to order the implementation of Mandal Commission recommendations. At that time, what were you doing? I am asking you, what were you doing? Suddenly, you woke up and now you try to take credit for everything. It is Shri VP. Singh, who issued the first order for implementation of Mandal Commission Report. Let us remember Mr. VP. Singh, who was our former Prime Minister.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, you please conclude. The time is over.

SHRI D. RAJA: So, Sir, what I am trying to say is, when the Minister proposes to give constitutional status to the commission, this commission must have adequate and proper perspective and the State Governments should have liberty and right to decide and define the socially and educationally backward communities. The State Governments

must be consulted and the State Commissions must be consulted. Then only we can really make some sincere efforts for the upliftment of OBCs.

Sir, I come to my last comment. We are witnessing that there are some conflicts between dalits and OBCs. I honestly and sincerely appeal to everybody that it is time for dalits and OBCs to remain together and unitedly move for building a new India. With these words, I conclude.

SHRI LA. GANESAN: Mr. Vice-Chairman, Sir, I want to say only one sentence. The list will not be complete without mentioning the name of Srimat Ramanujacharya, whose 1000th birth anniversary we are celebrating. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. Now, Mr. Punia. You have only five minutes because your Party has other speakers also.

**श्री पी.एल पुनिया (उत्तर प्रदेश):** उपसभाध्यक्ष जी, मैं आपका आभारी हूँ कि आपने मुझे इस पर बोलने का मौका दिया है। आज 123वें संविधान संशोधन विधेयक पर चर्चा हो रही है। यह विधेयक 10 अप्रैल, 2017 को लोक सभा से पास होकर यहाँ पर, राज्य सभा में 11 अप्रैल, यानी अगले ही दिन पहुंचा था। सेलेक्ट कमेटी में जाने के बाद, वहाँ से रिपोर्ट आने के बाद आज यह बिल हमारे सामने है। इसके माध्यम से राष्ट्रीय पिछळा वर्ग आयोग के गठन करने का प्रस्ताव है। इसके साथ-साथ जो पुराना बिल, पुराना आयोग संबंधित एकट, जो 1993 में बना था, उसको भी रिपील करने का एक प्रस्ताव आया है। 1993 के एकट के अंतर्गत, जो पुराना एकट था, उसमें पिछळा वर्ग आयोग को केवल जाति को सम्मिलित करने का और सूची से निकालने का, इनकी रिकमेंडेशन्स देने का अधिकार था, बाकी अधिकार नहीं थे। मैं बहुत अधिक बात न करते हुए यह कहूंगा कि यह आवश्यकता थी कि जो grievances थीं, उनके बारे में और जो स्कीम्स हैं, उनकी मॉनिटरिंग और इम्प्लॉमेंटेशन पर नजर रखने के बारे में, राष्ट्रपति को इन सब चीजों की रिपोर्ट देने के बारे में, अगर यह किसी राज्य सरकार से संबंधित है, तो गवर्नर को रिपोर्ट भेजर, वहाँ पर असेम्बली में एकशन टेकन रिपोर्ट के साथ देने का भी इसमें प्रावधान किया गया है। संविधान संशोधन के लिए यह एक आवश्यकता थी, मांग थी और चेयरमैन, नेशनल कमीशन फॉर शैब्ड्यूल्ड कास्ट्स की हैसियत से मैंने भी राष्ट्रपति जी को निरंतर सम्मिट करने वाली अपनी रिपोर्ट में इसका उल्लेख किया है। मैं आदरणीय मंत्री जी का आभारी हूँ कि इन्होंने इस दस्तावेज़ में इसका उल्लेख भी किया है कि 2014-15 की रिपोर्ट में एनसीएससी ने इसको रिकमेंड किया है। इसका उल्लेख 2014-15 में ही नहीं, बल्कि 2015-16, 2016-17 में भी किया गया है। मुझे इस बात की खुशी है कि यह बिल पास कराने के लिए इसको संविधान संशोधन के रूप में लाया गया है, मैं इसका समर्थन करता हूँ और इसका स्वागत करता हूँ।

उपसभाध्यक्ष जी, इसमें मुख्यतः चार संशोधन हैं। एक संशोधन आर्टिकल 338 में है। इस आर्टिकल 338 के क्लॉज 10 में राष्ट्रीय अनुसूचित जाति आयोग को जो अधिकार थे, वे अधिकार, ओबीसी संबंधित अधिकार वापस लेने का प्रावधान है और आर्टिकल 338 बी को ऐड करना है।

[श्री पी.एल पुनिया ]

आर्टिकल 338 में नेशनल कमीशन फॉर शैड्यूल्ड कास्ट्स, आर्टिकल 338 ए में नेशनल कमीशन फॉर शैड्यूल्ड ट्राइब्स और आर्टिकल 338 बी में नेशनल कमीशन फॉर बैकवर्ड क्लासेज का प्रावधान है। इसके साथ-साथ आर्टिकल 342 में, आर्टिकल 342 ए को भी ऐड किया जा रहा है, ताकि जो भी सूची हो - और मेरा यह मानना है कि सेंट्रल सूची में अब तक जो नाम एप्रूव्ड हैं, वे सब नाम, राष्ट्रपति जी की तरफ से जो नोटिफिकेशन होगा, राज्य सरकार और केंद्र सरकार उससे सहमत होंगी और पार्लियामेंट से पास हो जाएगा, तब सूची में ऐड होता रहेगा। मैं आर्टिकल 366 पर आदरणीय मंत्री जी को धन्यवाद देंगा कि आपने आर्टिकल 366 का प्रावधान किया है कि सोशली एंड एजुकेशनली बैकवर्ड की डेफिनिशन क्या होगी? अभी नागराज केस में उन्होंने अनुसूचित जाति के लिए कहा कि ये backward हैं कि नहीं, इसके बारे में व्याख्या दी जाए, तो संविधान संशोधन करने के माध्यम से यही किया जा रहा था कि जो आर्टिकल 341 की सूची में है, उसको backward माना जाएगा। आर्टिकल 366 में इसका प्रावधान किया गया है कि socially and educationally backward का तात्पर्य आर्टिकल 342(A) के अनुसार जो सूची राष्ट्रपति के द्वारा notified होगी या बाद में add की जायेगी, उस सूची में जो होगा, वह पिछड़ा वर्ग में माना जाएगा। अगर इसी तरह का प्रावधान अनुसूचित जाति में हो जाता, तो फिर उसमें दिक्कत नहीं होती।

इस सम्बन्ध में मैं जल्दी-जल्दी दो-तीन बातें आपके सामने अर्ज करना चाहूँगा। Power of inclusion and exclusion, यह एक महत्वपूर्ण power थी। इसमें केवल यह power थी कि इंदिरा साहनी केस में वह आदेश दिया गया, 1993 में एक्ट बना और National Commission for OBC बना। उसका काम केवल यह था कि मंडल कमीशन के अन्तर्गत जो जातियाँ पात्र हैं, उनको सूची में समिलित किया जाए और जो पात्र नहीं हैं, उनको सूची से बाहर किया जाए। यह अधिकार उसके पास था। यह आवश्यक था कि Constitutional provision के साथ जो नया कमीशन बन रहा है, National Commission for Backward Classes, उसमें भी यह अधिकार होता, लेकिन इसकी जो भाषा है, उसमें हूबहू National Commission for Scheduled Castes को जाति को समिलित करने या निकालने का या प्रस्ताव शुरू करने का अधिकार नहीं है। ... (समय की घंटी) ... उसी तरह National Commission for Backward Classes को भी यह अधिकार नहीं है। मेरे सामने यह बिल है। आप इसको पढ़ कर देख लीजिए, इसमें कहीं भी जाति को समिलित करने का प्रावधान नहीं है या नहीं, जो इन्होंने prescribe किया है। National Commission for Scheduled Castes के मामले में किसी जाति को अनुसूचित जाति में समिलित करने का जो procedure है, उसमें यह है कि राज्य सरकार पहले अपनी रिपोर्ट देगी। रिपोर्ट के यहाँ आने के बाद रजिस्ट्रार जनरल ऑफ इंडिया ... (समय की घंटी) ... सर, मैं बस दो मिनट और लूँगा।

**उपसभाध्यक्ष (श्री भुवनेश्वर कालिता):** अब दो मिनट नहीं हैं। You will have to complete. There are other speakers from your Party.

**श्री पी.एल. पुनिया:** रजिस्ट्रार जनरल ऑफ इंडिया को रिपोर्ट के लिए भेजेंगे। अगर रजिस्ट्रार जनरल ऑफ इंडिया उसका विरोध करती है, तो वह खत्म हो जाएगा और National Commission for Backward Classes को पता भी नहीं लगेगा। अगर रजिस्ट्रार जनरल ऑफ इंडिया वहाँ पर अपनी

सहमति दे दे, तो फिर यह National Commission for Backward Classes के पास आएगा और वह मात्र अपनी recommendation देगा। लेकिन National Commission for Backward Classes को कोई भी प्रस्ताव शुरू करने का अधिकार किसी भी तरह से इसमें नहीं है। इस तरह से संविधान संशोधन हुआ, इसको संवैधानिक दर्जा मिला, सबको देखने में अच्छा लगा कि इसको संवैधानिक दर्जा मिला, लेकिन वास्तव में इसके पास जो अधिकार होना चाहिए, वह अधिकार इसमें नहीं है।

इसी तरह से जैसा आदरणीय डी. राजा जी ने बताया कि बहुत exercise होती है, खूब समय लिया जाता है, लेकिन जो recommendations या findings होती हैं, वे लागू नहीं होती है। उनकी कोई परवाह नहीं करता है। हो सकता है इसकी भी यही हालत हो। मैं National Commission for Scheduled Castes का अनुभव बता रहा हूँ, वही हालत इसकी भी होगी। इसलिए कहीं न कहीं तो इसे निर्धारित होना चाहिए अथवा कोई समय निर्धारित हो जाए कि जो भी findings होंगी, 15 दिन में या एक महीने में उनकी recommendations का जवाब दिया जाएगा और उनको लागू करने के लिए प्रयास किया जाएगा। होना यह चाहिए था। ...**(समय की घंटी)**...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Okay, thank you.

**श्री पी.एल. पुनिया:** सर, composition of Commission के बारे में मैं सिर्फ एक बात और कहना चाहूँगा। Select Committee ने भी इसको mention किया है कि इसमें OBC के ही मेम्बर्स हों और एक महिला मेम्बर भी हो। मैं समझता हूँ कि आप नियमों में इसका प्रावधान अवश्य करेंगे। लेकिन इसके साथ ही इसमें जज का भी प्रावधान हो, जो उस कमीशन को हेड करे। यह प्रावधान पहले कमीशन में भी था। आज तक जो कमीशन रहा है, उसमें सुप्रीम कोर्ट या हाई कोर्ट के चीफ जस्टिस या सुप्रीम कोर्ट के जज ही हेड होते रहे हैं। इसका प्रावधान करने में आपको क्या दिक्कत है? अनेक माननीय सदस्यों ने इसके amendment का प्रस्ताव भी रखा है, इस पर आपको अवश्य विचार करना चाहिए।

आप reservation की बात करते हैं? आरएसएस और बीजेपी तो हमेशा इसका विरोध करती ही रही है। इन्होंने हमेशा इसका विरोध किया है। अब contract पर नौकरी पर लगाने के लिए, Deputy Secretary, Under Secretary, Joint Secretary, Secretary, इनको contract पर लगाने के लिए, outsource करने के लिए प्रस्ताव आया हुआ है। मंडल कमीशन का विरोध करने वाले कौन थे, यह भी आप लोगों को अच्छी तरह से पता है। अर्जुन सिंह जी ने जब educational institutions में reservation का प्रावधान किया, तो पूरे हिन्दुस्तान में बवाल किसने मचाया, यह भी आप बहुत अच्छी तरह से जानते हैं। आप सरकार में हैं और मैं समझता हूँ कि आपने पिछले तीन साल में क्या किया, आप उसका हिसाब दें। 70 साल के बाद यह करने का ...**(व्यवधान)**...

THE VICE CHAIRMAN (SHRI BHUBANESWAR KALITA): Okay, thank you.

**श्री पी.एल. पुनिया:** मैं समझता हूँ कि सही नहीं है। अपना लेखा-जोखा भी उसमें दिया जाना चाहिए।

सर, आपने मुझे इसके ऊपर बोलने के लिए समय दिया, इसके लिए मैं आपका आभारी हूँ। मैं इस बिल का समर्थन करता हूँ। धन्यवाद।

SHRI SAMBAJI CHHATRAPATI (Nominated): Thank you, Vice-Chairman, Sir. At the very outset, I welcome the Constitution Bill, 2017 which seeks to accord constitutional status to the National Commission for Backward Classes. Till now, the National Commission for Backward Classes was functioning in accordance with the National Commission for Backward Classes Act, 1993. The powers of the Commission are also limited to examining the request for inclusion of any class of citizens as a backward class in the list and hear complaints of over-inclusion or under-inclusion of any backward class and tender such advice to the Central Government as it deems appropriate. After the Constitution (Amendment) Bill, 2017 is passed in Rajya Sabha, the National Commission for Backward Classes will get a great boost. As on date, the power to look into the grievances and welfare measures of the Backward Classes are vested with the National Commission for Backward Classes. With the proposed Constitution (Amendment) Bill, 2017 coming into force, the National Commission for Backward Classes will itself be empowered to look into the complaints and welfare measures of backward classes. Sir, I am really honoured to be in this House today for getting the opportunity to speak on this Bill and mention about Chhatrapati Shahu Maharaj because I come from his family. I would like to apprise this House that my forefather Chhatrapati Shahu Maharaj had introduced 50 per cent reservation for the first time in India. The reservation was for the underprivileged communities. And, also, he never used the word 'Backward' but every time he used the word 'Bahujan Samaj'. You can imagine he brought this reservation in the year 1902, that is, 115 years back. Babasaheb Ambedkar and Chhatrapati Shahu Maharaj were very close associates. Babasaheb Ambedkar was also given funds by then Chhatrapati Shahuji. I would like to quote one incident of Mangaon Parishad which is in Kolhapur District. Once Babasaheb Ambedkar had organized a public function in which he invited Chhatrapati Shahuji. That was the time, when Chhatrapati Shahuji himself, in a large crowd with lakhs of people, said, "For the future of the downtrodden; for the future of the underprivileged the leadership will be shown by Babasaheb Ambedkar." The reason why I am quoting all these examples is because we need to understand Babasaheb Ambedkar's policy, and we need to understand Shahu Maharaj's policy. I would like to quote an example here. During Shahuji's time, during his regime in Kolhapur District as the King, he got a complaint from one Gangaram Kamble who was from underprivileged class. Once, Gangaram Kamble went to drink water and he was mercilessly beaten by a few people. So, Gangaram Kamble went and complained to Shahuji Maharaj. And, Chhatrapati Shahu told him to leave his job, the job he was doing. Chhatrapati Shahuji told him to start a hotel, a hotel which a Dalit runs. It was for the first time in the history

of India where Shahaji Maharaj used to take all his Sardars and Jagirdars, all the so-called upper-caste people with him and told them to have tea there which nobody would touch or even drink a sip of tea. So, this was the first time, Shahu Maharaj wanted to eradicate the caste system. I want to tell the House across all parties that I trust the reservation; I respect the reservation and reservation should be there. But there should be a time when this casteism should be eradicated. This is what the policy of Shahaji Maharaj, Shivaji Maharaj and Babasaheb Ambedkar was. The demand of reservation for OBCs has been raised by a number of communities from different parts of the country. I am quoting an example of the Marathas. I don't represent the Marathas. I represent the Bahujan Samaj at large. I would like to thank the hon. Prime Minister; when I became a Member of Parliament and was introduced to a lot of Ministers and Members of Parliament, he introduced me by saying, "He is the descendant of Shivaji and Shahu who worked for the unprivileged classes, who worked for the downtrodden, who worked for the Bahujan Samaj." So I don't represent one community. As I come from Maharashtra, I would like to tell the House that the Marathas held various morchas in all the cities of Maharashtra with a thundering response. The turnout was in lakhs. The cognizance of these disciplined morchas was taken by the entire India. When Shahu Chhatrapati gave reservations to the underprivileged, the Marathas were also included in it. The reason I am saying this is that the change of the Act is related to this. Sir, the Marathas are demanding reservation without disturbing the existing fabric of reservation. They do not want to disturb the 50 odd per cent reservation. Sir, they have a right. Firstly, in the Vidarbha region in Maharashtra, the Marathas are Kunbis; Kunbis are called Kurmis in Uttar Pradesh or maybe, in the North, who got reservation under Maharashtra under OBC category. Marathas are basically farmers. Most of the suicides in Maharashtra in the last twenty years are from this community. As 70 per cent of them are socially, educationally and economically backward, they are demanding reservations. We don't want reservation. In a way, the 30 per cent of the Maratha people, who are affluent rich are asking reservation for the 70 per cent who are poor, who are socially backward, who are economically backward. The demand for reservation has been raised by a number of communities under the OBC status - like Jats, shepherds, Patels and many more - without disturbing the present framework given to the SC/ST and OBC category. By making this amendment, a Bill for the National Commission for Socially and Educationally Backward Classes, the Government gets the opportunity to hear and examine the grievances of other communities. Sir, I thank the hon. Prime Minister and congratulate the hon. Minister for Social Justice for introducing this Constitution (Amendment) Bill, 2017 in this august House and thus fully support it since it is in much larger interest of the backward communities. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, Shri Ananda Bhaskar Rapolu. You have five minutes only.

**श्री आनन्द भास्कर रापोलू:** माननीय उपसभाध्यक्ष जी, आने वाले दो सत्रों के बाद मेरा राज्य सभा का छ: साल का कार्यकाल पूरा हो जाएगा। मुझे इस राज्य सभा की सदस्यता के कार्यकाल में खाद्य सुरक्षा देना एवं तेलंगाना बनने के ऐतिहासिक मौके का भागीदार बनने का अवसर मिला। इसके साथ ही साथ आज देश की अदर बैकवर्ड क्लासेस बहुत दशकों से एक शासकीय अदर बैकवर्ड क्लासेस कमीशन पाने के इंतजार में है। इसलिए मैं अदर बैकवर्ड क्लासेस कमीशन बनाने के अनुमोदन एवं पारित करने के इस मौके पर चन्द बातें बोलना जरूरी मानता हूँ। मैं दक्षिण भारत से आता हूँ, बुनकर होने के नाते OBC हूँ, इसलिए हमें अपनी दिक्कतें मालूम हैं।

Caste is an organizing principle in an Indian society. But it is not having the requisite capacities. That is why it is being taken for granted. When Dr. B.R. Ambedkar took it up in the Constituent Assembly and mentioned 'Other Backward Classes', all the Members present in the House got surprised and said, "What is the new phrase you are bringing in? Which are the social groups that you are going to include by mentioning the Other Backward Classes?" That was the journey. And, during the UPA times, our leader, the Congress President, Sonia Gandhiji, initiated and directed the UPA Government and with that we got the census, caste-wise.

But certain forces did not cooperate, even to announce it. Such was the journey. During the UPA time, keeping the aspirations in view, the Congress President had accorded and the UPA Government had initiated to have a parliamentary committee to look into the issues of backward classes. Still we are not having a separate Ministry for the OBCs. But we are having a parliamentary committee to look into the issue of the OBCs. This is a dichotomy in the heterogeneous character of the castes that fall under Other Backward Classes. With this, the compilation is going on. There is an urge for creating a separate sub-plan for Other Backward Classes. There is an urge for the removal of creamy layer. This creamy layer is stalling all the employment process. Thousands and thousands of OBC categorized vacancies are existing in several Ministries of the Government of India. In this backdrop, Other Backward Classes people are eagerly waiting for the proposed Commission to get Constitutional status so that they can get empowered to demand, to enforce and to get re-empowered. Is it going to happen? Instead of making it empowered commission; you are making it a centralized commission. You are depriving the States of their basic rights with regard to the consultation and concurrence process of the welfare of backward classes and

inclusion of the same in the list. These challenges have to be addressed. Otherwise, it will be a just piecemeal adjustment with the provision of the Constitutional status to the National Commission for the Backward Classes. We welcome it. We need to have it. You shall have our full heart to support it. But you are half-hearted on this issue. That is why you have not given proper light to focus, and you have not given proper thought to dwell into the basic issues of the Backward Classes Commission. The sociological character of the castes to decide; and the anthropological conditions of the caste to decide about their economic and social status alone can provide an opportunity to get into certain streams of employment. You are not thinking about the creamy layer problem. Can you think about the creamy layer among the Scheduled Castes and Scheduled Tribes? Why are you enforcing creamy layer condition on Other Backward Classes? This is causing a lot of agony. You have to think about these things. Regarding the National Commission for the OBCs, श्रेय आप लीजिए, हमें इसकी चिन्ता नहीं है। इसे कहाँ तक करना है, हम तो करते-करते आये और अभी आपका मौका है, इसलिए आपको इसे करना जरूरी है। इसके साथ ही साथ, आप इसे पूरे हृदय से कीजिए। इसे Constitutional status देने के बावजूद इसकी पूरी की पूरी व्यवस्था होनी है। इसमें जो सदस्य होने चाहिए, वे सिर्फ backward classes वाले ही होने चाहिए और जो उसकी अध्यक्षता करने वाले हों, वे सुप्रीम कोर्ट के जज के बराबर के होने चाहिए। इसके साथ ही साथ, हमारे कामरेड राजा जी ने बताया था कि it is not recommendatory, let it become mandatory. We appeal to you with a warning that this is a half baked measure. You try to consider and accept our amendments and have a wonderful National Commission for Backward Classes. Thank you.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. Now, Shri Pradeep Tamta, you have to restrict yourself to five minutes time.

**श्री प्रदीप टम्टा:** उपसभाध्यक्ष महोदय, मैं आपका आभारी हूँ कि आपने मुझे समय दिया है।

महोदय, सुबह से मैं ही सारे बातें सुन रहा हूँ। कुछ बातें कहने से पहले, मैं जरूर इस सदन का ध्यान आकर्षित करूँगा। इस देश के अन्दर सबसे बड़ी समस्या जाति सिस्टम की है। इसमें जो वंचित वर्ग है, पीड़ित वर्ग है – हम लगातार प्रोविजन तो करेंगे, लेकिन इस देश के इस सबसे बड़े सदन को यह

(श्री उपसभापति महोदय पीठासीन हुए)

सोचना पड़ेगा कि जब तक इस देश में जाति नामक संस्था रहेगी, तब तक यह देश वास्तविक रूप से एक लोकतांत्रिक और समतापूर्ण समाज और देश नहीं बन सकता है। इसलिए हम सब को एक फैसला करना चाहिए कि इस देश को जाति उन्मूलन की दिशा में आगे बढ़ना चाहिए। यह तो एक सीढ़ी है, वंचित वर्गों के लिए। जब तक जातियां हैं, तब तक जाति व्यवस्था पीड़ित लोग रहेंगे और

[श्री प्रदीप टम्टा]

उनको रिजर्वेशन का अधिकार भी चाहिए होगा, लेकिन हमें इस अधिकार से आगे एक जाति विहीन समाज की रचना करनी है, जो बाबा साहेब डा. भीमराव अम्बेडकर का सपना था। सरकार के द्वारा ये जो बिल लाए गए हैं, मुझे इनका समर्थन करने में आज भी शंका हो रही है, क्योंकि आप संविधान के अनुच्छेद 338, 338(ए) के साथ 338(बी) जोड़ रहे हैं। 338(बी) जोड़ने के संबंध में माननीय मंत्री जी जो बता रहे थे, उसको मैं सुन रहा था। हम आखिर इसको क्यों ला रहे हैं? हम इसको इसलिए ला रहे हैं ताकि नेशनल बैकवर्ड कमीशन को भी उसी प्रकार से संवैधानिक दर्जा मिले, जिस प्रकार से नेशनल कमीशन फॉर शेड्यूल्ड कॉस्ट और नेशनल कमीशन फॉर शेड्यूल्ड ट्राइब्स को है। मैं अभी पुराने चेयरमैन साहब द्वारा दी गई रिपोर्ट को देख रहा था, जिसको मंत्री जी ने जरूर देखा होगा। यह नेशनल कमीशन फॉर शेड्यूल्ड कास्ट की जो recommendations हैं, उनको कोई नहीं मानता है, इस प्रकार से वह दंतविहीन है। जब सरकार इस बिल को लाई थी, तो इस आधार पर लाई थी कि नेशनल कमीशन फॉर शेड्यूल्ड कास्ट एक संवैधानिक संस्था होगी और यह एक मजबूत संस्था है और उसी सरकार ने इसके द्वारा दी गई recommendations को – माननीय मंत्री जी, अगर आपने 2015-16 की रिपोर्ट को देख लिया होता, जिसमें कहा गया है कि यह दंतविहीन है, नेशनल कमीशन फॉर शेड्यूल्ड कास्ट के इन तमाम रिपोर्ट्स को binding आधार मिलना चाहिए, मजबूत आधार मिलना चाहिए और अगर आप वह मजबूत आधार उस कमीशन को देते, तो मैं समझता हूं कि हम एक सार्थक दिशा की ओर बढ़ते। यही हाल इसके साथ भी होगा। आज हमने नेशनल बैकवर्ड कमीशन को भी 338(ए) के साथ 338(बी) में शामिल कर लिया, उसकी recommendations की भी वही स्थिति होगी, जो एससी कमीशन और एसटी कमीशन की है।

सर, इसमें जो शंका उत्पन्न हो रही है, जिसके बारे में सारे लोगों ने कहा है कि इसके माध्यम से कहीं स्टेट्स के अधिकारों का हनन तो नहीं होगा। राज्यों को जो बैकवर्ड क्लास को identify करने का अधिकार था, उस पर कहीं कुठाराधात तो नहीं है। ये कह रहे हैं कि नहीं, नहीं, इस बिल का उस पर कोई प्रभाव नहीं पड़ेगा, लेकिन मुझे ऐसा लगता है, क्योंकि जिस आर्टिकल के तहत आप इसको ला रहे हैं, आप संविधान के अनुच्छेद 341, 342 और 342 में 342(ए) जोड़ रहे हैं, जिसमें एससी, एसटी के लिए एक लिस्ट होती है, वह नेशनल लिस्ट होती है, वह राज्य की सरकारों के लिए भी मान्य है और केन्द्र सरकार के लिए भी मान्य है। वह लिस्ट केन्द्र सरकार की नौकरियों के लिए मान्य है और राज्य सरकारों की नौकरियों के लिए भी मान्य है, लेकिन बैकवर्ड क्लास के संदर्भ में जो पुराना नेशनल बैकवर्ड कमीशन था, वह राष्ट्रीय आधार पर लिस्ट को मंजूरी देता था और इसके लिए स्टेट्स का अपना अलग कमीशन होता था, इसलिए शंका जरूर होगी। आप संविधान के जिस भाग में, 341, 342, 342(ए) को जोड़ रहे हैं, वह एक लिस्ट की कल्पना करता है और इसलिए मंत्री जी जब जवाब दें, तो वे इस पर भी ध्यान दें कि राज्यों के जो अपने अधिकार हैं, राज्यों को बैकवर्ड क्लास की सूची बनाने का अधिकार है, वह अधिकार सुरक्षित रहे, क्योंकि यह सिर्फ बैकवर्ड कमीशन के मामले में है कि इसकी दो सूची हैं, केन्द्र की एक सूची है और राज्यों में अलग सूची है। ... (समय की घंटी) ...

MR. DEPUTY CHAIRMAN: It is okay. Your time is over. Now, there is no time left for your party. ... (*Interruptions*)...

**श्री प्रदीप टम्टा:** सर, अंत में मैं एक बात कहते हुए अपनी बात समाप्त करना चाहता हूँ। इसमें कोई नई बात नहीं हो रही है, इंदिरा साहनी के मामले में जो कमीशन बना था, उस कमीशन के आधार पर ही लिस्ट उनके अनुकूल थी। अब उसमें कमीशन का जो composition था, उस composition को आप बदल रहे हैं। वहां पर चेयरमैन, हाई कोर्ट या सुप्रीम कोर्ट के जज होते थे और यहां पर आप उसके बारे में एकट में प्रोविजन नहीं कर रहे हैं, आप इसको रूल्स एण्ड रेग्युलेशन में डाल रहे हैं, इसलिए हमें शंका हो रही है। कमीशन एक तरफ identify करता था, देश सुनता था, अब यह अधिकार पार्लियामेंट के माध्यम से सरकार अपने हाथ में ले रही है। ...**(समय की घंटी)**...

MR. DEPUTY CHAIRMAN: Fine; okay. Sit down now.

**श्री प्रदीप टम्टा:** सर, गुजरात, उत्तर प्रदेश, महाराष्ट्र में बहुत सी जातियां ओबीसी में आना चाहती हैं। ...**(समय की घंटी)**... आप देश के अंदर ओबीसी जातियों के अधिकारों को छीनने का प्रश्न कर रहे हैं, मुझे इस बिल के पीछे यह भी मंशा लग रही है। जय हिन्द, जय भारत!

महोदय, मैं आपके माध्यम से केन्द्र सरकार और सभी माननीय सदस्यों से कहना चाहता हूँ कि गहलोत साहब और भूपेन्द्र साहब काफी मेहनत करके इस विधेयक को सदन में लाए हैं। मैं इसके समर्थन में खड़ा हूँ। इसके साथ-साथ, मैं अपनी बात को यहां जरूर रखना चाहूँगा। यह सदन पूरे देश के लिए कानून बनाता है और अधिकार देता है। हमारे यहां कास्ट सिस्टम की व्यवस्था है। यहां एक हाथ से मिलता है और दूसरे हाथ से छीन लिया जाता है। इस विषय पर अनेक माननीय सदस्यों ने बहुत विस्तार से बोला है, डी. राजा साहब ने बोला है, राम गोपाल जी ने बोला है, इसलिए मैं यहां उसके विस्तार में नहीं जाना चाहता हूँ।

आजकल लोगों ने जिस रिजर्वेशन की मांग की है, गहलोत साहब, किसी की आर्थिक स्थिति, जो शूद्र है, अति-शूद्र है, उससे बदल नहीं जाती, चाहे कुछ हो जाए। हमारा जो सुप्रीम कोर्ट है, मैं उसका सम्मान करता हूँ, कभी-कभी वह बहुत अच्छा काम करता है, लेकिन जो आर्थिक आधार बनाया गया है, उसने तबाही कर दी है। हमारे 52 से 55 प्रतिशत बच्चों की, पास होने के बावजूद, मैंने इस बारे में प्रधान मंत्रीजी को लिखा है, मंत्री जी को भी लिखा है और DOPT को भी लिखा है, खोजबीन हो रही है कि उनकी आमदनी क्या है? राम गोपाल जी ने अभी जो बात कही, मैं उसके विस्तार में नहीं जाता। आपकी मजबूरी में समझता हूँ कि ज्यादा समय नहीं है, लेकिन आपने जो कमीशन बनाए हैं, वे सब बिना दाँत के हैं, चाहे वह Scheduled Caste Commission हो, Scheduled Tribes Commission हो या Backward Classes Commission हो। कोई एक कदम नहीं चल पाया। यह बहुत जमा हुआ देश है, बड़ी कठिनाई से सरकता है। आपने जो क्रीमी-लेयर इसमें लगायी है, वह संविधान के साथ सबसे बड़ा अन्याय है। संविधान बनाने का हक हमारा है। आपने इसमें 6 लाख रुपए की सीमा रखी है, मैं आपसे क्या कहूँ? 52 से 55 प्रतिशत बच्चे, जो पास हो गए, आज खोजबीन हो रही है कि उनकी आमदनी क्या है?

मैं एक बात और कहना चाहता हूँ। इस सदन में आप मालिक हैं, सदन में बैठे हैं। यहां कोई सरकार रही हो, लेकिन इसी परिसर में, Scheduled Castes Commission, Scheduled Tribes Commission या Backward Classes Commission होने के बावजूद, ठेके पर काम दिया जाता है,

[श्री प्रदीप टम्टा]

जबकि यहां कानून बनता है। यहां देश के सभी लोगों की निगाह लगी रहती है। Contract labour पर यहां लोग रखे जाते हैं। ठेकेदार यहां contract basis पर लेबर लगाए हुए हैं। सफाई वाले लोगों को 8,000 या 10,000 रुपए मिलते हैं। जो पानी पिला रहे हैं, उन्हें 8,000 रुपए मिलते हैं। यह सदन है। यह आपके अकेले का नहीं, कई वर्षों से, कई सरकारों के समय से यह सिलसिला शुरू हुआ है। जब यहां आप न्याय नहीं कर सकते - आप सारे देश से चुनकर आते हैं, तब भी यहां न्याय नहीं कर सकते, फिर हमें कहां न्याय मिलेगा, कैसे न्याय मिलेगा?

सुप्रीम कोर्ट, जो सब तरह के मामलों में न्याय करती है, उसके campus में भी जो employee लगता है, वहां कहीं reservation नहीं है। जहां न्याय मिलता है, वह न्यायालय भी reservation में क्रीमी लेयर लगाता है। अभी यहां छत्रपति शाहू महाराज का जिक्र किया गया। सामाजिक विषमता की लड़ाई की इतनी लंबी शृंखला है, मैं क्या बताऊं कि जाति की वजह से कितनी तबाही हुई है। आज चीन कितनी बुलंदी से बोल रहा है। वहां 95 परसेंट जातियां हैं, लेकिन वहां उनमें कोई फर्क नहीं है जबकि हमारे यहां एक लाख जातियां हैं। मैं उसके विस्तार में नहीं जाना चाहता। क्रीमी-लेयर को आप तत्काल खत्म करिए। ... (समय की घंटी) ... मैं आपसे कहूं कि इस सदन में तो कम-से-कम, Parliament में जहां हम लोग बैठे हैं, ठेके पर मजदूर लगाने का काम खत्म होना चाहिए। यहां से पूरे देश में संदेश जाना चाहिए कि यह सदन कुछ आदर्शों पर चलता है। जब यहाँ से संदेश जाएगा, तो फिर वह सभी विभागों में जाएगा। सब जगह कांट्रैक्ट्स लेबरर्स लिए जा रहे हैं, सारे पब्लिक सेक्टर्स में लिए जा रहे हैं और सारे पब्लिक सेक्टर्स में आप disinvestmnet करते जा रहे हैं। आप बताइए कि उनमें रिजर्वेशन का कहाँ मतलब है? यह जो कमीशन है, मैं इसके हक्क में हूँ। मैं यह मानता हूँ कि भूपेन्द्र जी ने इस पर काफी मेहनत की है। इससे संबंधित सेलेक्ट कमिटी के सदस्यों ने काफी मेहनत की है। दिग्विजय सिंह जी से लेकर हरिप्रसाद जी तक ने इसमें खूब पढ़कर मेहनत की है। उस कमिटी में राम गोपाल जी भी थे। मैंने इसमें ज्यादा कुछ सिफारिश नहीं की। मेरी आपके माध्यम से सरकार से यही विनती है कि अन्याय यहाँ से खत्म कीजिए, यह क्रीमी लेयर खत्म कीजिए। यहाँ ठेके पर जो सफाई मजदूर हैं, उनके बारे में तो सोचिए! हम रोज वहाँ जाते हैं, क्या हमको दया नहीं आती? क्या है हमारा हृदय? हम देश भर के लोगों की तरफ से यहाँ बैठे हैं! यह जो पानी पिलाने वाला है, उसको 8,000 रुपये देते हैं। यहाँ तो ठीक कर लीजिए। मेरी सरकार से यही विनती है। इन्हीं शब्दों के साथ, मैं अपनी बात समाप्त करता हूँ। मैं आपका बहुत आभार मानता हूँ कि आपने मुझे दो मिनट का समय दिया, बहुत-बहुत शुक्रिया।

SHRI C. P. NARAYANAN (Kerala): Sir, earlier a speaker spoke about the difference between North and South. In the South there are two streams. One, the king or queen of the Southern States who had given initiatives. I am particularly speaking about this because in June, 1817 the Travancore queen took up the responsibility of educating the public and it is on that basis that, later on, the backward communities demanded that this right should be extended not only for the forward classes, but also for the backward classes. As mentioned earlier, Sri Narayana Guru, Ayyankali and others, other backward

sections, including Muslims and Christians, too had their own movements in Kerala and similarly in other South Indian States. Unfortunately, even though we had Arya Samaj in the North, for various reasons they were not allowed to have a large number of schools in various States in the North as we had in the South, and because of that this difference existed. Another thing is, in the Constitution it is said 'socially and educationally backward classes. Social backwardness is based on education. That is what Sri Narayana Guru and others said. Now, it is the backward communities and the women who are still segregated, who are still put back. So, when the Constitutionally authorised Commission starts functioning, they have to see to it that the women and the most backward, among the backward classes, are given enough prominence so that the reservation need not continue for all times. That is what the Constitution also says. If you have to ensure that, then we have to see to it that, over a time period, the most backward and the women are also given good education and they are made socially forward. We have given an amendment that in the Commission, among the five Members, we have to ensure that there is a woman, that there is a representative of the most backward communities and there is a representative of the minorities. Only if this is done can we ensure that this constitutionally-created Commission does what is expected of it, which the earlier NCBC was not able to do. Thank you.

**श्री दिग्विजय सिंह (मध्य प्रदेश):** माननीय उपसभापति महोदय, मैं बधाई देता हूं भूपेन्द्र यादव जी को, जो हमारे चेयरमैन, सेलेक्ट कमेटी थे और बधाई देता हूं माननीय मंत्री जी को, जिन्होंने पिछड़ा वर्ग आयोग को संवैधानिक दर्जा देने का निर्णय किया है। हम लोग भी चाहते थे, पर कर नहीं पाए, लेकिन हम चाहते थे, हमारी मंशा थी। मैं यह भी अनुरोध करना चाहता हूं कि माननीय श्री शरद यादव जीने जो बात कही है, वह बिल्कुल सही कही है। यह क्रीमी लेयर का कॉन्सेप्ट संविधान में है कहाँ - संविधान में नहीं है। केवल सुप्रीम कोर्ट के निर्णय से हम लोगों ने उसको स्वीकार कर लिया। आज उन्होंने ठीक कहा कि है चपरासी की आमदनी भी उसको क्रीमी लेयर के बाहर कर देती है। इसलिए आपने जो कहा, हम उसका पूरा समर्थन करते हैं। भूपेन्द्र यादव जी ने राजनीतिक भाषण दिया कि कांग्रेस ने कुछ नहीं किया। आपने क्या किया, श्रीमान? मैं आपसे कहना चाहता हूं, जब मंडल आयोग बना था, तो यहां उस समय के तत्कालीन मंत्री शरद यादव जी बैठे हैं, आडवाणी जी और अटल जी मंत्रिमंडल में इसका कितना विरोध करते थे, यह इनके साक्षी हैं। आडवाणी जी की रथयात्रा मंडल आयोग के बाद ही शुरू हुई। ...**(व्यवधान)**... मैं यह भी बताना चाहता हूं कि जो बयान आरक्षण के विरोध में आपके सर संघचालक जी का आया था। उसके बारे में हम आज तक स्पष्टीकरण नहीं मांग पाए। भूपेन्द्र यादव जी आप जरा बताएंगे कि आरक्षण का पुनर्वलोकन होना चाहिए, रिव्यू होना चाहिए, यह उन्होंने कहा था कि नहीं कहा था? ...**(व्यवधान)**... देखिए, महंत जी, आप राजनीतिक व्यक्ति नहीं हैं, आप महात्मा हैं, हम आपकी इज्जत करते हैं, सम्मान करते हैं, कहाँ गलत लोगों के बीच में फँसे हुए हैं। मैं आपसे अनुरोध करता हूं कि इसको राजनीतिक रंग मत दीजिए, हम इसका

[श्री दिग्विजय सिंह ]

**6.00 P.M.**

भूरपूर समर्थन करते हैं, लेकिन साथ में आपने you have taken away the rights of the State Governments! This is becoming a practice with this Government. They are centralizing the entire governance in the hands of the PMO, not even with the Ministers. That is why we oppose this.

Sir, I would also like to say a few words on my amendments. I have not spoken about the amendments which I am going to move. But, I will take an opportunity to speak when I move my amendments.

SHRI RIPUN BORA (Assam): Sir, I fully support this Bill. But, before that, I wanted to highlight 3-4 issues and bring them to the notice of the hon. Minister.

First one is, there is a provision in the Bill for a periodic revision of the List. I ask: Why this periodic revision of the List is required? When you have classified a particular community as an OBC, why is it to be reviewed again and deleted from the List? Is it simply because he became rich or simply because he became educated or simply because his community became educated? So, I strongly feel, it is injustice. If a particular community is classified and notified as an OBC, it should not be reviewed or it should not be deleted. This is one.

The second one is, the Select Committee has recommended that out of five Members of NCBC one should be woman and one should be from minority community. But, the Bill is totally silent about this recommendation. So, I request the hon. Minister to do justice by bringing an amendment to include one woman and one from minority community in the Commission.

The third point is, simply amending the Constitution will serve no purpose. The sincerity of the Government in addressing problems of the OBCs has to be shown. Sir, the percentage of OBCs in the Central Government Group 'A', 'B' and 'C' jobs in all 42 Ministries and Departments is only 19.53 per cent against the quota of 27 per cent.

So, this is great injustice. These three years of the Central Government have been against the OBCs. Is this their sincerity? That is why I would like to request the Government that after the passage of this Constitutional (Amendment) Bill, they should implement this in letter and spirit.

My last point is that it is no use of giving constitutional status to the NCBC because the Bill itself says that the NCBC would be consulted on all relevant policy issues. So, there would simply be 'consultation'. There is no binding on the Government to accept its recommendations. The recommendations of the NCBC must be binding on the Government. In the case of Indra Sawhney, the court had clearly stated in its judgement that the Government was bound to accept the recommendations of the Commission. The Government is bound to act on the recommendations of the Commission. But, in this Constitution (Amendment) Bill, there is no mention that the recommendations of the Commission would be binding on the Government. If there is no binding on the Government, then, what is the use of giving it a constitutional status?

My last point is that the Government has the power to include and exclude communities. So, the Government should ensure that no Government would misuse this provision for political purposes in the days to come. ...*(Time-bell rings)*... Just one last point, Sir.

MR. DEPUTY CHAIRMAN: How many last points would you make?

SHRI RIPUN BORA: There are proposed to be five members in the NCBC, to be appointed by the President. But, there should be a provision that the President would consult with the Leaders of Opposition of both the Houses while appointing these five members so that justice can be done. ...*(Time bell rings)*...

Thank you, Sir.

MR. DEPUTY CHAIRMAN: Okay. Now, Shrimati Chhaya Verma. You have three minutes.

**श्रीमती छाया वर्मा** (छत्तीसगढ़): उपसभापति महोदय, आपका बहुत-बहुत धन्यवाद। मुझे राष्ट्रीय पिछड़ा वर्ग आयोग (निरसन) विधेयक, 2017 और संविधान (एक सौ तेहसवां संशोधन) विधेयक, 2017 पर बोलने का मौका दिया, इसके लिए मैं अपने पार्टी लीडर और भुवनेश्वर कालिता जी को धन्यवाददेना चाहूंगी। मुझे लच्छेदार भाषण देना नहीं आता है, लेकिन मैं सच्चाई को सीधे-सपाट तरीके से उजागर करना चाहूंगी। वर्ष 1931 की जनगणना में अपने 52 प्रतिशत आबादी पिछड़े वर्ग में घोषित की और 1978 में मंडल आयोग बना। उसी जनगणना के अनुसार मंडल आयोग ने भी घोषित किया कि पिछड़ों की आबादी 52 प्रतिशत है और आज भी पिछड़ों की आबादी 52 प्रतिशत है। क्या इतने वर्षों में पिछड़े वर्ग की आबादी नहीं बढ़ी होगी? ...*(व्यवधान)*...

उपसभापति महोदय, मैं सच्चाई बताना चाहूंगी कि अभी कुछ समय पहले पूरे भारत में NEET का एग्जाम हुआ और उस NEET के एग्जाम को IIT, IIM और मेडिकल के छात्रों ने क्वालिफाई किया।

[श्रीमती छाया वर्मा ]

उस एग्जाम में ओबीसी, अनुसूचित जाति और जनजाति को मिलाकर 49.50 प्रतिशत आरक्षण था और 50.50 प्रतिशत आरक्षण सामान्य वर्ग के लिए था।

उपसभापति महोदय, मैं आपके माध्यम से सरकार से पूछना चाहती हूं कि आपने आरक्षण किन्हें दिया, ओबीसी, अनुसूचित जाति और जनजाति को दिया या सामान्य वर्ग को दिया? अगर आपने इस नियम को लागू किया है, तो ओबीसी, अनुसूचित जाति और जनजाति के बच्चे आपको कभी माफ नहीं करेंगे। इस नियम के तहत पूरे भारत में पिछड़े वर्ग के 9,000 बच्चे मेडिकल में दाखिला लेने से वंचित रह गये। यह बहुत बड़ा नुकसान हमारे ओबीसी, अनुसूचित जाति और जनजाति के बच्चों को हुआ है और वे आपको कभी माफ नहीं करेंगे।

उपसभापति महोदय, मैं आपके माध्यम से इस सदन को बताना चाहूंगी कि इसमें क्या एक और नियम क्रीमी लेयर का आ गया है, जिसका कोई और सदस्यों ने जिक्र किया है। इस क्रीमी लेयर के नियम को या तो आप खत्म कर दीजिए या उस क्रीमी लेयर को सही तरीके से लागू करिए, तभी यह चल पाएगा अन्यथा ओबीसी, पिछड़े वर्ग के लोग उसका विरोध करेंगे।

उपसभापति महोदय, ओबीसी का आरक्षण 27 परसेंट है, वह हर राज्य में अलग-अलग है। हमारे छत्तीसगढ़ में तो 12 परसेंट ही ओबीसी को आरक्षण मिलता है। मैं बताना चाहूंगी कि अगर ऐसा ही आरक्षण रहेगा, तो ऐसे आरक्षण का कोई औचित्य नहीं है, इसका कोई मायना नहीं रह गया है। आपने ओबीसी कमीशन में केवल तीन सदस्य रखे हैं। मैं आपसे आग्रह करना चाहूंगी कि उसमें एक महिला सदस्य को रखिए और उसके नीचे एक और कमेटी बनाइए, जिसमें सभी राज्यों से एक-एक व्यक्ति को रखिए। क्योंकि हर राज्य में अलग-अलग नियम होते हैं और हर राज्य में जनगणना का आधार अलग-अलग होता है। इसलिए एक कमेटी बनाएं, जिस में हर राज्य के एक-एक व्यक्ति को रखा जाए। "पिछड़े-पिछड़े एक समान, हिंदू हो चाहे मुसलमान।" हम सब भाई-भाई हैं, एक साथ रहते हैं और सभी पिछड़े वर्ग के हैं। अंत में मैं यही कहना चाहूंगी कि आप नई जनगणना लागू करें और जिस प्रकार से अनुसूचित जाति/जनजाति के लोगों को विधान सभाओं में आरक्षण रहता है, राज्य सभा में अनुसूचित जाति/जनजाति के लोगों को आरक्षण रहता है, ठीक उसी तरह पूरे भारत की विधान सभाओं में ओ.बी.सी. के लोगों को भी आरक्षण मिलना चाहिए, तभी सही मायनों में उसका लाभ इस समुदाय को मिल पाएगा। सर, आरक्षण हमारा अधिकार है, आरक्षण संरक्षण है। हम आरक्षण लेकर भीख नहीं मांग रहे हैं। ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: No, no Viploveji. Please don't interrupt.

**श्रीमती छाया वर्मा:** हम इस देश के नागरिक हैं। हमें आरक्षण चाहिए, हमें संरक्षण चाहिए। आपने बोलने का मौका दिया, धन्यवाद।

MR. DEPUTY CHAIRMAN: Thank you, Chhaya Vermaji. I thank every Member who has cooperated in the time management. Now, the hon. Minister.

**श्री थावर चन्द गहलोत:** धन्यवाद, उपसभापति महोदय। मुझे बहुत खुशी है कि इस संविधान

संशोधन विधेयक पर अभी तक 25 माननीय सदस्यों ने अपने विचार व्यक्त किए हैं और सभी ने इस का समर्थन किया है।

महोदय, सब से पहले बी.के. हरिप्रसाद जी ने विचार व्यक्त किए, उसके बाद भूपेन्द्र यादव जी, प्रो. राम गोपाल यादव जी ने..

**श्री नरेश अग्रवाल:** आप सभी का नाम पढ़ेंगे तो बहुत समय लगेगा।

**श्री थावर चन्द गहलोतः** मैं आपसे सहमत हूं। सभी माननीय सदस्यों ने इस विधेयक का समर्थन किया है, इसके लिए मैं उनका आभार व्यक्त करता हूं और खुशी के साथ यह कह सकता हूं कि जो शंका-कुशंकाएं व्यक्त की गई थीं, वे निराधार हैं, सत्यता से परे हैं। यह विधेयक अच्छी नीयत से लाया गया है। भारतीय जनता पार्टी और एन.डी.ए. की सरकार आरक्षण की पक्षधर है और भविष्य में भी रहेगी। महोदय, एस.सी./एस.टी. और ओबीसी के आरक्षण का हम प्रारंभ से समर्थन करते हुए इस कार्य को आगे बढ़ाने का काम करते आए हैं। मैं एक नहीं बल्कि अनेक उदाहण दे सकता हूं, परंतु फिर कुछ माननीय सदस्य इसे राजनीति से जोड़ने का प्रयास करेंगे और कुछ ने किया भी था, लेकिन मैं उस दिशा में जाना आवश्यक नहीं समझता हूं।

महोदय, संविधान में 4 प्रमुख संशोधन किए जा रहे हैं, एक संशोधन अनुच्छेद 338 का जो खंड10 है, जिस में ओ.बी.सी. वर्ग से संबंधित लोगों की शिक्षा-शिकायतों को सुनने का अधिकार ओ.बी.सी. आयोग को नहीं था, यह एस.सी. आयोग को था, अब यह अधिकार आने वाले और बनने वाले ओ.बी.सी. आयोग को दिया जा रहा है। महोदय, 338 के अंतर्गत एस.सी. कमीशन का प्रावधान है, 338(ए) में एस.टी. कमीशन का प्रावधान है और अब 338(बी) में ओ.बी.सी. कमीशन के गठन का प्रावधान किया जा रहा है। एस.सी. कमीशन/एस.टी. कमीशन को पहले से संवैधानिक दर्जा है, उसी प्रकार का संवैधानिक दर्जा अब ओ.बी.सी. कमीशन को दिया जा रहा है। इस का सीधा-सीधा अर्थ यह है कि ठीक उसी प्रकार से जो अधिकार, कर्तव्य और सशक्ता एस.सी. और एस.टी. कमीशन को प्राप्त है, वही अधिकार इन्हें भी दिए जा रहे हैं। महोदय, आर्टिकल 341 और 342 में संबंधित वर्ग की जातियों को समाहित करने और हटाने के लिए प्रावधान किया गया है। आर्टिकल 342(क) में ओ.बी.सी. से संबंधित जातियों को भी उसी प्रकार की प्रक्रिया अपनाकर जोड़ने और घटाने का प्रावधान किया गया है। इसके साथ ही साथ आर्टिकल 366 में भिन्न-भिन्न प्रकार की परिभाषाएं दी गई हैं। इसके सब-कलॉज 24 में SC वर्ग से संबंधित जातियों का उल्लेख है, सब-कलॉज 25 में ST से संबंधित जातियों का उल्लेख है और अब हम एक नया आर्टिकल 26(ग) जोड़ रहे हैं। अब इसके आधार पर OBC की जातियों की परिभाषा का उल्लेख होगा। माननीय सदस्यों द्वारा यहां आशंका व्यक्त की गई कि वर्तमान में जो अधिकार राज्यों के आयोग को है, वे कम होंगे तथा संघीय ढांचे का हनन होगा, तो इस बारे में यह कहना है कि ऐसे बिल्कुल नहीं है। आर्टिकल्स में या इन अनुच्छेदों में उनके अधिकारों को किसी भी प्रकार से कम करने की कहीं भी कोई व्यवस्था नहीं है। बहुत पहले से राज्यों ने अपने-अपने राज्य क्षेत्रों में OBC आयोग का गठन किया हुआ है। जब काका कालेलकर समिति बनी थी और जब उसकी रिपोर्ट आई थी, तो उस समय भी कई राज्यों ने इस प्रकार का गठन किया था। जो राज्य सूची होती है, वह OBC से संबंधित काम करती है, अधिसूचित करती है। उसके बाद 1993 में मंडल कमीशन की रिपोर्ट

[श्री थावर चन्द गहलोत]

के आधार पर भी अनेक राज्यों ने इस प्रकार के आयोग का गठन किया है। सुप्रीम कोर्ट ने भी 1992-93 में एक फैसला दिया था, उसको आधार बनाकर बहुत से राज्यों ने अपने-अपने राज्यों में OBC कमीशन का गठन किया था। आज की तारीख में लगभग 30-31 राज्यों ने इस प्रकार के आयोग का गठन किया हुआ है। मेरे पास इसकी सूची उपलब्ध है। जो OBC से संबंधित राज्यों की सूची है, उसमें जोड़ने और घटाने का उनका अधिकार है, वह बरकरार रहेगा तथा उसका किसी प्रकार का हनन नहीं होगा।

इसके साथ ही साथ आर्टिकल 15 व 16 की भावनाओं को देखते हुए, इन वर्गों से संबंधित हित संरक्षण की योजनाएं बनाने का और उससे संबंधित प्रावधान करने का जो अधिकार है, उस अधिकार का उपयोग भी राज्य सरकारों ने किया है, वह अधिकार ओं भी बरकरार है। हम न तो आर्टिकल 15 में कोई संशोधन कर रहे हैं और न ही 16 में कोई संशोधन कर रहे हैं। इसका सीधा-सीधा आशय यह है कि किसी प्रकार से राज्य के आयोग इस संविधान संशोधन के कारण प्रभावित नहीं होंगे। अधिकांश माननीय सदस्यों ने इस विषय पर शंका व्यक्त करते हुए अपने विचार व्यक्त किए हैं। मैं ईमानदारी के साथ यह स्पष्ट करना चाहता हूं कि राज्यों के आयोग अधिकार सम्पन्न हैं और भविष्य में भी रहेंगे। उनके साथ किसी भी प्रकार की छेड़-छाड़ करने की कोशिश नहीं होगी।

इसके साथ ही साथ यह भी आशंका व्यक्त की गई है कि राज्यों में जो OBC की लिस्ट है, उसको केन्द्र सरकार राष्ट्रीय आयोग के माध्यम से प्रभावित करने का प्रयास करेगी। इस संविधान संशोधन विधेयक में जिस प्रकार से SC/ST आयोग को अधिकार है, उसी प्रकार इस आयोग को भी अपनी कार्य-प्रणाली तय करने का अधिकार है। जब हम नियम बनाएंगे, तो हम उस समय इन शंकाओं को भी दूर करने का प्रयास करेंगे। किसी भी प्रकार से राज्यों के अधिकारों का हनन नहीं होगा और OBC वर्ग से संबंधित समुदाय के साथ या लोगों के साथ अन्याय नहीं होगा। हमारा सीधा-सीधा उद्देश्य यह है कि OBC वर्ग के लोगों के साथ प्रताङ्गन की घटनाएं होती हैं, उनके साथ अन्याय होता है और उनकी समस्याओं को सुनने का पर्याप्त उपाय और अधिकार सम्पन्न संरक्षण नहीं है। हम इस आयोग को अधिकार सम्पन्न बनाने का प्रयास कर रहे हैं, इसलिए किसी भी प्रकार की कोई गलतफहमी पालने की आवश्यकता नहीं है। अभी तक जो जातियाँ केंद्रीय सूची में हैं और राज्य की सूची में हैं, वे भी कहीं प्रभावित नहीं होंगी। वर्तमान में जो केन्द्रीय सूची है, वह प्रेसिडेंशियल ॲर्डर से नोटिफाईड होकर यथावत रहेगी, उसमें किसी प्रकार का हनन करने का या घटाने-बढ़ाने का, वर्तमान में जो परिस्थिति है, उसके आधार पर हम इस आयोग को कोई अधिकार नहीं दे रहे हैं। जो बहुत सारी आशंकाएं व्यक्त की गई हैं, मैं उनका ज्यादा से ज्यादा उत्तर देने की कोशिश करूंगा।

महोदय, Creamy layer की बात आई। मैं कहना चाहता हूं कि यह creamy layer हमने नया नहीं बनाया है, यह creamy layer लगभग पंद्रह साल पहले बना है। हर तीन साल बाद उसका रिव्यू होना चाहिए। यह 2013 में बना है, उससे पहले चार बार बना है। Creamy layer की धनराशि निर्धारण का भी एक फार्मूला है। यह फार्मूला है, मूल्य सूचकांक + ओबीसी वर्ग से संबंधित लोगों की आय। उसकी तुलनात्मक जानकारी प्राप्त करके उस आधार पर creamy layer की धनराशि का निर्धारण होता है। वर्तमान सरकार नरेन्द्र मोदी जी के नेतृत्व में इस पर गंभीरता से विचार कर रही है और प्रस्ताव ...**(व्यवधान)**...

**श्री शरद यादव:** मंत्री जी, यह जो निर्धारण है, यह भारत सरकार के चपरासी की तनख्वाह है और मैं आपसे विनती करना चाहता हूँ कि यह पूरा गैर संवैधानिक फैसला किया गया है। यह फैसला संविधान के खिलाफ है, इसलिए आप इसके लिए, यहाँ पर इतना तो कर सकते हैं कि इसको 25 लाख कर दीजिए, 50 लाख कर दीजिए। आपको कौन रोक रहा है? आप उनको क्यों रोकना चाहते हैं? यह आपके हाथ में है और यह बेकार में ही संविधान के खिलाफ काम हुआ है। आप तो जानते हैं कि कोई भी दलित हो, वह कितना ही मालदार हो, दलित कहलाता है, जबकि कोई बैकवर्ड है, तो उसकी जाँच के अनुसार उसको बैकवर्ड माना जाता है।

**श्री थावर चन्द गहलोत:** उपसभापति जी, यहाँ सामाजिक और आर्थिक दृष्टि से पिछड़े वर्ग की बात हो रही है। मैं फिर निवेदन करना चाहता हूँ कि ...**(व्यवधान)**...

**श्री दिग्विजय सिंह:** आर्थिक नहीं, शैक्षणिक और सामाजिक है। ...**(व्यवधान)**... आपने गलत बात कही है।

**श्री थावर चन्द गहलोत:** मुझ से पहले प्रो. राम गोपाल यादव जी ने कहा, और किसी ने कहा कि कटु सत्य कहना उचित नहीं ...**(व्यवधान)**... हर किसी के गले नहीं उतरता है। ...**(व्यवधान)**... परंतु हम इस बात को भली-भाँति जानते हैं कि अगर आज कोई कंगालपति है, तो वह कल करोड़पति भी हो सकता है और अगर आज कोई करोड़पति है तो वह कल कंगालपति भी हो सकता है। ...**(व्यवधान)**... पिछड़े वर्ग की यह परिभाषा, जो पहले से बनी हुई है, मैं उस आधार पर यह बात कर रहा हूँ। यहाँ तक, कुछ माननीय सदस्यों ने कहा कि हम इसके विरोधी हैं, उस संदर्भ में मैं उन्हें बताना चाहता हूँ कि मैंने पहले ही कहा है कि हम इसके विरोधी नहीं हैं। अगर हम इसके विरोधी होते, तो 1997 में, उस समय की सरकार ने, शायद श्री आई.के. गुजराल प्रधान मंत्री थे, सुप्रीम कोर्ट के निर्णय के तारतम्य पाँच कार्यालयीन आदेश जारी करके, अनुसूचित जनजाति वर्ग से संबंधित आरक्षण संबंधी प्रावधानों को समाप्त कर दिया गया था। मैं खुशी के साथ, गर्व के साथ कहता हूँ कि जब अटल बिहारी वाजपेयी जी देश के प्रधान मंत्री बने, तब हम सब सांसदों ने, SC/ST एसोसिएशन के सभी सांसदों ने मिलकर उनसे आग्रह किया था। उस समय संसदीय कार्य मंत्री श्री प्रमोद महाजन जी थे। उन्होंने उनको बुलाया, कार्मिक प्रशासनिक मंत्री वसुंधरा राजे जी थीं, उन्होंने उनको भी बुलाया और कहा कि अगर संविधान में संशोधन करना पड़े, तो करें, अगर कार्यालयीन आदेश को कार्यालयीन आदेश के माध्यम से निरस्त किया जा सकता है, तो करें। इसके पश्चात, बाद में 3 संविधान संशोधन करके आरक्षण संबंधी उन प्रावधानों को बहाल किया गया था। ...**(व्यवधान)**...

**श्री सीताराम येचुरी:** मंत्री महोदय, मेरा आपसे एक निवेदन है कि आप इतिहास में न जाएं, तो बेहतर होगा। देखिए, जब मंडल आया तो कमंडल शुरू हुआ। मंत्री जी, वह भी हुआ। अब अगर आप यह बताइएगा कि कौन-से मंत्री ने क्या, कौन-से मुख्य मंत्री ने क्या किया - आप यहाँ पर यह सब न लाएं। यहाँ पर एक विधेयक लाया गया है, जिसको पारित करना है। मंडल के लिए कमडल आया, अब आप आरक्षण ला रहे हो, अब कौन-सा कमंडल निकलेगा, कहाँ से क्या निकलेगा? हम इन सब बातों में क्यों जाएं? ...**(व्यवधान)**... इसलिए आप इसमें न जाएं।

**श्री थावन चन्द गहलोत:** मैं आपकी बात से पूरी तरह सहमत हूँ, लेकिन कुछ ऐसे विषय आए थे, इसीलिए मैंने यह सब देने की कोशिश की थी। मैं संविधान संशोधन बिल के संबंध में ही बात करना चाहूँगा, इससे ज्यादा इधर-उधर कुछ नहीं कहूँगा।

एक शंका यह व्यक्त की गई कि राज्य के जो आयोग हैं, उन्होंने कुछ प्रस्ताव किए और केन्द्र सरकार ने उनको implement नहीं किया तो मैं यह बताना चाहूँगा कि जिन-जिन राज्यों ने कुछ प्रस्ताव किए थे, चाहे वह राजस्थान हो या अन्य प्रदेश हों, उनके प्रस्तावों पर सुप्रीम कोर्ट में केसेज चल रहे हैं और वे विचाराधीन हैं। जब ये सारे केसेज वहाँ से समाप्त हो जाएँगे, तो राज्य सरकार हमारे पास प्रस्ताव भेजेगी और हम उन प्रस्तावों को यह जो आयेग बनने वाला है, उसमें भेजेंगे। उसके बाद आयोग जैसा प्रतिवेदन देगा, उस पर सरकार निर्णय करके इस संसद के सामने ही आएगी। संसद के सामने आने के बाद, संसद जो निर्णय करेगी, वही देश में या उन पर लागू किया जाएगा। जहाँ तक संविधान संशोधन विधेयक की बात है, उसके बारे मैंने सब स्पष्ट कर दिया है।

एक विषय यह आया कि हम इस पर राज्य सरकार से सहमति क्यों नहीं लेते हैं? मैं निवेदन करना चाहता हूँ कि एससी-एसटी आयोग में जो परिभाषा आर्टिकल 341 और 342 में, जाति को जोड़ने के लिए और घटाने के लिए उल्लिखित है, वही की वही परिभाषा हमने यहाँ भी रखी है। मैं यह निवेदन करना चाहता हूँ कि शंका करने की आवश्यकता नहीं है। आर्टिकल 74 केन्द्र सरकार की functioning के बारे में कही है कि भारत के राष्ट्रपति जी को सहायता और सलाह देने के लिए भारत सरकार है और वह जिम्मेदार है और जब भारत सरकार राष्ट्रपति जी को कोई सलाह देती है, उसी पर वे निर्णय करते हैं। ठीक उसी प्रकार से, आर्टिकल 163, जो राज्य मंत्रिमंडल के अधिकारों और कर्तव्यों को दर्शाती है, उसमें यह प्रावधान है कि राज्य की सरकार राज्यपाल को सलाह देने के लिए, सहायता देने के लिए और परामर्श देने के लिए अधिकार प्राप्त है और वह जैसी राय देती है, वैसा ही राज्यपाल करेगा। यही पद्धति एससी आयोग और एसटी आयोग पर भी लागू है। यह मान कर चलिए कि हम राज्य सरकार के अधिकारों में किसी प्रकार का कोई अतिक्रमण नहीं करना चाह रहे हैं और न किसी प्रकार से संघीय ढाँचे को प्रभावित करने का प्रयास कर रहे हैं। राज्य सरकार जो सहमति राज्यपाल को देगी, उसी सहमति के आधार पर राज्यपाल हमें राय देंगे और उस पर हम आगे कार्रवाई करेंगे।

मैं सोचता हूँ कि जो बातें मैंने बताई हैं, वे पर्याप्त हैं। अगर किसी और की इस संबंध में कोई शंका-कुशंका है, तो मैं उसका भी समाधान करने के लिए, आपकी अनुमति होगी, तो तत्पर हूँ, नहीं तो बहतु सारे माननीय सदस्यों ने जो बातें कही थीं, उन सबका मैं उत्तर देने लगूँगा तो येचुरी साहब ने जो कहा है, फिर वह विषयांतर होगा और मैं विषयांतर करने की बजाय यह कहूँगा कि यह ऐतिहासिक निर्णय सरकार ने लिया है। इस ऐतिहासिक निर्णय को सदन पारित करें, यह मैं निवेदन करता हूँ, प्रार्थना करता हूँ।

**SHRI B.K. HARIPRASAD:** Sir, I want to seek one clarification.  
...*(Interruptions)...*

**MR. DEPUTY CHAIRMAN:** The Minister has clarified everything. I would say, he has replied with full clarity and most of the concerns have been addressed.  
...*(Interruptions)...*

SHRI B.K. HARIPRASAD: Sir, only one clarification. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: What is your point? ...(*Interruptions*)...

SHRI B.K. HARIPRASAD: Sir, the Bill No.70, the National Commission for Backward Classes (Repeal) Bill says that the 1993 Act has been repealed. That means that the National Commission for Backward Classes and the State Commission for Backward Classes are redundant. So, what is the position of these Commissions at the State level? He says that it stays as it is, but, at the same time, it is being repealed. There is a confusion. He should clarify it.

**श्री उपसभापति:** मंत्री साहब, अगर इस सम्बन्ध में कुछ confusion हैं, तो आप उसका reply दे दीजिए।

**श्री थावर चन्द गहलोतः** सर, मैंने प्रारम्भ में ही बताया कि वे आयोग यथावत रहेंगे, उनके अधिकार यथावत सुरक्षित हैं।

**श्री उपसभापति:** ठीक है, हो गया। ...(**व्यवधान**)...

**श्री थावर चन्द गहलोतः** 1993 का जो अधिनियम है, केवल वह अधिनियम निरस्त किया जा रहा है। उस अधिनियम में उनके अधिकारों के हनन का कोई प्रावधान नहीं था। केवल 1993 का जो अधिनियम है, वही निरसित करने का प्रस्ताव है और इससे ज्यादा कुछ नहीं है।

MR. DEPUTY CHAIRMAN: The question is:

That the Bill further to amend the Constitution of India, as passed by Lok Sabha and as reported by the Select Committee of Rajya Sabha, be taken into consideration.

Now, hon. Members, under Article 368 of the Constitution, the motion will be have to be adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members of the House present and voting. Therefore, I have to call for division. Let lobbies be cleared.

Now, Secretary-General will explain the voting procedure.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the Constitution of India, as passed by Lok Sabha, and as reported by the Select Committee of Rajya Sabha, be taken into consideration."

*The House divided.*

Ayes:129

Noes: Nil

**AYES-129**

Acharya, Shri Prasanna	Gehlot, Shri Thaawar Chand
Agrawal, Shri Naresh	Gohel, Shri Chunibhai Kanjibhai
Anand Sharma, Shri	Gokulakrishnan, Shri N.
Antony, Shri A.K.	Gowda, Prof. M. V. Rajeev
Arjunan, Shri K. R.	Hariprasad, Shri B. K.
Ashok Siddharth, Shri	Hashmi, Shri Parvez
Azad, Shri Ghulam Nabi	Jain, Shri Meghraj
Bachchan, Shrimati Jaya	Jaitley, Shri Arun
Bandyopadhyay, Shri D.	Jatiya, Dr. Satyanarayan
Banerjee, Shri Ritabrata	Javadekar, Shri Prakash
Batra, Shri Shadi Lal	Jha, Shri Prabhat
Biswal, Shri Ranjib	Judev, Shri Ranvijay Singh
Bora, Shri Ripun	Kalita, Shri Bhubaneswar
Budania, Shri Narendra	Karan Singh, Dr.
Chavan, Shrimati Vandana	Kashyap, Shri Ram Kumar
Chhatrapati, Shri Sambhaji	Khan, Shri Javed Ali
Chidambaram, Shri P.	Khan, Shri K. Rahman
Chowdhury, Prof. Jogen	Khan, Shri Mohd. Ali
Chowdhury, Shrimati Renuka	Kore, Dr. Prabhakar
Dalwai, Shri Husain	Mahatme, Dr. Vikas
Dasgupta, Shri Swapan	Mahra, Shri Mahendra Singh
Desai, Shri Anil	Malik, Shri Shwait
Dudi, Shri Ram Narain	Mandaviya, Shri Mansukh L.
Dullo, Shri Shamsher Singh	Manhas, Shri Shamsher Singh
Dungarpur, Shri Harshvardhan Singh	Mistry, Shri Madhusudan
Dwivedi, Shri Janardan	Mukut Mithi, Shri
Elangovan, Shri T. K. S.	Muthukaruppan, Shri S.
Fernandes, Shri Oscar	Nadda, Shri Jagat Prakash
Ganesan, Shri La.	Nanda, Shri Kiranmay
Ganguly, Shrimati Roopa	Naqvi, Shri Mukhtar Abbas
	Narayanan, Shri C. P.
	Navaneethakrishnan, Shri A.
	Nekkanti, Shri Bhaskar Rao

Netam, Shri Ram Vichar	Singh, Chaudhary Birender
Nishad, Shri Vishambhar Prasad	Singh, Shri Digvijaya
Panchariya, Shri Narayan Lal	Singh, Shri Gopal Narayan
Pandya, Shri Dilipbhai	Singh, Shri K. Bhabananda
Patil, Shri Basawaraj	Singh, Dr. Manmohan
Patil, Shrimati Rajani	Singh, Shri Veer
Poddar, Shri Mahesh	Sinh, Dr. Sanjay
Prabhu, Shri Suresh	Sinha, Shri R. K.
Punia, Shri P. L.	Siva, Shri Tiruchi
Ragesh, Shri K. K.	Somaprasad, Shri K.
Raja, Shri D.	Soni, Shrimati Ambika
Rajaram, Shri	Suresh Gopi, Shri
Ramamurthy, Shri K. C.	Syiem, Shrimati Wansuk
Ramesh, Shri Jairam	Tamta, Shri Pradeep
Rangarajan, Shri T.K.	Tendulkar, Shri Vinay Dinu
Rangasayee Ramakrishna, Shri	Thakur, Shri Ram Nath
Rao, Dr. K.V.P. Ramachandra	Thakur, Shrimati Viplove
Rapolu, Shri Ananda Bhaskar	Tirkey, Shri Dilip Kumar
Ravi, Shri Vayalar	Tiwari, Shri Alok
Reddy, Dr. T. Subbarami	Tiwari, Shri Pramod
Reddy, Shri V. Vijayasai	Tlau, Shri Ronald Sapa
Rupala, Shri Parshottam	Tundiya, Mahant Shambhuprasadji
Sable, Shri Amar Shankar	Vadodia, Shri Lal Sinh
Sancheti, Shri Ajay	Vegad, Shri Shankarbhai N.
Sasikala Pushpa, Shrimati	Verma, Shrimati Chhaya
Seetharama Lakshmi, Shrimati Thota	Verma, Shri Ramkumar
Selvaraj, Shri A. K.	Verma, Shri Ravi Prakash
Sen, Shri Tapan Kumar	Vijila Sathyananth, Shrimati
Seth, Shri Sanjay	Vora, Shri Motilal
Shekhar, Shri Neeraj	Yadav, Shri Bhupender
Shukla, Shri Rajeev	Yadav, Prof. Ram Gopal
Shukla, Shri Shiv Pratap	Yadav, Shri Sharad
Sibal, Shri Kapil	Yechury, Shri Sitaram

*The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.*

*The question was put and the motion was adopted.*

MR. DEPUTY CHAIRMAN: We shall now take up clause by clause consideration of the Bill.

The question is:

That Clause 2 stands part of the Bill.

*The House divided.*

Ayes: 129

Noes: Nil

**AYES - 129**

Acharya, Shri Prasanna	Desai, Shri Anil
Agrawal, Shri Naresh	Dudi, Shri Ram Narain
Anand Sharma, Shri	Dullo, Shri Shamsher Singh
Antony, Shri A.K.	Dungarpur, Shri Harshvardhan Singh
Arjunan, Shri K. R.	Dwivedi, Shri Janardan
Ashok Siddharth, Shri	Elangovan, Shri T. K. S.
Azad, Shri Ghulam Nabi	Fernandes, Shri Oscar
Bachchan, Shrimati Jaya	Ganesan, Shri La.
Bandyopadhyay, Shri D.	Ganguly, Shrimati Roopa
Banerjee, Shri Ritabrata	Gehlot, Shri Thaawar Chand
Batra, Shri Shadi Lal	Gohel, Shri Chunibhai Kanjibhai
Biswal, Shri Ranjib	Gokulakrishnan, Shri N.
Bora, Shri Ripun	Gowda, Prof. M. V. Rajeev
Budania, Shri Narendra	Hariprasad, Shri B. K.
Chavan, Shrimati Vandana	Hashmi, Shri Parvez
Chhatrapati, Shri Sambhaji	Jain, Shri Meghraj
Chidambaram, Shri P.	Jaitley, Shri Arun
Chowdhury, Prof. Jogen	Jatiya, Dr. Satyanarayan
Chowdhury, Shrimati Renuka	Javadekar, Shri Prakash
Dalwai, Shri Husain	Jha, Shri Prabhat
Dasgupta, Shri Swapan	Judev, Shri Ranvijay Singh
	Kalita, Shri Bhubaneswar
	Karan Singh, Dr.
	Kashyap, Shri Ram Kumar

Khan, Shri Javed Ali	Rangasayee Ramakrishna, Shri
Khan, Shri K. Rahman	Rao, Dr. K.V.P. Ramachandra
Khan, Shri Mohd. Ali	Rapolu, Shri Ananda Bhaskar
Kore, Dr. Prabhakar	Ravi, Shri Vayalar
Mahatme, Dr. Vikas	Reddy, Dr. T. Subbarami
Mahra, Shri Mahendra Singh	Reddy, Shri V. Vijayasai
Malik, Shri Shwail	Rupala, Shri Parshottam
Mandaviya, Shri Mansukh L.	Sable, Shri Amar Shankar
Manhas, Shri Shamsher Singh	Sahasrabuddhe, Dr. Vinay P.
Mistry, Shri Madhusudan	Sancheti, Shri Ajay
Mukut Mithi, Shri	Sasikala Pushpa, Shrimati
Muthukaruppan, Shri S.	Seetharama Lakshmi, Shrimati Thota
Nadda, Shri Jagat Prakash	Selvaraj, Shri A. K.
Nanda, Shri Kiranmay	Sen, Shri Tapan Kumar
Naqvi, Shri Mukhtar Abbas	Seth, Shri Sanjay
Narayanan, Shri C. P.	Shekhar, Shri Neeraj
Navaneethakrishnan, Shri A.	Shukla, Shri Rajeev
Nekkanti, Shri Bhaskar Rao	Shukla, Shri Shiv Pratap
Netam, Shri Ram Vichar	Sibal, Shri Kapil
Nishad, Shri Vishambhar Prasad	Singh, Chaudhary Birender
Panchariya, Shri Narayan Lal	Singh, Shri Digvijaya
Pandya, Shri Dilipbhai	Singh, Shri Gopal Narayan
Patil, Shri Basawaraj	Singh, Shri K. Bhabananda
Patil, Shrimati Rajani	Singh, Dr. Manmohan
Poddar, Shri Mahesh	Singh, Shri Veer
Prabhu, Shri Suresh	Sinh, Dr. Sanjay
Punia, Shri P. L.	Sinha, Shri R. K.
Ragesh, Shri K. K.	Siva, Shri Tiruchi
Raja, Shri D.	Somaprasad, Shri K.
Rajaram, Shri	Soni, Shrimati Ambika
Ramamurthy, Shri K. C.	Suresh Gopi, Shri
Ramesh, Shri Jairam	Syiem, Shrimati Wansuk
Rangarajan, Shri T.K.	Tamta, Shri Pradeep

Thakur, Shri Ram Nath	Verma, Shrimati Chhaya
Thakur, Shrimati Viplove	Verma, Shri Ramkumar
Tirkey, Shri Dilip Kumar	Verma, Shri Ravi Prakash
Tiwari, Shri Alok	Vijila Sathyananth, Shrimati
Tiwari, Shri Pramod	Vora, Shri Motilal
Tlau, Shri Ronald Sapa	Yadav, Shri Bhupender
Tundiya, Mahant Shambhuprasadji	Yadav, Prof. Ram Gopal
Vadodia, Shri Lal Sinh	Yadav, Shri Sharad
Vegad, Shri Shankarbhai N.	Yechury, Shri Sitaram

*The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.*

*Clause 2 was added to the Bill.*

*Clause 3 - National Commission for Backward Classes*

MR. DEPUTY CHAIRMAN: Now, let us proceed. In clause 3, there are 30 Amendments — Amendment (Nos.1 to 5) by Dr. T. Subbarami Reddy; Amendment (Nos. 7 to 11) by Shri Ripun Bora; Amendment (Nos.12 to 19) by Shri Husain Dalwai; Amendments (Nos.22 to 24) by Shri B.K. Hariprasad; Amendment (Nos.26 to 30) by Shri Digvijaya Singh, Shri B.K. Hariprasad and Shri Husain Dalwai; and Amendment (No.33) by Shrimati Kanimozhi. Amendment (Nos. 34 to 36) by Shri T.K. Rangarajan and Shri CP. Narayanan. Now, I will take up these Amendments one by one. The first is Amendment (Nos. 1 to 5) by Dr. T. Subbarami Reddy. Are you moving the Amendments?

DR. T. SUBBARAMI REDDY: Before that, I would like to say that the Commission is called the National Commission for Backward Classes.

MR. DEPUTY CHAIRMAN: Are you moving the Amendments or not?

DR. T. SUBBARAMI REDDY: First, I would like to say about the Amendments. The Commission is called the National Commission for Backward Classes constituted under the National Commission for Backward Classes Act, 1993 on the orders of the Supreme Court. Hence, it will remain a statutory Commission. Now, hon. Minister, by

repealing this Act of 1993 and giving a Constitutional backing to this Commission, is making a distinction with the earlier Commission. I am proposing a National Constitutional Commission for Backward Classes.

MR. DEPUTY CHAIRMAN: You say whether you move it or not.

DR. T. SUBBARAMI REDDY: If the Minister agrees, I will not move.

MR. DEPUTY CHAIRMAN: If you say that, what will I do? That is conditional. Either you have to say that you move or you have to say that you don't move. If the Minister wants to react, I have no problem. Mr. Minister, do you want to say something?

**श्री थावर चन्द गहलोतः** सर, मैं डा. टी. सुब्बारामी रेड्डी साहब से निवेदन करना चाहता हूँ कि संविधान के प्रावधान के अनुसार एससी आयोग का नाम राष्ट्रीय अनुसूचित जाति आयोग और एसटी आयोग का नाम राष्ट्रीय अनुसूचित जनजाति आयोग है और उसी के आधार मान करके इसका नाम राष्ट्रीय पिछड़ा वर्ग आयोग रखा गया है। इसमें किसी प्रकार की शंका-कुशंका की आवश्यकता नहीं है, इसलिए मैं संग्रह करता हूँ कि संवैधानिक प्रावधानों का सम्मान करते हुए आप इसे वापस ले लें।

MR. DEPUTY CHAIRMAN: So, Dr. Subbarami Reddy, you are not moving your Amendments.

DR. T. SUBBARAMI REDDY: I am not moving.

MR. DEPUTY CHAIRMAN: Okay, the Amendment is not moved. Now, Amendment (Nos.7 to 11) by Shri Ripun Bora. Are you moving the Amendments?

SHRI RIPUN BORA: Sir, I am satisfied with the reply of the Minister. So, I am not moving.

MR. DEPUTY CHAIRMAN: All right, amendments are not moved. Now, Amendment (Nos.12 to 19) by Shri Husain Dalwai. Are you moving the Amendments? ....(Interruptions)...

SHRI HUSAIN DALWAI: I am not moving the Amendments.

MR. DEPUTY CHAIRMAN: All right, Amendments are not moved. Now, Amendment (Nos.22 to 24) by Shri B.K. Hariprasad. Are you moving the Amendments?

SHRI B.K. HARIPRASAD: Sir, I have jointly moved some Amendments with Shri Digvijaya Singh and Shri Husain Dalwai. But, I am not moving these Amendments.

MR. DEPUTY CHAIRMAN: Okay, he has not moved these Amendments.

[Mr. Deputy Chairman]

Now, Amendment (Nos. 26 to 30) by Shri Digvijaya Singh, Shri B.K. Hariprasad and Shri Husain Dalwai.

SHRI DIGVIJAYA SINGH: Sir, we are moving Amendment (Nos.27, 28, 29, 30). We are not moving Amendment No.26.

MR. DEPUTY CHAIRMAN: All right, Amendment No.26 not moved. I shall now put Amendment (Nos.27, 28, 29 and 30) moved by Shri Digvijaya Singh, Shri B.K. Hariprasad and Shri Husain Dalwai to vote.

SHRI DIGVIJAYA SINGH: Sir, I want to say something on the Amendments. It is my right.

MR. DEPUTY CHAIRMAN: Okay, I never refused you.

SHRI DIGVIJAYA SINGH: Sir, I am moving the Amendment No.27 to increase the number of members from three to five because OBCs constitute almost more than 50 per cent of the population of this country. Therefore, the number of Members in this Commission should be, at least, five, and, at least, one of them should be a woman and one of them should be from minorities. This Amendment is needed, Sir. And, Sir, they should be from the OBC. Otherwise, in this Constitutional Amendment, there is no provision that all the Members should be from the OBC.

Therefore, I move that this Amendment that they should be from backward classes. Increase their number from three to five, and, one of them should be a woman, one of them should be from minority community.

So, I am moving Amendment no. 27.

MR. DEPUTY CHAIRMAN: So, you are moving Amendment nos. 27, 28, 29 and 30.

SHRI DIGVIJAYA SINGH: Sir, Amendment no. 28 is to protect the rights of the States.

MR. DEPUTY CHAIRMAN: Are you moving that?

SHRI DIGVIJAYA SINGH: This is the Council of States. We have to protect the rights of the States. The State recommendations should be binding on the Government,

and, if they do not want to go by that, there should be a clear cut written order as to why they are not agreeing.

MR. DEPUTY CHAIRMAN: So, you are moving that also.

SHRI DIGVIJAYA SINGH: Yes, Sir. I am moving.

MR. DEPUTY CHAIRMAN: What about Amendment no. 29?

SHRI DIGVIJAYA SINGH: Sir, let me say regarding Amendment no. 29. In the SC/ST Commission, the provision is to participate and advise. That has not been kept in this because the argument is that they have incorporated the total SC/ST Commission into this. But, in this, they have not incorporated the words, "to advise or to participate..."

MR. DEPUTY CHAIRMAN: That means you are moving.

SHRI DIGVIJAYA SINGH: Yes. Sir, I am moving four Amendments.  
...(Interruptions)...

SHRI DIGVIJAYA SINGH (MADHYA PRADESH): Sir, I move:

27. That at page 2, line 5, for the words "three other Members", the words "five other Members belonging to Backward Classes of which one shall be a woman and one at least shall be from minority community" be *substituted*.

28. That at page 2, after line 11, the following be inserted, namely:

"(a) to examine the draft list of socially and educationally backward classes to be submitted to the President for public notification under article 342A(1) and tender such advice to the Central Government as it deems appropriate which shall ordinarily be binding on the Central Government;

Provided that if the Central Government does not agree with the advice of the Commission, its shall record its reasons in writing and submit such reason along with the draft list to the President;

(b) to examine and advise the Central Government on the requests of inclusion or exclusion from the list of socially and educationally backward classes for the purposes of enabling the Parliament to amend this list under article 342A(2) and to hear complaints of over-inclusion and under-inclusion

[Shri Digvijaya Singh ]

of any backward classes in such list and tender such advice to the Central Government as it deems appropriate which shall ordinarily be binding on the Central Government;

Provided that if the Central Government does not agree with the advice of the Commission, its shall record its reasons in writing and place the same before both the Houses of Parliament."

29. That at page 2, line 18, for the words "to advise on", the words "to participate and advise on the planning process for" be *substituted*.
30. That at page 3, line 13, after the words "backward classes", the words "and the National Backward Classes Commission shall consult the State Government (or any State specific issues" be *inserted*.

MR. DEPUTY CHAIRMAN: So, Mr. Digvijaya Singh has moved Amendment nos. 27, 28, 29 and 30th. Please sit down. Only Amendment no. 26, he has not moved. I hope Shri B.K. Hariprasad and Shri Husain Dalwai concur with that. Amendment Nos. 27, 28, 29 and 30 are moved. I am going to put all these together to vote. I shall put the Amendments moved by Shri Digvijaya Singh to vote.

SHRI DIGVIJAYA SINGH: Sir, I want division.

SHRI K. RAHMAN KHAN (Karnataka): In any case, there has to be a division.

MR. DEPUTY CHAIRMAN: All right. Are you insisting? ...(*Interruptions*)... Do you want to say something?

**श्री थावर चन्द गहलोतः** सर, मैं माननीय दिग्विजय सिंह जी, माननीय बी.के. हरिप्रसाद जी और माननीय हुसैन दलवई साहब से निवेदन करना चाहता हूं कि आप जो संशोधन लाए हैं, इस सम्बन्ध में मैंने पहले विस्तार से बताया है। मैं आपसे निवेदन करना चाहूंगा कि जहाँ तक सदस्यों की संख्या का सवाल है और उसमें एक महिला सदस्य के होने का प्रश्न है, नियम बनाते समय हम इस प्रकार की बात का ध्यान रखेंगे। ...(**व्यवधान**)... जहाँ तक राज्यपाल की राय का सवाल है, वह तो राज्य सरकार की राय ही होगी। इसलिए अगर वे इसको स्वीकार कर लें और अपने संशोधन वापस ले लें, तो कृपा होगी।

MR. DEPUTY CHAIRMAN: What I want to know is that on the basis of the assurance given by the Minister. ...(*Interruptions*)...

SHRI DIGVIJAYA SINGH: No. They are *jumla-politics* people. We cannot be assured by them. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, the point is that I am not....*(Interruptions)*...

SHRI SITARAM YECHURY: Sir, please understand it procedurally. No assurance can be given after the voting has begun.

MR. DEPUTY CHAIRMAN: On an amendment, it is possible. ...*(Interruptions)*... On amendment, an assurance can be given.

SHRI SITARAM YECHURY: Sir, you have moved. He has asked for a Division. After that, an assurance does not happen. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: What I am saying is only that ...*(Interruptions)*... I did not say, 'division'. ...*(Interruptions)*... I did not say, 'division'.

SHRI SITARAM YECHURY: Sir, 'division' has been asked for. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: He asked for it. ...*(Interruptions)*... Yechury ji, please. ...*(Interruptions)*... Let us be clear. He asked for division. I did not announce division. I did not. In the meantime, because the Minister has a right to reply, he replied. ...*(Interruptions)*... He gave an assurance. On the basis of that assurance, if the Members withdraw the amendment, I will not....*(Interruptions)*...

SHRI DIGVIJAYA SINGH: Division, Sir.

MR. DEPUTY CHAIRMAN: You want division. You are insisting on division. Okay. Then, I have no other option. I shall now put the Amendments (Nos.27 to 30) moved by Digvijaya Singh, Shri B.K. Hariprasad and Shri Husain Dalwai, to vote. Division.

*The House divided.*

MR. DEPUTY CHAIRMAN: I will explain. It is very simple. It is very clear. For the amendments, only a simple majority is required. So, the Amendments will be carried. After that, the clause will be an amended clause. For that amended Clause, all of you should vote together. Then only, the Bill can be passed. Otherwise, the Bill will collapse. I am explaining the position.

SHRI NARESH AGRAWAL: How will the Bill collapse?

MR. DEPUTY CHAIRMAN: Because you are not getting two-thirds majority. See, for the amended clause, all of you should vote. That means, both sides should vote.

SHRI P. CHIDAMBARAM (Maharashtra): Sir, the House has carried the Amendments. Now, the Clause, as amended, has to be voted upon. The ruling side, The treasury Benches, must respect the decision of the House and carry the Clause as amended. The House has voted for the Amendments.

MR. DEPUTY CHAIRMAN: Yes, that is the only way. You are correct. The Chair is also to facilitate the matter. The Chair is also to see that the Bill is passed. So, the position I am explaining. ...*(Interruptions)*...

SHRI P. CHIDAMBARAM: Sir, I have one more thing to say.

MR. DEPUTY CHAIRMAN: You are fully correct. I agree. ...*(Interruptions)*...

SHRI P. CHIDAMBARAM: Sir, I have one more thing to say. It is true that the Government did not support the Amendments. But the Amendments are not something which destroy the Bill; the Amendments are something which strengthen the Bill, add to the Bill. So, let the Government accept the fact that the House has amended this Clause and support the Amendments.

MR. DEPUTY CHAIRMAN: In any case, I have to put it for vote because we have already started. ...*(Interruptions)*... The point is I have already started the process. So, I am on the process.

THE LEADER OF THE HOUSE (SHRI ARUN JAITLEY): Sir, the position is very clear. The Amendments have been approved by a simple majority.

MR. DEPUTY CHAIRMAN: Yes, that is enough.

SHRI ARUN JAITLEY: Now, the Chair is right that the provision, as amended, will have to be put to vote. Now, the provision, as amended, has to be then carried by, at least, two-thirds majority, for which the parties will have to change their position from the position which is otherwise indicated in the voting pattern. ...*(Interruptions)*... Now, in case, that doesn't happen, then this provision, this part of the Bill itself, will be a vacuum because neither of the two viewpoints is supported by two-thirds majority. Now, obviously, the Parliament can't create a vacuum, and, therefore, my request would be that

if it is possible, even during the course of the voting, to adjourn for a few minutes. We will try and work out some solution so that we won't. ...*(Interruptions)*... All right, if that is the insistence, if they want the OBC reservation to fail, let them do so. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Now, the position is. ...*(Interruptions)*...

SHRI KAPIL SIBAL (Uttar Pradesh): Sir, allow me to say something. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I will allow. ...*(Interruptions)*... Yes, Mr. Kapil Sibal, what are you saying? ...*(Interruptions)*... I allowed Mr. Kapil Sibal. After that, I will allow you. ...*(Interruptions)*... Yes, Mr. Kapil Sibal, give a solution.

SHRI KAPIL SIBAL: The Amendment is for providing representatives of the OBCs in the entire Commission. How can the Government oppose that? Why are you opposing it? Do you not want a minority representation? Do you not want women's representation? ...*(Interruptions)*...

SHRI ARUN JAITLEY: We have a separate Women's Commission; we have a separate Minorities Commission. ...*(Interruptions)*... Why are you integrating those provisions into this? ...*(Interruptions)*...

SHRI KAPIL SIBAL: Why are you opposing this? We don't understand that. ...*(Interruptions)*...

SHRI ARUN JAITLEY: If you want to oppose this, oppose this. ...*(Interruptions)*...

SHRI KAPIL SIBAL: No, you are opposing. ...*(Interruptions)*...

SHRI ARUN JAITLEY: You have a Women's Commission; you have a Minorities Commission. Why are you integrating those provisions into this? ...*(Interruptions)*... The Minister has said that it will be framed under the Rules, and in the Rules, we will make a provision. ...*(Interruptions)*...

श्री नरेश अग्रवाल: माननीय उपसभापति जी ...*(व्यवधान)*...

SHRI SITARAM YECHURY: Mr. Deputy-Chairman, Sir, whatever be the charges that are being traded between the ruling benches and the principal Opposition, that is not the point, Sir.

MR. DEPUTY CHAIRMAN: That is not the point.

SHRI SITARAM YECHURY: The voting has begun. Now, do not accuse saying that you don't want the OBC Reservation Bill; you want this and you don't want that. There is a technical issue. You know, there is a Constitutional Amendment. The first question that I will put and counter-charge them is, why are the Treasury Benches missing? Why have they not come? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, that is a different issue. That is not an issue now. ...*(Interruptions)*...

SHRI SITARAM YECHURY: Could they not be here? Yes, that is why. ...*(Interruptions)*... Don't make such charges. Don't make such charges that they don't want this Bill or you want this Bill. The issue is on the merit of the amendment. The amendment's merit is that there should be one woman member, one minority member. Why is that being opposed? Why is that being opposed, I don't understand.

MR. DEPUTY CHAIRMAN: That is okay, now. ...*(Interruptions)*... I got your point. ...*(Interruptions)*...

SHRI SITARAM YECHURY: Sir, why are you opposing it? ...*(Interruptions)*...

**شی گولام نبی آزاد:** آپسے پہلے میں بول دेतا ہوں، اس کے بعد آپ بول لیں گے।

اُنرے بال لیڈر اُف د ہاؤس نے کہا کہ آپ بیل کے خیلائیں ہیں، تو ہم بیل کے خیلائیں بیلکل نہیں ہیں۔ ہم چاہتے ہیں کہ اس بیل کو جتنا مضبوط کیا جائے، اتنا کم ہے۔ لیکن اب تو یہ گورنمنٹ کا کام ہے، اس نے ...*(વ्यवधान)*... سپورٹ نہیں کیا۔ ہم اس میں کیا پروٹوکول ہے کہ اس کے بعد آپ بول لیں گے۔

**قائد حزب اختلاف (جناب غلام نبی آزاد):** آپ سے پہلے میں بول لیتا ہوں، اس کے بعد آپ بول لیں گے۔

آنریبل لیڈر آف دی پاؤس نے کہا کہ آپ بیل کے خلاف ہیں، تو ہم بیل کے خلاف ہیں۔ ہم چاہتے ہیں کہ اس بیل کو جتنا مضبوط کیا جائے، اتنا کم ہے۔ لیکن اب تو یہ گورنمنٹ کا کام ہے، اس نے ...*(مدخلت)*... سپورٹ نہیں کیا۔ ہم اس میں کیا کریں؟ ان کو کیا پرایم ہے کہ ایک مہیلا کو اور ...*(مدخلت)*...

†Transliteration in Urdu script.

MR. DEPUTY CHAIRMAN: Nareshji, any new point. ...(*Interruptions*)... Any solution? ...(*Interruptions*)... कोई सॉल्यूशन है, तो बताइये। ...(**व्यवधान**)...

**श्री नरेश अग्रवाल:** सर, मुझे दो बातें कहनी हैं। ...(**व्यवधान**)...

**श्री अरुण जेटली :** सर, क्या मैं respond करूँ? एक मिनट, आर्टिकल 338, SC/ST Commission, जो आप लाये थे, जो उसका formulation है, exactly वही formulation इसमें है। ...(**व्यवधान**)... उसमें भी, इसमें भी ...(**व्यवधान**)... इसमें महिला होगी, यह सब नियमों में है। It is all in the rules. It is not in the main Constitution. ...(*Interruptions*)... आर्टिकल 338 में वह नहीं है। ...(**व्यवधान**)...

**श्री उपसभापति:** इसमें और डिस्कशन की जरूरत नहीं है। ...(**व्यवधान**)...

**प्रो. राम गोपाल यादव:** श्रीमान्, यह बहुत ही महत्वपूर्ण संविधान संशोधन विधेयक है। अगर यह विधेयक गिरता है, तो पूरे देश की backward community में बड़ी निराशा होगी। मैं दोनों बड़ी पार्टियों से यह अनुरोध करता हूँ कि इसको पारित करवाने के लिए एकमत हो, चाहे इस सदन को कुछ देर के लिए स्थगित करना पड़े, करें, लेकिन इसको पारित करवाने की कोशिश करें।

**SHRI DIGVIJAYA SINGH:** Sir, ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: No, no; I will allow you. ...(*Interruptions*)... No, it cannot be withdrawn; it is passed. ...(*Interruptions*)...

**SHRI DIGVIJAYA SINGH:** Please hear me out. ...(*Interruptions*)...

**श्री नरेश अग्रवाल:** हिन्दी में बोलिए।

**श्री दिग्विजय सिंह:** माननीय उपसभापति महोदय, सदन के नेता जी ने कहा है कि हम इस संवैधानिक बिल को पास नहीं होने देना चाहते। माननीय उपसभापति महोदय, आखिर मेरे amendments क्या हैं? मेरे amendments हैं कि सारे सदस्य OBC वाले होने चाहिए, ये इस बिल को strengthen करते हैं या कमज़ोर करते हैं? दूसरे, महिला होनी चाहिए, यह उसको मजबूत करता है या उसको कमज़ोर करता है? ...(**व्यवधान**)... बैकवर्ड महिला। ...(**व्यवधान**)... बैकवर्ड मुस्लिम होना चाहिए, यह उसको strengthen करता है या कमज़ोर करता है? ...(**व्यवधान**)... तीसरा- राज्यों का अधिकार। ...(**व्यवधान**)... यह सदन Council of States है। इसलिए राज्यों का अधिकार इसको strengthen करता है या कमज़ोर करता है? ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: No, let us not. ...(*Interruptions*)... No blame game. आप बैठिए। ...(**व्यवधान**)...

**SHRI DIGVIJAYA SINGH:** Sir, I agree with the hon. Member that let the House be adjourned for about 10-15 minutes.

MR. DEPUTY CHAIRMAN: No cross-talks or discussion on this....(*Interruptions*)... All of you sit down now. ...(*Interruptions*)... There is no scope for discussion. ...(*Interruptions*)... Now please. ...(*Interruptions*)... Please. ...(*Interruptions*)...

SHRI DIGVIJAYA SINGH: I appeal to the Leader of the House to accept the Amendments and pass. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: I don't want a blame game now but I have to make one point very clear. No, please. ...(*Interruptions*)... There is nothing to discuss here. I will make the point very clear. Number one, the amendment is passed and you cannot go back on that. Number two, the Clause can be put only 'as amended', and, for that Clause, if it has to be part of the law, then it should get two-thirds majority. It means and I will put in plain words that all of you should vote together. Thirdly, there is no procedure or precedent of adjourning the House after starting a division. But, if the entire House agrees, I can adjourn for ten minutes. ...(*Interruptions*)... But, what is the use? ...(*Interruptions*)... I only said that if the entire House agrees, then why do you say that? ...(*Interruptions*)... Sit down. Even if we adjourn ten times, the only way is as I mentioned. ...(*Interruptions*)... Sit down. ...(*Interruptions*)... I am on my legs. ...(*Interruptions*)... Even if we adjourn and discuss, we cannot decide that the amendment is not passed. Can the Chair put the clause without bringing in the amendment? ...(*Interruptions*)... So, even if we adjourn, I don't see a solution unless you decide to stop it entirely or something like that. So, you have to consider it.

**श्री शरद यादव:** सर, नेता, सदन ने जो बात कही है और इधर से जो बात कही गई है, उस परिप्रेक्ष्य में मैं यह कहूँगा कि दस मिनट के लिए हाउस को adjourn कीजिए ताकि ये लोग मिल कर इसका कोई रास्ता निकाल सकें। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: I have no objection. ...(*Interruptions*)... मुझे हाउस adjourn करने में कोई objection नहीं है। ...(**व्यवधान**)...

**श्री शरद यादव:** सर, मैं यह कहना चाहता हूँ कि राम गोपाल यादव जी ने जो कहा है कि अगर ऐसा होगा, तो यह बहुत बुरा होगा। यदि आज यह बिल यहां पर गिर गया, तो यह बहुत खराब होगा, बहुत बुरा हाल होगा। ...(**व्यवधान**)... इसलिए हाउस को दस मिनट के लिए adjourn करके आप लोग इसका कोई रास्ता निकालिए। ...(**व्यवधान**)...

**श्री मुख्तार अब्बास नकर्वी:** सर, देश के लोग इसके लिए बहुत दिनों से इंतजार कर रहे हैं। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: The Chair has no objection in adjourning the House for ten or fifteen minutes. ...*(Interruptions)*... The Chair has no objection. ...*(Interruptions)*... Please listen. ...*(Interruptions)*... Let me make it clear. It is only because hon. LoP and hon. Leader of the House together demanded it even though there is no precedent. ...*(Interruptions)*... I know that. ...*(Interruptions)*... I am doing that only for the sake of facilitating passage of this Bill. ...*(Interruptions)*... Yechuryji, I know what you said. ...*(Interruptions)*... I agree that there is no precedent. ...*(Interruptions)*... However, both sides agree.

SHRI GHULAM NABI AZAD: Sir, the lobby should remain closed. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Then, the House cannot be adjourned. ...*(Interruptions)*...

SHRI GHULAM NABI AZAD: Sir, lobbies should remain closed. ...*(Interruptions)*...

**श्री मुख्तार अब्बास नक्वी:** जब हाउस adjourn होगा, तब लॉबी खोलनी ही पड़ेगी। ...*(व्यवधान)*...

SHRI GHULAM NABI AZAD: This time of fifteen minutes is subject to the lobbies remaining closed. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Then House cannot be adjourned. ...*(Interruptions)*...

**श्री मुख्तार अब्बास नक्वी:** सर, कुछ लोग ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: How can you adjourn without lobbies getting opened? ...*(Interruptions)*...

SHRI GHULAM NABI AZAD: Let the lobbies remain closed. ...*(Interruptions)*...

**श्री राजीव शुक्ल (महाराष्ट्र):** House adjourn होगा, तो लॉबी खोलनी ही पड़ेगी। ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: Once the House is adjourned, you cannot keep the lobbies closed. ...*(Interruptions)*... How can you do that? ...*(Interruptions)*...

**श्री सीताराम येचुरी:** सर, अगर हाउस adjourn करेंगे, तो लॉबी खोलनी ही पड़ेगी। ...*(व्यवधान)*...

SHRI GHULAM NABI AZAD: In that case, we will decide here only in ten minutes.

**श्री नरेश अग्रवाल:** माननीय उपसभापति जी, अगर आप हाउस adjourn करेंगे, तो लॉबी खोलनी पड़ेगी। ...*(व्यवधान)*...

SHRI GHULAM NABI AZAD: In that case, we will not have any discussion. We will decide here. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Okay. That's fine. ...*(Interruptions)*... That is the only way. If I adjourn the House, lobbies have to be opened. ...*(Interruptions)*... Therefore, I am suspending the debate for some time. You can discuss it now here.

*The Proceedings of the House were suspended for ten minutes at  
nine minutes past seven of the clock.*

*The Proceedings of the House resumed at seventeen minutes  
past seven of the clock.*

MR. DEPUTY CHAIRMAN: Hon. Members, I would like to know whether white smoke is there. ...*(Interruptions)*... White smoke? ...*(Interruptions)*... Please go back to your seats now. ...*(Interruptions)*... Lobbies are already closed. ...*(Interruptions)*... Please go back to your seats now. ...*(Interruptions)*... All of you, please resume your seats. ...*(Interruptions)*... Please resume your seats. ...*(Interruptions)*... Yes, Parliamentary Affairs Minister, please tell me if there is any positive ... *(Interruptions)*... Where is he? ...*(Interruptions)*...

SHRI JAIRAM RAMESH: Where is the Minister of Parliamentary Affairs? He is missing. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Lobbies are cleared. ...*(Interruptions)*... So, hon. LoP can tell if there is a white smoke. Have you arrived at something? ...*(Interruptions)*...

**श्री गुलाम नबी आजाद:** सर, सदन के जो लीडर्स हैं, बीजेपी के जो लीडर्स हैं, मैं उनसे रिक्वेस्ट करूंगा कि जो अमेंडमेंट्स हमने दी हैं, उन तीनों अमेंडमेंट्स को एक्सेप्ट करें। ...*(Interruptions)*...

فائد حزب اختلاف (جناب غلام نبی آزاد): سر، سدن کے جو لیئرس ہیں، بی جے بی کے جو لیئرس ہیں، میں ان سے ریکویسٹ کروں گا کہ جو امینٹمینٹس بم نے دی ہیں، ان تینوں امینٹمینٹس کو ایکسپیٹ کریں۔ (مدخلت) +

†Transliteration in Urdu script.

MR. DEPUTY CHAIRMAN: That means the situation is still the same.  
...(Interruptions)...

SHRI ARUN JAITLEY: May I say something? ...*(Interruptions)*... After all, it is a Constitution Amendment which we are drafting, and which we are passing. In the year 2004, when we passed other amendments with regard to the creation of the SC Commission and the ST Commission, there was a particular formulation done in Article 338 and Article 338A. The first essential ingredient was that even in SC Commission and the ST Commission, the membership of the Commission was not confined to one community. Because the legality of exclusion of others in the Constitution *per se* itself may be questioned. What was done subsequently, and these were rules which were framed in 2004, a provision was made in the rules. For instance, in the case of SC, the rules specifically said that chairperson shall be appointed from amongst eminent social political workers belonging to Scheduled Castes who inspires confidence among Scheduled Castes and their personalities. ...*(Interruptions)*... In respect of the Vice-Chairman and all other members, at least two will be Scheduled Castes. So, you did not exclude others. Similarly, at least, one will be a woman. This was incorporated in the rules. So, even if the Constitution Amendment, as originally proposed is passed, the pattern in Articles 338 and 338A is identical. You create a bare structure of the Commission and in the Rules you provide it; and in both the rules, you did not exclude anybody else because there may be members who are not Scheduled Castes, who may espouse the cause of Scheduled Castes. This may help in social integration, and, therefore, this exclusion was not considered desirable any time between 2004 and till today. Now, you want the exclusion to be a part of the Constitution itself. Therefore, I would urge the Leader of the Opposition and his colleagues to seriously reconsider whether a Constitutional provision saying that everybody will be excluded should really be a part of the Constitution itself. ...*(Interruptions)*...

SHRI SITARAM YECHURY: Sir, this is not a matter between the Leader of the Opposition and the Leader of the House. The whole House is at your command, the whole House went into the process of voting, we voted. Now, in retrospect, you may say right or wrong, but the vote has been taken, the die has been cast. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You cannot undo it.

SHRI SITARAM YECHURY: I am not a very qualified or what you call a very famous advocate, but all that little I know is that once the amendment has been voted

[Shri Sitaram Yechury]

upon, then the clause as amended has to be considered. Now can you, as the Chair, accept the argument of hon. Leader of the House and withdraw and annul this vote? ...*(Interruptions)...*

MR. DEPUTY CHAIRMAN: It is not possible.

SHRI SITARAM YECHURY: If you cannot annul the vote, what are we discussing? ...*(Interruptions)...* Please tell me what we are discussing.

MR. DEPUTY CHAIRMAN: Mr. Yechury, I have already said that. ...*(Interruptions)...* I have already made the position clear. ...*(Interruptions)...* It is for me to listen to Members and allow them to discuss. That is a different matter. But I have made the position clear that the Amendment is already passed. Then, for the Chair, there is only one way, that is, to put the amended clause to vote. That is the way. Otherwise, the Chair is helpless. ...*(Interruptions)...*

SHRI SITARAM YECHURY: Sir, I may accept 100 per cent the logic of the hon. Leader of the House but now the time has gone. ...*(Interruptions)...* Water has passed. ...*(Interruptions)...* This should have been done earlier. ...*(Interruptions)...*

MR. DEPUTY CHAIRMAN: Hon. Minister said that this can be incorporated in the rules. The Minister has said it. But even after that, this side said that they don't agree with that. ...*(Interruptions)...*

SHRI KAPIL SIBAL: Sir, there are two issues. ...*(Interruptions)...*

SHRI ARUN JAITLEY: Instead of going around the subject, and since my friend Sibalji has a strong view on this, I would say this. In no Constitution anywhere, it is said that membership of a body, which has the powers of a civil court, will only be confined to one particular caste and everybody else will be excluded. Will it ever stand the test of Constitutionality? ...*(Interruptions)...* You want to bring forward a provision which is going to be challenged tomorrow. ...*(Interruptions)...*

SHRI SITARAM YECHURY: As I said, I agree 100 per cent. But, what is the point? The horse has bolted. How do you do it? ...*(Interruptions)...* You tell us as a lawyer. How to do it? You tell me. ...*(Interruptions)...* How do you do it? ...*(Interruptions)...*

SHRI KAPIL SIBAL: Sir, I am afraid the Leader of the House has woken up a bit

late for the reason that this amendment. ...*(Interruptions)*... He was aware of the fact that these amendments were being moved. They should have realized what the consequences of having these amendments passed much earlier. Now that the amendments have been passed. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Now, don't blame each other.

SHRI KAPIL SIBAL: Now that the amendments have been passed, the Leader of the House can't raise objections here because the rules now cannot be framed contrary to an amendment which already stands passed. There is no question of framing rules and withdrawing it because the amendments stand passed. Secondly, Sir, the essence of this Bill is that it takes away the power of the States for the purposes of giving advice.

MR. DEPUTY CHAIRMAN: Don't go into the merits now. ...*(Interruptions)*...

SHRI KAPIL SIBAL: The question now is that my learned friend should, at least, realize that he should accept the amendment because it empowers the body and it empowers the States. He should accept the amendment and the argument that my learned friend is raising that because the body will consist of the backward classes and, therefore, is unconstitutional, is completely bizarre.

SHRI MUKHTAR ABBAS NAQVI: Shri Bhupender Yadav was the Chairman of the Select Committee. He wants to say something. ...*(Interruptions)*...

श्री भूपेन्द्र यादव: सर, कपिल सिबल जी ने जो एक विषय उठाया है, यह factually wrong है। ...*(व्यवधान)*...

SHRI KAPIL SIBAL: What objections can you have for women's representation? Sir, the third point is, he said in the SC/ST. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: What is the point in discussing this? ...*(Interruptions)*...

श्री भूपेन्द्र यादव: सर, यह factually clear करना जरूरी है। ...*(व्यवधान)*... सर, इस बिल में किसी भी प्रकार से राज्यों की कोई पॉवर नहीं ली गई है। इसके साथ, जो Repealing and Amending Bill है, वह केवल सेंट्रल ओबीसी लिस्ट के लिए है, स्टेट के लिए नहीं है। आप factually correct बात बोलिए। वह केवल सेंट्रली ओबीसी है, स्टेट की पॉवर नहीं ली गई है। यह factually clear है कि ...*(व्यवधान)*...

श्री कपिल सिबल: सर, ...*(व्यवधान)*... अब अमेंडमेंट पास हो गया, अब तो वोट करना पड़ेगा। ...*(व्यवधान)*...

SHRI BHUPENDER YADAV: This is the correct position. ...(*Interruptions*)... That is a separate thing, but as far as the State power is concerned, it is only confined to the Central List, not the State List. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: No further discussion, please. There is no point in going into the merits. ...(*Interruptions*)...

SHRI TIRUCHI SIVA: Sir, I want to say something. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Shri Tiruchi Siva, no point in going through the merits. ...(*Interruptions*)... The Minister wants to say something.

**श्री थावर चन्द गहलोतः** सर, मैंने इस पर हुई चर्चा में भाग लेते हुए विस्तार से कहा है कि राज्यों के अधिकारों का किसी प्रकार से कोई हनन नहीं किया जाएगा। ...(**व्यवधान**)... संघीय ढांचे का भी कोई हनन नहीं हो रहा है। मैंने पहले यह स्पष्ट कहा है। मैंने यह भी कहा है कि 1993 का जो अधिनियम है, वह केवल केन्द्र से संबंधित रहा है और उसको निश्चित करने की बात है। ...(**व्यवधान**)... सर, मैं एक दूसरी बात कहना चाहता हूँ। ...(**व्यवधान**)... सर, मैं एक और बात कहना चाहता हूँ। ...(**व्यवधान**)... सर, एक बात और कहना चाहता हूँ। ...(**व्यवधान**)... हमने अभी जो आयोग गठित किए हैं, उन सभी आयोगों में महिला सदस्य को नियुक्त किया है। ऐसा हमने एससी आयोग में भी किया है, सफाई कर्मचारी आयोग में भी किया है और एसटी आयोग में भी किया है। ...(**व्यवधान**)...

**श्री दिग्विजय सिंहः** सर ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: There is no point in discussing it. ...(*Interruptions*)...

SHRI SITARAM YECHURY: Sir, I want to say something. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: I have to proceed. ...(*Interruptions*)...

SHRI SITARAM YECHURY: Sir, there is no other way now, but to put the Clause as amended to vote. ...(*Interruptions*)... Listen to me, Sir. If there is a contention here, this is a Constitution (Amendment) Bill, as passed by the Lok Sabha, which has come to us. We are amending it here. It has to go back to the Lok Sabha. If there is any correction they want to do, they can do it there. There, they can mobilize their Members. ...(*Interruptions*)... Not like here. Please mobilize your Members and do it there. So, let that be the procedure. ....(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Now, please sit down. Shri Tiruchi Siva, there is nothing more. Only procedure is left. ...(*Interruptions*)... Do you have to say anything new? Do you have any new suggestion?

SHRI TIRUCHI SIVA (Tamil Nadu): Yes, Sir.

MR. DEPUTY CHAIRMAN: What is that?

SHRI TIRUCHI SIVA: Sir, these Amendment Nos. 27 and 29 are very important.  
...*(Interruptions)...*

श्री नरेश अग्रवाल: सर, फिर से बहस शुरू करा दीजिए। ...*(व्यवधान)...*

SHRI TIRUCHI SIVA: Just listen to us also. Democracy lies in flexibility. Everyone is interested in getting the Bill passed. The Amendments, which are moved, are two very important Amendments -27 and 29.

MR. DEPUTY CHAIRMAN: That is accepted. Why are you saying this?

SHRI TIRUCHI SIVA: We request the Treasury Benches to be flexible.

MR. DEPUTY CHAIRMAN: That is up to them. Sit down. ...*(Interruptions)...*

SHRI TIRUCHI SIVA: While a majority of the House has passed the Amendments, why don't they yield? ...*(Interruptions)...*

MR. DEPUTY CHAIRMAN: You need not give homilies to them. Let me make the position very clear. Before suspending the House for a couple of minutes, I said, there is only one way for the Chair. The Amendment is passed, and, therefore, I can put only the amended Clause to vote. ...*(Interruptions)...* I also said that if that Clause has to be carried, all of you should vote together. Then only it will be carried. That is the position. Since the request came from both the sides, both from the Leader of the House and Leader of the Opposition, that they want time for negotiation, respecting their feelings and the feelings of all of you, and to find if there is a way out, I allowed this much of time. That is all. Now, I have seen, there is no precedence to stop a Bill after the division has started. So I cannot stop it also. I cannot stop it, especially, when the House is divided. If the House is unanimous, is one, in asking me to defer the Bill, then, at least, I could have ...*(Interruptions)...* Why do you say all this? Listen, if the House was unanimous or is unanimous in asking me to defer the Bill, at least, I would have considered that. Now that position is also not there. So I am sorry, I have to proceed. That is the only way. I have to proceed.

SHRI ARUN JAITLEY: Sir, can I make a final appeal? Is my friend, the Leader of the Opposition and other colleagues willing to consider dropping the exclusivity Clause that everybody else is excluded, because that itself will render this unconstitutional and will never be possible? ...*(Interruptions)...*

MR. DEPUTY CHAIRMAN: Okay; all right. Now, I will proceed. The result of the division regarding the Amendments is:

Ayes: 75

Noes: 54

**AYES - 75**

Acharya, Shri Prasanna	Khan, Shri Javed Ali
Agrawal, Shri Naresh	Khan, Shri K. Rahman
Anand Sharma, Shri	Khan, Shri Mohd. Ali
Antony, Shri A.K.	Mahra, Shri Mahendra Singh
Ashok Siddharth, Shri	Mistry, Shri Madhusudan
Azad, Shri Ghulam Nabi	Mukut Mithi, Shri
Bachchan, Shrimati Jaya	Nanda, Shri Kiranmay
Bandyopadhyay, Shri D.	Narayanan, Shri C. P.
Banerjee, Shri Ritabrata	Nekkanti, Shri Bhaskar Rao
Batra, Shri Shadi Lal	Nishad, Shri Vishambhar Prasad
Biswal, Shri Ranjib	Patil, Shrimati Rajani
Bora, Shri Ripun	Punia, Shri P. L.
Budania, Shri Narendra	Ragesh, Shri K. K.
Chavan, Shrimati Vandana	Raja, Shri D.
Chidambaram, Shri P.	Rajaram, Shri
Chowdhury, Prof. Jogen	Ramamurthy, Shri K. C.
Chowdhury, Shrimati Renuka	Ramesh, Shri Jairam
Dalwai, Shri Husain	Rangarajan, Shri T. K.
Dullo, Shri Shamsher Singh	Rao, Dr. K.V. P. Ramachandra
Dwivedi, Shri Janardan	Rapolu, Shri Ananda Bhaskar
Elangovan, Shri T. K. S.	Ravi, Shri Vayalar
Fernandes, Shri Oscar	Reddy, Dr. T. Subbarami
Gowda, Prof. M. V. Rajeev	Sen, Shri Tapan Kumar
Hariprasad, Shri B. K.	Seth, Shri Sanjay
Hashmi, Shri Parvez	Shekhar, Shri Neeraj
Kalita, Shri Bhubaneswar	Shukla, Shri Rajeev
Karan Singh, Dr.	Sibal, Shri Kapil
Kashyap, Shri Ram Kumar	Singh, Shri Digvijaya
	Singh, Dr. Manmohan
	Singh, Shri Veer
	Sinh, Dr. Sanjay
	Siva, Shri Tiruchi
	Somaprasad, Shri K.

Soni, Shrimati Ambika  
Syiem, Shrimati Wansuk  
Tamta, Shri Pradeep  
Thakur, Shrimati Viplove  
Tirkey, Shri Dilip Kumar  
Tiwari, Shri Alok  
Tiwari, Shri Pramod  
Tlau, Shri Ronald Sapa  
Verma, Shrimati Chhaya  
Verma, Shri Ravi Prakash  
Vora, Shri Motilal  
Yadav, Prof. Ram Gopal  
Yadav, Shri Sharad  
Yechury, Shri Sitaram

**NOES - 54**

Arjunan, Shri K. R.  
Chhatrapati, Shri Sambhaji  
Dasgupta, Shri Swapan  
Desai, Shri Anil  
Dudi, Shri Ram Narain  
Dungarpur, Shri Harshvardhan Singh  
Ganesan, Shri La.  
Ganguly, Shrimati Roopa  
Gehlot, Shri Thaawar Chand  
Gohel, Shri Chunibhai Kanjibhai  
Gokulakrishnan, Shri N.  
Jain, Shri Meghraj  
Jaitley, Shri Arun  
Jatiya, Dr. Satyanarayan  
Javadekar, Shri Prakash  
Jha, Shri Prabhat  
Judev, Shri Ranvijay Singh  
Kore, Dr. Prabhakar  
Mahatme, Dr. Vikas  
Malik, Shri Shwait

Mandaviya, Shri Mansukh L.  
Manhas, Shri Shamsher Singh  
Muthukaruppan, Shri S.  
Nadda, Shri Jagat Prakash  
Naqvi, Shri Mukhtar Abbas  
Navaneethakrishnan, Shri A.  
Netam, Shri Ram Vichar  
Panchariya, Shri Narayan Lal  
Pandya, Shri Dilipbhai  
Patil, Shri Basawaraj  
Poddar, Shri Mahesh  
Prabhu, Shri Suresh  
Rangasayee Ramakrishna, Shri  
Reddy, Shri V. Vijayasai  
Rupala, Shri Parshottam  
Sable, Shri Amar Shankar  
Sahasrabuddhe, Dr. Vinay P.  
Sancheti, Shri Ajay  
Sasikala Pushpa, Shrimati  
Seetharama Lakshmi, Shrimati Thota  
Selvaraj, Shri A. K.  
Shukla, Shri Shiv Pratap  
Singh, Chaudhary Birender  
Singh, Shri Gopal Narayan  
Singh, Shri K. Bhabananda  
Sinha, Shri R. K.  
Suresh Gopi, Shri  
Tendulkar, Shri Vinay D.  
Tundiya, Mahant Shambhuprasadji  
Vadodia, Shri Lal Sinh  
Vegad, Shri Shankarbhai N.  
Verma, Shri Ramkumar  
Vijila Sathyananth, Shrimati  
Yadav, Shri Bhupender

*The Amendment (Nos. 27, 28, 29 and 30) were adopted.*

MR. DEPUTY CHAIRMAN: There is one Amendment (No. 33) by Shrimati Kanimozhi. She is not present; Amendment not moved.

There are three Amendment (Nos. 34 to 36) by Shri T.K. Rangarajan and Shri C.P. Narayanan. Are you moving the Amendments?

SHRI T. K. RANGARAJAN: Sir, I move:-

34. That at page 2, line 3, *for* the words "National Commission for Backward Classes", the words", "National Commission for Socially and Educationally Backward Classes" be *substituted*.

35. That at page 2,*for* lines 8 and 9, the following be *substituted*, namely:

(3) The Chairperson, Vice-Chairperson and other Members of the Commission shall be appointed by the President by warrant under his hand and seal;

Provided that in the composition of the Commission, the Union Government shall ensure that expertise required for examining requests for inclusion and complaints of over-inclusion or under-inclusion as well as expertise required to advise on the socio-economic development of the socially and educationally backward classes and of every category of these classes and evaluate the progress of their development is created and the Chairperson, Vice-Chairperson and other Members shall be selected accordingly;

Provided further that at least one of the Members shall be from extremely backward classes of the socially and educationally backward classes, such as Nomadic, *Vimuktajati* and mendicant communities and castes or communities which have been traditionally linked with safai or scavenging occupation; at least two Members shall be from the most backward classes of the socially and educationally backward classes, such as artisan and artisanal castes and service- providing castes and at least one of the Members shall be a Woman.

(4) In order to facilitate selection of Chairperson and other Members who will be able to command the confidence of socially and educationally backward classes, every appointment under clause (3) shall be made after obtaining the recommendations of the Committee consisting of the,—

- |   |               |
|---|---------------|
| (a) Prime Minister  | - Chairperson |
| (b) Union Minister, Ministry of Social Justice and Empowerment  | - Member      |
| (c) Leader of the Opposition or Leader of the largest opposition party in the House of the People   | - Member      |
| (d) Two eminent persons of repute with wide experience of and expertise regarding socially and educationally backward classes, their identification and their socio-economic development to be nominated by the Prime Minister in consultation with the Leader of the Opposition or Leader of the largest opposition party in the House of People | - Members     |

36. That at page 2, *after* line 11, the following be *inserted*, namely:

"(a) to examine the draft list of socially and educationally backward classes after completion of consultation with the Governors of the States and before the submission of the draft list to the President for specification under article 342A(1) and the advice of the Commission regarding the inclusion or otherwise of any class in draft list of socially and educationally backward classes shall ordinarily be binding on the Union Government in finalizing the list submission to the President;

Provided that in case the Union Government disagrees with the Commission's advice, the grounds for such disagreement shall be placed before the President.

(b) to examine requests for inclusion of any class of citizens as a socially and educationally backward classes in the list of socially and educationally backward classes under article 342A(2) and hear complaints of over- inclusion or under-inclusion of any class in such list and tender such advice to the Union Government as to the inclusion or otherwise of any class to which the request or complaint relates, on the basis of its findings regarding whether such class fulfils the criteria of social and educational backwardness and inadequate representation or not and the advice of the Commission in this regard shall ordinarily be binding upon the Union Government and any proposal by Union Government for any inclusion in or exclusion from the list of Socially and Educationally Backward Classes under article

[Shri T.K. Rangarajan]

342(A)(2) shall ordinarily be in accordance with the advice of the Commission, and copies of the findings and advice of the commission shall be furnished to the Parliament along with the Bill;

Provided that in case of disagreement with the Commission's advice, the grounds for such disagreement shall be spelt out by the Union Government in writing and laid before both the Houses of Parliament along with copies of the findings and advice of the Commission while proposing the law under article 342A(2).

(c) to advise the Union Government on periodic revision of the list of socially and educationally backward classes, and the periodic revision of the list of socially and educationally backward classes shall, at any time, and shall, at the expiration of ten years from the coming into force of this Act and every succeeding period of ten years thereafter, be undertaken with a view to excluding from such list those classes which have ceased to be socially and educationally backward or for including in such list any class found to be socially and educationally backward but missed earlier, and while undertaking any such revision and preparing a Bill incorporating such revision, the Union Government shall consult the Commission, and the advice of the Commission for inclusion or exclusion while undertaking periodic revision of the list shall ordinarily be binding on the Union Government and any proposal by the Union Government following the periodic revision shall ordinarily be in accordance with the advice of the Commission, and copies of the findings and advice of the Commission shall be furnished to Parliament along with the proposed legislation;

Provided that in case of disagreement with the Commission's advice, the grounds for such disagreement shall be spelt out by the Union Government in writing and laid before both the Houses of Parliament along with copies of the findings and advice of the Commission while moving the proposed legislation.

SHRI SITARAM YECHURY: What is the amendment? Please explain.

SHRI T.K. RANGARAJAN: Sir, Clause 34 is, for the words "National Commission for Backward Classes" there should be "National Commission for Socially and Educationally Backward Classes." That must be there. The Clause 35 is that the Chairperson, Vice-Chairperson and other Members of the Commission shall be appointed

by the President by warrant under his hand and seal. I have suggested that in order to facilitate the selection of Chairperson and other Members who will be able to command the confidence of socially and educationally backward class; Prime Minister, Union Minister ...*(Interruptions)...*

MR. DEPUTY CHAIRMAN: Okay; it is clear.

SHRI T.K. RANGARAJAN: I have given the list. Clause 36, is about 342A(1), 'Advice of the Commission regarding the inclusion; provided in the case of disagreement. ....*(Interruptions)...* everything should come to the Parliament.

MR. DEPUTY CHAIRMAN: Okay; that is clear.

SHRI T.K. RANGARAJAN: Because Parliament is supreme. That is my point. ....*(Interruptions)...*

MR. DEPUTY CHAIRMAN: Okay; it is fine. Now, I shall put the Amendments Nos. 34 to 36 moved by Shri T.K. Rangarajan to vote.

SHRI T.K. RANGARAJAN: Sir, I have asked for Division. Sir, from the beginning, I have asked for Division.

MR. DEPUTY CHAIRMAN: You asked for Division and you explained it. But when I said it again, I thought you did not press for it.

SHRI T.K. RANGARAJAN: No, Sir. I had said it.

MR. DEPUTY CHAIRMAN: Are you pressing for Division?

SHRI T.K. RANGARAJAN: Yes, Sir.

MR. DEPUTY CHAIRMAN: Now, I shall put Amendments (Nos.34 to 36) by Shri T.K. Rangarajan to vote.

*The House divided.*

Subject to correction:

Ayes : 13

Noes : 110

**AYES - 13**

Bandyopadhyay, Shri D.	Dullo, Shri Shamsher Singh
Banerjee, Shri Ritabrata	Dungarpur, Shri Harshvardhan Singh
Bora, Shri Ripun	Dwivedi, Shri Janardan
Elangovan, Shri T. K. S.	Fernandes, Shri Oscar
Narayanan, Shri C. P.	Ganesan, Shri La.
Ragesh, Shri K. K.	Ganguly, Shrimati Roopa
Raja, Shri D.	Gehlot, Shri Thaawar Chand
Ramamurthy, Shri K. C.	Gohel, Shri Chunibhai Kanjibhai
Rangarajan, Shri T.K.	Gokulakrishnan, Shri N.
Sen, Shri Tapan Kumar	Gowda, Prof. M. V. Rajeev
Siva, Shri Tiruchi	Hariprasad, Shri B. K.
Somaprasad, Shri K.	Hashmi, Shri Parvez
Yechury, Shri Sitaram	Jain, Shri Meghraj
<b>NOES - 110</b>	
Acharya, Shri Prasanna	Jaitley, Shri Arun
Agrawal, Shri Naresh	Jatiya, Dr. Satyanarayan
Anand Sharma, Shri	Javadekar, Shri Prakash
Antony, Shri A.K.	Jha, Shri Prabhat
Arjunan, Shri K. R.	Judev, Shri Ranvijay Singh
Ashok Siddharth, Shri	Kalita, Shri Bhubaneswar
Azad, Shri Ghulam Nabi	Karan Singh, Dr.
Bachchan, Shrimati Jaya	Kashyap, Shri Ram Kumar
Batra, Shri Shadi Lal	Khan, Shri Javed Ali
Biswal, Shri Ranjib	Khan, Shri K. Rahman
Budania, Shri Narendra	Khan, Shri Mohd. Ali
Chavan, Shrimati Vandana	Kore, Dr. Prabhakar
Chhatrapati, Shri Sambhaji	Mahatme, Dr. Vikas
Chidambaram, Shri P.	Mahra, Shri Mahendra Singh
Chowdhury, Shrimati Renuka	Malik, Shri Shwait
Dasgupta, Shri Swapan	Mandaviya, Shri Mansukh L.
Desai, Shri Anil	Manhas, Shri Shamsher Singh
Dudi, Shri Ram Narain	Mistry, Shri Madhusudan
	Mukut Mithi, Shri
	Nadda, Shri Jagat Prakash

Nanda, Shri Kiranmay	Shukla, Shri Rajeev
Naqvi, Shri Mukhtar Abbas	Shukla, Shri Shiv Pratap
Navaneethakrishnan, Shri A.	Singh, Chaudhary Birender
Nekkanti, Shri Bhaskar Rao	Singh, Shri Gopal Narayan
Netam, Shri Ram Vichar	Singh, Shri K. Bhabananda
Nishad, Shri Vishambhar Prasad	Singh, Dr. Manmohan
Panchariya, Shri Narayan Lal	Singh, Shri Veer
Pandya, Shri Dilipbhai	Sinh, Dr. Sanjay
Patil, Shri Basawaraj	Sinha, Shri R. K.
Patil, Shrimati Rajani	Soni, Shrimati Ambika
Poddar, Shri Mahesh	Suresh Gopi, Shri
Prabhu, Shri Suresh	Syiem, Shrimati Wansuk
Punia, Shri P. L.	Tamta, Shri Pradeep
Rajaram, Shri	Tendulkar, Shri Vinay Dinu
Ramesh, Shri Jairam	Tirkey, Shri Dilip Kumar
Rangasavee Ramakrishna, Shri	Tiwari, Shri Alok
Rao, Dr. K.V.P. Ramachandra	Tiwari, Shri Pramod
Rapolu, Shri Ananda Bhaskar	Tlau, Shri Ronald Sapa
Ravi, Shri Vayalar	Tundiya, Mahant Shambhuprasadji
Reddy, Dr. T. Subbarami	Vadodia, Shri Lal Sinh
Reddy, Shri V. Vijayasai	Vegad, Shri Shankarbhai N.
Rupala, Shri Parshottam	Verma, Shrimati Chhaya
Sable, Shri Amar Shankar	Verma, Shri Ramkumar
Sahasrabuddhe, Dr. Vinay P.	Verma, Shri Ravi Prakash
Sancheti, Shri Ajay	Vijila Sathyananth, Shrimati
Sasikala Pushpa, Shrimati	Vora, Shri Motilal
Seetharama Lakshmi, Shrimati Thota	Yadav, Shri Bhupender
Selvaraj, Shri A. K.	Yadav, Prof. Ram Gopal
Seth, Shri Sanjay	Yadav, Shri Sharad
Shekhar, Shri Neeraj	

*The Amendment (Nos. 34 to 36) were negatived.*

MR. DEPUTY CHAIRMAN: I shall now put Clause 3, as amended, to vote.

The question is:

That Clause 3, as amended, stands part of the Bill.

*The House divided.*

MR. DEPUTY CHAIRMAN: Okay. Now, result of the division on Clause 3 is:

Ayes: 74

Noes: 54

**AYES - 74**

Acharya, Shri Prasanna	Hariprasad, Shri B. K.
Agrawal, Shri Naresh	Hashmi, Shri Parvez
Anand Sharma, Shri	Kalita, Shri Bhubaneswar
Antony, Shri A.K.	Karan Singh, Dr.
Ashok Siddharth, Shri	Kashyap, Shri Ram Kumar
Azad, Shri Ghulam Nabi	Khan, Shri Javed Ali
Bachchan, Shrimati Jaya	Khan, Shri K. Rahman
Bandyopadhyay, Shri D.	Khan, Shri Mohd. Ali
Banerjee, Shri Ritabrata	Mahra, Shri Mahendra Singh
Batra, Shri Shadi Lal	Mistry, Shri Madhusudan
Biswal, Shri Ranjib	Mukut Mithi, Shri
Bora, Shri Ripun	Nanda, Shri Kiranmay
Budania, Shri Narendra	Narayanan, Shri C. P.
Chavan, Shrimati Vandana	Nekkanti, Shri Bhaskar Rao
Chidambaram, Shri P.	Nishad, Shri Vishambhar Prasad
Chowdhury, Shrimati Renuka	Patil, Shrimati Rajani
Dalwai, Shri Husain	Punia, Shri P. L.
Dullo, Shri Shamsher Singh	Ragesh, Shri K. K.
Dwivedi, Shri Janardan	Raja, Shri D.
Elangovan, Shri T. K. S.	Rajaram, Shri
Fernandes, Shri Oscar	Ramamurthy, Shri K. C.
Gowda, Prof. M. V. Rajeev	Ramesh, Shri Jairam
	Rangarajan, Shri T.K.
	Rao, Dr. K.V.P. Ramachandra
	Rapolu, Shri Ananda Bhaskar

Ravi, Shri Vayalar	Dungarpur, Shri Harshvardhan Singh
Reddy, Dr. T. Subbarami	Ganesan, Shri La.
Sen, Shri Tapan Kumar	Ganguly, Shrimati Roopa
Seth, Shri Sanjay	Gehlot, Shri Thaawar Chand
Shekhar, Shri Neeraj	Gohel, Shri Chunibhai Kanjibhai
Shukla, Shri Rajeev	Gokulakrishnan, Shri N.
Singh, Shri Digvijaya	Jain, Shri Meghraj
Singh, Dr. Manmohan	Jaitley, Shri Arun
Singh, Shri Veer	Jatiya, Dr. Satyanarayan
Sinh, Dr. Sanjay	Javadekar, Shri Prakash
Siva, Shri Tiruchi	Jha, Shri Prabhat
Somaprasad, Shri K.	Judev, Shri Ranvijay Singh
Soni, Shrimati Ambika	Kore, Dr. Prabhakar
Syiem, Shrimati Wansuk	Mahatme, Dr. Vikas
Tamta, Shri Pradeep	Malik, Shri Shwait
Thakur, Shri Ram Nath	Mandaviya, Shri Mansukh L.
Thakur, Shrimati Viplove	Manhas, Shri Shamsher Singh
Tirkey, Shri Dilip Kumar	Muthukaruppan, Shri S.
Tiwari, Shri Alok	Nadda, Shri Jagat Prakash
Tiwari, Shri Pramod	Naqvi, Shri Mukhtar Abbas
Tlau, Shri Ronald Sapa	Navaneethakrishnan, Shri A.
Verma, Shrimati Chhaya	Netam, Shri Ram Vichar
Verma, Shri Ravi Prakash	Panchariya, Shri Narayan Lal
Vora, Shri Motilal	Pandya, Shri Dilipbhai
Yadav, Prof. Ram Gopal	Patil, Shri Basawaraj
Yadav, Shri Sharad	Poddar, Shri Mahesh
Yechury, Shri Sitaram	Prabhu, Shri Suresh
<b>NOES - 54</b>	Rangasayee Ramakrishna, Shri
Arjunan, Shri K. R.	Reddy, Shri V. Vijayasai
Chhatrapati, Shri Sambhaji	Rupala, Shri Parshottam
Dasgupta, Shri Swapan	Sable, Shri Amar Shankar
Desai, Shri Anil	Sahasrabuddhe, Dr. Vinay P.
Dudi, Shri Ram Narain	Sancheti, Shri Ajay

Sasikala Pushpa, Shrimati	Suresh Gopi, Shri
Seetharama Lakshmi, Shrimati Thota	Tendulkar, Shri Vinay Dinu
Selvaraj, Shri A. K.	Tundiya, Mahant Shambhuprasadji
Shukla, Shri Shiv Pratap	Vadodia, Shri Lal Sinh
Singh, Chaudhary Birender	Vegad, Shri Shankarbhai N.
Singh, Shri Gopal Narayan	Verma, Shri Ramkumar
Singh, Shri K. Bhabananda	Vijila Sathyananth, Shrimati
Sinha, Shri R. K.	Yadav, Shri Bhupender

*The motion was not carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.*

MR. DEPUTY CHAIRMAN: In view of this position, Clause 3 is gone. ...(*Interruptions*)... Now, I have to proceed. ...(*Interruptions*)... Listen to me. As far as the Chair is concerned, only one Clause is not adopted. You understand that. But, the Chair is not bothered about not going to the context. So, I have to proceed with this. If the Bill is, in effect, nullified or not, that is up to the Government and the Opposition to sort out. But, the Chair has to proceed. ...(*Interruptions*)... Now, listen to me.

**श्री मुख्तार अब्बास नक्वी:** आज जिस तरह से आप इसका विरोध कर रहे हैं, यह सही नहीं है। ...(*व्यवधान*)... दशकों से ओबीसी समाज की तरफ से इसकी मांग हो रही थी। ...(*व्यवधान*)...

MR. DEPUTY CHAIRMAN: No, no, please. ...(*Interruptions*)...

**श्री मुख्तार अब्बास नक्वी:** आज जिस तरह की यह खता हो रही है, उसकी सज्जा बहुत लम्बे समय तक मिलेगी, आप यह समझ लीजिए। ...(*व्यवधान*)...

**श्री दिग्विजय सिंह:** आप लोग पिछड़ा वर्ग की महिलाओं के खिलाफ हैं। ...(*व्यवधान*)...

**श्री मुख्तार अब्बास नक्वी:** यह बहुत गलत हो रहा है। ...(*व्यवधान*)... पिछड़ा समाज न जाने कितने दिनों से इसकी मांग करता आ रहा है। ...(*व्यवधान*)... यह मांग आज की नहीं है। ...(*व्यवधान*)... आप पिछड़े समाज की दशकों पुरानी मांग को, उनके संवैधानिक अधिकार को रोक रहे हैं। ...(*व्यवधान*)... इन लम्हों की खता की सज्जा आपको सदियों तक मिलेगी। ...(*व्यवधान*)... इन लम्हों की खता के लिए आपको सदियों तक सज्जा मिलेगी, यह जान लीजिए। ...(*व्यवधान*)...

**श्री दिग्विजय सिंह:** आप पिछड़ा वर्ग की महिलाओं के पक्ष में नहीं हैं। ...(*व्यवधान*)...

**श्री मुख्तार अब्बास नक्वी:** यह पिछड़े समाज के साथ unfair हो रहा है। ...(*व्यवधान*)... पिछड़ा वर्ग कितने वर्षों से इसकी मांग करता आ रहा था। ...(*व्यवधान*)... दशकों से पिछड़ा समाज

इसकी मांग कर रहा था। ...**(व्यवधान)**... आप ऐसा संशोधन चाहते हैं, जिससे यह कोर्ट में जाकर रुक जाए। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Now, please sit down. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*...

**श्री मुख्तार अब्बास नक्वी:** आप ऐसा संशोधन कर रहे हैं, जो कोर्ट में जाकर टिकेगा नहीं, कोर्ट में जाकर रुक जाएगा। ...**(व्यवधान)**... आपकी यही मंशा है। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Now please sit down. ...*(Interruptions)*... I will proceed. Please sit down. ...*(Interruptions)*...

**श्री गुलाम नबी आजाद:** सर, अगर यह पार्ट कानून का हिस्सा नहीं है, तो इसके लिए सरकार responsible है, अपोजिशन इसके लिए responsible नहीं है। ...**(व्यवधान)**... इनकी वजह से ही ऐसा हुआ है। ...**(व्यवधान)**... यह सब इनकी वजह से हुआ है। ...**(व्यवधान)**...

فائد حزب اختلاف (جناب غلام نبی آزاد): مر، اگر بے پارٹ قانون کا حصہ نہیں بے، تو اس کے لیے سرکار ذمہ دار بے، اپوزیشن اس کے لیے ذمہ دار نہیں بے۔ (مداخت)... ان کی وجہ سے ہی ایسا ہوا ہے۔ (مداخت)... یہ سب ان کی وجہ سے ہوا ہے۔ (مداخت)

MR. DEPUTY CHAIRMAN: Please sit down. ...*(Interruptions)*... The Chair is not concerned. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*...

**श्री गुलाम नबी आजाद:** डिप्टी चेयरमैन सर, सरकार खुद अपने आप इस बिल को कमज़ोर कर रही है। ...**(व्यवधान)**... हम लोग बहनों की पोजिशन को स्ट्रॉग बनाना चाहते हैं, लेकिन सरकार उनको कमज़ोर बनाना चाहती है। ...**(व्यवधान)**...

جناب غلام نبی آزاد: ثبٹی چنیرمین سر، سرکار خود اپنے آپ اس بل کو کمزور کر رہی ہے۔ (مداخت)... ہم لوگ بہنوں کی پوزیشن کو اسٹرانگ بنانا چاہتے ہیں، لیکن سرکار ان کو کمزور بنانا چاہتی ہے۔ (مداخت)

**श्री मुख्तार अब्बास नक्वी:** डिप्टी चेयरमैन सर, यह सुनियोजित बड़यंत्र है। ...**(व्यवधान)**... यह सोची-समझी साजिश है।

MR. DEPUTY CHAIRMAN: Please sit down. ...*(Interruptions)*...

†Transliteration in Urdu script.

**श्री मुख्तार अब्बास नक्वी:** सर, सदियों से OBC और पिछड़ा समाज की यह मांग रही है। ...**(व्यवधान)**... सर, यह बहुत सुनियोजित साजिश है। ...**(व्यवधान)**... इस काम को ये खुद भी नहीं कर पाए और दूसरों को भी नहीं करने देना चाहते हैं। ...**(व्यवधान)**...

**श्री गुलाम नबी आजाद:** अपोजिशन चाहती है कि Backward Commission जितना मजबूत हो सके, उसे उतनी ताकत देनी चाहिए। ...**(व्यवधान)**... सरकार अपने आप Backward Commission को कमज़ोर करना चाहती है। ...**(व्यवधान)**...

فائد حزب اختلاف (جناب غلام نبی آزاد): ایوزیشن چلتی ہے کہ بیک ورڈ کیشن جنتا مظبوط بوسکے اسے اتنی طاقت دینی چائیئے۔ (مدخلت)۔ سرکار اپنے آپ بیک ورڈ کیشن کو کمزور کرنا چلتی ہے۔ (مدخلت)۔

MR. DEPUTY CHAIRMAN: Now, please sit down. ...*(Interruptions)*... All of you sit down. ...*(Interruptions)*..

**श्री मुख्तार अब्बास नक्वी:** पिछड़ा समाज बरसों से इसकी मांग करता आ रहा है। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: All of you sit down. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... Nothing will go on record. ...*(Interruptions)*...

Ghulam Nabiji, please sit down. ...*(Interruptions)*... Hon. Members, please sit down. I have to proceed. ...*(Interruptions)*... All of you go back to your seats. ...*(Interruptions)*... Hon'ble Members, I have to proceed... *(Interruptions)*... Hon'ble Members, please sit down. ...*(Interruptions)*... Treasury Benches, please take your seats. Please go back. Treasury Benches, all of you take your seats. ...*(Interruptions)*... Hon. Members, as far as the Chair is concerned, one Clause has fallen or collapsed. That is all, I will have to proceed. Because of that, I cannot stop. Maybe, there is some effect in that. That is for you to consider what the effect is and find a solution of that. But, for the Chair, I have to proceed. That is the position. ...*(Interruptions)*...

SHRI SITARAM YECHURY: I am on a point of order.

MR. DEPUTY CHAIRMAN: What is your point of order?

SHRI SITARAM YECHURY: Sir, we are considering a Constitution (Amendment) Bill that has been sent to us by the Lok Sabha. They have passed it and sent it to this House. One of the Clauses our House has disapproved.

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†Transliteration in Urdu script.

MR. DEPUTY CHAIRMAN: They will take it to the Lok Sabha. Why do you worry?

SHRI SITARAM YECHURY: Please bear with me. The Amendment Bill, as passed by the Lok Sabha, has not been approved as far as Clause 3 is concerned.

MR. DEPUTY CHAIRMAN: Only a particular Clause.

SHRI SITARAM YECHURY: Even if you approve the rest, it is redundant because it has to go back.

MR. DEPUTY CHAIRMAN: They have to go back.

SHRI SITARAM YECHURY: So, why are you going through this exercise?

MR. DEPUTY CHAIRMAN: Under what Rule, I will stop here? You show me a Rule. No, no; okay.

**श्री मुख्तार अब्बास नक्वी:** माननीय उपसभापति, मैं निवेदन करना चाहता हूं कि इनकी पार्टी ने इसे लोक सभा में सपोर्ट किया था और उनकी पार्टी ने भी इसे लोक सभा में सपोर्ट किया था। ...**(व्यवधान)**... अब इन्होंने अपना स्टेंड एकदम बदल दिया है। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Naqvi ji, please. ...*(Interruptions)*... Sit down. ...*(Interruptions)*... Mr. Yechury or any hon. Member, there are learned advocates here — I am not an advocate — show me one Clause in the Constitution or in the rule book which says that if one Clause of a Bill is dropped or rejected or collapsed, the Bill should be stopped then and there. Is any Clause there? There is nothing in the Rules; there is nothing in the Constitution. So, what I have to do? I have to proceed. I have to go by the rule.

SHRI SITARAM YECHURY: No, no, Sir. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: That is a different matter.

SHRI SITARAM YECHURY: After all the Clauses are over, you finally put the Bill to vote. So, what Bill will you put to vote?

MR. DEPUTY CHAIRMAN: I will put to vote the amended Bill.

SHRI SITARAM YECHURY: Without Clause 3.

MR. DEPUTY CHAIRMAN: Yes; I will say, "the Bill, without Clause 3". Yes. That is what I can do. Otherwise, you enlighten me by a rule what I should do. I have to go

[Mr. Deputy Chairman]

like that only. So, now I am going to Clause 4. In Clause 4, there are eight Amendments. Amendment No. 6 by Dr. T. Subbarami Reddy. Are you moving?

DR. T. SUBBARAMI REDDY: Sir, this Amendment is very, very important. ...*(Interruptions)...* Let me say something. This Amendment is in respect of spirit of cooperative federalism, and, therefore, provide for obtaining consent of the Governor or the State Government, and, not in this way. ...*(Interruptions)...*

MR. DEPUTY CHAIRMAN: Okay. That's enough.

DR. T. SUBBARAMI REDDY: The Bill says, 'mere consultation'. I am saying, 'consent' is important. I want to cooperate and I do not want to waste time. I will not move.

MR. DEPUTY CHAIRMAN: So, you are not moving. Now, Amendments Nos. 20 and 21 by Shri Husain Dalwai. Are you moving?

SHRI HUSAIN DALWAI: No, Sir, I am not moving.

MR. DEPUTY CHAIRMAN: Now, Amendment No. 25, by Shri B.K. Hariprasad.

SHRI B.K. HARIPRASAD: Sir, I am also not moving. I think, the Minister will assure us in this regard.

MR. DEPUTY CHAIRMAN: Now, Amendment Nos. 31 and 32 by Shri Digvijaya Singh, Shri B.K. Hariprasad, and, Shri Husain Dalwai.

SHRI DIGVIJAYA SINGH: Not moving, Sir.

SHRI B.K. HARIPRASAD: Not moving, Sir.

SHRI HUSAIN DALWAI: Not moving, Sir.

MR. DEPUTY CHAIRMAN: Now, Amendment No. 37 by Shri T.K. Rangarajan and Shri C.P. Narayanan.

SHRI T.K. RANGARAJAN: Sir, I am not moving. Let the Government assure that. ...*(Interruptions)...*

MR. DEPUTY CHAIRMAN: What assurance do you want? ...*(Interruptions)...*

Okay; not moving the Amendment. Now, Amendment No. 38 by Shri T.K.S. Elangovan. He is not moving his Amendment. Now, we shall take up Clause 4. The question is:

That Clause 4 stands part of the Bill.

*The House divided.*

Ayes: 128

Noes: Nil

**AYES -128**

Acharya, Shri Prasanna	Dwivedi, Shri Janardan
Agrawal, Shri Naresh	Elangovan, Shri T. K. S.
Anand Sharma, Shri	Fernandes, Shri Oscar
Antony, Shri A.K.	Ganesan, Shri La.
Arjunan, Shri K. R.	Ganguly, Shrimati Roopa
Ashok Siddharth, Shri	Gehlot, Shri Thaawar Chand
Azad, Shri Ghulam Nabi	Gohel, Shri Chunibhai Kanjibhai
Bachchan, Shrimati Jaya	Gokulakrishnan, Shri N.
Bandyopadhyay, Shri D.	Gowda, Prof. M. V. Rajeev
Banerjee, Shri Ritabrata	Hariprasad, Shri B. K.
Batra, Shri Shadi Lal	Hashmi, Shri Parvez
Biswal, Shri Ranjib	Jain, Shri Meghraj
Bora, Shri Ripun	Jaitley, Shri Arun
Budania, Shri Narendra	Jatiya, Dr. Satyanarayan
Chavan, Shrimati Vandana	Javadekar, Shri Prakash
Chhatrapati, Shri Sambhaji	Jha, Shri Prabhat
Chidambaram, Shri P.	Judev, Shri Ranvijay Singh
Chowdhury, Prof. Jogen	Kalita, Shri Bhubaneswar
Chowdhury, Shrimati Renuka	Karan Singh, Dr.
Dalwai, Shri Husain	Kashyap, Shri Ram Kumar
Dasgupta, Shri Swapan	Khan, Shri Javed Ali
Desai, Shri Anil	Khan, Shri K. Rahman
Dudi, Shri Ram Narain	Khan, Shri Mohd. Ali
Dullo, Shri Shamsher Singh	Kore, Dr. Prabhakar
Dungarpur, Shri Harshvardhan Singh	Mahatme, Dr. Vikas
	Mahra, Shri Mahendra Singh
	Malik, Shri Shwait
	Mandaviya, Shri Mansukh L.

Manhas, Shri Shamsher Singh	Sancheti, Shri Ajay
Mistry, Shri Madhusudan	Sasikala Pushpa, Shrimati
Mukut Mithi, Shri	Seetharama Lakshmi, Shrimati Thota
Muthukaruppan, Shri S.	Selvaraj, Shri A. K.
Nadda, Shri Jagat Prakash	Sen, Shri Tapan Kumar
Nanda, Shri Kiranmay	Seth, Shri Sanjay
Naqvi, Shri Mukhtar Abbas	Shekhar, Shri Neeraj
Narayanan, Shri C. P.	Shukla, Shri Rajeev
Navaneethakrishnan, Shri A.	Shukla, Shri Shiv Pratap
Nekkanti, Shri Bhaskar Rao	Sibal, Shri Kapil
Netam, Shri Ram Vichar	Singh, Chaudhary Birender
Panchariya, Shri Narayan Lal	Singh, Shri Digvijaya
Pandya, Shri Dilipbhai	Singh, Shri Gopal Narayan
Patil, Shri Basawaraj	Singh, Shri K. Bhabananda
Patil, Shrimati Rajani	Singh, Dr. Manmohan
Poddar, Shri Mahesh	Singh, Shri Veer
Prabhu, Shri Suresh	Sinha, Shri R. K.
Punia, Shri P. L.	Siva, Shri Tiruchi
Ragesh, Shri K. K.	Somaprasad, Shri K.
Raja, Shri D.	Soni, Shrimati Ambika
Rajaram, Shri	Suresh Gopi, Shri
Ramamurthy, Shri K. C.	Syiem, Shrimati Wansuk
Ramesh, Shri Jairam	Tamta, Shri Pradeep
Rangarajan, Shri T.K.	Tendulkar, Shri Vinay Dinu
Rangasayee Ramakrishna, Shri	Thakur, Shri Ram Nath
Rao, Dr. K.V.P. Ramachandra	Thakur, Shrimati Viplove
Rapolu, Shri Ananda Bhaskar	Tirkey, Shri Dilip Kumar
Ravi, Shri Vayalar	Tiwari, Shri Alok
Reddy, Dr. T. Subbarami	Tiwari, Shri Pramod
Reddy, Shri V. Vijayasai	Tlau, Shri Ronald Sapa
Rupala, Shri Parshottam	Tundiya, Mahant Shambhuprasadji
Sable, Shri Amar Shankar	Vadodia, Shri Lal Sinh
Sahasrabuddhe, Dr. Vinay P.	Vegad, Shri Shankarbhai N.

Verma, Shrimati Chhaya	Yadav, Shri Bhupender
Verma, Shri Ramkumar	Yadav, Prof. Ram Gopal
Verma, Shri Ravi Prakash	Yadav, Shri Sharad
Vijila Sathyananth, Shrimati	Yechury, Shri Sitaram
Vora, Shri Motilal	

*The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.*

*Clause 4 was added to the Bill.*

MR. DEPUTY CHAIRMAN: We shall now take up Clause 5. The question is:

That Clause 5 stands part of the Bill.

*The House divided.*

Ayes: 129

Noes: Nil

**AYES -129**

Acharya, Shri Prasanna	Chowdhury, Prof. Jogen
Agrawal, Shri Naresh	Chowdhury, Shrimati Renuka
Anand Sharma, Shri	Dalwai, Shri Husain
Antony, Shri A.K.	Dasgupta, Shri Swapan
Arjunan, Shri K. R.	Desai, Shri Anil
Ashok Siddharth, Shri	Dudi, Shri Ram Narain
Azad, Shri Ghulam Nabi	Dullo, Shri Shamsher Singh
Bachchan, Shrimati Java	Dungarpur, Shri Harshvardhan Singh
Bandyopadhyay, Shri D.	Dwivedi, Shri Janardan
Banerjee, Shri Ritabrata	Elangovan, Shri T. K. S.
Batra, Shri Shadi Lal	Fernandes, Shri Oscar
Biswal, Shri Ranjib	Ganesan, Shri La.
Bora, Shri Ripun	Ganguly, Shrimati Roopa
Budania, Shri Narendra	Gehlot, Shri Thaawar Chand
Chavan, Shrimati Vandana	Gohel, Shri Chunibhai Kanjibhai
Chhatrapati, Shri Sambhaji	Gokulakrishnan, Shri N.
Chidambaram, Shri P.	Gowda, Prof. M. V. Rajeev
	Hariprasad, Shri B. K.
	Hashmi, Shri Parvez
	Jain, Shri Meghraj

Jaitley, Shri Arun	Punia, Shri P. L.
Jatiya, Dr. Satyanarayan	Ragesh, Shri K. K.
Javadekar, Shri Prakash	Raja, Shri D.
Jha, Shri Prabhat	Rajaram, Shri
Judev, Shri Ranvijay Singh	Ramamurthy, Shri K. C.
Kalita, Shri Bhubaneswar	Ramesh, Shri Jairam
Karan Singh, Dr.	Rangarajan, Shri T.K.
Kashyap, Shri Ram Kumar	Rangasayee Ramakrishna, Shri
Khan, Shri Javed Ali	Rao, Dr. K.V.P. Ramachandra
Khan, Shri K. Rahman	Rapolu, Shri Ananda Bhaskar
Khan, Shri Mohd. Ali	Ravi, Shri Vayalar
Kore, Dr. Prabhakar	Reddy, Dr. T. Subbarami
Mahatme, Dr. Vikas	Reddy, Shri V. Vijayasai
Mahra, Shri Mahendra Singh	Rupala, Shri Parshottam
Malik, Shri Shwaiit	Sable, Shri Amar Shankar
Mandaviya, Shri Mansukh L.	Sahasrabuddhe, Dr. Vinay P.
Manhas, Shri Shamsher Singh	Sancheti, Shri Ajay
Mistry, Shri Madhusudan	Sasikala Pushpa, Shrimati
Mukut Mithi, Shri	Seetharama Lakshmi, Shrimati Thota
Muthukaruppan, Shri S.	Selvaraj, Shri A. K.
Nadda, Shri Jagat Prakash	Sen, Shri Tapan Kumar
Nanda, Shri Kiranmay	Seth, Shri Sanjay
Naqvi, Shri Mukhtar Abbas	Shekhar, Shri Neeraj
Narayanan, Shri C. P.	Shukla, Shri Rajeev
Navaneethakrishnan, Shri A.	Shukla, Shri Shiv Pratap
Nekkanti, Shri Bhaskar Rao	Sibal, Shri Kapil
Netam, Shri Ram Vichar	Singh, Chaudhary Birender
Nishad, Shri Vishambhar Prasad	Singh, Shri Digvijaya
Panchariya, Shri Narayan Lal	Singh, Shri Gopal Narayan
Pandya, Shri Dilipbhai	Singh, Shri K. Bhabananda
Patil, Shri Basawaraj	Singh, Dr. Manmohan
Poddar, Shri Mahesh	Singh, Shri Veer
Prabhu, Shri Suresh	Sinh, Dr. Sanjay

Sinha, Shri R. K.	Tlau, Shri Ronald Sapa
Siva, Shri Tiruchi	Tundiya, Mahant Shambhuprasadji
Somaprasad, Shri K.	Vadodia, Shri Lal Sinh
Soni, Shrimati Ambika	Vegad, Shri Shankarhai N.
Suresh Gopi, Shri	Verma, Shrimati Chhaya
Syiem, Shrimati Wansuk	Verma, Shri Ramkumar
Tamta, Shri Pradeep	Verma, Shri Ravi Prakash
Tendulkar, Shri Vinay Dinu	Vijila Sathyananth, Shrimati
Thakur, Shri Ram Nath	Vora, Shri Motilal
Thakur, Shrimati Viplove	Yadav, Shri Bhupender
Tirkey, Shri Dilip Kumar	Yadav, Prof. Ram Gopal
Tiwari, Shri Alok	Yadav, Shri Sharad
Tiwari, Shri Pramod	Yechury, Shri Sitaram

*The motion was carried by a majority of the total membership of the House and by a majority of not less than two - thirds of the Members present and voting.*

*Clause 5 was added to the Bill.*

MR. DEPUTY CHAIRMAN: We shall now take up Clause 1, the Enacting Formula and the Title. The question is:

That Clause 1, the Enacting Formula and the Title stand part of the Bill.

*The House divided.*

Ayes: 129

Noes: Nil.

#### **AYES -129**

Acharya, Shri Prasanna	Biswal, Shri Ranjib
Agrawal, Shri Naresh	Bora, Shri Ripun
Anand Sharma, Shri	Budania, Shri Narendra
Antony, Shri A.K.	Chavan, Shrimati Vandana
Arjunan, Shri K. R.	Chhatrapati, Shri Sambhaji
Ashok Siddharth, Shri	Chidambaram, Shri P.
Azad, Shri Ghulam Nabi	Chowdhury, Prof. Jogen
Bachchan, Shrimati Jaya	Chowdhury, Shrimati Renuka
Bandyopadhyay, Shri D.	Dalwai, Shri Husain
Banerjee, Shri Ritabrata	Dasgupta, Shri Swapan
Batra, Shri Shadi Lal	

Desai, Shri Anil	Mistry, Shri Madhusudan
Dudi, Shri Ram Narain	Mukut Mithi, Shri
Dullo, Shri Shamsher Singh	Muthukaruppan, Shri S.
Dungarpur, Shri Harshvardhan Singh	Nadda, Shri Jagat Prakash
Dwivedi, Shri Janardan	Nanda, Shri Kiranmay
Elangovan, Shri T. K. S.	Naqvi, Shri Mukhtar Abbas
Fernandes, Shri Oscar	Narayanan, Shri C. P.
Ganesan, Shri La.	Navaneethakrishnan, Shri A.
Ganguly, Shrimati Roopa	Nekkanti, Shri Bhaskar Rao
Gehlot, Shri Thaawar Chand	Netam, Shri Ram Vichar
Gohel, Shri Chunibhai Kanjibhai	Nishad, Shri Vishambhar Prasad
Gokulakrishnan, Shri N.	Panchariya, Shri Narayan Lal
Gowda, Prof. M. V. Rajeev	Pandya, Shri Dilipbhai
Hariprasad, Shri B. K.	Patil, Shri Basawaraj
Hashmi, Shri Parvez	Patil, Shrimati Rajani
Jain, Shri Meghraj	Poddar, Shri Mahesh
Jaitley, Shri Aran	Prabhu, Shri Suresh
Jatiya, Dr. Satyanarayan	Punia, Shri P. L.
Javadekar, Shri Prakash	Ragesh, Shri K. K.
Jha, Shri Prabhat	Raja, Shri D.
Judev, Shri Ranvijay Singh	Rajaram, Shri
Kalita, Shri Bhubaneswar	Ramamurthy, Shri K. C.
Karan Singh, Dr.	Ramesh, Shri Jairam
Kashyap, Shri Ram Kumar	Rangarajan, Shri T.K.
Khan, Shri Javed Ali	Rangasayee Ramakrishna, Shri
Khan, Shri K. Rahman	Rao, Dr. K. V. P. Ramachandra
Khan, Shri Mohd. Ali	Rapolu, Shri Ananda Bhaskar
Kore, Dr. Prabhakar	Reddy, Dr. T. Subbarami
Mahatme, Dr. Vikas	Reddy, Shri V. Vijayasai
Mahra, Shri Mahendra Singh	Rupala, Shri Parshottam
Malik, Shri Shwait	Sable, Shri Amar Shankar
Mandaviya, Shri Mansukh L.	Sahasrabuddhe, Dr. Vinay P.
Manhas, Shri Shamsher Singh	Sancheti, Shri Ajay

Sasikala Pushpa, Shrimati	Tamta, Shri Pradeep
Seetharama Lakshmi, Shrimati Thota	Tendulkar, Shri Vinay Dinu
Selvaraj, Shri A. K.	Thakur, Shri Ram Nath
Sen, Shri Tapan Kumar	Thakur, Shrimati Viplove
Seth, Shri Sanjay	Tirkey, Shri Dilip Kumar
Shekhar, Shri Neeraj	Tiwari, Shri Alok
Shukla, Shri Rajeev	Tiwari, Shri Pramod
Shukla, Shri Shiv Pratap	Tlau, Shri Ronald Sapa
Sibal, Shri Kapil	Tundiya, Mahant Shambhuprasadji
Singh, Chaudhary Birender	Vadodia, Shri Lal Sinh
Singh, Shri Digvijaya	Vegad, Shri Shankarbhai N.
Singh, Shri Gopal Narayan	Verma, Shrimati Chhaya
Singh, Shri K. Bhabananda	Verma, Shri Ramkumar
Singh, Dr. Manmohan	Verma, Shri Ravi Prakash
Singh, Shri Veer	Vijila Sathyananth, Shrimati
Sinh, Dr. Sanjay	Vora, Shri Motilal
Sinha, Shri R. K.	Yadav, Shri Bhupender
Siva, Shri Tiruchi	Yadav, Prof. Ram Gopal
Somaprasad, Shri K.	Yadav, Shri Sharad
Soni, Shrimati Ambika	Yechury, Shri Sitaram
Suresh Gopi, Shri	
Syiem, Shrimati Wansuk	

*The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

MR. DEPUTY CHAIRMAN: Now, I am coming to the last portion. Mr. Minister, the only way is that you have to move the Bill without a particular Clause. ...(*Interruptions*)... Let me say. That is an amendment to the Bill. Actually, the Bill is amended. That means, there is no Clause 3. It is an amendment in the Bill. So, you have to say that the Bill, as amended (without clause 3), be passed. Then, we will pass that.

Even though it is not my job or my duty, but I am saying that it means the Bill is

[Mr. Deputy Chairman]

amended. That's all. You will take it to the Lok Sabha. Make the necessary amendment and come back.

THE LEADER OF THE HOUSE (SHRI ARUN JAITLEY): We have to insert clause 3 again.

MR. DEPUTY CHAIRMAN: Yes, repeat the process. That's all.

SHRI ARUN JAITLEY: The House may become wiser by then.

MR. DEPUTY CHAIRMAN: I have understood. ...*(Interruptions)*... Everybody wanted to pass it, but it so happened that now, you cannot go back. That is the whole point. If you take it to the Lok Sabha and make the necessary amendment and come back, I am sure, you will all pass it because I am also for this. ...*(Interruptions)*...

SHRI K. RAHMAN KHAN: They have to introduce a new Bill. This Bill is gone. They have to introduce a new Bill in Lok Sabha.

MR. DEPUTY CHAIRMAN: Anyhow, we will go by this. Mr. Minister, have you noted?

SHRI ANAND SHARMA (Himachal Pradesh): Sir, I have a point of order.

MR. DEPUTY CHAIRMAN: No point of order is allowed now.

SHRI ANAND SHARMA: Sir, it is very important.

MR. DEPUTY CHAIRMAN: Why do you bring point of order now? It is against the rules. I have already asked the Minister to move the Bill.

SHRI ANAND SHARMA: Sir, you have said from the Chair, and rightly so, that Clause 3, because as required, two-thirds majority was not there, has collapsed. It has not been passed.

MR. DEPUTY CHAIRMAN: Yes, I said that.

SHRI ANAND SHARMA: So, how can you say 'as amended' because it is not; it is not amended?

MR. DEPUTY CHAIRMAN: I will explain. If one clause has gone, that means, it is an amendment to the Bill. That means, the Bill is amended. I also said that the Minister should say that the Bill, as amended (without Clause 3) be passed.

**श्री थावर चन्द गहलोतः** उपसभापति महोदय, मैं प्रस्ताव करता हूँ कि :

"संविधान (एक सौ तेइसवां संशोधन) विधेयक, 2017, यथा संशोधित (खंड 3 को छोड़ कर) पारित किया जाए।"

MR. DEPUTY CHAIRMAN: I think that is clear.

*The House divided.*

Ayes: 129

Noes: Nil

**AYES -129**

Acharya, Shri Prasanna	Dwivedi, Shri Janardan
Agrawal, Shri Naresh	Elangovan, Shri T. K. S.
Anand Sharma, Shri	Fernandes, Shri Oscar
Antony, Shri A.K.	Ganesan, Shri La.
Arjunan, Shri K. R.	Ganguly, Shrimati Roopa
Ashok Siddharth, Shri	Gehlot, Shri Thaawar Chand
Azad, Shri Ghulam Nabi	Gohel, Shri Chunibhai Kanjibhai
Bachchan, Shrimati Jaya	Gokulakrishnan, Shri N.
Bandyopadhyay, Shri D.	Gowda, Prof. M. V. Rajeev
Banerjee, Shri Ritabrata	Hariprasad, Shri B. K.
Batra, Shri Shadi Lal	Hashmi, Shri Parvez
Biswal, Shri Ranjib	Jain, Shri Meghraj
Bora, Shri Ripun	Jaitley, Shri Arun
Budania, Shri Narendra	Jatiya, Dr. Satyanarayan
Chavan, Shrimati Vandana	Javadekar, Shri Prakash
Chhatrapati, Shri Sambhaji	Jha, Shri Prabhat
Chidambaram, Shri P.	Judev, Shri Ranvijay Singh
Chowdhury, Prof. Jogen	Kalita, Shri Bhubaneswar
Chowdhury, Shrimati Renuka	Karan Singh, Dr.
Dalwai, Shri Husain	Kashyap, Shri Ram Kumar
Dasgupta, Shri Swapan	Khan, Shri Javed Ali
Desai, Shri Anil	Khan, Shri K. Rahman
Dullo, Shri Shamsher Singh	Khan, Shri Mohd. Ali
Dungarpur, Shri Harshvardhan Singh	Kore, Dr. Prabhakar
	Mahatme, Dr. Vikas
	Mahra, Shri Mahendra Singh
	Malik, Shri Shwait

Mandaviya, Shri Mansukh L.	Sable, Shri Amar Shankar
Manhas, Shri Shamsher Singh	Sahasrabuddhe, Dr. Vinay P.
Mistry, Shri Madhusudan	Sancheti, Shri Ajay
Mukut Mithi, Shri	Sasikala Pushpa, Shrimati
Muthukaruppan, Shri S.	Seetharama Lakshmi, Shrimati Thota
Nadda, Shri Jagat Prakash	Selvaraj, Shri A. K.
Nanda, Shri Kiranmay	Sen, Shri Tapan Kumar
Naqvi, Shri Mukhtar Abbas	Seth, Shri Sanjay
Narayanan, Shri C. P.	Shekhar, Shri Neeraj
Navaneethakrishnan, Shri A.	Shukla, Shri Rajeev
Nekkanti, Shri Bhaskar Rao	Shukla, Shri Shiv Pratap
Netam, Shri Ram Vichar	Sibal, Shri Kapil
Nishad, Shri Vishambhar Prasad	Singh, Chaudhary Birender
Panchariya, Shri Narayan Lal	Singh, Shri Digvijaya
Pandya, Shri Dilipbhai	Singh, Shri Gopal Narayan
Patil, Shri Basawaraj	Singh, Shri K. Bhabananda
Patil, Shrimati Rajani	Singh, Dr. Manmohan
Poddar, Shri Mahesh	Singh, Shri Veer
Prabhu, Shri Suresh	Sinh, Dr. Sanjay
Punia, Shri P. L.	Sinha, Shri R. K.
Ragesh, Shri K. K.	Siva, Shri Tiruchi
Raja, Shri D.	Somaprasad, Shri K.
Rajaram, Shri	Soni, Shrimati Ambika
Ramamurthy, Shri K. C.	Suresh Gopi, Shri
Ramesh, Shri Jairam	Syiem, Shrimati Wansuk
Rangarajan, Shri T.K.	Tamta, Shri Pradeep
Rangasayee Ramakrishna, Shri	Tendulkar, Shri Vinay Dinu
Rao, Dr. K.V. P. Ramachandra	Thakur, Shri Ram Nath
Rapolu, Shri Ananda Bhaskar	Thakur, Shrimati Viplove
Ravi, Shri Vayalar	Tirkey, Shri Dilip Kumar
Reddy, Dr. T. Subbarami	Tiwari, Shri Alok
Reddy, Shri V. Vijayasai	Tiwari, Shri Pramod
Rupala, Shri Parshottam	Tlau, Shri Ronald Sapa

Tundiya, Mahant Shambuprasadji	Vijila Sathyananth, Shrimati
Vadodia, Shri Lal Sinh	Vora, Shri Motilal
Vegad, Shri Shankarbhai N.	Yadav, Shri Bhupender
Verma, Shrimati Chhaya	Yadav, Prof. Ram Gopal
Verma, Shri Ramkumar	Yadav, Shri Sharad
Verma, Shri Ravi Prakash	Yechury, Shri Sitaram

*The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.*

MR. DEPUTY CHAIRMAN: Now, let us take up the National Commission for Backward Classes (Repeal) Bill, 2017.

**श्री थावर चन्द गहलोतः** उपसभापति महोदय, राष्ट्रीय पिछड़ा वर्ग आयोग (निरसन) विधेयक, 2017 के सम्बन्ध में मेरा एक निवेदन है। ...*(व्यवधान)*... सर, यदि राष्ट्रीय पिछड़ा वर्ग आयोग विधेयक, 2017 पारित नहीं हुआ है, तो इस निरसन विधेयक को निरस्त करना उचित नहीं होगा, नहीं तो राष्ट्रीय पिछड़ा वर्ग आयोग विहीन हो जाएगा। इसलिए निरसन विधेयक को अभी पारित करना उचित नहीं होगा, जब तक वह बिल पास नहीं होता है।

MR. DEPUTY CHAIRMAN: We need not take it up. ....*(Interruptions)*... That is the correct position. I agree with that. ....*(Interruptions)*... That is the correct position.

**श्री सीताराम येचुरीः** मंत्री जी, आप इसको withdraw कर रहे हैं? ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: Hon. Members, ....*(Interruptions)*... Yechury ji, please. ....*(Interruptions)*...

Mr. Minister, what you are saying is that because the Constitution Amendment Bill is not passed, we need not repeal it now. इसको अभी repeal नहीं करना है।

**श्री थावर चन्द गहलोतः** जी हाँ, इसको repeal नहीं करना है।

MR. DEPUTY CHAIRMAN: That is the position. ....*(Interruptions)*...

**SHRI SITARAM YECHURY:** Sir, please make an unambiguous announcement that this is not repealed now. ....*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Not repealed. ....*(Interruptions)*... That is what I am saying. I am making it very clear. The Minister himself has said this. ....*(Interruptions)*...

SHRI P. CHIDAMBARAM: Sir, I think, we are going on a wrong track. The Leader of the House will appreciate what I am saying. The Lok Sabha has passed a Constitution Amendment Bill. The Rajya Sabha has passed a different Constitution Amendment Bill. They do not agree with each other. The Constitution requires both Houses to pass the Constitution Amendment Bill. There is no Bill today to which the President can assent. The Government cannot submit the two Bills to the President for assent. There is no Constitution Amendment Bill today on which both the Houses agree. Nothing has happened. ...*(Interruptions)*... You do not have to say, this is repealed, that is not repealed. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Mr. Chidambaram, you are correct. Why it is said is because the Minister. ...*(Interruptions)*... Listen to me, Mr. Chidambaram. You also understand what I have to say. You just listen.

SHRI P. CHIDAMBARAM: There is nothing for the Minister to say.

MR. DEPUTY CHAIRMAN: You did not listen. ...*(Interruptions)*... The Minister stood up and said that he is moving the Bill. ...*(Interruptions)*... Therefore, as far as this House is concerned, the Bill is under the consideration of this House. He said that he is moving. Therefore, I have to say that the Minister has withdrawn the Bill, and, therefore, this Bill is withdrawn, and, not taken into consideration. ...*(Interruptions)*... It is because he has moved it. ...*(Interruptions)*... I have to say this because he had moved it. That is the reason. ...*(Interruptions)*... So, the Minister has withdrawn the Bill. Therefore, this Repealing Bill is not taken into consideration. Whatever is there in the Bill, it stands there.

*The House stands adjourned till 1100 hours on Tuesday, 1st August, 2017.*

*The House then adjourned at five minutes past  
eight of the clock till eleven of the clock  
on Tuesday, the 1st August, 2017.*